

Eighteenth Series, Vol. XIII No. 9

Monday, February 9, 2026
Magha 20, 1947 (Saka)

LOK SABHA DEBATES

(Original Version)

Seventh Session
(Eighteenth Lok Sabha)



(Vol. XIII contains Nos. 1 to 10)

LOK SABHA SECRETARIAT
NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh

Secretary-General

Lok Sabha

Chander Mohan

Additional Secretary

Nisha Sharma

Director

Narad Prasad Kimothi

Manoj Kumar Pankaj

Joint Director

Anil Kumar Chopra

Deputy Director

© 2026 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

**Eighteenth Series, Vol. XIII, Seventh Session, 2026/1947 (Saka)
No. 9, Monday, February 9, 2026/ Magha 20, 1947 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
FELICITATION BY THE SPEAKER	
Congratulations to Indian Under-19 Cricket Team for Winning Cricket World Cup, 2026	9
ORAL ANSWER TO QUESTION	
Starred Question No. 121	9-15
WRITTEN ANSWERS TO QUESTIONS	
(i) Starred Question Nos. 122 to 140	16-162
(ii) Unstarred Question Nos. 1381 to 1558, 1560 to 1581, 1583 to 1607, 1609 and 1610	163-1213

PAPERS LAID ON THE TABLE	1214-1231, 1253-1256
MATTERS UNDER RULE 377	1232-1253
(i) Need to expedite approval and execution of proposed Banspani-Barbil Railway Line Project in Keonjhar Parliamentary Constituency, Odisha Shri Ananta Nayak	1232-1233
(ii) Need to formulate an employment scheme for urban areas on the lines of MGNREGS Shri Ganesh Singh	1233
(iii) Need to start excavation work in the closed Dolomite mines in Chhota Udaipur Parliamentary Constituency, Gujarat Shri Jashubhai Bhilubhai Rathva	1234
(iv) Need to develop 'Energy Self Reliant' villages in Jabalpur Parliamentary Constituency, Madhya Pradesh Shri Ashish Dubey	1234-1235
(v) Need to make the provision to bring back the mortal remains of the deceased workers to their home state under Ayushman Bharat Scheme Dr. Rajesh Mishra	1235
(vi) Need for creation of 'Sanitation Champion' posts under Viksit Bharat-Guarantee for Rozgar and Aajeevika Mission (Gramin) Shri Anup Sanjay Dhotre	1235-1236

- (vii) Need to expedite operationalization of AIIMS Satellite Centre at Balasore in Odisha
Shri Pratap Chandra Sarangi 1236-1237
- (viii) Need to address the problems being faced by Tuberculosis (TB) patients and restart the movement to eradicate TB completely in the country
Shrimati Anita Subhadarshini 1237-1238
- (ix) Need to include Jalgaon in Maharashtra in City Economic Regions and also implement Sponge City Pilot Project in the city
Shrimati Smita Uday Wagh 1238-1239
- (x) Need to declare Sonewani region in Balaghat in Madhya Pradesh as a Conservation Reserve
Shrimati Bharti Pardhi 1239
- (xi) Need for strict monitoring of sugar content in baby foods and soft drinks along with mandatory labelling and pictorial warning on added ingredients to safeguard public health
Shri Anurag Singh Thakur 1239-1240
- (xii) Need to expedite completion of doubling of Ernakulam-Ambalappuzha Rail Corridor and other railway projects in Kerala
Shri K. C. Venugopal 1240-1241
- (xiii) Need to address the menace of micro-finance companies giving loan at exorbitant rate of interest in Bihar
Shri Manoj Kumar 1241-1242

- (xiv) Need to enhance the salary coverage ceiling of ESIC to Rs. 25,000 and bring the state controlled ESIC dispensaries under direct ESIC management
Shri Kodikunnil Suresh 1242-1243
- (xv) Need to promote labour-intensive industries and MSMEs to address the situation arising out of unemployment in the country
Dr. Mallu Ravi 1243-1244
- (xvi) Need to include Kalady-Malayattoor-Athirappilly-Kodungalloor-Azheekode-Muziris-Thirumoozhikulam Integrated Tourism Circuit under PRASHAD/Swadesh Darshan
Shri Benny Behanan 1244-1245
- (xvii) Regarding increasing level of air pollution in Delhi-NCR and North India
Shri Pushpendra Saroj 1245-1246
- (xviii) Regarding employment opportunities for B.Ed, B.P.Ed and BTC degree holders
Shri Naresh Chandra Uttam Patel 1246
- (xix) Need for introduction of women-centric schemes in national programmes of the country to promote inclusive growth and balanced economic development
Shri Kirti Azad 1246-1247

- (xx) Need to take comprehensive measures to prevent and address suicides committed by young persons in the country
Dr. Sharmila Sarkar 1247-1248
- (xxi) Need to issue Standard Operating Procedure to run coaching institutes in the country and take stringent action against the institutes charging exorbitant fees
Dr. Ganapathy Rajkumar P. 1248-1249
- (xxii) Need to develop infrastructure of the Government College of Music and Dance at Vizianagaram, Andhra Pradesh
Shri Appalanaidu Kalisetti 1249-1250
- (xxiii) Need to take steps to increase number of enrolment of students in Nalanda University, Bihar
Shri Kaushalendra Kumar 1250-1251
- (xxiv) Need to reinstate the import duty and levy social welfare cess on Bengalgram (Chana) imported in the country
Shri Y. S. Avinash Reddy 1251
- (xxv) Need to allocate Rajasthan its share of Pong Dam water
Shri Amra Ram 1252
- (xxvi) Need to accord approval to the drinking water supply projects for Leh and Ladakh submitted by Ladakh Administration under Amrut 2.0
Shri Mohmad Haneefa 1252-1253

ANNEXURE – I

(i) Member-wise Index to Starred Questions	1266
(ii) Member-wise Index to Unstarred Questions	1267-1277

ANNEXURE – II

(i) Ministry-wise Index to Starred Questions	1278
(ii) Ministry-wise Index to Unstarred Questions	1279-1280

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri N. K. Premachandran

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri A. Raja

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Monday, February 9, 2026/ Magha 20, 1947 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

FELICITATION BY THE SPEAKER

Congratulations to Indian Under-19 Cricket Team for Winning Cricket World Cup, 2026

माननीय अध्यक्ष: माननीय सदस्यगण, भारतीय अंडर-19 क्रिकेट टीम ने 6 फरवरी, 2026 को जिम्बाब्वे के हारे में आयोजित फाइनल मुकाबले में इंग्लैंड को पराजित कर अंडर-19 क्रिकेट विश्व कप-2026 जीत कर देश के लिए एक ऐतिहासिक उपलब्धि हासिल की है। पूरे टूर्नामेंट के दौरान भारत के युवा क्रिकेट खिलाड़ियों ने अद्भुत कौशल, दृढ़संकल्प, अनुशासन तथा टीम वर्क का उत्कृष्ट प्रदर्शन किया है। उनकी इस उपलब्धि से देश भर के युवाओं को उत्कृष्टता प्रदान करने की प्रेरणा मिली है। यह सभा भारतीय अंडर-19 क्रिकेट टीम को विश्व कप जीतने पर बधाई देती है तथा उनके उज्ज्वल भविष्य के लिए शुभकामनाएं देती है। इससे आने वाले समय में हमारे देश के युवा खिलाड़ियों को और प्रेरणा मिलेगी।

... (व्यवधान)

11.02 hrs

ORAL ANSWER TO QUESTION

Starred Question No. 121

माननीय अध्यक्ष: प्रश्न काल।

... (व्यवधान)

माननीय अध्यक्ष: क्वेश्चन नम्बर 121, श्री मलैयारासन डी.।

... (व्यवधान)

SHRI MALAIYARASAN D.: Question No. 121.... (*Interruptions*)

**ASSESSMENT AND IMPLEMENTATION OF UNNAT BHARAT ABHIYAN IN
TAMIL NADU**

***121. SHRI MALAIYARASAN D:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has assessed the progress and effectiveness of Unnat Bharat Abhiyan (UBA) in bringing sustainable rural development, especially in the Southern States including Tamil Nadu, if so, the details thereof;
- (b) the number of Higher Education Institutions (HEIs) from Tamil Nadu that have been selected under UBA 1.0 and UBA 2.0;
- (c) whether the funds allocated to participating institutions have been adequate and released in a timely manner, if so, the details of fund released during the last five years;
- (d) whether any measurable socio-economic outcomes such as improved livelihoods, digital literacy, rural infrastructure or capacity building have been reported in Tamil Nadu under UBA, if so, the details thereof; and
- (e) the steps being taken by the Government to strengthen monitoring mechanisms, enhance institutional support and expand the programme to more rural clusters?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (e) : Sir, a **Statement** is laid on the Table of the House. ... (*Interruptions*)

STATEMENT

(a) to (e): Unnat Bharat Abhiyan (UBA) is a flagship scheme of the Ministry of Education launched in September 2014. It connects Higher Education Institutions (HEIs), also called Participating Institutions (PIs), in the country with the villages and local communities to identify challenges faced by the rural communities. UBA aims to bring students closer to the village communities and other government organizations with the ultimate goal of sensitizing students about the socio-economic conditions of villages. It has created a wide network of stakeholders, viz., HEIs, government organizations, youth, NGOs, etc., to work across villages. The scheme focuses on sensitizing students of HEIs to the problems faced by villages and encourages them to work with villages to develop feasible solutions to these problems.

Under UBA 1.0 and UBA 2.0, in the state of Tamil Nadu, there is a network of 624 HEIs under the scheme covering 3120 villages. Further, 213 technology-based, managerial and societal interventions have been implemented under UBA, contributing to outcomes in livelihood enhancement, rural infrastructure, digital education and capacity building.

The Government has been providing financial support to the PIs under UBA, and funds have been released regularly and in a timely manner in accordance with the scheme guidelines. During the last five years, a total amount of Rs. 33.70 crores have been released under UBA scheme.

The Government has assessed the progress and effectiveness of UBA through periodic national-level evaluations by independent agencies. The

scheme was first evaluated by the National Institute of Rural Development and Panchayati Raj in the year 2020-21. This has been again evaluated by the Indian Institute of Public Administration in 2025-26. These evaluations covered all States, including southern States and Tamil Nadu, and have concluded that UBA is a highly relevant and effective programme, uniquely combining academic objectives with grassroots rural development. It has also concluded that the scheme has created a strong foundation for participatory governance, social responsibility, and social innovation.

Indian Institute of Technology (IIT) Delhi is the National Coordinating Institute (NCI) of UBA to ensure ground level implementation of the scheme along with 50 Regional Coordinating Institute (RCIs) which ensure the region-specific management of the HEIs. NCI (IIT Delhi) is responsible for overall monitoring and implementation of UBA. The scheme is supported by Regional Coordinating Institutes (RCIs) and Subject Expert Groups (SEGs) and coordination with State Governments, All India Council for Technical Education (AICTE) and University Grants Commission (UGC) to strengthen monitoring and expand coverage to more rural clusters.

Ministry of Rural Development has been requested to collaborate with UBA scheme through District Collectors/District Magistrates/other concern officers of the Districts, who are responsible for implementing NREGA at the district level. To expand the program to more rural clusters, Government is promoting the scheme by regularly communicating with the State Governments, District Administrations and line Ministries for providing adequate support to

institutes engaged under UBA.

... (व्यवधान)

माननीय अध्यक्ष: मैं सभी माननीय सदस्यों को बोलने का अवसर दूंगा। यह सदन सभी को अपनी बात रखने का अवसर देगा। अभी प्रश्न काल के अंदर उनका प्रश्न है तो निश्चित रूप से अवसर देंगे।

... (व्यवधान)

माननीय अध्यक्ष: यह प्रश्न काल है, प्रश्नकाल के बाद जब भी माननीय सदस्य चाहेंगे तब उनको बोलने का अवसर देंगे। हम बोलने का अवसर देंगे।

... (व्यवधान)

माननीय अध्यक्ष: चाहे लीडर ऑफ अपोजिशन हो या माननीय सदस्य हो, हर माननीय सदस्य को पूर्ण रूप से बोलने के लिए अवसर दिया जाता है, हम अवसर देंगे, आप निश्चित रहें। आप बजट पर चर्चा करें, उस समय अपनी बात को रखें। मैंने कहा है कि पहले बजट पर चर्चा करें, आप क्यों सदन को बाधित कर रहे हैं?

... (व्यवधान)

माननीय अध्यक्ष: जब बजट पर चर्चा हो उस समय अपनी बात को रखें, बजट पर चर्चा करते समय हम सभी को मौका देंगे, माननीय सदस्य सभी को अवसर मिलता है।

... (व्यवधान)

माननीय अध्यक्ष: यह सदन आपका है, आपको हमेशा बोलने का अवसर मिला है। जो समय आवंटित होता है, उसमें आपको बोलने का अवसर मिलेगा, बजट पर आप अपनी बात रखना चाहते हैं तो रखें, मुझे कोई आपत्ति नहीं है। लेकिन प्रश्न काल में केवल प्रश्न काल चलता है।

... (व्यवधान)

माननीय अध्यक्ष: प्रश्न काल माननीय सदस्यों का समय होता है, मेरा आग्रह है कि आप सदन को बाधित नहीं करें। मैं आपको बोलने का पूरा अवसर दूंगा।

... (व्यवधान)

माननीय अध्यक्ष: आप बजट पर चर्चा करें, मैं आपको बोलने का पूर्ण अवसर दूंगा। आपका जो समय आवंटित हैं, आपके प्रतिपक्ष के नेता बोलें या कोई और बोलें, यह आपको तय करना है। मुझे कोई आपत्ति नहीं है। यह सदन सभी माननीय सदस्यों के अपने विचार और अभिमत रखने के लिए है।

... (व्यवधान)

माननीय अध्यक्ष: यह सदन सभी के लिए है। सदन में विचारों की अभिव्यक्ति की जाती है। आप सदन के अंदर अपने विचारों को रखें। सहमति-असहमति, तर्क और संवाद इस संसद की हमेशा मर्यादा रही है, लेकिन सदन नियम और प्रक्रियाओं से चलता है।

... (व्यवधान)

माननीय अध्यक्ष: प्रश्न काल के अंदर कभी किसी माननीय सदस्य को बोलने का अवसर नहीं मिलता है। प्रश्न काल में केवल प्रश्न काल का समय होता है, आप जीरो ऑवर या बजट भाषण के समय आपको निश्चित रूप से अपनी बात को रखने देंगे।

... (व्यवधान)

11.04 hrs

At this stage, Shri Imran Masood, Dr. T. Sumathy alias Thamizhachi Thangapandian, Sushri Mahua Moitra and some other hon. Members came and stood on the floor near the Table.

माननीय अध्यक्ष: क्या आप सदन नहीं चलाना चाहते हैं? आप सदन को बाधित करना चाहते हैं। आपको यदि किसी विषय पर चर्चा करनी हो, बात-चीत करनी हो, तो निश्चित रूप से तर्क करेंगे, लेकिन सदन नियोजित तरीके से गतिरोध और नारेबाजी के लिए नहीं है।

... (व्यवधान)

माननीय अध्यक्ष: आप चर्चा-संवाद करें, सहमति-असहमति दें, सार्थक चर्चा करें।

... (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्य, मैं आपसे पुनः आग्रह कर रहा हूँ। सबको बोलने का अवसर है। नियम-प्रक्रिया से किसी भी माननीय सदस्य को बोलने से नहीं रोका जाता।

... (व्यवधान)

माननीय अध्यक्ष: आप बजट पर बोलें, अन्य विषयों पर बोलें। सदन आपका है, लेकिन सदन में नियम-प्रक्रियाओं से बोला जाता है।

... (व्यवधान)

माननीय अध्यक्ष: क्या आप प्रश्न-काल नहीं चलाने देना चाहते हैं?

WRITTEN ANSWERS TO QUESTIONS

(i) Starred Question Nos. 122 to 140

FOREST COVER IN URBAN AREAS***122. SHRI BALWANT BASWANT WANKHADE:**

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the forest cover in urban areas has been disappearing very fast and it is well below six per cent in some metro cities, if so, the details thereof; and
- (b) the present status of smart cities which have the target of having maximum green covered area?

**THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BHUPENDER YADAV):**

(a) : Forest Survey of India (FSI), Dehradun, an organization under the Ministry of Environment, Forest and Climate Change, carries out the assessment of forest and tree cover of the country biennially and the findings are published in the India State of Forest Report (ISFR). The forest cover assessment is a wall-to-wall mapping exercise based on remote sensing supported by intensive ground verification and field data from the National Forest Inventory.

As per ISFR 2023, the total forest cover of mega cities namely Bengaluru, Chennai, Delhi, Kolkata, Hyderabad, Mumbai and Ahmedabad is 511.81 square kilometer which is 10.26% of the total geographical area of the cities. There is an increase of 2.09 square kilometer of forest cover of the mega cities as compared to the previous assessment reported in ISFR, 2021. The details of

forest cover of the mega cities are given in **Statement**.

As per the India State of Forest Report, the overall forest cover in major urban areas has remained broadly stable during the recent assessment period. The forest cover in major mega cities varies widely depending on factors such as location, policies and environmental priorities. While some cities have significant green spaces and forested areas, others have relatively limited greenery due to urbanization.

(b): The objective of Smart Cities Mission (SCM) is to follow an area-based development approach through retrofitting, redevelopment, greenfield development and a Pan-city through initiative smart solutions to cover larger parts of the city, so as to create a replicable model. The cities under SCM developed based on Smart City Proposals (SCPs) received from States/UTs, across various sectors, viz., smart mobility, Water, Sanitation, Hygiene (WASH), smart governance, smart energy, environment etc., approved by High Powered Steering Committee (HPSC) chaired by the Chief Secretary.

STATEMENT

Change in Forest Cover in Major Mega Cities

(Area in square kilometer)

Name of Mega City	Total Forest Cover (ISFR 2021)	Total Forest Cover (ISFR 2023)	Forest Cover Change between ISFR 2021 and ISFR 2023
Ahmedabad	9.41	14.89	5.48
Bengaluru	89.02	89.61	0.59
Chennai	22.70	20.06	-2.64
Delhi	194.23	194.15	-0.08
Hyderabad	81.81	80.20	-1.61
Kolkata	1.77	2.06	0.29
Mumbai	110.78	110.84	0.06
Total	509.72	511.81	2.09

INELIGIBLE CANDIDATES ENROLLED UNDER PMKVY

***123. SHRIMATI RACHNA BANERJEE:**

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) whether it is a fact that the candidates were enrolled under Pradhan Mantri Kaushal Vikas Yojana (PMKVY) in violation of the age, education and work experience qualifications prescribed in the guidelines, if so, the details thereof;
- (b) the number and details of such ineligible enrolments identified since inception of the scheme, year-wise;
- (c) whether any penalties have been imposed by the Government on training

partners/agencies for such enrolments, year-wise; and

- (d) whether the Government had conducted any internal audits of the scheme before CAG inspection, if so, the details of such audits, year-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d) : The Government consistently undertakes audits and evaluations of its schemes and programmes to strengthen implementation, improve outcomes, and ensure accountability. In this context, the Comptroller and Auditor General of India (CAG) recently published a Performance Audit Report on the Pradhan Mantri Kaushal Vikas Yojana (PMKVY), covering the first three phases of the scheme up to 2022. The report which is available at https://cag.gov.in/webroot/uploads/download_audit_report/2025/Report-No.-20-of-2025_PA-PMKVY_English-PDF-A-06943abec463479.68516873.pdf, identified certain instances of deviations relating to age, educational, and work-experience eligibility parameters prescribed under PMKVY guidelines, thereby providing valuable inputs for further strengthening programme delivery.

Building on its ongoing efforts to enhance training quality and transparency, the Ministry of Skill Development and Entrepreneurship (MSDE) has introduced several system-level safeguards under PMKVY. These include Aadhaar-based e-KYC, face-authentication-enabled AEBAS attendance for candidates and trainers, strengthened system validations, unique beneficiary IDs, and integration with the Public Financial Management System (PFMS) for

improved monitoring of fund utilisation. In addition, the Skill India Digital Hub (SIDH) has been integrated with the Academic Bank of Credits (ABC), enabling generation of candidates' APAAR IDs, which support reliable validation of educational qualifications under PMKVY 4.0.

Further, the Government has undertaken comprehensive measures to reinforce accountability and compliance across the ecosystem. These measures include disciplinary proceedings where warranted, suspension or blacklisting of non-compliant entities, recovery of funds wherever applicable, and strengthening of monitoring mechanisms to prevent recurrence of such issues. Show Cause Notices have been issued to the concerned agencies seeking their responses to the observations made in the CAG Report.

At the same time, periodic independent evaluations continue to reflect the positive impact of the PMKVY programme. An evaluation by NITI Aayog (October 2020) indicated that approximately 94 percent of surveyed employers expressed willingness to hire more candidates trained under PMKVY. The study also noted that 52 percent of candidates placed in employment or oriented under the Recognition of Prior Learning (RPL) component reported receiving higher salaries or expecting improved earnings compared to uncertified peers. An independent evaluation of PMKVY 2.0 conducted by the Indian Institute of Public Administration (IIPA) found that about 70.5 percent of surveyed candidates were placed in their desired skill sector. More recently, a third-party evaluation of PMKVY 4.0 conducted by the Arun Jaitley National Institute of Financial Management (AJNIFM) in 2025 observed that 77 percent of Short-Term Training

(STT) candidates and 78 percent of surveyed RPL candidates reported being satisfied or very satisfied with the training content, reflecting strong acceptance of the curriculum and its delivery across the country.

उच्च शिक्षा संस्थानों का विस्तार और प्रोत्साहन

***124. श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:**

डॉ. संजय जायसवाल:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) वर्ष 2025 तक विश्वविद्यालयों, आईआईटी, आईआईएम और एम्स जैसे उच्च शिक्षा संस्थानों की संख्या में हुई वृद्धि और उक्त वृद्धि के माध्यम से सृजित शैक्षणिक क्षमता/बढ़ी अतिरिक्त सीटों का विशेषकर झारखंड, मध्य प्रदेश, बिहार और आन्ध्र प्रदेश सहित राज्य-वार ब्यौरा क्या है;
- (ख) सरकार द्वारा विदेशों में आईआईटी/आईआईएम जैसे परिसरों की स्थापना किए जाने और विदेशी संस्थाओं और अंतर्राष्ट्रीय छात्रों को भारत में आकर्षित करने जैसे कदमों से विदेशों में भारतीय उच्च शिक्षा की स्थापना करने या उसका विस्तार करने के लिए क्या कदम उठाए गए हैं;
- (ग) विशेषकर झारखंड और आन्ध्र प्रदेश में उच्च शिक्षा प्राप्त करने वाले छात्रों के लिए वित्तीय कठिनाइयों को कम करने हेतु इसे सुलभ और वहनीय बनाने के लिए सरकार द्वारा कार्यान्वित की गई छात्रवृत्ति योजनाओं और वित्तीय सहायता योजनाओं का ब्यौरा क्या है और ऐसे कार्यक्रमों/योजनाओं का क्या प्रभाव पड़ा है;
- (घ) क्या सरकार का विचार झारखंड के रामगढ़ और हजारीबाग जिलों के छात्रों को उक्त पहलों का लाभ प्रभावी ढंग से प्रदान करने के लिए कोई विशेष योजना बनाने का है;
- (ङ) विगत तीन वर्षों के दौरान केन्द्रीय छात्रवृत्ति योजनाओं (जैसे मैट्रिकोत्तर, मेधा-सह-साधन

तथा केन्द्रीय क्षेत्र की छात्रवृत्ति योजनाओं आदि) के अंतर्गत झारखंड के अनुसूचित जाति/अनुसूचित जनजाति/अन्य पिछड़ा वर्ग/अल्पसंख्यक/ईडब्ल्यूएस श्रेणी के लाभार्थी छात्रों की संख्या कितनी है, कितनी राशि आवंटित की गई है और इन योजनाओं का छात्रों के संबंध में कवरेज कितना है;

- (च) क्या सरकार जनजातीय छात्रों के लिए उच्च शिक्षा को बढ़ावा देने हेतु महाराष्ट्र के पालघर जैसे जनजाति बहुल जिलों में उच्च शिक्षा संस्थानों को वित्तीय सहायता उपलब्ध करा रही है; और
- (छ) शैक्षिक उत्कृष्टता में भारत के उदय के संकेतकों के रूप में अंतर्राष्ट्रीय सहयोग, छात्रों/संकाय सदस्यों के आदान-प्रदान संबंधी कार्यक्रमों और बेहतर वैश्विक रैंकिंग के संबंध में क्या परिणाम रहे हैं?

शिक्षा मंत्री (श्री धर्मेन्द्र प्रधान):

(क) : अखिल भारतीय उच्च शिक्षा सर्वेक्षण (एआईएसएचई) के पोर्टल के अनुसार, देश में विश्वविद्यालय/विश्वविद्यालय स्तरीय संस्थाओं, महाविद्यालयों और स्वतंत्र संस्थाओं की संख्या बढ़कर क्रमशः 1395, 53197 और 16577 हो गई। एआईएसएचई पोर्टल पर रिपोर्ट किए गए उच्च शिक्षा संस्थाओं के बारे में राज्य-वार डेटा <https://dashboard.aishe.gov.in/hedirectory/#/hedirectory> पर उपलब्ध है।

उच्च शिक्षा में नामांकन 2014-15 में 3.42 करोड़ से बढ़कर 2022-23 में 4.46 करोड़ हो गया है, जिसमें महिला नामांकन 1.57 करोड़ से बढ़कर 2.18 करोड़ हो गया है। अनुसूचित जाति के छात्रों का नामांकन 2014-15 में 46.07 लाख से बढ़कर 2022-23 में 69.13 लाख हो गया है। एसटी छात्रों का नामांकन 2014-15 में 16.41 लाख से बढ़कर 2022-23 में 28.72 लाख हो गया है। कुल एसटीईएम नामांकन 99.76 लाख है।

वर्ष 2014 से, 16 भारतीय सूचना प्रौद्योगिकी संस्थान (आईआईआईटी), 8 केंद्रीय विश्वविद्यालय (सीयू), 8 भारतीय प्रबंध संस्थान (आईआईएम), 7 भारतीय प्रौद्योगिकी संस्थान

(आईआईटी), 2 भारतीय विज्ञान शिक्षा एवं अनुसंधान संस्थान (आईआईएसईआर), 1 राष्ट्रीय प्रौद्योगिकी संस्थान (एनआईटी) और 12 नए एम्स स्थापित किए गए हैं।

इसके अतिरिक्त, बजट घोषणा 2025-26 के अनुसरण में, सरकार ने आंध्र प्रदेश (आईआईटी तिरुपति), केरल (आईआईटी पलक्कड़), छत्तीसगढ़ (आईआईटी भिलाई), जम्मू और कश्मीर (आईआईटी जम्मू) और कर्नाटक (आईआईटी धारवाड़) में स्थापित पांच नए आईआईटी के रिसर्च पार्क के निर्माण सहित शैक्षणिक और अवसंरचना क्षमता के विस्तार को मंजूरी दी है, जिसमें कुल 11,828.79 करोड़ रुपये का परिव्यय है, जिससे अतिरिक्त 6500 छात्रों के लिए शिक्षा सुलभ होगी। उपरोक्त के अलावा सरकार ने उच्च शिक्षा निधियन एजेंसी (एचईएफए) के माध्यम से आईआईटी जोधपुर, आईआईटी पटना, आईआईटी इंदौर के लिए शैक्षणिक और छात्रावास के अवसंरचना के विस्तार और अनुसंधान पार्क के विकास के लिए कुल 1942 करोड़ रुपये की मंजूरी दी है।

(ख): सरकार ने भारतीय उच्च शिक्षा संस्थाओं को विदेशों में परिसर स्थापित करने की सुविधा प्रदान की है, जिसमें जांजीबार, तंजानिया में आईआईटी मद्रास परिसर; अबू धाबी में आईआईटी दिल्ली परिसर और दुबई में आईआईएम अहमदाबाद परिसर शामिल हैं।

विदेशी संस्थाओं को आकर्षित करने के लिए, सरकार ने विश्वविद्यालय अनुदान आयोग (भारत में विदेशी उच्च शिक्षा संस्थाओं के परिसरों की स्थापना और संचालन) विनियम 2023 के तहत भारत में विदेशी उच्च शिक्षा संस्थाओं (एफएचईआई) की स्थापना को सक्षम किया है। साउथैम्प्टन विश्वविद्यालय (यूके), गुरुग्राम परिसर ने आशय पत्र (एलओआई) के साथ-साथ अनुमोदन पत्र (एलओए) देने के बाद सत्र 2025-26 के लिए अपना शैक्षणिक संचालन शुरू कर दिया है। ऑस्ट्रेलिया, इटली, यूनाइटेड किंगडम और अमेरिका से एफएचईआई को भारत में विभिन्न स्थानों जिनमें बेंगलुरु (कर्नाटक), दिल्ली एनसीआर, मुंबई (महाराष्ट्र) और चेन्नई (तमिलनाडु) शामिल हैं। पर अपने परिसर स्थापित करने के लिए 13 आशय पत्र जारी किए गए हैं।

अंतर्राष्ट्रीय वित्तीय सेवा केंद्र प्राधिकरण (आईएफएससीए) विनियम 2022 के तहत, यूके,

ऑस्ट्रेलिया और उत्तरी आयरलैंड के 5 विश्वविद्यालयों को गुजरात के गांधीनगर में जीआईएफटी सिटी एसईजेड में विदेशी शाखा परिसर संचालित करने के लिए मंजूरी दी गई है। इन 5 विश्वविद्यालयों में, ऑस्ट्रेलिया के डीकिन विश्वविद्यालय और ऑस्ट्रेलिया के वोलोंगोंग विश्वविद्यालय ने अपने पाठ्यक्रम शुरू कर दिए हैं।

भारत में अंतर्राष्ट्रीय छात्रों को आकर्षित करने के लिए, शिक्षा मंत्रालय ने 2018 में 'स्टडी इन इंडिया' योजना शुरू की, जिसका उद्देश्य भारत को एक वैश्विक अध्ययन स्थल के रूप में बढ़ावा देना है जो किफायती लागत पर विश्व स्तरीय शिक्षा प्रदान करता हो। कार्यक्रम का एक अभिन्न अंग भारत में अध्ययन (एसआईआई) पोर्टल है, जो सभी आने वाले विदेशी छात्रों के लिए प्रवेश और वीजा आवेदनों के लिए वन-स्टॉप स्थल है और भारतीय उच्च शिक्षा पारिस्थितिकी तंत्र के लिए एक प्रवेश द्वार के रूप में कार्य करता है।

भारतीय उच्च शिक्षा प्रणाली की और अंतर्राष्ट्रीय छात्रों को आकर्षित करने के लिए अनुकूल वातावरण बनाने के लिए, यूजीसी द्वारा सितंबर 2022 में 'भारत में उच्च शिक्षा संस्था में अवर स्नातक और स्नातकोत्तर कार्यक्रमों में अंतर्राष्ट्रीय छात्रों के प्रवेश और अतिसंख्यात्मक सीटों के लिए दिशा निर्देश' जारी किए गए थे।

यूजीसी ने "यूजीसी (ट्विनिंग, संयुक्त डिग्री और दोहरी डिग्री कार्यक्रम प्रदान के लिए भारतीय और विदेशी उच्च शिक्षा संस्थाओं के बीच शैक्षणिक सहयोग) विनियम, 2021" भी जारी किए हैं, जो छात्रों को भारतीय और विदेशी दोनों विश्वविद्यालयों से अपने कार्यक्रमों के कुछ हिस्सों को करने की अनुमति देता है, जिससे शैक्षणिक और अनुसंधान उत्कृष्टता के साथ-साथ छात्रों और संकाय की गतिशीलता होती है।

(ग) से (च) : शिक्षा समवर्ती सूची में है। केंद्र सरकार और राज्य सरकारें दोनों ही शिक्षा के विकास के लिए काम करती हैं। अनुसूचित जाति, अनुसूचित जनजाति, अन्य पिछड़ा वर्ग और अल्पसंख्यक के लिए प्री-मैट्रिक और पोस्ट-मैट्रिक छात्रवृत्ति योजनाएं केंद्र द्वारा प्रायोजित योजनाएं हैं जो राज्यों और संघ राज्य क्षेत्रों द्वारा कार्यान्वित और सामाजिक न्याय एवं अधिकारिता मंत्रालय, जनजातीय कार्य

मंत्रालय और अल्पसंख्यक कार्य मंत्रालय द्वारा प्रशासित की जा रही हैं। इन छात्रवृत्ति योजनाओं के तहत, एससी, एसटी और ओबीसी से संबंधित छात्रों सहित सभी छात्रों को उनके माता-पिता की आय सीमा और योजना के दिशानिर्देशों के अनुसार लाभ दिया जाता है।

उच्चतर शिक्षा विभाग (डीएचई) प्रधानमंत्री उच्चतर शिक्षा प्रोत्साहन (पीएम-यूएसपी) योजना को कार्यान्वित करता है जिसके तहत भारत में उच्च शिक्षा प्राप्त करने वाले छात्रों, जिनमें एससी, एसटी, ओबीसी और अल्पसंख्यक छात्र शामिल हैं, को योजना के दिशानिर्देशों के अनुसार छात्रवृत्ति मिलती है।

इसके अलावा, भारत सरकार ने नवंबर 2024 में एक नई केंद्रीय क्षेत्र योजना पीएम-विद्यालक्ष्मी शुरू की है। इस योजना का मुख्य उद्देश्य यह सुनिश्चित करना है कि किसी भी छात्र को वित्तीय बाधाओं के कारण उच्च शिक्षा प्राप्त करने के अवसर से वंचित न किया जाए। इस योजना के तहत, सभी छात्रों को संपार्श्विक-मुक्त और गारंटर-मुक्त शिक्षा ऋण प्रदान किया जाता है, जो शीर्ष गुणवत्ता वाले उच्च शिक्षा संस्थाओं (क्यूएचईआई) में योग्यता-आधारित प्रवेश प्राप्त करते हैं और जो शिक्षा ऋण का लाभ उठाना चाहते हैं और इसके लिए कोई ऊपरी सीमा नहीं है। इसके अलावा, 8 लाख रुपये तक की वार्षिक पारिवारिक आय वाले छात्रों के लिए, योजना 10 लाख रुपये तक के ऋण पर 3% ब्याज सहायता प्रदान करती है। कोई अन्य छात्रवृत्ति या शिक्षा ऋण पर ब्याज छूट नहीं पाने वाले एक लाख तक नए छात्रों को यह ब्याज छूट मिलेगी। दिनांक 25 फरवरी 2025 और 28 जनवरी 2026 के दौरान 57,000 से अधिक पीएम-विद्यालक्ष्मी शिक्षा ऋण स्वीकृत किए गए हैं। संस्वीकृत राशि 7395 करोड़ रुपये है।

वर्ष 2024-25 में, लगभग 95 लाख छात्रों को पोस्ट-मैट्रिक और उच्च शिक्षा के लिए छात्रवृत्ति प्रदान की गई। इसमें अन्य पिछड़ा वर्ग (ओबीसी), अति पिछड़ा वर्ग (ईबीसी) और विमुक्त जनजातियों (डीएनटी) के छात्रों के लिए लगभग 27 लाख छात्रवृत्तियां, अनुसूचित जाति (एससी) के छात्रों के लिए लगभग 48 लाख छात्रवृत्तियां और अनुसूचित जनजाति (एसटी) के छात्रों के लिए लगभग 17 लाख छात्रवृत्तियां शामिल हैं।

झारखंड राज्य में, पीएम-यूएसपी कॉलेज और विश्वविद्यालय के छात्रों के लिए छात्रवृत्ति (पीएम-यूएसपी सीएसएस) (नई+नवीनीकरण) और पीएम-यूएसपी केंद्रीय क्षेत्र ब्याज सब्सिडी (पीएम-यूएसपी सीएसआईएस) की केंद्रीय क्षेत्र योजना के तहत, पिछले तीन वर्षों अर्थात् 2022-23 से 2024-25 के दौरान 4076 ओबीसी छात्रों के लिए 8.89 करोड़ रुपये, 713 एससी छात्रों के लिए 4.73 करोड़ रुपये और 729 एसटी छात्रों के लिए 1.05 करोड़ रुपये की छात्रवृत्ति और वित्तीय सहायता वितरित की गई।

स्कूल शिक्षा और साक्षरता विभाग द्वारा प्रशासित राष्ट्रीय साधन-सह-योग्यता छात्रवृत्ति योजना (एनएमएमएसएस) के तहत, झारखंड राज्य में पिछले तीन वर्षों अर्थात् 2022-23 से 2024-25 के दौरान 8027 छात्रवृत्तियों (नई + नवीनीकरण) (एससी छात्रों के लिए 850 और एसटी छात्रों के लिए 1437 सहित) को पुरस्कृत करने के लिए 9.63 करोड़ रुपये संस्वीकृत किए गए हैं।

सामाजिक न्याय एवं अधिकारिता विभाग द्वारा प्रशासित अनुसूचित जाति के छात्रों के लिए केंद्र प्रायोजित पोस्ट-मैट्रिक छात्रवृत्ति योजना के तहत, केंद्र ने पिछले तीन वर्षों अर्थात् 2022-23 से 2024-25 तक झारखंड में 1,36,316 अनुसूचित जाति के छात्रों को लाभान्वित करते हुए 94.61 करोड़ रुपये जारी किए हैं।

जनजातीय कार्य मंत्रालय केंद्र प्रायोजित दो योजनाओं- अनुसूचित जनजाति के छात्रों (कक्षा-9 और 10) के लिए प्री-मैट्रिक छात्रवृत्ति और अनुसूचित जनजाति के छात्रों (कक्षा-11 और उससे ऊपर) के लिए पोस्ट-मैट्रिक छात्रवृत्ति प्रशासित कर रहा है जो राज्यों/संघ राज्य क्षेत्रों के माध्यम से कार्यान्वित की जा रही हैं। झारखंड में, केंद्र सरकार ने पिछले तीन वर्षों अर्थात् 2022-23 से 2024-25 के दौरान 3,72,930 अनुसूचित जनजाति के छात्रों को लाभान्वित करते हुए प्री-मैट्रिक छात्रवृत्ति के तहत 57 करोड़ रुपये और पिछले तीन वर्षों अर्थात् 2022-23 से 2024-25 के दौरान 3,61,413 अनुसूचित जनजाति के छात्रों को लाभान्वित करते हुए पोस्ट मैट्रिक छात्रवृत्ति के तहत 253.11 करोड़ रुपये जारी किए।

जनजातीय कार्य मंत्रालय केंद्रीय क्षेत्र की दो योजनाओं- उच्च शिक्षा के लिए अनुसूचित

जनजाति के छात्रों के लिए राष्ट्रीय फैलोशिप और उच्च शिक्षा के लिए अनुसूचित जनजाति के छात्रों के लिए राष्ट्रीय छात्रवृत्ति (शीर्ष वर्ग) भी कार्यान्वित कर रहा है। पिछले तीन वर्षों अर्थात् 2022-23 से 2024-25 के दौरान झारखंड के 214 अनुसूचित जनजाति के छात्रों को लाभान्वित करते हुए उच्च शिक्षा के लिए राष्ट्रीय फैलोशिप के तहत 10.33 करोड़ रुपये और पिछले तीन वर्षों अर्थात् 2022-23 से 2024-25 के दौरान झारखंड के 348 अनुसूचित जनजाति के छात्रों को लाभान्वित करते हुए उच्च शिक्षा के लिए राष्ट्रीय छात्रवृत्ति के तहत 8.51 करोड़ रुपये जारी किए गए हैं। इसके अलावा, विदेश मंत्रालय (एमईए) के माध्यम से एसटी छात्रों के लिए राष्ट्रीय विदेशी छात्रवृत्ति लागू की जाती है और विदेश में पढ़ रहे एसटी छात्रों को दूतावासों के माध्यम से निधियां जारी की जाती है। जनजातीय कार्य मंत्रालय आगे विदेश मंत्रालय को धन की प्रतिपूर्ति करती है। इस योजना के तहत, पिछले तीन वर्षों अर्थात् 2022-23 से 2024-25 के दौरान विदेश में पढ़ रहे 10 एसटी छात्रों के लिए 1.31 करोड़ रुपये जारी किए गए हैं।

एआईएसएचई 2022-23 के अनुसार, महाराष्ट्र के पालघर जिले में 85 उच्च शिक्षा संस्थाएं हैं। कुल नामांकन 63,725 छात्रों का हैं। श्रेणी-वार नामांकन 3,644 एससी छात्रों, 8,670 एसटी छात्रों और 13,795 ओबीसी छात्रों को दर्शाता है।

एनईपी 2020 के अनुरूप, सरकार ने शैक्षणिक रूप से असेवित/अल्पसेवित क्षेत्रों की आवश्यकताओं को पूरा करने के लिए वर्ष 2023-24 से 2025-26 की अवधि के लिए 12926.10 करोड़ रुपये के परिव्यय से जून 2023 में प्रधानमंत्री उच्चतर शिक्षा अभियान (पीएम-उषा) के रूप में राष्ट्रीय उच्चतर शिक्षा अभियान (रुसा) का तीसरा चरण शुरू किया है। पीएम-उषा के तहत, फोकस जिलों को प्राथमिकता दी जाती है। संबंधित राज्यों/संघ राज्य क्षेत्रों द्वारा विभिन्न मानदंडों के आधार पर फोकस जिलों की पहचान की जाती है, जिनमें कम सकल नामांकन अनुपात, लैंगिक समानता, महिलाओं, ट्रांसजेंडर, अनुसूचित जाति, अनुसूचित जनजाति और अन्य पिछड़े वर्गों के लिए जनसंख्या अनुपात और नामांकन अनुपात, आकांक्षी/सीमा क्षेत्र/वामपंथी उग्रवाद प्रवण जिला आदि शामिल हैं।

पीएम-उषा के तहत, विभिन्न घटकों के अधीन महाराष्ट्र राज्य में 814.24 करोड़ रुपये की कुल स्वीकृत राशि के साथ 61 इकाइयों को मंजूरी दी गई है। इसके अलावा, पालघर जिले में जो पीएम-उषा के तहत एक फोकस जिला भी है, 1 इकाई अर्थात "सोनोपंत दांडेकर आर्ट्स कॉलेज एस आप्टे कॉमर्स और एम एच मेहता साइंस कॉलेज (सी-34065)" को कॉलेजों को सुदृढ़ करने के लिए अनुदान घटक के तहत 5 करोड़ रुपये की अनुमोदित राशि की सहायता को मंजूरी दी गई है।

(छ) : सरकार विदेशी छात्रों के नामांकन को सुविधाजनक बनाने, संकाय विनिमय कार्यक्रम, भारत के उच्च शिक्षा संस्थानों के अनुसंधान पारिस्थितिकी तंत्र में सुधार करने और भारत की वैश्विक रैंकिंग में और सुधार के लिए वैश्विक अकादमिक नेटवर्क पहल (जीआईएएन), अकादमिक और अनुसंधान सहयोग संवर्धन योजना (स्पार्क), स्टडी इन इंडिया आदि जैसी अनेक पहलें कार्यान्वित कर रही है। भारत सरकार की एनईपी निर्देशित पहलों के फलस्वरूप क्यूएस वर्ल्ड यूनिवर्सिटी रैंकिंग (क्यूएस डब्ल्यूयूआर) सहित अंतर्राष्ट्रीय रैंकिंग में भारतीय एचईआई के प्रदर्शन में महत्वपूर्ण सुधार हुआ है। क्यूएस डब्ल्यूयूआर 2026 में 54 भारतीय संस्थाओं को स्थान प्राप्त हुआ है। पिछले पांच वर्षों में क्यूएस वर्ल्ड यूनिवर्सिटी रैंकिंग में शामिल भारतीय एचईआई की संख्या दोगुनी हो गई है, जो क्यूएस डब्ल्यूयूआर 2021 में 27 से बढ़कर क्यूएस डब्ल्यूयूआर 2026 में 54 हो गई है, इस प्रकार सतत नीतिगत पहलों, सुदृढ़ अनुसंधान और नवाचार क्षमता और भारत की उच्च शिक्षा प्रणाली की लगातार बढ़ती वैश्विक प्रोफाइल को रेखांकित किया गया है। क्यूएस वर्ल्ड यूनिवर्सिटी रैंकिंग एशिया 2026 में, भारत का 294 विश्वविद्यालयों के साथ दूसरा सबसे अधिक प्रतिनिधित्व है, जो 2025 में 163 और शीर्ष 100 में 7 संस्थानों से अधिक है। 2025 के लिए क्यूएस विषय रैंकिंग में 79 भारतीय एचईआई शामिल थे, जो पिछले वर्ष के 69 से 10 अधिक थी। ग्लोबल इनोवेशन इंडेक्स (जीआईआई) में भारत की रैंकिंग भी वर्ष 2020 में 48 से बढ़कर वर्तमान में 2025 में 38वें स्थान पर है।

**SHORTFALL IN SCHOOL AND COLLEGE ENROLMENT IN ANDHRA
PRADESH**

***125. SHRI P V MIDHUN REDDY:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has taken note of the reported shortfall of 2,66,860 students in schools and junior colleges enrolment in Andhra Pradesh for 2025-26;
- (b) if so, the details of Central support such as data-cleaning, tracking out-of-school children and Aadhaar/UDISE linkage that has been offered to the State and if not, the reasons therefor;
- (c) whether the Government has adopted any specific criteria to trigger special corrective action in States/UTs with sudden enrolment drops, if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN):

(a) : As per latest UDISE+ (Unified District Information System for Education Plus) report of 2024-25, total enrolment of students in Andhra Pradesh from Pre-Primary to Class 12 was 84,54,817. As per UDISE+ provisional data for 2025-26, total enrolment of students in Andhra Pradesh from Pre-Primary to Class-12 is 84,35,128.

(b) : In compliance with National Education Policy (NEP) 2020, with effect from 2022-23, UDISE+ application has been revitalized to capture individual student-wise data (including Aadhaar Number on voluntary basis) for creating student

registry and tracking of children.

Support under Samagra Shiksha is provided for identification of children above six years of age who have not been admitted in any school or though admitted, could not complete elementary education, for admission into age-appropriate class. Further, special training facility is provided to such Out of School Children (OoSC) to integrate academically and emotionally with the rest of the class. For this purpose, financial support up to Rs.6,000/- per child per annum for non-residential courses and up to Rs. 20,000/- per child per annum for residential courses is provided.

(c) and (d) : Government of India is implementing Samagra Shiksha, an overarching programme for the school education sector extending from pre-primary to Class-XII. Samagra Shiksha aims to ensure inclusive and equitable quality education at all levels of school education, across the country. Financial assistance is provided to States/UTs for improving school infrastructure, universal access, bringing gender equity, promoting inclusive education, quality education, digital initiatives, strengthening teacher education institutions, vocational education, entitlements under the Right of Children to Free and Compulsory Education Act, 2009, etc. Some of the major interventions under Samagra Shiksha are as follows: -

- a. Upgradation and improvement of school infrastructure including classrooms, basic facilities, sanitation, safe and clean environment making government schools more attractive.
- b. Support for providing school uniforms, and text books.

- c. Support for pre-primary class in government schools to help children get into formal school system from early age, increasing overall enrollment.
- d. Identifying Out of School Children (OoSC) and giving support for continuing their education in age-appropriate class.
- e. Support for Smart classrooms, digital boards, ICT labs, virtual classrooms to modernize government schools.
- f. Support for transport facilities to provide access to school.
- g. Additional support for Children with Special Needs (CwSN).
- h. Support for Kasturba Gandhi Balika Vidyalayas (KGBVs), and Netaji Subhas Chandra Bose Awasiya Vidyalaya (NSCBAV) for marginal / weaker sections to continue education in a safe residential / school facility up to higher classes.
- i. Construction of hostels for PVTGs (Particularly Vulnerable Tribal Groups) under PM-JANMAN (*Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan*), and construction of hostels under Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DAJGUA) for unsaturated ST population.
- j. Support for strengthening teacher education institutions.

States /UTs are encouraged to undertake enrolment drives, door-to-door campaigns, community mobilization, etc., to increase enrollment of students in Government schools.

Government of India is also implementing PM POSHAN scheme (Mid-Day

Meal) to provide nutritious hot cooked meals in government and aided schools to facilitate increase in enrolment, retention and attendance.

State Government of Andhra Pradesh has also informed that SMS alerts are sent to parents when students remain absent for more than three consecutive days. Further, in cases where a student is absent for over a week, concerned Welfare and Education Official at the Gram Panchayat level visits the student's residence to ascertain the reasons for absence and ensure their return to school.

कर्मचारी भविष्य निधि के अंतर्गत नामांकन

***126. श्री उज्ज्वल रमण सिंह:**

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

- (क) कर्मचारी भविष्य निधि (ईपीएफ) के अंतर्गत नामांकन के लिए वर्तमान न्यूनतम वेतन सीमा का ब्यौरा क्या है;
- (ख) क्या सरकार का विचार कर्मचारी भविष्य निधि के अंतर्गत आशा, आंगनवाड़ी और मध्याह्न भोजन कार्यकर्ताओं का नामांकन करने का है;
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) यदि नहीं, तो इसके क्या कारण हैं?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) से (घ) : ईपीएफ योजना, 1952 के प्रावधान के अनुसार, ईपीएफओ के साथ पंजीकृत प्रतिष्ठान के 15,000/- रुपये तक वेतन प्राप्त करने वाले सभी कर्मचारियों को अनिवार्य रूप से कवर किया जाना अपेक्षित है और यह योजना केवल संगठित क्षेत्र के कर्मचारियों पर लागू होती है।

आशा कार्यकर्ता (आशा) सामुदायिक स्वास्थ्य स्वयंसेवक होते हैं। उन्हें नियमित और आवर्ती गतिविधियों के लिए मासिक आधार पर निश्चित प्रोत्साहन राशि प्राप्त होती है। इसके अतिरिक्त, उन्हें

राष्ट्रीय स्वास्थ्य कार्यक्रमों के तहत विभिन्न गतिविधियों के लिए कार्यनिष्पादन-आधारित प्रोत्साहन भी प्रदान किए जाते हैं। राज्य/संघ राज्यक्षेत्र भी भारत सरकार द्वारा अनुमोदित प्रोत्साहनों के अतिरिक्त राज्य-विशिष्ट प्रोत्साहन प्रदान करते हैं।

इसके अलावा, राज्यों/संघ राज्यक्षेत्रों में आशा कार्यकर्ताओं को पात्रता मानदंडों के अनुसार, प्रधान मंत्री श्रम योगी मान धन (पीएम-एसवाईएम), प्रधान मंत्री जीवन ज्योति बीमा योजना (पीएमजेबीवाई) और प्रधान मंत्री सुरक्षा बीमा योजना (पीएमएसबीवाई) सहित विभिन्न सामाजिक सुरक्षा योजनाओं में नामांकित किया गया है। आशा कार्यकर्ताओं और उनके परिवार के सदस्यों को आयुष्मान भारत प्रधान मंत्री जन आरोग्य योजना (एबीपीएमजेवाई) के अंतर्गत 5 लाख रुपये का वार्षिक स्वास्थ्य देखभाल कवरेज भी प्रदान किया जाता है।

आशा कार्यकर्ताओं को सहायता प्रदान करने सहित सार्वजनिक स्वास्थ्य सेवा प्रणाली को सुदृढ़ करने की प्राथमिक जिम्मेदारी, संबंधित राज्य/संघ राज्यक्षेत्र सरकारों की होती है। स्वास्थ्य एवं परिवार कल्याण मंत्रालय, राज्यों/संघ राज्यक्षेत्रों को उनकी सार्वजनिक स्वास्थ्य सेवा प्रणाली को सुदृढ़ करने के लिए उनकी कार्यक्रम कार्यान्वयन योजनाओं (पीआईपी) के आधार पर और समग्र संसाधन आवंटन के भीतर तकनीकी और वित्तीय सहायता प्रदान करता है।

मिशन सक्षम आंगनवाड़ी एवं पोषण 2.0 के अंतर्गत, आंगनवाड़ी कार्यकर्ता (एडब्ल्यूडब्ल्यू) और आंगनवाड़ी सहायक (एडब्ल्यूएच) स्थानीय समुदाय के मानद कार्यकर्ता होते हैं। एडब्ल्यूडब्ल्यू और एडब्ल्यूएच को अंशकालिक आधार पर अपनी सेवाएं प्रदान करने के लिए मासिक मानदेय प्रदान किया जाता है। कई राज्य सरकारें मौजूदा मानदेय के साथ अतिरिक्त राशि भी प्रदान कर रही हैं। एडब्ल्यूडब्ल्यू और एडब्ल्यूएच तथा उनके परिवार के सदस्यों को, आयुष्मान भारत प्रधान मंत्री जन आरोग्य योजना (एबीपीएमजेवाई) के अंतर्गत ₹5 लाख का वार्षिक स्वास्थ्य देखभाल कवरेज भी प्रदान किया जाता है।

पीएम पोषण योजना के अंतर्गत, रसोइया-सह-सहायक (सीसीएच) मानद कार्यकर्ता होते हैं। उन्हें विभिन्न सेवाएं प्रदान करने के लिए मानदेय प्राप्त होता है। कई राज्य सरकारें अपने बजट में से

अतिरिक्त धनराशि देकर इस राशि को बढ़ा कर देती हैं।

आंगनवाड़ी कार्यकर्ता, आंगनवाड़ी सहायक और रसोइया-सह-सहायक भी पात्रता मानदंडों के अनुसार प्रधानमंत्री श्रम योगी मान धन (पीएम-एसवाईएम), प्रधानमंत्री जीवन ज्योति बीमा योजना (पीएमजेजेबीवाई) और प्रधानमंत्री सुरक्षा बीमा योजना (पीएमएसबीवाई) सहित विभिन्न सामाजिक सुरक्षा योजनाओं में नामांकन करा सकते हैं। इसके अलावा, केंद्र सरकार, नीतिगत ढांचा, दिशानिर्देश और लागत-साझाकरण के आधार पर निधि उपलब्ध कराती है। इनके कार्यान्वयन की प्राथमिक जिम्मेदारी संबंधित राज्य/संघ राज्यक्षेत्र सरकारों की होती है।

NUTRITIONAL SUPPLEMENT TESTING REFERRAL LABORATORIES

***127. SHRI BRIJMOHAN AGRAWAL:**

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the manner in which the accreditation of the new labs at National Forensic Sciences University (NFSU), Gandhinagar and National Institute of Pharmaceutical Education and Research (NIPER), Hyderabad align India's anti-doping infrastructure with World Anti-Doping Agency (WADA) norms;
- (b) the manner in which the Memorandum of Understanding (MoU) between M/o Youth Affairs and Sports, Food Safety and Standards Authority of India (FSSAI) and NFSU's framework is likely to ensure "Atmanirbhar" supplement testing to prevent inadvertent doping among athletes training for the 2030 major sport events like Commonwealth Games (CWG) Ahmedabad 2030 and Olympics;
- (c) the details of the mechanisms planned to extend the said high-quality

testing protocols with NFSU Gandhinagar designated as a Centre of Excellence to its campus in Raipur, Chhattisgarh to benefit the region's tribal sports talent;

- (d) the manner in which establishing indigenous testing facilities improve the global competitiveness of Indian products for international events like the 2030 Games; and
- (e) the manner in which the new FSSAI referral lab status is likely to help standardize nutritional supplements across States like Chhattisgarh by ensuring that rural athletes have access to safe and prohibited-substance-free products?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) : The accreditation of Nutritional Supplement Testing Laboratories at the National Forensic Sciences University (NFSU), Gandhinagar, and the National Institute of Pharmaceutical Education and Research (NIPER), Hyderabad, strengthens India's anti-doping infrastructure in alignment with World Anti-Doping Agency (WADA) norms. These laboratories, operating in compliance with ISO/IEC 17025:2017 standards, enable quality-assured testing of nutritional supplements for WADA-prohibited substances, thereby enhancing the credibility of India's anti-doping ecosystem and safeguarding clean sport.

(b) : The Memorandum of Understanding (MoU) among the Ministry of Youth Affairs and Sports (MYAS), the Food Safety and Standards Authority of India (FSSAI), and NFSU establishes an integrated institutional framework for

indigenous nutritional supplement testing. This framework supports the objective of “Atmanirbhar Bharat” by ensuring in-country, timely, and scientifically robust testing of supplements used by athletes, thereby reducing the risk of inadvertent doping in preparation for major international sporting events, including the Commonwealth Games 2030 and the Olympic Games. Domestic testing also prevents foreign exchange outflow and enhances confidence in Indian-manufactured supplements.

(c) : At present, the Nutritional Supplement Testing Laboratory at NFSU, Gandhinagar, designated as a Centre of Excellence for Nutritional Supplement Testing for Sportspersons (CoE-NSTS), is operational and caters to testing requirements from all States, including samples received from Raipur, Chhattisgarh. The laboratory serves as a centralized facility ensuring uniform testing standards nationwide.

(d) : The establishment of indigenous, internationally compliant testing facilities enhances the global competitiveness and credibility of Indian nutritional supplement products. Compliance with ISO/IEC 17025:2017 and FSSAI standards ensures internationally accepted benchmarks of accuracy, traceability, and regulatory compliance. This, in turn, promotes higher manufacturing standards, reduces certification timelines and costs, and enables Indian manufacturers to compete effectively in global markets associated with major sporting events such as the 2030 Commonwealth Games.

(e) : The designation of the laboratory as an FSSAI Referral Laboratory provides a robust mechanism for standardizing the safety and quality of nutritional

supplements across States, including Chhattisgarh. As a referral laboratory, it undertakes confirmatory testing and regulatory validation under FSSAI-notified standards. This framework ensures that athletes in rural and tribal areas have access to safe, reliable, and prohibited-substance-free supplements, thereby extending uniform scientific safeguards across regions.

SPORTS INFRASTRUCTURE AND TRAINING FACILITIES

***128. DR. AMAR SINGH:**

DR. KALYAN VAIJINATHRAO KALE:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether the Government is aware of the inadequate sports infrastructure and limited training facilities available across the country, State/UT-wise especially in Dausa Lok Sabha Constituency of Rajasthan and if so, the details thereof;
- (b) whether any proposals have been received from various States/UT Administration for the development, modernisation or upgradation of sports infrastructure, including construction of indoor stadiums, outdoor grounds, swimming facilities and youth training centres;
- (c) if so, the details thereof and the current status of such proposals, State/UT-wise;
- (d) the total number of Government-funded training centres, academies and coaches available across the country, State/UT and sports-wise especially in the said Constituency; and
- (e) the number of athletes who have received support at such centres during the

last ten years, age group, sport, gender and social category (SC, ST, OBC), State/UT-wise?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (e) : ‘Sports’ being a State subject, the responsibility of development of sports, including development or upgradation of sports infrastructure, including construction of indoor stadiums, outdoor grounds, swimming facilities and youth training centres, rests primarily with the State/Union Territory Governments. The Union Government supplements their efforts by bridging critical gaps. The schemes of this Ministry are demand driven. The proposals received from the State/ UT Government and other eligible entities are considered for financial support, subject to their completeness, technical feasibility and availability of funds under the scheme.

State-wise and sports-wise details of all sports facilities such as Sports Infrastructure, Khelo India Centres (KIC), Khelo India State Centres of Excellence (KISCE) and Khelo India Accredited Academies (KIAA), across the country, including in Dausa Lok Sabha Constituency of Rajasthan, are available in the public domain on the dashboard at <https://dashboard.kheloindia.gov.in>. In addition to above, state-wise and sports-wise details of various sports facilities run by Sports Authority of India (SAI), such as National Centres of Excellence (NCoE), Sports Training Centres (STC), Extension Centres of STCs, across the country, including in Dausa Lok Sabha Constituency of Rajasthan, are available in the public domain on the dashboard at <https://sportsauthorityofindia.nic.in>.

State-wise and sports-wise number of coaches under Khelo India Scheme

and Sports Promotional Schemes of SAI across the country, including in the State of Rajasthan, is at **Statement-I**.

State-wise, sports-wise and gender-wise number of athletes who have received support at such centres during the last ten years under Khelo India Scheme and Sports Promotional Schemes of SAI across the country, including in the State of Rajasthan, is at **Statement – II**.

Age-wise and social category-wise details of athletes is not maintained in this Ministry.

STATEMENT – I

State-wise and sports-wise number of coaches under Khelo India Scheme and Sports Promotional Schemes of SAI across the country, including in the State of Rajasthan

STATE-WISE NUMBER OF COACHES UNDER KHELO INDIA SCHEME

S. No.	State/UT	Number of Coaches
1	Andaman and Nicobar	7
2	Andhra Pradesh	26
3	Arunachal Pradesh	55
4	Assam	64
5	Bihar	37
6	Chandigarh	6
7	Chhattisgarh	31
8	Dadra Nagar Haveli and Daman and Diu	3
9	Delhi	8
10	Goa	2
11	Gujarat	29
12	Haryana	21
13	Himachal Pradesh	14

14	Jammu and Kashmir	80
15	Jharkhand	24
16	Karnataka	26
17	Kerala	22
18	Ladakh	5
19	Lakshadweep	3
20	Madhya Pradesh	38
21	Maharashtra	42
22	Manipur	34
23	Meghalaya	24
24	Mizoram	23
25	Nagaland	31
26	Odisha	31
27	Puducherry	0
28	Punjab	30
29	Rajasthan	41
30	Sikkim	11
31	Tamil Nadu	37
32	Telangana	30
33	Tripura	13
34	Uttar Pradesh	79
35	Uttarakhand	29
36	West Bengal	13
	Total	969

SPORTS-WISE NUMBER OF COACHES UNDER KHELO INDIA SCHEME

S. No.	Sports Discipline	Number of Coaches
1	Archery	47
2	Athletics	132
3	Badminton	53
4	Basketball	24
5	Boxing	60

6	Cycling	12
7	Fencing	17
8	Football	177
9	Gymnastics	4
10	Handball	8
11	Hockey	90
12	Ice Hockey	1
13	Indigenous Wrestling	1
14	Judo	35
15	Kabaddi	43
16	Kayaking and Canoeing	2
17	Kho Kho	31
18	Korfball	1
19	Lawn Tennis	1
20	Mallakhamb	6
21	Pencak Silat	2
22	Rowing	5
23	Rugby	7
24	Sepak takraw	4
25	Shooting	10
26	Shooting Ball	1
27	Soft Tennis	1
28	Softball	3
29	Swimming	10
30	Table Tennis	26
31	Taekwondo	12
32	Tennikoit	1
33	Tennis	2
34	Thang-Ta	5
35	Volleyball	43
36	Weightlifting	28
37	Wrestling	47
38	Wushu	11

39	Yogasana	6
Total		969

**STATE-WISE NUMBER OF COACHES UNDER SPORTS PROMOTIONAL
SCHEMES OF SAI**

S. No.	State/UT	No. of Coaches
1	Andaman and Nicobar	10
2	Andhra Pradesh	11
3	Arunachal Pradesh	13
4	Assam	38
5	Bihar	3
6	Chandigarh	0
6	Chhattisgarh	6
7	Dadra Nagar Haveli and Daman and Diu	0
8	Delhi	91
9	Goa	4
10	Gujarat	25
11	Haryana	80
12	Himachal	20
13	Jammu and Kashmir	7
14	Jharkhand	10
15	Karnataka	55
16	Kerala	49
17	Ladakh	3
18	Lakshadweep	2
20	Madhya Pradesh	42
21	Maharashtra	42
22	Manipur	38
23	Meghalaya	11
24	Mizoram	7
25	Nagaland	3
26	Odisha	17

27	Puducherry	8
28	Punjab	56
29	Rajasthan	11
30	Sikkim	4
31	Tamil Nadu	14
32	Telangana	11
33	Tripura	3
34	Uttar Pradesh	48
35	Uttarakhand	5
36	West Bengal	41
	Total	788

**SPORTS-WISE NUMBER OF COACHES UNDER SPORTS PROMOTIONAL
SCHEMES OF SAI**

S. No.	Sports Discipline	No. of Coaches
1	Archery	49
2	Athletics	94
3	Badminton	25
4	Basketball	14
5	Boxing	87
6	Cricket	2
7	Cycling	25
8	Fencing	20
9	Football	39
10	Gymnastics	25
11	Handball	6
12	Hockey	55
13	Judo	39
14	KandC	19
15	Kabaddi	18
16	Karate	3
17	Kho-Kho	6
18	L. Tennis	6

19	Powerlifting	1
20	Rowing	16
21	Sepak Takraw	6
22	Shooting	10
23	Soft Ball	1
24	Swimming	20
25	Table Tennis	11
26	Taekwondo	35
27	Volleyball	25
28	Weightlifting	35
29	Wrestling	73
30	Wushu	23
Total		788

STATEMENT – II

State-wise, sports-wise and gender-wise number of athletes who have received support at such centres during the last ten years under Khelo India Scheme and Sports Promotional Schemes of SAI across the country, including in the State of Rajasthan

STATE-WISE AND GENDER-WISE NUMBER OF ATHLETES UNDER KHELO INDIA SCHEME DURING THE LAST TEN YEARS

S. No.	State/UT	Number of Athletes		
		Male	Female	Total
1	Andaman and Nicobar	3	3	6
2	Andhra Pradesh	417	373	790
3	Arunachal Pradesh	659	626	1285
4	Assam	1606	1557	3163
5	Bihar	538	500	1038
6	Chandigarh	102	77	179
7	Chhattisgarh	566	577	1143

8	Dadra Nagar Haveli and Daman and Diu	48	41	89
9	Delhi	265	236	501
10	Goa	84	66	150
11	Gujarat	314	288	602
12	Haryana	726	579	1305
13	Himachal Pradesh	193	197	390
14	Jammu and Kashmir	1303	1282	2585
15	Jharkhand	601	595	1196
16	Karnataka	477	449	926
17	Kerala	499	511	1010
18	Ladakh	56	53	109
19	Lakshadweep	17	18	35
20	Madhya Pradesh	876	929	1805
21	Maharashtra	971	1007	1978
22	Manipur	619	582	1201
23	Meghalaya	416	402	818
24	Mizoram	319	311	630
25	Nagaland	547	529	1076
26	Odisha	52	53	105
27	Puducherry	21	20	41
28	Punjab	484	442	926
29	Rajasthan	560	511	1071
30	Sikkim	210	197	407
31	Tamil Nadu	986	933	1919
32	Telangana	367	386	753
33	Tripura	268	219	487
34	Uttar Pradesh	1365	1289	2654
35	Uttarakhand	278	272	550
36	West Bengal	325	335	660
Total		17138	16445	33583

**SPORTS-WISE AND GENDER-WISE NUMBER OF ATHLETES UNDER KHELO
INDIA SCHEME DURING THE LAST TEN YEARS**

S.No.	Sports Discipline	Number of Athletes		
		Male	Female	Total
1	Archery	970	964	1934
2	Athletics	2427	2300	4727
3	Badminton	912	853	1765
4	Basketball	320	329	649
5	Boxing	1167	1079	2246
6	Cycling	263	264	527
7	Fencing	401	381	782
8	Football	2951	2786	5737
9	Gymnastics	136	140	276
10	Handball	76	75	151
11	Hockey	1714	1760	3474
12	Ice Hockey	10	9	19
13	Indigenous Wrestling	15	15	30
14	Judo	671	653	1324
15	Kabaddi	436	461	897
16	Karate	0	0	0
17	Kayaking and Canoeing	9	9	18
18	Kho Kho	425	417	842
19	Korfball	21	22	43
20	Lawn Tennis	15	15	30
21	Mallakhamb	107	106	213
22	Pencak Silat	43	42	85
23	Rowing	228	233	461
24	Rugby	102	99	201
25	Sepaktakraw	83	82	165
26	Shooting	369	320	689
27	Shooting Ball	0	0	0
28	Skating	0	0	0

29	Soft Tennis	0	0	0
30	Softball	49	47	96
31	Swimming	234	203	437
32	Table Tennis	442	426	868
33	Taekwondo	155	153	308
34	Tennikoit	0	0	0
35	Tennis	54	52	106
36	Thang-Ta	74	72	146
37	Volleyball	550	541	1091
38	Weightlifting	540	507	1047
39	Wrestling	856	756	1612
40	Wushu	181	176	357
41	Yogasana	0	0	0
42	Kabaddi	48	50	98
43	Para Sports	53	27	80
44	Table-Tennis	31	21	52
	Total	17138	16445	33583

STATE-WISE AND GENDER-WISE NUMBER OF ATHLETES UNDER SPORTS

PROMOTIONAL SCHEMES OF SAI DURING THE LAST TEN YEARS

S. No.	State/UT	Number of Athletes		
		Male	Female	Total
1	Andhra Pradesh	1198	701	1899
2	Arunachal Pradesh	855	622	1477
3	Assam	3684	3751	7435
4	Bihar	961	52	1013
5	Chhattisgarh	581	714	1295
6	Goa	470	469	939
7	Gujarat	1629	874	2503
8	Haryana	5496	2534	8030
9	Himachal Pradesh	837	912	1749
10	Jharkhand	1015	897	1912

11	Karnataka	3263	1341	4604
12	Kerala	4290	3420	7710
13	Madhya Pradesh	4232	1899	6131
14	Maharashtra	6237	1736	7973
15	Manipur	4518	2758	7276
16	Meghalaya	1474	532	2006
17	Mizoram	704	720	1424
18	Nagaland	650	0	650
19	Odisha	2296	1307	3603
20	Punjab	3157	2286	5443
21	Rajasthan	3127	1447	4574
22	Sikkim	500	197	697
23	Tamil Nadu	2053	1209	3262
24	Telangana	1367	587	1954
25	Tripura	773	188	961
26	Uttar Pradesh	5058	1971	7029
27	Uttarakhand	1335	99	1434
28	West Bengal	2407	1641	4048
29	Andaman and Nicobar	362	318	680
30	Chandigarh	437	77	514
31	Daman and Diu	46	27	73
32	Delhi	3457	1418	4875
33	Jammu and Kashmir	831	249	1080
34	Ladakh	175	112	287
35	Lakshadweep	296	165	461
36	Pondicherry	1402	330	1732
	Total	71173	37560	108733

**SPORTS-WISE AND GENDER-WISE NUMBER OF ATHLETES UNDER
SPORTS PROMOTIONAL SCHEMES OF SAI DURING THE LAST TEN YEARS**

S.No.	Sports Discipline	Number of Athletes		
		Male	Female	Total
1	Archery	2852	1815	4667

2	Athletics	7353	4719	12072
3	Badminton	803	427	1230
4	Basketball	2055	1214	3269
5	Boxing	6204	3717	9921
6	Cycling	1098	624	1722
7	Cue	38	2	40
8	Diving	66	0	66
9	Equestrian	120	0	120
10	Fencing	809	932	1741
11	Football	7318	1367	8685
12	Gymnastics	1500	1146	2646
13	Golf	14	6	20
14	Handball	2145	954	3099
15	Hockey	6764	5510	12274
16	Judo	2441	1262	3703
17	Kabaddi	2911	1653	4564
18	Karate	793	506	1299
19	Kayaking and Canoeing	950	689	1639
20	Kho-Kho	243	285	528
21	Lawn Tennis	19	1	20
22	Rowing	633	617	1250
23	Powerlifting	39	27	66
24	Sailing	93	0	93
25	Sepaktakraw	728	269	997
26	Shooting	963	385	1348
27	Softball	167	88	255
28	Swimming	1309	474	1783
29	Table Tennis	914	724	1638
30	Taekwondo	3135	1497	4632
31	Volleyball	2954	1698	4652
32	Weightlifting	1822	1389	3211
33	Wrestling	9942	2220	12162
34	Wushu	1234	766	2000

35	Gatka	102	51	153
36	Kalaripayatu	135	16	151
37	Khomlainai	83	77	160
38	Malkambh	44	21	65
39	Mukna	155	0	155
40	Silambam	115	233	348
41	Thang-Ta	110	179	289
	Total	71173	37560	108733

भारत को पर्यटन स्थल के रूप में विकसित करना

*129. श्रीमती संजना जाटव:

श्री राहुल कस्वां:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा भारत को पर्यटन स्थल के रूप में विकसित करने के लिए कार्यान्वित की जा रही विभिन्न योजनाओं का राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है;
- (ख) विगत तीन वर्षों और वर्तमान वर्ष के दौरान उक्त योजनाओं के लिए आवंटित की गई और उपयोग में लाई गई धनराशि का ब्यौरा क्या है;
- (ग) सरकार द्वारा देश में विदेशी पर्यटकों की सुरक्षा और संरक्षा सुनिश्चित करने के लिए उठाए जा रहे ठोस कदमों का ब्यौरा क्या है;
- (घ) विगत तीन वर्षों के दौरान राज्य/संघ राज्यक्षेत्र-वार और विशेषकर राजस्थान के भरतपुर, डीग और अलवर जिलों में आने वाले विदेशी पर्यटकों की संख्या का ब्यौरा क्या है; और
- (ङ) उक्त अवधि के दौरान विदेशियों के प्रति कदाचार के कितने मामलों की सूचना मिली है और उनके संबंध में क्या कार्रवाई की गई है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

- (क) : पर्यटन स्थलों का विकास मुख्य रूप से संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन द्वारा

किया जाता है। हालांकि, पर्यटन मंत्रालय 'स्वदेश दर्शन' (एसडी), 'राष्ट्रीय तीर्थस्थल कायाकल्प एवं आध्यात्मिक विरासत संवर्धन अभियान (प्रशाद)' और 'पर्यटन अवसंरचना विकास के लिए केंद्रीय एजेंसियों को सहायता' नामक योजनाओं के तहत पिछड़े क्षेत्रों सहित देश में पर्यटन अवसंरचना के विकास के लिए राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों को वित्तीय सहायता प्रदान करता है। पर्यटन मंत्रालय ने पर्यटक एवं गंतव्य-केंद्रित दृष्टिकोण अपनाते हुए स्थायी और उत्तरदायी पर्यटन स्थलों के विकास हेतु अपनी स्वदेश दर्शन योजना को अब स्वदेश दर्शन 2.0 (एसडी 2.0) के नाम से नया रूप दिया है। राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों के परामर्श से, पर्यटन मंत्रालय ने 'चुनौती आधारित गंतव्य विकास' (सीबीडीडी)-स्वदेश दर्शन 2.0 के अंतर्गत एक उप-योजना के लिए दिशानिर्देश जारी किए हैं। इस उप-योजना का उद्देश्य सम्पूर्ण पर्यटन वैल्यू चेन में पर्यटन अनुभव को बेहतर बनाने के लिए गंतव्य का समग्र विकास करना है, ताकि हमारे पर्यटन स्थलों को स्थायी और उत्तरदायी गंतव्यों में परिवर्तित किया जा सके। इसके अतिरिक्त, पर्यटन मंत्रालय ने राज्य सरकारों के लिए 'पूंजी निवेश हेतु विशेष सहायता (एसएससीआई)-वैश्विक स्तर पर प्रतिष्ठित पर्यटक केंद्रों का विकास' नामक योजना के तहत विस्तृत परियोजना रिपोर्ट तैयार करने हेतु परिचालन संबंधी दिशानिर्देश और टेम्पलेट जारी किए हैं।

(ख) : भारत को पर्यटन स्थल के रूप में विकसित करने हेतु पर्यटन मंत्रालय की उपर्युक्त विभिन्न योजनाओं के लिए पिछले तीन वर्षों के दौरान आवंटित और उपयोग की गई निधियों का ब्यौरा **विवरण-I** में दिया गया है।

(ग) : पर्यटकों की सुरक्षा और हिफाजत मूल रूप से राज्य का विषय है। हालांकि, पर्यटन मंत्रालय ने देश में विदेशी पर्यटकों की सुरक्षा और हिफाजत सुनिश्चित करने के लिए निम्नलिखित ठोस कदम उठाए हैं:

- i. पर्यटन मंत्रालय पर्यटकों के लिए जमीनी सुरक्षा तंत्र को मज़बूत करने हेतु समर्पित पर्यटन पुलिस की स्थापना के लिए सभी राज्य सरकारों और संघ राज्यक्षेत्र प्रशासनों के समक्ष इस मामले को लगातार उठाता रहा है। पर्यटन मंत्रालय के प्रयासों से तेलंगाना, आंध्र

प्रदेश, दिल्ली, गोवा, कर्नाटक, केरल, महाराष्ट्र, हिमाचल प्रदेश, जम्मू और कश्मीर, मध्य प्रदेश, ओडिशा, पंजाब, राजस्थान, सिक्किम और उत्तर प्रदेश राज्यों/संघ राज्यक्षेत्र प्रशासनों ने पर्यटन पुलिस तैनात की है।

- ii. पर्यटकों की यात्रा को सुरक्षित और हिफाजत-युक्त बनाने के लिए अपने निरंतर प्रयासों के एक भाग के रूप में, पर्यटन मंत्रालय ने घरेलू और विदेशी पर्यटकों के लिए टोल फ्री नंबर 1800111363 या संक्षिप्त कोड 1363 पर 10 अंतर्राष्ट्रीय भाषाओं सहित 12 भाषाओं में 24x7 बहुभाषी पर्यटक हेल्पलाइन की स्थापना की है, ताकि भारत में यात्रा से संबंधित जानकारी के संदर्भ में सहायता सेवा प्रदान की जा सके और भारत में यात्रा करते समय संकट में फंसे पर्यटकों को उचित मार्गदर्शन दिया जा सके।
- iii. पर्यटन मंत्रालय समय-समय पर सभी राज्य सरकारों और संघ राज्यक्षेत्रों से निर्भया निधि के अंतर्गत 'महिलाओं के लिए सुरक्षित पर्यटन स्थल' नामक योजना का लाभ उठाने का अनुरोध करता रहा है, जिसका उपयोग विशेष रूप से महिला पर्यटकों की सुरक्षा और हिफाजत में सुधार करने के लिए तैयार की गई परियोजनाओं के लिए किया जा सकता है।
- iv. पर्यटन मंत्रालय ने सभी राज्यों और संघ राज्यक्षेत्रों के पर्यटन विभागों सहित सभी हितधारकों के साथ 'सुरक्षित एवं सम्मानजनक पर्यटन की आचार संहिता' को अपनाया है, जो पर्यटकों और स्थानीय निवासियों, विशेष रूप से, महिलाओं एवं बच्चों दोनों की शोषण से मुक्ति, सुरक्षा एवं सम्मान जैसे मुलभूत अधिकारों के साथ संचालित की जाने वाली पर्यटन संबंधी गतिविधियों को प्रोत्साहित करने के लिए दिशानिर्देशों का एक संग्रह है।

(घ) : पिछले तीन वर्षों के दौरान भारत, विशेष रूप से राजस्थान के भरतपुर, डीग और अलवर जिलों में आने वाले विदेशी पर्यटकों की संख्या का, राज्य/संघ राज्यक्षेत्र-वार ब्यौरा **विवरण-II** में दिया गया है।

(ड) : राष्ट्रीय अपराध रिकॉर्ड ब्यूरो (एनसीआरबी), गृह मंत्रालय द्वारा वर्ष 2021-2023 के दौरान विदेशी पर्यटकों के विरुद्ध अपराधों के तहत राज्य/संघ राज्यक्षेत्र-वार और अपराध शीर्ष-वार दर्ज एवं आरोप-पत्र दाखिल किए गए मामले, दोषसिद्ध मामले, गिरफ्तार व्यक्ति, आरोप-पत्र दाखिल और दोषी ठहराए गए व्यक्तियों से संबंधित नवीनतम प्रकाशित जानकारी **विवरण-III** में दी गई है।

विवरण-I

स्वदेश दर्शन (एसडी) योजना के तहत स्वीकृत परियोजनाओं की सूची निम्नानुसार है:

क्र. सं.	राज्य/संघ राज्यक्षेत्र	परिपथ/ स्वीकृति वर्ष	परियोजना का नाम	स्वीकृत राशि (करोड़ रु. में)	जारी/ प्राधिकृत राशि (करोड़ रु. में)	उपयोग की गई राशि (करोड़ रु. में)
1.	अंडमान और निकोबार द्वीप समूह	तटीय परिपथ 2016-17	लॉन्ग द्वीप - रॉस स्मिथ द्वीप - नील द्वीप - हैवलॉक द्वीप-बाराटांग द्वीप - पोर्ट ब्लेयर का विकास	27.57	22.13	22.08
2.	आंध्र प्रदेश	तटीय परिपथ 2014-15	काकीनाडा - होप आइलैंड - कोरिंगा वन्यजीव अभयारण्य - पासरलापुडी - अडुरु - एस यानम - कोटिपल्ली का विकास	67.83	67.83	67.83
3.	आंध्र प्रदेश	तटीय परिपथ 2015-16	नेल्लोर - पुलिकट झील - उब्बलमाडुगु जल प्रपात - नेलापट्टू - कोठाकोडुरु - मायपाडु - रामतीर्थम - इस्कापल्ली का विकास	49.55	49.55	49.55
4.	आंध्र प्रदेश	बौद्ध परिपथ 2017-18	बौद्ध परिपथ: शालीहुंडम - बाविकोंडा - बोज्जनकोंडा - अमरावती - अनूपु का विकास	35.24	30.02	30.02
5.	अरुणाचल प्रदेश	उत्तर-पूर्वी परिपथ 2014-15	भालुकपोंग - बोमडिला और तवांग का विकास	49.77	47.28	47.28

6.	अरुणाचल प्रदेश	उत्तर-पूर्वी परिपथ 2015-16	नफरा – सेप्पा - पप्पू, पासा, पक्के घाटियाँ – संगदूपोटा-न्यू सगाली – जीरो-योम्चा का विकास	96.72	91.88	91.88
7.	असम	वन्यजीव परिपथ 2015-16	मानस – प्रोबितोरा – नामेरी – काजीरंगा – डिब्रू - सैखोवा का विकास	94.68	94.68	94.68
8.	असम	विरासत परिपथ 2016-17	तेजपुर – माजुली - शिवसागर का विकास	90.98	90.97	90.97
9.	बिहार	तीर्थकर परिपथ 2016-17	वैशाली – आरा – मसाद – पटना – राजगीर – पावापुरी - चंपापुरी का विकास	33.96	30.04	29.36
10.	बिहार	आध्यात्मिक परिपथ 2016-17	कांवरिया मार्ग: सुल्तानगंज – धर्मशाला - देवघर का विकास	44.76	42.52	42.17
11.	बिहार	बौद्ध परिपथ 2016-17	बौद्ध परिपथ का विकास - बोधगया में कन्वेंशन सेंटर का निर्माण	95.18	95.18	95.18
12.	बिहार	ग्रामीण परिपथ 2017-18	भित्तिहरवा – चंद्रहिया - तुर्कोलिया का विकास	44.27	40.31	40.31
13.	बिहार	आध्यात्मिक परिपथ 2017-18	मंदार हिल और अंग प्रदेश का विकास	44.55	42.32	42.32
14.	छत्तीसगढ़	जनजातीय परिपथ 2015-16	जशपुर – कुनकुरी – मैनपाट – कमलेशपुर – महेशपुर – कुर्दार – सरोधदादर – गंगरेल – कोंडागांव – नाथियानवागांव – जगदलपुर – चित्रकूट - तीर्थगढ़ का विकास	96.10	94.23	94.23
15.	गोवा	तटीय परिपथ 2016-17	सिंक्वेरिम - बागा, अंजुना - वागाटोर, मोरजिम - केरी, अगुआड़ा किला और अगुआड़ा जेल का विकास	97.65	97.65	97.50
16.	गोवा	तटीय परिपथ	तटीय परिपथ II: रुआ डी ओरम	99.35	99.35	97.74

		2017-18	क्रीक - डोना पाउला - कोलवा - बेनौलिम का विकास			
17.	गुजरात	विरासत परिपथ 2016-17	अहमदाबाद – राजकोट – पोखंडर – बारदोली - दांडी का विकास	59.17	56.21	55.52
18.	गुजरात	विरासत परिपथ 2016-17	वडनगर - मोढेरा का विकास	91.12	87.25	85.63
19.	गुजरात	बौद्ध परिपथ 2017-18	जूनागढ़ - गिर सोमनाथ – भरूच – कच्छ – भावनगर – राजकोट - मेहसाणा का विकास	26.68	22.28	19.96
20.	हरियाणा	कृष्ण परिपथ 2016-17	कुरुक्षेत्र में महाभारत से संबंधित स्थानों पर पर्यटन अवसंरचना का विकास	77.39	76.74	76.74
21.	हिमाचल प्रदेश	हिमालयन परिपथ 2016-17	हिमालय परिपथ: कियारीघाट, शिमला, हाटकोटी, मनाली, कांगड़ा, धर्मशाला, बीर, पालमपुर, चंबा का विकास	68.34	64.55	62.57
22.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	जम्मू – श्रीनगर – पहलगाम - भगवती नगर – अनंतनाग - सलामाबाद, उरी – कारगिल - लेह का विकास	77.33	67.37	59.30
23.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	जम्मू-राजौरी-शोपियां-पुलवामा में पर्यटक सुविधाओं का विकास	81.60	67.35	59.41
24.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	पर्यटक सुविधाओं का विकास - पीएम विकास पैकेज के तहत 2014 में बाढ़ में नष्ट हुई परिसंपत्तियों के बदले परिसंपत्तियों का निर्माण	90.43	74.7	67.07
25.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	मंतलाई और सुधमहादेव में पर्यटक सुविधाओं का विकास	91.99	91.93	91.93

26.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	अनंतनाग – पुलवामा – किश्तवर – पहलगाम - जांस्कर पदुम – दक्सुम - रंजीत सागर बांध में पर्यटक सुविधाओं का विकास	86.39	69.95	63.25
27.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	गुलमर्ग – बारामूला – कुपवाड़ा - कारगिल - लेह में पर्यटक सुविधाओं का विकास	91.84	85.80	84.93
28.	झारखंड	इको परिपथ 2018-19	इको पर्यटन परिपथ: दलमा - बेतला नेशनल पार्क – मिरचैया - नेतरहाट का विकास	30.44	30.44	28.04
29.	केरल	इको परिपथ 2015-16	पथनमथिट्टा – गवी – वागामोन - तेक्कडी का विकास	64.08	64.08	64.08
30.	केरल	आध्यात्मिक परिपथ 2016-17	सबरीमाला – एरुमेली – पम्पा - सन्निधानम का विकास	46.54	33.39	33.39
31.	केरल	आध्यात्मिक परिपथ 2016-17	श्रीपद्मनाभ अर्नामूला का विकास	78.08	73.77	68.98
32.	केरल	ग्रामीण परिपथ 2018-19	मालानाड मालाबार क्रूज पर्यटन परियोजना का विकास	57.35	45.88	36.34
33.	केरल	आध्यात्मिक परिपथ 2018-19	शिवगिरीश्री नारायण गुरु आश्रम - अरुवीपुरम - कुन्नुमपारा श्री सुब्रह्मनिया - चेम्बझंथी श्री नारायण गुरुकुलम का विकास	66.42	42.01	34.21
34.	मध्य प्रदेश	वन्यजीव परिपथ 2015-16	पन्ना-मुकुंदपुर-संजय-दुबरी- बांधवगढ़-कान्हा – मुक्की - पेंच में वन्यजीव परिपथ का विकास	92.10	86.31	86.31
35.	मध्य प्रदेश	बौद्ध परिपथ 2016-17	सांची – सतना – रीवा – मंदसौर - धार का विकास	74.02	72.75	72.75
36.	मध्य प्रदेश	विरासत परिपथ 2016-17	ग्वालियर – ओरछा – खजुराहो – चंदेरी – भीमबेटका – मांडू का विकास	89.82	89.49	89.49

37.	मध्य प्रदेश	इको परिपथ 2017-18	गांधीसागर बांध - मंडलेश्वर बांध - ओंकारेश्वर बांध - इंदिरा सागर बांध - तवा बांध - बरगी बांध - भेड़ाघाट - बाणसागर बांध - केन नदी का विकास	93.76	93.59	93.59
38.	महाराष्ट्र	तटीय परिपथ 2015-16	सिंधुदुर्ग तटीय परिपथ - सागरेश्वर, तारकरली, विजयदुर्ग (बीच और क्रीक), मितभव का विकास	19.06	18.10	17.61
39.	महाराष्ट्र	आध्यात्मिक परिपथ 2018-19	वाकी - अदासा - धापेवाड़ा - पारदसिंधा - तेलनखंडी - गिराड का विकास	45.47	43.19	38.84
40.	मणिपुर	उत्तर-पूर्वी परिपथ 2015-16	मणिपुर में पर्यटक परिपथ: इम्फाल -खोंगजोम का विकास	72.23	61.32	61.25
41.	मणिपुर	आध्यात्मिक परिपथ 2016-17	श्री गोविंदजी मंदिर, श्री बिजॉय गोविंदजी मंदिर - श्री गोपीनाथ मंदिर - श्री बंगशीबोदोन मंदिर - श्री कैना मंदिर का विकास	45.34	45.33	43.04
42.	मेघालय	उत्तर-पूर्वी परिपथ 2016-17	उमियम (लेक व्यू), यू लुम सोहपेटबनेंग - मावडियांगडियांग - आर्किड लेक रिजॉर्ट का विकास	99.13	99.11	99.11
43.	मेघालय	उत्तर-पूर्वी परिपथ 2018-19	वेस्ट खासी हिल्स (नोंगखलाव- क्रेम तिरोट - खुदोई और कोहमांग जलप्रपात - खरी नदी- मावथाद्रीशन, शिलांग), जयंतिया हिल्स (क्रांग सूरी फॉल्स- शिरमंग- इयूक्सी), गारो हिल्स (नोकरेक रिजर्व, कट्टाबील, सिजू गुफाएं) का विकास	84.97	84.96	84.96
44.	मिजोरम	उत्तर-पूर्वी परिपथ 2015-16	थेनजोल और साउथ ज़ोटे, जिला सेरछिप और रईक का विकास	92.26	92.26	92.26
45.	मिजोरम	इको परिपथ	इको-एडवेंचर परिपथ आइजोल -	66.37	53.09	53.09

		2016-17	रावपुइचिप - खवफाप - लेंगपुई - चटलांग- सकाव्रहमुइतुइतलांग - मुथी - बेराटलांग - तुइरियल एयरफील्ड - हमुइफांग का विकास			
46.	नागालैंड	जनजातीय परिपथ 2015-16	जनजातीय परिपथ पेरेन- कोहिमा- वोखा का विकास	97.36	97.36	92.49
47.	नागालैंड	जनजातीय परिपथ 2016-17	मोकोकचुंग – तुएनसांग - मोन का विकास	98.14	98.14	98.14
48.	ओडिशा	तटीय परिपथ 2016-17	गोपालपुर, बरकुल, सतपाड़ा और तंपारा का विकास	70.82	67.28	59.47
49.	पुडुचेरी	तटीय परिपथ 2015-16	दुबरायापेट – अरिकामेडु – वीरमपट्टिनम – चुन्नम्बर – नल्लावाडु/नरमबाई – मनापेट - कालापेट - पुडुचेरी - यानम का विकास	58.44	58.44	58.44
50.	पुडुचेरी	विरासत परिपथ 2017-18	फ्रेंको - तमिल गांव, कराईकल, माहे और यानम का विकास	49.44	45.70	45.50
51.	पुडुचेरी	आध्यात्मिक परिपथ 2017-18	पुडुचेरी में आध्यात्मिक परिपथ का विकास	34.96	31.40	31.40
52.	पंजाब	विरासत परिपथ 2018-19	आनंदपुर साहिब - फतेहगढ़ साहिब - चमकौर साहिब - फिरोजपुर - खटकर कलां - कलानौर - पटियाला का विकास	85.32	81.05	81.05
53.	राजस्थान	मरुस्थल परिपथ 2015-16	सांभर लेक टाउन और अन्य स्थलों का विकास	50.01	50.01	50.01
54.	राजस्थान	कृष्ण परिपथ 2016-17	गोविंद देव जी मंदिर (जयपुर), खाटूश्याम जी (सीकर) और नाथद्वारा (राजसमंद) का विकास	75.80	73.85	73.85

55.	राजस्थान	आध्यात्मिक परिपथ 2016-17	आध्यात्मिक परिपथ - 'चुरु (सालासर बालाजी) - जयपुर (श्री समोदके बालाजी, घाटके बालाजी, बंधेके बालाजी) - विराटनगर (बीजक, जैनसिया, अंबिका मंदिर) - भरतपुर (कमान क्षेत्र) - धौलपुर (मुचकुंड) - मेहंदीपुर बालाजी - चित्तौड़गढ़ (सांवलियाजी) का विकास	87.05	75.03	75.03
56.	राजस्थान	विरासत परिपथ 2017-18	विरासत परिपथ राजसमंद (कुंभलगढ़ किला) - जयपुर (जयपुर और नाहरगढ़ किले में अग्रभाग की प्रकाश व्यवस्था) -झालावाड़ (गागरोन किला) - चित्तौड़गढ़ (चित्तौड़गढ़ किला) - जैसलमेर (जैसलमेर किला) - हनुमानगढ़ (गोगामेड़ी) - उदयपुर (प्रताप गौरव केंद्र) - धौलपुर (बाग-ए-निलोफर और पुरानी छावनी) - नागौर (मीरा बाई स्मारक, मेड़ता) - टोंक (सुनहरी कोठी) का विकास	70.61	66.99	66.99
57.	सिक्किम	उत्तर-पूर्वी परिपथ 2015-16	रंगपो (प्रवेश) – रोराथांग – अरितार – फादमचेन – नाथंग – शेराथांग – सोंगमो – गंगटोक – फोडोंग – मंगन – लाचुंग – युमथांग – लाचेन – थांगु – गुरुडोंगमेर - मंगन – गंगटोक – तुमिनलिंगी - सिंगतम (निकास) को जोड़ने वाले पर्यटक परिपथ का विकास	98.05	97.41	97.41
58.	सिक्किम	उत्तर-पूर्वी परिपथ 2016-17	सिंगटम-मका-टेमी – बेरमोइक टोकेल – फोंगिया – नामची – जोरथांग – ओखारे – सोम्बारिया – दारमदिन - जोरेथांग - मेल्ली	95.32	95.32	95.32

			(निकास) को जोड़ने वाले पर्यटक परिपथ का विकास			
59.	तमिलनाडु	तटीय परिपथ 2016-17	(चेन्नई - मामल्लापुरम - रामेश्वरम - मानपाडु - कन्याकुमारी) का विकास	73.13	71.03	71.03
60.	तेलंगाना	इको परिपथ 2015-16	महबूबनगर जिले में इको पर्यटन परिपथ का विकास	91.62	91.25	91.25
61.	तेलंगाना	जनजातीय परिपथ 2016-17	मुलुगु - लकनावरम - मेदवरम - तड़वई - दमारवी - मल्लूर - बोगाथा झरनों का विकास	79.87	79.87	79.87
62.	तेलंगाना	विरासत परिपथ 2017-18	कुतुबशाही विरासत पार्क-पैगाह मकबरे- हयात बख्शी मस्जिद - रेमंड का मकबरा का विकास	96.90	70.61	70.61
63.	त्रिपुरा	उत्तर-पूर्वी परिपथ 2015-16	अगरतला - सिपाहीजला - मेलाघर - उदयपुर - अमरपुर - तीर्थमुख - मंदिरघाट - डंबूर - नारिकेलकुंज - गंडाचरा - अंबासा का विकास	82.85	77.76	77.76
64.	त्रिपुरा	उत्तर-पूर्वी परिपथ 2018-19	सूरमाचेर्रा - उनाकोटी - जम्पुई हिल्स - गुनाबती - भुवनेश्वरी- नीरमहल - बॉक्सनगर - चोद्दाखोला - पिलक - अवांगचारा का विकास	44.83	35.25	32.21
65.	उत्तर प्रदेश	बौद्ध परिपथ 2016-17	श्रावस्ती, कुशीनगर और कपिलवस्तु का विकास	87.89	72.56	68.43
66.	उत्तर प्रदेश	रामायण परिपथ 2016-17	चित्रकूट और श्रृंगवेरपुर का विकास	69.45	64.09	56.03
67.	उत्तर प्रदेश	आध्यात्मिक परिपथ 2016-17	आहर - अलीगढ़ - कासगंज - सरोसी (उन्नाव)-प्रतापगढ़- कौशांबी-मिर्जापुर - गोरखपुर - डुमरियागंज - बस्ती - बाराबंकी - आजमगढ़ - कैराना - बागपत - शाहजहांपुर का विकास	71.91	69.63	69.63

68.	उत्तर प्रदेश	आध्यात्मिक परिपथ 2016-17	बिजनौर-मेरठ-कानपुर - कानपुर देहात - बांदा- गाजीपुर- सलेमपुर- घोसी - बलिया - अम्बेडकर नगर-अलीगढ़- फतेहपुर-देवरिया-महोबा- सोनभद्र - चंदौली - मिश्रिख - भदोही का विकास	67.51	64.14	63.62
69.	उत्तर प्रदेश	विरासत परिपथ 2016-17	कालिंजर किला (बांदा) - मगहरधाम (संतकबीर नगर) - चौरीचौरा, शहीद स्थल (फतेहपुर) - महुअर शहीद स्थल (घोसी) - शहीद स्मारक (मेरठ) का विकास	36.65	36.65	36.65
70.	उत्तर प्रदेश	रामायण परिपथ 2017-18	अयोध्या का विकास	127.21	115.46	113.22
71.	उत्तर प्रदेश	आध्यात्मिक परिपथ 2018-19	जेवर - दादरी - सिकंदराबाद - नोएडा - खुर्जा - बांदा का विकास	12.03	11.43	11.43
72.	उत्तर प्रदेश	आध्यात्मिक परिपथ 2018-19	गोरखनाथ मंदिर (गोरखपुर), देवीपट्टन मंदिर (बलरामपुर) और वटवाशनी मंदिर (डुमरियागंज) का विकास	18.30	18.12	18.12
73.	उत्तराखंड	इको परिपथ 2015-16	टिहरी झील और निकटवर्ती क्षेत्रों का नए गंतव्य के रूप में विकास के लिए इको-पर्यटन, एडवेंचर स्पोर्ट्स और संबद्ध पर्यटन संबंधी अवसंरचना का एकीकृत विकास - जिला टिहरी	69.17	69.17	69.17
74.	उत्तराखंड	विरासत परिपथ 2016-17	कुमाऊं क्षेत्र में विरासत परिपथ - कटारमल - जोगेश्वर - बैजनाथ - देवीधुरा का एकीकृत विकास	76.32	68.91	68.91
75.	पश्चिम बंगाल	तटीय परिपथ 2015-16	तटीय परिपथ: उदयपुर - दीघा - शंकरपुर - ताजपुर - मंदारमणि -	67.99	65.07	65.07

			फ्रेजरगंज - बक्खलाई - हेनरी द्वीप का विकास			
76.	-	मार्गस्थ सुविधाएं 2018-19	सड़क परिवहन और राजमार्ग मंत्रालय के सहयोग से उत्तर प्रदेश और बिहार में वाराणसी - गया; कुशीनगर - गया - कुशीनगर में मार्गस्थ सुविधाओं का विकास	17.50	16.63	15.83
कुल				5290.33	4964.75	4860.69

* इसमें केंद्रीय क्षेत्र की योजना के लिए टीएसए मॉडल I के माध्यम से सीएनए को दी गई प्राधिकरण राशि शामिल है।

स्वदेश दर्शन 2.0 योजना के तहत स्वीकृत परियोजनाओं की सूची

क्र. सं.	राज्य	गंतव्य	एक्सपीरियंस का नाम	स्वीकृति वर्ष	स्वीकृत राशि (करोड़ रु. में)	प्राधिकृत राशि (करोड़ रु. में)
1.	आंध्र प्रदेश	बापतला	सूर्यलंका बीच एक्सपीरियंस का विकास	2024-25	97.52	9.75
2.	आंध्र प्रदेश	अरक्कू-लम्बासिंगी	अरक्कू में बोर्रा केव एक्सपीरियंस	2023-24	29.88	2.99
3.	अरुणाचल प्रदेश	मेचुका	मेचुका सांस्कृतिक हाट	2023-24	18.48	1.85
4.	अरुणाचल प्रदेश	मेचुका	मेचुका एडवेंचर पार्क	2023-24	12.75	1.28
5.	अरुणाचल प्रदेश	नाचो	अनलॉक नाचो अभियान	2023-24	14.02	1.40
6.	असम	कोकराझार	कोकराझार वेटलैंड एक्सपीरियंस	2023-24 (संशोधित मार्च 2025)	26.68	2.67
7.	असम	जोरहाट	रीइमेंजिनिंग सिन्नामारा टी एस्टेट	2023-24 (संशोधित मार्च 2025)	23.88	2.39
8.	बिहार	बोधगया	बोधगया में बौद्ध ध्यान एवं अनुभव केंद्र का विकास	2024-25	165.44	16.54
9.	छत्तीसगढ़	कवर्धा	भोरमदेव कॉरिडोर	2024-25	145.99	14.60

			विकास, कवर्धा			
10.	दादरा नगर एवं हवेली तथा दमन एवं दीव	दमन	दमन कन्वेंशन सेंटर	2024-25	147.13	---
11.	गोवा	पोर्वोरिम	पोर्वोरिम क्रीक एक्सपीरियंस	2024-25	24.07	2.41
12.	गोवा	कोलवा	कोलवा बीच एक्सपीरियंस	2024-25	19.89	1.99
13.	हरियाणा	पंचकुला	टिक्कर ताल और एडवेंचर पार्क में एडवेंचर टूरिज्म हब का विकास	2024-25	26.68	2.67
14.	हरियाणा	पंचकुला	यादविन्द्रा गार्डन का कायाकल्प	2024-25	65.82	6.58
15.	हिमाचल प्रदेश	चिंतपूर्णी	मां चिंतपूर्णी देवी मंदिर, ऊना का विकास	2025-26	56.26	5.63
16.	कर्नाटक	मैसूरु	ईकोलोजिकल एक्सपीरियंस जोन	2023-24	18.48	1.85
17.	कर्नाटक	मैसूरु	टोंगा राइड हेरिटेज एक्सपीरियंस जोन	2023-24 (संशोधित जनवरी 2025)	2.72	0.27
18.	कर्नाटक	हम्पी	'ट्रैवलर नूक्स' की स्थापना	2023-24 (संशोधित जनवरी 2025)	25.64	2.56
19.	केरल	अलाप्पुझा	अलाप्पुझा: ए ग्लोबल वॉटर वंडरलैंड	2024-25 (संशोधित जनवरी 2025)	93.18	9.32
20.	केरल	मलमपुझा	मलमपुझा गार्डन और लीजर पार्क में पर्यटकों के अनुभव को बेहतर बनाना	2024-25	75.87	7.59
21.	केरल	कुमारकोम	कुमारकोम पक्षी अभयारण्य एक्सपीरियंस	2023-24	13.81	1.38
22.	लद्दाख	लेह	जूले लेह जैव विविधता पार्क	2023-24 (संशोधित मई 2025)	23.17	2.32

23.	लद्दाख	कारगिल	एक्सप्लोरिंग एलओसी और हुंडरमन विलेज एक्सपीरियंस	2023-24 (संशोधित मई 2025)	11.91	1.19
24.	लक्षद्वीप	बंगारम	बंगारम में इको-रिट्रीट, एडवेंचर, बीच और एमआईसीई अनुभव का विकास	2024-25	81.18	8.12
25.	मध्य प्रदेश	चित्रकूट	चित्रकूट में आध्यात्मिक एक्सपीरियंस	2023-24	27.22	2.72
26.	मध्य प्रदेश	ग्वालियर	फूलबाग एक्सपीरियंस जोन	2023-24	16.74	1.67
27.	मध्य प्रदेश	दतिया	पीताम्बरा पीठ दतिया का विकास	2025-26	44.24	4.42
28.	महाराष्ट्र	पुणे	शिवसृष्टि थीम पार्क	2024-25	76.22	7.62
29.	मेघालय	सोहरा	वॉटरफॉल ट्रेल्स एक्सपीरियंस	2023-24 (संशोधित सितम्बर 2025)	27.61	2.76
30.	मेघालय	सोहरा	मेघालयन एज केव एक्सपीरियंस	2023-24	32.45	3.25
31.	मिजोरम	चम्पाई	केइलुंगलिया, ज़ोटे, नगुर और मुअलबुहम, चम्पाई में इको रिजॉर्ट एक्सपीरियंस	2024-25	38.85	3.89
32.	मिजोरम	चम्पाई	विरासत और सांस्कृतिक केंद्र, चम्पाई	2024-25	33.87	3.39
33.	मिजोरम	आइजोल	सम्मेलन केंद्र का निर्माण	2025-26	99.71	9.96
34.	नागालैंड	चुमुकेदिमा	चुमुकेदिमा के जैकब गांव में साहसिक पर्यटन का अनुभव	2024-25	32.54	3.25
35.	नागालैंड	चुमुकेदिमा	चुमुकेदिमा व्यू पॉइंट पर इको- पर्यटन एक्सपीरियंस	2024-25	7.87	0.79
36.	नागालैंड	चुमुकेदिमा	मिडवे रिट्रीट में जनजातीय सांस्कृतिक एक्सपीरियंस	2023-24	21.57	2.16
37.	पुदुचेरी	कराईकल	कराईकल बीच और वाटरफ्रंट एक्सपीरियंस	2023-24	20.30	---

38.	पंजाब	अमृतसर	अटारी में सीमा पर्यटन एक्सपीरियंस	2024-25	25.91	2.59
39.	पंजाब	कपूरथला	कांजिली वेटलैंड में इको पर्यटन एक्सपीरियंस	2023-24	20.06	---
40.	राजस्थान	सीकर	श्री खाटू श्याम जी मंदिर (सीकर) में विकास कार्य	2024-25	87.87	8.79
41.	राजस्थान	बूंदी	केशोरायपाटन में आध्यात्मिक अनुभव	2023-24	21.65	2.17
42.	राजस्थान	बीकानेर जिला	श्री करणी माता मंदिर, बीकानेर में विकास कार्य	2025-26	22.58	2.26
43.	राजस्थान	मालासेरी डूंगरी (जिला - भीलवाड़ा)	मालासेरी डूंगरी, भीलवाड़ा जिले का विकास	2025-26	48.73	4.87
44.	सिक्किम	ग्यालशिंग	युकसोम क्लस्टर में इको-वेलनेस एक्सपीरियंस	2023-24	15.41	1.54
45.	सिक्किम	गंगटोक	गंगटोक सांस्कृतिक गांव	2023-24	22.60	11.30
46.	तमिलनाडु	मामल्लापुरम	शोर मंदिर में इमर्सिव एक्सपीरियंस	2023-24 (संशोधित मई 2025)	30.02	---
47.	तेलंगाना	अनंतगिरि	अनंतगिरि वन में इको पर्यटन जोन	2023-24	38.00	3.80
48.	तेलंगाना	भोंगीर	भोंगीर किला एक्सपीरियेंशियल जोन	2023-24	56.82	5.68
49.	त्रिपुरा	अगरतला	अगरतला में त्रिपुरा विरासत गांव और संगीत अनुभव (चरण-1 और 2)	2024-25	48.95	4.89
50.	उत्तर प्रदेश	नैमिषारण्य	वैदिक - वेलनेस एक्सपीरियंस	2023-24 (संशोधित मार्च 2025)	17.80	---
51.	उत्तर प्रदेश	प्रयागराज	आजाद पार्क और देखो प्रयागराज ट्रेल एक्सपीरियंस	2023-24 (संशोधित मार्च 2025)	14.52	1.45
52.	उत्तराखंड	चंपावत	टी गार्डन एक्सपीरियंस	2023-24 (संशोधित मार्च 2025)	19.89	1.99
53.	उत्तराखंड	पिथौरागढ़	गुंजी में ग्रामीण पर्यटन क्लस्टर एक्सपीरियंस	2023-24 (संशोधित	17.86	1.79

				मार्च 2025)		
कुल					2208.31	206.35

चुनौती आधारित गंतव्य विकास (सीबीडीडी) - स्वदेश दर्शन योजना की एक उप-योजना

क्र. सं.	राज्य	गंतव्य/श्रेणी	एक्सपीरियंस का नाम	स्वीकृति वर्ष	स्वीकृत राशि (करोड़ रु. में)	प्राधिकृत राशि (करोड़ रु. में)
1	आंध्र प्रदेश	नागार्जुन सागर (संस्कृति एवं विरासत)	नागार्जुन सागर में बौद्ध विरासत और सांस्कृतिक अनुभवों का संवर्धन	2024-25	25.00	2.50
2	आंध्र प्रदेश	अहोबिलम मंदिर (आध्यात्मिक पर्यटन)	एक आध्यात्मिक यात्रा के रूप में अहोबिलम का विकास	2024-25	24.99	2.50
3	अरुणाचल प्रदेश	किभितो (जीवंत ग्राम कार्यक्रम)	किभितो सीमांत पर्यटन - शांति का प्रवेश द्वार	2024-25	4.96	0.49
4	अरुणाचल प्रदेश	बिचोम बांध स्थल (इको-पर्यटन और अमृत धरोहर स्थल)	बिचोम बांध साहसिक और इको-पर्यटन परियोजना	2024-25	9.90	0.99
5	असम	शिवसागर (इको-पर्यटन और अमृत धरोहर स्थल)	पाणिधिग पक्षी अभयारण्य	2024-25	9.99	1.00
6	बिहार	सारण जिला (सोनपुर मेला) (संस्कृति एवं विरासत)	सोनपुर मेला स्थल का विकास	2024-25	24.29	2.43
7	छत्तीसगढ़	मायाली बगीचा (इको-पर्यटन और अमृत धरोहर स्थल)	मायाली बगीचा का इको-पर्यटन स्थल के रूप में विकास	2024-25	9.97	1.00
8	गोवा	मायेम गाँव (इको-पर्यटन और अमृत धरोहर स्थल)	हरवलम जलप्रपात का सौंदर्यीकरण और विकास	2024-25	9.81	0.98
9	गुजरात	वडनगर (संस्कृति एवं विरासत)	शर्मिष्ठा झील का रूपांतरण: प्रकाश और संस्कृति	2024-25	17.29	1.73
10	गुजरात	थोल गांव (इको-पर्यटन और अमृत धरोहर स्थल)	थोल: परिवर्तनकारी पर्यटन 'सौहार्दपूर्ण स्थायित्व, अनुकूलित कौशल' अग्रणी प्रौद्योगिकी	2024-25	9.96	0.99

11	गुजरात	पोरबंदर (आध्यात्मिक पर्यटन)	हरसिद्धि तट में पवित्र महासागर आश्रय स्थल	2024-25	24.66	2.47
12	हिमाचल प्रदेश	काज़ा (संस्कृति एवं विरासत)	संस्कृति एवं विरासत के अंतर्गत काज़ा	2024-25	24.82	2.48
13	हिमाचल प्रदेश	रक्छम (जीवंत ग्राम कार्यक्रम)	रक्छम में पर्यटन अवसंरचना विकास – जीवंत ग्राम	2024-25	4.96	0.50
14	झारखंड	रामरेखा धाम (आध्यात्मिक पर्यटन)	रामरेखा धाम में पर्यटन अवसंरचना विकास	2024-25	18.87	1.87
15	कर्नाटक	बीदर (संस्कृति एवं विरासत)	बीदर का एक विरासत पर्यटन गंतव्य के रूप में विकास	2025-26	25.00	2.50
16	केरल	वर्कला (संस्कृति एवं विरासत)	वर्कला-दक्षिण काशी	2024-25	25.00	2.50
17	केरल	थालास्सेरी (आध्यात्मिक पर्यटन)	थालास्सेरी: आध्यात्मिक जुड़ाव	2024-25	25.00	2.50
18	लद्दाख	मुश्कोह गांव (इको-पर्यटन और अमृत धरोहर स्थल)	मुश्कोह को एक स्थायी पर्यटन केंद्र के रूप में उन्नत बनाना: वन्यजीव दर्शन और सामुदायिक प्रगति का एकीकरण	2024-25 (संशोधित दिसम्बर 2025)	9.78	0.98
19	मध्य प्रदेश	ओरछा (आध्यात्मिक पर्यटन)	ओरछा एक मध्यकालीन वैभव 2.0	2024-25	25.00	2.50
20	मध्य प्रदेश	मांडू (संस्कृति एवं विरासत)	मांडू-एक मध्यकालीन आश्चर्य	2025-26	24.88	2.49
21	महाराष्ट्र	अहमदनगर (संस्कृति एवं विरासत)	अहमदनगर किले का विकास	2024-25	25.00	2.50
22	मणिपुर	लंगथबल कोनुग, इंफाल (संस्कृति एवं विरासत)	मणिपुर की प्राचीन राजधानी, लंगथबल कोनुग का विकास	2024-25	24.69	2.47
23	मेघालय	नर्तियांग गांव (आध्यात्मिक पर्यटन)	नर्तियांग आध्यात्मिक एवं सांस्कृतिक केंद्र	2024-25	24.87	2.49

24	मेघालय	मावफलांग गांव (संस्कृति एवं विरासत)	मावफलांग सांस्कृतिक एवं विरासत केंद्र	2024-25	24.87	2.49
25	नागालैंड	इम्पुर गाँव (आध्यात्मिक पर्यटन)	सोलफुल ट्रेल: इम्पुर विरासत अनुभव	2024-25	24.94	2.49
26	नागालैंड	दोयांग जलाशय (इको-पर्यटन और अमृत धरोहर स्थल)	विंसे ओवर दोयांग: एक इको पर्यटन आश्रय स्थल	2024-25	9.99	1.00
27	पुदुचेरी	व्हाइट टाउन (संस्कृति एवं विरासत)	व्हाइट टाउन का विकास	2024-25	22.19	2.22
28	पंजाब	रूपनगर (आनंदपुर साहिब) (आध्यात्मिक पर्यटन)	विरासत मार्ग – श्री आनंदपुर साहिब में शांति और सद्भाव का प्रतीक	2024-25	24.90	2.49
29	पंजाब	फिरोजपुर (हुसैनीवाला बॉर्डर) (संस्कृति एवं विरासत)	हुसैनीवाला बॉर्डर में सांस्कृतिक और विरासत संबंधी विस्तार	2024-25	25.00	2.50
30	सिक्किम	काबी (आध्यात्मिक पर्यटन)	काबी क्रॉनिकल्स: एकता और विरासत के माध्यम से एक यात्रा	2024-25	24.96	2.50
31	सिक्किम	गनाथांग गाँव (जीवंत ग्राम कार्यक्रम)	वीरता की गूँज: गनाथांग घाटी अनुभव	2024-25	5.00	0.50
32	तमिलनाडु	रामेश्वरम द्वीप (आध्यात्मिक पर्यटन)	रामेश्वरम का विशिष्ट परिवर्तन	2024-25	20.01	2.00
33	तेलंगाना	नलगोंडा (संस्कृति एवं विरासत)	बुद्धवनम में डिजिटल अनुभव केंद्र का विकास	2024-25	24.85	2.48
34	तेलंगाना	कामारेड्डी (कलकी चेरुवू) (इको-पर्यटन और अमृत धरोहर स्थल)	निजाम सागर में इको- पर्यटन परियोजना का विकास	2024-25	9.98	1.00
35	उत्तर प्रदेश	महोबा (संस्कृति एवं विरासत)	महोबा में सांस्कृतिक परिदृश्य का विकास	2024-25	24.98	2.50
36	उत्तराखंड	जादुंग (जीवंत ग्राम कार्यक्रम)	जादुंग उत्सव मैदान, जादुंग का विकास	2024-25	4.99	0.50

37	उत्तराखंड	कैचीधाम (आध्यात्मिक पर्यटन)	कैचीधाम परिसर का विकास	2024-25	17.60	1.76
38	उत्तराखंड	माना गांव (जीवंत ग्राम कार्यक्रम)	माना हाट	2024-25	4.99	0.50
कुल					697.94	69.79

पूँजी निवेश के लिए राज्यों को विशेष सहायता (एसएससीआई योजना)

क्र. सं.	राज्य	स्वीकृति वर्ष	परियोजना का नाम	स्वीकृत राशि (करोड़ रु. में)	जारी राशि 66% (करोड़ रु. में)
1.	आंध्र प्रदेश	2024-25	गंडीकोटा में फोर्ट एवं गोर्ज एक्सपीरियंस का संवर्धन	77.91	113.75
2.	आंध्र प्रदेश	2024-25	राजा महेन्द्रवरम में अखंड गोदावरी- (हवेलोक ब्रिज और पुष्कर घाट)*	94.44	
3.	अरुणाचल प्रदेश	2024-25	पासीघाट में सियांग एडवेंचर और इको-रिट्रीट	46.48	30.67
4.	असम	2024-25	गुवाहाटी में असम राज्य चिड़ियाघर सह वनस्पति उद्यान	97.12	126.64
5.	असम	2024-25	शिवसागर में रंग घर का सौंदर्यीकरण	94.76	
6.	बिहार	2024-25	सहरसा में मत्स्यगंधा झील का विकास	97.61	97.09
7.	बिहार	2024-25	करमचट में करमचट इको पर्यटन और एडवेंचर हब	49.51	
8.	छत्तीसगढ़	2024-25	रायपुर में चित्रोत्पला फिल्म सिटी का विकास	95.79	97.45
9.	छत्तीसगढ़	2024-25	रायपुर में जनजातीय और सांस्कृतिक सम्मेलन केंद्र का विकास	51.87	
10.	गोवा	2024-25	पोंडा में छत्रपति शिवाजी महाराज संग्रहालय	97.46	124.21
11.	गोवा	2024-25	पोरवोरिम में टाउनस्क्वेयर	90.74	
12.	गुजरात	2024-25	केरली (मोकरसागर), पोरबंदर में इको-पर्यटन गंतव्य	99.50	99.69
13.	गुजरात	2024-25	धोर्ज में टेंटेड सिटी और कन्वेंशन सेंटर	51.56	
14.	झारखंड	2024-25	कोडरमा में तिलैया का इको-पर्यटन विकास	34.87	23.01
15.	कर्नाटक	2024-25	रोएरिच और देविका रानी एस्टेट टाटागुनि, बेंगलुरु में इको पर्यटन और सांस्कृतिक केंद्र	99.17	131.45
16.	कर्नाटक	2024-25	बेलगावी में सवादत्ती यल्लम्मागुड्डा का विकास	100.00	

17.	केरल	2024-25	कोल्लम में अष्टमुडी जैव विविधता और इको मनोरंजन केंद्र	59.71	102.33
18.	केरल	2024-25	सरगालया में मालाबार के सांस्कृतिक क्रूसिबल का ग्लोबल गेटवे	95.34	
19.	मध्य प्रदेश	2024-25	ओरछा एक मध्यकालीन वैभव, ओरछा	99.92	131.53
20.	मध्य प्रदेश	2024-25	भोपाल में एमआईसीई के लिए अंतर्राष्ट्रीय कन्वेंशन सेंटर	99.38	
21.	महाराष्ट्र	2024-25	सिंधुदुर्ग में आईएनएस-गुलदार अंतर्राष्ट्रीय संग्रहालय, कृत्रिम चट्टान और पनडुब्बी पर्यटन	46.91	96.39
22.	महाराष्ट्र	2024-25	नासिक में "राम-काल पथ" का विकास	99.14	
23.	मणिपुर	2024-25	लोकटक में लोकटक लेक एक्सपीरियंस	89.48	59.05
24.	मेघालय	2024-25	मावखानू में एमआईसीई अवसंरचना	99.27	131.03
25.	मेघालय	2024-25	शिलांग में उमियम झील का पुनर्विकास	99.27	
26.	ओडिशा	2024-25	हीराकुंड का विकास	99.90	131.92
27.	ओडिशा	2024-25	सतकोसिया का विकास	99.99	
28.	पंजाब	2024-25	एसबीएस नगर में खटकर कला में शहीद-ए-आजम, सरदार भगत सिंह को श्रद्धांजलि के रूप में हेरिटेज स्ट्रीट का विकास	53.45	35.27
29.	राजस्थान	2024-25	जयपुर में आमेर-नाहरगढ़ एवं आसपास के क्षेत्र का विकास	49.31	96.30
30.	राजस्थान	2024-25	जयपुर में जल महल का विकास	96.61	
31.	सिक्किम	2024-25	नामची में स्काईवॉक, भालेदुंगा, यांगांग	97.37	109.26
32.	सिक्किम	2024-25	नाथुला में बॉर्डर एक्सपीरियंस	68.19	
33.	तमिलनाडु	2024-25	मामल्लापुरम में नंदवनम हेरिटेज पार्क का विकास	99.67	112.13
34.	तमिलनाडु	2024-25	ऊटी में रेस कोर्स में इको पार्क**	70.23	
35.	तेलंगाना	2024-25	रामप्पा में रामप्पा क्षेत्र स्थायी पर्यटन परिपथ	73.74	93.61
36.	तेलंगाना	2024-25	नल्लामाला में सोमसिल्ला निरोगता और आध्यात्मिक रिट्रीट	68.10	
37.	त्रिपुरा	2024-25	गोमती के बंडुआर में शक्ति पीठ पार्क	97.70	64.48
38.	उत्तर प्रदेश	2024-25	आगरा जिले में बटेश्वर का विकास	74.05	101.83
39.	उत्तर प्रदेश	2024-25	श्रावस्ती में एकीकृत बौद्ध पर्यटन विकास	80.24	
40.	उत्तराखंड	2024-25	प्रतिष्ठित शहर ऋषिकेश: ऋषिकेश में राफ्टिंग बेस स्टेशन	100.00	66.00
कुल				3295.76	2175.09

प्रशाद योजना के तहत स्वीकृत परियोजनाओं की सूची

क्र. सं.	राज्य	परियोजना का नाम	स्वीकृति वर्ष	स्वीकृत राशि (करोड़ रु. में)	जारी राशि (करोड़ रु. में)
1.	आंध्र प्रदेश	पर्यटक गंतव्य के रूप में अमरावती टाउन, गुंटूर जिले का विकास	2015-16	27.77	27.77
2.	आंध्र प्रदेश	श्रीसैलम मंदिर का विकास	2017-18	43.08	43.08
3.	आंध्र प्रदेश	विशाखापत्तनम मंदिर में सिंहाचलम में श्री वराह लक्ष्मी नरसिम्हा स्वामी वारी देवस्थानम	2022-23	54.04	27.37
4.	आंध्र प्रदेश	अन्नावरम मंदिर शहर में तीर्थ पर्यटन अवसंरचना का विकास	2024-25	25.33	6.74
5.	अरुणाचल प्रदेश	परशुराम कुंड, लोहित जिला का विकास	2020-21	37.88	31.02
6.	असम	गुवाहाटी में और उसके आसपास कामाख्या मंदिर और तीर्थ स्थलों का विकास	2015-16	29.80	29.80
7.	बिहार	पटना साहिब का विकास	2015-16	29.62	29.62
8.	बिहार	विष्णुपद मंदिर, गया, बिहार में मूलभूत सुविधाओं का विकास	2014-15	3.63	3.63
9.	बिहार	अंबिका भवानी मंदिर, सारण का विकास	2024-25	13.29	0.00
10.	छत्तीसगढ़	डोंगरगढ़, राजनंदगांव जिला, छत्तीसगढ़ में माँ बम्लेश्वरी देवी मंदिर का विकास	2020-21	48.44	40.19
11.	गोवा	बोम जीसस बेसिलिका का विकास	2024-25	16.46	4.68
12.	गुजरात	द्वारका का विकास	2016-17	10.46	10.46
13.	गुजरात	सोमनाथ में तीर्थयात्रा सुविधाओं का विकास	2016-17	45.36	45.36
14.	गुजरात	सोमनाथ में प्रोमेनेड का विकास	2018-19	47.12	47.12
15.	गुजरात	बनासकांठा, गुजरात में अंबाजी मंदिर में तीर्थ यात्रा सुविधाओं का विकास	2022-23	50.00	30.00
16.	हरियाणा	पंचकुला जिले में माता मनसा देवी मंदिर और नाडा साहेब गुरुद्वारा का विकास	2019-20	48.53	34.68
17.	जम्मू एवं कश्मीर	हजरतबल दरगाह, श्रीनगर का विकास	2016-17	40.46	34.30

18.	झारखंड	बाबा बैद्यनाथ धाम, देवघर का विकास	2018-19	36.79	34.95
19.	कर्नाटक	मैसूरु में श्री चामुंडेश्वरी देवी मंदिर में तीर्थयात्रा सुविधाओं का विकास	2023-24	45.38	13.33
20.	कर्नाटक	रेणुका येल्लामा देवी मंदिर का विकास	2024-25	18.37	0.00
21.	कर्नाटक	बीदर जिले के पापनाश मंदिर में मूलभूत सुविधाओं का विकास	2024-25	22.25	6.30
22.	केरल	गुरुवायूर मंदिर का विकास	2016-17	45.19	45.19
23.	मध्य प्रदेश	अमरकंटक का विकास	2020-21	49.99	42.55
24.	मध्य प्रदेश	ओंकारेश्वर का विकास	2017-18	43.93	43.93
25.	महाराष्ट्र	त्र्यंबकेश्वर, नासिक का विकास	2017-18	45.41	38.44
26.	मेघालय	मेघालय में तीर्थयात्रा सुविधाओं का विकास	2020-21	29.29	27.78
27.	मिज़ोरम	मिज़ोरम राज्य में तीर्थयात्रा और विरासत पर्यटन के लिए अवसंरचना का विकास	2022-23	44.89	26.37
28.	मिज़ोरम	चंफाई जिले के वांगछिया में प्रशाद योजना के तहत मूलभूत सुविधाओं का विकास	2024-25	5.47	1.56
29.	नागालैंड	नागालैंड में तीर्थयात्रा अवसंरचना का विकास	2018-19	25.20	23.56
30.	नागालैंड	जुन्हेबोटो में तीर्थयात्रा पर्यटन अवसंरचना का विकास	2022-23	18.18	15.45
31.	ओडिशा	मेगा परिपथ के अंतर्गत पुरी, श्री जगन्नाथ धाम - रामचंडी - देमुली में प्राची रिवर फ्रंट में अवसंरचना का विकास	2014-15	50.00	10.00
32.	पुडुचेरी	श्री धरबारण्येश्वर मंदिर के लिए तीर्थयात्री सुविधाओं और पर्यटक आकर्षणों का विकास	2024-25	25.94	0.00
33.	पंजाब	अमृतसर में करुण सागर वाल्मीकि स्थल का विकास	2015-16	6.40	6.40
34.	पंजाब	चमकौर साहिब, रोपड़, पंजाब का विकास	2021-22	30.52	23.80
35.	राजस्थान	पुष्कर/अजमेर का एकीकृत विकास	2015-16	32.64	26.11
36.	सिक्किम	युकसोम में फोर पेट्रन सेंट्स में तीर्थयात्रा सुविधा का विकास	2020-21	33.32	28.31
37.	तमिलनाडु	कांचीपुरम का विकास	2016-17	13.99	13.99

38.	तमिलनाडु	वेलंकन्नी का विकास	2016-17	4.86	4.86
39.	तमिलनाडु	8 नवग्रह मंदिरों का विकास	2024-25	40.94	0.00
40.	तेलंगाना	जोगुलम्बा देवी मंदिर, आलमपुर का विकास	2020-21	38.90	33.07
41.	तेलंगाना	रुद्रेश्वर (रामप्पा) मंदिर, मुलुगु में तीर्थयात्रा और विरासत पर्यटन अवसंरचना का विकास	2022-23	62.00	32.73
42.	तेलंगाना	भद्राचलम, भद्राद्रि कोठागुडेम जिले में तीर्थयात्रा अवसंरचना का विकास	2022-23	41.38	8.43
43.	तेलंगाना	देवी रेणुका येल्लम्मा देवस्थानम में मूलभूत सुविधाओं का विकास	2024-25	4.22	0.00
44.	त्रिपुरा	त्रिपुर सुंदरी मंदिर, उदयपुर का विकास	2020-21	34.43	28.01
45.	उत्तर प्रदेश	वाराणसी का विकास - चरण-I	2015-16	18.73	18.73
46.	उत्तर प्रदेश	मेगा पर्यटक परिपथ (चरण-II) के रूप में मथुरा-वृंदावन का विकास	2014-15	10.98	10.98
47.	उत्तर प्रदेश	गंगा, वाराणसी में रिवर क्रूज पर्यटन	2017-18	9.02	9.02
48.	उत्तर प्रदेश	वृंदावन में पर्यटक सुविधा केन्द्र का निर्माण	2014-15	9.36	9.36
49.	उत्तर प्रदेश	वाराणसी का विकास - चरण II	2017-18	44.60 (37.12 पर परियोजना बंद)	35.26
50.	उत्तर प्रदेश	गोवर्धन में अवसंरचना सुविधाओं का विकास	2018-19	37.59	34.64
51.	उत्तराखंड	केदारनाथ का एकीकृत विकास	2015-16	34.77	34.77
52.	उत्तराखंड	बद्रीनाथजी धाम में तीर्थयात्रा सुविधा के लिए अवसंरचना का विकास	2018-19	56.15	38.38
53.	उत्तराखंड	गंगोत्री और यमुनोत्री धाम में तीर्थयात्रा अवसंरचना सुविधाओं में वृद्धि	2021-22	54.36	10.22
54.	पश्चिम बंगाल	बेलूर मठ का विकास	2016-17	30.03	23.39
कुल				1726.74	1205.69

केंद्रीय एजेंसियों को सहायता योजना के तहत स्वीकृत परियोजनाओं की सूची

(करोड़ रु. में)

क्र. सं.	एजेंसी	परियोजना का नाम	राज्य	स्वीकृति तिथि	स्वीकृत राशि	जारी राशि
1.	आईटीडीसी	डल झील (निगीन झील) में साउंड और लाइट शो	जम्मू और कश्मीर	25-06-2012	5.00	3.08
2.	आईटीडीसी	तिलयार झील में मल्टीमीडिया/लेजर शो का कार्यान्वयन	हरियाणा	30-04-2013	5.00	2.24
3.	आईटीडीसी	दीव किला, दीव में साउंड और लाइट शो	दमन और दीव	28-02-2015	7.75	6.20
4.	आईटीडीसी	वाराणसी/सारनाथ में स्मारकों का प्रदीप्तीकरण (सारनाथ में धमेख स्तूप, सारनाथ में चौखंडी स्तूप, सारनाथ में लालकान का मकबरा और बनारस में मान महल)	उत्तर प्रदेश	28-02-2015	5.12	3.81
5.	आईटीडीसी	यादविन्द्रा गार्डन, पिंजौर, हरियाणा में साउंड और लाइट शो	हरियाणा	16-10-2017	6.00	3.00
6.	आईटीडीसी	पुष्पापार्थी, आंध्र प्रदेश में साउंड और लाइट शो	आंध्र प्रदेश	27-11-2017	7.08	3.54
7.	आईटीडीसी	(पुराना किला) दिल्ली में साउंड और लाइट शो	दिल्ली	05-08-2019	14.04	5.37
8.	आईटीडीसी	भारत पर्यटन विकास निगम द्वारा बेलताल झील, दमोह, मध्य प्रदेश में पर्यटन अवसंरचना	मध्य प्रदेश	29-09-2020	23.15	10.08
9.	आईटीडीसी	लेह, लद्दाख में साउंड और लाइट शो और पर्यटक सुविधा केंद्र, कारगिल, लद्दाख में वाटर स्क्रीन प्रोजेक्शन मल्टीमीडिया शो	लेह और लद्दाख	26-11-2020	23.22	5.15
10.	आईटीडीसी	नवलसागर झील, बूंदी में म्यूजिकल फाउंटेन और वाटर स्क्रीन मल्टीमीडिया आधारित प्रोजेक्शन शो	राजस्थान	04-10-2023	9.25	2.13

		की स्थापना				
11.	आईटीडीसी	राष्ट्रपति भवन में लाइट और साउंड एवं मल्टीमीडिया शो का विकास	दिल्ली	28-03-2024	47.12	9.71
12.	आईटीडीसी	गंगईकोडा चोलपुरम मंदिर, जिला - अरियालुर में प्रकाश व्यवस्था और संबंध कार्य	तमिलनाडु	31-03-2025	11.47	0
13.	चेन्नई पोर्ट ट्रस्ट	चेन्नई पोर्ट में मौजूदा यात्री टर्मिनल में क्रूज यात्री सुविधा केंद्र	तमिलनाडु	24-09-2012	17.24	17.24
14.	आगा खान फाउंडेशन	विश्व विरासत स्थल हुमायूँ का मकबरा, नई दिल्ली में व्याख्या केंद्र का निर्माण	दिल्ली	04-03-2014	49.45	49.45
15.	मोरमुगाओ पोर्ट ट्रस्ट	मोरमुगाओ पोर्ट ट्रस्ट में क्रूज टर्मिनल बिल्डिंग	गोवा	24-06-2014	8.79	7.67
16.	मोरमुगाओ पोर्ट ट्रस्ट	मोरमुगाओ पोर्ट ट्रस्ट में आब्रजन सुविधा में सुधार और मौजूदा क्रूज बर्थ को गहरा करना	गोवा	24-08-2018	13.16	4.91
17.	मोरमुगाओ पोर्ट ट्रस्ट	मोरमुगाओ पोर्ट ट्रस्ट, गोवा में अंतर्राष्ट्रीय और घरेलू क्रूज टर्मिनल और संबंध सुविधाओं का निर्माण	गोवा	10-09-2021	50.00	40.00
18.	मुंबई पोर्ट ट्रस्ट	एक पर्यटक गंतव्य के रूप में कानोजी आंग्रे लाइटहाउस का विकास	महाराष्ट्र	09-08-2016	15.00	15.00
19.	मुंबई पोर्ट ट्रस्ट	इंदिरा डॉक, मुंबई में अंतर्राष्ट्रीय क्रूज टर्मिनल का उन्नयन/आधुनिकीकरण।	महाराष्ट्र	29-12-2017	12.50	12.50
20.	मुंबई पोर्ट ट्रस्ट	इंदिरा डॉक, मुंबई पोर्ट ट्रस्ट में अंतर्राष्ट्रीय क्रूज टर्मिनल का उन्नयन/आधुनिकीकरण	महाराष्ट्र	20-12-2021	37.50	30.00
21.	कोचीन पोर्ट ट्रस्ट	विलिंगडन द्वीप, कोचीन, केरल में वॉकवे/प्रोमेनेड का विकास	केरल	28-10-2016	9.01	8.26
22.	कोचीन पोर्ट ट्रस्ट	एर्नाकुलम घाट के बर्थ और बैकअप क्षेत्र के उन्नयन के	केरल	31-03-2017	21.41	19.12

		लिए केंद्रीय वित्तीय सहायता				
23.	कोचीन पोर्ट ट्रस्ट	कोचीन पोर्ट क्रूज टर्मिनल में अवसंरचना का विकास	केरल	12-12-2018	1.20	1.14
24.	कोचीन पोर्ट ट्रस्ट	कोचीन पोर्ट ट्रस्ट वॉकवे पर अतिरिक्त पर्यटन सुविधाओं का निर्माण	केरल	12-12-2018	4.66	4.66
25.	कोचीन पोर्ट ट्रस्ट	नए कोचीन पोर्ट ट्रस्ट टर्मिनल में अतिरिक्त अवसंरचना का विकास	केरल	13-12-2019	10.29	8.88
26.	भारतीय खेल प्राधिकरण	भारतीय खेल प्राधिकरण द्वारा एसएआई त्रिवेंद्रम गोल्फ क्लब में गोल्फ कोर्स के उन्नयन के लिए परियोजना	केरल	31-03-2017	24.65	9.27
27.	केंद्रीय लोक निर्माण विभाग	वाराणसी, उत्तर प्रदेश में तीन स्मारकों में प्रकाश व्यवस्था : 1. दशाश्वमेधघाट से दरभंगाघाट (300 मीटर का विस्तार) 2. तुलसी मानस मंदिर 3. सारनाथ संग्रहालय	उत्तर प्रदेश	21-12-2017	2.94	2.94
28.	बीएसएफ	जेसीपी अटारी, बाघा बोर्डर में अवसंरचना विकास	पंजाब	12-06-2018	12.87	11.27
29.	बीएसएफ	श्री तनोट कॉम्प्लेक्स, जैसलमेर सेक्टर में सीमा पर्यटन का विकास	राजस्थान	05-07-2022	17.67	8.83
30.	विशाखापत्तनम पोर्ट ट्रस्ट	विशाखापत्तनम पोर्ट के बाहरी बंदरगाह में चैनल बर्थ क्षेत्र में क्रूज-सह-तटीय कार्गो टर्मिनल का निर्माण	आंध्र प्रदेश	14-12-2018	38.50	29.91
31.	भारतीय पुरातत्व सर्वेक्षण	अमृतसर, पंजाब में 'जलियांवाला बाग स्मारक' के जीर्णोद्धार/नवीनीकरण और जलियांवाला बाग राष्ट्रीय स्मारक पर किये जाने वाला अतिरिक्त कार्य	पंजाब (जीएफआर)	08-03-2019	23.02	22.50
32.	एनसीएसएम	नेशनल गैलरी ऑफ मॉडर्न आर्ट के भवन में प्रकाश	दिल्ली	19-12-2019	3.80	3.04

		व्यवस्था				
33.	एनसीएसएम	राष्ट्रीय संग्रहालय की चयनित सुविधाओं का विकास और नवीनीकरण	दिल्ली	26-12-2019	43.73	21.86
34.	एनसीएसएम	एनजीएमए भवन की 3डी विजुअल प्रोजेक्शन मैपिंग	दिल्ली	31-03-2021	6.16	4.64
35.	एनसीएसएम	'राष्ट्रीय विज्ञान केंद्र का बड़े स्तर पर उन्नयन' परियोजना	दिल्ली	27-03-2023	31.80	0.18
36.	आईडब्ल्यूआई	राष्ट्रीय जल मार्ग संख्या 1 और 2 पर नदी क्रूज के चढ़ने/उतरने के 9 मुख्य बिंदुओं पर जेटी का विकास	असम	28-04-2020	28.03	7.01
37.	वैपकोस	आइजोल में कन्वेंशन सेंटर और संबद्ध अवसंरचना का विकास	मिजोरम	31-03-2021	39.94	31.09
38.	एनएचआईडीसीएल	उत्तर-पूर्वी राज्य में 22 व्यू पॉइंट का विकास (i) नागालैंड (2 व्यू पॉइंट) – 5.77 करोड़ रुपए। (ii) मेघालय (3 व्यू पॉइंट) – 6.26 करोड़ रुपये। (iii) मिजोरम (9 व्यू पॉइंट) – 12.78 करोड़ रुपये। (iv) अरुणाचल प्रदेश (4 व्यू पॉइंट) – 6.25 करोड़ रुपये। (v) मणिपुर (3 व्यू पॉइंट) – 5.93 करोड़ रुपये। (vi) सिक्किम/पश्चिम बंगाल (1 व्यू पॉइंट) – 3.70 करोड़ रुपए।	नागालैंड, मेघालय, मिजोरम, अरुणाचल प्रदेश, मणिपाल सिक्किम/ पश्चिम बंगाल	11-10-2022	44.44	35.55
39.	बीईसीआईएल	संजीवैया पार्क, हैदराबाद, तेलंगाना में वॉटर स्क्रीन और म्यूजिकल फाउंटेन सहित मल्टीमीडिया लेजर शो	तेलंगाना	31-10-2022	50.00	40.90
40.	बीईसीआईएल	उस्मानिया कला विश्वविद्यालय, हैदराबाद तेलंगाना में डिजिटल	तेलंगाना	22-12-2022	11.79	9.43

		मल्टीमीडिया प्रौद्योगिकी और प्रकाश व्यवस्था की डिजाइन, आपूर्ति, स्थापना, परीक्षण एवं शुरुआत				
41.	बीईसीआईएल	बक्सर, बिहार में एक्वास्क्रीन प्रोजेक्शन और साउंड शो सहित 3डी मैकिंग और रामरेखा घाट, बिहार में डायनामिक लाइटिंग और मोटिफ	बिहार	10-06-2024	5.99	0.59
42.	रेल मंत्रालय	3 ग्लास टॉप कोच का निर्माण: 12.00 करोड़ रुपये की स्वीकृत और जारी की गई राशि - विजाग-अरक्कू घाटी विशाखापत्तनम, आंध्र प्रदेश - दादर-मडगांव रूट, मुंबई से गोवा - काजीगुंड-बारामुल्ला, जम्मू और कश्मीर	आंध्र प्रदेश महाराष्ट्र गोवा जम्मू और कश्मीर	-	12.00	12.00
43.	केआरसीएल, रेल मंत्रालय	गोवा के तीन रेलवे स्टेशनों: मडगांव, थिविम और करमाली पर पर्यटन अवसंरचना का विकास।	गोवा	08-09-2017	25.00	20.00
44.	एससीआर हैदराबाद डिवीजन, रेल मंत्रालय	III. कांचीगुडा रेलवे स्टेशन विरासत भवन के अग्रभाग में प्रकाश व्यवस्था	तेलंगाना	02-01-2024	3.41	2.24
45.	रेल मंत्रालय और पर्यटन मंत्रालय द्वारा पर्यटन सुविधाओं का संयुक्त विकास	अमृतसर रेलवे स्टेशन	पंजाब	30-07-2013	5.84	4.68
46.		राय-बरेली रेलवे स्टेशन	उत्तर प्रदेश	30-07-2013	4.44	3.55
47.		तिरुवनंतपुरम सेंट्रल स्टेशन (टीवीसी)	केरल	30-07-2013	5.98	4.00
48.		गया रेलवे स्टेशन	बिहार	30-07-2013	5.18	4.14
49.		आगरा कैंट रेलवे स्टेशन	उत्तर प्रदेश	30-07-2013	5.05	5.05
50.		अजमेर रेलवे स्टेशन	राजस्थान	29-09-2014	5.52	5.52
51.		जयपुर रेलवे स्टेशन	राजस्थान	29-09-2014	4.88	3.90
52.		हैदराबाद रेलवे स्टेशन	तेलंगाना	13-02-2017	4.41	3.52

53.	नांदेड़ रेलवे स्टेशन	महाराष्ट्र	31-03-2017	5.18	2.59
54.	तिरुपति रेलवे स्टेशन	आंध्र प्रदेश	13-02-2017	5.75	4.59
55.	होस्पेट रेलवे स्टेशन	कर्नाटक	31-03-2017	5.41	4.32
56.	पुरी रेलवे स्टेशन	ओडिशा	डेटा उपलब्ध नहीं	6.15	6.14
57.	रामेश्वरम रेलवे स्टेशन	तमिलनाडु	28-03-2018	4.7	3.75
58.	औरंगाबाद रेलवे स्टेशन	महाराष्ट्र	12-03-2018	5.71	2.85
59.	रामपुरहाट रेलवे स्टेशन	पश्चिम बंगाल	15-03-2018	3.48	1.74
60.	तारकेश्वर रेलवे स्टेशन	पश्चिम बंगाल	15-03-2018	3.87	1.93
61.	मदुरै रेलवे स्टेशन	तमिलनाडु	30-06-2018	4.48	3.56
62.	कामाख्या रेलवे स्टेशन	असम	18-12-2018	4.96	4.02
63.	गुवाहाटी रेलवे स्टेशन	असम	18-12-2018	4.99	4.34
64.	न्यू जलपाईगुड़ी रेलवे स्टेशन	पश्चिम बंगाल	15-05-2019	4.55	2.27
65.	चित्तौड़गढ़ रेलवे स्टेशन	राजस्थान	07-10-2019	4.99	2.49
66.	कुरुक्षेत्र रेलवे स्टेशन	हरियाणा	22-01-2020	3.02	1.51
कुल				948.78	626.98

विवरण-II

पिछले तीन वर्षों के दौरान भारत, विशेष रूप से राजस्थान के भरतपुर, डीग और अलवर

जिलों में आने वाले विदेशी पर्यटकों की संख्या का, राज्य/संघ राज्यक्षेत्र-वार ब्यौरा

क : वर्ष 2023-2025 के दौरान राज्य-वार विदेशी पर्यटक यात्राएं (एफटीवी)

राज्य/संघ राज्यक्षेत्र	2023	2024	2025*
अंडमान और निकोबार द्वीप समूह	9025	11497	10179
आंध्र प्रदेश	60426	262431	226311
अरुणाचल प्रदेश	4496	4714	4288
असम	23818	27170	32042
बिहार	546576	736720	619447
चंडीगढ़	31498	39058	11096
छत्तीसगढ़	953	3485	926
दादरा नगर हवेली और दमन और दीव	4048	2626	9099
दिल्ली	1828116	1999410	1999410
गोवा	452692	467911	551272
गुजरात	2806871	2274477	2351261

हरियाणा	1346	543	1007
हिमाचल प्रदेश	62806	82765	81570
जम्मू और कश्मीर	55337	65452	39306
झारखंड	189261	45273	13616
कर्नाटक	409333	485204	500219
केरल	649057	738374	793300
लक्षद्वीप	755	898	628
लद्दाख	36315	39704	32121
मध्य प्रदेश	182685	167535	187940
महाराष्ट्र	3387739	3705170	3705170
मणिपुर	3668	2518	2894
मेघालय	20023	23075	10439
मिजोरम	3754	5414	11319
नागालैंड	4725	5623	5384
ओडिशा	45173	87854	59683
पुदुचेरी	31214	17819	28284
पंजाब	741734	541784	256106
राजस्थान	1699869	2072407	1944329
सिक्किम	93908	84820	101827
तमिलनाडु	1174899	1161302	1545988
त्रिपुरा	66708	90824	27320
तेलंगाना	160912	155313	169380
उत्तर प्रदेश	1601503	2269067	4529606
उत्तराखंड	143027	139375	159412
पश्चिम बंगाल	2706942	3124462	3996141
कुल	19241212	20942074	24018320

स्रोत: राज्य/संघ राज्यक्षेत्र के पर्यटन विभाग

* : अनंतिम

16	मेघालय	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
17	मिजोरम	0	0	0	0	0	0	3	3	0	9	9	0	2	2	0	1	2	0
18	नागालैंड	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	ओडिशा	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20	पंजाब	0	1	0	0	1	0	0	0	0	0	0	0	1	0	0	0	0	0
21	राजस्थान	1	0	0	0	0	0	3	2	0	4	3	0	7	5	1	6	6	1
22	सिक्किम	1	0	0	1	0	0	0	0	0	0	0	0	1	1	0	0	1	0
23	तमिलनाडु	3	3	1	9	8	1	3	1	0	4	4	0	3	1	1	4	1	1
24	तेलंगाना	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
25	त्रिपुरा	0	0	0	0	0	0	0	0	0	0	0	0	1	1	0	1	1	0
26	उत्तर प्रदेश	0	0	0	0	0	0	1	0	0	0	0	0	2	4	0	29	28	0
27	उत्तराखंड	1	1	0	1	1	0	0	0	0	0	0	0	0	0	0	0	0	0
28	पश्चिम बंगाल	0	0	0	0	0	0	0	0	0	0	0	0	1	1	0	1	1	0
	कुल राज्य	51	37	6	77	80	8	57	32	3	60	51	7	82	54	4	130	108	4
29	अंडमान और निकोबार द्वीप समूह	0	1	0	7	7	0	0	0	0	0	0	0	1	1	0	2	2	0
30	चंडीगढ़	2	1	0	2	1	0	0	1	2	0	2	2	3	0	0	2	0	0
31	दादर एवं नगर हवेली और दमन एवं दीव	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32	दिल्ली	18	11	1	16	16	1	34	8	0	32	11	0	39	21	0	32	24	0
33	जम्मू और कश्मीर	0	0	0	0	0	0	2	1	0	2	2	0	0	0	0	0	0	0
34	लद्दाख	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35	लक्षद्वीप	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	पुदुचेरी	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	कुल संघ राज्यक्षेत्र	20	13	1	25	24	1	36	10	2	34	15	2	43	22	0	36	26	0
	कुल (भारत भर में)	71	50	7	102	104	9	93	42	5	94	66	9	125	76	4	166	134	4

स्रोत: भारत में अपराध

वर्ष 2021-2023 के दौरान विदेशी पर्यटकों के विरुद्ध अपराधों के तहत शीर्ष-वार पंजीकृत मामले (सीआर), आरोप-पत्र दाखिल मामलें (सीसीएस), दोषसिद्ध मामले (सीओएन), गिरफ्तार व्यक्ति (पीएआर), आरोप-पत्र दाखिल व्यक्ति (पीसीएस) और दोषसिद्ध व्यक्ति (पीसीवी)

क्र. सं.	अपराध शीर्ष	2021						2022						2023					
		सीआर	सीसीएस	सीओएन	पीएआर	पीसीएस	पीसीवी	सीआर	सीसीएस	सीओएन	पीएआर	पीसीएस	पीसीवी	सीआर	सीसीएस	सीओएन	पीएआर	पीसीएस	पीसीवी
1	हत्या	5	5	0	15	14	0	5	5	0	11	11	0	4	4	0	4	5	0

2	गैर-इरादतन हत्या	0	1	0	7	7	0	0	0	0	0	0	0	0	0	0	0	0
3	हत्या की कोशिश/ इरादतन हत्या	2	1	0	1	1	0	2	3	0	3	3	0	2	0	0	1	0
4	साधारण चोट	5	1	0	5	1	0	3	3	0	7	4	0	4	2	0	6	3
5	गंभीर चोट	0	1	0	1	1	0	0	0	0	0	0	0	1	1	0	2	2
6	महिला की गरिमा को आहत करने के इरादे से छेड़छाड़	7	4	0	5	4	0	8	3	1	7	4	2	21	17	0	18	20
7	अपहरण और अगवा करना	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	1	0
8	मानव तस्करी	2	4	0	7	5	0	3	1	0	2	2	0	7	4	0	17	11
9	बलात्कार	5	4	0	6	4	0	13	10	2	11	12	2	13	11	0	14	14
10	चोरी	19	2	0	5	6	0	21	2	1	4	3	4	28	13	3	43	42
11	जबरन वसूली	0	0	0	0	0	0	2	0	0	1	0	0	0	0	0	0	0
12	लूट	5	5	0	19	19	0	4	2	0	6	6	0	6	1	0	8	1
13	डकैती	1	1	0	6	6	0	0	0	0	0	0	0	0	0	0	0	0
14	धोखाधड़ी	3	4	0	5	4	0	12	4	1	17	7	1	9	8	0	13	10
15	जालसाजी	0	0	0	0	0	0	0	0	0	0	0	0	8	1	0	8	3
16	महिला की गरिमा का उल्लंघन	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17	अन्य भारतीय दंड संहिता अपराध	9	9	4	9	10	5	14	7	0	13	12	0	12	8	1	8	8
18	अनैतिक व्यापार (रोकथाम) अधिनियम	3	4	0	5	17	0	6	2	0	12	2	0	6	4	0	17	11
19	अन्य एसएलएल अपराध	5	4	3	6	5	4	0	0	0	0	0	0	3	2	0	6	4
	कुल (भारत भर में)	71	50	7	102	104	9	93	42	5	94	66	9	125	76	4	166	134

स्रोत: भारत में अपराध

प्रधान मंत्री मुद्रा योजना (पीएमएमवाई) के अंतर्गत व्यापारियों को बंधक मुक्त ऋण

*130. श्री जितेंद्र दोहरे:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या प्रधान मंत्री मुद्रा योजना (पीएमएमवाई) के अंतर्गत पंजीकृत व्यापारियों को 30 लाख रुपये तक का बंधक मुक्त ऋण प्रदान करने और ऋण की सीमा में वृद्धि करने का कोई प्रस्ताव है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या बैंकों द्वारा व्यापार संबंधी सीमाओं की स्वीकृति और उनके नवीकरण के लिए वसूल किए जा रहे अत्यधिक शुल्क को सरकार द्वारा नियंत्रित किए जाने की संभावना है और अधिकतम 1 प्रतिशत का एकबारगी शुल्क निर्धारित किया जाएगा, यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) क्या प्राकृतिक आपदा/आग लगने जैसी घटनाओं से प्रभावित पंजीकृत व्यापारियों को स्टॉक मूल्य के 75 प्रतिशत तक निःशुल्क बीमा कवर प्रदान करने की कोई योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वित्त मंत्री; तथा कारपोरेट कार्य मंत्री (श्रीमती निर्मला सीतारमण):

(क) से (ग) : प्रधानमंत्री मुद्रा योजना (पीएमएमवाई) संपार्श्विक (कॉलेटरल) मुक्त ऋण की सीमा को दिनांक 24.10.2024 से, उन उद्यमियों के लिए एक नई श्रेणी 'तरुण प्लस' के अंतर्गत 10 लाख रुपये से बढ़ाकर 20 लाख रुपये कर दिया गया है, जिन्होंने 'तरुण' श्रेणी के तहत पिछले ऋणों का लाभ उठाया है और सफलतापूर्वक भुगतान कर दिया है।

पीएमएमवाई के अंतर्गत पंजीकृत व्यापारियों को 30 लाख रुपये तक के संपार्श्विक मुक्त ऋण को और बढ़ाने का ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

बैंकों द्वारा ऋण का मूल्य निर्धारण जैसे ऋण संबंधी मामलों को भारतीय रिजर्व बैंक द्वारा अविनियमित कर दिया गया है और ये भारतीय रिजर्व बैंक के मौजूदा व्यापक विनियामक दिशा-निर्देशों के अध्यधीन संबंधित बैंक की अपनी ऋण नीतियों द्वारा अभिशासित होते हैं।

भारतीय रिजर्व बैंक के निदेशों के अनुसार, बैंक सभी संभावित उधारकर्ताओं को ऋण संविदा को निष्पादित करने से पहले एक सुविचारित दृष्टिकोण लेने में मदद करने के लिए ऋण की अवधि, पुनर्भुगतान संबंधी ब्यौरा, ब्याज दर, प्रोसेसिंग संबंधी ब्यौरा और अन्य लागू प्रभार आदि सहित एक प्रमुख तथ्य संबंधी विवरण (केएफएस) प्रदान करेगा। केएफएस उधारकर्ताओं द्वारा समझी जाने वाली भाषा में लिखा जाएगा और इसमें उल्लिखित विषय को उधारकर्ता को भी समझाया जाएगा।

हालांकि, पीएमएमवाई के अंतर्गत प्राकृतिक आपदाओं/आग लगने से प्रभावित पंजीकृत व्यापारियों को निशुल्क बीमा प्रदान करने की कोई विशिष्ट योजना नहीं है, तथापि, इस योजना के अंतर्गत दिए गए ऋणों के लिए, सदस्य ऋणदात्री संस्थाएं (एमएलआई) सूक्ष्म इकाइयों के लिए ऋण गारंटी निधि (सीजीएफएमयू) के तहत गारंटी कवर प्राप्त कर सकती हैं।

NMCM IN MAHARASHTRA AND RAJASTHAN

***131 SHRI ARVIND GANPAT SAWANT:**

SHRI OMPRAKASH BHUPALSINH ALIAS PAVAN RAJENIMBALKAR:

Will the Minister of **CULTURE** be pleased to state:

- (a) the present status of the National Mission on Cultural Mapping (NMCM) across the country, State/UT-wise including Maharashtra and Rajasthan;
- (b) the details of the artists, folk art groups and cultural institutions from the said States that have been registered under the said Mission so far;
- (c) whether the digital mapping of cultural resources in all districts of the said States has been completed by the Government;
- (d) if so, the details thereof and if not, the reasons for the delay along with the stipulated timeline for its completion; and

- (e) the details of the special measures taken/being taken under this mapping exercise to ensure the inclusion of rural and tribal artists?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) : The Mera Gaon Meri Dharohar (MGMD) Portal under the National Mission on Cultural Mapping (NMCM) undertakes village-level cultural mapping across the country. Currently, 6.23 lakh villages have been covered. The State/UT-wise distribution of covered villages is placed at **Statement-I**. In Maharashtra, 40042 villages have been covered, while 46696 villages have been covered in Rajasthan.

(b) : Data on the MGMD Portal is maintained village-wise and not as per individual cultural elements for all States and UTs, including Maharashtra and Rajasthan. However, details of certain artists, folk art groups and cultural institutions documented as part of village cultural profiles are placed at **Statement-II**.

(c) : The MGMD Portal documents cultural resources at the village level across India, including Maharashtra and Rajasthan, in a structured format covering heritage sites, oral traditions, beliefs and customs, historical significance, local landmarks and art forms, among others. In Maharashtra, 40042 villages out of the targeted 42757 villages have been mapped on the MGMD Portal so far. In Rajasthan, 46696 villages out of the targeted 46744 villages have been mapped on the MGMD Portal so far.

(d) : The NMCM envisages the cultural mapping of villages across the country. The mapping of the remaining 2715 villages in Maharashtra and 48 villages in Rajasthan is being undertaken.

(e) : MGMD Portal has been developed as a digital cultural repository under NMCM. As part of its documentation activities, MGMD covers a wide range of cultural elements at the village level across India, including heritage sites, oral traditions, beliefs and customs, historical significance, local landmarks, fairs and festivals, traditional dress, ornaments, traditional food, as well as local artists and art forms, wherever available. Data on MGMD is maintained village-wise and not as per individual elements. However, certain tribal communities documented in Maharashtra include Kunbi, Warli, Thakar, Gond, Koli, Malhar Koli, Mahadev Koli, Bhil, Kokna, Pawra, Kolam, Pardhan, Korku, Aandh and Katkari. Similarly, certain tribal communities mapped in Rajasthan include Bhil, Kalbeliya, Garasia, Sahariya, Kamad and Meena. Details of some notable rural and tribal artists documented for Maharashtra and Rajasthan are placed at **Statement-III**.

STATEMENT – I

State/UT-wise Distribution of Number of Villages Uploaded on MGMD

State/UT	Number of Uploaded Villages
Andaman and Nicobar Islands	176
Andhra Pradesh	17142
Arunachal Pradesh	4613
Assam	26074
Bihar	39563
Chandigarh	12
Chhattisgarh	19571
Delhi	252
Goa	431
Gujarat	19271
Haryana	7579

Himachal Pradesh	18735
Jammu and Kashmir	6926
Jharkhand	29908
Karnataka	29569
Kerala	1275
Ladakh	238
Lakshadweep Islands	13
Madhya Pradesh	56429
Maharashtra	40042
Manipur	306
Meghalaya	7012
Mizoram	1026
Nagaland	1498
Odisha	47209
Puducherry	127
Punjab	12084
Rajasthan	46696
Sikkim	464
Tamil Nadu	19219
Telangana	9824
The Dadra and Nagar Haveli and Daman and Diu	107
Tripura	899
Uttar Pradesh	103003
Uttarakhand	15727
West Bengal	40429

STATEMENT – II

Some Folk Artists and their respective Art Forms documented from Maharashtra on MGMD

<u>S.No.</u>	<u>Artist (Shri/Smt/Ms)</u>	<u>Art Form</u>
1.	Parshuram Atmaram Gangavane	Chitrakathi
2.	Jivya Soma Mashe	Warli Painting
3.	Kishore Sadashiv Mhase	Warli Painting
4.	Rajesh Vangad	Warli Painting
5.	Krishnarao Ganpatrao Sable	Folk Theatre
6.	Ganpat Bujad	Tarpa Nritya
7.	Prahlad Shinde	Folk and Devotional Singer
8.	Tukaram Belkar	Ghor Nritya
9.	Patthe Bapurao	Tamasha Performer and Poet
10.	Kusum Kharpade	Warli Art
11.	Rekha Kharpade	Warli Art

Some Folk Art Groups and their respective Art Forms documented from

Maharashtra on MGMD

<u>S.No.</u>	<u>Folk Art Group</u>	<u>Art Form</u>
1.	Anand Natya Mandal	Tamasha
2.	Mashe Warli Artists	Warli Painting
3.	Vadeya Brothers	Warli Painting
4.	Artists of Kolutmara	Gond Painting
5.	Shiv Malhar Jagran Gondhal Party	Gondhal performance
6.	Anil Bhimrao Kolekar	Dhangari Gaja tribal dance

Some Cultural Institutions documented from Maharashtra on MGMT

<u>S.No.</u>	<u>Cultural Institution</u>	<u>Theme</u>
1.	Thakar Adivasi Kala Aangan Museum	Thakar Tribe Heritage
2.	Adivasi Sanskritik Bhavan	Tribal heritage preservation

Some Folk Artists and their respective Art Forms documented from Rajasthan
on MGMT

<u>S.No.</u>	<u>Artist(Shri/Smt/Ms)</u>	<u>Art Form</u>
1.	Mohan Lal Chatubhuj Kumhar	Mandshilp - Terracota Relief Art
2.	Khemraj Kumhar	Mandshilp - Terracota Relief Art
3.	Rajendra Kumhar	Mandshilp - Terracota Relief Art
4.	Himmat Lal Kumhar	Mandshilp - Terracota Relief Art
5.	Jamna Lal Kumhar	Mandshilp - Terracota Relief Art
6.	Prem Shankar Kumhar	Mandshilp - Terracota Relief Art
7.	Govardhan Nath	Kalbeliya Dance
8.	Jaman Lal Bhand	Bakya Player
9.	Ram Niwash Bairwa	Nukkad Natak and Puppet shows
10.	Satya Narayan Suthar	Kawad Art
11.	Dwarka Prasad Jagir	Kawad Art

<u>S.No.</u>	<u>Folk Art Group</u>	<u>Art Form</u>
1.	Sarda Kalbeliya and Group	Kalbeliya dance
2.	Sarangiya Langas of Barmer	Sarangi players
3.	Rajki Sapera troupe	Kalbeliya Dance, Chari Dance, Ghoomar Dance, and Gramin Bhavai Dance.
4.	Babulal Bhat and Group	Rajasthani Mand folk songs
5.	Punma Ram and Padma Ram	Paava players (folk instrument)

Some Cultural Institutions documented from Rajasthan on MGMD

<u>S.No.</u>	<u>Cultural Institution</u>	<u>Theme</u>
1.	Mohan Terracotta Art Research and Development Centre	Mandshilp - Terracota Relief Art
2.	Barefoot College Social Work and Research Centre	Handloom, Leather Work, Wood Carving, Puppet Shows, Nukkad Natak, Bakya Wind Instrument
3.	Hantheli Sansthan	Traditional and folk craft.
4.	Rupayan Sansthan	Folklore Preservation
5.	Arna Jharna	Desert Museum

STATEMENT – III

**Some Tribal Artists and their respective Art Forms documented from
Maharashtra on MGMD**

<u>S.No.</u>	<u>Tribal Artist(Shri/Smt/Ms)</u>	<u>Tribal Art Form</u>
1.	Parshuram Atmaram Gangavane	Chitrakathi storytelling with visual

		art, puppetry (Kalsutri Bahulya), and leather shadow puppetry
2.	Sudam Kashiram Ghoye	Paper Mache
3.	Jivya Soma Mashe	Warli Painting
4.	Dilip Rama Bahota	Warli Painting
5.	Vansha Jaanu Bhujad	Bamboo Artisan
6.	Suresh Chandra Pungati	Dhokra (Lost-Wax Metal Casting)
7.	Rajesh Vangad	Warli Painting
8.	Kanchan Surti	Bamboo Craft
9.	Mukunda Padvi	Warli Pavri dance
10.	Bhiklya Ladakya Dhinda	Tarpa player

Some Tribal Artists and their respective Art Forms documented from Rajasthan on MGMD

<u>S.No.</u>	<u>Tribal Artist(Shri/Smt/Ms)</u>	<u>Tribal Art Form</u>
1.	Gulabo Sapera	Kalbeliya Dance
2.	Vidya Devi Soni	Mandana Art
3.	Yashpal Baranda	Bhil Painting
4.	Mohanlal Kumhar	Molela Terracotta
5.	Mangilal Bhil	Peacock Feather Art

CASES OF PRICE COORDINATION IN THE STEEL SECTOR

***132. SHRI SASIKANTH SENTIL:**

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- whether cases relating to alleged price coordination in the steel sector were examined/investigated by the Government during the period 2015 to 2023;
- if so, the details of such cases, including findings recorded and directions issued under the Competition Act, 2002, in this regard;
- whether any penalties or remedial measures were imposed by the

Government pursuant to such findings, if so, the details thereof;

- (d) the steps taken/being taken by the Government to prevent recurrence of anti-competitive practices in the steel sector; and
- (e) whether any safeguards/mechanism have been put in place by the Government to protect consumers and downstream industries from the impact of such practices and if so, the details thereof?

**THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS
(SHRIMATI NIRMALA SITHARAMAN):**

(a) to (c) : The Competition Commission of India (CCI) has registered a case pertaining to the alleged cartelisation by steel manufacturers pursuant to the directions of the Hon'ble Madras High Court in Criminal Original Petition No. 6153 of 2021. The Director General, CCI was directed to conduct investigation in accordance with law. After investigation, the Director General submitted the Investigation Report, which was shared with the parties with directions to file their objections/suggestions in accordance with the provisions of the Competition Act, 2002. The matter is presently under inquiry before the Commission as per the provisions of the Act.

(d) and (e) : The Competition Commission of India (CCI) *inter alia* is mandated to prevent practices having adverse effect on competition. Towards this, the CCI examines the Information(s)/ References received alleging anti-competitive practices or initiates *suo moto* inquiries in appropriate cases.

Upon completion of the inquiry, the CCI issues orders, including cease and desist directions, imposition of monetary penalties, and such other remedies as may be warranted, in accordance with the provisions of the Competition Act, where

contravention of its provisions is established.

Further, the Ministry of Steel has informed that Steel is a deregulated sector and steel prices are determined by demand supply dynamics of market forces, input cost of steel companies and prevailing taxes/duties. The Government acts as a facilitator, by creating a conducive policy environment for the development of the steel sector including small and medium producers in the country.

PRESERVATION OF FOLK DANCE FORMS OF GOA

***133. SHRI CAPTAIN VIRIATO FERNANDES:**

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government is likely to allocate targeted grants and promote youth inclusion under Kalakar Kritadnyata Nidhi and Mangrove Initiative for Shoreline Habitats and Tangible Incomes (MISHTI) Scheme to rejuvenate Fugdi and Dhalo dance forms observed during festivals in Pernem and Canacona in view of their status being on the verge of extinction, if so, the details thereof;
- (b) the details of the measures likely to be implemented by the Government to ensure wider reach and cultural transmission such as offering performance fees, marketing support and school outreach in view of the declining participation and audiences at Kala Academy's Mando Festival;
- (c) whether the Government is likely to enforce transparency in cultural event funding, safeguard against politicization and require alternate platforms when local festivals are derailed following abrupt cancellation of

Canacona Kala Utsav in the past, if so, the details thereof;

- (d) whether the Government proposes to launch a 'Living Traditions' documentation and certification programme for folk forms, funding local archiving, teacher training and digital performances to preserve Fugdi, Dhalo, and Mando as Intangible Cultural Heritage; and
- (e) the details of the measures taken/being taken by the Government to promote traditional Shigmo festival?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) : Mangrove Initiative for Shoreline Habitats and Tangible Incomes (MISHTI) programme is being implemented by Ministry of Environment, Forests and Climate Change, Government of India which was launched as Budget Announcement for financial year 2023-24 to restore and promote mangroves as unique, natural eco-system and for preserving and enhancing the sustainability of the coastal habitats with the objective to "Restore Mangrove Forests" by undertaking mangrove reforestation/ afforestation measures along the coast of India. The overall responsibility for implementation of programme vests with the State Forest Department. The MISHTI programme is being implemented through convergence with State Compensatory Afforestation Fund Management and Planning Authority (CAMPA - approx. 70%), erstwhile Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) now known as Viksit Bharat-Guarantee for Rozgar and Aajeevika Mission (Gramin - approx. 30%), Externally Aided Projects (EAPs) and other similar

initiatives in the States/UTs with the provision for gap-funding from National CAMPA.

Subsequent fund release is contingent upon compliance with MISHTI's multi-tier monitoring system, which requires state-level monitoring of intervention sites, and submission of physical and financial progress reports as per CAMPA rules.

A sum of Rs. 88.44 crores have been released to the 5 States and 1 Union Territory for the treatment of 9536 ha of degraded mangroves. The breakup of which is provided below:

Sl. No.	State/UT	No. of districts	Area under N-CAMPA (in ha)	Total funds released in FY 2024-25 (Rs. in crores)	Total funds released in FY 2025-26* (Rs. in crores)
i.	Gujarat	02	2500	6.20	37.100
		01	5000	00.00	24.000
ii.	West Bengal	03	478	3.74	00.000
iii.	Kerala	01	13	0.666	1.0140
iv.	Puducherry	03	55	1.94	00.000
v.	Andhra Pradesh	06	1401	4.709	8.368
vi.	Odisha	04	89	0.7027	00.000
Total			9536	17.96	70.482

*Status as on 01.02.2026

The Government of India has set up West Zone Cultural Centre (WZCC) at Udaipur (Rajasthan) under Ministry of Culture to protect, promote and preserve various forms of folk art and culture of its member States. Goa is the member State of WZCC. Various cultural activities and programmes are organized by WZCC on regular basis for which they engage folk/ tribal artists

from its member States including the State of Goa.

WZCC has included Kalsi Fugadi Dance and Dhalo Dance in Yatra Paschimalap Programme and Dhangari Fugadi in Uttradhikar Programme organized by them during the year 2020-21. WZCC has also done documentation/ publication work relating to Goa, the details of which are as under:

Sl. No.	Details	Documentation work done
i.	Folk Dances of Goa	Book published
ii.	Kunbi	
iii.	Tanka Amache Naman Goa	Audio
iv.	Mime Workshop Panaji Goa	Video
v.	Terracotta Art of Goa	

(b) and (c) : Kala Academy's Mando Festival and Canacona Kala Utsav are organized by the Directorate of Art and Culture, Government of Goa and as such are not in the administrative domain of Government of India. However, WZCC organizes/ participates in various cultural festivals in Goa like Octave, Yatra Paschimalap, Uttradhikar, Lokotsav, Balotsav, Ganeshotsav, Natyotsav etc. for which they engage folk/ tribal artists to showcase their talent during these programmes. These artists are paid honorarium, TA/DA, local transportation, boarding and lodging etc. as performance fees to enable them to earn their livelihood.

To promote the traditional fair festivals of the country including Goa, Ministry of Culture runs a scheme viz. Cultural Function and Production Grant Scheme (CFPG) under which financial assistance is provided to organizations

for organizing Seminars, Conferences, Research, Workshops, Festivals, Exhibitions, Symposia, Production of Dance, Drama-Theatre, Music etc. The grant released to the organizations located in Goa under this scheme during the last five years is as under:

(Rs. in lakh)

Sl. No.	Year	Amount released
i.	2020-21	0.75
ii.	2021-22	3.75
iii.	2022-23	0.62
iv.	2023-24	1.50
v.	2024-25	2.12

(d) : The ZCCs under Ministry of Culture play a pivotal role to preserve, document and disseminate our folk and tribal art forms amongst the new generation of enthusiasts and practitioners and undertake documentation work which includes Audio, Video, Publication, Monographs viz. Lac Doll, Natua, Chadar Badar Puppetry, Gotipua Dance, Saura Painting, Mural Paintings, Lama Dance, Mayurbhanj Chhau, Giddha Folk Dance, Jhoomer Dance, Monastries of Ladakh, Bhand Pather, Phummaniyam, Burrakatha, Song of Kalamkari, Dhola Maru, Sarguja Ke Pahadi Korba, Khadi Gammat, Liangmai Naga Folk Songs, Miteri Sainu, Angami Folk Songs, Documentary Films (Horn House, Rikhiya Bhawan and Dhangari Giza), Lambadi, Bommalattam, Pulikali, Shadow Puppetry, Deva Koothu, Sambalpuri Dance, Manthrankam Koodiyattam, Kaniyan Koothu, Kathakali, Kummati Kali, Gorwara Kunita, Kani Halige, Jogathi Nritya, Sutradha Gombe, Suggi Kunita, Karadimajalu, Nilgare, Bonalu,

Dhimsa Nritya, Resonating Burra, Ganesh Nartan, Folk Dances of Goa and Kunbi (Book Published), Terracotta Art, Mime Workshop, Tanka Amache Naman etc.

Centre for Cultural Resources and Training (CCRT), an autonomous body under Ministry of Culture, Government of India, has been committed to linking education with culture since its inception in 1979. CCRT has played a pivotal role in embedding cultural heritage into pedagogy by conducting diverse training programs aimed at in-service government and government-aided school teachers, teacher educators and administrators, ranging from Primary to Senior Secondary levels. CCRT has also implemented the National Education Policy (NEP) 2020 in all its teacher training programs and workshops, ensuring that cultural education aligns with the vision of the NEP to promote holistic and multi-disciplinary learning.

CCRT also collects material on Indian Culture and Cultural Heritage in the form of Video Documentary films to preserve them and these films are given to the schools to use in variety of teaching and learning situations to promote them.

(e) : Shigmo festival is organized by Directorate of Art and Culture, Government of Goa. The Ministry supports the festival by way of sponsoring artists through WZCC upon the request of Department of Art and Culture, Government of Goa.

IMPACT OF OIL DRILLING AND INDUSTRIAL PROJECTS ON DESERT ECOLOGY

***134. SHRI UMMEDA RAM BENIWAL:**

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government has reviewed the impact of oil drilling and industrial projects on desert ecology in Barmer;
- (b) if so, the measures taken to mitigate damage; and
- (c) whether similar reviews have been conducted for industrial zones in coastal States/UTs?

**THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BHUPENDER YADAV):**

(a) to (c) : All projects/activities listed in the Schedule to the EIA Notification, 2006, as amended, require prior Environmental Clearance (EC) for the setting up of a new project/activity or expansion of an existing project/activity beyond the thresholds mentioned in the Notification. These projects/activities, including oil drilling and industrial projects, are granted EC by the regulatory authority based on the recommendations of the concerned Expert Appraisal Committee (EAC), which rigorously appraises the projects/activities based on the Environmental Impact Assessment (EIA) carried out for such projects, taking into account the impact of the said projects/activities on the environment. The mitigation measures recommended by the EAC's form a part of the EC conditions for the proposed project/activity.

For oil drilling projects, the EAC assesses site suitability and impacts on air, water, noise, ecology, and socio-economic conditions. In ecologically

sensitive areas such as deserts, the EIA evaluates effects on habitats, biodiversity, soil, water resources, and overall ecological balance using baseline data and impact predictions. Based on anticipated impacts, a detailed Environmental Management Plan (EMP) is prepared, covering mitigation measures, pollution control, conservation actions, risk management, and environmental monitoring. The appraisal emphasizes appropriate siting away from sensitive areas, settlements, floodplains, and forest land, along with safe management of drilling wastes, effluents, hazardous chemicals, and safety risks. Key mitigation measures include use of low-toxicity drilling fluids, lined and reclaimed waste pits, authorized treatment and disposal of wastes, full site restoration, SCADA-based operations, and comprehensive onsite and offsite disaster management and emergency response plans.

The projects/activities once granted EC are required to file six monthly compliance reports, mandatorily through PARIVESH, with regard to the conditions prescribed in the EC. In addition to the above, projects are governed by the consent mechanism which is implemented by the Central Pollution Control Board (CPCB), in association with the State Pollution Control Boards/Pollution Control Committees (SPCBs/SPCCs), under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. Under the consent mechanism, projects are granted Consent to Establish (CTE) and Consent to Operate (CTO) by the respective SPCBs/SPCCs taking into account

various criteria such as siting of the project /activity, the environmental safeguards to be observed by the project/ activity etc., thereby ensuring sustainability. The compliance to CTE/CTO conditions are regularly monitored by the respective SPCBs/SPCCs. Recently, the Ministry has also notified the Environment Audit Rules, 2025 to strengthen the environmental compliance framework for projects operating under various environmental laws.

These mechanisms are uniformly applicable across the country, including desert areas of Barmer and industrial zones located in Coastal States and Union Territories. In addition, for coastal areas, the provisions of the CRZ Notification, 2011 or 2019, as the case may be, are also applicable.

निपुण भारत मिशन की प्रगति

***135. श्री नीरज मौर्य:**

श्री नव चरण माझी:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) कक्षा 3 के अंत तक मूलभूत साक्षरता और संख्यात्मक ज्ञान सुनिश्चित करने की दिशा में समझ के साथ पठन और संख्याज्ञान में दक्षता के लिए राष्ट्रीय पहल (निपुण) भारत मिशन के अंतर्गत विशेषकर उत्तर प्रदेश के आंवला (बरेली), शाहजहांपुर, बदायूं और जौनपुर जिलों, कर्नाटक के दक्षिण कन्नड़ जिले, झारखंड के हजारीबाग और रामगढ़ जिलों, उत्तर प्रदेश के मछलीशहर संसदीय निर्वाचन क्षेत्र तथा तेलंगाना और राजस्थान सहित राज्य/जिला-वार अब तक क्या प्रगति हुई है और इसके कवरेज और प्रमुख अधिगम परिणाम संकेतक क्या हैं;
- (ख) सरकार द्वारा तेलंगाना राज्य सहित उपरोक्त जिलों में आधारभूत कौशल को बढ़ाने के लिए

शिक्षकों की क्षमता निर्माण, गुणवत्तापूर्ण शिक्षण-अधिगम सामग्री की उपलब्धता और मूल्यांकन ढांचे के सुदृढीकरण के लिए क्या ठोस उपाय किए गए हैं;

- (ग) गुजरात, मध्य प्रदेश सहित विभिन्न राज्यों और संघ राज्यक्षेत्रों में विशेषकर देवास-शाजापुर निर्वाचन क्षेत्र और उपरोक्त जिलों में छात्रों के अधिगम परिणामों की वास्तविक सामयिक निगरानी के लिए अपनाए गए डिजिटल/संस्थागत तंत्रों का ब्यौरा क्या है; और
- (घ) क्या सरकार का विचार निपुण भारत के लक्ष्यों को प्राप्त करने के लिए मध्य प्रदेश के देवास-शाजापुर संसदीय निर्वाचन क्षेत्र और तेलंगाना के जिले सहित पिछड़े क्षेत्रों/पिछड़ रहे क्षेत्रों, विशेषकर उपरोक्त जिलों और संसदीय निर्वाचन क्षेत्रों को अतिरिक्त शैक्षिक सहायता या तकनीकी प्रोत्साहन प्रदान करने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

शिक्षा मंत्री (श्री धर्मेन्द्र प्रधान):

(क) : स्कूल शिक्षा और साक्षरता विभाग (डीओएसईएंडएल), शिक्षा मंत्रालय (एमओई) ने 5 जुलाई, 2021 को एक राष्ट्रीय मिशन शुरू किया है जिसे राष्ट्रीय पहल – समझ के साथ पढ़ने और संख्याज्ञान में दक्षता (निपुण भारत मिशन (एनबीएम)) कहा जाता है। इस मिशन का उद्देश्य यह सुनिश्चित करना है कि देश का प्रत्येक बच्चा कक्षा 2 के अंत तक मूलभूत साक्षरता और संख्याज्ञान (एफएलएन) आवश्यक रूप से प्राप्त करे। यह मिशन राष्ट्रीय शिक्षा नीति (एनईपी) 2020 के अनुरूप है और इसे विद्यालय शिक्षा के लिए एकीकृत योजना केंद्रीय प्रायोजित योजना समग्र शिक्षा के तत्वावधान में स्थापित किया गया है। समग्र शिक्षा के अंतर्गत, सभी 36 राज्य/संघ राज्य क्षेत्र एनबीएम को लागू कर रहे हैं। एनबीएम के अंतर्गत पिछड़े क्षेत्रों को शामिल करते हुए निम्नलिखित घटकों के लिए वित्तीय मानदंड प्रदान किए गए हैं:

- प्री-स्कूल शिक्षा/सह-स्थित आंगनवाड़ी केंद्रों को सहायता (आवर्ती एवं गैर-आवर्ती)
- नवोन्मेषी शिक्षण पद्धतियों के कार्यान्वयन हेतु शिक्षण-अधिगम सामग्री
- शिक्षक संसाधन सामग्री/कार्य पुस्तिका
- कक्षा I एवं II के शिक्षकों की क्षमता निर्माण
- छात्रों का स्वतंत्र, आवधिक एवं समग्र मूल्यांकन

- राज्य एवं जिला स्तर पर परियोजना प्रबंधन इकाई (पीएमयू) का गठन

एनबीएम के अंतर्गत, कई प्रकार के प्रणालीगत मध्यवर्तन किए गए हैं और उत्तर प्रदेश के आंवला (बरेली), शाहजहाँपुर, बदायूँ और जौनपुर ज़िले, कर्नाटक का दक्षिण कन्नड़ ज़िला, झारखंड के हज़ारीबाग और रामगढ़ ज़िले, उत्तर प्रदेश का मछलीशहर संसदीय क्षेत्र, तथा तेलंगाना और राजस्थान राज्य सहित पूरे देश में निम्नलिखित प्रगति हुई है।

- (i) कक्षा I के लिए 'विद्या प्रवेश' नाम से 3 माह का खेल आधारित 'स्कूल तैयारी मॉड्यूल एवं दिशानिर्देश' 29 जुलाई, 2021 को शुरू किया गया। विद्या प्रवेश कार्यक्रम का उद्देश्य विभिन्न पृष्ठभूमियों (बालवाटिका, आंगनवाड़ी केंद्र (एडबल्यूसी), घर, निजी प्ले स्कूल आदि) से कक्षा I में आने वाले सभी बच्चों में विद्यालय जाने की तैयारी को प्रेरित करना है ताकि बच्चों का कक्षा I में निर्बाध पारगमन सुनिश्चित किया जा सके। यह कार्यक्रम आनंददायक और प्रेरक वातावरण में जो उन्हें बच्चों को खेल आधारित, आयु एवं विकास के अनुरूप अधिगम अनुभव प्रदान करता है, समग्र विकास की ओर ले जाता है। इससे बच्चों की साक्षरता-पूर्व, संज्ञानात्मक और सामाजिक कौशल को सुदृढ़ किया जाता है। यह कार्यक्रम पूरे देश में लागू किया जा रहा है। वर्ष 2022-23 से अब तक, लगभग 4.2 करोड़ छात्रों को लाभ मिला है, जो लगभग 8.9 लाख विद्यालयों में अध्ययनरत हैं। राज्य-वार ब्यौरा **विवरण** के रूप में संलग्न है।
- (ii) मूलभूत स्तर पर अधिगम परिणामों में सुधार लाने के लिए मूलभूत स्तरीय राष्ट्रीय पाठ्यचर्या रूपरेखा (एनसीएफ़-एफ़एस) को 20 अक्टूबर, 2022 को जारी किया गया। यह रूपरेखा पाठ्यक्रम, शिक्षकों के प्रशिक्षण, शिक्षण-अधिगम सामग्री (एलटीएम) आदि के लिए संरचना प्रदान करती है।
- (iii) जादुई पिटारा (जेपी), जो 3-8 वर्ष की आयु के बच्चों के लिए 53 खेल-आधारित शिक्षण-अधिगम सामग्रियों का एक सेट है, 20 फरवरी 2023 को आरंभ किया गया था। यह 22 भारतीय भाषाओं में उपलब्ध है और इसमें खिलौने, पहेलियाँ, कहानी कार्ड, फ्लैशकार्ड तथा शिक्षक पुस्तिकाएँ शामिल हैं। इसका डिजिटल विस्तार ई-जादुई पिटारा 10 फरवरी 2024 को आरंभ किया गया,

जिसमें 22 भारतीय भाषाओं में बहुभाषी कहानियाँ, कार्य, गीत उपलब्ध हैं। इसके साथ ही एआई आधारित बॉट्स — कथा सखी, टीचर तारा और पैरेंट तारा — बच्चों, शिक्षकों और माता-पिता को सहयोग प्रदान करते हैं। एनईपी 2020 की परिकल्पना के अनुसार, ये पहल मूलभूत स्तर का अभिन्न हिस्सा हैं।

- (iv) प्राइमर (मार्च 2024 में आरंभ किए गए) एफ़एलएन के लिए 121 स्थानीय और जनजातीय भाषाओं में विकसित किए गए हैं। ये प्राइमरी उन मातृभाषाओं में तैयार किए गए हैं जिन्हें कम से कम 10,000 की जनसंख्या द्वारा बोली जाती है। उत्तर प्रदेश, झारखंड, कर्नाटक, तेलंगाना, मध्य प्रदेश, राजस्थान और गुजरात में जारी किए गए प्राइमरी की सूची नीचे सारणीबद्ध रूप में दी गई है।:

राज्य	प्राइमर का नाम
झारखंड	कोरवा, खड़िया, कुरुख, मुंडारी, भूमिज और संताली (हिंदी लिपि में)
कर्नाटक	कोडवा, तुलु, कन्नड़
तेलंगाना	तेलुगु, गोंडी-तेलुगु, कोलामी-तेलुगु
राजस्थान	भीली (वासवा) भीली (वागडी)
गुजरात	गुजराती, भीली (वासवा)
मध्य प्रदेश	भीली (वसावा), कोरकू
उत्तर प्रदेश	हिंदी, उर्दू, संस्कृत

- (v) बालवाटिका-3 से लेकर कक्षा-2 तक एफ़एलएन के लिए लक्ष्य विकसित किए गए हैं जो अधिगम परिणामों पर आधारित हैं और इन्हें राष्ट्रीय एवं अंतर्राष्ट्रीय शोध के आधार पर तैयार किया गया है।

- (vi) स्कूल शिक्षा और साक्षरता विभाग (डीओएसईएंडएल) और एमओडबल्यूसीडी ने दिनांक 03.09.2025 को संयुक्त रूप से आंगनवाड़ी केंद्रों को विद्यालयों के साथ सह-स्थान करने हेतु दिशानिर्देश जारी किए गए। इन दिशानिर्देशों को प्रभावी कार्यान्वयन के लिए राज्यों एवं संघ राज्य क्षेत्रों के साथ साझा किया गया है। यूडाइज़+ 2024-25 के अनुसार, कक्षा 1 वाले कुल

9,11,035 सरकारी एवं सरकारी सहायता प्राप्त विद्यालयों में से, 4.81 लाख से अधिक विद्यालय (52.79%) में किसी न किसी रूप में प्री-स्कूल शिक्षा सुविधा उपलब्ध है — चाहे वह एडबल्यूसी हो, बालवाटिका या दोनों हो।

(vii) भारत सरकार पूरे देश में अधिगम और शिक्षा परिणामों को मापने के लिए समय-समय पर बड़े पैमाने पर आकलन करती है। राष्ट्रीय उपलब्धि सर्वेक्षण (एनएएस) वर्ष 2017 और पुनः 2021 में किया गया था ताकि कक्षा 3, 5, 8 और 10 के छात्रों के अधिगम स्तर का मूल्यांकन किया जा सके। इस सर्वेक्षण में भाषा, गणित, पर्यावरण अध्ययन, विज्ञान और सामाजिक विज्ञान जैसे विषय शामिल थे। राज्य/ज़िला-वार रिपोर्ट कार्ड सार्वजनिक डोमेन में उपलब्ध हैं और इन्हें <https://nas.gov.in/report-card> पर देखा जा सकता है।

परख राष्ट्रीय सर्वेक्षण (PRS), 2024 का आयोजन छात्रों की एफ़एलएन, भाषा और गणित में अधिगम दक्षताओं/परिणामों का मूल्यांकन करने के लिए किया गया। यह मूल्यांकन प्रत्येक शैक्षिक चरण — मूलभूत, आरंभिक एवं मध्य स्तर — के अंत में कक्षा 3, 6 और 9 में किया जाता है। नवीनतम पीआरएस, 2024 का आयोजन 4 दिसंबर, 2024 को किया गया। राज्य/ज़िला-वार पीआरएस 2024 रिपोर्ट को 2 जुलाई, 2025 को सार्वजनिक डोमेन में आधिकारिक रूप से जारी किया गया है। इसे सार्वजनिक रूप से <https://dashboard.parakh.ncert.gov.in/en> पर देखा जा सकता है।

पीआरएस 2024 के निष्कर्ष एफ़एलएन कौशल परिणामों में अत्यधिक सुधार को दर्शाते हैं, जो एनईपी 2020 में यथा परिकल्पित एनबीएम के सकारात्मक प्रभाव को प्रतिबिंबित करता है। यह निष्कर्ष यह भी दर्शाता है कि ग्रामीण विद्यालयों के कक्षा 3 के बच्चों का प्रदर्शन शहरी विद्यालयों से बेहतर रहा है तथा सरकारी विद्यालयों ने निजी विद्यालयों को मूलभूत स्तर पर पीछे छोड़ दिया है। राष्ट्रीय उपलब्धि सर्वेक्षण (एनएएस) की तुलना में कक्षा-3 की तुलनात्मक स्थिति नीचे तालिका में दी गई है:

कक्षा 3: तुलनात्मक स्थिति (भारत) (प्रतिशत में)		
	एनएएस, 2021	पीआरएस, 2024
भाषा	62	64
गणित	57	60

पीआरएस, 2024 के आधार पर, कक्षा-3 का प्रदर्शन उत्तर प्रदेश के बरेली (आंवला), शाहजहाँपुर, बदायूँ और जौनपुर (मछलीशहर) जिलों, कर्नाटक के दक्षिण कन्नड़ जिला, झारखंड के हजारीबाग और रामगढ़ जिलों, तेलंगाना तथा राजस्थान में इस प्रकार है:

राज्य	जिला	% शिक्षण परिणाम का प्रतिशत, भाषा (पीआरएस, 2024)	% शिक्षण परिणाम का प्रतिशत, गणित(पीआरएस, 2024)
उत्तर प्रदेश	बरेली (आंवला संसदीय क्षेत्र)	71	67
	शाहजहाँपुर	65	61
	बदायूँ	64	61
	जौनपुर (मछलीशहर संसदीय क्षेत्र))	73	68
कर्नाटक	दक्षिण कन्नड़	64	59
झारखंड	हजारीबाग	53	49
	रामगढ़	56	54
तेलंगाना	सभी जिले	58	54
राजस्थान	सभी जिले	70	66

(ख) : सेवा-पूर्व शिक्षक शिक्षा कार्यक्रम राष्ट्रीय अध्यापक शिक्षा परिषद (एनसीटीई) द्वारा विनियमित किए जाते हैं, जिनमें मूलभूत स्तर के लिए शिक्षक तैयारी पर बल दिया गया है। इस संदर्भ में एकीकृत अध्यापक शिक्षा कार्यक्रम (आईटीईपी) शुरू किया गया है, जो चार वर्षीय एकीकृत डिग्री कार्यक्रम है। यह कार्यक्रम विद्यालय शिक्षा, शिक्षकों को तैयार करता है जिसमें मूलभूत स्तर इसमें बाल विकास, प्रारंभिक बाल्यावस्था देखभाल एवं शिक्षा (ईसीसीई), खेल-आधारित एवं गतिविधि-आधारित शिक्षण पद्धति और एफएलएन को एकीकृत किया गया है, साथ ही प्रारंभिक एवं सतत विद्यालय इंटरनशिप भी सम्मिलित है। इसके अतिरिक्त, स्कूल शिक्षा और साक्षरता विभाग (डीओएसईएंडएल) ने अधिगम परिणामों में सुधार हेतु एक राष्ट्रीय पहल शुरू की है जिसे राष्ट्रीय पहल – विद्यालय प्रमुखों एवं शिक्षकों का समग्र उन्नयन (निष्ठा) कहा जाता है। यह समग्र शिक्षा योजना के अंतर्गत लागू है। निष्ठा बड़े पैमाने पर सेवारत शिक्षकों की क्षमता वृद्धि को सहयोग देता है और इसमें प्राथमिक शिक्षकों के

लिए शिक्षण पद्धति, एफ़एलएन, समावेशी शिक्षा और कक्षा व्यवहार पर केंद्रित प्रशिक्षण मॉड्यूल शामिल हैं। इसे राज्यों एवं संघ राज्य क्षेत्रों के समन्वय से सम्मुख और ऑनलाइन दोनों माध्यमों से लागू किया जा रहा है। 15.57 लाख से अधिक उपयोगकर्ताओं — जिनमें प्री-प्राइमरी शिक्षक, मास्टर ट्रेनर और आंगनवाड़ी कार्यकर्ता शामिल हैं ने एफ़एलएन एवं ईसीसीई के लिए निष्ठा ऑनलाइन प्रशिक्षण कार्यक्रम पूरा कर लिया है। इसके अतिरिक्त, ये राज्य राज्य स्तर पर शिक्षकों के भौतिक प्रशिक्षण भी आयोजित कर रहे हैं

(ग) : भारत सरकार ने वास्तविक अधिगम परिणामों की निगरानी को सुदृढ़ करने के लिए शैक्षणिक ढाँचे के भाग के रूप में 'स्वचालित स्थायी शैक्षणिक खाता रजिस्ट्री (अपार)' की शुरुआत की है। यह पहल एनईपी 2020 के अनुरूप 'वन नेशन, वन स्टूडेंट आईडी' पहल का हिस्सा है और प्रत्येक छात्र के लिए एक अद्वितीय, आजीवन शैक्षणिक पहचान पत्र के रूप में कार्य करती है। यह प्रणाली छात्रों की शैक्षणिक यात्रा को मूलभूत स्तर से आगे तक दर्ज करती है, जिसमें शैक्षणिक उपलब्धियाँ, सह-पाठ्यक्रम कार्यकलाप, कौशल विकास, मूल्यांकन और मूलभूत स्वास्थ्य अभिलेख शामिल हैं। यह डिजिटल प्रणाली अधिगम की निरंतरता सुनिश्चित करती है, स्कूल छोड़ने वाले छात्रों को पुनः स्कूल आने में सहायता करती है और माता-पिता, शिक्षकों एवं संस्थाओं के लिए समय पर शैक्षणिक अद्यतन जानकारी उपलब्ध कराती है।

इसके अतिरिक्त, अपार को समग्र प्रगति कार्ड (एचपीसी) के साथ एकीकृत किया गया है, जो दक्षता-आधारित और प्रारूपिक मूल्यांकन के माध्यम से छात्र के विकास का 360-डिग्री दृष्टिकोण प्रस्तुत करता है। एचपीसी एक बहुआयामी प्रगति रिपोर्ट है, जो प्रत्येक शिक्षार्थी की संज्ञानात्मक, भावात्मक, सामाजिक-भावनात्मक और मनो-गतिकीय क्षेत्रों में प्रगति तथा उसकी विशिष्टता को विस्तार से दर्शाती है। यह प्रत्येक बच्चे के एफ़एलएन कौशल के अधिगम की स्थिति को मानचित्रित करने में सहायक है। एचपीसी से प्राप्त आंकड़े विद्या समीक्षा केंद्र से जुड़े हुए हैं, जो एक केंद्रीकृत डेटा एनालिटिक्स प्लेटफ़ॉर्म है। यह छात्र की प्रगति की निगरानी करता है, अधिगम कमियों की पहचान करता है और लक्षित मध्यवर्तनों को सहयोग प्रदान करता है। अपार, एचपीसी और वीएसके मिलकर

एक डिजिटल, डेटा-आधारित पारिस्थितिकी तंत्र का निर्माण करते हैं, जो निपुण भारत मिशन और अपेक्षाकृत व्यापक समग्र शिक्षा पहल के डिजिटल परिवर्तन लक्ष्यों को सहायता प्रदान करना है। यह प्रणाली प्रत्येक छात्र की प्रगति का सतत ट्रैकिंग सुनिश्चित करती है जिससे जवाबदेही और अधिगम परिणामों में सुधार सभी शैक्षिक चरणों में सुनिश्चित हो पाता है।

इसके अतिरिक्त, भारत सरकार पूरे देश में अधिगम और शिक्षा परिणामों को मापने के लिए समय-समय पर बड़े पैमाने पर आकलन करती है, जो परख राष्ट्रीय सर्वेक्षण के माध्यम से किया जाता है, जैसा कि बिंदु (क) में उल्लिखित है।

(घ) : एनबीएम को समग्र शिक्षा योजना के तत्वावधान में लागू किया गया है। विद्यालय शिक्षा के सभी स्तरों पर सामाजिक वर्गों के बीच की खाई को पाटना समग्र शिक्षा योजना के प्रमुख उद्देश्यों में से एक है। यह योजना सामाजिक-आर्थिक रूप से वंचित समूहों (एसईडीजी) के बच्चों की मदद के लिए पहुँचती है। समग्र शिक्षा योजना निष्पक्षता और सार्वलौकिक पहुँच के सिद्धांतों पर के आधार पर कार्यान्वित की जाती है। इसके अंतर्गत सभी शिक्षार्थियों को सामाजिक या आर्थिक पृष्ठभूमि पर ध्यान दिए बिना उच्चतम गुणवत्ता की शिक्षा तक न्यायोचित पहुँच प्रदान की जाती है। राज्य/संघ राज्य क्षेत्र अपने स्तर पर अतिरिक्त, संदर्भानुकूल शिक्षण-अधिगम सामग्री भी उपलब्ध करा रहे हैं। देवास-शाजापुर संसदीय क्षेत्र सहित मध्य प्रदेश में बच्चों की नोट बुक और शिक्षक मार्गदर्शिकाओं में क्यूआर कोड दिए गए हैं, जिनमें सामग्री और शिक्षण तकनीकें शामिल हैं। शिक्षकों को टैबलेट प्रदान किए गए हैं। तेलंगाना में, कमज़ोर प्रदर्शन करने वाले मंडलों और जिलों में विशेष केंद्रित मध्यवर्तन शुरू किए गए हैं।

विवरण

वर्ष 2022-23, 2023-24 और 2024-25 के लिए विद्या प्रवेश कार्यक्रम का ब्यौरा

क्र.सं.	राज्य/यूटी	कार्यान्वित स्कूलों की संख्या			कवर किए विद्यार्थियों की संख्या		
		2022-23	2023-24	2024-25	2022-2023	2023-2024	2024-2025
1	अंडमान और	305	308	308	1,962	2,305	2,445

	निकोबार द्वीप समूह						
2	आंध्र प्रदेश	49,847	38,950	35,036	18,76,989	6,03,949	2,42,882
3	अरुणाचल प्रदेश	1,578	2,631	2,379	13,328	18,938	20,595
4	असम	30,027	38,312	38,724	4,91,220	5,28,837	5,39,980
5	बिहार	65,920	67,657	65,309	20,00,000	15,23,411	12,95,231
6	चंडीगढ़	112	118	118	9,154	2,107	7,779
7	छत्तीसगढ़	21,735	30,925	31,560	2,59,165	3,19,918	3,19,918
8	डीएनएच- डीडी	328	303	303	7,759	7,192	7,049
9	दिल्ली	2,714	1,622	2,645	4,18,105	1,36,318	1,23,459
10	गोवा	1,000	1,007	1,008	18,212	17,253	17,253
11	गुजरात	31,878	32,030	32,701	6,75,494	1,12,048	6,15,037
12	हरियाणा	8,400	8,663	8,654	6,47,000	1,10,000	1,05,719
13	हिमाचल प्रदेश	10,555	10,363	9,950	1,77,036	49,294	22,510
14	जम्मू एंड कश्मीर	22,020	13,805	8,965	1,34,249	1,30,640	1,19,160
15	झारखंड	34,457	36,626	36,626	13,00,000	5,52,263	5,70,745
16	कर्नाटक	42,672	42,255	42,656	16,18,021	4,61,514	3,71,017
17	केरल	-	8,021	9,395	-	2,58,141	2,46,656
18	लद्दाख	666	717	738	4,645	1,972	2,121
19	लक्षद्वीप	27	27	27	1,067	1,009	1,028
20	मध्य प्रदेश	63,397	79,480	79,215	8,07,276	7,09,841	14,94,199
21	महाराष्ट्र	79,382	82,906	82,906	13,84,131	11,03,339	10,78,720
22	मणिपुर	-	3,334	3,376	-	29,638	29,871
23	मेघालय	330	-	2,624	6,185	-	32,512
24	मिजोरम	1,282	1,255	1,266	21,662	17,455	51,135
25	नागालैंड	114	1,764	1,449	3,926	14,705	13,002
26	ओडिशा	46,510	44,945	44,945	5,04,181	4,76,791	5,11,152
27	पुदुचेरी	296	350	340	9,814	5,494	5,218
28	पंजाब	12,827	13,160	12,862	2,05,669	2,02,625	1,75,524
29	राजस्थान	68,686	68,140	68,542	6,78,019	8,79,705	7,65,779
30	सिक्किम	-	767	764	-	3,070	3,064

31	तमिलनाडु	58,157	38,036	45,989	5,21,844	3,63,724	3,58,700
32	तेलंगाना	29,428	24,144	24,144	2,19,427	1,93,988	1,93,988
33	त्रिपुरा	4,200	4,227	4,227	50,000	37,826	37,826
34	उत्तर प्रदेश	1,11,599	1,12,058	1,11,597	25,06,100	13,88,269	12,66,863
35	उत्तराखंड	11,596	11,468	11,248	1,65,480	63,390	63,960
36	पश्चिम बंगाल	65,748	64,969	65,261	12,76,810	10,33,954	21,94,421
	कुल	8,77,793	8,85,902	8,87,857	1,80,13,930	1,13,60,923	1,29,06,518

बहुस्तरीय कर ढांचा

*136 श्री भाऊसाहेब राजाराम वाकचौरे:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को इस बात की जानकारी है कि देश में आयकर, अधिभार, उपकर और जीएसटी सहित अत्यधिक उच्च और बहुविध करों के कारण मध्यम वर्ग, वेतनभोगी कर्मचारी और पेशेवर वर्ग आर्थिक रूप से शोषित महसूस कर रहे हैं, यदि हां तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार इस बात को स्वीकार करती है कि यह बहुस्तरीय कर ढांचा नागरिकों की वास्तविक आय और बचत को गंभीर रूप से प्रभावित कर रहा है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार इस बात से सहमत है कि यदि वर्तमान कठोर कर नीतियों में तत्काल सुधार नहीं किया गया तो भारत कर वसूली करने वाला राष्ट्र नहीं रह जाएगा और इसके बजाय अपने करताओं को खोने वाला राष्ट्र बन जाएगा, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या सरकार के पास अत्यधिक कराधान के बोझ तले दबे भारतीय नागरिकों को रोक कर रखने के लिए आयकर, उपकर, अधिभार और जीएसटी में वास्तविक और ठोस सुधार लाने हेतु कोई स्पष्ट रूपरेखा है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ङ) क्या यह उच्च और बहु-कराधान वाली प्रणाली नागरिकों को विदेशों में, विशेषकर कर मुक्त

देशों में प्रयास करने के लिए बाध्य कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
(च) इस स्थिति को नियंत्रित करने के लिए सरकार द्वारा क्या ठोस कदम उठाए गए हैं?

वित्त मंत्री; तथा कारपोरेट कार्य मंत्री (श्रीमती निर्मला सीतारमण):

(क) से (ग) : जी नहीं। केंद्र और राज्य सरकारों के बजट दस्तावेजों के आधार पर वर्ष 2025-26 के लिए देश का कर से सकल घरेलू उत्पाद का अनुपात 18.4% है। यह जी20 के तुलनीय विकासशील अर्थव्यवस्थाओं में सबसे कम में से एक है।

(घ) : सरकार ने नागरिकों के जीवन को आसान बनाने के लिए प्रत्यक्ष और अप्रत्यक्ष दोनों करों में विभिन्न सुधार किए हैं। इसका ब्यौरा **विवरण** में हैं।

(ङ) : जी नहीं।

(च) उपर्युक्त (ङ) : के मद्देनजर, प्रश्न नहीं उठता।

विवरण

सरकार ने नागरिकों के जीवन को आसान बनाने के लिए प्रत्यक्ष और अप्रत्यक्ष दोनों करों में

विभिन्न सुधारों का ब्यौरा

प्रत्यक्ष कर के संबंध में :

भारत में बहु-स्तरीय आयकर संरचना नहीं है। आयकर अधिनियम, 1961 के अनुसार, अर्जित आय पर आयकर लगाया जाता है। इसके अलावा, आयकर की राशि पर अधिभार और उपकर अतिरिक्त रूप से लगाया जाता है। संपत्ति कर, उपहार कर और फ्रिंज बेनिफिट टैक्स जैसे अन्य प्रत्यक्ष करों को पिछले कुछ समय में कानून से हटा दिया गया है।

इसके अलावा, सरकार ने सरलीकरण, युक्तिकरण, अनुपालन में आसानी, मुकदमेबाजी में कमी लाने और स्वैच्छिक कर अनुपालन को बढ़ावा देने के उद्देश्य से पिछले कई वर्षों में व्यापक और निरंतर सुधार किए हैं। किए गए प्रमुख सुधारों में, अन्य बातों के अलावा, निम्नलिखित शामिल हैं:

I. कर दरों में कमी तथा प्रत्यक्ष कर कानूनों का सरलीकरण

(i) **कॉर्पोरेट कर:** विकास और निवेश को बढ़ावा देने के लिए, सरकार ने कराधान कानून

(संशोधन) अधिनियम, 2019 के माध्यम से एक ऐतिहासिक कर सुधार किया है, जिसने सभी मौजूदा घरेलू कंपनियों के लिए 22% की रियायती कर व्यवस्था प्रदान की। छूट/कटौती हटाने की सरकार की घोषित नीति के अनुरूप, ये कम दरें केवल उन कंपनियों पर लागू होती हैं जो छूट/कटौती का लाभ नहीं उठाती हैं। इन कंपनियों को न्यूनतम वैकल्पिक कर (एमएटी) से भी छूट दी गई है।

इसके अलावा, जैसा कि वित्त विधेयक, 2026 में प्रस्तावित किया गया है, एमएटी दरों को घटाकर 14% कर दिया गया है और इसे अंतिम न्यूनतम वैकल्पिक कर भी प्रस्तावित किया गया है। यह भी प्रस्तावित किया गया है कि संचित एमएटी क्रेडिट का समायोजन केवल उन घरेलू कंपनियों के लिए उपलब्ध होगा जिन्होंने नई कर व्यवस्था का विकल्प चुना है। इससे घरेलू कंपनियों को नई कर व्यवस्था की ओर परिवर्तित करने में मदद मिलेगी। इससे इन कंपनियों के लिए एक सरल कराधान ढांचा भी सक्षम होगा जहां उन्हें छूट/कटौतियों के बिना कम कर दरें मिलेंगी।

- (ii) **विदेशी कंपनियों की दर में 35 प्रतिशत की कमी:** वित्त (संख्या 2) अधिनियम, 2024 के अनुसार विदेशी कंपनी की आय पर लगने वाले आयकर की दर (विशेष दरों पर लगने वाले आयकर के अलावा) को 40 प्रतिशत से घटाकर 35 प्रतिशत कर दिया गया है।
- (iii) **व्यक्तिगत आयकर:** व्यक्तिगत आयकर में सुधार करने के लिए, वित्त अधिनियम, 2020 ने व्यक्तिगत करदाताओं को कम स्लैब दरों पर आयकर का भुगतान करने का विकल्प प्रदान किया है, यदि वे निर्दिष्ट छूट और प्रोत्साहन का लाभ नहीं उठाते हैं। उपरोक्त के अलावा, वित्त अधिनियम, 2020 ने सहकारी समितियों को भी किसी निर्दिष्ट कटौती या प्रोत्साहन का दावा किए बिना रियायती दरों पर करों का भुगतान करने का विकल्प प्रदान किया है। वित्त अधिनियम, 2025 ने नए स्लैब और कम कर दरों के साथ नई कर व्यवस्था के तहत पर्याप्त राहत प्रदान की है।
- (iv) **नई कर व्यवस्था में छूट में वृद्धि:** वित्त विधेयक, 2025 ने नई व्यवस्था के तहत निवासी

व्यक्ति के लिए छूट में वृद्धि की है ताकि यदि उनकी कुल आय **12,00,000** रुपये तक है तो वे कर का भुगतान न करें। नई कर व्यवस्था के तहत पहले प्रदान की गई सीमांत राहत **12,00,000** रुपये से थोड़ी अधिक आय के लिए भी लागू है।

वेतनभोगी के लिए 75000 रुपये की मानक कटौती उपलब्ध है। इसलिए वेतनभोगी व्यक्ति कर नहीं देते हैं यदि उनकी सकल कुल आय 12,75,000 रुपये तक है।

(v) **लाभांश वितरण कर (डीडीटी) का उन्मूलन**: भारतीय इक्विटी बाजार के आकर्षण को बढ़ाने और निवेशकों के एक बड़े वर्ग को राहत प्रदान करने के लिए, जिनके मामले में लाभांश आय डीडीटी की दर से कम दर पर कर योग्य है, वित्त अधिनियम, **2020** ने लाभांश वितरण कर को हटा दिया जिसके तहत कंपनियों को **01.04.2020** से डीडीटी का भुगतान करने की आवश्यकता नहीं होगी। लाभांश आय पर कर केवल प्राप्तकर्ताओं के हाथों में उनकी लागू दर पर ही लगाया जाएगा।

(vi) **स्टार्ट-अप के लिए प्रोत्साहन**: देश में स्टार्ट-अप को प्रोत्साहित करने के लिए, स्टार्ट-अप के लिए टैक्स हॉलिडे का दावा करने की पात्रता को वित्त अधिनियम, 2024 द्वारा 31 मार्च, 2025 तक बढ़ा दिया गया था। इसके अलावा, स्टार्ट-अप के वित्तपोषण को प्रोत्साहित करने के लिए, स्टार्ट-अप में निवेश के लिए पूंजीगत लाभ छूट को भी वित्त अधिनियम, 2021 के माध्यम से एक और वर्ष के लिए 31 मार्च, 2022 तक बढ़ा दिया गया था। पात्र स्टार्ट-अप के लिए सीमा पहले 25 करोड़ रुपये से बढ़ाकर 100 करोड़ रुपये कर दी गई थी। वित्त अधिनियम, 2023 में यह भी प्रावधान किया गया था कि पात्र स्टार्ट-अप की अग्रेषित हानि की क्षतिपूर्ति के लिए माना जाएगा, यदि ऐसा नुकसान उस वर्ष से शुरू होने वाले दस वर्षों की अवधि के दौरान हुआ है जिसमें ऐसी कंपनी को शामिल किया गया था। इसके अलावा, वित्त अधिनियम, 2025 में धारा 80-आईएसी के तहत स्टार्ट-अप को दिए गए लाभ को पांच साल की अवधि के लिए बढ़ाने के लिए संशोधन किया गया है, यानी यह लाभ 01.04.2030 से पहले शामिल किए गए पात्र स्टार्ट-अप के लिए

उपलब्ध होगा।

करदाताओं के लिए अनुपालन में सरलता

- (i) **पूंजीगत लाभ कराधान व्यवस्था का सरलीकरण और सुव्यवस्थिकरण:** पूंजीगत परिसंपत्तियों को रखने की अवधि को संशोधित प्रावधानों के साथ सरल बनाया गया है, जिसमें पूंजीगत परिसंपत्तियों के लिए 12/24 महीने की अवधि प्रदान की गई है। अधिनियम की धारा 111ए के तहत अल्पकालिक पूंजीगत लाभ पर कर की दर को एसटीटी भुगतान किए गए सूचीबद्ध इक्विटी शेयरों, इक्विटी-उन्मुख निधियों की इकाइयों और ब्यवसायिक ट्रस्टों के लिए 15% से बढ़ाकर 20% कर दिया गया है। ऊर्ध्व पूंजीगत परिसंपत्तियों पर दीर्घकालिक पूंजीगत लाभ की दर को 10% से 12.5% तक सुव्यवस्थित बनाया गया है। अन्य दीर्घकालिक पूंजीगत परिसंपत्तियों के संबंध में कराधान की दर को सुव्यवस्थित और सरल बनाया गया है और सूचकांक के बिना 12.5% कर दिया गया है, जबकि पहले सूचकांक के साथ 20% की दर थी। 23 जुलाई, 2024 से पहले अधिग्रहित अचल संपत्ति के संबंध में लाभप्रद व्यवस्था का विकल्प प्रदान किया गया है। यह विकल्प निवासी व्यक्तियों/एचयूएफ को प्रदान किया गया है।
- (ii) **कुछ टीडीएस दरों का सुव्यवस्थिकरण:** कारोबार करने में आसानी को बेहतर बनाने और करदाताओं द्वारा स्वैच्छिक अनुपालन को प्रोत्साहित करने के लिए, वित्त (संख्या 2) अधिनियम, 2024 के माध्यम से स्रोत पर कुछ कर कटौती (टीडीएस) दरों को 5% से घटाकर 2% कर दिया गया है। इनमें धारा 194डी (बीमा आयोग का भुगतान (कंपनी के अलावा अन्य व्यक्ति के मामले में) (1.4.2025 से प्रभावी), 194डीए (जीवन बीमा पॉलिसी के संबंध में भुगतान), 194जी (लॉटरी टिकटों की बिक्री पर कमीशन आदि), 194एच (कमीशन या ब्रोकरेज का भुगतान), 194-आईबी (कुछ व्यक्तियों या एचयूएफ द्वारा किराए का भुगतान), 194एम (कुछ व्यक्तियों या हिंदू अविभाजित परिवार द्वारा

कुछ राशि का भुगतान) शामिल हैं। धारा 194-ओ (ई-कॉमर्स ऑपरेटर द्वारा ई-कॉमर्स प्रतिभागी को कुछ राशि का भुगतान) के तहत टीडीएस की दर को घटाकर 0.1% कर दिया गया है। इसके अलावा, अधिनियम की धारा 194एफ को म्यूचुअल फंड या यूनिट ट्रस्ट ऑफ इंडिया द्वारा यूनिटों की पुनर्खरीद के कारण किए गए भुगतान से संबंधित हटा दिया गया है। इसके अलावा, अधिनियम की धारा 206सी(1एच) को गैर-लागू कर दिया गया है।

(iii) **धर्मार्थ न्यास/संस्थाएँ**: छूट के लिए दो योजनाओं को मिलाने और धर्मार्थ न्यासों और संस्थाओं को कुछ लाभों के पंजीकरण और अनुमोदन के लिए आवेदन दाखिल करने और समय-सीमा को सुव्यवस्थित बनाने के लिए संशोधन किए गए हैं। इसके अलावा, छोटे न्यासों या संस्थाओं के लिए न्यास या संस्था के पंजीकरण की वैधता अवधि को 5 वर्ष से बढ़ाकर 10 वर्ष करने के लिए संशोधन किए गए हैं। न्यास या संस्था के पंजीकरण को रद्द करने के लिए निर्दिष्ट उल्लंघन की परिभाषा को सुव्यवस्थित बनाया गया है ताकि इसे मामूली चूक के लिए अपूर्ण आवेदनों के समान लागू न किया जाए। इसके अलावा, छूट से इनकार करने के लिए किसी न्यास या संस्था में पर्याप्त योगदान करने वाले व्यक्तियों की परिभाषा को भी सुव्यवस्थित बनाया गया है।

(iv) **फेसलेस निर्धारण** : 12 सितंबर, 2019 को अधिसूचित ई-निर्धारण योजना, 2019, मूल्यांकन अधिकारी और निर्धारिती के बीच इंटरफेस को समाप्त करके, कार्यात्मक विशेषज्ञता के माध्यम से संसाधनों के उपयोग को अनुकूलित करके और टीम-आधारित मूल्यांकन शुरू करके मूल्यांकन करने के लिए एक नई व्यवस्था प्रदान करती है। इसके अलावा, उक्त योजना का बाद में नाम बदलकर फेसलेस असेसमेंट स्कीम, 2019 कर दिया गया। कराधान और अन्य कानून (कुछ प्रावधानों में छूट और संशोधन) अधिनियम, 2020 (टीओएलए) के अनुसार, उक्त योजना को धारा 144बी डालकर आयकर अधिनियम में शामिल किया गया था।

- (v) **फेसलेस अपील:** सुधारों को अगले स्तर तक ले जाने और मानवीय हस्तक्षेप को खत्म करने के लिए, वित्त अधिनियम, 2020 ने केंद्र सरकार को फेसलेस अपील योजना को अधिसूचित करने का अधिकार दिया ताकि अपीलकर्ता और आयकर आयुक्त (अपील) के बीच विभाग के अपीलीय कार्य में मानवीय हस्तक्षेप को खत्म किया जा सके। फेसलेस अपील योजना, 2020 को 25.09.2020 को अधिसूचित किया गया था और बाद में इसे फेसलेस अपील योजना, 2021 के रूप में संशोधित किया गया, जिसे 28.12.2021 को अधिसूचित किया गया था।
- (vi) **नया प्ररूप 26एसएस:** नया प्ररूप 26एसएस पहले ही अधिसूचित किया जा चुका है। इस नए फॉर्म में स्रोत पर कर की कटौती या संग्रह, निर्दिष्ट वित्तीय लेनदेन, और करों का भुगतान, मांग और वापसी, लंबित और पूरी हो चुकी कार्यवाही की सभी जानकारी शामिल है।
- (vii) **आयकर रिटर्न का पूर्व-भरण:** कर अनुपालन को अधिक सुविधाजनक बनाने के लिए व्यक्तिगत करदाताओं को पूर्व-भरे हुए आयकर रिटर्न (आईटीआर) प्रदान किए गए हैं। आईटीआर फॉर्म में अब वेतन आय जैसी कुछ आय का पूर्व-भरा हुआ विवरण होता है।
- (viii) **अनुमानित कराधान योजनाओं के लिए सीमा सीमाओं में वृद्धि:** वित्त अधिनियम, 2023 ने कुछ शर्तों के अधीन कराधान की अनुमानित योजना का लाभ उठाने के लिए सीमा सीमाओं में वृद्धि की है। छोटे उद्यमों के मामले में, जिनकी नकद प्राप्तियां 5 प्रतिशत से अधिक नहीं हैं, अनुमानित योजना का लाभ उठाने के लिए सीमा सीमा को 2 करोड़ रुपये से बढ़ाकर 3 करोड़ रुपये करने का प्रस्ताव किया गया है। पेशेवरों के मामले में जिनकी नकद प्राप्तियां 5 प्रतिशत से अधिक नहीं हैं, उक्त सीमा को 50 लाख रुपये से बढ़ाकर 75 लाख रुपये कर दिया गया है।

III. **मुकदमेबाजी में कमी:**

- (i) **अद्यतन रिटर्न:** स्वैच्छिक अनुपालन की सुगमता बढ़ाने और मुकदमेबाजी को कम करने

के लिए, धारा 139 में एक नई उप-धारा (8ए) डाली गई है, जिससे करदाता को प्रासंगिक निर्धारण वर्ष की समाप्ति से दो वर्ष के भीतर कभी भी अपना रिटर्न अद्यतन करने में सुविधा होगी। करदाता स्वैच्छिक रूप से चूक या गलतियों को स्वीकार करके और लागू होने पर अतिरिक्त कर का भुगतान करके अद्यतन रिटर्न दाखिल कर सकता है। अद्यतन रिटर्न में परिलक्षित अतिरिक्त आय के लिए लागू सामान्य कर से ऊपर अतिरिक्त कर का भुगतान करने के लिए प्रावधान करने के लिए अधिनियम में धारा 140बी डाली गई थी। इसके अलावा, अद्यतन रिटर्न दाखिल करने की समय-सीमा को प्रासंगिक निर्धारण वर्ष की समाप्ति से मौजूदा 24 महीने से बढ़ाकर 48 महीने कर दिया गया है।

अप्रत्यक्ष करों के संबंध में :

1. जीएसटी में सुधार (जीएसटी 2.0)

दिनांक 3 सितंबर, 2025 को आयोजित जीएसटी परिषद की 56वीं बैठक में, परिषद ने सभी नागरिकों के जीवन को बेहतर बनाने और छोटे व्यापारियों और व्यापारियों सहित सभी के लिए कारोबार करने में आसानी सुनिश्चित करने के लिए बहु-क्षेत्रीय और बहु-विषयगत फोकस के साथ सुधारों को मंजूरी दी।

1.1 जीएसटी दर युक्तिकरण:

1.1.1 जी.एस.टी. परिषद ने आम आदमी, श्रम-गहन उद्योगों, किसानों और कृषि, स्वास्थ्य, अर्थव्यवस्था के प्रमुख चालकों पर ध्यान केंद्रित करते हुए दर युक्तिकरण को मंजूरी दी है।

1.1.2 वर्तमान 4-स्तरीय कर दर संरचना को नागरिक-अनुकूल 'सरल कर' में सुव्यवस्थित बनाना - एक 2 दर संरचना जिसमें मानक दर 18% और योग्यता दर 5% है; चुनिंदा कुछ वस्तुओं और सेवाओं के लिए 40% की विशेष अवगुण दर।

1.1.3 जीएसटी दरों में परिवर्तन को अधिसूचना संख्या 9/2025-केंद्रीय कर (दर),

अधिसूचना संख्या 10/2025-केंद्रीय कर (दर), अधिसूचना संख्या 13/2025-केंद्रीय कर (दर) और अधिसूचना 14/2025-केंद्रीय कर (दर) के माध्यम से अधिसूचित किया गया है और ये अधिसूचनाएं 22 सितंबर, 2025 से प्रभावी हो गई हैं। 56वीं जीएसटी परिषद की बैठक के बाद जीएसटी स्लैब में वस्तुओं का नया वितरण इस प्रकार है:

- **शून्य दर:** आवश्यक खाद्य वस्तुओं (यू.एच.टी. दूध, पनीर, चपाती/रोटी/पराठा जैसी सभी भारतीय ब्रेड), अभ्यास पुस्तकों/नोटबुक, रबर, पेंसिल शार्पनर, मानचित्र और 36 जीवन रक्षक दवाओं को शामिल करने के लिए महत्वपूर्ण रूप से विस्तारित किया गया है।
- **5% दर (मेरिट दर):** आम आदमी की वस्तुओं (बाल तेल, साबुन, टूथपेस्ट, साइकिल), अधिकांश खाद्य वस्तुओं (पैकेज्ड नमकीन, पास्ता, नूडल्स, चॉकलेट, कॉफी, मक्खन, घी), कृषि वस्तुओं (ट्रैक्टर, खेती की मशीनरी), नवीकरणीय ऊर्जा उपकरणों, सभी दवाओं और औषधियों (12% से कम), वस्त्र, हस्तशिल्प, 2,500 रुपये तक के जूते-चप्पल को शामिल करने के लिए व्यापक रूप से विस्तारित किया गया है।
- **18% मानकीकृत दर:** अब छोटी कारों और ≤ 350 सी.सी. की मोटरसाइकिलों, टी.वी., ए.सी., डिशवॉशर, सीमेंट, बसों, ट्रकों, एम्बुलेंस, ऑटो पार्ट्स, बीड़ी और अधिकांश अन्य सामानों को शामिल किया गया है।
- **40% (अयोग्यता दर):** विलासिता कारों, 350 सीसी से अधिक की मोटरसाइकिलों, नौकाओं, व्यक्तिगत उपयोग के लिए विमान, तंबाकू उत्पादों (बीड़ी को छोड़कर), पान मसाला, वातिप पेय, कैफीनयुक्त पेय और इसी तरह की अयोग्यता वाली वस्तुओं सहित चुनिंदा वस्तुओं तक सीमित है।

यह एक बड़े सरलीकरण का प्रतिनिधित्व करता है जिसमें अधिकांश वस्तुएं अब या तो 5% या 18% की दर के अंतर्गत आती हैं, जिसमें 12% स्लैब को बड़े पैमाने पर समाप्त कर दिया गया है और 28% स्लैब को केवल सबसे अधिक अहितकर वस्तुओं के लिए

40% में पुनर्गठित किया गया है।

1.1.4 सेवाओं के लिए जीएसटी दरों में परिवर्तन को अधिसूचना संख्या 15/2025-केंद्रीय कर (दर), अधिसूचना संख्या 16/2025-केंद्रीय कर (दर) और अधिसूचना संख्या 17/2025-केंद्रीय कर (दर) के माध्यम से अधिसूचित किया गया है और ये अधिसूचनाएं 22 सितंबर, 2025 से प्रभावी हो गई हैं। कई सेवा प्रदाताओं को 12% जीएसटी स्लैब से 5% स्लैब, 18% स्लैब में स्थानांतरित किया गया और कुछ अवगुण सेवाओं को 40% स्लैब में रखा गया जैसे कि:

- **5% दर (मेरिट दर):** होटल आवास जैसी आम आदमी द्वारा उपयोग की जाने वाली सेवाओं को शामिल करने के लिए विस्तारित किया गया है। ₹7,500/दिन तक के कमरे के किराए वाली सेवाएं, गाड़ी का तृतीय-पक्ष बीमा, सिनेमैटोग्राफ फिल्में जहां प्रवेश टिकट का मूल्य ₹100 तक है, जॉब वर्क सेवाएं (फार्मास्यूटिकल्स, चमड़े के उत्पादों आदि जैसी वस्तुओं के लिए), और सौंदर्य/कल्याण सेवाएं।
- **18% (मानक दर):** पोस्ट दर युक्तिकरण के बाद, कई सेवाओं पर जीएसटी को 12% से संशोधित कर 18% कर दिया गया है, जिसमें कुछ कार्य विवरण सेवाएं शामिल हैं; अर्थव्यवस्था वर्ग के अलावा अन्य में यात्रियों के हवाई परिवहन की सेवाएं; पेट्रोलियम कच्चे या प्राकृतिक गैस या दोनों के अन्वेषण, खनन या ड्रिलिंग से संबंधित पेशेवर, तकनीकी और व्यावसायिक सेवाएं; पेट्रोलियम कच्चे या प्राकृतिक गैस या दोनों के अन्वेषण, खनन या ड्रिलिंग के लिए समर्थन सेवाएं और अवशिष्ट जॉब वर्क सेवाएं जो स्पष्ट रूप से कहीं और शामिल नहीं हैं।
- **40% (अयोग्यता दर):** कैसीनो, जुआ, रेस क्लब और निर्दिष्ट कार्रवाई योग्य दावों से संबंधित बहुत कम सेवाएं।

1.1.5 इसके अलावा, सभी व्यक्तिगत जीवन बीमा पॉलिसियों पर पूर्ण जीएसटी छूट, चाहे

वह टर्म लाइफ हो, यूएलआईपी हो या एंडोमेंट पॉलिसी और उसका पुनर्बीमा, ताकि आम आदमी के लिए बीमा किफायती हो सके और देश में बीमा कवरेज में वृद्धि हो सके। सभी व्यक्तिगत स्वास्थ्य बीमा पॉलिसियों (जिसमें फैमिली फ्लोटर पॉलिसी और वरिष्ठ नागरिकों के लिए पॉलिसी शामिल हैं) और उसका पुनर्बीमा, ताकि आम आदमी के लिए बीमा किफायती हो सके और देश में बीमा कवरेज में वृद्धि हो सके।

2. सरलीकरण और अनुपालन में आसानी के लिए हालिया उपाय (जी.एस.टी.):

- **छोटे और कम जोखिम वाले व्यवसायों के लिए सरलीकृत जीएसटी पंजीकरण योजना:**
जीएसटी परिषद ने अपनी 56वीं बैठक में छोटे और कम जोखिम वाले व्यवसायों के लिए एक सरलीकृत जीएसटी पंजीकरण योजना की सिफारिश की है, जिसमें कम जोखिम वाले आवेदकों और उन आवेदकों के मामले में आवेदन जमा करने की तारीख से तीन कार्य दिवसों के भीतर स्वचालित आधार पर पंजीकरण दिया जाएगा, जो अपने स्वयं के आकलन के आधार पर यह निर्धारित करते हैं कि पंजीकृत व्यक्तियों को आपूर्ति पर उनकी आउटपुट टैक्स देयता 2.5 लाख रुपये प्रति माह से अधिक नहीं होगी (जिसमें सीजीएसटी, एसजीएसटी/यूटीजीएसटी और आईजीएसटी शामिल हैं)। यह योजना स्वेच्छा से योजना में शामिल होने और योजना से बाहर निकलने का प्रावधान करेगी। इससे जीएसटी पंजीकरण के लिए आवेदन करने वाले लगभग 96% नए आवेदकों को लाभ होगा। यह 1 नवंबर, 2025 से चालू हो गया है और इसके सुचारु रूप से काम करने की सूचना है।
- **इलेक्ट्रॉनिक कॉमर्स ऑपरेटर्स के माध्यम से आपूर्ति करने वाले छोटे आपूर्तिकर्ताओं के लिए सरलीकृत पंजीकरण योजना की शुरुआत:** परिषद ने ई-कॉमर्स ऑपरेटर्स (ईसीओ) के माध्यम से आपूर्ति करने वाले छोटे आपूर्तिकर्ताओं के लिए एक सरलीकृत जीएसटी पंजीकरण तंत्र की अवधारणा को भी सैद्धांतिक रूप से मंजूरी दे दी है। कई राज्यों में प्रत्येक राज्य में व्यवसाय के मूल स्थान को बनाए रखने में चुनौतियों का सामना करना पड़ रहा है, जैसा कि वर्तमान में जीएसटी ढांचे के तहत आवश्यक है। इससे ऐसे आपूर्तिकर्ताओं के लिए

अनुपालन आसान हो जाएगा और राज्यों में ई-कॉमर्स में उनकी भागीदारी सुगम होगी।

- **वस्तुओं या सेवाओं या दोनों की शून्य-रेटेड आपूर्ति (अर्थात वस्तुओं या सेवाओं या दोनों का निर्यात या अधिकृत कार्यों के लिए विशेष आर्थिक क्षेत्र के डेवलपर/इकाई को आपूर्ति) के कारण धन-वापसी के दावों को सुविधाजनक बनाने के लिए जोखिम-आधारित अनंतिम धन-वापसी की स्वीकृति:** सी.जी.एस.टी. नियम, 2017 के नियम 91(2) में संशोधन किया गया है ताकि उचित अधिकारी द्वारा सिस्टम द्वारा जोखिम की पहचान और मूल्यांकन के आधार पर अनंतिम धन-वापसी के रूप में दावा किए गए धन-वापसी के 90% की स्वीकृति प्रदान की जा सके।
- **उल्टे शुल्क ढांचे (आईडीएस) से उत्पन्न होने वाले रिफंड के जोखिम-आधारित अनंतिम स्वीकृति का प्रस्ताव:** परिषद ने सीजीएसटी अधिनियम, 2017 की धारा 54(6) में संशोधन करने की भी सिफारिश की है, ताकि उल्टे शुल्क ढांचे से उत्पन्न होने वाले मामलों में अनंतिम आधार पर दावा किए गए रिफंड का 90% स्वीकृत किया जा सके, उसी तरह जैसे वर्तमान में शून्य-रेटेड आपूर्ति के संबंध में रिफंड के लिए उपलब्ध है।
- **कम मूल्य के निर्यात खेपों के संबंध में जीएसटी रिफंड प्रदान करने के लिए सीजीएसटी अधिनियम में संशोधन:** परिषद ने सीजीएसटी अधिनियम, 2017 की धारा 54(14) में संशोधन करने की भी सिफारिश की है ताकि कर के भुगतान के साथ किए गए निर्यात से उत्पन्न होने वाले रिफंड के लिए सीमा को हटाया जा सके। इससे विशेष रूप से कूरियर, डाक आदि के माध्यम से निर्यात करने वाले छोटे निर्यातकों के लिए सहायक होगा।
- **आईजीएसटी अधिनियम की धारा 13(8) के तहत मध्यवर्ती सेवाओं के लिए आपूर्ति प्रावधानों के स्थान पर 1.2.6. संशोधन:** परिषद ने आईजीएसटी अधिनियम 2017 की धारा 13(8) के खंड (ख) को हटाने की सिफारिश की। तदनुसार, उक्त कानून संशोधन के बाद, "मध्यवर्ती सेवाओं" के लिए आपूर्ति का स्थान आईजीएसटी अधिनियम, 2017 की धारा 13(2) के तहत डिफॉल्ट प्रावधान के अनुसार निर्धारित किया जाएगा, यानी ऐसी

सेवाओं के प्राप्तकर्ता का स्थान। इससे ऐसी सेवाओं के भारतीय निर्यातकों को निर्यात लाभ का दावा करने में मदद मिलेगी।

3. सरलीकरण और अनुपालन में आसानी के लिए हालिया उपाय (सीमा शुल्क):

- **गैर-टैरिफ उपायों के लिए केंद्रीय भंडार (एन.टी.एम.)** - सी.बी.आई.सी. ने पी.जी.ए. द्वारा जारी किए गए एन.टी.एम. को मैप करने के लिए यू.एन.सी.टी.ए.डी. पद्धति का उपयोग करके एक केंद्रीकृत प्रणाली बनाई है। नियंत्रण संख्या वाले **481** एन.टी.एम. व्यापार संदर्भ और व्यापार को समझने में आसानी के लिए अनुपालन सूचना पोर्टल पर प्रकाशित किए गए हैं।
- **ई-कॉमर्स निर्यात के लिए हब एंड स्पोक मॉडल**- डाक विभाग के साथ शुरू किया गया एक परिवर्तनकारी डाक निर्यात मॉडल, जो **1.54** लाख डाकघरों का लाभ उठाता है। निर्यात विनियमों के डाक बिल (दिसंबर **2022**) के माध्यम से कानूनी समर्थन प्रदान किया गया। एमएसएमई को सशक्त बनाने के लिए एफटीपी **2023** द्वारा समर्थित।
- **इलेक्ट्रॉनिक सर्टिफिकेट ऑफ ओरिजिन (ई-सीओओ)**- यह अनुपालन लागत को कम करने, सुरक्षा बढ़ाने और व्यापार प्रक्रिया में पारदर्शिता में सुधार करने के लिए है।
- **आई.सी.ई.टी.ए.बी. 2.0 लॉन्च**- तेजी से सीमा शुल्क निकासी प्रक्रिया के लिए क्षेत्र संचालन को बढ़ाने और भारत की व्यापार करने में सुगमता रैंकिंग में सुधार के लिए उन्नत स्मार्ट टैबलेट (आई.सी.ई.टी.ए.बी. **2.0**) लॉन्च किए गए हैं।
- **तेज शुल्क वापसी वितरण**- जून **2024** में तेज, कागज रहित और स्वचालित शुल्क वापसी वितरण के लिए ऑनलाइन पी.एफ.एम.एस.-आधारित भुगतान प्रणाली शुरू की गई है।
- **एक्सचेंज रेट ऑटोमेशन मॉड्यूल (ई.आर.ए.एम.)**- स्वचालित विनिमय दर प्रकाशन प्रणाली जुलाई **2024** में शुरू की गई, जो मैनुअल प्रक्रियाओं को प्रतिस्थापित करती है और आयातकों/निर्यातकों के लिए पारदर्शिता में सुधार करती है।
- **ई.सी.सी.एस. के तहत ऑटो लेट निर्यात आदेश** - आर.एम.एस. द्वारा चिह्नित नहीं किए

गए कूरियर शिपिंग बिलों के लिए ऑटो एल.ई.ओ. सक्षम किया गया है, जिससे एक्सप्रेस कार्गो निकासी सुव्यवस्थित हो गई है।

- **इलेक्ट्रॉनिक कैश लेजर (ई.सी.एल.)**- अप्रैल **2023** से ई.सी.एल. के चरणबद्ध कार्यान्वयन से व्यापार उपयोगकर्ता आई.सी.ई.जी.ए.टी.ई. के माध्यम से सीमा शुल्क भुगतान के लिए डिजिटल रूप से धन जमा कर सकते हैं।
- **लैंगिक-समावेशी बुनियादी ढाँचा** - मार्च **2024** में जारी परिपत्र में नारी शक्ति को बढ़ावा देने के लिए लॉजिस्टिक्स हब (सी.एफ.एस./ए.एफ.एस./आई.सी.डी.) में महिलाओं के लिए सुरक्षित और समावेशी सुविधाओं को अनिवार्य किया गया है।
- **कूरियर माध्यम से निर्यात लाभ**- सितंबर **2024** से सी.बी.आई.सी. ने कूरियर माध्यम से निर्यात के लिए शुल्क वापसी, आर.ओ.डी.टी.ई.पी. और आर.ओ.एस.सी.टी.एल. लाभों का विस्तार किया, जिससे ई-कॉमर्स को बढ़ावा मिला।
- **राष्ट्रीय मूल्यांकन केंद्रों (एन.ए.सी.) का नवीनीकरण** - बेहतर विशेषज्ञता और एकसमान मूल्यांकन के लिए चेहराविहीन मूल्यांकन प्रक्रिया में एन.ए.सी. को **11** से **8** में पुनर्गठित किया गया है।
- **सीमा शुल्क वापसी का स्वचालन**- शीघ्र, पारदर्शी और कागज रहित वितरण के लिए आई.सी.ई.जी.ए.टी.ई. के माध्यम से वापसी प्रक्रिया का डिजिटलीकरण किया गया है।
- **इलेक्ट्रॉनिक बॉन्ड और ई-बी.जी. सुविधा**- व्यापार के अनुपालन बोझ को कम करने के लिए बंदरगाहों पर कई भौतिक बॉन्डों को बदलने के लिए एकल इलेक्ट्रॉनिक बॉन्ड (एस.ई.बी.) शुरू किया गया है।
- **वेगा ढाँचा**- वेगा आगमन पर आवाजाही और आयातक-परिसर की जाँच के माध्यम से तेजी से निकासी को सक्षम बनाता है।
- **अनंतिम मूल्यांकन विनियमन**- सीमा शुल्क (अनंतिम मूल्यांकन का अंतिम रूप) विनियम,

2025 सितंबर **2025** में जारी किया गया था, जिसमें अनंतिम मूल्यांकन के अंतिम रूप के लिए स्पष्ट समय सीमा निर्धारित की गई थी, ताकि कार्यशील पूंजी की रुकावट को कम किया जा सके, व्यापार के लिए पूर्वानुमान क्षमता और तेजी से धनवापसी में वृद्धि की जा सके।

- **आईएफएससी कोड ऑटो-अप्रूवल सुधार-** सी.बी.आई.सी. ने प्रोत्साहन-लिंकड बैंक खातों के आईएफएससी कोड पंजीकरण के लिए एक सिस्टम-आधारित ऑटो-अप्रूवल तंत्र पेश किया है। इस सुधार के तहत, एक बार किसी भी सीमा शुल्क स्थान पर एक निर्यातक के आई.ई.सी. और बैंक खाता-आई.एफ.एससी. संयोजन को मंजूरी मिल जाने के बाद, यह भारत में सभी सीमा शुल्क बंदरगाहों पर स्वचालित रूप से मान्य हो जाता है, जिससे पहले की बंदरगाह-वार मैनुअल अनुमोदन की आवश्यकता समाप्त हो जाती है। यह सुधार आई.जी.एस.टी. रिफंड और ड्यूटी ड्रॉबैक के तेजी से क्रेडिट को सक्षम करके, आई.सी.ई.जी.ए.टी.ई. के माध्यम से दक्षता और पारदर्शिता में सुधार करके, और कई बंदरगाहों के माध्यम से काम करने वाले निर्यातकों के लिए अनुपालन को आसान बनाकर निर्यातकों को महत्वपूर्ण रूप से लाभान्वित करता है।
- **प्रस्तुति के बाद प्रविष्टियों के संशोधन के लिए विनियमन (धारा 18ए, सीमा शुल्क अधिनियम, 1962)-** सीमा शुल्क अधिनियम, 1962 की धारा 18ए के तहत विनियमों की शुरुआत की निकासी के बाद प्रविष्टि बिलों और शिपिंग बिलों में प्रविष्टियों को संशोधित करने के लिए एक संरचित और इलेक्ट्रॉनिक तंत्र स्थापित करती है। सुधार आयातकों और निर्यातकों को वर्गीकरण, मूल्यांकन और मात्रा जैसे क्षेत्रों में पोस्ट-क्लियरेंस सुधारों के लिए डिजिटल रूप से अनुरोध करने में सक्षम बनाता है, जिसमें सिस्टम-आधारित सत्यापन और सभी सीमा शुल्क संरचनाओं में समान प्रक्रियाएं शामिल हैं।

AIR QUALITY AND STRATEGY TO PREVENT AIR POLLUTION

***137. SHRI MANISH TEWARI:**

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the reasons for the failure to prevent the Air Quality Index in National Capital Region from remaining at severe levels-around 400 or above for nearly three consecutive months-despite the Graded Response Action Plan (GRAP) and the specific lapses identified in its implementation or enforcement;
- (b) the current status of the national and major city-wise levels of PM 2.5, PM 10 and key pollutants and extent to which these exceed national standards and WHO guidelines;
- (c) whether the Government has examined successful international air-quality models, including Beijing's measures such as coal phase-outs, low-emission zones and strict compliance mechanisms, for applicability to India;
- (d) the measures proposed to be adopted or scaled up in the country to ensure that vulnerable groups are not disproportionately burdened; and
- (e) whether a review of the Air (Prevention and Control of Pollution) Act has been planned and if so, whether it is likely to include a time-bound, city-wise action plan with independent monitoring and public disclosure?

**THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BHUPENDER YADAV):**

(a) to (e) : The total number of days with Severe AQI levels (AQI>401) in Delhi during the winter season (October-January) in 2025-26 were 10 days as

compared to 31 days in 2016-17. The details of number of days with Severe AQI Level in the cities of Delhi-NCR during last 3 consecutive months is provided in **Statement I.**

World Health Organisations Air Quality Guidelines serve as only a guidance document and as a non-binding reference for policy makers. These guidelines are recommended values for air pollutants to help countries achieve air quality. Countries are advised to consider their geographical, socioeconomic, and environmental factors before adopting these guidelines as enforceable standards. Ministry of Environment, Forest and Climate Change has notified the National Ambient Air Quality Standards (NAAQS) for the country for 12 key air pollutants to safeguard public health and environmental quality.

The annual average concentrations of PM_{2.5}, PM₁₀ and key pollutants for six major metropolitan cities—Bengaluru, Mumbai, Chennai, Kolkata, Hyderabad, and Delhi for the year 2024 are provided at **Statement II.**

To provide better air quality for the people living in urban areas, the Government of India has launched the National Clean Air Programme (NCAP) in 2019 as a long-term, time-bound, national-level strategy to address air pollution in 130 non-attainment and million plus cities/urban agglomeration in 24 States/UTs. City Specific Clean Air Action Plans have been prepared by all 130 cities under NCAP to implement air quality improvement measures in respective cities. These plans target air pollution sources like soil and road dust, vehicular emissions, waste burning, Construction and Demolition activities and industrial pollution.

Committees at National Level (Apex, Steering, Monitoring and Implementation), State level (Steering and Monitoring) and City level Monitoring and Implementation Committee have been constituted to coordinate, monitor, evaluate the progress and provide guidance for implementation of city action plans.

The Ministry of Environment, Forest and Climate Change (MoEFandCC) enacted the Air (Prevention and Control of Pollution) Act, 1981 for preservation of the quality of air and control of air pollution, and the Environment (Protection) Act, 1986 for protection and improvement of environment.

Section 18 of the Air (Prevention and Control of Pollution) Act, 1981, empowers Central Government to issue directions to the Central Pollution Control Board for performing its functions and further, Central Pollution Control Board or the State Government to issue directions to State Pollution Control Board.

Section 22 of the Air Act, 1981 mandates industrial plants in air pollution control area not to discharge any emissions in excess of the standards.

Further, Section 31 A of the Air Act, 1981, provides powers to State Pollution Control Boards to issue directions to any person or authority for performing its functions, which include directions for closure, prohibition or regulation of any industry, operation or process, stoppage or regulation of supply of electricity, water and any other service.

Concerned State Pollution Control Boards (SPCBs) or Pollution Control Committees (PCCs) monitor air pollution through Consent mechanism (Consent

to Establish and Consent to Operate) for industries under the provisions of the Air (Prevention and Control of Pollution) Act, 1981. Additionally, specific categories of industries are regulated under the Environmental Impact Assessment (EIA) Notification, 2006 through grant of Environmental Clearance (EC) and filing of half-yearly compliance reports by the industries.

Further, to address air pollution in Delhi-NCR, Government has established the Commission for Air Quality Management (CAQM) under the Commission for Air Quality Management in NCR and Adjoining Areas Act, 2021 for better coordination, research, identification and resolution of problems of air pollution in Delhi- NCR and adjoining areas. CAQM has been provided powers under the Act to take measures and issue directions to the various agencies in the National Capital Region for protecting and improving air quality. So far, CAQM has issued 95 Statutory Directions and 17 Advisories to concerned stakeholders for control of air pollution in Delhi-NCR.

The Government has regularly reviewed and monitored the actions taken to address air pollution including stubble burning related issues in Delhi-NCR and adjoining areas. Some of the recent key meetings are as below:

- i. Regular review meetings have been held on 08.08.2025, 16.09.2025, 10.10.2025, 11.11.2025, 26.11.2025, 03.12.2025, 15.12.2025, 16.12.2025, 17.12.2025, 19.12.2025, 06.01.2026, 12.01.2026, 20.01.2026 and 02.02.2026 under the chairmanship of the Hon'ble Minister for Environment, Forest and Climate Change, on the issues relating to air pollution control in Delhi-NCR, to deliberate upon the

undertaking of air pollution abatement measures and strategies for further strengthening air quality management across the region. Special meeting has been convened with the Hon'ble Chief Minister and senior officials of Govt. of NCT of Delhi, to expedite pollution control measures under mission mode.

- ii. Minister level Inter-Ministerial meeting was held on 07.10.2025 under the Co-chairmanship of Hon'ble Minister for Environment, Forest and Climate Change and Hon'ble Minister for Agriculture and Farmers' Welfare on the issues of management of Crop Residue Burning.

In the aforesaid review meetings, State Governments, urban local bodies and implementing agencies were directed to prepare action plans for implementation of air quality improvement measures in expeditious manner along with other important measures such as preparation of integrated waste collection and management plan, identification and repair of stretches with potholes, end-to-end pavement of roads, feeder centres for Construction and Demolition (CandD) waste processing facility, steps to improve the offtake of recycled products from CandD waste, monitoring of large construction sites, mechanised road sweeping, decongestion of identified traffic congestion points, increasing the green cover, installation of Online Continuous Emission Monitoring Systems (OCEMS) and Air Pollution Control Devices (APCD) in all air polluting industries in a time bound manner.

The focused actions by 130 cities under NCAP have shown positive results with 103 cities showing reduction in PM10 concentration in 2024-25 with respect

to 2017-18, out of which 64 cities have shown reduction in PM10 levels by more than 20% and 25 of these cities have achieved a reduction of more than 40%. A total of 22 Cities have met National Ambient Air Quality Standards (NAAQS) and have PM10 Concentrations less than 60 µg/m³.

With coordinated actions, the average AQI of Delhi has shown improvement at AQI of 201 in 2025 as against 225 in 2018.

The details of steps taken to control air pollution are enclosed at **Statement III**.

STATEMENT I**Daily AQI levels of cities of Delhi-NCR during November-December 2025 and January 2026**

State	Delhi			Haryana			Haryana			Haryana			Haryana			Haryana			Haryana		
City	Delhi			Bahadurgarh			Ballabgarh			Bhiwani			CharkhiDadri			Dharuhera			Faridabad		
Date	Nov-25	Dec-25	Jan-26	Nov-25	Dec-25	Jan-26	Nov-25	Dec-25	Jan-26	Nov-25	Dec-25	Jan-26	Nov-25	Dec-25	Jan-26	Nov-25	Dec-25	Jan-26	Nov-25	Dec-25	Jan-26
1	303	304	380	254	322	187	319	209	225	114	289	156	375	224	NA	NA	299	331	196	221	234
2	366	372	236	313	306	191	319	209	200	256	245	149	288	305	NA	434	341	245	215	248	210
3	309	342	267	202	NA	NA	320	209	259	226	258	88	215	303	NA	176	333	256	198	227	222
4	291	304	307	57	NA	187	141	213	250	287	233	114	252	290	235	227	328	322	194	203	215
5	202	327	244	48	335	-	191	234	181	248	256	204	177	252	188	NA	326	242	171	217	185
6	311	330	310	NA	275	-	126	202	258	253	251	300	337	258	291	238	301	251	218	213	220
7	322	308	289	313	NA	-	122	307	203	235	270	232	286	226	286	165	295	328	204	199	217
8	361	314	280	325	287	-	129	315	223	253	285	182	302	252	249	152	303	189	264	203	223
9	370	282	345	436	287	-	130	312	295	252	249	77	338	230	248	262	309	348	214	193	174
10	362	259	346	373	254	-	128	308	NA	286	241	100	371	169	260	310	NA	291	231	195	197
11	428	307	291	421	235	-	120	332	225	285	238	NA	355	256	177	NA	275	229	298	253	246
12	418	349	297	332	298	-	119	359	210	340	205	NA	337	217	250	281	293	272	274	204	261
13	404	431	360	466	353	-	NA	356	264	345	161	160	349	264	265	299	368	371	288	214	254
14	387	461	353	388	464	-	209	313	338	351	171	202	329	287	300	299	394	320	258	218	241
15	386	427	343	300	374	-	216	328	285	325	150	203	295	253	291	302	336	286	263	211	235
16	377	354	354	439	311	-	219	330	342	317	121	83	282	205	269	261	343	330	257	182	245
17	351	334	400	348	303	-	203	300	326	129	161	72	259	182	313	161	297	364	247	197	253
18	374	373	440	NA	302	-	110	303	256	121	131	118	313	171	291	263	NA	361	212	239	247

State	Delhi			Haryana			Haryana			Haryana			Haryana			Haryana			Haryana		
City	Delhi			Bahadurgarh			Ballabgarh			Bhiwani			CharkhiDadri			Dharuhera			Faridabad		
19	392	374	410	NA	259	-	91	324	NA	198	163	209	309	174	172	277	332	378	265	251	253
20	391	398	378	NA	360	-	NA	305	NA	140	165	210	236	189	339	NA	365	373	255	235	262
21	364	377	330	360	NA	-	198	251	NA	316	176	NA	232	202	253	226	326	351	238	235	234
22	370	373	322	292	352	-	191	225	287	324	156	249	214	219	233	243	NA	317	233	234	243
23	391	412	282	392	281	-	205	338	301	328	145	296	396	318	168	235	NA	268	237	239	216
24	382	271	192	298	NA	-	NA	237	244	316	151	258	366	197	104	302	256	184	232	216	206
25	353	234	153	276	93	-	272	262	239	295	152	218	320	180	158	320	228	106	220	215	134
26	327	332	241	222	371	-	264	280	276	300	148	197	279	240	256	296	299	234	210	234	174
27	377	385	336	222	NA	-	NA	303	262	301	176	230	317	298	NA	350	310	315	203	249	191
28	369	390	255	299	NA	-	268	334	168	271	156	NA	348	292	313	376	377	324	190	255	136
29	305	401	226	322	NA	-	266	274	157	238	160	NA	304	310	235	309	341	213	212	253	129
30	279	388	253	322	NA	-	259	280	278	265	146	NA	229	NA	262	269	286	213	176	243	144
31		373	315		224	-		255	247		158			262	270		367	341		221	197

State	Haryana			Haryana			Haryana			Haryana			Haryana			Haryana			Haryana		
City	Gurugram			Jind			Karnal			Mandikhera			Manesar			Narnaul			Palwal		
Date	Nov-25	Dec-25	Jan-26	Nov-25	Dec-25	Jan-26	Nov-25	Dec-25	Jan-26	Nov-25	Dec-25	Jan-26	Nov-25	Dec-25	Jan-26	Nov-25	Dec-25	Jan-26	Nov-25	Dec-25	Jan-26
1	276	275	312	330	224	310	251	194	291	83	129	130	160	323	193	215	188	182	120	100	103
2	357	277	187	314	221	87	348	258	188	140	160	82	289	331	108	216	187	198	120	143	89
3	235	282	244	354	219	92	280	258	163	92	NA	85	340	327	122	217	187	213	119	176	83
4	219	293	333	275	212	85	270	205	192	73	122	116	86	302	222	216	187	296	131	107	89
5	225	298	240	301	265	100	216	258	114	NA	192	101	269	NA	114	216	188	243	NA	132	84
6	257	314	303	324	197	168	169	234	173	78	146	110	269	282	187	218	188	314	192	142	83
7	253	273	294	291	192	178	246	240	188	73	96	101	258	237	211	216	193	266	116	106	85
8	236	278	290	295	210	106	264	167	163	86	106	NA	291	254	NA	215	216	215	126	106	107
9	238	260	373	302	270	111	255	NA	182	74	89	207	270	238	295	204	216	303	192	106	122
10	261	276	349	355	270	180	185	141	198	122	118	256	294	221	232	304	225	322	171	102	136
11	378	268	280	376	296	127	217	232	153	109	126	102	343	304	160	275	NA	289	250	110	98
12	350	286	297	418	189	182	165	306	190	131	142	145	254	313	202	238	218	211	204	114	101
13	300	322	378	333	332	162	164	256	241	109	219	247	246	351	348	203	217	277	NA	189	NA
14	278	291	279	313	333	249	231	120	226	107	264	157	232	356	251	290	217	318	94	207	119
15	305	345	318	NA	215	212	229	273	201	147	248	167	254	325	258	209	216	286	90	177	115
16	301	320	347	273	301	171	170	126	213	215	NA	124	260	278	251	249	217	259	82	154	108
17	253	279	360	NA	218	195	202	216	224	97	102	150	234	238	319	223	216	279	86	110	119
18	272	276	378	NA	196	254	243	158	281	231	123	218	328	304	303	259	216	302	116	135	115
19	300	322	379	260	175	311	162	162	258	187	239	238	183	281	301	252	216	337	120	NA	118
20	302	362	394	275	259	294	302	227	255	199	196	235	312	328	328	240	217	354	107	76	122
21	287	328	358	264	322	249	291	302	182	114	152	177	251	199	316	213	216	337	85	62	112

State	Haryana			Haryana			Haryana			Haryana			Haryana			Haryana			Haryana		
City	Gurugram			Jind			Karnal			Mandikhera			Manesar			Narnaul			Palwal		
22	286	331	366	316	289	NA	298	258	184	134	108	146	278	231	307	147	217	343	137	74	110
23	295	364	227	306	NA	NA	276	235	191	85	241	102	321	343	200	197	237	201	102	76	101
24	286	236	225	291	151	NA	224	131	55	97	185	89	342	182	179	213	295	111	75	52	96
25	303	239	198	277	157	110	246	153	79	198	95	76	356	NA	132	191	235	135	68	43	82
26	272	312	276	283	280	147	225	117	128	110	142	93	331	260	174	132	232	252	67	94	93
27	317	299	306	243	NA	156	255	178	183	176	171	161	368	290	239	223	255	277	93	96	111
28	320	353	267	219	292	93	183	262	72	215	177	100	368	334	138	85	314	328	91	112	56
29	262	318	232	184	199	104	133	188	32	118	139	93	280	NA	141	176	306	208	63	103	48
30	245	294	268	189	132	151	115	249	32	100	102	101	254	203	152	187	107	197	86	103	42
31		328	300		128			261	71		NA	103		264	296		204	179		103	77

State	Haryana			Haryana			Haryana			Rajasthan			Rajasthan			Rajasthan			Uttar Pradesh		
City	Panipat			Rohtak			Sonipat			Alwar			Bharatpur			Bhiwadi			Baghpat		
Date	Nov-25	Dec-25	Jan-26	Nov-25	Dec-25	Jan-26	Nov-25	Dec-25	Jan-26	Nov-25	Dec-25	Jan-26	Nov-25	Dec-25	Jan-26	Nov-25	Dec-25	Jan-26	Nov-25	Dec-25	Jan-26
1	287	292	347	389	NA	NA	239	329	225	84	86	130	74	138	145	214	314	238	321	NA	349
2	288	236	205	NA	NA	115	284	310	198	112	103	114	118	161	113	376	340	176	341	NA	172
3	NA	172	200	NA	NA	104	284	308	194	94	108	114	98	202	112	224	310	196	384	363	124
4	NA	145	214	329	NA	NA	NA	308	194	92	89	NA	78	130	112	236	295	274	279	307	215
5	302	NA	NA	244	NA	81	313	288	149	77	93	120	63	167	117	93	290	202	140	311	118
6	217	181	185	348	NA	136	253	278	148	107	176	127	121	126	126	240	294	242	276	248	150
7	309	216	197	NA	151	140	251	278	148	82	102	126	150	156	110	199	216	226	287	210	276
8	282	269	169	374	72	NA	251	280	127	82	103	127	106	161	109	215	227	182	285	226	262
9	252	235	221	323	71	114	251	287	139	104	103	131	164	113	136	296	208	336	308	219	195
10	227	NA	NA	324	56	147	345	287	139	114	95	136	189	109	215	350	218	230	381	251	259
11	222	228	170	342	56	NA	381	287	121	120	96	119	189	126	92	373	237	221	299	290	163
12	259	301	203	406	285	NA	372	279	139	109	103	116	144	141	90	318	277	227	NA	383	215
13	249	426	217	430	298	162	347	255	139	97	104	130	196	182	160	336	321	384	297		272
14	207	382	280	307	NA	NA	354	276	144	104	122	138	201	174	170	339	351	288	284	429	315
15	224	209	270	102	281	136	370	285	NA	97	124	124	158	166	117	338	300	326	356	NA	242
16	NA	140	243	246	421	179	369	285	136	NA	96	100	127	163	106	315	265	298	335	337	238
17	132	NA	311	237	385	NA	344	286	133	94	82	137	153	127	167	260	219	354	NA	336	282
18	146	138	397	309	NA	NA	344	290	136	98	86	143	172	145	98	359	278	348	397	NA	329
19	100	173	379	353	NA	NA	332	292	136	103	120	142	196	135	161	335	296	344	335	NA	348
20	276	213	NA	274	279	259	310	299	136	126	113	139	254	138	111	349	332	342	428	329	248
21	NA	246	198	288	337	194	308	299	136	105	117	133	121	111	150	334	270	305	343	266	236
22	115	282	208	301	327	218	311	299	136	102	116	133	222	120	205	338	290	314	403	266	227
23	351	238	204	NA	NA	179	343	282	NA	101	118	134	245	99	84	336	336	242	342	240	235

State	Haryana			Haryana			Haryana			Rajasthan			Rajasthan			Rajasthan			Uttar Pradesh		
City	Panipat			Rohtak			Sonipat			Alwar			Bharatpur			Bhiwadi			Baghpat		
24	178	165	NA	147	340	147	311	277	NA	98	101	126	158	105	NA	294	222	184	330	186	100
25	229	274	106	326	103	94	291	277	136	101	98	117	165	99	89	312	210	176	294	261	99
26	NA	318	99	325	NA	119	291	294	136	93	105	121	158	114	181	290	270	230	309	339	155
27	NA	NA	116	329	217	171	331	NA	148	105	112	134	171	129	160	349	270	288	287	231	213
28	190	NA	NA	338	244	142	344	NA	NA	131	126	93	188	154	199	350	330	196	294	251	174
29	NA	NA	80	NA	178	109	329	225	136	109	134	123	149	132	101	284	350	170	250	267	195
30	239	266	80	NA	151	108	329	225	NA	87	122	117	163	102	97	274	316	230	245	240	226
31		246			151	174		225			99	117		97	78		350	349		233	271

State	Uttar Pradesh			Uttar Pradesh			Uttar Pradesh			Uttar Pradesh			Uttar Pradesh			Uttar Pradesh			Uttar Pradesh			Uttar Pradesh		
City	Bulandshahr			Ghaziabad			GreaterNoida			Hapur			Khurja			Meerut			Muzaffarnagar			Noida		
Date	Nov -25	Dec -25	Jan -26	Nov -25	Dec -25	Jan -26	Nov -25	Dec -25	Jan -26	Nov -25	Dec -25	Jan -26	Nov -25	Dec -25	Jan -26	Nov -25	Dec -25	Jan -26	Nov -25	Dec -25	Jan -26	Nov -25	Dec -25	Jan -26
1	214	269	288	298	322	356	265	296	352	295	324	269	135	186	265	326	268	319	319	268	220	292	321	367
2	348	294	201	351	361	239	340	378	238	346	379	185	302	244	216	381	322	214	339	312	275	348	395	229
3	288	224	133	340	324	262	300	324	239	323	363	130	247	253	200	376	263	212	339	272	150	312	365	242
4	264	205	238	325	302	298	262	285	316	299	336	236	238	230	241	292	243	253	265	258	253	304	308	307
5	207	298	162	207	321	262	187	316	236	205	372	125	189	245	147	152	302	188	160	304	159	215	339	260
6	187	293	247	266	343	322	228	321	320	249	336	220	232	275	160	191	295	257	148	300	245	257	344	314
7	229	218	214	314	315	276	284	290	298	279	204	179	266	195	158	239	277	288	236	241	232	306	317	288
8	307	234	185	339	309	296	336	302	290	334	206	171	312	197	165	318	269	216	278	241	204	354	330	294
9	310	179	257	345	286	347	340	252	364	331	133	222	327	184	141	353	190	261	305	275	206	366	285	365
10	308	180	270	312	262	351	334	224	338	324	145	248	308	168	203	287	222	269	270	212	245	320	256	348
11	358	224	161	390	343	283	406	301	278	332	246	132	381	234	172	271	342	219	240	338	203	425	322	260
12	340	282	199	362	363	287	387	373	258	351	285	161	378	290	149	315	384	248	205	400	232	408	386	274
13	321	325	274	370	430	358	377	442	384	360	355	228	NA	299	238	317	355	278	301	302	214	389	455	367
14	404	263	276	370	459	342	368	435	357	335	NA	214	322	281	216	336	372	270	356	352	246	364	466	338
15	334	284	250	392	444	321	418	447	342	380	NA	223	311	240	207	369	360	320	277	288	250	397	437	344
16	320	297	280	419	332	376	419	326	358	376	241	NA	284	258	260	326	281	293	310	293	256	385	352	363
17	312	273	197	401	308	394	390	310	332	383	284	NA	318	243	123	364	292	209	292	284	284	358	331	388
18	334	205	287	434	339	458	454	344	402	398	202	299	343	206	160	376	245	352	309	221	322	390	397	430
19	336	218	280	422	358	425	420	376	375	378	208	281	311	188	167	339	260	319	311	231	249	409	410	412
20	302	203	280	430	361	393	380	344	372	388	221	236	248	183	NA	345	262	257	336	267	266	408	401	382
21	292	258	233	422	364	347	353	329	320	406	235	231	232	226	181	411	280	228	364	298	186	394	327	329
22	338	290	197	434	360	359	364	332	314	380	234	201	NA	261	172	374	302	230	345	313	220	394	366	335
23	353	257	179	437	392	278	399	388	249	420	282	208	316	234	116	364	322	235	382	206	253	418	426	270
24	356	169	107	396	244	203	382	259	170	416	192	109	293	169	100	350	227	88	318	227	NA	397	273	184
25	306	194	120	349	280	173	364	268	155	389	220	67	306	188	106	322	237	120	314	274	142	373	256	120

State	Uttar Pradesh			Uttar Pradesh			Uttar Pradesh			Uttar Pradesh			Uttar Pradesh			Uttar Pradesh			Uttar Pradesh			Uttar Pradesh		
City	Bulandshahr			Ghaziabad			GreaterNoida			Hapur			Khurja			Meerut			Muzaffarnagar			Noida		
26	279	276	183	329	382	302	322	394	226	366	328	145	309	251	124	306	330	148	322	203	197	350	376	219
27	269	296	200	358	404	376	381	395	304	344	265	225	244	321	129	308	330	260	266	235	269	391	409	331
28	261	295	57	347	414	234	378	434	189	265	264	69	267	279	50	224	295	53	244	235	86	388	419	217
29	263	172	142	299	393	272	288	356	250	310	227	97	229	181	99	214	316	136	237	216	152	310	410	247
30	254	254	135	256	404	303	268	366	248	285	287	121	169	231	111	197	344	138	178	286	195	279	400	257
31		232	189		312	313		366	328		257	125		207	110		315	164		251	167		382	324

Note: NA refers to the measurement of Air Quality Index (AQI) on particular day is not available

STATEMENT II

Air Quality in major Metropolitan Cities of India – Calendar Year 2024

Sl. No	Name of UA/City	State	Annual Average Concentration			
			SO ₂ (µg/m ³)	NO ₂ (µg/m ³)	PM ₁₀ (µg/m ³)	PM _{2.5} (µg/m ³)
1.	Bengaluru UA	Karnataka	7	19	70	33
2.	Chennai UA	Tamil Nadu	8	15	60	27
3.	Delhi UA	NCT of Delhi	12	45	220	111
4.	Greater Mumbai UA	Maharashtra	11	26	87	34
5.	Hyderabad UA	Telangana	10	19	78	30
6.	Kolkata UA	West Bengal	7	31	96	48

STATEMENT III

Steps taken by the Government for controlling air pollution are as

follows:

- Emission standards for more than 80 industries have been notified
- Leapfrogging to Bharat Stage-VI (BS-VI) emissions norms from 1st April 2020
- Vehicle Scrapping Policy, Rules for Registered Vehicle Scrapping Facilities and Automated Testing Stations-MoRTH
- Waste management rules for solid waste, plastic waste, hazardous waste, e-waste, battery waste, biomedical waste, fly ash from TPPs
- Market-based Extended Producer Responsibility (EPR) regulations introduced for waste categories, viz. plastic packaging, e-waste, battery waste, waste tyres, used oil, end-of-life vehicles, construction and demolition waste and scrap of non-ferrous metal
- 12 identified Single-Use Plastics (SUP) having high littering potential and low

utility were banned from 1st July, 2022

- Mandate for utilization of minimum 5% of crop residue along with coal (pellets/briquettes) in thermal power plants in NCR and adjoining areas.
- Based on dynamic air quality models and weather forecasts provided by IMD and IITM, actions under Stages I, II, III and IV of the Graded Response Action Plan (GRAP) are invoked in advance on a day-to-day basis in anticipation of deterioration in AQI levels in Delhi, considering meteorological conditions and anthropogenic activities.
- A centralised air quality portal and mobile application – SAMEER is operational for tracking and dissemination of near real-time air quality data and hourly AQI to the public, while CPCB issues a daily AQI bulletin at 04:00 PM for cities across the country including Delhi-NCR; the SAMEER app also functions as a grievance redressal mechanism for pollution-related complaints.
- PRANA – Portal for Regulation of Air Pollution in Non-Attainment Cities has been operationalised to manage, monitor and review the progress of implementation of air pollution mitigation activities in 130 targeted non-attainment cities under the National Clean Air Programme (NCAP).

RECOGNITION OF PRIOR LEARNING COMPONENT OF PMKVY

***138. DR. D. PURANDESWARI:**

SHRIMATI SHAMBHAVI:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be

pleased to state:

- (a) the total number of workers certified under the Recognition of Prior Learning (RPL) component of Pradhan Mantri Kaushal Vikas Yojana (PMKVY), particularly in Andhra Pradesh, Bihar, Madhya Pradesh and Uttar Pradesh;
- (b) the details of the steps being taken by the Government to improve the quality and industry relevance of Short-Term Training programmes offered by private training providers under PMKVY;
- (c) whether the Government has any mechanism to monitor and audit the dropout rate and actual placements of candidates from short-term training courses across different sectors, if so, the details thereof and if not the reasons therefor;
- (d) the total financial budget sanctioned and the actual expenditure incurred on the RPL component, and the strategy to increase its coverage in the unorganised sector; and
- (e) whether the Government has collaborated with large sector employers to make RPL certification mandatory for experienced but uncertified workers in specific industries such as construction or retail and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

- (a): As on 31.12.2025, a total of 57,34,088 workers have been certified under

the Recognition of Prior Learning (RPL) component of Pradhan Mantri Kaushal Vikas Yojana (PMKVY) across the country. The number of such workers in Andhra Pradesh, Bihar, Madhya Pradesh and Uttar Pradesh is as under:

Sl. No.	State	Certified
i.	Andhra Pradesh	1,29,370
ii.	Bihar	2,10,754
iii.	Madhya Pradesh	2,60,561
iv.	Uttar Pradesh	8,19,132

(b): To improve the quality and industry relevance of Short-Term Training under PMKVY, MSDE has implemented a technology-driven, multi-layered monitoring system to ensure transparent and effective implementation of PMKVY 4.0. Training is standardized through the National Skills Qualification Framework (NSQF), aligning courses with industry needs and national priorities. Leading companies such as HCL Technologies, IBM, Bajaj Finserv, and Microsoft have been designated as Awarding Bodies to develop industry-aligned job roles.

PMKVY 4.0 introduces job roles based on market demand, particularly in emerging sectors like Artificial Intelligence, Robotics, IoT, Semiconductors, Drone Technology, Solar Energy, and 3D Printing, with over 600 new-age roles launched so far. The scheme emphasizes employability through On-the-Job Training (OJT) and transparent, digitized certification using QR-coded certificates.

The Skill India Digital Hub (SIDH) provides a unified digital platform for course discovery, candidate onboarding, e-KYC, real-time tracking, and the onboarding of Training Providers and Centres. Training is delivered through accredited centres meeting

prescribed norms, supported by capacity building initiatives such as Training of Trainers (ToT) and Training of Assessors (ToA) to ensure a skilled national pool of trainers and assessors.

(c) : A real-time dashboard on the Skill India Digital Hub (SIDH) has been developed to track training progress, dropouts, and other key parameters of the scheme, enabling timely corrective actions to reduce dropouts.

A third-party evaluation of PMKVY 4.0 conducted by the Arun Jaitley National Institute of Financial Management (AJNIFM) in 2025 found that dropouts primarily occur due to academic examinations, seasonal employment, early job offers, migration, and personal reasons. Dropout data also includes batch cancellations by Project Implementing Agencies (PIAs) due to operational challenges, monitoring-related irregularities, oversubscription in certain job roles, which prompted corrective action by the Ministry.

To improve retention, special provisions under the Common Norms have been introduced for women, Persons with Disabilities, and candidates from special areas, including boarding and lodging support, transport and conveyance allowances. In addition, a strong grievance redressal and feedback mechanism has been established through helplines and digital platforms to address trainee concerns related to infrastructure, trainer quality, and other issues.

(d) : As on 31.12.2025, a total amount of ₹1,026.16 crore has been disbursed under the RPL component of PMKVY.

PMKVY has been designed as a demand-driven scheme to address skilling needs in both the organised and unorganised sectors based on regional and sectoral labour

market demand. To increase RPL coverage in the unorganized sector, the Government is focusing on cluster-based and employer-led RPL projects in sectors like construction, retail, logistics, textiles, tourism and other informal trades where large numbers of experienced but uncertified workers are engaged.

(e) : The Ministry of Skill Development and Entrepreneurship, through RPL component of PMKVY Scheme, promotes certification of skills for experienced but uncertified workers across sectors including construction, retail and others. The Ministry is actively collaborating with large employers, industries, business associations, etc., to strengthen skilling and improve employability outcome and certification under PMKVY.

Further, with a view to make skilling aspirational, the Ministry of Skill Development and Entrepreneurship is engaging with Central Ministries/ Departments and State Governments to encourage the hiring of National Skills Qualification Framework (NSQF) certified workers, including through convergence with existing mechanisms such as the Building and Other Construction Workers' (BOCW) Welfare Fund, etc.

DEVELOPMENT OF BEACH AND COASTAL TOURIST SITES

***139. SHRI TANGELLA UDAY SRINIVAS:**

Will the Minister of **TOURISM** be pleased to state:

- (a) the details of top ten States recording the highest number of Foreign Tourist Arrivals (FTAs) for beach and coastal tourism during the last five years and the current year, year and State/UT-wise, along with their respective shares;
- (b) whether the Government provides financial assistance for the development of select beaches as high-end tourism destinations;

- (c) if so, the details thereof, including the names of the schemes or programmes and the funds sanctioned, released and utilised;
- (d) whether the Government has undertaken any studies or assessments for the development of beaches as high-end tourism destinations;
- (e) if so, the details thereof;
- (f) whether the Government proposes to formulate a comprehensive Beach Tourism Policy for the development, regulation and beautification of beaches; and
- (g) if so, the details thereof, including the proposed timelines and key policy objectives?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) : The Ministry compiles data on Foreign Tourist Visits (FTVs) to States/Union Territories based on information received from the State/UT Governments. The details of top ten coastal States/UTs recording the highest number of Foreign Tourist Visits during the last five years and the current year (latest available), along with their respective shares, are placed at **Statement-I**.

(b) and (c) : Development and promotion of tourist destinations and products, including beach and coastal tourism is undertaken by the respective State Government/Union Territory (UT) Administration. The Ministry of Tourism complements the efforts of States/UTs through various schemes and initiatives. The Ministry of Tourism through its central sectors schemes of 'Swadesh Darshan (SD), Swadesh Darshan 2.0 (SD2.0)' and 'Challenge Based

Destination Development (CBDD), a sub-scheme of Swadesh Darshan scheme complements the efforts of tourism infrastructure development in the country including at beach destinations by extending financial assistance to the SGs/UTAs on receipt of the project proposals from the concerned State Government/Union Territory Administration in synergy with the scheme guidelines, Government directions, availability of funds etc.

Government of India under its 'Special Assistance to States for Capital Investment (SASCI) – Development of Iconic Tourist Centres to Global Scale' has also sanctioned projects with the primary objective to comprehensively develop iconic tourist centres in the country, branding and marketing them at global scale.

The details of projects undertaken in beach and coastal destinations under various schemes of the Ministry of Tourism are placed at **Statement II**.

(d) to (g): Various schemes, programs, and initiatives of the Ministry have been actively addressing issues related to the tourism promotion and development, including coastal tourism. The focus of the Ministry is to strengthen and effectively implement these ongoing initiatives and monitor the evolving needs of the tourism sector, while remaining open to further enhancements in alignment with national priorities and stakeholder's inputs.

Feasibility studies and related assessments of proposed sites under the aforementioned schemes form an integral part of project development; however, a separate nationwide study, assessment or policy exclusively for development of coastal tourism is not envisaged at this point in time.

STATEMENT-I

The details of top ten coastal States/UTs recording the highest number of Foreign Tourist Visits during the last five years and the current year (latest available), along with their respective shares

i. The details of coastal States/UTs recording the highest number of Foreign Tourist Visits (FTVs) during the last five years

State wise Foreign Tourist Visits (FTV) during 2019-2024								
S. No	States/UTs	2019	2020	2021	2022	2023	2024	
		FTV	FTV	FTV	FTV	FTV	FTV	% Share
1	Maharashtra	5,528,704	1,262,409	185,643	1,511,623	3,387,739	3,705,170	17.69
2	West Bengal	1,656,145	463,285	34,828	1,037,017	2,706,942	3,124,462	14.92
3	Gujarat	595,607	210,047	11,319	1,777,215	2,806,871	2,274,477	10.86
4	Tamil Nadu	6,866,327	1,228,323	57,622	407,126	1,174,899	1,161,302	5.55
5	Kerala	1,189,771	340,755	60,487	345,549	649,057	738,374	3.53
6	Karnataka	608,754	165,325	72,487	128,520	409,333	485,204	2.32
7	Goa	937,113	302,751	22,128	174,799	452,692	467,911	2.23
8	Andhra Pradesh	280,356	67,591	27,551	165,845	60,426	262,431	1.25
9	Odisha	115,128	10,206	2,269	22,121	45,173	87,854	0.42
10	Puducherry	149,919	92,080	321	862	31,214	17,819	0.09
11	Andaman and Nicobar Islands	16,206	5,412	1,687	4,461	9,025	11,497	0.05
12	Dadra Nagar Haveli and Daman and Diu	7,369	1,604	185	1,791	4,048	2,626	0.01
13	Lakshadweep	820	413	4	125	755	898	0.00

Source: State/UTs Tourism Departments

STATEMENT-II

The details of projects undertaken in beach and coastal destinations under various schemes of the Ministry of Tourism

I. The details of Projects undertaken in beach/coastal destinations across all schemes of Destination Development Division, Ministry of Tourism – SD 1.0, SD 2.0, CBDD, SASCI, PRASHAD are as below

Swadesh Darshan 1.0

S. No.	State/UT	Project Name	Sanction Year	Sanctioned Cost (in ₹ Cr)	Amount Authorized for utilization (in ₹ Cr)	Amount Utilized (in ₹ Cr)	Status
1	Andaman and Nicobar Islands	Development of Long Island-Ross Smith Island- Neil Island- Havelock Island- Baratang Island-Port Blair	2016-17	27.57	22.13	22.08	Complete
2	Andhra Pradesh	Development of Kakinada - Hope Island - Coringa Wildlife Sanctuary - Passarlapudi - Aduru - S Yanam – Kotipally	2014-25	67.83	67.83	67.83	Complete
3	Andhra Pradesh	Development of Nellore - Pulikat Lake - Ubbilamadugu Water Falls – Nelapattu-	2015-16	49.55	49.55	49.55	Complete

		Kothakoduru- Mypadu - Ramateertham – Iskapalli					
4	Goa	Development of Sinquerim-Baga, Anjuna-Vagator, Morjim-Keri, Aguada Fort and Aguada Jail	2016-17	97.65	97.65	97.50	Complete
5	Goa	Development of Coastal Circuit II: Rua De Orum Creek - Dona Paula -Colva – Benaulim	2017-18	99.35	99.35	97.74	Complete
6	Maharashtra	Development of Sindhudurg Coastal Circuit - Sagareswar, Tarkarli, Vijaydurg (Beach and Creek), Devgad, Mitbhav, Tondavali, Mochamad and Nivati Fort	2015-16	19.06	18.10	17.61	Complete
7	Odisha	Development of Gopalpur, Barkul, Satapada and Tampara	2016-17	70.82	67.28	59.47	Complete
8	Puducherry	Development of Dubrayapet – Arikamedu – Veerampattinam – Chunnambar - Nallavadu/Narambai - Manapet- Kalapet	2015-16	58.44	58.44	58.44	Complete

		- Puducherry - Yanam					
9	Tamil Nadu	Development of (Chennai- Mamamallapuram – Rameshwaram – Manpadu – Kanyakumari)	2016-17	73.13	71.03	71.03	Complete
10	West Bengal	Development of Beach Circuit: Udaipur- Digha- Shankarpur- Tajpur- Mandarmani- Fraserganj- Bakkhilai- Henry Island	2015-16	67.99	65.07	65.07	Complete
TOTAL				631.39	616.43	606.32	

II. Swadesh Darshan 2.0

S. No.	State/UT	Project Name	Sanction Date	Sanctioned Project Cost (in ₹ Cr)	Amount Authorized for utilization (in ₹ Cr)	Amount Utilized (in ₹ Cr)	Status
1	Andhra Pradesh	Development of Suryalanka Beach Experience	29.03.2025	97.52	9.75	-	Work commenced (4.04% Physical Progress)
2	Goa	Colva Beach Experience	28.08.2024	19.89	1.99	-	Work Commenced recently

3	Puducherry	Karaikal beach and waterfront experience	05.03.2024	20.30	-	-	CRZ clearance pending
4	Tamil Nadu	Immersive experience at Shore Temple	29.02.2024	30.02	-	-	NMA Clearance pending
5	Dadra and Nagar Haveli and Daman and Diu	Daman Convention Centre	29.03.2025	147.13	-	-	Tender Published (CRZ clearance received recently)
6	Kerala	Alappuzha: A Global Water Wonderland	29.03.2025	93.18	9.32	-	Work Commenced (11.46% Physical Progress)
7	Lakshadweep	Development of Eco-Retreat, Adventure, Beach and Mice Experience at Bangaram	29.03.2025	81.18	8.12	-	Project under revision.*
	TOTAL			489.20	29.18		

NOTE: *Development of Eco-Retreat, Adventure, Beach and Mice Experience at Bangaram: In the review meeting held under Chairmanship of Hon'ble Minister for Tourism and Culture in December 2025, UT administration informed that it has been decided existing proposal will be expanded with cost enhancement, for which revised DPR is being prepared. The same will

submitted to Ministry in due course.

III. Challenge Based Destination Development CBDD Scheme

S. No.	State/UT	Project Name	Sanction Date	Sanctioned Cost (in Cr)	Amount Authorized for utilization (in ₹ Cr)	Amount Utilized (in ₹ Cr)	Status
1	Gujarat	The Sacred Ocean Retreat at Harsiddhi Shore	27.03.2025	24.66	2.47	-	Tender Published recently
2	Kerala	Varkala-Dakshin Kashi	27.03.2025	25.00	2.50	-	Work Commenced (1.54% Physical Progress)
3	Kerala	Thalassery: The Sprititual Nexus	27.03.2025	25.00	2.50	-	Work Commenced (8.34% Physical Progress)
4	Puducherry	Development of White Town	27.03.2025	22.19	2.22	-	Work recently commenced
5	Tamil Nadu	Iconic transformation of Rameswaram	27.03.2025	20.01	2.00	-	Work Commenced (7.77% Physical Progress)
TOTAL				116.85	11.69		

IV. Special Assistance to States for Capital Investment (SASCI) Scheme

S. No.	State/UT	Project Name	Sanction Date	Sanctioned Cost (in Cr)	Amount Released for utilization (in ₹ Cr)	Amount Utilized (in ₹ Cr)	Status
1	Kerala	Ashtamudi Biodiversity and Eco-recreational Hub	26.11.2024	59.71	39.34	-	Work commenced (17.45% Physical Progress)
2	Maharashtra	Ex-INS Guldar Underwater Museum, Artificial Reef, and Submarine Tourism	26.11.2024	46.91	30.96	-	Work commenced (10% Physical Progress)
TOTAL				106.62	70.3		

V. Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD) Scheme

S. No.	State/UT	Project Name	Sanction Date	Sanctioned Project Cost (in Cr)	Amount Authorized for utilization (in ₹ Cr)	Amount Utilized (in ₹ Cr)	Status
1	Goa	Development of Bom Jesus Basilica	04.12.2024	16.46	4.68	0	Work Commenced (24.78% physical progress)

							State has proposed deviations. To be placed before CSMC.
2	Gujarat	Development of Dwarka	12.09.2016	10.46	10.46	10.46	Completed
3	Gujarat	Development of Promenade at Somnath	19.12.2018	47.12	47.12	47.12	Completed
4	Gujarat	Development of Pilgrimage Amenities at Somnath	28.03.2017	45.36	45.36	45.36	Completed
5	Odisha	Infrastructure Development at Puri, Shree Jagannath Dham - Ramachandi - Prachi River front at Demuli under Mega Circuit	26.03.2015	50.00	10.00	0	Foreclosed
6	Tamil Nadu	Development of Velankanni	07.10.2016	4.86	4.86	4.86	Completed
TOTAL				174.26	122.48	107.8	

VI. Assistance to Central Agencies (ACA) for Infrastructure Development

List of Beach Development Projects:

S. No.	Project Name	State	Agency	Sanction Date	Amount Released for utilization (in ₹ Cr)	Amount Utilized (in ₹ Cr)	Sanctioned Project Cost (in Cr)	Status
1.	Development of a Walkway/ Promenade on Willingdon Island, Cochin, Kerala	Kerala	Cochin Port Trust	28-10-2016	8.26	8.26	9.01	Completed
2.	Creation of additional tourism facilities at the Cochin Port Trust Walkway	Kerala	Cochin Port Trust	12-12-2018	4.66	3.74	4.66	Completed
TOTAL					12.92	12.0	13.67	

VII. List of Other Coastal Projects under ACA:

S. No.	Project Name	State	Agency	Sanction Date	Amount Authorized for utilization (in ₹ Cr)	Amount Utilized (in ₹ Cr)	Sanctioned Project Cost (in Cr)	Status
1.	Sound and Light Show at Diu Fort, Diu	Daman and Diu	ITDC	28-02-2015	6.20	6.20	7.75	Completed
2.	Cruise Passenger Facilities Centre in	Tamil Nadu	Chennai Port Trust	24-09-2012	17.24	17.24	17.24	Completed

	the existing Passenger Terminal at Chennai Port.							
3.	Central Financial Assistance for upgrading of Births and Backup area of Ernakulam Wharf	Kerala	Cochin Port Trust	31-03-2017	19.12	17.12	21.41	Completed
4.	Development of Additional infrastructure in the new Cochin Port Trust Terminal	Kerala	Cochin Port Trust	13-12-2019	8.88	8.89	10.29	Completed
5.	Developing infrastructure at Cochin Port Cruise Terminal.	Kerala	Cochin Port Trust	12-12-2018	1.14	1.14	1.20	Completed
6.	Improvement of immigration facility and deepening of existing cruise berth at Mormugao Port Trust	Goa	Mormugao Port trust	24-08-2018	4.91	4.91	13.16	Foreclosed
7.	Development of International and Domestic Cruise Terminal and allied facilities at Mormugao Port Trust, Goa	Goa	Mormugao Port Trust	10-09-2021	40.0	40.0	50.00	Ongoing
8.	Cruise Terminal Building at Mormugao Port Trust	Goa	Mormugao Port trust	24-06-2014	7.67	7.67	8.79	Completed
9.	Construction of Cruise-Cum-Costal Cargo Terminal at	Andhra Pradesh	Visakhapatnam Port Trust	14-12-2018	29.91	29.91	38.50	Physically Completed

	Channel berth area in Outer Harbour of Visakhapatnam Port							ed
10.	Up-gradation/modernization to International Cruise terminal at Indira Dock, Mumbai	Maharashtra	Mumbai Port Trust	29-12-2017	12.50	12.50	12.50	Completed
11.	Development of Kanoji Angre Lighthouse as a tourist Destination	Maharashtra	Mumbai Port trust	09-08-2016	15.00	-	15.00	Completed
12.	Upgradation/Modernization to International Cruise Terminal at Indira Dock, Mumbai Port Trust	Maharashtra	Mumbai Port Trust	20-12-2021	30.00	30.0	37.50	Ongoing
13.	Puri Railway Station	Orissa	MoR	No Data	6.14	6.15	6.15	Completed
14.	Rameshwaram Railway Station	Tamil Nadu	MoR	28-03-2018	3.75	2.26	4.70	Physically Completed
15.	Thiruvananthapuram Central station (TVC)	Kerala	MoR	30-07-2013	4.00	3.98	5.98	Physically Completed
	TOTAL				206.46	42.39	276.34	

SUSTAINABILITY AND ENVIRONMENTAL COMPLIANCE FOR INDUSTRIES

***140. DR. BACHHAV SHOBHA DINESH:**

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be

pleased to state:

- (a) whether the Government has any existing or proposed reforms to expand sustainability, environmental compliance and emissions-reporting requirements to a broader set of companies beyond the currently covered large listed entities;
- (b) the regulatory framework in place or under consideration for controlling industrial pollution and carbon emissions, including the use of market-based mechanisms such as carbon pricing or emissions trading;
- (c) whether any sector-wise assessment has been conducted on India's readiness to meet emerging global environmental standards; and
- (d) the steps taken or proposed to be taken to ensure that environmental regulation strengthens sustainability without adversely impacting domestic industry and employment?

**THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BHUPENDER YADAV):**

(a) to (d): Government follows a multi-pronged strategy to expand sustainability, environmental compliance, and emissions-reporting requirements. India's Long-Term Low Emission Development Strategies (LT-LEDS) provide a sustainable path towards achieving Net Zero by 2070, involving seven key strategic transitions namely (a) Low carbon development of electricity systems, (b) developing low-carbon transport system (c) Promoting adaptation in urban design, energy and material-efficiency in buildings and sustainable urbanization

(d) Promoting innovative low-emission industrial system (e) CO₂ removal and related engineering solution (f) Enhancing Forest and Vegetation cover and (g) Economic and Financial aspects of low carbon development.

The Securities and Exchange Board of India (SEBI), under the Business Responsibility and Sustainability Reporting (BRSR), has mandated the disclosure for the top-1,000 listed entities (by market capitalisation) from 2022-23 onwards, that has nudged adoption of sustainable practices by corporates.

India is signatory to United Nations Framework Convention on Climate Change (UNFCCC) and its Paris Agreement. Article 6.2 of the Paris Agreement lays down principle for market-based mechanisms to enable cross border investment flow, technology transfer and capacity building for low carbon technologies.

The 'National Framework for Indian Carbon Market (ICM) i.e. Carbon Credit Trading Scheme (CCTS) was notified vide S.O. 2825 (E) dated 28th June 2023 and amendment notification S.O. 5369(E), dated 19th December 2023 under the powers conferred by clause (w) of section 14 of the Energy Conservation (Amendment) Act, 2022. In the compliance mechanism, the Greenhouse Gas (GHG) Emission Intensity Targets for seven sectors - Aluminum, Cement, Chlor-Alkali, Pulp and Paper, Petrochemicals, Petroleum refinery and textiles covering 490 obligated entities have been notified by the Government.

All the projects/activities listed in the schedule to the Environmental

Impact Assessment (EIA) Notification, 2006, as amended, require prior Environmental Clearance (EC) for setting up of new project/activity or expansion of the existing project/activity beyond the thresholds mentioned in the Notification. These projects/activities are granted EC by the regulatory authority based on the recommendations of the concerned Expert Appraisal Committees, which rigorously appraise the projects/activities based on the Environmental Impact Assessments carried out for such projects, taking into account the impact of the said projects/activities on the environment. Further, the concerned Expert Appraisal Committees also prescribe suitable mitigation measures for pollution abatement as well as sustainability measures to be implemented by the projects/activities, which form a part of the EC conditions. The projects/activities once granted EC are required to file six monthly compliance reports, mandatorily through PARIVESH, with regard to the conditions prescribed in the EC. In addition to the above, projects are governed by the consent mechanism which is implemented by the Central Pollution Control Board (CPCB), in association with the State Pollution Control Boards/Pollution Control Committees (SPCBs/SPCCs), under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. Under the consent mechanism, projects are granted Consent To Establish (CTE) and Consent To Operate (CTO) by the respective SPCBs/SPCCs taking into account various criteria such as siting of the project /activity, the environmental safeguards to be observed by the project/ activity etc., thereby

ensuring sustainability. The compliance to CTE/CTO conditions are regularly monitored by the respective SPCBs/SPCCs. Recently, the Ministry has also notified the Environment Audit Rules, 2025 to strengthen the environmental compliance framework for projects operating under various environmental laws.

**(ii) Unstarred Question Nos. 1381 to 1558, 1560 to 1581, 1583 to 1607,
1609 and 1610**

RUPAY KISAN CREDIT CARDS (KCCS)

1381. SHRI YOGENDER CHANDOLIA:

SHRI PRADEEP KUMAR SINGH:

DR. HEMANT VISHNU SAVARA:

SHRI DILESHWAR KAMAIT:

SHRI VISHNU DAYAL RAM:

SHRIMATI MALA RAJYALAXMI SHAH:

SHRI RAJESH NARANBHAI CHUDASAMA:

SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

SHRI P. P. CHAUDHARY:

SHRI DILIP SAIKIA:

SHRI LAVU SRI KRISHNA DEVARAYALU:

SHRI VISHWESHWAR HEGDE KAGERI:

SHRI LUMBARAM CHOUDHARY:

SHRI DULU MAHATO:

SHRI BALABHADRA MAJHI:

SHRI ANURAG SHARMA:

SHRI JANARDAN SINGH SIGRIWAL:

SHRI MANISH JAISWAL:

SHRI GOPAL JEE THAKUR:

SHRIMATI APARAJITA SARANGI:

SHRI CHANDRA PRAKASH JOSHI:

SHRI KHAGEN MURMU:

SHRI KAUSHALENDRA KUMAR:

DR. SAMBIT PATRA:

SHRI BIPLAB KUMAR DEB:

SHRI JANARDAN MISHRA:

SHRIMATI KAMLESH JANGDE:

SHRI JUGAL KISHORE:

Will the Minister of **FINANCE** be pleased to state:

- (a) the number of new RuPay Kisan Credit Cards (KCCs) issued in each State/UT in 2025, State/UT-wise particularly Rajasthan, especially Pali Lok Sabha Constituency and Jalore Sirohi district, Odisha especially Nabarangpur Lok Sabha Constituency, Andhra Pradesh, Karanataka, Chhattisgarh, Jammu and Kashmir and Darbhanga district in Bihar;
- (b) the total credit limit activated under these cards;
- (c) whether there is evidence of increased agricultural productivity or income stability and less dependence on informal credit sources among KCC beneficiaries;
- (d) if so, the details thereof, State-wise, particularly Maharashtra, Andhra Pradesh and Rajasthan;
- (e) the number of digital transactions that have been executed through KCC and the proportion of the said transactions for direct input purchases versus loan repayment as of December 2025; and
- (f) the details of the RuPay Kisan Credit Card (KCCs) issued in Palghar district in Maharashtra during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

- (a) and (b): As reported by State Level Bankers' Committees of the respective states, RBI and NABARD, the district/state-wise new Kisan Credit Cards/RuPay

Kisan Credit Cards (KCCs) issued in each State/UT in 2025 and Operative Kisan Credit Cards and Amount outstanding in each State/UT is provided at **Statement-I and II**, respectively.

(c) and (d): The steady increase in Ground Level Credit Flow to agriculture, along with the expansion in Kisan Credit Card issuance and related disbursements, indicates improved access to institutional credit. This, in turn, supports better input utilization, alleviates liquidity constraints, and facilitates the consumption and marketing requirements of KCC beneficiaries.

(e): As reported by NPCI, the total number of digital transactions reported through RuPay KCC cards in FY 2025-26 (upto 31st December 2025) is 3.72 lakh with a value of 111.17 crore.

(f): The details of the Kisan Credit Cards/RuPay Kisan Credit Card (KCCs) issued in Palghar district in Maharashtra during the last three years is provided at **Statement-III**.

STATEMENT-I

**Details of state/district-wise number of Kisan Credit Cards/Rupay Kisan
Cards issued during the year 2025**

(Number in Actual and Amount in Rs Crores)

State/ District	KCC issued in the year 2025		Rupay KCC issued in the year 2025
	Number	Amount Disbursed	Out of 'A', number of Rupay KCC
	A	B	C
Rajasthan	6283499	90284	1987855
Pali	112381	1378	23177
Jalore	195174	2054	47400
Sirohi	52607	670	24877
Odisha	3063405	19440	NA
Nabrangpur LS Constituency	49406	426	NA
Andhra Pradesh	3446232	49676	1696506
Karnataka	3910284	53720	2466259
Chhattisgarh*	1564321	12491	NA
Jammu and Kashmir	55022	560	55022
Bihar	922563	11448	551127
Darbhanga	36104	368	5863

Source: Respective State Level Bankers' Committees (SLBCs)

NA: Data not available

*: Data for Chhattisgarh is from 01 April 2025 to 31 December 2025

STATEMENT-II**Details of Operative KCC Accounts* as on 31 December 2025****(Accounts in Actual, Amount in Rs. Cr)**

State	Operative KCC Accounts held in Scheduled Commercial Banks (excluding Regional Rural Banks)		Operative KCC Accounts held in Regional Rural Banks and Rural Cooperative Banks	
	Number	Amount outstanding	Number	Amount outstanding
ANDAMAN and NICOBAR ISLANDS	639	4	8,341	19
ANDHRA PRADESH	20,96,036	41883	25,54,922	26,227
ARUNACHAL PRADESH	20,989	271	2,724	23
ASSAM	2,18,429	1921	2,79,679	1,679
BIHAR	4,86,100	4312	17,72,936	12,044
CHANDIGARH	739	89	-	-
CHHATTISGARH	2,12,804	6183	17,60,671	9,048
DADRA AND NAGAR HAVELI AND DAMAN AND DIU	1,202	38	-	-
GOA	8,004	104	1,536	19
GUJARAT	14,90,286	45593	17,66,312	31,825
HARYANA	8,14,791	30085	15,36,248	23,314
HIMACHAL PRADESH	2,95,446	6222	2,28,882	3,927
JAMMU and KASHMIR	9,70,864	6495	1,45,268	1,280
JHARKHAND	5,45,529	2897	3,70,801	2,651
KARNATAKA	8,34,943	22711	49,46,258	44,692
KERALA	10,47,605	26773	12,28,735	16,869
LADAKH	28,041	284	-	-
LAKSHADWEEP	3,375	34	-	-
MADHYA PRADESH	17,72,353	52237	46,45,071	34,757
MAHARASHTRA	23,21,056	40542	44,84,034	39,369

MANIPUR	5,878	59	12,039	62
MEGHALAYA	31,976	282	59,667	372
MIZORAM	9,260	90	28,107	294
NAGALAND	35,570	249	4,597	23
NCT OF DELHI	2,139	36	8	0.15
ODISHA	4,85,886	4950	37,21,708	20,553
PUDUCHERRY	10,783	265	2,961	34
PUNJAB	10,07,864	38958	11,23,969	13,419
RAJASTHAN	24,09,880	71412	47,26,494	39,774
SIKKIM	6,726	58	3,231	22
TAMIL NADU	10,94,897	25507	26,77,171	22,342
TELANGANA	22,28,477	31447	25,16,260	20,905
TRIPURA	40,718	295	1,23,495	189
UTTAR PRADESH	39,14,403	75794	65,31,083	62,102
UTTARAKHAND	1,88,833	4279	3,14,151	1,546
WEST BENGAL	8,72,144	6187	23,89,985	8,094
Total	2,55,14,665	5,48,549	4,99,67,344	4,37,474

Source: RBI and NABARD

***: Data is provisional**

STATEMENT-III

**Details of Kisan Credit Cards/Rupay Kisan Cards(KCCs) issued in
Palghar district in Maharashtra during the last three years**

(Number in Actuals, Amount in Rs Crore)

Financial Year	KCC issued		Operative KCC Accounts as on 31 December 2025		Out of total Operative KCC Accounts, Total number of RuPay KCC issued
	Number	Amount Disbursed	Total Operative KCC Accounts	Amount Outstanding	
2023-2024	21214	193	7330	60	812
2024-2025	23712	332	12210	117	8916
2025-2026	18206	197	42573	327	41965

Source: SLBC, Maharashtra

दिल्ली में शहरी सहकारी बैंक

1382.श्री रामवीर सिंह बिधूड़ी:

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि:

(क) शहरी सहकारी बैंक किस प्रकार लघु व्यापारियों, मध्यम वर्ग, स्थानीय उद्यमियों तथा स्वरोजगार

से जुड़े व्यक्तियों के उत्थान के साधन के रूप में कार्य कर रहे हैं;

(ख) क्या सरकार की दो लाख से अधिक आबादी वाले सभी शहरों में शहरी सहकारी बैंक खोलने

की कोई योजना है;

(ग) यदि हाँ, तो तत्संबंधी विवरण क्या है;

(घ) क्या इस योजना के अंतर्गत दिल्ली में भी शहरी सहकारी बैंक खोले जाने का प्रस्ताव है; और

(ङ) यदि हाँ, तो तत्संबंधी विवरण क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क): शहरी सहकारी बैंक (यूसीबी) सहकारी सिद्धांतों और लागू विनियामक ढांचे के अनुसार छोटे व्यापारियों, मध्यम वर्ग, स्थानीय उद्यमियों और स्व-नियोजित लोगों को ऋण और अन्य सुविधाएं प्रदान करके बैंकिंग इकोसिस्टम में महत्वपूर्ण भूमिका निभाते हैं।

(ख) से (ङ): भारत सरकार के पास इस तरह का कोई प्रस्ताव विचाराधीन नहीं है। हालांकि, आरबीआई ने संबंधित हितधारकों से टिप्पणियों/प्रतिक्रिया के लिए 13 जनवरी, 2026 को नए यूसीबी लाइसेंसिंग पर एक चर्चा पत्र प्रकाशित किया है।

नई दिल्ली के सहकारी समितियों के रजिस्ट्रार से प्राप्त जानकारी के अनुसार, दिल्ली में कुल 14 शहरी सहकारी बैंक कार्य कर रहे हैं जो दिल्ली सहकारी समिति अधिनियम, 2003 के अंतर्गत पंजीकृत हैं।

STATUS AND GROWTH POTENTIAL OF MEDICAL TOURISM

1383. MD ABU TAHER KHAN:

SHRIMATI POONAMBEN HEMATBHAI MAADAM:

Will the Minister of **TOURISM** be pleased to state:

(a) whether the Government has taken specific measures for the promotion of medical tourism in India as part of its tourism promotion strategy, if so, the details thereof;

- (b) whether the Government has assessed the current status and growth potential of medical tourism in India, including the number of foreign patients/medical tourists visiting the country especially in Gujarat and the revenue generated from medical tourism during the last five years and the current year and if so, the details thereof;
- (c) whether the Government has identified key challenges affecting the growth of medical tourism, such as visa facilitation, infrastructure gaps, international accreditation, pricing transparency and coordination among stakeholders and if so, the details thereof;
- (d) whether the Government, in coordination with the Ministry of Health and Family Welfare and Ministry of Commerce and Industry proposes to implement policy or incentive measures to promote India as a global medical tourism hub and if so, the details and timelines thereof; and
- (e) whether the Government has taken any initiative to promote tourism destination of India in domestic and global markets and if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (e): Development and promotion of tourist destinations and products, including medical tourism is undertaken by the respective State Government/Union Territory (UT) Administration.

The Ministry of Tourism promotes India in a holistic manner, through various initiatives. As part of on-going activities, promotion of medical and Wellness tourism, is also taken up.

The Ministry of Tourism has not conducted any study to assess the current status, key challenges and growth potential of medical tourism in India. The Ministry of Tourism does not maintain data on State wise purpose wise Foreign Tourist Arrivals and revenue earned due to medical tourism.

As per the Bureau of Immigration (BOI), the total year-wise Foreign Tourist Arrivals for medical purpose during last 5 years are given below:

Year	FTAs in India	FTAs for Medical Purposes
2019	1,09,30,355	6,97,453
2020	27,44,766	1,82,945
2021	15,27,114	3,23,748
2022	64,37,467	4,74,798
2023	95,20,928	6,59,356
2024	99,51,722	6,44,387
2025 (Jan to Nov) (P)	79,34,617	4,50,633

(P): Provisional

In order to provide impetus to the growth of Medical and Wellness tourism in India and maintain India's competitive advantage, Ministry of Tourism formulated a National Strategy and Roadmap for Medical and Wellness Tourism

and circulated to concerned Central Ministries, State Governments and Industry Stakeholders.

The Services Export Promotion Council (SEPC) under the Ministry of Commerce has developed a comprehensive website viz., <http://www.indiahealthcaretourism.com> which provides information on accredited hospitals and wellness centres, visa, healthcare providers etc. The Ministry of Tourism has provided a link to this portal on its official websites.

To facilitate the visit of foreign nationals to come to India for medical treatment, the Government of India has extended e-medical visa/ e-medical attendant visa facility.

शहरी सहकारी बैंकों का छत्रक संगठन

1384. डॉ. भोला सिंह:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) शहरी सहकारी बैंकों का छत्रक संगठन इस क्षेत्र द्वारा सामना की जा रही कठिनाइयों का समाधान करने में किस प्रकार सहायक है;

(ख) इस संदर्भ में उक्त छत्रक संगठन द्वारा की जाने वाली कौन-कौन सी गतिविधियाँ शामिल हैं; और

(ग) अब तक उक्त छत्रक संगठन की स्थापना के लिए क्या-क्या कदम उठाए गए हैं?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) और (ख): शहरी सहकारी बैंकों (यूसीबी) के लिए अम्ब्रेला संगठन (यूओ) अर्थात् राष्ट्रीय शहरी सहकारी वित्त एवं विकास निगम लिमिटेड (एनयूसीएफडीसी) की स्थापना निधि और गैर-निधि आधारित सेवाओं दोनों के प्रावधान के माध्यम से शहरी सहकारी बैंकों के समक्ष आने वाली

संरचनात्मक और प्रचालनात्मक चुनौतियों का समाधान करने के लिए की गई है। आईटी अवसंरचना, साइबर सुरक्षा, अनुपालन संबंधी निगरानी, प्रशिक्षण, जोखिम प्रबंधन आदि जैसे उच्च-लागत और अनुपालन-प्रधान संबंधी कार्यों को केंद्रीकृत करके, यूओ अपने सदस्य यूसीबी को अपने पूंजी निवेश को कम करने और बड़े पैमाने पर किफ़ायतों को प्राप्त करने में मदद करता है। यूओ द्वारा प्रदान की जाने वाली प्रमुख सेवाओं में अन्य बातों के साथ-साथ पूंजी/चलनिधि सहायता, ऋण और अग्रिम, पुनर्वित्त सुविधा, आईटी अवसंरचना, निधि प्रबंधन, परामर्श सेवाएं, क्षमता निर्माण, अनुसंधान और विकास आदि शामिल हैं।

(ग): भारतीय रिजर्व बैंक (आरबीआई) द्वारा दी गई जानकारी के अनुसार, यूओ (एनयूसीएफडीसी) को 8 फरवरी, 2024 को भारतीय रिजर्व बैंक द्वारा गैर-बैंकिंग वित्तीय कंपनी (एनबीएफसी) के रूप में पंजीकरण का प्रमाण पत्र प्रदान किया गया था और एनयूसीएफडीसी ने यूसीबी से 300 करोड़ रुपये की न्यूनतम विनियामक पूंजी सफलतापूर्वक जुटा ली है। एनयूसीएफडीसी ने अपना पंजीकृत कार्यालय नई दिल्ली में और कॉर्पोरेट कार्यालय मुंबई में स्थापित किया है। यूओ ने अपने सदस्य यूसीबी को साइबर बीमा, कानूनी सलाह, जोखिम आधारित आंतरिक लेखापरीक्षा सेवाएं आदि जैसी कुछ गैर-निधि-आधारित सेवाएं प्रदान करना आरंभ कर दिया है।

ओडिशा में सीएसआर परियोजनाएँ

1385. डॉ. संबित पात्रा:

क्या **कारपोरेट कार्य** मंत्री यह बताने की कृपा करेंगे कि:

- (क) चालू वित्तीय वर्ष के दौरान ओडिशा राज्य में सभी सार्वजनिक क्षेत्र उपक्रमों (पीएसयूज) द्वारा सीएसआर के अन्तर्गत क्रियान्वित की गई कुल परियोजनाओं की संख्या क्या है;
- (ख) विगत तीन वर्षों के दौरान ओडिशा राज्य में सीएसआर कार्यक्रमों हेतु सार्वजनिक क्षेत्र उपक्रमों द्वारा आवंटित धनराशि का ब्यौरा क्या है;

(ग) क्या मंत्रालय के अंतर्गत सार्वजनिक क्षेत्र उपक्रम द्वारा ओडिशा में विकास, जनकल्याण तथा बुनियादी सुविधाओं के विस्तार हेतु किसी नई सीएसआर परियोजना को स्वीकृत एवं क्रियान्वित करने विचार है; और

(घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क): कंपनियों द्वारा एमसीए21 रजिस्ट्री में फाइल किए गए कारपोरेट सामाजिक दायित्व (सीएसआर) से संबंधित सभी आंकड़े, जिसमें परियोजनावार आँकड़े शामिल हैं, सार्वजनिक रूप से उपलब्ध हैं और इसे www.csr.gov.in पर देखा जा सकता है।

कंपनी अधिनियम, 2013 (अधिनियम) की धारा 137 और उसके तहत बनाए गए नियमों के अनुसार, कंपनियों को वित्तीय वर्ष की समाप्ति से छह महीने के भीतर वार्षिक आम बैठक (एजीएम) आयोजित करना अपेक्षित है। इसके पश्चात, वित्तीय विवरण और सीएसआर के संबंध में प्रकटीकरण वाले बोर्ड रिपोर्ट को एजीएम के 30 दिनों के भीतर एमसीए 21 में प्रस्तुत किया जाना होता है। चूंकि वर्तमान वित्तीय वर्ष अर्थात् 2025-26 के लिए फाइल करने की तारीख अभी तक निर्धारित नहीं है, इसलिए ओडिशा में वित्तीय वर्ष 2025-26 के लिए सीएसआर डाटा की जानकारी उपलब्ध नहीं है।

(ख) : कंपनी अधिनियम, 2013 के अंतर्गत राज्यों अथवा संघ राज्य क्षेत्रों को सीएसआर निधियों के आबंटन का कोई प्रावधान नहीं है। अधिनियम के तहत, सीएसआर एक बोर्ड संचालित प्रक्रिया है और कंपनी का बोर्ड अपनी सीएसआर समिति की सिफारिशों के आधार पर सीएसआर कार्यकलापों की योजना बनाने, उन पर निर्णय लेने, उनका निष्पादित करने और उनकी निगरानी करने के लिए अधिकृत है। एमसीए21 रजिस्ट्री में कंपनियों द्वारा की गई वार्षिक फाइलिंग के आधार पर, ओडिशा

में पीएसयू द्वारा वित्तीय वर्ष 2021-22, 2022-23 और 2023-24 के दौरान सीएसआर व्यय का ब्यौरा **विवरण** में दिया गया है।

(ग) और (घ): कारपोरेट कार्य मंत्रालय के अधीन कोई सार्वजनिक क्षेत्र के उपक्रम नहीं हैं।

विवरण

वित्तीय वर्ष 2022-23 और 2023-24 के दौरान ओडिशा में सार्वजनिक उपक्रमों द्वारा

सीएसआर व्यय

(राशि करोड़ रुपये में)

विवरण	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24
ओडिशा में सार्वजनिक क्षेत्र के उपक्रमों द्वारा सीएसआर व्यय	397.61	396.65	486.38

(31.03.2025 तक का डाटा) (स्रोत: कारपोरेट डाटा प्रबंधन सेल)

नोट: कारपोरेट कार्य मंत्रालय ने सभी कंपनियों को अतिरिक्त शुल्क के भुगतान के बिना 31 जनवरी, 2026 तक वित्तीय वर्ष 2024-25 से संबंधित अपनी वार्षिक फाइलिंग पूरी करने की अनुमति प्रदान की थी। इसलिए, कंपनियों के पास वित्तीय वर्ष 2024-25 से संबंधित अपने सीएसआर व्यय से संबंधित विवरण 31 जनवरी, 2026 तक फाइल करने का समय था। कंपनियों द्वारा बड़ी संख्या में फाइलिंग किए जाने के कारण इस डाटा को पब्लिक डोमेन में डालने से पूर्व संसाधित किया जा रहा है।

UPGRADATION OF ITIs AND ESTABLISHMENT OF NCoEs

1386. SHRI APPALANAIDU KALISSETTI:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) the details of the number of Strategic Investment Plans (SIPs) submitted by States/UTs and Anchor Industry Partners for the upgradation of Industrial Training Institutes (ITIs) and establishment of National Centres of Excellence (NCoEs);
- (b) the details of the number of SIPs approved, pending for approval or returned for revision along with the reasons for such pendency or revision;
- (c) the details of the timelines prescribed for appraisal and approval of SIPs and whether delays in approval have impacted the fund disbursement and project implementation;
- (d) the details of the total funds allocated, released and utilised under Component-I and Component-II, States/UT-wise;
- (e) the details of the number of ITIs selected as Hubs and Spokes, States/UT-wise including district-wise details for Andhra Pradesh; and
- (f) whether any States/UTs, including Andhra Pradesh, have reported difficulties in preparing SIPs and if so, the steps taken by the Government to provide technical or institutional support?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): The Upgradation of Industrial Training Institutes (ITIs) and National Skill Training Institutes (NSTIs) under the Pradhan Mantri Skilling and Employability through Upgraded ITIs (PM SETU) scheme is proposed to be done through industry-led Special Purpose Vehicles (SPVs). For selection of the industry partner, a Strategic Investment Plan (SIP) is required to be submitted in response to the Request for Proposal (RFP). So, far twelve (12) States/UTs have floated the Expression of Interest/RFP for inviting industry interest. Release of funds for upgradation of ITIs or for setting up NCoE under PM-SETU is subject to the approval of SIP.

(e): The selection of ITIs under PM-SETU is led by the respective State/UT Governments in consultation with industry, ensuring alignment with emerging skill needs and local industrial potential. The Hub-and-Spoke ITI clusters would be finalized for financial assistance on the basis of the response of industry partners for the proposed clusters.

Andhra Pradesh has identified five Government ITIs under PM-SETU in pilot phase, comprising one cluster with one Hub ITI and four Spoke ITIs. The Hub ITI is proposed to be located in Visakhapatnam, while the Spoke ITIs are proposed to be located one each in Visakhapatnam and Vizianagaram districts, and two in Alluri Sitarama Raju district.

(f): The benefits of the scheme are proposed to be achieved through the State-led selection process, industry participation, and structured implementation framework. Consultations have been held with industry associations and

industry players, and multiple handholding workshops have also been conducted with States/UTs. States/UTs have sought clarifications and handholding support in relation to preparation of RFPs/SIPs and related templates. The Government has taken steps to support States/UTs and industry through issuance of a model RFP document and detailed templates and regional capacity-building workshops to enable timely and quality preparation of proposals/SIPs.

WAGE RATE OF WOMEN LABOURERS

1387. SHRIMATI JUNE MALIAH:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of per day wage rate of women agriculture labourers in 2025;
- (b) the details of per day wage rate for women non-agriculture labourers in 2025; and
- (c) the details of the ratio of female to male average wage/salary earnings received among regular wage/salaried employees in 2025?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c): The provisions of the Minimum Wages Act, 1948 have been rationalized and subsumed under the Code on Wages 2019, which has been made effective from 21.11.2025. The Code on Wages, 2019 empowers both

Central and State Government as appropriate government to fix, review and revise minimum rates of wages for the establishments falling under their respective jurisdiction. As per Code on Wages, 2019, wages are equal for men and women.

Area wise Rates of Minimum Wages in the Central Sphere (as on 01.10.2025) is at **Statement**.

STATEMENT

Area wise Rates of Minimum Wages in the Central Sphere (as on 01.10.2025)

Sr. No.	Scheduled Employment	Category of Workers	Rates of Wages including V.D.A per day (in Rs.)		
			Area A	Area B	Area C
1.	Agriculture	Unskilled	514	470	465
		Semi-skilled/ Unskilled Supervisory	562	516	475
		Skilled/ Clerical	610	562	515
		Highly-skilled	675	628	562
2.	Sweeping and Cleaning +	Unskilled	805	674	541
3.	Watch and Ward	Without Arms (Upgraded to skilled with training)	981	893	760
		With Arms (Upgraded to highly skilled for supervision)	1065	981	893

4.	Loading and Unloading #	Unskilled	805	674	541
5.	Construction ^	Unskilled	805	674	541
		Semi-skilled/Unskilled Supervisory	893	760	632
		Skilled/Clerical	981	893	760
		Highly-skilled	1065	981	893
6.	Workers engaged in Stone Mines for Stone Breaking and Stone Crushing	1.Excavation and removal of over burden with 50 meters lead/1.5 meters lift:*			
		(a) Soft Soil		545	
		(b) Soft Soil with Rock		818	
		(c) Rock		1083	
		2. Removal and Staking of rejected stones with 50 metres lead/ 1.5metres lift *		438	
		3. Stone breaking or Stone Crushing for the stone size of category**			
		(a) 1.0 inch to 1.5 inches		3323	
		(b) Above 1.5 Inches to 3.0 Inches		2842	
		(c) Above 3.0 Inches to 5 Inches		1669	
(d) Above 5.0 Inches		1372			
7.	Non-coal Mines \$		Above Ground {Rates of Wages	Below Ground {Rates of Wages including V.D.A per day (in Rs.)}	
				including V.D.A per day (in Rs.)}	
		Unskilled		541	674
		Semi-skilled/Unskilled Supervisory		674	805
		Skilled/Clerical		805	938
		Highly-skilled		938	1048

* Per 2.831 cubic meters or 100 cubic feet

****** Per truck load of 5.662 cubic meters or 200 cubic feet

+ Employees engaged in the employment of Sweeping and Cleaning excluding Activities prohibited under the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993.

Employees engaged in the employment of Loading and Unloading in (i) Goods Sheds, Parcel Offices of Railways; (ii) Other Goods Sheds, Godowns, Warehouses and other similar employments; (iii) Docks and Ports; and (iv) Passengers Goods and Cargo Carried out at Airports (Both International and Domestic).

^ Employees engaged in the employment of construction or maintenance of Roads or Runways or in Building Operations including laying down Underground Electric, Wireless, Radio, Television, Telephone, Telegraph and Overseas Communication Cables and similar other Underground Cabling Work, Electric Lines, Water Supply Lines and Sewerage Pipe Lines.

\$ Employees engaged in the employment of Gypsum Mines, Barytes Mines, Bauxite Mines, Manganese Mines, China Clay Mines, Kyanite Mines, Copper Mines, Clay Mines, Magnesite Mines, White Clay Mines, Stone Mines, Steatite Mines (including the mines producing Soap Stones and Talc), Ochre Mines, Asbestos Mines, Fire Clay Mines, Chromite Mines, Quartzite Mines, Quartz Mines, Silica Mines,

Graphite Mines, Felspar Mines, Laterite Mines, Dolomite Mines, Red Oxide Mines, Wolfram Mines, Iron Ore Mines, Granite Mines, Rock Phosphate Mines, Hematite Mines, Marble and Calcite Mines, Uranium Mines, Mica Mines, Lignite Mines, Gravel Mines, Slate and Magnetite Mines.

Classification of Area

AREA – “A”					
Ahmedabad	(UA)	Hyderabad	(UA)	Faridabad complex	
Bengaluru	(UA)	Kanpur	(UA)	Ghaziabad	
Kolkata	(UA)	Lucknow	(UA)	Gurgaon	
Delhi	(UA)	Chennai	(UA)	Noida	
Greater Mumbai	(UA)	Nagpur	(UA)	Secunderabad	
Navi Mumbai		Pune	(UA)		
AREA – “B”					
Agra	(UA)	Gwalior	(UA)	Port Blair	(UA)
Ajmer	(UA)	Hubli-Dharwad	(M. Corpn)	Puducherry	(UA)
Aligarh	(UA)	Indore	(UA)	Raipur	(UA)
Allahabad	(UA)	Jabalpur	(UA)	Raurkela	(UA)
Amravati	(M. Corpn)	Jaipur	(M. Corpn)	Rajkot	(UA)
Amritsar	(UA)	Jalandhar	(UA)	Ranchi	(UA)
Asansol	(UA)	Jalandhar-Cantt.	(UA)	Saharanpur	(M. Corpn)
Aurangabad	(UA)	Jammu	(UA)	Salem	(UA)
Bareilly	(UA)	Jamnagar	(UA)	Sangli	(UA)
Belgaum	(UA)	Jamshedpur	(UA)	Shillong	
Bhavnagar	(UA)	Jhansi	(UA)	Siliguri	(UA)
Bhiwandi	(UA)	Jodhpur	(UA)	Solapur	(M. Corpn)

Bhopal	(UA)	Kannur	(UA)	Srinagar	(UA)
Bhubaneswar	(UA)	Kochi	(UA)	Surat	(UA)
Bikaner	(M.Corpn)	Kolhapur	(UA)	Thiruvananthapuram	(UA)
Bokaro Steel City	(UA)	Kollam	(UA)	Thrissur	(UA)
Chandigarh	(UA)	Kota	(M.Corpn)	Tiruchirappalli	(UA)
Coimbatore	(UA)	Kozhikode	(UA)	Tiruppur	(UA)
Cuttack	(UA)	Ludhiana	(M.Corpn)	Ujjain	(M.Corpn)
Dehradun	(UA)	Madurai	(UA)	Vadodara	(UA)
Dhanbad	(UA)	Malappuram	(UA)	Varanasi	(UA)
Durgapur	(UA)	Malegaon	(UA)	Vasai- Virar City	(M.Corpn)
Durg-Bhilai Nagar	(UA)	Mangalore	(UA)	Vijayawada	(UA)
Erode	(UA)	Meerut	(UA)	Vishakhapatnam	(M.Corpn)
Firozabad		Moradabad	(M. Corpn)	Warangal	(UA)
Goa		Mysore	(UA)	Gorakhpur	(UA)
Nanded Waghala	(M. Corpn)	Greater Visakhapatnam	(M.Corpn)	Nasik	(UA)
Gulbarga	(UA)	Nellore	(UA)	Guntur	(UA)
Panchkula	(UA)	Guwahati	(UA)	Patna	(UA)
Area 'C' will comprise all areas not mentioned in this list. NB: U.A. stands for Urban Agglomeration.					

BETI BACHAO BETI PADHAO IN JHARKHAND

1388. SHRI VISHNU DAYAL RAM:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the number of girls enrolled in Government and Government-aided schools in Jharkhand under the Beti Bachao Beti Padhao (BBBP) scheme during the last three academic years, district-wise;

- (b) the number of girls who dropped out before completing elementary (Class 8) and secondary education (Class 12) in the same period with reasons recorded for such dropouts;
- (c) the number of districts where the girl-child enrolment and retention rates remain below the State average, along with the number of schools affected; and
- (d) the measurable targets and funds allocated to improve enrolment and retention in these low-performing districts in the next academic year along with the monitoring framework employed by the Government?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): Beti Bachao Beti Padhao (BBBP) Scheme was launched on 22nd January 2015 to help address Child Sex Ratio (CSR) and related issues of empowerment of girls and women over a life cycle continuum. The objectives of the scheme are to prevent gender biased sex selective elimination, to ensure survival and protection of the girl child and to ensure education and participation of the girl child.

Department of School Education and Literacy (DoSEL), Ministry of Education is implementing the scheme of Samagra Shiksha, an integrated scheme for school education, for universalization of quality education throughout the country in coordination with the States and UTs. It is an overarching

programme for the school education sector extending from pre-school to class XII and aims to ensure inclusive and equitable quality education at all levels of school education. Number of girls enrolled in Government and Government-aided Schools in Jharkhand (district-wise) during the last three academic years and the dropout rate for girls from class 6-12 in the State of Jharkhand during the last three year is at **Statement**.

Education is in the Concurrent list of the Constitution and majority of the schools are under the administrative control of respective State Government and UT Administration. As informed by the State Government of Jharkhand, the State Average Retention Rate for Primary Classes stood at 80.78 percent, with twelve districts recording retention rates below the state average. Further, the State Average Retention Rate for Secondary Classes was noted as 55.27 percent, with fourteen districts recording retention rates below the state average.

Under Samagra Shiksha, various interventions have been targeted for reducing drop-out of girls, which include opening of schools in the neighbourhood to make access easier for girls, free uniform and text-books to girls up to class VIII, additional teachers and residential quarters for teachers in remote/hilly areas, appointment of additional teachers including women teachers, stipend to CWSN girls from class I to class XII, separate toilets for girls, teachers' sensitization programmes to promote girls participation, gender-sensitive teaching-learning materials including text books etc. In addition, to reduce gender gaps at all levels of school education, Kasturba Gandhi Balika

Vidyalayas (KGBVs), which are residential schools from class VI to XII for girls belonging to disadvantaged groups such as SC, ST, OBC, Minority and Below Poverty Line (BPL), are sanctioned in Educationally Backward Blocks.

State Government of Jharkhand has informed that to reduce dropout rate and to enhance the retention rate in the low performing districts for 2026-27, budget has been enhanced for Door-to-Door population survey, School going campaigns, Special training for Out of School Children, back to school campaigns, Skill based education in Secondary and Sr. secondary level.

STATEMENT

District wise Girls Enrollment of Jharkhand (Govt. and Govt. Aided)			
District	2022-23	2023-24	2024-25
Bokaro	112760	109984	105284
Chatra	110018	104076	108582
Deoghar	146022	145659	148475
Dhanbad	139310	132943	131716
Dumka	121536	121624	123949
Garhwa	133808	129181	135434
Giridih	232967	227316	234810
Godda	129073	130232	136902
Gumla	91633	86752	87040
Hazaribag	122273	112880	113610
Jamtara	72814	71578	74947

Khunti	44497	43869	43743
Kodarma	63012	60414	59558
Latehar	78106	77024	81020
Lohardaga	47379	47190	46515
Pakaur	96352	98051	100374
Palamu	205889	201238	205882
Pashchimi Singhbhum	148483	150451	153436
Purbi Singhbhum	116311	117341	117837
Ramgarh	53383	50779	49530
Ranchi	164252	156685	156425
Sahibganj	122517	124351	130999
Saraikela-Kharsawan	78124	75012	73728
Simdega	50044	49868	51341
All District	2680563	2624498	2671137
Source: UDISE+			

Dropout Rate of Girls in Jharkhand						
	Upper Primary (6-8)			Secondary (9-10)		
Year	2022-23	2023-24	2024-25	2022-23	2023-24	2024-25
India	8.3	5.3	2.9	15.4	12.6	9.6
Jharkhand	14.5	8.6	0	25.5	15.1	2.4

महाराष्ट्र में खेल विकास पहल

1389. श्री निलेश ज्ञानदेव लंके:

श्री संदिपनराव आसाराम भुमरे:

डॉ. शिवाजी बंडाप्पा कालगे:

क्या युवक कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

- (क) अहिल्यनगर (अहमदनगर) एवं लातूर संसदीय क्षेत्रों में स्थित खेल संस्थान सहित महाराष्ट्र राज्य में संचालित खेल अकादमियों और प्रशिक्षण केंद्रों की संख्या और तत्संबंधी ब्यौरा क्या है;
- (ख) राज्य के युवा खिलाड़ियों को राष्ट्रीय और अंतर्राष्ट्रीय प्रतियोगिताओं में भाग लेने हेतु प्रदान की जाने वाली सहायता का ब्यौरा क्या है;
- (ग) महाराष्ट्र राज्य में, विशेषरूप से अहिल्यनगर (अहमदनगर) और लातूर संसदीय निर्वाचन क्षेत्रों में, पारंपरिक खेलों और शारीरिक शिक्षा के संवर्धन हेतु आवंटित निधि की राशि का ब्यौरा क्या है ; और
- (घ) पिछले पाँच वर्षों में छत्रपति संभाजी नगर जिले सहित महाराष्ट्र के खिलाड़ियों की उपलब्धियाँ का ब्यौरा क्या है;
- (ङ) राज्य में युवाओं में उद्यमशीलता और सात नेतृत्व कार्यक्रमों को प्रोत्साहित करने हेतु सरकार द्वारा संचालित योजनाओं का ब्यौरा क्या है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

- (क) और (ख): खेल राज्य का विषय होने के कारण, खेलों के संवर्धन और विकास की जिम्मेदारी मुख्य रूप से संबंधित राज्य/संघ राज्य क्षेत्र सरकारों की है। केंद्रीय सरकार राष्ट्रीय उत्कृष्टता केंद्र (एनसीओई) और राष्ट्रीय खेल प्रतिभा प्रतियोगिता (एनएसटीसी) जैसी स्कीमों और इसकी उप-

स्कीमों (अखाड़ों) के माध्यम से विभिन्न आयु वर्ग की खेल प्रतिभा की पहचान करने और उन्हें राष्ट्रीय एवं अंतरराष्ट्रीय स्तर पर उत्कृष्टता प्राप्त करने हेतु उन्हें पोषित करने के लिए महाराष्ट्र राज्य सहित सभी राज्य/ संघ राज्य क्षेत्र सरकारों के प्रयासों में सहायता करती है।

महाराष्ट्र राज्य में कार्यशील भारतीय खेल प्राधिकरण केंद्रों का ब्यौरा **विवरण-I** पर दिया गया है। इसके अतिरिक्त, 43 खेलो इंडिया केंद्र (केआईसी), 01 खेलो इंडिया राज्य उत्कृष्टता केंद्र (केआईएससीई) और 43 खेलो इंडिया मान्यता प्राप्त अकादमियां (केआईएए) महाराष्ट्र राज्य में कार्यशील हैं। इसका विवरण भारतीय खेल प्राधिकरण की वेबसाइट पर उपलब्ध है।

चयनित खिलाड़ियों को अनुमोदित स्कीमों के दिशा-निर्देशों के अनुसार, विशेषज्ञ द्वारा कोचिंग, खेल उपकरण, वैज्ञानिक और चिकित्सीय सहायता, आवास और भोजन, खेल किट, प्रतियोगिता का अनुभव, शैक्षिक सहायता, बीमा कवरेज और वजीफा जैसी वित्तीय और संस्थागत सहायता प्रदान की जाती है।

(ग): खेलो इंडिया स्कीम के 'ग्रामीण/देशज/जनजातीय खेलों का संवर्धन' उप-घटक के तहत, महाराष्ट्र में मल्लखंब खेल को 20 लाख रुपये की निधि के साथ समर्थन दिया गया है। इसके अतिरिक्त, वर्ष 2025-26 (31 दिसंबर 2025 तक) के लिए ब्लॉक अनुदान के रूप में मुंबई स्थित साई क्षेत्रीय केंद्र को 32,57,20,622 रुपये आवंटित किए गए हैं।

(घ): साई की खेल संवर्धन स्कीमों के अंतर्गत, महाराष्ट्र राज्य सहित देशभर के खिलाड़ियों ने राष्ट्रीय और अंतरराष्ट्रीय स्तर पर उत्कृष्ट प्रदर्शन किया है। पिछले पाँच वर्ष में छत्रपति संभाजी नगर जिला सहित महाराष्ट्र के खिलाड़ियों की उपलब्धियां **विवरण-II** पर दी गई हैं।

(ङ): आरजीएनआईवाईडी (राजीव गांधी राष्ट्रीय युवा विकास संस्थान) पूरे भारत में प्रतिभागियों के लिए नेतृत्व और उद्यमिता पर प्रशिक्षण कार्यक्रम आयोजित करता है। ये प्रशिक्षण कार्यक्रम राज्य-उन्मुख नहीं हैं।

विवरण-I**वर्ष 2025-26 के दौरान महाराष्ट्र राज्य में साईं स्कीमों/केंद्रों का ब्यौरा**

क्र.सं.	स्कीम/केन्द्रों का नाम	विधा
	राष्ट्रीय उत्कृष्टता केन्द्र (एनसीओई)	
1	कांदिवली, मुंबई	हॉकी
		कुश्ती
2	छत्रपति संभाजीनगर	तीरंदाजी
		तीरंदाजी (पैरा)
		बॉक्सिंग
		तलवारबाजी
		तलवारबाजी (पैरा)
		जिमनास्टिक
		हॉकी
		भारोत्तोलन
	गोद लिए गए अखाड़े	
1	सरकारी कुश्ती केंद्र, कोल्हापुर	कुश्ती
2	गुलसाची तालीम अखाड़ा, पुणे	कुश्ती
3	हर हर महादेव, मारोती नगर, धुले	कुश्ती
4	जय शिव रे एजुकेशन सोसायटी, कोल्हापुर	कुश्ती
5	जोग महाराज व्यायामशाला, पुणे	कुश्ती
6	किशनवीर अखाड़ा, भुइज, सतारा	कुश्ती
7	क्रीड़ा विकास व्यायाममंडल, सांगली	कुश्ती
8	एमएन देशमुख कला विज्ञान महाविद्यालय, अहमदनगर	कुश्ती
9	जिला राष्ट्रीय तालीम केंद्र, कोल्हापुर	कुश्ती
10	एन. एल. बालकवडे व्यायाम शाला, 102 तिलक पथ, नासिक	कुश्ती
11	रंगनाथ मार्कड क्रीड़ा एवं युवक मंडल,	कुश्ती

	पुणे	
12	वीर हनुमान कला क्रीड़ा, सांगली	कुश्ती
13	विश्वात्मक जंगली महाराज कुश्ती केंद्र अहमदनगर	कुश्ती

विवरण - II

महाराष्ट्र के शीर्ष एथलीटों की उपलब्धि और उन्हें दी गई वित्तीय सहायता

क्र.सं.	नाम	खेल विधा	प्रतियोगिता का नाम	प्रतियोगिता का वर्ष (2020-21, 2021-22, 2022-23, 2023-24, 2024-25)	उपलब्धि
1	सूरज करकेरा	हॉकी	एशिया कप	2022	कांस्य पदक
			एशियाई चैंपियन ट्रॉफी	2021	कांस्य पदक
			एशियाई चैंपियन ट्रॉफी	2024	स्वर्ण पदक
2	आदित्य अर्जुन लालागे		जूनियर एशिया कप	2023	स्वर्ण पदक
3	वैष्णवी विठ्ठल फाल्के		एशियाई खेल	2022	कांस्य पदक
			जूनियर एशिया कप	2023	स्वर्ण पदक
			एशियाई चैंपियन ट्रॉफी	2023	स्वर्ण पदक
			एशियाई चैंपियन ट्रॉफी	2024	स्वर्ण पदक
4	रुतजा दादासो		जूनियर	2023	स्वर्ण पदक

क्र.सं.	नाम	खेल विधा	प्रतियोगिता का नाम	प्रतियोगिता का वर्ष (2020-21, 2021-22, 2022-23, 2023-24, 2024-25)	उपलब्धि
	पिसल		एशिया कप		
5	अक्षता अबासो ढेकले		-	-	-
6	काजल सदाशिव अटपडकर		-	-	-
7	विनायक सिद्धेश्वर पाटिल	कुश्ती	अंडर 23 एशियाई चैंपियनशिप	2024	कांस्य पदक
8	रुद्राक्ष पाटिल	शूटिंग	विश्व चैंपियनशिप, कायरो	2022	एयर राइफल टीम पुरुष – स्वर्ण
			विश्व चैंपियनशिप, कायरो	2022	10 मीटर एयर राइफल पुरुष - स्वर्ण
			विश्व कप, ब्यूनस आयर्स	2025	10 मीटर एयर राइफल पुरुष - स्वर्ण
			विश्व कप, कायरो	2023	10 मीटर एयर राइफल मिश्रित टीम – स्वर्ण
			विश्व कप, कायरो	2023	10 मीटर एयर राइफल पुरुष – स्वर्ण
			विश्व कप, लीमा	2025	10 मीटर एयर राइफल मिश्रित टीम – रजत

क्र.सं.	नाम	खेल विधा	प्रतियोगिता का नाम	प्रतियोगिता का वर्ष (2020-21, 2021-22, 2022-23, 2023-24, 2024-25)	उपलब्धि
			विश्व कप, ब्यूनस आयर्स	2025	10 मीटर एयर राइफल मिश्रित टीम – रजत
			विश्व कप, भोपाल	2023	10 मीटर एयर राइफल मिश्रित टीम – कांस्य
			विश्व कप, भोपाल	2023	10 मीटर एयर राइफल पुरुष – कांस्य
			एशियाई चैंपियनशिप, जकार्ता	2024	10 मीटर एयर राइफल मिश्रित टीम – स्वर्ण
			एशियाई चैंपियनशिप, शिम्पकेंट	2025	10 मीटर एयर राइफल मिश्रित टीम – कांस्य
			एशियाई चैंपियनशिप, जकार्ता	2024	10 मीटर एयर राइफल पुरुष – कांस्य
			ओलंपिक खेल, पेरिस	2024	50 मीटर राइफल 3 पोजीशन पुरुष – कांस्य
9	स्वप्निल कुसाले		विश्व चैंपियनशिप, कायरो	2022	50 मीटर राइफल 3 पोजीशन टीम पुरुष – कांस्य
			विश्व	2022	50 मीटर राइफल 3

क्र.सं.	नाम	खेल विधा	प्रतियोगिता का नाम	प्रतियोगिता का वर्ष (2020-21, 2021-22, 2022-23, 2023-24, 2024-25)	उपलब्धि
			कप, बाकू		मिश्रित टीम पोजीशन – स्वर्ण
			विश्व कप, नई दिल्ली	2021	50 मीटर राइफल 3 पोजीशन टीम पुरुष – स्वर्ण
			विश्व कप, बाकू	2022	50 मीटर राइफल 3 पोजीशन टीम पुरुष – रजत
			विश्व कप, बाकू	2022	50 मीटर राइफल 3 पोजीशन पुरुष – रजत
10	राही सरनोबत		राष्ट्रपति कप, रॉक्लॉ	2021	25 मीटर पिस्टल महिला – रजत
			विश्व कप, कायरो	2022	25 मीटर पिस्टल टीम महिला – स्वर्ण
			विश्व कप, ओसिजेक	2021	25 मीटर पिस्टल महिला – स्वर्ण
			विश्व कप, नई दिल्ली	2021	25 मीटर पिस्टल टीम महिला –स्वर्ण
11	शाहू तुषार माने		विश्व कप,	2022	एयर राइफल टीम पुरुष

क्र.सं.	नाम	खेल विधा	प्रतियोगिता का नाम	प्रतियोगिता का वर्ष (2020-21, 2021-22, 2022-23, 2023-24, 2024-25)	उपलब्धि
			चैंगवॉन		– स्वर्ण
			विश्व कप, चांगवोन	2022	10 मीटर एयर राइफल मिश्रित टीम – स्वर्ण
12	अभिज्ञा अशोक पाटिल		विश्व चैंपियनशिप, कायरो	2022	25 मीटर पिस्टल टीम महिला – रजत
			विश्व कप, नई दिल्ली	2021	25 मीटर रैपिड फायर पिस्टल मिश्रित टीम – रजत
13	तेजस्विनी सावंत		विश्व कप, नई दिल्ली	2021	25 मीटर रैपिड फायर पिस्टल मिश्रित टीम – स्वर्ण
14	भक्ति भास्कर खामकर		-	-	-
15	हर्षवर्धन यादव		-	-	-
16	अविनाश सेबल	एथलेटिक	2022 राष्ट्रमंडल खेल	2022- 23	रजत पदक – पुरुष की 3000मी स्टीपलचासे
			2022 एशियाई	2023- 24	स्वर्ण पदक – पुरुष

क्र.सं.	नाम	खेल विधा	प्रतियोगिता का नाम	प्रतियोगिता का वर्ष (2020-21, 2021-22, 2022-23, 2023-24, 2024-25)	उपलब्धि
			खेल		3000 मीटर स्टीप्लेचासे
			2022 एशियाई खेल	2023- 24	रजत पदक - पुरुष 5000 मीटर
17	सर्वेश अनिल कुशारे		2023 एशियाई एथलेटिक्स चैंपियन शिप	2023- 24	रजत पदक – पुरुष हाई जंप
18	प्रणय शेड्डीगर	बैडमिंटन	बीडब्ल्यूएफ कोटक इंडिया जूनियर इंटरनेशनल श्रृंखला	2022	रजत पदक
			बीडब्ल्यूएफ पुर्तगाल जूनियर इंटरनेशनल	2023	रजत पदक
			स्लोवाक जूनियर	2023	स्वर्ण पदक
			चेक जूनियर इंटरनेशनल, ओर्लोवा	2023	स्वर्ण पदक
			फोर्जा नॉर्वे	2023	कांस्य पदक

क्र.सं.	नाम	खेल विधा	प्रतियोगिता का नाम	प्रतियोगिता का वर्ष (2020-21, 2021-22, 2022-23, 2023-24, 2024-25)	उपलब्धि
			इंटरनेशनल ओलौवा		
			योनेक्स स्लोवेनिया जूनियर इंटरनेशनल	2023	स्वर्ण पदक
			एफजेड फोर्जा नॉर्वेजियन इंटरनेशनल	2024	कांस्य पदक
			मैंगलोर इंडिया इंटरनेशनल चैलेंज	2025	कांस्य पदक
19	अलीशा नायक	बैडमिंटन	जेई विल्सन घाना इंटरनेशनल	2025	रजत पदक
			ऑस्ट्रिया ओपन	2025	रजत पदक
			कावासाकी स्लोवाक ओपन	2025	स्वर्ण पदक
			कजाकिस्तान का भविष्य श्रृंखला	2025	रजत पदक
20	चिराग शेड्डी	बैडमिंटन पर	भारत ओपन	2022	स्वर्ण

क्र.सं.	नाम	खेल विधा	प्रतियोगिता का नाम	प्रतियोगिता का वर्ष (2020-21, 2021-22, 2022-23, 2023-24, 2024-25)	उपलब्धि
			राष्ट्रमंडल खेल	2022	स्वर्ण
			बीडब्ल्यूएफ विश्व चैंपियनशिप	2022	कांस्य
			स्विस ओपन	2023	स्वर्ण
			फ्रेंच ओपन	2023	स्वर्ण
			इंडोनेशिया ओपन	2022-23	स्वर्ण
			कोरिया ओपन	2022-23	स्वर्ण
			चीन मास्टर्स	2022-23	रजत
			मलेशिया ओपन	2023-24	रजत
			भारत ओपन	2023-24	रजत
			फ्रेंच ओपन	2023-24	स्वर्ण
			थाईलैंड ओपन	2023-24	स्वर्ण
			हांगकांग ओपन	2024-25	रजत
			चीन मास्टर्स	2024-25	रजत
			बीडब्ल्यूएफ विश्व	2024-25	कांस्य

क्र.सं.	नाम	खेल विधा	प्रतियोगिता का नाम	प्रतियोगिता का वर्ष (2020-21, 2021-22, 2022-23, 2023-24, 2024-25)	उपलब्धि
			चैंपियनशिप		
21	मालविका बंसोड़	बैडमिंटन	इटैलियन अंतर्राष्ट्रीय 2022	2022	2 वां
			सैयद मोदी इंडिया इंटरनेशनल	2022	2 वां
			योनेक्स सनराइज गुवाहाटी मास्टर्स 2023	2023	3 रा
			हाइलो ओपन 2024	2024	2 वां
			अज़रबैजान इंटरनेशनल 2024	2024	1 ला
22		टेबल टेनिस	डब्ल्यूटीटी स्टार दावेदार मस्कट	2025	कांस्य
			डब्ल्यूटीटी स्टार कंटेडर फोज डू इग्वासू	2025	रजत
			डब्ल्यूटीटी स्टार दावेदार चेन्नई	2025	कांस्य
			डब्ल्यूटीटी प्रतियोगी ट्यूनिंस	2025	स्वर्ण

क्र.सं.	नाम	खेल विधा	प्रतियोगिता का नाम	प्रतियोगिता का वर्ष (2020-21, 2021-22, 2022-23, 2023-24, 2024-25)	उपलब्धि
			डब्ल्यूटीटी प्रतियोगी मस्कट	2024	कांस्य
			डब्ल्यूटीटी प्रतियोगी ट्यूनिंस	2024	कांस्य
			डब्ल्यूटीटी प्रतियोगी लागोस	2024	कांस्य
			डब्ल्यूटीटी फीडर बेरुत	2024	स्वर्ण
23	स्वास्तिका घोष	टेबल टेनिस	डब्ल्यूटीटी फीडर दोहा 2025	2025	कांस्य
			डब्ल्यूटीटी युवा स्टार दावेदार ट्यूनिंस	2021	कांस्य
			डब्ल्यूटीटी युवा दावेदार सेनेक	2021	कांस्य
			डब्ल्यूटीटी युवा दावेदार बेलग्रेड	2021	कांस्य
			डब्ल्यूटीटी युवा दावेदार ट्यूनिंस	2021	स्वर्ण

क्र.सं.	नाम	खेल विधा	प्रतियोगिता का नाम	प्रतियोगिता का वर्ष (2020-21, 2021-22, 2022-23, 2023-24, 2024-25)	उपलब्धि
24	केनिशा गुप्ताज	तैरना	59 वां एमआईएलओ/एमएएस आयु समूह	2024	स्वर्ण:- महिला 50 मीटर और 100 मीटर फ्रीस्टाइल रजत:- महिला 50मी तितली
25	अपेक्षा डेलिला फर्नांडीस		2023 राष्ट्रीय चैंपियन शिप (सीनियर)	2023	स्वर्ण:- 4x100m महिला मेडले रिले रजत:- महिला 200m मिश्रण
			राष्ट्रीय जूनियर चैम्पियनशिप	2022	स्वर्ण:- महिला 200 मीटर ब्रेस्टस्ट्रोक और महिला 200 मीटर मेडले रजत:- महिला 4x100 मीटर मेडले रिले
			राष्ट्रीय	2022	स्वर्ण:-

क्र.सं.	नाम	खेल विधा	प्रतियोगिता का नाम	प्रतियोगिता का वर्ष (2020-21, 2021-22, 2022-23, 2023-24, 2024-25)	उपलब्धि
			चैंपियन शिप (सीनियर)		महिला 200मी मेडले, महिला 100मी बटरफ्लाई, महिला 4x100m मेडले रिले रजत:- महिला 200m बटरफ्लाई, महिला 50m ब्रेस्टस्ट्रो के
26	नील रॉय		हेन्स इंटरनेशनल	2022	स्वर्ण:- पुरुष 200मी फ्रीस्टाइल रजत:- पुरुष 100 मीटर फ्री स्टाइल
			ग्रीष्मकालीन सुपर लीग चैंपियनशिप	2022	रजत:- पुरुष 100 मीटर फ्रीस्टाइल
27	पार्थ सुशांत सालुंके	तीरंदाजी	तीरंदाजी विश्व कप चरण 2	2025	व्यक्तिगत कांस्य

क्र.सं.	नाम	खेल विधा	प्रतियोगिता का नाम	प्रतियोगिता का वर्ष (2020-21, 2021-22, 2022-23, 2023-24, 2024-25)	उपलब्धि
			एशिया कप चरण 3	2023	व्यक्तिगत रजत
			एशिया कप चरण 3	2022	व्यक्तिगत कांस्य
			एशिया कप चरण 2	2022	व्यक्तिगत कांस्य
			एशिया कप चरण 3	2022	मिश्रित टीम रजत
			एशिया कप चरण 2	2022	मिश्रित टीम रजत
			एशिया कप चरण 1	2022	मिश्रित टीम रजत
			एशिया कप चरण 3	2023	टीम रजत
			एशिया कप चरण 1	2023	टीम स्वर्ण
			एशिया कप चरण 3	2023	टीम स्वर्ण
			एशिया कप चरण 3	2022	टीम स्वर्ण
			एशिया कप चरण 2	2022	टीम स्वर्ण
			एशिया कप चरण 1	2022	टीम स्वर्ण
			एशियाई तीरंदाजी चैंपियनशिप	2021	टीम रजत

			तीरंदाजी युवा विश्व चैंपियनशिप	2021	अंडर 21 टीम स्वर्ण
क्र.सं.	नाम	खेल विधा	प्रतियोगिता का नाम	प्रतियोगिता का वर्ष (2020-21, 2021-22, 2022-23, 2023-24, 2024-25)	उपलब्धि
			तीरंदाजी युवा विश्व चैंपियनशिप	2021	अंडर 21 मिश्रित टीम स्वर्ण
			तीरंदाजी युवा विश्व चैंपियनशिप	2023	अंतर्गत 21 मिश्रित टीम कांस्य
			तीरंदाजी युवा विश्व चैंपियनशिप	2023	व्यक्तिगत स्वर्ण
28	ओजस प्रवीण देवताले		हांगजो एशियाई खेल	2022	व्यक्तिगत स्वर्ण
			बर्लिन हुंडई विश्व तीरंदाजी चैंपियनशिप	2023	व्यक्तिगत स्वर्ण
			एशिया कप चरण 3	2022	व्यक्ति रजत

			हांगजो एशियाई खेल	2022	मिश्रित टीम स्वर्ण
			विश्व कप चरण 2	2023	मिश्रित टीम स्वर्ण
क्र.सं.	नाम	खेल विधा	प्रतियोगिता का नाम	प्रतियोगिता का वर्ष (2020-21, 2021-22, 2022-23, 2023-24, 2024-25)	उपलब्धि
			वोल्ड कप चरण 1	2023	मिश्रित टीम स्वर्ण
			विश्व कप चरण 2	2025	टीम स्वर्ण
			वोल्ड कप चरण 1	2025	टीम कांस्य
			हांगजो एशियाई खेल	2023	टीम स्वर्ण
			विश्व कप चरण 4	2023	टीम स्वर्ण
			विश्व कप चरण 3	2023	टीम स्वर्ण
			एशियाई कप चरण 3	2022	टीम स्वर्ण
29	अदिति गोपीचंद स्वामी		बगदाद एशिया कप चरण 1	2024	व्यक्तिगत कांस्य
			हांगजो एशियाई खेल	2022	व्यक्तिगत कांस्य
			बर्लिन हुंडई विश्व तीरंदाजी चैंपियनशिप	2023	व्यक्तिगत स्वर्ण

			शारजाह एशिया कप चरण 3	2022	व्यक्तिगत रजत
क्र.सं.	नाम	खेल विधा	प्रतियोगिता का नाम	प्रतियोगिता का वर्ष (2020-21, 2021-22, 2022-23, 2023-24, 2024-25)	उपलब्धि
			एशिया कप चरण 1	2024	मिश्रित टीम स्वर्ण
			एशियाई तीरंदाजी चैंपियनशिप	2023	मिश्रित टीम स्वर्ण
			हुंडई तीरंदाजी विश्व कप चरण 3	2024	टीम स्वर्ण
			हुंडई तीरंदाजी विश्व कप चरण 2	2024	टीम रजत
			हुंडई तीरंदाजी विश्व कप चरण 1	2024	टीम स्वर्ण
			एशिया कप टांग 1	2024	टीम स्वर्ण
			एशियाई तीरंदाजी चैंपियन शिप	2023	टीम स्वर्ण
			एशियाई खेल	2023	टीम स्वर्ण

			हुंडई तीरंदाजी विश्व कप चरण 4	2023	टीम स्वर्ण
			विश्व तीरंदाजी	2023	टीम रजत
क्र.सं.	नाम	खेल विधा	प्रतियोगिता का नाम	प्रतियोगिता का वर्ष (2020-21, 2021-22, 2022-23, 2023-24, 2024-25)	उपलब्धि
			चैंपियन शिप		
			हुंडई तीरंदाजी विश्व कप चरण 3	2023	टीम स्वर्ण
			एशिया कप टांग 3	2022	टीम रजत
			एशिया कप टांग 2	2022	टीम स्वर्ण
			एशिया कप टांग 1	2022	टीम स्वर्ण
			एशियाई युवा तीरंदाजी चैंपियन शिप	2024	अंडर 21 टीम स्वर्ण
			तीरंदाजी युवा विश्व चैंपियन शिप	2023	व्यक्तिगत स्वर्ण

			तीरंदाजी युवा विश्व चैंपियन शिप	2023	टीम स्वर्ण
30	प्रथमेश समाधान जावकर		बगदाद एशिया कप	2024	व्यक्तिगत स्वर्ण
			हर्मोसिल ओ हुंडई तीरंदाजी	2023	व्यक्तिगत रजत
क्र.सं.	नाम	खेल विधा	प्रतियोगिता का नाम	प्रतियोगिता का वर्ष (2020-21, 2021-22, 2022-23, 2023-24, 2024-25)	उपलब्धि
			विश्व कप फाइनल		
			शंघाई हुंडई तीरंदाजी विश्व कप चरण 2	2023	व्यक्तिगत स्वर्ण
			सुलेमानी एशिया कप चरण 2	2022	व्यक्तिगत कांस्य
			एशिया कप चरण 1	2024	मिश्रित टीम स्वर्ण
			एशिया कप चरण 1	2024	टीम स्वर्ण
			एशियाई खेल	2023	टीम स्वर्ण
			विश्व कप चरण 4	2023	टीम स्वर्ण
			विश्व कप चरण 3	2023	टीम कांस्य

			एशिया कप चरण 2	2022	टीम स्वर्ण
			एशिया कप चरण 1	2022	टीम रजत
31	परवीन जाधव		विश्व कप चरण 1	2024	पुरुष टीम स्वर्ण
			एशिया कप चरण 1	2024	पुरुष टीम स्वर्ण
			एशियाई तीरंदाजी चैंपियनशिप	2021	पुरुष टीम रजत
क्र.सं.	नाम	खेल विधा	प्रतियोगिता का नाम	प्रतियोगिता का वर्ष (2020-21, 2021-22, 2022-23, 2023-24, 2024-25)	उपलब्धि
32	मंजरी मनोज एलोन		विश्व तीरंदाजी युवा चैंपियन शिप	2021	रिकर्व अंडर 18 टीम कांस्य
33	यशदीप भोगे		एशियाई तीरंदाजी चैंपियन शिप	2025	पुरुष टीम गोल्ड
		भारोत्तोलन	राष्ट्रमंडल भारोत्तोलन चैंपियन शिप	2025	स्वर्ण पदक
34	सौम्या दलवी		एशियाई जूनियर भारोत्तोलन चैंपियन शिप	2022	कांस्य पदक

			राष्ट्रमंडल युवा भारोत्तोलन चैंपियन शिप	2022	कांस्य पदक
35	हर्षदा शरद गरुड़		एशियाई युवा भारोत्तोलन	2022	स्वर्ण पदक
क्र.सं.	नाम	खेल विधा	प्रतियोगि ता का नाम	प्रतियोगिता का वर्ष (2020-21, 2021-22, 2022-23, 2023-24, 2024-25)	उपलब्धि
			एनजी चैंपियन शिप		
			विश्व युवा भारोत्तोलन चैंपियन शिप	2022	रजत पदक
			राष्ट्रमंडल युवा चैंपियन शिप	2022	स्वर्ण पदक
			राष्ट्रमंडल खेल	2022	रजत पदक
36	संकेत सरगर		एशियाई भारोत्तोलन चैंपियन शिप	2021	कांस्य पदक

			वरिष्ठ राष्ट्रीय भारोत्तोलन चैंपियनशिप	2021	स्वर्ण पदक
37	शुभम दत्ता कोलेकर		राष्ट्रीय खेल	2022	रजत पदक
			वरिष्ठ राष्ट्रीय	2021	स्वर्ण पदक
क्र.सं.	नाम	खेल विधा	प्रतियोगिता का नाम	प्रतियोगिता का वर्ष (2020-21, 2021-22, 2022-23, 2023-24, 2024-25)	उपलब्धि
			चैंपियनशिप		
			राष्ट्रमंडल भारोत्तोलन चैंपियनशिप	2021	कांस्य पदक
			आईडब्ल्यूएफ युवा विश्व भारोत्तोलन चैंपियनशिप	2023	कांस्य पदक
38	आकांक्षा व्यवहारे (छत्रपति संभाजी नगर)		एशियाई युवा भारोत्तोलन चैंपियनशिप	2022	कांस्य पदक

			राष्ट्रमंडल युवा चैंपियन शिप	2022	रजत पदक
39	काजोल सरगर		जूनियर राष्ट्रीय चैंपियन शिप	2022	स्वर्ण पदक
			एशियाई युवा भारोत्तोलन	2021	कांस्य पदक
क्र.सं.	नाम	खेल विधा	प्रतियो गिता का नाम	प्रतियोगिता का वर्ष (2020-21, 2021-22, 2022-23, 2023-24, 2024-25)	उपलब्धि
			एनजी चैंपियन शिप		
			राष्ट्रमंडल युवा चैंपियन शिप	2021	कांस्य पदक
			राष्ट्रमंडल भारोत्तोलन चैंपियन शिप	2023	स्वर्ण पदक

40	कोमल कोहर		राष्ट्रमंडल युवा चैंपियन शिप	2022	कांस्य पदक
			एशियाई युवा चैंपियन शिप	2022	कांस्य पदक
41	नीरज प्रधान		राष्ट्रमंडल जूनियर चैंपियन शिप	2021	कांस्य पदक
			जूनियर राष्ट्रीय चैंपियन शिप	2021	स्वर्ण पदक
क्र.सं.	नाम	खेल विधा	प्रतियोगिता का नाम	प्रतियोगिता का वर्ष (2020-21, 2021-22, 2022-23, 2023-24, 2024-25)	उपलब्धि
			युवा राष्ट्रीय चैंपियन शिप	2020	स्वर्ण पदक
			एशियाई जूनियर भारोत्तोलन चैंपियन शिप	2022	कांस्य पदक

42	शिवानी यादव	राष्ट्रमंडल जूनियर चैंपियन शिप	2021	रजत पदक

दमन के लिए विशेष पर्यावरण कार्यबल

1390. श्री उमेशभाई बाबूभाई पटेल:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि :

- (क) दमन में दवा उद्योगों की निगरानी के लिए दमन प्रदूषण नियंत्रण समिति में तैनात निरीक्षकों की संख्या कितनी है;
- (ख) अब तक किये गये औचक निरीक्षणों की संख्या कितनी है;
- (ग) क्या दमन क्षेत्र के लिए कोई विशेष पर्यावरण कार्यबल गठित किया गया है;
- (घ) अब तक पर्यावरण मुआवजे के रूप में कितनी राशि वसूली गई है; और
- (ङ) क्या सरकार का भविष्य में "हरित अनुपालन-संबंधित प्रोत्साहन" नीति लागू करने का प्रस्ताव है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) से (घ): दमन प्रदूषण नियंत्रण समिति ने दादरा एवं नगर हवेली तथा दमन और दीव, संघ राज्य क्षेत्रों में स्थित उद्योगों, जिनमें दवा उद्योग भी शामिल हैं, में पर्यावरणीय अनुपालन सुनिश्चित करने के लिए 11 तकनीकी अधिकारियों की एक टीम तैनात की है। पिछले वर्ष दमन जिला में दवा उद्योगों के लिए कुल 20 निरीक्षण किए गए। वित्तीय वर्ष 2024-25 में विभिन्न उद्योगों पर ₹27,54,500/- की पर्यावरणीय प्रतिपूर्ति अधिरोपित की गई है।

(ड): केंद्रीय प्रदूषण नियंत्रण बोर्ड ने उन उद्योगों के लिए 'स्टार' श्रेणी प्रणाली शुरू की है, जिन्होंने प्रदूषण सूचकांक (पीआई) को कम करके तथा व्यापारों से उत्पन्न होने वाले गंदे पानी में सिद्ध कमी लाने, या वायु प्रदूषण नियंत्रण, अथवा अपशिष्ट प्रबंधन उपायों के माध्यम से बेहतर पर्यावरणीय प्रदर्शन किया है। 'स्टार' श्रेणी प्राप्त करने वाले उद्योगों को निम्न श्रेणी में पुनर्वर्गीकृत किया जाता है तथा उन्हें पर्यावरणीय कोण से कम की गई निगरानी/ कम अनुपालन भार के साथ प्रोत्साहित किया जाता है। 'स्टार' श्रेणी के उद्योगों के लिए निरीक्षणों की आवृत्ति का विवरण नीचे दिया गया है:

क्र. सं	कम प्रदूषण सूचकांक का प्रदर्शन करके उद्योग की श्रेणी में बदलाव	पुनरीक्षित उद्योग श्रेणी में	पुनरीक्षित निरीक्षण आवृत्ति
1.	लाल से नारंगी	लाल श्रेणी	वर्ष में 1 बार के बजाय 6 माह में
2.	नारंगी से हरा	नारंगी श्रेणी	वर्ष में 2 बार के बजाय 1 वर्ष में
3.	हरा से सफेद	हरा श्रेणी	वर्ष में 4 बार के बजाय 2 वर्ष में

केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) ने आवश्यक पर्यावरणीय सेवाओं के अंतर्गत 9 क्षेत्रों के लिए उद्योगों के वर्गीकरण में "ब्लू श्रेणी" भी शुरू की है। यह एक प्रोत्साहन तंत्र है, जिसका उद्देश्य किसी विशेष क्षेत्र की इकाइयों को ऐसे उपाय अपनाने के लिए प्रेरित करना है, जिससे बेहतर पर्यावरणीय प्रदर्शन सुनिश्चित हो सके। ब्लू श्रेणी के उद्योगों में सार्वजनिक अपशिष्ट शोधन संयंत्र (सीईटीपी), सार्वजनिक खतरनाक अपशिष्ट शोधन, भंडारण एवं निपटान सुविधा (सीएचडबल्यूटीएसडीएफ), अपशिष्ट जल संवहन प्रणाली आदि और घरेलू/गृहस्थ कार्यकलापों (सीवेज शोधन संयंत्र (एसटीपी) तथा नगरपालिका ठोस अपशिष्ट प्रबंधन से उत्पन्न अपशिष्ट का प्रबंधन शामिल हैं।

PROVISIONS UNDER THE AMASR ACT

1391. SHRI B Y RAGHAVENDRA:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government has examined the rationale for uniform application of the 100 meter prohibited and 200 meter regulated areas around all centrally protected monuments under the Ancient Monuments and Archaeological Sites and Remains (AMASR) Act, 1958;
- (b) whether the Government has considered or proposes to consider a case-specific or graded approach to balance monument protection with the rights and livelihoods of residents living in nearby areas;
- (c) whether the Government is aware that prior permission is required even for minor non- structural maintenance works within regulated areas and whether this requirement has been reviewed;
- (d) whether the Government proposes to review the Act and rules thereunder to exempt minor maintenance works and simplify the approval process; and
- (e) the details of the steps taken/being taken by the Government to make the permission or NOC process online, transparent and time-bound?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): As per Sections 20A and 20B of the Ancient Monuments and Archaeological Sites and Remains Act, 1958(AMASR Act), a uniform 100 meter Prohibited Area

and 200 meter Regulated Area have been prescribed around all protected monuments and protected areas (sites).

(b): Section 20E of the AMASR Act provide provision for framing Heritage Bye-laws for each protected monument and protected area (sites) to prescribe rational and context-specific heritage controls within the Prohibited and Regulated Areas. These controls are based on their significance and sensitivity and are designed to balance protection of heritage with development needs and the livelihoods of nearby residents.

(c): The AMASR Act provides provision for prior permission for carrying out any repair or renovation of any building or structure located within the Regulated Area of a protected monument and protected areas (sites). Such works are governed under the existing statutory framework.

(d): There is no such proposal at present.

(e): The National Monument Authority Online Application Processing System (NOAPS) portal was launched in 2015 for online processing of applications. It has been integrated with 14 States and one Union Territory, covering four Urban Local Bodies under the Single Window System and 1,407 Urban Local Bodies under the Non-Single Window System.

The portal is integrated with ISRO's BHUWAN Portal and the SMARAC mobile app to facilitate seamless online submission of applications. It is also integrated with the National Single Window System (NSWS) and has been recognized by Department of Industrial Policy and Promotion (DIPP) for easing

the compliance burden, thereby ensuring greater transparency and time-bound processing of applications.

प्रधानमंत्री विकसित भारत रोजगार योजना

1392. श्री दर्शन सिंह चौधरी:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

- (क) प्रधानमंत्री विकसित भारत रोजगार योजना (पीएम-वीबीआरवाई) के अंतर्गत युवाओं को रोजगार और स्वरोजगार से जोड़ने के मुख्य उद्देश्य एवं सरकार द्वारा तैयार की गयी रणनीतियों का ब्यौरा क्या है;
- (ख) इस योजना के लागू होने के पश्चात् पूरे देश में कौशल प्रशिक्षण, अप्रेंटिसशिप या प्रत्यक्ष रूप से कितने युवाओं को रोजगार के अवसर प्रदान किये गये और आगामी वित्तीय वर्षों के लिए सरकार द्वारा निर्धारित विशेष लक्ष्य क्या हैं, और
- (ग) क्या योजना के प्रभावी क्रियान्वयन के लिए सूक्ष्म, लघु और मध्यम उद्यम (एमएसएमई), औद्योगिक निकाय और निजी क्षेत्र की भागीदारी सुनिश्चित की गई है, यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

- (क) से (ग): केंद्रीय मंत्रिमंडल ने 1 जुलाई 2025 को रोजगार सृजन को बढ़ावा देने, रोजगार क्षमता बढ़ाने और विनिर्माण क्षेत्र पर विशेष ध्यान देने के साथ एमएसएमई और ग्रामीण उद्यमों सहित सभी क्षेत्रों में सामाजिक सुरक्षा को सुदृढ़ बनाने के लिए प्रधानमंत्री विकसित भारत रोजगार योजना (पीएमवीबीआरवाई) नामक रोजगार सम्बद्ध प्रोत्साहन (ईएलआई) योजना को मंजूरी दी। इस योजना

का शुभारंभ 15 अगस्त 2025 को किया गया था। इस योजना की पंजीकरण अवधि 01.08.2025 से 31.07.2027 तक दो वर्ष के लिए है और इसके लिए 99,446 करोड़ रूपए का बजटीय परिव्यय है। इस योजना का लक्ष्य पूरे देश में 3.5 करोड़ से अधिक नौकरियों के सृजन को प्रोत्साहित करना है।

इस योजना में दो भाग शामिल हैं अर्थात भाग 'क' और भाग 'ख' तथा यह योजना प्रोत्साहन के माध्यम से कर्मचारियों और नियोक्ताओं दोनों को सहायता प्रदान करने पर केंद्रित है। योजना के भाग 'क' के अंतर्गत 1.92 करोड़ नए पात्र कर्मचारियों के लिए प्रोत्साहन का प्रावधान किया गया है। योजना के भाग 'ख' के अंतर्गत लगभग 2.59 करोड़ अतिरिक्त नौकरियों के सृजन के लिए नियोक्ताओं के लिए प्रोत्साहन का प्रावधान है।

यह योजना पहली बार के औपचारिक क्षेत्र के कामगारों के बीच वित्तीय साक्षरता को बढ़ावा देती है जिसके लिए यह इस योजना के भाग 'क' के अंतर्गत लाभों की दूसरी किस्त के साथ व्यक्तिगत वित्त, बचत, निवेश और वित्तीय आयोजना को कवर करने वाले वित्तीय साक्षरता पाठ्यक्रम को पूरा किए जाने की शर्त जोड़ती है।

एमएसएमई और ग्रामीण उद्यमों सहित कर्मचारियों और नियोक्ताओं दोनों के लिए प्रोत्साहन हेतु पात्रता मानदंड की रूपरेखा निर्दिष्ट करते हुए व्यापक योजना दिशानिर्देश जारी किए गए हैं।

योजना-संबंधी सभी प्रक्रियाओं को सुविधाजनक बनाने तथा लाभार्थियों और क्षेत्रवार प्रगति की रियल टाइम निगरानी के लिए एक समर्पित पोर्टल (pmbry.epfindia.gov.in) विकसित किया गया है।

समझने में आसानी के लिए इस पोर्टल पर विस्तृत मानक संचालन प्रक्रियाएं (एसओपी), योजना दिशानिर्देश और प्रायः पूछे जाने वाले प्रश्न (एफएक्यू) उपलब्ध कराए गए हैं।

IMF INFLATION RANKING OF INDIA

1393. SHRI D M KATHIR ANAND:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether it is a fact that according to the International Monetary Fund's (IMF) inflation projections data for 190 countries for 2026, India ranks 60th in the high inflation index with an inflation rate of 4.0, if so, the details thereof; and
- (b) whether the weakening of the Indian rupee against the US dollar led to an increase in import prices, consequently raising the prices of gold, silver and other imported goods, if so, the details thereof along with the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

- (a): The International Monetary Fund (IMF) does not formally rank countries based on their inflation levels. The latest inflation projections of the IMF for 198 countries are available in the World Economic Outlook (WEO) published in October 2025, wherein India's consumer price inflation for the calendar year 2026 is projected as 4.0 per cent, which is also the target rate of inflation in India.
- (b): The depreciation of currency can enhance export competitiveness as well as raise the prices of imported goods. However, the overall impact of exchange rate depreciation on domestic prices depends on the extent of the pass-through, elasticity of demand for imported goods and the policy actions. The recent

increase in gold and silver prices is largely driven by global price movement of these commodities rather than the weakening of the rupee. In the Budget 2026-27, the Government has announced basic custom duty exemptions to the imports of several goods that are critical inputs or raw material in the domestic production of various commodities and reduced the tariff rate on all dutiable goods imported for personal use from 20 per cent to 10 per cent.

ई-श्रम पोर्टल और असंगठित श्रमिक

1394. श्री भरतसिंहजी शंकरजी डाभी:

श्री प्रदीप पुरोहित:

कैप्टन बृजेश चौटा:

श्री प्रवीण पटेल:

श्री दुलू महतो:

डॉ. हेमंत विष्णु सवरा:

श्री लावू श्रीकृष्णा देवरायालू:

श्री महेंद्र सिंह सोलंकी:

श्री दामोदर अग्रवाल:

श्री पी. सी. मोहन:

श्री आलोक शर्मा:

डॉ. राजेश मिश्रा:

श्री अभिमन्यु सेठी:

श्री राजीव प्रताप रूडी:

श्री जुगल किशोर:

श्री बलभद्र माझी:

श्री सतीश कुमार गौतम:

श्री काली चरण सिंह:

श्री मनोज तिवारी:

श्री खगेन मुर्मु:

सुश्री एस. जोतिमणि:

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

- (क) वर्ष 2025 में ई-श्रम पोर्टल पर असंगठित एवं गिग अर्थव्यवस्था श्रमिकों के पंजीकरण में हुई प्रगति सहित वर्तमान में देश में उसके दायरे का राज्य/संघ राज्यक्षेत्र-वार विशेषरूप से कर्नाटक के दक्षिण कन्नड़ जिले, मध्य प्रदेश के देवास-शाहपुर संसदीय निर्वाचन क्षेत्र, ओडिशा के नबरंगपुर संसदीय निर्वाचन क्षेत्र में और निर्माण, मत्स्यपालन, बंदरगाह संबंधी कार्य, संभार तंत्र, घरेलू कार्य एवं प्लेटफॉर्म आधारित सेवाओं में क्षेत्र-वार ब्यौरा क्या है;
- (ख) पंजीकृत श्रमिकों को लाभ प्रदान करने के उद्देश्य से ई-श्रम डेटा को सामाजिक सुरक्षा योजनाओं के साथ किस हद तक एकीकृत किया गया है, नबरंगपुर संसदीय क्षेत्र सहित राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है;
- (ग) श्रमिकों की प्रोफाइल की डेटा सटीकता, पोर्टेबिलिटी और नियमित अद्यतन सुनिश्चित करने के लिए सरकार द्वारा विशेषरूप से महाराष्ट्र के पालघर जैसे आदिवासी बाहुल्य जिलों में उठाए गए कदमों का ब्यौरा क्या है;
- (घ) क्या सरकार का ई-श्रम को रोजगार, कौशल विकास या कल्याण प्लेटफॉर्म के साथ और अधिक एकीकृत करने का विचार है, यदि हां, तो विशेषरूप से ओडिशा के नबरंगपुर संसदीय निर्वाचन क्षेत्र सहित राज्य/संघ राज्यक्षेत्र-वार तत्संबंधी ब्यौरा क्या है;
- (ङ) क्या सरकार द्वारा महाराष्ट्र के पालघर जैसे आदिवासी बाहुल्य जिलों में असंगठित और गिग अर्थव्यवस्था श्रमिकों को ई-श्रम पोर्टल और सामाजिक सुरक्षा योजनाओं में पंजीकृत करने की निगरानी की जा रही है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (च) एग्रीगेटरों द्वारा न्यायसंगत कार्य परिस्थितियों और सामाजिक सुरक्षा प्रदान करने में अनुपालन सुनिश्चित करने के लिए सरकार द्वारा उठाए गए उपायों सहित किसी भी प्रकार की दंडात्मक कार्रवाई या प्रोत्साहन संबंधी ब्यौरा क्या है; और

(छ) क्या गिग और प्लेटफॉर्म श्रमिकों के लिए कोई शिकायत निवारण तंत्र स्थापित करने की कोई योजना है, यदि हां, तो तत्संबंधी ब्यौरा, ढांचा और समय-सीमा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारानन्दलाजे):

(क) से (छ): असंगठित कामगारों का एक व्यापक राष्ट्रीय डेटाबेस (एनडीयूडब्ल्यू) बनाने के लिए श्रम एवं रोजगार मंत्रालय ने दिनांक 26 अगस्त, 2021 को ई-श्रम पोर्टल (eshram.gov.in) का शुभारंभ किया। ई-श्रम पोर्टल असंगठित कामगारों को पंजीकृत करता है और उन्हें स्व-घोषणा के आधार पर एक सार्वभौमिक खाता संख्या (यूएएन) प्रदान करता है।

दिनांक 4 फरवरी 2026 तक की स्थिति के अनुसार, 31.50 करोड़ से अधिक असंगठित कामगार पहले ही ई-श्रम पोर्टल पर पंजीकृत हो चुके हैं।

वर्तमान कवरेज के साथ वर्ष 2025 के दौरान ई-श्रम पोर्टल पर पंजीकृत असंगठित कामगारों और प्लेटफॉर्म आधारित गिग कामगारों का राज्यवार ब्यौरा **विवरण-I** में दिया गया है।

कर्नाटक के दक्षिण कन्नड़ जिले, मध्य प्रदेश के देवास और शाजापुर जिलों और ओडिशा के नबरंगपुर जिले में वर्तमान कवरेज के साथ वर्ष 2025 के दौरान ई-श्रम पोर्टल पर पंजीकृत असंगठित कामगारों और प्लेटफॉर्म आधारित गिग कामगारों का ब्यौरा **विवरण-II** में दिया गया है।

वर्तमान कवरेज के साथ 2025 के दौरान ई-श्रम पोर्टल पर पंजीकृत असंगठित कामगारों और प्लेटफॉर्म आधारित गिग कामगारों के व्यवसाय क्षेत्रवार ब्यौरा **विवरण-III** में दिया गया है।

विभिन्न सामाजिक सुरक्षा योजनाओं के अंतर्गत ई-श्रम पोर्टल पर पंजीकृत असंगठित कामगारों का राज्य/संघ राज्य क्षेत्रवार ब्यौरा **विवरण-IV** में दिया गया है।

ओडिशा में नबरंगपुर लोकसभा निर्वाचन क्षेत्र में विभिन्न सामाजिक सुरक्षा योजनाओं के तहत ई-श्रम पोर्टल पर पंजीकृत असंगठित कामगारों का ब्यौरा **विवरण-V** में दिया गया है।

असंगठित कामगारों के लिए विभिन्न सामाजिक सुरक्षा योजनाओं तक पहुंच के लिए वन-स्टॉप-सोल्यूशन के रूप में ई-श्रम विकसित करने संबंधी बजट घोषणा 2024-25 के दृष्टिकोण को ध्यान में रखते हुए, श्रम एवं रोजगार मंत्रालय ने 21 अक्टूबर 2024 को ई-श्रम - "वन-स्टॉप-सोल्यूशन" का शुभारंभ किया। ई-श्रम- "वन-स्टॉप-सोल्यूशन" में विभिन्न सामाजिक सुरक्षा/कल्याणकारी योजनाओं को एकल पोर्टल अर्थात् ई-श्रम पर एकीकृत किया जाना शामिल है। यह ई-श्रम पर पंजीकृत असंगठित कामगारों को ई-श्रम के माध्यम से सामाजिक सुरक्षा योजनाओं तक पहुंच बनाने और अब तक उनके द्वारा प्राप्त लाभों को देखने में उन्हें सक्षम बनाता है।

अब तक, विभिन्न केंद्रीय मंत्रालयों / विभागों की चौदह (14) योजनाओं को पहले ही ई-श्रम के साथ एकीकृत /मैप किया जा चुका है ताकि महाराष्ट्र के पालघर जैसे आदिवासी बहुल जिलों सहित पूरे देश में ई-श्रम कार्डधारकों को सामाजिक सुरक्षा, बीमा या कौशल विकास कार्यक्रमों के लाभ और पहुंच का विस्तार किया जा सके। इन योजनाओं में प्रधानमंत्री स्ट्रीट वेंडर्स आत्मनिर्भर निधि (पीएम स्व-निधि), प्रधानमंत्री सुरक्षा बीमा योजना (पीएमएसबीवाई), प्रधानमंत्री जीवन ज्योति बीमा योजना (पीएमजेबीवाई), विकसित भारत-रोजगार के लिए गारंटी और आजीविका मिशन (ग्रामीण) (वीबी-जीआरएमजी), प्रधानमंत्री आवास योजना - ग्रामीण (पीएमएवाई-जी), आयुष्मान भारत - प्रधानमंत्री जन आरोग्य योजना (एबी-पीएमजेवाई), प्रधानमंत्री आवास योजना - शहरी (पीएमएवाई-यू), प्रधानमंत्री मत्स्य संपदा योजना (पीएमएमएसवाई), प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान), वन नेशन वन राशन कार्ड (ओएनओआरसी) और प्रधानमंत्री मातृ वंदना योजना (पीएमएमवीवाई), आदि शामिल हैं।

उपर्युक्त के अलावा, ई-श्रम नौकरी के अवसरों के लिए राष्ट्रीय करियर सेवा (एनसीएस), कौशल विकास के लिए स्किल इंडिया डिजिटल हब (एसआईडीएच), पेंशन के लिए प्रधानमंत्री श्रम योगी मानधन (पीएम-एसएम) और एमओएचयूए के अभिसरण पोर्टल के साथ जुड़ा हुआ है।

ई-श्रम पोर्टल में, आधार-आधारित ई-केवाईसी प्रमाणीकरण पूरा होने के बाद ही पंजीकरण किया जाता है। यह प्रक्रिया सुनिश्चित करती है कि फर्जी या धोखाधड़ी वाले पंजीकरण प्रभावी ढंग से समाप्त हो जाएं। इसके अलावा, डेटा प्रामाणिकता और सटीकता बनाए रखने के लिए नाम, लिंग, जन्म तिथि, स्थायी पता और फोटो जैसे प्रमुख तथ्यों को सीधे यूआईडीएआई से प्राप्त किया जाता है। ये उपाय सामूहिक रूप से पोर्टल की अखंडता की रक्षा करते हैं और किसी भी दुरुपयोग को रोकते हैं।

ई-श्रम पहल के तहत पंजीकरण बढ़ाने और महाराष्ट्र के पालघर जैसे आदिवासी बहुल जिलों के असंगठित कामगारों सहित असंगठित कामगारों के व्यापक कवरेज को सुनिश्चित करने के लिए, सरकार ने एक व्यापक कार्यनीति अपनाई है। वेब पोर्टल और मोबाइल एप्लिकेशन के माध्यम से स्व-पंजीकरण को सक्षम करने के अलावा, कामगारों के लिए आसान पहुंच को सुविधाजनक बनाने के लिए कॉमन सर्विस सेंटर्स (सीएससी), राज्य सेवा केंद्र (एसएसके) और उमंग प्लेटफॉर्म के माध्यम से सहायता युक्त पंजीकरण मोड शुरू किए गए हैं। ई-श्रम उन प्रावधानों की भी अनुमति देता है जहां पंजीकृत कामगार ई-श्रम पोर्टल या कॉमन सर्विस सेंटरों (सीएससी) के माध्यम से अपने प्रोफाइल को अद्यतित कर सकते हैं। श्रम एवं रोजगार मंत्रालय पंजीकरण अभियान, सामुदायिक पहुंच कार्यक्रम और स्थानीय रूप से तैयार संचार संबंधी प्रयासों से युक्त लक्षित जागरूकता अभियान चला रहा है। पहुँच (आउटरीच) को और सुदृढ़ बनाने के लिए, मंत्रालय वीडियो, ट्यूटोरियल और अन्य जानकारीपूर्ण सामग्री प्रसारित करने के लिए सोशल मीडिया चैनलों का लाभ उठाता है, जिससे पहल और अधिक सुलभ और ग्राह्य हो जाती है।

सामाजिक सुरक्षा संहिता, 2020 को मौजूदा सामाजिक सुरक्षा कानूनों को एक ही ढांचे में समेकित करने और सरल बनाने तथा सामाजिक सुरक्षा कवरेज को संगठित, असंगठित, गिग, प्लेटफॉर्म और स्व-नियोजित कामगार सहित सभी कामगारों तक विस्तारित करने के उद्देश्य से

दिनांक 21.11.2025 को लागू कर दिया गया है, जिसमें सामाजिक सुरक्षा लाभों तक सार्वभौमिक पहुंच सुनिश्चित की गयी है, सभी रोजगारों और राज्यों में लाभों की पोर्टेबिलिटी को बढ़ावा दिया गया है, केंद्र और राज्य सरकारों को उचित योजनाएं बनाने में सक्षम बनाया गया है, कुशल वितरण के लिए प्रौद्योगिकी का लाभ उठाने और विकसित हो रही श्रम बाजार स्थितियों के अनुरूप कार्यबल को व्यापक सामाजिक सुरक्षा प्रदान करने के लिए सरकारों, नियोक्ताओं और एग्रीगेटर्स की भूमिकाओं को स्पष्ट रूप से परिभाषित किया गया है।

पहली बार, 'गिग वर्कर्स' और 'प्लेटफॉर्म वर्कर्स' की परिभाषा और इससे संबंधित उपबंध सामाजिक सुरक्षा संहिता, 2020 में प्रदान किए गए हैं।

इस संहिता गिग कामगारों और प्लेटफॉर्म कामगारों के लिए जीवन और निःशक्तता कवर, दुर्घटना बीमा, स्वास्थ्य और प्रसूति प्रसुविधा, वृद्धावस्था सुरक्षा आदि से संबंधित मामलों पर उपयुक्त सामाजिक सुरक्षा उपाय किए जाने का उपबंध करती है। यह संहिता गिग और प्लेटफॉर्म कामगारों के लिए सामाजिक सुरक्षा और कल्याणकारी योजनाओं के वित्तपोषण के लिए एक सामाजिक सुरक्षा निधि की स्थापना का भी उपबंध करती है।

इस संहिता में समुचित सरकार द्वारा असंगठित, गिग और प्लेटफॉर्म कामगारों के लिए टोल-फ्री कॉल सेंटर, या हेल्पलाइन या सुविधा केंद्र स्थापित करने के प्रावधान हैं। इन सुविधाओं का उद्देश्य उपलब्ध सामाजिक सुरक्षा योजनाओं के बारे में जानकारी प्रसारित करना, पंजीकरण के लिए आवेदन प्रपत्रों को फाइल करना, उनकी प्रोसेसिंग करना और अग्रेषित करना, पंजीकरण प्राप्त करने में सहायता करना और पंजीकृत असंगठित कामगारों, गिग कामगारों और प्लेटफॉर्म कामगारों के सामाजिक सुरक्षा योजनाओं में नामांकन को सुविधाजनक बनाना है।

विवरण-I

दिनांक 04.02.2026 तक की वर्तमान कवरेज सहित वर्ष 2025 के दौरान ई-श्रम पोर्टल पर पंजीकृत असंगठित कामगारों और प्लेटफॉर्म आधारित गिग वर्कर्स का राज्यवार ब्यौरा।

क्र.सं.	राज्य/संघ राज्यक्षेत्र	वर्ष 2025 के दौरान असंगठित कामगारों के पंजीकरण की संख्या	04.02.2026 तक असंगठित कामगारों की कुल पंजीकरण संख्या	वर्ष 2025 के दौरान प्लेटफॉर्म आधारित गिग वर्कर्स के पंजीकरण की संख्या	दिनांक 04.02.2026 तक प्लेटफॉर्म आधारित गिग वर्कर्स के कुल पंजीकरण की संख्या
1	अंडमान एवं निकोबार द्वीप समूह	2,730	35,250	142	194
2	आंध्र प्रदेश	6,52,006	88,16,453	32,619	39,155
3	अरुणाचल प्रदेश	13,357	2,14,440	531	676
4	असम	2,13,721	78,10,995	9,842	27,561
5	बिहार	25,31,849	3,22,46,771	87,324	1,09,819
6	चंडीगढ़	4,907	1,90,561	486	2,670
7	छत्तीसगढ़	1,01,153	86,40,006	4,046	6,128
8	दिल्ली	1,29,252	36,22,083	12,930	49,556
9	गोवा	11,816	88,653	763	923
10	गुजरात	4,03,230	1,23,28,647	20,821	34,869
11	हरियाणा	65,613	54,21,939	7,876	20,397

12	हिमाचल प्रदेश	30,294	20,16,500	1,018	1,850
13	जम्मू और कश्मीर	68,491	36,29,235	2,015	3,449
14	झारखंड	1,96,859	98,15,813	8,435	15,969
15	कर्नाटक	5,44,904	1,10,32,529	16,218	37,928
16	केरल	90,557	61,07,347	6,965	11,220
17	लद्दाख	1,809	35,409	39	48
18	लक्षद्वीप	57	2,864	2	4
19	मध्य प्रदेश	6,93,984	1,92,50,542	19,349	34,749
20	महाराष्ट्र	9,08,107	1,83,52,630	1,00,875	1,35,035
21	मणिपुर	17,416	4,70,695	539	694
22	मेघालय	33,224	3,61,056	653	812
23	मिजोरम	7,770	72,992	105	147
24	नागालैंड	10,748	2,42,615	472	568
25	ओडिशा	1,26,103	1,36,87,693	7,074	16,799
26	पुदुचेरी	8,190	1,98,376	288	485
27	पंजाब	1,42,508	59,22,881	6,434	15,322
28	राजस्थान	8,34,800	1,52,29,873	19,956	38,413
29	सिक्किम	8,303	50,544	285	320

30	तमिलनाडु	6,14,423	95,90,336	23,394	31,802
31	तेलंगाना	1,68,164	46,42,738	16,018	30,016
32	दादरा और नगर हवेली और दमन और दीव	1,502	75,794	86	136
33	त्रिपुरा	15,206	9,01,929	1,304	2,057
34	उत्तर प्रदेश	4,75,850	8,42,67,050	32,105	1,30,977
35	उत्तराखंड	46,132	31,08,332	3,363	6,178
36	पश्चिम बंगाल	1,34,117	2,65,51,901	13,946	54,860

विवरण-II

दिनांक: 04.02.2026 तक कर्नाटक के दक्षिण कन्नड़ जिले, मध्य प्रदेश के देवास और शाजापुर जिलों और ओडिशा के नबरंगपुर जिले में वर्तमान कवरे सहित वर्ष 2025 के दौरान ई-श्रम पोर्टल पर पंजीकृत असंगठित कामगारों और प्लेटफॉर्म आधारित गिग वर्कर्स का ब्यौरा

क्र. सं.	राज्य	जिला	वर्ष 2025 के दौरान असंगठित कामगारों के पंजीकरण की संख्या	04.02.2026 तक असंगठित कामगारों की कुल पंजीकरण संख्या	वर्ष 2025 के दौरान प्लेटफॉर्म आधारित गिग वर्कर्स के पंजीकरण की संख्या	दिनांक 04.02.2026 तक प्लेटफॉर्म आधारित गिग वर्कर्स के कुल पंजीकरण की संख्या
1	कर्नाटक	दक्षिण कन्नड़	8,315	2,54,903	340	617
2	मध्य प्रदेश	देवास	20,643	3,49,247	375	710
		शाजापुर	7,496	1,90,847	238	415
3	ओडिशा	नबरंगपुर	2,223	3,69,799	103	130

विवरण-III

दिनांक 04.02.2026 तक की वर्तमान कवरेज सहित ई-श्रम पोर्टल पर वर्ष 2025 के दौरान पंजीकृत असंगठित कामगारों और प्लेटफॉर्म आधारित गिग वर्कर्स का व्यवसाय क्षेत्रवार ब्यौरा

क्र. सं.	व्यावसायिक क्षेत्र	वर्ष 2025 के दौरान असंगठित कामगारों के पंजीकरण की संख्या	04.02.2026 तक असंगठित कामगारों की कुल पंजीकरण संख्या	वर्ष 2025 के दौरान प्लेटफॉर्म आधारित गिग वर्कर्स के पंजीकरण की संख्या	दिनांक 04.02.2026 तक प्लेटफॉर्म आधारित गिग वर्कर्स के कुल पंजीकरण की संख्या
1	कृषि	37,71,836	16,29,94,307	1,231	1,10,621
2	परिधान	8,02,346	2,06,89,804	1,870	8,939
3	ऑटोमोबाइल और परिवहन	2,96,404	84,69,240	1,21,724	1,99,760
4	बैंकिंग, वित्तीय सेवाएं और बीमा	1,655	45,772	3	340
5	सौंदर्य और स्वास्थ्य	92,055	21,34,120	9,146	12,529
6	पूँजीगत वस्तुएं और विनिर्माण	1,30,323	65,04,690	8,720	20,859
7	निर्माण	8,61,935	2,87,50,815	11,276	52,637
8	घरेलू और गृह कामगार	5,66,610	2,93,72,313	49,158	56,731
9	शिक्षा	1,79,335	53,02,645	4,340	10,637
10	इलेक्ट्रॉनिक्स और हार्डवेयर	1,18,336	50,68,364	11,932	25,256
11	खाद्य उद्योग	2,92,204	17,03,744	1,70,858	1,92,631
12	रत्न और आभूषण	23,325	10,30,722	23	1,830
13	कांच और सिरमिक	6,772	2,92,451	1	252
14	हस्तशिल्प और कालीन	62,235	23,66,709	53	2,097

क्र. सं.	व्यावसायिक क्षेत्र	वर्ष 2025 के दौरान असंगठित कामगारों के पंजीकरण की संख्या	04.02.2026 तक असंगठित कामगारों की कुल पंजीकरण संख्या	वर्ष 2025 के दौरान प्लेटफॉर्म आधारित गिग वर्कर्स के पंजीकरण की संख्या	दिनांक 04.02.2026 तक प्लेटफॉर्म आधारित गिग वर्कर्स के कुल पंजीकरण की संख्या
15	स्वास्थ्य सेवा	2,02,655	35,68,318	934	6,677
16	चमड़ा उद्योग	1,33,240	61,77,178	34	13,735
17	खनन	11,025	4,58,659	12	362
18	विविध	11,47,267	1,47,77,087	65,078	1,10,169
19	संगीत वाद्ययंत्र	8,587	1,17,020	18	326
20	कार्यालय प्रशासन और सुविधा प्रबंधन	1,89,342	30,73,461	270	12,062
21	संगठित खुदरा	1,898	89,014	8	339
22	मुद्रण	17,043	5,07,533	37	1,773
23	निजी सुरक्षा	15,506	4,64,215	83	3,808
24	पेशेवर	30,480	8,34,435	32	1,681
25	खुदरा	57,775	23,84,996	88	5,810
26	सेवा	13,744	3,04,607	16	905
27	वस्त्र और हथकरघा	5,262	2,08,029	13	306
28	तंबाकू उद्योग	39,508	27,38,966	67	2,652
29	पर्यटन और आतिथ्य	2,24,020	43,74,257	1,282	5,730
30	लकड़ी और बढ़ईगीरी	6,429	2,08,355	11	332

विवरण-IV

दिनांक 04.02.2026 तक की स्थिति के अनुसार ई-श्रम पोर्टल पर पंजीकृत और विभिन्न सामाजिक सुरक्षा योजनाओं के अंतर्गत नामांकित असंगठित कामगारों का राज्य/संघ राज्यक्षेत्र राज्यवार ब्यौरा।

क्र. सं.	राज्य	ओएनओआर सी	पीएम-स्वनिधि	वीबी-जी राम जी	पीएमएवा ई-जी	आईजी एनडी पीएस	आईजी एनड ब्ल्यूपी एस	पीएमएवा ई-यू	पीएम एमएस वाई	पीएमजेजे बीवाई	पीएमएसबी वाई	पीएमजेएवा ई	पीएमकारल	पीएमएम वीवाई
1	अंडमान एवं निकोबार द्वीप समूह	9,364	180	2,191	364	1	5	16	13	4,859	11,725	25,931	1,317	27
2	आंध्र प्रदेश	54,96,125	1,37,502	34,76,629	61,880	5,114	1,30,365	4,80,828	1,205	11,31,807	31,10,289	75,15,733	10,49,600	48,386
3	अरुणाचल प्रदेश	1,20,471	2,537	98,313	7,992	340	1,362	2,200	17	16,142	61,192	48,211	46,186	84
4	असम	71,02,506	24,981	24,33,850	2,81,103	8,835	29,874	27,894	2,719	3,77,496	16,40,386	41,16,773	10,32,353	1,47,723
5	बिहार	2,70,10,004	86,773	51,04,642	19,31,412	20,868	83,563	45,890	550	21,33,466	89,49,415	2,43,52,355	38,32,892	4,90,675
6	चंडीगढ़	1,25,215	3,413	2,105	825	27	322	76	-	15,276	49,512	1,07,442	7,866	3,262
7	छत्तीसगढ़	65,16,367	44,493	37,99,558	5,08,437	12,713	74,975	77,717	178	7,74,110	28,86,284	78,44,108	12,09,925	1,40,626
8	दिल्ली	22,77,355	92,859	28,554	16,447	1,150	534	3,390	7	2,04,757	8,08,316	4,26,663	1,18,076	57,685
9	गोवा	46,925	323	2,187	134	48	601	9	27	8,596	23,763	12,997	2,010	1,165

क्र. सं.	राज्य	ओएनओआर सी	पीएम-स्वनिधि	वीबी-जी राम जी	पीएमएवा ई-जी	आईजी एनडी पीएस	आईजी एनड ब्ल्यूपी एस	पीएमएवा ई-यू	पीएम एमएस वाई	पीएमजेजे बीवाई	पीएमएसबी वाई	पीएमजेएवा ई	पीएमकारल	पीएमएम वीवाई
10	गुजरात	90,12,238	2,29,084	13,36,807	2,51,662	7,582	1,00,370	26,921	93	8,56,371	28,88,459	96,48,481	17,38,823	1,17,466
11	हरियाणा	44,46,739	77,953	5,36,524	16,837	7,157	23,576	8,858	298	6,04,425	14,64,491	43,24,773	4,26,765	38,056
12	हिमाचल प्रदेश	10,34,006	2,756	7,54,042	9,977	55	1,585	4,094	75	1,47,358	4,33,598	6,41,615	3,54,909	596
13	जम्मू और कश्मीर	28,23,197	11,158	9,51,489	1,35,909	950	2,466	17,061	411	26,085	1,24,084	34,03,133	4,71,165	55,766
14	झारखंड	83,21,479	44,774	23,18,256	5,68,310	9,043	49,384	41,460	1,858	11,01,547	37,59,703	52,46,812	12,63,055	1,00,769
15	कर्नाटक	77,49,252	1,53,097	30,05,112	55,859	10,518	1,09,247	22,737	189	7,39,991	22,68,814	39,97,565	9,73,579	1,97,765
16	केरल	36,69,727	49,501	12,34,736	10,098	3,907	87,290	43,651	458	2,15,314	11,44,089	22,80,958	10,84,891	58,059
17	लद्दाख	26,159	129	13,679	484	7	24	97	24	1,002	3,810	31,615	7,971	556
18	लक्षद्वीप	1,487	3	70	10	8	2	1	1	178	560	1,850	308	28
19	मध्य प्रदेश	1,57,12,347	4,72,214	41,84,959	2,93,994	2,913	9,387	1,86,399	605	14,96,756	64,86,974	1,27,37,288	29,09,336	4,86,327
20	महाराष्ट्र	1,40,05,503	3,19,156	26,75,828	2,21,958	2,443	30,708	35,377	752	15,03,720	50,17,999	1,08,76,112	22,58,613	2,65,747

क्र. सं.	राज्य	ओएनओआर सी	पीएम-स्वनिधि	वीबी-जी राम जी	पीएमएवा ई-जी	आईजी एनडी पीएस	आईजी एनड ब्ल्यूपी एस	पीएमएवा ई-यू	पीएम एमएस वाई	पीएमजेजे बीवाई	पीएमएसबी वाई	पीएमजेएवा ई	पीएमकारल	पीएमएम वीवाई
21	मणिपुर	4,23,226	4,841	1,98,263	29,014	71	2,069	8,143	216	18,285	80,286	1,94,743	29,532	14,520
22	मेघालय	2,14,182	19	2,11,143	45,299	237	1,767	739	417	15,855	69,829	1,96,027	76,118	3,962
23	मिजोरम	52,358	590	27,070	5,059	29	102	2,490	5	2,029	8,831	49,334	21,169	358
24	नागालैंड	2,30,491	1,586	77,648	13,394	20	139	7,541	625	13,779	72,319	1,98,433	89,566	3,687
25	ओडिशा	1,22,40,120	35,170	28,03,569	11,41,243	33,997	1,59,156	75,615	415	15,79,284	55,38,635	27,012	19,67,773	1,850
26	पुदुचेरी	1,58,801	1,579	30,329	90	181	516	5,267	6,991	11,360	33,286	1,19,352	2,973	1,262
27	पंजाब	45,29,307	76,349	7,01,083	16,952	1,022	2,660	14,295	46	4,82,185	15,55,688	30,49,201	2,37,690	1,08,463
28	राजस्थान	1,05,65,340	89,909	48,14,732	4,46,295	5,725	48,092	49,934	3	13,17,832	47,44,287	65,46,502	22,66,513	4,64,427
29	सिक्किम	38,039	273	15,715	200	1	3	4	31	5,360	15,208	11,209	5,210	270
30	तमिलनाडु	61,21,880	86,671	35,24,510	2,07,577	7,352	57,264	45,037	1,649	6,14,957	19,36,788	45,83,688	5,48,284	42,289
31	तेलंगाना	31,55,414	1,39,913	16,79,279	689	5,426	23,006	809	56	4,35,452	12,57,076	22,47,439	7,11,819	820

क्र. सं.	राज्य	ओएनओआर सी	पीएम-स्वनिधि	वीबी-जी राम जी	पीएमएवा ई-जी	आईजी एनडी पीएस	आईजी एनड ब्ल्यूपी एस	पीएमएवा ई-यू	पीएम एमएस वाई	पीएमजेजे बीवाई	पीएमएसबी वाई	पीएमजेएवा ई	पीएमकारल	पीएमएम वीवाई
32	दादरा और नगर हवेली और दमन और दीव	54,435	705	1,578	1,075	10	55	148	3	7,013	16,999	51,812	4,366	123
33	त्रिपुरा	6,57,524	2,820	4,92,707	1,55,585	299	1,430	20,519	1,124	89,989	2,25,812	8,22,070	1,11,446	66
34	उत्तर प्रदेश	6,78,65,224	9,54,713	92,74,038	17,68,160	4,576	44,404	10,90,202	1,623	44,08,161	1,87,37,522	3,24,06,536	1,20,58,260	2,44,287
35	उत्तराखंड	21,26,835	15,190	6,12,132	37,448	370	3,489	14,542	185	1,98,866	8,76,489	27,65,462	3,56,663	58,412
36	पश्चिम बंगाल	1,88,80,127	87,009	54,31,301	15,82,554	14,579	93,521	1,28,719	1,014	19,92,421	88,34,011	96,782	22,69,224	22,264

विवरण-V

ओडिशा के नबरंगपुर जिले में 04.02.2026 तक ई-श्रम पोर्टल पर पंजीकृत और विभिन्न सामाजिक सुरक्षा योजनाओं के अंतर्गत नामांकित असंगठित श्रमिकों का ब्यौरा

क्र.सं.	स्कीम	नामांकन
1	एक राष्ट्र एक राशन कार्ड (ओएनओआरसी)	3,48,435
2	प्रधानमंत्री स्ट्रीट वेंडर्स आत्मनिर्भर निधि (पीएमस्वनिधि)	258
3	रोजगार और आजीविका मिशन (ग्रामीण) के लिए विकसित भारत-गारंटी (वीबी-जी राम जी)	1,32,892
4	प्रधानमंत्री आवास योजना - ग्रामीण (पीएमएवाई-जी)	51,864
5	इंदिरा गांधी राष्ट्रीय विकलांगता पेंशन योजना (आईजीएनडीपीएस)	807
6	इंदिरा गांधी राष्ट्रीय विधवा पेंशन योजना (आईजीएनडब्ल्यूपीएस)	4,779
7	प्रधानमंत्री आवास योजना - शहरी (पीएमएवाई-यू)	1,114
8	प्रधानमंत्री मत्स्य संपदा योजना (पीएमएमएसवाई)	5
9	प्रधानमंत्री जीवन ज्योति बीमा योजना (पीएमजेबीवाई)	26,472
10	प्रधानमंत्री सुरक्षा बीमा योजना (पीएमएसबीवाई)	1,14,885
11	आयुष्मान भारत - प्रधानमंत्री जन आरोग्य योजना (एबी-पीएमजेएवाई)	714
12	प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान)	57,979
13	प्रधानमंत्री मातृ वंदना योजना (पीएमएमवीवाई)	69

INTERNATIONAL BIRD CENTRES

1395. SHRI SURESH KUMAR SHETKAR:

SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE**
be pleased to state:

- (a) whether local communities in all States have been consulted and integrated into planning the International Bird Centres (IBCs), if so, the details thereof along with the measures adopted to prevent poaching, habitat destruction, pollution, disturbances from tourists, researchers and nearby urban development for sustainable conservation and responsible eco-tourism at all centres;
- (b) the details of mechanism adopted to monitor the long-term impact of these centres on migratory bird populations and their natural habitats and to integrate new bird centres into national and international conservation frameworks;
- (c) the details of the steps taken by the Government to coordinate all IBCs with existing Ramsar sites and bird sanctuaries for integrated ecological management nationwide;
- (d) whether the Government commit to regular public disclosures on progress, funding, utilization and ecological impact assessment for all IBCs and migratory bird habitats across the country within enforceable timelines, if so, the details thereof;
- (e) the mechanism adopted to ensure that allocated funds for IBCs are fully utilised for habitat conservation, scientific research and visitor facilities without administrative delays;
- (f) the measures adopted by the Government to ensure that all IBCs across the country are equipped with proper research facilities, monitoring systems and

trained personnel including ecologists, ornithologists and technical personnel for effective nationwide bird conservation; and

(g) whether the Government has prepared a comprehensive national plan for establishing IBCs across the country, if so, the details thereof and whether the Government has established any formal partnerships with international ornithological research institutions to strengthen scientific study and conservation efforts at bird centres nationwide?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a): The Ministry of Environment, Forest and Climate Change has not set up International Bird Centre.

(b) to (g): In view of (a) above, does not arise.

संरक्षित स्मारकों एवं विरासत स्थलों का संरक्षण

1396. डॉ. शिवाजी बंडाप्पा कालगे:

सुश्री सयानी घोष:

श्री कीर्ति आज़ाद:

श्रीमती गनीबेन नागाजी ठाकोर:

क्या संस्कृति मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या भारतीय पुरातत्व सर्वेक्षण (एएसआई) द्वारा देशभर में महाराष्ट्र सहित राज्य/संघ राज्यक्षेत्र-वार संरक्षित स्मारकों और विरासत स्थलों का संरक्षण, परिरक्षण, सुरक्षा, पुनर्स्थापन तथा रखरखाव का कार्य संबंधित राजवंश पर विचार किये बिना किया जाता है;
- (ख) यदि हाँ, तो देश में स्मारक/स्थल-वार तथा राज्य/संघ राज्यक्षेत्र-वार, विशेषरूप से महाराष्ट्र और पश्चिम बंगाल में पिछले पाँच वर्षों और चालू वर्ष के दौरान संरक्षण की वर्तमान स्थिति तथा स्वीकृत, आवंटित, जारी और उपयोग की गई निधियों का परियोजना-वार ब्यौरा और संख्या क्या है;
- (ग) क्या इनमें से कुछ स्मारकों की स्थिति दयनीय हुई है;
- (घ) पश्चिम बंगाल में विरासत संरक्षण को सुदृढ़ बनाने और स्मारकों के संरक्षण हेतु सरकार द्वारा उठाए गए कदमों का ब्यौरा क्या है;
- (ङ) क्या निधियों की कमी, प्रशासनिक विलंब अथवा अन्य कारणों से सरकार द्वारा स्वीकृत कोई कार्य अपूर्ण या लंबित हैं, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (च) क्या पश्चिम बंगाल में एएसआई के संरक्षण कार्यों का कोई निरीक्षण, संपरीक्षा या आकलन किया गया है; और
- (छ) क्या वर्तमान में कोई यूनेस्को नामांकन प्रस्ताव लंबित हैं?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

- (क): महाराष्ट्र राज्य में 286 स्मारकों सहित भारतीय पुरातत्व सर्वेक्षण के संरक्षण और अनुरक्षण के अंतर्गत देश भर में कुल 3686 केंद्रीय संरक्षित स्मारक हैं। भारतीय पुरातत्व सर्वेक्षण द्वारा इन संरक्षित स्मारकों/स्थलों का संरक्षण कार्य इनके संरक्षण की आवश्यकता एवं संसाधनों की उपलब्धता के अनुसार किया जाता है।
- (ख) से (घ): संरक्षित स्मारकों का संरक्षण और परिरक्षण किया जाना एक सतत् प्रक्रिया है और महाराष्ट्र एवं पश्चिम बंगाल राज्य सहित देश भर के सभी संरक्षित स्मारक भली-भांति परिरक्षित हैं।

इन स्मारकों के अनुरक्षण हेतु इन स्मारकों की आवश्यकता और अनुमोदित वार्षिक संरक्षण कार्यक्रम (एसीपी) के अनुसार इन्हें पर्याप्त निधियाँ आवंटित की जाती हैं। विगत पाँच वर्षों और वर्तमान वित्तीय वर्ष के दौरान, आवंटित की गई निधियों एवं किए गए व्यय का राज्य-वार ब्यौरा **विवरण** में दिया गया है।

(ड): निधियों की कमी अथवा प्रशासनिक विलंब के कारण कोई भी अनुमोदित कार्य अपूर्ण अथवा लंबित नहीं है।

(च): सभी संरक्षित स्मारकों का भारतीय पुरातत्व सर्वेक्षण के कर्मचारियों/अधिकारियों द्वारा समय-समय पर उनकी मौजूदा स्थिति और संरक्षण कार्यों का आकलन करने के लिए नियमित रूप से निरीक्षण किया जाता है।

(छ): भारतीय पुरातत्व सर्वेक्षण के पास ऐसा कोई प्रस्ताव लंबित नहीं है।

विवरण

विगत पांच वर्षों और वर्तमान वित्तीय वर्ष के दौरान, संरक्षित स्मारकों के संरक्षण, परिरक्षण और पर्यावरणीय विकास के लिए किए गए आवंटन और व्यय का ब्यौरा

(राशि करोड़ रु में)

क्र. सं.	राज्य/केंद्र शासित प्रदेश का नाम	मंडल/ शाखा (स्मारकों की संख्या)	2020-21		2021-22		2022-23		2023-24		2024-25		2025-26 (27.01.2026 तक)	
			आवंटन	व्यय	आवंटन	व्यय	आवंटन	व्यय	आवंटन	व्यय	आवंटन	व्यय	आवंटन	व्यय
1.	उत्तर प्रदेश	आगरा	13.00	12.96	19.35	19.35	21.27	21.15	23.52	23.52	15.90	15.90	17.00	13.36
		झांसी	1.00	1.00	4.15	4.15	7.00	7.00	5.82	5.82	6.10	6.10	9.50	7.65
		लखनऊ	3.88	3.88	10.44	10.44	19.03	19.03	16.93	16.93	8.91	8.91	7.95	7.41
		सारनाथ	4.38	4.38	5.50	5.50	10.15	10.15	11.32	11.32	7.62	7.62	9.75	6.89
		मेरठ	0.00	0.00	2.80	2.80	6.20	6.20	7.95	7.95	6.70	6.64	6.50	4.61
2.	महाराष्ट्र	औरंगाबाद	3.16	3.16	8.00	7.99	18.70	18.70	26.80	26.80	8.60	8.60	11.00	9.18
		मुंबई	11.00	11.00	12.00	12.00	15.35	15.35	15.56	15.56	18.19	18.19	17.50	13.12
		नागपुर	4.00	4.00	4.50	4.50	5.00	4.99	10.18	10.18	10.60	10.60	15.00	12.21
3.	कर्नाटक	बैंगलोर	5.27	5.27	9.75	9.75	19.85	19.85	17.34	17.34	8.55	8.55	12.00	8.96
		हम्पी	9.10	9.10	8.00	8.00	10.00	10.00	12.25	12.25	6.52	6.52	8.75	7.14

		धारवाड़	6.40	6.40	7.32	7.32	10.08	10.08	9.57	9.57	7.46	7.46	6.25	5.18
4.	मध्य प्रदेश	भोपाल	11.50	11.50	11.50	11.50	14.90	14.90	17.22	17.22	12.30	12.30	13.50	11.55
		जबलपुर	3.50	3.50	4.75	4.75	8.00	8.00	9.27	9.27	7.00	6.99	6.00	4.80
5.	ओडिशा	भुवनेश्वर और पुरी	3.63	3.63	8.23	8.23	13.18	13.17	12.29	12.29	11.50	11.37	11	6.74
6.	पश्चिम बंगाल,	कोलकाता	6.03	6.02	7.67	7.57	10.16	10.16	9.10	9.10	6.01	6.01	4.75	3.92
7.	पश्चिम बंगाल, सिक्किम	रायगंज	1.35	1.35	5.00	5.00	7.00	7.00	8.00	8.00	6.10	6.10	8.00	7.11
8.	तमिलनाडु, पुडुचेरी	चेन्नई	5.25	5.25	8.00	8.00	11.45	11.45	12.95	12.95	13.15	13.14	13.00	9.50
		त्रिची	2.00	2.00	4.00	4.0	8.50	8.50	9.55	9.55	5.80	5.80	6.50	4.77
9.	पंजाब हरियाणा	चंडीगढ़	0.80	0.80	1.50	1.50	6.53	6.53	11.00	11.00	8.40	8.40	11.00	10.19
10	हिमाचल प्रदेश	शिमला	1.25	1.25	1.15	1.15	8.90	8.90	5.00	5.00	2.80	2.79	2.00	1.88
11	दिल्ली (राष्ट्रीय राजधानी क्षेत्र)	दिल्ली	20.82	20.82	19.10	19.08	30.50	30.35	36.14	36.14	24.95	24.94	39.92	33.99
		दिल्ली लघु मंडल	3.69	3.69	--	--	--	--	--	--				
12.	गोवा	गोवा	3.70	3.70	7.00	7.00	10.45	10.45	9.90	9.90	9.00	9.00	5.06	5.05
13.	असम	गुवाहाटी	3.04	3.04	3.30	3.30	7.44	7.44	8.78	8.78	5.72	5.71	4.66	3.35

	मेघालय													
	नागालैंड													
	अरुणाचल प्रदेश													
14.	मणिपुर	आइजोल	1.31	1.31	1.25	1.25	2.00	2.00	1.29	1.29	1.26	1.25	1.20	0.93
	मिजोरम													
	त्रिपुरा													
15.	राजस्थान	जयपुर	7.40	7.40	7.53	7.53	10.28	10.28	12.75	12.75	10.91	10.91	8.00	6.66
		जोधपुर	4.10	4.10	4.50	4.50	7.65	7.65	10.65	10.65	9.25	9.24	9.00	6.89
16.	तेलंगाना	हैदराबाद	2.80	2.80	7.00	6.80	15.50	15.50	14.38	14.38	6.80	6.77	12.00	9.58
17.	आंध्र प्रदेश	अमरावती	4.57	4.57	5.75	5.75	11.60	11.60	14.70	14.70	12.90	12.90	14.00	11.64
18.	बिहार	पटना	1.23	1.23	3.35	3.35	9.00	9.00	16.00	16.00	8.73	8.73	14.50	11.77
19.	जम्मू और कश्मीर (केंद्र शासित प्रदेश)	श्रीनगर	0.80	0.80	2.55	2.55	6.11	6.03	7.17	7.17	4.90	4.89	5.75	4.97
20.	लद्दाख (केंद्र शासित प्रदेश)	लघु मंडल, लेह	0.20	0.20	0.43	0.43	1.92	1.92	3.50	3.50	2.20	2.20	4.50	3.71
21.	केरल	त्रिशूर	2.03	2.03	6.82	6.82	7.50	7.50	7.09	7.09	6.30	6.30	4.25	3.55

22.	गुजरात, दमन और दीव (संघ राज्य क्षेत्र)	वडोदरा	6.35	6.35	8.00	8.00	11.00	11.00	12.00	12.00	7.70	7.69	10.50	7.58
	गुजरात	राजकोट	0.99	0.99	2.50	2.50	3.09	3.09	2.50	2.50	3.00	3.00	4.00	2.62
23.	उत्तराखंड	देहरादून	4.60	4.60	3.75	3.75	4.85	4.85	5.42	5.42	5.10	5.10	6.50	4.74
24.	छत्तीसगढ़	रायपुर	2.89	2.89	4.78	4.78	7.50	7.50	5.94	5.94	8.19	8.19	12.25	9.21
25.	झारखंड	रांची	0.88	0.88	1.18	1.16	2.00	2.00	2.15	2.15	2.25	2.25	2.37	2.50

UTILISATION OF CFPG IN MADHYA PRADESH

1397. SHRI VISHNU DATT SHARMA:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government is operating the Cultural Function and Production Grant (CFPG) or Cultural Functions Grant Scheme (CFGs) to support cultural events, festivals, workshops and local heritage promotion;
- (b) whether any grants under CFPG/CFGs have been awarded for festivals, heritage events or community arts in Katni, Panna or Khajuraho town in Madhya Pradesh;
- (c) if so, the details thereof including event name, grant amount, date, local participation and estimated local employment created;
- (d) if not, the reasons for exclusion and constraints in supporting local cultural festivals; and
- (e) the action plan for utilising CFPG/CFGs to promote cultural tourism and livelihoods in these districts?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): Yes, Ministry of Culture administers the 'Cultural Function and Production Grant Scheme (CFPGS)' under the umbrella Scheme of Kala Sanskriti Vikas Yojna.

(b) to (d): Under the scheme of Cultural Function and Production Grant (CFPG), financial assistance is provided to eligible NGOs, Trusts, Societies, and

Universities from across the country, including the State of Madhya Pradesh, for organizing Seminars, Conference, Research, Workshops, Festivals, Exhibitions, Symposia, Production of Dance, Drama-Theatre, Music etc. Further, no town-wise details of applications received under the scheme is maintained in the Ministry. However, the details of grant released in the state of Madhya Pradesh during last three financial years is given as under:-

(Rs. in lakhs)

Financial Year	Number of Organizations supported	Amount Released
2022-23	141	264.90
2023-24	161	155.17
2024-25	100	202.89

(e): Under the CFPG Scheme, the grant is provided for interactive fora such as conferences, seminars, workshops, symposia, festivals and exhibitions, as well as for productions on subjects important for the preservation and promotion of cultural heritage, arts, letters and other creative endeavours. Through these initiatives, the Ministry aims to strengthen the cultural ecosystem, foster inclusive and sustainable cultural environments, and ensure the continued vitality, accessibility of India's cultural tourism and livelihoods across the country.

PENALTIES UNDER THE COMPANIES ACT

1398. SHRI M K RAGHAVAN

ADV. ADOOR PRAKASH

DR. KALYAN VAIJINATHRAO KALE

SHRI K SUDHAKARAN

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) whether the Government has observed an increase in cases of non-compliance with provisions of the Companies Act, 2013 in the country during the last ten years;
- (b) if so, the total number of companies penalised for non-compliance under various provisions of the Companies Act, 2013, during the last ten years, year and State/UT-wise;
- (c) the total number of penalties imposed and amount recovered during this period;
- (d) the number of companies struck off from the register of companies for non-filing of statutory returns since 2020, year-wise;
- (e) the action taken by the Government to strengthen corporate governance and protect minority shareholders; and
- (f) whether the Government has conducted any review of the impact of these enforcement measures on improving corporate governance and compliance levels, if so, details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a): There is no trend indicating an increase in non-compliance with the provisions of the Companies Act, 2013.

(b): The details of total number of companies penalised for various provisions of the Companies Act, 2013, during the last ten years, State wise are at **Statement - I**.

(c): The details of number of penalties imposed and amount recovered during the last 10 years are at **Statement - II and Statement - III** respectively.

(d): The details of number of companies struck off are at **Statement -IV**.

(e): The provisions of the Companies Act, 2013 and the rules made thereunder contain adequate provisions to ensure financial accountability and transparency in the management of companies. The important aspects of the Companies Act, 2013 for safeguarding the interests of all stakeholders including that of minority shareholders is at **Statement-V**.

(f): The Act provides a legal framework to address minor and major violations, including inter alia adherence to accounting and auditing standards, statutory filings, duties of the Board and its committees, responsibilities of independent directors and auditors, and mandatory disclosures. Enforcement actions including adjudication, compounding and court convictions have led to the penalisation of such companies for non-compliance. These enforcement actions are monitored regularly.

STATEMENT – I**Total number of companies penalised for non-compliance**

S. No.	Name of State/ UT	2016-2017	2017-2018	2018-2019	2019-2020	2020-2021	2021-2022	2022-2023	2023-2024	2024-2025	31.12.25
1.	Andhra Pradesh	0	0	0	5	0	8	136	21	7	4
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0
3.	Assam	0	0	0	0	2	4	4	4	9	2
4.	Bihar	0	0	17	25	3	14	55	31	19	7
5.	Chandigarh	0	0	0	1	3	6	2	3	10	0

6.	Chhattisgarh	0	4	0	0	0	19	7	68	34	19
7.	Dadar and Nagar Haveli	00	00	00	00	00	00	01	02	00	00
8.	Daman and Diu	0	0	0	7	0	0	0	1	1	1
9.	Goa	0	0	7	101	0	0	5	0	9	8
10.	Gujarat	0	0	0	25	5	47	152	169	57	48
11.	Haryana	6	14	0	6	2	5	29	37	19	24
12.	Himachal Pradesh	0	0	0	1	0	0	0	2	2	0
13.	Jharkhand	0	0	0	0	0	0	0	0	1	0
14.	Karnataka	0	0	18	112	89	98	66	93	202	96
15.	KERALA	31	9	5	240	89	24	98	11	20	10

16.	Madhya Pradesh	0	3	6	12	14	29	17	68	16	7
17.	Maharashtra	0	0	231	100	10	15	36	144	211	185
18.	Manipur	0	0	0	0	0	0	0	0	0	0
S. N.	Name of State/ UT	2016-2017	2017-2018	2018-2019	2019-2020	2020-2021	2021-2022	2022-2023	2023-2024	2024-2025	31.12.25
19.	Meghalaya	0	0	0	0	0	0	0	1	0	0
20.	Mizoram	0	0	0	0	0	0	0	0	0	0
21.	Nagaland	0	0	0	0	0	0	0	0	0	0
22.	NCT of Delhi	58	13	20	103	52	31	110	141	135	107
23.	Odisha	22	18	2	31	4	10	12	7	3	18
24.	Puducherry	3	9	0	0	6	1	10	10	9	0
25.	Punjab	0	0	0	2	5	15	3	11	23	13

[illegible]

36	UT of Lakshadweep	0	0	0	0	0	0	0	0	0	0
	Total	315	105	368	861	318	404	901	980	1066	703

STATEMENT – II

Total amount of penalties imposed (Amount in Rupees)

S.N.	Name of State/ UT	2016-2017	2017-2018	2018-2019	2019-2020	2020-2021	2021-2022	2022-2023	2023-2024	2024-2025	31.12.25
1.	Andhra Pradesh	0	0	0	691000	0	5538750	16310520 0	36865400	8433800	25508900
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0
3.	Assam	0	0	0	0	400000	1088000	758190	1627650	9239300	7770000
4.	Bihar	0	0	7200000	1285000	1231100	3160000	28471650	28300300	23871400	10313100

5.	Chandigarh	00	00	00	00	0	15174	00	3353500	3353500	00
6.	Chhattisgarh	0	34000	0	0	0	6224000	2051000	25581100	6796375	16236450
7.	Dadar and Nagar Haveli	0	0	0	0	0	0	6000	177600	0	0
8.	Daman and Diu	0	0	0	5103600	0	0	0	400000	190000	1200000
9.	Goa	0	0	0	45462000	0	0	4675200	0	34897600	18439950
10.	Gujarat	7850	334085	1132567	734500	886000	34524100	44563750	40927650	71426848	27887200
11.	Haryana	2300000	2478000	0	600000	125000	1629000	4855842	8498923	76407600	9432500
12.	Himachal Pradesh	0	0	0	0	0	0	0	4878850	0	0
13.	Jharkhand	0	0	0	0	0	0	0	0	5,00,000	0
14.	Karnataka	0	0	620000	38590600	26962000	59087758	33645879	90429110	174469310	38006707

15.	Kerala	0	0	0	22945000	0	0	40000	5172200	14904100	2838600
16.	Madhya Pradesh	0	729000	813000	2840000	2060000	5764000	5402400	78871800	17263100	3741000
17.	Maharashtra	0	0	3110450	16266000	17143400	29822500	28090900	157610420	136056493	143541821
18.	Manipur	0	0	0	0	0	0	0	0	0	0
S.N.	Name of State/ UT	2016-2017	2017-2018	2018-2019	2019-2020	2020-2021	2021-2022	2022-2023	2023-2024	2024-2025	31.12.25
19.	Meghalaya	0	0	0	0	0	0	0	1500000	0	0
20.	Mizoram	0	0	0	0	0	0	0	0	0	0
21.	Nagaland	0	0	0	0	0	0	0	0	0	0
22.	NCT of Delhi	20985000	4952000	4947000	2691000	5817300	8547500	22322600	13910002	46137650	45061819
23.	Odisha	1867000	5106000	2097000	18100600	1156000	8532400	9158300	7431600	8860700	21717900
24.	Puducherry	0	0	0	0	0	51000	4011900	4115000	14954000	0
25.	Punjab	0	0	0	555000	1288000	6761300	931950	8719700	17212800	63200000
26.	Rajasthan	82858	491284	406012	265200	20000	3485500	14918050	16671000	47165400	1755000

27.	Tamil Nadu	0	0	0	49763500	2960000	4249700	88318100	60738106	141853569	51223200
28.	Telangana	0	0	0	5767200	463200	3893600	20814382	25693450	23148400	0
29	Tripura	0	0	0	0	0	0	0	0	0	0
30	UT of Jammu and Kashmir	0	0	0	400000	0	0	2004000	8397200	0	1841000
31.	UT of Ladakh	0	0	0	0	0	0	0	0	0	0
32	Uttar Pradesh	0	0	0	10100000	0	8224000	2292600	23871600	197838700	52074500
33.	Uttarakhand	0	0	0	0	0	0	250000	993000	843400	622000
34.	West Bengal	4882500	700000	334500	1047500	1639100	1500000	28808200	27839000	14244800	12585450
35	UT of Andaman and Nicobar	0	0	0	0	0	0	0	0	0	0
36	UT of Lakshadweep	0	0	0	0	0	0	0	0	0	0
	Total	30125208	14824369	20660529	223207700	62151100	192083108	509496093	679220661	1090068845	554997097

STATEMENT – III**Total amount recovered in the last ten years (Amount in Rupees)**

S.N.	Name of State/ UT	2016-2017	2017-2018	2018-2019	2019-2020	2020-2021	2021-2022	2022-2023	2023-2024	2024-2025	31.12.25
1.	Andhra Pradesh	0	0	0	496200	0	2041950	35811260	4357400	1545000	10000
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0
3.	Assam	0	0	0	0	400000	1088000	758190	839350	415000	777000
4.	Bihar	0	0	0	0	0	0	534400	342000	911050	5000
5.	Chandigarh	00	00	00	0	00	00	00	00	992000	00
6.	Chhattisgarh	0	25000	9000	0	0	24000	150000	1115000	2866375	1104000
7.	Dadar and Nagar Haveli	00	00	00	0	0	0	00	0	0	0
8.	Daman and Diu	0	0	0	196850	0	0	0	400000	190000	0

9.	Goa	0	0	0	1746055	0	0	900000	0	34897600	8572050
10.	Gujarat	500	33300	29400	6000	0	3000	0	0	0	0
11.	Haryana	0	0	0	0	125000	110000	1138000	6150718	4080800	6812500
12.	Himachal Pradesh	0	0	0	0	0	0	0	0	0	0
13.	Jharkhand	0	0	0	0	0	0	0	0	500000	0
14.	Karnataka	0	0	620000	13280740	17892500	19900758	13705429	35231241	67482558	7045814
15.	KERALA	0	0	0	4496850	0	0	40000	450000	1163000	860000
16.	Madhya Pradesh	0	0	340000	120000	565000	1402000	1903400	948500	727250	3241000
17.	Maharashtra	0	0	3110450	1845000	1611500	12745800	20662500	38400800	58357710	14687743
18.	Manipur	0	0	0	0	0	0	0	0	0	0
S.N.	Name of State/ UT	2016-2017	2017-2018	2018-2019	2019-2020	2020-2021	2021-2022	2022-2023	2023-2024	2024-2025	31.12.25
19.	Meghalaya	0	0	0	0	0	0	0	230000	0	0

20.	Mizoram	0	0	0	0	0	0	0	0	0	0
21.	Nagaland	0	0	0	0	0	0	0	0	0	0
22.	NCT of Delhi	145000	0	1685000	388000	2378900	282900	5665750	4470000	9430918	15081931
23.	Odisha	363000	134000	0	20000	0	459000	160000	6331600	416500	4266100
24.	Puducherry	0	0	0	0	0	51000	20000	80000	1800000	0
25.	Punjab	0	0	0	0	88000	307000	0	1382500	4103000	1800000
26.	Rajasthan	31758	133728	211000	0	15000	296000	1469500	4366150	7398380	0
27.	Tamil Nadu	0	0	0	4282200	2960000	838700	8049700	1859400	9097800	8962700
28.	Telangana	0	0	0	4874200	463200	3133600	10386484	3471250	14499420	892000
29	Tripura	0	0	0	0	0	0	0	0	0	0
30	UT of Jammu and Kashmir	0	0	0	0	0	0	404000	0	0	0
31.	UT of Ladakh	0	0	0	0	0	0	0	0	0	0
32	Uttar Pradesh	0	0	0	130000	0	0	0	50000	7872900	70000

33.	Uttarakhand	0	0	0	0	0	0	0	713000	843400	622000
34.	West Bengal	0	140000	0	32500	0	185000	7439200	6832800	15723700	386500
35	UT of Andaman and Nicobar	0	0	0	0	0	0	0	0	0	0
36	UT of Lakshadweep	0	0	0	0	0	0	0	0	0	0
	Total	540258	466028	6004850	31914595	26499100	42868708	109197813	118021709	245314361	75196338

STATEMENT-IV

The number of companies struck off from the register of companies as per section 248(1) and 248(2) of the Companies Act, 2013.

Sl. No.	Year	No of companies struck off under the Companies Act	
		248(1)	and 248 (2)
1	2020-2021	217	12,487
2	2021-2022	28,305	33,923
3	2022-2023	68,893	13,169
4	2023- 2024	0	16,464
5	2024-2025	0	15,837
6	2025- till 31.12.2025	0	14,082
	Total	97,415	1,05,962

STATEMENT – V

Safeguarding the interests of all stakeholders including that of minority shareholders

- (i) Accountability for management of companies through appointment of key managerial personnel, requirement for approvals by Board of directors and shareholders in accordance with the applicable provisions;
- (ii) Requirement for audit of financial statements by an independent chartered accountant;

- (iii) Requirement to make disclosures (in the form of notices, resolutions, postal ballots etc), from time to time, to the shareholders for information and approval by the shareholders;
- (iv) Requirement to make adequate disclosures through Board's report including with regard to risk management, state of company's affairs, material changes affecting company's financial position and other crucial parameters;
- (v) Requirements to file various documents, copies of resolutions, financial statements, returns etc. with the Registrar from time to time;
- (vi) The Registrar of Companies take action against the defaulting companies who fail to file their Annual Returns and/or Financial Statements by either filing prosecution under section 92, 96, 99, 137 of the Companies Act, 2013 or by striking off the name of the companies under section 248 (1) of the Companies Act, 2013 read with Companies (Removal of names of companies from the Register of Companies) Rules, 2016.

Provision for the protection of Minority shareholders the following provisions are provided in the Companies Act 2013 and the Rules made thereunder.

- (a) Sections 241 to 246, allow minority shareholders to approach the National Company Law Tribunal (NCLT) if the company's affairs are being conducted in a manner "prejudicial" or "oppressive" to them.

- (b) Under Section 151, a listed company may have one director elected specifically by small shareholders (those holding shares with a nominal value of not more than ₹20,000).
- (c) Under Section 235, In a scheme of arrangement, if a majority (90% in value) agrees to a transfer of shares, the transferee company can acquire the shares of dissenting shareholders, but they have the right to appeal to the Tribunal if the offer is unfair.
- (d) Under Section 236, If a majority acquirer reaches 90% shareholding, they must offer to buy out the remaining minority at a price determined by a registered valuer.
- (e) Under Section 100, Shareholders having not less than 10% of voting power having the Right to requisition an Extraordinary General Meeting (EGM).
- (f) Under Section 94, shareholders have the right to inspect statutory registers and minutes of general meetings.
- (g) Related Party Transactions under Section 188, In all material transactions between the company and its promoters/directors as prescribed in the Rule 15(3) of Companies (Meetings of Board and its Powers) Rules 2014, require shareholders' approval. The interested shareholders cannot vote on such resolutions, giving the minority shareholders the required protection.

RAMAYANA AND BUDDHIST CIRCUITS IN UTTAR PRADESH

1399. SHRI JAGDAMBIKA PAL:

Will the Minister of **TOURISM** be pleased to state:

- (a) the present status of development of the Ramayana Circuit and Buddhist Circuit in Uttar Pradesh under the Swadesh Darshan Scheme, including the key sites covered in the State;
- (b) whether the Government has any comprehensive plan to develop Siddharthnagar, as an important destination under the Buddhist Circuit; and
- (c) the details of the funds allocated and utilised for improving tourism infrastructure, connectivity and visitor facilities under the Ramayana and Buddhist Circuits in Uttar Pradesh during the last three years and the current year?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (c): Development and promotion of tourism destinations and products including destination planning is primarily undertaken by the concerned State Government (SG)/Union Territory Administration (UTA). In order to complement the efforts of tourism infrastructure development in the country, Ministry of Tourism launched its Swadesh Darshan scheme (SDS) in 2014-15 and sanctioned 76 projects for Rs.5290.33 Crore under identified thematic circuits including Ramayana Circuit and Buddhist Circuit. The projects sanctioned under Swadesh Darshan scheme in Ramayana and Buddhist Circuits in the State of Uttar Pradesh are physically complete. The details of projects sanctioned in the State of Uttar Pradesh under various thematic circuits including Ramayana and Buddhist Circuits in Swadesh Darshan Scheme is enclosed as **Statement**.

Government of India under its 'Special Assistance to States for Capital Investment (SASCI) – Development of Iconic Tourist Centres to Global Scale' scheme, has also sanctioned projects in the country with the primary objective to comprehensively develop iconic tourist centres in the country, branding and marketing them at global scale. Under this scheme, the project 'Integrated Buddhist Tourism Development in Shravasti' has been sanctioned in 2024-25 for Rs.80.24 Crore.

STATEMENT

Details of projects sanctioned under Swadesh Darshan Scheme in the State of Uttar Pradesh

Sl. No.	State/UT	Circuit / Sanction Year	Name of the Project	Amount Sanctioned (₹ Cr.)	Amount Released /Authorised (₹ Cr.)	Amount Utilised (₹ Cr.)
1.	Uttar Pradesh	Buddhist Circuit 2016-17	Development of Srawasti, Kushinagar, andKapilwastu	87.89	72.56	68.43
2.	Uttar Pradesh	Ramayana Circuit 2016-17	Development of Chitrakoot and Shringverpur	69.45	64.09	56.03
3.	Uttar Pradesh	Spiritual Circuit 2016-17	Development of Ahar-Aligarh-Kasganj-Sarosi (Unnao)-Pratapgarh-Kausambi-Mirzapur-Gorakhpur-Domariyaganj-Basti-Barabanki-Azamgarh-Kairana-Baghpat-Shahjahanpur	71.91	69.63	69.63

4.	Uttar Pradesh	Spiritual Circuit 2016-17	Development of Bijnor- Meerut- Kanpur- Kanpur Dehat- Banda- Ghazipur- Salempur- Ghosi- Balia- Ambedkar Nagar- Aligarh- Fatehpur- Deoria- Mahoba- Sonbhadra- Chandauli- Mishrikh- Bhadohi	67.51	64.14	63.62
5.	Uttar Pradesh	Heritage Circuit 2016-17	Development of Kalinjar Fort (Banda)- MagharDham(SantKa bir Nagar)- ChauriChaura, Shaheed Sthal (Fatehpur)- MahuarshaheedSthal (Ghosi)- Shaheed Smarak (Meerut)	36.65	36.65	36.65
6.	Uttar Pradesh	Ramayana Circuit 2017-18	Development of Ayodhya	127.21	115.46	113.22
7.	Uttar Pradesh	Spiritual Circuit 2018-19	Development of Jewar-Dadri- Sikandrabad-Noida- Khurja-Banda	12.03	11.43	11.43
8.	Uttar Pradesh	Spiritual Circuit 2018-19	Development of Gorakhnath Temple (Gorakhpur), Devipattan Temple (Balrampur) and Vatvashni Temple (Domariyagunj)	18.30	18.12	18.12

**NATIONAL CAREER SERVICE (NCS) PLATFORM AND EMPLOYMENT
FACILITATION**

1400. SHRI ANANTA NAYAK:
SHRI VISHWESHWAR HEGDE KAGERI:
SHRI KOTA SRINIVASA POOJARY:
SHRI ANURAG SHARMA:
SHRI VIJAY BAGHEL:
SHRI TEJASVI SURYA:
SHRI P P CHAUDHARY:
SHRIMATI SMITA UDAY WAGH:
SHRI KHAGEN MURMU:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of the progress achieved during the year 2025 under the National Career Service (NCS) platform in terms of job seekers registered, employers onboarded and vacancies mobilised;
- (b) the details of the number of National Career Service Centres operational across the country, State/UT-wise, particularly in Rajasthan and the range of counselling, guidance, skill mapping and placement services provided through the said Centres;
- (c) the details of the steps taken by the Government to integrate NCS with skilling initiatives, State employment exchanges and digital job portals to enhance employment matching;
- (d) the details of the measures adopted by the Government to improve outreach to youth, women and disadvantaged sections, State/UT-wise, particularly in Rajasthan and Jalgaon Lok Sabha Constituency; and

(e) whether the Government has assessed placement outcomes and service effectiveness under National Career Service (NCS) and if so, the details of key findings and follow-up actions thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): The National Career Service (NCS) Portal is a one-stop solution for providing career related services including jobs from private and government sectors, information on online and offline job fairs, job search and matching, career counselling, vocational guidance, information on skill development courses, skill/training programmes etc. through a digital platform [www.ncs.gov.in] to all stakeholders across the country.

As on 20.01.2026, more than 78.86 lakh jobseekers and more than 12.36 lakh employers are registered on NCS portal during the FY 2025-26. Further, more than 3.43 crore vacancies have been mobilised on NCS Portal during the FY 2025-26.

The NCS project also inter alia, envisaged setting up of Model Career Centres (MCCs) in collaboration with States/Institutions to deliver career related services. Till date the Government has approved 407 Model Career Centres across the country. State/UT-wise details of the number of Model Career Centres including in the State of Rajasthan may be seen at https://www.ncs.gov.in/User_Manuals/List_of_Model_Career_Centers.pdf

Further, a module on NCS Portal facilitates the approved career counsellors to provide career counselling and guidance services. As on 20.01.2026, more than 1180 career counsellors have onboarded on NCS Portal and till date more than 55 Lakh online/ offline career guidance sessions have been conducted nationwide.

To enhance the employability, digital and career skills of jobseekers and empower and equip youth with an array of essential employable skills, NCS Portal inter-alia offers online employability enhancement programmes, digital skill enhancement programmes and self-placed career skill programme. NCS portal is integrated with Skill India Digital Hub (SIDH) that is specially designed and developed to skill, reskill and upskill individuals through an online training platform for jobs and entrepreneurial opportunities. The integration of NCS Portal with SIDH has paved the way for the skilled jobseekers on SIDH to avail the benefits of NCS Portal and the jobseekers to avail the skilling services offered by SIDH.

In order to increase awareness and enhance reach of NCS portal regular Social Media posts are released about the availability of services and vacancies on NCS portal. NCS monthly e-newsletters are released to create awareness about new development and activities of NCS. Besides, the Model Career Centres established at the States/UTs regularly conduct various outreach activities viz. workshops, awareness/ orientation programmes for the stakeholders.

EVALUATION OF MAJOR SKILL DEVELOPMENT SCHEMES

1401. SHRI RAJA RAM SINGH:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) whether the Government has conducted any outcome-based evaluation of major skill development schemes, such as Pradhan Mantri Kaushal Vikas Yojana (PMKVY) to assess actual employment generation and if so, the details thereof;
- (b) the details of the training centres found to be non-functional or in violation of prescribed guidelines under Skill India programmes during the last three years and the current year along with the action taken against such centres;
- (c) whether the Government has mapped industry demand versus the skills imparted under various skilling schemes and if so, the corrective steps taken/being taken to address any mismatch; and
- (d) the details of the funds allocated, released and utilised under entrepreneurship promotion schemes during the last five years and the current year along with the number of beneficiaries supported?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): Impact of schemes for skill development are assessed through their third party independent evaluation. The evaluation of schemes of MSDE have acknowledged their positive outcome and mentioned about their success in

terms of placement or livelihood improvement of candidates trained, as indicated below:

PMKVY: MSDE's flagship scheme PMKVY was evaluated by NITI Aayog in October 2020 and as per the study, about 94 percent of the employers surveyed reported they would hire more candidates trained under PMKVY. Further, 52 percent of the candidates who were placed in full time/part time employment and oriented under the RPL component received higher salary or felt that they will get higher salary compared to their un-certified peers.

JSS: Evaluation study of JSS scheme conducted in 2020 found that the training nearly doubled household incomes for beneficiaries, with strong participation from women (79%) and rural communities (50.5%). The study reported significant livelihood improvements, including better employment for 73.4% of trainees, higher incomes for 89.1%, and effective beneficiary mobilization at 85.7%. It also noted that 77% of trainees shifted to new occupations, reflecting the scheme's strong focus on self-employment in line with the Aatmanirbhar Bharat initiative.

NAPS: Third-party evaluation study of NAPS conducted in 2021 observed that the scheme improved youth employability by providing structured on-the-job training and increasing apprentices participation across industries. In the new version of the scheme, DBT method has been adopted to transfer government's share directly to apprentices' bank accounts, as streamlined reimbursement process was recommended in the report.

ITIs: The final report of Tracer Study of ITI Graduates published in 2018 by MSDE mentions that 63.5% of total ITI pass-outs got employed (wage+self, out of which 6.7% are self-employed).

(b): Training Centres are monitored through both physical and virtual modes. Strict legal and administrative actions including filing of FIRs, blacklisting, suspension, and financial recovery are initiated against non-compliant Training Partners/ Training Centers (TPs/TCs) involved in activities such as falsification of attendance records. As on 31.12.2025, a total of 178 Training Centres has been blacklisted under PMKVY 4.0 for non-adherence to scheme guidelines. Further, 41 FIRs have already been registered in matters involving serious irregularities, including falsification of attendance records.

(c): District Skill Committees (DSCs), established across all States/UTs are mandated with formulating District Skill Development Plans (DSDPs) to support decentralized, grassroots-level skill planning by identifying local employment opportunities, skilling demand, and available training infrastructure. Government skill programmes are then designed to bridge these identified skill gaps across sectors. The Sector Skill Councils (SSCs), led by industry experts, regularly conduct skill gap studies to assess sector-wise skill needs and set competency standards, which guide government interventions to align the workforce with industry requirements. Additionally, the SANKALP (Skill Acquisition and Knowledge Awareness for Livelihood Promotion)-supported National Skill Gap Study by National Council of Applied Economic Research (NCAER) provides a

standardized, data-driven framework to assess skill gaps across seven high-growth sectors. It helps MSDE to align skilling initiatives with industry demand and future workforce needs.

Further, in order to meet skilling requirements for future workforce, improve the quality of skilling, to align the training programs to market needs and improve the employability of trainees, the following specific steps have been taken by MSDE:

- i. The training programs offered under the schemes of MSDE are developed in collaboration with industries, keeping in view market demands.
- ii. Future ready job-roles addressing the requirement of Industry 4.0, emerging sectors like Drone, Artificial Intelligence (AI), Robotics, Mechatronics, etc., have been prioritized under Pradhan Mantri Kaushal Vikas Yojana (PMKVY) 4.0. Also, Under Craftsmen Training Scheme (CTS) in ITIs, new age courses have been developed to meet the demand of futuristic job roles in emerging technologies.
- iii. The National Council for Vocational Education and Training (NCVET) has been set up as an overarching regulator establishing regulations and standards to ensure quality in the Technical and Vocational Education and Training (TVET) space. The Awarding Bodies recognized by NCVET are required to develop the qualifications as per the industry demand and obtain industry validations.
- iv. Directorate General of Training (DGT) is strengthening industry-linked training for ITI students through the Flexi MoU Scheme and Dual System of

Training, and by partnering with leading tech companies like IBM, CISCO, Future Skill Rights Network, AWS, and Microsoft under CSR initiatives to enhance industry exposure and relevant skill development.

v. Courses aligned to National Skills Qualification Framework (NSQF) also have components of On Job Training (OJT) and employability skills.

vi. Under NAPS, apprenticeship training and increasing engagement with industrial establishments for undertaking apprenticeship programs is promoted.

vii. Trainings of Trainers through National Skill Training Institutes (NSTIs) and Institutes of Training of Trainers (IToTs).

viii. Skill India Digital Hub (SIDH) Portal has been established as a Digital Public Infrastructure for skilling, employment, and entrepreneurship ecosystems.

ix. The Cabinet has also approved The Pradhan Mantri Skilling and Employability through Upgraded ITIs (PM SETU) scheme with a focus on upgradation of 1,000 ITIs through a Hub (200)–Spoke (800) model.

(d): The Ministry of Skill Development and Entrepreneurship (MSDE) through its autonomous organizations, namely, National Institute for Entrepreneurship and Small Business Development (NIESBUD) and Indian Institute of Entrepreneurship (IIE) has been working for the empowerment, upliftment and development of entrepreneurs across the country, build entrepreneurial mindsets and capabilities, support and provide mentoring and handholding support for entrepreneurship development. The number of beneficiaries trained and the funds

allocated under MSDE schemes, as well as under the skilling and entrepreneurship components of other Ministries' schemes implemented in collaboration with MSDE, from their inception up to 15.01.2026, are as follows:

S. No.	Name of the Scheme	No. of Beneficiaries trained	Funds allocated (Amount in Crores)
1.	Skill Strengthening for Industrial Value Enhancement (STRIVE) Project	91,430	24.63
2.	Skills Acquisition and Knowledge Awareness for Livelihood Promotion (SANKALP) Scheme	88,025	68.39
3.	PM Van Dhan Yojana	77,864	44.92
4.	PM YUVA	62,577	18.15
5.	Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN)	38,391	23.47
6.	Scheme of Fund for Regeneration of Traditional Industries (SFURTI)	30,280	2.49
7.	PM Surya Ghar Muft Bijli Yojana Entrepreneurship Skill Development Programme	26,927	75.00
8.	ESDP Scheme of DC-MSME	20,063	3.56
9.	Dharti Aaba Janjatiya Gram Utkarsh Abhiyan	10,838	42.34
10.	Pilot Project on Entrepreneurship Development in Holy Cities	8,023	5.00
11.	Establish, Develop and Manage EDC and Incubation Centers (IC) in North East Region's Educational Institution	6,164	5.87
12.	Entrepreneurial Climate through Training of Trainers (ToTs) and Entrepreneurship Development Programme (EDP) in Jan Shikshan Sansthan (JSSs)	5,633	5.07
13.	Pilot Project for Entrepreneurship Development Program	5,000	2.93
14.	Scheme for Capacity Building in Textile Sector (SAMARTH)	3,140	8.24

15.	Rastriya Udyamita Vikas Pariyojana on Pilot Basis for PM Svanidhi Beneficiaries	1,704	1.50
16.	Swavalambini programme	1,487	0.40
17.	Organising Workshops in Artisan Melas and Haats	592	0.37
18.	Entrepreneurship Development among Jail Inmates	460	1.54
19.	Capacity Building Programme for Fair Price Shop Owners	315	0.18

SKILL TRAINING UNDER CENTRAL AND CENTRALLY SPONSORED

SCHEMES IN ODISHA

1402. SHRI PRADEEP PUROHIT:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) whether the Government has data on the total number of persons who received skill training under various Central and Centrally Sponsored schemes in Odisha during the last three years and the current year;
- (b) if so, the details thereof, district-wise;
- (c) the details of the number of trained persons who have been employed under these schemes, district-wise; and
- (d) the details of the amount of financial assistance provided under these schemes in Odisha during the said period, district-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): Under the Government of India's Skill India Mission (SIM), launched in 2015, the Ministry of Skill Development and Entrepreneurship (MSDE) provides skill, re-skill, and up-skill training through an extensive network of skill development centres under major schemes such as Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS), and the Craftsman Training Scheme (CTS) in Industrial Training Institutes (ITIs), to all sections of the society across the country. The SIM aims at enabling youth of India to get future ready, equipped with industry relevant skills. The number of candidates trained/oriented/engaged/enrolled in Odisha under major skill development schemes of MSDE from FY 2022-23 to 2025-26 (as on 31.12.2025), scheme-wise and district-wise is at **Statement-I**.

Further, among the schemes of MSDE, placements were specifically tracked only in the Short Term Training (STT) and Special Project (SP) components of PMKVY in the first three versions i.e., PMKVY 1.0, PMKVY 2.0 and PMKVY 3.0 of the scheme implemented from FY 2015-16 to FY 2021-22. Under PMKVY 4.0, the focus was to empower our trained candidates to choose their varied career path and they are suitably oriented for the same. Further, various IT tools like Skill India Digital Hub (SIDH) also gives this opportunity.

Number of candidates certified and reported placed across the country under PMKVY 1.0, PMKVY 2.0 and PKKVY 3.0 are as under:

Scheme	No. of candidates certified		Total Certified	Total Reported Placed in STT+SP
	(Short Term training) STT + SP (Special Project)	Recognition of Prior Learning (RPL)		
PMKVY 1.0	13,32,479	1,19,157	14,51,636	2,53,296
PMKVY 2.0	40,36,547	51,21,000	91,57,547	21,41,575
PMKVY 3.0	3,20,052	1,89,662	5,09,714	43,016

Under NAPS, funds are not allocated district-wise and the establishments are incentivized by way of stipend support. Day to day administration as well as financial control in respect of ITIs lies with the respective State Government/ UT Administration. The district-wise funds released to Odisha under PMKVY and JSS schemes of MSDE from FY 2022-23 to 2025-26 (as on 31.12.2025) is at **Statement-II.**

STATEMENT-I

Number of Candidates trained/oriented/engaged/enrolled in Odisha under major skill development schemes of MSDE from FY 2022-23 to 2025-26 (as on 31.12.2025), scheme-wise and district-wise :

Sl. No.	Name of the District	Number of Candidates trained/oriented under major schemes of MSDE			
		PMKVY	JSS	NAPS (Apprentices engaged)	CTS* (candidates enrolled)
1.	Angul	1,134	3339	2,278	9384
2.	Balangir	1,837	7217	704	4,905
3.	Balasore	3,662	7858	978	23,303
4.	Bargarh	1,661	7580	254	4006
5.	Bhadrak	482	7180	308	11,640
6.	Boudh	1,438	7100	80	1,208
7.	Cuttack	3,426	7379	1,969	17,843
8.	Deogarh	88	7320	12	1,142
9.	Dhenkanal	2,798	6860	459	7,096
10.	Gajapati	2,746	6535	138	2,537
11.	Ganjam	5,692	7760	1,002	24,024
12.	Jagatsinghapur	1,860	7220	620	8,504
13.	Jajpur	706	7292	1,673	9,346

14.	Jharsuguda	65	-	1,068	3,363
15.	Kalahandi	347	6900	476	3,368
16.	Kandhamal	2,127	5820	135	2,648
17.	Kendrapara	2,359	7538	114	5,728
18.	Keonjhar	620	6034	987	8,582
19.	Khordha	7,722	7280	14,935	15,482
20.	Koraput	1,524	7100	2,462	7,210
21.	Malkangiri	796	7159	151	1,404
22.	Mayurbhanj	2,830	7013	350	17,209
23.	Nabarangpur	1,672	7619	430	2,269
24.	Nayagarh	2,110	7360	204	2,808
25.	Nuapada	1,668	7019	81	1,671
26.	Puri	3,132	7400	526	4,875
27.	Rayagada	2,970	7013	648	2,487
28.	Sambalpur	971	5792	4,534	5,254
29.	Sonepur	1,521	7120	44	2,083
30.	Sundargarh	1,387	7377	3,311	21,675
	Total	61,351	2,02,184	40,931	2,36,009

* From Session 2022-23 to 2025-26

STATEMENT-II

District-wise funds released to Odisha under PMKVY and JSS schemes of MSDE from FY 2022-23 to 2025-26 (as on 31.12.2025):

(Amount in Crores)

Sl. No.	Name of the District	Fund released under major schemes of MSDE	
		PMKVY	JSS
1.	Angul	0.81	1.03
2.	Balangir	1.15	1.99
3.	Balasore	2.25	2.00
4.	Bargarh	1.31	2.00
5.	Bhadrak	0.44	2.00
6.	Boudh	0.85	1.99
7.	Cuttack	2.85	1.99
8.	Deogarh	0.00	2.00
9.	Dhenkanal	1.51	2.00
10.	Gajapati	1.58	1.80
11.	Ganjam	4.90	1.99
12.	Jagatsinghapur	0.98	2.00
13.	Jajpur	0.44	2.00
14.	Jharsuguda	0.04	-
15.	Kalahandi	0.18	1.98
16.	Kandhamal	1.51	1.88
17.	Kendrapara	1.34	2.00
18.	Keonjhar	0.36	1.86
19.	Khordha	5.23	2.00
20.	Koraput	0.87	2.02
21.	Malkangiri	1.28	1.61
22.	Mayurbhanj	2.07	1.97
23.	Nabarangpur	1.98	1.60
24.	Nayagarh	1.43	1.99
25.	Nuapada	1.91	2.00
26.	Puri	1.40	1.87
27.	Rayagada	1.33	1.96

28.	Sambalpur	0.54	2.41
29.	Sonepur	0.71	2.00
30.	Sundargarh	0.63	1.87
	Total	41.88	55.77

PLACEMENT RATE UNDER PMKVY

1403. SHRI BAPI HALDAR:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state :-

- (a) whether it is a fact that the placement rate under PM Kaushal Vikas Yojana (PMKVY) 2.0 was only 23 per cent and PMKVY 3.0 was below 8 per cent, if so, the details thereof; and
- (b) the details of total number of candidates provided with certifications and placed from 2019 to 2025 under all components of the said scheme, year, phase and component-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): The Ministry of Skill Development and Entrepreneurship has been implementing Pradhan Mantri Kaushal Vikas Yojana for imparting skill development training through Short-Term Training (STT) and up-skilling and re-skilling through Recognition of Prior Learning (RPL) to youth across the country. Placements were tracked under Short Term Training (STT) component of PMKVY

in the first three versions of the scheme which is PMKVY 1.0, PMKVY 2.0 and PMKVY 3.0 implemented from FY 2015-16 to FY 2021-22. Under PMKVY 4.0 (2022-26), the focus is to empower our trained candidates to choose their varied career path and they are suitably oriented for the same through On-Job Training (OJT) embedded industry relevant courses.

Under PMKVY 2.0, out of 40.36 lakh STT certified candidates, 21.42 lakh candidates have been reported placed which is around 53%.

Under the PMKVY 3.0, training have been imparted through Short Term Training (STT), Recognition of Prior Learning (RPL), Customized Crash Course Programme for COVID Warriors (CCCP-CW) and Skill Hubs Initiative. Under PMKVY 3.0, out of 1.21 lakh STT certified candidates, 0.43 lakh candidates have been reported placed which is around 35%.

(b) : Phase wise numbers of candidates certified and reported placed under PMKVY 2.0 (2016-20), PMKVY 3.0 (2021-22) and PMKVY 4.0(2022-26) are given below:

Scheme	No. of Candidates Certified		Total Certified	Total Reported Placed (STT+SP)
	STT+SP	Recognition of Prior Learning (RPL)		
PMKVY 2.0	40,36,547	51,21,000	91,57,547	21,41,575
PMKVY 3.0	3,20,052	1,89,662	5,09,714	43,016

Under PMKVY 4.0, as on 31.12.2025, 27,09,984 candidates have been trained, whereas, 18,79,742 candidates have been certified.

Financial Year wise number of candidates certified and reported placed under PMKVY from FY 2019-20 to FY 2025-26 till 31.12.2025 is given below:

FY	No. of Candidates Certified		Total Certified	Total Reported Placed in STT+SP
	(Short Term training) STT+ SP (Special Project)	Recognition of Prior Learning (RPL)		
FY-19-20	11,50,473	19,09,604	30,60,077	6,08,389
FY-20-21	4,86,460	20,71,838	25,58,298	2,16,102
FY-21-22	2,55,562	2,24,236	4,79,798	1,64,162
FY-22-23	2,22,030	30,672	2,52,702	-
FY-23-24	1,94,607	81,387	2,75,994	-
FY-24-25	11,33,603	1,97,417	13,31,020	-
FY-25-26	2,59,770	27,566	2,87,336	-

पारंपरिक कलाकारों के लिए वित्तीय सहायता योजनाएँ

1404. श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे :

क्या संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार ने देशभर के ग्रामीण क्षेत्रों में पारंपरिक कलाकारों के लिए कोई वित्तीय सहायता/योजनाएँ लागू की हैं, यदि हाँ, तो महाराष्ट्र राज्य में तत्संबंधी जिला-वार ब्यौरा क्या है;
- (ख) कला और संस्कृति से संबंधित स्टार्टअप्स तथा नवाचार को बढ़ावा देने हेतु सरकार द्वारा उपलब्ध कराई गई वित्तीय सहायता योजनाओं का ब्यौरा क्या है;
- (ग) क्या सरकार द्वारा डिजिटल मीडिया और ऑनलाइन प्लेटफॉर्म के माध्यम से पारंपरिक कला और संस्कृति को वैश्विक स्तर पर प्रोत्साहित करने के लिए कोई वित्तीय सहायता प्रदान की जा रही है; और
- (घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है, यदि नहीं, तो तत्संबंधी क्या कारण है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) : संस्कृति मंत्रालय द्वारा केंद्रीय क्षेत्र की विभिन्न स्कीमें संचालित की जाती है, जिसके माध्यम से महाराष्ट्र राज्य सहित देश के विभिन्न ग्रामीण क्षेत्रों में पारंपरिक कलाओं सहित विभिन्न प्रकार की मंच कलाओं में अभ्यासरत संगठनों/ कलाकारों को वित्तीय सहायता प्रदान की जाती है। इन स्कीमों का संक्षिप्त ब्यौरा **विवरण-I** पर दिया गया है। विभिन्न स्कीमों के अंतर्गत संगठनों/कलाकारों को प्रदान की गई वित्तीय सहायता की राशि के संबंध में जिला-वार डेटा का रखरखाव नहीं किया जाता है। तथापि, विगत तीन वित्तीय वर्षों के दौरान महाराष्ट्र राज्य के सहायता प्राप्त संगठनों/कलाकारों की संख्या और प्रदान की गई वित्तीय सहायता का ब्यौरा **विवरण-II** पर दिया गया है।

(ख) : कला एवं संस्कृति से संबंधित स्टार्टअप और नवोन्मेष को बढ़ावा देने के लिए वर्तमान में संस्कृति मंत्रालय द्वारा कोई वित्तीय स्कीम संचालित नहीं की जाती है।

(ग) और (घ) : वैश्विक स्तर पर भारत की समृद्ध सांस्कृतिक धरोहर को बढ़ावा देने के लिए संस्कृति मंत्रालय 'वैश्विक भागीदारी स्कीम' नामक स्कीम कार्यान्वित करता है जिससे विश्व स्तर पर सतत रूप से भारत की छवि को संवर्धित किया जा सके। वर्तमान में, 627 कलाकार/समूह मंत्रालय के पैनल में शामिल हैं। इसके अतिरिक्त, विश्व स्तर पर विदेशों में स्थित भारतीय मिशनों के माध्यम से पारंपरिक कला और संस्कृति को बढ़ावा देने के लिए भारत-विदेश मैत्री सांस्कृतिक सोसाइटियों को सहायता अनुदान जारी किया जाता है।

विवरण-I

संस्कृति मंत्रालय द्वारा केंद्रीय क्षेत्र की विभिन्न स्कीमें संचालित स्कीमों का संक्षिप्त ब्यौरा, जिसके माध्यम से महाराष्ट्र राज्य सहित देश के विभिन्न ग्रामीण क्षेत्रों में पारंपरिक कलाओं सहित विभिन्न प्रकार की मंच कलाओं में अभ्यासरत संगठनों/ कलाकारों को वित्तीय सहायता प्रदान की जाती है।

1. गुरु-शिष्य परंपरा (रेपर्टरी अनुदान) के संवर्धन के लिए वित्तीय सहायता

इस स्कीम घटक का उद्देश्य नाट्य समूहों, रंगमंच समूहों, संगीत मंडलियों, बाल रंगमंच आदि जैसे मंचकला कार्यकलापों की सभी शैलियों तथा गुरु-शिष्य परंपरा के अनुरूप नियमित आधार पर कलाकारों को उनके संबंधित गुरु द्वारा प्रशिक्षण देने के लिए वित्तीय सहायता प्रदान करना है। इस स्कीम के अनुसार, रंगमंच, संगीत और नृत्य आदि के क्षेत्र में 1 गुरु और अधिकतम 18 शिष्यों को सहायता प्रदान की जाती है। गुरु के लिए सहायता की राशि 15000/- रु. प्रति माह है और शिष्य के लिए कलाकार की आयु के आधार पर यह राशि 2000-10000/- रुपये प्रति माह है।

2. कला और संस्कृति के संवर्धन के लिए वित्तीय सहायता: इस स्कीम के निम्नलिखित उप घटक हैं :

i. राष्ट्रीय महत्व के सांस्कृतिक संगठनों को वित्तीय सहायता

इस स्कीम घटक का उद्देश्य पूरे देश में कला और संस्कृति के संवर्धन हेतु कार्यरत राष्ट्रीय महत्व के प्रतिष्ठित सांस्कृतिक संगठनों को बढ़ावा देना और सहायता प्रदान करना है। यह अनुदान उन संगठनों को दिया जाता है जिनका एक सुगठित प्रबंधन निकाय हो, भारत में पंजीकृत हो, जो अखिल भारतीय स्तर पर प्रचालन करते हुए राष्ट्रीय महत्व के हों; जिनके पास पर्याप्त कार्यबल हो और जिन्होंने विगत पांच वर्षों में से 3 वर्षों के दौरान सांस्कृतिक कार्यकलापों के लिए 1 करोड़ रुपए या उससे अधिक का व्यय किया हो। इस स्कीम के अंतर्गत सहायता की राशि 1 करोड़ रुपए तक है जिसे विशेष मामलों में 5 करोड़ रुपए तक बढ़ाया जा सकता है।

ii. सांस्कृतिक समारोह और निर्माण अनुदान (सीएफपीजी)

इस स्कीम घटक का उद्देश्य गैर-सरकारी संगठनों/सोसाइटियों/न्यासों/विश्वविद्यालयों आदि को संगोष्ठियां, सम्मेलन, शोध कार्य, कार्यशालाएं, महोत्सव, प्रदर्शनियां, विचार-गोष्ठियां, नृत्य नाटक-रंगमंच, संगीत सृजन आदि के लिए वित्तीय सहायता प्रदान करना

है। इस स्कीम के अंतर्गत किसी संगठन के लिए अनुदान की राशि 5 लाख रुपए है जिसे विशेष मामलों में 20.00 लाख रुपए तक बढ़ाया जा सकता है।

iii. हिमालय की सांस्कृतिक विरासत के परिरक्षण एवं विकास के लिए वित्तीय सहायता

इस स्कीम घटक का उद्देश्य दृश्य-श्रव्य कार्यक्रमों के माध्यम से शोध, प्रशिक्षण तथा प्रचार-प्रसार द्वारा हिमालय की सांस्कृतिक विरासत को बढ़ावा देना एवं परिरक्षित करना है। हिमालयी क्षेत्र के अंतर्गत आने वाले राज्यों अर्थात् जम्मू और कश्मीर, हिमाचल प्रदेश, उत्तराखंड, सिक्किम और अरुणाचल प्रदेश के संगठनों को वित्तीय सहायता प्रदान की जाती है। किसी संगठन के लिए अनुदान की राशि प्रति वर्ष 10.00 लाख रुपए है जिसे विशेष मामलों में 30.00 लाख रुपए तक बढ़ाया जा सकता है।

iv. बौद्ध/तिब्बती संगठनों के परिरक्षण एवं विकास के लिए वित्तीय सहायता

इस स्कीम घटक के अंतर्गत बौद्ध/तिब्बती संस्कृति एवं परंपरा के प्रसार और वैज्ञानिक विकास तथा संबंधित क्षेत्रों में शोध में लगे बौद्ध मठों सहित स्वैच्छिक बौद्ध/तिब्बती संगठनों को वित्तीय सहायता प्रदान की जाती है। इस स्कीम घटक के अंतर्गत किसी संगठन को प्रति वर्ष 30.00 लाख की धनराशि प्रदान की जाती है जिसे विशेष मामलों में 1.00 करोड़ रुपए तक बढ़ाया जा सकता है।

v. स्टूडियो थियेटर सहित निर्माण अनुदान हेतु वित्तीय सहायता

इस स्कीम घटक का उद्देश्य गैर सरकारी संगठनों, न्यासों, सोसाइटियों, सरकार द्वारा प्रायोजित निकायों, विश्वविद्यालयों, महाविद्यालयों आदि को सांस्कृतिक अवसंरचना संबंधी निर्माण (अर्थात् स्टूडियो थियेटर, सभागार, अभ्यास कक्ष, क्लासरूम आदि) और वैद्युत, वातानुकूलन, ध्वनिकी, प्रकाश एवं ध्वनि प्रणालियों आदि जैसी सुविधाओं के प्रावधान हेतु वित्तीय सहायता प्रदान करना है। इस स्कीम घटक के अंतर्गत महानगरों में 50 लाख रुपए

तक की अधिकतम अनुदान राशि और अन्य शहरों में 25 लाख रुपए तक की अधिकतम अनुदान राशि प्रदान की जाती है।

vi. स्थानीय महोत्सव और मेले

इस स्कीम का उद्देश्य संस्कृति मंत्रालय द्वारा आयोजित 'राष्ट्रीय संस्कृति महोत्सवों' के आयोजन के लिए सहायता प्रदान करना है। राष्ट्रीय संस्कृति महोत्सवों (आरएसएम) का आयोजन क्षेत्रीय सांस्कृतिक केन्द्रों (जेडसीसी) के माध्यम से किया जाता है जहां पूरे देश से बड़ी संख्या में कलाकारों को उनकी प्रतिभाएं प्रदर्शित करने के लिए शामिल किया जाता है। नवम्बर, 2015 से, संस्कृति मंत्रालय द्वारा देश में चौदह (14) आरएसएम आयोजित किए गए हैं।

3. टैगोर सांस्कृतिक परिसरों (टीसीसी) के निर्माण के लिए वित्तीय सहायता

इस स्कीम घटक का उद्देश्य मंच प्रस्तुतियों (नृत्य, नाटक और संगीत), प्रदर्शनियों, संगोष्ठियों, साहित्यिक कार्यकलापों, ग्रीन रूम आदि के लिए सुविधाओं और अवसंरचना युक्त सभागार जैसे नए बड़े सांस्कृतिक स्थानों के सृजन के लिए गैर-सरकारी संगठनों, न्यासों, सोसाइटियों, सरकार द्वारा प्रायोजित निकायों, राज्य/संघ राज्य क्षेत्र के सरकारी विश्वविद्यालयों, केन्द्रीय / राज्य सरकार की एजेंसियों / निकायों, नगर निगमों, लाभ न कमाने वाले ख्यातिप्राप्त संगठनों आदि को वित्तीय सहायता प्रदान करना है। यह स्कीम घटक मौजूदा सांस्कृतिक सुविधाओं (रबीन्द्र भवन, रंगशालाएं) आदि के जीर्णोद्धार, नवीकरण, विस्तार कार्य, परिवर्धन, स्तरोन्नयन, आधुनिकीकरण के लिए भी सहायता प्रदान करता है। इस स्कीम घटक के अंतर्गत किसी परियोजना के लिए आमतौर पर अधिकतम 15 करोड़ रुपए तक की सहायता प्रदान की जाएगी। केन्द्रीय वित्तीय सहायता, कुल अनुमोदित परियोजना लागत का 90 प्रतिशत होगी और कुल अनुमोदित परियोजना लागत का शेष 10 प्रतिशत प्राप्तकर्ता राज्य सरकार/एनजीओ द्वारा या पूर्वोत्तर क्षेत्र परियोजनाओं हेतु संबंधित संगठन द्वारा वहन किया जाएगा और पूर्वोत्तर

क्षेत्र को छोड़कर, केन्द्रीय सहायता और राज्य की हिस्सेदारी (समतुल्य हिस्सेदारी) का अनुपात 60:40 है।

4. कला और संस्कृति के संवर्धन के लिए छात्रवृत्ति एवं अध्येतावृत्ति की स्कीम : इस स्कीम में निम्नलिखित तीन घटक हैं:

i. संस्कृति के क्षेत्र में उत्कृष्ट व्यक्तियों को अध्येतावृत्ति प्रदान करने की स्कीम

विभिन्न सांस्कृतिक क्षेत्रों में 25 से 40 वर्ष के आयु वर्ग (कनिष्ठ) और 40 वर्ष से अधिक आयु के उत्कृष्ट व्यक्तियों (वरिष्ठ) को प्रत्येक बैच वर्ष में सांस्कृतिक शोध के लिए 2 वर्ष की अवधि के लिए 10,000/- रुपए प्रतिमाह और 20,000/- रुपए प्रतिमाह की दर से 400 तक अध्येतावृत्तियां (200 कनिष्ठ और 200 वरिष्ठ) प्रदान की जाती हैं। यह अध्येतावृत्ति चार बराबर छमाही किस्तों में जारी की जाती है।

ii विभिन्न सांस्कृतिक क्षेत्रों में युवा कलाकारों हेतु छात्रवृत्ति की स्कीम

प्रत्येक बैच वर्ष में 400 तक छात्रवृत्तियां प्रदान की जाती हैं। इस स्कीम के अंतर्गत 18 से 25 वर्ष के आयु वर्ग के उत्कृष्ट प्रतिभावान युवा कलाकारों को भारतीय शास्त्रीय संगीत, भारतीय शास्त्रीय नृत्य, रंगमंच, मूक अभिनय, दृश्य कला, लोक, पारंपरिक और स्वदेशी कलाओं तथा सुगम शास्त्रीय संगीत आदि के क्षेत्र में भारत में उन्नत प्रशिक्षण के लिए 2 वर्षों के लिए प्रतिमाह 5000/- रुपए की दर से वित्तीय सहायता प्रदान की जाती है। यह छात्रवृत्ति चार बराबर छमाही किस्तों में जारी की जाती है।

iii. सांस्कृतिक शोध के लिए टैगोर राष्ट्रीय अध्येतावृत्ति

इस स्कीम घटक का उद्देश्य विद्वानों/शिक्षाविदों को इन संस्थाओं के साथ आपसी हित की परियोजनाओं पर कार्य करने हेतु संस्कृति मंत्रालय के अंतर्गत विभिन्न संस्थाओं और देश में अन्य चिन्हित सांस्कृतिक संस्थाओं के साथ स्वयं को संबद्ध करने हेतु प्रोत्साहित करते हुए संस्थाओं को सुदृढ़ और सशक्त बनाना है। इसके अंतर्गत अधिकतम दो वर्षों

की अवधि के लिए 15 अध्येतावृत्तियां तक (80,000/-रुपए प्रतिमाह + आकस्मिक भत्ता) और 25 छात्रवृत्तियां तक (50,000/-रु. प्रतिमाह + आकस्मिक भत्ता) प्रदान की जाती हैं। यह अध्येतावृत्ति 04 बराबर छमाही किस्तों में जारी की जाती है।

5. वयोवृद्ध कलाकारों हेतु वित्तीय सहायता

इस स्कीम का उद्देश्य 60 वर्ष और उससे अधिक आयु के 72,000/- रुपए प्रति वर्ष से कम वार्षिक आय वाले उन वयोवृद्ध कलाकारों को 6000/- रुपए प्रति माह की वित्तीय सहायता प्रदान करना है जिन्होंने कला, साहित्य आदि के उनके विशिष्ट क्षेत्रों में महत्वपूर्ण योगदान दिया हो। लाभार्थी की मृत्यु हो जाने पर, यह वित्तीय सहायता उनके पति/पत्नी को अंतरित की जाती है।

6. वैश्विक भागीदारी स्कीम

इस स्कीम का उद्देश्य भारतीय कला रूपों में अभ्यासरत कलाकारों को 'भारत महोत्सव' के बैनर के अंतर्गत विदेशों में प्रस्तुति देने का अवसर प्रदान करना है। इस स्कीम के तहत, लोक संगीत, लोक नृत्य, लोक रंगमंच और कठपुतली कला, शास्त्रीय और पारंपरिक नृत्य, प्रायोगिक/समकालीन नृत्य, शास्त्रीय/अर्धशास्त्रीय संगीत, रंगमंच आदि सहित कला रूपों जैसे विविध सांस्कृतिक क्षेत्रों के कलाकार विदेशों में 'भारत महोत्सव' में प्रस्तुतीकरण देते हैं। इस स्कीम के अंतर्गत, "भारत महोत्सव" में प्रस्तुति देने के लिए कलाकार की तैनाती पर होने वाले व्यय का वहन सरकार द्वारा किया जाता है। संस्कृति मंत्रालय ने विदेश में आयोजित होने वाले भारत महोत्सवों (एफओआई) में प्रस्तुति देने के लिए विभिन्न कला रूपों के अंतर्गत कलाकारों/समूहों को पैनलबद्ध किया है और कलाकारों का चयन इस पैनल से किया जाता है।

विवरण-II**महाराष्ट्र राज्य में लाभार्थियों की संख्या और संवितरित राशि**

क्र. सं.	स्कीम का नाम	वित्तीय वर्ष					
		2022-23		2023-24*		2024-25*	
		लाभार्थियों की संख्या	राशि (लाख रुपए में)	लाभार्थियों की संख्या	राशि (लाख रुपए में)	लाभार्थियों की संख्या	राशि (लाख रुपए में)
1.	गुरु-शिष्य परंपरा के संवर्धन के लिए वित्तीय सहायता (रेपर्टरी अनुदान)	41	307.6	97	639.72	59	333.05
2.	राष्ट्रीय महत्व के सांस्कृतिक संगठनों को वित्तीय सहायता	0	0.00	1	15.00	1	18.75
3.	सांस्कृतिक समारोह और निर्माण अनुदान	56	104.1	34	29.64	44	97.31
4.	बौद्ध/तिब्बती संस्कृति और कला के विकास के लिए वित्तीय सहायता	11	38.25	14	41.00	14	57.45
5.	स्टूडियो थियेटर सहित निर्माण अनुदान हेतु वित्तीय सहायता	0	0	2	8	2	25
6.	संस्कृति के क्षेत्र में उत्कृष्ट व्यक्तियों को अध्येतावृत्ति प्रदान करने की स्कीम	84	118.80	85	84.00	52	78.60
7.	संस्कृति के क्षेत्र में युवा कलाकारों को छात्रवृत्ति प्रदान करने की स्कीम	40	12.00	127	38.10	81	24.30
8.	वयोवृद्ध कलाकारों हेतु वित्तीय सहायता	740	273.49	1239	795.97	1392	541.19
9.	वैश्विक भागीदारी स्कीम	वर्तमान में, मंत्रालय के साथ पैनलबद्ध 37 कलाकार/समूह महाराष्ट्र राज्य से हैं, जिनमें से 7 कलाकारों/समूहों को भारत महोत्सव (एफओआई) में प्रस्तुति					

		देने के लिए भेजा गया है अर्थात् <u>ओमान</u> , <u>नीदरलैंड</u> , <u>घाना</u> (2016-17), <u>कतर</u> (2018-19), <u>दक्षिण अफ्रीका</u> (2019-20) में एक-एक और <u>वेनेजुएला</u> तथा <u>वियतनाम</u> (2017-18) में आयोजित फ्रीडम 70 कार्यक्रमों में एक-एक।

* केन्द्रीय क्षेत्र की स्कीमों और केन्द्रीय नोडल अभिकरण (सीएनए) मॉड्यूल के कार्यान्वयन के अंतर्गत निधियों के प्रवाह हेतु संशोधित प्रक्रिया के संबंध में व्यय विभाग द्वारा जारी अनुदेशों के अनुसरण में इस स्कीम के अंतर्गत, चयनित अनुदानग्राही संगठनों को वित्तीय सहायता का भुगतान केन्द्रीय नोडल अभिकरण मॉड्यूल के माध्यम से किया गया।

DECLINING ENROLMENT IN GOVERNMENT SCHOOLS

1405. DR. BYREDDY SHABARI:

DR. GUMMA THANUJA RANI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the number of Government schools presently operational along with details of new schools established and schools closed, merged or consolidated across the country during the last ten years, year-wise and State/UT-wise, including reasons for closures or mergers;
- (b) the number of students enrolled in Government schools across the country during the last ten years, year-wise and State/UT-wise, and gender-wise;
- (c) whether the Government has observed any significant inter-State variations or year-wise decline in enrolment in Government schools across the country during the said period and if so, the details thereof, State/UT-wise including district-wise in Andhra Pradesh;

- (d) the key factors responsible for migration of students to private schools along with the corrective measures being implemented jointly by the Centre and the States to strengthen public schooling; and
- (e) whether the Government is aware that inspections, audits and quality assessments of all Government schools are not conducted regularly or comprehensively, if so, whether it proposes to ensure time-bound inspections and audits of all schools on a mission-mode basis with 100 per cent coverage, including the roadmap, timelines and monitoring mechanisms proposed and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e): Education being a subject in the Concurrent List of the Constitution, an overwhelming majority of the schools in the country comes under the administrative control of States/UTs. The opening, closing and rationalisation of schools are within the purview of respective State Government and UT Administration. As per UDISE+ (Unified District Information System for Education Plus), State/UT wise number of government schools and enrolment in these schools gender wise from the year 2015-16 to 2024-25 is available at <https://www.education.gov.in/en/parl ques>.

As per UDISE+, district wise enrolment in Government schools in Andhra Pradesh for the year 2023-24 to 2024-25 is available at <https://www.education.gov.in/en/parl ques>.

Samagra Shiksha focuses on improvement in quality of education by providing support for different interventions to all States and UTs, like in-service training of teachers and school heads, conduct of achievement surveys at state and national level, composite school grant to every school for providing a conducive learning environment, grants for library, sports and physical activities, support for Rashtriya Avishkar Abhiyan, ICT and digital initiatives, School Leadership development programme, remedial teaching for academically weaker students, support for Padhe Bharat Badhe Bharat, etc.

Also, Central Government assist States and UTs through the Centrally Sponsored Scheme of Samagra Shiksha and hot cooked meal provided from Balvatika to class 8 under Pradhan Mantri Poshan Shakti Nirman (PM POSHAN) Yojna. Financial assistance/grant is also provided to the States and UTs including Uttar Pradesh for various activities to reduce dropout and increase enrolment in Government schools, which include opening/strengthening of new schools up to Senior Secondary level, strengthening school infrastructure, setting up and up gradation and running of Kasturba Gandhi Balika Vidyalayas (KGBV) upto class 12, setting up of residential schools/hostels named Netaji Subhas Chandra Bose Avasiya Vidyalayas, hostels under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN) and Dharti Aaba Janjatiya Gram Utkarsh Abhiyan

(DAJGUA), transport allowance, undertaking enrolment drives, seasonal hostels/residential camps, provision of vocational education and ICT facilities in schools, providing free text books and free uniform, transport/escort facility, etc, financial assistance/grant is also provided for aids and appliances for children with special needs.

Programme Approval Board (PAB) of PM Poshan under the Chairpersonship of Secretary (DoSEandL) monitor the social audits conducted by each State/ UT in previous financial year and also approve the proposals of States/ UTs to conduct social audits in the current financial year as per the PM Poshan Guidelines. PAB also advise the States/ UTs to draw annual calendar of activities to conduct the Social Audit and share the Social Audit report and action taken report. Expenditures on Social Audit are met from the Management, Monitoring and Evaluation (MME) component of the Scheme.

ENVIRONMENTAL STRESS AND COASTAL VULNERABILITY IN KASARAGOD

1406. SHRI RAJMOHAN UNNITHAN:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government is aware that coastal and border districts of Kerala, including Kasaragod are increasingly vulnerable to

environmental stress due to climate change, coastal erosion and loss of green cover;

- (b) whether it is a fact that unregulated development and infrastructure expansion have aggravated ecological risks in these regions;
- (c) whether the Government has conducted any district-specific environmental impact or climate vulnerability assessments in Kasaragod;
- (d) whether targeted mitigation and adaptation projects have been sanctioned for ecologically sensitive coastal districts; and
- (e) the steps taken or proposed to be taken by the Government to strengthen environmental protection, climate resilience and sustainable development in vulnerable regions of Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (c): The Indian National Centre for Ocean Information Services (INCOIS), an autonomous institute under the Ministry of Earth Sciences (MoES), has prepared the report “Projected Changes in Extreme Sea Levels and Coastal Vulnerability along the Indian Coasts” under the Deep Ocean Mission. The study

provides a comprehensive assessment of projected sea-level rise, its implications for coastal India, and associated coastal vulnerability maps.

To prevent unregulated development in the coastal regions of the country, including Kerala, the Government has been implementing the Coastal Regulation Zone (CRZ) Notification since 1991, with the objective of conserving and protecting coastal stretches and marine areas, and ensuring livelihood security for fishers and other local communities. The Ministry of Environment, Forest and Climate Change (MoEFCC) approved the Coastal Zone Management Plan (CZMP) of Kerala under the CRZ Notification, 2019, vide letter dated 16.10.2024. Accordingly, all development and infrastructure expansion activities are regulated under the CRZ Notification, 2019 to ensure environmental sustainability.

The National Centre for Coastal Research (NCCR) an attached office of Ministry of Earth Sciences, has carried out an updated assessment of shoreline changes along the coastal districts of Kerala including Kasaragod, using remote-sensing datasets for the period 1990–2022.

Based on information received from the Department of Environment, Government of Kerala, and the Kerala Coastal Zone Management Authority, sector-wise vulnerability assessments were conducted under the State Action Plan on Climate Change (SAPCC 2.0), with the district as the unit of analysis, including Kasaragod.

(d) and (e) : Several steps have been taken to strengthen environmental protection, climate resilience and sustainable development to address the vulnerability of coastal areas in Kerala which, inter-alia include the following:

- i. As reported the National Disaster Management Authority, in order to mitigate the risk of erosion in the country, the 15th Finance Commission had recommended an allocation of Rs.1,500 crore from National Disaster Mitigation Fund (NDMF) for the period 2021-26 and Rs.1000 crore from National Disaster Response Fund (NDRF) for resettlement of displaced people affected by erosion.
- ii. The Ministry of Environment, Forest and Climate Change (MoEFandCC), in association with the Survey of India (SOI) has delineated the hazard line for the entire coast of the country which is indicative of the shoreline changes, including sea level rise due to climate change. The hazard line features in the new Coastal Zone Management Plans (CZMP) of the coastal States/Union territories approved by the MoEFandCC. Further, the Ministry has issued directions to Coastal States/UTs for incorporation of the Shoreline Management Plan in CZMP as per the provisions CRZ Notification, 2019.
- iii. The Indian National Centre for Ocean Information Services (INCOIS) has developed a Coastal Vulnerability Index (CVI) for the entire Indian coastline as part of the Tsunami Early Warning System. INCOIS has also

carried out Coastal Multi-Hazard Vulnerability Mapping (MHVM) for the entire Indian coastline

- iv. The NCCR also undertakes RandD on coastal processes and shoreline management, assists States/UTs in identifying vulnerable stretches, recommends site-specific mitigation measures, and supports the preparation of Shoreline Management Plans (SMPs). Based on the findings and recommendations of these reports, the Government of Kerala has undertaken various coastal protection measures, including the restoration of damaged seawalls in vulnerable reaches, maintenance of existing coastal seawalls, implementation of coastal protection works, and protection of houses using geobags.
- v. Further, the State Government is implementing the Kerala State Action Plan on Climate Change (2023–2030) to strengthen environmental protection, climate resilience, and sustainable development.

UNCLAIMED BANK DEPOSITS IN ANDHRA PRADESH

1407. SHRI G M HARISH BALAYOGI:

Will the Minister of **FINANCE** be pleased to state:

- (a) the details of the amount of unclaimed bank deposits in Andhra Pradesh;
- (b) whether banks operating in Andhra Pradesh have been directed to identify unclaimed accounts, if so, details of such instructions along with compliance status thereof;

- (c) whether any special drives/ district- level campaigns/ targeted settlement programmes have been undertaken in Andhra Pradesh to trace depositors and facilitate claims, if so, the details thereof including number of accounts settled and amount refunded;
- (d) the amount transferred from banks in Andhra Pradesh to Depositor Education and Awareness Fund during the last three years and amount released back to banks for settlement of claims during said period;
- (e) whether the Government has integrated Unclaimed Deposits-Gateway to Access inforMation (UDGAM) portal with bank branch networks in Andhra Pradesh for faster claim processing, if so, the number of claims received and resolved from the State through the portal, year- wise; and
- (f) the steps being taken to improve public awareness, simplify claim procedures and ensure time- bound settlement of unclaimed deposits, particularly in Konaseema district in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

- (a): The outstanding unclaimed bank deposit in Andhra Pradesh, as on 28.1.2026, is Rs. 2,279.16 Crore, as per State Level Bankers' Committee (SLBC), Andhra Pradesh.
- (b) to (d): Various special drives have been run across the country, including Andhra Pradesh, with specific directions to Banks to identify and settle unclaimed deposits, *inter- alia*, the following:

- (i) A three-month (October – December 2025) nationwide campaign - “आपकी पूँजी, आपका अधिकार – Your Money, Your Right” – was launched by the Department of Financial Services, in co-ordination with the Reserve Bank of India and other financial sector regulators. During the campaign, special camps to generate awareness and settle unclaimed financial assets were organised by State Level Bankers’ Committees (SLBCs) along with Banks, Lead District Managers (LDMs) and other financial sectors representatives
- (ii) As per SLBC Andhra Pradesh, during the campaign period they organised camps and other allied events at 158 places across the State at Collectorate office, Zilla Samakya office, Lead bank office, Mandal Mahila Samkya Bhavan, MPDO office, etc, with participation from state officials, Banks and LDMs. Also, a subcommittee meeting with Banks, LDMs, RBI and NABARD was conducted by SLBC, dated 25.07.2025, to advise all to actively participate in the campaign and settle all eligible claims. Instructions were also sent to State Heads of Banks by SLBC to facilitate in faster settlement of unclaimed funds. As a result, 34,455 accounts amounting to Rs.161.69 crore had been settled from 01.09.2025 to 28.01.2026 in Andhra Pradesh.
- (iii) The Reserve Bank of India (RBI), *vide* it’s Directions dated 28.11.2025, advised banks to undertake the following initiatives in order to identify unclaimed accounts:

- To undertake special drives periodically to find out the whereabouts of the customers, their nominees or legal heirs in respect of inoperative accounts / unclaimed deposits.
 - To display and update the list of unclaimed deposits on their website, which shall be updated regularly, at least on a monthly basis.
 - To conduct public awareness and financial literacy campaigns regularly to educate the members of public about the activation of inoperative accounts / unclaimed deposits and the prescribed procedure to claim amounts lying therein by a depositor or his / her nominee / legal heir in case of deceased depositor.
- (iv) Policy enablement such as incentive scheme for Banks for making inoperative accounts active and settling unclaimed funds; simplified procedure for settlement of accounts without nominee (upto a certain threshold limit); upto four successive or simultaneous nominations are introduced to expedite the settlement of unclaimed deposits and curtail its further additions.

The amount transferred from Banks in Andhra Pradesh to DEA Fund was Rs.236.82 crore in Financial Year (FY) 2025-26 (till 28.1.2026), Rs.552.51 crore in FY 2024-25 and Rs.418.83 crore in FY 2023-24 respectively. At the same time, the amount released back to banks on settlement of claim was Rs.194.58 crore

during the FY 2025-26 (till 28.1.2026), Rs.56.61 crore in FY 2024-25 and Rs.170.12 crore in FY 2023-24 respectively.

(e): UDGAM is a Centralised Search Portal developed by the RBI which facilitates members of public to search for information on unclaimed deposits across multiple banks at one place in a centralised manner.

At present, search facility is available for the unclaimed deposits of 30 major banks, including the banks operating in Andhra Pradesh, which covers around 90 per cent of unclaimed deposits (in value terms) available in the DEA Fund. Further, UDGAM is only a centralised search portal for unclaimed deposits and not a claim settlement portal.

(f): In Konaseema district, SLBC, Andhra Pradesh have taken various measures, *inter- alia*, the following:

- (i) Special camps, under Aapki Punji Apka Adhikar campaign, have been conducted in Amalapuram, Ramachandrapuram, Mandapeta, Mummidivaram, Ravulapalem for the settlement of unclaimed bank deposit.
- (ii) Public awareness steps through print and digital media, banner, hoarding etc, aimed towards settlement of unclaimed bank deposit have been undertaken.

In the District, a total of 1,899 accounts amounting of Rs. 5.08 Crore has been settled from 1.4.2025 to 28.1.2026.

VACANCIES IN NAVODAYA VIDYALAYA SAMITI

1408. SHRIMATI BAG MITALI:

Will the Minister of EDUCATION be pleased to state:

- (a) the number of sanctioned posts and existing vacancies in the Navodaya Vidyalaya Samiti (NVS), covering both faculty and non-faculty positions;
- (b) the details of recruitment in permanent positions in NVS (faculty and non-faculty) carried out since 2014 in the country, year-wise and category-wise;
- (c) the details of the number of contractual staff engaged by NVS since 2014, for both faculty and non-faculty posts, year-wise;
- (d) the details of the number of posts filled by candidates belonging to EWS, OBC and SC/ST categories in NVS both faculty and non-faculty positions, category-wise; and
- (e) whether reservation norms have been adhered to in the engagement of contractual staff in NVS and if so, the category-wise details of contractual staff from EWS, OBC and SC/ST categories?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e): Vacancies keep on arising due to opening of new Navodaya Vidyalayas (NVs), retirement, resignation, promotion of employees, transfer, employees going on lien to another department and up-gradation of schools. Filling up of vacancies is a continuous process and efforts are made to fill up the vacancies as per the provisions of the relevant recruitment rules. Teachers are also engaged on contractual basis for temporary duration at the local level against sanctioned posts, whenever regular or leave vacancies arise in a NV to ensure that the teaching-learning process is not hampered.

Regular appointment is made by Navodaya Vidyalaya Samiti (NVS) through direct recruitment process as per the recruitment rules of NVS incorporating the reservation norms as notified by the Government of India from time to time. The staff are engaged on contractual for short duration or on urgent need basis to protect the interest of the students.

The faculty (teaching) and non-faculty (non-teaching) posts sanctioned and vacant in NVS as on 31.12.2025, are as under:

Posts	Sanctioned Posts	Vacancies
Teaching	17,510	5,083
Non-Teaching	9,324	1,221

Year-wise and category-wise details of recruitment made for regular posts of teaching and non-teaching by NVS, since 2014, are at **Statement – I**.

Year-wise details of contractual staff of teaching and non-teaching engaged in NVS since 2014, are at **Statement – II**.

The details of posts filled by EWS, OBC and SC / ST categories in NVS for teaching and non-teaching posts, as on 31.12.2025, are as under:

Posts	EWS	OBC	SC	ST
Teaching	290	4,167	2,051	947
Non-Teaching	145	2,737	1,816	1,018

STATEMENT-I

Year-wise and category-wise details of recruitment made for regular posts of teaching and non-teaching by NVS, since 2014

Year	Teaching posts					Non-Teaching posts					
	UR	EWS	OBC	SC	ST	UR	EWS	OBC	SC	ST	Total
2014	35	-	28	6	2	30	-	24	15	9	149
2015	105	-	48	27	12	19	-	16	5	8	240
2016	3	-	1	1	2	4	-	2	2	3	18
2017	233	-	174	110	108	3	-	1	3	-	632
2018	204	-	119	72	57	22	-	41	16	11	542
2019	63	-	64	25	10	23	-	18	4	5	212
2020	138	22	118	63	15	26	-	26	17	13	438
2021	319	105	417	207	106	73	3	62	50	29	1371
2022	110	34	128	41	23	137	21	122	49	36	701
2023	492	109	532	205	84	179	53	419	137	72	2282
2024	140	20	95	59	26	39	20	112	36	20	567
2025	-	-	-	-	-	427	54	86	151	42	760
Total	1842	290	1724	816	445	982	151	929	485	248	7912

STATEMENT-II

Year-wise details of contractual staff of faculty (Teaching) and non-faculty (Non-Teaching) engaged in NVS, since 2014

Year	Teaching	Non-teaching	Total
2014	2189	268	2457
2015	2683	263	2946
2016	2794	299	3093
2017	2671	414	3085
2018	2667	439	3106
2019	3040	494	3534
2020	2953	1031	3984
2021	2403	1055	3458
2022	2155	1185	3340
2023	2500	874	3374
2024	3237	1262	4499
2025	3437	1432	4869

**NATIONAL INSTITUTE OF TECHNICAL TEACHERS TRAINING AND
RESEARCH (NITTTR)**

1409. SHRI PUTTA MAHESH KUMAR:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of funds allocated and released to the National Institute of Technical Teachers Training and Research (NITTTRs) during the last five years, year-wise and institute-wise;
- (b) the details regarding the number of teachers trained by the NITTTRs, year-wise;
- (c) whether the Government has conducted any study to assess the requirement of additional technical teachers training centres and if so, the details thereof;
- (d) whether the Government plans to establish a new NITTTR centre in Andhra Pradesh and if so, the details regarding the proposed location, timeline and funds earmarked; and
- (e) the measures taken by the Government to enhance the outreach of teacher-training programmes of these institutes to States which have lower participation?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR)

(a) to (e): The National Institute of Technical Teachers Training and Research (NITTTRs) are autonomous institutions under the Ministry of Education (MoE), Government of India, located at Bhopal, Chandigarh, Chennai and Kolkata. The details of funds allocated and released to the National Institute of Technical Teachers Training and Research (NITTTRs) during the last five years are attached

at **Statement-I** and the year-wise details of number of teachers trained by 4 NITTTRs are attached at **Statement-II**.

The NITTTRs also operate extension centres to expand their outreach for teachers training, curriculum development and related academic support. At present, NITTTR Bhopal has four extension centres located at Pune (Maharashtra), Ahmedabad (Gujarat), Alto Porvorim (Goa) and Raipur (Chhattisgarh). NITTTR Chennai operates extension centres at Bengaluru (Karnataka), Hyderabad (Telangana), Vijayawada (Andhra Pradesh) and Kalamassery (Kerala). NITTTR Kolkata has extension centres at Bhubaneswar (Odisha) and Guwahati (Assam). The NITTTR Chennai Extension Centre at Vijayawada, established in 2016, is presently functioning from the premises of the State Board of Technical Education and Training, Mangalagiri, Guntur District, Andhra Pradesh.

The Government has taken various measures to enhance the outreach of teachers training programme through multiple measures aligned with the National Education Policy (NEP) 2020 to strengthen technical education nationwide. These include digital expansion through online self-paced Massive Open Online Courses (MOOCs), delivered through Study Webs of Active Learning for Young Aspiring Minds (SWAYAM), National Initiative for Technical Teachers Training (NITTT), National Resource Centre (NRC) and the Learning Management System “e-Prashikshan”. Inclusive access is being promoted through collaborations with State Technical Universities, polytechnics, engineering colleges and other higher education institutions to conduct need-based programmes, capacity-building

initiatives, and development of training modules in Hindi and other Indian languages. Institutional strengthening measures include grant of “Deemed to be University” status to NITTTRs under the distinct category, organization of need-based Faculty Development Programmes (FDPs), regional collaboration to identify training gaps in low-participation States, and awareness generation through circulation of course information, use of social media and designing of need-based sector-specific training programmes aligned with local industry.

STATEMENT-I

The details of funds allocated and released to the National Institute of Technical Teachers Training and Research (NITTTRs) during the last five years

Ministry of Finance, Government of India allocates funds under single budgetary head to all NITTTRs. The year-wise allocation is Rs. 158.64 Cr during the year 2020-21; Rs. 150.00 Cr during the year 2021-22; Rs. 200.75 Cr during the year 2022-23; Rs. 104.50 during the year 2023-24 and Rs. 188.45 during 2024-25.

The details of funds released to 4 NITTTRs, year-wise are mentioned below-

(Rs. In Cr)

S. No	Name of the Institute	2020-21	2021-22	2022-23	2023-24	2024-25
1	NITTTR Bhopal	62.18	60.25	73.9652	33.10	58.33
2	NITTTR Chandigarh	50.55	32.00	54.50	30.10	50.54
3	NITTTR Chennai	30.55	25.50	38.00	24.60	50.17

4	NITTTR Kolkata	11.81	23.60	26.72	12.70	27.41
	Total	155.09	141.35	193.1852	100.50	186.45

STATEMENT-II

The year-wise details of number of teachers trained by 4 NITTTRs

S.No.	Name of the Institute	Total number of teachers trained				
		2020-2021	2021-2022	2022-2023	2023- 2024	2024-2025
1	NITTTR Bhopal	4,174	4,285	3,068	4,256	6,122
2	NITTTR Chandigarh	78,073	60,516	75,333	54,627	69,039
3	NITTTR Chennai	4,733	7,149	4,818	5,232	6,887
4	NITTTR Kolkata	15,687	14,321	8,790	12,014	5,950
	Total	1,02,667	86,271	92,009	76,129	87,998

हिसार और सोनीपत में पर्यटन परियोजनाओं का सतत कार्यान्वयन

1410. श्री जय प्रकाश:

श्री सतपाल ब्रह्मचारी:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार हिसार और सोनीपत लोक सभा निर्वाचन क्षेत्रों में ऐतिहासिक, सांस्कृतिक और ग्रामीण पर्यटन की संभावनाओं से अवगत है;

- (ख) क्या सरकार से सहायता प्राप्त परियोजनाएं अपेक्षित गति से कार्यान्वित नहीं की जा रही हैं, जिससे क्षेत्रीय पर्यटन विकास, रोजगार सृजन और आर्थिक कार्यकलाप प्रभावित हो रहे हैं;
- (ग) उक्त निर्वाचन क्षेत्रों में वर्ष 2019 से पर्यटन विकास के लिए स्वीकृत परियोजनाओं की संख्या तथा अब तक आवंटित, जारी और उपयोग की गई निधि का ब्यौरा क्या है;
- (घ) क्या उक्त परियोजनाओं में अवसंरचना, कनेक्टिविटी, प्रचार-प्रसार और स्थानीय भागीदारी की कमी की समीक्षा की गई है;
- (ङ) क्या सरकार द्वारा उक्त निर्वाचन क्षेत्रों में पर्यटन परियोजनाओं के शीघ्र, प्रभावी और सतत कार्यान्वयन के लिए कोई विशिष्ट समयबद्ध कार्ययोजना प्रस्तावित की गई है;
- (च) क्या परियोजनाओं के कार्यान्वयन में विलंब, भूमि अधिग्रहण या अन्य प्रशासनिक बाधाओं की समीक्षा की गई है; और
- (छ) क्या उक्त निर्वाचन क्षेत्रों में पर्यटन अवसंरचना, सुविधाओं और प्रोत्साहन को सुदृढ़ करने के लिए कोई विशिष्ट समयबद्ध कार्ययोजना प्रस्तावित है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (छ): पर्यटन मंत्रालय हरियाणा के गंतव्यों सहित देश के पर्यटन महत्व को समझता है। जबकि पर्यटन स्थलों और उत्पादों का विकास और संवर्धन मुख्य रूप से संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन द्वारा किया जाता है, पर्यटन मंत्रालय अपनी केंद्रीय क्षेत्रों की योजनाओं जैसे 'स्वदेश दर्शन (एसडी)', 'स्वदेश दर्शन 2.0 (एसडी 2.0)', 'चुनौती आधारित गंतव्य विकास (सीबीडीडी)' - स्वदेश दर्शन योजना की एक उप-योजना तथा 'तीर्थस्थल कायाकल्प एवं आध्यात्मिक विरासत संवर्धन अभियान (प्रशाद)' के तहत संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन से योजना दिशानिदेशों एवं सरकारी निदेशों के अनुरूप परियोजना प्रस्तावों की प्राप्ति और निधियों की उपलब्धता आदि के आधार पर उन्हें वित्तीय सहायता प्रदान करके देश में पर्यटन अवसंरचना विकास के प्रयासों को संपूरित करता है।

भारत सरकार ने अपनी 'पूँजी निवेश के लिए राज्यों को विशेष सहायता (एसएससीआई) - वैश्विक स्तर पर प्रतिष्ठित पर्यटन केंद्रों का विकास' नामक पहल के तहत देश में प्रतिष्ठित पर्यटन केंद्रों को व्यापक रूप से विकसित करने और वैश्विक स्तर पर उनकी ब्रांडिंग और विपणन करने के मूल उद्देश्य से परियोजनाओं को मंजूरी दी है।

उपर्युक्त योजनाओं के तहत परियोजनाओं के कार्यान्वयन के लिए भूमि उपलब्ध कराना संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन की जिम्मेदारी है और इन योजनाओं के तहत सृजित परिसंपत्तियों/परियोजनाओं का प्रचालन और प्रबंधन भी उनके द्वारा किया जाता है। पर्यटन मंत्रालय समय-समय पर शीघ्रता से इनके कार्यान्वयन सहित विभिन्न पहलुओं पर इन परियोजनाओं की प्रगति की समीक्षा करता है और संबंधित मुद्दों पर मार्गदर्शन प्रदान करता है।

यद्यपि परियोजना प्रस्तावों की प्राप्ति इस प्रक्रिया का एक भाग है, वर्तमान में पर्यटन मंत्रालय के पास रोहतक जिले सहित हरियाणा में परियोजनाओं को मंजूरी देने के लिए कोई भी प्रस्ताव विचाराधीन नहीं है। पर्यटन मंत्रालय द्वारा स्वदेश दर्शन, स्वदेश दर्शन 2.0 और प्रशाद योजना के तहत हरियाणा में स्वीकृत परियोजना का ब्यौरा इस प्रकार है:

(करोड़ रु. में)

योजना	परियोजना/अनुभव का नाम	परिपथ/ गंतव्य	स्वीकृति वर्ष	स्वीकृत राशि	जारी या अधिकृत राशि (आर), जारी या उपयोग के लिए अधिकृत राशि (ए) और उपयोग की गई राशि (यू)
स्वदेश दर्शन	कुरुक्षेत्र में महाभारत से संबंधित स्थानों पर पर्यटन अवसंरचना का विकास	कृष्ण परिपथ	2016-17	77.39	76.74 (यू)

स्वदेश दर्शन 2.0	टिक्कर ताल और एडवेंचर पार्क में एडवेंचर टूरिज्म हब का विकास	पंचकुला	2024-25	26.68	2.67 (₹)
स्वदेश दर्शन 2.0	यादविन्द्रा गार्डन का कायाकल्प	पंचकुला	2024-25	65.82	6.58 (₹)
प्रशाद	पंचकुला जिले में माता मनसा देवी मंदिर और नाडा साहेब गुरुद्वारा का विकास	पंचकुला	2019-20	48.53	34.68 (₹)

PM-SETU TO MODERNISE GOVERNMENT ITIs IN TAMIL NADU

1411. SHRI G. SELVAM:

SHRI C.N. ANNADURAI:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) whether the Government has launched PM-SETU to modernize 1,000 Government Industrial Training Institutes (ITIs) with upgraded labs, machines, and industry-aligned curriculum.
- (b) the details of the number of Government ITIs in Tamil Nadu selected under PM-SETU for upgradation;
- (c) whether students from the State are receiving improved placement opportunities and industry linkages as a result of the modernisation efforts, if so, the details thereof;

- (d) the details of the funds allocated, released, and utilised for upgrading ITIs in Tamil Nadu during the last three years under the said and other related schemes; and
- (e) the steps taken/being taken by the Government to ensure that modernised training translates into higher employability and entrepreneurship outcomes for youth in semi-urban and rural districts of the State?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): The Cabinet has approved the Pradhan Mantri Skilling and Employability through Upgraded ITIs (PM SETU) scheme to enhance the overall quality and relevance of vocational training with upgraded labs, machines, and industry-aligned curriculum in the country.

The key objectives of the scheme are:

- i. To improve the quality of training delivery in ITIs and NSTIs;
- ii. To modernize infrastructure and equipment as per industry standards;
- iii. To introduce industry-aligned long-term and short-term courses, especially in new and emerging sectors;
- iv. To strengthen industry linkage for demand-driven skilling and better employment outcomes; and
- v. To enhance the capacity of National Skill Training Institutes (NSTIs) for training of trainers.

(b): The selection of ITIs under the PM-SETU Scheme is led by the respective State/UT Governments in consultation with industry, ensuring alignment with emerging skill needs and local industrial potential. Accordingly, States/UTs are required to submit proposals for upgradation of identified ITI cluster in collaboration with industry partners. The Tamil Nadu state has identified 34 government ITIs (6 Hub ITIs and 28 Spoke ITIs) under the PM-SETU Scheme in pilot phase. However, the Hub-and-Spoke ITI clusters would be finalized for financial assistance on the basis of the response of industry partners for the proposed clusters.

(c) and (d): PM-SETU focuses on improving employability outcomes through industry-led governance, and propose to enable learners to acquire industry-relevant skills, gain exposure to real work environments, and access career guidance, placement support, and self-employment support through strengthened institutional systems and industry linkages. For selection of the industry partner, a Strategic Investment Plan (SIP) is required to be submitted in response to the Request for Proposal (RFP). So, far twelve (12) States/UTs have floated the Expression of Interest/RFP for inviting industry interest. So far, no SIP proposal have been submitted for the approval of National Steering Committee (NSC).

As no SIP has been approved so far, no funds have been released for ITI upgradation under the PM-SETU Scheme. However, out of the total Central financial assistance of ₹3.99 crore for ITI Coimbatore under the upgradation of

existing Government ITIs into Model ITIs scheme, an amount of ₹49.50 lakh was released during FY 2023–24.

(e): The Government is ensuring that modernised training translates into improved employability and entrepreneurship outcomes, including in semi-urban and rural districts, through the industry-led Special Purpose Vehicles (SPVs) under the Scheme. These SPVs are proposed to lead the upgradation and would be empowered to undertake interventions such as curriculum redesign, improved training delivery models, infrastructure upgradation, industry exposure, and strengthened placement or self-employment facilitation, in alignment with local industry needs and the Scheme guidelines.

In addition, the Strategic Advisory and Reforms Taskforce for Holistic ITI Transformation (SARTHI) has been constituted under the chairmanship of the Minister of State (Independent Charge), Ministry of Skill Development and Entrepreneurship, to provide advisory inputs on curriculum development and standardisation, trade testing and certification reforms, accreditation and regulatory norms for ITIs, strengthening of industry–institute linkages, and facilitation of inter-ministerial and institutional coordination under the Craftsmen Training Scheme (CTS).

UNEMPLOYMENT SUPPORT AND EMPLOYMENT TRENDS IN PUNJAB

1412. SHRI CHARANJIT SINGH CHANNI:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government is aware of rising unemployment and underemployment in Punjab particularly among youth and industrial workers;
- (b) if so, the latest unemployment rate and sector-wise job losses reported in the State;
- (c) whether any special employment generation or social security schemes have been implemented for Punjab; and
- (d) if so, the details of beneficiaries covered, funds released and outcomes achieved?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): The official data on Employment and Unemployment is collected through Periodic Labour Force Survey (PLFS), which is conducted by Ministry of Statistics and Programme Implementation (MoSPI) since 2017-18.

As per the latest Annual PLFS reports, the estimated Unemployment Rate (UR) on usual status for persons of age 15 years and above has decreased from 6.0% in 2017-18 to 3.2% in 2023-24 and the estimated UR for youth of age 15-29 years has decreased from 17.8% to 10.2% during the same period. Also, the estimated UR in the State of Punjab for persons of age 15 years and above has decreased from 7.7% to 5.5% and for youth of age 15-29 years has decreased from 21.6% to 18.8% during the same period.

Further, the estimated Worker Population Ratio (WPR) indicating employment on usual status in the State of Punjab for persons of age 15 years and above has increased from 42.9% in 2017-18 to 52.7% in 2023-24 and the estimated WPR for youth of age 15-29 years has increased from 31.1% to 37.8% during the same period.

Employment generation coupled with improving employability (including for youth of Punjab) is a priority of the Government. Accordingly, Government is implementing various employment generation schemes/ programmes in the country. The details of various employment generation schemes/ programmes being implemented by the Government may be seen at https://dge.gov.in/dge/schemes_programmes.

Government is also implementing Skill India Mission (SIM) to deliver skill, re-skill and up-skill training through an extensive network of skill development centres/ schools/ colleges /institutes etc. under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsmen Training Scheme (CTS) through Industrial Training Institutes (ITIs) in the country. The SIM aims at enabling youth of India to get future ready, equipped with industry relevant skills.

Ministry of Electronics and Information Technology (MeitY) has initiated 'FutureSkills PRIME' a programme for Re-skilling/Up-skilling of IT Manpower for Employability in 10 new/emerging technologies including Artificial Intelligence.

The Ministry of Labour and Employment launched eShram portal (eshram.gov.in) which is a One-Stop-Solution for unorganized workers to have access to various social security schemes, Ministry of Labour and Employment launched the eShram– “One-Stop-Solution” on 21st October 2024. eShram– “One-Stop-Solution” entails integration of different social security/ welfare schemes at single portal i.e., eShram. This enables unorganized workers registered on eShram to access social security schemes and see benefits availed by them so far, through eShram. So far, fourteen (14) schemes of different Central Ministries/ Departments have already been integrated/ mapped with the eShram to extend benefits and access to social security, health insurance and accidental claim to eShram cardholders.

The new Labour Codes are aligned to provide social security coverage and employment safety nets with emerging technological and economic realities which includes:

- (i) Universalisation of social security by extending coverage to organized and unorganised workers including gig and platform under the Code on Social Security, 2020, thereby strengthening protection against employment-related vulnerabilities.
- (ii) Labour protection measures, including re-skilling funds and dispute resolution under the Industrial Relations Code, 2020, to facilitate workforce adjustment during structural and technological changes.

- (iii) Adoption of digital systems, including electronic registration, license, filing of returns and technology-enabled inspections to ensure compliance.

Government is implementing Employment Linked Incentive (ELI) Scheme named as the Pradhan Mantri Viksit Bharat Rozgar Yojana to support employment generation, enhance employability and social security across all sectors, with special focus on the manufacturing sector. The scheme with an outlay of Rs 99,446 Crore aims to incentivize the creation of more than 3.5 Crore jobs in the country, over a period of 2 years.

Further, Ministry of Labour and Employment, Government of India, is running the National Career Service (NCS) Portal which is a one-stop solution for providing career related services including jobs from private and government sectors, information on online and offline job fairs, job search and matching, career counselling, vocational guidance, information on skill development courses, skill/training programmes etc. through a digital platform [www.ncs.gov.in].

हिमाचल प्रदेश में ई-श्रम पोर्टल पर पंजीकरण

1413. श्री सुरेश कुमार कश्यप:

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

- (क) हिमाचल प्रदेश में, विशेषकर शिमला लोक सभा निर्वाचन क्षेत्र में, वर्ष 2023, 2024 और 2025 के दौरान ई-श्रम पोर्टल पर पंजीकृत असंगठित और गिग कार्यकर्ताओं की संख्या का विवरण क्या है;

- (ख) उक्त कार्यकर्ताओं में से कितने कार्यकर्ताओं को ईएसआई, ईपीएफ, पीएम-श्रम योगी मानधन आदि जैसी सामाजिक सुरक्षा योजनाओं से जोड़ा गया है और तत्संबंधी ब्यौरा क्या है;
- (ग) शिमला लोक सभा निर्वाचन क्षेत्र में ई-श्रम पंजीकरण हेतु कितने सुविधा/सहायता केन्द्र संचालित हैं; और
- (घ) क्या आने वाले समय में पंजीकरण बढ़ाने और लाभों की प्रभावी सुपुर्दगी सुनिश्चित करने के लिए कोई विशेष कार्ययोजना प्रस्तावित की गई है, यदि हाँ, तो तत्संबंधी विवरण क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (घ): श्रम और रोजगार मंत्रालय द्वारा असंगठित कामगारों के आधार से जुड़े एक व्यापक राष्ट्रीय डेटाबेस (एनडीयूडब्ल्यू) के सृजन के लिए दिनांक 26 अगस्त 2021 को ई-श्रम पोर्टल (eshram.gov.in) शुरू किया गया है। ई-श्रम पोर्टल का उद्देश्य असंगठित कामगारों को स्व-घोषणा के आधार पर एक यूनिवर्सल एकाउंट नंबर (यूएएन) प्रदान करके पंजीकृत करना और उनका समर्थन करना है।

ई-श्रम पोर्टल पर दिनांक 3 फरवरी 2026 तक की स्थिति अनुसार, हिमाचल प्रदेश राज्य में 20.16 लाख से अधिक असंगठित कामगारों सहित 31.50 करोड़ से अधिक असंगठित कामगार पहले से ही पंजीकृत हैं।

हिमाचल प्रदेश में शिमला लोकसभा क्षेत्र सहित ई-श्रम पोर्टल पर पंजीकृत असंगठित कामगारों और प्लेटफॉर्म आधारित गिग कामगारों की संख्या का वर्षवार ब्यौरा **विवरण-I** और **विवरण-II** में दिया गया है।

ई-श्रम पोर्टल पर असंगठित कामगारों के पंजीकरण के दिशानिर्देशों के अनुसार, कर्मचारी को कर्मचारी राज्य बीमा (ईएसआई) और कर्मचारी भविष्य निधि (ईपीएफ) का सदस्य नहीं होना चाहिए।

ई-श्रम के अंतर्गत पंजीकृत ऐसे असंगठित कामगारों का ब्यौरा **विवरण-III** में दिया गया है जो विभिन्न कल्याणकारी योजनाओं से लाभान्वित हुए हैं।

ई-श्रम पहल के अंतर्गत पंजीकरण बढ़ाने और प्रवासी कामगारों और महिला कामगारों सहित देश भर में असंगठित कामगारों के व्यापक कवरेज को सुनिश्चित करने के लिए, सरकार द्वारा एक व्यापक रणनीति अपनाई गई है। वेब पोर्टल और मोबाइल एप्लिकेशन के माध्यम से स्व-पंजीकरण को सक्षम करने के अलावा, कामगारों के लिए आसान पहुंच की सुविधा के लिए कॉमन सर्विस सेंटर (सीएससी), राज्य सेवा केंद्रों (एसएसके) और उमंग प्लेटफॉर्म के माध्यम से सहायता सहित पंजीकरण मोड शुरू किया गया है। श्रम और रोजगार मंत्रालय द्वारा लक्षित जागरूकता अभियान चलाया जा रहा है जिसमें पंजीकरण अभियान, सामुदायिक आउटरीच कार्यक्रम और स्थानीय रूप से तैयार किए गए संचार प्रयास शामिल हैं। आउटरीच को मजबूत करने के लिए, मंत्रालय द्वारा वीडियो, ट्यूटोरियल और अन्य सूचनात्मक सामग्री का प्रसार करने के लिए सोशल मीडिया चैनलों का उपयोग किया जाता है, इससे पहल और अधिक सुलभ और आकर्षक बन जाती है।

असंगठित कामगारों के लिए ई-श्रम और इससे जुड़ी सेवाओं की उपलब्धता तथा पहुंच को और बढ़ाने के लिए, श्रम और रोजगार मंत्रालय द्वारा आधिकारिक तौर पर दिनांक 24 फरवरी 2025 को ई-श्रम मोबाइल एप्लिकेशन शुरू किया गया है। यह एप्लिकेशन ई-श्रम प्लेटफॉर्म के साथ एकीकृत कल्याणकारी योजनाओं तक रियल टाइम पहुंच की सुविधा प्रदान करता है, जिससे पहुंच और उपयोगकर्ता सुविधा दोनों को काफी मजबूती मिलती है।

विवरण-I

हिमाचल प्रदेश में शिमला लोकसभा क्षेत्र सहित ई-श्रम पोर्टल पर पंजीकृत असंगठित कामगारों की संख्या का वर्षवार ब्यौरा:

क्रम संख्या	जिला	2023	2024	2025
1	बिलासपुर	1,398	1,570	1,669

2	चंबा	1,661	1,823	1,736
3	हमीरपुर	2,220	2,181	1,831
4	कांगड़ा	7,623	7,833	7,314
5	किन्नौर	235	255	261
6	कुल्लू	2,185	2,090	1,831
7	लाहौल और स्पीति	119	164	84
8	मंडी	3,782	4,544	4,309
9	शिमला	2,182	3,088	2,420
10	सिरमौर	1,819	2,722	2,506
11	सोलन	2,853	3,488	3,793
12	ऊना	2,733	2,718	2,540

विवरण-II

हिमाचल प्रदेश में शिमला लोकसभा क्षेत्र सहित ई-श्रम पोर्टल पर पंजीकृत प्लेटफॉर्म आधारित गिग कामगारों की संख्या का वर्षवार ब्यौरा:

क्रम संख्या	जिला	2023	2024	2025
1	बिलासपुर	3	3	40
2	चंबा	2	1	69
3	हमीरपुर	6	4	59
4	कांगड़ा	20	5	240
5	किन्नौर	0	0	5
6	कुल्लू	1	1	39
7	लाहौल और स्पीति	1	0	1
8	मंडी	3	4	127
9	शिमला	8	6	95
10	सिरमौर	3	3	79
11	सोलन	13	2	184
12	ऊना	6	7	80

विवरण-III

हिमाचल प्रदेश में ई-श्रम पोर्टल पर वर्ष 2023, 2024 और 2025 में पंजीकृत और हिमाचल प्रदेश में विभिन्न कल्याणकारी योजनाओं से लाभान्वित असंगठित कामगारों सहित प्लेटफार्म आधारित गिग कामगारों का ब्यौरा:

योजना	नामांकन की संख्या (2023)	नामांकन की संख्या (2024)	नामांकन की संख्या (2025)
वन नेशन वन राशन कार्ड (ओएनओआरसी)	9,311	11,014	11,307
आयुष्मान भरत – प्रधानमंत्री जन आरोग्य योजना (एबी-पीएमजेवाई)	5,089	2,622	-
प्रधानमंत्री सुरक्षा बीमा योजना (पीएमएसबीवाई)	5,812	4,144	2,340
विकसित भारत-रोजगार गारंटी और आजीविका मिशन (ग्रामीण) (वीबी-जीआरएएम जी)	2,926	2,732	2,084
प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान)	1,184	679	538
प्रधानमंत्री जीवन ज्योति बीमा योजना (पीएमजेबीवाई)	1,867	663	-
प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी)	28	27	19
प्रधानमंत्री स्ट्रीट वैंडर्स आत्मनिर्भर निधि (पीएमस्वनिधि)	17	66	31
प्रधानमंत्री मातृ वंदना योजना (पीएमएमवीवाई)	59	71	1
प्रधानमंत्री आवास योजना-अर्बन (पीएमएवाई-यू)	14	8	7
इंदिरा गांधी राष्ट्रीय विधवा पेंशन योजना (आईजीएनडब्ल्यूपीएस)	3	3	4
इंदिरा गांधी राष्ट्रीय विकलांगता पेंशन योजना (आईजीएनडीपीएस)	-	1	-
प्रधानमंत्री मत्स्य संपदा योजना (पीएमएमएसवाई)	4	1	-

NATIONAL SPORTS GOVERNANCE RULES, 2026

1414. CAPTAIN BRIJESH CHOWTA:

SHRIMATI VIJAYLAKSHMI DEVI:

SHRI CHINTAMANI MAHARAJ:

SHRI PARBHUBHAI NAGARBHAI VASAVA:

SHRIMATI MAHIMA KUMARI MEWAR:

SHRIMATI SMITA UDAY WAGH:

SHRIMATI HIMADRI SINGH:

SHRI NEERAJ MAURYA:

SHRI P C MOHAN:

SHRI ALOK SHARMA:

SHRIMATI SHOBHANABEN MAHENDRASINH BARAIYA:

SHRI DINESHBHAI MAKWANA:

SHRI ANURAG SINGH THAKUR:

SHRI BIDYUT BARAN MAHATO:

SHRIMATI KAMLESH JANGDE:

SHRI CHANDRA PRAKASH JOSHI:

SHRI DILIP SAIKIA:

SHRI LUMBARAM CHOUDHARY:

SHRI JANARDAN MISHRA:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the main objectives, salient features and key provisions of the National Sports Governance (National Sports Bodies) Rules, 2026 notified under the National Sports Governance Act, 2025;
- (b) the manner in which the said Rules aim to ensure transparency and accountability in sports organisations;
- (c) the provisions and special arrangements made under these Rules to ensure participation, representation and inclusion of outstanding sportspersons and women/women athletes in the administrative structures of National Sports Federations Bodies;
- (d) the timelines and procedures prescribed under these Rules for conducting elections of national sports bodies, updating affiliated units and compliance;

- (e) whether any capacity building or awareness measures have been undertaken to facilitate smooth adoptions of the rules by Sports Bodies and if so, the details thereof;
- (f) the details of the system adopted to ensure effective implementation of these administrative reforms in all recognised National Sports Federation with specific reference to sports institution in Maharashtra; and
- (g) the manner in which effective implementation of these administrative reforms is likely to develop sporting talent at the grassroots level, fair selection and institutional empowerment in Parliamentary Constituencies, such as Shahjahanpur and Aonla (Bareilly) in Uttar Pradesh?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (g): The National Sports Governance (National Sports Bodies) Rules, 2026 framed under the National Sports Governance Act, 2025 has been notified on 12.01.2026. The said Rules lay down a statutory framework relating to governance standards, recognition, compliance requirements, ethical conduct, and institutional accountability within the sports ecosystem. Every National Sports Body is required, within a period of six months, to amend its bye-laws in conformity with the provisions of the Act.

The Salient features of National Sports Governance (National Sports Bodies) Rules, 2026 are:

- Framework for the inclusion of Sportspersons of Outstanding Merit, composition of the General Body and Executive Committee, election procedures, and disqualification criteria for members of National Sports Bodies and Regional Sports Federations.
- Inclusion of at least four sportspersons of outstanding merit (SOMs) in General Bodies, with 50% being women. To ensure at least four women in Executive Committees, National Sports Bodies may reserve specific posts for women in the Executive Committee through their bye-laws.
- General eligibility criteria and tiered criteria for representation of SOMs in the General Body and Executive Committee of National Sports Bodies.
- Procedure for election to Executive Committee with timelines for each stage of election, starting from submission of application to be a SOM to call for elections, release of final electoral roll and invitation for nominations.
- Disqualifications for being a member of the General Body, or of any committee of a National Sports Body and declaring them ineligible for contesting for election to the Executive Committee or the Athletes Committee. Among the disqualifications, persons convicted by a court of law for an offence, followed by a sentence of imprisonment, are debarred from contesting for elections to Executive Committee or the Athletes Committee or being member in the General Body or any committee of a National Sports Body.

- Provision for Roster of the National Sports Election Panel.
- National Sports Bodies to ensure and facilitate the registration of all their affiliate units with the National Sports Board in such form and manner as may be specified by the National Sports Board from time to time.

All recognised National Sports Federations are required to adhere to the notified provisions of the National Sports Governance Act, 2025, as well as the associated Rules. NSFs are required to take all necessary steps to align their constitutions or bye-laws, institutional processes, and operations with this statutory framework within the stipulated timelines.

Copies of the Act, the Notification and Rules are available on the website of the Ministry at the following link:

<https://yas.gov.in/en/sports/nsga-2025>

NSFs are fully responsible and accountable for the overall management, direction, control, regulation, promotion, development and sponsorship of the discipline for which they are recognized by the concerned International Federation. They are expected to discharge these responsibilities in consonance with the principles laid down in the Olympic Charter or in the charter of the Indian Olympic Association or the relevant International Federation. The National Sports Governance Act, 2025 provides that a recognised sports organisation shall ensure that all its voting members and affiliate units, as applicable, complies with—

- (a) the International Charters and Statutes, as applicable, and shall exercise the rights, perform the duties and discharge the functions as specified therein; and
- (b) the provisions of this Act and the rules and regulations made thereunder.

The Ministry's detailed instructions to NSFs regarding fairness and transparency in the selection of athletes are already in place. These instructions are available on the website of the Ministry at the following link:

<https://yas.nic.in/sites/default/files/Instructions%20relating%20to%20selection%20of%20sportspersons%20%2805.03.2025%29%20%281%29.pdf>

IMPLEMENTATION OF GREEN SCHOOLS

1415. SHRIMATI DIMPLE YADAV:

ADV PRIYA SAROJ:

SHRI PUSHPENDRA SAROJ:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the number of schools that have completed all 21 prescribed components for saturation of modern facilities, including ICT infrastructure, vocational laboratories and solar power installations, State-wise and district/UT-wise, particularly in Uttar Pradesh;
- (b) the total funds released and utilised for the implementation of Green Schools components, such as rainwater harvesting, waste management and nutrition

gardens along with the number of schools that are yet to receive the first installment of the Central share, State-wise and district- wise, particularly in Uttar Pradesh;

- (c) whether any review has been undertaken to examine the low utilisation of funds during the last two financial years as compared to budgetary allocations if so, the details thereof along with the factors identified therefor; and
- (d) whether such utilisation trends have affected the timeline for achieving the target of 2027 in the country and if so, the corrective steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): Pradhan Mantri Schools for Rising India (PM SHRI) is a centrally sponsored scheme which aims to strengthen more than 14,500 schools from amongst the existing schools managed by Central Government/State/UT Government/local bodies. These schools are to showcase all the initiatives of National Education Policy (NEP) 2020, be the exemplar schools, and also offer benchmarking leadership to other schools in the neighbourhood.

In alignment with the National Education Policy, 2020, PM SHRI scheme has a provision to saturate PM SHRI schools with 21 components namely computer lab/ICT lab/smart classrooms, library with good furniture, internet

facility, vocational skill education, guidance and career counselling, fully equipped integrated science lab/physics lab/chemistry lab/biology lab, Furniture Availability, playground with well-equipped sports facilities, school innovation council, youth and eco club for mission life, Building as Learning Aid (BaLa) features and jaadui pitara for primary school children, 10 bagless days for students, child tracking software for tracking the children attendance, Clean Drinking Water, fully functioning handwashing facility and toilets, Girls' Toilets with Facility of Functional Vending Machine for Sanitary Pads, Organization of Self-Defense Training Sessions for Girls, green school features, Capacity Building of School Principal/Teachers, Use of TLM (Teaching and Learning Materials) in Teaching, Issuance of ID Cards to Teachers and Students.

As informed by States/UTs, the list of percentage saturation of components amongst the 21 components in schools under PM SHRI Scheme is attached as **Statement I.**

(b): PM SHRI scheme aims to develop PM SHRI schools as green schools by incorporating environment friendly aspects such as rainwater harvesting, energy efficient using solar panels and LED lightings, nutrition gardens with natural farming, waste management, plastic-free, water conservation and harvesting, study of traditions/practises related to protection of environment and awareness generation to incorporate an organic lifestyle. These interventions aim to create a sustainable and eco-friendly learning environment in schools across the nation.

In the FY 2025-26, a total central outlay of ₹ 5811.27 crore has been approved by Project Approval Board for various components including green school components for all the PM SHRI schools. The State/UT-wise allocation of funds for implementing green school components for FY 2025-26 is attached as **Statement II**. Further, the PM SHRI Scheme has been onboarded on the Single Nodal Agency (SNA) SPARSH platform from FY 2025-26 for the States and UTs with legislature for fund flow and financial management and Mother Sanction of ₹ 2346.88 crore has been created to utilize the fund including green school components. Mother sanctions under the scheme are issued state-wise and not school-wise or component-wise.

(c) and (d): The Department of School Education and Literacy is implementing the Centrally Sponsored Scheme of PM SHRI scheme in partnership with all the States and UTs. Financial assistance is provided to all States and UTs for various components for implementation of the interventions as per norms. Accordingly, the annual plans are prepared by the States and UTs based on their requirements and priority and this is reflected in their respective Annual Work Plan and Budget (AWP and B). These plans are then appraised and approved/estimated by Project Approval Board (PAB) in consultation with the States and UTs as per the programmatic and financial norms of the scheme. The release of central share depends on the submission of the utilisation certificates, audit reports in respect of funds released earlier, physical and financial progress reports, State contributions and compliance with the scheme norms.

Further, the department undertakes following steps in the PM SHRI scheme to ensure utilisation of funds:

- i. Monitoring of expenditure through a separate PRABANDH Portal (<https://prabandh.education.gov.in/pmshri/>) developed by NIC, enabling monitoring of utilisation and outcomes under various components approved by PAB.
- ii. Conduct of regular monthly reviews with States/UTs to assess progress.
- iii. A dedicated PM SHRI schools activities portal (<https://pmshri.education.gov.in/sqaf/activities>) has been developed to capture real-time data from schools, including student-level outcomes, infrastructure readiness, component-wise saturation, and progress on key indicators.
- iv. A School Quality Assessment Framework (SQAF) has been developed as per the recommendations of National Education Policy (NEP), 2020, indicating the level of proficiency to be achieved by each PM SHRI school. SQAF is divided into six main domains, based on the six pillars of the PM SHRI scheme.
- v. Field visits by officials of the department for on-ground monitoring of the PM SHRI schools under the scheme.

STATEMENT I

As informed by States/UTs, the list of percentage saturation of components amongst the 21 components in schools under PM SHRI Scheme is placed below:

S.No.	States/UTs/KVS/NVS/NCERT	Percentage of Saturation of 21 NEP components (%)
1	Andaman and Nicobar Islands	96.09%
2	Andhra Pradesh	96.80%
3	Arunachal Pradesh	85.43%
4	Assam	96.89%
5	Bihar	60.52%
6	Chandigarh	100.00%
7	Chhattisgarh	97.93%
8	Dadra and Nagar Haveli and Daman and Diu	78.91%
9	Goa	88.89%
10	Gujarat	91.68%
11	Haryana	85.99%
12	Himachal Pradesh	96.91%
13	Jammu and Kashmir	93.73%
14	Jharkhand	82.33%
15	Karnataka	84.39%
16	KVS	94.62%
17	Ladakh	91.02%
18	Lakshadweep	96.82%
19	Madhya Pradesh	86.67%
20	Maharashtra	91.91%
21	Manipur	92.35%
22	Meghalaya	93.33%
23	Mizoram	94.80%
24	Nagaland	85.53%
25	NCERT	95.00%
26	NVS	100.00%

27	Odisha	95.06%
28	Puducherry	97.82%
29	Punjab	90.57%
30	Rajasthan	89.26%
31	Sikkim	96.92%
32	Telangana	93.85%
33	Tripura	94.77%
34	Uttar Pradesh	95.37%
35	Uttarakhand	91.52%
		91.53%

STATEMENT II

The year-wise allocated funds to States/UTs/KVS/NVS/NCERT for implementing green school component under PM SHRI Scheme is placed below:

(Rs. in Lakhs)

S.No.	States/UTs/KVS/NVS/NCERT	Allocated Funds		
		2023-24	2024-25	2025-26
1	Andaman and Nicobar Islands	7.30	2.82	9.02
2	Andhra Pradesh	2014.02	1567.19	273.55
3	Arunachal Pradesh	130.00	146.34	154.02
4	Assam	963.60	1290.01	195.49
5	Bihar	0.00	0.00	643.72
6	Chandigarh	1.12	4.62	3.46
7	Chhattisgarh	262.64	155.51	117.47
8	Dadra and Nagar Haveli and Daman and Diu	19.98	8.27	26.19
9	Goa	41.26	37.12	1.40
10	Gujarat	827.94	403.75	38.04
11	Haryana	163.58	188.77	87.73
12	Himachal Pradesh	0.00	694.59	681.09
13	Jammu and Kashmir	387.62	698.90	286.60

14	Jharkhand	0.00	1587.08	545.01
15	Karnataka	673.01	1085.85	0.00
16	KVS	1722.87	2746.05	2431.38
17	Ladakh	29.21	32.75	18.05
18	Lakshadweep	11.36	2.57	3.96
19	Madhya Pradesh	131.47	249.79	413.33
20	Maharashtra	1352.49	1981.76	1217.22
21	Manipur	366.58	242.35	213.86
22	Meghalaya	59.12	120.13	121.33
23	Mizoram	33.67	32.76	39.48
24	Nagaland	4.30	11.02	4.43
25	NCERT	0.00	0.00	16.62
26	NVS	364.84	868.90	0.00
27	Odisha	0.00	457.98	777.24
28	Puducherry	8.96	6.24	8.64
29	Punjab	0.00	332.24	357.25
30	Rajasthan	526.35	656.67	465.56
31	Sikkim	94.23	21.71	30.54
32	Telangana	1780.00	2121.61	0.00
33	Tripura	36.72	101.86	19.16
34	Uttar Pradesh	2262.16	1818.53	1383.03
35	Uttarakhand	406.90	335.59	452.05
	Total	14683.29	20011.31	11035.90

निजी विश्वविद्यालयों में शिक्षण शुल्क का विनियमन

1416. श्रीमती गनीबेन नागाजी ठाकोर:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या देशभर के विभिन्न निजी विश्वविद्यालयों में शिक्षण शुल्क में अत्यधिक वृद्धि हो रही है;
- (ख) यदि हाँ, तो पिछले तीन वर्षों में निजी विश्वविद्यालयों द्वारा शुल्क में वृद्धि का राज्य-वार और विश्वविद्यालय-वार ब्यौरा क्या है;

(ग) क्या सरकार ने निजी विश्वविद्यालयों में शुल्क निर्धारण और वृद्धि को नियंत्रित/नियमित करने हेतु कोई दिशा-निर्देश जारी किए हैं या कोई नियामक तंत्र स्थापित किया है;

(घ) यदि हाँ, तो इसकी मुख्य विशेषताएँ क्या हैं; और

(ङ.) यदि नहीं, तो इस संबंध में सरकार द्वारा उठाए जाने वाले प्रस्तावित कदम क्या हैं?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) से (ङ): निजी विश्वविद्यालय संबंधित राज्य विधायिकाओं के अधिनियम द्वारा स्थापित होते हैं और निजी विश्वविद्यालयों में शुल्क संबंधी निर्णय या तो राज्य सरकार/राज्य शुल्क विनियामक समिति अथवा संबंधित विश्वविद्यालय द्वारा उनके अधिनियमों तथा संविधियों के प्रावधानों के अनुसार लिए जाते हैं।

विश्वविद्यालय अनुदान आयोग (यूजीसी) ने यूजीसी (निजी गैर-सहायता प्राप्त व्यावसायिक संस्थानों में प्रवेश और शुल्क का विनियम) विनियम, 1997 अधिसूचित किए हैं, जिनमें शुल्क निर्धारण के लिए व्यापक मानदंड निर्धारित किए गए हैं।

महिला श्रमिकों की सुरक्षा और कल्याण

1417. श्रीमती अनिता नागरसिंह चौहान:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में संगठित और असंगठित क्षेत्रों में कार्यरत महिला कर्मचारियों की सुरक्षा सुनिश्चित करने के लिए सरकार द्वारा वर्तमान में लागू किए जा रहे कानून, नियम और योजनाओं का राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है;

- (ख) कार्यस्थल पर महिला कर्मचारियों के उत्पीड़न और शोषण से संरक्षण के लिए लागू महिलाओं का कार्यस्थल पर लैंगिक उत्पीड़न, निवारण, प्रतिषेध और प्रतितोष अधिनियम, 2013 के कार्यान्वयन की वर्तमान स्थिति का ब्यौरा क्या है;
- (ग) असंगठित क्षेत्र, निर्माण क्षेत्र, घरेलू कर्मचारी और प्रवासी महिला श्रमिकों की सुरक्षा, स्वास्थ्य और सामाजिक सुरक्षा के लिए किए गए विशेष प्रावधानों का ब्यौरा क्या है;
- (घ) महिला कर्मचारियों के लिए सुरक्षित कार्यस्थल, मातृत्व लाभ, समान वेतन और प्रभावी शिकायत निवारण तंत्र सुनिश्चित करने के लिए सरकार द्वारा उठाए गए/उठाए जा रहे कदमों का ब्यौरा क्या है; और
- (ङ) महिला कर्मचारियों की सुरक्षा और सम्मान सुनिश्चित करने हेतु सरकार की भावी कार्ययोजना का ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारानन्दलाजे):

(क) से (ङ): भारत सरकार द्वारा चार श्रम संहिताओं को दिनांक 21.11.2025 को पूरे देश में लागू किया गया है; जिसमें वेतन संहिता, 2019, व्यावसायिक सुरक्षा, स्वास्थ्य और कार्य दशाएं (ओएसएच और डब्ल्यूसी) संहिता, 2020, सामाजिक सुरक्षा संहिता, 2020 और औद्योगिक संबंध संहिता, 2020 शामिल हैं।

वेतन संहिता, 2019 में किसी भी कर्मचारी द्वारा किए गए समान कार्य या समान प्रकृति के कार्य के संबंध में एक ही नियोक्ता द्वारा मजदूरी से संबंधित मामलों में महिला-पुरुष के आधार पर भेदभाव के प्रतिषेध का प्रावधान किया गया है।

व्यावसायिक सुरक्षा, स्वास्थ्य और कार्य दशाएं (ओएसएच और डब्ल्यूसी) संहिता, 2020 महिला कामगारों सहित सभी कामगारों के लिए स्वास्थ्य, सुरक्षा और काम करने की कार्य दशाओं को विनियमित करती है। इस संहिता में समस्त प्रतिष्ठानों में सभी समय व्यवस्थाओं में महिलाओं के कार्य

करने के लिए उपबंध है जिसमें पर्याप्त सुरक्षा उपायों, क्रेच सुविधाओं, पुरुष, महिला और ट्रांसजेंडरों के लिए शौचालयों, स्नानागार और लॉकर रूम की अलग-अलग व्यवस्था का भी प्रावधान किया गया है।

सामाजिक सुरक्षा संहिता, 2020 में सभी कर्मचारियों और कामगारों को सामाजिक सुरक्षा का विस्तार किया गया है, जिसमें संगठित और असंगठित क्षेत्रों में कार्य करने वाली महिला कामगार भी शामिल हैं। इस संहिता में 26 सप्ताह के सवैतनिक मातृत्व अवकाश की भी व्यवस्था की गई है, साथ ही बच्चा गोद लेने वाली या कमीशनिंग माताओं के लिए 12 सप्ताह का अवकाश है और मातृत्व अवकाश के बाद जहाँ कहीं व्यवहार्य हो, दूरस्थ कार्य की अनुमति दी गई है।

औद्योगिक संबंध संहिता, 2020, में महिलाओं सहित कामगारों के विवाद के निपटान के लिए कार्यतंत्र का विस्तारपूर्वक उल्लेख किया गया है। इस संहिता में कार्य समितियों और शिकायत निवारण समितियों में महिलाओं के पर्याप्त प्रतिनिधित्व का प्रावधान किया गया है।

कार्यस्थल पर उत्पीड़न और शोषण से महिला कर्मचारियों की सुरक्षा के लिए, भारत सरकार द्वारा कार्यस्थल पर महिलाओं का यौन उत्पीड़न (रोकथाम, प्रतिषेध और निवारण) अधिनियम, 2013 अधिनियमित किया गया है, जिसका उद्देश्य सभी क्षेत्रों में महिलाओं के लिए एक सुरक्षित और निश्चित कार्य दशाएं प्रदान करना है। यह अधिनियम सभी महिलाओं को शामिल करता है, भले ही उनकी उम्र या रोजगार की स्थिति कुछ भी हो और सार्वजनिक तथा निजी क्षेत्र दोनों के कार्यस्थलों घरेलू कामगारों सहित संगठित या असंगठित कामगारों को इसकी सुरक्षा प्रदान की गई है।

इसके अतिरिक्त, केन्द्र सरकार द्वारा महिलाओं के विरुद्ध अपराध की रोकथाम, पता लगाने, जांच और अभियोजन के संबंध में राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों को कई एडवाइजरी जारी की गयी हैं।

राष्ट्रीय शिक्षा नीति के कार्यान्वयन की समीक्षा

1418. डॉ. आनन्द कुमार गोंडः

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने राष्ट्रीय शिक्षा नीति (एनईपी) के कार्यान्वयन और इसके शैक्षणिक, सामाजिक तथा क्षेत्रीय प्रभावों का मूल्यांकन करने के लिए कोई अध्ययन या समीक्षा की है;
- (ख) यदि हाँ, तो उक्त अध्ययन/रिपोर्ट के मुख्य निष्कर्ष और अब तक उठाए गए सुधारात्मक कदमों का ब्यौरा क्या है; और
- (ग) यदि नहीं, तो क्या सरकार का एनईपी का समग्र प्रभाव मूल्यांकन करने और उसके निष्कर्षों के आधार पर आवश्यक संशोधन या नीति सुधार करने का प्रस्ताव है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) से (ग) : शिक्षा प्लस के लिए एकीकृत जिला सूचना प्रणाली (यूडाइज़+) 2024-25 के अनुसार, भारत की स्कूल शिक्षा प्रणाली में प्रमुख शैक्षिक संकेतकों में मापनीय सुधार पाया गया। इसमें लगभग 14.72 लाख स्कूलों और विभिन्न सामाजिक-आर्थिक पृष्ठभूमि से बुनियादी से लेकर माध्यमिक स्तर तक के लगभग 24.7 करोड़ छात्रों के आंकड़े हैं। शिक्षकों की संख्या 98.07 लाख से बढ़कर 1.01 करोड़ हो गई, जिसमें कुल 54.82 लाख महिला शिक्षक हैं, जो अधिक लैंगिक-संतुलित कार्यबल को दर्शाता है। वर्ष 2024-25 में छात्र शिक्षक अनुपात में सभी स्तरों पर सुधार हुआ। अनुपात अब बुनियादी स्तर पर 10, प्रारंभिक स्तर पर 13, मध्य स्तर पर 17 और माध्यमिक स्तर पर 21 प्रदर्शित होता है। ये अनुपात 1:30 के एनईपी मानदंड से अधिक मजबूत हैं, जो प्रत्येक छात्र पर सूक्ष्मता से ध्यान देने और बेहतर अधिगम परिणामों का समर्थन करते हैं। शैक्षणिक वर्ष 2024-25 में 2023-24 की तुलना में प्रारंभिक परीक्षा (3.7% से 2.3%), मिडिल (5.2% से 3.5%), और माध्यमिक स्तर (10.9% से 8.2% तक) में स्कूल छोड़ने वाले बच्चों की दर में उल्लेखनीय कमी पाई गई है। वर्ष 2024-25 में सभी

स्तरों पर छात्र प्रतिधारण दर में सुधार हुआ। बुनियादी स्तर 98.0 प्रतिशत से बढ़कर 98.9 प्रतिशत हो गया। प्रारंभिक स्तर 85.4 प्रतिशत से बढ़कर 92.4 प्रतिशत हो गया। मिडिल स्तर 78.0 प्रतिशत से बढ़कर 82.8 प्रतिशत हो गया। माध्यमिक स्तर 45.6 प्रतिशत से बढ़कर 47.2 प्रतिशत हो गया। शैक्षणिक वर्ष 2024-25 में मिडिल और माध्यमिक स्तरों पर सकल नामांकन अनुपात में वृद्धि दर्ज हुई। मिडिल स्तर 89.5 प्रतिशत से बढ़कर 90.3 प्रतिशत पर पहुंच गया। माध्यमिक स्तर 66.5 प्रतिशत से बढ़कर 68.5 प्रतिशत हो गया। यह वृद्धि उच्चतर शिक्षा में बढ़ी हुई पहुंच और उच्च ग्रेड में छात्रों की भागीदारी में वृद्धि को दर्शाती है।

स्कूल शिक्षा और साक्षरता विभाग द्वारा अधिगम परिणाम, पहुंच परिणाम, अवसंरचना, सुविधाएं, न्यायसंगत परिणाम आदि स्कूल शिक्षा के विभिन्न क्षेत्रों से 73 संकेतकों को मिलाकर प्रदर्शन ग्रेडिंग सूचकांक, राज्य (पीजीआई) विकसित किया है। वर्ष 2017-18 से 2023-24 तक की पीजीआई-राज्य रिपोर्ट <https://pgi.udiseplus.gov.in/#/statepgi/home> पर देखी जा सकती है। इसी तरह, प्रदर्शन ग्रेडिंग सूचकांक, जिला एक जिला-स्तरीय मूल्यांकन उपकरण है जिसका उपयोग विकेंद्रीकृत तरीके से स्कूल शिक्षा परिणामों की तुलना करने और उनमें सुधार हेतु किया जाता है। इसमें परिणाम, कक्षा प्रक्रियाएं, अवसंरचना, सुरक्षा, डिजिटल शिक्षण और शासन शामिल हैं। वर्ष 2018-19 से 2023-24 तक की पीजीआई-जिला रिपोर्ट <https://dpqi.udiseplus.gov.in/#aboutPqi> पर देखी जा सकती है।

“परख राष्ट्रीय सर्वेक्षण 2024” का आयोजन दिनांक 04.12.2024 को पूरे भारत में किया गया था, ताकि बुनियादी, प्रारंभिक और माध्यमिक चरणों (क्रमशः ग्रेड 3, 6 और 9) के अंत में छात्रों में दक्षताओं के विकास में आधारभूत प्रदर्शन को समझा जा सके। सर्वेक्षण में राष्ट्रव्यापी 781 जिलों के 74,229 से अधिक स्कूलों के 21.15 लाख से अधिक छात्रों और 2.70 लाख शिक्षकों ने सर्वेक्षण में भाग लिया। परख राष्ट्रीय सर्वेक्षण 2024 के लिए राष्ट्रीय, राज्य और जिला स्तर के रिपोर्ट कार्ड <https://dashboard.parakh.ncert.gov.in/en> पर उपलब्ध हैं।

उच्चतर शिक्षा में, एक वार्षिक वेब आधारित 'अखिल भारतीय उच्चतर शिक्षा सर्वेक्षण (एआईएसएचई) उच्चतर शिक्षा पर एक महत्वपूर्ण डेटा स्रोत है। एआईएसएचई 2022-23 (अनंतिम) रिपोर्ट में एआईएसएचई 2014-15 की तुलना में विश्वविद्यालय/विश्वविद्यालय स्तर के संस्थानों और कॉलेजों की संख्या क्रमशः 760 से बढ़कर 1213 और 38498 से बढ़कर 46624 हो गई है। उच्चतर शिक्षा में नामांकन 2014-15 में 3.42 करोड़ से बढ़कर 2022-23 में 4.46 करोड़ हो गया है, जिसमें महिला नामांकन 1.57 करोड़ से बढ़कर 2.18 करोड़ हो गया है। अनुसूचित जाति के छात्रों का नामांकन वर्ष 2014-15 में 46.07 लाख की तुलना में वर्ष 2022-23 में 69.13 लाख हो गया। अनुसूचित जनजाति छात्रों का नामांकन वर्ष 2014-15 में 16.41 लाख से बढ़कर वर्ष 2022-23 में 28.72 लाख हो गया है। कुल एसटीईएम नामांकन 99.76 लाख है। संकाय की संख्या वर्ष 2014-15 में 14.73 लाख से बढ़कर वर्ष 2022-23 में 16.64 लाख हो गई है, जिसमें महिला संकाय की संख्या 5.7 लाख से बढ़कर 7.36 लाख हो गई है। कुल जीईआर वर्ष 2014-15 में 23.7 से बढ़कर वर्ष 2022-23 में 29.5 हो गया।

वैश्विक रैंकिंग में भारत की स्थिति में काफी सुधार हुआ है, क्यूएस रैंकिंग 2026 में 54 भारतीय उच्चतर शैक्षिक संस्थाएं शामिल हैं, जबकि 2015 में यह संख्या 11 थी। 2025 के लिए क्यूएस विषय रैंकिंग में 79 भारतीय उच्चतर शैक्षिक संस्थाएं शामिल थे, जो पिछले वर्ष के 69 से 10 की वृद्धि है। क्यूएस एशिया रैंकिंग 2026 के अनुसार, 294 भारतीय उच्चतर शैक्षिक संस्थाएं की विशेषताएं हैं।

एनईपी का अनुसंधान और नवाचार पर ध्यान केंद्रित होने की वजह से वैश्विक नवाचार सूचकांक (जीआईआई) में भारत की रैंकिंग वर्ष 2020 में 48वें स्थान से बढ़कर वर्ष 2025 में 38वें स्थान पर पहुँच गई है।

शिक्षा संविधान की समवर्ती सूची में होने के कारण, केंद्र और राज्य सभी को गुणवत्तापूर्ण शिक्षा प्रदान करने के लिए समान रूप से उत्तरदायी हैं। तदनुसार, शिक्षा मंत्रालय, राज्य सरकारों,

शिक्षा से संबंधित मंत्रालयों, स्कूल और उच्चतर शिक्षा के नियामक और कार्यान्वयन निकाय जैसे विश्वविद्यालय अनुदान आयोग, अखिल भारतीय तकनीकी शिक्षा परिषद, राष्ट्रीय अध्यापक शिक्षा परिषद, राष्ट्रीय शैक्षिक अनुसंधान और प्रशिक्षण परिषद, केंद्रीय माध्यमिक शिक्षा बोर्ड, विश्वविद्यालयों/कॉलेजों/स्कूलों आदि ने एनईपी 2020 के कार्यान्वयन के लिए पहल करना शुरू कर दिया है।

जेनसोल इंजीनियरिंग लिमिटेड में वित्तीय अनियमितताएं

1419. श्री लक्ष्मीकान्त पप्पू निषाद:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि सेबी ने जून, 2024 में शेयर की कीमतों में हेरफेर, धन के दुरुपयोग और अन्य वित्तीय अनियमितताओं के लिए जेनसोल इंजीनियरिंग लिमिटेड के खिलाफ जांच शुरू की थी, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या यह सच है कि कंपनी ने दिसम्बर 2024 में ऋण पुनर्भुगतान में चूक की थी, जबकि क्रेडिट रेटिंग एजेंसियों को “कोई चूक नहीं” होने की गलत जानकारी दी गई थी, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या कंपनी ने 6,400 ईवी वाहनों की खरीद के लिए पावर फाइनेंस कॉरपोरेशन (पीएफसी) और भारतीय अक्षय ऊर्जा विकास एजेंसी लिमिटेड (आईआरडीडीए) से 978 करोड़ रुपये का ऋण लिया था, लेकिन केवल 4,704 वाहन ही खरीदे और लगभग 262 करोड़ रुपये का अन्यत्र उपयोग किया गया, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या पीएफसी ने जब्त किए गए वाहनों को सुरक्षित अभिरक्षा में रखा है, यदि हां, तो उनके निपटान और भंडारण की लागत कितनी है;

(ड) क्या सार्वजनिक निविदा में बोलीदाताओं को पर्याप्त समय दिया गया था, यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(च) उपरोक्त मामलों में सरकार द्वारा की गई कार्रवाई और निर्धारित की गई जवाबदेही का ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क): सेबी ने दिसंबर 2024 में जेनसोल इंजीनियरिंग लिमिटेड के खिलाफ वित्तीय विवरणों में किसी भी प्रकार की गलत बयानी/गलत विवरण और वित्त वर्ष 2021-22 से 2024-25 के दौरान सूचीबद्ध इकाई से धन के दुरुपयोग का पता लगाने के लिए विस्तृत जांच शुरू की थी, जो भारतीय प्रतिभूति और विनियम बोर्ड अधिनियम, 1992, सेबी (प्रतिभूति बाजार से संबंधित धोखाधड़ी और अनुचित व्यापार प्रथाओं का निषेध) विनियम, 2003, सेबी (लिस्टिंग दायित्व और प्रकटीकरण आवश्यकताएं) विनियम, 2015 का उल्लंघन है।

(ख): जैसा कि 15 अप्रैल, 2025 के अंतरिम आदेश में बताया गया है, जेनसोल ने आईआरडीए और पीएफसी के ऋण पुनर्भुगतान में चूक की थी और सीआरए को गलत जानकारी प्रदान की थी कि वह अपनी ऋण सेवा में नियमित था।

(ग): सेबी की प्रारंभिक टिप्पणियां, जैसा कि 15 अप्रैल, 2025 के अंतरिम आदेश में सामने आया है, यह सुनिश्चित करता है कि कंपनी द्वारा इरेडा और पीएफसी से सावधि ऋण के रूप में 977.75 करोड़ रुपये लिए थे, जिसमें से अंतरिम आदेश की तिथि के अनुसार, 663.89 करोड़ रुपये (पीएफसी से 352.42 करोड़ रुपये और आईआरडीए से 311.48 करोड़ रुपये) 6,400 इलेक्ट्रिक वाहनों की खरीद के लिए थे और केवल 4,704 ईवी खरीदे गए थे।

(घ) से (च): पीएफसी ने ऋण चूक के लिए जेनसोल के खिलाफ एक मूल आवेदन (ओए) दायर किया था और माननीय ऋण वसूली न्यायाधिकरण (डीआरटी) ने प्रतिवादियों को उनकी चल और अचल संपत्तियों का निपटान करने से रोक दिया था और पीएफसी प्रतिनिधि को वाहनों को भौतिक कब्जे में

लेने और उसे बनाए रखने/संरक्षित करने के लिए विशेषज्ञता रखने वाली किसी भी स्वतंत्र एजेंसी को नियुक्त करने की स्वतंत्रता के साथ नियुक्त किया था। हालांकि, कॉर्पोरेट दिवाला समाधान प्रक्रिया (सीआईआरपी) शुरू होने पर यह प्रक्रिया जारी नहीं रह सकी। जेनसोल को राष्ट्रीय कंपनी कानून न्यायाधिकरण (एनसीएलटी) द्वारा सीआईआरपी में शामिल किया गया है और कंपनी के मामलों का प्रबंधन दिवाला और ऋण शोधन अक्षमता संहिता (आईबीसी), 2016 के प्रावधानों के अनुसार समाधान पेशेवर (आरपी) द्वारा किया जा रहा है। आईआरडीडीए और पीएफसी ने दिल्ली पुलिस की आर्थिक अपराध शाखा में भी शिकायतें दर्ज कराई हैं। इसके अलावा, प्रारंभिक निष्कर्षों के आधार पर, सेबी ने 15 अप्रैल, 2025 को एक अंतरिम आदेश और 30 जुलाई, 2025 को एक पुष्टिकरण आदेश पारित किया है, और अन्य बातों के साथ-साथ कंपनी और प्रमुख प्रबंधकीय कर्मियों (केएमपी) को प्रतिभूतियों की खरीदने, बिक्री या सौदा करने और/या अगले आदेश तक जेनसोल में निदेशक या केएमपी का पद धारण करने से प्रतिबंधित कर दिया है।

INITIATIVES UNDER NMCM

1420. SHRI PRADYUT BORDOLOI:

Will the Minister of **CULTURE** be pleased to state:-

- (a) the details of the initiatives taken under the National Mission on Cultural Mapping (NMCM), including the measures for comprehensive documentation and digitisation of intangible cultural heritage across regions and the challenges faced under each initiative;
- (b) whether any financial support is being provided to traditional artists and cultural practitioners under NMCM and if so, the details thereof including

the funds allocated, disbursed, the number of artists supported, the process and criteria for choosing the artists to support them;

(c) whether the Government has taken any initiative to preserve the heritage through Intellectual Property Rights and if so, the details thereof including the Intellectual Property Rights guaranteed so far and if not, the reasons therefor; and

(d) whether the Government has identified any challenges in preserving the rich intangible cultural heritage of the North-Eastern States and if so, the details thereof including the challenges identified and the steps taken?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): The Mera Gaon Meri Dharohar (MGMD) Programme is a key component under the National Mission on Cultural Mapping (NMCM), which has been developed as a nationwide digital repository to map tangible and intangible cultural heritage at the village level across States/UTs. The MGMD Portal documents a wide range of cultural elements, including heritage sites, art forms, prominent artists, oral traditions, beliefs and customs, historical significance, local landmarks, fairs and festivals, traditional dress, ornaments and traditional food. One of the key challenges faced by the Mission was the sheer scale and complexity involved in documenting the tangible and intangible cultural heritage of more than six lakh villages across India.

(b) : NMCM undertakes documentation activities and does not have any provision for direct financial assistance to traditional artists and cultural practitioners.

(c) : There is no such provision under NMCM.

(d) : Despite the challenges posed by difficult terrain and remoteness, the rich intangible cultural heritage of the North-Eastern States has been successfully documented.

DECLINE IN FOREIGN TOURIST ARRIVALS

1421. SHRI V K SREEKANDAN:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether it is a fact that foreign tourist arrivals dipped in the country for the first time after Covid pandemic 2019 outbreak;
- (b) whether it is true that only 69.8 lakh foreign tourists arrived in India till October, 2025 as against 76.81 lakh in the same period in 2024;
- (c) whether it is also a fact that the drop in foreign tourist arrivals is expected to have a big impact on tourism in the country;
- (d) whether it is also true that the devaluation of Indian currency is expected to attract more foreign tourists to the country; and
- (e) if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (c): The Foreign Tourist Arrivals (post pandemic) from 2019 to 2024 is as follows:

Foreign Tourist Arrivals (FTAs) during 2019 to 2024:

Year	FTAs
2019	1,09,30,355
2020	27,44,766
2021	15,27,114
2022	64,37,467
2023	95,20,928
2024	99,51,722

Source: Bureau of Immigration

The month-wise data for year 2024 and 2025 till Oct is provided below:

Month-wise FTA for year 2024 and 2025 till Oct. Month		
Month Name	2024	2025*
January	9,81,609	9,56,988
February	10,32,301	9,15,713
March	8,93,021	7,42,108
April	6,72,684	6,25,874
May	6,22,189	4,74,308
June	7,22,615	5,47,855
July	7,99,842	6,68,612
August	6,61,322	6,27,555
September	6,91,247	6,23,845
October	8,40,330	7,97,542
Total	79,17,160	69,80,400

Source: Bureau of Immigration | *Provisional

(d) and (e): It depends on several factors such as ease of visa norms, safety and security, promotional and marketing efforts, foreign policy environment, and other considerations, including affordability of travel costs and favourable exchange rates. While a depreciation of the Indian currency may make travel more economical for foreign visitors, it is only one of the many factors influencing foreign tourist arrivals.

RECLASSIFICATION OF CRITICAL TIGER HABITAT

1422. SHRI DUSHYANT SINGH:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government is aware of the proposal of the State Government of Rajasthan to rationalise the boundaries of the Sariska Tiger Reserve;
- (b) whether the Government has invited public objections and undertaken ecological and legal assessments before finalising the proposal, if so, the details thereof;
- (c) whether the Central Empowered Committee or the National Tiger Conservation Authority has submitted any report or recommendation on the matter, if so, the details thereof; and
- (d) the number of dolomite mines currently active in the surrounding region and the estimated number of additional mines likely to become operational in the event of such reclassification, along with the safeguards envisaged to prevent adverse impact on wildlife and forest ecology?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d): The proposal for rationalization of boundaries of Sariska Tiger Reserve is being undertaken by the relevant authorities State and Central Government as per the provisions of the Wildlife Protection Act, 1972.

The Central Empowered Committee (CEC) as per their report dated 22.07.2025 has recommended the rationalization of boundaries of the Sariska Tiger Reserve. Subsequently the State government submitted the proposal for rationalization of the Critical Tiger Habitat (CTH) with the recommendation of State Board of Wild Life (SBWL) for consideration of Standing Committee for National Board for Wildlife (SC-NBWL). The proposal was then examined by the National Tiger Conservation Authority (NTCA) and recommended the proposal for rationalization based on ecological considerations. Based on the recommendation of SBWL and NTCA the SC-NBWL approved the proposal.

Further in this regard, as informed by the State government, the public notices were published by the District Collectors of Alwar and Kotputli-Behror vide letter No. 5089 dated 28.11.2025 and letter No. 7289 dated 03.12.2025, respectively. Further, declarations regarding the areas proposed to be notified as sanctuary areas were also issued by the District Collectors of Alwar and Kotputli-Behror vide letter No. 5102 dated 28.11.2025 and letter No. 7322 dated 03.12.2025, respectively. In these declarations, proceedings for settlement of

objections have been initiated by the District Collectors. A period of 30 days has been prescribed for submission of suggestions / objections regarding the public notice and a period of two months has been prescribed for submission of suggestions / objections regarding the declaration to be submitted within the stipulated time to the office of the Additional District Collector (Second) concerned.

The rationalized boundaries of the CTH and Sariska Tiger Reserve and its corresponding ESZ boundary, have not yet been finalized and, therefore, estimated number of additional mines likely to become operational in the event of such reclassification cannot be ascertained at present. Further, as per the information provided by the State government, mining within one kilometer of boundary of the existing CTH has been prohibited. As per the information received from the State government, one Dolomite mine in the surrounding area of existing CTH of Sariska Tiger Reserve is operational.

AIR AND WATER POLLUTION

1423. SHRI TAMILSELVAN THANGA:

DR. GANAPATHY RAJKUMAR P:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) it is true that the air and water pollution pose significant threats to public health and the environment across the country particularly in National Capital Region (NCR);
- (b) If so, the details thereof;
- (c) the details of action taken or proposed to be taken to control air and water pollution in the country, particularly in NCR;
- (d) the total amount earmarked, released and utilised during the last five years and the current year to control air and water pollution in the country, State/UT-wise; and
- (e) the outcome of the action taken to control air and water pollution in the country?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (e): Pollution is one of the factors that affect human health, other than the factors like food habits, occupational habits, socio-economic status, medical history, immunity, heredity, etc.

The Ministry of Environment, Forest and Climate Change (MoEFandCC) regulate air and water quality by enactment of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986 and notified different Rules, Regulations

based on the said acts to implement various Schemes for protection and development of air and water bodies.

As per the provisions of the above said acts, all industrial units and other establishments generating industrial effluents, emissions are required to comply with the stipulated standards before release of emission and discharging of effluents into rivers and water bodies.

CPCB, State Pollution Control Boards (SPCB)/Pollution Control Committees (PCCs) monitor emissions and discharge of effluents from industries to ensure compliance of the provisions of the said Acts and take necessary action accordingly. CPCB issued indicative Guidelines for restoration of water bodies' as a guidance to the Stakeholders for ensuring restoration/ rejuvenation of water bodies.

To control Air pollution in the country Government of India has launched the National Clean Air Programme (NCAP) in 2019 as a long-term, time-bound, national-level strategy to address air pollution in 130 non-attainment and million plus cities/urban agglomeration in 24 States/UTs. City Specific Clean Air Action Plans have been prepared by all 130 cities under NCAP to implement air quality improvement measures in respective cities. These plans target air pollution sources like soil and road dust, vehicular emissions, waste burning, Construction and Demolition activities and industrial pollution.

The focused actions by 130 cities under NCAP have shown positive results with 103 cities showing reduction in PM10 concentration in 2024-25

with respect to 2017-18, out of which 64 cities have shown reduction in PM10 levels by more than 20% and 25 of these cities have achieved a reduction of more than 40%. 22 Cities have met National Ambient Air Quality Standards (NAAQS) and have PM10 Concentrations less than 60 $\mu\text{g}/\text{m}^3$.

To control Water Pollution across the country, National Water Quality Monitoring Programme (NWMP) a nation-wide programme is executed for the prevention, control and abatement of water pollution and to collect, compile and publish technical and statistical data related to water pollution. Under NWMP, Central Pollution Control Board (CPCB) at present monitors water quality of aquatic resources in the country in association with the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) at 4922 locations including 2265 locations on Rivers. The water quality data under National Water Quality Monitoring Programme (NWMP) is utilized for identification of Polluted River Stretches (PRS) based on the level of organic load which is measured in terms of biochemical oxygen demand (BOD) concentration.

For rejuvenation of polluted river stretches identified by CPCB, action plans were prepared. These action plans were prepared by River Rejuvenation Committees (RRC's) constituted by the respective State Government/ UT Administration, under the overall supervision and coordination of Principal Secretary, Environment of the concerned State/ Union Territory. The action plans were prepared for bringing the polluted river stretches to obtain water quality level fit for bathing purposes.

Progress of implementation of action plans is reviewed by the RRC's at State Level and by Central Monitoring Committee (CMC) constituted under the Chairmanship of Secretary, Ministry of Jal Shakti at Central Level.

The details of action taken to control air and water pollution in Delhi NCR is enclosed as **Statement-I**.

Under NCAP, Performance linked grant of ₹ 13,415.43 crore has been provided to 130 cities as a critical gap funding to implement air pollution mitigation measures, from 2019-20 till date. During the period from 2018-19 to 2025-26 (as on 20.01.2026), Rs. 4173.84 crores have been released (Punjab- Rs. 2026.45 crores, Haryana- Rs. 1156.71 crores, Uttar Pradesh- Rs. 838.67 crores, Madhya Pradesh- Rs. 45.00 crores, NCT of Delhi- Rs. 6.05 crores, ICAR- Rs. 93.235 crores and others Rs. 7.7205 crores) by Ministry of Agriculture and Farmer's Welfare under Crop Residue Management scheme to address air pollution caused due to paddy stubble burning and to subsidize machinery required for management of crop residue. The States have distributed more than 3.50 lakh machines to the individual famers and established more than 43,415 Custom Hiring Centres (CHC) in the States.

Details of State-wise funds provided under NCAP, National Ambient Air Quality Programme (NAMP), National Water Quality Monitoring Programme (NWMP) and 'Assistance for abatement of Pollution to SPCB/PCCs' are provided at **Statement II, Statement III, Statement IV and Statement V**

STATEMENT-I

The details of action taken to control air and water pollution in Delhi NCR

1. Measures undertaken to control air pollution in Delhi-NCR

- i. Commission for Air Quality Management (CAQM) established under the Commission for Air Quality Management in NCR and Adjoining Areas Act, 2021 for better coordination, research, identification and resolution of problems of air pollution in Delhi- NCR and adjoining areas.
- ii. The Commission has so far issued 95 Statutory Directions to specifically guide and direct various actions towards abatement of air pollution in the region. A monitoring mechanism to oversee the implementation of these directions has been put in place.
- iii. To tackle air pollution in emergencies, Graded Response Action Plan (GRAP) for Delhi-NCR has been prepared, which provides set of emergency response actions, depending on severity of air pollution levels, and implemented by identified agencies for minimizing air pollution, a situation that generally persists in the Delhi-NCR during the peak winter months.
- iv. Critical gap funding has been provided to 6 cities of Delhi-NCR (Alwar, Noida, Delhi, Faridabad, Ghaziabad and Meerut) under National Clean Air Program (NCAP) and other 19 cities by Central Pollution Control Board to implement air quality improvement measures.

- v. Central Pollution Control Board (CPCB) also provided financial assistance for establishment of 27 paddy straw based pelletisation and torrefaction plants (23 in Punjab, 04 in Haryana) with a capacity to utilise 5.16 lakh tonnes paddy straw annually.
- vi. 5340 CNG/e-buses have been deployed for public transport in Delhi including 3535 e-buses. 2800 E-Buses and 1100 E-trucks have been allocated for Delhi under PM E-DRIVE scheme of Ministry of Heavy Industries (MHI).
- vii. A total of 450 electric buses has been sanctioned for participating cities (Faridabad, Gurugram, Rohtak, Panipat, Karnal and Alwar) of NCR region. The total Central Assistance approved, so far, to NCR region for Behind-the-meter (BTM) power and civil depot infrastructure is ₹35.77 crore under the scheme. By exclusively providing electric buses, the scheme helps in reducing emissions and promoting sustainable mobility. Further, amount of Rs. 66,718.47 Crore has been released for Metro Rail/RRTS projects in Delhi and NCR region from FY 2014-15 and onwards.
- viii. All the industries in NCR have been shifted to approved fuels. Out of 240 industrial areas in Delhi-NCR, 224 industrial areas have been provided with PNG connectivity, 6 are provided through cascade system. Directions have been issued for mandating stringent emission norms for industries in NCR.

- ix. To fast-track cleaner mobility, Direction No. 94 dated 03.06.2025, as amended on 23.12.2025 issued by CAQM mandated that Motor Vehicle Aggregators, Delivery Service Providers and E-Commerce Entities shall not induct any conventional ICE vehicles running purely on diesel or petrol into their existing fleets of four-wheeler LCVs, four-wheeler LGVs (N1 category up to 3.5 tonnes) and two-wheelers from 01.01.2026 onwards. However, induction of BS-VI emission standard two-wheelers has been permitted in existing fleets up to 31.12.2026.
- x. Directions were issued by CAQM to shift public transport buses coming from neighbouring States to BS-VI diesel/CNG/EV. From 01.11.2026, only CNG/EV/BS-VI diesel buses, including tourist buses, have been permitted to enter Delhi.
- xi. Entry of Commercial goods vehicles with non BS-VI Low Goods, Medium Goods and High Goods Vehicles into Delhi has been prohibited from 01.11.2025, with limited, time-bound relaxation for BS-IV vehicles up to 31.10.2026.
- xii. To address air pollution from construction and demolition activities, construction projects having built up area above 500 square meters have been mandated to register on SPCB/DPCC portals, with provisions for video fencing, remote access, standardized checklists, fortnightly self-audits and installation of PM_{2.5}/PM₁₀ monitors.

- xiii. 70 Dust Control and Management Cells have been set up by road owning agencies across Delhi-NCR, with regular reviews by the CAQM. States and GNCTD have augmented infrastructure for dust control, including mechanized road sweeping machines, water sprinklers and anti-smog guns.

2. Measures undertaken for prevention and control of Water pollution in River Ganga

- i. Assessment of water quality of River Ganga is carried out by CPCB through monitoring at 112 locations on fortnightly basis in 5 River Ganga main stem states namely Uttarakhand (19), Uttar Pradesh (41), Bihar (33), Jharkhand (4) and West Bengal (15).
- ii. Annual inspection of GPIs: Grossly Polluting Industries (GPIs) are industries having potential to discharge BOD load of 100 kg/day and/or toxic effluents. The activity is carried out under Pollution Inventorization Assessment and Surveillance (PIAS) project funded by National Mission for Clean Ganga (NMCG) since 2017.
- iii. Inventory of GPIs is finalized in consultation with concerned State Pollution Control Boards/ Committees (SPCBs/PCC) on annual basis.
- iv. The inspections are carried out by joint teams of officials comprising of officials from technical institutes and concerned SPCBs/PCC.
- v. Actions on the inspection report are taken by SPCBs/PCC. The physical verification, sealing and power disconnection of non-compliant GPIs are

enforced through District Magistrates. Closure of 358 GPIs (26 districts) in 2017, 325 GPIs (29 districts) in 2018, 131 GPIs (33 districts) in 2019, 171 GPIs (18 districts) in 2020, 177 GPIs (25 districts) in 2022, 239 GPIs (29 districts) in 2023 and 98 GPIs (30 districts) in 2024 were ensured through District Magistrates.

3. Measures undertaken for prevention and control of Water pollution in River Yamuna

- i. Monitoring of water quality is carried out at 33 locations by SPCBs of Uttarakhand (04 locations), Himachal Pradesh (04 locations), Haryana (06 locations), Delhi (07 locations) and Uttar Pradesh (12 locations) under National Water Quality Monitoring Programme (NWMP) of CPCB.
- ii. Annual inspection of Grossly Polluting Industries (GPIs) operating in Yamuna main stem states of Uttarakhand, Haryana, Delhi and Uttar Pradesh is being carried out since 2020 by joint teams of officials from technical institutes like IITs, NITs and SPCBs/PCCs.
- iii. Actions on the inspection report are taken by SPCBs/PCC. The physical verification, sealing and power disconnection of non-compliant GPIs are enforced through District Magistrates. Physical verification, sealing and power disconnection of 372 GPIs (24 districts) in 2021, 270 GPIs (19 districts) in 2022 and 300 GPIs (29 districts) in 2023 and 322 GPIs (28 districts) in 2024 were ensured through District Magistrates.

- iv. MoEFandCC and Ministry of Jal Shakti jointly released the Detailed Project Reports (DPRs) on rejuvenation of 13 major rivers including Yamuna river through Forestry Interventions and convergence of schemes of other line departments in the states and funding support from the Government of India. So far, 1311.74 sq. km area of Yamuna River basin has been treated under natural landscape, afforestation and soil and moisture conservation.
- v. In addition, till 2024-25, afforestation and plantation activities were undertaken along the Yamuna Flood Plains under the jurisdiction of the Central Forest Division, Govt. of NCT of Delhi. A total of 3,11,203 saplings were planted over an area of 271.248 hectares.

STATEMENT II

State Wise Fund allocation, release and utilization details under NCAP for the FY 2019-20 to 2025-26 in Crores (as on 05.02.2026)					
Sr. no	States/Uts	Allocation	Released	Utilisation	Utilisation in %
1	Gujarat	1533.00	1282.98	1131.00	88.15
2	Rajasthan	1151.17	687.45	598.02	86.99
3	Madhya Pradesh	1234.52	834.65	710.64	85.14
4	Maharashtra	3334.03	1794.85	1512.05	84.24
5	Bihar	870.13	380.17	295.82	77.81
6	Himachal Pradesh	29.43	22.84	17.24	75.48
7	Uttar Pradesh	3799.28	3127.66	2359.21	75.43
8	Chhattisgarh	427.74	302.95	227.00	74.93
9	Karnataka	1210.60	625.93	468.99	74.93
10	Assam	156.52	108.72	80.51	74.05
11	Odisha	195.76	107.54	79.30	73.74
12	Chandigarh	55.17	43.37	31.17	71.87

13	Telangana	906.05	739.67	529.67	71.61
14	West Bengal	1685.24	1326.87	938.64	70.74
15	Tamilnadu	903.68	789.65	550.46	69.71
16	Punjab	542.69	399.94	277.30	69.34
17	Jharkhand	604.00	279.44	190.24	68.08
18	Uttarakhand	148.39	102.97	65.45	63.56
19	Nagaland	31.04	31.13	19.20	61.68
20	Meghalaya	11.64	12.16	6.42	52.80
21	Haryana	182.00	107.14	53.26	49.71
22	Andhra Pradesh	734.86	474.79	230.57	48.56
23	Jammu and Kashmir	278.13	188.00	79.65	42.37
24	Delhi	103.29	81.36	15.74	19.35
	Total	20130	13852.23	10467.55	75.57

STATEMENT- III

**Details of funds released to SPCBs/PCCs under NAMP during FY 2019-20
to FY 2023-24.**

State Name	Total Funds
Andaman and Nicobar (UT)	6,176,000
Andhra Pradesh	115,839,000
Arunachal Pradesh	12,629,338
Assam	84,523,666
Bihar	17,117,000
Chandigarh (UT)	9,221,334
Chattisgarh	29,729,668
Dadara and Nagar Haveli and Daman and Diu (UT)	16,197,000
Goa	112,135,249
Gujarat	53,511,582
Haryana	2,020,000
Himachal Pradesh	89,258,044
Jammu and Kashmir (UT)	29,795,333
Jharkhand	78,896,000
Karnataka	88,849,333
Kerala	42,996,997
Lakshadweep (UT)	1,700,000
Madhya Pradesh	26,167,000
Maharashtra	95,484,001
Manipur	18,327,336
Meghalaya	49,868,001
Mizoram	62,111,334
Nagaland	52,798,667
Odisha	71,227,627
Pondicherry (UT)	13,200,000
Punjab	81,120,999
Rajasthan	66,239,000

Sikkim	36,334,000
Tamilnadu	62,786,667
Telangana	54,417,999
Tripura	10,908,667
Uttar Pradesh	161,851,800
Uttarakhand	48,853,667
West Bengal	180,482,333
Total	1,899,641,309

STATEMENT – IV

Reimbursement to SPCBs/ PCCs towards sampling and analysis charges for water quality data during last five years (2019–20 to 2023-24) under NWMP

SPCBs/ PCCs	Amount in Rs.
Andhra Pradesh	24,420,634.70
Arunachal Pradesh	983,611.00
Assam	52,262,300.00
Bihar	15,088,589.60
Chhattisgarh	7,923,045.00
Goa	20,919,810.00
Gujarat	26,176,408.30
Haryana	5,200,957.70
Himachal Pradesh	55,117,320.00
Jammu and Kashmir	13,643,070.00
Jharkhand	12,143,830.00
Karnataka	57,485,393.00
Kerala	33,310,753.70
Madhya Pradesh	40,324,983.30
Maharashtra	49,323,529.50
Manipur	11,291,240.00
Meghalaya	24,128,240.00
Mizoram	17,412,650.00

Nagaland	19,529,550.00
Odisha	38,678,054.80
Punjab	18,906,586.30
Rajasthan	14,809,734.80
Sikkim	3,895,140.00
Tamil Nadu	23,866,107.30
Telangana	41,415,731.00
Tripura	17,104,260.00
Uttar Pradesh	13,045,739.00
Uttarakhand	8,208,624.00
West Bengal	16,999,989.30
Chandigarh	1,944,480.00
Lakshadweep	1,842,180.00
Puducherry	2,692,123.00
Daman Diu and Dadra Nagar Haveli	7,323,667.00
Delhi **	2,771,253.10
TOTAL	700,189,585.40

**** Monitoring locations under NWMP were sanctioned to Delhi PCC during July, 2021 which were previously monitored by CPCB, H.O. – Delhi**

STATEMENT-V

Details of fund released under "Assistance for Abatement of Pollution in to SPCBs/PCCs (FY 2020-21 to 2024-25)		
S. No.	State	Total Amount released (in Rs.)
1	Andaman and Nicobar	10000000
2	Andhra Pradesh	212950951
3	Arunachal Pradesh	63590857
4	Assam	271695333
5	Bihar	108868000
6	Chandigarh	50000000
7	Chhattisgarh	95704134
8	Delhi	33387290
9	Goa	40000000
10	Gujarat	322259915

11	Haryana	44030243
12	Himachal	50000000
13	Jammu and Kashmir	32248500
14	Jharkhand	29200000
15	Karnataka	80932770
16	Kerala	84085000
17	Lakshadweep	15000000
18	Madhya Pradesh	44067761
19	Maharashtra	238584605
20	Manipur	40000000
21	Meghalaya	69516255
22	Mizoram	109520000
23	Nagaland	105000000
24	Odisha	83919717
25	Puducherry	35000000
26	Punjab	185089457
27	Rajasthan	104918131
28	Sikkim	67004000
29	Tamil Nadu	91183122
30	Telangana	48960091
31	Tripura	106045700
32	Uttar Pradesh	534513061
33	Uttarakhand	36656051
34	West Bengal	184160702
35	CPCB	191500000
36	Ladakh	5000000
	Total	3824591646

खेलो इंडिया योजना का आवंटन और उसकी प्रगति

1424 श्री संजय उत्तमराव देशमुख:

क्या युवक कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

- (क) पिछले पांच वर्षों और चालू वर्ष के दौरान खेलो इंडिया योजना के अंतर्गत आवंटित धनराशि का वर्ष -वार और राज्य/क्षेत्र-वार, विशेषकर महाराष्ट्र के संबंध में, ब्यौरा क्या है;
- (ख) उक्त अवधि के दौरान खेलो इंडिया योजना के अंतर्गत उपयोग की गई धनराशि का खेल - वार और अन्य कार्य-वार, विशेष रूप से महाराष्ट्र के संदर्भ में, ब्यौरा क्या है;
- (ग) उक्त परियोजना के अंतर्गत महाराष्ट्र में विशेष रूप से वाशिम यवतमाल लोक सभा निर्वाचन क्षेत्र के संबंध में वर्तमान में संचालित योजनाओं की संख्या का जिला-वार ब्यौरा क्या है;
- (घ) क्या खेलो इंडिया के अंतर्गत बुनियादी ढांचे के विकास या खिलाड़ियों को सहायता के लिए महाराष्ट्र राज्य सरकार का कोई प्रस्ताव सरकार के पास लंबित है और यदि हां, तो तत्संबंधी ब्यौरा क्या है,
- (ङ) पारंपरिक और स्वदेशी खेलों को बढ़ावा देने के साथ-साथ जमीनी स्तर पर खेलों को मजबूत करने के लिए सरकार द्वारा क्या कदम उठाए गए हैं/ उठाए जा रहे हैं और उनका ब्यौरा क्या है; और
- (च) इस योजना के अंतर्गत खिलाड़ियों के चयन के साथ-साथ क्षेत्रीय संतुलन सुनिश्चित करने के लिए क्या कदम उठाए गए हैं/ उठाए जा रहे हैं, उनका ब्यौरा क्या है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) और (ख) : इस मंत्रालय में खेलो इंडिया स्कीम के अंतर्गत धनराशि राज्य /संघ राज्य क्षेत्र-वार नहीं, स्कीम-वार आवंटित की जाती है। विगत पांच वर्ष और चालू वर्ष के दौरान महाराष्ट्र राज्य सहित देशभर में खेलो इंडिया स्कीम के अंतर्गत आवंटित धनराशि और किए गए व्यय का विवरण निम्नानुसार है:

(राशि करोड़ रुपये में)

वित्तीय वर्ष	आवंटित धन	किया गया व्यय
2020-21	328.77	338.06
2021-22	869.00	764.29

2022-23	600.00	596.39
2023-24	880.00	872.20
2024-25	746.54	620.75
2025-26	700.00	628.91 (दिनांक 15.01.2026 की स्थिति के अनुसार)

(ग) : खेलो इंडिया स्कीम के अंतर्गत महाराष्ट्र राज्य सहित देश भर में खेल अवसंरचना, खेलो इंडिया केंद्र (केआईसी), खेलो इंडिया राज्य उत्कृष्टता केंद्र (केआईएससीई) और खेलो इंडिया मान्यता प्राप्त अकादमियां (केआईएए) जैसी सभी खेल सुविधाओं का विवरण मंत्रालय के डैशबोर्ड <https://dashboard.kheloindia.gov.in> पर पब्लिक डोमेन में उपलब्ध है।

(घ) : राज्य/संघ राज्य क्षेत्र सरकारों तथा अन्य पात्र संस्थाओं से परियोजना प्रस्ताव प्राप्त होना एक सतत प्रक्रिया है। खेलो इंडिया स्कीम अपने आवंटित बजट में गतिविधियां/कार्यक्रम के लिए देशभर की ज़रूरतों को पूरा करती है। राज्य/संघ राज्य क्षेत्र सरकारों तथा अन्य पात्र संस्थाओं से प्राप्त प्रस्तावों पर उनकी पूर्णता, तकनीकी व्यवहार्यता और स्कीम के अंतर्गत धनराशि की उलब्धता के आधार पर वित्तीय सहायता हेतु विचार किया जाता है।

(ड.) और (च) : 'खेल' राज्य का विषय होने के कारण, खेलों के विकास की जिम्मेदारी राज्य की है, जिसमें पारंपरिक और देसी खेलों को बढ़ावा देने के साथ-साथ ज़मीनी स्तर के खेलों को मज़बूत करना और खिलाड़ियों का चयन करना, साथ ही क्षेत्रीय संतुलन सुनिश्चित करना, मुख्य रूप से राज्य/केंद्र शासित प्रदेश सरकारों का काम है। केंद्र सरकार ज़रूरी कमियों को पूरा करके उनकी कोशिशों में मदद करती है। युवा कार्यक्रम और खेल मंत्रालय महाराष्ट्र राज्य सहित देश में खेलों के विकास के लिए ये योजनाएँ लागू करता है :

- (i) खेलो इंडिया - राष्ट्रीय खेल विकास कार्यक्रम;
- (ii) राष्ट्रीय खेल परिसंघों (एनएसएफ) को सहायता;

- (iii) अंतरराष्ट्रीय खेल स्पर्धाओं में पदक विजेताओं और उनके कोचों को नकद प्रोत्साहन;
- (iv) राष्ट्रीय खेल पुरस्कार;
- (v) मेधावी खिलाड़ियों को पेंशन;
- (vi) खिलाड़ियों के लिए पंडित दीनदयाल उपाध्याय राष्ट्रीय कल्याण कार्यक्रम;
- (vii) राष्ट्रीय खेल विकास निधि;
- (viii) भारतीय खेल प्राधिकरण (साई) के माध्यम से खेल प्रशिक्षण केंद्रों का संचालन; और
- (ix) राष्ट्रीय खेल विज्ञान एवं अनुसंधान केंद्र (एनसीएसएसआर)।

उपरोक्त स्कीमों का विवरण इस मंत्रालय तथा भारतीय खेल प्राधिकरण की वेबसाइटों पर पब्लिक डोमेन में उपलब्ध है।

खेलो इंडिया स्कीम के “प्रतिभा पहचान और विकास” उप-घटक के अंतर्गत महाराष्ट्र राज्य सहित देशभर में जमीनी स्तर पर खेल प्रतिभाओं की पहचान एवं उनके पोषण का कार्य किया जाता है। इसके अतिरिक्त, भारतीय खेल प्राधिकरण (साई), जो युवा कार्यक्रम और खेल मंत्रालय के अधीन एक स्वायत्त संगठन है महाराष्ट्र राज्य सहित देशभर में साई प्रशिक्षण केंद्र (एसटीसी) तथा देशज खेल और मार्शल आर्ट्स (आईजीएमए) स्कीमों का क्रयान्वयन करता है ताकि विभिन्न आयु वर्गों में प्रतिभाशाली खिलाड़ियों की पहचान कर उन्हें विकसित किया जा सके।

इसके अतिरिक्त, खेलो इंडिया स्कीम के “ग्रामीण एवं देशज/जनजातीय खेलों का संवर्धन” उप-घटक को विशेष रूप से देश में पारंपरिक खेलों के विकास हेतु समर्पित किया गया है। इस मंत्रालय द्वारा खेलो इंडिया स्कीम के अंतर्गत मल्लखंब, कलारीपयट्टु, गतका, थांग-टा, योगासन तथा सिलंबम जैसी देशज/पारंपरिक खेल विधाओं को संवर्धन हेतु पहचाना गया है।

WILDLIFE AND ANIMAL CONSERVATION INITIATIVES

1425. SHRI VISHWESHWAR HEGDE KAGERI:

SHRI P P CHAUDHARY:
SHRI KESINENI SIVANATH:
DR. RAJESH MISHRA:
SHRI BHOJRAJ NAG:
SHRIMATI SANJNA JATAV:
SHRI NABA CHARAN MAJHI:
SHRI CHANDRA PRAKASH JOSHI:
SHRI AVIMANYU SETHI:
SHRI ANANTA NAYAK:
SHRI BHARATSINHJI SHANKARJI DABHI:
DR. BHOLA SINGH:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details of the key animal and wildlife conservation initiatives implemented during in the last three years to protect flagship and endangered species, including measures under Project Tiger, Project Elephant, conservation of Olive Ridley Sea Turtles and allied species-specific programmes in the States including Odisha and Rajasthan particularly in Pali Lok Sabha Constituency ;
- (b) the steps taken to strengthen habitat management, wildlife corridors, and human–wildlife conflict mitigation across identified priority landscapes including the said States;
- (c) the role plays by technology, scientific monitoring use of GIS/camera traps and initiatives;

- (d) whether the Government has assessed recent trends in wildlife populations and conservation effectiveness across the States and if so, the details thereof species and landscape-wise including Odisha, Rajasthan and Bulandshahr;
- (e) the date on which the Son Gharial Sanctuary was setup in Sidhi district along with the details with regard to number of gharials at the time of setting up of said sanctuary and at present; and
- (f) whether there is any proposal to wind up the gharial project by relocating the remaining gharials elsewhere in case the number of gharials have decreased?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d) : The Wild Life (Protection) Act, 1972 provides for conservation, protection and management of wildlife. The Act regulates hunting of wild animals, provides for declaration of Sanctuaries, National Parks, Conservation Reserves and Community Reserves and also for penalties for violation of the provisions of the Act.

The Ministry provides the financial assistance to States and Union Territories including the State of Odisha, Rajasthan and Uttar Pradesh under the Centrally Sponsored Schemes, of 'Development of Wildlife Habitats' and 'Project Tiger and Elephant' which aims at conservation and protection of wildlife

and improvement of its habitats. The financial assistance is provided as per the Annual Plan of Operations received from the respective States and Union Territories.

These schemes support activities like removal of invasive species, creation of water holes, grassland management, maintenance of fire lines, soil and moisture conservation works, establishment and maintenance of anti-poaching camps, patrolling squads, improved wireless communication, wildlife veterinary care, use of technology like camera traps, drones, e-surveillance etc. for monitoring of wild animals, detecting illegal intrusions, early warning system in relaying information to quick reaction teams in the field for managing human wildlife conflict, eco-development activities involving communities.

Conservation of flagship species such as Tiger, Elephant , Dolphin etc are implemented in project mode like Project Tiger, Project Elephant, Project Lion, Project Snow Leopard, Project Dolphin. Under a species specific component 'Recovery programme for saving critically endangered species and habitats', States and Union Territories are assisted for focused conservation action on identified 24 critically endangered species. Conservation of Marine Turtles are also supported under this component.

The population assessment of wild animals is carried out by the respective States and Union Territories from time to time. The population assessment of the identified flagship species are carried out at National level. The first ever scientific assessment of the snow leopards and river dolphin have

indicated a population of 718 snow leopards and 6327 river dolphins in the country. The tiger population has shown increase as per the All India Tiger Estimation done in 2022, with an estimated number of 3682 (range 3167-3925) as compared to the 2018 estimation of 2967 (range 2603-3346). Further, as per 'Status of Leopards in India- 2022' report, leopard population in country is estimated at 13,874 (Range: 12,616 – 15,132) individuals, in comparison to 12852 (12,172-13,535) individuals as per 2018 report.

Further, with a view to protecting, propagating and developing wildlife a network of Protected Areas have been created in the country. The number of Protected Areas have increased from 981 in 2020 to 1134 in 2025. Similarly, the Tiger Reserves have increased from 50 to 58 and Elephant Reserves have increased from 30 to 33 during the same period. In addition, for maintaining the ecological connectivity, 32 tiger corridors and 150 Elephant corridors have been identified. The Management Effectiveness Evaluation (MEE) exercise for the National Parks, Sanctuaries, Tiger Reserves and Elephant Reserves, have also been undertaken to assess the effectiveness of management.

(e) and (f) : As per the information available in the Ministry, the State Government of Madhya Pradesh had notified Son Gharial Sanctuary vide notification dated 23rd September 1981. During the 7th meeting of the National Board for Wild Life held on 03.03.2025, a new initiative for conservation of Gharials and tackle threats to their survival was decided upon. Subsequently, Gharial has also been

included under the species recovery programme component of Centrally Sponsored Scheme- Development of Wildlife Habitats.

AGRICULTURAL LOAN BY PUBLIC AND PRIVATE SECTOR BANKS

1426. SHRI ANUP SANJAY DHOTRE:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government is aware of the fact that the gap between disbursement of agricultural loan by Public and Private Sector Banks (PSBs) has widened in the country during the last three financial years and the current year, if so, the details thereof along with the reasons therefor, year, bank-wise and State/UT-wise;
- (b) whether the Government has received complaints against PSBs for denial or showing reluctance for agricultural loan to the farmers across the country during the said period;
- (c) if so, the details thereof along with the action taken/being taken by the Government on such complaints so far, bank-wise and State/ UT-wise;
- (d) the details of loans settled by farmers under one-time settlement scheme along with its impact on Non-Performing Assets of the Banks; and
- (e) the steps being taken by the Government to bring transparency in disbursing agricultural loan to the farmers?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) : Over the last three years, total agricultural advances of Public Sector Banks and Private Sector Banks (including Small Finance Banks) have recorded a CAGR of 26%, and 11% respectively. As reported by Reserve Bank of India (RBI), the bank-wise/bank-group-wise and state-wise data on agricultural advances disbursed during Financial Year 2022-2023 to 2024-2025 are provided in **Statement-I** and **Statement-II**.

(b) and (c) : The Government of India and the RBI have undertaken various initiatives to improve customer service and strengthen grievance redressal mechanisms in banks, including issuing customer service guidelines and implementing the Reserve Bank – Integrated Ombudsman Scheme, 2021. Additionally, the Centralized Public Grievance Redressal and Monitoring System (CPGRAM) portal is available for citizens, including bank customers, to lodge grievances with public authorities regarding service delivery.

(d) : The details of loans settled by farmers under one-time settlement scheme is not maintained by RBI. It has further stated that an increase in NPAs may be attributed to a confluence of factors, including prevailing macroeconomic conditions, sectoral issues, global business environment, etc. Reserve Bank has taken several initiatives aimed at resolution of long-standing stressed assets as well as for timely identification and rectification of stress, with the banks' Boards entrusted with the responsibility of ensuring effective oversight.

(e) The Government has taken following measures to bring transparency and efficiency in disbursing agricultural loan to the farmers:

- With a view to ensure that all eligible farmers are provided with hassle-free and timely credit for their agricultural operations, the Government has introduced the Kisan Credit Card (KCC) Scheme, which enables farmers to purchase agricultural inputs such as seeds, fertilizers, pesticides, etc. and draw cash to satisfy their agricultural and consumption needs. The KCC Scheme has since been simplified and converted into ATM enabled RuPay debit card with, inter alia, facilities of one-time documentation, built-in cost escalation in the limit, any number of drawals within the limit, etc.
- In order to bring awareness about the benefits of the KCC scheme among farmers, Union/State Governments, RBI, NABARD and Banks conduct various awareness programmes and IEC (Information, Education and Communication) campaigns.
- The Jan Samarth portal has been launched as a one-stop digital platform for linking Government-sponsored loans and subsidies Schemes. It provides a quick and efficient way to apply for loans and obtain approvals based on a digital evaluation of the applicant's data.
- The Government has launched the Kisan Rin Portal (KRP) in September 2023, enabling Aadhaar-based beneficiary verification and faster digital

claim settlements under the Modified Interest Subvention Scheme (MISS)
for loans availed through KCC.

STATEMENT-I

**Bank-wise/Bank group-wise data on Agricultural Advances by Public
Sector Banks (PSBs) and Private Sector Banks
(Amount in Rs. crore)**

S.N o.	State	2023	2024	2025
		Amount Disbursed	Amount Disbursed	Amount Disbursed
1	BANK OF BARODA	111518	124825	148194
2	BANK OF INDIA	61650	13949	51037
3	BANK OF MAHARASHTRA	9506	8921	13193
4	CANARA BANK	194554	241919	254536
5	CENTRAL BANK OF INDIA	25016	33465	41174
6	INDIAN BANK	78844	93699	118652
7	INDIAN OVERSEAS BANK	38846	51559	94548
8	PUNJAB AND SIND BANK	2277	2674	3439
9	PUNJAB NATIONAL BANK	112292	102891	138091
10	STATE BANK OF INDIA	139940	268260	296338
11	UCO BANK	14076	18790	13471
12	UNION BANK OF INDIA	25286	123099	132311
13	PUBLIC SECTOR BANKS (PSBs)	813806	1084051	1304983
14	PRIVATE SECTOR BANKS (PvtSB)	642022	742327	798223
15	SMALL FINANCE BANKS (SFBs)	43250	45512	46478
Total		14,99,078	18,71,891	21,49,685

Source: RBI

STATEMENT-II**State-wise data on agricultural advances disbursed during Financial Year
2022-2023 to 2024-2025****(Amount in Rs. crore)**

S.No .	State	2023	2024	2025
		Amount Disbursed	Amount Disbursed	Amount Disbursed
1	ANDAMAN and NICOBAR	277	315	468
2	ANDHRA PRADESH	127194	193317	225540
3	ARUNACHAL PRADESH	124	239	305
4	ASSAM	5598	7671	9748
5	BIHAR	30827	38202	39527
6	CHANDIGARH	3889	6065	17436
7	CHHATTISGARH	15811	19546	28575
8	DADRA and NAGAR HAVELI	191	-	-
9	DAMAN and DIU	102	-	-
10	DADRA AND NAGAR HAVELI AND DAMAN AND DIU	-	290	348
11	DELHI	42299	26399	32123
12	GOA	1609	2082	2073
13	GUJARAT	67436	88507	95100
14	HARYANA	48832	54427	59819
15	HIMACHAL PRADESH	5317	5730	6333
16	JAMMU and KASHMIR	14254	8145	8998
17	JHARKHAND	16833	15509	10846
18	KARNATAKA	114072	148718	165662
19	KERALA	98346	124876	138618
20	LADAKH	-	146	161
21	LAKSHADWEEP	17	850	51
22	MADHYA PRADESH	59406	64230	82901
23	MAHARASHTRA	244428	304336	350595
24	MANIPUR	850	485	760
25	MEGHALAYA	177	271	359
26	MIZORAM	95	143	152

27	NAGALAND	188	315	401
28	ODISHA	23332	32529	39283
29	PUDUCHERRY	3924	5164	6420
30	PUNJAB	59973	59363	64615
31	RAJASTHAN	81234	94789	97479
32	SIKKIM	445	602	605
33	TAMIL NADU	298869	376101	421566
34	TELANGANA	50934	90786	109152
35	TRIPURA	939	1184	1287
36	UTTAR PRADESH	92017	101791	99033
37	UTTARAKHAND	8454	8623	27539
38	WEST BENGAL	35003	46914	52444
Total		15,53,297	19,28,659	21,96,319

Source: RBI

TASK FORCE REPORT ON COACHING ECOSYSTEM STRENGTHENING

1427. SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN:

SHRI MAHENDRA SINGH SOLANKY:

SHRI DAMODAR AGRAWAL:

SHRI BIBHU PRASAD TARAI:

SHRI BHOJRAJ NAG:

SHRIMATI SANJNA JATAV:

DR. SANJAY JAISWAL:

SHRI MADHAVANENI RAGHUNANDAN RAO:

SHRI GODAM NAGESH:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the details of the key recommendations of the Task Force on a Unified Framework for Development of Coaching Ecosystem in the country, which was constituted by the Government to strengthen Coach education and accreditation including the relevance of these recommendations for States

such as Telangana, Madhya Pradesh, particularly in Dewas-Shajapur Constituency;

- (b) the proposal for establishment of a National Coach Accreditation Board (NCAB) and its envisaged role in setting national standards;
- (c) the details of the measures being taken by the Government to implement a standardized national coaching pathway from the grassroots to the elite levels including initiatives and planned for Telangana; and
- (d) the expected timeline for implementing the said recommendations to professionalise sports coaching in the country?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) : The Task Force on Unified Framework for Development of Coaching Ecosystem in India, in its report submitted to the Ministry has recommended creation of a unified national framework for coach education and accreditation, standardisation of coaching curricula, introduction of a tiered national coaching pathway from grassroots to elite level, adoption of a practice-oriented training model, mandatory licensing and Continuing Professional Development (CPD) for coaches, integration of coaching qualifications with National Skills Qualifications Framework (NSQF) and National Education Policy (NEP) 2020, performance-based evaluation mechanisms, incentive structures for coaches, and strengthening of ethics, safety and inclusivity in coaching. These

recommendations are intended to be implemented uniformly across the country and are relevant for all States, including Telangana and Madhya Pradesh.

(b) : The Task Force has recommended to establish a National Coach Accreditation Board (NCAB) as an apex authority responsible for setting national standards for coach education and accreditation, approve and monitor coaching pathways, accredit coach education institutions, design a unified core curriculum across sports, oversee licensing and renewal of coaches, and ensure quality assurance and alignment with NSQF and NEP 2020.

(c) : The Task Force has recommended the implementation of a structured, tiered national coaching pathway covering Grassroots, Intermediate, Elite and National Team coaches, across the country, including in the State of Telangana. The pathway also integrates community coaches and Physical Education (PE) teachers as feeder streams. Measures proposed include clearly defined entry and progression criteria at each level; a Recognition of Prior Learning (RPL) mechanism to facilitate transition of former elite athletes into coaching; bridge programmes to enable PE teachers to upskill without disrupting school responsibilities; and a five-star performance rating system linked to athlete development outcomes, advanced certifications and mentorship, which would provide access to higher-level assignments and incentives.

(d) : Implementation of the Task Force recommendations is in a phased manner. Initial steps such as establishment of NCAB and finalisation of the unified

curriculum are envisaged in the short term, followed by roll-out of licensing and tiered pathways.

INDIAN UNIVERSITY CAMPUSES IN ABROAD

1428. SHRI RAO RAJENDRA SINGH:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has any data regarding the foreign university campuses that have been established in India during the last five years and if so, the details thereof;
- (b) whether the Government has any data on Indian University campuses established abroad during the last five years, if so, the details thereof;
- (c) whether the Government has taken any steps for the internationalisation of higher education during the last five years and if so, the details thereof; and
- (d) if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR)**

(a) to (d) : The National Education Policy 2020 (NEP) was framed and approved by the Government of India to transform and improve the quality of education in the country. As per the provisions of the NEP 2020, India is to be promoted as

a global study destination providing premium education at affordable costs thereby helping to restore its role as a Vishwa Guru.

In alignment with the vision of NEP 2020, University Grants Commission (UGC) has issued **“UGC (Setting up and Operation of Campuses of Foreign Higher Educational Institutions in India) Regulations 2023”** to facilitate the establishment of branch campuses of Foreign Higher Educational Institutions (FHEIs) in India. UGC has issued 14 Letters of Intent (LoIs) to 13 FHEIs from Australia, Italy, United Kingdom and USA to set up their campuses at various places in India including Bengaluru (Karnataka), Delhi NCR, Mumbai (Maharashtra) and Chennai (Tamil Nadu). Among these, University of Southampton, UK commenced its courses in August 2025 at its campus in Gurugram, Haryana.

“International Financial Services Centres Authority (Setting up and Operation of International Branch Campuses and Offshore Education Centres) Regulations, 2022” have been issued to facilitate the establishment of campuses of world-class foreign universities in GIFT City, Gujarat. Under IFSCA Regulations 2022, approvals have been accorded to 5 universities from Australia and UK for operating offshore branch campuses in GIFT City, Gandhinagar, Gujarat. Among these 5 universities, Deakin University, Australia commenced its courses in July, 2024, and University of Wollongong, Australia commenced its courses in November, 2024.

In order to promote Indian education abroad, the following offshore campuses have been established so far:

- i. IIT Madras at Zanzibar, Tanzania.
- ii. IIT Delhi at Abu Dhabi, UAE.
- iii. IIM Ahmedabad at Dubai, UAE

Further, in the last five years, the following Universities/Institutions deemed to be Universities have been given NoC/Permission to start their off-shore campus:

- i. Symbiosis International (deemed to be University), Pune, Maharashtra
- Off-Shore Campus in Dubai, UAE (2023)
- ii. Jaipur National University (State Private University), Jaipur,
Rajasthan- Off-Shore Campus in Ras Al Khainah, UAE (2024)
- iii. Indian Institute of Foreign Trade (deemed to be University), New Delhi-
Off-Shore Campus at Expo City, Dubai, UAE (2025)

Government of India has undertaken several other initiatives for internationalization of higher education domain through infrastructure upgradation of the institutions, accreditation of institutions and courses, promotion of research and innovation and augmenting the digital initiatives. Some of the initiatives are:

- **‘Study in India’** program is a flagship initiative to promote Indian education and making India as a preferred destination, with the overall objective to increase the number of international students coming to study

in India. Study in India (SII) portal <https://studyinindia.gov.in> has been launched on 3rd August, 2023, as a dedicated website that showcases the best of Indian Higher Educational Institutions (HEIs) and is a one stop solution for admission and visa applications for foreign students who wish to pursue their higher education in Indian HEIs. The portal provides a structured mechanism to facilitate foreign students to meet their Visa obligations. Regular outreach programs, webinars and education fairs are organized under the 'Study in India' programme to connect with potential students from various countries.

- **'Scheme for Promotion of Academic and Research Collaboration' (SPARC)** to encourage research collaboration between top Indian Institutes with the premier foreign institutes.
- **'Global Initiative of Academic Networks' (GIAN)** in Higher Education was launched on 30th November, 2015. The programme seeks to invite distinguished academicians, entrepreneurs, scientists, experts from premier institutions from across the world, to teach in the higher educational institutions in India.
- **"University Grants Commission (Academic Collaboration between Indian and Foreign Higher Educational Institutions to offer Twinning, Joint Degree and Dual Degree Programmes) Regulations, 2022"** was issued to enable Indian Higher Educational Institutions to collaborate with

Foreign Higher Educational Institutions (FHEIs) to offer Twinning, Joint Degree and Dual Degree Programmes.

- UGC has also issued Guidelines for (i) Admission and Supernumerary seats of International Students in Undergraduate and Postgraduate Programmes in Higher Educational Institutions in India and (ii) establishment of 'Office for International Students' in all HEIs.
- In addition to the above, programs are also being launched at institutional level by FHEIs for facilitating student and faculty mobility, establishing international partnerships for research, easing the processes for enrolment of foreign students in Indian institutions etc.

SOCIAL SECURITY BENEFITS TO GIG WORKERS

1429. DR. SHASHI THAROOR:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of any social security benefits that have actually been disbursed to gig or platform workers under the Code on Social Security so far;
- (b) the details of the number of beneficiaries, the type of benefits provided (health, accident, disability, old-age) and the timeline for operationalising each category of benefit;

- (c) the details of the aggregators that have begun contributing 1 to 2 per cent of their annual turnover to the Social Security Fund as mandated and if not, the reasons for the delay and action proposed; and
- (d) the details of the number of gig and platform workers registered on the social security portal notified under the Social Security Code 2020 and the number of those workers found eligible and ineligible due to the 90-days or 120-days limit?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d) : For the first time the definition of ‘gig workers’ and ‘platform workers’ and provisions related to the same have been provided in the Code on Social Security, 2020 which has come into force on 21.11.2025.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code provides for setting up of a Social Security Fund to finance these welfare schemes for which one of the sources is contribution from aggregators between 1 to 2% of annual turnover of an aggregator subject to the limit of 5% of the amount paid or payable by an aggregator to such workers. The Code also has provisions to constitute a National Social Security Board for the purposes of the welfare of gig workers and platform workers.

The Ministry of Labour and Employment had launched eShram portal on 26.08.2021 for creation of a Comprehensive National Database of Unorganised Workers including platform workers, migrant workers, etc. The eShram portal is meant to register and support the unorganised workers by providing them a Universal Account Number (UAN) on a self-declaration basis. The Ministry of Labour and Employment has also launched the eShram- 'One-Stop-Solution' that entails integration of different social security/welfare schemes at single portal i.e., eShram. This is envisaged to enable unorganised workers registered on e-Shram to access social security schemes and see benefits availed by them so far, through eShram. The State-wise number of platform workers registered on eShram portal is at **Statement-I**. Details of platform workers registered on eShram portal and enrolled under different social security schemes is at **Statement-II**.

The Ministry has notified draft Code on Social Security (Central) Rules, 2025 on 30.12.2025 which also include eligibility criteria in terms of their engagement with single or multiple aggregators and establishment and administration of the Social Security Fund, for inviting objections and suggestions from the stakeholders before finalization.

STATEMENT-I

State-wise number of platform workers registered on the eShram portal (as on 02.02.2026)

Sl. No.	State/UT	Registration Count
1	Andaman And Nicobar Islands	195
2	Andhra Pradesh	39,233
3	Arunachal Pradesh	692
4	Assam	27,610
5	Bihar	1,10,091
6	Chandigarh	2,671
7	Chhattisgarh	6,147
8	Delhi	49,672
9	Goa	924
10	Gujarat	35,023
11	Haryana	20,433
12	Himachal Pradesh	1,873
13	Jammu And Kashmir	3,512
14	Jharkhand	16,003
15	Karnataka	38,002
16	Kerala	11,231
17	Ladakh	48
18	Lakshadweep	4
19	Madhya Pradesh	34,952
20	Maharashtra	1,35,393
21	Manipur	696
22	Meghalaya	815
23	Mizoram	147
24	Nagaland	570
25	Odisha	16,889
26	Pondicherry	479
27	Puducherry	8
28	Punjab	15,363

29	Rajasthan	38,560
30	Sikkim	321
31	Tamil Nadu	32,148
32	Telangana	30,069
33	The Dadra And Nagar Haveli And Daman And Diu	137
34	Tripura	2,064
35	Uttar Pradesh	1,31,338
36	Uttarakhand	6,209
37	West Bengal	54,968

STATEMENT-II

Details of platform workers registered on eShram portal and enrolled under different social security schemes as on 02.02.2026 is as under:

Sl.No.	Schemes	Enrollments
1	One Nation One Ration Card (ONORC)	5,67,625
2	Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PMSVANidhi)	15,722
3	Viksit Bharat-Guarantee for Rozgar and Aajeevika Mission (Gramin) (VB- G RAM G)	58,735
4	Pradhan Mantri Awas Yojana – Gramin (PMAY-G)	7,523
5	Indira Gandhi National Disability Pension Scheme (IGNDPS)	191
6	Indira Gandhi National Widow Pension Scheme (IGNWPS)	480
7	Pradhan Mantri Awas Yojana – Urban (PMAY-U)	2,972
8	Pradhan Mantri Matsya Sampada Yojana (PMMSY)	47
9	Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY)	23,825
10	Pradhan Mantri Suraksha Bima Yojana (PMSBY)	1,28,863

11	Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana (AB-PMJAY)	1,42,270
12	Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)	50,155
13	Pradhan Mantri Matru Vandana Yojana (PMMVY)	3,636

GST COLLECTION AND CORRESPONDING GROWTH

1430 SHRI RAJU BISTA:

SUSHRI S. JOTHIMANI:

Will the Minister of **FINANCE** be pleased to state:

- (a) the GST revenue collected by the Union Government during the last five financial years indicating the share of Central GST, State GST, Integrated GST and Compensation Cess along with the corresponding growth rate over the previous years, State and year-wise;
- (b) the details of the GST collection and tax devolution and grant-in-aid to West Bengal since 2019, district-wise;
- (c) the details of funds allocated for Central Government projects in West Bengal since 2019, district-wise;
- (d) the details of grants allocated to the districts of Darjeeling and Kalimpong under 14th and 15th Finance Commission;
- (e) whether any shortfall or volatility has been observed in GST collections in certain States or sectors, if so, the details thereof and the reasons therefor;

- (f) the measures taken by the Government to improve GST compliance and widen the tax base, including use of technology, data analytics and enforcement actions; and
- (g) the steps taken by the Government through the GST Council to address concerns raised by States regarding revenue stability, rate rationalisation and compensation-related issues?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) : The GST revenue collected during the last five financial years, state-wise and year-wise is given as per **Statement**. Further, the growth rate of Gross GST collection (CGST + SGST + IGST (Domestic + Imports)) over the previous years is as follows: -

Financial Year	Amount (in Rs. Crores)	Growth (%)
2021-22	13,75,624	
2022-23	16,79,395	22%
2023-24	18,73,695	12%
2024-25	20,55,558	10%
2024-25 (till Jan, 25)	17,01,891	
2025-26 (till Jan, 26)	18,43,384	8%

(b) : District wise GST collection data is not maintained. However, the details of tax devolution (States' share) to the State of West Bengal, as recommended by the Finance Commission, since FY 2019-20, is given below: -

Financial Year	Devolution of Shareable Taxes (in Rs. Crores)
2019-20	48,048
2020-21	44,737
2021-22	67,518
2022-23	71,435
2023-24	84,972
2024-25	96,812
2025-26 (till 09.01.2026)	85,745

(c) and (d) : District- wise data is not maintained.

(e) : No. Monthly variation in GST collection is attributed to seasonal or cyclical spending pattern of consumers, rate rationalisation etc.

(f) : The measures taken by the Government to improve GST compliance and widen the tax base are as follows: -

- a. several new technologies, including e-invoicing, biometric authentication at the time of registration, and a mobile app for Aadhar- based face authentication have been introduced.

- b. integrated data from third party sources such as CBDT, PFMS and PDS to assess risks associated with registration applications.
 - c. Introduction of GSTR-1A, enabling taxpayers to make amendments in GSTR-1, ensuring greater accuracy in return filing.
 - d. The newly launched Invoice Management System allows taxpayers to accept, reject, or keep an invoice pending, which forms the basis for GSTR-2B generation.
- (g) : GST Council in its 56th meeting held on 03.09.2025, recommended rationalization of the GST rates on many goods and services with a focus on common-man, labour-intensive industries, farmers and agriculture, health and key drivers of the economy. Rationalisation of the current 4-tiered tax rate structure into a citizen-friendly 'Simple Tax' - a 2-rate structure with a Standard Rate of 18% and a Merit Rate of 5%; a special de-merit rate of 40% for a select few goods and services was recommended.

STATEMENT**The GST revenue collected during the last five financial years, state-wise and year-wise****GST Collection during the last 5 financial years (in Rs. Crores)**

		2021-22				2022-23				2023-24				2024-25				2025-26 (till Jan 26)			
Stat e Cod e	State/UT	CG ST	SG ST	IGS T	TO TAL	CG ST	SG ST	IGS T	TO TAL	CG ST	SG ST	IGS T	TO TAL	CG ST	SG ST	IGS T	TO TAL	CGS T	SG ST	IGS T	TO TAL
1	Jammu and Kashmir	1,3 78	2,0 66	1,1 94	4,63 8	1,5 32	2,3 50	1,2 96	5,17 8	2,0 79	2,9 45	1,59 4	6,61 9	2,1 13	2,9 91	1,95 4	7,05 9	1,82 4	2,4 80	1,65 0	5,95 4
2	Himachal Pradesh	1,3 81	1,9 97	4,6 29	8,00 6	1,6 69	2,3 46	4,7 42	8,75 8	1,8 74	2,5 97	5,46 4	9,93 5	1,9 45	2,7 09	5,66 9	10,3 23	1,60 1	2,2 06	4,27 4	8,08 1
3	Punjab	4,5 87	6,8 96	6,7 01	18,1 84	5,0 58	7,6 60	7,8 91	20,6 10	5,7 95	8,4 06	9,48 3	23,6 83	6,4 95	9,1 93	10,5 79	26,2 67	5,81 2	8,2 12	8,91 1	22,9 34
4	Chandigarh	366	507	1,0 91	1,96 3	461	629	1,2 53	2,34 3	526	689	1,53 7	2,75 1	582	777	1,51 0	2,86 9	515	654	1,41 3	2,58 1
5	Uttarakhand	2,5 78	3,7 80	7,2 35	13,5 93	3,3 15	4,7 87	8,6 19	16,7 22	3,8 61	5,4 15	9,82 4	19,1 00	4,0 46	5,8 47	10,6 48	20,5 42	3,43 0	5,1 04	7,87 5	16,4 09
6	Haryana	11, 269	15, 116	36, 780	63,1 65	13, 730	18, 143	48, 765	80,6 37	15, 813	20, 334	59,7 26	95,8 73	18, 165	23, 285	70,0 34	1,11 ,485	16,3 40	20, 845	61,8 60	99,0 45
7	Delhi	9,2 92	11, 329	24, 609	45,2 30	11, 323	13, 619	29, 878	54,8 20	13, 254	15, 647	36,2 32	65,1 34	15, 156	17, 788	42,7 06	75,6 50	13,9 37	16, 070	37,9 62	67,9 68

8	Rajasthan	10,231	13,443	12,934	36,607	11,984	15,636	16,337	43,958	13,710	17,531	17,081	48,322	14,639	18,736	19,377	52,752	12,486	16,029	16,060	44,575
9	Uttar Pradesh	16,876	23,766	20,574	61,216	19,809	27,366	26,559	73,734	23,824	32,534	29,779	86,137	26,328	34,845	34,462	95,635	22,551	29,477	30,625	82,653
10	Bihar	3,793	6,083	1,718	11,594	4,553	7,543	2,446	14,543	5,025	8,535	2,418	15,978	5,431	9,925	2,774	18,129	4,708	8,406	2,787	15,900
11	Sikkim	188	254	2,368	2,810	224	301	2,629	3,155	317	420	2,969	3,706	307	399	3,356	4,062	327	414	2,519	3,259
12	Arunachal Pradesh	264	337	107	708	385	494	141	1,021	509	628	168	1,306	465	567	167	1,198	492	602	148	1,243
13	Nagaland	141	190	75	406	175	228	119	522	242	307	116	665	238	296	124	658	255	319	115	689
14	Manipur	211	287	52	550	226	321	66	612	250	346	72	667	248	348	102	698	227	296	80	602
15	Mizoram	118	163	35	316	151	230	38	418	181	273	45	499	193	264	53	511	120	175	56	351
16	Tripura	294	388	92	775	333	435	113	880	387	512	152	1,051	450	578	162	1,190	372	479	149	1,000
17	Meghalaya	294	367	1,094	1,755	397	489	1,170	2,056	491	607	1,137	2,235	529	646	1,003	2,178	457	571	907	1,934
18	Assam	3,641	4,638	3,325	11,604	4,001	5,180	3,901	13,082	4,739	6,010	3,820	14,569	5,118	6,533	4,346	15,997	4,331	5,639	4,015	13,985
19	West Bengal	14,501	18,164	11,740	44,404	17,655	21,514	14,639	53,809	19,267	23,436	15,308	58,010	19,790	24,085	17,552	61,427	17,294	20,693	16,347	54,333
20	Jharkhand	5,041	6,328	11,055	22,423	5,880	7,813	12,554	26,247	6,309	8,840	12,650	27,799	6,780	8,923	13,320	29,023	6,035	7,775	10,581	24,391
21	Odisha	10,827	12,743	12,925	36,495	11,799	14,211	14,558	40,568	13,823	16,455	15,102	45,380	14,677	18,108	17,957	50,743	12,004	15,338	14,681	42,024

22	Chhattisgarh	5,8 47	6,8 18	10, 045	22,7 10	6,3 18	7,4 89	11, 121	24,9 28	6,8 90	8,1 75	12,1 01	27,1 66	7,4 98	9,3 44	12,7 76	29,6 18	6,40 0	7,5 78	10,4 55	24,4 32
23	Madhya Pradesh	7,2 80	9,4 33	8,2 61	24,9 74	8,4 28	10, 937	9,8 62	29,2 26	10, 336	13, 072	11,2 11	34,6 19	11, 277	14, 031	11,8 23	37,1 31	9,72 6	12, 039	10,4 67	32,2 31
24	Gujarat	26, 934	32, 724	31, 235	90,8 92	31, 405	37, 802	38, 348	1,07 ,555	34, 753	42, 371	40,0 20	1,17 ,144	37, 931	45, 540	44,8 65	1,28 ,336	34,0 11	40, 402	37,1 22	1,11 ,535
25	Daman and Diu	1	1	3	5	0	0	2	3	1	1	2	3	0	0	1	2	0	0	0	0
26	Dadra and Nagar Haveli	411	537	2,1 90	3,13 7	502	637	2,6 21	3,76 0	512	661	3,15 3	4,32 5	584	737	3,08 3	4,40 4	534	648	2,68 1	3,86 2
27	Maharashtra	59, 243	70, 516	74, 141	2,03 ,901	72, 880	85, 532	92, 027	2,50 ,439	86, 258	1,0 0,8 43	1,09 ,787	2,96 ,888	98, 729	3,7 69	1,21 ,415	3,33 ,913	88,2 50	1,1 22	1,10 ,182	2,99 ,555
29	Karnataka	22, 697	28, 660	35, 101	86,4 57	28, 448	35, 429	45, 602	1,09 ,479	33, 321	40, 969	54,1 23	1,28 ,414	36, 905	45, 314	59,5 50	1,41 ,770	33,4 98	41, 145	56,0 28	1,30 ,671
30	Goa	1,0 31	1,4 18	1,8 94	4,34 3	1,5 09	2,0 18	1,9 55	5,48 2	1,8 18	2,3 52	2,26 4	6,43 3	2,0 73	2,6 09	2,41 7	7,10 0	1,75 2	2,1 82	1,84 5	5,77 9
31	Lakshadweep	8	9	1	18	8	10	3	21	16	19	10	45	7	9	5	21	4	6	11	21
32	Kerala	7,1 00	9,8 87	5,1 95	22,1 83	9,2 79	12, 311	5,7 07	27,2 96	10, 805	13, 967	5,84 8	30,6 20	11, 763	14, 885	6,37 5	33,0 23	10,7 75	13, 192	5,68 7	29,6 54
33	Tamil Nadu	22, 015	29, 441	26, 961	78,4 17	27, 361	36, 353	32, 612	96,3 26	31, 693	41, 082	39,8 07	1,12 ,582	34, 283	46, 318	41,2 44	1,21 ,846	30,7 54	39, 711	37,8 06	1,08 ,271
34	Puducherry	229	366	1,2 23	1,81 8	303	463	1,5 99	2,36 5	333	509	1,78 6	2,62 8	364	553	1,93 5	2,85 2	335	485	1,43 4	2,25 5

35	Andaman and Nicobar Islands	122	170	40	332	139	183	50	372	157	206	63	426	180	228	72	481	151	188	114	453
36	Telangana	10, 930	14, 603	13, 238	38,7 71	12, 842	16, 877	15, 632	45,3 50	15, 513	20, 012	17,8 68	53,3 93	16, 893	21, 292	18,4 54	56,6 38	14,8 01	18, 559	16,3 91	49,7 51
37	Andhra Pradesh	7,8 44	10, 567	11, 938	30,3 50	9,5 85	12, 542	14, 312	36,4 39	10, 687	14, 008	16,2 06	40,9 00	11, 201	14, 488	16,2 93	41,9 81	9,78 0	12, 544	12,7 37	35,0 61
38	Ladakh	76	99	31	206	122	171	38	332	188	250	42	480	211	276	56	543	179	242	54	475
97	Other Territory	100	126	1,3 64	1,59 0	136	201	2,2 72	2,60 9	156	231	2,22 7	2,61 5	179	208	2,08 6	2,47 3	222	306	1,72 3	2,25 1
99	Center Jurisdiction	-	-	2,1 21	2,12 1	-	-	1,9 41	1,94 1	-	-	2,50 7	2,50 7	-	-	3,27 5	3,27 5	-	-	3,62 4	3,62 4
	GST Collection (Domestic)	2,6 9,1 37	3,4 4,2 16	3,8 5,3 14	9,98 9,98 ,667	3,2 3,9 23	4,1 0,2 51	4,7 3,4 21	12,0 7,59 6	3,7 5,7 10	4,7 1,1 95	5,43 0,60 ,704	13,9 0,60 9	4,1 3,7 76	5,1 6,4 48	15,3 6,03 ,582	15,3 3,80 5	3,66, 2,1 288	4,5 2,1 33	5,31 ,374	13,4 9,79 5
	GST Collection (Imports)	-	-	3,7 6,9 56	3,76 ,956	-	-	4,7 1,7 99	4,71 ,799	-	-	4,83 ,086	4,83 ,086	-	-	5,21 ,753	5,21 ,753	-	-	4,93 ,589	4,93 ,589
	TOTAL GST Collection	2,6 9,1 37	3,4 4,2 16	7,6 2,2 70	13,7 5,62 4	3,2 3,9 23	4,1 0,2 51	9,4 5,2 20	16,7 9,39 5	3,7 5,7 10	4,7 1,1 95	10,2 6,79 0	18,7 3,69 5	4,1 3,7 76	5,1 6,4 48	11,2 5,33 4	20,5 5,55 8	3,66, 2,1 288	4,5 2,1 33	10,2 4,96 3	18,4 3,38 4

Cess Collection during the last 5 financial years (in Rs. Crores)

State Code	State/UT	2021-22	2022-23	2023-24	2024-25	2025-26 (till Jan 26)	Total
1	Jammu and Kashmir	54	68	86	116	99	423
2	Himachal Pradesh	17	20	21	29	44	131
3	Punjab	222	340	378	455	282	1,676
4	Chandigarh	15	22	20	46	20	123
5	Uttarakhand	87	124	131	129	79	549
6	Haryana	4,977	6,031	7,041	7,878	4,799	30,726
7	Delhi	1,022	1,023	1,312	1,352	799	5,508
8	Rajasthan	1,872	1,501	1,852	2,032	1,066	8,323
9	Uttar Pradesh	12,649	14,236	15,556	16,577	14,079	73,097
10	Bihar	1,940	2,005	2,043	2,078	1,640	9,706
11	Sikkim	1	1	1	2	2	6
12	Arunachal Pradesh	2	2	2	2	2	10
13	Nagaland	14	44	47	24	12	140
14	Manipur	2	3	3	1	2	9
15	Mizoram	0	1	1	1	2	5
16	Tripura	2	3	3	3	2	13
17	Meghalaya	9	19	24	14	18	84
18	Assam	403	628	1,033	1,418	1,203	4,685
19	West Bengal	3,494	4,251	4,603	5,465	4,228	22,040
20	Jharkhand	5,431	5,772	6,939	7,818	3,925	29,885

21	Odisha	7,840	8,874	9,368	10,186	5,882	42,149
22	Chhattisgarh	6,861	7,041	7,708	7,565	4,445	33,619
23	Madhya Pradesh	6,280	7,006	7,554	7,941	5,236	34,018
24	Gujarat	6,263	6,667	8,025	8,412	5,132	34,499
25	Daman and Diu	-	-	-	-	-	-
26	Dadra and Nagar Haveli	4	11	7	4	9	34
27	Maharashtra	14,092	19,907	23,229	25,942	16,172	99,342
29	Karnataka	9,468	13,342	16,852	17,794	12,693	70,149
30	Goa	21	39	42	46	24	172
31	Lakshadweep	-	-	-	-	-	-
32	Kerala	80	75	57	85	112	410
33	Tamil Nadu	7,076	8,051	8,747	9,269	5,146	38,289
34	Puducherry	5	8	8	13	4	40
35	Andaman and Nicobar Islands	0	1	2	2	1	6
36	Telangana	6,310	6,481	6,549	6,349	4,629	30,317
37	Andhra Pradesh	2,361	3,794	3,398	2,843	1,597	13,993
38	Ladakh	1	1	1	2	0	5
97	Other Territory	-	0	-	-	-	0
99	Center Jurisdiction	-	-	-	-	-	-
	Cess Collection (Domestic)	98,878	1,17,390	1,32,639	1,41,892	93,386	5,84,185
	Cess Collection (Imports)	8,789	10,896	11,915	11,410	5,923	48,933
	Total Cess Collection	1,07,667	1,28,286	1,44,554	1,53,302	99,309	6,33,118

STANDARDIZE EXPERIENTIAL LEARNING

1431. SHRI BASTIPATI NAGARAJU:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the steps taken by the Government to standardize experiential learning modules in schools as stipulated in the New Education Policy in the country;
- (b) whether the Government has formulated any guidelines for experiential learning in different educational levels such as primary, secondary and senior secondary levels in the country;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) the number of schools which have implemented experiential learning modules in the country, State/UT and district-wise for Andhra Pradesh;
- (e) whether the Government has conducted an evaluation of the quality of courses offered under experiential learning modules in the country, if so, the details thereof and if not, the reasons therefor;
- (f) whether the Government is providing any funds to States for capacity building and training of teachers for implementing such modules in schools across the country; and
- (g) if so, the details regarding the amount of funds allocated and released, State/UT-wise especially Andhra Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (g) : The National Education Policy (NEP) 2020, at Para 4.6, emphasizes experiential learning as a core pedagogical approach, promoting hands-on learning, arts integration, sports, and vocational education starting from the foundational stage. The National Council of Educational Research and Training (NCERT) has brought out National Curriculum Framework for Foundational Stage (NCF-FS) and National Curriculum Framework for School Education (NCF-SE), which provide roadmap/guidelines on integration of experiential learning across subject areas. NCERT has also brought out Jaadui Pitara and e-Jaadui Pitara- a collection of teaching-learning material based on play-based learning approach, an integral part of experiential learning. Further, NCERT has also brought out a handbook on Toy-based Pedagogy.

Education being a subject in the Concurrent List of the Constitution, the majority of schools are under the jurisdiction of the respective State/UT Governments. As far as the schools affiliated to the Central Board of Secondary Education (CBSE) are concerned, CBSE has taken several measures and issued guidelines in its syllabus documents to institutionalise experiential learning for all stages across all CBSE affiliated schools, including those located in the state of Andhra Pradesh. These include:

- I. Issuance of the CBSE Handbook on Experiential Learning, which mandates experiential learning as a pedagogical approach and provides structured guidance on its features, processes, lesson planning and assessment practices.
- II. Introduction of Art-Integrated Learning and Sports-Integrated Learning as mandatory pedagogical approaches, supported by detailed modules and activity frameworks for classroom implementation.
- III. Emphasis on real-life contexts, project-based learning, inquiry-based activities, collaborative work and reflective practices as integral components of classroom teaching.
- IV. At the foundational stage, emphasis is on play-based, activity-oriented and experiential learning, with minimal reliance on textbooks. “Jaadui Pitara” is one such initiative.
- V. At preparatory and middle stages (class 3-8), the Board advises to shift towards discovery-based and inquiry-based learning, supported by trans-disciplinary projects and vocational exposure. Use of indigenous toys, hands-on activities, coding, crafts and skill-based modules to strengthen experiential understanding has been highlighted with continued emphasis on formative assessments integrated with classroom activities.
- VI. Introduction of flexibility and multidisciplinary subject choices, as envisaged in NCF-SE-2023 for Secondary and Higher Secondary Stages (Classes IX–XII). Emphasis on analytical, application-based and case-

based assessment items in order to move towards experiential and practical learning. For competency-based assessments, the board puts emphasis on continued use of formative assessments, alongside summative assessments including Board examinations.

CBSE monitors the quality of learning (experiential) implementation through academic supervision, inspections, affiliation processes and School Quality Assessment and Assurance (SQAA) framework. As experiential learning is embedded within regular teaching-learning processes and not implemented as a separate scheme, school-wise or district-wise data is not maintained separately by CBSE.

All 1289 Kendriya Vidyalayas (KVs) across the country including KVs in Andhra Pradesh implement experiential learning pedagogical practices.

Funds are allocated and released to States/UTs for experiential learning through different component viz. Teacher Training, NEP Bagless Days, Eco Club for Mission LiFE Activities, Soil Testing Activities, Model Youth Gram Sabha, STEM labs, Project-based learning, Atal Tinkering Labs, Innovation etc. under schemes like Samagra Shiksha, PM SHRI, etc.

Need based capacity building programs for the States/UTs are carried out by the various Regional Institutes of Education (RIEs) of NCERT, which also have sessions dedicated to developing the capacity of the Key Resource Persons in Experiential Learning.

**INDIAN HIGHER EDUCATIONAL INSTITUTIONS IN GLOBAL TOP-100
RANKINGS**

1432. SUSHRI SAYANI GHOSH:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of Indian higher educational institutions, including universities and Institutes of National Importance, that have featured within the top 100 positions of major global university rankings since 2014, ranking-agency-wise, such as QS, Times Higher Education and ARWU, year-wise and rank-wise;
- (b) whether it is a fact that very few or none of the Indian universities have consistently remained within the top 100 of global university rankings in recent years despite repeated policy announcements aimed at improving their global competitiveness, if so, the details thereof;
- (c) whether the Government has conducted any assessment to ascertain the reasons for the continued absence or decline of Indian institutions, including IITs and Central Universities from the top 100 global rankings and if so, the details thereof; and
- (d) the details of funds allocated, released and utilised under the Institutions of Eminence (IoE) scheme since its inception, institute-wise along with expenditure incurred by each institution?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR)**

(a) to (c) : Government of India has taken a number of steps to enhance quality of education in Higher Education Institutes (HEIs) in the country. These include provision of quality infrastructure, strengthening of the research and innovation ecosystem and promotion of industry–academia linkages etc.

The above initiatives have contributed to significant improvements in the performance of Indian HEIs in international rankings, such as the QS World University Rankings (QS WUR). A total of 54 Indian Institutions have been ranked in the QS WUR 2026. This is India's highest ever representation, marking a growth from 11 institutions in QS WUR 2015 to 54 in QS WUR 2026. Eight Indian Institutions have been ranked for the first time, which is the highest number for any country in this edition, both within G20 and globally. Details of international rankings, including the performance of Indian institutions, are published by the respective ranking agencies on their official websites.

Since 2014, augmentation of Higher Education ecosystem has been undertaken by establishment of new Central Higher Educational Institutions (CHEIs) in the fields of Technical Education, Management, Science Education and Research, Information Technology and Humanities. CHEIs are envisaged to function as pace setter institutions to provide academic leadership to other institutions in the region. Since 2014, 16 Indian Institutes of Information

Technology (IIIT), 8 Central Universities (CU), 8 Indian Institute of Management (IIM), 7 Indian Institute of Technology (IIT), 2 Indian Institute of Science Education and Research (IISER) and 1 National Institute of Technology (NIT) have been established.

Further, Ministry of Education has instituted robust accreditation and ranking mechanisms through National Board of Accreditation (NBA) and the National Institutional Ranking Framework (NIRF) respectively. NIRF launched in 2015 has been publishing India Rankings annually, which has galvanised the Indian Higher Education Institutions (HEIs) to a more competitive environment. NBA has also been organising mentoring workshops sharing best practices and acquainting Indian HEIs with the methodology and procedure for participating in International Rankings.

(d) : Ministry of Education launched the World Class Institutions scheme in the year 2017 to grant the status of Institution of Eminence (IoE) to 10 higher educational institutions each from the public and private category and enable them to emerge as world class teaching and research institutions. Twelve institutions have been notified as IoE so far. These include 08 public category institutions, namely - IIT Bombay, IIT Delhi, IIT Madras, IIT Kharagpur, IISc Bangalore, BHU Varanasi, University of Hyderabad and University of Delhi and 04 private category institutions namely - BITS Pilani, Manipal Academy of Higher Education, O.P. Jindal Global University and Shiv Nadar University, Greater Noida. Only public institutions are provided funds under the scheme. An amount

of Rs 6198.99 Crore (approximately) has been sanctioned for the 08 public institutions since the inception of the scheme.

डूंगरपुर और बांसवाड़ा जिलों में मध्याह्न भोजन योजना के लिए धन

1433. श्री राजकुमार रोतः

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) पिछले दस वर्षों के दौरान बांसवाड़ा लोक सभा संसदीय क्षेत्र के अंतर्गत डूंगरपुर और बांसवाड़ा जिलों में मध्याह्न भोजन (पीएम पोषण) योजना के तहत आवंटित धनराशि का विद्यालय-वार ब्यौरा क्या है;
- (ख) क्या डूंगरपुर और बांसवाड़ा जिलों में मध्याह्न भोजन योजना के लिए बजट आवंटन में देरी के कारण संबंधित सरकारी विद्यालय बच्चों को उधार पर भोजन उपलब्ध करा रहे हैं और क्या इन स्कूलों में काम करने वाले रसोइया-सह-सहायकों को कई महीनों से भुगतान नहीं किया गया है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) क्या सरकार उक्त विद्यालयों को मध्याह्न भोजन निधि आवंटित करने और रसोइया-सह-सहायक को समय पर भुगतान करने का विचार रखती है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ग) : शिक्षा संविधान की समवर्ती सूची का विषय है और अधिकांश सरकारी स्कूल एवं स्कूल बोर्ड राज्य सरकार के प्रशासन के अंतर्गत आते हैं। पीएम पोषण योजना राज्य सरकारों और संघ राज्य क्षेत्रों के प्रशासन के साथ साझेदारी में कार्यान्वित की जाती है। सरकारी और सरकारी सहायता

प्राप्त स्कूलों में बाल वाटिका (कक्षा 1 से ठीक पहले) तथा कक्षा I से VIII तक अध्ययनरत सभी बच्चों को गर्म एवं पौष्टिक भोजन उपलब्ध कराने की पूरी जिम्मेदारी राज्य सरकारों और संघ राज्य क्षेत्रों के प्रशासनों की है। केंद्र सरकार अनाज की कीमत, परिवहन लागत और प्रबंधन निगरानी एवं मूल्यांकन (एमएमई) की लागत के लिए 100% सहायता देती है। राज्य सरकारें तथा संघ राज्य क्षेत्र प्रशासन एक व्यापक वार्षिक कार्य योजना और बजट (एडब्ल्यूपीएंडबी) तैयार करते हैं, जिसमें बच्चों को शामिल करने, कार्य दिवसों तथा स्कूलों के बारे में ज़िलेवार विस्तृत महत्वपूर्ण जानकारी; स्कूलों में नामांकन; अनाज का उपयोग, खाना पकाने की लागत का उपयोग, परिवहन लागत, एमएमई, रसोइया-सह-सहायक को मानदेय का भुगतान, रसोई-सह-भंडार का निर्माण, रसोई के उपकरणों की खरीद इत्यादि शामिल होती है।

राज्य सरकारों तथा संघ राज्य क्षेत्रों के प्रशासन द्वारा प्रस्तुत किए गए एडब्ल्यूपीएंडबी पर विचार करने और उन्हें संस्वीकृति प्रदान करने के लिए पीएम पोषण योजना के तहत गठित परियोजना अनुमोदन बोर्ड (पीएबी) की प्रत्येक वित्तीय वर्ष की शुरुआत में बैठक होती है। पीएम पोषण के तहत सभी राज्यों और संघ राज्य क्षेत्रों को केंद्र सरकार द्वारा योजना के मानकों तथा वित्त मंत्रालय द्वारा समय-समय पर जारी किए गए दिशा-निर्देशों के अनुसार वित्तीय सहायता प्रदान की जाती है। संसाधनों का वितरण और निधि का आबंटन स्कूल स्तर तक (डूंगरपुर और बांसवाड़ा जिलों के स्कूल सहित) राज्यों/संघ राज्य क्षेत्रों के पास होता है। इसके अतिरिक्त, सभी राज्यों/संघ राज्य क्षेत्रों को बच्चों की संख्या तथा स्कूल के कार्यदिवसों की संख्या के आधार पर अनाज आवंटित किया जाता है।

पीएम पोषण योजना के तहत, स्कूलों में पका हुआ गरम भोजन बनाने और परोसने के लिए मानद रसोइया-सह-सहायक (सीसीएच) नियोजित किए जाते हैं तथा उन्हें वर्ष में 10 माह के लिए 1,000 रुपये प्रति माह मानदेय दिया जाता है। संबंधित राज्य सरकारों द्वारा अधिसूचित सूखा प्रभावित क्षेत्रों में प्राथमिक स्कूलों में गर्मियों की छुट्टियों के दौरान पका हुआ गरम भोजन बनाने एवं

परोसने के लिए सीसीएच को मानदेय भी दिया जाता है। मानदेय का व्यय केंद्र सरकार और राज्यों तथा संघ राज्य क्षेत्रों के बीच अनुमोदित साझा पद्धति के अनुसार किया जाता है। राज्य सरकारें एवं संघ राज्य क्षेत्र के प्रशासन भी अपने संसाधनों से अतिरिक्त निधि प्रदान कर मानदेय में वृद्धि करते हैं।

राष्ट्रीय खाद्य सुरक्षा अधिनियम, 2013 और पीएम पोषण योजना के तहत समय-समय पर जारी किए गए नियमों, दिशा-निर्देशों तथा निर्देशों में यह प्रावधान है कि किसी भी पात्र संस्थान में अध्ययनरत प्रत्येक बच्चे को इस योजना में शामिल किया जाना है एवं स्कूल के सभी दिवसों में उन्हें पका हुआ गरम भोजन परोसा जाएगा या, खाद्य सुरक्षा भत्ता जैसा भी लागू हो प्रदान किया जाएगा। तथापि, वर्ष के दौरान, यदि राज्य/संघ राज्य क्षेत्र के यह ध्यान में आता है कि बच्चों की उपस्थिति बढ़ने, स्कूल के कार्य दिवस बढ़ने या किसी अन्य कारण से योजना को कार्यान्वित करने के लिए अधिक निधियों की आवश्यकता है, तो वे वर्ष के दौरान न्यायसंगत कारण बताकर भारत सरकार से अतिरिक्त केंद्रीय सहायता और अनाज की मांग कर सकते हैं।

NON-PERFORMING ASSETS OF BANKS

1434. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **FINANCE** be pleased to state:-

- (a) whether the Government is aware of the drastic reduction of Non-Performing Assets (NPAs) of banks to 2.1 percent in September, 2025, which as per RBI is lower than 2010-11 level;
- (b) if so, the details thereof along with the status of NPAs in October, November and December, 2025 and January, 2026;

- (c) the extent to which the above figure helps banks to improve their asset quality;
- (d) whether it is true that in spite of registering 2.1 percent, NPAs of the Public Sector Banks (PSBs) is much higher than private banks and foreign banks; and
- (e) if so, the manner in which Government is planning to bring NPAs of PSBs at par with private and foreign banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (e) : The gross NPA ratio i.e. gross NPAs as a percentage of gross loans and advances of Scheduled Commercial Banks (SCBs), for domestic operations, has been continuously declining during the last eight financial years, and were at a historic low of 2.15% as at the end of September, 2025 (provisional data), which is lower than 2010-11 level.

The Reserve Bank of India (RBI) initiated the Asset Quality Review (AQR) in 2015, post which the Government initiated 4R's strategy of recognising NPAs transparently, resolving and recovering value from stressed accounts through clean and effective laws and processes, recapitalising PSBs, and reforms in banks and financial ecosystem to address the problem of rising NPAs and growing loan default. Enabled by these initiatives, a large drop in gross NPAs was achieved by PSBs.

RBI has apprised that the data on gross NPAs of SCBs is not collected by RBI on monthly basis. However, as per the latest data available with RBI, as on 30.9.2025, for domestic operations, the gross NPA ratio of SCBs was 2.15%, PSBs was 2.50%, Private Sector Banks (PVBs) was 1.73% and Foreign Banks was 0.80%. Also, PSBs have a higher decline in gross NPA ratio in comparison with the PVBs and Foreign Banks since March, 2018.

This continuous decline in gross NPAs of SCBs, including PSBs, has led to reduced provisioning by them, which in turn has improved their profitability thereby causing positive impact on the business growth. It also indicates that the asset quality as well as underwriting has improved in PSBs supported by a strong balance sheet and sustained profitability.

Comprehensive measures taken by the Government and RBI to prevent, reduce and recover NPAs. Due to which the Slippage Ratio, *i.e.* fresh accretion of NPAs as a percentage of standard advances has been continuously improving for the last six financial years in respect of PSBs in comparison with PVBs. The slippage ratio in PSBs improved to 0.8% in September, 2025, which is lower than PVBs which stood at 1.8%. The measures taken include, *inter alia*, the following:

- (i) Under the PSB Reforms Agenda, comprehensive and automated Early Warning Systems (EWS) were instituted in PSBs, with approximately 80 EWS triggers and use of third-party data for time-bound remedial actions

in the borrowing accounts to proactively detect stress and in turn reducing slippage into NPAs.

- (ii) Moving from the '**Debtor in Possession**' to a '**Creditor in Control**' regime change in credit culture has been effected, with the Insolvency and Bankruptcy Code, 2016 (IBC) fundamentally changing the creditor-borrower relationship. Behavioral impact of IBC may be observed from the fact that as of March 2025, more than 30,000 applications having underlying default of Rs. 13.78 lakh crore have been settled at pre-admission stage itself.
- (iii) The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI) and the Recovery of Debt and Bankruptcy Act have been amended to make it more effective. Key amendments in SARFAESI, *inter alia*, Empowered RBI to audit and inspect Asset Reconstruction Companies (ARCs) and to impose penalties for non-compliance; mandated registration of all security interests with the Central Registry of Securitisation Asset Reconstruction and Security Interest of India (CERSAI); created additional DRTs to speed up case disposal; enabled non-institutional investors to invest in Security Receipts.
- (iv) Pecuniary jurisdiction of DRTs was increased from Rs. 10 lakhs to Rs. 20 lakhs to enable the DRTs to focus on high value cases resulting in higher recovery for the banks and financial institutions.

- (v) PSBs have set-up specialized stressed assets management verticals and branches for effective monitoring and focused follow-up of NPA accounts, which facilitates quicker and improved resolution/ recoveries. Deployment of Business correspondents and adoption of Feet-on-street model have also boosted the recovery trajectory of NPAs in banks.
- (vi) Prudential Framework for resolution of stressed assets was issued by RBI on 7.6.2019 to provide a framework for early recognition, reporting and time bound resolution of stressed assets, with a build-in incentive to lenders for early adoption of a resolution plan.
- (vii) Government and RBI have been working in coordination to strengthen the various recovery mechanisms available. These include filing of suits in civil courts or in Debts Recovery Tribunals, action under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, filing of cases in the National Company Law Tribunal under the Insolvency and Bankruptcy Code, through negotiated settlements/compromise, and through sale of non-performing assets. In addition to these to address the delays in completion of CIRPs various amendments have been proposed in IBC that are under legislative approval.

समग्र शिक्षा एकीकृत योजना

1435. श्री सनातन पांडेय:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) स्कूली शिक्षा के लिए समग्र शिक्षा एकीकृत योजना के उद्देश्य क्या हैं;
- (ख) क्या उक्त योजना के तहत 'सर्व शिक्षा अभियान' और 'राष्ट्रीय माध्यमिक शिक्षा अभियान' (आरएमएसए) को शामिल किया गया है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) पिछले दो वर्षों और चालू वर्ष के दौरान बिहार के सुपौल और मधेपुरा जिलों में और समग्र शिक्षा एकीकृत योजना के तहत शिक्षा को सुदृढ़ करने तथा प्रशिक्षण हेतु कार्यक्रम-वार उपलब्ध कराई गई धनराशि का ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ग) : स्कूल शिक्षा और साक्षरता विभाग वर्ष 2018-19 से स्कूल शिक्षा हेतु एक एकीकृत केंद्र प्रायोजित योजना-समग्र शिक्षा- कार्यान्वित कर रहा है। इसमें सर्व शिक्षा अभियान (एसएसए), राष्ट्रीय माध्यमिक शिक्षा अभियान (आरएमएसए) और अध्यापक शिक्षा (टीई) की तीन पूर्ववर्ती योजनाओं को शामिल किया गया है। इस योजना को राष्ट्रीय शिक्षा नीति, 2020 की सिफारिशों के अनुरूप बनाया गया है, जिसका उद्देश्य यह सुनिश्चित करना है कि सभी बच्चों को समतापूर्ण और समावेशी कक्षा वातावरण में गुणवत्तापूर्ण शिक्षा प्राप्त हो सके।

इस योजना के मुख्य उद्देश्य : (i) राष्ट्रीय शिक्षा नीति 2020 (एनईपी 2020) की सिफारिशों को कार्यान्वित करने में राज्यों और संघ राज्य क्षेत्रों की सहायता करना; (ii) निःशुल्क और अनिवार्य बाल शिक्षा का अधिकार (आरटीई) अधिनियम, 2009 को कार्यान्वित करने में राज्यों की सहायता करना; (iii) प्रारंभिक बाल्यकाल देखभाल और शिक्षा पर ध्यान देना; (iv) बुनियादी साक्षरता और संख्याज्ञान पर बल देना; (v) छात्रों में 21वीं सदी के कौशल सिखाने के लिए समग्र, एकीकृत, समावेशी और कार्यकलाप आधारित पाठ्यक्रम और शिक्षण पद्धति पर बल देना; (vi) गुणवत्तापूर्ण शिक्षा प्रदान करने का प्रावधान और छात्रों के अधिगम परिणामों में वृद्धि करना; (vii) स्कूल शिक्षा में

सामाजिक तथा लैंगिक अंतर को कम करना; (viii) स्कूल शिक्षा के सभी स्तरों पर समानता एवं समावेशन सुनिश्चित करना; (ix) शिक्षक प्रशिक्षण के लिए नोडल एजेंसी के रूप में राज्य शैक्षणिक अनुसंधान और प्रशिक्षण परिषद (एससीईआरटी)/राज्य शिक्षा संस्थान तथा जिला शिक्षा एवं प्रशिक्षण संस्थान (डीआईईटी) को सुदृढ़ और उनका उन्नयन करना; (x) सुरक्षित, संरक्षित और अनुकूल अधिगम वातावरण सुनिश्चित करना तथा स्कूल शिक्षा के प्रावधानों में मानकों को बनाए रखना एवं (xi) कौशल शिक्षा को बढ़ावा देना हैं।

समग्र शिक्षा के तहत, संबंधित राज्यों और संघ राज्य क्षेत्रों द्वारा अपनी आवश्यकताओं तथा प्राथमिकता के आधार पर वार्षिक योजना तैयार की जाती हैं एवं यह उनके संबंधित वार्षिक कार्य योजना और बजट (एडब्ल्यूपीएंडबी) प्रस्तावों में परिलक्षित होता है। तत्पश्चात, योजना के कार्यक्रमिक और वित्तीय मानदंडों तथा पूर्व में अनुमोदित कार्यकलापों के संबंध में राज्य की वास्तविक एवं वित्तीय प्रगति के अनुसार राज्यों तथा संघ राज्य क्षेत्रों के परामर्श से स्कूल शिक्षा और साक्षरता विभाग में परियोजना अनुमोदन बोर्ड (पीएबी) द्वारा इन योजनाओं का आकलन एवं अनुमोदन/अनुमान लगाया जाता है। इसके अतिरिक्त, वित्तीय सहायता जिला-वार या कार्यकलाप-वार प्रदान न करके राज्यों और संघ राज्य क्षेत्रों को प्रदान की जाती है। वर्ष 2023-24, 2024-25 तथा 2025-26 हेतु परियोजना अनुमोदन बोर्ड द्वारा सुपौल और माधेपुरा जिलों सहित बिहार राज्य हेतु जारी किए जाने वाला अनुमोदित केंद्रीय भाग जिसमें शिक्षा और प्रशिक्षण कार्यक्रम को सुदृढ़ करना शामिल है, क्रमशः ₹ 4991.23 करोड़, ₹ 4991.23 करोड़ और ₹ 5984.34 करोड़ है।

ESTABLISHMENT OF NEW GOVERNMENT SCHOOLS AS PER ACADEMIC YEARS

1436. SHRI ANAND BHADAURIA:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the number of Government schools in the country at the end of academic years from 2013-14 to 2024-25 and as on 31.12.2025, State, year and category-wise i.e. Primary, Middle, High and Higher Secondary schools;
- (b) the number of new Government schools set up/started from the academic years from 2013-14 to 2025-26, State, year and category-wise i.e. Primary, Middle, High and Higher Secondary schools;
- (c) whether huge shortage of teachers at primary, secondary and higher secondary levels in Government schools has compelled the Government to close or merge Government schools, if so, the details thereof and if not, the reasons for large scale closure and merger of Government schools in the country;
- (d) the number of single teacher schools in the country present at Primary, Middle, High and Higher Secondary level and the number of students studying in those schools at each level, State/UT-wise; and
- (e) the details of steps taken by the Government to stop this trend of closure and merger of school in the country?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

- (a) to (e) : Education being a subject in the Concurrent List of the Constitution, an overwhelming majority of the schools in the country comes under the

administrative control of States/UTs. The opening, closing and rationalisation of schools are within the purview of respective State Government and UT Administration. As per UDISE+ (Unified District Information System for Education Plus), State/UT wise number of Government schools at Primary, Upper Primary, Secondary and Higher Secondary from the year 2013-14 to 2024-25 is available at <https://www.education.gov.in/en/parl ques>.

As per UDISE+, number of teachers at primary, upper primary, secondary and higher secondary levels in Government schools for the year 2023-24 to 2024-25.

As per UDISE+, State/UT wise number of single teacher schools at Primary, Upper Primary, Secondary and Higher Secondary level and the number of students studying in those schools for the year 2023-24 to 2024-25 is available at <https://www.education.gov.in/en/parl ques>.

As per the data available on UDISE+, advancements have been made in improving universal access across all levels of school education. This is evidenced by Gross Access Ratio (GAR) for 2018-19 and 2024-25:

Year	Number of Teachers – all types of management				
	Total	Primary	Upper Primary	Secondary	Higher Secondary
2023-24	5037671	1765068	1554433	532314	1185856
2024-25	5149771	1763157	1585109	531129	1270376

Year	Primary	Upper Primary	Secondary	Higher Secondary
2018-19	97.15	96.49	88.24	65.05

2024-25	97.83	96.57	95.35	94.97

GAR: Gross access ratio (GAR) is total villages/habitations having school within specified norm in a year out of total villages/habitations in that year.

Central Government assist States and UTs through the Centrally Sponsored Scheme of Samagra Shiksha and hot cooked meal provided from Balvatika to class 8 under Pradhan Mantri Poshan Shakti Nirman (PM POSHAN) Yojna. Financial assistance/grant is also provided to the States and UTs including Uttar Pradesh for various activities to reduce dropout and increase enrolment in Government schools, which include opening/strengthening of new schools up to Senior Secondary level, strengthening school infrastructure, setting up and up gradation and running of Kasturba Gandhi Balika Vidyalayas (KGBV) upto class 12, setting up of residential schools/hostels named Netaji Subhas Chandra Bose Avasiya Vidyalayas, hostels under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN) and Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DAJGUA), transport allowance, undertaking enrolment drives, seasonal hostels/residential camps, provision of vocational education and ICT facilities in schools, providing free text books and free uniform, transport/escort facility, etc, financial assistance/grant is also provided for aids and appliances for children with special needs.

EPFO SERVICE THROUGH AUTHORISED/LICENCED AGENTS**1437. SHRI RAVINDRA VASANTRAO CHAVAN:****SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:****SHRI SUDHEER GUPTA:**

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government proposes/has any proposal to provide Employees' Provident Fund Organisation (EPFO) services through authorised/licenced agents and if so, the details thereof;
- (b) the rationale behind engaging agents and the nature of services proposed to be delivered through them;
- (c) the time by which the said services are likely to be implemented;
- (d) whether the Government has set any criteria for selection, accreditation and regulation of such agents and if so, the details thereof;
- (e) the details of safeguards put in place to prevent mis-selling, overcharging, data misuse and harassment of subscribers particularly pensioners and workers in the unorganised and informal sectors; and
- (f) the details of the steps taken/likely to be taken by the Government to ensure transparency, accountability and protection of subscribers' interests while expanding EPFO service delivery through agents?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (f) : No such proposal is under consideration at present.

CHECK ON POLLUTION

1438. DR. KALANIDHI VEERASWAMY:

SHRI KHALILUR RAHAMAN:

SHRI SELVARAJ V:

SHRI SUBBARAYAN K:

SHRI JAGADISH SHETTAR:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether it is a fact that over the last decade since 2011, China has sharply reduced urban PM2.5 levels by 32 per cent and globally by about 10 per cent whereas India's average has barely changed by only 0.4 percent during this period;
- (b) whether it is also a fact that in many of the cities in the country like Pune, Surat, Hyderabad etc. the PM2.5 level has stagnated or worsened during this period;
- (c) the current levels of air pollution (PM2.5, PM10, NO₂, SO₂) in major cities and industrial hubs across the country, as per the latest monitoring data;

- (d) the reasons why air pollution levels continue to remain above the National Ambient Air Quality Standards in several cities despite existing regulations;
- (e) the details of the provisions of penalty under the law for polluting industries, the total number of industries and vehicles penalized for violating emission norms during in the last three years, State/UT-wise; and
- (f) the steps taken or proposed by the Ministry to reduce air pollution, particularly in Delhi-NCR, Mumbai, Bangalore, Chennai and other urban areas facing severe pollution?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (f) : Pollution levels across countries are not directly comparable due to differences in geographical settings, weather conditions, and national circumstances. Air pollution is a collective result of multiple factors including geographical factors, high level of anthropogenic activities in the high-density populated areas, arising from various sectors viz. Vehicular Pollution, Industrial Pollution, Dust from Construction and Demolition Project activities, Road and Open Areas Dust, Biomass Burning, Municipal Solid Waste burning, Fires in Landfills, air pollution from dispersed sources, etc.

Government of India has launched the National Clean Air Programme (NCAP) in 2019 as a long-term, time-bound, national-level strategy to address

air pollution in 130 non-attainment and million plus cities/urban agglomeration in 24 States/UTs which includes 06 Cities of Delhi NCR, Mumbai, Bangalore, Chennai, Pune, Surat, Hyderabad.

City Specific Clean Air Action Plans have been prepared by all 130 cities under NCAP to implement air quality improvement measures in respective cities. These plans target air pollution sources like soil and road dust, vehicular emissions, waste burning, Construction and Demolition activities and industrial pollution. State level Clean Air Action Plans prepared by States/UTs address both PM₁₀ and PM_{2.5} through coordinated approach by implementing various policy and enforcement measures.

Pune, Surat, Hyderabad, Mumbai, Bangalore, Chennai and 6 cities in Delhi-NCR have been included under NCAP and City Clean Air Action plans have been prepared by respective cities.

An amount of Rs. 13,852.22 crore has been provided to 130 cities as performance-based incentive under NCAP. Details of critical gap funding provided to Pune, Surat, Hyderabad, Mumbai, Bangalore, Chennai and 6 cities in Delhi-NCR are enclosed at **Statement I**.

The focused and coordinated actions by 130 cities under NCAP have shown positive results with 103 cities showing reduction in PM₁₀ concentration in 2024-25 with respect to 2017-18, 64 cities have shown reduction in PM₁₀ levels by more than 20% with respect to base year 2017-18 and 25 of these cities have achieved a reduction of more than 40%. A total of 22 Cities have met

National Ambient Air Quality Standards (NAAQS) and have PM₁₀ Concentrations less than 60 µg/m³.

Further, out of the 130 cities under NCAP, 40 cities have shown reduction in PM_{2.5} levels in 2024 as compared to 2019 and 56 cities have met the National Ambient Air Quality Standards (NAAQS) for PM_{2.5} (annual standard: 40 µg/m³) in 2024 which include Mumbai, Chennai, Bengaluru, Hyderabad, Pune and Surat. PM₁₀ and PM_{2.5} levels of major cities for the year 2024 are enclosed at

Statement II.

Further, Section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 and Section 33 A of the Water Act, 1974 provide powers to State Pollution Control Boards to issue directions to any person or authority for performing its functions, which include directions for closure, prohibition or regulation of any industry, operation or process, stoppage or regulation of supply of electricity, water and any other service.

The Environment (Protection) Act, 1986, the Air Act, 1981 and the Water Act 1974 provide for imposing a penalty of not less than ten lakh rupees and which may extend up to fifteen lakh rupees for contravention of provisions of the respective Acts, rules, orders and directions issued under respective Act.

Under the provisions of Chapter VI of the Air (Prevention and Control of Pollution) Act, 1981, and Chapter III of the Environment (Protection) Act, 1986, the penalties are prescribed for polluting industries.

CPCB has directed all 17 categories of high pollution potential industries and common waste treatment facilities to install Online Continuous Effluent/Emission Monitoring Systems (OCEMS) for strengthening monitoring mechanism and effective compliance through self-regulatory mechanism and constant vigil on pollution levels. Real-time values of environmental pollutants of trade effluent and emissions generated through OCEMS are transmitted online to CPCB and concerned SPCB/PCC on 24x7 basis. Central software processes the data and in case of value of pollutant parameter exceeds prescribed environmental norms, an automatic SMS alert is generated and sent to industrial unit, SPCB and CPCB, so that corrective measures can be taken by the industry immediately and appropriate action can be taken by concerned SPCB/PCC/CPCB.

About, 7000 industries have installed and connected OCEMS with CPCB server. During last three years i.e. 2023-25, a total of 412 units were inspected under OCEMS-based inspections. Out of these 412 units, 252 units were found non-complying with environmental norms, against which actions as deemed fit based on the gravity of violation and provisions of the environmental laws has been taken. The details of the same is as follows:

- i. Closure directions u/s 5 of EPA, 1986: 6,
- ii. Show Cause Notices/directions u/s 5 of EPA, 1986: 143,
- iii. Directions to SPCBs/PCCs u/s 18(1)(b) of the Water Act, 1974 and the Air Act, 1981 for further action: 70

iv. Directives in the form of letter to unit: 33

Steps taken to reduce air pollution in Delhi-NCR and other major cities are enclosed as **Statement III**.

STATEMENT I

**Funds Provided to Major Cities including cities part of Delhi-NCR (during
FY 2019-20 till FY 2025-26)**

(Amount in ₹ crore)

S. No.	State	City	Fund Released
1	Delhi	Delhi	81.36
2	Haryana	Faridabad	107.14
3	Rajasthan	Alwar	25.15
4	Uttar Pradesh	Noida	55.70
5		Ghaziabad	257.89
6		Meerut	187.99
7	Tamilnadu	Chennai	582.65
8	Maharashtra	Mumbai	950.14
9		Pune	271.30
10	Gujarat	Surat	328.60
11	Telangana	Hyderabad	727.18
12	Karnataka	Bengaluru	541.10
	Total		4116.20

STATEMENT II

PM₁₀ and PM_{2.5} Values for the Major Cities including cities part of Delhi-NCR for the year 2024

Sl. No	Name of UA/City	State	Annual Average Concentration	
			PM10	PM2.5
			(µg/m ³)	(µg/m ³)
1.	Pune	Maharashtra	92	37
2.	Surat	Gujarat	83	34
3.	Hyderabad	Telangana	78	30
4.	Bengaluru UA	Karnataka	70	33
5.	Chennai UA	Tamil Nadu	60	27
6.	Delhi UA	NCT of Delhi	220	111
7.	Greater Mumbai UA	Maharashtra	87	34
8.	Hyderabad UA	Telangana	78	30
9.	Kolkata UA	West Bengal	96	48

STATEMENT III

Steps taken by the Government for controlling air pollution

1. Emission standards for more than 80 industries have been notified
2. Leapfrogging to Bharat Stage-VI (BS-VI) emissions norms from 1st April 2020
3. Vehicle Scrapping Policy, Rules for Registered Vehicle Scrapping Facilities and Automated Testing Stations-MoRTH
4. Waste management rules for solid waste, plastic waste, hazardous waste, e-waste, battery waste, biomedical waste, fly ash from TPPs

5. Market-based Extended Producer Responsibility (EPR) regulations introduced for waste categories, viz. plastic packaging, e-waste, battery waste, waste tyres, used oil, end-of-life vehicles, construction and demolition waste and scrap of non-ferrous metal
6. 12 identified Single-Use Plastics (SUP) having high littering potential and low utility were banned from 1st July, 2022
7. Mandate for utilization of minimum 5% of crop residue along with coal (pellets/briquettes) in thermal power plants in NCR and adjoining areas.
8. Measures undertaken to control air pollution in Delhi-NCR
 - (i) Regular review meetings have been held on 08.08.2025, 16.09.2025, 10.10.2025, 11.11.2025, 26.11.2025, 03.12.2025, 15.12.2025, 16.12.2025, 17.12.2025, 19.12.2025, 06.01.2026, 12.01.2026, 20.01.2026 and 02.02.2026 under the chairmanship of the Hon'ble Minister for Environment, Forest and Climate Change, to review the action plans and various air pollution control measures implemented by State Governments, local bodies and implement agencies in Delhi-NCR and to deliberate upon the undertaking of air pollution abatement measures and strategies for further strengthening air quality management across the region.
 - (ii) Minister level Inter-Ministerial meeting was held on 07.10.2025 under the Co-chairmanship of Hon'ble Minister for Environment, Forest and Climate Change and Hon'ble Minister for Agriculture and Farmers

Welfare (MoAandFW) on the issues of management of Crop Residue Burning.

- (iii) Commission for Air Quality Management (CAQM) established under the Commission for Air Quality Management in NCR and Adjoining Areas Act, 2021 for better coordination, research, identification and resolution of problems of air pollution in Delhi- NCR and adjoining areas.
- (iv) The Commission has so far issued 95 Statutory Directions to specifically guide and direct various actions towards abatement of air pollution in the region. A monitoring mechanism to oversee the implementation of these directions has been put in place.
- (v) To tackle air pollution in emergencies, Graded Response Action Plan (GRAP) for Delhi-NCR has been prepared, which provides set of emergency response actions, depending on severity of air pollution levels, and implemented by identified agencies for minimizing air pollution, a situation that generally persists in the Delhi-NCR during the peak winter months.
- (vi) 5340 CNG/e-buses have been deployed for public transport in Delhi including 3535 e-buses. 2800 E-Buses and 1100 E-trucks have been allocated for Delhi under PM E-DRIVE scheme of Ministry of Heavy Industries (MHI).

- (vii) A total of 450 electric buses has been sanctioned for participating cities (Faridabad, Gurugram, Rohtak, Panipat, Karnal and Alwar) of NCR region. The total Central Assistance approved, so far, to NCR region for Behind-the-meter (BTM) power and civil depot infrastructure is ₹35.77 crore under the scheme. By exclusively providing electric buses, the scheme helps in reducing emissions and promoting sustainable mobility. Further, amount of Rs. 66,718.47 Crore has been released for Metro Rail/RRTS projects in Delhi and NCR region from FY 2014-15 and onwards.
- (viii) All the industries in NCR have been shifted to approved fuels. Out of 240 industrial areas in Delhi-NCR, 224 industrial areas have been provided with PNG connectivity, 6 are provided through cascade system. Directions have been issued for mandating stringent emission norms for industries in NCR.
- (ix) To fast-track cleaner mobility, Direction No. 94 dated 03.06.2025, as amended on 23.12.2025 issued by CAQM mandated that Motor Vehicle Aggregators, Delivery Service Providers and E-Commerce Entities shall not induct any conventional ICE vehicles running purely on diesel or petrol into their existing fleets of four-wheeler LCVs, four-wheeler LGVs (N1 category up to 3.5 tonnes) and two-wheelers from 01.01.2026 onwards. However, induction of BS-VI emission standard two-wheelers has been permitted in existing fleets up to 31.12.2026.

- (x) Directions were issued by CAQM to shift public transport buses coming from neighbouring States to BS-VI diesel/CNG/EV. From 01.11.2026, only CNG/EV/BS-VI diesel buses, including tourist buses, have been permitted to enter Delhi.
- (xi) Entry of Commercial goods vehicles with non BS-VI Low Goods, Medium Goods and High Goods Vehicles into Delhi has been prohibited from 01.11.2025, with limited, time-bound relaxation for BS-IV vehicles up to 31.10.2026.
- (xii) To address air pollution from construction and demolition activities, construction projects having built up area above 500 square meters have been mandated to register on SPCB/DPCC portals, with provisions for video fencing, remote access, standardized checklists, fortnightly self-audits and installation of PM_{2.5}/PM₁₀ monitors.
- (xiii) 70 Dust Control and Management Cells have been set up by road owning agencies across Delhi-NCR, with regular reviews by the CAQM. States and GNCTD have augmented infrastructure for dust control, including mechanized road sweeping machines, water sprinklers and anti-smog guns.

YOUTH EMPLOYABILITY UNDER THE PM INTERNSHIP SCHEME

1439. SHRI JASHUBHAI BHILUBHAI RATHVA

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) the total number of internship opportunities offered under the Prime Minister Internship Scheme since its launch, along with the number of internships accepted and successfully completed:
- (b) whether the Government has assessed the impact of the Scheme on improving youth employability, particularly among candidates from Tier-II and Tier-III cities, if so, the details thereof,
- (c) the extent of participation of women and youth belonging to the Scheduled Caste, Scheduled Tribe and Other Backward Classes categories under the Scheme; and
- (d) whether any measurable outcomes or performance indicators have been identified to evaluate skill enhancement, employability gains and sector-wise placements achieved through the Scheme and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a) : In Round I of the PMIS Pilot Project, partner Companies posted more than 1.27 lakh internship opportunities and made over 82000 internship offers to the-candidates and over 28,000 offers were accepted.

In Round II Pilot Project, partner Companies posted more than 1.18 lakh internship opportunities (new and edited unfilled opportunities of previous round)

and made over 83000 internship offers to the candidates and over 24,600 offers were accepted.

The duration of internship offered under the Pilot Project being of 12 months, the completion dates of internship under Round I are from November 2025 to March 2026 and under Round II are from April 2026 onwards, depending on the date of joining of the interns. As on 27.01.2026, 3417 interns from Round I have completed the internship.

(b) : The Ministry of Corporate Affairs (MCA) is regularly taking feedback from various stakeholders and conducting independent evaluation studies to analyze the pilot project's impact, which includes candidates from Tier-II and Tier-III cities. In the above exercise, interns have reported that the internship was valuable in enhancing their technical and non-technical skills, increasing professional exposure, thereby improving employability.

(c) : Number of women and youth from Scheduled Castes, Scheduled Tribes, and Other Backward Classes who applied for internship opportunities under the Pilot Project is given at **Statement**.

(d) : A dedicated dashboard has been developed to monitor various key performance indicators (KPIs) such as number of the internships offered, applications received, internship offers made, interns joined, internships completed, etc. Further, there is a provision for companies to update quarterly progress report of the intern's performance on the PMIS-Portal.

The PM Internship Scheme is designed to enhance industry-relevant skills, improve job readiness, and foster professional exposure through structured internships in India's top-performing companies and institutions to create job ready, skilled work force. The scheme is not designed to provide placement offers.

STATEMENT

Number of women and youth from Scheduled Castes, Scheduled Tribes, and Other Backward Classes applicants who have applied for internship opportunities under the Pilot Project of the PMIS:

Applicants	Round I	Round II
Women	56876	88693
Scheduled Castes	28038	33413
Scheduled Tribes	9109	14606
Other Backward Classes	86858	102970

CREDIT- DEPOSIT RATIO OF UTTAR PRADESH

1440. ADV PRIYA SAROJ:

SHRI PUSHPENDRA SAROJ:

Will the Minister of **FINANCE** be pleased to state:

- (a) the Credit- Deposit (CD) ratio of Scheduled Commercial Banks and private sector banks in the country during the last five years till January, 2026, year-wise, State- wise and district-wise for Uttar Pradesh;
- (b) the number of districts in each States across the country, including Uttar Pradesh, where the CD ratio was below the respective State average, year- wise, during the said period;
- (c) the total deposits mobilised and credit disbursed by Scheduled Commercial Banks and private banks in Uttar Pradesh during the last five years; and
- (d) the steps taken by the Government to address regional imbalances in credit flow and improve district- level credit deployment in Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

- (a) : The Credit- Deposit (CD) ratio of Scheduled Commercial Banks (SCBs) and Private Sector Banks (PVBs), State- wise and District- wise, including the State of Uttar Pradesh, for the last 5 years is enclosed at **Statement-I** and **Statement-II**, respectively.
- (b) : The number of districts in each State, including Uttar Pradesh, where the CD ratio was below the respective State average, year- wise, during the said period is at **Statement-III**.

(c) : As per State Level Bankers' Committee (SLBC), Uttar Pradesh, the total deposits mobilized and credit disbursed by SCBs and PVBs in Uttar Pradesh is enclosed at **Statement-IV**.

(d) : RBI has advised the banks to ensure that wide disparity in the ratios between different States/Regions is avoided in order to minimise regional imbalance in credit deployment and banks may review the performance of their branches in such areas and take necessary steps to augment the credit flow. Lead Bank of the district may discuss the issue of low CD ratio in all its aspects with the banks and also in the District Consultative Committee (DCC) forum. Special Sub-Committees (SSCs) of the DCC should draw up Monitorable Action Plans to increase the CD Ratio in the districts having CD Ratio of less than 40% and to report the progress on the implementation of the plan to DCC on a quarterly basis and through them to the convenor of the State Level.

SLBC, Uttar Pradesh has informed that Banks in Uttar Pradesh have undertaken focused and multi-pronged initiatives to address regional credit imbalances and improve district-level credit deployment, especially in low CD ratio districts, which include, *inter alia*, targeted credit expansion, strengthening district- level monitoring, credit outreach and awareness, support to Self Help Groups (SHGs), Micro- Small and Medium Enterprises (MSMEs) and One District One Product (ODOP) Clusters, process improvements and digital enablement for loan processing and Institutional Coordination. As a result, the

CD ratio of State of Uttar Pradesh has increased from 41% as on 31.3.2021 to 51% as on 31.3.2025.

STATEMENT-I**Credit Deposit Ratio of Scheduled Commercial Banks (in %)****As on**

S.n o.	State	District	31.3.20 21	31.3.20 22	31.3.20 23	31.3.20 24	31.3.20 25
1	Andaman and Nicobar Islands	Nicobar	18.66	20.86	25.54	26.43	30.63
2	Andaman and Nicobar Islands	North and Middle Andaman	31.87	33.59	37.34	36.31	36.25
3	Andaman and Nicobar Islands	South Andaman	47.57	48.93	54.16	55.70	54.20
4	Andhra Pradesh	Alluri Sitharama Raju	NA	NA	90.71	104.47	109.72
5	Andhra Pradesh	Anakapalli	NA	NA	139.78	164.67	174.58
6	Andhra Pradesh	Ananthapuramu	108.41	133.33	139.74	152.80	160.45
7	Andhra Pradesh	Annamayya	NA	NA	126.75	155.74	168.90
8	Andhra Pradesh	Bapatla	NA	NA	164.70	181.89	195.86
9	Andhra Pradesh	Chittoor	77.63	83.49	122.90	164.30	171.12
10	Andhra Pradesh	Dr. B.R. Ambedkar Konaseema	NA	NA	169.74	199.46	207.89
11	Andhra Pradesh	East Godavari	120.58	129.53	163.90	181.85	188.27

12	Andhra Pradesh	Eluru	NA	NA	160.77	181.52	185.50
13	Andhra Pradesh	Guntur	130.24	140.37	120.80	134.29	130.08
14	Andhra Pradesh	Kakinada	NA	NA	124.94	140.28	151.98
15	Andhra Pradesh	Krishna	191.83	208.89	141.82	147.75	154.75
16	Andhra Pradesh	Kurnool	121.48	135.22	133.98	145.14	148.73
17	Andhra Pradesh	Nandyal	NA	NA	164.04	171.85	182.07
18	Andhra Pradesh	Ntr	NA	NA	499.01	254.95	161.00
19	Andhra Pradesh	Palnadu	NA	NA	210.41	222.69	230.04
20	Andhra Pradesh	Parvathipuram Manyam	NA	NA	131.17	149.07	158.00
21	Andhra Pradesh	Prakasam	156.88	168.09	181.07	192.25	203.39
22	Andhra Pradesh	Sri Potti Sriramulu Nellore	135.51	143.09	156.42	174.18	186.27
23	Andhra Pradesh	Sri Sathya Sai	NA	NA	151.23	163.77	168.42
24	Andhra Pradesh	Srikakulam	103.30	114.89	126.92	143.86	152.35
25	Andhra Pradesh	Tirupati	NA	NA	75.24	75.69	77.29
26	Andhra Pradesh	Visakhapatnam	120.74	115.07	116.49	116.38	105.56
27	Andhra Pradesh	Vizianagaram	95.40	109.67	122.41	142.91	152.91
28	Andhra Pradesh	West Godavari	149.62	155.14	185.02	208.29	215.04
29	Andhra Pradesh	Y.S.R.	100.14	122.40	136.61	157.35	172.38
30	Arunachal Pradesh	Chunglang	19.36	21.74	24.13	29.94	32.17
31	Arunachal Pradesh	East Kameng	52.61	49.13	50.76	51.31	34.40

32	Arunachal Pradesh	East Siang	29.32	30.57	32.64	36.46	37.07
33	Arunachal Pradesh	Leparada	27.44	26.05	24.27	26.94	25.34
34	Arunachal Pradesh	Lohit	28.75	30.05	34.00	39.63	37.53
35	Arunachal Pradesh	Longding	44.63	47.62	52.63	55.61	51.28
36	Arunachal Pradesh	Lower Dibang Valley	22.10	13.06	19.24	26.91	21.33
37	Arunachal Pradesh	Lower Siang	38.39	39.91	52.50	69.13	58.93
38	Arunachal Pradesh	Lower Subansiri	35.07	34.92	36.63	36.26	37.72
39	Arunachal Pradesh	Namsai	24.92	27.44	27.37	32.61	26.73
40	Arunachal Pradesh	Papumpare	23.07	23.43	26.85	28.32	32.52
41	Arunachal Pradesh	Siang	16.89	22.16	18.24	27.29	25.85
42	Arunachal Pradesh	Tawang	8.27	9.42	8.81	10.80	12.28
43	Arunachal Pradesh	Tirap	NA	34.63	NA	NA	NA
44	Arunachal Pradesh	Upper Siang	14.49	16.45	16.06	17.91	13.57
45	Arunachal Pradesh	Upper Subansiri	40.83	42.55	43.36	48.81	52.72
46	Arunachal Pradesh	West Kameng	20.37	22.21	28.56	34.10	35.18
47	Arunachal Pradesh	West Siang	29.41	36.28	34.39	31.89	27.48
48	Assam	Bajali	NA	NA	60.81	67.78	72.68
49	Assam	Baksa	54.72	59.75	62.53	66.87	72.57
50	Assam	Barpeta	61.79	63.42	66.90	74.97	79.51
51	Assam	Biswanath	61.69	63.22	62.97	66.22	73.90

52	Assam	Bongaigaon	58.99	56.72	59.15	64.38	68.40
53	Assam	Cachar	41.40	43.20	43.57	46.70	45.82
54	Assam	Charaideo	65.38	41.02	44.67	52.54	57.81
55	Assam	Chirang	41.00	45.45	48.70	52.45	56.30
56	Assam	Darrang	66.73	65.69	66.05	72.39	82.96
57	Assam	Dhemaji	70.31	72.48	79.26	80.95	89.88
58	Assam	Dhubri	59.36	56.78	55.74	60.97	62.85
59	Assam	Dibrugarh	36.02	41.78	48.02	51.34	58.06
60	Assam	Dima Hasao	27.10	31.80	37.57	33.81	41.45
61	Assam	Goalpara	51.66	52.40	57.02	62.05	65.97
62	Assam	Golaghat	66.10	69.00	72.60	84.58	93.64
63	Assam	Hailakandi	38.56	41.60	42.03	43.62	43.90
64	Assam	Hojai	39.80	39.86	40.17	42.85	58.85
65	Assam	Jorhat	51.09	53.22	58.05	64.72	68.00
66	Assam	Kamrup	73.73	76.29	72.35	57.29	60.34
67	Assam	Kamrup Metropolitan	36.49	39.56	44.28	52.65	58.49
68	Assam	Karbi Anglong	54.62	57.31	70.35	85.09	87.65
69	Assam	Karimganj	35.38	34.51	33.50	37.80	48.27
70	Assam	Kokrajhar	37.65	44.42	43.43	46.22	50.43
71	Assam	Lakhimpur	77.86	81.41	84.47	91.62	97.86

72	Assam	Majuli	45.90	59.49	58.42	80.58	104.64
73	Assam	Morigaon	73.48	70.68	67.33	73.42	78.67
74	Assam	Nagaon	67.98	66.40	67.63	77.36	72.29
75	Assam	Nalbari	62.05	63.18	63.10	66.93	71.92
76	Assam	Sibsagar	49.71	54.75	60.43	64.93	66.92
77	Assam	Sonitpur	56.06	57.29	58.92	66.81	70.51
78	Assam	South Salmara- Mankachar	39.60	41.43	44.09	51.97	57.52
79	Assam	Tamulpur	NA	NA	NA	NA	65.99
80	Assam	Tinsukia	49.90	46.69	50.20	55.32	58.36
81	Assam	Udalguri	71.62	71.10	71.78	75.30	73.36
82	Assam	West Karbi Anglong	78.09	85.37	87.02	97.55	102.61
83	Bihar	Araria	59.62	62.68	68.17	74.45	76.66
84	Bihar	Arwal	28.45	29.10	30.52	34.24	37.96
85	Bihar	Aurangabad	34.63	35.56	38.79	40.47	43.55
86	Bihar	Banka	42.35	41.20	42.81	45.29	46.56
87	Bihar	Begusarai	53.86	58.60	62.91	65.59	69.31
88	Bihar	Bhagalpur	32.25	34.01	39.75	45.08	48.46
89	Bihar	Bhojpur	29.80	29.80	32.82	36.59	38.55
90	Bihar	Buxar	33.61	37.35	38.22	40.20	40.54

91	Bihar	Darbhanga	31.57	34.87	38.13	44.35	45.01
92	Bihar	Gaya	34.62	36.41	40.74	47.73	51.12
93	Bihar	Gopalganj	32.07	35.62	39.03	42.84	42.43
94	Bihar	Jamui	40.69	41.00	43.70	44.84	44.29
95	Bihar	Jehanabad	28.15	29.28	33.34	36.63	38.78
96	Bihar	Kaimur	49.81	47.37	48.84	51.63	55.09
97	Bihar	Katihar	52.89	57.68	64.10	69.04	69.99
98	Bihar	Khagaria	51.56	52.56	54.62	56.69	56.30
99	Bihar	Kishanganj	65.89	66.43	69.19	72.87	74.05
100	Bihar	Lakhisarai	33.60	34.94	38.48	40.29	40.42
101	Bihar	Madhepura	50.21	51.35	56.70	59.70	63.78
102	Bihar	Madhubani	34.08	36.02	40.79	45.55	47.73
103	Bihar	Munger	24.06	25.16	27.38	29.27	30.34
104	Bihar	Muzaffarpur	45.73	54.87	61.04	65.60	63.17
105	Bihar	Nalanda	30.70	30.06	33.27	37.36	40.38
106	Bihar	Nawada	38.63	40.21	42.92	46.56	48.95
107	Bihar	Paschimi Champaran	55.63	59.11	65.24	71.27	74.65
108	Bihar	Patna	36.95	40.80	43.31	47.73	47.01
109	Bihar	Purbi Champaran	53.59	56.25	63.16	70.54	74.71
110	Bihar	Purnia	77.10	80.88	86.47	89.38	95.04

111	Bihar	Rohtas	41.97	40.36	42.03	44.63	46.49
112	Bihar	Saharsa	45.49	49.43	55.59	58.93	62.31
113	Bihar	Samastipur	45.98	46.49	50.94	55.82	56.86
114	Bihar	Saran	26.02	28.92	31.95	36.22	37.39
115	Bihar	Sheikhpura	38.30	39.34	41.74	43.87	43.83
116	Bihar	Sheohar	53.84	56.45	61.33	58.92	62.39
117	Bihar	Sitamarhi	41.79	44.26	50.95	53.29	55.34
118	Bihar	Siwan	32.65	38.13	40.37	42.14	42.24
119	Bihar	Supaul	49.36	52.29	58.21	61.36	63.38
120	Bihar	Vaishali	52.17	58.49	63.92	69.78	70.30
121	Chandigarh	Chandigarh	93.35	89.28	75.65	72.76	71.91
122	Chhattisgarh	Balod	33.89	37.55	39.88	42.46	45.55
123	Chhattisgarh	Balodabazar	57.25	58.91	59.85	61.58	62.73
124	Chhattisgarh	Balrampur	27.85	31.35	34.94	35.13	36.20
125	Chhattisgarh	Bastar	61.42	53.50	61.04	66.98	66.93
126	Chhattisgarh	Bemetara	49.18	50.63	52.92	52.69	56.82
127	Chhattisgarh	Bijapur	30.11	35.88	49.02	54.55	56.93
128	Chhattisgarh	Bilaspur	48.35	43.88	52.66	60.67	64.34
129	Chhattisgarh	Dakshin Bastar Dantewada	66.14	76.48	129.69	102.23	137.44

130	Chhattisgarh	Dhamtari	59.89	60.18	66.33	66.51	69.74
131	Chhattisgarh	Durg	45.30	46.13	48.34	53.17	55.06
132	Chhattisgarh	Gariyaband	45.01	49.36	56.48	59.67	63.79
133	Chhattisgarh	Gaurela-Pendra-Marwahi	38.94	40.77	45.79	50.75	53.16
134	Chhattisgarh	Janjgir-Champa	39.76	42.66	50.05	55.57	58.99
135	Chhattisgarh	Jashpur	38.29	37.91	41.88	43.74	44.22
136	Chhattisgarh	Kabeerdham	69.58	62.93	66.31	72.89	73.76
137	Chhattisgarh	Khairagarh-Chhuikhadan-Gandai	NA	NA	51.71	50.92	54.86
138	Chhattisgarh	Kondagaon	43.46	50.95	58.04	58.42	61.11
139	Chhattisgarh	Korba	41.43	45.60	55.81	58.31	66.78
140	Chhattisgarh	Koriya	24.39	25.85	29.34	30.45	33.89
141	Chhattisgarh	Mahasamund	68.93	74.66	81.74	81.37	85.83
142	Chhattisgarh	Manendragarh-Chirmiri-Bharatpur	NA	NA	59.76	60.50	56.40
143	Chhattisgarh	Mohla-Manpur-Ambagarh Chouki	NA	NA	34.11	37.65	40.83
144	Chhattisgarh	Mungeli	51.30	55.61	59.73	59.86	63.39
145	Chhattisgarh	Narayanpur	31.28	36.24	38.27	43.29	42.16
146	Chhattisgarh	Raigarh	52.86	61.17	70.64	74.96	78.94

147	Chhattisgarh	Raipur	98.55	108.11	109.01	112.20	114.80
148	Chhattisgarh	Rajnandgaon	46.85	49.57	57.02	63.93	69.82
149	Chhattisgarh	Sakti	NA	NA	38.70	40.88	42.75
150	Chhattisgarh	Sarangarh-Bilaigarh	NA	NA	58.68	59.98	61.16
151	Chhattisgarh	Sukma	33.98	40.34	38.50	40.08	42.18
152	Chhattisgarh	Surajpur	28.30	30.32	34.50	34.92	37.73
153	Chhattisgarh	Surguja	39.14	45.72	51.76	52.30	52.48
154	Chhattisgarh	Uttar Bastar Kanker	43.20	48.50	55.31	58.58	60.23
155	Dadra And Nagar Haveli And Daman And Diu	DadraandNagar Haveli	46.45	46.31	49.38	57.75	60.11
156	Dadra And Nagar Haveli And Daman And Diu	Daman	38.55	38.01	39.75	43.99	42.31
157	Dadra And Nagar Haveli And Daman And Diu	Diu	4.10	4.41	5.40	5.79	6.99
158	Goa	North Goa	27.04	27.60	28.76	30.81	30.56
159	Goa	South Goa	20.64	19.86	20.02	21.97	22.50
160	Gujarat	Ahmedabad	99.86	95.17	91.10	86.62	94.78
161	Gujarat	Amreli	59.04	60.77	65.32	68.63	69.19
162	Gujarat	Anand	26.38	28.45	31.14	37.33	40.39
163	Gujarat	Aravalli	71.74	71.93	75.61	83.69	87.61

164	Gujarat	Banas Kantha	98.32	106.02	103.94	132.65	137.58
165	Gujarat	Bharuch	43.51	46.83	50.32	61.75	63.67
166	Gujarat	Bhavnagar	50.75	52.46	58.00	66.64	72.95
167	Gujarat	Botad	68.75	69.08	76.36	80.92	84.88
168	Gujarat	Chhotaudepur	58.82	60.35	61.24	67.11	66.47
169	Gujarat	Dangs	12.37	15.07	17.63	20.68	22.44
170	Gujarat	Devbhumi Dwarka	41.47	42.47	46.84	51.00	49.42
171	Gujarat	Dohad	43.50	47.82	57.11	63.56	66.42
172	Gujarat	Gandhinagar	32.28	34.15	34.39	40.42	45.45
173	Gujarat	Gir Somnath	44.51	46.26	50.78	51.82	55.94
174	Gujarat	Jamnagar	52.62	53.89	58.24	63.47	65.49
175	Gujarat	Junagadh	52.24	50.76	54.03	57.43	58.01
176	Gujarat	Kachchh	35.68	39.69	42.82	47.31	49.25
177	Gujarat	Kheda	35.14	37.82	40.45	46.12	47.05
178	Gujarat	Mahesana	72.15	82.85	88.31	89.90	96.67
179	Gujarat	Mahisagar	37.05	39.94	42.58	58.23	59.98
180	Gujarat	Morbi	161.74	197.81	187.33	169.71	181.56
181	Gujarat	Narmada	44.20	43.70	49.19	58.89	60.56
182	Gujarat	Navsari	26.79	28.39	30.96	34.12	35.17
183	Gujarat	Panch Mahals	46.29	48.85	54.76	77.94	76.75

184	Gujarat	Patan	57.16	59.89	63.04	67.91	71.71
185	Gujarat	Porbandar	29.76	31.40	32.83	30.95	35.35
186	Gujarat	Rajkot	73.88	80.14	84.82	89.63	91.96
187	Gujarat	Sabar Kantha	96.37	99.50	97.96	109.24	118.33
188	Gujarat	Surat	97.05	98.40	104.56	107.44	113.31
189	Gujarat	Surendranagar	64.82	67.14	69.45	75.22	77.69
190	Gujarat	Tapi	35.90	35.72	41.12	46.04	47.15
191	Gujarat	Vadodara	46.71	48.35	51.37	56.01	61.56
192	Gujarat	Valsad	55.36	57.41	62.22	71.06	72.70
193	Haryana	Ambala	41.58	43.22	44.42	46.21	47.48
194	Haryana	Bhiwani	65.36	69.87	76.05	78.08	81.41
195	Haryana	Charki Dadri	46.57	50.12	55.62	61.94	63.13
196	Haryana	Faridabad	44.20	48.41	50.54	57.61	61.56
197	Haryana	Fatehabad	94.49	100.51	103.78	113.46	120.78
198	Haryana	Gurugram	44.03	47.89	51.54	63.87	64.23
199	Haryana	Hisar	85.20	85.86	94.74	100.63	109.32
200	Haryana	Jhajjar	43.78	52.94	54.94	62.93	64.53
201	Haryana	Jind	79.01	85.99	92.03	96.31	98.69
202	Haryana	Kaithal	97.25	101.27	104.93	112.40	110.74
203	Haryana	Karnal	92.59	101.20	106.38	112.19	118.07

204	Haryana	Kurukshetra	55.42	57.43	58.10	62.66	60.57
205	Haryana	Mahendragarh	42.58	46.13	50.77	52.38	53.09
206	Haryana	Nuh	62.65	50.13	52.19	50.86	47.30
207	Haryana	Palwal	48.77	50.64	53.38	61.00	64.33
208	Haryana	Panchkula	46.13	32.60	35.41	33.67	34.17
209	Haryana	Panipat	93.74	107.12	116.29	122.17	134.70
210	Haryana	Rewari	36.69	44.95	50.87	56.47	58.57
211	Haryana	Rohtak	49.19	57.70	63.09	68.53	74.42
212	Haryana	Sirsa	93.28	96.72	108.97	116.58	123.97
213	Haryana	Sonipat	43.57	44.82	48.73	55.92	57.62
214	Haryana	Yamunanagar	57.18	59.91	62.42	65.73	66.38
215	Himachal Pradesh	Bilaspur	25.60	26.00	24.11	25.18	27.55
216	Himachal Pradesh	Chamba	27.91	30.44	32.25	34.10	35.54
217	Himachal Pradesh	Hamirpur	18.27	20.14	21.20	22.18	23.37
218	Himachal Pradesh	Kangra	22.10	22.87	23.01	24.61	25.88
219	Himachal Pradesh	Kinnaur	34.48	40.93	44.89	46.50	46.10
220	Himachal Pradesh	Kulu	38.69	41.16	40.62	42.74	43.84
221	Himachal Pradesh	Lahul and Spiti	15.85	20.29	23.59	24.93	21.71
222	Himachal Pradesh	Mandi	23.41	25.33	25.31	27.39	29.53
223	Himachal Pradesh	Shimla	30.44	26.59	28.46	30.34	33.05

224	Himachal Pradesh	Sirmaur	65.70	70.91	72.79	77.00	79.42
225	Himachal Pradesh	Solan	57.74	64.11	68.53	76.10	80.92
226	Himachal Pradesh	Una	26.22	29.05	29.96	31.44	32.60
227	Jammu and Kashmir	Anantnag	67.20	70.64	77.54	79.17	76.47
228	Jammu and Kashmir	Badgam	90.04	99.18	107.50	108.14	94.64
229	Jammu and Kashmir	Bandipora	75.79	82.69	93.03	96.96	95.26
230	Jammu and Kashmir	Baramulla	89.67	96.76	104.13	106.08	94.85
231	Jammu and Kashmir	Doda	52.79	60.99	72.20	76.57	77.55
232	Jammu and Kashmir	Ganderbal	76.99	85.07	93.03	95.94	92.88
233	Jammu and Kashmir	Jammu	30.10	33.03	36.46	39.14	39.04
234	Jammu and Kashmir	Kathua	42.95	46.50	50.03	53.30	53.28
235	Jammu and Kashmir	Kishtwar	40.04	46.24	55.87	56.15	61.01
236	Jammu and Kashmir	Kulgam	77.31	77.90	84.92	86.75	84.49
237	Jammu and Kashmir	Kupwara	107.55	119.61	127.45	135.56	131.08
238	Jammu and Kashmir	Poonch	42.53	48.90	52.92	55.32	52.68
239	Jammu and Kashmir	Pulwama	86.45	95.28	99.36	105.15	105.52
240	Jammu and Kashmir	Rajouri	41.92	47.55	52.93	56.67	55.47
241	Jammu and Kashmir	Ramban	46.92	55.03	62.04	67.05	68.12
242	Jammu and Kashmir	Reasi	44.64	47.32	43.28	48.69	52.06
243	Jammu and Kashmir	Samba	52.37	57.45	60.11	60.67	61.42

244	Jammu and Kashmir	Shopian	112.64	116.60	127.40	135.36	118.95
245	Jammu and Kashmir	Srinagar	47.62	46.90	50.12	51.52	47.77
246	Jammu and Kashmir	Udhampur	36.22	40.10	45.74	48.67	49.92
247	Jharkhand	Bokaro	25.34	28.42	31.32	32.30	34.20
248	Jharkhand	Chatra	24.37	25.04	26.04	27.82	28.37
249	Jharkhand	Deoghar	29.66	31.54	33.94	35.59	38.42
250	Jharkhand	Dhanbad	31.72	30.59	33.31	36.05	37.35
251	Jharkhand	Dumka	27.85	31.36	32.86	34.57	35.07
252	Jharkhand	Garhwa	34.29	37.93	39.44	40.16	38.98
253	Jharkhand	Giridih	32.99	32.88	36.10	39.77	42.25
254	Jharkhand	Godda	29.68	32.03	33.84	34.48	33.83
255	Jharkhand	Gumla	23.27	25.68	27.45	29.73	30.51
256	Jharkhand	Hazaribag	36.68	37.27	40.35	41.65	41.86
257	Jharkhand	Jamtara	24.16	25.75	27.79	28.85	28.63
258	Jharkhand	Khunti	40.55	35.39	38.17	41.28	39.24
259	Jharkhand	Koderma	39.53	31.86	34.36	35.89	38.03
260	Jharkhand	Latehar	28.78	33.02	36.66	41.50	46.42
261	Jharkhand	Lohardagga	36.84	39.79	41.87	43.29	42.05
262	Jharkhand	Pakur	45.83	48.60	48.07	47.22	45.58
263	Jharkhand	Palamau	30.78	34.00	36.57	36.89	34.96

264	Jharkhand	Paschimi Singhbhum	9.41	6.48	7.69	11.21	12.41
265	Jharkhand	Purbi Singhbhum	38.96	38.79	46.61	47.08	53.14
266	Jharkhand	Ramgarh	32.19	35.67	37.83	37.65	38.56
267	Jharkhand	Ranchi	30.44	33.95	37.29	41.85	45.95
268	Jharkhand	Sahebganj	31.80	34.85	35.46	36.98	37.08
269	Jharkhand	Seraikela-Kharsawan	45.79	48.06	55.09	59.85	60.44
270	Jharkhand	Simdega	33.13	23.40	25.07	27.28	28.44
271	Karnataka	Bagalkote	86.36	86.18	93.08	103.33	103.79
272	Karnataka	Ballari	76.84	84.30	90.18	87.85	84.44
273	Karnataka	Belagavi	64.08	64.19	65.96	71.35	73.27
274	Karnataka	Bengaluru Rural	69.55	57.32	62.74	66.60	64.63
275	Karnataka	Bengaluru Urban	56.81	56.30	59.96	64.05	61.35
276	Karnataka	Bidar	74.40	72.70	80.22	82.88	86.84
277	Karnataka	Chamarajanagar	96.59	101.14	110.36	124.42	126.27
278	Karnataka	Chikkaballapura	89.65	88.25	88.98	100.71	106.02
279	Karnataka	Chikkamagaluru	76.72	76.62	80.60	84.25	82.36
280	Karnataka	Chitradurga	92.01	84.14	91.93	98.00	103.33
281	Karnataka	Dakshin Kannad	53.13	55.44	59.48	65.45	64.96
282	Karnataka	Davangere	108.55	108.44	116.88	125.54	133.29
283	Karnataka	Dharwad	64.84	71.74	76.77	85.46	90.62

284	Karnataka	Gadag	77.73	80.83	84.70	89.78	90.84
285	Karnataka	Hassan	86.81	90.11	94.97	98.28	103.18
286	Karnataka	Haveri	106.72	114.31	126.10	146.50	155.83
287	Karnataka	Kalaburagi	71.03	68.56	66.22	71.50	77.76
288	Karnataka	Kodagu	70.49	68.35	71.21	66.68	69.79
289	Karnataka	Kolar	82.85	86.26	84.77	91.35	95.99
290	Karnataka	Koppal	90.33	91.06	91.54	94.57	98.04
291	Karnataka	Mandya	93.00	100.04	107.68	119.22	133.79
292	Karnataka	Mysuru	60.48	61.74	65.53	71.77	77.14
293	Karnataka	Raichur	99.01	102.23	109.09	116.82	119.37
294	Karnataka	Ramanagara	83.31	79.14	89.68	88.04	69.75
295	Karnataka	Shivamogga	61.04	63.61	67.52	70.62	81.51
296	Karnataka	Tumakuru	79.90	82.17	84.99	94.82	98.66
297	Karnataka	Udipi	41.56	40.44	42.10	42.70	43.49
298	Karnataka	Uttar Kannad	29.80	30.75	32.77	34.93	36.45
299	Karnataka	Vijayanagara	NA	63.03	69.53	75.37	84.16
300	Karnataka	Vijayapura	81.62	84.02	88.68	93.81	96.34
301	Karnataka	Yadgir	110.14	106.07	115.00	109.78	113.25
302	Kerala	Alapuzha	45.75	44.78	47.23	53.68	52.97
303	Kerala	Ernakulam	80.44	81.93	90.92	100.12	97.83

304	Kerala	Idukki	110.40	111.47	114.44	113.60	103.99
305	Kerala	Kannur	49.94	52.22	55.57	58.07	56.05
306	Kerala	Kasaragod	75.49	73.46	76.55	84.33	84.82
307	Kerala	Kollam	62.54	61.28	63.78	66.17	62.91
308	Kerala	Kottayam	51.68	50.17	52.01	54.55	52.73
309	Kerala	Kozhikode	71.01	71.48	76.84	80.91	80.04
310	Kerala	Malappuram	52.87	52.96	55.75	61.31	63.13
311	Kerala	Palakkad	64.27	63.26	65.39	68.78	67.42
312	Kerala	Pathanamthitta	24.83	24.32	25.62	27.30	26.64
313	Kerala	Thiruvananthapuram	66.71	68.83	73.62	75.78	71.92
314	Kerala	Thrissur	52.68	50.47	50.48	53.23	53.26
315	Kerala	Wayanad	132.37	123.17	128.11	125.40	119.69
316	Ladakh	Kargil	36.66	32.32	32.82	36.72	38.15
317	Ladakh	Leh Ladakh	33.87	38.36	44.78	47.48	45.98
318	Lakshadweep	Lakshadweep	7.70	9.55	10.25	10.93	12.68
319	Madhya Pradesh	Agar-Malwa	156.84	183.86	194.73	202.01	207.72
320	Madhya Pradesh	Alirajpur	45.88	51.41	61.04	55.96	57.99
321	Madhya Pradesh	Anuppur	22.04	23.63	25.39	25.80	26.93
322	Madhya Pradesh	Ashoknagar	102.14	109.91	112.72	113.60	119.35
323	Madhya Pradesh	Balaghat	46.44	50.92	58.56	60.04	64.56

324	Madhya Pradesh	Barwani	108.86	104.06	116.06	113.87	116.61
325	Madhya Pradesh	Betul	42.63	45.66	49.41	54.89	56.81
326	Madhya Pradesh	Bhind	34.87	38.32	43.97	47.33	51.82
327	Madhya Pradesh	Bhopal	74.43	67.92	68.80	72.67	77.12
328	Madhya Pradesh	Burhanpur	63.84	67.53	73.19	71.64	75.57
329	Madhya Pradesh	Chhatarpur	36.70	39.76	43.36	44.86	44.96
330	Madhya Pradesh	Chhindwara	55.95	61.26	66.50	67.75	70.71
331	Madhya Pradesh	Damoh	52.91	56.59	61.91	64.44	64.02
332	Madhya Pradesh	Datia	67.98	68.88	70.58	66.88	71.01
333	Madhya Pradesh	Dewas	109.32	101.32	108.65	114.08	120.31
334	Madhya Pradesh	Dhar	89.55	90.10	98.31	99.98	106.61
335	Madhya Pradesh	Dindori	34.19	40.36	42.58	42.03	45.13
336	Madhya Pradesh	East Nimar	93.61	95.12	97.85	101.67	101.13
337	Madhya Pradesh	Guna	85.23	95.41	101.44	105.50	111.98
338	Madhya Pradesh	Gwalior	42.78	45.23	51.32	57.63	62.77
339	Madhya Pradesh	Harda	121.76	119.31	124.70	128.26	130.08
340	Madhya Pradesh	Indore	76.92	76.50	82.01	90.78	94.05
341	Madhya Pradesh	Jabalpur	64.02	63.02	65.07	67.42	65.63
342	Madhya Pradesh	Jhabua	73.43	87.43	100.24	106.11	106.93
343	Madhya Pradesh	Katni	48.78	52.51	57.93	60.30	64.17

344	Madhya Pradesh	Maihar	NA	NA	NA	NA	34.96
345	Madhya Pradesh	Mandla	47.60	40.93	44.57	45.11	47.59
346	Madhya Pradesh	Mandsaur	94.16	104.70	119.88	128.62	130.95
347	Madhya Pradesh	Mauganj	NA	NA	NA	NA	20.02
348	Madhya Pradesh	Morena	52.49	65.71	70.90	73.76	79.62
349	Madhya Pradesh	Narmadapuram	90.24	87.46	93.10	94.97	97.52
350	Madhya Pradesh	Narsimhapur	87.48	88.32	91.88	91.33	89.63
351	Madhya Pradesh	Neemuch	74.32	84.38	96.70	104.60	107.62
352	Madhya Pradesh	Niwari	53.49	31.47	27.66	28.05	29.21
353	Madhya Pradesh	Pandhurna	NA	NA	NA	NA	69.02
354	Madhya Pradesh	Panna	36.03	39.58	41.41	39.57	39.04
355	Madhya Pradesh	Raisen	150.65	149.10	141.77	135.33	141.09
356	Madhya Pradesh	Rajgarh	129.28	142.15	157.08	157.16	164.43
357	Madhya Pradesh	Ratlam	97.28	107.40	120.83	124.36	130.98
358	Madhya Pradesh	Rewa	29.89	31.82	35.74	38.41	43.67
359	Madhya Pradesh	Sagar	46.26	50.96	54.32	56.33	58.76
360	Madhya Pradesh	Satna	37.07	41.67	44.06	44.91	46.87
361	Madhya Pradesh	Sehore	122.78	116.57	118.78	113.50	115.66
362	Madhya Pradesh	Seoni	53.92	56.82	62.29	70.06	73.04
363	Madhya Pradesh	Shahdol	29.30	31.96	35.95	39.92	41.42

364	Madhya Pradesh	Shajapur	144.69	159.11	175.81	172.00	175.89
365	Madhya Pradesh	Sheopur	89.57	88.91	92.18	86.95	93.43
366	Madhya Pradesh	Shivpuri	51.00	55.25	61.09	63.79	68.46
367	Madhya Pradesh	Sidhi	22.37	25.19	28.49	32.67	34.39
368	Madhya Pradesh	Singrauli	11.45	11.45	14.77	15.61	12.62
369	Madhya Pradesh	Tikamgarh	34.42	39.23	43.46	43.64	44.50
370	Madhya Pradesh	Ujjain	73.33	74.50	79.68	85.39	90.19
371	Madhya Pradesh	Umaria	23.57	26.38	28.56	30.30	32.42
372	Madhya Pradesh	Vidisha	98.03	104.86	109.38	108.96	113.70
373	Madhya Pradesh	West Nimar	103.56	103.51	103.05	110.90	114.77
374	Maharashtra	Ahmadnagar	72.04	70.26	75.31	75.34	78.03
375	Maharashtra	Akola	53.47	54.01	62.31	67.59	78.82
376	Maharashtra	Amravati	51.05	54.88	62.65	70.24	75.25
377	Maharashtra	Bhandara	32.49	35.31	38.99	38.52	40.08
378	Maharashtra	Bid	56.15	62.10	73.46	70.47	75.31
379	Maharashtra	Buldhana	63.99	69.06	73.53	78.83	76.35
380	Maharashtra	Chandrapur	31.41	34.24	40.14	42.55	43.50
381	Maharashtra	Chhatrapati Sambhajinagar	74.83	74.05	76.86	84.55	90.04
382	Maharashtra	Dharashiv	54.22	58.13	63.83	68.66	76.57

383	Maharashtra	Dhule	57.23	62.28	67.16	73.72	77.11
384	Maharashtra	Gadchiroli	25.75	30.55	32.14	33.41	34.29
385	Maharashtra	Gondia	31.59	33.91	40.28	43.82	50.91
386	Maharashtra	Hingoli	72.67	82.56	94.26	92.72	98.08
387	Maharashtra	Jalgaon	54.98	57.20	60.25	69.47	73.03
388	Maharashtra	Jalna	105.18	110.52	122.11	120.42	118.09
389	Maharashtra	Kolhapur	133.66	136.88	141.25	159.65	151.06
390	Maharashtra	Latur	66.10	72.65	85.98	92.63	99.40
391	Maharashtra	Mumbai	104.60	93.47	104.03	95.82	89.82
392	Maharashtra	Mumbai Suburban	132.29	129.87	136.79	141.74	142.88
393	Maharashtra	Nagpur	51.08	51.62	52.99	55.74	58.77
394	Maharashtra	Nanded	69.70	72.54	80.46	87.64	93.51
395	Maharashtra	Nandurbar	48.60	53.64	60.96	65.06	66.48
396	Maharashtra	Nasik	57.51	61.18	65.67	75.92	77.15
397	Maharashtra	Palghar	38.59	39.55	41.61	53.55	57.51
398	Maharashtra	Parbhani	82.29	91.61	97.86	96.81	100.82
399	Maharashtra	Pune	64.14	64.65	71.54	74.70	74.63
400	Maharashtra	Raigad	42.18	47.99	49.22	63.80	66.20
401	Maharashtra	Ratnagiri	46.23	47.29	51.97	54.23	56.55
402	Maharashtra	Sangli	61.31	61.78	65.53	75.26	78.17

403	Maharashtra	Satara	61.26	59.09	62.07	69.24	72.21
404	Maharashtra	Sindhudurg	34.51	34.73	36.35	38.98	40.72
405	Maharashtra	Solapur	83.09	79.93	84.19	86.03	90.14
406	Maharashtra	Thane	47.32	48.06	48.12	59.09	58.11
407	Maharashtra	Wardha	61.39	67.49	77.02	81.85	81.77
408	Maharashtra	Washim	63.37	72.65	84.30	98.54	107.70
409	Maharashtra	Yavatmal	53.81	54.76	62.98	64.10	66.35
410	Manipur	Bishenpur	120.21	134.47	164.51	134.15	134.63
411	Manipur	Chandel	107.07	133.55	147.62	141.79	141.53
412	Manipur	Churachandpur	59.69	64.86	83.69	79.29	78.95
413	Manipur	Imphal East	45.02	54.20	71.81	71.61	86.82
414	Manipur	Imphal West	49.58	49.05	58.03	62.37	63.60
415	Manipur	Jiribam	45.84	47.98	45.88	42.48	36.71
416	Manipur	Kakching	155.77	156.77	160.48	130.23	149.89
417	Manipur	Kamjong	NA	97.16	112.68	92.60	84.33
418	Manipur	Kangpokpi	79.19	99.49	121.61	77.08	91.13
419	Manipur	Noney	126.85	83.81	89.73	116.71	80.78
420	Manipur	Senapati	72.49	83.81	92.37	82.77	87.32
421	Manipur	Tamenglong	28.55	28.00	48.52	65.99	74.28
422	Manipur	Tengnoupal	94.28	120.45	129.48	132.16	122.68

423	Manipur	Thoubal	106.42	132.77	170.19	158.19	160.56
424	Manipur	Ukhrul	39.20	50.02	67.66	77.64	64.08
425	Meghalaya	East Garo Hills	49.88	60.86	62.19	64.64	53.81
426	Meghalaya	East Jaintia Hills	13.48	14.54	15.71	18.95	22.54
427	Meghalaya	East Khasi Hills	32.93	25.11	31.25	34.89	32.91
428	Meghalaya	Eastern West Khasi Hills	NA	NA	34.17	33.99	33.64
429	Meghalaya	North Garo Hills	44.16	49.29	53.60	65.75	65.73
430	Meghalaya	Ri Bhoi	95.01	94.60	93.26	104.98	119.38
431	Meghalaya	South Garo Hills	29.34	36.16	51.06	52.13	57.85
432	Meghalaya	South West Garo Hills	55.50	59.32	65.14	66.09	68.29
433	Meghalaya	South West Khasi Hills	30.49	35.11	39.47	41.93	46.27
434	Meghalaya	West Garo Hills	45.59	48.33	54.11	54.23	52.06
435	Meghalaya	West Jaintia Hills	25.23	21.95	23.78	27.37	29.36
436	Meghalaya	West Khasi Hills	35.35	34.13	42.38	40.94	39.54
437	Mizoram	Aizawl	36.54	36.51	38.65	42.32	43.61
438	Mizoram	Champhai	42.74	67.47	67.19	66.45	58.31
439	Mizoram	Hnahthial	33.59	44.64	54.04	58.36	62.42
440	Mizoram	Khawzawl	69.07	67.54	64.22	66.96	75.24
441	Mizoram	Kolasib	54.97	68.94	60.81	65.30	56.17
442	Mizoram	Lawngtlai	79.32	93.67	111.02	117.47	120.15

443	Mizoram	Lunglei	56.85	61.01	59.78	65.45	68.57
444	Mizoram	Mamit	61.89	70.68	72.07	72.01	70.50
445	Mizoram	Saitual	54.62	65.03	50.47	45.80	56.82
446	Mizoram	Serchhip	49.45	64.85	67.51	73.54	77.14
447	Mizoram	Siaha	73.28	82.43	81.70	92.15	83.82
448	Nagaland	Chumoukedima	NA	NA	66.40	68.75	72.07
449	Nagaland	Dimapur	38.60	43.80	51.37	52.97	54.46
450	Nagaland	Kiphire	NA	NA	NA	NA	192.68
451	Nagaland	Kohima	20.86	21.93	24.77	25.40	24.54
452	Nagaland	Longleng	NA	NA	NA	149.33	135.85
453	Nagaland	Mokokchung	85.17	78.59	82.70	92.34	92.88
454	Nagaland	Mon	78.23	83.82	91.22	104.03	106.73
455	Nagaland	Peren	98.44	140.09	113.98	163.83	130.78
456	Nagaland	Phek	70.89	94.72	85.95	85.67	133.31
457	Nagaland	Tuensang	166.38	169.03	169.63	185.41	205.37
458	Nagaland	Wokha	73.91	70.38	71.96	93.87	97.80
459	Nagaland	Zunheboto	117.91	127.52	118.39	139.89	143.33
460	Nct Of Delhi	New Delhi	93.55	93.19	89.70	90.26	89.57
461	Odisha	Anugul	29.51	31.79	36.06	38.84	41.88
462	Odisha	Balangir	41.62	43.32	51.49	56.03	58.47

463	Odisha	Baleshwar	43.09	45.13	47.31	48.39	50.00
464	Odisha	Bargarh	49.02	50.74	58.89	65.81	66.79
465	Odisha	Bhadrak	48.21	50.10	54.74	57.38	55.30
466	Odisha	Boudh	53.55	57.32	62.57	63.32	64.96
467	Odisha	Cuttack	40.49	41.28	44.48	46.60	47.88
468	Odisha	Deogarh	30.48	30.58	33.39	35.17	34.87
469	Odisha	Dhenkanal	30.63	33.29	37.19	39.30	39.82
470	Odisha	Gajapati	26.45	29.29	34.15	36.84	40.18
471	Odisha	Ganjam	35.01	39.34	44.95	49.44	52.96
472	Odisha	Jagatsinghpur	17.80	21.36	22.86	28.94	25.80
473	Odisha	Jajpur	56.62	58.89	58.46	58.12	51.36
474	Odisha	Jharsuguda	42.87	38.87	46.50	50.70	51.62
475	Odisha	Kalahandi	46.23	51.42	56.25	58.37	62.34
476	Odisha	Kandhamal	32.76	37.61	41.34	43.10	45.64
477	Odisha	Kendrapara	25.31	27.42	31.12	33.78	35.49
478	Odisha	Keonjhar	26.62	27.85	28.59	28.89	28.37
479	Odisha	Khurda	46.30	48.44	50.86	55.95	53.70
480	Odisha	Koraput	38.29	42.24	46.11	49.99	50.89
481	Odisha	Malkangiri	28.48	33.65	39.49	44.53	43.22
482	Odisha	Mayurbhanj	34.29	32.19	36.44	36.52	38.44

483	Odisha	Nawapara	36.42	41.11	49.59	52.64	53.39
484	Odisha	Nawrangpur	41.08	44.66	50.92	54.33	56.83
485	Odisha	Nayagarh	48.27	52.02	57.47	61.04	62.56
486	Odisha	Puri	39.00	37.13	39.00	40.88	42.23
487	Odisha	Rayagada	35.88	39.16	43.78	44.51	45.24
488	Odisha	Sambalpur	24.55	20.12	22.18	31.69	34.54
489	Odisha	Sonepur	54.68	48.70	54.52	55.84	57.49
490	Odisha	Sundargarh	38.21	40.68	44.49	44.43	47.20
491	Puducherry	Karaikal	69.30	71.88	77.23	82.81	88.47
492	Puducherry	Mahe	40.44	39.55	41.66	43.57	37.64
493	Puducherry	Puducherry	64.57	63.24	65.68	68.92	71.30
494	Puducherry	Yanam	108.66	106.07	120.62	120.92	132.20
495	Punjab	Amritsar	44.86	46.80	48.09	50.12	51.07
496	Punjab	Barnala	63.37	65.51	66.80	89.84	70.73
497	Punjab	Bathinda	79.52	79.14	86.18	94.45	96.85
498	Punjab	Faridkot	67.80	66.00	68.01	67.94	68.01
499	Punjab	Fatehgarh Sahib	61.86	68.21	75.48	96.23	84.36
500	Punjab	Fazilka	102.98	101.65	99.86	101.66	104.53
501	Punjab	Ferozpur	88.80	88.60	84.04	90.14	92.83
502	Punjab	Gurdaspur	42.62	41.48	40.70	37.52	39.11

503	Punjab	Hoshiarpur	23.52	24.61	25.87	26.65	27.08
504	Punjab	Jalandhar	28.70	29.24	30.27	34.58	34.64
505	Punjab	Kapurthala	24.36	23.20	26.11	26.37	25.49
506	Punjab	Ludhiana	86.29	86.66	81.17	84.86	86.19
507	Punjab	Malerkotla	NA	41.98	42.39	47.93	45.73
508	Punjab	Mansa	110.16	96.60	104.43	106.37	117.15
509	Punjab	Moga	47.94	48.39	48.76	51.36	51.01
510	Punjab	Muktsar	94.99	92.42	94.37	95.90	102.41
511	Punjab	Pathankot	34.95	34.10	34.90	36.62	38.63
512	Punjab	Patiala	54.83	59.70	60.31	63.93	62.90
513	Punjab	Rupnagar	33.25	33.89	35.20	36.48	36.04
514	Punjab	Sahibzada Ajit Singh Nagar	80.40	63.53	54.78	69.86	72.74
515	Punjab	Sangrur	58.60	66.98	69.41	79.33	74.13
516	Punjab	Shahid Bhagat Singh Nagar	22.09	20.93	21.97	21.99	21.92
517	Punjab	Tarn Taran	67.13	66.69	65.19	60.15	60.08
518	Rajasthan	Ajmer	55.01	59.27	64.23	65.34	69.27
519	Rajasthan	Alwar	71.15	74.17	77.37	76.14	77.99
520	Rajasthan	Anupgarh	NA	NA	NA	170.17	180.73

521	Rajasthan	Balotra	NA	NA	NA	93.34	97.98
522	Rajasthan	Banswara	62.62	64.50	68.94	73.28	78.36
523	Rajasthan	Baran	82.28	86.92	96.97	96.77	100.57
524	Rajasthan	Barmer	80.28	87.89	95.25	94.87	105.32
525	Rajasthan	Beawar	NA	NA	NA	74.83	78.15
526	Rajasthan	Bharatpur	61.60	63.30	67.19	63.84	68.61
527	Rajasthan	Bhilwara	111.51	113.83	125.30	147.71	152.10
528	Rajasthan	Bikaner	80.05	86.59	90.90	95.59	102.16
529	Rajasthan	Bundi	96.72	98.12	102.76	105.50	105.31
530	Rajasthan	Chittaurgarh	70.05	75.62	80.09	84.43	86.18
531	Rajasthan	Churu	74.77	81.64	89.39	97.00	101.57
532	Rajasthan	Dausa	64.45	66.02	70.33	73.46	76.17
533	Rajasthan	Deeg	NA	NA	NA	83.92	85.46
534	Rajasthan	Dholpur	54.96	55.68	59.51	63.07	65.62
535	Rajasthan	Didwana-Kuchaman	NA	NA	NA	79.31	81.91
536	Rajasthan	Dudu	NA	NA	NA	140.26	146.76
537	Rajasthan	Dungarpur	45.53	48.17	50.65	53.43	56.75
538	Rajasthan	Ganganagar	117.04	118.44	124.96	127.28	131.66
539	Rajasthan	Gangapurcity	NA	NA	NA	72.05	74.54
540	Rajasthan	Hanumangarh	152.14	153.71	170.37	174.89	185.20

541	Rajasthan	Jaipur	89.47	86.10	83.98	88.81	86.20
542	Rajasthan	Jaipur Rural	NA	NA	NA	102.24	104.68
543	Rajasthan	Jaisalmer	119.79	119.21	123.41	129.00	133.71
544	Rajasthan	Jalor	66.89	69.44	76.03	73.35	72.63
545	Rajasthan	Jhalawar	84.21	89.43	102.49	107.91	116.10
546	Rajasthan	Jhunjhunu	57.72	62.98	68.44	72.85	77.56
547	Rajasthan	Jodhpur	69.79	76.88	74.81	76.30	77.82
548	Rajasthan	Jodhpur Rural	NA	NA	NA	113.88	134.03
549	Rajasthan	Karauli	52.56	55.59	59.94	61.87	64.17
550	Rajasthan	Kekri	NA	NA	NA	116.28	121.80
551	Rajasthan	Khairthal-Tijara	NA	NA	NA	97.95	103.20
552	Rajasthan	Kota	66.19	66.39	67.99	72.30	73.68
553	Rajasthan	Kotputli-Behror	NA	NA	NA	87.06	89.58
554	Rajasthan	Nagaur	84.16	86.70	91.68	114.07	119.92
555	Rajasthan	Neem Ka Thana	NA	NA	NA	81.60	84.94
556	Rajasthan	Pali	57.85	62.57	68.01	69.06	69.37
557	Rajasthan	Phalodi	NA	NA	NA	141.61	159.41
558	Rajasthan	Pratapgarh	89.87	98.01	105.86	108.17	116.46
559	Rajasthan	Rajsamand	49.76	53.08	57.74	58.89	61.71
560	Rajasthan	Salumber	NA	NA	NA	54.92	59.22

561	Rajasthan	Sanchoe	NA	NA	NA	96.19	99.30
562	Rajasthan	Sawai Madhopur	69.62	71.13	77.11	80.71	80.64
563	Rajasthan	Shahpura	NA	NA	NA	104.18	108.94
564	Rajasthan	Sikar	81.29	85.66	90.46	102.77	108.22
565	Rajasthan	Sirohi	37.39	39.72	44.02	43.81	47.05
566	Rajasthan	Tonk	93.02	96.60	104.83	106.74	108.84
567	Rajasthan	Udaipur	51.27	51.25	60.57	58.02	63.36
568	Sikkim	Gangtok	33.53	39.29	41.58	42.99	40.45
569	Sikkim	Gyalshing	31.49	36.26	39.50	41.37	43.24
570	Sikkim	Mangan	51.05	35.49	63.93	69.46	68.88
571	Sikkim	Namchi	35.00	40.54	48.39	48.79	54.41
572	Sikkim	Pakyong	NA	NA	43.31	43.86	48.07
573	Sikkim	Soreng	NA	NA	29.73	32.89	39.71
574	Tamil Nadu	Ariyalur	196.06	206.37	222.33	238.01	268.79
575	Tamil Nadu	Chengalpattu	NA	76.33	77.57	87.26	86.78
576	Tamil Nadu	Chennai	99.88	97.97	100.62	103.82	97.88
577	Tamil Nadu	Coimbatore	95.67	96.45	100.37	106.32	108.13
578	Tamil Nadu	Cuddalore	111.43	115.87	121.63	128.22	142.85
579	Tamil Nadu	Dharmapuri	200.11	197.39	218.59	234.11	273.99
580	Tamil Nadu	Dindigul	132.01	135.83	147.09	154.56	164.37

581	Tamil Nadu	Erode	107.57	112.48	119.55	134.06	135.37
582	Tamil Nadu	Kallakurichi	NA	208.94	222.27	235.02	269.43
583	Tamil Nadu	Kancheepuram	69.75	58.59	60.80	75.53	97.59
584	Tamil Nadu	Kanyakumari	119.72	124.25	132.34	149.61	165.64
585	Tamil Nadu	Karur	145.01	152.45	161.55	173.99	192.42
586	Tamil Nadu	Krishnagiri	146.34	141.98	160.13	169.36	183.74
587	Tamil Nadu	Madurai	99.48	106.92	113.54	128.86	136.64
588	Tamil Nadu	Mayiladuthurai	105.95	94.13	87.85	98.66	113.63
589	Tamil Nadu	Nagapattinam	84.85	91.35	107.12	118.77	131.37
590	Tamil Nadu	Namakkal	123.05	123.90	135.95	145.09	154.52
591	Tamil Nadu	Nilgiris	75.45	73.75	78.31	79.78	76.59
592	Tamil Nadu	Perambalur	173.21	177.80	189.54	202.59	224.71
593	Tamil Nadu	Pudukkottai	136.63	140.68	153.74	168.15	190.62
594	Tamil Nadu	Ramanathapuram	131.75	142.53	157.78	167.61	196.62
595	Tamil Nadu	Ranipet	NA	114.70	125.54	133.76	145.24
596	Tamil Nadu	Salem	106.53	105.82	107.46	120.94	127.42
597	Tamil Nadu	Sivaganga	102.41	108.03	118.47	131.06	146.73
598	Tamil Nadu	Tenkasi	NA	126.99	134.01	147.96	159.38
599	Tamil Nadu	Thanjavur	102.69	102.90	113.70	127.84	132.36
600	Tamil Nadu	Theni	165.03	184.85	204.95	216.31	229.93

601	Tamil Nadu	Thiruvallur	77.69	67.11	67.45	75.04	84.55
602	Tamil Nadu	Thiruvarur	101.26	106.72	117.71	129.81	144.76
603	Tamil Nadu	Tiruchirapalli	82.42	86.76	90.41	100.18	105.65
604	Tamil Nadu	Tirunelveli	98.10	92.19	99.15	110.90	117.05
605	Tamil Nadu	Tirupathur	NA	135.52	147.83	163.79	182.42
606	Tamil Nadu	Tiruppur	141.61	149.02	151.05	162.03	174.06
607	Tamil Nadu	Tiruvannamalai	134.26	139.63	148.85	169.72	195.85
608	Tamil Nadu	Toothukudi	93.30	99.39	100.35	105.87	114.30
609	Tamil Nadu	Vellore	94.93	82.20	85.54	87.54	91.79
610	Tamil Nadu	Villupuram	163.49	144.63	149.62	170.16	193.20
611	Tamil Nadu	Virudhunagar	99.32	103.01	109.28	113.35	115.78
612	Telangana	Adilabad	114.00	131.27	147.01	147.48	140.47
613	Telangana	Bhadradi (Kothagudem)	92.63	98.18	98.62	107.85	124.61
614	Telangana	Hanumakonda	NA	NA	116.95	146.49	138.84
615	Telangana	Hyderabad	89.74	97.54	100.52	99.42	104.33
616	Telangana	Jagitial	94.91	104.11	117.81	122.01	121.92
617	Telangana	Jangaon	198.37	204.09	237.03	243.93	264.67
618	Telangana	Jayashankar (Bhupalpalli)	114.00	119.61	117.41	120.51	120.24
619	Telangana	Jogulamba (Gadwal)	182.05	170.25	195.78	195.73	212.72
620	Telangana	Kamareddy	140.42	149.48	172.33	175.15	186.34

621	Telangana	Karimnagar	86.02	86.77	107.21	116.58	120.29
622	Telangana	Khammam	139.86	149.26	167.51	184.56	192.79
623	Telangana	Komram Bheem (Asifabad)	61.97	72.91	85.93	79.59	81.06
624	Telangana	Mahabubabad	179.94	194.96	221.22	228.89	256.09
625	Telangana	Mahbubnagar	128.86	143.89	166.21	169.97	177.39
626	Telangana	Mancherial	68.37	78.53	90.44	87.51	97.78
627	Telangana	Medak	209.78	190.27	191.11	194.90	149.13
628	Telangana	Medchal-Malkajgiri	62.57	67.69	75.69	104.76	106.96
629	Telangana	Mulugu	112.93	116.93	139.24	154.28	169.76
630	Telangana	Nagarkurnool	170.42	159.62	194.21	197.32	213.52
631	Telangana	Nalgonda	175.04	183.16	202.11	221.06	231.67
632	Telangana	Narayanpet	182.33	179.16	197.07	184.20	186.80
633	Telangana	Nirmal	149.41	168.87	193.44	190.86	198.03
634	Telangana	Nizamabad	129.69	149.80	168.95	176.52	180.20
635	Telangana	Peddapalli	65.53	72.79	80.40	93.39	99.61
636	Telangana	Rajanna(Sircilla)	83.54	89.92	102.01	109.27	116.72
637	Telangana	Rangareddi	68.47	67.09	71.99	78.90	60.82
638	Telangana	Sangareddy	111.59	112.07	122.82	166.82	175.13
639	Telangana	Siddipet	126.10	128.89	145.66	159.80	176.21

640	Telangana	Suryapet	211.32	217.10	238.06	254.84	272.75
641	Telangana	Vikarabad	137.42	132.63	151.16	157.68	168.88
642	Telangana	Wanaparthy	158.62	164.07	192.13	196.02	208.06
643	Telangana	Warangal	NA	NA	205.80	116.00	125.21
644	Telangana	Warangal Rural	198.82	200.65	NA	NA	NA
645	Telangana	Warangal Urban	78.49	91.30	NA	NA	NA
646	Telangana	Yadadri Bhuvanagiri	143.80	135.63	155.55	169.19	194.31
647	Tripura	Dhalai	69.47	69.24	65.29	70.12	71.31
648	Tripura	Gomati	60.90	62.77	59.27	66.85	66.00
649	Tripura	Khowai	63.39	68.85	63.56	60.52	54.76
650	Tripura	North Tripura	65.12	58.96	58.41	59.00	57.39
651	Tripura	Sepahijala	60.47	59.51	53.21	52.81	50.77
652	Tripura	South Tripura	51.38	56.67	49.36	53.63	52.80
653	Tripura	Unakoti	48.99	60.88	56.20	57.19	70.26
654	Tripura	West Tripura	32.85	33.48	34.10	36.94	35.81
655	Uttar Pradesh	Agra	60.58	60.76	62.36	64.50	66.08
656	Uttar Pradesh	Aligarh	46.55	45.74	47.04	47.89	49.72
657	Uttar Pradesh	Ambedkar Nagar	35.33	38.41	42.40	46.26	47.04
658	Uttar Pradesh	Amethi	36.13	38.21	41.35	43.69	46.49
659	Uttar Pradesh	Amroha	65.86	64.18	68.93	70.24	74.10

660	Uttar Pradesh	Auraiya	30.07	33.28	37.92	40.05	41.86
661	Uttar Pradesh	Ayodhya	23.73	24.96	28.83	30.03	33.20
662	Uttar Pradesh	Azamgarh	21.87	23.83	28.03	31.64	34.49
663	Uttar Pradesh	Baghpat	44.99	45.50	44.22	43.75	45.06
664	Uttar Pradesh	Bahraich	54.85	61.82	67.40	69.73	70.79
665	Uttar Pradesh	Ballia	20.82	23.74	26.96	29.60	31.64
666	Uttar Pradesh	Balrampur	41.17	42.94	46.46	46.94	47.79
667	Uttar Pradesh	Banda	43.98	45.66	46.75	46.60	44.16
668	Uttar Pradesh	Bara Banki	63.29	69.18	71.36	70.71	68.17
669	Uttar Pradesh	Bareilly	52.79	56.14	60.87	67.31	72.45
670	Uttar Pradesh	Basti	31.98	34.42	38.32	37.49	41.17
671	Uttar Pradesh	Bijnor	60.54	58.92	57.99	58.33	60.33
672	Uttar Pradesh	Budaun	72.84	71.71	76.03	78.06	81.06
673	Uttar Pradesh	Bulandshahr	49.52	48.78	49.14	51.00	52.38
674	Uttar Pradesh	Chandauli	35.00	37.74	42.60	45.89	49.73
675	Uttar Pradesh	Chitrakoot	48.21	50.24	50.78	48.48	46.03
676	Uttar Pradesh	Deoria	26.79	30.84	35.38	38.22	39.42
677	Uttar Pradesh	Etah	61.55	63.92	67.30	69.55	72.06
678	Uttar Pradesh	Etawah	37.60	36.85	40.86	45.44	47.10
679	Uttar Pradesh	Farrukhabad	40.99	44.51	48.53	50.12	50.92

680	Uttar Pradesh	Fatehpur	36.90	40.61	44.18	46.51	47.80
681	Uttar Pradesh	Firozabad	49.10	54.03	59.04	65.36	65.19
682	Uttar Pradesh	Gautam Buddha Nagar	40.24	45.01	46.19	57.11	55.33
683	Uttar Pradesh	Ghaziabad	38.73	38.65	41.75	49.50	51.55
684	Uttar Pradesh	Ghazipur	26.39	29.00	32.74	35.47	37.97
685	Uttar Pradesh	Gonda	43.50	44.30	48.12	47.28	47.50
686	Uttar Pradesh	Gorakhpur	33.05	38.73	43.30	48.40	51.42
687	Uttar Pradesh	Hamirpur	46.53	50.96	54.28	54.17	53.64
688	Uttar Pradesh	Hapur	58.01	53.41	53.71	57.61	60.61
689	Uttar Pradesh	Hardoi	45.69	47.23	49.23	50.67	52.30
690	Uttar Pradesh	Hathras	58.45	62.20	63.03	64.71	64.53
691	Uttar Pradesh	Jalaun	40.85	42.55	45.01	45.50	46.22
692	Uttar Pradesh	Jaunpur	28.86	30.62	33.29	35.84	37.83
693	Uttar Pradesh	Jhansi	41.33	43.68	47.42	49.18	48.14
694	Uttar Pradesh	Kanauj	50.91	55.47	59.27	63.48	63.39
695	Uttar Pradesh	Kanpur Dehat	38.08	41.03	43.92	45.68	48.20
696	Uttar Pradesh	Kanpur Nagar	38.39	45.28	44.58	48.17	50.75
697	Uttar Pradesh	Kasganj	64.50	67.66	71.50	68.84	69.44
698	Uttar Pradesh	Kaushambi	35.15	39.16	41.58	42.07	45.21
699	Uttar Pradesh	Kheri	66.67	71.97	77.69	75.35	75.94

700	Uttar Pradesh	Kushi Nagar	37.98	42.34	46.08	47.06	47.87
701	Uttar Pradesh	Lalitpur	73.11	74.17	80.36	81.69	84.37
702	Uttar Pradesh	Lucknow	32.08	35.42	36.47	39.45	37.73
703	Uttar Pradesh	Maharajganj	45.07	50.31	57.28	64.11	66.84
704	Uttar Pradesh	Mahoba	50.02	54.97	58.74	58.07	60.65
705	Uttar Pradesh	Mainpuri	48.80	53.81	58.29	64.04	69.80
706	Uttar Pradesh	Mathura	51.06	52.01	51.56	52.66	57.31
707	Uttar Pradesh	Mau	21.28	23.72	33.52	35.54	37.32
708	Uttar Pradesh	Meerut	44.57	45.40	48.32	50.58	53.93
709	Uttar Pradesh	Mirzapur	33.06	36.58	40.14	43.17	44.05
710	Uttar Pradesh	Moradabad	58.91	61.30	62.78	64.20	70.58
711	Uttar Pradesh	Muzaffarnagar	60.96	61.29	69.23	79.30	85.29
712	Uttar Pradesh	Pilibhit	67.40	70.91	77.90	77.55	80.44
713	Uttar Pradesh	Pratapgarh	28.85	27.70	30.72	32.44	34.22
714	Uttar Pradesh	Prayagraj	29.75	28.64	32.20	35.36	36.82
715	Uttar Pradesh	Rai Bareli	39.93	43.20	47.20	49.52	51.46
716	Uttar Pradesh	Rampur	69.11	67.75	67.80	68.62	73.93
717	Uttar Pradesh	Saharanpur	60.85	58.36	58.24	68.32	73.07
718	Uttar Pradesh	Sambhal	76.55	80.04	81.84	86.23	82.85
719	Uttar Pradesh	Sant Kabir Nagar	34.01	36.64	40.15	40.93	43.79

720	Uttar Pradesh	Sant Ravidas Nagar	42.19	45.83	44.76	47.87	48.74
721	Uttar Pradesh	Shahjahanpur	64.15	66.35	69.37	72.54	76.63
722	Uttar Pradesh	Shamli	60.70	61.93	60.69	62.36	68.53
723	Uttar Pradesh	Shravasti	53.20	57.61	61.54	58.39	56.23
724	Uttar Pradesh	Sidharthanagar	31.38	34.40	37.04	39.14	41.50
725	Uttar Pradesh	Sitapur	45.31	49.21	52.37	53.56	55.18
726	Uttar Pradesh	Sonbhadra	31.86	34.32	39.31	42.44	40.99
727	Uttar Pradesh	Sultanpur	29.38	32.92	36.71	39.58	40.40
728	Uttar Pradesh	Unnao	27.70	28.13	29.00	29.83	30.35
729	Uttar Pradesh	Varanasi	39.33	47.06	50.52	51.70	54.00
730	Uttarakhand	Almora	21.24	21.80	23.79	25.14	25.87
731	Uttarakhand	Bageshwar	18.15	19.53	20.98	21.85	21.81
732	Uttarakhand	Chamoli	24.51	25.34	26.66	25.44	24.80
733	Uttarakhand	Champawat	27.29	29.60	30.35	31.50	31.84
734	Uttarakhand	Dehra Dun	23.80	25.20	25.96	30.39	31.21
735	Uttarakhand	Garhwal	21.19	22.12	23.81	24.57	24.94
736	Uttarakhand	Haridwar	53.82	51.00	49.63	53.76	55.65
737	Uttarakhand	Nainital	37.23	37.63	40.12	46.06	46.71
738	Uttarakhand	Pithoragarh	27.06	28.04	29.27	27.38	28.78
739	Uttarakhand	Rudraprayag	23.21	25.61	26.60	27.32	27.58

740	Uttarakhand	Tehri Garhwal	21.77	23.83	24.56	25.11	25.48
741	Uttarakhand	Udham Singh Nagar	92.75	92.74	94.85	101.40	105.78
742	Uttarakhand	Uttar Kashi	40.13	43.40	45.63	47.78	51.43
743	West Bengal	Alipurduar	40.58	61.36	58.67	56.23	48.91
744	West Bengal	Bankura	23.15	25.43	28.12	31.19	32.75
745	West Bengal	Birbhum	36.13	37.91	39.33	42.43	43.67
746	West Bengal	Dakshin Dinajpur	58.97	60.97	62.12	64.57	68.37
747	West Bengal	Darjiling	56.26	61.59	66.36	71.57	74.53
748	West Bengal	Haora	27.30	29.87	31.81	35.10	36.37
749	West Bengal	Hugli	26.82	28.68	30.52	34.11	34.60
750	West Bengal	Jalpaiguri	58.42	58.15	60.39	67.74	68.82
751	West Bengal	Jhargram	32.11	35.55	38.49	43.04	44.66
752	West Bengal	Kalimpong	37.86	34.46	41.32	53.96	60.35
753	West Bengal	Koch Bihar	73.31	73.12	73.23	78.86	82.74
754	West Bengal	Kolkata	66.80	65.76	63.82	62.64	66.36
755	West Bengal	Maldah	46.20	50.13	54.10	56.60	59.12
756	West Bengal	Murshidabad	41.35	43.64	47.46	53.37	55.11
757	West Bengal	Nadia	34.98	36.21	36.26	40.73	42.18
758	West Bengal	North 24 Parganas	20.47	21.57	23.89	27.68	29.05
759	West Bengal	Paschim Bardhaman	26.43	29.51	32.84	37.80	41.31

760	West Bengal	Paschim Medinipur	36.04	39.29	42.70	45.75	47.92
761	West Bengal	Purba Bardhaman	45.37	46.26	48.16	51.47	52.65
762	West Bengal	Purba Medinipur	37.12	40.36	43.92	48.22	50.93
763	West Bengal	Puruliya	20.11	21.28	23.32	25.81	26.77
764	West Bengal	South 24 Parganas	32.24	31.67	34.73	39.53	39.66
765	West Bengal	Uttar Dinajpur	58.98	60.62	64.58	75.62	79.79

**The Credit Deposit Ratio is computed on the basis of Credit and Deposit Data provided by Reserve Bank of India*

STATEMENT-II

Credit Deposit Ratio of Private Sector Banks (in %)

As on

S.n o.	State	District	31.3.2021	31.3.2022	31.3.20 23	31.3.20 24	31.3.20 25
1	Andaman and Nicobar Islands	South Andaman	26.86	20.48	25.28	27.04	20.34
2	Andhra Pradesh	Alluri Sitharama Raju	NA	NA	320.67	242.89	157.02

3	Andhra Pradesh	Anakapalli	NA	NA	169.74	243.93	234.65
4	Andhra Pradesh	Ananthapuramu	87.41	111.84	116.54	130.82	137.02
5	Andhra Pradesh	Annamayya	NA	NA	144.07	148.15	148.93
6	Andhra Pradesh	Bapatla	NA	NA	124.63	127.38	129.47
7	Andhra Pradesh	Chittoor	65.55	75.46	161.43	161.07	173.11
8	Andhra Pradesh	Dr. B.R. Ambedkar Konaseema	NA	NA	223.93	277.70	289.74
9	Andhra Pradesh	East Godavari	142.70	152.40	193.95	213.54	218.70
10	Andhra Pradesh	Eluru	NA	NA	152.04	175.85	185.04
11	Andhra Pradesh	Guntur	123.71	128.09	114.24	137.15	139.76
12	Andhra Pradesh	Kakinada	NA	NA	108.24	131.36	141.98
13	Andhra Pradesh	Krishna	118.13	125.53	130.01	125.43	91.89
14	Andhra Pradesh	Kurnool	175.44	188.67	200.64	219.64	208.06
15	Andhra Pradesh	Nandyal	NA	NA	225.85	213.23	195.79
16	Andhra Pradesh	Ntr	NA	NA	162.64	161.38	174.44

17	Andhra Pradesh	Palnadu	NA	NA	154.98	180.30	184.13
18	Andhra Pradesh	Parvathipuram Manyam	NA	NA	195.11	220.69	204.77
19	Andhra Pradesh	Prakasam	126.95	138.49	170.17	178.78	187.33
20	Andhra Pradesh	Sri Potti Sriramulu Nellore	132.44	145.21	161.02	182.88	184.98
21	Andhra Pradesh	Sri Sathya Sai	NA	NA	128.76	138.55	149.53
22	Andhra Pradesh	Srikakulam	156.19	134.97	152.39	180.57	184.01
23	Andhra Pradesh	Tirupati	NA	NA	62.81	61.01	67.91
24	Andhra Pradesh	Visakhapatnam	102.18	106.55	106.15	118.93	118.87
25	Andhra Pradesh	Vizianagaram	98.02	133.36	139.12	181.42	179.44
26	Andhra Pradesh	West Godavari	184.09	180.89	235.67	279.14	277.49
27	Andhra Pradesh	Y.S.R.	123.90	144.12	161.18	180.97	191.92
28	Arunachal Pradesh	Chunglang	NA	NA	NA	NA	1.87
29	Arunachal Pradesh	East Kameng	NA	NA	NA	NA	11.62
30	Arunachal Pradesh	East Siang	13.24	11.49	13.55	13.36	15.39
31	Arunachal Pradesh	Lohit	NA	NA	NA	NA	32.97

32	Arunachal Pradesh	Lower Dibang Valley	NA	NA	NA	NA	15.69
33	Arunachal Pradesh	Lower Subansiri	NA	NA	NA	1.36	15.32
34	Arunachal Pradesh	Namsai	NA	NA	NA	3.23	7.59
35	Arunachal Pradesh	Papumpare	10.02	17.65	19.24	11.83	12.80
36	Arunachal Pradesh	West Kameng	NA	NA	NA	12.91	21.91
37	Arunachal Pradesh	West Siang	NA	NA	NA	NA	12.89
38	Assam	Bajali	NA	NA	85.25	94.37	102.05
39	Assam	Baksa	99.56	81.83	58.24	52.35	43.04
40	Assam	Barpeta	164.37	136.33	148.61	157.82	152.06
41	Assam	Biswanath	88.62	72.42	58.22	55.04	57.55
42	Assam	Bongaigaon	179.51	121.04	113.56	114.79	118.51
43	Assam	Cachar	92.34	86.49	78.93	79.95	73.22
44	Assam	Charaideo	808.57	68.03	34.33	61.03	66.27
45	Assam	Chirang	118.86	90.83	63.39	58.29	52.87
46	Assam	Darrang	202.16	166.13	128.84	135.88	149.93

47	Assam	Dhemaji	61.18	52.78	62.90	63.08	65.56
48	Assam	Dhubri	207.24	131.80	108.13	101.14	93.66
49	Assam	Dibrugarh	68.99	63.26	62.59	75.82	121.80
50	Assam	Dima Hasao	NA	NA	2.09	2.14	11.47
51	Assam	Goalpara	121.23	104.86	131.01	130.94	140.45
52	Assam	Golaghat	133.52	142.24	111.83	156.08	186.37
53	Assam	Hailakandi	79.23	86.14	63.09	47.43	39.07
54	Assam	Hojai	108.44	75.42	52.69	51.56	55.58
55	Assam	Jorhat	84.36	73.06	68.98	75.12	79.45
56	Assam	Kamrup	468.00	405.50	340.76	109.10	102.72
57	Assam	Kamrup Metropolitan	58.52	48.28	50.14	73.51	73.91
58	Assam	Karbi Anglong	41.46	29.90	49.40	62.51	53.59
59	Assam	Karimganj	113.58	91.53	69.86	70.43	62.09
60	Assam	Kokrajhar	67.30	62.28	30.72	34.24	39.55
61	Assam	Lakhimpur	154.85	119.85	121.30	119.37	125.68

62	Assam	Majuli	NA	NA	2.68	13.79	19.46
63	Assam	Morigaon	201.98	129.29	97.32	96.42	95.58
64	Assam	Nagaon	285.66	213.89	165.37	165.31	137.87
65	Assam	Nalbari	177.13	131.91	104.46	105.79	112.55
66	Assam	Sibsagar	119.93	111.05	95.19	97.06	88.22
67	Assam	Sonitpur	128.44	108.11	81.49	95.45	92.13
68	Assam	South Salmara-Mankachar	NA	NA	NA	20.66	35.59
69	Assam	Tamulpur	NA	NA	NA	NA	62.34
70	Assam	Tinsukia	110.56	66.87	66.64	66.18	68.27
71	Assam	Udalguri	49.69	34.74	28.36	45.07	33.15
72	Bihar	Araria	140.97	149.58	151.60	172.36	155.15
73	Bihar	Arwal	65.52	62.70	61.81	62.66	62.14
74	Bihar	Aurangabad	82.91	86.75	93.47	93.80	96.88
75	Bihar	Banka	131.36	117.36	102.05	101.63	109.40
76	Bihar	Begusarai	126.94	135.81	132.30	134.33	126.60

77	Bihar	Bhagalpur	63.32	62.65	65.44	69.90	75.05
78	Bihar	Bhojpur	165.97	137.72	133.99	146.71	129.47
79	Bihar	Buxar	45.00	94.96	83.64	97.06	105.43
80	Bihar	Darbhanga	73.39	96.09	87.81	115.08	113.75
81	Bihar	Gaya	73.74	79.78	86.11	107.61	117.91
82	Bihar	Gopalganj	72.62	79.04	84.29	93.59	80.09
83	Bihar	Jamui	73.26	69.72	73.57	75.22	73.03
84	Bihar	Jehanabad	36.79	45.23	55.11	68.55	75.31
85	Bihar	Kaimur	75.07	76.30	81.89	88.93	100.19
86	Bihar	Katihar	149.48	166.96	178.53	187.87	184.40
87	Bihar	Khagaria	101.74	99.53	105.55	115.23	121.60
88	Bihar	Kishanganj	199.13	183.07	152.15	161.30	149.86
89	Bihar	Lakhisarai	96.14	89.67	86.81	96.56	96.26
90	Bihar	Madhepura	136.79	131.63	153.24	152.67	134.65
91	Bihar	Madhubani	69.92	79.99	85.67	89.10	97.61

92	Bihar	Munger	52.73	51.82	49.72	45.60	45.14
93	Bihar	Muzaffarpur	89.60	107.77	116.95	122.01	123.13
94	Bihar	Nalanda	53.91	48.63	59.22	83.34	94.83
95	Bihar	Nawada	76.31	81.12	88.67	85.03	95.22
96	Bihar	Paschimi Champaran	109.35	111.65	117.75	119.16	131.91
97	Bihar	Patna	37.35	34.59	41.26	56.98	57.37
98	Bihar	Purbi Champaran	119.29	117.85	120.70	125.05	128.20
99	Bihar	Purnia	164.97	178.03	185.81	179.75	193.92
100	Bihar	Rohtas	83.24	63.49	65.43	71.96	77.11
101	Bihar	Saharsa	112.22	99.68	100.03	116.23	120.53
102	Bihar	Samastipur	110.72	107.60	108.77	119.93	140.96
103	Bihar	Saran	84.53	89.31	88.11	103.36	94.92
104	Bihar	Sheikhpura	64.41	63.65	66.51	62.24	62.12
105	Bihar	Sheohar	81.22	76.60	76.61	74.50	89.54
106	Bihar	Sitamarhi	115.09	110.89	119.73	108.36	129.78

107	Bihar	Siwan	161.73	194.81	179.35	163.80	157.30
108	Bihar	Supaul	103.90	120.09	122.57	128.88	128.80
109	Bihar	Vaishali	284.38	321.42	300.32	317.13	287.02
110	Chandigarh	Chandigarh	53.21	53.10	52.63	46.39	45.57
111	Chhattisgarh	Balod	87.54	70.85	62.65	63.01	72.98
112	Chhattisgarh	Balodabazar	79.91	77.34	69.28	75.59	76.25
113	Chhattisgarh	Balrampur	27.32	23.98	25.32	23.40	25.64
114	Chhattisgarh	Bastar	131.19	65.41	74.36	96.74	93.20
115	Chhattisgarh	Bemetara	90.22	76.74	65.04	64.25	86.98
116	Chhattisgarh	Bijapur	0.04	1.15	8.28	8.42	9.63
117	Chhattisgarh	Bilaspur	96.25	76.68	106.39	117.27	111.67
118	Chhattisgarh	Dakshin Bastar Dantewada	0.46	0.55	8.56	8.83	12.62
119	Chhattisgarh	Dhamtari	113.27	95.24	99.15	108.63	122.28
120	Chhattisgarh	Durg	72.10	74.38	69.68	82.45	85.92
121	Chhattisgarh	Gariyaband	54.40	53.59	65.52	61.91	70.35

122	Chhattisgarh	Gaurela-Pendra-Marwahi	83.66	76.97	81.23	90.44	99.61
123	Chhattisgarh	Janjgir-Champa	69.45	69.84	80.46	104.63	114.18
124	Chhattisgarh	Jashpur	158.59	68.82	68.06	65.46	57.91
125	Chhattisgarh	Kabeerdham	79.57	95.08	99.34	114.75	129.88
126	Chhattisgarh	Khairagarh-Chhuikhadan- Gandai	NA	NA	84.71	76.61	89.49
127	Chhattisgarh	Kondagaon	29.87	35.56	46.90	43.97	47.61
128	Chhattisgarh	Korba	79.43	66.32	74.16	77.09	78.06
129	Chhattisgarh	Koriya	40.66	39.12	27.89	29.11	36.74
130	Chhattisgarh	Mahasamund	106.34	120.55	132.24	128.15	139.33
131	Chhattisgarh	Manendragarh-Chirmiri- Bharatpur	NA	NA	648.10	512.38	378.52
132	Chhattisgarh	Mohla-Manpur-Ambagarh Chouki	NA	NA	20.07	24.68	32.18
133	Chhattisgarh	Mungeli	52.31	54.15	59.72	67.83	84.72

134	Chhattisgarh	Narayanpur	6.25	10.54	6.51	11.27	14.10
135	Chhattisgarh	Raigarh	61.31	67.00	88.01	99.13	99.98
136	Chhattisgarh	Raipur	90.97	83.95	84.20	85.67	100.59
137	Chhattisgarh	Rajnandgaon	96.16	91.44	91.04	120.22	127.18
138	Chhattisgarh	Sakti	NA	NA	50.22	52.03	59.44
139	Chhattisgarh	Sarangarh-Bilaigarh	NA	NA	82.23	89.03	102.22
140	Chhattisgarh	Sukma	0.86	14.07	5.32	7.13	9.40
141	Chhattisgarh	Surajpur	32.45	35.21	48.71	42.48	50.46
142	Chhattisgarh	Surguja	46.60	63.02	72.40	62.80	62.29
143	Chhattisgarh	Uttar Bastar Kanker	75.96	64.36	73.66	64.19	64.51
144	Dadra And Nagar Haveli And Daman And Diu	DadraandNagar Haveli	81.85	91.69	97.48	122.93	126.99
145	Dadra And Nagar Haveli And Daman And Diu	Daman	59.83	57.90	56.04	69.14	63.25

146	Dadra And Nagar Haveli And Daman And Diu	Diu	8.06	7.41	9.05	7.41	8.10
147	Goa	North Goa	36.32	34.62	35.78	35.58	34.36
148	Goa	South Goa	25.21	24.65	24.09	26.00	24.99
149	Gujarat	Ahmedabad	94.52	93.31	87.69	84.29	92.79
150	Gujarat	Amreli	100.59	94.98	105.50	106.86	102.75
151	Gujarat	Anand	54.99	52.13	45.43	59.66	56.79
152	Gujarat	Aravalli	74.87	85.07	97.22	133.98	121.77
153	Gujarat	Banas Kantha	155.93	151.46	144.69	243.36	237.46
154	Gujarat	Bharuch	58.17	63.71	66.99	89.81	92.07
155	Gujarat	Bhavnagar	85.47	82.70	91.36	109.38	114.59
156	Gujarat	Botad	108.09	113.50	131.64	113.74	123.22
157	Gujarat	Chhotaudepur	63.19	69.08	64.93	89.49	75.43
158	Gujarat	Dangs	NA	NA	119.92	119.86	122.59
159	Gujarat	Devbhumi Dwarka	80.80	84.33	80.84	77.83	77.02

160	Gujarat	Dohad	37.08	46.06	67.92	67.75	74.43
161	Gujarat	Gandhinagar	45.55	44.07	48.23	60.24	69.15
162	Gujarat	Gir Somnath	52.14	51.43	60.55	58.52	62.50
163	Gujarat	Jamnagar	103.28	97.96	102.78	100.71	106.08
164	Gujarat	Junagadh	111.30	89.31	100.45	106.37	106.41
165	Gujarat	Kachchh	84.80	94.77	98.49	107.23	106.90
166	Gujarat	Kheda	58.63	64.08	62.18	76.79	70.25
167	Gujarat	Mahesana	152.16	183.24	182.09	160.41	186.12
168	Gujarat	Mahisagar	56.68	59.00	60.32	148.56	136.19
169	Gujarat	Morbi	131.94	196.29	188.98	172.32	192.94
170	Gujarat	Narmada	72.44	57.45	68.67	96.78	80.50
171	Gujarat	Navsari	40.15	43.20	40.73	43.54	40.49
172	Gujarat	Panch Mahals	69.96	74.83	84.97	167.32	140.14
173	Gujarat	Patan	96.06	97.94	93.43	99.13	105.24
174	Gujarat	Porbandar	54.91	55.33	43.71	46.40	46.75

175	Gujarat	Rajkot	120.30	135.71	137.86	142.94	141.54
176	Gujarat	Sabar Kantha	165.31	159.82	148.13	161.91	167.96
177	Gujarat	Surat	148.33	149.60	147.40	139.56	146.30
178	Gujarat	Surendranagar	105.16	110.27	106.64	120.28	124.82
179	Gujarat	Tapi	60.90	61.59	73.46	109.69	107.08
180	Gujarat	Vadodara	66.28	73.79	71.73	80.99	78.93
181	Gujarat	Valsad	81.73	85.90	89.17	104.23	101.02
182	Haryana	Ambala	60.56	64.88	69.22	76.76	76.57
183	Haryana	Bhiwani	119.49	132.47	130.37	130.31	139.39
184	Haryana	Charki Dadri	83.26	89.44	95.17	124.13	115.34
185	Haryana	Faridabad	54.20	63.04	66.25	76.77	81.83
186	Haryana	Fatehabad	155.90	163.15	166.81	176.68	192.35
187	Haryana	Gurugram	31.82	33.90	36.95	51.33	54.18
188	Haryana	Hisar	131.08	121.89	131.26	136.05	160.35
189	Haryana	Jhajjar	72.63	102.78	100.33	110.18	104.89

190	Haryana	Jind	136.42	146.34	155.67	161.59	167.61
191	Haryana	Kaithal	162.77	167.54	173.77	179.19	168.93
192	Haryana	Karnal	148.23	169.75	168.98	180.38	184.44
193	Haryana	Kurukshetra	77.15	85.25	82.16	97.14	94.36
194	Haryana	Mahendragarh	78.47	76.36	88.29	84.46	78.00
195	Haryana	Nuh	179.41	96.62	100.50	74.69	79.54
196	Haryana	Palwal	68.89	75.63	80.02	97.73	102.84
197	Haryana	Panchkula	30.83	18.85	23.57	28.43	30.36
198	Haryana	Panipat	131.24	162.78	181.03	190.04	207.63
199	Haryana	Rewari	53.06	75.67	87.39	101.44	102.65
200	Haryana	Rohtak	124.94	138.84	152.16	152.27	163.51
201	Haryana	Sirsa	204.30	193.71	219.09	229.22	251.15
202	Haryana	Sonipat	70.70	74.41	78.88	95.54	92.64
203	Haryana	Yamunanagar	93.45	101.83	104.94	107.35	108.06
204	Himachal Pradesh	Bilaspur	83.73	45.93	20.91	21.75	31.16

205	Himachal Pradesh	Chamba	28.65	30.19	26.53	30.07	28.87
206	Himachal Pradesh	Hamirpur	16.43	19.31	19.60	19.95	20.45
207	Himachal Pradesh	Kangra	26.16	27.06	23.35	26.55	26.42
208	Himachal Pradesh	Kulu	41.84	40.43	36.13	35.55	37.13
209	Himachal Pradesh	Mandi	21.21	23.51	24.58	31.16	33.41
210	Himachal Pradesh	Shimla	40.56	26.03	28.66	32.18	32.26
211	Himachal Pradesh	Sirmaur	91.63	100.47	93.49	107.18	90.38
212	Himachal Pradesh	Solan	69.87	83.35	86.17	95.75	105.49
213	Himachal Pradesh	Una	36.90	44.50	45.67	53.03	49.28
214	Jammu and Kashmir	Anantnag	66.23	68.14	72.02	74.06	72.23
215	Jammu and Kashmir	Badgam	86.93	93.93	100.02	100.27	89.92
216	Jammu and Kashmir	Bandipora	75.89	81.64	91.66	95.08	91.69
217	Jammu and Kashmir	Baramulla	89.10	95.69	102.35	103.22	91.52
218	Jammu and Kashmir	Doda	52.61	59.80	71.83	78.39	81.40
219	Jammu and Kashmir	Ganderbal	83.19	86.65	95.59	96.78	93.10

220	Jammu and Kashmir	Jammu	29.48	30.77	32.38	34.59	34.06
221	Jammu and Kashmir	Kathua	47.06	49.07	51.95	55.03	54.19
222	Jammu and Kashmir	Kishtwar	38.70	45.22	53.46	56.95	61.85
223	Jammu and Kashmir	Kulgam	76.15	75.96	82.01	82.66	81.53
224	Jammu and Kashmir	Kupwara	107.29	117.30	126.95	136.29	131.98
225	Jammu and Kashmir	Poonch	49.23	55.97	59.38	61.43	57.93
226	Jammu and Kashmir	Pulwama	85.86	91.70	94.17	99.76	100.67
227	Jammu and Kashmir	Rajouri	45.45	50.36	54.45	57.01	55.85
228	Jammu and Kashmir	Ramban	44.16	50.30	56.42	61.69	63.57
229	Jammu and Kashmir	Reasi	50.61	51.86	45.33	48.80	52.27
230	Jammu and Kashmir	Samba	63.86	66.95	68.29	66.16	65.60
231	Jammu and Kashmir	Shopian	115.62	118.67	129.44	138.88	122.11
232	Jammu and Kashmir	Srinagar	47.93	46.03	48.03	48.37	45.32
233	Jammu and Kashmir	Udhampur	34.82	36.46	40.02	42.01	42.08
234	Jharkhand	Bokaro	37.11	43.04	49.60	53.65	55.37

235	Jharkhand	Chatra	80.30	69.69	54.10	64.05	58.45
236	Jharkhand	Deoghar	47.83	45.84	46.83	49.58	48.26
237	Jharkhand	Dhanbad	113.51	75.26	82.17	96.57	97.39
238	Jharkhand	Dumka	45.34	70.97	73.13	74.10	74.52
239	Jharkhand	Garhwa	40.85	37.25	35.29	40.12	40.63
240	Jharkhand	Giridih	105.31	61.13	65.87	76.86	81.40
241	Jharkhand	Godda	39.32	34.72	32.02	35.58	22.25
242	Jharkhand	Gumla	27.46	32.85	35.05	38.91	41.35
243	Jharkhand	Hazaribag	72.75	69.80	73.31	73.30	61.56
244	Jharkhand	Jamtara	18.75	18.66	17.68	22.41	19.06
245	Jharkhand	Khunti	130.99	49.64	42.53	50.27	39.62
246	Jharkhand	Koderma	164.18	59.99	67.10	71.82	76.37
247	Jharkhand	Latehar	16.16	21.08	51.98	60.68	52.76
248	Jharkhand	Lohardagga	56.28	60.79	55.86	61.25	59.51
249	Jharkhand	Pakur	209.85	136.05	123.50	121.71	116.28

250	Jharkhand	Palamau	37.40	40.33	46.03	48.84	45.17
251	Jharkhand	Paschimi Singhbhum	30.52	32.40	36.64	40.15	33.22
252	Jharkhand	Purbi Singhbhum	59.64	47.68	63.57	53.32	57.24
253	Jharkhand	Ramgarh	53.22	68.89	73.28	60.16	65.61
254	Jharkhand	Ranchi	54.94	52.01	49.20	56.57	59.35
255	Jharkhand	Sahebganj	105.67	101.72	69.44	76.16	64.81
256	Jharkhand	Seraikela-Kharsawan	93.40	80.29	87.51	112.95	99.14
257	Jharkhand	Simdega	184.08	41.91	42.62	36.82	40.43
258	Karnataka	Bagalkote	100.33	98.19	113.47	126.97	124.30
259	Karnataka	Ballari	83.08	96.13	108.12	107.60	123.07
260	Karnataka	Belagavi	71.01	71.36	71.13	83.04	82.48
261	Karnataka	Bengaluru Rural	108.26	100.51	114.84	158.18	162.86
262	Karnataka	Bengaluru Urban	49.61	50.81	52.39	60.41	59.37
263	Karnataka	Bidar	83.10	80.32	95.29	95.35	103.60
264	Karnataka	Chamarajanagar	131.49	124.28	126.99	223.34	195.38

265	Karnataka	Chikkaballapura	93.42	101.14	106.14	175.59	181.13
266	Karnataka	Chikkamagaluru	71.97	76.59	78.12	85.54	82.39
267	Karnataka	Chitradurga	107.86	116.41	138.22	144.15	155.11
268	Karnataka	Dakshin Kannad	59.91	56.06	64.27	77.78	78.58
269	Karnataka	Davangere	147.57	150.70	163.50	180.61	187.61
270	Karnataka	Dharwad	114.08	129.21	125.52	141.09	151.38
271	Karnataka	Gadag	78.98	83.96	77.49	95.90	100.23
272	Karnataka	Hassan	74.67	81.41	83.53	114.53	117.83
273	Karnataka	Haveri	182.10	200.92	238.52	323.46	338.37
274	Karnataka	Kalaburagi	122.23	117.26	136.80	141.10	135.86
275	Karnataka	Kodagu	88.16	85.84	81.71	72.37	75.19
276	Karnataka	Kolar	69.39	71.10	73.02	102.74	99.83
277	Karnataka	Koppal	135.31	135.33	136.96	161.36	155.41
278	Karnataka	Mandya	115.80	128.39	127.51	196.51	200.22
279	Karnataka	Mysuru	58.55	63.45	64.33	85.11	82.65

280	Karnataka	Raichur	170.43	177.43	187.20	192.10	209.52
281	Karnataka	Ramanagara	87.67	114.62	102.11	89.17	75.41
282	Karnataka	Shivamogga	57.37	65.85	72.10	78.25	80.48
283	Karnataka	Tumakuru	73.98	80.44	82.22	100.98	106.51
284	Karnataka	Udipi	45.93	41.25	37.52	38.47	39.57
285	Karnataka	Uttar Kannad	34.77	37.87	45.50	46.01	44.67
286	Karnataka	Vijayanagara	NA	64.59	77.09	104.75	105.02
287	Karnataka	Vijayapura	88.55	107.82	100.02	110.65	125.49
288	Karnataka	Yadgir	143.13	134.15	136.63	133.66	138.43
289	Kerala	Alapuzha	39.50	38.71	39.25	45.67	43.14
290	Kerala	Ernakulam	70.89	71.20	79.03	90.17	85.72
291	Kerala	Idukki	105.33	104.91	102.28	102.66	90.60
292	Kerala	Kannur	54.02	57.16	57.52	62.47	56.74
293	Kerala	Kasaragod	91.13	78.23	79.57	94.56	89.79
294	Kerala	Kollam	46.23	44.77	43.26	47.60	45.39

295	Kerala	Kottayam	46.62	44.39	44.27	47.91	44.19
296	Kerala	Kozhikode	80.94	81.36	86.46	89.33	84.90
297	Kerala	Malappuram	46.39	47.50	49.03	56.45	56.13
298	Kerala	Palakkad	62.20	63.21	64.67	68.60	64.27
299	Kerala	Pathanamthitta	19.53	18.31	18.96	21.06	20.11
300	Kerala	Thiruvananthapuram	51.34	50.69	51.22	55.43	53.72
301	Kerala	Thrissur	49.52	48.32	49.68	53.08	53.00
302	Kerala	Wayanad	141.77	123.74	125.94	116.27	104.99
303	Ladakh	Kargil	34.33	28.33	28.58	32.55	33.82
304	Ladakh	Leh Ladakh	29.89	29.09	32.07	34.35	32.96
305	Madhya Pradesh	Agar-Malwa	314.84	376.40	342.94	363.92	374.10
306	Madhya Pradesh	Alirajpur	70.21	73.54	134.97	66.35	69.35
307	Madhya Pradesh	Anuppur	65.00	40.70	44.52	32.28	31.12
308	Madhya Pradesh	Ashoknagar	305.59	316.19	300.17	295.59	305.36
309	Madhya Pradesh	Balaghat	98.31	73.30	113.57	105.19	117.27

310	Madhya Pradesh	Barwani	234.64	217.49	282.76	232.31	242.93
311	Madhya Pradesh	Betul	112.24	123.27	112.52	136.45	130.02
312	Madhya Pradesh	Bhind	38.28	43.93	57.99	77.86	90.17
313	Madhya Pradesh	Bhopal	60.12	52.23	49.24	55.27	57.59
314	Madhya Pradesh	Burhanpur	105.24	139.03	132.29	131.07	146.98
315	Madhya Pradesh	Chhatarpur	90.70	94.01	100.90	104.65	102.43
316	Madhya Pradesh	Chhindwara	220.34	212.07	196.49	177.78	189.74
317	Madhya Pradesh	Damoh	103.96	111.40	112.46	124.97	124.47
318	Madhya Pradesh	Datia	95.90	98.83	115.78	117.03	136.68
319	Madhya Pradesh	Dewas	247.16	185.87	182.01	206.02	194.37
320	Madhya Pradesh	Dhar	210.46	183.53	188.15	182.41	195.97
321	Madhya Pradesh	Dindori	81.58	92.27	79.39	83.24	81.84
322	Madhya Pradesh	East Nimar	315.92	284.05	277.64	298.77	275.30
323	Madhya Pradesh	Guna	188.93	216.30	215.05	203.61	215.41
324	Madhya Pradesh	Gwalior	74.82	79.12	84.34	98.26	99.86

325	Madhya Pradesh	Harda	283.08	268.81	256.44	252.68	229.53
326	Madhya Pradesh	Indore	107.55	106.39	114.94	130.46	132.84
327	Madhya Pradesh	Jabalpur	93.78	102.69	118.38	110.86	110.12
328	Madhya Pradesh	Jhabua	280.53	308.84	313.39	310.42	263.15
329	Madhya Pradesh	Katni	95.24	89.93	108.75	105.67	122.73
330	Madhya Pradesh	Maihar	NA	NA	NA	NA	77.14
331	Madhya Pradesh	Mandla	381.84	129.93	157.24	131.83	125.84
332	Madhya Pradesh	Mandsaur	198.57	207.61	244.67	283.61	283.74
333	Madhya Pradesh	Mauganj	NA	NA	NA	NA	39.22
334	Madhya Pradesh	Morena	126.49	193.72	185.58	189.26	180.34
335	Madhya Pradesh	Narmadapuram	232.07	192.85	191.67	184.80	188.08
336	Madhya Pradesh	Narsimhapur	170.84	171.70	166.83	168.37	142.20
337	Madhya Pradesh	Neemuch	137.35	142.24	181.46	214.94	212.39
338	Madhya Pradesh	Niwari	NA	NA	48.25	37.31	42.37
339	Madhya Pradesh	Pandhurna	NA	NA	NA	NA	144.37

340	Madhya Pradesh	Panna	46.04	49.68	53.52	53.53	56.59
341	Madhya Pradesh	Raisen	362.82	333.61	284.62	270.67	257.27
342	Madhya Pradesh	Rajgarh	355.75	379.24	368.59	379.81	395.03
343	Madhya Pradesh	Ratlam	267.11	285.16	306.00	267.11	269.31
344	Madhya Pradesh	Rewa	69.59	78.48	81.23	85.76	87.58
345	Madhya Pradesh	Sagar	116.21	114.26	112.14	118.75	127.08
346	Madhya Pradesh	Satna	79.20	105.26	94.97	85.99	85.42
347	Madhya Pradesh	Sehore	301.97	284.34	278.77	257.99	240.89
348	Madhya Pradesh	Seoni	129.74	134.18	117.45	165.28	174.55
349	Madhya Pradesh	Shahdol	42.26	50.74	60.75	75.86	64.15
350	Madhya Pradesh	Shajapur	395.95	428.00	446.47	399.38	412.11
351	Madhya Pradesh	Sheopur	106.84	109.87	123.22	128.98	143.01
352	Madhya Pradesh	Shivpuri	116.16	123.76	146.05	148.26	165.95
353	Madhya Pradesh	Sidhi	66.27	82.05	101.79	128.28	131.98
354	Madhya Pradesh	Singrauli	5.63	14.39	51.43	60.04	25.62

355	Madhya Pradesh	Tikamgarh	116.22	129.41	144.61	122.83	129.58
356	Madhya Pradesh	Ujjain	129.71	124.18	131.21	151.70	151.55
357	Madhya Pradesh	Umariya	94.16	75.81	69.94	62.46	46.95
358	Madhya Pradesh	Vidisha	248.36	256.99	261.58	255.23	269.19
359	Madhya Pradesh	West Nimar	287.57	277.83	237.54	269.60	258.12
360	Maharashtra	Ahmadnagar	145.16	139.08	134.91	150.84	150.37
361	Maharashtra	Akola	137.31	122.83	141.44	152.97	166.48
362	Maharashtra	Amravati	105.09	101.97	115.54	139.91	143.23
363	Maharashtra	Bhandara	67.38	67.65	81.04	65.53	67.73
364	Maharashtra	Bid	103.57	100.38	112.81	111.63	115.28
365	Maharashtra	Buldhana	110.20	105.35	115.45	143.57	135.01
366	Maharashtra	Chandrapur	67.78	66.97	81.29	88.72	96.04
367	Maharashtra	Chhatrapati Sambhajnagar	135.57	141.32	123.56	130.44	137.25
368	Maharashtra	Dharashiv	122.66	117.19	110.31	130.76	136.51
369	Maharashtra	Dhule	105.21	99.73	116.09	141.53	138.89

370	Maharashtra	Gadchiroli	22.65	18.04	18.90	18.41	23.82
371	Maharashtra	Gondia	41.57	36.70	51.96	57.33	74.48
372	Maharashtra	Hingoli	112.77	105.93	161.96	143.73	143.85
373	Maharashtra	Jalgaon	94.05	101.81	100.94	119.34	118.56
374	Maharashtra	Jalna	110.46	132.26	160.70	177.26	179.76
375	Maharashtra	Kolhapur	301.52	291.32	289.97	323.89	296.29
376	Maharashtra	Latur	125.20	120.12	148.51	157.28	166.47
377	Maharashtra	Mumbai	75.25	76.27	84.19	77.28	70.87
378	Maharashtra	Mumbai Suburban	211.04	222.88	231.89	232.68	218.56
379	Maharashtra	Nagpur	104.96	102.72	94.12	97.40	98.96
380	Maharashtra	Nanded	134.24	119.75	121.36	131.50	136.79
381	Maharashtra	Nandurbar	90.82	87.67	108.77	129.08	119.30
382	Maharashtra	Nasik	98.38	100.30	102.04	114.66	116.49
383	Maharashtra	Palghar	60.84	61.91	61.87	91.45	94.09
384	Maharashtra	Parbhani	167.40	160.75	167.00	165.83	162.76

385	Maharashtra	Pune	76.03	75.33	75.21	86.73	81.41
386	Maharashtra	Raigad	75.54	89.42	89.00	125.17	124.77
387	Maharashtra	Ratnagiri	59.92	56.17	69.14	82.66	95.38
388	Maharashtra	Sangli	87.49	79.50	83.44	94.10	84.14
389	Maharashtra	Satara	77.04	73.20	73.45	89.20	92.00
390	Maharashtra	Sindhudurg	62.46	53.24	51.97	67.95	66.81
391	Maharashtra	Solapur	165.77	145.65	153.27	159.78	165.96
392	Maharashtra	Thane	75.44	76.71	72.08	84.03	78.25
393	Maharashtra	Wardha	196.00	204.68	232.59	244.49	232.54
394	Maharashtra	Washim	172.34	138.41	169.41	212.52	237.79
395	Maharashtra	Yavatmal	86.32	74.45	88.52	90.89	100.85
396	Manipur	Bishenpur	128.07	223.60	266.30	169.65	130.85
397	Manipur	Churachandpur	52.35	33.19	44.01	36.87	25.12
398	Manipur	Imphal East	27.27	28.33	41.81	33.68	31.91
399	Manipur	Imphal West	31.08	33.52	43.19	34.21	31.16

400	Manipur	Kakching	NA	NA	145.19	101.98	88.48
401	Manipur	Senapati	NA	46.57	49.09	20.33	20.37
402	Manipur	Thoubal	134.19	175.79	186.07	139.41	98.85
403	Meghalaya	East Khasi Hills	23.24	18.95	26.04	27.83	22.47
404	Meghalaya	Ri Bhoi	34.84	36.19	36.08	34.89	33.45
405	Meghalaya	West Garo Hills	19.41	24.70	31.13	31.53	20.75
406	Meghalaya	West Jaintia Hills	39.01	27.94	32.82	38.00	38.43
407	Meghalaya	West Khasi Hills	NA	NA	NA	26.33	25.76
408	Mizoram	Aizawl	40.36	24.84	26.56	26.72	26.16
409	Mizoram	Champhai	18.53	26.24	35.77	33.90	29.06
410	Mizoram	Kolasib	71.63	75.34	31.66	24.25	21.78
411	Mizoram	Lunglei	23.78	27.73	31.84	33.92	32.56
412	Nagaland	Chumoukedima	NA	NA	16.52	8.53	12.66
413	Nagaland	Dimapur	16.59	20.40	28.92	27.31	27.66
414	Nagaland	Kohima	6.99	5.88	9.20	7.87	7.50

415	Nagaland	Mokokchung	40.89	37.42	38.79	37.90	44.85
416	Nagaland	Mon	NA	NA	NA	NA	3.69
417	Nagaland	Wokha	6.23	5.30	5.89	7.55	12.03
418	Nct Of Delhi	New Delhi	90.49	85.03	79.81	80.78	80.03
419	Odisha	Anugul	56.82	55.86	58.53	60.22	63.33
420	Odisha	Balangir	49.96	47.36	56.73	61.40	61.97
421	Odisha	Baleshwar	60.04	68.24	67.41	66.73	66.47
422	Odisha	Bargarh	76.28	78.58	83.41	102.97	88.19
423	Odisha	Bhadrak	110.50	114.49	121.24	118.27	96.10
424	Odisha	Boudh	65.84	73.70	75.65	66.17	69.61
425	Odisha	Cuttack	63.77	69.68	66.23	62.29	60.28
426	Odisha	Deogarh	61.38	56.53	60.17	58.27	54.92
427	Odisha	Dhenkanal	42.64	44.95	48.97	52.44	50.07
428	Odisha	Gajapati	22.40	22.85	29.66	27.85	29.33
429	Odisha	Ganjam	34.42	45.84	54.81	59.86	62.96

430	Odisha	Jagatsinghpur	14.30	32.73	35.41	48.34	13.57
431	Odisha	Jajpur	180.52	165.04	144.86	133.63	94.98
432	Odisha	Jharsuguda	79.38	42.75	72.85	74.13	69.12
433	Odisha	Kalahandi	42.46	53.39	56.21	58.69	68.17
434	Odisha	Kandhamal	18.33	20.06	23.13	23.39	23.27
435	Odisha	Kendrapara	48.26	50.97	58.46	53.39	52.99
436	Odisha	Keonjhar	49.03	69.14	70.25	61.27	51.53
437	Odisha	Khurda	47.63	42.86	44.72	49.45	43.39
438	Odisha	Koraput	45.75	46.92	44.51	53.41	53.20
439	Odisha	Malkangiri	30.36	34.47	43.46	49.20	48.66
440	Odisha	Mayurbhanj	72.51	38.27	54.37	48.75	48.85
441	Odisha	Nawapara	44.21	52.06	77.99	70.20	71.54
442	Odisha	Nawrangpur	40.15	39.57	52.55	56.15	54.92
443	Odisha	Nayagarh	71.92	66.35	73.57	84.23	81.55
444	Odisha	Puri	79.36	46.18	53.96	52.67	47.32

445	Odisha	Rayagada	32.07	37.33	46.36	47.52	47.83
446	Odisha	Sambalpur	61.52	35.18	43.60	55.75	63.17
447	Odisha	Sonepur	159.17	78.01	73.29	65.50	56.04
448	Odisha	Sundargarh	82.08	89.21	84.54	78.52	88.17
449	Puducherry	Karaikal	69.56	73.14	85.75	102.50	112.36
450	Puducherry	Mahe	34.73	30.35	25.95	28.69	16.43
451	Puducherry	Puducherry	109.19	100.57	102.08	103.82	106.69
452	Puducherry	Yanam	NA	NA	NA	159.20	150.29
453	Punjab	Amritsar	63.36	64.69	63.90	66.63	65.52
454	Punjab	Barnala	111.43	114.26	114.64	125.02	121.91
455	Punjab	Bathinda	130.47	131.28	143.91	170.24	171.20
456	Punjab	Faridkot	134.28	124.16	119.71	120.02	110.19
457	Punjab	Fatehgarh Sahib	104.16	110.79	131.84	137.30	154.94
458	Punjab	Fazilka	153.89	148.74	145.46	160.41	165.53
459	Punjab	Ferozpur	140.76	135.92	120.22	134.69	123.92

460	Punjab	Gurdaspur	60.59	58.95	56.40	59.95	57.81
461	Punjab	Hoshiarpur	30.14	32.52	32.48	34.36	32.34
462	Punjab	Jalandhar	56.26	55.97	55.63	62.76	60.10
463	Punjab	Kapurthala	47.76	36.37	48.54	46.80	40.03
464	Punjab	Ludhiana	117.18	117.86	115.50	116.39	120.79
465	Punjab	Malerkotla	NA	68.36	63.27	68.15	65.96
466	Punjab	Mansa	246.53	167.65	174.32	185.51	202.99
467	Punjab	Moga	77.58	78.27	83.03	95.67	81.53
468	Punjab	Muktsar	169.79	161.38	163.05	169.61	182.89
469	Punjab	Pathankot	52.20	42.23	41.92	49.79	51.78
470	Punjab	Patiala	69.72	72.02	74.19	86.21	80.56
471	Punjab	Rupnagar	57.41	57.30	56.29	61.75	58.64
472	Punjab	Sahibzada Ajit Singh Nagar	49.84	40.35	39.44	77.77	78.26
473	Punjab	Sangrur	100.71	109.70	110.46	114.33	117.32
474	Punjab	Shahid Bhagat Singh Nagar	43.90	34.25	33.04	34.05	30.27

475	Punjab	Tarn Taran	112.25	104.68	94.26	90.32	83.64
476	Rajasthan	Ajmer	101.53	105.56	117.18	123.44	132.47
477	Rajasthan	Alwar	91.51	95.05	100.13	151.72	151.65
478	Rajasthan	Anupgarh	NA	NA	NA	383.21	466.51
479	Rajasthan	Balotra	NA	NA	NA	244.69	275.09
480	Rajasthan	Banswara	91.03	77.56	80.71	78.58	80.03
481	Rajasthan	Baran	107.13	114.30	130.86	136.07	147.03
482	Rajasthan	Barmer	159.66	205.74	242.18	200.49	216.53
483	Rajasthan	Beawar	NA	NA	NA	137.66	140.15
484	Rajasthan	Bharatpur	79.22	93.45	107.66	109.37	125.96
485	Rajasthan	Bhilwara	158.71	181.87	193.79	224.83	229.57
486	Rajasthan	Bikaner	172.92	190.50	207.20	225.05	253.66
487	Rajasthan	Bundi	144.76	153.56	168.89	201.78	191.80
488	Rajasthan	Chittaurgarh	104.37	123.67	130.63	144.44	147.98
489	Rajasthan	Churu	125.53	142.22	191.54	219.84	225.43

490	Rajasthan	Dausa	92.64	87.29	100.44	112.57	126.18
491	Rajasthan	Deeg	NA	NA	NA	108.74	90.59
492	Rajasthan	Dholpur	68.93	73.87	90.09	107.50	110.99
493	Rajasthan	Didwana-Kuchaman	NA	NA	NA	207.02	213.66
494	Rajasthan	Dudu	NA	NA	NA	311.07	366.98
495	Rajasthan	Dungarpur	87.34	81.30	87.01	91.57	91.44
496	Rajasthan	Ganganagar	250.76	226.93	235.48	254.47	275.11
497	Rajasthan	Gangapurcity	NA	NA	NA	88.60	104.10
498	Rajasthan	Hanumangarh	237.55	246.10	281.87	305.46	334.92
499	Rajasthan	Jaipur	90.96	88.06	88.49	94.48	94.36
500	Rajasthan	Jaipur Rural	NA	NA	NA	176.54	187.02
501	Rajasthan	Jaisalmer	110.66	112.89	127.21	144.43	161.17
502	Rajasthan	Jalor	161.96	193.42	221.18	202.57	199.02
503	Rajasthan	Jhalawar	136.07	134.63	190.99	217.37	244.11
504	Rajasthan	Jhunjhunu	61.25	73.23	79.14	88.83	95.58

505	Rajasthan	Jodhpur	126.07	139.17	112.36	116.33	119.00
506	Rajasthan	Jodhpur Rural	NA	NA	NA	276.18	389.29
507	Rajasthan	Karauli	75.65	86.61	108.26	128.04	130.20
508	Rajasthan	Kekri	NA	NA	NA	198.23	191.77
509	Rajasthan	Khairthal-Tijara	NA	NA	NA	114.50	115.43
510	Rajasthan	Kota	108.11	106.84	89.38	99.62	104.61
511	Rajasthan	Kotputli-Behror	NA	NA	NA	123.71	121.90
512	Rajasthan	Nagaur	257.84	237.83	253.54	321.21	362.42
513	Rajasthan	Neem Ka Thana	NA	NA	NA	178.00	186.67
514	Rajasthan	Pali	157.05	187.04	201.81	176.93	172.86
515	Rajasthan	Phalodi	NA	NA	NA	271.35	324.18
516	Rajasthan	Pratapgarh	132.01	139.75	157.70	157.38	167.80
517	Rajasthan	Rajsamand	78.81	82.73	90.18	94.98	94.26
518	Rajasthan	Salumber	NA	NA	NA	55.72	55.79
519	Rajasthan	Sanchore	NA	NA	NA	309.06	320.17

520	Rajasthan	Sawai Madhopur	82.14	82.19	98.17	117.12	116.51
521	Rajasthan	Shahpura	NA	NA	NA	317.02	331.15
522	Rajasthan	Sikar	130.85	128.06	147.17	194.71	183.22
523	Rajasthan	Sirohi	79.29	89.93	109.69	92.21	96.36
524	Rajasthan	Tonk	162.18	165.56	185.27	201.09	209.97
525	Rajasthan	Udaipur	77.11	67.63	89.24	76.08	86.66
526	Sikkim	Gangtok	20.44	22.72	18.27	18.05	14.26
527	Sikkim	Gyalshing	10.16	11.21	10.98	12.83	12.97
528	Sikkim	Mangan	24.06	3.96	12.31	21.39	32.60
529	Sikkim	Namchi	24.75	36.00	35.80	32.19	28.95
530	Sikkim	Pakyong	NA	NA	50.94	49.87	48.01
531	Tamil Nadu	Ariyalur	158.05	168.13	178.92	186.27	191.85
532	Tamil Nadu	Chengalpattu	NA	115.80	108.92	121.84	109.12
533	Tamil Nadu	Chennai	85.64	89.24	99.71	103.43	97.50
534	Tamil Nadu	Coimbatore	101.59	102.65	107.95	116.58	118.23

535	Tamil Nadu	Cuddalore	126.16	118.90	116.04	127.23	130.95
536	Tamil Nadu	Dharmapuri	228.94	207.97	234.34	257.18	283.36
537	Tamil Nadu	Dindigul	122.29	125.75	132.45	144.82	148.07
538	Tamil Nadu	Erode	111.27	122.66	136.96	161.85	157.40
539	Tamil Nadu	Kallakurichi	NA	248.51	244.26	237.61	256.51
540	Tamil Nadu	Kancheepuram	105.49	72.40	72.43	98.00	101.04
541	Tamil Nadu	Kanyakumari	115.95	114.75	114.55	144.37	155.10
542	Tamil Nadu	Karur	150.24	161.06	181.94	207.85	227.95
543	Tamil Nadu	Krishnagiri	146.41	127.73	170.22	190.49	200.50
544	Tamil Nadu	Madurai	117.87	127.34	126.15	144.09	145.96
545	Tamil Nadu	Mayiladuthurai	144.35	68.76	72.14	80.15	103.23
546	Tamil Nadu	Nagapattinam	86.31	106.16	117.92	117.24	95.31
547	Tamil Nadu	Namakkal	130.70	133.98	150.27	162.79	168.04
548	Tamil Nadu	Nilgiris	63.92	55.21	50.02	52.08	49.30
549	Tamil Nadu	Perambalur	163.38	174.30	186.54	216.42	233.29

550	Tamil Nadu	Pudukkottai	137.86	129.35	140.55	152.43	165.05
551	Tamil Nadu	Ramanathapuram	163.06	163.94	175.24	180.52	201.29
552	Tamil Nadu	Ranipet	NA	137.96	148.38	156.34	169.71
553	Tamil Nadu	Salem	150.32	164.58	168.53	182.55	189.09
554	Tamil Nadu	Sivaganga	86.18	87.12	93.63	107.84	112.45
555	Tamil Nadu	Tenkasi	NA	157.60	158.99	184.04	194.34
556	Tamil Nadu	Thanjavur	84.62	80.07	87.03	101.84	93.45
557	Tamil Nadu	Theni	129.12	149.70	160.23	171.99	180.03
558	Tamil Nadu	Thiruvallur	104.21	103.78	101.65	108.94	116.02
559	Tamil Nadu	Thiruvarur	84.88	88.49	90.57	94.73	103.23
560	Tamil Nadu	Tiruchirapalli	100.64	113.22	113.74	121.80	125.22
561	Tamil Nadu	Tirunelveli	126.20	112.12	113.22	132.72	137.06
562	Tamil Nadu	Tirupathur	NA	165.65	172.23	173.95	180.69
563	Tamil Nadu	Tiruppur	142.29	156.92	152.11	161.45	172.80
564	Tamil Nadu	Tiruvannamalai	143.64	149.37	166.73	168.49	182.56

565	Tamil Nadu	Toothukudi	92.32	103.72	105.07	116.35	117.27
566	Tamil Nadu	Vellore	109.90	104.92	89.96	88.50	97.01
567	Tamil Nadu	Villupuram	194.75	170.51	169.91	195.66	208.11
568	Tamil Nadu	Virudhunagar	103.28	112.92	114.76	112.94	107.19
569	Telangana	Adilabad	244.36	266.00	273.98	272.53	240.12
570	Telangana	Bhadradi (Kothagudem)	203.11	157.79	177.33	180.24	170.75
571	Telangana	Hanumakonda	NA	NA	175.57	203.22	192.53
572	Telangana	Hyderabad	79.71	81.28	86.06	88.03	87.75
573	Telangana	Jagitial	173.98	179.42	177.13	170.74	163.76
574	Telangana	Jangaon	350.48	357.86	342.91	355.67	354.19
575	Telangana	Jayashankar (Bhupalpalli)	90.75	109.45	100.58	94.25	75.90
576	Telangana	Jogulamba (Gadwal)	429.91	301.34	316.49	333.16	373.79
577	Telangana	Kamareddy	115.71	125.40	144.04	150.76	150.00
578	Telangana	Karimnagar	152.68	162.11	183.26	189.85	188.88
579	Telangana	Khammam	132.37	138.01	134.53	180.14	184.72

580	Telangana	Komram Bheem (Asifabad)	83.69	150.36	101.73	95.80	89.38
581	Telangana	Mahabubabad	133.43	179.22	180.52	190.05	225.50
582	Telangana	Mahbubnagar	205.77	239.42	262.20	254.25	260.20
583	Telangana	Mancherial	95.97	123.73	126.40	134.85	125.29
584	Telangana	Medak	288.39	251.36	252.94	295.67	301.00
585	Telangana	Medchal-Malkajgiri	82.08	88.68	95.70	147.91	140.71
586	Telangana	Mulugu	NA	NA	28.97	32.81	34.08
587	Telangana	Nagarkurnool	471.41	156.71	202.23	209.90	218.72
588	Telangana	Nalgonda	243.13	245.45	237.68	289.48	295.39
589	Telangana	Narayanpet	212.69	225.23	199.99	179.00	178.30
590	Telangana	Nirmal	229.93	245.64	243.96	208.14	205.93
591	Telangana	Nizamabad	133.17	161.74	154.34	161.60	147.62
592	Telangana	Peddapalli	93.75	78.96	79.57	100.92	108.44
593	Telangana	Rajanna(Sircilla)	117.35	121.31	118.77	121.81	103.65
594	Telangana	Rangareddi	70.35	51.81	52.65	58.05	59.11

595	Telangana	Sangareddy	155.96	134.61	157.67	326.96	348.59
596	Telangana	Siddipet	142.94	136.54	147.85	169.32	194.50
597	Telangana	Suryapet	211.41	218.34	220.51	261.04	261.50
598	Telangana	Vikarabad	118.90	121.86	125.98	146.45	130.51
599	Telangana	Wanaparthi	203.42	202.56	217.35	225.49	215.63
600	Telangana	Warangal	NA	NA	172.33	121.45	155.09
601	Telangana	Warangal Rural	290.73	202.83	NA	NA	NA
602	Telangana	Warangal Urban	127.46	141.16	NA	NA	NA
603	Telangana	Yadadri Bhuvanagiri	363.41	244.42	241.64	245.31	231.23
604	Tripura	Dhalai	343.68	238.66	127.10	102.19	88.44
605	Tripura	Gomati	648.67	630.37	136.59	174.72	176.51
606	Tripura	Khowai	172.70	161.71	89.43	65.58	44.70
607	Tripura	North Tripura	261.55	245.95	194.83	181.92	146.32
608	Tripura	Sepahijala	330.61	237.27	141.08	120.20	102.21
609	Tripura	South Tripura	165.94	188.09	146.17	120.66	108.57

610	Tripura	Unakoti	129.84	158.59	81.23	76.67	123.18
611	Tripura	West Tripura	84.71	70.32	57.38	62.64	58.69
612	Uttar Pradesh	Agra	90.66	86.01	89.66	94.80	90.41
613	Uttar Pradesh	Aligarh	54.79	51.33	58.27	61.66	71.04
614	Uttar Pradesh	Ambedkar Nagar	102.63	101.27	105.71	103.43	93.29
615	Uttar Pradesh	Amethi	191.78	223.88	195.52	179.33	165.53
616	Uttar Pradesh	Amroha	74.25	82.75	95.86	96.22	100.62
617	Uttar Pradesh	Auraiya	62.82	65.84	71.84	67.14	67.82
618	Uttar Pradesh	Ayodhya	64.04	58.18	54.88	58.21	59.88
619	Uttar Pradesh	Azamgarh	57.68	59.53	76.13	75.86	81.31
620	Uttar Pradesh	Baghpat	62.61	61.59	64.66	54.04	55.33
621	Uttar Pradesh	Bahraich	87.91	110.16	122.34	118.65	117.54
622	Uttar Pradesh	Ballia	63.05	75.08	74.33	66.33	66.15
623	Uttar Pradesh	Balrampur	98.67	95.84	104.47	85.37	94.89
624	Uttar Pradesh	Banda	63.55	73.64	79.17	92.94	82.45

625	Uttar Pradesh	Bara Banki	125.00	124.94	117.57	122.30	109.98
626	Uttar Pradesh	Bareilly	104.33	105.06	115.23	137.44	136.27
627	Uttar Pradesh	Basti	77.16	76.92	82.69	45.70	77.81
628	Uttar Pradesh	Bijnor	69.84	72.37	77.50	81.17	88.74
629	Uttar Pradesh	Budaun	82.96	82.58	89.76	101.83	126.24
630	Uttar Pradesh	Bulandshahr	59.28	62.49	64.29	76.49	79.13
631	Uttar Pradesh	Chandauli	83.58	87.75	100.89	104.51	109.04
632	Uttar Pradesh	Chitrakoot	90.28	86.86	80.91	68.69	59.42
633	Uttar Pradesh	Deoria	86.29	95.94	100.91	78.03	78.22
634	Uttar Pradesh	Etah	123.38	103.11	105.85	126.56	139.88
635	Uttar Pradesh	Etawah	102.45	60.38	69.33	74.94	76.32
636	Uttar Pradesh	Farrukhabad	54.25	57.43	62.07	63.68	64.36
637	Uttar Pradesh	Fatehpur	57.79	72.03	91.00	91.61	85.97
638	Uttar Pradesh	Firozabad	61.93	69.06	81.88	112.91	117.29
639	Uttar Pradesh	Gautam Buddha Nagar	42.38	51.38	47.77	68.11	65.56

640	Uttar Pradesh	Ghaziabad	59.29	57.17	60.08	76.77	78.26
641	Uttar Pradesh	Ghazipur	88.60	96.64	89.85	90.41	98.04
642	Uttar Pradesh	Gonda	109.45	112.23	106.58	96.52	92.22
643	Uttar Pradesh	Gorakhpur	68.53	90.80	92.22	96.54	95.91
644	Uttar Pradesh	Hamirpur	70.01	78.12	86.58	88.62	90.08
645	Uttar Pradesh	Hapur	127.23	74.73	85.38	100.24	102.62
646	Uttar Pradesh	Hardoi	98.87	101.48	118.97	111.55	98.34
647	Uttar Pradesh	Hathras	102.00	115.81	120.01	134.24	136.40
648	Uttar Pradesh	Jalaun	57.37	70.25	81.54	79.87	83.17
649	Uttar Pradesh	Jaunpur	95.15	86.86	88.75	81.82	86.85
650	Uttar Pradesh	Jhansi	60.36	65.96	77.92	88.33	98.07
651	Uttar Pradesh	Kanauj	75.45	78.02	79.54	92.87	90.18
652	Uttar Pradesh	Kanpur Dehat	73.50	72.60	84.87	67.25	68.04
653	Uttar Pradesh	Kanpur Nagar	55.73	62.69	66.51	66.86	69.96
654	Uttar Pradesh	Kasganj	69.32	81.66	103.68	93.27	93.44

655	Uttar Pradesh	Kaushambi	111.70	112.86	83.87	57.13	78.16
656	Uttar Pradesh	Kheri	142.70	153.28	164.09	145.97	152.85
657	Uttar Pradesh	Kushi Nagar	117.55	135.08	131.25	103.69	95.28
658	Uttar Pradesh	Lalitpur	52.43	71.64	119.13	112.42	112.86
659	Uttar Pradesh	Lucknow	33.38	32.12	40.05	45.61	42.77
660	Uttar Pradesh	Maharajganj	117.02	134.85	143.62	131.23	132.38
661	Uttar Pradesh	Mahoba	83.27	99.03	142.01	139.21	147.82
662	Uttar Pradesh	Mainpuri	95.01	102.64	104.30	111.53	115.54
663	Uttar Pradesh	Mathura	57.84	63.81	67.00	75.46	87.81
664	Uttar Pradesh	Mau	35.25	40.92	126.33	97.43	91.04
665	Uttar Pradesh	Meerut	56.02	58.80	67.24	78.10	81.15
666	Uttar Pradesh	Mirzapur	63.46	80.85	93.07	107.52	96.83
667	Uttar Pradesh	Moradabad	88.36	94.15	96.12	72.93	93.42
668	Uttar Pradesh	Muzaffarnagar	74.39	78.77	89.67	115.27	132.17
669	Uttar Pradesh	Pilibhit	102.89	111.68	132.76	128.38	119.14

670	Uttar Pradesh	Pratapgarh	118.95	67.25	79.74	80.86	77.23
671	Uttar Pradesh	Prayagraj	46.64	46.51	47.82	56.63	52.90
672	Uttar Pradesh	Rai Bareli	61.53	62.31	67.54	62.65	63.59
673	Uttar Pradesh	Rampur	65.26	66.45	79.59	97.52	106.88
674	Uttar Pradesh	Saharanpur	64.94	69.37	77.00	96.82	98.00
675	Uttar Pradesh	Sambhal	72.22	90.88	123.32	128.14	122.50
676	Uttar Pradesh	Sant Kabir Nagar	106.39	88.50	72.16	57.04	71.25
677	Uttar Pradesh	Sant Ravidas Nagar	89.31	98.04	74.75	70.24	72.03
678	Uttar Pradesh	Shahjahanpur	77.44	87.35	91.76	91.40	100.56
679	Uttar Pradesh	Shamli	99.52	108.43	104.28	117.03	110.38
680	Uttar Pradesh	Shravasti	120.88	139.61	120.98	117.27	115.63
681	Uttar Pradesh	Sidharthanagar	73.62	72.02	62.89	65.04	77.34
682	Uttar Pradesh	Sitapur	92.32	96.57	91.57	85.35	85.26
683	Uttar Pradesh	Sonbhadra	58.13	52.83	69.33	74.69	84.22
684	Uttar Pradesh	Sultanpur	90.76	97.36	108.56	109.65	100.35

685	Uttar Pradesh	Unnao	71.38	71.48	67.50	62.15	61.66
686	Uttar Pradesh	Varanasi	77.15	88.77	93.58	92.06	93.40
687	Uttarakhand	Almora	20.95	19.56	21.76	27.31	27.73
688	Uttarakhand	Bageshwar	9.22	9.01	9.30	9.03	8.58
689	Uttarakhand	Chamoli	10.12	6.75	10.55	5.37	4.55
690	Uttarakhand	Champawat	23.52	25.03	23.34	22.09	21.30
691	Uttarakhand	Dehra Dun	50.55	57.80	51.96	64.43	61.67
692	Uttarakhand	Garhwal	19.89	23.10	25.50	28.11	27.48
693	Uttarakhand	Haridwar	74.10	67.89	73.99	100.23	102.02
694	Uttarakhand	Nainital	39.25	40.27	51.06	70.93	67.67
695	Uttarakhand	Pithoragarh	12.30	11.28	14.18	8.63	9.43
696	Uttarakhand	Rudraprayag	65.19	75.89	62.38	66.64	54.65
697	Uttarakhand	Tehri Garhwal	20.78	23.57	25.97	25.03	21.39
698	Uttarakhand	Udham Singh Nagar	115.38	117.39	122.20	141.04	149.40
699	Uttarakhand	Uttar Kashi	21.17	18.64	19.84	18.93	19.16

700	West Bengal	Alipurduar	320.00	311.17	211.84	132.24	86.04
701	West Bengal	Bankura	40.48	44.61	42.62	54.04	54.68
702	West Bengal	Birbhum	85.21	85.62	75.29	81.43	81.96
703	West Bengal	Dakshin Dinajpur	144.51	131.29	116.45	89.15	96.82
704	West Bengal	Darjiling	109.14	115.99	116.18	118.61	114.84
705	West Bengal	Haora	56.33	53.99	49.29	52.61	49.96
706	West Bengal	Hugli	59.88	56.68	54.01	58.08	53.95
707	West Bengal	Jalpaiguri	149.13	116.55	100.28	115.72	117.46
708	West Bengal	Jhargram	69.79	67.26	71.63	99.80	96.76
709	West Bengal	Kalimpong	84.62	54.52	58.66	114.96	137.14
710	West Bengal	Koch Bihar	165.18	137.16	109.78	114.15	111.20
711	West Bengal	Kolkata	60.27	61.60	60.79	62.65	66.35
712	West Bengal	Maldah	128.78	138.96	146.05	135.67	130.76
713	West Bengal	Murshidabad	114.48	106.22	106.18	115.43	112.37
714	West Bengal	Nadia	82.62	73.36	55.12	63.56	60.36

715	West Bengal	North 24 Parganas	23.04	21.97	23.97	33.30	34.16
716	West Bengal	Paschim Bardhaman	52.30	59.45	66.57	68.35	70.08
717	West Bengal	Paschim Medinipur	59.91	69.04	67.08	67.61	66.55
718	West Bengal	Purba Bardhaman	106.22	91.24	79.64	82.52	78.27
719	West Bengal	Purba Medinipur	84.77	77.35	71.35	78.25	63.65
720	West Bengal	Puruliya	24.57	24.86	28.87	40.19	40.93
721	West Bengal	South 24 Parganas	91.54	81.24	79.03	88.31	79.60
722	West Bengal	Uttar Dinajpur	137.72	128.33	129.28	154.59	160.28

**The Credit Deposit Ratio is computed on the basis of Credit and Deposit Data provided by*

Reserve Bank of India

STATEMENT-III

Number of districts in each state, where the CD Ratio was below the respective State Average

S.n o.	State	31.3.2 021	31.3.2 022	31.3.2 023	31.3.2 024	31.3.2 025
1	Andaman and Nicobar Islands	2	2	2	2	2
2	Andhra Pradesh	8	8	15	11	5
3	Arunachal Pradesh	7	7	7	6	7
4	Assam	11	12	12	13	13
5	Bihar	18	21	21	21	21
6	Chhattisgarh	24	25	30	30	30
7	Dadra and Nagar Haveli and Daman and Diu	1	1	1	2	2
8	Goa	1	1	1	1	1
9	Gujarat	24	25	24	22	24
10	Haryana	11	11	12	13	13
11	Himachal Pradesh	8	8	8	8	8
12	Jammu and Kashmir	9	8	7	8	7
13	Jharkhand	9	7	10	13	16
14	Karnataka	5	5	5	6	5
15	Kerala	6	7	8	8	8
16	Ladakh	1	1	1	1	1
17	Madhya Pradesh	27	26	28	29	31
18	Maharashtra	32	31	32	32	29
19	Manipur	5	5	5	4	4
20	Meghalaya	6	3	4	5	5
21	Mizoram	2	2	1	2	1
22	Nagaland	1	1	1	1	1
23	Odisha	17	16	13	15	15
24	Puducherry	1	2	2	2	2
25	Punjab	9	10	10	10	10
26	Rajasthan	19	18	18	24	25
27	Sikkim	2	2	3	4	3
28	Tamil Nadu	13	12	11	11	10

29	Telangana	9	8	8	8	6
30	Tripura	1	1	1	1	1
31	Uttar Pradesh	32	31	31	39	36
32	Uttarakhand	9	9	9	9	9
33	West Bengal	16	15	13	12	13

** Source: Reserve Bank of India*

STATEMENT-IV

Deposits Mobilised and Credit Disbursed by Scheduled Commercial Banks and Private Sector Banks in State of Uttar Pradesh

(Amount in Rs. Crore)

Financial Year (FY)	Scheduled Commercial Banks		Private Sector Banks	
	Deposit Mobilised	Credit** Disbursed	Deposit Mobilised	Credit** Disbursed
2022-23	#15,24,513	5,74,974	#3,08,494	2,21,581
2023-24	*2,02,570	6,97,800	*86,785	2,91,248
2024-25	*1,70,828	7,75,243	*67,515	3,17,818
2025-26(till 31.12.2025)	*1,07,619	7,42,271	*33,044	3,00,667

** Source: State Level Bankers' Committee, Uttar Pradesh*

Note: Data available since FY 2022-23 only.

Outstanding Deposit as on 31.3.2023.

* Data on Deposit Mobilisation is on incremental basis.

** Data on Credit Disbursement is on the basis of disbursement done in new and renewed accounts.

PRESERVATION OF TANGIBLE AND INTANGIBLE CULTURAL HERITAGE**1441. DR. ALOK KUMAR SUMAN:**

Will the Minister of **CULTURE** be pleased to state:

- (a) the present status of preservation, promotion and documentation of India's tangible and intangible cultural heritage across the country;
- (b) the details of the Government schemes and initiatives being implemented for conservation of monuments, archaeological sites, museums, libraries and heritage precincts;
- (c) the details of the measures taken/being taken by the Government to promote traditional art forms, folk music, dance, crafts and indigenous languages, including support to artists and cultural institutions;
- (d) whether any Standard Operating Procedures (SOPs) are in place for protection, restoration and sustainable management of cultural heritage sites;
- (e) the details of the steps undertaken to leverage culture for tourism, education and community participation, including digital initiatives and international cultural exchanges; and
- (f) the details of the additional policy, financial and institutional measures proposed by the Government to strengthen cultural infrastructure, encourage youth participation, ensure inclusive representation and safeguard India's diverse cultural legacy for future generations nationwide?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b): There are total of 3686 centrally protected monuments under the care and maintenance of Archaeological Survey of India (ASI). The conservation work of these protected monuments is taken up by ASI as per the needs and requirement of the monument, after the approval of Annual Conservation Plan and all are in good state of preservation.

Also, ASI preserves and showcases antiquities and artefacts recovered from archaeological excavations and protected monuments through 52 archaeological site museums across the country. These collections are systematically documented in museum accession registers as well as digitally, ensuring their preservation, promotion and proper documentation.

Further, the Govt. of India has established the National Mission on Monuments and Antiquities (NMMA) in 2007 to prepare two national registers on Monuments (Built Heritage and Sites) and Antiquities across the country.

(c): To protect, promote and preserve various forms of folk art and culture throughout the country, the Government of India has set up seven Zonal Cultural Centres (ZCCs) with headquarters at Patiala, Nagpur, Udaipur, Prayagraj, Kolkata, Dimapur and Thanjavur. These ZCCs organize various cultural activities and programmes on a regular basis all over India for which they engage folk/ tribal artists to showcase their talents at national level. These artists are

paid honorarium, TA/DA, local transportation, boarding & lodging etc. to enable them to earn their livelihood.

(d): The declaration of monuments and areas (sites) of national importance is done as per the section 4 of the Ancient Monuments and Archaeological Sites and Remains (AMASR) Act, 1958. The proposals, accompanied with supporting documents in the designated proforma, are evaluated by the Technical Evaluation Committee (TEC) of Archaeological Survey of India (ASI). Upon recommendation of the TEC, Central Government notifies, seeking views of the public. Thereafter, a final notification is issued declaring the monument(s) to be of national importance.

(e): Ministry of Culture has been using a software named “JATAN” for digitization of museums collections like coin, painting, manuscript, philately, decorative art, archaeology, bead, anthropology, arms and armour, terracotta, porcelain, central asian antiquity, numismatics, epigraphy manuscripts and artefacts. Till date 8 renowned National Level Museums and 2 ASI Museums have been digitized through JATAN Software. The above-mentioned project of digital repository of the collections of these Museums in technical collaboration with C-DAC, Pune along with a unified web portal at www.museumsofindia.gov.in on which the details of the collections of these museums along with their image are available. Digitized Articles till date can be viewed by accessing the following link <https://museumsofindia.gov.in/repository>

Also, NMMA is conducting workshops in various regions to raise awareness and provide training programs to universities, colleges, NGO's and other interested organisations.

(f): Ministry of Culture, Government of India through its Zonal Cultural Centres (autonomous organization under Ministry of Culture), organizes Rashtriya Sanskriti Mahotsavs (RSMs) to celebrate the spirit of tradition, culture, heritage and the rich diversity of our incredible country. The broader objective of this Mahotsav is to preserve, promote and popularize India's cultural heritage, reconnect the younger generation with our traditions and showcase to the nation and the world our soft power through unity in diversity. Since 2015, Ministry has organized 14 RSMs and 4 Zonal Level RSMs through its seven ZCCs. A total of 12543 artists have participated in these RSMs/ Zonal RSMs. These artists were paid honorarium, TA/DA, local transportation, boarding & lodging etc. to enable them to earn their livelihood.

Also, NMMA has documented and published data for 11,406 Built Heritage & Sites and 12,47,668 Antiquities. The data has been published at the NMMA website: <http://nmma.nic.in>.

बीमा प्रीमियम में वृद्धि

1442. श्री हनुमान बेनीवाल:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार इस बात से अवगत है कि जीएसटी सुधारों के तहत व्यक्तिगत जीवन बीमा और स्वास्थ्य बीमा पर जीएसटी को घटाकर शून्य करने के बावजूद, राजस्थान सहित कई राज्यों में बीमा कंपनियों ने मूल प्रीमियम को 8 से 12 प्रतिशत तक बढ़ा दिया है;
- (ख) यदि हां, तो इसके कारणों का ब्यौरा क्या है;
- (ग) क्या सरकार बीमा कंपनियों की इस मनमानी पर अंकुश लगाने के लिए कोई ठोस कदम उठाने का विचार रखती है ताकि जीएसटी सुधारों का लाभ नए पालिसीधारकों को मिल सके; और
- (घ) यदि हां, तो इसे लागू करने की समय-सीमा सहित तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) से (घ): भारतीय बीमा विनियामक और विकास प्राधिकरण (आईआरडीएआई) ने सूचित किया है कि दर में कटौती के पूर्ण संचरण सुनिश्चित करने के लिए, 17 सितंबर, 2025 को बीमा कंपनियों के साथ एक दिवसीय व्यक्तिगत तौर पर वार्ता आयोजित की गई थी। पॉलिसीधारकों को अक्षरशः पूर्ण लाभ देने की आवश्यकता पर उन्हें बल दिया गया। इसके अलावा, आईआरडीएआई ने 3 सितंबर, 2025 तक प्रचलित प्रीमियम दरों को एकत्र किया है और नई पॉलिसियों के साथ-साथ पॉलिसियों के नवीनीकरण के लिए नियमित रूप से प्रीमियम की निगरानी कर रहा है ताकि यह सुनिश्चित किया जा सके कि बीमित व्यक्तियों को लाभ प्राप्त हो।

इस संबंध में, आईआरडीएआई ने सूचित किया है कि जनवरी, 2026 में सभी सामान्य और स्वास्थ्य बीमा कंपनियों से एक पुष्टि हुई है कि उन्होंने सरकार की जीएसटी राहत की घोषणा के बाद प्रीमियम को संशोधित नहीं किया है। उन्होंने आगे पुष्टि की है कि सरकार द्वारा दी गई जीएसटी राहत पूरी तरह से पॉलिसीधारकों को दे दी गई है।

आईआरडीआई ने यह भी सूचित किया है कि जीवन बीमा पॉलिसियों के लिए, पॉलिसी की अवधि के दौरान योजना के तहत उपलब्ध प्रीमियम और लाभों को बदला नहीं जा सकता है।

NATIONALLY DETERMINED CONTRIBUTIONS

1443. SHRI KOTA SRINIVASA POOJARY:

SHRIMATI KAMLESH JANGDE:

SHRI DILIP SAIKIA:

SHRI DAMODAR AGRAWAL:

DR. MANNA LAL RAWAT:

SHRIMATI SHOBHANABEN MAHENDRASINH BARAIYA:

SHRI DINESHBHAI MAKWANA:

SHRI LUMBARAM CHOUDHARY:

SHRI BIDYUT BARAN MAHATO:

SHRI SUKANTA KUMAR PANIGRAHI:

SHRI SURESH KUMAR KASHYAP:

SHRI KHAGEN MURMU:

SHRI JANARDAN MISHRA:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the key positions articulated by India at COP30 with respect to climate finance, adaptation and implementation of Nationally Determined Contributions (NDCs);
- (b) the outcomes of India's engagements with developed countries and multilateral institutions on delivery of climate finance and technology transfer commitments;
- (c) the manner in which domestic institutional mechanisms, including platforms such as National Institute for Research and Application of Natural Resources to Transform, Adapt and Build Resilience (NIRANTAR) portal are being

leveraged to strengthen coordination, monitoring and effective implementation of India's climate commitments; and

(d) the steps proposed to translate India's climate diplomacy outcomes into actionable policies and programmes at the national and sub-national levels?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): At COP 30, India reiterated provisions and principles of United Nations Framework Convention on Climate Change (UNFCCC) and its Paris Agreement, particularly, the common but differentiated responsibilities and respective capabilities, equity, and means of implementation to be provided to developing countries. In the interest of Global South, India called for standing agenda item on implementation of Article 9.1 of the Paris Agreement. The Article places a clear obligation on developed countries to provide financial resources to developing countries. While highlighting the gaps in the commitments for doubling international public finance for adaptation, India called for strengthening and scaling-up public finance flows for adaptation. In the context of global goal for adaptation, India supported call for outcomes in the interests of developing countries, including a minimum package of indicators without any additional reporting burden and with flexibility for developing countries as per their national circumstances.

India called upon the developed countries to demonstrate greater climate ambition and honour their commitments. It was highlighted that climate finance continues to be the key barrier to raised ambition. It was asserted that developed countries must reach net zero far earlier than their current target dates and deliver new, additional, and concessional climate finance at a scale of trillions, not billions for implementing climate commitments of developing countries.

India played a key role in securing a two-year work programme on climate finance, reinforcing the climate finance obligations of developed countries under Article 9.1 of the Paris Agreement. Agreement was reached to pursue efforts to at least triple adaptation finance by 2035 relative to 2025 levels. The Parties agreed to implement the Technology Implementation Programme (TIP) to address the challenges and priorities identified by the developing countries.

(c) and (d): India's approach to climate action is guided by its Nationally Determined Contribution (NDC) and Long-term Low-carbon Development Strategy, both submitted to the UNFCCC. These are monitored as per extant provisions of the UNFCCC and its Paris Agreement. The NIRANTAR is established to steer research, training and capacity building on environment, forest, and climate change with a science-policy interface to drive a sustainable and climate resilient economy.

The Government is implementing National Action Plan on Climate Change (NAPCC), which is the overarching policy framework and comprises of national missions in specific areas of solar energy, enhanced energy efficiency,

water, agriculture, Himalayan eco-system, sustainable habitat, green India, human health, and strategic knowledge on climate change. Further, 34 States/Union Territories have prepared State Action Plans on Climate Change (SAPCCs) consistent with the objectives of NAPCC. In addition, the Government has launched many schemes and programs to scale up India's action on both, the adaptation and mitigation. Appropriate measures are being taken under these schemes and programs across many sectors, including water, agriculture, forest, energy and enterprise, sustainable mobility and housing, waste management, circular economy, and resource efficiency, etc. Apart from resolutely addressing climate change domestically, India has created and continues to nurture global initiatives to support climate action worldwide. To foster international collaboration on climate action, India has launched multilateral initiatives such as International Solar Alliance (ISA), Coalition for Disaster Resilient Infrastructure (CDRI), and Leadership Group for Industry Transition (LeadIT).

AIMS AND OBJECTIVES OF NCS PORTAL

1444. SHRI BALASHOWRY VALLABHANENI :

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of the aims and objectives of National Career Service (NCS) Portal;

- (b) whether the NCS portal integrated with State employment exchanges of the State of Andhra Pradesh and if so, the details thereof;
- (c) the details of career counselling and vocational guidance services provided by NCS to unemployed youth in Andhra Pradesh;
- (d) the details of job fairs organized, candidate shortlisted and got employment in Andhra Pradesh during the last three years and the current year, year-wise; and
- (e) the details of the review and evaluation of all the schemes and programmes by the Government and ensure new job opportunities during the 15th Finance Commission cycle upto March, 2026?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): The National Career Service (NCS) Portal is a one-stop solution for providing career related services including jobs from private and government sectors, information on online & offline job fairs, job search & matching, career counselling, vocational guidance, information on skill development courses, skill/training programmes etc. through a digital platform [www.ncs.gov.in] to all stakeholders across the country. The NCS project aims to provide seamless access to jobseekers and employers, decent employment opportunities to the aspiring youth of the country and to facilitate career development assistance.

NCS Portal provides online/offline career counselling and vocational guidance services to its registered users. More than 1182 Career Counsellors have been on boarded on NCS portal. Till date more than 55 Lakh online/ offline career guidance sessions have been conducted nationwide, of which more than 3.46 Lakh sessions have been held in Andhra Pradesh.

As on 20.01.2026, a total of 450, 934, 1108 and 951 job fairs were organized in the State of Andhra Pradesh during the financial years 2022-23, 2023-24, 2024-25 and 2025-26 respectively and more than 11 lakh vacancies were mobilized through these job fairs.

To enhance the employability, digital and career skills of jobseekers and to empower & equip youth with an array of essential employable skills, NCS Portal inter-alia offers online employability enhancement programmes, digital skill enhancement programmes and self-placed career skill programme.

As on date, 30 States/UTs (including Andhra Pradesh) have been integrated with the NCS portal including 7 States/UTs which are directly using NCS Portal.

Further, Ministry has signed several MoUs with the private and public employers/ portals/Platforms to strengthen public-private partnerships for enhancing employment opportunities for all jobseekers. Till date more than 35 Memorandums of Understanding (MoUs) have been signed including MoUs with private partners such as APNA, Swiggy, Rapido, Zomato, Amazon, TCS iON,

Quikr, FoundIt (Monster) etc. offering facilities such as job fairs listing, skill development programmes, career counselling etc. available on the NCS Portal.

The Government undertakes a systematic review and evaluation of all schemes and programmes before the commencement of each Finance Commission cycle to ensure their continued relevance, effectiveness, and alignment with evolving priorities.

PROPOSAL FOR KENDRIYA VIDYALAYAS IN BISWANATH DISTRICT IN ASSAM

1445. SHRI Y S AVINASH REDDY:

SHRI RANJIT DUTTA:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government is likely to consider the proposal to sanction a Kendriya Vidyalaya in Proddutur- YSR Kadapa District, Andhra Pradesh during the current financial year and if so, the details thereof;
- (b) whether the Government is aware that the population of Biswanath district in Assam is continuously increasing with a large number of transferable Central Government employees are posted there but there is no Kendriya Vidyalaya in the district, causing difficulties for the children of such employees;

- (c) whether the Government proposes to establish a Kendriya Vidyalaya in Biswanath district of Assam during the current or forthcoming financial year; and
- (d) if so, the likely time for its approval and establishment and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): Opening of new Kendriya Vidyalayas (KVs) is a continuous process. KVs are opened primarily to cater to the educational needs of the wards of transferable Central Government Employees including Defence & Para-Military personnel, Central Autonomous Bodies, Central Public Sector Undertakings (PSUs) and Central Institute of Higher Learning (IHL) by providing a common programme of education throughout the country. Proposals for opening of new KVs may be sponsored by Ministries or Departments of the Government of India/State Governments/ Union Territories Administrations, with commitment to provide requisite extent of land, free of cost and suitable rent-free temporary accommodation for setting up a new KV, as per Kendriya Vidyalaya Sangathan (KVS) norms. At present, 38 KVs are functioning in the State of Andhra Pradesh and 57 KVs are functioning in the State of Assam.

As per information received from KVS, proposals for opening of a new KV in Proddutur, YSR Kadapa District, Andhra Pradesh and Biswanath District, Assam has not been received from the concerned State Government / District Administration.

COMPETITION LAW REFORMS AND ENFORCEMENT

1446. SHRI BHARTRUHARI MAHTAB:

SHRI ANURAG SHARMA:

SHRI TEJASVI SURYA:

SHRI KRISHNA PRASAD TENNETI:

SHRI VISHNU DAYAL RAM:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) the major developments during the year 2025 in competition law enforcement, including antitrust actions and merger control oversight by the Competition Commission of India;
- (b) the steps taken by the Government to operationalise recent competition law reforms, including settlement and commitment mechanisms and changes in penalty determination;
- (c) the institutional and procedural measures adopted by the Government to improve the efficiency, transparency and timeliness of proceedings before the said Commission; and

(d) the objectives and key competition concerns identified under the Competition Commission of India's Market Study on Artificial Intelligence and the manner in which its findings are proposed to inform future competition policy and enforcement?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a): During the calendar year 2025, the Competition Commission of India ('CCI') registered 54 matters relating to anti-competitive practices/ antitrust and received 149 merger (M&A) filings. The Commission passed final orders in 38 antitrust cases and disposed of 146 merger notices.

(b): To operationalize recent competition law reforms, the Government of India notified various Rules and Regulations under the Competition (Amendment) Act, 2023. The details are placed at **Statement**.

With respect to penalty determination, the **Competition (Amendment) Act, 2023** provided for calculation of penalty based on the **global turnover** of the person or enterprise. The Competition Commission of India has notified the CCI (Determination of Monetary Penalty) Guidelines, 2024, which lay down a detailed methodology for determination of penalty.

(c): To improve the efficiency, transparency and timeliness of proceedings before the Commission, Competition (Amendment) Act, 2023 introduced forward looking reforms to reduce the time limit for approval of combinations (M&As), from 210

days to 150 days and also introduced settlement and commitment framework in the interests of faster resolution of competition cases.

Further, the Green Channel route incorporated under the Act facilitates expedited approval of combinations through deemed approval upon filing of notice with the CCI, thereby enabling faster resolution of competition cases.

(d): The Market Study on AI and Competition was undertaken to understand key AI system and markets/ecosystems including stakeholders, essential inputs/resources, value chains, market structures and competition parameters; examine emerging competition issues; assess AI applications, opportunities, risks and ramification; understand regulatory/ legal frameworks in India and other major jurisdictions; and ascertain the Commission's enforcement and advocacy priorities.

The Study identified key competition concerns including concentration in the AI value chain due to high upfront costs and access to data and talent; ecosystem lock-in and switching costs, risks of algorithmic collusion through AI-driven pricing algorithms and automated business decisions; self-preferencing across the AI tech stack and AI-enabled price discrimination through use of consumer data.

To promote a competitive AI ecosystem in India and protect consumer welfare, the findings include self-audit of AI systems for competition compliance by businesses; improved transparency and reducing of information asymmetry;

focused advocacy and capacity building by CCI; continuation of Government policy initiatives; and inter-regulatory coordination and international cooperation.

STATEMENT

The details of various Rules and Regulations under the Competition (Amendment) Act, 2023 notified by the Government to operationalize recent competition law reforms

The Competition (Amendment) Act, 2023 was notified on **11.04.2023**.

Pursuant to the Amendment, the following Rules have been framed under the Competition (Amendment) Act, 2023:

- i. The Competition (Form of Publication of Guideline) Rules 2023. (GSR No. 795(E).
- ii. The Competition (Minimum Value of Assets or Turnover) Rules, 2024. (GSR No. 547(E).
- iii. The Competition (Criteria of Combination) Rules 2024. (GSR No. 548(E).
- iv. The Competition (Criteria for Exemption of Combinations) Rules 2024. (GSR No. 549(E).

In addition, all relevant Regulations under the Competition (Amendment) Act, 2023 have been framed and notified, namely:

- The Competition Commission of India (Lesser Penalty) Regulations, 2024
- The Competition Commission of India (Settlement) Regulations, 2024

- The Competition Commission of India (Commitment) Regulations, 2024
- The Competition Commission of India (Determination of Turnover or Income) Regulations, 2024
- The Competition Commission of India (Combination) Regulations, 2024
- The Competition Commission of India (General) Regulations, 2024

DELAY IN RELEASE THE FUNDS FOR LABOUR WELFARE

1447. DR. T SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether it is a fact that centrally sponsored schemes for labour welfare, applicable to unorganised workers in Tamil Nadu have been delayed during 2025–26, despite continuing their implementation by the State and if so, the reasons therefor;
- (b) whether such delays overlap with arrears and uncertainties arising from proposed changes to the Mahatma Gandhi National Rural Employment Guarantee framework, affecting overall labour welfare outlays and if so, the details thereof;
- (c) whether the Government has reviewed the impact of delayed central assistance on the functioning of Tamil Nadu's labour welfare boards, employment exchanges and worker support mechanisms and if so, the details thereof;

- (d) the details of the funds sanctioned and actually released to Tamil Nadu under labour and employment schemes during 2024–25 and 2025–26, scheme-wise; and
- (e) the details of the steps taken/proposed to be taken by the Government for timely fund flow to Tamil Nadu so that benefits to workers are not disrupted due to inter-governmental delays?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): 'Labour' is a subject in the Concurrent list in the Constitution of India and the Central Government supplements the efforts of all the States including Tamil Nadu for the welfare of Labourers. The schemes of Ministry of Labour and Employment are Central Sector schemes and are implemented on a pan India basis and fully funded by the Central Government. Separate State-wise allocation are not made for these schemes.

Major welfare and social security schemes being implemented are

- (i) Pradhan Mantri Shram Yogi Maandhan (PMSYM), a voluntary contributory scheme with matching contribution by Government of India for old age pension;
- (ii) Labour Welfare Scheme (LWS) for welfare of Beedi / Cine / Non-Coal Mine workers and their family members covering three components viz. Health, Scholarship and Housing;
- (iii) National Career Service (NCS) for establishment of Model Career Centres (MCCs);
- (iv) Employees' Pension Scheme (EPS), 1995

implemented through EPFO; (v) Rehabilitation of Bonded Labourers for identification and rehabilitation of bonded labourers; (vi) Health services through Employees' State Insurance Corporation (ESIC); and (vii) Pradhan Mantri Viksit Bharat Rozgar Yojana (PMVBRY). There has been no delay in implementation and release of funds under these schemes.

Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) under Ministry of Rural Development is a demand-driven wage employment scheme and funds are released to the States / UTs based on the "agreed to" Labour Budget (LB) and performance of the States / UTs during the financial year. Fund release to States / UTs is a continuous process, and the Central Government is committed to making funds available, keeping in view the demand for work on the ground. Release to the State of Tamil Nadu under the Mahatma Gandhi NREGS for the FY 2024-25 & 2025-26 (as on 29.01.2026) is as under:

Financial Year	Total Release (In Crores)
2024-25	7585.49
2025-26 (as on 29.01.2026)	6860.48

The Ministry administers the Code on Social Security, 2020 and Occupation Safety, Health & Working Condition Code, 2020 for [Building and Other Construction Workers](#) (BOCW). The State Governments are mandated to collect the Cess and its utilization to provide social security and safety to building

and other construction workers viz. death and disability cover, pension, insurance, health and maternity cover, financial assistance for education of wards of the registered Building and Other Construction Workers, transit housing, skill development, awareness programmes etc.

Further, the eShram portal (www.eshram.gov.in) allows unorganized workers to register on the portal on self-declaration basis. The main objective of the e-Shram portal is to create a National Database of Unorganized Workers, seeded with Aadhaar, and to facilitate delivery under existing social security and welfare schemes to such workers. As on 31.12.2025, over 31.44 Crore unorganized workers have registered on eShram portal including 95.36 Lakh in the State of Tamil Nadu.

The details of the registered unorganised workers under e-Shram who have benefited from various welfare schemes in Tamil Nadu is enclosed as **Statement.**

The implementation of the schemes such as awareness and mobilization of beneficiaries are addressed with support of State and local authorities including those in Tamil Nadu by organizing awareness camps, facilitating enrolment etc.

STATEMENT

The details of the registered unorganised workers under e-Shram, who have benefited from various welfare schemes in Tamil Nadu

Sl. No.	Name of the Scheme	Number of Enrollments
1	One Nation One Ration Card (ONORC)	61,16,220
2	Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana (AB-PMJAY)	45,83,677
3	Pradhan Mantri Suraksha Bima Yojana (PMSBY)	19,36,328
4	Viksit Bharat - Guarantee for Rozgar and Aajeevika Mission (Gramin) (VB-G RAM G)	35,23,931
5	Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)	5,48,188
6	Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY)	6,14,956
7	Pradhan Mantri Awas Yojana - Gramin (PMAY-G)	2,07,551
8	Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PMSVANidhi)	86,608
9	Pradhan Mantri Matru Vandana Yojana (PMMVY)	41,979
10	Pradhan Mantri Awas Yojana - Urban (PMAY-U)	45,014
11	Indira Gandhi National Widow Pension Scheme (IGNWPS)	57,261
12	Indira Gandhi National Disability Pension Scheme (IGNDPS)	7,351
13	Pradhan Mantri Matsya Sampada Yojana (PMMSY)	1,649

INCREASING OF PENSION UNDER EPS-95

1448. DR. NAMDEO KIRSAN:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether it is a fact that various Labour Unions including the Bharatiya Mazdoor Sangh (BMS) have urged the Government to increase the minimum amount of pension under the Employees Pension Scheme (EPS) 1995 to Rs. 9,000;
- (b) if so, the details thereof along with the time by which the pension is likely to will be increased; and
- (c) the number of the retired EPS pensioners that are getting pension less than Rs. 9,000?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): Representations have been received from various stakeholders including trade unions and public representatives to increase the minimum pension under the Employees' Pension Scheme (EPS), 1995 from the existing Rs. 1,000/- per month.

Employees' Pension Scheme, 1995 is a 'Defined Contribution-Defined Benefit' social security scheme. The corpus of the Employees' Pension Fund is made up of (i) contribution by the employer @ 8.33 per cent of wages; and (ii) 1.16 per cent contribution from Central Government on wages upto Rs.15,000/- per month. All benefits under the scheme are paid out of this Fund. \

The Government is providing a minimum pension of Rs.1000 per month to the pensioners under the EPS, 1995 through budgetary support, which is in addition to the budgetary support of 1.16 per cent of wages towards EPS to Employees' Provident Fund Organization (EPFO).

The fund is valued annually as mandated under paragraph 32 of EPS, 1995. The objective of the valuation is to determine the long-term viability of the fund given the expected stream of money inflows from contributions, etc. and the outflows in terms of benefits.

The Government of India is committed to provide robust social security coverage through EPF Scheme, 1952, EPS-95 and EDLI Schemes being run by EPFO, to the members of these schemes, taking into consideration the sustainability of the respective funds as well as the future liabilities thereon.

(c): The total number of active member pensioners under EPS 95 receiving pension of less than Rs 9000/- is 47,04,270.

NATIONAL WATER QUALITY MONITORING PROGRAMME

1449. DR. SHRIKANT EKNATH SHINDE:

SHRI RAVINDRA DATTARAM WAIKAR:

SHRIMATI BHARTI PARDHI:

SHRI NARESH GANPAT MHASKE:

SHRI SHRIRANG APPA CHANDU BARNE:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details of the number of monitoring stations established and operational across the country under the National Water Quality Monitoring Programme (NWQMP), State-wise;
- (b) the data on the water quality assessments conducted under the NWQMP since 2019 and the parameters monitored, State and year-wise;
- (c) the collaboration with the international organizations, private sector entities to enhance the accuracy and reliability of water quality data collected across its monitoring stations under the NWQMP;
- (d) the measures have been taken under the NWQMP to address contamination of water sources, such as rivers, lakes and groundwater in identified polluted areas; and
- (e) whether the Government is considering to expand the network of monitoring stations to cover more water bodies, especially in rural and underserved regions and include additional water quality parameters, such as emerging contaminants, under the monitoring framework of the NWQMP, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a): The State wise details of number of monitoring network across the country under the National Water Quality Monitoring Network (NWQMP) are attached at **Statement.**

(b): Under NWMP, as per the Guidelines on Water Quality Monitoring 2017, General & core and bacteriological parameters monitored bimonthly, heavy metals and pesticides parameters are monitored twice in a year. The State wise data on water quality and details of parameters monitored are available at CPCB website <https://cpcb.nic.in/nwmp-data/>.

(c): Initially, CPCB implemented water quality monitoring program under the Global Environment Monitoring System (GEMS–Water Programme), an international initiative of UNEP and WHO, during the late 1970s, aimed at generating reliable, standardized and comparable water quality data at the global level. However, there is no collaboration with international agencies at present under NWMP.

(d): Steps taken by the government under NWQMP for prevention and control of water pollution are given below:-

- The water quality data under National Water Quality Monitoring Programme (NWMP) is utilized for identification of PRS based on the level of organic load which is measured in terms of biochemical oxygen demand (BOD) concentration. The PRS are classified under Priority Class I to Priority Class V, Priority I being most polluted with BOD value of more than 30 mg/l and Priority V being least polluted with BOD ranging between 3 – 6 mg/l.
- CPCB has identified Polluted River Stretches (PRS) and published reports in 2018, 2022 and 2025. Based on the identified PRS and for the rejuvenation

of these PRS all State Governments and UT Administrations have formed River Rejuvenation Committees (RRCs) of the concerned states/ UTs; the RRC functions under the overall supervision and coordination of the Principal Secretary, Environment.

- The RRCs were responsible for developing action plans for the rejuvenation of the PRS identified by CPCB during the year 2018 for their respective states/ UTs. The action plans including Industrial pollution control were prepared for bringing the water quality of polluted river stretches to the quality level fit for bathing purposes (i.e. $BOD < 3 \text{ mg/L}$).
- Progress of implementation of action plans are reviewed by the RRC at state level and Central Monitoring Committee (CMC) constituted under the Chairmanship of Secretary, Ministry of Jal Shakti at Central Level.

(e): The monitoring framework of the National Water Quality Monitoring Programme (NWMP) will be decided based on water sampling data in locations/stretches of water bodies, which are identified as not meeting the Primary Water Quality criterion for outdoor bathing for Biochemical Oxygen Demand (BOD)

STATEMENT**State-wise details of monitoring network under NWMP**

State	River	Lake	Pond	Tank	Wetland	Canal	Drain	Ground Water	Reservoir	Creek/Coastal/Marine/Sea	STP	Water Treatment Plant (Raw Water)	Grand Total
Andhra Pradesh	45	16	-	3	21	5	4	61	5	27	1	-	188
Arunachal Pradesh	17	-	-	-	-	-	-	-	-	-	-	-	17
Assam	112	34	24	-	2	-	-	67	-	-	-	-	239
Bihar	96	3	2	-	-	-	-	70	-	-	-	-	171
Chandigarh	-	1	-	-	-	-	3	7	-	-	-	-	11
Chhattisgarh	29	-	1	-	-	-	-	8	1	-	-	-	39
Daman And Diu, Dadra And Nagar Haveli	13	-	-	-	-	-	-	12	-	-	-	-	25
Delhi	12	3	-	-	-	2	26	45	-	-	-	6	94
Goa	32	44	-	-	-	3	-	9	2	24	1	-	115
Gujarat	65	17	2	-	3	3	-	88	4	3	2	-	187
Haryana	23	4	1	-	1	14	1	29	-	-	-	3	76
Himachal Pradesh	156	5	1	-	-	-	32	55	1	-	-	-	250
Jammu & Kashmir	63	36	-	-	10	-	2	23	-	-	-	-	134
Jharkhand	65	4	4	-	-	-	-	3	-	-	-	-	76
Karnataka	126	151	1	67	-	-	-	2	6	-	-	-	358
Kerala	138	29	7	-	-	3	1	35	-	-	1	-	219
Lakshadweep	-	-	3	-	-	-	-	42	-	-	-	-	45
Madhya Pradesh	211	20	11	1	-	-	-	54	8	-	-	-	305
Maharashtra	181	1	-	-	-	-	10	50	1	35	-	-	278

Manipur	44	5	14	-	-	2	-	10	-	-	-	-	75
Meghalaya	64	7	-	-	-	-	-	13	-	-	-	-	84
Mizoram	67	6	13	-	-	-	-	26	9	-	-	-	121
Nagaland	32	6	-	-	-	-	-	10	-	-	-	-	48
Odisha	156	7	10	-	4	11	3	100	6	90	3	-	390
Puducherry	6	3	-	-	-	-	-	22	-	3	-	-	34
Punjab	66	17	6	-	-	2	10	46	-	-	8	-	155
Rajasthan	30	27	2	-	-	5	-	131	7	-	-	-	202
Sikkim	28	2	-	-	-	-	-	-	-	-	-	-	30
Tamil Nadu	71	8	-	1	13	2	4	22	-	34	16	-	171
Telangana	49	100	29	30	-	-	2	48	7	-	8	-	273
Tripura	38	8	10	-	-	7	-	57	-	-	-	-	120
Uttar Pradesh	121	7	2	-	3	1	-	39	1	-	-	2	176
Uttarakhand	44	2	-	-	1	3	-	19	-	-	-	-	69
West Bengal	60	14	-	-	2	2	-	68	-	1	-	-	147
Grand Total	2260	587	143	102	60	65	98	1271	58	227	40	11	4922

AVAILABILITY OF SKILLED EMPLOYEES FOR VARIOUS SECTORS

1450. PROF. SOUGATA RAY:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- the details of the employment generated through Atmanirbhar Bharat/Indigenous production in various sectors in the country, State/UT-wise;
- whether there is any demand for complete exemption from all type of taxes to the sector, if so, the details thereof;
- whether the technically upgraded/skilled employees are available through the skill development schemes for various sectors; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): The vision of National Policy for Skill Development & Entrepreneurship (NPSDE), 2015 is to create an ecosystem of empowerment by skilling on a large scale at speed with high standards and to promote a culture of innovation-based entrepreneurship which can generate wealth and employment to ensure sustainable livelihoods for all citizens in the country as part of assisting "Atmanirbhar Bharat", which is self-reliant.

Under the Government of India's Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres/institutes, etc. under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Sikhshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country. The SIM aims at enabling the youth of India to get future-ready, equipped with industry-relevant skills.

The Make in India initiative is intended to transform India into a global hub for manufacturing, design, and innovation. The Production Linked Incentives (PLI)

scheme, with an outlay of ₹1.97 lakh crore across 14 sectors, has attracted investments of about ₹1.88 lakh crore with 806 approved applications moving into active implementation, generating over 12 lakh direct and indirect jobs. Industrial capabilities have expanded, with India becoming the second-largest mobile phone manufacturer globally, producing 99 per cent of smartphones domestically. A key employment indicator, State/UT wise Worker Population Ratio for age 15-29 years at usual status for FY 2017-18 and FY 2023-24 as per Periodic Labour Force Survey Reports is attached at **Statement-I**.

Employment generation coupled with improving employability is a priority of the Government. Accordingly, Government is implementing various employment generation schemes/ programmes. The details of the major employment generation schemes/programmes being implemented by the Government may be seen at https://dge.gov.in/dge/schemes_programmes.

Over the last decade, India has taken bold steps to make taxation business-friendly. These reforms have reduced rates, removed unnecessary levies, and made compliance easier. The goal is clear – to encourage investment, reward honesty, and support growth.

Goods and Services Tax (GST) rates and exemptions on goods and services are prescribed on the recommendations of the GST Council which is a Constitutional body comprising of representatives from the Centre and the State/UT Governments. There are various exemptions, pertaining to skill development, notified vide entry at Sl. No. 69, 70, 71 and 72 of Notification No. 12/2017 - CT(R)

dated 28.06.2017. which is attached at **Statement-II**. At present, no other request/demand for complete exemption from GST to the sector is pending with the GST Council.

STATEMENT- I

**State-wise Worker Population Ratio for age 15-29 years at usual status for
FY 2017-18 and FY 2023-24 as per PLFS Survey: All India (Rural + Urban)
(in Percentage)**

S. No.	States/UTs	FY 2017-18	FY 2023-24
1	Andhra Pradesh	40.9	37.7
2	Arunachal Pradesh	18.8	40
3	Assam	26.7	44
4	Bihar	18.8	31.2
5	Chhattisgarh	43.5	57.8
6	Delhi	30.1	33.3
7	Goa	37.8	33.5
8	Gujarat	37.6	55.8
9	Haryana	30.6	34.6
10	Himachal Pradesh	36.8	52.9
11	Jharkhand	27.9	49.3
12	Karnataka	33.7	38.1
13	Kerala	23.8	28.5
14	Madhya Pradesh	39	56.6
15	Maharashtra	33.7	40.1
16	Manipur	21.3	24.3
17	Meghalaya	39.6	53.1
18	Mizoram	28.3	22.5
19	Nagaland	14.7	36.5
20	Odisha	28.5	46.3
21	Punjab	31.1	37.8

22	Rajasthan	32.9	44.1
23	Sikkim	39.4	52.6
24	Tamil Nadu	33.5	35
25	Telangana	32	40.7
26	Tripura	27.6	43.9
27	Uttarakhand	20.7	44.2
28	Uttar Pradesh	28.1	39
29	West Bengal	35.3	44.6
30	Andaman & N. Island	34.1	43.3
31	Chandigarh	38.4	44.9
32	Dadra & Nagar Haveli	55.8	56.9
33	Daman & Diu	69	
34	Jammu & Kashmir	34.7	40.2
35	Ladakh	-	31
36	Lakshadweep	23.6	31.4
37	Puducherry	22.4	36.5
All India		31.4	41.7

STATEMENT- II

Exemptions pertaining to skill development notified vide entry at Sl. No. 69, 70, 71 and 72 of Notification No. 12/2017 - CT(R) dated 28.06.2017.

Sl. No.	Chapter, Section, Heading, Group or Service Code (Tariff)	Description of Services	Rate (percent.)	Condition
69	Heading 9992 or Heading 9983 or	Any services provided by, a. the National Skill Development Corporation set up by the Government of India;	Nil	Nil

	Heading 9991	b. a Sector Skill Council approved by the National Skill Development Corporation; c. an assessment agency approved by the Sector Skill Council or the National Skill Development Corporation; d. a training partner approved by the National Skill Development Corporation or the Sector Skill Council, in relation to- i. the National Skill Development Programme implemented by the National Skill Development Corporation; or ii. a vocational skill development course under the National Skill Certification and Monetary Reward Scheme; or iii. any other Scheme implemented by the National Skill Development Corporation.		
70	Heading 9983 or Heading 9985 or Heading 9992	Services of assessing bodies empanelled centrally by the Directorate General of Training, Ministry of Skill Development and Entrepreneurship by way of assessments under the Skill Development Initiative Scheme.	Nil	Nil
71	Heading 9992	Services provided by training providers (Project implementation agencies) under Deen Dayal Upadhyaya Grameen Kaushalya Yojana implemented by the Ministry of	Nil	Nil

		Rural Development, Government of India by way of offering skill or vocational training courses certified by the National Council for Vocational Training.		
72	Heading 9992	Services provided to the Central Government, State Government, Union territory administration under any training programme for which [75% or more of the] total expenditure is borne by the Central Government, State Government, Union territory administration.	Nil	Nil

SOCIAL SECURITY COVERAGE FOR UNORGANISED WORKERS

1451. SHRI DHARAMBIR SINGH:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government is monitoring the implementation of social security schemes for unorganised workers and if so, the details thereof;
- (b) whether awareness and registration drives are being conducted in rural areas and if so, the details thereof;
- (c) whether convergence with State schemes is being strengthened and if so, the details thereof; and
- (d) the details of the number of beneficiaries covered under labour welfare schemes in Bhiwani–Mahendergarh Lok Sabha constituency?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): The Pradhan Mantri Shram Yogi Maan-dhan (PM-SYM) scheme was launched in February, 2019 in order to provide old age protection to the workers of unorganised sector. This is a voluntary and contributory pension scheme. Under the scheme, a monthly assured pension of Rs. 3000/- is provided to the unorganised workers after attaining the age of 60 years. The workers in the age group of 18 to 40 years whose monthly income is Rs. 15000/- or less and who are not a member of EPFO/ESIC/NPS (Govt. funded) are eligible to join the scheme. The monthly contribution amount ranges from Rs. 55/- to Rs. 200/-, depending on the entry age of the beneficiary. Under the scheme, 50% monthly contribution is payable by the beneficiary and an equal matching contribution is paid by the Central Government. Enrolment in the Scheme is done through the Common Service Centres, and their network of about 4 lakh Centres across the country. Eligible unorganised workers can also self-enrol by visiting the portal www.maandhan.in.

The steps taken by the Government to increase awareness of this scheme are as follows:

- (i) Holding periodic review meeting with States/ UTs.
- (ii) Common Services Centres (CSCs) are given an incentive on every eligible person enrolled in PM-SYM.

- (iii) Launch of new features: Voluntary EXIT, Revival Module, Claim Status, and Account Statement.
- (iv) Extension of revival of dormant accounts from 1 year to 3 years.
- (v) Two-way integration of PM-SYM and eShram.
- (vi) SMS campaign to create awareness.
- (vii) Addressing Chief Secretaries of States regarding enrolment under PM-SYM scheme.
- (viii) organising a nationwide special registration drive for unorganised workers under PM-SYM scheme in phase wise as:

Phase I: Urban Areas

Duration: 15th January 2026 – 15th February 2026

Phase II: Rural Areas

Duration: 16th February 2026 – 15th March 2026.

The Ministry of Labour and Employment had launched eShram portal on 26.08.2021 for creation of a Comprehensive Centralised National Database of Unorganised workers including platform workers, migrant workers, etc. The eShram portal is meant to register on a self-declaration basis and support the unorganized workers by providing them a Universal Account Number (UAN).

The Ministry of Labour and Employment has also launched the eShram - 'One-Stop-Solution' that entails integration of different social security/ welfare schemes at single portal i.e., eShram. This is envisaged to enable unorganized

workers registered on eShram to access social security schemes and see benefits availed by them so far, through eShram.

The number of beneficiaries covered under PM-SYM scheme in the district of Bhiwani and Mahendragarh is 46,692 and 32,938 respectively as on 03.02.2026.

अमरोहा, उत्तर प्रदेश में सांस्कृतिक भागीदारी को बढ़ावा देना

1452. श्री कंवर सिंह तंवर:

क्या संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार ने स्थानीय प्रतिभाओं को मंच प्रदान करने और सांस्कृतिक एकता को बढ़ावा देने के लिए छात्रों और युवाओं की सांस्कृतिक भागीदारी बढ़ाने हेतु उत्तर प्रदेश के अमरोहा जिले (गजरौला, हसनपुर, धनौरा और जोया क्षेत्रों सहित) में नियमित सांस्कृतिक उत्सव, विरासत जागरूकता कार्यक्रम, अंतर-स्कूल/अंतर-कॉलेज प्रतियोगिताओं और सामुदायिक सांस्कृतिक गतिविधियों को आयोजित करने की कोई पहल की है;
- (ख) यदि हाँ, तो सरकार द्वारा उक्त क्षेत्रों में ऐसे आयोजनों के लिए प्रस्तावित वित्तीय सहायता, संस्थागत भागीदारी, प्रचार योजना और स्कूलों/कॉलेजों तथा स्थानीय सांस्कृतिक समूहों को शामिल करने के लिए अपनाई गई रणनीति का ब्यौरा क्या है, और
- (ग) यदि नहीं, तो इसके क्या कारण हैं?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

- (क) से (ग): भारत सरकार ने उत्तर प्रदेश के अमरोहा, गजरौला, हसनपुर, धनौरा और जोया सहित अपने सदस्य राज्यों की लोक कला और संस्कृति के विभिन्न रूपों के संरक्षण, संवर्धन और परिरक्षण के लिए प्रयागराज (उत्तर प्रदेश) में उत्तर मध्य क्षेत्र सांस्कृतिक केंद्र (एनसीजेडसीसी) की स्थापना

की है। एनसीजेडसीसी उत्तर प्रदेश सहित अपने सदस्य राज्यों में छात्रों और युवाओं की सांस्कृतिक भागीदारी बढ़ाने के लिए नियमित रूप से सांस्कृतिक महोत्सव, विरासत जागरूकता कार्यक्रम और सामुदायिक सांस्कृतिक कार्यकलापों का आयोजन करता है। संस्कृति मंत्रालय के तहत सभी क्षेत्रीय सांस्कृतिक केंद्र (जेडसीसी) युवा पीढ़ी को भारत की कलात्मक और सांस्कृतिक विरासत के साथ जोड़ने के उद्देश्य से कार्यक्रमों की एक विस्तृत श्रृंखला आयोजित करके युवाओं को सक्रिय रूप से शामिल कर रहे हैं। इनमें गुरु-शिष्य परंपरा स्कीम शामिल है, जो युवा शिक्षार्थियों को पारंपरिक कला रूपों में मास्टर कलाकारों द्वारा व्यवस्थित मार्गदर्शन की सुविधा प्रदान करती है, जिससे स्वदेशी कलाओं में नामांकन और निरंतर प्रशिक्षण को बढ़ावा मिलता है।

एनसीजेडसीसी स्कूलों और कॉलेजों में अनेक कार्यशालाएँ और प्रशिक्षण शिविर भी आयोजित करता है ताकि युवा पीढ़ी को मूर्तिकला, कुंभकारी, मुखौटा बनाना, ढोल बनाना आदि जैसे विभिन्न पारंपरिक शिल्पकला को सीखने के लिए प्रोत्साहित किया जा सके।

विगत तीन वर्षों के दौरान अपने सदस्य राज्यों में विभिन्न सांस्कृतिक कार्यक्रमों और कार्यकलापों के आयोजन के लिए एनसीजेडसीसी को जारी किया गया सहायता अनुदान निम्नानुसार है:

(लाख रुपए में)

क्र. सं.	वर्ष	जारी की गई राशि
i.	2022-23	301.51
ii.	2023-24	3553.24
iii.	2024-25	3227.66

उत्तर प्रदेश सहित देश के पारंपरिक मेलों और उत्सवों को प्रोत्साहित करने के लिए संस्कृति मंत्रालय द्वारा सांस्कृतिक समारोह और निर्माण अनुदान स्कीम (सीएफपीजी) संचालित की जाती है।

जिसके अंतर्गत संगोष्ठियों, सम्मेलनों, शोध, कार्यशालाओं, उत्सवों, प्रदर्शनियों, विचारगोष्ठियों, नृत्य, नाटक-रंगमंच, संगीत सृजन आदि के आयोजन के लिए संगठनों को वित्तीय सहायता प्रदान की जाती है। विगत तीन वर्षों के दौरान इस स्कीम के अंतर्गत उत्तर प्रदेश में स्थित संगठनों को जारी किया गया अनुदान इस प्रकार है:

(लाख रुपए में)

क्र. सं.	वर्ष	संगठनों की संख्या	राशि
i.	2022-23	278	343.33
ii.	2023-24	268	244.07
iii.	2024-25	218	395.66

इसके अतिरिक्त, संस्कृति मंत्रालय इन क्षेत्रीय सांस्कृतिक केन्द्रों के माध्यम से राष्ट्रीय स्तर पर राष्ट्रीय संस्कृति महोत्सव (आरएसएम) भी आयोजित करता है, जिसमें पूरे भारत से स्थानीय कलाकारों/समूहों सहित बड़ी संख्या में लोक और जनजातीय कलाकार अपनी प्रतिभा का प्रदर्शन करते हैं ताकि देश की जनता/युवाओं के बीच समृद्ध संस्कृति के बारे में जागरूकता सृजित की जा सके। इन कार्यक्रमों में, आयोजन के उचित प्रबंधन के लिए स्कूल और कॉलेज के छात्रों को स्वयंसेवकों के रूप में शामिल किया जाता है। अब तक, संस्कृति मंत्रालय द्वारा देश भर में 14 राष्ट्रीय सांस्कृतिक महोत्सव और 04 क्षेत्रीय स्तर के राष्ट्रीय सांस्कृतिक महोत्सव आयोजित किए गए हैं।

DATA ON ZERO-ENROLMENT SCHOOLS

1453. SHRI RAVINDRA DATTARAM WAIKAR:

SHRI NARESH GANPAT MHASKE:

DR. SHRIKANT EKNATH SHINDE:

SHRI SHRIRANG APPA CHANDU BARNE:

SHRIMATI BHARTI PARDHI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of the total number of school teachers in the country, year-wise and State-wise particularly in Maharashtra and Madhya Pradesh;
- (b) the data on the reduction of single-teacher schools and zero-enrolment schools including percentage declines and absolute numbers, State-wise;
- (c) the details of the improvements in student retention rates at different educational stages, such as foundational, preparatory, middle, secondary including the transition rates between levels, as per the latest report;
- (d) the measures taken by the Government in terms of infrastructural improvements, such as digital infrastructure, sanitary facilities, drinking water and inclusive infrastructure along with the manner in which these are distributed among rural and urban schools;
- (e) whether any monitoring and corrective mechanisms have been implemented for overcoming the problem of persistently low enrolment and if so, the details thereof along with the timelines fixed for implementing the same; and
- (f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

- (a) and (b): As per UDISE+ (Unified District Information System for Education Plus), State/UT wise including Maharashtra and Madhya Pradesh total number

of teachers for the year 2023-24 to 2024-25 are available at <https://www.education.gov.in/en/parl ques>.

As per UDISE+, State/UT wise total number of single teacher schools and zero enrolment schools reduced in the year 2024-25 as compared to 2023-24 are available at <https://www.education.gov.in/en/parl ques>

(c): As per UDISE+, State/UT wise retention rates and transition rates at different educational stages, such as foundational, preparatory, middle, secondary for the year 2023-24 to 2024-25 are available at <https://www.education.gov.in/en/parl ques>.

(d) to (f): Education is in the concurrent list of the Constitution and most of the schools are under administrative jurisdiction of concerned States & UTs. Under the Centrally Sponsored schemes like Samagra Shiksha, STARS and PM Shri, States and UTs are supported for strengthening of existing government schools, and for creation and augmentation of infrastructure facilities like Additional Classrooms, Toilets for Boys/Girls/CWSN, Drinking Water, Electricity, Boundary Walls, Library, ICT and Digital Classrooms, based on the gaps determined from Unified District Information System for Education (UDISE) database and proposals received from respective State/UT. The requirement of infrastructural facilities in schools is worked out every year by the respective State/Union Territory on incremental basis depending on their need and priority and reflected in their Annual Work Plan and Budget (AWP&B). These plans are then appraised and approved/estimated by Project Approval Board (PAB) in

consultation with the States and Union Territories as per the programmatic and financial norms of the scheme, physical and financial progress of works sanctioned earlier and availability of budgetary resources.

Also, under Central Government assist States and UTs through the Centrally Sponsored Scheme of Samagra Shiksha and hot cooked meal provided from Balvatika to class 8 under Pradhan Mantri Poshan Shakti Nirman (PM POSHAN) Yojna. Financial assistance/grant is also provided to the States and UTs including Uttar Pradesh for various activities to reduce dropout and increase enrolment in Government schools, which include opening/strengthening of new schools up to Senior Secondary level, strengthening school infrastructure, setting up and up gradation and running of Kasturba Gandhi Balika Vidyalayas (KGBV) upto class 12, setting up of residential schools/hostels named Netaji Subhas Chandra Bose Avasiya Vidyalayas, hostels under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN) and Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DAJGUA), transport allowance, undertaking enrolment drives, seasonal hostels/residential camps, provision of vocational education and ICT facilities in schools, providing free text books and free uniform, transport/escort facility, etc, financial assistance/grant is also provided for aids and appliances for children with special needs.

महाराष्ट्र में कंपनियां

1454. श्री अनिल यशवंत देसाई:

श्री संजय हरिभाऊ जाधव:

क्या **कारपोरेट कार्य** मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में केंद्रीय पंजीकरण केंद्र के माध्यम से पंजीकृत कंपनियों की विशेषकर महाराष्ट्र के परभणी लोक सभा संसदीय क्षेत्र में राज्य-वार संख्या कितनी है;
- (ख) देश में केंद्रीकृत प्रसंस्करण शुरू करने से क्या लाभ होने की संभावना है, साथ ही इसकी शुरुआत से अब तक राज्य-वार, विशेष रूप से परभणी में प्राप्त ऐसे लाभों का ब्यौरा क्या है;
- (ग) विशेष रूप से महाराष्ट्र में केंद्रीय प्रसंस्करण केंद्र के माध्यम से कितने फॉर्म अग्रेषित किए जा रहे हैं;
- (घ) क्या सरकार ने आकांक्षी, पिछड़े, अति पिछड़े और जनजातीय जिलों के विकास के लिए कोई उचित कदम उठाए हैं, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और
- (ङ) यदि नहीं, तो क्या सरकार के पास देश के उपरोक्त जिलों के विकास के लिए कोई अन्य उचित योजना है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क): देश में केंद्रीय पंजीकरण केंद्र (सीआरसी) के माध्यम से 31.01.2026 तक पंजीकृत कंपनियों की राज्यवार संख्या, **विवरण** में दी गई है।

लोकसभा निर्वाचन क्षेत्र के अनुसार कंपनियों के पंजीकरण की जानकारी नहीं रखी जाती है।

(ख): केंद्रीकृत प्रक्रिया के लिए निम्नलिखित केंद्र स्थापित किए गए: -

- i. केंद्रीय पंजीकरण केंद्र (सीआरसी): वर्ष 2016 में आरम्भ हुआ, यह कंपनियों के निगमन और सीमित देयता भागीदारी (एलएलपी) के पंजीकरण पर केंद्रित है। यह नाम आरक्षण और निगमन प्ररूपों की त्वरित और अधिक कुशल स्वीकृति सुनिश्चित करता है।
- ii. केंद्रीय प्रसंस्करण केंद्र (सीपीसी): वर्ष 2024 में आरम्भ हुआ, यह कंपनी अधिनियम, 2013 के तहत कंपनियों द्वारा फाइल किए गए 12 ई-प्ररूपों के प्रसंस्करण का कार्य संभालता है। यह प्ररूपों के केंद्रीकृत प्रसंस्करण को सक्षम बनाता है, जिससे सांविधिक आवश्यकताओं का अनुपालन सुनिश्चित होता है।
- iii. त्वरित कारपोरेट निकास प्रसंस्करण केंद्र (सी-पेस): वर्ष 2023 में आरम्भ हुआ, यह कंपनियों के नाम हटाने संबंधी आवेदनों के निपटान पर केंद्रित है; सी-पेस के माध्यम से एलएलपी को हटाने की प्रक्रिया सितंबर, 2024 से आरम्भ हुई।

उपरोक्त उपायों से प्रक्रियात्मक विलंब कम हुआ है, पारदर्शिता में सुधार हुआ है और अनुपालन लागत में कमी आई है, जिससे उद्यमिता और निवेश को प्रोत्साहन मिला है।

(ग): केंद्रीय प्रसंस्करण केंद्र (सीपीसी) द्वारा 30.01.2026 तक संसाधित प्ररूपों की कुल संख्या 1,82,889 है, जिसमें महाराष्ट्र राज्य में पंजीकृत कंपनियों से संबंधित 41,090 प्ररूप शामिल हैं।

(घ) और (ङ): कंपनी अधिनियम, 2013 और सीमित देयता भागीदारी (एलएलपी) अधिनियम, 2008 का प्रशासन कारपोरेट कार्य मंत्रालय से संबंधित है, और मंत्रालय द्वारा उपरोक्त भाग (ख) में उल्लिखित विभिन्न उपाय देश के सभी राज्यों/जिलों पर लागू होते हैं।

विवरण

देश में केंद्रीय पंजीकरण केंद्र के द्वारा पंजीकृत कंपनियों की राज्य/केंद्र शासित प्रदेश क्षेत्र-वार संख्या

क्र.सं.	राज्य/ केंद्र शासित प्रदेश	सीआरसी के स्थापना के पश्चात् से जनवरी, 2026 तक केंद्रीय पंजीकरण केंद्र के द्वारा पंजीकृत कंपनियों की कुल संख्या
1.	अंडमान एवं नोकोबार द्वीप समूह	544
2.	आंध्र प्रदेश	33,105
3.	अरुणाचल प्रदेश	818
4.	असम	12,154
5.	बिहार	50,459
6.	चंडीगढ़	5,504
7.	छत्तीसगढ़	11,793
8.	दादरा एवं नगर हवेली और दमन एवं दीव	528
9.	दिल्ली	1,60,071
10.	गोवा	4,811
11.	गुजरात	79,471
12.	हरियाणा	73,714
13.	हिमाचल प्रदेश	6,018
14.	जम्मू और कश्मीर	8,896

15.	झारखंड	17,880
16.	कर्नाटक	1,20,921
17.	केरल	54,624
18.	लद्दाख	74
19.	लक्षद्वीप	43
20.	मध्य प्रदेश	40,411
21.	महाराष्ट्र	2,68,955
22.	मणिपुर	1,978
23.	मेघालय	564
24.	मिजोरम	413
25.	नगालैंड	636
26.	ओडिशा	26,810
27.	पुदुचेरी	1,536
28.	पंजाब	21,296
29.	राजस्थान	55,429
30.	तमिलनाडु	1,00,722
31.	तेलंगाना	99,981
32.	त्रिपुरा	1,224
33.	उत्तर प्रदेश	1,57,040
34.	उत्तराखंड	13,457
35.	पश्चिम बंगाल	70,196

(स्रोत: डाटा एमसीए-21 पोर्टल से प्राप्त किया गया है)

राष्ट्रीय शिक्षा नीति 2020 को पूर्णतः लागू करने वाले राज्य

1455. श्री अशोक कुमार रावत:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) अब तक कितने राज्यों/संघ राज्यक्षेत्रों ने राष्ट्रीय शिक्षा नीति 2020 को पूरी तरह से लागू किया है;

(ख) उक्त योजना के कार्यान्वयन में राज्यों को किन मुख्य चुनौतियों का सामना करना पड़ रहा है और उनके क्या कारण हैं; और

(ग) क्या सरकार इस कारण से राज्यों/संघ राज्यक्षेत्रों को कोई विशेष वित्तीय सहायता प्रदान कर रही है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) से (ग): राष्ट्रीय शिक्षा नीति (एनईपी) 2020 का कार्यान्वयन एक सतत प्रक्रिया है। एनईपी 2020 में कार्यान्वयन के लिए विभिन्न समय-सीमाओं के साथ-साथ, नियम और कार्यप्रणाली की व्यवस्था है। शिक्षा संविधान की समवर्ती सूची में होने के कारण, सभी को गुणवत्तापूर्ण शिक्षा प्रदान करने के लिए केंद्र और राज्य समान रूप से उत्तरदायी हैं। एनईपी इस नीति के निष्पादन के लिए केंद्र और राज्यों द्वारा सावधानीपूर्वक योजना, संयुक्त निगरानी और सहयोगात्मक कार्यान्वयन का भी प्रावधान करती है। तदनुसार, शिक्षा मंत्रालय, राज्य सरकारें, शिक्षा से संबंधित मंत्रालय, स्कूल और उच्चतर शिक्षा के विनियामक और कार्यान्वयन निकायों जैसे विश्वविद्यालय अनुदान आयोग, अखिल भारतीय तकनीकी शिक्षा परिषद, राष्ट्रीय अध्यापक शिक्षा परिषद, राष्ट्रीय शैक्षिक अनुसंधान और प्रशिक्षण परिषद, केंद्रीय माध्यमिक शिक्षा बोर्ड, विश्वविद्यालयों/कॉलेजों/स्कूलों आदि ने एनईपी 2020 के कार्यान्वयन के लिए पहल की है।

एनईपी कार्यान्वयन के लिए जागरूकता पैदा करने और नवीन विचारों पर चर्चा करने के लिए, समय-समय पर राज्यों/ संघ राज्य क्षेत्रों, शैक्षणिक संस्थानों, अन्य हितधारकों के साथ कार्यशालाओं/परामर्श-सह-समीक्षा बैठकों की एक श्रृंखला आयोजित की गई है। जून 2022 में गुजरात में आयोजित राष्ट्रीय शिक्षा मंत्रियों के सम्मेलन; जून 2022 में आयोजित मुख्य सचिवों का राष्ट्रीय सम्मेलन; अगस्त 2022 में आयोजित नीति आयोग की शासी परिषद की 7वीं बैठक; अखिल भारतीय शिक्षा समागम 2022, 2023 और 2024, 27 जुलाई 2024 को आयोजित नीति आयोग की शासी परिषद की 9वीं बैठक में एनईपी 2020 के कार्यान्वयन पर चर्चा की गई। एनईपी 2020 को लागू करने हेतु विभिन्न दृष्टिकोणों और पद्धतियों का प्रसार करने के लिए 12 और 13 नवंबर 2024 को राज्यों/संघ राज्य क्षेत्रों के सचिवों के साथ उच्चतर और तकनीकी शिक्षा पर दो दिवसीय राष्ट्रीय कार्यशाला आयोजित की गई। दिनांक 10 और 11 जुलाई 2025 को गुजरात के केवडिया में एक केंद्रीय विश्वविद्यालयों के कुलपतियों का दो दिवसीय सम्मेलन आयोजित किया गया था, जिसमें शैक्षिक परिवर्तन के संचालकों के रूप में केंद्रीय विश्वविद्यालयों की भूमिका और वर्ष 2047 के विकसित भारत में उनके योगदान पर ध्यान केंद्रित किया गया; एनईपी 2020 के कार्यान्वयन के लिए प्रगति की समीक्षा की गई और भविष्य की दिशा तय की गई; एनईपी 2020 के प्रमुख विषयों पर चर्चा की गई। प्रधानमंत्री उच्चतर शिक्षा अभियान (पीएम उषा) के तहत बहु-विषयक शिक्षा और अनुसंधान विश्वविद्यालय (एमईआरयू) पर एक राष्ट्रीय कार्यशाला दिनांक 30 अप्रैल से 01 मई, 2025 तक आयोजित की गई, जिसमें एनईपी कार्यान्वयन के लिए यूजीसी विनियम, बहु-विषयक शिक्षा के लिए क्लस्टरिंग और सहयोग, कौशल और उद्योग संपर्क के एकीकरण के माध्यम से समग्र शिक्षा आदि विषयों पर चर्चा की गई। इस कार्यशाला में कुलपतियों, प्रख्यात शिक्षाविदों और राज्य के अधिकारियों ने भाग लिया।

पाठ्यक्रम और मूल्यांकन समकक्षता और अधिगम के परिणामों में सुधार पर राष्ट्रीय सम्मेलन दिनांक 02.07.2025 को आयोजित किया गया था। इस सम्मेलन में 250 से अधिक वरिष्ठ

अधिकारियों ने भाग लिया। मुख्य आकर्षणों में परख प्रसार पोर्टल का शुभारंभ, राज्य-स्तरीय सर्वोत्तम प्रथाओं पर प्रस्तुतियां, बोर्ड समकक्षता के लिए रूपरेखा पर विचार-विमर्श और एनईपी 2020 के उद्देश्यों के अनुरूप अधिगम के परिणामों को बढ़ाने के लिए कार्यनीतियां शामिल थीं।

एनईपी 2020 के कार्यान्वयन के बारे में लोगों तक पहुँच और जागरूकता फैलाने के लिए 84 केंद्रीय वित्तपोषित उच्चतर शिक्षा संस्थानों (सीएफआई) और 404 राज्य सार्वजनिक विश्वविद्यालयों को शामिल करते हुए एक कार्यक्रम शुरू किया गया है जिसमें प्रत्येक सीएफआई को नजदीक के भौगोलिक क्षेत्रों में स्थित 5-7 राज्य विश्वविद्यालयों के साथ जोड़ा गया है।

शिक्षा मंत्रालय द्वारा संचालित विभिन्न योजनाओं/परियोजनाओं/कार्यक्रमों को एनईपी 2020 के साथ अनुकूलित किया गया है। जहां तक केंद्र सरकार का संबंध है, वर्ष 2021-22 से 2025-26 तक का बजट आवंटन निम्नलिखित है: -

वर्ष	2021-22	2022-23	2023-24	2024-25	2025-26
बजट आवंटन (रु. करोड़ में)	93,224.31	1,04,277.72	1,12,899.47	1,21,117.77	1,28,650.05

शिक्षा मंत्रालय द्वारा एनईपी 2020 के अनुरूप संचालित विभिन्न योजनाओं/परियोजनाओं/कार्यक्रमों के लिए केंद्रीय बजट 2026-27 में 1,39,289.48 करोड़ रुपये के बजट आवंटन का प्रस्ताव किया गया है।

UPGRADATION OF RURAL SPORTS INFRASTRUCTURE

1456. SHRI THARANIVENTHAN M S:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether the Government has assessed the current status of sports infrastructure in rural areas of Tamil Nadu;
- (b) if so, the details of the deficiencies identified in playgrounds, stadiums, indoor training facilities and availability of qualified coaches thereof;
- (c) whether the Government proposes to extend additional financial assistance to Tamil Nadu for upgrading rural sports infrastructure under the schemes such as 'Khelo India' and the State Assistance to National Sports Federations and if so, the details thereof;
- (d) the details of the number of rural panchayats, schools and colleges in Tamil Nadu that have received funds for sports infrastructure development during the last five years and the current year, year-wise; and
- (e) the details of the steps taken by the Government to enhance sports participation among rural youth, especially girls, SC/ST youth and differently-abled children through improved facilities and training support?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

- (a) to (e): 'Sports' being a State subject, the responsibility of development of sports, including assessment of the current status of sports infrastructure in rural areas, identification of deficiencies in playgrounds, stadiums, indoor training facilities, availability of qualified coaches, providing sports infrastructure in rural panchayats, schools and colleges, and enhancing sports participation among

rural youth, girls, including SC/ST youth and differently-abled children through improved facilities and training support, rests primarily with the State/Union Territory Governments. The Union Government only supplements their efforts by bridging critical gaps. However, the Ministry of Youth Affairs and Sports implements the following schemes for development of sports in the country, including in the State of Tamil Nadu:

- (i) Khelo India – National Programme for Development of Sports;
- (ii) Assistance to National Sports Federations (NSFs);
- (iii) Cash Incentives to Medal Winners in International Sports Events and their coaches;
- (iv) National Sports Awards;
- (v) Pension to Meritorious Sportspersons;
- (vi) Pandit Deendayal Upadhyay National Welfare Program for Sportspersons;
- (vii) National Sports Development Fund;
- (viii) Running Sports Training centres through Sports Authority of India (SAI); and
- (ix) National Centre for Sports Science and Research (NCSSR).

Details of the above schemes are available in the public domain on the websites of this Ministry and the Sports Authority of India.

The details of all sports facilities under the Khelo India Scheme, such as Sports Infrastructure, Khelo India Centres (KIC), Khelo India State Centres of

Excellence (KISCE) and Khelo India Accredited Academies (KIAA), across the country, including in the State of Tamil Nadu, are available in the public domain on the dashboard of the Ministry at <https://dashboard.kheloindia.gov.in>.

RENOVATION OF CULTURAL AND HISTORICAL IMPORTANCE SITES IN TAMIL NADU

1457. SHRI ESWARASAMY K:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether it is a fact that Government has planned to renovate historical, artistic and cultural importance sites in Tamil Nadu during the years 2024-25;
- (b) if so, the details of the sites renovated so far; and
- (c) the details of the sites that are yet to be renovated and timeline therefor?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (c): There are 412 centrally protected monuments/sites under the care and maintenance of Archaeological Survey of India (ASI) in Tamil Nadu State. Conservation and preservation work of these monuments/sites is a continuous process and is taken up as per the need and availability of resources subject to the National Policy for Conservation. All these monuments/sites are regularly

inspected by the ASI official/officers from time to time to assess the present condition and accordingly conservation, renovation and maintenance works are carried out. All the monuments/sites are in a good state of preservation. The details of major conservation works carried out in 2024-25 are enclosed as **Statement.**

STATEMENT

DETAILS OF CONSERVATION WORKS TAKEN UP IN RESPECT OF ASI, CHENNAI CIRCLE DURING THE YEAR 2024-25

Sl. No	Name of Monument	Description of work
1.	Clive's House St. George Fort, Chennai	Proposed water tightening of damaged/cracked Madras terrace roofing and redoing the damaged portion of wall of the building on western part (Kitchen room)of Clive's Building.
2.	Last House Of Snobs Alley At Chennai	Strengthening / Conserving of existing fallen portion of Lost house.
3.	Rajagiri Fort (Restoration of bastion) Gingee	Dismantling of 2nd Bastion towards Chettikulam after proper documentation has been completed and reconstruction of Stone masonry for 10 layers including back filling is completed.
4.	Comprehensive Conservation Plan under MW(C) to Fort Gingee (Phase-I)	De-plastering of Venkatramana Temple Gopura, restoration of Kalasa has been completed. Plastering of Gopura is partially completed.
5.	Restoration of mandapa at Venkatramana Temple at Gingee	Restoration of fallen / damaged mandapas (two numbers), Material has been procured partially.

6.	Restoration of ancient water tank steps near Kamalakanniamman temple and Mandapa plastering Fortress comprising hill fort on the Rajagiri at middle, Gingee	Brick-on-edge pathway to the Kamalakaniamman temple from the stepped well.
7.	Structural repairs to granaries, magazine, ranganaatha temple and balaRanganatha temple at hill top, Gingee	Providing brick jelly lime concrete flooring & plastering the walls etc.
8.	Minor and Lower Forts at Gingee, 2022-23	Restoration of fallen fortification wall and water tightening after removal of vegetation growth at Vellore gate of Gingee Fort.
9.	Restoration of Damaged/Bulged out Southern and western side outer prakara wall of Apathsahayeswara Temple at Sendhamangalam, 2023-24.	Restoration of damaged / fallen prakara wall towards southern and western side.
10.	Aleva Shore temple, Mamallapuram	Reconstruction of fallen/damaged MS Grill fencing over dwarf boundary wall towards northern side of existing toilet block. Re-pointing the damaged joints of stone pathway.
11.	Providing steps and pathways at Hill fort, Rayakottai, 2022-23.	Providing dwarf fencing and grills, pathway to the hill fort top.
12.	Narasimhaswami and Ranganathaswami Temples, Namakkal	Removing the existing leaking roof concrete and providing the new lime concrete coarse to arrest the leaking

13.	Hill Fort Namakkal (MS Fencing with Dwarf Wall)	Plastering of the damaged merlons, and Providing dwarf fencing grills to the monument boundary.
14.	Fort and temple on the hill at Chinnakavandanur	Providing the Stone pitching to the entrance area and reconstruction of bastions
15.	Conservation of fortification wall at remains of the fort with the buildings thereon, Attur	Repairs to the fallen fortification wall and bastion
16.	VaradarajaPerumal Temple with its Tank in the Fort Complex at Chinnakavundanur	Water tightening to the terrace partially. Proposed for Replacing the cracked stone beams, stone ceiling slabs & water tightening the mandapa.
17.	Fort Upper rampart and adjoining structures at Fort, Vellore	Fixing of stone merlons, reconstruction of bulged retaining wall and stone pitching using RR stone.
18.	Raise The Level Of Existing Grill Fencing For Fort At Vellore	Raising the grill fencing at Northern side and western side of Fort, Vellore.
19.	Jain temple, Thirumalai for the year	Providing pathway from Panchaparameswara temple to Neminathar temple steps.
20.	Siva (Erumbeswaraswami) Temple, Thiruverumbur	Brick work, plastering work, stucco work-work completed Deplastering and plastering the Prahara coping wall at entrance steps and top of the main temple. Water tightening the terrace, pointing, painting the wooden doors, painting MS grills
21.	Whole of the Siva Temple and the inscribed stone in the front mandapam, Ammankurichi	Carefully dismantling and removing the damaged weathering course , Providing water tightening by providing brick jelly, concrete , plastering on top ,Disposal of accumulated debris/earth around the

		monument including disposal of debris far away from the monument, Mending and strengthening the broken / worn out panel of stucco figures in the vimana of Main shrine with necessary binding materials and finishing the surface, Lime pinning/ Toning up the Vimana surface using colouring materials with jaggery and galnut etc. complete
22.	Rock-cut Vishnu Temple – (Sathyamurti shrine), Tirumayam	Carefully dismantling and removing the damaged weathering course, Providing water tightening by providing brick jelly concrete and plastering on top with lime mortar 1:1:1,(Lime pinning/Toning vimana surface with two coats, Restoration of temple type door by the way of providing the key cups, Mending and strengthening the broken / worn out panel of stucco figures in the vimana of with necessary binding materials and finishing the surface
23.	Rock-cut Siva Temple (Sathyyagiriswara shrine), Tirumayam	Carefully dismantling and removing the damaged weathering course, Providing water tightening by providing brick jelly concrete, Disposal of accumulated debris/earth around the monument, Mending and strengthening the broken / worn out panel of stucco figures in the vimana of Main shrine with necessary binding materials, Lime pinning/Toning vimana surface with two coats after roughly cleaning the old surface

**IMPACT OF PROLONGED VACANCIES OF ACADEMIC
STAFF IN GOVERNMENT SCHOOLS**

1458. SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

SHRI SURESH KUMAR SHETKAR:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government is aware of the adverse impact of prolonged teacher and principal vacancies on student learning outcomes, attendance and overall academic performance in Central Government schools in the country, if so, the details thereof and the manner in which this crisis is being addressed indicating the timeline for filling up the vacancies;
- (b) the reasons for not conducting detailed audit of vacant teacher and principal posts in all Central Government schools in the country and the absence of accountability mechanisms for delayed appointments;
- (c) whether it is a fact that minority or underrepresented groups continue to face systemic delays in teacher promotions and principal appointments in Central institutions, if so, the reasons therefor along with the urgent steps taken by the Government to ensure fairness;
- (d) the reasons for persistence judicial and administrative bottlenecks preventing timely recruitment of teachers/principal and failure of the Government to implement remedial/interim arrangement such as acting principals/senior teachers in central schools in the country; and

(e) whether it is a fact that the Government has not adopted fast-track recruitment or other innovative solutions including additional resources/administrative support to fill critical teacher and headmaster positions despite repeated warnings that schools cannot function effectively with such prolonged vacancies, if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e) Central Government Schools namely Kendriya Vidyalayas (KVs) and Navodaya Vidyalayas (NVs) are under the Department of School Education and Literacy, Ministry of Education.

Vacancies keep on arising due to opening of new KVs and NVs, retirement, resignation, promotion of employees, transfer, employees going on lien to another department and up-gradation of schools. Filling up of vacancies is a continuous process and efforts are made to fill up the vacancies as per the provisions of the relevant recruitment rules of Kendriya Vidyalaya Sangathan (KVS) and Navodaya Vidyalaya Samiti (NVS).

In case of a vacancy of Principal in KV/NV, Vice Principal of the Vidyalaya is deputed as In-charge Principal until the post is filled on a regular basis.

Teachers are also engaged on contractual basis for temporary duration by KVS and NVS to ensure that the teaching-learning process is not hampered.

Efforts are made to recruit regular teachers at the earliest so that interest of students does not suffer. The consistently high percentage results achieved by KVs and NVs over the years clearly demonstrate that academic standards and students' performance are duly maintained and are not compromised.

The reservation norms as notified by the Government of India from time to time are being scrupulously adhered to by KVS and NVS in matters of recruitment and promotion.

As per information received from KVS and NVS, a total of 8714 teaching vacancies including 161 vacancies of Principals in respect of KVS and 5045 teaching vacancies including 93 vacancies of Principals in respect of NVS have been notified in the month of November, 2025 for the direct recruitment. The Tier-I examination has been conducted in January, 2026.

In addition to above, a notification has also been issued by KVS in the month of December, 2025 for filling up of 2153 teaching vacancies including 157 vacancies of Principals in KVS through Limited Departmental Examination/Limited Departmental Competitive Examination.

“OWN MERIT” PROMOTIONS OF SC/ST OFFICIALS IN CBDT

1459. SHRI A. RAJA:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether any complaints have been received by the Government with regard to non-implementation of the concept of "Own Merit" promotions on seniority

to SC/ST officials as laid down by the Department of Personnel and Training (DoPT) Office Memorandums, in the office of Central Board of Direct Taxes (CBDT) and its 18 cadre controlling authorities;

- (b) if so, the details thereof and the response of Government thereto;
- (c) whether it is a fact that more than 10,000 backlog vacancies exist due to non-implementation of "Own Merit" promotions in the Department; and
- (d) if so, the details thereof along with the action taken/proposed to be taken by the Government to implement the policy and to clear all backlog vacancies on time-bound basis?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (d): Representations are received in CBDT, Department of Revenue, on the issue of promotion, including the issue related to promotion on "own merit", from time to time.

These representations are examined as per the extant instructions issued by Department of Personnel and Training (DoP&T) in the matter, which is a continuous process.

The issue of reservation in promotion is also pending before the Supreme Court of India in the case of Jarnail Singh and Ors. Versus Lachhmi Narain Gupta and Ors. and other connected matters, for final adjudication.

CSR FUNDS FOR REMOTE AREAS OF LEH AND KARGIL**1460. SHRI MOHMAD HANEEFA:**

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) whether the Government maintains a district-wise record of Corporate Social Responsibility (CSR) spending by companies in remote regions such as Ladakh;
- (b) if so, the details of total CSR contributions made in Leh and Kargil districts, including the sectors in which these funds were utilized along with the details of projects undertaken during the last five years;
- (c) whether the Government has taken steps to encourage public and private sector companies to allocate a portion of their CSR funds towards high-altitude, ecologically sensitive and infrastructure-deficient areas like Ladakh, if so, the details thereof; and
- (d) whether any incentives or policy framework exists to prioritize CSR projects related to education, health, clean energy and tribal welfare in the UT of Ladakh and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a) and (b): Yes Sir, Government maintains district-wise CSR expenditure data for the entire country including UT of Ladakh. All data related to CSR expenditure filed by companies in MCA21 registry including state-wise, district-wise, year-

wise, company-wise is available in public domain at www.csr.gov.in. The district-wise CSR data of the UT of Ladakh and Sector-wise CSR expenditure in Leh and Kargil are attached at **Statement-I, Statement-II & Statement-III** respectively.

(c) and d): Under the Companies Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities of the company based on the recommendation of its CSR Committee. This Committee formulates and recommends the CSR policy, which outlines the activities to be undertaken by the company in alignment with the areas or subjects specified in Schedule VII of the Act. The Government does not issue any specific direction to the companies to spend in any particular geographical area or for any particular activity.

STATEMENT-I

District wise CSR expenditure in UT of Ladakh from FY 2019-20 to FY 2023-24

(Amount in Rupees Crore)

S.No.	Districts	FY 2019-20	FY 2020-21	FY 2021-22	FY 2022-23	FY 2023-24
1.	Kargil	-	-	3.35	1.26	2.98
2.	Leh	-	-	10.46	10.46	21.22
3.	District not classified elsewhere	-	-	1.03	-	6.20
Total		-	-	14.84	11.72	30.41

(Data upto 31.03.2025) (Source: Corporate Data Management Cell)

STATEMENT-II**Development sector-wise CSR expenditure in Leh District from FY 2019-20 to FY 2023-24**

(Amount in Rupees Crore)

S.No.	Development Sector	FY 2019-20	FY 2020-21	FY 2021-22	FY 2022-23	FY 2023-24
1.	Animal welfare	-	-	-	0.02	0.55
2.	Armed Forces, Veterans, War Widows/ Dependants	-	-	-	0.30	-
3.	Art and culture	-	-	-	-	0.18
4.	Education	-	-	4.70	2.67	8.64
5.	Environmental sustainability	-	-	0.77	0.77	1.54
6.	Health care	-	-	1.22	0.61	6.83
7.	Livelihood enhancement projects	-	-	-	3.96	0.80
8.	Rural development projects	-	-	-	0.94	0.36
9.	Safe drinking water	-	-	0.05	-	-
10.	Sanitation	-	-	0.01	0.13	-
11.	Senior Citizens Welfare	-	-	1.74	0.10	-
12.	Setting up orphanage	-	-	-	0.86	-
13.	Socio-economic equalities	-	-	0.28	-	-
14.	Special education	-	-	-	0.00	-
15.	Training to promote sports	-	-	-	0.09	2.08
16.	Vocational skills	-	-	1.69	-	0.24
Total		-	-	10.46	10.46	21.22

(Data upto 31.03.2025) (Source: Corporate Data Management Cell)

STATEMENT-III**Development sector-wise CSR expenditure in Kargil District from FY****2019-20 to FY 2023-24**

(Amount in Rupees Crore)

S.No.	Development Sector	FY 2019-20	FY 2020-21	FY 2021-22	FY 2022-23	FY 2023-24
1.	Animal welfare	-	-	-	-	0.03
2.	Education	-	-	0.10	0.50	0.81
3.	Environmental sustainability	-	-	-	0.19	0.13
4.	Health care	-	-	1.81	0.54	1.58
5.	Safe drinking water	-	-	0.03	0.03	0.44
6.	Sanitation	-	-	0.00	-	-
7.	Vocational skills	-	-	1.41	-	-
Total		-	-	3.35	1.26	2.98

(Data upto 31.03.2025) (Source: Corporate Data Management Cell)

कृषि से हेने वाला प्रदूषण**1461. सुश्री इकरा चौधरी :**

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार का शामिल में कृषि मशीनरी उद्योगों के कारण होने वाले वायु प्रदूषण की निगरानी के लिए क्षेत्र में 'सतत परिवेशी वायु गुणवत्ता निगरानी स्टेशन' (सीएएक्यूएमएस) स्थापित करने का प्रस्ताव है;
- (ख) क्या गन्ना किसानों को कृषि अवशेषों को जलाने से रोकने के लिए तत्स्थानिक प्रबंधन हेतु विशेष प्रोत्साहन प्रदान करने की कोई योजना है;

- (ग) क्या सरकार ने यमुना नदी घाटी में मिट्टी के कटाव को रोकने के लिए कोई विशिष्ट वनीकरण लक्ष्य तय किया है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) क्या सरकार का कैराना संसदीय निर्वाचन क्षेत्र के औद्योगिक क्षेत्रों में हरित पट्टी विकसित करने के लिए स्थानीय निकायों को अतिरिक्त अनुदान प्रदान करने का प्रस्ताव है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क): शामली शहर की वायु गुणवत्ता का डेटा एकत्रित करने के लिए एक मैनुअल परिवेशीय वायु गुणवत्ता निगरानी स्टेशन प्रचालनरत है। इसके अलावा, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा शामली शहर में स्थापित किए जाने हेतु एक सतत् परिवेशीय वायु गुणवत्ता निगरानी स्टेशन (सीएएक्यूएमएस) का अधिग्रहण किया गया है।

(ख): धान की पराली जलाने से होने वाले वायु प्रदूषण को नियंत्रित करने के लिए, कृषि और किसान कल्याण विभाग ने फसल अवशेष प्रबंधन (सीआरएम) योजना शुरू की है। इस योजना के अंतर्गत किसानों को व्यक्तिगत स्वामित्व में सीआरएम मशीनों की खरीद पर मशीनरी की लागत की 50% वित्तीय सहायता प्रदान की जाती है। ग्रामीण उद्यमियों, सहकारी समितियों, डीएवाई-क्लस्टर स्तर संघों, स्वयं सहायता समूहों, किसान उत्पादक संगठनों और पंचायतों द्वारा सीआरएम मशीनरी के कस्टम हायरिंग सेंटर स्थापित करने पर 30 लाख रुपये तक के परियोजना खर्च पर परियोजना लागत के 80% वित्तीय सहायता प्रदान की जाती है।

वर्ष 2018-19 से 2025-26 की अवधि तक (दिनांक 20.01.2026 तक), कृषि और परिवार कल्याण मंत्रालय द्वारा कुल ₹4173.84 करोड़ (पंजाब – ₹2026.45 करोड़, हरियाणा – ₹1156.71 करोड़, उत्तर प्रदेश – ₹838.67 करोड़, मध्य प्रदेश – ₹45.00 करोड़, दिल्ली एनसीटी – ₹6.05 करोड़, आईसीएआर – ₹93.235 करोड़ और अन्य – ₹7.7205 करोड़) जारी किए गए हैं। राज्यों द्वारा एकल किसानों को 3.50 लाख से अधिक मशीनें वितरित की गई हैं और राज्यों में 43,415 से

अधिक कस्टम हायरिंग सेंटर स्थापित किए गए हैं। इसके अलावा, केंद्रीय प्रदूषण नियंत्रण बोर्ड स्व-स्थानिक प्रबंधन को बढ़ावा देने के लिए पेलेटाइजेशन और टोरेफैक्शन संयंत्रों की स्थापना हेतु एकमुश्त वित्तीय सहायता प्रदान करता है। 104.5 टन प्रति घंटा क्षमता वाले 25 संयंत्रों के लिए कुल ₹15.58 करोड़ की राशि जारी की गई है, और इन संयंत्रों द्वारा प्रतिवर्ष 4.83 लाख टन धान की भूसी का उपयोग किए जाने की अपेक्षा है।

इसके अलावा, उत्तर प्रदेश सरकार द्वारा दी गई सूचना के अनुसार, शामली में गन्ना फसल अवशेष के स्व-स्थानिक प्रबंधन हेतु फार्म मशीनरी बैंक स्थापित किए गए हैं। इन बैंकों में मिट्टी में कार्बनिक पदार्थ बढ़ाने और अवशेष जलाने से रोके जाने के लिए गन्ने की पत्ती के अवशेष को मल्विंग करने के लिए ट्रैश मल्चर और रैटन प्रबंधन उपकरण उपलब्ध हैं। शामली के फार्म मशीनरी बैंक, गन्ना मिलों और किसानों के पास कुल 1,637 ट्रैश मल्चर और 1,551 रैटून प्रबंधन उपकरण उपलब्ध हैं।

(ग): पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय और जल शक्ति मंत्रालय ने वानिकी हस्तक्षेपों और राज्य के अन्य संबंधित विभागों की योजनाओं के समन्वय और भारत सरकार की ओर से वित्तीय सहायता के माध्यम से यमुना नदी सहित 13 नदियों के पुनरुद्धार के लिए संयुक्त रूप विस्तृत परियोजना रिपोर्ट (डीपीआर) जारी की हैं। अब तक यमुना नदी बेसिन के 1311.74 वर्ग किलोमीटर क्षेत्र में प्राकृतिक परिदृश्य, वनीकरण और मृदा एवं आर्द्रता संरक्षण के अंतर्गत कार्य किया गया है।

इसके अलावा, वर्ष 2024-25 तक केंद्रीय वन प्रभाग, दिल्ली सरकार के क्षेत्राधिकार के तहत यमुना के बाढ़ क्षेत्र में वनीकरण और पौधारोपण कार्यक्रमलाप संचालित किए गए। 271.248 हेक्टेयर क्षेत्र में कुल 3,11,203 पौधे लगाए गए हैं।

इसके अलावा, दिल्ली विकास प्राधिकरण ने बाढ़ क्षेत्र पारिस्थितिकी के अनुकूलन के लिए 7 लाख से अधिक पेड़ और 100 लाख (01 करोड़) घास (स्थानीय प्रजातियों के पेड़ और घास) के पौधे लगाए हैं।

(घ): विकसित भारत-रोजगार गारंटी और आजीविका मिशन(ग्रामीण) (वीबी-जी राम जी) अधिनियम, 2025 के अंतर्गत, ग्राम पंचायतों के माध्यम से मृदा और आर्द्रता संरक्षण से जुड़े वनीकरण और पौधारोपण कार्यक्रमलाप संचालित किए जा सकते हैं।

आवास और शहरी कार्य मंत्रालय की अमृत योजना के अंतर्गत, कैराना संसदीय क्षेत्र में ₹4.76 करोड़ की लागत से 8.01 एकड़ क्षेत्र में 17 हरित क्षेत्र और पार्क विकसित किए गए हैं।

इसके अलावा, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा दिनांक 29.10.2025 को जारी दिशानिर्देशों के अनुसार औद्योगिक परिसरों/क्षेत्रों में स्थित रेड और ऑरेंज श्रेणी की उद्योगों को हरित पट्टी विकसित करना अनिवार्य किया गया है।

QUALITY AND ACCESSIBILITY OF GOVERNMENT SCHOOLS IN KARNATAKA

1462. SHRI BASAVARAJ BOMMAI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the steps taken by the Government to improve the quality and accessibility of school education in Karnataka during the last three years and the current year;
- (b) the current status of teacher vacancies and infrastructure gaps in Government schools in the State; and
- (c) the details of the outcomes achieved in terms of student enrolment and learning level?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): The subject 'Education' is in the Concurrent List of the Constitution and overwhelming majority of the schools in the country comes under the administrative control of States/UTs.

The Central Government is implementing an integrated Centrally Sponsored Scheme for School Education - Samagra Shiksha since 2018-19 throughout the country including Karnataka covering pre-school to class XII. The Scheme has been aligned with the recommendations of National Education Policy (NEP) 2020 and aims to ensure that all children have access to quality education with an equitable and inclusive classroom environment which should take care of their diverse background, multilingual needs, different academic abilities and make them active participants in the learning process.

Under Samagra Shiksha, financial assistance is provided to States and UTs including Karnataka for providing various facilities to the children which include free textbooks and uniforms to eligible children at elementary level, teaching learning materials, transport/escort facility up to secondary level, special training for age appropriate admission of out of school children, seasonal hostels/residential camps, special training centres, age-appropriate residential and non-residential training, support to Out of School Children (16 to 19 years)

for completion of education through NIOS/SIOS, Holistic Progress Card, support to Children with Special Needs (CWSN).

Further, under the Scheme, financial assistance is provided to the States and UTs for improving accessibility of School Education including development/strengthening of infrastructure of Government schools, setting up, up-gradation and running of Kasturba Gandhi Balika Vidyalayas, construction of hostels for PVTGs under PM-JANMAN, setting up of Netaji Subhash Chandra Bose Avasiya Vidyalayas, construction of hostels under Dharti Aaba Janjatiya Gram Utkarsh Abhiyan for unsaturated ST population.

As informed by State Government of Karnataka, in order to improve the quality of school education, various steps like Ganitha Ganaka (one to one, teacher-pupil, remote phone tutoring to ensure that all students understand the basic operations of mathematics), Marusinchana (remedial teaching to improve the learning gaps), Gnanasetu (AI assisted App which caters to additional learning materials in various subjects) etc. have been undertaken by the State Government. Further, for improving accessibility of school education, Higher Primary Schools have been upgraded to Secondary schools, 100% Transport and Escort Allowance have been provided to students travelling from remote habitations.

(b): The recruitment, service conditions and rational deployment of teachers are under the purview of the respective State Governments/UT administrations. Further, recruitment is a continuous process and vacancies arise due to a

number of factors like retirement, resignation, increased requirement of teachers because of the enhanced students' strength, etc. The data regarding the vacant posts of primary and secondary school teachers across the country, including in Karnataka, are maintained by the respective States/UTs.

However, the Department collects information on the availability of teachers, infrastructure etc. annually through Unified District Information System for Education (UDISE+) for all States/UTs. As per the latest UDISE+ report i.e. UDISE+2024–25, the details of in-position teachers in Karnataka across all Government schools at all levels is as follows:

Total	Primary (1–5)	Upper Primary (1–8)	Upper Primary (6–8)	Secondary (1–10)	Secondary (6–10)	Secondary (9–10)	Higher Sec. (1–12)	Higher Sec. (6–12)	Higher Sec. (9–12)	Higher Sec. (11–12)
1,95,656	36,209	98,157	257	8,463	8,179	25,420	1,948	2,272	10,204	4,547

As per the UDISE+2024–25 report, the details of availability of infrastructure facilities in Government schools in Karnataka are as follows:

	Percentage (%) of Government Schools
Govt. Schools with Boys' Toilet	95.8
Govt. Schools with Girls' Toilet	98.8
Govt. Schools with Drinking Water	99.9
Govt. Schools with Ramps	87.8
Govt. Schools with Electricity	98.9
Govt. Schools with Playground	82.0
Govt. Schools with Boundary wall	89.7

Govt. Schools with Library/Book Bank/Reading Corner	99.1

(c): As per the latest UDISE+2024–25 report, 47,34,360 students were enrolled in the Government schools in Karnataka.

The PARAKH Rashtriya Sarvekshan 2024 (formerly National Achievement Survey) was undertaken in December, 2024 by the National Assessment Centre, PARAKH, NCERT under the aegis of the Department of School Education & Literacy to understand the baseline performance under the National Education Policy (NEP) 2020 in development of competencies among the students at the end of the Foundational, Preparatory, and Middle stages (Grades 3, 6, and 9 respectively). The Sarvekshan is designed as a system-level reflection on Learning Outcomes in India which underscores critical competency, skill or infrastructural gaps at various stages of schooling. The grade-wise overall performance of students in the State of Karnataka is as under –

Grade	Subject	Percent correct scores
Grade 3	Language	60
	Math	57
Grade 6	Language	55
	Math	45
	The World around us	47
Grade 9	Language	51
	Math	33
	Science	37
	Soc. Science	37

देश का विदेशी ऋण

1463. श्री धर्मेन्द्र यादव:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या मार्च 2025 के अंत तक देश का विदेशी ऋण बढ़कर लगभग 736.3 बिलियन अमेरिकी डॉलर हो गया है, जो पिछले वर्ष की तुलना में भारी वृद्धि को दर्शाता है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?
- (ख) क्या यह अनुमान लगाया गया है कि चालू वित्तीय वर्ष 2025-26 के दौरान यह ऋण और बढ़कर 747 बिलियन अमेरिकी डॉलर से अधिक हो सकता है और यदि हाँ, तो विदेशी ऋण-जीडीपी अनुपात की वर्तमान स्थिति सहित तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार ने बढ़ते विदेशी ऋण के भविष्य के ऋण शोधन लागत और राजकोषीय लचीलेपन पर पड़ने वाले प्रतिकूल प्रभाव का आकलन किया है; और
- (घ) यदि हां, तो विदेशी ऋण के बोझ को कम करने और अमेरिकी डॉलर के मुकाबले रुपये में उतार-चढ़ाव के कारण मूल्यांकन प्रभाव से उत्पन्न जोखिमों के प्रबंधन के लिए सरकार द्वारा क्या ठोस कदम उठाए जा रहे हैं?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

- (क): मार्च 2025 के अंत तक भारत का विदेशी ऋण 736.3 बिलियन अमेरिकी डॉलर था, जबकि मार्च 2024 के अंत तक यह 668.8 बिलियन अमेरिकी डॉलर था, जिसमें 67.5 बिलियन अमेरिकी डॉलर की वार्षिक वृद्धि दर्ज की गई।
- (ख): चालू वित्त वर्ष 2025-26 के दौरान विदेशी ऋण के स्तर के संबंध में कोई अनुमान नहीं लगाया गया है। सितंबर 2025 के अंत तक उपलब्ध नवीनतम आंकड़ों के अनुसार, भारत का विदेशी ऋण

746.0 बिलियन अमेरिकी डॉलर था। सितंबर 2025 के अंत तक भारत का विदेशी ऋण-के सापेक्ष-जीडीपी अनुपात 19.2 प्रतिशत है।

(ग): विभिन्न राष्ट्रों का विदेशी ऋण समय के साथ बढ़ता है क्योंकि यह निवेश और उत्पादकता में वृद्धि से जुड़ा हुआ है। भारत में भी यही स्थिति रही है। भारत ने चालू खाता घाटे को सतत सीमा के भीतर रखने के व्यापक उद्देश्य के साथ अपने विदेशी ऋण का विवेकपूर्ण प्रबंधन किया है।

भारत का ऋण सेवा अनुपात 2024-25 में 6.6 प्रतिशत से घटकर 2025-26 (सितंबर 2025 तक) में 6.0 प्रतिशत हो गया है। सितंबर 2025 के अंत तक, विदेशी ऋण-के सापेक्ष-जीडीपी अनुपात 19.2 प्रतिशत था, जबकि विदेशी मुद्रा भंडार-के सापेक्ष-बाह्य-ऋण अनुपात 93.8 प्रतिशत था। इन संकेतकों से पता चलता है कि भारत का विदेशी ऋण सतत है और विवेकपूर्ण तरीके से प्रबंधित है।

(घ): भारत सरकार की विवेकपूर्ण विदेशी ऋण प्रबंधन नीति ने विदेशी ऋण की सहज स्थिति को बनाए रखने में सहायता की है। इस नीति में दीर्घावधि और अल्पावधि ऋण की मॉनीटरिंग, दीर्घ परिपक्वता अवधि के साथ रियायती शर्तों पर सॉवरेण ऋण जुटाने, विदेशी ऋण की विविध मुद्रा संरचना को बनाए रखने, विदेशी वाणिज्यिक उधारों को विनियमित करने और अनिवासी भारतीय जमाराशियों पर ब्याज दरों को युक्तिसंगत बनाने पर ध्यान केंद्रित किया गया है।

PROTECTION AND ENFORCEMENT OF RULES FOR MONUMENTS

1464. SHRI SELVARAJ V:

SHRI SUBBARAYAN K:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government has any system to audit the Archaeological Survey of India (ASI) in its role to protect monuments;
- (b) whether it is a fact that ASI has been lax in preventing encroachers and illegal builders near major monuments in major cities;
- (c) the details of the complaints received on lack of protection and enforcement of rules around protected monuments; and
- (d) the details of the steps proposed to involve the public in such work?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): The Government has a comprehensive system to audit the performance of the Archaeological Survey of India (ASI). Regular audits are conducted by the Comptroller and Auditor General of India (CAG), internal audit wings, and through specific performance audits.

(b): The cases of encroachment and illegal construction have been reported in and around some protected monuments and areas (sites), such cases are dealt with through enforcement of the provisions of the Ancient Monuments and Archaeological Sites and Remains Act, 1958 (AMASR Act) and Rules, 1959. As such there is no laxity on part of ASI to deal with the issue.

(c): Complaints regarding encroachment have been received in respect of some protected monuments and areas (sites). Such cases are examined and dealt with in accordance with the provisions of the AMASR Act and Rules framed thereunder to ensure protection and enforcement.

(d): Awareness programmes, such as heritage walks; cultural programmes, etc. are conducted on various occasions like World Heritage Day, World Heritage Week, International Museums Day, Republic Day, Independence Day, Gandhi Jayanti and other occasions by organizing exhibitions, lectures, workshops, competitions, performances etc. involving general public, school and college students. In addition to this, documentaries on heritage are screened at interpretation centers for the benefit of general public. Further; Adopt-A-Heritage program has been introduced to promote heritage and to preserve it for posterity.

HUMAN-ANIMAL CONFLICT

1465. SHRI SUNIL BOSE:

SHRI AMRA RAM:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) the number of people died, injured and the amount of crop damaged due to wildlife and human conflict during the last five years, State/UT and year-wise;

- (b) the amount of compensation paid for the deaths due to wildlife attacks by the Government and whether there is a uniform law being followed across all the State/UT;
- (c) whether the Government proposes to increase the compensation for human loss, loss of crops and domestic animals due to these conflicts;
- (d) if so, the timeline therefor and if not, the reasons therefor; and
- (e) whether the Government has taken any initiative to reduce human-animal conflict across the country and if so, the details thereof including the steps taken for the fencing of wildlife sanctuaries and protected forests in order to check the same?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a): As per available information with the Ministry, the details of human deaths due to attack by tigers and elephants during the last five years in various states are given at **Statement- I** and **Statement-II**.

(b) to (d): The Ministry provides financial assistance to State Governments & Union Territory Administration under the Centrally Sponsored Scheme 'Integrated Development of Wildlife Habitats' for the management of wildlife and its habitats in the country. It includes compensation for depredation by wild animals including cattle lifting, crop damage, loss of life and property. Further, the Ministry enhanced the amount of ex-gratia relief in case of death or

permanent incapacitation due to wild animal attacks in December 2023 from Rs. 5 lakhs to 10 lakhs under these Schemes, subject to availability of funds, and the payment of which is also governed by State specific guidelines/ provisions made in this regard.

The details are given in the table below:

S. No.	Nature of damage caused by wild animals	Amount of ex-gratia relief
i.	Death or permanent incapacitation	Rs.10.00 lakhs
ii.	Grievous injury	Rs.2.00 lakhs
iii.	Minor injury	Cost of treatment up to Rs.25,000/- per person
iv.	Loss of property/crops	State/UT Government may adhere to the cost norms prescribed by them.

The States/Union Territories make ex-gratia payments for loss of livestock, crops and human life including injuries due to human-wildlife conflicts as per the norms, which vary in States and UTs.

(e): The important steps taken by the Government to manage the human-wildlife conflicts include the following:

- i. The Wild Life (Protection) Act, 1972 has been amended to provide statutory status to management plans of the protected areas, mandating consultations with the concerned Gram Sabha.

- ii. The Section 11 (1) (a) of the Wild Life (Protection) Act, 1972, empowers the State Chief Wild Life Wardens to grant permits for hunting animals falling in Schedule I of the Act, which become dangerous to human life. Further, the Section 11 (1) (b) of the Act empowers State Chief Wild Life Warden or any authorized officer to grant permits for hunting of wild animals falling under Schedule-II of the Act, if such animals have become dangerous to human life or property.
- iii. A network of protected areas namely, National Parks, Sanctuaries, Conservation Reserves and Community Reserves covering important wildlife habitats have been created all over the country under the provisions of the Wild Life (Protection) Act, 1972 to conserve wild animals and their habitats.
- iv. An advisory on dealing with human-wildlife conflict has been issued by the Ministry on 6th February, 2021. The Ministry has also issued Guidelines to States/UTs on 3rd June 2022 to manage Human Wildlife conflict including damage to crops. The advisory recommends coordinated interdepartmental action, identification of conflict hot spots, adherence to Standard Operating Procedures, establishment of rapid response teams, formation of State and District level committees to review the quantum of ex-gratia relief for its expeditious payments etc.
- v. The Ministry has released species-specific guidelines on 21.03.2023 for mitigation of Human Wildlife conflicts involving Elephant, Gaur, Leopard,

Snake, Crocodile, Rhesus Macaque, Wild Pig, Bear, Blue Bull and Blackbuck taking a Harmonious Coexistence Approach for addressing human-wildlife conflicts. The Ministry has also issued guidelines for cross cutting issues such as cooperation with media, occupational health and safety in human-wildlife conflict mitigation, crowd management and addressing health emergencies arising out of human-wildlife conflict situations. Moreover, Field Manual for Frontline Staff on Human-Elephant Conflict Management, has also been released by the Ministry. Ministry has also released Guidelines on Eco-friendly Measures to Mitigate Impacts on Linear Infrastructures on Wildlife.

- vi. The Ministry provides financial assistance to State Governments and Union Territory Administrations under the Centrally Sponsored Schemes 'Development of Wildlife Habitats' and 'Project Tiger and Elephant' for management of wildlife and its habitat in the country. The activities supported include procurement of early warning systems, construction and erection of physical barriers such as barbed wire fence, solar, powered electric fence, bio-fencing, boundary walls etc. to prevent the entry of wild animals into crop fields, compensation for depredation by wild animals including cattle lifting, crop damage, loss of life and property. Rapid Response Teams are also deployed to mitigate Human-Wildlife Conflict.
- vii. Advance technology like radio collaring, digital sensor walls and E-surveillance are also used in human wildlife conflict mitigation.

- viii. The National Tiger Conservation Authority (NTCA) and the Wildlife Institute of India, in accordance with Section 38O(1)(g) of the Wildlife (Protection) Act, 1972, have identified 32 major tiger corridors in the country. The NTCA Guidelines (2012) and Standard Operating Procedures guide tiger and habitat management. Similarly, the Ministry has also identified 150 elephant corridors in the country in 2023. The Ministry along with the State Governments and UT administrations has initiated the preparation of Regional Action Plan to address the long term conservation and management of elephants in the contiguous landscape.
- ix. The Ministry provides support to State Governments to organize awareness generation, training and capacity building programmes on human-wildlife conflict. The State Forest Departments work with the local people to address the Human Wildlife Conflict issues through periodic awareness campaigns to sensitize, guide and advise the general public on human-animal conflict including dissemination of information through various forms of media. Further, State Forest Departments engage with local communities to monitor the movement of some wildlife species and to caution local people to avoid human-animal conflict, prevent damage or loss of human life, property and wildlife. The Ministry has also taken an initiative for establishment of the Centre of Excellence for the Human – wildlife Conflict management, at Salim Ali Centre for Ornithology and Natural History (SACON), WII -South India Centre at Coimbatore.

STATEMENT-I

Details of human deaths during last five years due to tiger attacks, year-wise and State-wise

S. No.	State	2021	2022	2023	2024	2025 (as on 30.06.2025)
1	Assam	0	0	0	4	0
2	Bihar	4	9	1	2	0
3	Chhattisgarh	0	0	3	0	0
4	Karnataka	1	1	8	2	0
5	Kerala	1	1	1	1	0
6	Madhya Pradesh	2	3	10	6	9
7	Maharashtra	54	80	37	41	27
8	Rajasthan	1	0	2	1	0
9	Tamil Nadu	3	0	1	0	0
10	Telangana	0	0	0	1	0
11	Uttar Pradesh	11	11	25	10	2
12	Uttarakhand	1	3	0	5	2
13	West Bengal	5	1	0	1	0
Total		83	109	88	74	40

STATEMENT-II

**Details of human deaths during last five years due to elephant attacks,
year-wise and State-wise**

S. No.	State	2020- 21	2021- 22	2022- 23	2023- 24	2024- 25
1	Andhra Pradesh	6	4	5	6	11
2	Arunachal Pradesh	2	2	0	0	1
3	Assam	91	63	80	74	119
4	Chhattisgarh	42	64	69	51	53
5	Jharkhand	74	133	96	87	81
6	Karnataka	26	27	29	48	36
7	Kerala	20	25	22	23	19
8	Maharashtra	0	0	2	5	4
9	Meghalaya	6	3	3	7	12
10	Nagaland	0	0	1	1	0
11	Odisha	93	112	148	154	143
12	Tamil Nadu	57	37	43	61	52
13	Tripura	1	2	2	1	1
14	Uttar Pradesh	1	0	4	4	3
15	Uttarakhand	13	12	4	8	10
16	West Bengal	47	77	97	99	79
	Total	479	561	605	629	624

मंदिर के गलियारों और तीर्थ स्थलों का पुनर्विकास

1466. श्रीमती विजयलक्ष्मी देवी:

श्री नारायण तातू राणे:

श्री चंदन चौहान:

श्रीमती पूनमबेन माडम:

श्री विवेक ठाकुर:

श्री हंसमुखभाई सोमाभाई पटेल:

श्री बंटी विवेक साहू:

श्री आशीष दुबे:

श्री मितेश पटेल बकाभाई:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) वर्ष 2025 के दौरान सरकार द्वारा समर्थित प्रमुख मंदिर गलियारे और तीर्थस्थल पुनर्विकास परियोजनाओं का ब्यौरा क्या है और शामिल किए गए प्रमुख स्थलों का राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है और विशेष रूप से मध्य प्रदेश के संदर्भ में ब्यौरा क्या है;
- (ख) उक्त परियोजनाओं के लिए स्वीकृत, जारी और उपयोग की गई निधियों का राज्य/संघ राज्यक्षेत्र-वार, विशेषरूप से बिहार के संदर्भ में, वर्तमान स्थिति सहित ब्यौरा क्या है;
- (ग) विरासत संरक्षण, तीर्थयात्री सुविधाओं में सुधार, भीड़ प्रबंधन और पर्यावरणीय स्थिरता के बीच संतुलन सुनिश्चित करने के लिए किए गए उपायों का ब्यौरा क्या है; और
- (घ) उक्त पुनर्विकास पहलों ने तीर्थयात्रा अनुभव, स्थानीय रोजगार और क्षेत्रीय आर्थिक गतिविधि को किस सीमा तक बढ़ाया है और तत्संबंधी राज्य/संघ राज्यक्षेत्र-वार, विशेष रूप से मध्य प्रदेश और बिहार के संदर्भ में, ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (घ): पर्यटन मंत्रालय, 'तीर्थस्थल कायाकल्प एवं आध्यात्मिक, विरासत संवर्धन अभियान (प्रशाद)' और 'स्वदेश दर्शन' नामक अपनी चल रही योजनाओं के माध्यम से, प्रमुख तीर्थस्थलों और मंदिर के गलियारों सहित देश भर में पर्यटन से संबंधित अवसंरचना के विकास के लिए राज्य सरकार/संघ राज्यक्षेत्र को वित्तीय सहायता प्रदान करके उनके प्रयासों को संपूरित करता है।

वर्ष 2025 के दौरान, उपरोक्त योजनाओं के तहत तीर्थ स्थलों के विकास के लिए विभिन्न परियोजनाओं को मंजूरी दी गई है। मध्य प्रदेश और बिहार सहित देश में इन परियोजनाओं की वर्तमान स्थिति के साथ-साथ स्वीकृत, जारी और उपयोग की गई धनराशि का ब्यौरा **विवरण** में दिया गया है।

उपर्युक्त योजनाओं के तहत, स्थायी और जिम्मेदार पर्यटन सुनिश्चित करने के लिए अनुमोदित दिशानिर्देशों के अनुसार परियोजनाएं तैयार कर कार्यान्वित की जाती हैं। इनकी विस्तृत परियोजना रिपोर्ट (डीपीआर) संबंधित राज्य सरकारों और संघ राज्यक्षेत्र प्रशासन, स्थानीय निकायों और अन्य हितधारकों के परामर्श से तैयार की जाती है। उक्त परामर्श यह सुनिश्चित करने के लिए किया जाता है कि समग्र तीर्थयात्री/पर्यटक अनुभव को बेहतर बनाने के लिए विभिन्न सुविधाओं को विकसित करते समय उन स्थलों की आध्यात्मिक अखंडता और मौलिकता कायम रहे। पर्यटन मंत्रालय को सौंपी जाने वाली डीपीआर में प्रस्तावित परियोजनाओं के लिए सतत संचालन और रखरखाव संबंधी योजनाओं को भी शामिल किया जाना है।

पर्यटन मंत्रालय ने भीड़भाड़, पर्यावरणीय क्षरण, भारी संख्या में तीर्थयात्रियों के आगमन वाले तीर्थस्थलों में अवसंरचना पर क्षमता से अधिक दबाव जैसी चुनौतियों का समाधान करने और तीर्थयात्रा के अनुभव को बेहतर बनाने के लिए, कतार प्रबंधन परिसर, प्रतीक्षालय, पहुंच मार्गों का चौड़ीकरण, तीर्थयात्रियों की सुरक्षा के लिए सीसीटीवी, पार्किंग, पर्यटक सूचना केंद्र, अंतिम मील तक कनेक्टिविटी, ठोस और पवित्र अपशिष्ट प्रबंधन प्रणाली, प्रकाश व्यवस्था, स्वच्छता, सुविधा केंद्र, व्याख्या संबंधी सुविधाएं, वर्षा जल संचयन आदि जैसे विभिन्न घटकों को मंजूरी दी है। इसके अलावा,

प्रशाद और स्वदेश दर्शन नामक केंद्रीय क्षेत्र की योजनाओं के तहत, मंत्रालय देश भर में पर्यटन को बढ़ावा देने, स्थानीय संस्कृति का संरक्षण करने, रोजगार सृजन और स्थानीय अर्थव्यवस्था को मजबूत करने के उद्देश्य से समग्र और सतत तरीके से पर्यटन अवसंरचना का विकास करने का प्रयास करता है।

विवरण

वर्ष 2025 में प्रशाद, एसडी 2.0 और सीबीडीडी योजना के तहत स्वीकृत तीर्थस्थल परियोजनाओं की सूची

क्र. सं.	राज्य	योजना	परियोजना का नाम	स्वीकृति की तिथि	स्वीकृत राशि (करोड़ रु. में)	प्राधिकृत राशि (करोड़ रु. में)	उपयोग की गई राशि (करोड़ रु. में)	स्थिति
1	आंध्र प्रदेश	सीबीडीडी	नागार्जुन सागर में बौद्ध विरासत और सांस्कृतिक अनुभवों को समृद्ध करना	मार्च 2025	25.00	2.50	0.00	जारी
2	आंध्र प्रदेश	सीबीडीडी	अहोबिलम का आध्यात्मिक	मार्च 2025	24.99	2.50	0.00	जारी

			यात्रा के रूप में विकास					
3	बिहार	स्वदेश दर्शन 2.0	बौद्ध ध्यान एवं अनुभव केंद्र, बोधगया का विकास	मार्च 2025	165.44	16.54	0.00	जारी
4	बिहार	प्रशाद	अंबिका भवानी मंदिर, सारण का विकास	मार्च 2025	13.29	0.00	0	जारी
5	हिमाचल प्रदेश	स्वदेश दर्शन 2.0	माँ चिंतपूर्णी देवी मंदिर, उना का विकास	जुलाई 2025	56.26	5.63	0.00	जारी
6	झारखंड	सीबीडीडी	रामरेखा धाम में पर्यटन अवसंरचना विकास	मार्च 2025	18.87	1.87	0.00	जारी
6	केरल	सीबीडीडी	थालास्सेरी: आध्यात्मिक जुड़ाव	मार्च 2025	25.00	2.50	0.00	जारी

7	कर्नाटक	प्रशाद	रेणुका येल्लमा देवी मंदिर का विकास	मार्च 2025	18.37	0.00	0	जारी
8	कर्नाटक	प्रशाद	पापनाश मंदिर, बीदर जिले में बुनियादी सुविधाओं का विकास	मार्च 2025	22.25	6.30	0	जारी
9	मध्य प्रदेश	स्वदेश दर्शन 2.0	पीताम्बरा पीठ दतिया का विकास	जुलाई 2025	44.24	4.42	0.00	जारी
10	मध्य प्रदेश	सीबीडीडी	ओरछा एक मध्यकालीन वैभव 2.0	मार्च 2025	25.00	2.50	0.00	जारी
11	मेघालय	सीबीडीडी	नार्तियांग आध्यात्मिक एवं सांस्कृतिक केंद्र	मार्च 2025	24.87	2.49	0.00	जारी
12	मिजोरम	प्रशाद	चंफाई जिले के वांगछिया में प्रशाद योजना के	मार्च 2025	5.47	1.56	0	जारी

			तहत अवसंरचना का विकास					
13	नागालैंड	सीबीडीडी	सोलफुल ट्रेल्स: इम्पुर हेरिटेज एक्सपीरियंस	मार्च 2025	24.94	2.49	0.00	जारी
14	पंजाब	सीबीडीडी	हेरिटेज स्ट्रीट - श्री आनंदपुर साहिब में शांति और सद्भाव का प्रतीक	मार्च 2025	24.90	2.49	0.00	जारी
15	पुदुचेरी	प्रशाद	धरबरण्येश्वर मंदिर के लिए तीर्थ सुविधाओं और पर्यटक आकर्षणों का विकास	मार्च 2025	25.94	0.00	0	जारी
16	राजस्थान	स्वदेश दर्शन 2.0	श्री खाटू श्याम जी मंदिर	मार्च 2025	87.87	8.79	0.00	जारी

			(सीकर) में विकास कार्य					
17	राजस्थान	स्वदेश दर्शन 2.0	श्री करणी माता मंदिर, बीकानेर में विकास कार्य	जुलाई 2025	22.58	2.26	0.00	जारी
18	राजस्थान	स्वदेश दर्शन 2.0	मालासेरी डूंगरी, भीलवाड़ा जिला का विकास	जुलाई 2025	48.73	4.87	0.00	जारी
19	सिक्किम	सीबीडीडी	काबी क्रॉनिकल्स: एकता और विरासत के ज़रिए एक सफ़र	मार्च 2025	24.96	2.50	0.00	जारी
20	तमिलनाडु	सीबीडीडी	रामेश्वरम का ऐतिहासिक परिवर्तन	मार्च 2025	20.01	2.00	0.00	जारी
21	तमिलनाडु	प्रशाद	8 नवग्रह मंदिरों का विकास	मार्च 2025	40.94	0.00	0	जारी

22	तेलंगाना	प्रशाद	रेणुका येल्लमा देवस्थानम में अवसंरचना का विकास	मार्च 2025	4.22	0.00	0.00	जारी
23	उत्तराखंड	सीबीडीडी	कैंची धाम परिसर का विकास	मार्च 2025	17.60	1.76	0.00	जारी

बिहार में संरक्षित वन क्षेत्र का सृजन

1467. श्री राजेश रंजन:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या देश का औसत वन क्षेत्र 21 प्रतिशत है, जबकि बिहार का कुल वन क्षेत्र 7 प्रतिशत है और उत्तर बिहार के कोशी-सीमांचल क्षेत्र में वन क्षेत्र 2 प्रतिशत से भी कम है;
- (ख) यदि हाँ, तो क्या केंद्र सरकार जलवायु परिवर्तन को संतुलित करने के लिए पूर्णिया, कटिहार, अररिया, किशनगंज, सहरसा, सुपौल, मधेपुरा जिलों में बड़े संरक्षित वन क्षेत्र/बाघ अभयारण्य/ बायोस्फीयर रिजर्व बनाने के प्रति संवेदनशील है; और
- (ग) यदि हाँ, तो इसके कब तक पूरा होने की संभावना है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) से (ग): भारतीय वन सर्वेक्षण (एफएसआई), देहरादून, जो पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय के अधीनस्थ संगठन है, देश में वन एवं वृक्ष आवरण का द्विवार्षिक आकलन करता है तथा इसके निष्कर्ष भारत वन स्थिति रिपोर्ट (आईएसएफआर) में प्रकाशित किए जाते हैं।

आईएसएफआर-2023 के अनुसार, देश का अभिलेखित वन क्षेत्र 7,75,377 वर्ग किलोमीटर है, जो देश के भौगोलिक क्षेत्रफल का 23.59% है। बिहार राज्य का अभिलेखित वन क्षेत्र 7,442 वर्ग किलोमीटर है, जो बिहार राज्य के भौगोलिक क्षेत्रफल का 7.90% है। अभिलेखित वन क्षेत्र का जिला-वार विवरण आईएसएफआर-2023 में प्रकाशित नहीं किया गया है।

संरक्षित क्षेत्रों/राष्ट्रीय उद्यानों/वन्यजीव अभयारण्यों/बाघ अभयारण्यों का सृजन संबंधित राज्य सरकार द्वारा वन्यजीव (संरक्षण) अधिनियम, 1972 के अंतर्गत वैधानिक प्रावधानों के अनुसार, पारिस्थितिक उपयुक्तता, वन भूमि की उपलब्धता तथा अन्य महत्वपूर्ण तथ्यों के आधार पर किया जाता है।

SHORTAGE OF FUNDS IN MURSHIDABAD CENTRE OF ALIGARH MUSLIM UNIVERSITY

1468. SHRI JAGANNATH SARKAR:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether it is a fact that the Murshidabad Centre of Aligarh Muslim University is facing acute shortage of central funds, affecting academic and administrative functioning, if so, the details thereof;
- (b) the total funds sanctioned, released and utilised for this campus during the last ten years, year-wise along with the present strength of student, programme-wise;

- (c) whether low enrolment is linked to limited courses, poor infrastructure and funding constraints, if so, the details thereof;
- (d) the number of sanctioned faculty posts, vacancies therein and the extent of dependence on temporary or guest faculty;
- (e) whether lack of funds has impacted hostels, libraries, laboratories, security, sanitation and other basic facilities, if so, the details thereof; and
- (f) the concrete steps proposed to be taken by the Government with timelines to address faculty shortages, expand academic programmes and ensure adequate financial support to secure the future of this campus in West Bengal?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (f): Aligarh Muslim University (AMU) is an autonomous institution, established by the Aligarh Muslim University Act, 1921, as amended from time to time. It is governed by its Act and the Statutes, Ordinances and Regulations etc. made thereunder. The statutory bodies of the University take decision in academic and administrative matters of the University including in respect of its Murshidabad Centre. Ministry of Education/ University Grants Commission (UGC) allocates funds to the University, based on its realistic requirements in respect of the main campus and its Centres, expenditure incurred by them

during the previous year as well as availability of funds. The expenditure on infrastructure, hostels, libraries, laboratories, security, sanitation and other basic facilities in the main campus and in the Centres, is met out by the fund sanctioned to AMU for its functioning. The Ministry/UGC do not grant funds for any Centres of AMU separately.

The offering of new courses at the Centres including Murshidabad Centre, is decided by the Academic Council and Executive Council of the University based on the demand of the courses, availability of quality faculty and economic profile of the students/ parents in the targeted area/ location of the Centre. As the professional courses are highly in demand because of their linkage to employment, the feasibility of running such courses is very strong. As such, the enrolment of students in the Centre is linked primarily to these parameters. The details of student strength is enclosed as **Statement**.

The courses at Murshidabad Centre are taught by the faculty appointed by AMU. Government of India had asked all the Central Universities including AMU to fill up all the vacant posts under Mission Mode Recruitment Scheme since 2022. The Ministry has been regularly monitoring the progress of filling up of vacant posts in Central Universities including AMU.

STATEMENT

The details of student strength Murshidabad Centre of Aligarh Muslim University

S.No.	Name of the Programme	Present Student Strength
1.	BA LLB (5 Year Integrated Programme)	204
2.	MBA (2 Year Programme)	108
3.	B.Ed.	64
4.	BBA (4 year Self-Financing Programme)	41

स्वदेश दर्शन 2.0

1469. श्री नारायण तातू राणे:

श्री राहुल सिंह लोधी:

श्री अरविंद धर्मापुरी:

श्री राजेशभाई नारणभाई चुड़ासमा:

श्री हंसमुखभाई सोमाभाई पटेल:

श्री ज्ञानेश्वर पाटील:

श्री बंटी विवेक साहू:

श्री मितेश पटेल बकाभाई:

श्री संदिपनराव आसाराम भुमरे:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

(क) संधारणीयता और आजीविका पर ध्यान देने वाले स्वदेश दर्शन 2.0 कार्यक्रम के मुख्य उद्देश्य

एवं इसकी रूपरेखा क्या है और यह मूल स्वदेश दर्शन योजना से किस प्रकार भिन्न है;

- (ख) स्वदेश दर्शन 2.0 योजना का ढांचा क्या है और इस योजना के तहत शुरू किए गए 'चुनौती-आधारित गंतव्य विकास' (सीबीडीडी) घटक का ब्यौरा क्या है और परियोजनाओं के चयन और उनकी स्वीकृति में कितनी प्रगति हुई है;
- (ग) इन हस्तक्षेपों से स्थानीय समुदायों के लिए पर्यटक सुविधाओं, संपर्क और आजीविका के अवसरों में सुधार सहित किन ठोस परिणामों की अपेक्षा की गई है;
- (घ) क्या स्वदेश दर्शन 2.0 के तहत परियोजनाओं की प्रगति की निगरानी करने और उनके परिणामों का आकलन करने के लिए कोई प्रणाली स्थापित की गई है;
- (ङ) विशेषकर मध्य प्रदेश और महाराष्ट्र के छत्रपति संभाजीनगर जिले में सीबीडीडी के अंतर्गत स्वीकृत परियोजनाओं की कुल संख्या कितनी है और उनकी वर्तमान स्थिति सहित स्वदेश 2.0 के अंतर्गत स्वीकृत परियोजनाओं की कुल संख्या कितनी हैं और इसमें शामिल वित्तीय परिव्यय का ब्यौरा क्या है;
- (च) स्वदेश दर्शन और स्वदेश दर्शन 2.0 योजनाओं के तहत विकसित ग्रामीण पर्यटन सर्किट सहित विषयगत सर्किट का ब्यौरा क्या है; और
- (छ) क्या सीमावर्ती क्षेत्रों में कोई परियोजना स्वीकृत की गई है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (छ): यद्यपि पर्यटन का विकास और संवर्धन मुख्य रूप से संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन द्वारा किया जाता है, तथापि पर्यटन मंत्रालय अपनी विभिन्न योजनाओं के माध्यम से पर्यटन अवसंरचना के विकास और देश में पर्यटन अनुभवों को बेहतर बनाने के लिए राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों/केंद्रीय एजेंसियों को योजना दिशानिर्देशों एवं सरकारी निर्देशों के अनुरूप उनसे परियोजना प्रस्तावों की प्राप्ति, निधि की उपलब्धता, परस्पर प्राथमिकता आदि के आधार पर उन्हें वित्तीय सहायता प्रदान करता है।

मंत्रालय ने वर्ष 2014-15 में अपनी स्वदेश दर्शन योजना शुरू की और चिह्नित विषयगत परिपथ के तहत 5290.33 करोड़ रुपये की 76 परियोजनाओं को मंजूरी दी। इस योजना को सतत गंतव्यों को विकसित करने के मुख्य उद्देश्य के साथ स्वदेश दर्शन 2.0 (एसडी 2.0) के नाम से नया रूप दिया गया।

यह योजना विभिन्न परियोजनाओं और पहलों में सतत और उत्तरदायी पर्यटन संबंधी कार्य पद्धतियों के कार्यान्वयन पर ध्यान केंद्रित करती है और पर्यावरणीय संधारणीयता, सामाजिक-सांस्कृतिक स्थिरता एवं आर्थिक स्थिरता सहित सतत पर्यटन के सिद्धांतों को अपनाने के लिए भी प्रोत्साहित करती है। मंत्रालय ने एसडी 2.0 के तहत 2208.31 करोड़ रुपये की 53 परियोजनाओं को मंजूरी दी है। इसके अलावा, मंत्रालय ने पर्यटन स्थलों के समग्र विकास के लिए स्वदेश दर्शन 2.0 की 'चुनौती आधारित गंतव्य विकास (सीबीडीडी)' नामक एक उप-योजना के तहत 697.94 करोड़ रुपये की लागत की 38 परियोजनाओं को मंजूरी दी है और योजना में स्थिरता का पहलू भी निहित है। एसडी 2.0 और सीबीडीडी के तहत स्वीकृत परियोजनाएं कार्यान्वयन के चरण में हैं। यद्यपि इन परियोजनाओं का कार्यान्वयन, संचालन और प्रबंधन संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन द्वारा किया जाता है, तथापि पर्यटन मंत्रालय इन योजनाओं के तहत स्वीकृत परियोजनाओं की प्रगति की नियमित रूप से समीक्षा करता है।

इसके अलावा, पर्यटन मंत्रालय 'पर्यटन अवसंरचना विकास के लिए केंद्रीय एजेंसियों को सहायता (एसीएटीआईडी)' नामक अपनी योजना के तहत विभिन्न स्थानों पर पर्यटन अवसंरचना के विकास के लिए केंद्रीय एजेंसियों को वित्तीय सहायता प्रदान करता है।

मध्य प्रदेश तथा महाराष्ट्र राज्यों को भी शामिल करते हुए देश की सीमावर्ती क्षेत्रों में विभिन्न परिपथों के तहत स्वीकृत परियोजनाओं सहित स्वदेश दर्शन, स्वदेश दर्शन 2.0, एसीए और सीबीडीडी के तहत स्वीकृत परियोजनाओं का ब्यौरा **विवरण** में दिया गया है।

विवरण

मध्य प्रदेश तथा महाराष्ट्र राज्यों को भी शामिल करते हुए देश की सीमावर्ती क्षेत्रों में विभिन्न परिपथों के तहत स्वीकृत परियोजनाओं सहित स्वदेश दर्शन, स्वदेश दर्शन 2.0, एसीए और सीबीडीडी के तहत स्वीकृत परियोजनाओं का ब्यौरा

(i) देश में स्वदेश दर्शन योजना के तहत स्वीकृत परियोजनाओं का विवरण:

(राशि करोड़ रु. में)

क्र. सं.	राज्य/संघ राज्यक्षेत्र	परिपथ/स्वीकृति वर्ष	परियोजना का नाम	स्वीकृत राशि
1.	अंडमान और निकोबार द्वीप समूह	तटीय परिपथ 2016-17	लॉन्ग द्वीप - रॉस स्मिथ द्वीप - नील द्वीप - हैवलॉक द्वीप-बाराटांग द्वीप - पोर्ट ब्लेयर का विकास	27.57
2.	आंध्र प्रदेश	तटीय परिपथ 2014-15	काकीनाडा - होप आइलैंड - कोरिंगा वन्यजीव अभयारण्य - पसारलापुडी - अडुरु - एस यानम - कोटिपल्ली का विकास	67.83
3.	आंध्र प्रदेश	तटीय परिपथ 2015-16	नेल्लोर - पुलिकट झील - उब्बलमाडुगु जल प्रपात - नेलापट्टू - कोठाकोडुरु - मायपाडु - रामतीर्थम - इस्कापल्ली का विकास	49.55
4.	आंध्र प्रदेश	बौद्ध परिपथ 2017-18	बौद्ध परिपथ: शालीहुंडम - बाविकोंडा - बोज्जनकोंडा - अमरावती - अनूपु का विकास	35.24
5.	अरुणाचल प्रदेश	उत्तर-पूर्वी परिपथ	भालुकपोंग - बोमडिला और तवांग का विकास	49.77

		2014-15		
6.	अरुणाचल प्रदेश	उत्तर-पूर्वी परिपथ 2015-16	नफरा – सेप्पा - पप्पू, पासा, पक्के घाटियाँ – संगदूपोटा-न्यू सगाली – जीरो-योम्चा का विकास	96.72
7.	असम	वन्यजीव परिपथ 2015-16	मानस – प्रोबितोरा – नामेरी – काजीरंगा – डिब्रू - सैखोवा का विकास	94.68
8.	असम	विरासत परिपथ 2016-17	तेजपुर – माजुली - शिवसागर का विकास	90.98
9.	बिहार	तीर्थकर परिपथ 2016-17	वैशाली – आरा – मसाद – पटना – राजगीर – पावापुरी - चंपापुरी का विकास	33.96
10.	बिहार	आध्यात्मिक परिपथ 2016-17	कांवरिया मार्ग: सुल्तानगंज – धर्मशाला - देवघर का विकास	44.76
11.	बिहार	बौद्ध परिपथ 2016-17	बौद्ध परिपथ का विकास - बोधगया में कन्वेंशन सेंटर का निर्माण	95.18
12.	बिहार	ग्रामीण परिपथ 2017-18	भित्तिहरवा – चंद्रहिया - तुर्कौलिया का विकास	44.27
13.	बिहार	आध्यात्मिक परिपथ 2017-18	मंदार हिल और अंग प्रदेश का विकास	44.55
14.	छत्तीसगढ़	जनजातीय परिपथ	जशपुर – कुनकुरी – मैनपाट – कमलेशपुर – महेशपुर – कुर्दार – सरोधदादर – गंगरेल –	96.10

		2015-16	कोंडागांव - नाथियानवागांव-जगदलपुर-चित्रकूट-तीर्थगढ़ का विकास	
15.	गोवा	तटीय परिपथ 2016-17	सिक्वेरिम - बागा, अंजुना - वागाटोर, मोरजिम - केरी, अगुआड़ा किला और अगुआड़ा जेल का विकास	97.65
16.	गोवा	तटीय परिपथ 2017-18	तटीय परिपथ II: रुआ डी ओरम क्रीक - डोना पाउला - कोलवा - बेनौलिम का विकास	99.35
17.	गुजरात	विरासत परिपथ 2016-17	अहमदाबाद - राजकोट - पोरबंदर - बारदोली - दांडी का विकास	59.17
18.	गुजरात	विरासत परिपथ 2016-17	वडनगर - मोढेरा का विकास	91.12
19.	गुजरात	बौद्ध परिपथ 2017-18	जूनागढ़ - गिर सोमनाथ - भरूच - कच्छ - भावनगर - राजकोट - मेहसाणा का विकास	26.68
20.	हरियाणा	कृष्ण परिपथ 2016-17	कुरुक्षेत्र में महाभारत से संबंधित स्थानों पर पर्यटन अवसंरचना का विकास	77.39
21.	हिमाचल प्रदेश	हिमालयन परिपथ 2016-17	हिमालय परिपथ: कियारीघाट, शिमला, हाटकोटी, मनाली, कांगड़ा, धर्मशाला, बीर, पालमपुर, चंबा का विकास	68.34
22.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	जम्मू - श्रीनगर - पहलगाम - भगवती नगर - अनंतनाग - सलामाबाद, उरी - कारगिल - लेह का विकास	77.33

23.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	जम्मू-राजौरी-शोपियां-पुलवामा में पर्यटक सुविधाओं का विकास	81.60
24.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	पर्यटक सुविधाओं का विकास - पीएम विकास पैकेज के तहत 2014 में बाढ़ में नष्ट हुई परिसंपत्तियों के बदले परिसंपत्तियों का निर्माण	90.43
25.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	मंतलाई और सुधमहादेव में पर्यटक सुविधाओं का विकास	91.99
26.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	अनंतनाग – पुलवामा – किश्तवर – पहलगाम - जांस्कर पदुम – दक्सुम - रंजीत सागर बांध में पर्यटक सुविधाओं का विकास	86.39
27.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	गुलमर्ग – बारामूला – कुपवाड़ा - कारगिल - लेह में पर्यटक सुविधाओं का विकास	91.84
28.	झारखंड	इको परिपथ 2018-19	इको पर्यटन परिपथ: दलमा - बेतला नेशनल पार्क – मिरचैया - नेतरहाट का विकास	30.44
29.	केरल	इको परिपथ 2015-16	पथनमथिट्टा-गवी- वागामोन - तेक्कडी का विकास	64.08
30.	केरल	आध्यात्मिक परिपथ 2016-17	सबरीमाला – एरुमेली – पम्पा - सन्निधानम का विकास	46.54
31.	केरल	आध्यात्मिक परिपथ	श्रीपद्मनाभ अर्नामूला का विकास	78.08

		2016-17		
32.	केरल	ग्रामीण परिपथ 2018-19	मालानाड मालाबार कूज पर्यटन परियोजना का विकास	57.35
33.	केरल	आध्यात्मिक परिपथ 2018-19	शिवगिरी श्री नारायण गुरु आश्रम - अरुवीपुरम - कुन्नुमपारा श्री सुब्रह्मनिया - चेम्बझंथी श्री नारायण गुरुकुलम का विकास	66.42
34.	मध्य प्रदेश	वन्यजीव परिपथ 2015-16	पन्ना-मुकुंदपुर-संजय-दुबरी- बांधवगढ़-कान्हा - मुक्की - पेंच में वन्यजीव परिपथ का विकास	92.10
35.	मध्य प्रदेश	बौद्ध परिपथ 2016-17	सांची - सतना - रीवा - मंदसौर - धार का विकास	74.02
36.	मध्य प्रदेश	विरासत परिपथ 2016-17	ग्वालियर - ओरछा - खजुराहो - चंदेरी - भीमबेटका - मांडू का विकास	89.82
37.	मध्य प्रदेश	इको परिपथ 2017-18	गांधीसागर बांध-मंडलेश्वर बांध-ओंकारेश्वर बांध- इंदिरा सागर बांध-तवा बांध- बरगी बांध - भेड़ाघाट - बाणसागर बांध - केन नदी का विकास	93.76
38.	महाराष्ट्र	तटीय परिपथ 2015-16	सिंधुदुर्ग तटीय परिपथ - सागरेश्वर, तारकरली, विजयदुर्ग (बीच और क्रीक), मितभव का विकास	19.06
39.	महाराष्ट्र	आध्यात्मिक परिपथ 2018-19	वाकी - अदासा - धापेवाड़ा - पारदसिंघा - तेलनखेडी - गिराड का विकास	45.47

40.	मणिपुर	उत्तर-पूर्वी परिपथ 2015-16	मणिपुर में पर्यटक परिपथ: इम्फाल -खोंगजोम का विकास	72.23
41.	मणिपुर	आध्यात्मिक परिपथ 2016-17	श्री गोविंदजी मंदिर, श्री बिर्जॉय गोविंदजी मंदिर – श्री गोपीनाथ मंदिर – श्री बंगशीबोदोन मंदिर – श्री कैना मंदिर का विकास	45.34
42.	मेघालय	उत्तर-पूर्वी परिपथ 2016-17	उमियम (लेक व्यू), यू लुम सोहपेटबनेंग - मावडियांगडियांग - आर्किड लेक रिजॉर्ट का विकास	99.13
43.	मेघालय	उत्तर-पूर्वी परिपथ 2018-19	पश्चिमी खासी हिल्स (नोंगखलाव- क्रेम तिरोट - खुदोई और कोहमांग जलप्रपात - खरी नदी- मावथाद्रीशन, शिलांग), जयंतिया हिल्स (क्रांग सूरी फॉल्स- शिरमंग-इयूक्सी), गारो हिल्स (नोकरेक रिजर्व, कट्टाबील, सिजू गुफाएं) का विकास	84.97
44.	मिजोरम	उत्तर-पूर्वी परिपथ 2015-16	थेनजोल और साउथ ज़ोटे, जिला सेरछिप और रईक का विकास	92.26
45.	मिजोरम	इको परिपथ 2016-17	इको-एडवेंचर परिपथ आइजोल -रावपुइचिप - खवफाप - लेंगपुई - चटलांग- सकारहमुइटुइतलांग - मुथी - बेराटलांग - तुइरियल एयरफील्ड - हमुइफांग का विकास	66.37
46.	नागालैंड	जनजातीय परिपथ 2015-16	जनजातीय परिपथ पेरेन- कोहिमा- वोखा का विकास	97.36
47.	नागालैंड	जनजातीय परिपथ	मोकोकचुंग – तुएनसांग - मोन का विकास	98.14

		2016-17		
48.	ओडिशा	तटीय परिपथ 2016-17	गोपालपुर, बरकुल, सतपाड़ा और तंपारा का विकास	70.82
49.	पुडुचेरी	तटीय परिपथ 2015-16	दुबरियापेट - अरिकमेडु - वीरमपट्टिनम - चुन्नम्बर - नल्लावाडु/नरमबाई - मनापेट - कालापेट - पुडुचेरी - यानम का विकास	58.44
50.	पुडुचेरी	विरासत परिपथ 2017-18	फ्रेंको - तमिल गांव, कराईकल, माहे और यानम का विकास	49.44
51.	पुडुचेरी	आध्यात्मिक परिपथ 2017-18	पुडुचेरी में आध्यात्मिक परिपथ का विकास	34.96
52.	पंजाब	विरासत परिपथ 2018-19	आनंदपुर साहिब - फतेहगढ़ साहिब - चमकौर साहिब - फिरोजपुर - खटकर कलां - कलानौर - पटियाला का विकास	85.32
53.	राजस्थान	मरुस्थल परिपथ 2015-16	सांभर लेक टाउन और अन्य स्थलों का विकास	50.01
54.	राजस्थान	कृष्ण परिपथ 2016-17	गोविंद देव जी मंदिर (जयपुर), खाटूश्याम जी (सीकर) और नाथद्वारा (राजसमंद) का विकास	75.80
55.	राजस्थान	आध्यात्मिक परिपथ	आध्यात्मिक परिपथ - 'चुरू (सालासर बालाजी) - जयपुर (श्री समोदके बालाजी, घाटके बालाजी, बंधेके बालाजी) - विराटनगर (बीजक, जैनसिया,	87.05

		2016-17	अंबिका मंदिर) - भरतपुर (कमान क्षेत्र) - धौलपुर (मुचकुंड) - मेहंदीपुर बालाजी - चित्तौड़गढ़ (सांवलियाजी) का विकास	
56.	राजस्थान	विरासत परिपथ 2017-18	विरासत परिपथ राजसमंद (कुंभलगढ़ किला) - जयपुर (जयपुर और नाहरगढ़ किले में अग्रभाग की प्रकाश व्यवस्था) - झालावाड़ (गागरोन किला) - चित्तौड़गढ़ (चित्तौड़गढ़ किला) - जैसलमेर (जैसलमेर किला) - हनुमानगढ़ (गोगामेड़ी) - उदयपुर (प्रताप गौरव केंद्र) - धौलपुर (बाग-ए-निलोफर और पुरानी छावनी) - नागौर (मीरा बाई स्मारक, मेड़ता) - टोंक (सुनहरी कोठी) का विकास	70.61
57.	सिक्किम	उत्तर-पूर्वी परिपथ 2015-16	रंगपो (प्रवेश) - रोराथांग - अरितार - फादमचेन - नाथंग - शेराथांग - सोंगमो - गंगटोक - फोडोंग - मंगन - लाचुंग - युमथांग - लाचेन - थांगु - गुरुडोंगमेर - मंगन - गंगटोक - तुमिनलिंगी - सिंगतम (निकास) को जोड़ने वाले पर्यटक परिपथ का विकास	98.05
58.	सिक्किम	उत्तर-पूर्वी परिपथ 2016-17	सिंगटम-मका-टेमी - बेरमोइक टोकेल - फोंगिया - नामची - जोरथांग - ओखारे - सोम्बारिया - दारमदिन - जोरेथांग - मेल्ली (निकास) को जोड़ने वाले पर्यटक परिपथ का विकास	95.32
59.	तमिलनाडु	तटीय परिपथ 2016-17	(चेन्नई - मामल्लापुरम - रामेश्वरम - मानपाडु - कन्याकुमारी) का विकास	73.13

60.	तेलंगाना	इको परिपथ 2015-16	महबूबनगर जिले में इको पर्यटन परिपथ का विकास	91.62
61.	तेलंगाना	जनजातीय परिपथ 2016-17	मुलुगु – लकनावरम – मेदवरम – तड़वई – दमारवी – मल्लूर - बोगाथा झरनों का विकास	79.87
62.	तेलंगाना	विरासत परिपथ 2017-18	कुतुबशाही विरासत पार्क-पैगाह मकबरे- हयात बख्शी मस्जिद - रेमंड का मकबरा का विकास	96.90
63.	त्रिपुरा	उत्तर-पूर्वी परिपथ 2015-16	अगरतला – सिपाहीजला - मेलाघर – उदयपुर – अमरपुर – तीर्थमुख - मंदिरघाट – डंबूर – नारिकेलकुंज – गंडाचरा - अंबासा का विकास	82.85
64.	त्रिपुरा	उत्तर-पूर्वी परिपथ 2018-19	सूरमाचेर-उनाकोटी - जम्पुई हिल्स-गुनाबती – भुवनेश्वरी-नीरमहल – बॉक्सनगर - चोटाखोला – पिलक - अवांगचारा का विकास	44.83
65.	उत्तर प्रदेश	बौद्ध परिपथ 2016-17	श्रावस्ती, कुशीनगर और कपिलवस्तु का विकास	87.89
66.	उत्तर प्रदेश	रामायण परिपथ 2016-17	चित्रकूट और श्रृंगवेरपुर का विकास	69.45
67.	उत्तर प्रदेश	आध्यात्मिक परिपथ 2016-17	आहर – अलीगढ़ – कासगंज - सरोसी (उन्नाव)– प्रतापगढ़-कौशांबी-मिर्जापुर – गोरखपुर – डुमरियागंज – बस्ती – बाराबंकी – आजमगढ़ – कैराना – बागपत - शाहजहांपुर का विकास	71.91
68.	उत्तर प्रदेश	आध्यात्मिक परिपथ	बिजनौर-मेरठ-कानपुर - कानपुर देहात – बांदा- गाजीपुर-सलेमपुर- घोसी – बलिया - अम्बेडकर	67.51

		2016-17	नगर-अलीगढ़-फतेहपुर-देवरिया-महोबा- सोनभद्र - चंदौली - मिश्रिख - भदोही का विकास	
69.	उत्तर प्रदेश	विरासत परिपथ 2016-17	कालिंजर किला (बांदा) - मगहरधाम (संतकबीर नगर) - चौरीचौरा, शहीद स्थल (फतेहपुर) - महुअर शहीद स्थल (घोसी) - शहीद स्मारक (मेरठ) का विकास	36.65
70.	उत्तर प्रदेश	रामायण परिपथ 2017-18	अयोध्या का विकास	127.21
71.	उत्तर प्रदेश	आध्यात्मिक परिपथ 2018-19	जेवर - दादरी - सिकंदराबाद - नोएडा - खुर्जा - बांदा का विकास	12.03
72.	उत्तर प्रदेश	आध्यात्मिक परिपथ 2018-19	गोरखनाथ मंदिर (गोरखपुर), देवीपट्टन मंदिर (बलरामपुर) और वटवाशनी मंदिर (डुमरियागंज) का विकास	18.30
73.	उत्तराखंड	इको परिपथ 2015-16	टिहरी झील और निकटवर्ती क्षेत्रों का नए गंतव्य के रूप में विकास के लिए इको-पर्यटन, एडवेंचर स्पोर्ट्स और संबद्ध पर्यटन संबंधी अवसंरचना का एकीकृत विकास - जिला टिहरी	69.17
74.	उत्तराखंड	विरासत परिपथ 2016-17	कुमाऊं क्षेत्र में विरासत परिपथ - कटारमल - जोगेश्वर - बैजनाथ - देवीधुरा का एकीकृत विकास	76.32

75.	पश्चिम बंगाल	तटीय परिपथ 2015-16	तटीय परिपथ: उदयपुर – दीघा – शंकरपुर – ताजपुर – मंदारमणि – फ्रेजरगंज - बक्खलाई - हेनरी द्वीप का विकास	67.99
76.	-	मार्गस्थ सुविधाएं 2018-19	सड़क परिवहन और राजमार्ग मंत्रालय के सहयोग से उत्तर प्रदेश और बिहार में वाराणसी - गया; कुशीनगर – गया - कुशीनगर में मार्गस्थ सुविधाओं का विकास	17.50
कुल				5290.33

(ii) देश में स्वदेश दर्शन 2.0 योजना के तहत स्वीकृत परियोजनाओं का विवरण:

(राशि करोड़ रु. में)

क्र. सं.	राज्य	गंतव्य	एक्सपीरियंस का नाम	स्वीकृति वर्ष	स्वीकृत राशि
1.	आंध्र प्रदेश	बापतला	सूर्यलंका बीच एक्सपीरियंस का विकास	2024-25	97.52
2.	आंध्र प्रदेश	अरक्कू-लम्बासिंगी	अरक्कू में बोर्ला केव एक्सपीरियंस	2023-24	29.88
3.	अरुणाचल प्रदेश	मेचुका	मेचुका सांस्कृतिक हाट	2023-24	18.48
4.	अरुणाचल प्रदेश	मेचुका	मेचुका एडवेंचर पार्क	2023-24	12.75
5.	अरुणाचल प्रदेश	नाचो	अनलॉक नाचो अभियान	2023-24	14.02
6.	असम	कोकराझार	कोकराझार वेटलैंड एक्सपीरियंस	2023-24	26.68
7.	असम	जोरहाट	रीइमेंजिनिंग सिन्नामारा टी एस्टेट	2023-24	23.88

8.	बिहार	बोधगया	बोधगया में बौद्ध ध्यान एवं अनुभव केंद्र का विकास	2024-25	165.44
9.	छत्तीसगढ़	कवर्धा	भोरमदेव कॉरिडोर विकास, कवर्धा	2024-25	145.99
10.	दादरा नगर एवं हवेली तथा दमन एवं दीव	दमन	दमन कन्वेंशन सेंटर	2024-25	147.13
11.	गोवा	पोर्वोरिम	पोर्वोरिम क्रीक एक्सपीरियंस	2024-25	24.07
12.	गोवा	कोलवा	कोलवा बीच एक्सपीरियंस	2024-25	19.89
13.	हरियाणा	पंचकुला	टिक्कर ताल और एडवेंचर पार्क में एडवेंचर टूरिज्म हब का विकास	2024-25	26.68
14.	हरियाणा	पंचकुला	यादविन्द्रा गार्डन का कायाकल्प	2024-25	65.82
15.	हिमाचल प्रदेश	चिंतपूर्णी	मां चिंतपूर्णी देवी मंदिर, ऊना का विकास	2025-26	56.26
16.	कर्नाटक	मैसूरु	ईकोलोजिकल एक्सपीरियंस जोन	2023-24	18.48
17.	कर्नाटक	मैसूरु	टोंगा राइड हेरिटेज एक्सपीरियंस जोन	2023-24	2.72
18.	कर्नाटक	हम्पी	'ट्रैवलर नूक्स' की स्थापना	2023-24	25.64
19.	केरल	अलप्पुझा	अलप्पुझा: ए ग्लोबल वॉटर वंडरलैंड	2024-25	93.18
20.	केरल	मलमपुझा	मलमपुझा गार्डन और लीजर पार्क में पर्यटकों के अनुभव को बेहतर बनाना	2024-25	75.87
21.	केरल	कुमारकोम	कुमारकोम पक्षी अभयारण्य एक्सपीरियंस	2023-24	13.81
22.	लद्दाख	लेह	जूले लेह जैव विविधता पार्क	2023-24	23.17
23.	लद्दाख	कारगिल	एक्सप्लोरिंग एलओसी और हुंडरमन विलेज एक्सपीरियंस	2023-24	11.91

24.	लक्षद्वीप	बंगारम	बंगाराम में इको-रिट्रीट, एडवेंचर, बीच तथा एमआईसीई एक्सपीरियंस का विकास	2024-25	81.18
25.	मध्य प्रदेश	चित्रकूट	चित्रकूट में आध्यात्मिक एक्सपीरियंस	2023-24	27.22
26.	मध्य प्रदेश	ग्वालियर	फूलबाग एक्सपीरियंस जोन	2023-24	16.74
27.	मध्य प्रदेश	दतिया	पीताम्बरा पीठ दतिया का विकास	2025-26	44.24
28.	महाराष्ट्र	पुणे	शिवसृष्टि थीम पार्क	2024-25	76.22
29.	मेघालय	सोहरा	वॉटरफॉल ट्रेल्स एक्सपीरियंस	2023-24	27.61
30.	मेघालय	सोहरा	मेघालयन एज केव एक्सपीरियंस	2023-24	32.45
31.	मिजोरम	चम्पाई	केइलुंगलिया, ज़ोटे, नगुर और मुअलबुहम, चम्पाई में इको रिजॉर्ट एक्सपीरियंस	2024-25	38.85
32.	मिजोरम	चम्पाई	विरासत और सांस्कृतिक केंद्र, चम्पाई	2024-25	33.87
33.	मिजोरम	आइजोल	सम्मेलन केंद्र का निर्माण	2025-26	99.71
34.	नागालैंड	चुमुकेदिमा	चुमुकेदिमा के जैकब गांव में साहसिक पर्यटन का अनुभव	2024-25	32.54
35.	नागालैंड	चुमुकेदिमा	चुमुकेदिमा व्यू पॉइंट पर इको- पर्यटन एक्सपीरियंस	2024-25	7.87
36.	नागालैंड	चुमुकेदिमा	मिडवे रिट्रीट में जनजातीय सांस्कृतिक एक्सपीरियंस	2023-24	21.57
37.	पुदुचेरी	कराईकल	कराईकल बीच और वाटरफ्रंट एक्सपीरियंस	2023-24	20.30
38.	पंजाब	अमृतसर	अटारी में सीमा पर्यटन एक्सपीरियंस	2024-25	25.91
39.	पंजाब	कपूरथला	कांजिली वेटलैंड में इको पर्यटन एक्सपीरियंस	2023-24	20.06

40.	राजस्थान	सीकर	श्री खाटू श्याम जी मंदिर (सीकर) में विकास कार्य	2024-25	87.87
41.	राजस्थान	बूंदी	केशोरायपाटन में आध्यात्मिक अनुभव	2023-24	21.65
42.	राजस्थान	जिला बीकानेर	श्री करणी माता मंदिर, बीकानेर में विकास कार्य	2025-26	22.58
43.	राजस्थान	मालासेरी डूंगरी (जिला - भीलवाड़ा)	मालासेरी डूंगरी, भीलवाड़ा जिले का विकास	2025-26	48.73
44.	सिक्किम	ग्यालशिंग	युकसोम क्लस्टर में इको-वेलनेस एक्सपीरियंस	2023-24	15.41
45.	सिक्किम	गंगटोक	गंगटोक सांस्कृतिक गांव	2023-24	22.60
46.	तमिलनाडु	मामल्लापुरम	शोर मंदिर में इमर्सिव एक्सपीरियंस	2023-24	30.02
47.	तेलंगाना	अनंतगिरि	अनंतगिरि वन में इको पर्यटन जोन	2023-24	38.00
48.	तेलंगाना	भोंगीर	भोंगीर किला एक्सपीरियेंशियल जोन	2023-24	56.82
49.	त्रिपुरा	अगरतला	अगरतला में त्रिपुरा हेरिटेज विलेज और संगीत अनुभव (चरण-1 और 2)	2024-25	48.95
50.	उत्तर प्रदेश	नैमिषारण्य	वैदिक - वेलनेस एक्सपीरियंस	2023-24	17.80
51.	उत्तर प्रदेश	प्रयागराज	आजाद पार्क और देखो प्रयागराज ट्रेल एक्सपीरियंस	2023-24	14.52
52.	उत्तराखंड	चंपावत	टी गार्डन एक्सपीरियंस	2023-24	19.89
53.	उत्तराखंड	पिथौरागढ़	गुंजी में ग्रामीण पर्यटन क्लस्टर एक्सपीरियंस	2023-24	17.86
कुल					2208.31

(iii) देश में चुनौती आधारित गंतव्य विकास (सीबीडीडी) योजना के तहत स्वीकृत परियोजनाओं का विवरण:

(राशि करोड़ रु. में)

क्र. सं.	राज्य/संघ राज्यक्षेत्र	गंतव्य/श्रेणी	एक्सपीरियंस का नाम	स्वीकृति वर्ष	स्वीकृत राशि
1.	आंध्र प्रदेश	नागार्जुन सागर (संस्कृति एवं विरासत)	नागार्जुन सागर में बौद्ध विरासत और सांस्कृतिक अनुभवों का संवर्धन	2024-25	25.00
2.	आंध्र प्रदेश	अहोबिलम मंदिर (आध्यात्मिक पर्यटन)	एक आध्यात्मिक यात्रा के रूप में अहोबिलम का विकास	2024-25	24.99
3.	अरुणाचल प्रदेश	किभितो (जीवंत ग्राम कार्यक्रम)	किभितो सीमांत पर्यटन - शांति का प्रवेश द्वार	2024-25	4.96
4.	अरुणाचल प्रदेश	बिचोम बांध स्थल (इको-पर्यटन और अमृत धरोहर स्थल)	बिचोम बांध साहसिक और इको-पर्यटन परियोजना	2024-25	9.90
5.	असम	शिवसागर (इको-पर्यटन और अमृत धरोहर स्थल)	पाणिधिग पक्षी अभयारण्य	2024-25	9.99
6.	बिहार	सारण जिला (सोनपुर मेला) (संस्कृति एवं विरासत)	सोनपुर मेला स्थल का विकास	2024-25	24.29
7.	छत्तीसगढ़	मायाली बगीचा (इको-पर्यटन और अमृत धरोहर स्थल)	मायाली बगीचा का इको-पर्यटन स्थल के रूप में विकास	2024-25	9.97
8.	गोवा	मायेम गांव (इको-पर्यटन और अमृत धरोहर स्थल)	हरवलम जलप्रपात का सौंदर्यीकरण और विकास	2024-25	9.81
9.	गुजरात	वडनगर (संस्कृति एवं विरासत)	शर्मिष्ठा झील का रूपांतरण: वडनगर में प्रकाश और संस्कृति	2024-25	17.29

10.	गुजरात	थोल गांव (इको-पर्यटन और अमृत धरोहर स्थल)	थोल: परिवर्तनकारी पर्यटन 'सौहार्दपूर्ण स्थायित्व, अनुकूलित कौशल' अग्रणी प्रौद्योगिकी	2024-25	9.96
11.	गुजरात	पोरबंदर (आध्यात्मिक पर्यटन)	हरसिद्धि तट, पोरबंदर में पवित्र महासागर आश्रय स्थल	2024-25	24.66
12.	हिमाचल प्रदेश	काज़ा (संस्कृति एवं विरासत)	संस्कृति एवं विरासत के तहत काज़ा	2024-25	24.82
13.	हिमाचल प्रदेश	रक्छम (जीवंत ग्राम कार्यक्रम)	रक्छम-जीवंत ग्राम में पर्यटन अवसंरचना विकास	2024-25	4.96
14.	झारखंड	रामरेखा धाम (आध्यात्मिक पर्यटन)	रामरेखा धाम में पर्यटन अवसंरचना विकास	2024-25	18.87
15.	कर्नाटक	बीदर (संस्कृति एवं विरासत)	विरासत पर्यटन गंतव्य के रूप में बीदर का विकास	2025-26	25.00
16.	केरल	वर्कला (संस्कृति एवं विरासत)	वर्कला-दक्षिण काशी	2024-25	25.00
17.	केरल	थालास्सेरी (आध्यात्मिक पर्यटन)	थालास्सेरी: आध्यात्मिक जुड़ाव	2024-25	25.00
18.	लद्दाख	मुश्कोह गांव (इको-पर्यटन और अमृत धरोहर स्थल)	मुश्कोह को एक स्थायी पर्यटन केंद्र के रूप में उन्नत बनाना: वन्यजीव दर्शन और सामुदायिक प्रगति का एकीकरण	2024-25 (संशोधित दिसंबर 2025)	9.78
19.	मध्य प्रदेश	ओरछा (आध्यात्मिक पर्यटन)	मध्यकालीन वैभव 2.0, ओरछा	2024-25	25.00
20.	मध्य प्रदेश	मांडू (संस्कृति एवं विरासत)	मांडू- एक मध्यकालीन आश्चर्य	2025-26	24.88

21.	महाराष्ट्र	अहमदनगर (संस्कृति एवं विरासत)	अहमदनगर किले का विकास	2024-25	25.00
22.	मणिपुर	लंगथबल कोनुग इंफाल (संस्कृति एवं विरासत)	मणिपुर की प्राचीन राजधानी, लंगथबलकोनुग का विकास	2024-25	24.69
23.	मेघालय	नर्तियांग गांव (आध्यात्मिक पर्यटन)	नर्तियांग आध्यात्मिक एवं सांस्कृतिक केंद्र	2024-25	24.87
24.	मेघालय	मावफलांग गांव (संस्कृति एवं विरासत)	मावफलांग सांस्कृतिक एवं विरासत केंद्र	2024-25	24.87
25.	नागालैंड	इम्पुर गांव (आध्यात्मिक पर्यटन)	सोलफुल ट्रेल: इम्पुर विरासत अनुभव, इम्पुर गाँव	2024-25	24.94
26.	नागालैंड	दोयांग जलाशय (इको-पर्यटन और अमृत धरोहर स्थल)	दोयांग पर विंग्स का विकास: एक इको पर्यटन स्थल, दोयांग जलाशय	2024-25	9.99
27.	पुदुचेरी	व्हाइट टाउन (संस्कृति एवं विरासत)	व्हाइट टाउन का विकास	2024-25	22.19
28.	पंजाब	रूपनगर (आनंदपुर साहिब) (आध्यात्मिक पर्यटन)	विरासत मार्ग - श्री आनंदपुर साहिब, रूपनगर में शांति और सद्भाव का प्रतीक	2024-25	24.90
29.	पंजाब	फिरोजपुर (हुसैनीवाला बॉर्डर) (संस्कृति एवं विरासत)	हुसैनीवाला बॉर्डर में सांस्कृतिक और विरासत खंड	2024-25	25.00
30.	सिक्किम	काबी (आध्यात्मिक पर्यटन)	काबी क्रॉनिकल्स: एकता और विरासत के माध्यम से एक यात्रा, काबी, मंगन	2024-25	24.96
31.	सिक्किम	गनाथांग गांव (जीवंत ग्राम कार्यक्रम)	वीरता की गूँज: गनाथांग घाटी अनुभव	2024-25	5.00
32.	तमिलनाडु	रामेश्वरम द्वीप (आध्यात्मिक पर्यटन)	रामेश्वरम का प्रतीकात्मक परिवर्तन	2024-25	20.01

33.	तेलंगाना	नलगोंडा (संस्कृति एवं विरासत)	बुद्धवनम में डिजिटल अनुभव केंद्र	2024-25	24.85
34.	तेलंगाना	कामारेड्डी (कल्की चेरुवु) (इको-पर्यटन और अमृत धरोहर स्थल)	निज़ाम सागर में इको-पर्यटन परियोजना का विकास	2024-25	9.98
35.	उत्तर प्रदेश	महोबा (संस्कृति एवं विरासत)	महोबा में सांस्कृतिक परिदृश्य का विकास	2024-25	24.98
36.	उत्तराखंड	जादुंग (जीवंत ग्राम कार्यक्रम)	जादुंग उत्सव मैदान, जादुंग का विकास	2024-25	4.99
37.	उत्तराखंड	कैचीधाम (आध्यात्मिक पर्यटन)	कैचीधाम परिसर का विकास	2024-25	17.60
38.	उत्तराखंड	माना गांव (जीवंत ग्राम कार्यक्रम)	माना हाट	2024-25	4.99
कुल					697.94

(iv) पर्यटन अवसंरचना विकास के लिए केंद्रीय एजेंसियों को सहायता (एसीएटीआईडी) योजना के तहत स्वीकृत परियोजनाओं का विवरण:

(राशि करोड़ रु. में)

क्र. सं.	एजेंसियां	परियोजना का नाम	राज्य	स्वीकृति तिथि	स्वीकृत राशि
1.	आईटीडीसी	डल झील (निगीन झील) में साउंड और लाइट शो	जम्मू और कश्मीर	25-06-2012	5.00
2.	आईटीडीसी	तिलयार झील में मल्टीमीडिया/लेजर शो का कार्यान्वयन	हरियाणा	30-04-2013	5.00
3.	आईटीडीसी	दीव किला, दीव में साउंड और लाइट शो	दमन और दीव	28-02-2015	7.75

4.	आईटीडीसी	वाराणसी/सारनाथ में स्मारकों का प्रदीप्तीकरण (सारनाथ में धमेख स्तूप में सारनाथ चौखंडी स्तूप, सारनाथ में लालकान का मकबरा और बनारस में मान महल)	उत्तर प्रदेश	28-02-2015	5.12
5.	आईटीडीसी	यादविन्द्रा गार्डन, पिंजौर, हरियाणा में साउंड और लाइट शो	हरियाणा	16-10-2017	6.00
6.	आईटीडीसी	पुष्टापार्थी, आंध्र प्रदेश में साउंड और लाइट शो	आंध्र प्रदेश	27-11-2017	7.08
7.	आईटीडीसी	(पुराना किला) दिल्ली में साउंड और लाइट शो	दिल्ली	05-08-2019	14.04
8.	आईटीडीसी	भारत पर्यटन विकास निगम द्वारा बेलताल झील, दमोह, मध्य प्रदेश में पर्यटन अवसंरचना	मध्य प्रदेश	29-09-2020	23.15
9.	आईटीडीसी	लेह, लद्दाख में साउंड और लाइट शो और पर्यटक सुविधा केंद्र, कारगिल, लद्दाख में वाटर स्क्रीन प्रोजेक्शन मल्टीमीडिया शो	लेह और लद्दाख	26-11-2020	23.22
10.	आईटीडीसी	नवलसागर झील, बूंदी में म्यूजिकल फाउंटेन और वाटर स्क्रीन मल्टीमीडिया आधारित प्रोजेक्शन शो की स्थापना	राजस्थान	04-10-2023	9.25
11.	आईटीडीसी	राष्ट्रपति भवन में लाइट और साउंड एवं मल्टीमीडिया शो का विकास	दिल्ली	28-03-2024	47.12
12.	आईटीडीसी	गंगईकोंडा चोलपुरम मंदिर, जिला - अरियालुर में प्रकाश व्यवस्था और संबंधित कार्य	तमिलनाडु	31-03-2025	11.47
13.	चेन्नई पोर्ट ट्रस्ट	चेन्नई पोर्ट में मौजूदा यात्री टर्मिनल में क्रूज यात्री सुविधा केंद्र	तमिलनाडु	24-09-2012	17.24

14.	आगा खान फाउंडेशन	विश्व विरासत स्थल हुमायूँ का मकबरा, नई दिल्ली में व्याख्या केंद्र का निर्माण	दिल्ली	04-03- 2014	49.45
15.	मोरमुगाओ पोर्ट ट्रस्ट	मोरमुगाओ पोर्ट ट्रस्ट में क्रूज टर्मिनल बिल्डिंग	गोवा	24-06- 2014	8.79
16.	मोरमुगाओ पोर्ट ट्रस्ट	मोरमुगाओ पोर्ट ट्रस्ट में आब्रजन सुविधा में सुधार और मौजूदा क्रूज बर्थ को गहरा करना	गोवा	24-08- 2018	13.16
17.	मोरमुगाओ पोर्ट ट्रस्ट	मोरमुगाओ पोर्ट ट्रस्ट, गोवा में अंतर्राष्ट्रीय और घरेलू क्रूज टर्मिनल और संबद्ध सुविधाओं का निर्माण	गोवा	10-09- 2021	50.00
18.	मुम्बई पोर्ट ट्रस्ट	एक पर्यटक गंतव्य के रूप में कानोजी आंग्रे लाइटहाउस का विकास	महाराष्ट्र	09-08- 2016	15.00
19.	मुम्बई पोर्ट ट्रस्ट	इंदिरा डॉक, मुंबई में अंतर्राष्ट्रीय क्रूज टर्मिनल का उन्नयन/ आधुनिकीकरण।	महाराष्ट्र	29-12- 2017	12.50
20.	मुम्बई पोर्ट ट्रस्ट	इंदिरा डॉक, मुंबई पोर्ट ट्रस्ट में अंतर्राष्ट्रीय क्रूज टर्मिनल का उन्नयन/आधुनिकीकरण	महाराष्ट्र	20-12- 2021	37.50
21.	कोचीन पोर्ट ट्रस्ट	विलिंगडन द्वीप, कोचीन, केरल में वॉकवे/प्रोमेनेड का विकास	केरल	28-10- 2016	9.01
22.	कोचीन पोर्ट ट्रस्ट	एर्नाकुलम घाट के बर्थ और बैकअप क्षेत्र के उन्नयन के लिए केंद्रीय वित्तीय सहायता	केरल	31-03- 2017	21.41
23.	कोचीन पोर्ट ट्रस्ट	कोचीन पोर्ट क्रूज टर्मिनल में अवसंरचना का विकास	केरल	12-12- 2018	1.20
24.	कोचीन पोर्ट ट्रस्ट	कोचीन पोर्ट ट्रस्ट वॉकवे पर अतिरिक्त पर्यटन सुविधाओं का निर्माण	केरल	12-12- 2018	4.66
25.	कोचीन पोर्ट ट्रस्ट	नए कोचीन पोर्ट ट्रस्ट टर्मिनल में अतिरिक्त अवसंरचना का विकास	केरल	13-12- 2019	10.29

26.	एसएआई	भारतीय खेल प्राधिकरण द्वारा एसएआई त्रिवेन्द्रम गोल्फ क्लब में गोल्फ कोर्स के उन्नयन के लिए परियोजना	केरल	31-03-2017	24.65
27.	केंद्रीय लोक निर्माण विभाग	वाराणसी, उत्तर प्रदेश में तीन स्मारकों में प्रकाश व्यवस्था : 1. दशाश्वमेधघाट से दरभंगाघाट (300 मीटर का विस्तार) 2. तुलसी मानस मंदिर 3. सारनाथ संग्रहालय	उत्तर प्रदेश	21-12-2017	2.94
28.	बीएसएफ	जेसीपी अटारी, वाघा बोर्डर में अवसंरचना विकास	पंजाब	12-06-2018	12.87
29.	बीएसएफ	श्री तनोट कॉम्प्लेक्स, जैसलमेर सेक्टर में सीमा पर्यटन का विकास	राजस्थान	05-07-2022	17.67
30.	विशाखापत्तनम पोर्ट ट्रस्ट	विशाखापत्तनम पोर्ट के बाहरी बंदरगाह में चैनल बर्थ क्षेत्र में क्रूज-सह-तटीय कार्गो टर्मिनल का निर्माण	आंध्र प्रदेश	14-12-2018	38.50
31.	भारतीय पुरातत्व सर्वेक्षण	अमृतसर, पंजाब में 'जलियांवाला बाग स्मारक' के जीर्णोद्धार/नवीनीकरण और जलियांवाला बाग राष्ट्रीय स्मारक पर किये जाने वाला अतिरिक्त कार्य	पंजाब (जीएफआर)	08-03-2019	23.02
32.	एनसीएसएम	नेशनल गैलरी ऑफ मॉडर्न आर्ट के भवन में प्रकाश व्यवस्था	दिल्ली	19-12-2019	3.80
33.	एनसीएसएम	राष्ट्रीय संग्रहालय की चयनित सुविधाओं का विकास और नवीनीकरण	दिल्ली	26-12-2019	43.73
34.	एनसीएसएम	एनजीएमए भवन की 3डी विजुअल प्रोजेक्शन मैपिंग	दिल्ली	31-03-2021	6.16
35.	एनसीएसएम	'राष्ट्रीय विज्ञान केंद्र का बड़े स्तर पर उन्नयन' परियोजना	दिल्ली	27-03-2023	31.80

36.	आईडब्ल्यूए आई	राष्ट्रीय जल मार्ग संख्या 1 और 2 पर नदी क्रूज के चढ़ने/उतरने के मुख्य बिंदुओं पर जेटी का विकास	असम	28-04-2020	28.03
37.	वैपकोस	आइजोल में कन्वेंशन सेंटर और संबद्ध अवसंरचना का विकास	मिजोरम	31-03-2021	39.94
38.	एनएचआईडीसी एल	उत्तर-पूर्वी राज्य में 22 व्यू पॉइंट का विकास (i) नागालैंड (2 व्यू पॉइंट) – 5.77 करोड़ रुपए। (ii) मेघालय (3 व्यू पॉइंट) – 6.26 करोड़ रुपये (iii) मिजोरम (9 व्यू पॉइंट) – 12.78 करोड़ रुपये। (iv) अरुणाचल प्रदेश (4 व्यू पॉइंट) – 6.25 करोड़ रुपये। (v) मणिपुर (3 व्यू पॉइंट) – 5.93 करोड़ रुपये (vi) सिक्किम/पश्चिम बंगाल (1 व्यू पॉइंट) – 3.70 करोड़ रुपए।	नागालैंड, मेघालय, मिजोरम, अरुणाचल प्रदेश, मणिपाल सिक्किम/ पश्चिम बंगाल	11-10-2022	44.44
39.	बीईसीआईएल	संजीवैया पार्क, हैदराबाद, तेलंगाना में वॉटर स्क्रीन और म्यूजिकल फाउंटेन सहित मल्टीमीडिया लेजर शो	तेलंगाना	31-10-2022	50.00
40.	बीईसीआईएल	उस्मानिया कला विश्वविद्यालय, हैदराबाद तेलंगाना में डिजिटल मल्टीमीडिया प्रौद्योगिकी और प्रकाश व्यवस्था की डिजाइन, आपूर्ति, स्थापना, परीक्षण एवं शुरुआत	तेलंगाना	22-12-2022	11.79

41.	बीईसीआईएल	बक्सर, बिहार में एक्वास्क्रीन प्रोजेक्शन और साउंड शो सहित 3डी मैकिंग और रामरेखा घाट, बिहार में डायनामिक लाइटिंग और मोटिफ	बिहार	10-06-2024	5.99
42.	रेल मंत्रालय	3 ग्लास टॉप कोच का निर्माण: 12.00 करोड़ रुपये की स्वीकृत और जारी की गई राशि • विजाग-अरक्कू घाटी विशाखापत्तनम, आंध्र प्रदेश। • दादर-मडगांव रूट, मुंबई से गोवा • काजीगुंड- बारामुल्ला, जम्मू और कश्मीर	आंध्र प्रदेश महाराष्ट्र गोवा जम्मू और कश्मीर	-	12.00
43.	केआरसीएल, रेल मंत्रालय	गोवा के तीन रेलवे स्टेशनों: मडगांव, थिविम और करमाली पर पर्यटन अवसंरचना का विकास।	गोवा	08-09-2017	25.00
44.	एससीआर हैदराबाद प्रभाग, रेल मंत्रालय	III. कांचीगुडा रेलवे स्टेशन विरासत भवन के अग्रभाग में प्रकाश व्यवस्था	तेलंगाना	02-01-2024	3.41
45.	रेल मंत्रालय और पर्यटन मंत्रालय	अमृतसर रेलवे स्टेशन	पंजाब	30-07-2013	5.84
46.	के द्वारा पर्यटक सुविधाओं का	राय-बरेली रेलवे स्टेशन	उत्तर प्रदेश	30-07-2013	4.44
47.	संयुक्त विकास	तिरुवनंतपुरम सेंट्रल स्टेशन (टीवीसी)	केरल	30-07-2013	5.98
48.		गया रेलवे स्टेशन	बिहार	30-07-2013	5.18
49.		आगरा कैंट रेलवे स्टेशन	उत्तर प्रदेश	30-07-2013	5.05

50.		अजमेर रेलवे स्टेशन	राजस्थान	29-09-2014	5.52
51.		जयपुर रेलवे स्टेशन	राजस्थान	29-09-2014	4.88
52.		हैदराबाद रेलवे स्टेशन	तेलंगाना	13-02-2017	4.41
53.		नांदेड़ रेलवे स्टेशन	महाराष्ट्र	31-03-2017	5.18
54.		तिरुपति रेलवे स्टेशन	आंध्र प्रदेश	13-02-2017	5.75
55.		होस्पेट रेलवे स्टेशन	कर्नाटक	31-03-2017	5.41
56.		पुरी रेलवे स्टेशन	ओडिशा	-	6.15
57.		रामेश्वरम रेलवे स्टेशन	तमिलनाडु	28-03-2018	4.7
58.		औरंगाबाद रेलवे स्टेशन	महाराष्ट्र	12-03-2018	5.71
59.		रामपुरहाट रेलवे स्टेशन	पश्चिम बंगाल	15-03-2018	3.48
60.		तारकेश्वर रेलवे स्टेशन	पश्चिम बंगाल	15-03-2018	3.87
61.		मदुरै रेलवे स्टेशन	तमिलनाडु	30-06-2018	4.48
62.		कामाख्या रेलवे स्टेशन	असम	18-12-2018	4.96
63.		गुवाहाटी रेलवे स्टेशन	असम	18-12-2018	4.99

64.		न्यू जलपाईगुड़ी रेलवे स्टेशन	पश्चिम बंगाल	15-05-2019	4.55
65.		चित्तौड़गढ़ रेलवे स्टेशन	राजस्थान	07-10-2019	4.99
66.		कुरुक्षेत्र रेलवे स्टेशन	हरियाणा	22-01-2020	3.02
		कुल			948.78

सरकारी क्षेत्र के बैंकों द्वारा अर्जित लाभ और हानि

1470. श्रीमती मंजू शर्मा:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत पांच वर्षों और चालू वर्ष के दौरान सरकारी और निजी क्षेत्र के बैंकों द्वारा अर्जित लाभ और हानि का वर्ष-वार और बैंक-वार ब्यौरा क्या है;

(ख) क्या सरकार द्वारा घाटे में चल रहे सरकारी और निजी क्षेत्र के बैंकों की वित्तीय स्थिति में सुधार करने और बैंकों की विभिन्न वित्तीय गतिविधियों में अनियमितताओं/धोखाधड़ी की जांच करने के लिए कोई प्रभावी कदम उठाए जा रहे हैं; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क): भारतीय रिजर्व बैंक (आरबीआई) से प्राप्त जानकारी के अनुसार, सार्वजनिक और निजी क्षेत्र के बैंकों द्वारा पिछले पांच वर्ष और चालू वर्ष के दौरान अर्जित/उपचित लाभ और हानि वर्षवार और बैंकवार ब्यौरा **विवरण** में दिया गया है।

(ख) और (ग): सरकार ने एक व्यापक रणनीति लागू की है, जिसमें गैर-निष्पादित आस्तियों (एनपीए) की पारदर्शी पहचान, तनावग्रस्त खातों से मूल्य का समाधान और वसूली, और एक जिम्मेदार और

स्पष्ट बैंकिंग प्रणाली के लिए वित्तीय ईकोसिस्टम में सुधार शामिल हैं। सरकार द्वारा किए गए प्रमुख बैंकिंग सुधारों में प्रौद्योगिकी को अपनाने के अलावा ऋण अनुशासन, जिम्मेदारीपूर्ण उधार और बेहतर अभिशासन को भी शामिल किया गया। भारतीय बैंकिंग प्रणाली का विकास चक्र सभी मापदंडों में ऊपर की ओर है। अर्थव्यवस्था के उत्पादक क्षेत्रों में ऋण का प्रवाह तेज गति से बढ़ रहा है। अनुसूचित वाणिज्यिक बैंकों (एससीबी) की परिसंपत्ति गुणवत्ता में लगातार सुधार हो रहा है, सकल एनपीए अनुपात और निवल एनपीए अनुपात में गिरावट आ रही है। एससीबी का प्रावधानीकरण कवरेज अनुपात (पीसीआर) लगातार बढ़ा है। कम स्लिपेज अनुपात, बाजार से पूंजी जुटाने और मुनाफे के माध्यम से निवल पूंजी वृद्धि ने बैंकों को अपने पूंजी पर्याप्तता स्तर को मजबूत करने में मदद की है। सरकार द्वारा वित्तीय प्रणाली में किए गए सुधारों के क्रियान्वयन के परिणामस्वरूप, भारतीय बैंकिंग क्षेत्र के कार्यनिष्पादन से इस क्षेत्र में हुए महत्वपूर्ण सुधार परिलक्षित होते हैं। आरबीआई के अनंतिम आंकड़ों के अनुसार, दिनांक 30.9.2025 तक की स्थिति निम्नानुसार है:-

- (i) वित्तीय वर्ष 2024-25 के दौरान, एससीबी और पीएसबी ने क्रमशः 4.01 लाख करोड़ रुपए और 1.78 लाख करोड़ रुपए का अब तक का उच्चतम कुल शुद्ध लाभ दर्ज किया है। इसके अलावा, वित्तीय वर्ष 2025-26 की पहली छमाही में एससीबी का शुद्ध लाभ 2.08 लाख करोड़ रुपए रहा।
- (ii) एससीबी का जीएनपीए अनुपात मार्च 2015 में 4.28% से घटकर सितंबर 2025 में 2.05% हो गया, और मार्च 2018 में यह 11.18% के उच्चतम स्तर पर था।
- (iii) एससीबी के पीसीआर में मार्च 2015 में 49.31% से बढ़कर सितंबर 2025 में 93.23% की स्वस्थ दर तक पहुंचने के साथ लचीलापन बढ़ा है।
- (iv) एससीबी की पूंजी पर्याप्तता में उल्लेखनीय सुधार हुआ है, सितंबर 2025 में एससीबी की सीआरएआर 430 बीपीएस बढ़कर 17.24% हो गई, जो मार्च 2015 में 12.94% थी।

इसके अलावा, आरबीआई की भारत में बैंकिंग के रुझान और प्रगति पर रिपोर्ट 2024-25 के अनुसार, संपूर्ण बैंकिंग क्षेत्र में धोखाधड़ी में शामिल राशि का अधिकांश हिस्सा ऋण-संबंधी धोखाधड़ी से संबंधित है। एससीबी में धोखाधड़ी, सकल ऋण और अग्रिमों के प्रतिशत के रूप में, जिनमें शामिल राशि 1 लाख रुपए या उससे अधिक है, धोखाधड़ी की घटना की तिथि के आधार पर, वित्तीय वर्ष 2024-25 में घटकर एक दशक के सबसे निचले स्तर 0.002% पर आ गई है।

विवरण

अनुसूचित वाणिज्यिक बैंकों (एससीबी) का पिछले पांच वर्ष और अप्रैल-सितंबर 2025 की अवधि का निवल लाभ।

(करोड़ रुपये में)

क्र. सं.	बैंक/बैंक समूह का नाम	शुद्ध लाभ (अप्रैल से अब तक)					
		31 मार्च 2021	31 मार्च 2022	31 मार्च 2023	31 मार्च 2024	31 मार्च 2025	31 मार्च 2025
सार्वजनिक क्षेत्र के बैंक							
1	भारतीय स्टेट बैंक	20,410	31,676	50,232	61,077	70,901	39,320
2	केनरा बैंक	2,558	5,678	10,604	14,554	17,027	9,526
3	बैंक ऑफ बड़ौदा	829	7,272	14,110	17,789	19,581	9,351
4	यूनियन बैंक ऑफ इंडिया	2,906	5,232	8,433	13,648	17,987	8,365
5	पंजाब नेशनल बैंक	2,022	3,457	2,507	8,245	16,630	6,579
6	इंडियन बैंक	3,005	3,945	5,282	8,063	10,918	5,991
7	बैंक ऑफ इंडिया	2,160	3,405	4,023	6,318	9,219	4,807
8	बैंक ऑफ महाराष्ट्र	550	1,152	2,602	4,055	5,520	3,226
9	सेंट्रल बैंक ऑफ इंडिया	-888	1,045	1,582	2,549	3,785	2,382
10	इंडियन ओवरसीज बैंक	834	1,713	2,099	2,656	3,335	2,337
11	यूको बैंक	167	930	1,862	1,654	2,445	1,227
12	पंजाब एंड सिंध बैंक	-2,733	1,039	1,313	595	1,016	564
उप-योग		31,820	66,543	1,04,649	1,41,202	1,78,364	93,674

निजी क्षेत्र के बैंक							
13	लक्ष्मी विलास बैंक लिमिटेड	-316	-	-	-	-	-
14	आरबीएल बैंक लिमिटेड	508	-75	883	1,168	695	379
15	धनलक्ष्मी बैंक लिमिटेड	37	36	49	58	67	35
16	एचडीएफसी बैंक लिमिटेड	31,117	36,961	44,109	60,812	67,347	36,796
17	आईसीआईसी बैंक लिमिटेड	16,193	23,339	31,897	40,888	47,227	25,127
18	एक्सिस बैंक लिमिटेड	6,589	13,025	9,580	24,861	26,373	10,896
19	कोटक महिंद्रा बैंक लिमिटेड	6,965	8,573	10,939	13,782	16,450	6,535
20	आईडीबीआई बैंक लिमिटेड	1,359	2,439	3,645	5,634	7,515	5,635
21	फेडरल बैंक लिमिटेड	1,565	1,890	3,011	3,721	4,052	1,817
22	यस बैंक लिमिटेड	-3,462	1,066	717	1,251	2,406	1,456
23	करूर वैश्य बैंक लिमिटेड	359	673	1,106	1,605	1,942	1,095
24	जम्मू और कश्मीर बैंक लिमिटेड	432	502	1,197	1,767	2,082	979
25	आईडीएफसी फर्स्ट बैंक लिमिटेड	452	145	2,437	2,957	1,525	815
26	साउथ इंडियन बैंक लिमिटेड	62	45	775	1,070	1,303	673
27	सिटी यूनिन बैंक लिमिटेड	593	760	937	1,016	1,124	635
28	तमिलनाडु मर्केटाइल बैंक लिमिटेड	603	822	1,029	1,072	1,183	622
29	कर्नाटक बैंक लिमिटेड	483	509	1,180	1,306	1,272	612
30	बंधन बैंक लिमिटेड	2,268	126	2,195	2,230	2,745	484
31	डीसीबी बैंक लिमिटेड	336	288	466	536	615	341
32	सीएसबी बैंक लिमिटेड	218	458	547	567	594	279
33	इंडसइंड बैंक लिमिटेड	2,836	4,611	7,390	8,950	2,643	239
34	नैनीताल बैंक लिमिटेड	1	29	46	47	51	30
उप-योग		69,198	96,223	1,24,136	1,75,297	1,89,211	95,480
विदेशी बैंक							
35	एबी बैंक लिमिटेड	8	10	19	19	63	18

36	अबू धाबी कमर्शियल बैंक पीजेएससी	3	-	-	-	-	-
37	क्रेडिट सुइस एजी	330	303	261	197	-	-
38	दोहा बैंक क्यू.पी.एस.सी	-8	1	35	29	13	3
39	क्रुंग थाई बैंक पब्लिक कंपनी लिमिटेड	2	-1	-	-	-	-
40	एसबीएम बैंक (इंडिया) लिमिटेड	19	16	21	-43	-87	3
41	सिटीबैंक एन.ए.	4,093	3,727	13,614	6,237	6,193	4,673
42	द हांगकांग एंड शंघाई बैंकिंग कॉर्पोरेशन लिमिटेड	3,632	3,191	3,453	5,436	6,177	3,215
43	इयूश बैंक एजी	1,527	1,474	1,467	1,977	3,070	2,417
44	जेपी मॉर्गन चेस बैंक नेशनल एसोसिएशन	2,045	1,480	1,932	2,564	3,715	1,860
45	बैंक ऑफ अमेरिका नेशनल एसोसिएशन	1,227	830	1,160	1,881	2,570	1,198
46	एमयूएफजी बैंक लिमिटेड	443	371	508	402	716	722
47	स्टैंडर्ड चार्टर्ड बैंक	3,059	4,469	4,621	3,730	1,873	687
48	डीबीएस बैंक इंडिया लिमिटेड	628	167	228	377	684	549
49	बार्कलेज बैंक पीएलसी	258	696	669	785	1,035	537
50	बीएनपी पारिबास	559	512	473	593	635	478
51	सुमितोमो मित्सुई बैंकिंग कॉर्पोरेशन	352	366	480	511	656	426
52	मिज़ुहो बैंक लिमिटेड	248	194	283	439	730	350
53	एसबीईआरबैंक	95	76	367	745	369	252
54	क्रेडिट एग्रीकोल कॉर्पोरेट एंड इन्वेस्टमेंट बैंक	221	76	81	131	216	167
55	ऑस्ट्रेलिया एंड न्यूजीलैंड बैंकिंग ग्रुप लिमिटेड	126	52	129	149	279	129
56	यूबीएस एजी	-	-	-	-	173	95

57	शिनहान बैंक	138	90	68	55	100	82
58	फर्स्ट अबू धाबी बैंक पीजेएससी	167	102	-30	113	52	54
59	जेएससी वीटीबी बैंक	39	47	6	42	95	52
60	अमेरिकन एक्सप्रेस बैंकिंग कॉर्प.	-297	-5	71	66	13	44
61	एमिरेट्स एनबीडी बैंक (पी.जे.एस.सी.)	33	24	42	74	84	37
62	इंडस्ट्रियल एंड कमर्शियल बैंक ऑफ चाइना	56	54	15	49	62	35
63	सोसाइटी जेनरल	98	67	50	69	102	34
64	सीटीबीसी बैंक कंपनी लिमिटेड	11	11	10	33	33	27
65	मशरक बैंक पीएससी	14	17	34	45	42	26
66	केईबी हाना बैंक	32	24	23	50	91	26
67	बैंक ऑफ सीलोन	10	6	12	9	10	19
68	कोरिया औद्योगिक बैंक	15	12	17	18	20	18
69	नोवा स्कोटिया बैंक	18	99	-22	66	43	17
70	कतर नेशनल बैंक (क्यू.पी.एस.सी.)	-7	-24	0	-8	13	17
71	कोऑपरेटिव राबोबैंक यू.ए.	2	-90	41	63	18	16
72	यूनाइटेड ओवरसीज बैंक लिमिटेड	18	9	24	19	24	11
73	बैंक ऑफ चाइना लिमिटेड	-23	-22	8	2	3	8
74	पीटी बैंक, मेबैंक इंडोनेशिया टीबीके	-3	-3	2	8	15	7
75	बैंक ऑफ बहरीन एंड कुवैत बी.एस.सी.	14	8	17	6	0	5
76	कुकमिन बैंक	3	8	1	4	-1	2
77	नॉगह्यूप बैंक	-	-	-	-0.29	-1	1
78	वूरी बैंक	47	33	27	18	-3	0

79	फर्स्टस्ट्रैंड बैंक लिमिटेड	2	-5	17	8	6	-0.13
80	सोनाली बैंक पीएलसी	4	8	9	-13	-2	-4
81	नेटवेस्ट मार्केट्स पीएलसी	27	-79	-82	-	23	-33
उप-योग		19,283	18,399	30,160	26,957	29,925	18,282
लघु वित्त बैंक							
82	फिनकेयर स्मॉल फाइनेंस बैंक लिमिटेड	113	9	104	395	-	-
83	स्लाइस स्मॉल फाइनेंस बैंक लिमिटेड	7	-123	-213	-152	-217	6.56
84	एयू स्मॉल फाइनेंस बैंक लिमिटेड	1,171	1,130	1,428	1,535	2,106	1,142
85	उज्जीवन स्मॉल फाइनेंस बैंक लिमिटेड	8	-415	1,100	1,281	726	225
86	जाना स्मॉल फाइनेंस बैंक लिमिटेड	84	5	256	670	501	177
87	कैपिटल स्मॉल फाइनेंस बैंक लिमिटेड	41	63	94	112	132	67
88	सूर्योदय स्मॉल फाइनेंस बैंक लिमिटेड	12	-93	78	216	115	66
89	यूनिटी स्मॉल फाइनेंस बैंक लिमिटेड	-	-	35	439	482	41
90	शिवालिक स्मॉल फाइनेंस बैंक लिमिटेड	-	1	2	2	1	3
91	ईएसएफ स्मॉल फाइनेंस बैंक लिमिटेड	105	55	302	426	-521	-197
92	इक्विटास स्मॉल फाइनेंस बैंक लिमिटेड	384	281	574	799	147	-200
93	उत्कर्ष लघु वित्त बैंक लिमिटेड	112	61	405	498	24	-588
उप-योग		2038	974	4162	6220	3496	743
अनुसूचित वाणिज्यिक बैंक		1,22,338	1,82,139	2,63,107	3,49,676	4,00,995	2,08,179

स्रोत: भारतीय रिज़र्व बैंक

STATUS OF EMPLOYMENT OF SKILLED WORKERS**1471. SHRI A. MANI:**

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government is aware that a significant number of skilled workers despite possessing talent and formal training remain unemployed or underemployed and are compelled to migrate to other States or overseas in search of work and if so, the reasons therefor;
- (b) whether districts with high out-migration such as Dharmapuri have disproportionately high rates of skilled labour joblessness and if so, the reasons therefor;
- (c) the reasons identified by the Government for such persistent unemployment among trained workers including gaps between skill training and industry demand, lack of local employment opportunities and weak placement linkages; and
- (d) the corrective steps taken/being taken by the Government to align the skill programmes with local industry needs, incentivising job creation in backward regions, strengthening apprenticeships and placement support and monitoring outcomes to reduce forced migration of skilled youth?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): The data on Employment and Unemployment is collected through Periodic Labour Force Survey (PLFS) which is conducted by the Ministry of Statistics and Programme Implementation (MoSPI) since 2017-18. The survey period is July to June every year.

As per the latest available Annual PLFS Reports, the estimated Unemployment Rate (UR) on usual status for age 15 years and above has decreased from 6.0% in 2017-18 to 3.2% in 2023-24. Further, the estimated Worker Population Ratio (WPR), indicating employment, on usual status for age 15 years and above has increased from 46.8% in 2017-18 to 58.2% in 2023-24.

Under the Government of India's Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country. The SIM aims at enabling youth of India to get future ready and equipped with industry relevant skills.

Directorate General of Training (DGT), under the Ministry of Skill Development & Entrepreneurship (MSDE), has developed 169 NSQF-compliant courses, including 31 new-age/Future Skills courses under the Craftsmen Training Scheme (CTS), to skill the youth across the country and to meet the

industry's demand for skilled manpower. These courses are delivered through a nationwide network of Industrial Training Institutes (ITIs) and National Skill Training Institutes (NSTIs).

In addition, DGT is implementing the Flexi MoU Scheme and the Dual System of Training (DST) to provide trainees with an industrial training environment, strengthen industry linkages, and familiarize them with the latest technologies and industry practices.

MSDE has launched Skill India Digital Hub (SIDH) a unified platform that integrates skilling, education, employment, and entrepreneurship ecosystems to provide a life-long array of services. The details of the trained candidates are available on SIDH portal for connecting with potential employers. Through SIDH, candidates can have access to jobs and apprenticeship opportunities. Further, Rozgar Melas and Pradhan Mantri National Apprenticeship Melas (PMNAMs) have been organized to facilitate the placements and apprenticeship opportunities to the certified candidates across the country.

CREATION AND UPGRADATION OF SPORTS INFRASTRUCTURE

1472. SHRI MALVINDER SINGH KANG:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the details of the financial assistance provided to the State of Punjab under the 'Creation and Upgradation of Sports Infrastructure' component of the

Khelo India Scheme during the last three years and the current year, year and project-wise;

- (b) the details of the sports infrastructure projects sanctioned for the Government schools and colleges in Punjab under the said scheme during the said period;
- (c) whether the Government monitors the implementation of central schemes and the steps taken by the State Government of Punjab to provide employment or educational incentives to international and national-level sportspersons to encourage youth participation in sports; and
- (d) if so, the details of outcomes achieved by Punjab through the integration of Central and State initiatives, including the number of sportspersons who have received job placements or educational benefits with Union Government support?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a): Funds are released Scheme-wise and not State-wise or component-wise in this Ministry. Details of funds released under Khelo India Scheme across the country, including in the State of Punjab, including for sports infrastructure and development projects during the last three years and the current year are as under:

(amount in ₹ crore)

Year	Funds released under Khelo India Scheme
2022-23	596.39
2023-24	872.20
2024-25	620.75
2025-26	628.91
	(as on 15.01.2026)

(b): The details of the sports infrastructure projects approved, including sports complexes, and their sanctioned cost, funds released and their physical and financial progress, under the Khelo India Scheme since its inception, across the country, including in the State of Punjab, are available in public domain on the dashboard of the Ministry at <https://mdsd.kheloindia.gov.in>.

(c) and (d): The Ministry of Youth Affairs and Sports regularly monitors the progress and implementation of its various sports development schemes through a multi-layered oversight mechanism. This process involves periodic performance reviews, submission of monthly progress reports by implementing agencies, and onsite inspections to ensure the efficient utilization of funds and the timely completion of projects under the Khelo India Scheme and other flagship initiatives.

Further, 'Sports' being a State subject, the responsibility of development of sports, including providing employment or educational incentives to international and national-level sportspersons to encourage youth participation

in sports, rests primarily with the State/Union Territory Governments. The Union Government supplements their efforts by bridging critical gaps. The Ministry of Youth Affairs and Sports implements the following schemes for development of sports in the country, including in the State of Punjab:

- (i) Khelo India – National Programme for Development of Sports;
- (ii) Assistance to National Sports Federations (NSFs);
- (iii) Cash Incentives to Medal Winners in International Sports Events and their coaches;
- (iv) National Sports Awards;
- (v) Pension to Meritorious Sportspersons;
- (vi) Pandit Deendayal Upadhyay National Welfare Program for Sportspersons;
- (vii) National Sports Development Fund;
- (viii) Running Sports Training centres through Sports Authority of India (SAI); and
- (ix) National Centre for Sports Science and Research (NCSSR).

Details of the above schemes are available in the public domain on the websites of this Ministry and the Sports Authority of India.

One coach in the discipline of Weightlifting has been appointed in the Paralympic category from the State of Punjab. Further, 30 Past Champion Athletes (PCAs) are training various athletes in 29 Khelo India Centres (KICs) notified in the State of Punjab.

IMPLEMENTATION OF PM-USHA IN TAMIL NADU**1473. SHRI C. N. ANNADURAI:****SHRI G. SELVAM:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has reviewed the implementation and outcomes of Pradhan Mantri Uchchatar Shiksha Abhiyan (PM-USHA) in Tamil Nadu, particularly in improving higher education infrastructure and quality in Government and aided colleges, if so, the details thereof;
- (b) the number of institutions in the State that have been approved for support under PM USHA along with the details of the funds sanctioned, released and utilised during the last three years;
- (c) whether shortages in faculty, research labs, digital learning facilities and student support services continue to persist despite PM-USHA interventions, if so, the details thereof;
- (d) whether any evaluation has been conducted by the Government on improvements in enrolment, retention and employability outcomes for students in PM-USHA supported colleges in the State, if so, the details thereof; and
- (e) the steps being taken by the Government to ensure that PM-USHA funding translates into enhanced academic quality and equitable access to high quality higher education across the districts in Tamil Nadu?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (e): Education being in the Concurrent List, enhancing the quality of education is the responsibility of both the Central and State Governments. The Central Government has implemented various schemes for supporting State Governments. As per the AISHE Report 2022–23, the State of Tamil Nadu has a total of 65 Universities and 2913 Colleges with an enrolment of 34,04,989 students in HEIs.

The Government of India is implementing Rashtriya Uchchatar Shiksha Abhiyan (RUSA), which is a Centrally Sponsored Scheme, aimed at funding specific State government Universities and Colleges, so as to improve their quality by ensuring their conformity to prescribed norms and standards. The government has launched the third phase of Rashtriya Uchchatar Shiksha Abhiyan (RUSA) in June 2023 in the form of Pradhan Mantri Uchchatar Shiksha Abhiyan (PM-USHA), with an outlay of Rs. 12926.10 crore, including the committed liabilities of the earlier phase of RUSA, for the period 2023-24 to 2025-26, to cater to the needs of educationally unserved/ underserved areas.

In the State of Tamil Nadu, under RUSA, a total of 100 projects with an amount of Rs.873.95 crore have been approved under various components for strengthening infrastructure, including the construction and renovation of academic and administrative buildings, hostels, research facilities, digital

laboratories, and other enabling facilities required for improving access and quality in higher education. Out of total approved projects, 90 projects have already been completed. During the last three financial years and the current financial year i.e. 2022-23 to 2025-26, a central share of Rs. 60.91 Crore has been released to the State, so far

Under the scheme, for continuation of PM-USHA in its next phase, a third-party evaluation was conducted by the Indian Institute of Public Administration (IIPA) in August 2025, which recommended continuation of the scheme. The scheme has been further extended till 31st March, 2028 for completion of PM-USHA projects and for additional 6 months (i.e. 30th September, 2026) for completion of RUSA projects.

TEACHER-PUPIL RATIO IN BARABANKI DISTRICT

1474. SHRI TANUJ PUNIA:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the current status of teacher-pupil ratio in Government primary and secondary schools in Barabanki district of Uttar Pradesh against the national norm;
- (b) the number of schools in Barabanki district selected for development under the PM-SHRI scheme;
- (c) the steps being taken by the Government to address the high dropout rate at the secondary level in the rural areas of the district; and

(d) the status of digital infrastructure like smart classrooms and internet connectivity in Government schools in Barabanki?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): The pupil-teacher ratio in Government primary and secondary schools in Barabanki district, Uttar Pradesh is 21 and 44 against the national average of 20 and 15 respectively as per UDISE+ 2024-25. The Central Government through the Centrally Sponsored Scheme of Samagra Shiksha, provides financial assistance to the States and UTs to maintain appropriate Pupil-Teacher Ratio (PTR) for various levels of schooling, as per norms prescribed in the Right of Children to Free and Compulsory Education (RTE) Act, 2009, as amended from time to time.

(b): In Barabanki district of Uttar Pradesh, **25 PM SHRI** schools have been selected under **PM SHRI scheme**.

(c): One of the focus areas of the Centrally Sponsored Scheme '**Samagra Shiksha**' is to reduce the dropout rate in the country including in rural areas of Barabanki District of Uttar Pradesh. To address the issue of dropout rate, various activities are undertaken including improving school infrastructure, setting up of Kasturba Gandhi Balika Vidyalayas, setting up of Netaji Subhash Chandra Bose Avasiya Vidyalayas, providing free textbook/uniform upto class 8. Similarly,

under PM Poshan Shakti Nirman Yojana, a Centrally Sponsored Scheme, hot cooked meal is provided to all students till class 8.

Out of School Children (OoSC) are identified and admitted to age-appropriate class for completion of their elementary education. Wherever necessary, special training is imparted for admission to age-appropriate class. Further, financial assistance is also provided to OoSC of age group of 16-19 years, belonging to socio economically disadvantaged groups, for completing their education through open school, for accessing course materials and certification.

As informed by the State Government of Uttar Pradesh, the following additional measures are being taken to address dropout at the secondary level in rural areas of Barabanki district:

- i. **Remedial teaching programmes** are being implemented in secondary schools to improve learning outcomes.
- ii. **15 KGBV Type-III** and **3 KGBV Type-IV** schools are functioning for Classes VI to VIII, and all 15 Type-III KGBVs have been **upgraded up to Class XII** to improve access, retention, and continuity of education for girls.
- iii. Under the **Chief Minister Model Composite School Scheme** two composite schools (Pre-Primary to Class XII) are being established in the district. These schools are equipped with earthquake-resistant buildings, smart classrooms, advanced science and mathematics laboratories,

computer labs, libraries, multipurpose halls, child-friendly toilets, clean drinking water, and ramps. Offering education from Pre-Primary to Class XII at one location helps reduce dropouts by ensuring continuity and quality.

iv. Infrastructure and learning facilities are being strengthened through **Project Alankaar** (a State initiative) and **Samagra Shiksha**, including digital interventions, to improve quality, access, and retention.

v. Under **Project Alankaar**, additional classrooms in 2 schools, science laboratories in 2 schools, multipurpose halls in 6 schools, libraries in 3 schools, boundary walls in 7 schools, and electrification in 3 schools have been completed at a total cost of **₹1,436.77 lakh**.

(d): As informed by State of Uttar Pradesh, total 792 Government Schools (Grade VI and above) are equipped with smart classrooms and all Government Schools are saturated with internet connectivity in Barabanki.

ESTABLISHMENT OF CONVENTION PROMOTION BUREAUS FOR MICE

1475. SHRI VISHALDADA PRAKASHBAPU PATIL:

SUSHRI PRANITI SUSHILKUMAR SHINDE:

DR. BACHHAV SHOBHA DINESH:

ADV GOWAAL KAGADA PADAVI:

SHRI VIJAY BAGHEL:

SHRI VIJAY KUMAR DUBEY:

SHRIMATI SANJNA JATAV:

SHRI CHINTAMANI MAHARAJ:

SHRI KHAGEN MURMU:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government proposes to establish city-level Convention Promotion Bureaus especially as autonomous bodies to strengthen the national MICE tourism ecosystem, and if so, the objective and scope plan, timeline and estimated budget;
- (b) the details of the priority cities that have been identified across the country for setting up Bureaus including those in Maharashtra, and the details of any proposed initiatives particularly for Solapur, Nandurbar, Bhandara, Sangli and Dhule;
- (c) the criteria for their selection and stakeholder consultations envisaged to attract national and international MICE events, and the anticipated benefits for tourism, MSMEs, hospitality and local employment across the country particularly in the said districts;
- (d) the details of institutional structure and coordination mechanism envisaged with existing State initiatives, city authorities and industry stake holders including the Maharashtra Convention Bureau, to avoid duplication and ensure synergy;

- (e) whether any baseline or impact assessment has been undertaken and the monitoring and accountability mechanisms proposed to track outcomes for local communities; and
- (f) the extent to which these bureaus are expected to enhance India's competitiveness in global business and convention tourism?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (f): Development and promotion of tourist destinations and products, including MICE tourism, is primarily the responsibility of the respective State Government/Union Territory (UT) Administration. However, as part of its on-going activities, the Ministry of Tourism regularly promotes India as a holistic tourism destination including MICE tourism through various mediums including social media and websites.

The Ministry of Tourism has formulated guidelines for setting up of MICE Promotion Bureaus which have been circulated to all States and Union Territories for establishing City MICE Promotion Bureaus.

The Ministry has also formulated a National Strategy and Roadmap for MICE Industry to promote the growth of MICE industry in the country. The following key pillars have been identified in the MICE strategy document:

- i. Institutional support for MICE
- ii. Developing Eco-system for MICE

- iii. Enhance competitiveness of Indian MICE industry
- iv. Enhance ease of doing business for MICE events
- v. Marketing India as a MICE destination
- vi. Skill development for MICE industry

The Ministry has introduced 'Meet in India' as a specialized sub-brand within the 'Incredible India' campaign. This sub-brand aims to enhance promotional initiatives, showcasing India as an appealing MICE destination equipped with top-tier connectivity, cutting-edge infrastructure, a vibrant knowledge hub and a plethora of distinctive tourist attractions.

The Ministry has developed a comprehensive Digital MICE Catalogue, highlighting infrastructure and facilities across 60+ Indian cities that successfully hosted G20 meetings during India's presidency. This resource catalogue is designed to support global and national MICE planners in organizing events in India, while promoting Indian cities as premier destinations on the world stage.

FILLING UP OF FACULTY VACANCIES IN HIGHER EDUCATION INSTITUTIONS

1476. DR. M P ABDUSSAMAD SAMADANI:

SHRI GURMEET SINGH MEET HAYER:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has taken note of the recent directions issued by the Supreme Court of India under Article 142 regarding filling up of vacant

faculty vacancies in public and private Higher Education Institutions (HEIs) and Universities within four months, if so, the details thereof;

- (b) the total number of sanctioned and vacant teaching posts and vacancy percentage in Central Universities and State Universities, Indian Institutes of Technology (IITs), Indian Institutes of Management (IIMs), National Institutes of Technology (NITs) and other centrally funded HEIs, as on date, institution-wise and State/UT-wise;
- (c) whether any timelines, monitoring mechanisms or penalties have been prescribed by the Government for filling up these vacancies in compliance with UGC norms and the directions of the Supreme Court, if so, the details thereof; and
- (d) the steps taken by the Government to address chronic faculty shortages that adversely affect academic quality and well-being of students of HEIs in the country?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (d): Hon'ble Supreme Court of India, vide communication dated 27.01.2026, Registry Section of Supreme Court has forwarded copy of Order dated 15.01.2026 in the matter of Criminal Appeal No. 1425/2025 in SLP

(Criminal) No. 13324/2024 to all Regulatory Bodies of Higher Education for compliance.

Department of Higher Education has, on 05.02.2026, also forwarded copy of Order dated 15.01.2026 of Hon'ble Supreme Court, to all Centrally Funded Higher Education Institutions, Regulatory Bodies of Higher & Technical Education, State & UT Governments, for compliance.

Education being a subject in the Concurrent List of the Constitution, both the Centre and States/ UTs are responsible for the Higher Education Institutions (HEIs) in the country.

The Central Higher Education Institutions (CHEIs) under Ministry of Education including Central Universities are statutory autonomous organizations established under respective Central Acts of Parliament and governed by provisions of the Acts/Statutes/Ordinances/Regulations made thereunder. As autonomous institutions, faculty recruitment (including Associate Professors) is done within the institutions itself, in accordance with their Acts and Regulations. The recruitment powers vests with the respective Board of Governors/Executive Committee/Board of Management and no active role of the Ministry is involved therein.

State Universities are established through respective State Acts and vacancies therein are filled by concerned State Governments/Universities themselves. Vacancy details of State Universities are not maintained centrally.

In Centrally financed Higher Education Institutions, measures have been taken to attract quality faculties which includes year-round open advertisements, recruitment through search-cum-selection procedures, special recruitment drive, mission mode recruitment and invitation to alumni/scientists/faculty, etc. The faculty recruitment processes are carried out by the CHEIs by inviting applications in a transparent manner, as part of a multi-step and robust screening process. The Acts and Statutes of various institutions specify the composition of selection committees, authorities responsible for recruitment of various levels of faculty, provision of independent subject experts and Visitor's nominees etc. so as to ensure transparency and academic rigour in recruitments. UGC has launched a common portal 'CU-CHAYAN' for faculty recruitment, making provision for listing of vacancies/ advertisements/ jobs across all Central Universities, thus making the entire recruitment process more transparent and accessible.

In August, 2021, all CHEIs under Ministry of Education were requested to undertake special drive to fill backlog vacancies in their institutions in Mission Mode. The CHEIs undertook special recruitment drives to fill the vacancies including of Scheduled Castes (SCs), Scheduled Tribes (STs) and Other Backward Classes (OBCs). In September 2022, Ministry of Education had also exhorted all the CHEIs to fill up the vacancies in Mission Mode. From September 2022, all CHEIs including Central Universities (CUs), IITs, IIMs and NITs have undertaken Mission Mode recruitment drive to fill the vacancies. Up to

24.10.2025 (i.e. the date of 17th tranche of Rozgar Mela), a total number of 29979 posts have been filled up by all CHEIs, including 17494 faculty positions, in Mission Mode. Out of these 29979 posts, during the said period, CUs, IITs, IIMs and NITs collectively have filled up 28024 posts including 16594 faculty positions.

NPAS IN WOMEN SELF HELP GROUPS (SHGS)

1477. DR. SHARMILA SARKAR:

Will the Minister of **FINANCE** be pleased to state:

(a) the details of Non-Performing Assets (NPAs) in Women Self Help Groups (SHGs) in the country, State-wise; and

(b) the details of five States that have the highest NPAs, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): As informed by National Bank for Agriculture and Rural Development (NABARD), the details of Gross Non-Performing Assets (NPAs) in Women Self Help Groups (SHGs) for States/ Union Territories (UTs) in the Country, as on 30.09.2025, are provided in the **Statement**.

(b): the details of five States that have the highest Gross NPAs in Women SHGs, as on 30.09.2025:

Sr. No.	Name of the States/ Union Territories (UTs)	Amount in ₹ lakh
1	Tamil Nadu	135966.13
2	Telangana	61681.94
3	Karnataka	58246.3
4	West Bengal	53106.35
5	Andhra Pradesh	40762.77

STATEMENT

The details of Gross Non-Performing Assets (NPAs) in Women Self Help Groups (SHGs) for States/ Union Territories (UTs) in the Country, as on 30.09.2025

(Amount in ₹ lakh)

Sr. No.	Name of the State/ Union Territory	Amount of Gross NPAs in Women SHGs
1	Andaman and Nicobar Islands	79.37
2	Andhra Pradesh	40762.77
3	Arunachal Pradesh	149.27
4	Assam	8670.79
5	Bihar	27440.24
6	Chandigarh	1.14
7	Chhattisgarh	5905.28
8	Delhi	97.77
9	Goa	155.88
10	Gujarat	3198.02
11	Haryana	1859.81
12	Himachal Pradesh	1154.27
13	Jammu And Kashmir	232.66

14	Jharkhand	6704.26
15	Karnataka	58246.3
16	Kerala	39161.86
17	Ladakh	1.96
18	Lakshadweep	0
19	Madhya Pradesh	10903.42
20	Maharashtra	31958.43
21	Manipur	565.66
22	Meghalaya	1969.01
23	Mizoram	355.41
24	Nagaland	1147
25	Odisha	25277.55
26	Puducherry	1552.2
27	Punjab	1095.45
28	Rajasthan	10658.74
29	Sikkim	50.93
30	Tamil Nadu	135966.13
31	Telangana	61681.94
32	The Dadra and Nagar Haveli	5.73
33	Tripura	928.96
34	Uttar Pradesh	22891.96
35	Uttarakhand	1820.55
36	West Bengal	53106.35

FLY ASH MANAGEMENT

1478. SHRI SRIBHARAT MATHUKUMILLI:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government maintains data on the quantity of fly ash generated in the country during the last five years and the current year and if so, the details thereof, industry-wise;
- (b) the quantity of fly ash utilised in the country during the last five years and the current year, year and purpose-wise;
- (c) whether the Government maintains data on the number of fly ash ponds/ash containment facilities in the country and if so, the details thereof, State/UT-wise;
- (d) the details of incidents of fly ash pond/ash bund breaches, overflows reported in the country during the last five years and the current year, year and State/UT-wise; and
- (e) whether the Government has undertaken or commissioned any study on the impacts of fly ash pond breaches or releases on soil health, groundwater and long-term public health and if so, the key findings thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (c): Ash Utilization Notification, 2021 notified by the Ministry of Environment, Forest and Climate Change (MoEF&CC) on 31.12.2021 (applicable from 01.04.2022) mandates the coal or lignite based Thermal Power Plants (TPPs) to achieve 100% utilisation of ash, including fly ash and bottom ash, in the prescribed eco-friendly purposes and in prescribed timelines. Under the Notification, TPPs

have been mandated to utilize 100% of the ash generated during 3-5 years compliance cycle starting from FY 2022-23, with an exception that 20% of ash generated in the last year of the compliance cycle can be forwarded to the next compliance cycle.

Under Ash Utilization Notification, 2021, TPPs have been mandated to submit the annual implementation report to Central Pollution Control Board (CPCB), concerned State Pollution Control Board (SPCB)/Pollution Control Committee (PCC), Central Electricity Authority (CEA) and concerned Integrated Regional Office of MoEF&CC . As per the data uploaded by the TPPs on the 'Ash Portal', the details of industry-wise quantity of ash generated by the TPPs in the country during FY 2022-23 to FY 2025-26 (up to December, 2025) are given in **Statement-I**. Details of purpose-wise quantity of ash utilised by TPPs in the country during the FYs 2022-23, 2023-24, 2024-25 and 2025-26 (up to December, 2025) are given in **Statement-II**. Details of State/UT-wise number of ash ponds/ash containment facilities in TPPs in the country are provided in **Statement-III**.

(d) to (e): As per the available information, ash pond at IB Thermal Power Station, Jharsuguda, Odisha of M/s Odisha Power Generation Corporation Limited (OPGCL) has breached on 09.12.2023. Environmental Damage Assessment study was conducted to assess the impact of ash breach in the adjacent lands for the said incident. The study mentioned that there is an impact on soil fertility, groundwater contamination, biodiversity loss and estimated about Rs.9.6 crore as an environmental damage cost for restoration of environmental services, tree

vegetation and compensation to loss of crops. It has recommended for phytoremediation or soil amendments for heavy metal affected areas. The study has recommended to strengthen ash pond infrastructure to prevent future breaches and conduct health screenings for local communities.

Under Ash Utilization Notification, 2021, annual certification of the operational as well as stabilised and reclaimed ash pond or dyke on its safety, environment pollution, available volume, mode of disposal, water consumption or conservation in disposal, ash water recycling and green belt, etc. has been mandated for all TPPs.

In this regard, CPCB and CEA issued "*Guidelines on Design, Construction, O&M and Annual Certification of Coal Ash Ponds, June 2023*".

STATEMENT-I**Details of ash generation by coal or lignite based TPPs during FY 2022-23 to FY 2025-26 (Up to Dec 2025)**

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
1	Dr. NTPPS (Vijayawada)	A.P.GENCO (Andhrapradesh)	Andhra Pradesh	1760	42.93749	46.24944	42.77759	26.50288
2	Hinduja Power Plant , Visakhapatnam	Hinduja National Power corporation Ltd	Andhra Pradesh	1040	12.9772695	16.4893657	13.0239698	10.5483819
3	Jindal Power Limited (Simhapuri Unit)	SEL(Andhra Pradesh)	Andhra Pradesh	600	0.0934414	1.9755818	4.4138312	2.7259419
4	RAYALSEEMA THERMAL POWER PROJECT	A.P.GENCO (Andhrapradesh)	Andhra Pradesh	1650	29.9569761	34.4839231	34.0564714	20.843187

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
5	RINL Vizag Steel Visakhapatnam	Rashtriya Ispat Nigam Ltd	Andhra Pradesh	315	4.6765809	5.2738035	7.4959458	5.2202885
6	SEBMCORP ENERGY INDIA LIMITED (FORMERLY THERMAL POWERTECH CORPORATION INDIA LIMITED)	THERMAL POWERTECH CORPORATION OF INDIA LIMITED (Andhra Pradesh)	Andhra Pradesh	1320	17.4226	17.5757	14.751138	15.26741
7	Sembcorp Energy India Limited Project-2	THERMAL POWERTECH CORPORATION OF INDIA LIMITED (Andhra Pradesh)	Andhra Pradesh	1320	7.470619	11.30149	16.0798746	13.18246

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
8	SIMHADRI	NTPC Limited	Andhra Pradesh	2000	34.9110263	31.1042733	33.4527997	27.0224909
9	SRI DAMODARAM SANJEEVAIAH	APPDCL(Andhra Pradesh)	Andhra Pradesh	1600	13.0107292	20.5190932	NA	NA
10	THAMMINAPATNAM	MEENAKSHI ENERGY LIMITED (Andhra Pradesh)	Andhra Pradesh	300	0	0	0.1487962	1.3840698
11	BONGAIGAON	NTPC Limited	Assam	750	10.2480795	11.7361366	10.595616	7.9110242
12	BARAUNI TPS	NTPC Limited	Bihar	720	10.683051	9.8365504	10.234317	7.1830062
13	BARH SUPER	NTPC Limited	Bihar	1980	32.5576324	37.2825414	46.0016342	34.6165768
14	BRBCL NABINAGAR	NTPC Limited	Bihar	1000	17.9628262	20.2833234	19.4527767	11.9083664

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
15	KAHALGAON	NTPC Limited	Bihar	2340	61.3200124	45.9462475	54.5207023	36.639247
16	KANTI TPS	NTPC Limited	Bihar	390	7.5379922	8.5017004	7.3818022	5.0472606
17	NPGC NABINAGAR	NTPC Limited	Bihar	1980	26.1116154	29.926038	35.5399115	25.2220789
18	ADANI POWER LIMITED RAIGARH	ADANI POWER LIMITED	Chhattisgarh	600	12.9577373	12.8056364	13.06727	8.5813986
19	ADANI POWER LIMITED RAIPUR	ADANI POWER LIMITED	Chhattisgarh	1370	20.2645041	23.1668375	26.87915	17.0746
20	Arasmeta Cement Plant- CPP	Nuvoco Vistas Corp. Ltd	Chhattisgarh	20	0.1330297	0.2489904	0.3706623	0.1412773
21	Atal Bihari Vajpayee TPP, Marwa	C.S.P.G.C.L. (Chhattisgarh)	Chhattisgarh	1000	14.2521176	21.0638453	22.4700674	16.8942205

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
22	B S SPONGE PVT LTD	B S SPONGE PVT LTD	Chhattisgarh	4	0.3512311	0.3608196	0.35263	0.03351
23	Baikunth	UltraTech Cement Ltd	Chhattisgarh	27	0.41814	0.4077895	0.1170574	0.0028968
24	Bhatapara CPP 63MW	Ambuja Cements Ltd	Chhattisgarh	63	1.22221	1.045543	1.11469	1.07355
25	BHILAI	NTPC Limited	Chhattisgarh	500	10.7716601	11.6053761	11.3715098	9.3227004
26	BHILAI CAPTIVE	NTPC Limited	Chhattisgarh	74	1.4339672	1.7652544	1.9138149	1.3121023
27	BHILAI STEEL PLANT (BSP)	Steel Authority of India Limited	Chhattisgarh	94	0.0078837	0.0060278	0.0077123	0.0038573
28	Captive Power Plant	Shri Bajrang Power and Ispat Limited Borjhara Division	Chhattisgarh	9	0.07369	NA	NA	NA

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
29	Captive Power Plants of Jindal Steel & Power Limited	JINDAL STEEL AND POWER LIMITED (Chhattisgarh)	Chhattisgarh	299	3.8761939	3.8447002	4.2072796	0.4472071
30	CHAKABURA TPP	ACB (INDIA) Ltd. (Chhattisgarh)	Chhattisgarh	30	1.774	2.1478868	1.8449476	1.2724757
31	CHAKABURA TPP (EXTN)	ACB (INDIA) Ltd. (Chhattisgarh)	Chhattisgarh	30	1.80265	2.1288	1.6753282	1.1923428
32	Chhattisgarh Distilleries Ltd	Chhattisgarh Distilleries Ltd	Chhattisgarh	3.5	0.2782	0.2449	0.252	0.1763712
33	CHHATTISGARH STEEL AND POWER LIMITED (CSPL)	CHHATTISGARH STEEL AND POWER LIMITED	Chhattisgarh	30	0.3283675	0.6009872	0.7590456	NA

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
34	CPP (Bharat Aluminium Company Ltd)	Bharat Aluminium Company Limited	Chhattisgarh	540	7.4669302	10.700667	11.2477475	7.7571172
35	CPP 10MW	Ind Synergy Ltd	Chhattisgarh	10	0.04215	0.25428	0.26772	0.19612
36	CPP 13.5MW	Jayaswal Neco Industries Ltd	Chhattisgarh	13.5	0.7808331	0.75971	0.63947	0.23195
37	CPP 20MW	Hira Ferro Alloys Ltd	Chhattisgarh	20	0.0491908	NA	NA	NA
38	CPP 20MW	JK LAKSHMI CEMENT LTD	Chhattisgarh	20	0.34106	0.3767	0.1604566	0.1107405
39	CPP 24 MW	Vandana Global Ltd	Chhattisgarh	24	1.0076388	1.1110621	1.6482829	0.668147
40	CPP 60MW	Mivaan Steels Limited	Chhattisgarh	60	0.16	1.919	1.812	1.395

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
41	CPP 73MW	Godawari Power and Ispat Ltd	Chhattisgarh	73	0.1293	0.2089	0.4298	0.4113
42	CPP 81.5MW	Sarda Energy & Minerals Ltd	Chhattisgarh	81.5	1.8208225	NA	NA	NA
43	CPP 8MW	Maa Kali Alloys Udyog Pvt Ltd	Chhattisgarh	8	0.4538124	0.594786	0.4787489	0.408753
44	CPP 9 MW	SAMBHV SPONGE POWER PRIVATE LIMITED	Chhattisgarh	9	0.2655366	NA	NA	NA
45	DB Power , Badadarha, Chhattisgarh	DB Power Limited	Chhattisgarh	1200	23.6984899	28.054005	26.04338	16.769494

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
46	DONGAMAHUA CAPTIVE POWER PLANT	JINDAL STEEL AND POWER LIMITED (Chhattisgarh)	Chhattisgarh	576	8.91892	12.20395	15.69236	12.46727
47	DSPM	C.S.P.G.C.L. (Chhattisgarh)	Chhattisgarh	500	11.4033285	13.433213	12.6948443	NA
48	Godawari Power and Ispat Limited CPP 25 MW	Jagdamba Power Ltd	Chhattisgarh	25	0.7888	0.7182	0.8187	0.4407
49	Hasdeo (KORBA WEST)	C.S.P.G.C.L. (Chhattisgarh)	Chhattisgarh	1340	28.3915906	29.2114201	28.3824938	NA
50	Hira Power and Steels Ltd CPP	Hira Power and Steels Ltd	Chhattisgarh	20	0.5866794	0.5072628	0.8358374	NA

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
51	Hirmi Cement Works CPP 50MW	UltraTech Cement Ltd	Chhattisgarh	50	1.06739	0.87299	0.73307	0.52304
52	Jai Balaji Industries Limited CPP 12.8 MW	Jai Balaji Industries Limited	Chhattisgarh	12.8	0.5651444	0.5768825	0.456622	0.2491038
53	Jamul Cement Works	ACC Limited	Chhattisgarh	25	0.60188	0.81572	0.6643759	0.492488
54	JSW Steel Limited CPP	JSW Steel Ltd.	Chhattisgarh	170	1.7968087	3.6306742	3.5752073	2.6145971
55	KASAIPALI	ACB (INDIA) Ltd. (Chhattisgarh)	Chhattisgarh	270	6.5734183	10.4520332	8.4400742	3.0514948
56	Khapradih CPP 25MW	Shree Cement Ltd	Chhattisgarh	25	0.52161	0.424	0.40569	0.32948

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
57	KMPCL (AKALTARA)	KSK Mahanadi Power Company Limited (Chhattisgarh)	Chhattisgarh	1800	24.05591	24.55286	24.40341	20.81816
58	KORBA	NTPC Limited	Chhattisgarh	2600	246.3484725	51.9500776	51.9059241	42.1851389
59	KORBA POWER LIMITED	KORBA POWER LIMITED	Chhattisgarh	600	10.3644517	11.3725791	12.3907764	5.7311721
60	LARA	NTPC Limited	Chhattisgarh	1600	36.0412669	31.7058561	31.2276264	22.0558015
61	Mangal Sponge & Steel Pvt. Ltd 10.95 MW	Mangal Sponge & Steel Pvt. Ltd.	Chhattisgarh	10.95	0.03647	NA	NA	NA
62	MCCPL BANDHAKHAR	MARUTI CLEAN COAL AND POWER LIMITED (Chhattisgarh)	Chhattisgarh	300	4.86146	6.7724942	5.98408	4.77934

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
63	Nalwa Steel and Power Limited Boiler CPP 16 MW	Nalwa Steel and Power Limited	Chhattisgarh	16	0.7448608	0.6828477	0.7704224	NA
64	NU Vista Ltd. 30MW CPP	Nuvoco Vistas Corp. Ltd	Chhattisgarh	30	0.81553	0.74021	0.6309004	0.37102
65	O.P.Jindal Super TPP (Stage-I)	JPL (Chhattisgarh.)	Chhattisgarh	1000	21.6213206	23.9681284	24.8573954	19.4562284
66	O.P.Jindal Super TPP(Stage-II)	JPL (Chhattisgarh.)	Chhattisgarh	2400	45.7514859	56.2584114	65.113203	46.8492058
67	Prakash Industries Limited	Prakash Industries Limited	Chhattisgarh	162.5	5.81101	5.80433	6.28649	4.43053
68	RAIPUR POWER AND STEEL LIMITED	RAIPUR POWER AND STEEL LIMITED	Chhattisgarh	12	0.7559751	0.486771	0.2895627	0.2276834

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
69	RATIZA TPS	SPECTRUM COAL AND POWER LIMITED (Chhattisgarh)	Chhattisgarh	100	4.44822	5.403675	4.8806169	NA
70	Rawan Cement works CPP 80MW	UltraTech Cement Ltd	Chhattisgarh	80	1.286074	1.433237	1.480318	0.779376
71	SIPAT	NTPC Limited	Chhattisgarh	2980	48.4040299	53.5304128	58.3998131	34.1058447
72	SKS Power Generation C.G. Ltd. Binjkot	SKS Power Generation Chhattisgarh Limited	Chhattisgarh	600	4.9519704	NA	NA	NA
73	Sonadih Cement Plant- CPP 25MW	Nuvoco Vistas Corp. Ltd	Chhattisgarh	25	0.2378735	0.5609858	0.52597	0.4212887
74	SVPPL RENKI	ACB (INDIA) Ltd. (Chhattisgarh)	Chhattisgarh	60	0	3.0932035	3.8567877	1.1699066

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
75	TMT Division CPP 16 MW	Shri Bajrang Power and Ispat Limited Borjhara Division	Chhattisgarh	16	0.72796	0.80322	0.759526	NA
76	Topworth steels and Power Pvt Ltd	Topworth steels and Power Pvt Ltd	Chhattisgarh	15	0.022957	NA	NA	NA
77	TPP (Bharat Aluminium Company Ltd)	Bharat Aluminium Company Limited	Chhattisgarh	1200	17.174776	20.6378518	23.5073135	17.5115682
78	TRN POWER PLANT	TRN ENERGY PVT LTD	Chhattisgarh	600	9.1285523	10.2679121	10.8496885	7.5979823
79	Uchpinda power station	RKM THERMAL POWER PVT LTD	Chhattisgarh	1440	22.7993546	25.4409932	24.8352558	20.2269669

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
80	Vedanta Limited Chhattisgarh Thermal Power Plant	Vedanta Limited	Chhattisgarh	1200	0	0	0	4.3548197
81	Acid Division CPP 2.35 MW	Aarti Industries Limited	Gujarat	2.35	0.0882359	0.0506805	0.0388928	0.0373498
82	Aculife Healthcare Private Limited	Aculife Healthcare Private Limited	Gujarat	8	0.0270702	0.0308152	0.0343406	0.0035928
83	AKRIMOTA	G.M.D.C.L. (Gujarat)	Gujarat	250	1.2150993	1.0266752	0.1904356	0.2354352
84	Amine Division CPP 0.7 MW	Aarti Industries Limited	Gujarat	0.7	0.0044249	0.0017832	0.0020308	1.0013372
85	AMNS Power Hazira Limited	AMNS Power Hazira Limited	Gujarat	270	0.67	0.459	0.29468	0.2725

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
86	Anushakti Division CPP 4 MW	Aarti Industries Limited	Gujarat	4	0.0717748	0.0384115	0.0364382	0.0311719
87	Balkrishna Industries Limited	Balkrishna Industries Limited	Gujarat	40	0.0910003	0.0776403	0.06271	0.0246194
88	Bhadreshwar Vidyut Pvt. Ltd.	Test06	Gujarat	300	0	NA	NA	NA
89	Bhavnagar Lignite Thermal Power Station, Padva	G.S.E.C.L. (Gujarat)	Gujarat	500	1.539686	2.24939	2.0720742	1.6144773
90	Birla Copper-CPP	Hindalco Industries Limited	Gujarat	95	0.7085121	0.6655079	0.8515	0.70324
91	Captive Co-generation power plant	Tata Chemical Ltd	Gujarat	125	0.8886005	1.0569645	1.0252564	0.7618469

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
92	Captive Power Plant	Nayara Energy Ltd	Gujarat	96	0.929987	0.8562556	0.8276434	0.7230263
93	Captive power plant	Birla Cellulosic	Gujarat	303	0.5758843	0.6833678	0.822235	0.6531896
94	Captive power plant	Grasim Industries Limited	Gujarat	45	0.6597234	0.8719232	0.6752427	0.9589344
95	Circulating Fluidized Bed Combustion (CFBC)	RSPL Ltd	Gujarat	50	0.734236	0.7139851	NA	NA
96	CPP 36 MW	Varrsana Ispat Limited	Gujarat	36	0.427242	0.43558	0.49464	0.33538
97	CPP 90 MW	Ambuja Cements Ltd	Gujarat	90	0.4541516	0.1823999	0.498914	0.3967943
98	Dahej Manufacturing Division-CPP	Reliance Industries Ltd	Gujarat	270	1.8247526	1.995201	2.6092164	2.387598

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
99	Deepak Fertilisers and Petrochemicals Corporation Limited 4 MW	Deepak Fertilisers and Petrochemicals Corporation Limited	Gujarat	4	0.071031	0.0346552	0.0499784	0.0371396
100	Electrotherm (India) Ltd- CPP	Electrotherm (India) Ltd	Gujarat	24	0.22899	0.1385554	0.1197625	0.204016
101	GANDHINAGAR	G.S.E.C.L. (Gujarat)	Gujarat	630	8.938781	7.3515115	6.3355879	2.6915587
102	Ganesh Polychem Limited	Ganesh Polychem Limited	Gujarat	2	0.0326473	0.0354181	0.0389756	0.0275063
103	Garden Silk Mills Pvt. Ltd. (CP Div.)	Garden Silk Mills Pvt. Ltd. (CP Div.)	Gujarat	39	0.2091567	0.1993208	0.31395	0.18457
104	GHCL Limited	GHCL Limited	Gujarat	38.7	1.30259	1.25308	1.33843	0.92603

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
105	Grasim Captive Power Plant	Grasim Industries Limited	Gujarat	30	0.2329959	0.3811155	0.3594553	0.1349158
106	Gujarat Cement Works CPP 92MW	UltraTech Cement Ltd	Gujarat	92	0.70366	0.672708	0.633983	0.495113
107	Gujarat Narmada Valley Fertilizers & Chemicals Limited 50 MW	Gujarat Narmada Valley Fertilizers & Chemicals Limited	Gujarat	50	1.09549	0.816	1.2711634	0.9498765
108	Indian Rayon CPP 54.5 MW	Grasim Industries Limited	Gujarat	54.5	0.3092554	0.2454591	0.195871	0.1368147
109	Jay Chemical Industries Private Limited Unit - IV	Jay Chemical Industries Private Limited	Gujarat	5	0.0098181	0	0	0

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
110	KUTCH LIGNITE THERMAL POWER STATION	G.S.E.C.L. (Gujarat)	Gujarat	150	2.9843907	1.7594523	1.5953677	0.4474653
111	MUNDRA TPS	ADANI POWER LIMITED	Gujarat	4620	3.0252141	6.524158	8.0476634	4.4368129
112	MUNDRA UMPP	CGPL (Gujrat)	Gujarat	4150	4.2258877	8.3158584	9.4682803	1.7444809
113	Petrochemical complex at Hazira	Reliance Industries Ltd	Gujarat	360	2.41758	2.7114839	2.823838	2.7077271
114	SABARMATI	TORENT POWER Ltd.(Gujarat)	Gujarat	362	3.7303488	4.2743005	4.2665824	3.7269001
115	SALAYA	ESSAR POWER	Gujarat	1200	0.95016	2.22345	2.360536	1.83341

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
116	Sanghi Industries Limited TPP 130 MW	Sanghi Industries Limited	Gujarat	130	0.76753	0.381363	0.8923	NA
117	Saurashtra Chemicals Division of Nirma Limited	Saurashtra Chemicals Division of Nirma Limited	Gujarat	40	0.2957063	0.2496599	0.3296839	0.1733054
118	Sewagram Cement Works CPP 57.5MW	UltraTech Cement Ltd	Gujarat	57.5	0.55317	0.35544	0.31683	0.20287
119	Shriram Alkali & Chemicals CPP	DCM Shriram Ltd	Gujarat	242	0.735307	0.686985	NA	NA
120	SIKKA	G.S.E.C.L. (Gujarat)	Gujarat	500	0.5158781	0.2449102	0.2650267	0.1020313
121	Soda Ash and Caustic Soda CPP	Nirma Ltd Chemical complex	Gujarat	179	1.0888508	1.6002725	1.6176672	1.1356823

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
122	SRF Limited Gujarat	SRF Limited	Gujarat	39.9	0.2637215	0.17016	0.2095795	0.1342555
123	Superform Chemistries Limited (Unit 05)	UPL Limited	Gujarat	87.5	0.4284212	0.29488	0.294775	0.30223
124	SURAT LIGNITE POWER PLANT	Gujarat Industries Power Company Limited (Gujarat)	Gujarat	500	4.419145	4.423479	4.4740425	2.660237
125	TPP (Captive) Unit: Ranavav	Saurashtra Cement Limited	Gujarat	26.25	0.14703	0.172	0.16814	0.10727
126	UKAI	G.S.E.C.L. (Gujarat)	Gujarat	1110	13.6963042	13.0877657	9.6714798	NA
127	Unit-I CPP 4.5 MW	Aarti Industries Limited	Gujarat	4.5	0.0766	0.06581	0.0619	0.0582
128	WANAKBORI	G.S.E.C.L. (Gujarat)	Gujarat	2270	27.1483713	29.833006	24.8977907	14.2999358

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
129	WestRock India Pvt. Ltd- CPP	WestRock India Pvt. Ltd	Gujarat	20	0.0592142	0.0506619	0.0587213	0.0411239
130	HISAR	H.P.G.C.L.(Haryana)	Haryana	1200	19.9700818	14.0096625	17.8146578	10.2156334
131	IGSTPS JHAJJAR	NTPC Limited	Haryana	1500	18.29927	21.42546	22.33258	16.04943
132	MAHATMA GANDHI	JHAJJAR POWER LIMITED (Haryana)	Haryana	1320	18.8671345	21.1195495	21.6633692	14.3879009
133	PANIPAT THERMAL POWER STATION, PANIPAT	H.P.G.C.L.(Haryana)	Haryana	710	12.7700117	10.6134864	12.8533833	7.1845245
134	YAMUNANAGAR	H.P.G.C.L.(Haryana)	Haryana	600	11.8692329	11.255985	10.4795102	8.9183192

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
135	Adani Power Jharkhand Limited	ADANI POWER LIMITED	Jharkhand	1600	0	11.7006942	16.9818659	15.4348429
136	ADHUNIK PNRLTD.	ADHUNIK POWER & NATURAL RESOURCES LIMITED (Jharkhand)	Jharkhand	540	10.3072635	11.33732	11.4967834	3.60022
137	Amalgam Steel & Power Limited	Amalgam Steel & Power Limited	Jharkhand	30	0.33002	0.71679	0.23055	NA
138	Ankur Biochem Private Limited	Ankur Biochem Private Limited	Jharkhand	12.3	0.30481	0.45252	0.56496	0.41813
139	Bokaro Power Supply Co. (P) Ltd	Bokaro Power Supply Co. (P) Ltd	Jharkhand	338	5.101272	4.8204	5.0629969	4.775914
140	BTPS	D.V.C.	Jharkhand	500	9.6048953	9.9553915	9.2054853	0

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
141	Chaliyama Steel Plant CPP 138 MW	Rungta Mines Limited	Jharkhand	138	4.49352	5.517495	5.837	0.69794
142	CHANDRAPURA	D.V.C.	Jharkhand	630	9.1505073	10.9654127	11.7676147	7.5498038
143	Chemical Division-60MW	Grasim Industries Limited	Jharkhand	60	1.6227247	1.8055876	1.7531034	1.3063764
144	ESL Steel Limited CPP	ESL Steel Limited	Jharkhand	120	1.3511019	1.3392753	2.3485558	NA
145	Inland Power Limited	Inland Power Limited	Jharkhand	63	2.92176	2.71243	2.76493	1.42307
146	JOJOBERA	T.P.CO. (Jharkhnad)	Jharkhand	547.5	10.4433359	10.7413029	9.46201	7.1811258
147	Jojobera Cement Plant CPP 30MW	Nuvoco Vistas Corp. Ltd	Jharkhand	30	0.134119	0.6857754	0.69921	NA
148	KODERMA	D.V.C.	Jharkhand	1000	19.1127601	18.6563204	18.3765838	NA

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
149	Maa Chhinnmastika Cement & Ispat Pvt Ltd	Maa Chhinnmastika Cement & Ispat Pvt Ltd	Jharkhand	15	0.013905	0.29729	0.390684	0.481919
150	MAITHON RBTPP	MPL (Jharkhand)	Jharkhand	1050	18.113362	20.6585163	18.53429	9.355836
151	Muri Works 30 MW	Hindalco Industries Limited	Jharkhand	30	1.3013909	1.2193695	1.3392054	0.4372359
152	NORTH KARANPUARA STP	NTPC Limited	Jharkhand	1980	1.5493878	14.7272053	28.60073	24.1902059
153	Tata Steel Limited, Gamharia CPP	Tata Steel Ltd	Jharkhand	64	1.76315	1.61512	1.4265625	NA
154	TENUGHAT THERMAL POWER STATION	T.V.N.L.(Jharkhnad)	Jharkhand	420	6.0238349	5.8134184	5.6517074	1.4634148
155	BALLARI	K.P.C.L (Karnataka)	Karnataka	1700	23.5544935	26.7888726	26.2357276	16.8425613

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
156	BMM Ispat Limited	BMM Ispat Limited	Karnataka	235	0.3114977	0.4890696	0.8888402	0.7498068
157	Captive Power Plant	Orient Cement Limited Chittapur	Karnataka	15	0.59403	0.47557	0.13258	0
158	CAPTIVE POWER PLANT (JK Cement Works Muddapur)	JK Cement Limited	Karnataka	50	0	0	0	0
159	Dalmia Belagavi Unit CPP 40MW	Dalmia Cement Bharat Limited	Karnataka	40	0.0312877	0	0	0
160	DANDELI 74.8 MW	WEST COAST PAPER MILLS LIMITED	Karnataka	74.8	0.69006	1.340282	0.9013	0.7815
161	Grasilene Division CPP	Grasim Industries Limited	Karnataka	20	0.400904	0.601965	0.8611339	0.5009788

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
162	Himatsingka Linens CPP	Himatsingka Linens	Karnataka	12.5	0.0092045	0.032714	0.0163405	0
163	Kallur Works CPP 30MW	Chettinad Cement Corporation Pvt Ltd	Karnataka	30	0.2548	0.270015	0.269837	0.07935
164	KUDGI	NTPC Limited	Karnataka	2400	22.3276968	29.7928822	28.4451613	18.7116909
165	RAICHUR	K.P.C.L (Karnataka)	Karnataka	1720	23.764733	30.5843927	28.9893361	18.4333511
166	Rajashree Cement CPP 108.2MW	UltraTech Cement Ltd	Karnataka	108.2	1.4083533	1.56758	1.18808	NA
167	The Sandur Manganese & Iron Ores Limited	The Sandur Manganese & Iron Ores Limited	Karnataka	32	0	0	0	0
168	UDUPI	Adani Power Limited Udupi	Karnataka	1200	0.445477	1.4263644	1.194853	0.8714419

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
169	VIJAYANAGAR	JSW ENERGY LIMITED	Karnataka	860	2.129574	2.059047	2.388737	1.754571
170	Vijayanagar Works CPP 600 MW	JSW Steel Ltd.	Karnataka	600	2.4019875	2.1346652	2.0900897	0
171	Yermarus Thermal Power Station	K.P.C.L (Karnataka)	Karnataka	1600	12.7674049	17.2077476	15.9427145	6.0237656
172	Adani Power Limited	Adani Electricity Mumbai Limited	Maharashtra	500	7.30999	8.10867	9.36502	5.9064
173	AMNS Khopoli Limited	ArcelorMittal Nippon Steel India Limited	Maharashtra	60	0	0.0291912	0.1020628	0.1201574
174	AMRAVATI	RATTANINDIA POWER LIMITED (Maharashtra)	Maharashtra	1350	23.075773	25.7812824	24.7872242	16.91892

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
175	Apple Sponge & Power Ltd 10 MW	Apple Sponge & Power Ltd	Maharashtra	10	0	0.021	0.015556	0.001223
176	Awarpur Cement Works CPP 71 MW	UltraTech Cement Ltd	Maharashtra	71	1.2428	1.1314	0.6110014	0.54906
177	Ballarpur CPP 67.5MW	Bilt Graphic Paper Products Ltd	Maharashtra	67.5	0.762648	0.712192	0.794957	0.656203
178	BELA TPS	IDEAL ENERGY PROJECTS Ltd.(Maharastra)	Maharashtra	270	1.4141787	NA	NA	NA
179	Bhigwan CPP 60MW	Bilt Graphic Paper Products Ltd	Maharashtra	60	0.4541517	0.5118944	0.4459996	0.3719091
180	BHUSAWAL	M.S.P.G.C.L.(Maharastra)	Maharashtra	1420	22.4458373	16.1989823	NA	NA

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
181	Century Rayon	Grasim Industries Limited	Maharashtra	12.6	0.1351193	0.1295609	0.1019564	0.0760739
182	Chanda Cement Works	ACC Limited	Maharashtra	40	0.7287311	0.8045865	0.7868724	0.512457
183	CHANDRAPUR	M.S.P.G.C.L.(Maharashtra)	Maharashtra	2920	45.5817587	50.9305922	46.0723069	30.4670906
184	CPP 30MW	Sunflag Steel	Maharashtra	30	0.14984	0.21345	0.18614	0.32728
185	CPP 75 MW	UltraTech Cement Ltd	Maharashtra	75	1.01835	0.91357	1.034	0.96
186	DHARIWAL INFRASTRUCTURE Ltd.	Dhariwal Infrastructure Ltd.(Maharashtra)	Maharashtra	600	10.65337	11.56253	11.852773	8.25802
187	Finolex India CPP	Finolex Industries Ltd	Maharashtra	43	0.0755027	0.0624776	0.085131	0.035224
188	Gharda Chemicals Limited (Unit no.3)	Gharda Chemicals Limited	Maharashtra	6.4	0.0228305	0.0177375	0.024331	0.0210822

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
189	GMR WARORA ENERGY LIMITED	GMR WARORA ENERGY LIMITED (Maharashtra)	Maharashtra	600	9.30062	9.68107	10.18632	7.36939
190	Gopani Iron and Power (I) Pvt Ltd	Gopani Iron and Power Pvt Ltd	Maharashtra	15	0.27994	0.23496	0.23442	0.2382
191	Gujarat Ambuja Exports Limited	Gujarat Aambuja Exports Limited	Maharashtra	4.5	0.047339	0.05856	0.07272	0.0434527
192	Indorama Synthetics (I) Ltd	Indorama Synthetics Ltd	Maharashtra	40	0	0	0	0
193	Indrajit Power Pvt Ltd CPP	Indrajit Power Pvt Ltd	Maharashtra	80	0.4197173	0.6182085	0.66526	0.58772
194	KHAPARKHEDA	M.S.P.G.C.L.(Maharashtra)	Maharashtra	1340	25.8834686	26.6938752	23.358843	NA

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
195	KORADI	M.S.P.G.C.L.(Maharastra)	Maharashtra	1280	32.6906216	35.8144375	38.3743385	21.8952471
196	Laxmi Organics Limited CPP 7.46 MW	Laxmi Organics Limited	Maharashtra	7.46	0.0583086	0.0556753	0.0714905	0.0730944
197	Lloyds Metals and Energy Limited	Lloyds Metals & Energy Ltd	Maharashtra	25	1.03499	0.213688	0.0701106	0.0186007
198	Mahadhan AgriTech Limited	Mahadhan AgriTech Limited	Maharashtra	9	0.059351	0.0921412	0.09094	0.10636
199	Maratha Cement Works CPP 60MW	Ambuja Cements Ltd	Maharashtra	60	1.14217	1.16933	0.4908688	0.401586
200	MOUDA	NTPC Limited	Maharashtra	2320	34.0487902	39.2440835	37.0197834	32.4765916
201	NASHIK	M.S.P.G.C.L.(Maharastra)	Maharashtra	630	10.0810227	10.4469619	6.6107867	2.0710651

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
202	Nath Pulp & Paper Mills Ltd	Nath Industries Ltd	Maharashtra	2.1	0.0175147	0.0242377	0.02312	0.0206815
203	PARAS	M.S.P.G.C.L.(Maharastra)	Maharashtra	500	9.63803	10.6492526	6.64624	NA
204	PARLI	M.S.P.G.C.L.(Maharastra)	Maharashtra	1170	12.6266966	9.7841545	13.6902563	9.86185
205	Privi Speciality Chemicals Limited , Unit-II	Privi Speciality Chemicals Limited	Maharashtra	1.425	0.0186526	0.0266784	0.0290662	0.0209092
206	Pudumjee Paper Products Ltd	Pudumjee Paper Products Ltd	Maharashtra	0.75	0.0212972	0.0257431	0.0289872	0.0280235
207	RATNAGIRI	JSW ENERGY LIMITED	Maharashtra	1200	2.10203	2.78496	4.10124	2.4652608
208	RCCPL Private Limited	RCCPL Private Limited	Maharashtra	40	0.318719	0.740426	0.4530184	0.3562209

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
209	SAI WARDHA POWER Ltd. ,WARORA	WPCL (Maharashtra)	Maharashtra	540	5.46243	6.95565	7.04714	5.0422126
210	Shirpur Power Pvt Ltd	Jindal Power Limited	Maharashtra	300	0	0.50661	2.85452	3.00674
211	SOLAPUR	NTPC Limited	Maharashtra	1320	13.38024	16.1364	17.9966834	16.04688
212	Three M Paper Boards Limited	Three M Paper Boards Limited	Maharashtra	4	0.0246742	0.0235696	0.0117718	0.0091896
213	TIRODA	ADANI POWER LIMITED	Maharashtra	3300	46.3878844	44.9643525	45.9804449	33.562362
214	Topworth Urja and Metals Limited	Topworth Urja and Metals Limited	Maharashtra	30	0.57498	0.7641843	0.7131057	0.5187367
215	TROMBAY	T.P.CO. (Jharkhnad)	Maharashtra	750	0.6888361	0.9977854	0.7432053	0.6075951

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
216	Star Cement Meghalaya Limited	Star Cement Meghalaya Limited	Meghalaya	51	0.83929	0.30424	0.29628	0.2268231
217	AMARKANTAK	M.P.P.G.C.L. (M.P.)	MP	210	3.152073	3.5914272	3.2546474	2.8991353
218	ANUPPUR TPS	MB POWER (MADHYA PRADESH) LIMITED	MP	1200	21.1741622	22.9567778	22.5432133	9.7046695
219	Bandhoura	Mahan Energen Limited	MP	1200	9.08466	14.2761	16.8225434	9.8019
220	Bela Cement Works CPP 28MW	UltraTech Cement Ltd	MP	28	0.5602862	0.5163225	0.4069218	0.262315
221	Captive Power Plant- 25MW	Grasim Industries Limited	MP	25	0.2088139	0.3873175	0.5272383	0.5754978

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
222	Captive Power Plant-30MW	Grasim Industries Limited	MP	30	0.2079576	0.2865036	0.4781661	0.4595769
223	Captive Power Plant-40MW	Grasim Industries Limited	MP	40	0.2812567	0.4903857	0.5978138	0.5911429
224	CPP 11.5MW	Raymond Ltd	MP	11.5	0	0	0	0
225	GADARWARA	NTPC Limited	MP	800	19.5859525	21.3289399	21.7211395	19.4284557
226	JAYPEE BINA TPP	JAIPRAKASH POWER VENTURES LTD.	MP	500	8.0076549	8.8577879	8.119278	2.137247
227	JAYPEE NIGRIE SUPER THERMAL POWER PLANT	JAIPRAKASH POWER VENTURES LTD.	MP	1320	14.5470254	18.0642903	16.9711999	13.4434484

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
228	JHABUA POWER LIMITED	JHABUA POWER LIMITED (MP)	MP	600	10.823468	11.673076	10.814296	7.2386634
229	KHARGONE	NTPC Limited	MP	1320	12.9850875	17.654265	22.6423037	18.68044
230	KJS Cement CPP 27 MW	KJS Cement Ltd	MP	27	0.476281	0.558646	0.383088	0.28792
231	Kymore Cement Works CPP 50 MW	ACC Limited	MP	50	0.7874924	0.8498897	0.8462152	0.5568012
232	Mahan Aluminium	Hindalco Industries Limited	MP	900	11.82018	10.82603	11.25904	9.2845504
233	Maihar Cement Works CPP 31.4 MW	UltraTech Cement Ltd	MP	31.4	0.71037	0.79995	0.582202	0.265884
234	Orient Paper Mills, Amlai	Orient Paper & Industries Ltd.	MP	55	1.04235	0.75013	NA	NA

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
235	SANJAY GANDHI	M.P.P.G.C.L. (M.P.)	MP	1340	21.9351811	19.3594833	19.1017101	3.09788
236	Sasan Power Limited	Reliance Power Limited	MP	3960	45.9888074	48.981315	53.7020587	37.9649062
237	Satna Cement Works CPP 27MW	Birla Corporation Limited	MP	27	0.152195	0.649868	0.708516	0.59542
238	SATPURA	M.P.P.G.C.L. (M.P.)	MP	1330	9.27613	9.49172	9.73123	6.07952
239	SHREE SINGAJI TPS	M.P.P.G.C.L. (M.P.)	MP	2520	37.9019027	40.3128088	38.7433943	24.9588873
240	Sidhi Cement Works CPP 155MW	UltraTech Cement Ltd	MP	155	0.853	1.387	1.615	NA
241	Vardhman Fabrics CPP 24MW	Vardhman Textiles Ltd	MP	24	0.5552985	0.7169676	0.1078774	NA

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
242	Vikram Cement Works CPP 46MW	UltraTech Cement Ltd	MP	46	0.28504	0.20852	0.38769	NA
243	VINDHYACHAL	NTPC Limited	MP	4760	76.641515	66.8309589	65.0631958	49.5908336
244	Aarti Steels Limited	Aarti Steels Limited	Odisha	90	2.7269	NA	NA	NA
245	Aditya Aluminium CPP	Aditya Aluminium	Odisha	900	15.41399	16.8988934	16.5664084	12.3253037
246	ANGUL CAPTIVE POWER PLANT	JINDAL STEEL AND POWER LIMITED (Chhattisgarh)	Odisha	816	12.11311	15.11369	17.4873	NA
247	ANGUL TPS	Tata Steel Limited TSM CPP	Odisha	485	5.7394718	7.7395106	8.3291153	6.9821383

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
248	ArcelorMittal Nippon Steel India Limited	ArcelorMittal Nippon Steel India Limited	Odisha	60	0.1430637	0.4414282	0.9462362	0.7960031
249	ARYAN ISPAT & POWER PVT. LTD.	ARYAN ISPAT & POWER PVT. LTD.	Odisha	18	0.32604	0.4266	0.64571	0.15044
250	AVP power plant	Utkal Alumina International Ltd	Odisha	90	4.05997	3.58379	3.9424595	3.2545714
251	Badmal CPP 70 MW	SMC Power Generation Limited	Odisha	70	2.39104	2.3660815	0.9660213	0.1200606
252	Bargarh Cement Plant	ACC Limited	Odisha	30	0.33407	0.37186	0.25376	NA
253	BHUBANESHWAR POWER PVT LTD	BHUBANESHWAR POWER PVT LTD	Odisha	135	3.468936	3.39774	3.11388	1.9584534

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
254	Bhushan Power & Steel Limited 506 MW	Bhushan Power & Steel Limited	Odisha	506	13.730597	12.658524	9.1335243	9.1494127
255	BR STEEL & POWER PRIVATE LIMITED	BR STEEL & POWER PRIVATE LIMITED	Odisha	20	0.0193339	0.0002068	0.0002356	0.1389675
256	CO-GENERATION POWER PLANT	Vedanta Limited	Odisha	75	3.5453072	3.8680281	5.5661964	5.8544192
257	Dalmia Cement Bharat Limited-CPP	Dalmia Cement Bharat Limited	Odisha	54	2.24798	2.2580155	1.5514536	0.6411587
258	DARLIPALLI	NTPC Limited	Odisha	1600	38.8587579	43.0968459	39.8855948	26.592366
259	Dhenkanal Steel Plant CPP 100 MW	Rungta Mines Limited	Odisha	100	1.27294	2.076106	3.722	4.1977

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
260	Emami Paper Mills Limited CPP 33.5 MW	Emami Paper Mills Limited.	Odisha	33.5	1.6384	1.57552	1.6037784	1.2190643
261	GMR KAMALANGA TPP	GMR KAMALANGA ENERGY Ltd. (Odisha)	Odisha	1050	22.192771	24.90237	27.19826	21.77461
262	Hirakud Power	Hindalco Industries Limited	Odisha	467.5	10.84819	11.4183814	10.5028908	7.5466832
263	HIRMA CPP 36 MW	SMC Power Generation Limited	Odisha	36	0.44621	0.83487	0.7794	0.54574
264	IB VALLEY	O.P.G.C.L.(Odisha)	Odisha	1740	39.7	NA	NA	NA
265	INDIAN METALS & FERRO ALLOYS LTD.	INDIAN METALS & FERRO ALLOYS Ltd.(Odisha)	Odisha	200	5.07332	5.74841	5.58518	4.67505

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
266	J.K.Paper Mills 30 MW	J.K.Paper Mills	Odisha	30	0.5655	0.76049	0.87337	0.69582
267	Jindal India Thermal Power Ltd	Jindal India Thermal Power Ltd	Odisha	1200	20.4092593	22.7084187	23.394285	16.6644283
268	Jindal Stainless Limited CPP 263 MW	Jindal Stainless Limited	Odisha	263	6.04681	7.37376	6.8959514	5.351819
269	JSW Energy (Utkal) Limited	JSW ENERGY LIMITED	Odisha	700	0	0.9148939	8.4579309	7.7398833
270	Kamanda Steel Plant 54.24 MW	Rungta Mines Limited	Odisha	54.24	1.1053265	1.2804174	1.5109969	NA
271	Maithan Ispat Limited	Maithan Ispat Limited	Odisha	16	0.21905	0.79942	0.61445	0.30884

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
272	MSP Metalics Limited	Orissa Metaliks Private Limited	Odisha	16	0	NA	NA	NA
273	NALCO-CPP , Angul	NATIONAL ALUMINIUM COMPANY LIMITED(NALCO)	Odisha	1200	24.9600946	29.1786889	33.3279341	22.592667
274	NAVA LIMITED PPO	NAVA LIMITED	Odisha	150	3.7236911	3.8356743	3.7106217	3.0589533
275	NSPCL ROURKELA	NTPC Limited	Odisha	120	4.8980884	6.31696	7.059313	5.522555
276	Rourkela Steel Plant CPP 100 MW	Steel Authority of India Limited	Odisha	100	0.08586	0.12467	0.09941	0.04585
277	Sponge Iron Plant	Rungta Mines Limited	Odisha	22	0.61144	0.44242	0.5587548	NA

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
278	TALCHER-KANIHA	NTPC Limited	Odisha	3000	64.8448874	68.7144862	69.2746755	49.8633132
279	Tata Steel Captive Power Plant	Tata Steel Limited Meramandali	Odisha	142	3.5842056	4.4696461	3.964606	3.5092932
280	Vedanta Limited , Jharsuguda (1215MW TPP)	Vedanta Limited	Odisha	1215	31.59836	34.0067983	32.9485007	24.0300293
281	Vedanta Limited , Jharsuguda (2400MW TPP)	Vedanta Limited	Odisha	2400	40.95258	49.1662493	47.5502907	34.2259712
282	Visa Steel Limited CPP 75 mw	VISA STEEL LIMITED	Odisha	75	0.7713985	1.7926958	1.8169773	0.9670195
283	BATHINDA	P.S.P.C.L. (Punjab)	Punjab	460	0	0	0	0

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
284	Distillery division	Rajasthan Liquors Ltd	Punjab	3	0.002077	0.0074338	0.0003195	NA
285	GVK Power (Goindwal Sahib)	GVK Power (Goindwal Sahib) Ltd.	Punjab	540	5.1303753	5.8441226	5.2070269	3.5887105
286	LEHRAMOHABAT	P.S.P.C.L. (Punjab)	Punjab	920	10.25031	8.6422	9.0611312	7.19015
287	RAJPURA	NABHA POWER LIMITED(PUNJAB)	Punjab	1400	21.007	26.704	22.986	14.192
288	ROPAR	P.S.P.C.L. (Punjab)	Punjab	840	10.6463674	8.513175	9.1385135	5.9538808
289	TALWANDI SABO POWER LTD.	TALWANDI SABO POWER LTD.(PUNJAB)	Punjab	1980	33.0962058	31.242881	30.8384667	21.4486699
290	Trident Limited 49.4 MW	Trident Limited	Punjab	49.4	0.40255	0.7535954	1.0330954	0.7987844
291	Unit Ropar-Punjab TPP	Ambuja Cements Ltd	Punjab	30	0.159328	0.0033635	0.0993354	NA

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
292	25 MW Captive Thermal Power Plant	JK Cement Limited	Rajasthan	25	0.0522474	0.4517411	0.4890967	NA
293	Aditya Cement Works CPP 73MW	UltraTech Cement Ltd	Rajasthan	73	0.432264	0.4096976	0.5340002	0.3583236
294	BANSWARA SYNTEX LIMITED (UNIT - TPP) PLANT	BANSWARA SYNTEX LIMITED	Rajasthan	30	0.2545061	0.2819785	0.4676338	0.34104
295	BARSINGSAR LIGNITE THERMAL POWER STATION	N.L.C.LTD	Rajasthan	250	1.98682	1.69818	2.0258732	1.0990962
296	Birla Cement Works & Chanderia Cement Works	Birla Corporation Limited	Rajasthan	27	0.1224844	0.439755	0.3792948	0.730709

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
297	Birla White CPP 8.5 MW	UltraTech Cement Ltd	Rajasthan	8.5	0.133838	0.013804	0.013982	0.013992
298	BWR CPP 344MW	Shree Cement Ltd	Rajasthan	344	1.129386	2.65278	1.56071	1.05667
299	Captive Power Plant-170MW	HINDUSTAN ZINC LIMITED	Rajasthan	170	0.7713058	1.039655	1.6533544	1.4931854
300	Captive Power Plant-30MW	Wonder Cement Ltd	Rajasthan	30	0.437842	0.15971	0.51286	0.682887
301	Captive Power Plant-40MW	Wonder Cement Ltd	Rajasthan	40	0.2020484	0.429211	0.14298	0.17345
302	Captive Power Plant-90MW	HINDUSTAN ZINC LIMITED	Rajasthan	90	0.429284	0.5711796	0.945747	0.6939318

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
303	Chanderiya Lead Zinc Smelter-CPP	HINDUSTAN ZINC LIMITED	Rajasthan	254	1.9150091	2.7663991	3.3478324	2.7090045
304	CHHABRA	RRVUNL (Rajasthan)	Rajasthan	1000	13.66011	17.4367989	20.2821621	11.2193811
305	CHHABRA-2	RRVUNL (Rajasthan)	Rajasthan	1320	16.3425559	15.8571634	12.2076307	NA
306	INDIA CEMENTS LIMITED-CPP	INDIA CEMENTS LIMITED	Rajasthan	25	0	0	0	0
307	J. K. Cement Works CPP	JK Cement Limited	Rajasthan	22	0.0238422	0.0666	NA	NA
308	J. K. White Cement Works-CPP	JK Cement Limited	Rajasthan	7.5	0.023224	0.0009149	0	0
309	Jaitaran CPP 33MW	Ambuja Cements Ltd	Rajasthan	33	0.2713	0	0.21243	0.22897
310	JALIPA KAPURDI	RWPL (Rajasthan)	Rajasthan	1080	9.1180708	8.6740695	8.0762027	6.6766185

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
311	KALISINDH	RRVUNL (Rajasthan)	Rajasthan	1200	14.72034	15.18633	15.0076967	9.3414303
312	KAWAI	ADANI POWER LIMITED	Rajasthan	1320	13.59565	14.20431	14.143073	8.3155
313	KOTA	RRVUNL (Rajasthan)	Rajasthan	1240	21.0376344	21.5395872	22.9889205	15.8936446
314	Kotputli Cement Works CPP 46MW	UltraTech Cement Ltd	Rajasthan	46	0.120805	0.2647463	0.4506168	0.24612
315	Mangalam Cement Ltd CPP	Mangalam Cement Ltd	Rajasthan	35	0.38567	0.3627025	0.4496501	0.4984361
316	Nathdwara Cement Works CPP 70 MW	UltraTech Cement Ltd	Rajasthan	70	0.139597	0.094884	0.193359	0.230544
317	Nimbol Cement Plant- CPP	Nuvoco Vistas Corp. Ltd	Rajasthan	25	0	0.3408869	0.400792	0.367643

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
318	NUVOCO CPP 25 MW	Nuvoco Vistas Corp. Ltd	Rajasthan	25	0.08536	0.489388	0.447554	NA
319	RAS CPP 160MW	Shree Cement Ltd	Rajasthan	160	1.05276	1.12258	0.54996	0.38185
320	Shriram Fertilizer & Chemicals CPP	DCM Shriram Ltd	Rajasthan	141	2.53489	2.922724	3.387679	1.712368
321	Sirohi Power Plant CPP 58 MW	JK LAKSHMI CEMENT LTD	Rajasthan	58	0.130655	0.1525163	0.0896683	0.0562612
322	SRF Limited-CPP	SRF Limited	Rajasthan	10	0.320555	0.3060005	0.2913	0.17789
323	SURATGARH	RRVUNL (Rajasthan)	Rajasthan	1500	19.9127208	22.7605508	23.9409759	11.9869739
324	VS Lignite Power Limited	VS Lignite Power Limited (Rajasthan)	Rajasthan	135	1.9857099	2.3432226	1.9540201	1.2401933

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
325	Alathiyur Works CPP 42 MW	The Ramco Cements Limited	Tamil Nadu	42	0.183786	0.21749	0.1557	0.10649
326	Apollo CPP 4.6 MW	APOLLO TYRES LTD	Tamil Nadu	4.6	0.0637	0.0734	0.0626	0.0464254
327	Ariyalur Works CPP 45 MW	Chettinad Cement Corporation Pvt Ltd	Tamil Nadu	45	0.078726	0.098136	0.06436	0.032773
328	Chemplast Limited, Coal Power Plant	Chemplast Sanmar Limited	Tamil Nadu	48.5	0.162805	0.167435	0.1882061	0.135175
329	Co-Generation Power Plant 18 MW	Perambalur Sugar Mills Ltd	Tamil Nadu	18	56.55	6.75	NA	NA
330	CO-GENERATION POWER PLANT 19 MW	PONNI SUGARS(ERODE) LTD	Tamil Nadu	19	0.3249905	0.2384414	0.1806518	0.1669705

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
331	CPP 103.62MW	Tamil Nadu Newsprint and Papers Ltd	Tamil Nadu	103.62	0.3562287	0.3497789	0.5242653	0.26107
332	CPP 15 MW	Chettinad Cement Corporation Pvt Ltd	Tamil Nadu	15	0.0404206	0.0194573	0.0203802	0.017314
333	CPP 6.6MW	Seshasayee paper and Boards Ltd	Tamil Nadu	6.6	0.054022	0.0537384	0.0430534	0.0358199
334	DCW Limited CPP 58.27 MW	DCW Limited	Tamil Nadu	58.27	0.1595371	0.1249435	0.1606831	0.1145259
335	EID Parry (India) Limited	EID Parry (India) Limited	Tamil Nadu	22	0.0980774	0.12561	0.05745	NA
336	Govindapuram Works CPP 66 MW	The Ramco Cements Limited	Tamil Nadu	66	0.285261	0.205596	0.082456	NA

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
337	ILFS Tamil Nadu Power Plant	ILFS Tamil Nadu Power Company Ltd	Tamil Nadu	1200	0.5765	1.74047	1.5388	1.02517
338	JSW Steel CPPII	JSW Steel Ltd.	Tamil Nadu	60	0.081976	0.093345	0.075845	0.065064
339	karikkali Works CPP 48 MW	Chettinad Cement Corporation Pvt Ltd	Tamil Nadu	48	0.13896	0.12905	0.0983	0.05707
340	Kothari Sugars and Chemicals Limited CPP 22 MW	Kothari Sugars and Chemicals Limited	Tamil Nadu	22	0	NA	NA	NA
341	METTUR THERMAL POWER STATION I	Tamilnadu Power Generation Corporation Ltd.	Tamil Nadu	840	16.5856699	17.6888703	14.7109828	10.5321467

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
342	METTUR-II	Tamilnadu Power Generation Corporation Ltd.	Tamil Nadu	600	8.6999048	7.9365092	8.9886207	6.8409984
343	MUTIARA	MOXIE POWER GENEATION LTD	Tamil Nadu	1200	1.0006065	1.5830475	1.3530358	3.0095012
344	NEYVELI - II EXPN	N.L.C.LTD	Tamil Nadu	500	1.4217242	1.6897609	1.0107592	1.1520538
345	NEYVELI -I EXPN	N.L.C.LTD	Tamil Nadu	420	2.2573796	1.9669995	1.9711616	1.593587
346	Neyveli New Thermal Power Station	N.L.C.LTD	Tamil Nadu	1000	4.4635768	4.9420321	5.032192	5.3011545
347	NORTH CHENNAI-I	Tamilnadu Power Generation Corporation Ltd.	Tamil Nadu	630	10.1239968	11.9814812	11.0044024	7.8180073

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
348	NORTH CHENNAI-II	Tamilnadu Power Generation Corporation Ltd.	Tamil Nadu	1200	18.35309	21.08187	20.44318	14.81477
349	NTPL-TUTICORIN THERMAL POWER PROJECT	NLC TAMILNADU POWER LIMITED	Tamil Nadu	1000	16.59087	16.09276	13.97794	7.91903
350	OPG Power Generation Private Limited	OPG Power Generation Private Limited	Tamil Nadu	414	0.797406	1.5242802	1.8376518	1.5600502
351	Orissa Alloy Steel Private Limited 300 MW	Orissa Alloy Steel Private Limited	Tamil Nadu	300	0	0	0	0.0775378
352	Paper Board Plant CPP 30 MW	Tamil Nadu Newsprint and Papers Ltd	Tamil Nadu	30	0.181581	0.1318485	0.1116609	0.0467245

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
353	Paperboards & Specialty Papers Division Kovai CPP 8 MW	ITC Ltd	Tamil Nadu	8	0.0845391	0.0841473	0.1036718	0.0577957
354	Penta Division Cuddalore CPP 1.5 MW	Asian Paints Limited	Tamil Nadu	1.5	0.0338012	0.0159184	0.0174748	0.0136136
355	Reddipalayam Cement Works CPP 12.5MW	UltraTech Cement Ltd	Tamil Nadu	12.5	0.04485	0.04651	0.021167	NA
356	SAKTHI SUGARS LTD UNIT 1 32 MW	SAKTHI SUGARS LTD	Tamil Nadu	32	0.0808625	0.0605132	0.0577502	0.0164628
357	SAKTHI SUGARS LTD, UNIT - IV 24.5 MW	SAKTHI SUGARS LTD	Tamil Nadu	24.5	0.0131873	0.012813	0.0198135	0.013212

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
358	Sakthi Sugars Ltd., Unit-II 35.1 MW	SAKTHI SUGARS LTD	Tamil Nadu	35.1	0.011777	0.0064565	0.0139491	NA
359	SEPC Power Private Limited 525 MW	SEPC Power Private Limited	Tamil Nadu	525	0.5797	2.0632	1.5023	1.4955
360	SRI ANDAL PAPER MILLS PRIVATE LIMITED POWER DIVISION	SRI ANDAL PAPER MILLS PRIVATE LIMITED	Tamil Nadu	14.5	0	0.0105547	0.0290708	0.0239624
361	Suryadev Alloys and Power Pvt Ltd CPP 160 MW	Suryadev Alloys and Power Pvt Ltd	Tamil Nadu	160	0.16108	0.21512	0.11236	0.06751

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
362	TAQA Neyveli Power Plant Cuddalore	Taqa Neyveli Power Company Private Limited (Tamil Nadu)	Tamil Nadu	250	0.5594237	1.0430883	1.1079725	0.1596335
363	The India Cements Ltd CPP 48MW	INDIA CEMENTS LIMITED	Tamil Nadu	48	0.0088	0.05389	0.05379	0.06471
364	THE RAMCO CEMENTS LIMITED TPP 25 MW	The Ramco Cements Limited	Tamil Nadu	25	0.119415	0.110776	0.056626	0.01359
365	THERMAL POWER STATION - II	N.L.C.LTD	Tamil Nadu	1470	7.635333	7.472562	8.827723	2.2635248
366	TUTICORIN THERMAL POWER STATION	Tamilnadu Power Generation Corporation Ltd.	Tamil Nadu	1050	19.3550069	20.5899774	19.8976563	8.82339

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
367	VALLUR	NTPC Limited	Tamil Nadu	1500	126.9597313	18.2894812	28.4728368	20.1116989
368	Basantnagar CPP 15MW	Kesoram Cements	Telangana	15	0.29322	0.2821545	0.295703	0.0365084
369	Bhadradri Thermal Power Station	T.S.G.E.N.C.O. (Telangana)	Telangana	1080	19.1823243	23.9195545	18.9428315	12.4587225
370	Captive Power Plant	MY HOME INDUSTRIES PRIVATE LIMITED	Telangana	40	0.298268	0.1771654	0.0236231	0.0044427
371	Captive Power Plant - 60MW	MY HOME INDUSTRIES PRIVATE LIMITED	Telangana	60	0.274	0.3799338	0.0048072	0
372	Devapur CPP 50MW	Orient Cement Limited Chittapur	Telangana	50	0.8122984	0.9070532	0.6973619	0.6543537

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
373	Haritha Bio Products India Pvt Ltd	Haritha Bio Products India Pvt Ltd	Telangana	2	0.1197908	0.0986026	0.0857422	0.0316867
374	KAKATIA (Stage-I)	T.S.G.E.N.C.O. (Telangana)	Telangana	500	6.8482061	7.9976197	6.7843518	5.0905115
375	KAKATIA (Stage-II)	T.S.G.E.N.C.O. (Telangana)	Telangana	600	9.5572866	9.6464435	8.2686166	6.5688751
376	KOTHAGUDEM-(Stage VII)	T.S.G.E.N.C.O. (Telangana)	Telangana	800	7.6763987	9.7951257	10.7692408	7.5225014
377	KOTHAGUDEM-V	T.S.G.E.N.C.O. (Telangana)	Telangana	500	14.154937	13.6963158	11.7967611	8.0749048
378	KOTHAGUDEM-VI	T.S.G.E.N.C.O. (Telangana)	Telangana	500	9.0556386	7.8041663	8.3786855	3.8273497

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
379	Nava Limited SIIL CPP	NAVA LIMITED	Telangana	114	3.207429	1.3871	NA	NA
380	Paper Boards & Specialty Papers Division CPP	ITC Ltd	Telangana	126	2.7201509	2.5010031	2.0658519	1.6501419
381	RAMAGUNDAM	NTPC Limited	Telangana	2600	43.253254	45.4921816	42.0702296	24.1654279
382	Ramagundam B	T.S.G.E.N.C.O. (Telangana)	Telangana	62.5	0.8448606	0.9651287	0.0884725	NA
383	Sagar Cements Limited	Sagar Cements Limited	Telangana	18	0.0072823	NA	NA	NA
384	Saraca Laboratories Ltd	Saraca Laboratories Ltd	Telangana	2	0.023217	0.025203	0.0354339	0.0207557
385	SCCL Power Plant (Pegadapally)	SCCL (Singareni Collieries Company Limited)	Telangana	1200	20.70333	20.37612	20.643397	1.78817

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
386	TELANGANA STPP	NTPC Limited	Telangana	800	0	6.8137164	27.3598627	16.8307401
387	ANPARA TPS (A B D)	U.P.R.V.U.N.L. (U.P.)	UP	2630	43.5178612	41.5986676	44.9497456	35.0214583
388	BARKHERA	BEPL (UP)	UP	90	0.96274	1.090986	1.0035771	0.635218
389	Co-Gen Power-CPP	Hindalco Industries Limited	UP	84	2.8076758	2.8777476	2.77012	1.8810157
390	DADRI	NTPC Limited	UP	1820	22.9048	23.320231	27.87842	20.95228
391	Dalla Cement Works CPP 30MW	UltraTech Cement Ltd	UP	30	0.5525445	0.626352	0.5422148	0.377672
392	DEV PRIYA PRODUCTS PVT. LTD.	DEV PRIYA PRODUCTS PVT. LTD.	UP	12.5	0.0217516	NA	NA	NA
393	Ghatampur Thermal Power Project	Neyveli Uttar Pradesh Power Limited (NUPPL)	UP	1980	0	0	2.26	7.9327027

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
394	HARDUAGANJ 610 MW	U.P.R.V.U.N.L. (U.P.)	UP	610	7.1802903	8.2266718	6.6483382	3.2167322
395	HARDUAGANJ Extn. 660 MW	U.P.R.V.U.N.L. (U.P.)	UP	660	7.20085	9.0986664	6.6944877	5.3404382
396	KHAMBER KHERA	BEPL (UP)	UP	90	0.77879	1.04251	1.15021	0.63837
397	Khurja Super Thermal Power Project	THDC India Limited	UP	1320	0	0	1.0977023	5.994772
398	KUNDARKI	BEPL (UP)	UP	90	1.00172	1.03353	1.17291	0.61931
399	LALITPUR	Lalitpu Power Generation Company Limited (UP)	UP	1980	26.7055337	29.3565041	29.7771166	21.1212982
400	Lanco Anpara TPS	KORBA POWER LIMITED	UP	1200	17.0419899	18.0589648	17.9754422	NA
401	MAQSOODAPUR	BEPL (UP)	UP	90	0.91617	1.0857	1.1065	0.629

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
402	MEJA TPP	NTPC Limited	UP	1320	15.7348916	17.8461849	20.180458	14.9733277
403	OBRA	U.P.R.V.U.N.L. (U.P.)	UP	1000	16.3228533	14.3894754	17.117991	12.2250232
404	PARICHHA	U.P.R.V.U.N.L. (U.P.)	UP	1140	16.047792	14.687439	15.7184424	9.478727
405	PAYAGRAJ TPS	PRAYAGRAJ POWER GENERATION COMPANY LIMITED (UP)	UP	1980	26.1359569	26.5194084	25.4896185	18.5278191
406	Power Division	Grasim Industries Limited	UP	50	1.1929922	1.357874	1.3949886	1.0931049
407	Renusagar Power Division	Hindalco Industries Limited	UP	829.58	14.5373553	14.0937852	14.1451458	NA
408	RIHAND	NTPC Limited	UP	3000	40.36999	42.23156	41.8491361	30.666184
409	ROSA PHASE-I	RPSCL(U.P)	UP	1200	17.0366882	16.8413368	18.4018794	10.7884775

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
410	SINGRAULI	NTPC Limited	UP	2000	30.0581119	30.3291364	34.6982512	22.0464848
411	TANDA	NTPC Limited	UP	440	26.0059483	26.0689888	28.9193224	19.6265967
412	UNCHACHAR	NTPC Limited	UP	1550	20.19458	20.93301	27.51903	20.36692
413	UTRAULA	BEPL (UP)	UP	90	0.92639	1.06485	1.16824	0.62522
414	ADANI WILMAR LIMITED, UNIT-II	ADANI WILMAR LIMITED	West Bengal	2.4	0.0020272	0.0113992	0.0951565	0.033932
415	BAKRESWAR	W.B.P.D.C.L (W.B.)	West Bengal	1050	15.42171	16.5624	16.5224	11.0987544
416	BANDEL	W.B.P.D.C.L (W.B.)	West Bengal	335	5.54749	4.0003	3.88849	2.78471
417	BUDGE BUDGE GGENERATION STATION(BBGS)	CALCUTTA ELECTRIC SUPPLY COMPANY LIMITED (West Bangal)	West Bengal	750	10.7181504	11.67626	11.54898	8.64651

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
418	D.P.P.S.	D.P.L (West Bengal).	West Bengal	660	6.61968	6.18101	10.84216	8.10758
419	DISHERGARH POWER STATION	IPCL (West Bengal)	West Bengal	12	0.2412588	0.2555628	0.2234976	0.1702507
420	DURGAPUR	D.V.C.	West Bengal	210	0.7169261	NA	NA	NA
421	DURGAPUR STEEL THERMAL POWER STATION	D.V.C.	West Bengal	1000	18.3873126	17.3494066	17.7947186	13.8450964
422	FARAKKA	NTPC Limited	West Bengal	2100	25.2212319	29.8351274	34.4914622	24.9475706
423	HALDIA ENERGY LIMITED	HALDIA ENERGY LIMITED (W.B)	West Bengal	600	11.787155	11.75628	11.44701	9.54054

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
424	Hiranmaye Energy Limited, Haldia	Hiranmaye Energy Limited	West Bengal	300	6.3520026	6.5885252	6.9963244	7.8837687
425	IISC Steel Plant	Steel Authority of India Limited	West Bengal	150	0.1373	0.13	0.094	0.054
426	IVL Dhunseri Petrochem Industries Pvt Ltd Haldia	IVL Dhunseri Petrochem Industries Pvt Ltd	West Bengal	18	0.0408067	0.0596816	0.0479983	0.0053857
427	KOLAGHAT	W.B.P.D.C.L (W.B.)	West Bengal	1260	16.84589	16.4655	12.68535	8.49217
428	MEJIA	D.V.C.	West Bengal	2340	54.8889372	50.3852033	49.4698247	34.7511723
429	NSPCL DURGAPUR	NTPC Limited	West Bengal	120	3.2185645	3.1094226	3.044613	2.0623862
430	PSPD Unit: Tribeni 12 MW	ITC Ltd	West Bengal	12	0.2460912	0.2316193	0.3031477	0.2779119

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
431	RAGHUNATHPUR	D.V.C.	West Bengal	1200	17.8392845	21.5371359	21.6721775	17.629578
432	SAGARDIGHI	W.B.P.D.C.L (W.B.)	West Bengal	1600	24.160452	27.72631	23.93985	12.50388
433	SANTALDIH	W.B.P.D.C.L (W.B.)	West Bengal	500	14.08802	12.29173	10.34431	6.9381
434	SHREE RENUKA SUGARS LTD	SHREE RENUKA SUGARS LTD	West Bengal	15	0	0.0360891	0.0009171	0
435	Shyam Steel Industries Limited	Shyam Steel Industries Limited	West Bengal	10	0.0495567	0.058547	0.0785825	0.0570635
436	Shyam Steel Manufacturing Ltd	Shyam Steel Manufacturing Ltd	West Bengal	58	0.3522756	0.5229649	0.437964	0.1790272

Sl. No.	Plant Name	Power Utility	State	Installed Capacity (MW)	Ash Generation (LMT)			
					FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Up to Dec 2025)
437	SOUTHERN GENERATING STATION(SGS)	CALCUTTA ELECTRIC SUPPLY COMPANY LIMITED (West Bengal)	West Bengal	135	0.8683966	1.1608541	0.9300508	0.62912
438	TITAGARH GENERATION STATION (TGS)	CALCUTTA ELECTRIC SUPPLY COMPANY LIMITED (West Bengal)	West Bengal	240	0	0	0	0
			Grand Total	241899.89	3621.89	3477.52	3532.34	2313.54

**NA: Not Available, LMT: Lakh Metric Tonnes, MW: Megawatt*

STATEMENT-II**Details of purpose-wise quantity of ash utilised by TPPs during the FYs****2022-23, 2023-24, 2024-25 and 2025-26 (Up to December 2025)**

Sl. No.	Purpose of Ash Utilization	FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (up to Dec 2025)
1.	In Making of Fly Ash based/ Brick/ Blocks/ Tiles etc. (LMT)	468.45	491.84	491.57	331.93
2.	In Manufacture of Portland pozzolana cement (LMT)	887.12	971.46	964.93	666.97
3.	In Construction of Highways & Roads including flyovers (LMT)	773.74	956.76	1106.66	644.76
4.	Part replacement of cement in concrete (LMT)	65.91	63.96	70.60	46.95
5.	In Hydro power sector in RCC Dam construction (LMT)	16.38	1.56	3.04	0.00
6.	In reclamation of low lying Area (LMT)	468.41	470.71	391.40	196.03
7.	In Mining filling (LMT)	252.20	292.79	350.46	286.93
8.	In Agriculture/ wasteland development (LMT)	54.90	40.39	41.65	8.38
9.	In making of Ash and Geo-polymer based construction material (LMT)	3.74	30.27	20.81	17.25
10.	In manufacturing of sintered or cold bonded ash aggregate (LMT)	0.96	0.12	0.24	0.18

11.	In Const. of shoreline protection (LMT)	0.07	0.00	0.00	0.00
12.	In Export of Ash (LMT)	7.72	10.19	12.23	6.27
13.	In overburden dumps (LMT)	7.72	10.19	12.23	6.27
14.	Others (LMT)	68.85	33.43	0.25	0.00
	Total Ash Utilization (LMT)	3076.18	3373.66	3466.06	2211.92

*LMT: Lakh Metric Tonnes

STATEMENT-III

**State/UT-wise number of ash ponds/ash containment facilities in TPPs in
the country**

Sl. No.	Name of State/UT	No. of TPPs	No. of Ash Ponds
1	Andhra Pradesh	11	13
2	Assam	2	2
3	Bihar	6	18
4	Chhattisgarh	89	47
5	Delhi	1	5
6	Goa	1	1
7	Gujarat	60	34
8	Haryana	5	10
9	Jharkhand	24	23
10	Karnataka	19	7
11	Maharashtra	54	27
12	Meghalaya	4	0
13	MP	33	42
14	Odisha	51	48
15	Punjab	13	6
16	Rajasthan	36	12
17	Tamil Nadu	58	24
18	Telangana	23	17
19	UP	31	42
20	West Bengal	34	40
	Total	555	418

CLIMATE INDUCED CHANGES ON COASTAL SETTLEMENTS**1479. SHRIMATI SUPRIYA SULE:****SHRI SANJAY DINA PATIL:****PROF. VARSHA EKNATH GAIKWAD:****SHRI BHASKAR MURLIDHAR BHAGARE:****DR. AMOL RAMSING KOLHE:****SHRI DHAIRYASHEEL RAJSINH MOHITE PATIL:**

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government has conducted any comprehensive scientific studies to evaluate the impact of rising sea levels, coastal erosion and climate-induced changes on coastal settlements across the country, particularly along the Maharashtra coastline;
- (b) if so, the details and key findings of such assessments in respect of Maharashtra;
- (c) whether the Government has identified the districts, towns and villages in Maharashtra such as Mumbai, Raigad, Ratnagiri and Sindhudurg that are most vulnerable to sea-level rise and extreme weather events and if so, the details thereof;
- (d) whether Government has formulated or implemented any adaptation and mitigation measures such as coastal protection infrastructure, mangrove restoration and early warning systems to safeguard life, property and livelihood of residents in these high-risk coastal areas and if so, details thereof; and

- (e) whether the Government proposes to launch or expand any new initiatives in Maharashtra for long-term monitoring, sustainable coastal planning and community-based climate resilience to address the challenges posed by sea-level rise and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (c): The Government has undertaken the following scientific studies to assess the impacts of sea-level rise, coastal erosion, and climate-induced changes on coastal settlements across the country:

- i. The Indian National Centre for Ocean Information Services (INCOIS), an autonomous institute under the Ministry of Earth Sciences (MoES), has prepared the report “Projected Changes in Extreme Sea Levels and Coastal Vulnerability along the Indian Coasts” under the Deep Ocean Mission. The study provides a comprehensive assessment of projected sea-level rise, its implications for coastal India, and associated coastal vulnerability maps.
- ii. Indian National Centre for Ocean Information Services (INCOIS) has developed a Coastal Vulnerability Index (CVI) for the entire Indian coastline as part of the Tsunami Early Warning System. The CVI, mapped at a scale of 1:100,000, is based on multiple parameters including sea-level rise,

coastal slope, shoreline change rate, elevation, geomorphology, tidal range, and significant wave height.

- iii. INCOIS has also carried out Coastal Multi-Hazard Vulnerability Mapping (MHVM) for the entire Indian coastline at a scale of 1:25,000, using parameters such as sea-level change, shoreline change rate, elevation contours, extreme water levels from tide gauges, and return periods.
- iv. The National Centre for Coastal Research (NCCR), an attached office of MoES, has been monitoring shoreline changes along the Indian coast since 1990 using remote sensing data supported by field verification. NCCR has prepared 526 coastal erosion maps at a scale of 1:25,000, along with district-wise and State/UT-wise maps. For the Maharashtra coast (1990–2022), the study indicates that 27.7% of the coastline is eroding, 54.7% is stable, and 17.6% is experiencing accretion.

The district-wise shoreline change status and identified erosion hotspot regions along the Maharashtra coast have also been documented as part of the study for 1990-2022. The district wise details of erosion is as follows:

District	Coast Length (in km)	Erosion	
		Km	(%)
Sindhudurg	144.66	19.02	13.1
Ratnagiri	264.06	36.18	13.7
Raigad	196.78	64.36	32.7
Mumbai city	67.64	6.52	9.6
Mumbai suburban	40.16	20.72	51.6

Thane	6.86	1.76	25.7
Palghar	113.06	82.26	72.8
Overall	833.22	230.82	27.7

- v. NCCR also undertakes R&D on coastal processes and shoreline management, assists States/UTs in identifying vulnerable stretches, recommends site-specific mitigation measures, and supports preparation of Shoreline Management Plans (SMPs).
- vi. Under the Coastal Management Information System (CMIS), the Central Water Commission has established two coastal data collection stations in Maharashtra (Tarkarli and Satpati). Since 2019, nine coastal parameters—including waves, ocean currents, bathymetry, sediment dynamics, beach profiles, shoreline change, wind and rainfall, riverine data, and salinity—are being monitored to support coastal planning and management.
- vii. As informed by Government of Maharashtra (GoM), it has undertaken a comprehensive climatological assessment that includes sea-level rise, temperature, rainfall, and other meteorological parameters, through its revised State Action Plan on Climate Change (SAPCC).
- viii. Further as informed by Government of Maharashtra, steps have been undertaken for preparation of the Coastal Zone Management Plan under Coastal Regulation Zone (CRZ) Notification 2019, Shoreline Change Assessment, and Shoreline Management Plan for the seven coastal districts

of Maharashtra—Sindhudurg, Ratnagiri, Raigarh, Greater Mumbai, Mumbai Suburban, Thane, and Palghar—and include analysis of coastal erosion and sea-level rise projections.

(d): Government is implementing the following adaptation and mitigation measures to safeguard life, property and livelihood of residents in these high-risk coastal areas:

- i. “Mangrove Initiative for Shoreline Habitats & Tangible Incomes (MISHTI)” was launched as Budget Announcement for FY 2023-24 to restore and promote mangroves as unique, natural eco-system and for preserving and enhancing the sustainability of the coastal habitats, with the objective to “restore mangrove forests” by undertaking mangrove reforestation/ afforestation measures along the coast of India. This programme envisages covering approximately 540 sq km area across nine coastal States and four Union Territories.
- ii. INCOIS functions as the nodal agency for providing ocean-based early warning and advisory services for disaster risk reduction and coastal safety along the entire Indian coastline, including Maharashtra. Its services include tsunami and storm-surge warnings, ocean state advisories on high waves, currents and swell surges, and comprehensive 7-day ocean state forecasts covering major oceanographic parameters.
- iii. INCOIS also provides critical support services such as search and rescue advisories, oil-spill trajectory forecasts, small-vessel advisories, marine heatwave information, and other user-specific ocean services, which are vital

for maritime safety, fisheries, coastal infrastructure protection, and environmental management.

- iv. To enhance preparedness and response, INCOIS undertakes regular capacity-building activities including awareness programmes, training workshops, tsunami mock drills, and implementation of the Tsunami Ready programme in coordination with State Governments, UTs, and disaster management agencies.
- v. INCOIS also conducts coordination meetings and joint exercises with stakeholders, and systematically incorporates feedback to strengthen advisory products, dissemination protocols, and operational readiness.
- vi. The Guidelines for Appraisal and Release of Funds for Coastal and River Erosion under the National Disaster Mitigation Fund (NDMF) and the Policy on Resettlement of People Affected by Erosion under the National Disaster Response Fund (NDRF) were issued on 20 June 2024, based on the recommendations of the Fifteenth Finance Commission.
- vii. As per these recommendations, an allocation of ₹1,500 crore has been earmarked under the NDMF for erosion mitigation during 2021–26, and ₹1,000 crore has been provided under the NDRF for resettlement of erosion-affected people. These measures aim to reduce vulnerability, strengthen recovery, and enhance long-term riverbank resilience.

(e) Further, Government of Maharashtra has stated that it has proposed the project “M-SHORE: Strengthening Coastal Resilience and the Economy in the Coastal

Districts of Maharashtra” to Department of Economic Affairs, Ministry of Finance, for a period of five years, with the financial assistance from the World Bank. The project aims at sustainable and productive use of coastal and marine resources, strengthening the blue economy, and building coastal resilience through integrated Coastal Zone Management and Shoreline Management Plans and will cover all coastal districts including Palghar, Thane, Greater Mumbai, Mumbai Suburban, Raigad, Ratnagiri and Sindhudurg.

**CENTRAL ASSISTANCE FOR CLIMATE ADAPTATION AND DISASTER
MITIGATION IN KERALA**

1480. SHRI KODIKUNNIL SURESH:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details of central assistance sanctioned, released and utilised for climate adaptation, disaster mitigation and resilience-building programmes in Kerala during the last five years and the current year, scheme-wise;
- (b) the support provided for flood mitigation, landslide prevention, coastal erosion control and river basin management, considering Kerala’s vulnerability to extreme weather events;
- (c) the status of projects funded under National Adaptation Fund for Climate Change (NAFCC) and other climate-related schemes in the State;

- (d) whether any proposals from Kerala are pending for approval or delayed and the reasons therefor; and
- (e) the steps taken or proposed to strengthen Kerala's climate resilience, including ecosystem-based adaptation, early warning systems and community preparedness?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (e): As per the National Policy on Disaster Management (NPDM), the primary responsibility for disaster management, including disbursement of relief assistance on ground level, rests with the State Governments concerned. The State Governments undertake relief measures in the wake of natural calamities, from the State Disaster Response Fund (SDRF) already placed at their disposal, in accordance with the Government of India's approved items and norms. The Central Government supplements the efforts of the State Governments and Provides requisite logistics and financial support.

As per the Guidelines of the Recovery & Reconstruction (R&R) funding window dated 14 August 2024, Central Government has approved the assistance of an amount of Rs. 260.56 Cr for recovery and reconstruction projects during the year 2025 for the State of Kerala in the aftermath of Meppadi, Wayanad Landslide 2024. Additional financial assistance is provided from the National Disaster Response Fund (NDRF), as per laid down procedure, in case

of disaster of 'severe nature', which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT).

A comprehensive programme i.e. National Landslide Risk Mitigation Programme (NLRMP) was approved by High Level Committee (HLC) with an aim to reduce landslide risk across vulnerable regions of India. The program has a total outlay of 1000 Cr for 15 States including Kerala. The amount allocated for Kerala is Rs. 72 Cr including State contribution of 10%.

The second phase of the Urban Flood Risk Management Program (UFRMP) (for Tier – II cities) has been initiated with a total budget of Rs. 2,200 Cr. This phase has included Thiruvananthapuram with an allocation of Rs. 222.22 Cr [Rs 200 Cr from National Disaster Mitigation Fund (90%) and Rs 22.22 Cr from State share (10%)].

The centrally Sponsored Scheme of National Cyclone Risk Mitigation Project (NCRMP) for implementation by National Disaster Management Authority for mitigating risks of cyclones, tsunamis and other natural disasters in coastal States was undertaken. Under Phase II, six coastal States viz; Goa, Gujarat, Karnataka, Kerala, Maharashtra, and West Bengal were selected. Phase II stands completed as of March 2023 with a total expenditure of Rs. 1806.84 Cr. The State of Kerala was allocated Rs. 134.90 Cr (with Gol share as Rs. 120.50 Cr and Rs. 14.40 Cr as State share).

Under the National Adaptation Fund for Climate Change (NAFCC), one project titled "Promotion of Integrated Farming System of Kaipad and Pokkali in

Coastal Wetlands of Kerala” has been implemented with a sanctioned cost of Rs 25.00 Crore.

Under NLRMP, no funds has been released as the Preliminary Project Report from Kerala is awaited. Under the second phase of the UFRMP, Technical Advisory Committee of NDMA has reviewed the proposal submitted by Thiruvananthapuram, in which State of Kerala has been asked to revise the proposal, which is also awaited. Government of Kerala has submitted a Coastal Erosion Mitigation Project with an outlay of Rs. 161.75 Cr under National Disaster Mitigation Fund to NDMA.

To address climate change, the Government of India has taken a range of initiatives focusing on adaptation, resilience-building, and social protection. The National Action Plan on Climate Change (NAPCC) outlines a multipronged strategy to address the effects of climate change. As part of the revised State Action Plan on Climate Change 2023-2030 (SAPCC 2023-2030) of Kerala, composite climate change vulnerability profiles were developed for the State and sector-specific vulnerabilities were assessed to measure systemic preparedness. In response to the increasing frequency of climate change induced natural calamities, the Government of Kerala has envisaged various programs and projects aimed at environmental conservation and disaster risk reduction, which include afforestation projects, watershed management, promotion of sustainable agricultural practices to reduce soil erosion and improve soil health etc. Further, under National Landslide Risk Mitigation

Programme of NDMA, 04 components have been designed which helps Kerala in Early Warning Systems, bio-engineering, and community preparedness.

ENVIRONMENTAL IMPACT DUE TO DOUBLING OF RAILWAY TRACK

1481. SHRI YUSUF PATHAN:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether it is true that the proposed doubling of railway line between Karnataka and Goa passes through a critical tiger habitat, an elephant corridor and ecologically sensitive areas;
- (b) the reason for granting of forest clearances by the Government despite the Wildlife Institute of India's (WII) report highlighting the negative impact on flora and fauna; and
- (c) the rationale behind granting clearances for the double track when the single track itself has caused 341 animal deaths between February and April 2023 as per WII findings and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (c): The proposals for use of forest land for non-forestry purposes received from the State Governments are examined on their merits, including assessment of their direct and indirect impacts on forests and wildlife.

Infrastructure projects proposed in areas of high conservation value or rich biodiversity are examined meticulously.

In cases where diversion of forest land is unavoidable and duly justified, such proposals are considered by the Central Government, subject to the implementation of adequate mitigation measures, including the preparation of site-specific Wildlife Management Plans and the provision of wildlife underpasses/overpasses, as applicable.

The Ministry has also developed a guidance document through the Wildlife Institute of India, titled "Eco-friendly Measures to Mitigate Impacts of Linear Infrastructure on Wildlife", which prescribes standard mitigation measures to be adopted for linear infrastructure projects in order to minimise adverse impacts on wildlife and their habitats.

UGC NEW RULES AGAINST CASTE DISCRIMINATION

1482. SHRI T.M. SELVAGANAPATHI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether it is a fact that the University Grants Commission (UGC) has notified new rules against caste discrimination;
- (b) if so, the details thereof;

- (c) whether it is also a fact that the said new rules kept the Other Backward Classes outside the ambit of caste-based discrimination and lack specificity in the way it defined discrimination in the earlier draft of the rules;
- (d) if so, the details thereof;
- (e) whether it is also a fact that the new rules specified punishments, which can range from being debarred from offering degree or programme for non-compliance; and
- (f) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (f): The UGC (Promotion of Equity in Higher Education Institutions) Regulations, 2026, notified on 13.01.2026, have been kept in abeyance by the Hon'ble Supreme Court vide order dated 29.01.2026.

Hence, the matter is sub judice.

**FEE STRUCTURE AND ENGINEER GRADUATE SALARY AS PER NIRF,
2025**

1483. DR. KAKOLI GHOSH DASTIDAR:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of fee structure for various categories of students, including General, Scheduled Castes, Scheduled Tribes, Economically Weaker Sections, Other Backward Classes and Persons with Disabilities for all engineering colleges in 2025, institute-wise and category-wise; and
- (b) whether the Government maintains data on the median salary of graduates from engineering colleges across India as reported under the National Institutional Ranking Framework (NIRF) Rankings 2025 and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) and (b): Education being in the concurrent list of the Constitution, Centre and States are equally responsible for providing quality education to all. The All India Council for Technical Education (AICTE), a statutory body under the Ministry of Education, grants approval for conducting courses in Technical Education at diploma, undergraduate and post graduate levels to Technical Institutions. AICTE as per its Approval Process Handbook 2024-27 has stipulated that the Institutions shall adopt the fee fixed by the concerned State Fee Regulatory Authority.

Further, to make higher education affordable in institutions like IITs and NITs, relaxations in tuition fee of Under Graduate (UG) program is provided not

only to the socially weaker sections but also to the economically backward sections of the society. This includes complete fee waiver for Scheduled Castes/ Scheduled Tribes and PwD students & full remission of fee for economically backward students (whose family income is less than Rs. 1 lakh per annum) and also 2/3rd remission of fee for other economically backward students (whose family income is between Rs. 1 lakh to Rs. 5 lakh per annum).

In order to promote transparency, the data submitted by all ranked institutions, including median salary of placed graduates, is made available on the official NIRF website. The median salary of placed graduates as declared by ranked Engineering Institutions is available at <https://www.nirfindia.org/Rankings/2025/EngineeringRanking.html>.

“GST REGISTRATION THRESHOLD LIMIT”

1484. SHRI RAJEEV RAI:

Will the Minister of **FINANCE** be pleased to state:-

- (a) whether the Government is aware that despite inflation and rising compliance costs, the annual turnover of Rs. 8 lakh has remained well below the mandatory GST registration threshold during the past several years, if so, the details thereof;
- (b) whether the Government has conducted any review/assessment to examine the need to revise the GST registration threshold in light of changing economic conditions in the country, if so, the details thereof;

(c) whether the Government proposes to increase/rationalise the existing threshold to provide relief to small traders, artisans and micro-enterprises in the country; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (d): The threshold limit for registration under GST is decided based on the recommendations of the GST Council. The threshold limit for the supply of goods or services was Rs. 20 lakhs (10 lakhs in special category States) at the introduction of GST. Subsequently, the Government, based on the recommendations of GST Council given in its 32nd meeting held on 10.01.2019 has revised the threshold for registration and increased the same to Rs. 40 lakhs (Rs. 20 lakhs in special category States) for goods and continued the threshold of Rs. 20 lakhs for services (Rs. 10 lakhs in special category States). The same has been notified which is effective from April 1, 2019.

No recommendation has been made by the GST Council for further revision of the above-mentioned threshold.

DROPOUT AND SUICIDE RATE IN IITS/NITS/IIMS

1485. SHRI K RADHAKRISHNAN:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether it is a fact that many Indian Institutes of Technology (IIT's), National Institutes of Technology (NIT's), Indian Institutes of Management (IIM's) and Central Universities have reported an exponential increase in the student dropout and suicide rates;
- (b) if so, the details of dropouts and suicide rate in each IIT's, NIT's, IIM's and Central Universities separately during the last five years, year-wise;
- (c) whether the Government is considering to conduct any enquiry on the context of this increased dropout rates and suicide rates in the national institutions; and
- (d) if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (d): In the Higher Education sector, students have multiple options and they choose and migrate from one course or programme or institute/university to another, as such there is no concept of Drop Out in Higher Education.

National crime Record Bureau (NCRB) collects data on suicides from police recorded suicide cases. Comprehensive analysis of the data related to the accidental deaths and suicides in the country is published in the yearly Accidental Death & Suicide in India (ADSI) reports by National Crime Record Bureau (NCRB). Year wise and State wise details of student suicides are

available in the ADSI reports which are accessible at <https://ncrb.gov.in/accidental-deaths-suicides-in-india-year-wise.html>.

As far as the Central Government is concerned; to address the issue of suicide, it is taking multi-pronged measures and provides psychological support to students, teachers and families for mental and emotional well-being to avoid incidences of suicide.

An initiative of Ministry of Education, MANODARPAN, covers a wide range of activities to provide psychological support to students, teachers and families for mental and emotional well-being such as National toll-free helpline to provide guidance to callers through trained counsellor; live interactive sessions 'Sahyog' and Webinars 'Paricharcha' that are organized regularly to create awareness about the importance of mental health among all stakeholders, students in all States/UTs etc. These sessions are telecast on PM e-Vidya channels and are also available on 'NCERT Official' YouTube Channel. UGC has issued advisory to HEIs in January, 2023 circulating the National Suicide Prevention Strategy framed by the Ministry of Health and Family Welfare. UGC also issued Guidelines for Promotion of Physical Fitness, Sports, Student's Health, Welfare, Psychological and Emotional Well-being at HEIs on 13.04.2023.

The Ministry of Education in July, 2023 has circulated a broad framework for emotional and mental well-being of students in Higher Education Institutes (HEIs) with request to take proactive measures to incorporate the same in the

institutional functioning and instil a feeling of confidence in the student community. Accordingly, IIT Madras, IIT Delhi, IIT Guwahati, IIT Gandhinagar and IIT Roorkee have conducted workshops on Mental Wellness & Stress Management.

Integrated approach for Promoting Positive Mental Health, Resilience, and Wellbeing under the Malaviya Mission Teacher Training Programme was started. It comprises online and in-person sessions, visits to institutions with innovative mental health practices, and an Annual National Wellbeing Conclave. The goal is to empower faculty to address student mental health concerns by early intervention.

To address the issue of mental health, the Ministry of Health and Family Welfare(MHFW) is implementing National Mental Health Programme (NMHP) in the country, which include outpatient services, assessment, counselling/ psycho-social interventions, continuing care and support to persons with severe mental disorders, drugs, outreach services, ambulance services etc at Community Health Centre(CHC) and Primary Health Centre(PHC) levels. In addition, the Government is also taking steps to strengthen mental healthcare services at primary healthcare level. The Government has upgraded more than 1.81 lakh Sub Health Centres (SHCs) and Primary Health Centres (PHCs) to Ayushman Arogya Mandirs. Mental health services have been added in the packages of services under Comprehensive Primary Health Care provided at these Ayushman Arogya Mandirs.

A National Tele Mental Health Programme has been launched in 2022, to improve access to quality mental health counselling and care services in the country. As on 02.02.2026, 36 States/ UTs have set up 53 Tele Mental Health Assistance and Networking Across States (MANAS) Cells. More than 32,83,000 calls have been handled on the helpline number. The Government has also launched Tele MANAS Mobile Application, which is a comprehensive mobile platform that has been developed to provide support for mental health issues ranging from wellbeing to mental disorders. In addition, a video consultation facility has been introduced under Tele-MANAS, as an upgrade to the existing audio calling service.

The Mental Healthcare Act, 2017 decriminalizes the suicide under Section 115, recognizing it as a manifestation of severe stress further mandating the government's responsibility to provide care, treatment and rehabilitation to the person who attempts suicide.

In pursuance of Order dated 24.03.2025 of Hon'ble Supreme Court in Criminal Appeal No. 1425 of 2025 in the matter of Amit Kumar & Ors Vs. Union of India & Ors., a National Task Force (NTF) has been constituted under the Chairmanship of Justice (Retd.) S. Ravindra Bhat, Former Judge, SCI to identify predominant causes of suicides by students, analyze of existing regulations and suggest recommendations for strengthening students' protection.

उद्योग की मांग और उपलब्ध कौशल के बीच कौशल अंतर का आकलन

1486. श्री श्यामकुमार दौलत बर्वे:

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने महाराष्ट्र के रामटेक संसदीय निर्वाचन क्षेत्र, जिसमें बुटीबोरी और हिंगना जैसे प्रमुख औद्योगिक संकुल शामिल हैं, में उद्योगों की मांग और उपलब्ध कौशल के बीच के अंतर का कोई आकलन किया है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) विगत तीन वर्षों के दौरान उक्त निर्वाचन क्षेत्र में प्रधानमंत्री कौशल विकास योजना और जन शिक्षण संस्थान के अंतर्गत कितने युवाओं को प्रशिक्षित किया गया है और कितने लोगों को स्थानीय उद्योगों में रोजगार प्राप्त हुआ है;
- (घ) क्या सरकार के पास उक्त निर्वाचन क्षेत्र, जो अनुसूचित जाति के लिए आरक्षित क्षेत्र है, में अनुसूचित जाति तथा अनुसूचित जनजाति के युवाओं के लिए संभारतंत्र, वस्त्र तथा खनन जैसे क्षेत्रों में विशेष कौशल केन्द्र स्थापित करने की कोई योजना है; और
- (ड.) कटोल, सावनेर जैसे क्षेत्र के ग्रामीण भागों में कृषि आधारित उद्यमिता को बढ़ावा देने के लिए वर्तमान में कौन-कौन सी विशिष्ट योजनाएं चलाई जा रही हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

- (क) और (ख): सभी राज्यों/संघ राज्य क्षेत्रों में स्थापित जिला कौशल समितियों (डीएससी) को जिला कौशल विकास योजना (डीएसडीपी) तैयार करने का दायित्व सौंपा गया है। इसका उद्देश्य स्थानीय रोजगार के अवसरों, कौशल की मांग और उपलब्ध प्रशिक्षण अवसरों की पहचान करके जमीनी स्तर पर कौशल नियोजन को बढ़ावा देना है। इसके बाद, विभिन्न क्षेत्रों में कौशल की कमी

को दूर करने के लिए सरकारी कौशल कार्यक्रम तैयार किए जाते हैं। उद्योग विशेषज्ञों के नेतृत्व में क्षेत्र कौशल परिषदें (एसएससी) नियमित रूप से कौशल अंतर अध्ययन करती हैं ताकि क्षेत्रवार कौशल आवश्यकताओं का आकलन किया जा सके और योग्यता मानक निर्धारित किए जा सकें। ये मानक सरकारी हस्तक्षेपों को उद्योग की आवश्यकताओं के अनुरूप कार्यबल को तैयार करने में मार्गदर्शन करते हैं। इसके अतिरिक्त, राष्ट्रीय अनुप्रयुक्त आर्थिक अनुसंधान परिषद (एनसीईआर) द्वारा संकल्प (आजीविका संवर्धन के लिए कौशल अर्जन और ज्ञान जागरूकता) समर्थित राष्ट्रीय कौशल अंतर अध्ययन सात उच्च-विकास वाले क्षेत्रों में कौशल अंतर का आकलन करने के लिए एक मानकीकृत, डेटा-आधारित ढांचा प्रदान करता है। यह एमएसडीई को कौशलीकरण पहलों को उद्योग की मांग और भविष्य की कार्यबल आवश्यकताओं के अनुरूप बनाने में मदद करता है।

संकल्प योजना के अंतर्गत, नागपुर जिले के लिए जिला कौशल विकास योजना तैयार की गई है, जिसमें जिले के लिए प्रासंगिक जॉब रोल्स और प्रशिक्षण अवसंरचना की आवश्यकताओं की पहचान की गई है।

(ग): भारत सरकार के कौशल भारत मिशन (सिम) के अंतर्गत, कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) विभिन्न योजनाओं के तहत कौशल विकास केंद्रों/संस्थानों आदि के व्यापक नेटवर्क के माध्यम से कौशल, पुनर्कौशल एवं उन्नत कौशल प्रशिक्षण प्रदान करता है। प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई) योजना का उद्देश्य देशभर के युवाओं को अल्पकालिक प्रशिक्षण (एसटीटी) के माध्यम से कौशल विकास प्रशिक्षण और पूर्व अधिगम मान्यता (आरपीएल) के माध्यम से उन्नत एवं पुनर्कौशल प्रदान करना है। जन शिक्षण संस्थान (जेएसएस) का मुख्य लक्ष्य निरक्षर, नवसाक्षर, प्राथमिक स्तर की शिक्षा प्राप्त व्यक्तियों और 12वीं कक्षा तक के स्कूल छोड़ने वाले छात्रों को व्यावसायिक कौशल प्रदान करना है। नागपुर जिले (रामटेक लोकसभा निर्वाचन क्षेत्र)

में पिछले तीन वर्षों (2023-24 से 2025-26 तक) के दौरान पीएमकेवीवाई योजना के तहत प्रशिक्षित उम्मीदवारों की संख्या (31.12.2025 तक) 11,294 है।

इसके अलावा, एमएसडीई की योजनाओं में से, पीएमकेवीवाई के पहले तीन चरणों यानी पीएमकेवीवाई 1.0, पीएमकेवीवाई 2.0 और पीएमकेवीवाई 3.0 में, जो वित्त वर्ष 2015-16 से वित्त वर्ष 2021-22 तक लागू किए गए थे, केवल अल्पकालिक प्रशिक्षण (एसटीटी) घटक में ही नियोजन पर विशेष रूप से नज़र रखी गई थी। पीएमकेवीवाई 4.0 के तहत, प्रशिक्षित उम्मीदवारों को उनके विभिन्न करियर अवसर चुनने के लिए सशक्त बनाने और उन्हें इसके लिए उपयुक्त रूप से तैयार करने पर ध्यान केंद्रित किया गया है। इसके अलावा, स्किल इंडिया डिजिटल हब (सिद्ध) जैसे विभिन्न आईटी टूल्स भी यह अवसर प्रदान करते हैं।

(घ) और (ङ): एमएसडीई की योजनाओं के अंतर्गत, देश भर में प्रशिक्षण प्रदान करने के लिए आवश्यकता के आधार पर प्रशिक्षण केंद्र (टीसी) स्थापित किए जाते हैं। एमएसडीई के अंतर्गत योजना/कार्यक्रम उद्योग और संबंधित मंत्रालयों के परामर्श से विकसित एनएसक्यूएफ-अनुरूप और एनसीवीईटी-अनुमोदित पाठ्यक्रमों के माध्यम से स्थानीय उद्योग की आवश्यकताओं के अनुरूप कौशल विकास को बढ़ावा देते हैं। उद्योग-नेतृत्व वाली अवार्डिंग बॉडीज जॉब रोल्स को डिजाइन करती हैं, और उद्योग प्रासंगिकता सुनिश्चित करने के लिए प्रशिक्षण भागीदार के रूप में भाग लेते हैं। राज्य मांग-आधारित पाठ्यक्रम प्रदान करने के लिए जिला-स्तरीय कौशल अंतर अध्ययन करते हैं, जिन्हें व्यावहारिक उद्योग अनुभव प्रदान करने वाले ऑन-द-जॉब प्रशिक्षण द्वारा पूरा किया जाता है।

पीएमकेवीवाई 4.0 के तहत, जिला कौशल समितियों और कौशल केंद्र संस्थानों के माध्यम से कार्यान्वयन का विकेंद्रीकरण किया गया है ताकि अनुसूचित जाति/अनुसूचित जनजाति के युवाओं सहित सभी तक व्यापक पहुंच बनाई जा सके। उद्योग संबंधों को मजबूत करने और रोजगार परिणामों

में सुधार लाने के लिए विनिर्माण, निर्माण, इलेक्ट्रॉनिक्स, लॉजिस्टिक्स, पर्यटन और ग्रीन जॉब्स जैसे प्रमुख क्षेत्रों में मांग-आधारित, एनएसक्यूएफ-अनुरूप पाठ्यक्रम शुरू किए गए हैं। नागपुर जिले में लगभग 12,364 अनुसूचित जाति के उम्मीदवारों और 3,904 अनुसूचित जनजाति के उम्मीदवारों को विभिन्न क्षेत्रों में प्रशिक्षित/मार्ग अभिविन्यस्त किया गया है, जिसमें कृषि, इलेक्ट्रॉनिक्स और हार्डवेयर, लॉजिस्टिक्स और वस्त्र एवं हथकरघा में उच्च भागीदारी देखी गई है, जो स्थानीय उद्योग की आवश्यकताओं के अनुरूप है।

पीएमकेवीवाई के तहत नागपुर जिले जिसमें कटोल और सावनेर शामिल हैं में कृषि और संबद्ध क्षेत्रों, डेयरी, खाद्य प्रसंस्करण, कृषि रसद और संबंधित जॉब रोल्ल्स में प्रशिक्षण प्रदान किया जाता है। पीएमकेवीवाई के तहत कृषि, रसद और खाद्य प्रसंस्करण में प्रशिक्षित युवाओं को जिला परिषदों और जिला प्रशासन के सहयोग से विभिन्न बाजार पहुंच योजनाओं के माध्यम से कृषि व्यवसाय शुरू करने के लिए प्रोत्साहित किया जाता है। इसके अलावा, स्किल इंडिया डिजिटल हब (सिद्ध), एक एकीकृत डिजिटल प्लेटफॉर्म, उम्मीदवारों को उद्योग से संबंधित पाठ्यक्रमों, रोजगार के अवसरों और उद्यमिता सहायता तक पहुंच प्रदान करता है, जिससे रोजगार के परिणामों को सीधे बढ़ावा मिलता है।

PROTECTION AND DEVELOPMENT OF KABIR MATHS IN BIHAR

1487. SHRI MANOJ KUMAR:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government is aware that Kabir Acharya Gaddi LakshmipurBagicha, Rosera and Kabir Vachvanshiya Acharya Gaddi

Mahadev Math, Rosera located in Samastipur district in Bihar are 300–400 year old monasteries with a rich spiritual, religious and cultural heritage;

- (b) whether, due to the absence of adequate protection by the Government, many acres of land, including main temples valued at approximately 500 crore have been illegally transferred by land mafias with the alleged involvement of the local administration;
- (c) if so, the details of the steps taken/being taken by the Government for the protection, restoration and development of these important Kabir Maths, and if not, the reasons therefor;
- (d) whether the Government intends to provide tourist and pilgrim facilities such as clean drinking water, toilets, guest houses and community halls at these Maths in order to promote religious and cultural tourism in Bihar; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): Yes, Kabir Acharya Gaddi Lakshmipur Bagicha, Rosera and Kabir Vachvanshiya Acharya Gaddi Mahadev Math, Rosera located in district Samastipur, Bihar are registered with Bihar State Board of Religious Trusts.

(b) and (c): As per the information received from District Administration, Samastipur, Bihar, there is no involvement of any local administration in transfer of land.

(d) and (e) As per information received, Bihar State Board of Religious Trusts is committed to the promotion of religious and cultural tourism in Bihar, recognizing the historic and spiritual significance of various Maths across the State. The State Government has taken steps to ensure the availability of basic amenities such as clean drinking water, sanitation facilities (toilets), guest houses and community halls at prominent Maths under various schemes of the Tourism Department, Government of Bihar.

PROMOTION OF ASSAMESE ARTISTS

1488. MD. RAKIBUL HUSSAIN:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government proposes to introduce any special scheme to promote folk arts, classical dance forms and traditional music of Assam at the national and international level;
- (b) if so, the details thereof;
- (c) the details of the number of beneficiaries covered from Assam under existing schemes; and

(d) the details of the steps taken/being taken by the Government to increase representation of Assamese artists in national platforms?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (c): To protect, promote and preserve various forms of folk art including traditional folk music of North Eastern States including the State of Assam, the Government of India has set up North East Zone Cultural Centre (NEZCC) at Dimapur (Nagaland). Assam is also the member State of Eastern Zonal Cultural Centre (EZCC), Kolkata. These ZCCs organize various cultural activities and programmes on regular basis in their member States including the State of Assam for which annual grant-in-aid is provided to them.

Ministry of Culture through its ZCCs organizes Rashtriya Sanskriti Mahotsavs (RSMs) at national level in the country by providing a platform to a large number of folk/ tribal artists from all over India including the State of Assam who showcase their talents during the event. Till date, 14 RSMs and 04 Zonal Level RSMs have been organized by the Ministry of Culture across the country.

Ministry of Culture, Govt. of India administers a scheme viz. "Scholarships to Young Artists in Different Cultural Fields" in which financial assistance is given to young artists (upto 400 scholarships in a batch year) of outstanding promise in the age group of 18-25 years for advanced training within India in the field of Indian Classical Music & Dance, Theatre, Mime, Visual Art, Folk, Traditional

and Indigenous Arts and Light Classical Music etc. @ Rs. 5,000/- p.m. for 2 years. The scholarship is released in four equal six-monthly installments. The number of beneficiaries benefitted in the State of Assam under the scheme are 28 during 2022-23, 89 during 2023-24 and 58 during 2024-25.

Besides, Ministry of Culture runs Guru-Shishya Parampara (Repertory Grant) Scheme under which financial support is provided to folk artists of all genres of performing arts viz. musical groups, dance groups, theatre groups including children theatre, music ensembles etc. Under the scheme, the amount of assistance for Guru (leader of the Group) is Rs. 15,000/- per month and for the Shishya is Rs. 2,000-10,000/- per month depending upon the age of the artist. The number of organizations benefitted in the State of Assam under the scheme are 37 during 2022-23, 54 during 2023-24 and 23 during 2024-25.

To promote the traditional fair festivals of the country including Assam, Ministry of Culture also runs a scheme viz. Cultural Function and Production Grant Scheme (CFPG) under which financial assistance is provided to organizations for organizing Seminars, Conferences, Research, Workshops, Festivals, Exhibitions, Symposia, Production of Dance, Drama-Theatre, Music etc. The number of organizations benefitted in the State of Assam under the scheme are 48 during 2022-23, 68 during 2023-24 and 24 during 2024-25.

At international level, EZCC, Kolkata deputed Sattriya and Bihu artists from Assam for the World Expo-2025 held at Osaka, Japan during September-October, 2025.

Ministry of Culture also implements a scheme titled “Global Engagement Scheme” to promote India’s rich cultural heritage and enhance India’s image in the global arena in a concerted manner. The objective of the Scheme is to provide artists practicing Indian art forms, an opportunity to perform abroad under the banner of ‘Festival of India’. Under the Scheme, artists from diverse cultural fields such as Folk Art including Folk Music, Folk Dance, Folk Theatre & Puppetry, Classical and Traditional Dance, Experimental/ Contemporary Dance, Classical/ Semi Classical Music, Theatre etc. perform in the ‘Festivals of India’ abroad. Ministry of Culture has empanelled 627 artists/groups under various art forms for performing in the Festivals of India abroad, out of these 17 artists/groups are empanelled from Assam. So far, 4 artists/groups from Assam have been deputed to perform in the Festivals of India viz. 02 artists/groups in France (2023-24) and 01 artist/group in Qatar (2018-19) and 01 artist/group in Freedom 70 events held in Sri Lanka (2017-18).

(d): Artists from the State of Assam are regularly engaged and accorded due representation in major cultural festivals and events organized by all seven Zonal Cultural Centres (ZCCs) under the Ministry of Culture, Government of India, at national platforms. Folk and traditional artists from Assam participate in Inter-State and National-level festivals in order to have wider exposure of the State’s unique cultural traditions, promoting cultural exchange and national integration. Such participation provides performance opportunities and financial

support to the Assamese artists to sustain and popularize the rich folk and tribal heritage of Assam among diverse audiences across the country.

ALLOCATION OF FUNDS FOR JSS

1489. SHRIMATI MALVIKA DEVI:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) the salient features of the Jan Shikshan Sansthan (JSS) Scheme along with the details of funds sanctioned, allocated and utilized during the last three years and the current year in Odisha under the said scheme;
- (b) whether the Government is contemplating to include new courses under the said scheme and if so, the details of such proposed courses thereof; and
- (c) the total number of Scheduled Caste (SC) and Scheduled Tribe (ST) students enrolled and trained under the said scheme in Odisha along with the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): The Jan Shikshan Sansthan (JSS) Scheme under Ministry of Skill Development and Entrepreneurship (MSDE), aims to provide skill training in a non-formal mode at the doorsteps of the beneficiary with 100% grant from the

Government of India. The objective of the scheme is to increase the household income by promoting self/wage employment through skill development training. The main target of the JSS is to impart vocational skills to the non-literates and persons having rudimentary level of education up to 8th standard and school dropouts up to 12th standard in the age group of 15-45 years in both Rural and Urban areas.

The details of funds released during the last three years and the current year, till 31st December 2025 in Odisha under the said scheme is attached as **Statement-I.**

(b): A total of 51 NSQF-aligned job roles, starting from level 2 to level 3, including 28 new-age job roles, have recently been adopted for training under the JSS scheme, based on local demand, ensuring regionally relevant while enhancing the employability and career prospects of the beneficiaries. The details of the same are provided at **Statement-II.**

(c): During the last three years and the current year till 31st December 2025, a total of 2.02 lakh beneficiaries have been trained, including 91,599 beneficiaries from Scheduled Caste (SC) and Scheduled Tribe (ST) categories, under JSS scheme in the State of Odisha. The details are provided at **Statement-III.**

STATEMENT-I

Details of fund sanctioned under JSS scheme (FY 2022-23 till 31st December 2025) in the state of Odisha:

Financial Year	Amount released
FY 2022-23	15,38,21,857
FY 2023-24	15,19,01,996
FY 2024-25	14,37,97,507
FY 2025-26	10,81,46,555
Grand Total	55,76,67,915

STATEMENT-II

List of 51 NSQF-aligned job roles adopted for training under Jan Shikshan Sansthan

S.No.	Sector	Job Role
1	Apparel	Assistant Dress Maker
2	Automotive	Helper -Two/Three-Wheeler Mechanic
3	Beauty & Wellness	Beauty Care Assistant
4	Capital Goods	Assistant Welder & Technician
5	Domestic Worker	Domestic Care Attendant
6	Electronics & Hardwar	Helper Electrical Technician
7	Electronics & Hardwar	Helper-Wireman
8	Food Processing	Assistant- Fruits and Vegetable Processing and Preservation

9	Handicrafts & Carpet	Assistant Carpet Weaver- Knotted
10	Handicrafts & Carpet	Assistant-Jute Craft Product Maker
11	Handicrafts & Carpet	Assistant Hand Embroider -(Phulkari / Chickankar Kashmiri / Zari Zardozi / Kantha)
12	Handicrafts & Carpet	Assistant Artisan- Bamboo Craft
13	IT-ITeS	Assistant Computer Operator
14	Plumbing	Assistant - Plumbing and Sanitary Work
15	Textiles & Handlooms	Assistant Textile Printer
16	Environmental Science	Solar PV Installation Helper
17	Retail	Retail Cashier
18	Automotive	Automotive Assembly Assistant
19	Mining	Helper- Underground Mines
20	Apparel	Layerman (Fabric)
21	Automotive	Driving Assistant
22	Handicraft & Carpets	Stringing/ Beading Artisan (Fashion Jewellery)
23	Paints & Coatings	Painting Helper
24	Agriculture	Honey bee Farmer (Small Unit)
25	Agriculture	Mushroom Grower (Small Unit)
26	Apparel	Darzi - Advanced
27	Automotive	Automotive Maintenance Technician-Electrical
28	Automotive	Automotive Body Repair Technician
29	Beauty & Wellness	Assistant Hair Dresser – Salon Services (Advanced)

30	Construction	Tile Mason - Advanced
31	Electronics & Hardware	Repair and Maintenance Assistant "Smart Phones"
32	Electronics & Hardware	Installation and Repair Assistant (Consumer Electronics)
33	Electronics & Hardware	Assistant Computer Technician
34	Food Processing	Assistant Baking Technician
35	Food Processing	Millet Product Processor
36	Food Processing	Fish & Seafood Jr. Processor
37	Food Processing	Basics of Papad, Pickles and Masala Powder making
38	Handicrafts & Carpets	Handcrafted Candle Maker
39	Handicrafts & Carpets	Advanced Potter (Kumhar) including traditional ceramics and terracotta product maker
40	Handicrafts & Carpets	Creative Malakar
41	Handicrafts & Carpets	Creative Soft Toy Maker (Advance)
42	Healthcare	Foundation Course in Healthcare
43	IT-ITeS	Course on Computer Concepts
44	IT-ITeS	Cyber Security Assistant
45	IT-ITeS	Data Analysis Assistant
46	Management	Office Assistant
47	Tourism & Hospitality	Front Office Assistant
48	Tourism & Hospitality	Food Delivery Associate

49	Tourism & Hospitality	Laghu Udyami (Fast Food Stall)
50	Environmental Science	Safai Mitra
51	Furniture & Fittings	Carpenter (Advance)

STATEMENT-III

The trained beneficiary details of JSSs from the F.Y. 2022-23 till 31st December 2025 in the State of Odisha:

Financial Year	Trained	SC	ST
2022-23	71,765	18,995	17,546
2023-24	50,828	12,791	12,964
2024-25	52,123	10,118	9,588
2025-26	27,468	5,329	4,268
Grand Total	2,02,184	47,233	44,366

INDIAN UNIVERSITIES IN QS ASIA UNIVERSITY RANKINGS, 2025

1490. SHRI BAIJAYANT PANDA:

Will the Minister of **EDUCATION** be pleased to state:

(a) the total number of Indian universities ranked in the QS Asia University Rankings, 2025;

- (b) the remedial steps taken/proposed to be taken by the Government to improve these factors in universities responsible for failure to qualify in the said rankings; and
- (c) whether the Government proposes to expand international collaboration and research funding to further strengthen India's position in global rankings and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (c): The representation of Indian Higher Education Institutions (HEIs) in QS Asia University Rankings (QS AUR) has improved significantly over the years. From 100 institutions ranked in 2020, the number increased steadily to 163 in 2025. Further, in the latest edition of the QS Asia University Rankings 2026, released in November 2025, the number of Indian HEIs has risen to 294.

To enhance the quality of higher education, the Government of India (GoI) has undertaken several measures for the provision of quality infrastructure, strengthening of the research and innovation ecosystem, promotion of industry–academia linkages which inter-alia include the following:

- i. In addition to the budgetary support being provided to the Centrally Funded Higher Education Institutions, the GoI provides financial support to State Governments also under the Rashtriya Uchchatar Shiksha Abhiyan (RUSA)/

Pradhan Mantri Uchchatar Shiksha Abhiyan (PM-USA) scheme under three components namely, “Enhancing Quality and Excellence in select State Universities”, “Infrastructure Grants to Universities” and “Multi-Disciplinary Education and Research Universities (MERU)” for improvement in Higher Education.

- ii. With an objective of Research & Development driven integration of academic, industry and enterprise creation, Research Parks have been set up in premier HEIs to establish research ecosystem around these institutions. These research parks facilitate funded research from Industry, promoting Industry-Academia collaborations.
- iii. To attract the best minds to pursue high - quality research in India's premier academic institutions, the Government launched Prime Minister's Research Fellows (PMRF) Scheme in 2018-19 with total financial outlay of Rs. 1650 Crores. To promote research activities in HEIs, more than 6000 HEIs have set up Research and Development Cells.
- iv. In alignment with the principles of NEP 2020, the Anusandhan National Research Foundation (ANRF), has been established as an apex body to provide high-level strategic direction for research, innovation and entrepreneurship in the fields of natural sciences including mathematical sciences, engineering and technology, environmental and earth sciences, health and agriculture.

- v. The GoI has approved the One Nation One Subscription (ONOS) scheme to expand access to scholarly journals to a vast diaspora of students, faculty, researchers and scientists of all disciplines, of all HEIs and Research & Development centers. More than 6300 such institutions are covered under this scheme. A total of about Rs. 6,000 crore has been allocated for the scheme for 3 calendar years, 2025, 2026 and 2027.
- vi. To conduct interdisciplinary research, develop cutting-edge applications, and create scalable solutions in three areas of health, sustainable cities and Agriculture, Government has approved establishment of three Centre of Excellence (CoE) in Artificial intelligence (AI), one each in the areas of health, sustainable cities and agriculture with a total financial outlay of Rs. 990.00 Cr over the period of FY 2023-24 to FY 2027-28. An AI CoE in field of Education with an outlay of Rs. 500 crores has been sanctioned in IIT Madras.
- vii. The 'Multidisciplinary Education and Research Improvement in Technical Education' Scheme has been approved for implementation in 275 technical institutions comprising 175 engineering institutions and 100 polytechnics. The objective of the scheme is to improve the quality, equity and governance in technical education covering all States/UTs by implementing interventions aligned with the National Educational Policy-2020 (NEP-2020). It is a 'Central Sector Scheme' with total financial implication of Rs.4200 crore for a period from 2025-26 to 2029-30.

For promotion of internationalization of Higher Education the University Grants Commission (UGC) has notified UGC (Academic Collaboration between Indian and Foreign Higher Educational Institutions to offer Twinning, Joint Degree, and Dual Degree Programmes) Regulations, 2022. These Regulations aim to encourage Indian HEIs to enter into academic collaboration with Foreign HEIs.

The UGC has also notified the UGC (Setting up and Operation of Campuses of Foreign Higher Education Institutions in India) Regulations, 2023 to promote internationalization of Indian higher education to enable Indian students to obtain foreign qualifications at affordable cost, and to make India an attractive global study destination. The UGC has issued 14 Letters of Intent (Lols) to foreign HEIs from Australia, Italy, the United Kingdom, and the United States of America to establish campuses across India, including Bengaluru (Karnataka), Delhi NCR, Mumbai (Maharashtra), and Chennai (Tamil Nadu).

Overseas campuses of Indian HEIs have also been established, viz. campus of IIT, Madaras at Zanibar; IIT, Delhi at Abu Dhabi and IIM, Ahmedabad at Dubai.

खेल अवसंरचना का विकास

1491. श्री देवेश शाक्य:

क्या युवक कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

(क) विगत तीन वर्षों और वर्तमान वर्ष के दौरान खेलो इंडिया कार्यक्रम के अंतर्गत उत्तर प्रदेश के एटा, कासगंज और कन्नौज जिलों में खेल अवसंरचना विकास, खेलो इंडिया केन्द्रों, बहुउद्देशीय हॉलों, एथलेटिक ट्रैकों और प्रशिक्षण सुविधाओं के रूप में वर्ष-वार कौन-कौन से कार्य किए गए हैं,

(ख) उक्त जिलों में खेलो इंडिया के अंतर्गत चयनित खिलाड़ियों की संख्या का ब्यौरा क्या है और किन-किन खेल विधाओं में उन्हें प्रशिक्षण/ छात्रवृत्ति / कोचिंग सुविधाएं प्रदान की जा रही हैं और अब तक क्या परिणाम प्राप्त हुए हैं;

(ग) क्या वर्ष 2025-26 में एटा, कासगंज, मैनपुरी और कन्नौज जिलों में नए खेलो इंडिया केन्द्र, राज्य उत्कृष्टता केन्द्र या अतिरिक्त खेल परियोजनाएं प्रस्तावित हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या सरकार का उक्त जिलों को क्षेत्रीय खेल विकास क्लस्टर के रूप में विकसित करने के लिए कोई विशेष कार्य योजना बनाने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) और (ख): खेलो इंडिया स्कीम के अंतर्गत उत्तर प्रदेश के एटा, कासगंज और कन्नौज जिलों सहित देशभर में खेल अवसंरचना, खेलो इंडिया केंद्र (केआईसी), खेलो इंडिया राज्य उत्कृष्टता केंद्र (केआईएससीई), खेलो इंडिया मान्यता प्राप्त अकादमियाँ (केआईएए) तथा खेलो इंडिया एथलीट्स (केआईए) से संबंधित सभी विवरण मंत्रालय के डैशबोर्ड <https://dashboard.kheloindia.gov.in> पर पब्लिक डोमेन में उपलब्ध है।

(ग) खेलो इंडिया स्कीम एक मांग-आधारित स्कीम है। राज्य/संघ राज्य क्षेत्र सरकारों तथा अन्य पात्र संस्थाओं से प्राप्त प्रस्तावों पर उनकी पूर्णता, तकनीकी व्यवहार्यता तथा स्कीम के अंतर्गत धनराशि की उपलब्धता के आधार पर वित्तीय सहायता हेतु विचार किया जाता है। उत्तर प्रदेश के प्रत्येक जिले

में कम से कम एक खेलो इंडिया केंद्र (केआईसी) अधिसूचित किया गया है, जिससे स्कीम के प्रति जिले एक केंद्र के प्रावधान के अनुसार सभी जनपद शामिल हो गए हैं।

(घ) इस मंत्रालय में ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

PRESERVATION OF TRIBAL CULTURAL HERITAGE IN KARBI ANGLONG AND DIMA HASAO

1492. SHRI AMARSING TISSO:

Will the Minister of **CULTURE** be pleased to state:

- (a) the details of the number of tribal cultural traditions, art forms and heritage assets identified and supported by the Government in Karbi Anglong and Dima Hasao districts;
- (b) the details of the financial assistance provided under applicable schemes of the Government during the last five years and the current year, year-wise;
- (c) whether any tribal languages or oral traditions from these districts have been documented or digitised; and
- (d) the details of the steps taken/being taken to promote visibility and livelihood opportunities for tribal cultural practitioners from these districts at the national and international level?

**THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI
GAJENDRA SINGH SHEKHAWAT):**

(a) and (b): North East Zone Cultural Centre (NEZCC), Dimapur (an autonomous organization under Ministry of Culture) has identified and supported tribal cultural traditions, art forms and heritage assets of Karbi Anglong & Dima Hasao districts, Assam through various cultural festivals and programmes, the details of which are at **Statement**. The grant-in-aid released to NEZCC to organize various cultural programmes and activities in their member States including the State of Assam during the last five years and current year is as under:

(Rs. in lakh)

Sl. No.	Year	Amount released
i.	2020-21	224.26
ii.	2021-22	1149.74
iii.	2022-23	840.18
iv.	2023-24	827.14
v.	2024-25	1431.66
vi.	2025-26 (as on date)	1002.75

Ministry of Culture runs Guru-Shishya Parampara (Repertory Grant) Scheme under which financial support is provided to folk artists of all genres of performing arts viz. musical groups, dance groups, theatre groups including

children theatre, music ensembles etc. Under the scheme, the amount of assistance for Guru (leader of the Group) is Rs. 15,000/- per month and for the Shishya is Rs. 2,000-10,000/- per month depending upon the age of the artist. The grant released to the organizations located in Assam under this scheme during the last five years and current year is as under:

(Rs. in lakh)

Sl. No.	Year	Amount released
i.	2020-21	53.40
ii.	2021-22	227.10
iii.	2022-23	214.54
iv.	2023-24	277.54
v.	2024-25	263.25
vi.	2025-26 (as on date)	236.52

To promote the traditional fair festivals of the country including Assam, Ministry of Culture also runs a scheme viz. Cultural Function and Production Grant Scheme (CFPG) under which financial assistance is provided to organizations for organizing Seminars, Conferences, Research, Workshops, Festivals, Exhibitions, Symposia, Production of Dance, Drama-Theatre, Music etc. The grant released to the organizations located in Assam under this scheme during the last five years and current year is as under:

(Rs. in lakh)

Sl. No.	Year	Amount released
i.	2020-21	30.12
ii.	2021-22	34.66
iii.	2022-23	96.21
iv.	2023-24	114.11
v.	2024-25	34.34
vi.	2025-26 (as on date)	27.52

(c): NEZCC has documented tribal oral traditions viz. “Tuning into Dimasa Folk Instruments of Assam - A Research Book” related to Dimasa Folk Instruments and also documented “Magrowati Muinari Kanthi Miswawa: Its Legacy and Significance”, an indigenous Tiwa Art Form, focusing on its folklore, oral traditions and cultural significance under its Research and Documentation/ Vanishing Art Forms Project.

(d): To promote visibility and livelihood opportunities, North East Zone Cultural Centre (NEZCC), Dimapur and Eastern Zonal Cultural Centre (EZCC), Kolkata (autonomous organizations under Ministry of Culture) engage folk/ tribal artists from their member States including the State of Assam (Karbi Anglong and Dima Hasao districts) to participate in National and Inter-Zonal cultural programmes,

festivals and cultural exchange activities organized by them. These artists are paid honorarium, TA/DA, local transportation, boarding & lodging etc. to enable them to earn their livelihood.

Ministry of Culture implements a scheme titled “Global Engagement Scheme” to promote India’s rich cultural heritage and enhance India’s image in the global arena in a concerted manner. The objective of the Scheme is to provide artists practicing Indian art forms, an opportunity to perform abroad under the banner of ‘Festival of India’. Under the Scheme, artists from diverse cultural fields such as Folk Art including Folk Music, Folk Dance, Folk Theatre & Puppetry, Classical and Traditional Dance, Experimental/ Contemporary Dance, Classical/ Semi Classical Music, Theatre etc. perform in the ‘Festivals of India’ abroad. Ministry of Culture has empanelled 627 artists/groups under various art forms for performing in the Festivals of India abroad.

STATEMENT

The details of the number of tribal cultural traditions, art forms and heritage assets identified and supported by the Government in Karbi Anglong and Dima Hasao districts

Karbi Anglong District, Assam

Sl. No.	Tribe	Major Festivals	Major Dance & Music Forms & Art Form
i.	Karbi	Rongker, Chomangkan, Hacha Kekan, Karbi Youth Festival, Jhoom Cultivation Festival, Rituals and worshipping festival etc.	Domahi Kikan, Jakoi Bedang, Chomangkan Dance, Rongker Dance; Cheng (drum), Pongsi (flute), Cultivation dance, Ritnong Chingdi, Chong Kachingnang
ii.	Tiwa (Hills)	Yangli, Borot Utsav, Spring Festival	Yangli Dance, Magrowati Muinari Kanthi Miswawa
iii.	Plain Tiwa/ Lalung	Barat	Langkhon Miswawa, Barat, Na Fisa Misawa
iv.	Zeme (Naga)	Hega Festival, Ngai	Zeme Folk Dance
v.	Assamese	Bihu	Bihu Naam & Nach & Traditional Cane & Bamboo Crafts

vi.	Buddhist Man Tai	Poi-Sangken, Mai-Ku-Shum-Fai/ Buddha Jayanti & Buddhist rituals	Ka Along (fairy dance), Ka Tekheng (Merry making dance), Ka Mengbi (Butterfly dance), Ka Nukjung (Peacock dance), Ka Chong (umbrella dance)

Dima Hasao District, Assam

Sl. No.	Tribe	Major Festivals	Major Dance & Music Forms & Art Form
i.	Dimasa Kachri	Baishu, Bushu Dima, Hangseu Manaoba, Rajini Gabra, Bathou	Baishu Dance, Jumangsha Dance; Khram (drum), Muri (flute)
ii.	Kuki	Mim Kut, Chavang Kut	Kuki folk dances, drum & gong music

IMPLEMENTATION OF PRADHAN MANTRI VIDYALAXMI SCHEME IN

ANDHRA PRADESH

1493. SHRI G LAKSHMINARAYANA:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the number of students who have availed education loans and interest subvention benefits under the Pradhan Mantri Vidyalaxmi Scheme across the States since its inception, year-wise and State/UT-wise, along with district-wise, category-wise and gender-wise details for the State of Andhra Pradesh including Anantapur;
- (b) the details of funds sanctioned, released and utilised under the scheme during the current and the last financial years, year-wise and State-wise, along with district-wise details for Andhra Pradesh including Anantapur;
- (c) whether the Government maintains a centralised record of education loans of Public Sector Banks classified as NPAs during the last five years and if so, the details thereof, State-wise and year-wise;
- (d) the number of grievances filed, resolved and pending on Vidyalaxmi portal, State-wise including the State of Andhra Pradesh, along with reasons for pendency; and
- (e) whether banks are meeting prescribed processing timelines on the Vidyalaxmi portal, if not, corrective steps taken in this regard?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (e): Education is in the concurrent list and both the central government and State Governments work together for its improvement. The Government of

India has launched the PM-Vidyalaxmi, a new central sector scheme in, November 2024. The main objective of the scheme is to ensure that no student is denied the opportunity to pursue higher education due to financial constraints. Under the scheme, collateral-free and guarantor-free education loan is provided to all the students who get merit-based admission in top Quality Higher Education Institutions (QHEIs) and who desire to avail the education loan and there is no upper limit for this. Further, for students with annual family income up to ₹ 8 lakh, the scheme provides 3% interest subvention on loans up to ₹ 10 lakhs. Up to one lakh fresh students not getting any other scholarship or interest subvention on education loan will get this interest subvention. An outlay of Rs. 3,600 Crore has been made from 2024-25 to 2030- 31, for providing 3% interest subvention benefit for up to 7 lakh fresh students during this period. A dedicated online platform, the PM Vidyalaxmi portal <https://pmvidyalaxmi.co.in> has been developed on which students can apply for the education loan as well as interest subvention, through a simplified application process to be used by all banks. This portal has started operating from 25th February 2025.

State-wise information since the launch of portal on 25th February, 2025, along with district-wise, category-wise and gender-wise details for the State of Andhra Pradesh related to the number of students who have availed education loans, education loan amount sanctioned and disbursed under the PM

Vidyalaxmi Scheme is available as **Statement-I** at <https://www.education.gov.in/en/parl ques>.

Bank-wise and year-wise information related to education loans of Public Sector Banks classified as NPAs during the last five years received from Reserve Bank of India through Department from Financial Services (DFS) is available as **Statement-II** at <https://www.education.gov.in/en/parl ques>.

State-wise information related to number of grievances filed, resolved and pending on PM Vidyalaxmi portal, including the State of Andhra Pradesh is available as **Statement-III** at <https://www.education.gov.in/en/parl ques> .

The Department of Higher Education (DHE) had asked the Indian Banks' Association (IBA) to ensure and instruct banks to dispose grievances received on the PM Vidyalaxmi Portal within 10 days.

The DHE and the Department of Financial Services (DFS) monitor the progress of education loan submission, processing and disbursement on a regular basis together with the Indian Banks Association (IBA) and banks. Further, the DHE in coordination with DFS conduct meetings with QHEIs, banks and IBA for smooth implementation of the scheme on a regular interval. Workshops are also organized with the QHEIs in collaboration with the DFS, IBA and the banks to increase awareness among students of QHEIs.

STATEMENT-I**STATE-WISE DATA OF PM VIDYALAXMI SCHEME FROM 25.02.2025 TO
31.01.2026**

Sr No	Student State	No. of Applications Sanctioned	Total Sanctioned Amount ₹ (in crores)	No. of Applications Disbursed	Total Amount Disbursed ₹ (in crores)
1	Andaman and Nicobar Islands	33	6.01	26	1.03
2	Andhra Pradesh	5059	579.76	4405	102.93
3	Arunachal Pradesh	16	2.94	13	0.31
4	Assam	789	79.96	679	14.86
5	Bihar	3397	397.78	2968	66.45
6	Chandigarh	134	21.63	113	3.48
7	Chhattisgarh	560	83.05	480	14.26
8	Delhi	3144	455.32	2860	81.6
9	Goa	130	18.63	115	4.1
10	Gujarat	1329	227.98	1208	40.19
11	Haryana	2259	349.79	2031	57.05
12	Himachal Pradesh	517	48.32	452	7.75
13	Jammu and Kashmir	259	27	226	5.2
14	Jharkhand	2065	274.36	1753	44.36
15	Karnataka	3077	351.44	2725	78.7
16	Kerala	2920	328.4	2397	60.52

Sr No	Student State	No. of Applications Sanctioned	Total Sanctioned Amount ₹ (in crores)	No. of Applications Disbursed	Total Amount Disbursed ₹ (in crores)
17	Ladakh	4	0.62	4	0.12
18	Lakshadweep	1	0.04	0	0
19	Madhya Pradesh	2559	371.57	2330	66.18
20	Maharashtra	5193	798.1	4662	148.86
21	Manipur	50	5.07	44	0.88
22	Meghalaya	83	8.88	74	1.52
23	Mizoram	16	2.44	13	0.32
24	Nagaland	29	3.18	25	0.62
25	Odisha	2153	251.87	1852	45.34
26	Puducherry	100	10.62	89	2.4
27	Punjab	1193	175.75	1051	27.6
28	Rajasthan	2769	394.94	2462	62.6
29	Sikkim	12	2.09	9	0.82
30	Tamil Nadu	5234	523.86	4316	115.08
31	Telangana	2137	306.43	1920	48.86
32	The Dadra and Nagar Haveli and Daman and Diu	26	3	26	0.54
33	Tripura	105	9.09	83	1.7
34	Uttar Pradesh	7505	909.22	6700	161.79
35	Uttarakhand	1021	121.9	925	21.65
36	West Bengal	2000	321.77	1769	56.27
	TOTAL	57878	7472.81	50805	1345.94

**DISTRICT-WISE LOANS RECEIVED UNDER PM VIDYALAXMI SCHEME IN
ANDHRA PRADESH FROM 25.02.2025 TO 31.01.2026**

Sr No	Student District	No. of Applications Sanctioned	Total Sanctioned Amount ₹ (in crores)	No. of Applications Disbursed	Total Amount Disbursed ₹ (in crores)
1	Alluri Sitharama Raju	356	41.59	315	7.27
2	Anakapalli	43	3.64	36	0.59
3	Anantapur	193	22.84	176	4.28
4	Annamayya	60	5.53	53	1.03
5	Bapatla	33	2.87	29	0.5
6	Chittoor	276	33.89	249	8.15
7	Dr. B.R. Ambedkar Konaseema	35	3.51	27	0.49
8	East Godavari	477	56.94	412	9.15
9	Eluru	45	4.55	41	0.78
10	Guntur	538	55.03	436	9.16
11	Kakinada	85	10.36	70	1.67
12	Krishna	380	40.73	312	6.71
13	Kurnool	216	24.98	183	4.72
14	Nandyal	48	5.21	39	0.77
15	Ntr	87	9.37	73	1.75
16	Palnadu	45	5.24	38	0.9
17	Parvathipuram Manyam	23	2.68	21	0.58
18	Prakasam	212	25.32	186	3.84
19	Spsr Nellore	135	12.92	120	2.52

20	Sri Sathya Sai	95	9.79	78	2.01
21	Srikakulam	255	30.3	229	5.22
22	Tirupati	113	12.43	102	2.75
23	Visakhapatana m	602	82.53	541	14.16
24	Vizianagaram	236	28.71	210	4.45
25	West Godavari	313	32.01	282	5.85
26	Y.S.R.	158	16.79	147	3.63
	Total	5059	579.76	4405	102.93

CATEGORY-WISE LOANS RECEIVED UNDER PM VIDYALAXMI SCHEME

IN ANDHRA PRADESH FROM 25.02.2025 TO 31.01.2026

Sr No	Student Category	No. of Applications Sanctioned	Total Sanctioned Amount ₹ (in crores)	No. of Applications Disbursed	Total Amount Disbursed ₹ (in crores)
1	EWS	856	94.61	744	15.3
2	GEN	1461	186.82	1264	37.2
3	NCOBC	636	87.19	577	13.84
4	OBC	1493	144.36	1282	25.5
5	SC	477	49.41	411	8.24
6	ST	136	17.37	127	2.85
	TOTAL	5059	579.76	4405	102.93

**GENDER-WISE LOANS RECEIVED UNDER PM VIDYALAXMI SCHEME IN
ANDHRA PRADESH FROM 25.02.2025 TO 31.01.2026**

Sr No	Student Gender	No. of Applications Sanctioned	Total Sanctioned Amount ₹ (in crores)	No. of Applications Disbursed	Total Amount Disbursed ₹ (in crores)
1	Female	1459	172.06	1256	30.43
2	Male	3600	407.7	3149	72.5
	TOTAL	5059	579.76	4405	102.93

STATEMENT-II

**BANK-WISE AND YEAR-WISE INFORMATION RELATED TO EDUCATION
LOANS OF PUBLIC SECTOR BANKS CLASSIFIED AS NPAs DURING THE
LAST FIVE YEARS**

Sr. No.	Bank Name	2020-2021	2021-2022	2022-2023	2023-2024	2024-2025
1	Bank of Baroda	142	216	63	98	121
2	Bank of India	309	297	291	273	233
3	Bank of Maharashtra	56	23	17	9	3
4	Canara Bank	240	288	843	789	322
5	Central Bank of India	591	574	358	124	129
6	Indian Bank	991	1,206	919	579	277
7	Indian Overseas Bank	724	519	944	343	123

8	Punjab and Sind Bank	18	15	13	12	5
9	Punjab National Bank	968	941	893	733	431
10	State Bank of India	728	544	372	382	336
11	UCO Bank	89	111	97	28	21
12	Union Bank of India	503	564	637	644	336
	Total	5359	5298	5447	4014	2337

STATEMENT-III

STATE-WISE DATA OF GRIEVANCES RECEIVED ON PM VIDYALAXMI PORTAL FROM 25.02.2025 TO 31.01.2026

S.no	STATE	RECEIVED	RESOLVED	PENDING
1	Andaman And Nicobar Islands	15	15	0
2	Andhra Pradesh	1033	974	59
3	Arunachal Pradesh	15	15	0
4	Assam	287	277	10
5	Bihar	1767	1665	102
6	Chandigarh	24	19	5
7	Chhattisgarh	189	176	13
8	Delhi	1025	955	70
9	Goa	59	58	1
10	Gujarat	555	486	69
11	Haryana	825	780	45
12	Himachal Pradesh	100	97	3
13	Jammu And Kashmir	176	173	3
14	Jharkhand	700	657	43
15	Karnataka	2196	2061	135
16	Kerala	966	897	69

17	Ladakh	4	4	0
18	Madhya Pradesh	1131	1075	56
19	Maharashtra	2533	2348	185
20	Manipur	30	28	2
21	Meghalaya	28	27	1
22	Mizoram	2	2	0
23	Nagaland	35	31	4
24	Odisha	549	527	22
25	Puducherry	28	26	2
26	Punjab	299	283	16
27	Rajasthan	998	930	68
28	Sikkim	9	9	0
29	Tamil Nadu	1954	1744	210
30	Telangana	792	748	44
31	The Dadra And Nagar Haveli And Daman And Diu	9	8	1
32	Tripura	48	46	2
33	Uttar Pradesh	3263	3054	209
34	Uttarakhand	278	260	18
35	West Bengal	841	795	46
36	Not Available Due To Technical Glitch	2893	2893	0
	Total	25656	24143	1513

CONSTRUCTION INSIDE THE SIGUR ELEPHANT CORRIDOR IN TAMIL NADU

1494. SHRI MATHESWARAN V S:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether it is fact that there were over 800 constructions, including 39 resorts and 390 houses, inside the Sigur Elephant Corridor in Nilgiri district of Tamil Nadu;
- (b) the reasons behind the encroachers have not evicted by the Government despite findings of Sigur Plateau Elephant Corridor Inquiry Committee and upheld by Madras High Court in September 2025 along with the reasons for no interim order has been passed by Supreme Court till date; and
- (c) the number of persons killed by elephants in the Nilgiri district since 2014 to till date?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a): As per the information received from the State of Tamil Nadu, the detailed plan of action report comprising the construction in the Elephant corridor area have been submitted by the District collector, Nilgiris, before the Hon'ble Supreme court of India for WP NO. 897 of 1996.

The details of the buildings based on the District collector's plan of action report, are as follows:-

Sl.No.	Nature of the Constructions	Total no of Constructions
1	Resort complex with restaurant and Total no of buildings within resort	309**

2	Houses	390
3	Other common building	27
4	No. of Estates / Plantations	09
5	No. of Cultivation fields	77
6	Other Constructions	09
	Total	821

**It is clarified that the actual number of resorts in the said corridor is 39. However, these resorts contain multiple buildings, bringing the total number of individual structures to 309.

(b): As per the information received from the State of Tamil Nadu, as per the order of Hon'ble Supreme Court of India in WP (S) Civil Nos 897 of 1996 on dated 9.8.2018, 38 numbers of resorts were locked and sealed by district administration in the corridor area.

Further, the Hon'ble High Court of Madras, judgment in W.P. No. 26182 of 2023 dated 12.09.2025, directed to initiate the acquisition procedure within six months and the preliminary steps such as survey are being undertaken by the District Administration in this regard.

Multiple Special Leave Petition (SLP- Civil) have been filed in the supreme court challenging the above-said order. The following are the various SLP (C) which were filed before Hon'ble Supreme court:

- I. Main SLP (C) No. 32019 of 2025,
- II. SLP (C) No. 36421 / 2025,
- III. SLP (C) No. 716-717 / 2026,
- IV. SLP (C) Diary No. 61702 / 2025
- V. SLP (C) Diary No. 58875 / 2025
- VI. SLP (C) Diary No. 60495 / 2025
- VII. SLP (C) Diary No. 61046 / 2025
- VIII. SLP (C) Diary No. 231 / 2025

Further, vide daily order of main SLP (C) 32019 of 2025, dated:08/12/2025, it has been directed to list the connected SLPs to be placed before the Forest Bench i.e. W.P. (C) No. 202 of 1995 [T.N. Godavarman Thirumulpad vs Union of India].

Additionally, there are three cases related with resorts (108- 109 of 2021 & 1 of 2025) that are yet to be examined by the Inquiry Committee appointed by the Hon'ble Supreme Court in connection with the elephant corridor matter (C.A. Nos. 3438/3439-2020 arising out of SLP Nos. 17319–17314/2011). Therefore, the matter is under litigation.

(c): As per the information received from the State of Tamil Nadu, totally 112 numbers of human casualties occurred due to Human Elephant Conflict in the Nilgiris District from 2014 to till date.

PENALTY FOR NOT MAINTAINING MINIMUM BALANCE**1495. SHRIMATI MALA ROY:****DR. M K VISHNU PRASAD:**

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government is aware that some Public Sector Banks/ Private Sector Banks are imposing excessive charges on minimum balance shortfall, ATM usage and SMS alerts;
- (b) if so, the details thereof;
- (c) the details of revenue earned by Public and Private Sector Banks through penalties and service charges during the last five years;
- (d) whether the Government proposes to regulate or cap unreasonable banking charges to protect common customers; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): The levy of service charges by banks, including charges relating to non-maintenance of minimum balance in savings bank accounts, ATM transactions beyond the prescribed free limits and for SMS alerts is governed by banks' Board-approved policies and the extant instructions of the Reserve Bank of India (RBI), which require that such charges have to be reasonable, transparent, and aligned with the cost of providing the services.

Further, banks offer zero-balance savings accounts, including Basic Savings Bank Deposit Accounts (BSBDAs) and accounts opened under the Pradhan Mantri Jan Dhan Yojana (PMJDY), which do not require maintenance of any minimum balance and provide basic banking services such as deposits, withdrawals, and ATM access free of charge, without levy of penal charges for non-maintenance of minimum balance.

Public Sector Banks (PSBs) have waived or rationalised minimum balance charges in regular savings bank accounts in accordance with their Board-approved policies and commercial considerations to enhance customer centricity.

(c): RBI has informed that it does not maintain data relating to revenue earned by public and private sector banks from penalties and service charges. However, based on inputs received from PSBs, the revenue earned through penalties and service charges during the last five years is as below: —

(Amount in Rs. Crore)			
FY	Minimum Balance Short fall	ATM Usage*	SMS alerts
2020-21	1,637.41	-416.68	1,044.32
2021-22	1,805.75	-507.49	1,282.03
2022-23	2,294.68	-451.46	1,193.19
2023-24	2,909.10	-594.12	977.28
2024-25	2,889.05	-647.32	1,218.60

**income earned by bank on account of ATM cash withdrawal charges collected from customers/ interchange fee earned from other banks net-off expenses in the form of interchange fees paid to other banks*

(d) and (e): To protect the common customers from unreasonable banking charges and addressing their interests, zero-balance accounts have been made available and free limits for basic banking services have been prescribed. RBI exercises supervisory oversight over banks' practices, and the Government, in consultation with RBI, continues to engage with banks through expansion of digital banking infrastructure and financial literacy / financial inclusion initiatives to promote affordable and inclusive access to banking services to all.

COMMONWEALTH GAMES, 2010

1496. DR. GANAPATHY RAJKUMAR P:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether it is true that many people have been punished because of the construction was not of high quality and many officials on duty were also found to be involved in sexual harassment during India's last Commonwealth Games held in New Delhi in 2010;
- (b) if so, the details thereof; and
- (c) the details of total number of officials against whom the action was taken in this regard?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a): For the Commonwealth Games (CWG) 2010 Delhi, an Organising Committee (OC) was created by Indian Olympic Association (IOA), whose objective was to conduct the Games. The OC was not involved in any kind of construction work which was done during the Games in New Delhi, thus the question of punishment of people on account of construction quality does not arise. Further, as per the available records, no officials of OC, CWG were reported to be involved in sexual harassment during the Games as per the record.

(b) and (c): In view of the above, question does not arise.

मेरठ में सिंगल गेटेड ज्वैलरी पार्क

1497. श्री अरुण गोविल:

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार की आभूषणों की सुरक्षा और स्थानीय कारीगरों के रोजगार के लिए मेरठ में सिंगल गेटेड ज्वैलरी पार्क बनाने की कोई योजना है; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) और (ख): वर्तमान में कौशल विकास और उद्यमशीलता मंत्रालय द्वारा मेरठ में एक सिंगल गेटेड ज्वैलरी पार्क स्थापित करने का कोई प्रस्ताव विचाराधीन नहीं है।

भारत सरकार के कौशल भारत मिशन (सिम) के तहत, कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) विभिन्न योजनाओं, जैसे प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई), जन शिक्षण संस्थान (जेएसएस), राष्ट्रीय शिक्षता प्रोत्साहन योजना (एनएपीएस) के अंतर्गत कौशल विकास केंद्रों के व्यापक नेटवर्क के माध्यम से और औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) द्वारा शिल्पकार प्रशिक्षण योजना (सीटीएस) के माध्यम से उत्तर प्रदेश सहित देश भर में समाज के सभी वर्गों को कौशल, पुनर्कौशल और कौशलोलन्नयन प्रशिक्षण प्रदान करता है। सिम का उद्देश्य भारत के युवाओं को उद्योग से संबंधित कौशलों से सुसज्जित करके भविष्य के लिए तैयार करना है।

इसके अलावा, एमएसडीई प्रधानमंत्री विश्वकर्मा योजना के कौशल प्रशिक्षण घटक को कार्यान्वित कर रहा है। फिलहाल, पीएमकेवीवाई और प्रधानमंत्री विश्वकर्मा योजना के अंतर्गत 'रत्न और आभूषण' क्षेत्र में कौशल प्रशिक्षण प्रदान किया गया है।

IMPLEMENTATION OF AI-BASED LEARNING INITIATIVES

1498. SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of implementation of AI-based digital learning initiatives, including the TARA (Technology-Aided Reading Assessment) App and My Career Advisor App, during the Financial Year 2025–26, along with the number of students covered, State/UT-wise;
- (b) the total funds allocated and utilised for these initiatives during the Financial year 2025–26, State/UT-wise;

- (c) the details of deployment of the TARA App and My Career Advisor App during the Financial year 2025–26, including the number of schools, institutions and students benefited in the country including the State of Odisha; and
- (d) whether these initiatives have been extended to educational institutions in backward and rural districts of Odisha, particularly Bolangir Lok Sabha Parliamentary Constituency and if so, the extent of coverage?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): TARA (Teachers' Assistant for Reading Assessment) is an AI driven tool to develop and deploy reliable and scalable digital solutions for the assessment of Oral Reading Fluency (ORF), a critical component of foundational literacy. TARA app uses audio signal analyses to measure attributes linked to word decoding accuracy, pace and expression in oral reading. The National Council of Educational Research and Training (NCERT) has signed a Memorandum of Understanding (MoU) with Indian Institute of Technology (IIT) Bombay for Technology Aided Reading Assessment (TARA) App, an AI-based digital learning initiative. Further, Kendriya Vidyalaya Sangathan (KVS) has implemented the TARA App during the Financial Year 2025-26. The TARA App is being used to assess foundational reading skills of students in Hindi and

English in classes 3 to 8 in Kendriya Vidyalayas, located in various regions, including backward and rural areas of Odisha and KVs in Bolangir Lok Sabha Parliamentary Constituency, as part of KVS's uniform academic initiatives. So far, 704210 KV students from classes 3 to 8 have been assessed through TARA app in all 1289 KVs. Out of these, almost 34000 students were tested in Odisha. In the financial year 2025-26, KVS has made a provision of ₹2447048/- plus GST 18%, for conducting and analysing the Oral Reading Assessment (ORF) through TARA app.

My Career Advisor App (MCA) is an AI-enabled digital career guidance and counselling platform launched on 29 July 2025, with a view to empower students to make informed career decisions. The application has been developed in collaboration with Pandit Sunder Lal Sharma Central Institute of Vocational Education (PSSCIVE), Bhopal, NCERT and Wadhwani Foundation. The initiative is aligned with the objectives of the National Education Policy (NEP), 2020, which emphasizes holistic, integrated, and future-ready education.

A National-level Workshop on the My Career Advisor App was organised by PSSCIVE, Bhopal on 30th October 2025 at Kaushal Bhawan, New Delhi, with participation from State/UT officials, SCERT representatives, vocational education functionaries, and other key stakeholders. The workshop focused on awareness creation, functional orientation, and hands-on demonstration of the App's AI-enabled features for student career guidance. To ensure wider

dissemination and effective implementation at the grassroots level including the educational institutions in backward and rural areas across India, including participants from Odisha, State Councils of Educational Research and Training (SCERTs) have been requested to organize State-Level Capacity Building Workshops on the same theme, aimed at equipping teachers, counsellors, and other stakeholders with the necessary understanding and skills to guide students effectively.

AI Bootcamp was organised at Indian Institute of Management (IIM) Sambalpur, in which 30 students and 04 teachers representing the Odisha State Board including aspirants from educationally backward and rural regions, were sensitised to the App. The initiative aimed at bridging information gaps and enabling equitable access to AI-based career guidance tools for students from underserved regions.

State-level training sessions have been conducted in nine States/UTs viz. Goa, Arunachal Pradesh, Tripura, Nagaland, Telangana, Gujarat, Haryana, Andhra Pradesh, and Odisha. As on date, the MCA platform has more than 1.46 lakh registered users getting benefitted from the App, details of which are at **Statement.**

STATEMENT**State/UT-wise details of Enrolments on My Career Advisor (MCA) App**

S. No	State	Enrolment	Passion Tagging
1	Punjab	44750	29881
2	Chandigarh	16345	10738
3	Madhya Pradesh	9166	6295
4	Rajasthan	8477	5761
5	Himachal Pradesh	8168	4258
6	Uttar Pradesh	6567	4715
7	Andaman and Nicobar Islands	5395	3454
8	Gujarat	5214	3239
9	Haryana	5169	3676
10	Maharashtra	4849	3506
11	Delhi	4459	3213
12	Chhattisgarh	3574	2177
13	Andhra Pradesh	3506	2132
14	Tamil Nadu	3017	2362
15	Odisha	2423	1275
16	Telangana	2170	1601
17	Karnataka	1991	1642
18	Assam	1467	952
19	Bihar	1425	1110
20	Jammu and Kashmir	1363	883
21	Uttarakhand	1735	1195
22	Tripura	1002	654
23	West Bengal	749	581

24	Kerala	737	561
25	Jharkhand	612	474
26	Puducherry	403	290
27	Dadra and Nagar Haveli and Daman and Diu	371	306
28	Nagaland	254	190
29	Arunachal Pradesh	247	203
30	Goa	178	134
31	Manipur	126	81
32	Meghalaya	68	44
33	Sikkim	35	27
34	Mizoram	24	16
35	Ladakh	19	13
36	Lakshadweep	6	5
	Total	146061	97644

INTEGRATED SOLID WASTE MANAGEMENT

1499. SHRI HAMDULLAH SAYEED:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government has reviewed the implementation of Integrated Solid Waste Management (ISWM) processes in the Union Territory of Lakshadweep;
- (b) if so, the current status of solid waste collection, segregation, treatment and disposal in the islands, island-wise;

- (c) whether the Government has identified any gaps or challenges in infrastructure, technology, manpower or awareness for effective waste management;
- (d) the steps taken or proposed to strengthen solid waste management, promote recycling and ensure environmental sustainability in the said Union Territory; and
- (e) the funds allocated, released and utilised for solid waste management projects in Lakshadweep during the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a): The Solid Waste Management Rules, 2016, provide the statutory framework for solid waste management in the country. As per Union Territory Administration the solid waste management processes for Lakshadweep has been reviewed by Department of Drinking Water and Sanitation, Government of India, under Swachh Bharat Mission (Grameen) and Lakshadweep Administration under Swachh Lakshadweep Abhiyan Scheme.

(b): As per the Annual Report submitted by Lakshadweep Pollution Control Committee for the year 2023-24 under Solid Waste Management Rules, 2016, the status of solid waste collection, segregation, treatment and disposal in the Lakshadweep islands is given below.

There are 10 inhabited islands comprising of 10 village (Dweep) Panchayats in Lakshadweep islands responsible for management of Solid waste. The total quantity of municipal solid waste generated in Lakshadweep is 18 tonnes per day (TPD), of which 100% waste is collected & treated /processed with no gap estimated in treatment of waste. There is no Sanitary Landfill Site at Lakshadweep island. Door to Door collection of non-biodegradable waste is practiced on the 10 inhabited islands of Lakshadweep. The kitchen waste is managed by the residents in their own localities. The sweeping waste is collected and transported to Central Garbage Depository. For daily collection of non - biodegradable waste, about 6648 waste bins have been placed at various places of island. The non-biodegradable recyclable materials are stored in the temporary storage yard/material recovery facility in each island and transported to the mainland periodically.

(c) and (d): As per Department of Panchayats, Lakshadweep Administration, transportation of recyclables to the mainland especially during the monsoon season due to limited connectivity and allocation of land in each island for setting-up of Material Recovery Facility (MRF) are some of the constraints. As per the Annual Report submitted by Lakshadweep Pollution Control Committee for the year 2023-24 under Solid waste management Rules, the various steps taken for effective solid waste management are given below:

- i. Implementation of User fee: Implemented user fee collection in Kavaratti Island since May 2020.

- ii. Management of Single Use Plastic (SUP): The UT of Lakshadweep Administration has banned single use plastic items from its territory with effect from 26th January, 2019
- iii. Information, Education, and Communication (IEC) awareness: As part of IEC awareness on SUP, sign boards have been placed at various important locations at all islands for the awareness of public.
- iv. Covered transportation: 05 number of closed Vehicles have been procured for garbage collection and transportation. Additionally, 12 number of E cart closed vehicles are also engaged in waste transportation.
- v. Transportation of recyclable waste: Due to the special geographical nature of the Lakshadweep, Lakshadweep Administration has continued the transportation of recyclable waste including cement bags into recycling unit at mainland.
- vi. Monitoring: The State/UT Level and island level monitoring committee constituted in all the islands for strict monitoring and enforcement of solid waste management in UT of Lakshadweep.

In addition, works on three Plastic Waste Management Units at Karavatti , Kadmat, and Agatti has been completed.

(e): As per Department of Panchayats, Lakshadweep Administration, the Department of Drinking Water and Sanitation released an amount of ₹1.93 crore during the financial year 2022-23 for the implementation of the Swachh Bharat

Mission (Grameen) in Lakshadweep inter alia for the purchase of E-carts to ensure smooth handling and transportation of solid and plastic waste. Also funds have been released for implementation of the Swachh Lakshadweep Abhiyan Scheme across the islands, with the objective of ensuring the smooth handling and management of solid and plastic waste. The Department of Panchayats, Lakshadweep Administration, has provided the following status of funds under Swachh Bharat Mission (Grameen) and Swachh Lakshadweep Abhiyan Scheme.

Swachh Bharat Mission (Grameen)

Year	Funds release (Rs.)	Expenditure (Rs.)	Available fund (Rs.)
2022-23	1,93,50,000	1,77,502	1,91,72,498
2023-24	1,91,72,498	49,61,889	1,42,10,609
2024-25	1,42,10,609	1,06,38,122	35,72, 487
2025-26	Balance funds have not been utilized		

Swachh Lakshadweep Abhiyan

Year	Funds release (Rs.)	Expenditure (Rs.)
2022-23	2,09,00,000	2,09,00,000
2023-24	4,50,00,000	3,91,88,731

2024-25	6,74,00,000	6,44,92,738
2025-26	4,00,00,000	2,92,83,583

MEASURES TO CURB THE FRAUDULENT PRACTICES IN TOURISM SECTOR

1500. SHRI S JAGATHRATCHAKAN:

Will the Minister of **TOURISM** be pleased to state:

- (a) the details of the assessment made by the Government for the increasing number of unlicensed or fraudulent travel agencies operating in major tourist destinations across the country and the extent to which such agencies are involved in overcharging, misleading packages or exploiting tourists;
- (b) the details of the number of complaints received regarding illegal travel operators during the last five years, State/UT and year-wise, along with the action taken by the authorities;
- (c) whether the Government has issued any guidelines or directives to States/UTs;
- (d) whether coordination mechanisms have been established between tourism departments, police authorities and consumer commissions to crack down on illegal operators and safeguard domestic and foreign tourists, and if so, the outcomes of such coordination; and

(e) the details of the steps proposed by the Government to promote verified, registered and digital-KYC-based travel service providers to curb fraudulent practices in the tourism sector?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (e): Complaints regarding deficiency in services or other issues like overcharging, misleading packages or exploiting tourists relating to service providers are received in the Ministry either from the complainants or through the Centralised Public Grievance Redress and Monitoring System (CPGRAMS) portal. On receipt of such complaints, the matter is taken up with the concerned service providers seeking clarification to facilitate resolution of the issues. In case instances of exploitation of tourists are brought to the notice of the Ministry of Tourism, the grievance is taken up with the concerned State Government/Union Territory (UT) Administration since service providers are required to be registered/licensed under local rules/acts of the concerned State/UT. The complainant is also advised to approach the appropriate forum, such as consumer court, for redressal on case-to-case basis.

To ensure standardized services for tourists, the Ministry of Tourism Government of India gives approval to different categories of service providers in the Travel and Hospitality industry including Online Travel Aggregators/Tour Operators/Travel Agents/Tourist Transport Operators /different categories of

Hotels/Motels/Convention Centres, etc. in accordance with the guidelines issued by the Ministry for each category. This is purely a voluntary scheme and it is not mandatory for the service providers to seek approval of the Ministry for conducting business. In case of complaints of serious nature against the approved service providers, the Ministry of Tourism may take action against them, which may include withdrawal of the approval/re-approval granted.

Safety and Security of tourists is essentially a State subject. However, the Ministry of Tourism has been continuously taking up the matter with all the State Governments and Union Territory (UT) Administrations for setting up of dedicated Tourism Police to strengthen on-ground safety mechanism for tourists. With the efforts of Ministry of Tourism, the State Governments /UT's viz Telangana, Andhra Pradesh, Delhi, Goa, Karnataka, Kerala, Maharashtra, Himachal Pradesh, Jammu and Kashmir, Madhya Pradesh, Odisha, Punjab, Rajasthan, Sikkim and Uttar Pradesh have deployed tourist police.

Under the recognition under Ministry of Tourism through National Integrated Database of Hospitality Industry (NIDHI⁺) framework, tourism stakeholders are registered through a multi-layered digital verification process, which includes the following steps:

1. Mandatory submission and digital verification of Permanent Account Number (PAN) details to establish the legal identity of the service provider.

2. Mandatory verification of registered mobile number and email ID through OTP-based authentication to ensure authenticity and secure communication.
3. Aadhaar-based verification facility (optional).
4. Digital verification of valid Food Safety and Standards Authority of India (FSSAI) licence details for applicable food service-related tourism establishments to ensure regulatory compliance.

COLLECTING OF UDISE+ DATA

1501. SHRI SUNIL DATTATREY TATKARE:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of the methodology of collecting UDISE+ Data from schools in the country;
- (b) whether the Government is aware that over 13.2 lakh schools have not reported the total number of classrooms they have in the UDISE+ Data for the year 2024-25 and if so, the details thereof,
- (c) the details of steps taken by the Government to ensure that schools give timely and accurate data to Ministry of Education to support its various policy initiatives; and
- (d) whether any initiatives are being taken by the Government to expand the variables on which information is collected under UDISE+ Data and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): The Unified District Information System for Education Plus (UDISE+) developed by DOSEL collects data from all recognised schools' details on various aspects of on school. Data in UDISE Plus is filled in directly by the schools using the portal viz., <http://udiseplus.gov.in/#>. UDISE Plus data are validated and verified at Block, District and State level for ensuring its authenticity.

Regular correspondences, monitoring and review meetings with States/UTs are undertaken to address the data quality and to ensure its timely and accurate, reporting on UDISE+ portal. For the first time in 2022-23, UDISE+ application has been revitalized by creating a student registry to capture individual student wise details.

उत्तर प्रदेश के मुरादाबाद में विरासत का संरक्षण

1502. श्रीमती रुचि वीरा:

क्या **संस्कृति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने उत्तर प्रदेश के मुरादाबाद जिले में संग्रहालयों, अभिलेखागारों और विरासत प्रलेखन सुविधाओं की कमी का आकलन किया है जिसके कारण ऐतिहासिक अभिलेखों, मौखिक परंपराओं और शिल्प इतिहास का स्थायी नुकसान हो रहा है;

(ख) यदि हां, तो उक्त जिले में विरासत संरक्षण के लिए सरकार द्वारा अनुमोदित अवसंरचना योजनाओं, बजटीय आवंटनों, संस्थागत भागीदारी और चरणबद्ध कार्यान्वयन योजनाओं का ब्यौरा क्या है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क): भारत सरकार देश भर में पारंपरिक ज्ञान प्रणालियों, शिल्प, मौखिक परंपराओं, पुरालेखीय अभिलेखों और पुरातात्विक अवशेषों सहित भारत की मूर्त और अमूर्त सांस्कृतिक धरोहर के प्रसार का प्रलेखन और अनुसंधान करती है, परंतु यह प्रलेखन जिले-वार रूप से नहीं किया जाता है। तथापि, भारतीय पुरातत्व सर्वेक्षण, पर्याप्त कलाकृतियों की उपलब्धता, पर्यटकों की संख्या और पर्याप्त स्थान की उपलब्धता आदि जैसे कारकों के आधार पर स्थल-संग्रहालयों का निर्माण करता है। इसके अलावा, राष्ट्रीय संस्मारक एवं पुरावशेष मिशन ने उत्तर प्रदेश में 228 स्मारकों (निर्मित धरोहर और स्थलों) और 38,788 पुरावशेषों का दस्तावेजीकरण करके इनका आंकड़ा प्रकाशित किया है। यह आंकड़ा राष्ट्रीय संस्मारक एवं पुरावशेष मिशन की वेबसाइट <http://nmma.nic.in> पर प्रकाशित किया गया है।

(ख) और (ग): प्रलेखन कार्य को सफलतापूर्वक लागू करने के लिए, राष्ट्रीय संस्मारक एवं पुरावशेष मिशन नियमित रूप से विभिन्न क्षेत्रों में कार्यशालाओं का आयोजन कर रहा है ताकि इससे संबंधित जागरूकता बढ़ाई जा सके और मंडल कार्यालयों के साथ समन्वय करते हुए विश्वविद्यालयों, कॉलेजों, गैर-सरकारी संगठनों और अन्य इच्छुक संगठनों को प्रशिक्षण कार्यक्रम प्रदान किए जा सकें। प्रलेखन कार्य में तीव्रता लाने के लिए प्रत्येक राज्य में राज्य-स्तरीय कार्यान्वयन समिति (एसएलआईसी) को पुनर्गठित करने के प्रयास भी किए जा रहे हैं।

वित्तीय वर्ष 2025-26 के दौरान, राष्ट्रीय संस्मारक एवं पुरावशेष मिशन को कुल 20 लाख रुपये का

आवंटन किया गया।

कर्मचारी राज्य बीमा (ईएसआई) योजना

1503. श्री संदिपनराव आसाराम भुमरे:

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में कर्मचारी राज्य बीमा (ईएसआई) योजना की वर्तमान स्थिति क्या है और विशेषकर महाराष्ट्र के छत्रपति संभाजीनगर जिले में बीमित व्यक्तियों की राज्य/संघ राज्य क्षेत्र-वार संख्या कितनी है;
- (ख) कर्मचारी राज्य बीमा योजना के अंतर्गत लाभार्थियों की संख्या और जिले में कर्मचारी राज्य बीमा औषधालयों/अस्पतालों की संख्या का ब्यौरा क्या है;
- (ग) देश में कर्मचारी राज्य बीमा योजना के अंतर्गत शामिल किए गए प्रतिष्ठानों की संख्या और बीमित व्यक्तियों की संख्या का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा क्या है;
- (घ) क्या सरकार का देश के प्रत्येक जिले में कम से कम एक ईएसआई औषधालय या अस्पताल स्थापित करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ङ) असंगठित क्षेत्र के कामगारों को कर्मचारी राज्य बीमा का लाभ प्रदान करने के लिए उठाए गए/उठाए जा रहे कदमों का ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (ङ): कर्मचारी राज्य बीमा (ईएसआई) योजना, देश के 713 जिलों में लागू हो चुकी है।

दिनांक 31.03.2025 तक की स्थिति के अनुसार, छत्रपति संभाजीनगर जिले में 2,37,291 बीमित व्यक्ति (आईपी) और 9,01,706 ईएसआई लाभार्थी हैं। दिनांक 31.03.2025 तक की स्थिति

के अनुसार, ईएसआई योजना के अंतर्गत बीमित व्यक्तियों की संख्या के साथ-साथ कवर किए गए प्रतिष्ठानों की संख्या का राज्य/संघ राज्य क्षेत्रों-वार ब्यौरा **विवरण** में है।

कर्मचारी राज्य बीमा अस्पताल या औषधालय की स्थापना एक सतत प्रक्रिया है। कर्मचारी राज्य बीमा निगम (ईएसआईसी), ईएसआईसी के मानदंडों के अनुसार, किसी क्षेत्र में बीमित व्यक्तियों की जनसंख्या के आधार पर नए ईएसआई अस्पतालों और औषधालयों की स्थापना के लिए अनुमोदन प्रदान करता है। वर्तमान में, महाराष्ट्र के छत्रपति संभाजीनगर जिले में 07 औषधालय और 01 अस्पताल हैं।

सरकार ने संगठित या असंगठित या किसी अन्य क्षेत्र के सभी कर्मचारियों और कामगारों हेतु सामाजिक सुरक्षा का विस्तार करने के लक्ष्य और उससे जुड़े या उसके आनुषंगिक मामलों के लिए सामाजिक सुरक्षा संहिता, 2020 को अधिनियमित किया है।

विवरण

दिनांक 31.03.2025 तक की स्थिति के अनुसार, ईएसआई योजना के अंतर्गत बीमित व्यक्तियों की संख्या के साथ-साथ कवर किए गए प्रतिष्ठानों की संख्या का राज्य/संघ राज्य क्षेत्रों-वार ब्यौरा

क्र.सं.	राज्य	कवर किए गए प्रतिष्ठानों की संख्या	बीमित व्यक्तियों की संख्या
1	आंध्र प्रदेश	75,648	14,28,110
2	असम	31,394	3,42,000
3	अरुणाचल प्रदेश	552	2,210
4	मेघालय	1,824	16,130

5	नागालैंड	1,125	5,360
6	त्रिपुरा	2,399	22,910
7	मणिपुर	1,216	5,350
8	मिजोरम	512	3,160
9	बिहार	59,399	5,13,420
10	चंडीगढ़	6,709	1,42,120
11	छत्तीसगढ़	37,263	6,27,260
12	दिल्ली	1,66,568	14,00,970
13	गोवा	12,035	2,15,910
14	गुजरात	1,23,224	20,04,720
15	हरियाणा	1,48,792	29,24,310
16	हिमाचल प्रदेश	18,062	4,15,570
17	जम्मू एवं कश्मीर	15,661	1,55,720
18	झारखंड	37,589	5,54,980
19	कर्नाटक	2,01,749	35,33,300
20	केरल	88,601	10,95,170
21	मध्य प्रदेश	82,248	12,99,080
22	महाराष्ट्र	3,70,937	49,14,790
23	ओडिशा	58,854	10,90,420
24	पुदुचेरी और माहे	6,348	1,20,400
25	पंजाब	64,975	13,87,110

26	राजस्थान	1,19,427	17,38,060
27	सिक्किम	1,126	27,540
28	तमिलनाडु और अंडमान और निकोबार द्वीप समूह	2,16,787	44,77,800
29	तेलंगाना	1,35,941	19,15,700
30	उत्तर प्रदेश	2,20,300	31,27,810
31	उत्तराखंड	30,977	7,07,130
32	पश्चिम बंगाल	1,45,269	22,21,360
	अखिल भारतीय	24,83,511	3,84,35,880

TOURISM DEVELOPMENT IN ROHTAK, HARYANA

1504. SHRI DEEPENDER SINGH HOODA:

Will the Minister of **TOURISM** be pleased to state:

- whether the Government has identified or proposed any tourism development projects in Rohtak district of Haryana under centrally sponsored schemes;
- if so, the details of such projects including location, financial outlay and current status of implementation;
- whether the Tilyar Lake complex or other cultural or ecological sites in Rohtak have been proposed for upgradation or promotion as tourism hubs;

- (d) whether the Government has received any proposals from the State Government of Haryana for inclusion of Rohtak in any new tourism circuit; and
- (e) if so, the action taken thereon along with the expected impact on regional tourism and employment generation?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (e): Development and promotion of tourism destinations and products is primarily undertaken by the concerned State Government (SG)/Union Territory Administration (UTA). The Ministry of Tourism provides financial assistance for development of tourism projects under its central sector schemes such as 'Swadesh Darshan' and 'Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD)' schemes complements the efforts of tourism infrastructure development in the country by extending financial assistance to the SGs/UTAs; on receipt of the project proposals from them in synergy with the scheme guidelines, Government directions, availability of funds, inter-se priority etc. Projects sanctioned by the Ministry under its schemes focus on developing tourism infrastructure and enhancing the destination experience. These initiatives also generate local employment and improve overall tourist comfort and visitor experience at destinations. The Ministry under its Assistance to Central Agencies scheme sanctioned a project in 2013 for 'Implementation of Multimedia/Laser show at Tilyar Lake for Rs. 5.00 Crore.

Government of India under its 'Special Assistance to States for Capital Investment (SASCI) – Development of Iconic Tourist Centres to Global Scale' scheme, has also recently sanctioned projects in the country including in Haryana, with the primary objective to comprehensively develop iconic tourist centres in the country, branding and marketing them at global scale.

While receiving project proposals is part of the process, presently there is no proposal under consideration before the Ministry of Tourism for sanctioning of projects in Haryana including in Rohtak district. The details of the project sanctioned by the Ministry of Tourism in Haryana under Swadesh Darshan, SD2.0 and PRASHAD schemes is as under: -

(Rupees in Crore)

Scheme	Name of the project/ Experience	Circuit/ Destination	Year of sanction	Sanction Amount	Amount released or authorized (R), released or authorised for utilization (A) and utilized (U)
Swadesh Darshan	Development of Tourism Infrastructures at	Krishna Circuit	2016-17	77.39	76.74 (U)

	places related to Mahabharata in Kurukshetra				
Swadesh Darshan 2.0	Development of Adventure Tourism Hub at Tikkar Taal and Adventure Park	Panchkula	2024-25	26.68	2.67 (A)
Swadesh Darshan 2.0	Rejuvenation of Yadavindra Garden	Panchkula	2024-25	65.82	6.58 (A)
PRASHAD	Development of Nada Saheb Gurudwara and Mata Mansa Devi Temple in Panchkula District	Panchkula	2019-20	48.53	34.68 (U)

चिकित्सा और शैक्षिक पुस्तकों को जीएसटी से छूट

1505. श्री त्रिवेन्द्र सिंह रावत:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को इस बात की जानकारी है कि चिकित्सा और शैक्षिक पुस्तकों पर लगाए गए जीएसटी से छात्रों और शिक्षार्थियों पर अतिरिक्त वित्तीय बोझ पड़ रहा है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार ऐसी पुस्तकों को या तो जीएसटी से पूरी तरह छूट देने या उन्हें न्यूनतम जीएसटी स्लैब में रखने पर विचार कर रही है; और

(घ) यदि हां, तो सरकार द्वारा इस संबंध में क्या कदम उठाए गए हैं/उठाए जाने का विचार है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) और (ख): (i) जीएसटी दरें और छूटें जीएसटी परिषद की सिफारिशों के आधार पर निर्धारित की जाती हैं, जो राज्यों/संघ राज्य क्षेत्रों और केंद्र के प्रतिनिधियों से मिलकर बना एक संवैधानिक निकाय है।

(ii) वर्तमान में, मुद्रित पुस्तकें, जिनमें ब्रेल पुस्तकें भी शामिल हैं, जीएसटी से मुक्त हैं।

(ग) और (घ): (i) उपरोक्त भाग (क) और (ख) के उत्तर के आलोक में कोई कार्रवाई करना अपेक्षित नहीं है।

विद्यालय और महाविद्यालय स्तर पर गरीब छात्रों की प्रतिभा

1506. श्री बिप्लब कुमार देब:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार द्वारा देश के ग्रामीण क्षेत्रों विशेषकर त्रिपुरा राज्य में स्कूल और कॉलेज स्तर पर गरीब छात्रों की छिपी प्रतिभा को विकसित करने के लिए कोई योजनाएं और परियोजनाएं कार्यान्वित की जा रही हैं;

(ख) यदि हां, तो क्या सरकार का विचार इस प्रयोजनार्थ निधियां प्रदान करने का है; और

(ग) यदि हां, तो तत्संबंधी राज्य/संघ राज्य क्षेत्र-वार और जिला-वार ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ग): शिक्षा संविधान की समवर्ती सूची के अंतर्गत आती है, जिसमें अधिकांश स्कूल और उच्चतर शिक्षा संस्थान (एचईआई) राज्यों और संघ राज्य क्षेत्रों के दायरे में आते हैं। अपनी ओर से, स्कूल शिक्षा और साक्षरता विभाग (डीओएसईएल), उच्चतर शिक्षा विभाग (डीएचई) और उनके स्वायत्त निकाय राष्ट्रीय शिक्षा नीति, 2020 के जनादेश के अनुरूप सामाजिक-आर्थिक रूप से वंचित समूहों (एसईडीजी) से संबंधित प्रतिभाशाली छात्रों और छात्रों की सहायता के लिए विभिन्न योजनाओं और परियोजनाओं को लागू करते हैं।

आर्थिक रूप से कमजोर वर्गों के मेधावी विद्यार्थियों को आठवीं कक्षा में उनके स्कूल छोड़ने को रोकने और उन्हें माध्यमिक स्तर पर अपनी शिक्षा जारी रखने के लिए प्रोत्साहित करने के उद्देश्य से छात्रवृत्ति प्रदान करने के लिए केंद्रीय क्षेत्र की योजना 'राष्ट्रीय साधन-सह-योग्यता छात्रवृत्ति योजना' कार्यान्वित की जा रही है। इस योजना के तहत राज्य सरकार, सरकारी सहायता प्राप्त और स्थानीय निकाय के स्कूलों में अध्ययन के लिए प्रति वर्ष कक्षा IX के चयनित छात्रों को एक लाख नई छात्रवृत्तियाँ प्रदान की जाती हैं और कक्षा X से XII में उनकी निरंतरता/नवीनीकरण किया जाता है। इसमें छात्रवृत्ति की राशि 12000/- रुपये प्रति वर्ष है। राज्य और संघ राज्य क्षेत्र ने आवंटित कोटा तय किया है। राष्ट्रीय साधन-सह-योग्यता छात्रवृत्ति योजना के तहत त्रिपुरा राज्य को आवंटित पुरस्कारों की संख्या 351 है।

पिछले पांच वर्षों के दौरान त्रिपुरा सहित सभी राज्यों/संघ राज्य क्षेत्रों को प्रदान की गई छात्रवृत्तियों की संख्या और इस योजना के अंतर्गत आवंटित, स्वीकृत और उपयोग की गई निधियों का ब्यौरा नीचे दिया गया है:

क्र.सं.	वित्त वर्ष	आंवटित निधि (रुपये करोड़ में)	वास्तविक व्यय (रुपये करोड़ में)	छात्रवृत्तियों की संख्या
1	2020-21	350.00	321.11	267503
2	2021-22	284.20	251.98	206794
3	2022-23	307.45	306.49	259524
4	2023-24	358.00	313.10	250089
5	2024-25	352.60	352.49	277760

इसके अतिरिक्त, नवोदय विद्यालय योजना में देश के प्रत्येक जिले में एक नवोदय विद्यालय खोलने की परिकल्पना की गई है ताकि मुख्य रूप से ग्रामीण क्षेत्रों के प्रतिभाशाली छात्रों को निशुल्क अच्छी गुणवत्ता वाली आधुनिक शिक्षा प्रदान की जा सके। अब तक, त्रिपुरा राज्य में 8 नवोदय विद्यालय स्थापित किए गए हैं।

इसके अतिरिक्त, समग्र शिक्षा की केन्द्रीय प्रायोजित योजना के अंतर्गत राज्यों/संघ राज्य क्षेत्रों को निधि उनके द्वारा तैयार की गई वार्षिक कार्य योजना और बजट (एडब्ल्यूपीएंडबी) के मूल्यांकन और अनुमोदन के आधार पर उनकी आवश्यकताओं और प्राथमिकताओं को ध्यान में रखते हुए आवंटित की जाती हैं। गुणवत्तापूर्ण शिक्षा तक समान और सार्वभौमिक पहुंच का समर्थन करने तथा स्कूल शिक्षा में बनाए रखने के लिए इस योजना के तहत विभिन्न गतिविधियां उपलब्ध हैं। इसमें आरटीई अधिनियम, 2009 की धारा 12(1)(ग) के तहत प्रदान की गई सहायता शामिल है, जिसमें वर्ष 2020-21 से 2024-25 के दौरान त्रिपुरा राज्य के लिए 91.07 लाख रुपये के वित्तीय परिव्यय

को अनुमोदित किया गया है, जो आसपास के निजी गैर-सहायता प्राप्त स्कूलों में ईडब्ल्यूएस छात्रों के प्रवेश के लिए प्रतिपूर्ति के रूप में है। इसके अलावा, शैक्षिक रूप से पिछड़े ब्लॉकों (ईबीबी) की पहचान किए गए ब्लॉकों (ईबीबी) में कस्तूरबा गांधी बालिका विद्यालयों (केजीबीवी) की स्थापना के लिए भी सहायता प्रदान की जाती है, जहां 2001 की जनगणना के आंकड़ों के अनुसार, ग्रामीण महिला साक्षरता राष्ट्रीय औसत से कम है और जहां सामाजिक न्याय और अधिकारिता मंत्रालय, जनजातीय कार्य मंत्रालय अथवा राज्य सरकार की किसी अन्य योजना के तहत आवासीय स्कूल नहीं हैं। अब तक, त्रिपुरा राज्य में 15 कस्तूरबा गांधी बालिका विद्यालय कार्य कर रहे हैं।

उच्चतर शिक्षा विभाग (डीएचई) प्रधानमंत्री उच्चतर शिक्षा प्रोत्साहन योजना (पीएम-यूएसपी) का क्रियान्वयन कर रहा है, जिसके तीन घटक: कॉलेज और विश्वविद्यालय के छात्रों के लिए केंद्रीय क्षेत्र छात्रवृत्ति योजना (सीएसएसएस), जम्मू-कश्मीर और लद्दाख के छात्रों के लिए विशेष छात्रवृत्ति योजना (जेकेएल के लिए एसएसएस) और केंद्रीय क्षेत्र ब्याज सब्सिडी योजना (सीएसआईएस) हैं। इसके अलावा, दिनांक 6 नवंबर 2024 को एक नई केंद्रीय क्षेत्र योजना, पीएम विद्यालक्ष्मी का शुभारंभ किया गया है। इस योजना का मुख्य उद्देश्य यह सुनिश्चित करना है कि कोई भी छात्र आर्थिक तंगी के कारण उच्च शिक्षा प्राप्त करने के अवसर से वंचित न रहे। इस योजना के तहत, उन सभी छात्रों को बिना किसी जमानत और गारंटर के शिक्षा ऋण प्रदान किया जाता है, जिन्हें शीर्ष गुणवत्ता वाले उच्चतर शिक्षा संस्थानों (क्यूएचईआई) में योग्यता के आधार पर प्रवेश मिलता है और जो शिक्षा ऋण लेना चाहते हैं तथा इसके लिए कोई ऊपरी सीमा नहीं है। इसके अलावा, 8 लाख रुपये तक की वार्षिक पारिवारिक आय वाले छात्रों के लिए, यह योजना 10 लाख रुपये तक के शिक्षा ऋण पर 3% ब्याज सहायता प्रदान करती है। कोई अन्य छात्रवृत्ति या शिक्षा ऋण पर ब्याज छूट प्राप्त न करने वाले एक लाख तक नए छात्रों को यह ब्याज सहायता मिलेगी। एक समर्पित ऑनलाइन प्लेटफॉर्म, पीएम विद्यालक्ष्मी पोर्टल <https://pmvidyalaxmi.co.in>, विकसित किया गया है, जिस पर छात्र

सरलीकृत आवेदन प्रक्रिया के माध्यम से शिक्षा ऋण के साथ-साथ ब्याज सहायता के लिए आवेदन कर सकते हैं।

उपर्युक्त के अलावा, त्रिपुरा राज्य सरकार राज्य में प्रतिभा विकास का सहयोग प्रदान करने के लिए योजनाएं भी कार्यान्वित करती है, जिसमें सुपर 30 परियोजना, उच्च शिक्षा की दिशा में उपलब्धि प्राप्त करने वालों के लिए मुख्यमंत्री छात्रवृत्ति, एससीईआरटी प्रतिभा खोज परीक्षा, त्रिपुरा विज्ञान और गणित प्रतिभा खोज परीक्षा (कक्षा VI), त्रिपुरा विज्ञान प्रतिभा खोज परीक्षा (कक्षा IX), त्रिपुरा गणित प्रतिभा खोज परीक्षा (कक्षा IX) और त्रिपुरा संस्कृत छात्रवृत्ति परीक्षा (कक्षा VIII) शामिल हैं।

शिक्षा के क्षेत्र में केन्द्र प्रायोजित योजनाएं

1507. श्री बजरंग मनोहर सोनवणे:

श्री संजय उत्तमराव देशमुख:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा महाराष्ट्र में विशेषकर राज्य के ग्रामीण क्षेत्रों में शिक्षा के क्षेत्र में कार्यान्वित की जा रही केन्द्र प्रायोजित योजनाओं/कार्यक्रमों का ब्यौरा क्या है;
- (ख) महाराष्ट्र में विगत पांच वर्षों के दौरान ऐसी योजनाओं से लाभान्वित होने वाले विशेषकर बीड और वाशिम, यवतमाल लोक सभा संसदीय निर्वाचन क्षेत्रों के लाभार्थियों की वर्ष-वार और जिला-वार संख्या कितनी है;
- (ग) क्या सरकार ने उक्त योजनाओं की दक्षता और प्रभावी परिणाम सुनिश्चित करने के लिए योजनाओं के कार्यान्वयन के लिए एकीकृत दृष्टिकोण अपनाया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) उपरोक्त योजनाओं के कार्यान्वयन में सरकार को किन-किन प्रमुख चुनौतियों का सामना करना पड़ रहा है जिनमें निधियों के संवितरण में विलंब, अवसंरचना की कमी, प्रशिक्षित शिक्षकों की कमी और दूर-दराज के क्षेत्रों में पहुंच से संबंधित मुद्दे शामिल हैं;

(ङ) क्या सरकार द्वारा उक्त योजनाओं की प्रभावकारिता को मापने के लिए कोई मूल्यांकन या प्रभाव मूल्यांकन अध्ययन किया गया है; और

(च) यदि हां, तो इसके क्या निष्कर्ष निकले?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) से (च): शिक्षा समवर्ती सूची में होने के कारण शिक्षा की गुणवत्ता में वृद्धि करना केन्द्र और राज्य सरकारों दोनों की जिम्मेदारी है। तथापि, केन्द्रीय सहायता की आवश्यकता को स्वीकार करते हुए, केन्द्र सरकार ने राज्य सरकारों को सहायता प्रदान करने के लिए राष्ट्रीय उच्चतर शिक्षा अभियान (रूसा) सहित विभिन्न केन्द्रीय प्रायोजित स्कीमों का कार्यान्वयन किया है।

उच्चतर शिक्षा विभाग विशिष्ट राज्य सरकार के विश्वविद्यालयों और कॉलेजों का वित्तपोषण करने के उद्देश्य से राष्ट्रीय उच्चतर शिक्षा अभियान (आरयूएसए) का कार्यान्वयन कर रहा है ताकि निर्धारित मानदंडों और मानकों के अनुरूप उनकी गुणवत्ता में सुधार किया जा सके। सरकार ने जून 2023 में प्रधानमंत्री उच्चतर शिक्षा अभियान (पीएम-उषा) के रूप में वर्ष 2023-24 से 2025-26 की अवधि के लिए 12926.10 करोड़ रुपये के परिव्यय के साथ रूसा का तीसरा चरण शुरू किया है, जिसमें आरयूएसए के पहले चरणों की प्रतिबद्ध देनदारियां शामिल हैं, ताकि शैक्षिक रूप से असेवित/अल्पसेवित क्षेत्रों की जरूरतों को पूरा किया जा सके।

पीएम-उषा के तहत, महाराष्ट्र राज्य में कुल 814.24 करोड़ रुपये की राशि के लिए कुल 61 इकाइयों को अनुमोदित किया गया है, जिसमें बीड, वाशिम और यवतमाल जिलों में 25 करोड़ रुपये

की 4 इकाइयां शामिल हैं। पीएम-उषा के तहत महाराष्ट्र में अनुमोदित इकाइयों का जिलावार ब्यौरा **विवरण** में दिया गया है। इस योजना के अंतर्गत, उच्चतर शिक्षा की पहुंच और गुणवत्ता में सुधार लाने के लिए आवश्यक छात्रावासों, शैक्षिक और प्रशासनिक भवनों, प्रयोगशालाओं और अन्य सुविधाओं के निर्माण सहित अवसंरचना के सुदृढ़ीकरण के लिए राज्यों/संघ राज्य क्षेत्रों को सहायता प्रदान की जाती है।

पीएम-उषा के तहत, महाराष्ट्र राज्य ने वित्त वर्ष 2024-25 में पीएफएमएस के एसएनए-स्पर्श मॉडल को शामिल किया है। एसएनए-स्पर्श मॉडल के तहत, धनराशि 'ठीक समय पर' जारी की जाती है, और विक्रेताओं और लाभार्थियों को पीएफएमएस पोर्टल पर बिल जमा करने के आधार पर दैनिक स्वीकृति रिलीज के माध्यम से सीधे भुगतान प्राप्त होते हैं।

इस योजना के तहत, पीएम-उषा को अगले चरण में जारी रखने के लिए, अगस्त 2025 में भारतीय लोक प्रशासन संस्थान (आईआईपीए) द्वारा एक तृतीय-पक्ष मूल्यांकन आयोजित किया गया था, जिसमें योजना को जारी रखने की सिफारिश की गई थी।

विवरण

पीएम-उषा के तहत महाराष्ट्र के जिलों को दी गई सहायता का ब्यौरा

क्र. सं.	जिले	अनुमोदित इकाइयों की संख्या	अनुमोदित कुल राशि (करोड़ रुपये)
1	अहमदनगर	1	5.00
2	अकोला	2	10.00
3	अमरावती	3	30.00
4	औरंगाबाद	3	14.99
5	बीड	1	4.99
6	भंडारा	1	5.00
7	बुलढाना	1	4.98
8	चंद्रपुर	1	5.00
9	छत्रपति संभाजीनगर (औरंगाबाद)	1	100.00
10	धुले	1	5.00
11	गडचिरोली	3	114.98
12	गोंदिया	1	5.00
13	हिंगोली	1	5.00
14	जलगांव	2	25.00
15	जलना	2	10.00
16	कोल्हापुर	3	29.36
17	लातूर	2	9.77
18	मुंबई	4	145.00
19	मुंबई उपनगर	1	5.00
20	नागपुर	2	25.00
21	नांदेड़	4	35.00

क्र. सं.	जिले	अनुमोदित इकाइयों की संख्या	अनुमोदित कुल राशि (करोड़ रुपये)
22	नंदुरबार	2	12.78
23	नासिक	1	5.00
24	उस्मानाबाद	2	14.34
25	पालघर	1	5.00
26	परभनी	1	5.00
27	पुणे	1	5.00
28	रायगढ़	1	5.00
29	रत्नागिरि	1	5.00
30	सांगली	1	5.00
31	सतारा	1	5.00
32	सिंधुदुर्ग	1	5.00
33	सोलापुर	3	110.00
34	ठाणे	1	5.00
35	वर्धा	1	5.00
36	वाशिम	2	15.00
37	यवतमाल	1	5.00
	कुल	61	806.18
	एमएमईआर		8.06
	कुल योग		814.24

HOSTING OF COMMONWEALTH GAMES, 2030**1508. SHRI VARUN CHAUDHRY:**

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether there is any proposal under consideration to include the State of Haryana as co-host for the Commonwealth Games in the year 2030 and if so, the details thereof;
- (b) whether the State Government of Haryana has requested to include Haryana as host or co-host of Commonwealth Games to be held in the year 2030; and
- (c) if so, the details thereof and the details of decision taken on the said request?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

- (a) to (c): No Sir, there is no such proposal with the Department.

MCA-21 PORTAL FILINGS**1509. SHRI ARUN NEHRU:**

Will the minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) the district-wise number of companies registered in Tamil Nadu so far;

- (b) the details of the MCA-21 portal filings pendency status and compliance rates, district-wise, particularly for MSME-dominated districts;
- (c) the Insolvency and Bankruptcy Code (IBC) cases filed, admitted and successfully resolved in Tamil Nadu, district-wise;
- (d) the Fast Track Special Courts operational for commercial disputes in major districts; and
- (e) the effectiveness of the single window clearance system through MCA integration with State investment promotion agencies?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a): The district-wise number of companies registered in Tamil Nadu are at **Statement-I**.

(b): The details of the MCA-21 portal filings pendency status and compliance rates, district-wise are at **Statement-II**. Further, the MCA-21 portal does not have a field which captures data of MSME dominated districts.

(c) : Details of district-wise data is not maintained by Insolvency and Bankruptcy Board of India (IBBI). However, the details of cases admitted and resolved by NCLT, Chennai Bench, as on 31/12/2025, is as under:-

NCLT Bench	Cases admitted	Cases resolved
Chennai	854	99

(d): Ministry of Corporate Affairs is concerned with administration of the Companies Act, 2013 & Limited Liability Partnership (LLP) Act, 2008, accordingly no such information in respect of Fast Track Special Courts operational for commercial disputes is maintained.

(e) : At present there is no single window clearance system with State investment promotion agencies.

STATEMENT-I

The district-wise number of companies registered in Tamil Nadu

Sl. No	District Name	Count as on 31.12.2025
1.	Ariyalur	56
2.	Chennai &	98037
3.	Chengalpattu *	
4.	Coimbatore	24402
5.	Cuddalore	1424
6.	Dharmapuri	807
7.	Dindigul	1468
8.	Erode	3714
9.	Kallakurichi	1
10.	Kancheepuram	13972
11.	Kanniyakumari	2751
12.	Karur	940
13.	Krishnagiri	2136
14.	Madurai	5449
15.	Nagapattinam &	598
16.	Mayiladuthurai **	
17.	Namakkal	1800
18.	The Nilgiris	864

19.	Perambalur	289
20.	Pudukkottai	554
21.	Ramanathapuram	461
22.	Salem	3762
23.	Sivaganga	623
24.	Thanjavur	1964
25.	Theni	692
26.	Tiruvallur	7587
27.	Tiruvannamalai	734
28.	Tiruvarur	435
29.	Thoothukudi	1703
30.	Tiruchirappalli	3593
31.	Tirunelveli	2512
32.	Tenkasi ***	
33.	Tiruppur	06
34.	Vellore	2496
35.	Ranipet ****	
36.	Tirupattur	
37.	Viluppuram	1023
38.	Virudhunagar	1782

* Companies Incorporated in Chennai District includes companies in Chengalpattu also

** Companies Incorporated in Nagapattinam District includes companies in Mayiladuthurai.

*** Companies Incorporated in Tirunelveli District includes companies in Tenkasi.

**** Companies Incorporated in Vellore District includes companies in Ranipet and Tirupattur

STATEMENT-II

The details of the MCA-21 portal filings pendency status and compliance rates, district-wise

Sl. No.	Name of district	Compliance rate for Form MGT 7/7A filed as on 31.12.2025 in percentage #	Compliance rate for Form AOC-4 filed as on 31.12.2025 in percentage#
1.	Ariyalur	66.67	66.67
2.	Chennai & Chengalpattu *	22.65	20.49
3.			
4.	Coimbatore	31.85	29.99
5.	Cuddalore	21.05	20.46
6.	Dharmapuri	18.84	19.45
7.	Dindigul	29.04	28.10
8.	Erode	31.43	29.90
9.	Kallakurichi	100.00	100.00
10.	Kancheepuram	52.67	47.90
11.	Kanniyakumari	24.84	25.44
12.	Karur	44.08	42.94

13.	Krishnagiri	34.11	31.43
14.	Madurai	25.64	24.52
15.	Nagapattinam &		
16.	Mayiladuthurai **	23.98	22.42
17.	Namakkal	36.13	34.76
18.	The Nilgiris	23.78	24.57
19.	Perambalur	25.00	26.25
20.	Pudukkottai	32.68	31.22
21.	Ramanathapuram	29.62	28.74
22.	Salem	25.77	24.95
23.	Sivaganga	33.19	32.35
24.	Thanjavur	24.47	24.41
25.	Theni	36.06	35.32
26.	Tiruvallur	52.86	50.13
27.	Tiruvannamalai	34.96	34.80
28.	Tiruvarur	27.90	27.07
29.	Thoothukudi	36.60	34.72
30.	Tiruchirappalli	31.53	19.33
31.	Tirunelveli &		
32.	Tenkasi ***	28.21	27.57

33.	Tiruppur	50.00	50.00
34.	Vellore		
35.	Ranipet ****		
36.	Tirupattur	23.59	23.06
37.	Viluppuram	32.35	31.60
38.	Virudhunagar	27.20	25.57

The compliance rate is of all companies registered up to 31.3.2024.

* Companies Incorporated in Chennai District includes companies in Chengalpattu also

** Companies Incorporated in Nagapattinam District includes companies in Mayiladuthurai.

*** Companies Incorporated in Tirunelveli District includes companies in Tenkasi.

**** Companies Incorporated in Vellore District includes companies in Ranipet and Tirupattur

शहडोल में कौशल उत्कृष्टता केन्द्र की स्थापना

1510. श्रीमती हिमाद्री सिंह:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का विचार मध्य प्रदेश के शहडोल संसदीय निर्वाचन क्षेत्र जैसे जनजातीय बहुल क्षेत्रों में उच्च शिक्षा तक पहुंच को सुगम बनाने के लिए कोई नया केन्द्रीय संस्थान अथवा कौशल उत्कृष्टता केन्द्र स्थापित करने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ख) विगत तीन वर्षों के दौरान प्रधानमंत्री उच्चतर शिक्षा प्रोत्साहन (पीएम-यूएसपी) जैसी सरकारी छात्रवृत्ति योजनाओं के माध्यम से शहडोल क्षेत्र के कितने छात्र लाभान्वित हुए हैं और इसका सामाजिक-आर्थिक प्रभाव क्या है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) और (ख): कौशल विकास और उद्यमिता मंत्रालय (एमएसडीई) के तत्वावधान में युवाओं को "मेक फॉर इंडिया, मेक फॉर द वर्ल्ड" विनिर्माण पहल के लिए आवश्यक कौशल से सुसज्जित करने हेतु केंद्रीय बजट 2025-26 में कौशल के लिए पांच राष्ट्रीय उत्कृष्टता केंद्रों (सीओई) की घोषणा की गई थी। बजट घोषणा के अनुसार, इन सीओई की परिकल्पना पाठ्यक्रम डिजाइन, प्रशिक्षकों के प्रशिक्षण, कौशल प्रमाणन ढांचे के विकास और समय-समय पर समीक्षा के लिए वैश्विक विशेषज्ञता और साझेदारी के साथ की गई है। कौशल के लिए प्रस्तावित राष्ट्रीय उत्कृष्टता केंद्र का उद्देश्य देश भर के ग्रामीण, आदिवासी और आर्थिक रूप से वंचित क्षेत्रों के युवाओं सहित समाज के विभिन्न वर्गों की प्रशिक्षण आवश्यकताओं को पूरा करना है। नए सीओई की स्थापना के लिए दिशा-निर्देशों में संशोधन किया जा रहा है।

पिछले तीन वर्षों के दौरान मध्य प्रदेश के शहडोल से प्रधानमंत्री उच्चतर शिक्षा प्रोत्साहन (पीएम-यूएसपी) के तहत लाभान्वित छात्रों की संख्या **विवरण** के अनुसार संलग्न है।

विवरण

पिछले तीन वर्षों के दौरान मध्य प्रदेश के शहडोल से प्रधानमंत्री उच्चतर शिक्षा प्रोत्साहन (पीएम-यूएसपी) के तहत लाभान्वित छात्रों की संख्या

पीएम-यूएसपी सीएसएसएस जिला-शहडोल, मध्य प्रदेश		
	छात्रवृत्ति की संख्या	राशि
	नये + नवीनीकरण	
वित्त वर्ष	कुल	कुल
2022-23	39	532000
2023-24	31	428000
2024-25	31	396000

मध्य प्रदेश राज्य के लिए पीएम-यूएसपी सीएसएसएस के तहत छात्रवृत्ति वितरित की गई		
वित्त वर्ष	छात्रवृत्ति की संख्या	राशि
	नये + नवीनीकरण	
	कुल	कुल
2022-23	16463	216650000
2023-24	14498	189696000
2024-25	15228	197872000

चीनी माँझे की अवैध बिक्री और उपयोग

1511. श्री बाबू सिंह कुशवाहा:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को इस बात की जानकारी है कि जनवरी, 2026 में मकर संक्रांति के पर्व के दौरान जौनपुर में 28 वर्षीय चिकित्सक डा. समीर हाशमी की चीनी माँझे से गला रेतकर मृत्यु हो गई थी, जो एक महीने के भीतर जिले में इस तरह की दूसरी मौत थी;
- (ख) वर्ष 2017 में राष्ट्रीय हरित अधिकरण (एनजीटी) द्वारा लगाए गए प्रतिबंध के बावजूद उत्तर प्रदेश, तेलंगाना और कर्नाटक में कुल तीन मौतें और 100 से अधिक गंभीर रूप से घायल होने के क्या कारण हैं;
- (ग) सरकार/राज्य सरकार द्वारा त्योहारों के दौरान माँझे की बिक्री पर प्रतिबंध लगाने के लिए क्या कदम उठाए गए हैं जिनमें बाजार, निरीक्षण, छापेमारी, जब्ती और जागरूकता अभियान शामिल हैं; और
- (घ) भविष्य में ऐसी मौतों को रोकने के लिए पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय और गृह मंत्रालय के बीच क्या समन्वय तंत्र स्थापित किया गया है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

- (क) से (घ): कर्नाटक और उत्तर प्रदेश सहित 19 से अधिक राज्यों / संघ राज्य-क्षेत्रों ने पर्यावरण (संरक्षण) अधिनियम, 1986, पशु क्रूरता निवारण अधिनियम, 1960, वन्यजीव (संरक्षण) अधिनियम, 1972 और भारतीय दंड संहिता, आदि के तहत चाइनीज़ माँझा/नायलॉन/सिंथेटिक/कांच-लेपित डोर के निर्माण, बिक्री, भंडारण, खरीद और उपयोग पर प्रतिबंध लगाने के लिए निषेधात्मक आदेश जारी किए हैं। 6 राज्यों / संघ राज्य-क्षेत्रों ने सूचित किया

है कि उनके संबंधित राज्यों / संघ राज्य-क्षेत्रों में चीनी मांझा / नायलॉन धागे का कोई विनिर्माण उद्योग / इकाइयां नहीं हैं।

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय (एमओईएफएंडसीसी) ने दिनांक 23.02.2023 के पत्र के माध्यम से राज्यों/ संघ राज्य-क्षेत्रों के मुख्य सचिवों से पतंग उड़ाने में उपयोग होने वाली चाइनीज मांझा/नायलॉन/सिंथेटिक/कांच-लेपित डोर के निर्माण, बिक्री, भंडारण, खरीद और उपयोग पर प्रतिबंध लगाने हेतु उचित कदम उठाने तथा निषेधात्मक आदेश जारी करने का अनुरोध किया है। इसके अतिरिक्त, एमओईएफएंडसीसी ने दिनांक 23.02.2023 के पत्र द्वारा इस संबंध में आवश्यक कदम उठाने और निषेधात्मक आदेश जारी करने हेतु केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) से भी अनुरोध किया है।

केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) ने दिनांक 27.03.2023 के पत्र के माध्यम से जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 18(1)(ख) के अंतर्गत सभी राज्य प्रदूषण नियंत्रण बोर्डों (एसपीसीबी)/प्रदूषण नियंत्रण समितियों (पीसीसी) को चाइनीज मांझा के उपयोग पर प्रतिबंध का सख्त प्रवर्तन सुनिश्चित करने तथा निर्माताओं द्वारा उल्लंघन को रोकने के लिए निम्नलिखित निर्देश जारी किए हैं:

- i. पतंग उड़ाने में उपयोग होने वाली चाइनीज मांझा/नायलॉन/सिंथेटिक सामग्री/कांच-लेपित डोर के निर्माण, बिक्री, भंडारण, खरीद और उपयोग पर प्रतिबंध लगाएं;
- ii. यह सुनिश्चित करें कि वैध संचालन की सहमति (सीटीओ) प्राप्त मौजूदा इकाइयाँ भी पतंग उड़ाने के लिए चाइनीज मांझा/नायलॉन/सिंथेटिक/कांच-लेपित डोर का निर्माण या उत्पादन नहीं करेंगे।

iii. यह सुनिश्चित करें कि “रेयॉन सहित सिंथेटिक फाइबर, टायर कॉर्ड, पॉलिएस्टर फिलामेंट यार्न” का निर्माण करने वाली इकाइयाँ वार्षिक स्व-घोषणा विवरण प्रस्तुत करेंगे, जिसमें यह घोषित हो कि वे अपने उत्पादों की आपूर्ति केवल वैध उपयोगकर्ताओं को ही कर रही हैं तथा पतंग उड़ाने के लिए चाइनीज़ मांझा/नायलॉन/सिंथेटिक सामग्री/कांच-लेपित डोर के निर्माण में संलग्न किसी भी इकाई को आपूर्ति नहीं कर रही हैं।

iv. पतंग उड़ाने में उपयोग होने वाली चाइनीज़ मांझा/नायलॉन/सिंथेटिक सामग्री/कांच-लेपित डोर के निर्माण, बिक्री, भंडारण, खरीद और उपयोग पर लगाए गए प्रतिबंध के संबंध में स्थानीय समाचार पत्रों/मीडिया आदि के माध्यम से व्यापक प्रचार-प्रसार करेंगे।

तेलंगाना सरकार के पर्यावरण, वन, विज्ञान एवं प्रौद्योगिकी (ईएफएसएंडटी) विभाग ने दिनांक 17.01.2018 तथा 13.01.2016 के सरकारी आदेशों के माध्यम से तेलंगाना राज्य में नायलॉन, प्लास्टिक एवं चाइनीज़ मांझा, तथा पतंग उड़ाने में उपयोग होने वाली किसी भी अन्य तेज़ या तेज़ बनाई गई डोर जैसे कांच, धातु या अन्य धारदार पदार्थों से लेपित डोर के बिक्री, निर्माण, भंडारण, आपूर्ति और उपयोग पर पूर्ण प्रतिबंध लगाया है। तेलंगाना राज्य में सिंथेटिक मांझा/नायलॉन डोर का निर्माण करने वाली कोई भी इकाई नहीं है। तेलंगाना राज्य प्रदूषण नियंत्रण बोर्ड ने दिनांक 04.01.2025 को सभी जिला कलेक्टरों को पत्र जारी कर सिंथेटिक मांझा/नायलॉन डोर की बिक्री, भंडारण एवं उपयोग में संलग्न इकाइयों के विरुद्ध कार्रवाई करने के निर्देश दिए हैं।

कर्नाटक राज्य प्रदूषण नियंत्रण बोर्ड ने दिनांक 28.05.2020 के अपने पत्र के माध्यम से सूचित किया है कि पतंग उड़ाने में उपयोग होने वाली नायलॉन, सिंथेटिक सामग्री से बनी अथवा/और सिंथेटिक पदार्थों से लेपित, जो जैव-अवक्रमणीय नहीं हैं, डोर का निर्माण करने वाली कोई भी इकाई राज्य में मौजूद नहीं है।

उत्तर प्रदेश सरकार के पर्यावरण, वन एवं जलवायु परिवर्तन विभाग ने पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-5 के अंतर्गत दिनांक 01.05.2017 को सभी संबंधित सरकारी प्राधिकरणों को पतंग उड़ाने में उपयोग होने वाली नायलॉन, सिंथेटिक सामग्री से बनी तथा/अथवा सिंथेटिक पदार्थों से लेपित जो जैव-अवक्रमणीय नहीं हैं, डोर के निर्माण, बिक्री, भंडारण, खरीद और उपयोग पर प्रतिबंध के संबंध में निर्देश जारी किए हैं। उत्तर प्रदेश सरकार के पर्यावरण, वन एवं जलवायु परिवर्तन विभाग के प्रमुख सचिव द्वारा दिनांक 30.01.2026 को गृह विभाग, उत्तर प्रदेश सरकार, सभी जिला मजिस्ट्रेटों तथा वरिष्ठ पुलिस अधीक्षकों/पुलिस अधीक्षकों, उत्तर प्रदेश के साथ एक बैठक आयोजित की गई। तदनुसार, सभी जिला मजिस्ट्रेटों और पुलिस अधिकारियों को जन-जागरूकता कार्यक्रम आयोजित करने, जब्ती, छापेमारी तथा दुकानों के निरीक्षण करने के निर्देश जारी किए गए हैं। गृह विभाग, उत्तर प्रदेश सरकार ने दिनांक 01.05.2017 के पत्र माध्यम से उत्तर प्रदेश सरकार द्वारा लगाए गए प्रतिबंध का पालन सुनिश्चित करने हेतु पुलिस एवं सभी जिला मजिस्ट्रेटों को निर्देश जारी किए हैं।

उत्तर प्रदेश राज्य सरकार द्वारा दी गई जानकारी के अनुसार, डॉ. समीर हाशमी नामक एक व्यक्ति की 14.01.2026 को पतंग की मांझा/डोर से गला कटने के कारण मृत्यु हो गई। उत्तर प्रदेश के जौनपुर जिले में यह भी सूचित किया गया है कि चाइनीज़ मांझा/सिंथेटिक डोर की बिक्री पर प्रतिबंध को लागू करने के लिए एक विशेष अभियान (स्पेशल ड्राइव) चलाया गया। इस विशेष अभियान के दौरान भारतीय न्याय संहिता के अंतर्गत 51 अभियोजन मामले दर्ज किए गए, 60 व्यक्तियों को गिरफ्तार किया गया तथा दिसंबर 2025 से जनवरी 2026 की अवधि के दौरान 308 किलोग्राम चाइनीज़ मांझा जब्त किया गया। ड्रोन निगरानी भी की गई तथा पतंग उड़ाने में चाइनीज़ मांझा का उपयोग करने वाले व्यक्तियों के विरुद्ध कार्रवाई की गई। इसके अतिरिक्त, मोटरसाइकिल

चलाते समय सुरक्षा उपाय अपनाने के संबंध में नागरिकों को जागरूक करने हेतु सार्वजनिक उद्घोषणा प्रणालियों के माध्यम से जागरूकता अभियान भी चलाया गया है।

वर्धा लोक सभा संसदीय निर्वाचन क्षेत्र में छात्रों की आत्महत्या

1512. श्री अमर शरदराव काले:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत दस वर्षों और वर्तमान वर्ष के दौरान महाराष्ट्र के वर्धा लोक सभा संसदीय निर्वाचन क्षेत्र में छात्रों द्वारा आत्महत्या किए जाने के कुल मामलों की वर्ष-वार और आयु-वार संख्या कितनी है;

(ख) ऐसी आत्महत्याओं के लिए पहचान किए गए मुख्य कारणों का ब्यौरा क्या है जिनमें शैक्षणिक दबाव, मानसिक स्वास्थ्य संबंधी मुद्दे, वित्तीय संकट या अन्य कारक शामिल हैं; और

(ग) क्या सरकार ने छात्रों की आत्महत्या के मामलों को कम करने के लिए कोई समयबद्ध योजना या राष्ट्रीय ढांचा तैयार किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) से (ग): शिक्षा समवर्ती सूची का विषय है और शिक्षा तक समान पहुंच प्रदान करने के लिए केंद्र और राज्य सरकार दोनों मिलकर कार्य करते हैं।

राष्ट्रीय अपराध अभिलेख ब्यूरो (एनसीआरबी) पुलिस द्वारा दर्ज आत्महत्या के मामलों से आत्महत्या संबंधी आंकड़े एकत्र करता है। देश में आकस्मिक मृत्यु और आत्महत्या से संबंधित

आंकड़ों का व्यापक विश्लेषण, राष्ट्रीय अपराध अभिलेख ब्यूरो (एनसीआरबी) द्वारा भारत में आकस्मिक मृत्यु और आत्महत्या (एडीएसआई) रिपोर्ट में प्रतिवर्ष प्रकाशित किया जाता है। छात्र आत्महत्याओं का वर्ष-वार और राज्य-वार ब्यौरा एडीएसआई रिपोर्ट में उपलब्ध है, जिसे <https://ncrb.gov.in/accidental-deaths-suicides-in-india-year-wise.html> पर देखा जा सकता है।

इन रिपोर्टों के अनुसार, आत्महत्या के विभिन्न कारण जैसे पेशेवर/कैरियर संबंधी समस्याएं, अकेलेपन की भावना, दुर्यवहार, हिंसा, पारिवारिक समस्याएं, मानसिक विकार, शराब की लत, वित्तीय नुकसान, पुराना दर्द आदि हैं।

जहां तक केंद्र सरकार का संबंध है, आत्महत्या के मामले से निपटने के लिए सरकार बहुआयामी उपाय कर रही है और आत्महत्या की घटनाओं से बचने के लिए विद्यार्थियों, शिक्षकों और परिवारों को मानसिक और भावनात्मक कल्याण हेतु मनोवैज्ञानिक सहायता प्रदान कर रही है।

शिक्षा मंत्रालय की एक पहल, मनोदर्पण, मानसिक और भावनात्मक कल्याण हेतु विद्यार्थियों, शिक्षकों और परिवारों को मनोवैज्ञानिक सहायता प्रदान करने के लिए गतिविधियों की एक विस्तृत श्रृंखला को शामिल करती है जैसे कि राष्ट्रीय टोल-फ्री हेल्पलाइन जो प्रशिक्षित परामर्शदाता के माध्यम से कॉल करने वालों को मार्गदर्शन प्रदान कर रही है; और लाइव इंटरैक्टिव सत्र 'सहयोग' व वेबिनार 'परिचर्चा' जो सभी राज्यों/संघ राज्य क्षेत्रों के विद्यार्थियों सहित सभी हितधारकों के बीच मानसिक स्वास्थ्य के महत्व के बारे में जागरूकता पैदा करने के लिए नियमित रूप से आयोजित की जाती है। ये सत्र पीएम ई-विद्या चैनलों पर प्रसारित किए जाते हैं और 'एनसीईआरटी के आधिकारिक' यूट्यूब चैनल पर भी उपलब्ध हैं।

यूजीसी ने जनवरी, 2023 में उच्चतर शिक्षा संस्थानों को एक परामर्शिका जारी की थी, जिसमें स्वास्थ्य और परिवार कल्याण मंत्रालय द्वारा बनाई गई राष्ट्रीय आत्महत्या रोकथाम कार्यनीति को परिचालित किया गया था। यूजीसी ने दिनांक 13.04.2023 को उच्चतर शिक्षा

संस्थानों में शारीरिक फिटनेस, खेल, छात्रों का स्वास्थ्य, कल्याण, मनोवैज्ञानिक और भावनात्मक भलाई को बढ़ावा देने के लिए दिशा-निर्देश भी जारी किए थे।

शिक्षा मंत्रालय ने जुलाई, 2023 में उच्चतर शिक्षा संस्थानों (एचईआई) में विद्यार्थियों के भावनात्मक और मानसिक कल्याण के लिए एक व्यापक रूपरेखा भी प्रचालित की है, जिसमें संस्थानों से अनुरोध किया गया है कि वे इसे अपनी कार्यप्रणाली में सक्रिय रूप से शामिल करें और विद्यार्थी समुदाय में आत्मविश्वास की भावना उत्पन्न करें। तदनुसार, आईआईटी मद्रास, आईआईटी दिल्ली, आईआईटी गुवाहाटी, आईआईटी गांधीनगर और आईआईटी रुड़की ने मानसिक स्वास्थ्य और तनाव प्रबंधन संबंधी कार्यशालाएं आयोजित की हैं।

मालवीय मिशन शिक्षक प्रशिक्षण कार्यक्रम के अंतर्गत सकारात्मक मानसिक स्वास्थ्य, प्रतिरक्षात्मकता और कल्याण को बढ़ावा देने के लिए एकीकृत दृष्टिकोण की शुरुआत की। इसमें ऑनलाइन और व्यक्तिगत सत्र, नवीन मानसिक स्वास्थ्य प्रथाओं वाली संस्थाओं का दौरा तथा वार्षिक राष्ट्रीय कल्याण सम्मेलन शामिल हैं। इसका लक्ष्य विद्यार्थियों की मानसिक स्वास्थ्य संबंधी चिंताओं का शीघ्र समाधान करने के लिए संकाय को सशक्त बनाना है।

मानसिक विकारों की समस्या से निपटने के लिए स्वास्थ्य और परिवार कल्याण मंत्रालय (एमएचएफ़डब्ल्यू) देश में राष्ट्रीय मानसिक स्वास्थ्य कार्यक्रम (एनएमएचपी) कार्यान्वित कर रहा है, जिसमें सामुदायिक स्वास्थ्य केंद्रों (सीएचसी) और प्राथमिक स्वास्थ्य केंद्रों (पीएचसी) के स्तर पर आउट पेशेंट सेवाएं, मूल्यांकन, परामर्श/मनो-सामाजिक उपाय, गंभीर मानसिक विकारों वाले व्यक्तियों के लिए निरंतर देखभाल और सहायता, दवाएं, प्रसार सेवाएं, एम्बुलेंस सेवाएं शामिल हैं। इसके अतिरिक्त, सरकार प्राथमिक स्वास्थ्य देखभाल स्तर पर मानसिक स्वास्थ्य देखभाल संबंधी सेवाओं को सुदृढ़ करने के लिए भी कदम उठा रही है। सरकार ने 1.81 लाख से अधिक उप स्वास्थ्य केंद्रों (एसएचसी) और प्राथमिक स्वास्थ्य केंद्रों (पीएचसी) को आयुष्मान आरोग्य मंदिर में स्तरोन्नत

किया गया है। इन आयुष्मान आरोग्य मंदिरों में दी जाने वाली व्यापक प्राथमिक स्वास्थ्य सेवा के तहत दी जाने वाली सेवाओं के पैकेज में मानसिक स्वास्थ्य सेवाओं को भी जोड़ा गया है।

देश में गुणवत्तापूर्ण मानसिक स्वास्थ्य परामर्श और देखभाल सेवाओं तक पहुंच में सुधार के लिए वर्ष 2022 में एक राष्ट्रीय टेली मानसिक स्वास्थ्य कार्यक्रम शुरू किया गया है। दिनांक 02.02.2026 की स्थिति के अनुसार, 36 राज्यों/संघ राज्य क्षेत्रों ने 53 टेली मानसिक स्वास्थ्य सहायता और नेटवर्किंग अक्रॉस स्टेट्स (मानस) प्रकोष्ठ स्थापित किए हैं। हेल्पलाइन नंबर पर 32,83,000 से ज्यादा कॉल हैंडल किए गए हैं। सरकार ने टेली मानस मोबाइल एप्लिकेशन भी शुरू किया है, एक व्यापक मोबाइल प्लेटफॉर्म है जिसे मानसिक कल्याण से मानसिक विकारों तक के मानसिक स्वास्थ्य संबंधी मुद्दों में सहायता प्रदान करने के लिए विकसित किया गया है। इसके अतिरिक्त, मौजूदा ऑडियो कॉलिंग सेवा के स्तरोन्नयन के रूप में टेली-मानस के तहत एक वीडियो परामर्श सुविधा शुरू की गई है।

मानसिक स्वास्थ्य अधिनियम, 2017 की धारा 115 के तहत आत्महत्या को अपराध न मानकर इसे बहुत अधिक तनाव का परिणाम मानता है जिसके साथ ही, आत्महत्या का प्रयास करने वाले व्यक्ति की देखभाल, उपचार और पुनर्वास के लिए सरकार के उत्तरदायित्व को अनिवार्य किया गया है।

माननीय सर्वोच्च न्यायालय के दिनांक 24.03.2025 के आदेश के अनुसरण में 2025 की आपराधिक अपील संख्या 1425 में अमित कुमार और अन्य बनाम भारत संघ और अन्य के मामले में छात्रों द्वारा आत्महत्या के प्रमुख कारणों की पहचान करने, मौजूदा नियमों का विश्लेषण करने और छात्रों की सुरक्षा को मजबूत करने के लिए सिफारिशों का सुझाव देने के लिए न्यायमूर्ति (सेवानिवृत्त) एस. रवींद्र भट्ट, पूर्व न्यायाधीश, एससीआई की अध्यक्षता में एक राष्ट्रीय कार्य बल (एनटीएफ) का गठन किया गया है।

युवाओं के लिए स्थानीय रोजगार के अवसर

1513. श्री राम शिरोमणि वर्मा:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या देश के आकांक्षी और पिछड़े जिलों विशेषकर उत्तर प्रदेश के श्रावस्ती और बलरामपुर में युवाओं के लिए स्थानीय रोजगार के पर्याप्त अवसर नहीं हैं जिसके परिणामस्वरूप बड़े पैमाने पर पलायन हो रहा है और यदि हां, तो इसके क्या कारण हैं;
- (ख) क्या सरकार उक्त जिलों में कर्मचारी भविष्य निधि, कर्मचारी राज्य बीमा और श्रम संहिताओं के अंतर्गत सामाजिक सुरक्षा और श्रम कल्याण योजनाओं को प्रभावी ढंग से कार्यान्वित कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या बाढ़ प्रभावित क्षेत्रों और वन सीमा क्षेत्रों में रहने वाले श्रमिकों के लिए स्थानीय रोजगार, स्थायी कार्य और आजीविका सहायता के लिए कोई विशेष योजना कार्यान्वित की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) क्या सरकार का विचार देश के आकांक्षी जिलों में स्थायी रोजगार के अवसर सृजित करने के लिए विशेष श्रम और रोजगार पैकेज लागू करने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारानन्दलाजे):

- (क) से (घ): रोजगार और बेरोजगारी का आधिकारिक डाटा आवधिक श्रम बल सर्वेक्षण (पीएलएफएस) द्वारा एकत्र किया जाता है जिसे सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय (एमओएसपीआई) द्वारा वर्ष 2017-18 से आयोजित किया जा रहा है। सर्वेक्षण की अवधि प्रतिवर्ष जुलाई से जून तक होती है।

नवीनतम उपलब्ध वार्षिक पीएलएफएस रिपोर्टों के अनुसार, सामान्य स्थिति के आधार पर 15 वर्ष और उससे अधिक आयु के व्यक्तियों का रोजगार दर्शाने वाला अनुमानित कामगार जनसंख्या

अनुपात (डब्ल्यूपीआर) देश में वर्ष 2017-18 में 46.8% से बढ़कर वर्ष 2023-24 में 58.2% हो गया है और इसी अवधि के दौरान उत्तर प्रदेश में 41.8% से बढ़कर 55.1% हो गया है।

युवाओं की नियोजनीयता में सुधार करते हुए रोजगार का सृजन करना सरकार की प्राथमिकता रही है। तदनुसार, सरकार ग्रामीण क्षेत्रों सहित देश भर में विभिन्न रोजगार सृजन योजनाओं/कार्यक्रमों कार्यान्वयन कर रही है। सरकार द्वारा कार्यान्वित की जा रही विभिन्न रोजगार सृजन योजनाओं/कार्यक्रमों का विवरण https://dge.gov.in/dge/schemes_programmes पर देखा जा सकता है।

इसके अलावा, भारत सरकार का श्रम और रोजगार मंत्रालय, राष्ट्रीय करियर सेवा (एनसीएस) पोर्टल चला रहा है, जो एक डिजिटल प्लेटफॉर्म [www.ncs.gov.in] के माध्यम से निजी और सरकारी क्षेत्रों की नौकरियों, ऑनलाइन और ऑफलाइन रोजगार मेलों की जानकारी, नौकरी खोज और मिलान, करियर परामर्श, व्यावसायिक मार्गदर्शन, कौशल विकास पाठ्यक्रमों, कौशल/प्रशिक्षण कार्यक्रम आदि करियर से संबंधित सेवाएं प्रदान करने के लिए वन-स्टॉप समाधान है।

एनसीएस परियोजना में अन्य बातों के साथ-साथ रोजगार सेवाएं प्रदान करने के लिए राज्यों/संस्थाओं के सहयोग से आदर्श करियर केन्द्रों (एमसीसी) की स्थापना की भी परिकल्पना की गई है। ये केंद्र स्थानीय युवाओं और अन्य रोजगार चाहने वालों को प्रौद्योगिकी के उपयोग के साथ-साथ परामर्श और प्रशिक्षण के माध्यम से पारदर्शी और प्रभावी तरीके से सभी संभव रोजगार के अवसरों से जोड़ते हैं।

श्रम और रोजगार मंत्रालय ने असंगठित कामगारों के व्यापक राष्ट्रीय डेटाबेस के निर्माण के लिए 26.08.2021 को ई-श्रम पोर्टल लॉन्च किया था। ई-श्रम पोर्टल का उद्देश्य असंगठित कामगारों को स्व-घोषणा के आधार पर एक यूनिवर्सल अकाउंट नंबर (यूएएन) प्रदान करके पंजीकृत करना और उनका सहयोग करना है। श्रम और रोजगार मंत्रालय ने ई-श्रम- 'वन-स्टॉप-सॉल्यूशन' भी लॉन्च

किया है, जिसमें एक ही पोर्टल यानी ई-श्रम पर विभिन्न सामाजिक सुरक्षा/कल्याणकारी योजनाओं का एकीकरण शामिल है। इसकी परिकल्पना ई-श्रम के माध्यम से ई-श्रम पर पंजीकृत असंगठित कामगारों की सामाजिक सुरक्षा योजनाओं तक पहुंच और उनके द्वारा अब तक प्राप्त लाभों को देखने के लिए की गई है।

केंद्र सरकार ने पिछले 29 केंद्रीय श्रम अधिनियमों के प्रासंगिक प्रावधानों को मिलाने, सरलीकृत करने और युक्तिसंगत बनाने के बाद चार श्रम संहिताएं, अर्थात् वेतन संहिता, 2019, औद्योगिक संबंध संहिता, 2020, सामाजिक सुरक्षा संहिता, 2020 और व्यावसायिक सुरक्षा, स्वास्थ्य और कार्य दशाएं संहिता, 2020 तैयार की है। ये चारों श्रम संहिताएं 21 नवंबर 2025 से पूरे देश में लागू हो गई हैं।

ये चार श्रम संहिताएं परिभाषाओं और प्राधिकरणों की बहुलता को कम करती हैं, प्रौद्योगिकी के उपयोग की सुविधा प्रदान करती हैं, प्रवर्तन में पारदर्शिता और जवाबदेही लाती हैं। इसके साथ ही, ये असंगठित श्रमिकों सहित कामगारों के लिए उपलब्ध सुरक्षा को मजबूत करती हैं।

इसके अतिरिक्त, सरकार विनिर्माण क्षेत्र पर विशेष ध्यान देते हुए, सभी क्षेत्रों में रोजगार सृजन, रोजगार क्षमता और सामाजिक सुरक्षा को बढ़ावा देने के लिए प्रधानमंत्री विकसित भारत रोजगार योजना नामक रोजगार से जुड़ी प्रोत्साहन (ईएलआई) योजना को कार्यावित्त कर रही है। 99,446 करोड़ रुपये के परिव्यय वाली इस योजना का उद्देश्य 2 वर्षों की अवधि में देश में 3.5 करोड़ से अधिक नौकरियों के सृजन को प्रोत्साहित करना है।

गुजरात के दाहोद में पर्यटकों के लिए सुरक्षा और डिजिटल सुविधाएं

1514. श्री जसवंतसिंह सुमनभाई भाभोर:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) दाहोद लोक सभा निर्वाचन क्षेत्र के ऐतिहासिक और धार्मिक स्थलों पर पर्यटकों के लिए सुरक्षा और डिजिटल सुविधाओं में वृद्धि करने के लिए की गई विशेष पहलों का ब्यौरा क्या है;
- (ख) क्या सरकार की पर्यटन विकास को ध्यान में रखते हुए उक्त निर्वाचन क्षेत्र में व्यावसायिक सम्मेलन आयोजित करने के लिए सिटी लेवल कन्वेंशन प्रमोशन ब्यूरो की स्थापना करने की कोई योजना है; और
- (ग) उक्त निर्वाचन क्षेत्र के पर्यटन स्थलों को वैश्विक मानचित्र पर लाने के लिए डिजिटल प्लेटफार्मों और एकीकृत आगंतुक सुविधा केन्द्रों की स्थापना की वर्तमान स्थिति क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (ग): सुरक्षा संबंधी मुद्दों से निपटने सहित पर्यटन गंतव्यों और उत्पादों का विकास और संवर्धन मुख्य रूप से संबंधित राज्य सरकार/संघ राज्य क्षेत्र प्रशासन द्वारा किया जाता है। तथापि, पर्यटन मंत्रालय अपनी केंद्रीय क्षेत्रों की योजनाओं, जैसे- 'स्वदेश दर्शन (एसडी)', 'स्वदेश दर्शन 2.0 (एसडी2.0)', 'चुनौती आधारित गंतव्य विकास (सीबीडीडी)' - स्वदेश दर्शन 2.0 योजना की एक उप-योजना और 'तीर्थस्थल कायाकल्प एवं आध्यात्मिक विरासत संवर्धन अभियान (प्रशाद)' के माध्यम से योजना दिशानिर्देशों और सरकार के निदेशों के अनुरूप संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन से परियोजना प्रस्तावों की प्राप्ति, निधियों की उपलब्धता आदि के तहत उन्हें वित्तीय सहायता प्रदान करके देश में पर्यटन अवसंरचना विकास के प्रयासों को संपूरित करता है।

भारत सरकार ने अपनी 'पूंजी निवेश के लिए राज्यों को विशेष सहायता (एसएससीआई) - वैश्विक स्तर पर प्रतिष्ठित पर्यटन केंद्रों का विकास' योजना के तहत देश में प्रतिष्ठित पर्यटन केंद्रों

का व्यापक रूप से विकास करने, वैश्विक स्तर पर उनकी ब्रांडिंग और विपणन करने के प्राथमिक उद्देश्य से परियोजनाओं को मंजूरी दी है।

उपर्युक्त योजनाओं के तहत स्वीकृत घटक मुख्य रूप से डिजिटल पहल सहित पर्यटकों एवं आगंतुकों की सुविधा से संबंधित हैं तथा पर्यटन के मुख्य उत्पादों, जैसे पर्यटक सुविधा केंद्र, व्याख्या केंद्र, पर्यटन कार्यक्रम, स्वास्थ्य संबंधी स्वच्छता और सुरक्षा, कनेक्टिविटी, पार्किंग, सामान्य स्थल विकास, सॉफ्ट इंटरवेंशन आदि से संबंधित उत्पादों को कवर कर सकते हैं। पर्यटन मंत्रालय ने स्वदेश दर्शन 2.0 के योजना दिशानिर्देशों में घटकों की एक व्याख्यात्मक सूची शामिल की है।

पर्यटन मंत्रालय ने एमआईसीई संवर्धन ब्यूरो की स्थापना के लिए दिशानिर्देश तैयार किए हैं, जिन्हें सभी राज्यों और संघ राज्यक्षेत्रों को परिचालित किया गया है और देश में एमआईसीई उद्योग की वृद्धि के संवर्धन हेतु एमआईसीई उद्योग के लिए एक राष्ट्रीय रणनीति एवं रोडमैप भी तैयार किया गया है। मंत्रालय ने 'अतुल्य भारत' अभियान में एक विशेष उप-ब्रांड के रूप में 'मीट इन इंडिया' की शुरुआत की। इस उप-ब्रांड का उद्देश्य संवर्धनात्मक पहलों को बढ़ाना और भारत को शीर्ष-स्तरीय कनेक्टिविटी, अत्याधुनिक अवसंरचना, एक जीवंत ज्ञान केंद्र और विशिष्ट पर्यटक आकर्षणों से युक्त एक अपीलिंग एमआईसीई गंतव्य के रूप में प्रदर्शित करना है।

मंत्रालय ने एक व्यापक डिजिटल एमआईसीई कैटलॉग तैयार किया है, जिसमें 60+ भारतीय शहरों में अवसंरचना एवं सुविधाओं को दर्शाया गया है, जिन्होंने जी20 बैठकों की भारत की अध्यक्षता के दौरान सफलतापूर्वक मेजबानी की। भारत में कार्यक्रमों के आयोजन में यह संसाधन सूची, भारतीय शहरों को विश्व के मंच पर प्रमुख स्थलों के रूप में बढ़ावा देते समय वैश्विक और राष्ट्रीय एमआईसीई योजनाकारों का सहयोग करने के लिए डिज़ाइन की गई है।

यद्यपि विभिन्न योजनाओं के तहत परियोजना प्रस्तावों की प्राप्ति इस प्रक्रिया का एक भाग है, वर्तमान में दाहोद लोक सभा निर्वाचन क्षेत्र सहित गुजरात में परियोजनाओं को मंजूरी देने के लिए पर्यटन मंत्रालय के पास कोई प्रस्ताव विचाराधीन नहीं है। स्वदेश दर्शन, सीबीडीडी, प्रशाद और एसएससीआई योजना के तहत गुजरात में पर्यटन मंत्रालय द्वारा स्वीकृत परियोजना का ब्यौरा निम्नानुसार है: -

परियोजना/ उप-योजना	परियोजना/अनुभव का नाम	परिपथ/ गंतव्य (श्रेणी)	स्वीकृति वर्ष	स्वीकृत राशि (करोड़ रु. में)
स्वदेश दर्शन	अहमदाबाद – राजकोट – पोरबंदर – बारदोली - दांडी का विकास	विरासत परिपथ	2016-17	59.17
स्वदेश दर्शन	वडनगर - मोढेरा का विकास	विरासत परिपथ	2016-17	91.12
स्वदेश दर्शन	जूनागढ़ - गिर सोमनाथ – भरूच – कच्छ – भावनगर – राजकोट - मेहसाणा का विकास	बौद्ध परिपथ	2017-18	26.68
चुनौती आधारित गंतव्य विकास (सीबीडीडी)	शर्मिष्ठा झील का रूपांतरण: वडनगर में प्रकाश और संस्कृति	वडनगर (संस्कृति एवं विरासत)	2024-25	17.29
चुनौती आधारित गंतव्य विकास (सीबीडीडी)	थोल: परिवर्तनकारी पर्यटन 'सौहार्दपूर्ण स्थायित्व, अनुकूलित कौशल' अग्रणी प्रौद्योगिकी	थोल गांव (इको-पर्यटन और अमृत धरोहर स्थल)	2024-25	9.96

चुनौती आधारित गंतव्य विकास (सीबीडीडी)	हरसिद्धि तट, पोरबंदर में पवित्र महासागर आश्रय स्थल	पोरबंदर (आध्यात्मिक पर्यटन)	2024-25	24.66
प्रशाद	द्वारका का विकास	द्वारका	2016-17	10.46
प्रशाद	सोमनाथ में तीर्थयात्री सुविधाओं का विकास	सोमनाथ	2016-17	45.36
प्रशाद	सोमनाथ में प्रोमेनेड का विकास	सोमनाथ	2018-19	47.12
प्रशाद	गुजरात में अंबाजी मंदिर बनासकांठा में तीर्थ सुविधाओं का विकास	बनासकांठा	2022-23	50.00
एसएससीआई	केरली (मोकरसागर), पोरबंदर में इको-पर्यटन गंतव्य	पोरबंदर	2024-25	99.50
एसएससीआई	धोर्डी में टेंटेड सिटी और कन्वेंशन सेंटर	धोर्डी	2024-25	51.56

PROTECTION AND RESCUE OF ASIATIC LIONS IN GIR FOREST,

GUJARAT

1515. SHRI PARSHOTTAMBHAI RUPALA:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Central Government in coordination with the State Government of Gujarat, the Forest Department, Disaster Management Authorities and other concerned agencies, has taken concrete steps to conduct mock drills in the Gir forest area to gain field-level operational experience for the safe rescue and treatment of Asiatic lions during disasters such as forest fires and floods;
- (b) whether special provisions have been made to strengthen the veterinary hospital at Sasan Gir, availability of expert wildlife veterinarians, modern equipment, ambulances and emergency medicine stockpiles; and
- (c) whether an integrated, time-bound, inter-agency Standard Operating Procedure (SOP) has been implemented for effective disaster response?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (c): The protection and management of wildlife, including rescue and treatment of wild animals is primarily the responsibility of the respective State Governments and Union Territory Administrations. As informed by the State of Gujarat, the Forest Department regularly conducts training programmes, capacity-building, field based preparedness activities to enhance operational readiness for disaster response.

The Rescue Centre at Sasan-Gir has a State-of-the-art Lion Hospital with wildlife veterinarians, para-veterinary personnel for round the clock

management of hospital. The hospital is equipped with modern diagnostic and treatment infrastructure, stockpiles of emergency medicines, including tranquilizers, antibiotics, supportive drugs, etc. In addition, specially designed holding and treatment cages have been developed to cater requirement of rescue and rehabilitation.

Further, the Standard Operating Procedures (SOPs) issued by the National Disaster Management Authority (NDMA), is implemented by the Gujarat Forest Department.

PROGRESS AND FUTURE ROADMAP UNDER THE NIPUN BHARAT MISSION

1516. SHRI SHASHANK MANI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the present status of implementation of the National Initiative for Proficiency in Reading with Understanding and Numeracy NIPUN Bharat Mission across all States and Union Territories along with the measurable learning outcomes achieved since its launch in 2021;
- (b) whether the Government has undertaken any independent assessment or third-party evaluation to gauge the Mission's impact on foundational literacy and numeracy in Government and aided schools particularly in rural and aspirational districts in the country and if so, the details thereof; and

(c) whether the Government proposes to expand the Mission's scope beyond Grade 3 to ensure continuity in learning outcomes through middle school and if so, the details thereof along with the timeline?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c): The Department of School Education & Literacy, Ministry of Education has launched a National Mission called “National Initiative for Proficiency in Reading with Understanding and Numeracy (NIPUN Bharat)” on 5th July, 2021 for ensuring that every child in the country necessarily attains foundational literacy and numeracy by the end of Grade 2. This Mission aligned with NEP 2020, has been set up under the aegis of the centrally sponsored scheme of Samagra Shiksha- an integrated scheme for School Education. Under Samagra Shiksha, all 36 States/Union Territories are implementing the NIPUN-Bharat Mission. It is for the first time that the age group of 3-8 years has been included in the school continuum in the foundational stage in “5+3+3+4” pedagogical and curricular structure, consisting of 3 years of pre-school (Balvatika) and Grade 1 & 2.

National Curricular Framework for Foundational Stage (NCF-FS) was released on 20th October, 2022 providing a structure for the syllabus, Training of Teachers, Learning Teaching Material (LTM), etc. The details of the major

achievements of the NIPUN Bharat (National Initiative for Proficiency in Reading with Understanding and Numeracy) Mission since its inception:-

A 3 months play based 'School Preparation Module and Guidelines' for Grade I named 'Vidya Pravesh' was launched on 29th July, 2021. The goal of Vidya Pravesh programme is to promote school preparedness in all children coming to Grade- I from diverse backgrounds (Balvatika, Anganwadi Centers (AWCs), at home, private play schools etc.), to ensure a smooth transition of children to Grade-I. It provides play based, age and developmentally appropriate learning experiences in a joyful and stimulating environment leading to holistic development to bolster a child's pre-literacy, pre-numeracy, cognitive and social skills. This Programme is being implemented across the country. From 2022-23 till date, over 4.2 crore students in 8.9 lakh schools have benefitted.

'Jaadui Pitara' - a play-based learning-teaching material is tailored for children between the age group of 3-8 years. As envisaged in the National Education Policy (NEP) 2020 and National Curriculum Framework for Foundational Stage (NCF-FS) 'Jaadui Pitara', was launched on 20th February, 2023. The Jaadui Pitara is a box having 53 Learning Teaching Materials (LTM) for the foundational stage. Available in 22 Indian languages, it has toys, games, puzzles, puppets, posters, flashcards, story cards, playbooks etc. for students and handbooks for teachers. It also consists of a Trainer's Handbook 'Unmukh' which is a comprehensive guide for the trainers which has activity bank for 3-6-year-old children which is mapped to Panchkoshiya vikas and curricular goals

of NCF-FS for future training of teachers at Foundational Stage. The Activity Book 'Anand' contains integrated worksheets to be used by children.

The e-Jaadui Pitara (e-JP) was launched on 10th February 2024. The e-JP is an integration of the latest technology with play-based pedagogy and a way to disseminate the learning of Jaadui Pitara and transcend it beyond the four walls of the classroom. e-JP, in alignment with the NEP 2020, is web-based application along with browser access at <https://ejaaduipitara.ncert.gov.in/>. The app currently has more than 1,000 stories in 14 different Indian languages.

Play and activity-based textbooks for classes 1 and 2 have been released in July, 2023 (Hindi-“Sarangi”, English-“Mridang”, “Mathematics- Joyful-Mathematics and Anandmay-Ganit” and Urdu- “Shahnai”) fulfilling NEP 2020 and NCF-FS (National Curricular Framework for Foundational Stage) recommendations.

Primers (launched in March, 2024) have been developed in 121 Local and Tribal Languages for foundational literacy and numeracy in mother tongues spoken by populations of at least 10,000.

Lakshyas or Targets for Foundational Literacy and Numeracy starting from the Balvatika-3 upto Grade 2 based on the learning outcomes have been developed on the basis of national and international research.

NISHTHA (National Initiative for School Heads' and Teachers' Holistic Advancement) online was launched using DIKSHA platform in October 2020 to

reach out to elementary teachers and its further extension to all level of teachers. It includes multiple approaches for interaction i.e., Text Modules along with videos. Currently, it hosts contents in 133 languages (126 Indian Languages + 7 foreign languages). More than 15.45 lakh teachers have completed NISHTHA online training program for FLN & ECCE.

The Government of India conducts periodic large-scale assessments to measure learning and education outcomes across the country. The National Achievement Survey (NAS) was conducted in 2017 and again in 2021 to assess the learning levels of students in Grades 3, 5, 8 and 10 across language, mathematics, environmental studies, science and social science.

PARAKH (Performance Assessment, Review, and Analysis of Knowledge for Holistic Development) is conducted to evaluate the learning competencies of students in Foundational Literacy & Numeracy, Language and Mathematics at the end of each of the educational stages i.e. Foundational, Preparatory and Middle in Grades 3,6 & 9. PARAKH is conducted once in three years.

The latest PARAKH Rashtriya Sarvekshan 2024 with participation of 74000 Schools, 2.70 lakh teachers and 21 lakh students from Government, Aided and Private Schools (including rural and aspirational districts) was conducted on 4th December, 2024. The State/UT wise PARAKH 2024 report has been officially released in public domain on 2nd July, 2025. This can be accessed at <https://dashboard.parakh.ncert.gov.in/en>.

PARAKH Rashtriya Sarvekshan 2024 findings highlight a significant improvement in foundational literacy and numeracy skills outcomes, reflecting the positive impact of the NIPUN Bharat Mission as envisioned in NEP 2020. It reflects that the performance of children in Grade 3 in rural schools is better than urban schools and that the government schools have performed better than private schools at foundational stage.

NITI Aayog, Government of India in the evaluation report titled “Evaluation of Centrally Sponsored Schemes in Package 3: Education Sector” in 2025, has conducted an analysis of the Samagra Shiksha Scheme, of which NIPUN Bharat Mission is a part. The report mentions in para 5.2.8 under the heading inferences and findings that *“the Samagra Shiksha interventions align closely with NEP 2020 objectives, particularly in FLN, digital learning, and vocational education. Bal Vatika and inclusive education efforts directly respond to foundational and equity needs.”*

The report also mentions that *“focussed foundational learning efforts under Samagra, including NIPUN Bharat, are translating into measurable improvements at primary level, particularly in reading and basic numeracy.”*

Further the report states in para 5.2.9 that *“The most transformative shift under the scheme has been its transition from an access-oriented model to a quality-focused, inclusive, and systemic education reform framework. First, there has been a clear reorientation toward learning outcomes, with foundational literacy and numeracy (FLN), teacher training, and digital governance tools*

playing a central role in enhancing classroom delivery and administrative efficiency...”

The NBM is aimed at improving foundational literacy and numeracy skills among children at the end of Grade 2. Recognizing the importance of early learning, the National Education Policy 2020 states that the highest priority of the education system will be to achieve universal foundational literacy and numeracy in primary schools by 2026-27. The rest of this policy will be largely irrelevant for our students, if this most basic learning (i.e. reading, writing, and arithmetic at foundational level) is not first achieved. The Government of India through NBM, under the aegis of the flagship scheme Samagra Shiksha, continues to make progress to achieve this target.

**PRADHAN MANTRI VIKSIT BHARAT ROZGAR YOJANA IN ANDHRA
PRADESH**

1517. SHRI LAVU SRI KRISHNA DEVARAYALU:

SHRI B K PARTHASARATHI:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of the number of establishments registered under the Pradhan Mantri Viksit Bharat Rozgar Yojana (PMVBRY) since its launch, State/UT-wise particularly in Andhra Pradesh;
- (b) the details of the number of beneficiaries identified as first-time employees and employers under PMVBRY in Andhra Pradesh so far;

- (c) the details of employment generated in Andhra Pradesh under the said Scheme, sector-wise with special reference to the manufacturing sector;
- (d) the details of the total amount of incentives disbursed or proposed to be disbursed in Andhra Pradesh under Part A (first-time employees) and Part B (employers) of the Scheme;
- (e) whether the Government has set any targets for job creation under PMVBRY for the period from 01 August 2025 to 31 July 2027, State/UT-wise; and
- (f) if so, the details thereof along with the targets fixed for Andhra Pradesh and the steps taken by the Government to enhance awareness, registration and effective utilisation of PMVBRY benefits among employers and job seekers in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (f): The Union Cabinet, on 1 July 2025, approved the Employment Linked Incentive (ELI) Scheme, titled the Pradhan Mantri Viksit Bharat Rojgar Yojana (PMVBRY), to promote employment generation, enhance employability, and strengthen social security across all sectors including MSMEs and rural enterprises, with a particular focus on the manufacturing sector. The scheme was launched on 15th August 2025. The scheme has a registration period of two years from 01.08.2025 to 31.07.2027 and a budgetary outlay of ₹99,446 Crore.

The scheme aims to incentivise creation of more than 3.5 Crore jobs all across the country including the state of Andhra Pradesh.

The scheme comprises of two parts i.e. Part A and Part B and focuses on providing support to both employees and employers by way of incentives. The scheme provides for incentives for 1.92 crore new eligible employees under Part A. Incentive for creation of approx. 2.59 crore additional jobs to employers is provided for under Part B of the scheme.

The scheme and its provisions have been widely disseminated through extensive outreach efforts across the country. Further, Ministry has prioritised State-level outreach through high-level meetings with State Labour and Industry Ministers and by constituting State Cross-Functional Teams comprising EPFO, ESIC and CLC officers. These teams are conducting workshops, webinars and stakeholder meetings, and are engaging directly with State authorities and industry to strengthen awareness and participation at the grassroots level.

A dedicated portal (pmbry.epfindia.gov.in) has been developed to facilitate all scheme-related processes and for real-time monitoring of beneficiaries and sector-wise progress.

Detailed Standard Operating Procedures (SOPs), scheme guideline and Frequently Asked Questions (FAQs) have been made available on this portal for ease of understanding.

As on 31.01.2026, a total of 4.39 lakh establishments have registered under the Scheme. In Andhra Pradesh, a total of 11,219 establishments have registered under the Scheme. The State/UT-wise total number of establishments registered under PMVBRY up to 31.01.2026 are enclosed at **Statement**.

STATEMENT

The State/UT-wise total number of establishments registered under PMVBRY up to 31.01.2026

States / UTs	Number of Establishments registered under PMVBRY(as on 31.01.2026)
ANDAMAN AND NICOBAR ISLANDS	293
ANDHRA PRADESH	11219
ARUNACHAL PRADESH	252
ASSAM	4737
BIHAR	4757
CHANDIGARH	1387
CHHATTISGARH	7243
DADRA AND NAGAR HAVELI	1026
DAMAN AND DIU	627
DELHI	20849
GOA	2481

GUJARAT	37155
HARYANA	21097
HIMACHAL PRADESH	5637
JAMMU AND KASHMIR	2225
JHARKHAND	5590
KARNATAKA	40565
KERALA	12513
LADAKH	57
LAKSHADWEEP	4
MADHYA PRADESH	14037
MAHARASHTRA	70200
MANIPUR	353
MEGHALAYA	256
MIZORAM	74
NAGALAND	144
ODISHA	11240
PUDUCHERRY	1154
PUNJAB	13064
RAJASTHAN	19937
SIKKIM	290
TAMIL NADU	45985
TELANGANA	19833
TRIPURA	434

UTTAR PRADESH	30154
UTTARAKHAND	5868
WEST BENGAL	26765
Total	4,39,502

SKILL GAPS IN EMERGING SECTORS

1518. SHRI M K RAGHAVAN:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) whether the Government has identified skill gaps in emerging sectors such as AI, green energy, EVs, semiconductors and logistics;
- (b) if so, the details of new courses introduced for skill training; and
- (c) the details of the number of youth trained and placed in these sectors during the last three years and the current year?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): To identify the skill development needs of respective sectors as well as to determine skill competency standards, 36 Sector Skill Councils (SSCs) have been set-up which are led by industry leaders in the respective sectors. Skill Gap studies are conducted by Sector Skill Councils (SSCs) from time to time, which

guide the interventions of the Government aimed at preparing the workforce as per the industry needs. Details of the skill gap studies in areas like AI, green energy, semi-conductors and logistics are as under:

SSC concerned	Skill Gap Study
NASSCOM (IT-ITeS SSC)	Talent Demand & Supply Report: AI & Big Data Analytics
Skill Council for Green Jobs	Skill Gap Report for Solar PV, Thermal, Wind & Small Hydro
Electronics Sector Skills Council of India	The Skill Requirement & Job Potential in Indian Electronics Industry
Logistics Sector Skill Council	Skill Gap and Manpower Demand Report

(b) and (c): Under the Government of India's Skill India Mission (SIM) , the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country. The SIM aims at enabling youth of India to get future ready and equipped with industry relevant skills, including the merging sectors like AI, green energy,

EVs, semiconductors and logistics. The sector-wise and job role-wise training data under these schemes of MSDE is given at **Statement**.

Amongst the schemes of MSDE, placements were tracked under the Short-Term Training component of PMKVY in the first three versions (PMKVY 1.0, PMKVY 2.0 and PMKVY 3.0) implemented from 2015-16 to 2021-22. Under PMKVY 4.0, the focus is to empower our trained candidates to choose their varied career path and they are suitably oriented for the same. Further, various IT tools like Skill India Digital Hub (SIDH) also gives this opportunity. The details of the trained candidates are available on SIDH portal for connecting them with potential employers. Through SIDH, candidates can have access to jobs and apprenticeship opportunities. Further, Rozgar Melas and PM National Apprenticeship Melas (PMNAMs) have been organized to facilitate the placements opportunities to the certified candidates. Under JSS, Livelihood Cell has been set up to orient the candidates for entrepreneurship and livelihood promotion.

STATEMENT

The sector-wise and job role-wise training data under these schemes of MSDE

(a) Details of candidates trained under PMKVY 4.0 on the future-skills job roles during last three years including the current year (up to 31.12.2025)

Sector Name	Job Role Name	2023-24	2024-25	2025-26
Aerospace and Aviation	Aerospace Composite Technician	-	8	-
Aerospace and Aviation	Drone Operator - Multi Rotor	-	142	45
Automotive	Automotive Additive Manufacturing Operator	60	200	-
Automotive	Automotive Additive Manufacturing Technician	-	60	-
Automotive	Automotive Automation and Robotics Engineer	56	301	-
Automotive	Automotive IIOT Application Engineer	-	80	-
Automotive	Automotive IIOT Application Technician	-	300	-
Automotive	Electric Vehicle Assembly Operator	-	430	66
Automotive	Electric Vehicle Assembly Technician	-	664	81

Automotive	Electric Vehicle Maintenance Technician	-	682	-
Automotive	Electric Vehicle Product Design Engineer	60	100	-
Automotive	Electric Vehicle Quality Control Inspector	-	300	-
Automotive	Electric Vehicle Service Lead Technician	-	30	29
Automotive	Electric Vehicle Service Technician	835	54,363	990
Automotive	Electric Vehicle Test Engineer	-	295	-
Electronics and Hardware	Battery System Assembly Operator	60	1,597	45
Electronics and Hardware	Battery System Repair Technician	-	11,317	-
Electronics and Hardware	Drone Manufacturing and Assembly Technician	962	6,754	383
Electronics and Hardware	Electrical Assembly Operator - Control Panel	-	97	-
Electronics and Hardware	Electronic Hardware Assembly Operator	140	10,030	695
Electronics and Hardware	HVAC Technician	75	48	-
Electronics and Hardware	Solar LED Technician	1,349	37,984	1,498
Electronics and Hardware	Solar Panel Installation Technician	804	21,840	853

Electronics and Hardware	Battery System Design Engineer	60	387	-
Electronics and Hardware	Electronics Machine Maintenance Executive	30	22,771	493
Electronics and Hardware	Embedded Full-Stack IoT Analyst	40	310	-
Electronics and Hardware	Embedded Product Design Engineer-Technical Lead	-	111	-
Electronics and Hardware	Embedded Software Engineer	-	1,199	558
Electronics and Hardware	Internet of Things (IoT) Assistant	-	144	20
Electronics and Hardware	Internet of Things (IoT) Developer	-	221	-
Electronics and Hardware	IoT Hardware Analyst	60	2,873	262
Electronics and Hardware	Mechanical Fitter Electronics	143	3,680	460
Electronics and Hardware	Mechatronics Designer and System Integrator	-	43	8
Electronics and Hardware	Motor & Controller Repairing Technician	60	744	45
Electronics and Hardware	Motor and Controller Design Engineer	-	570	-
Electronics and Hardware	Welding Operator Electronics	60	435	-
Electronics and Hardware	Winding Operator	30	594	-

Green Jobs	Green Hydrogen Plant Entrepreneur	-	556	336
Green Jobs	Green Hydrogen Plant Junior Technician- Storage	-	180	358
Green Jobs	Green Hydrogen Plant Technician	-	771	381
Green Jobs	O&M Electrical & Instrumentation Technician-Wind Power Plant	-	215	55
Green Jobs	Rooftop Solar Grid Engineer	-	999	30
Green Jobs	Small Hydro Power Plant Technician-(Jal Urja Mitra)	-	150	-
Green Jobs	Solar EV Charging Entrepreneur	-	60	-
Green Jobs	Solar Photovoltaic Entrepreneur	-	2,470	-
Green Jobs	Solar Proposal Evaluation Specialist	-	360	-
Green Jobs	Solar PV Business Development Executive	225	401	-
Green Jobs	Solar PV Designer	-	2,658	-
Green Jobs	Solar PV Engineer (Option: Solar Water Pumping System)	-	52	-
Green Jobs	Solar PV Manufacturing Technician	125	234	-
Green Jobs	Solar PV Project Manager (E&C)	-	187	-

Hydrocarbon	Advance Course on Green Hydrogen	-	550	-
Hydrocarbon	Concepts of Green Hydrogen	-	165	-
Hydrocarbon	Green Hydrogen Plant Supervisor	-	78	-
Information Technology	Cyber Security Assistant	-	66	60
Information Technology	Cyber Security Associate	-	150	-
IT-ITeS	Cloud Application Developer	-	4,220	706
IT-ITeS	Cloud Consultant	-	168	52
IT-ITeS	3D Printing Modelling Engineer	-	80	-
IT-ITeS	AI - Business Intelligence Analyst	-	1,997	734
IT-ITeS	AI - Data Architect	-	575	822
IT-ITeS	AI - Data Engineer	141	981	143
IT-ITeS	AI - Data Quality Analyst	-	5,990	1,276
IT-ITeS	AI - Data Scientist	52	3,810	89
IT-ITeS	AI - Database Administrator	-	5,710	448
IT-ITeS	AI - DevOps Engineer	-	4,074	295
IT-ITeS	AI - Machine Learning Engineer	127	7,234	435
IT-ITeS	AI - Solution Architect	19	222	-
IT-ITeS	Analyst Application Security	-	30	-
IT-ITeS	Analyst Security Operations Centre	-	73	-

IT-ITeS	Application Architect - Web & Mobile	21	270	-
IT-ITeS	Application Developer - Web & Mobile	114	14,283	8,155
IT-ITeS	AR/VR Architect	-	-	30
IT-ITeS	AR/VR Consultant	-	240	-
IT-ITeS	AR/VR Infrastructure Engineer	-	30	-
IT-ITeS	AR/VR Support Analyst	-	554	-
IT-ITeS	Blockchain App Developer	-	185	60
IT-ITeS	Blockchain Architect	-	540	40
IT-ITeS	Cloud Administrator	-	614	45
IT-ITeS	Cloud Computing with AWS and Azure	-	45	-
IT-ITeS	Cloud Infrastructure Analyst	-	42	100
IT-ITeS	Cloud Security Analyst	-	360	-
IT-ITeS	Consultant Network Security	-	60	20
IT-ITeS	Data Annotator	-	658	-
IT-ITeS	Information Security Specialist	-	90	404
IT-ITeS	IoT - Domain Specialist	-	197	-
IT-ITeS	IoT - Network Specialist	-	217	25
IT-ITeS	IoT - Product Manager	-	384	-
IT-ITeS	IoT - Security Specialist	-	154	-
IT-ITeS	IoT - Software Analyst	-	2,462	2,198
IT-ITeS	IoT - Solution Architect	-	6,893	1,054
IT-ITeS	IoT - Test Analyst	-	180	60

IT-ITeS	Mobile Device Management Analyst	-	305	-
IT-ITeS	Product Manager - Web & Mobile	216	512	-
IT-ITeS	Security Analyst	-	163	-
IT-ITeS	Software Vulnerability/Penetration Tester	-	240	-
IT-ITeS	User Experience Designer	-	298	550
Logistics	Data Feeder - Warehouse	317	490	30
Logistics	Functional Analyst - WMS	-	45	-
Logistics	Land Transportation Executive	-	239	-
Logistics	Packaging Designer	-	24	-
Logistics	Supply Chain Associate	-	336	-
Logistics	Supply Chain Executive	-	1,232	189
Logistics	Warehouse Associate	-	-	120
Logistics	Warehouse Manager	-	1,506	886
Logistics	Warehouse Supervisor	3,594	9,185	862
Media and Entertainment	3D Printing Operator	-	247	40
Media and Entertainment	Technical artist -AR-VR	-	12,223	1,625
Telecom	AI & ML - Jr. Telecom Data Analyst	-	254	-
Telecom	AI Devices Installation Operator	-	165	-

Telecom	Information and Communication Technology (ICT) Engineer - 5G Networks	-	150	-
Telecom	Infrastructure Technician - 5G Networks	-	1,178	-
Telecom	IoT Installation Solution Architect	-	60	90
Telecom	IoT Technical Service Operator	-	96	-
Telecom	Machine Learning (ML) Engineer	-	240	60
Telecom	Project Engineer - 5G Networks	404	2,832	4
Telecom	Technician 5G - Active Network Installation	375	19,684	745
Telecom	Telecom E-Waste Handler	60	2,253	-
Telecom	Telecom Rigger - 5G and Legacy Networks	602	1,938	20
Telecom	Telecom Technician - IoT Devices/Systems	419	27,185	2,820
Telecom	Wireless Technician	-	1,940	2,085

(b) Details of the candidates engaged under NAPS in new-age trades during last three years and the current year (up to 31.12.2025)

Sector Name	Course Name	2022-23	2023-24	2024-25	2025-26
Automotive	Electric Vehicle Service Lead Technician	92	287	371	222
Green Jobs	Facility Cleaning Professional	742	3,590	1,667	1,430
Green Jobs	Solar Lighting Assembler	-	6	67	30
Green Jobs	Solar Pv Business Development Executive	1	3	14	
Green Jobs	Solar Pv Cell Manufacturing Technician	-	53	86	68
Green Jobs	Solar Pv Installer (Suryamitra)	57	-	5	38
Green Jobs	Solar Pv Installer- Electrical	8	16	24	16
Green Jobs	Solar Pv Maintenance Technician- Electrical (Ground Mount)	-	2	1	-
Green Jobs	Solar Pv Manufacturing Operator	15	28	159	325
Green Jobs	Solar Pv Project Helper	45	341	495	1,754
Green Jobs	Solar Technician (Electrical)	72	63	101	414
Green Jobs	Waste Water Treatment Plant- Technician	1	6	2	-
IT-ITeS	Ai - Business Intelligence Analyst	-	11	81	80
IT-ITeS	Ai - Data Engineer	-	17	116	50
IT-ITeS	Ai - Database Administrator	-	14	44	39
IT-ITeS	Ai - Machine Learning Engineer	-	2	10	18
IT-ITeS	Ai – Data Quality Analyst	-	116	298	377

IT-ITeS	Ai – Data Scientist	-	13	116	236
IT-ITeS	AI – Devops Engineer	-	11	173	136
IT-ITeS	Python Ai Trainee	-	-	-	20
IT-ITeS	Trainee - Ai Cloud Engineer	-	-	-	13
Logistics	Cargo Booking Clerk	-	18		
Logistics	Cargo Vehicle Driver (Non-Hazardous Goods)	-	-	304	473
Logistics	Case Packer/ Palletizer Operator	-	-	-	7
Logistics	Clearance Support Agent	4	52	3	2
Logistics	Cold Storage Supervisor - Packing And Grading	-	-	-	3
Logistics	Commercial Vehicle Driver – LMO	-	-	1,244	471
Logistics	Consignment Booking Assistant	-	126	3	48
Logistics	Consignment Tracking Assistant	-	18	3	9
Logistics	Consignment Tracking Executive	-	15	13	17
Logistics	Container Repair And Maintenance Supervisor	-	-	1	6
Logistics	Courier Associate - Operations	-	367	1,089	1,188
Logistics	Courier Delivery Management Executive	-	-	2	1
Logistics	Courier Delivery Executive	-	323	202	130
Logistics	Courier Executive - Operations	-	50	4	34
Logistics	Courier Manager - Operations	-	-	3	-
Logistics	Courier Supervisor - Operations	-	-	-	1
Logistics	Crane Operator - Port Terminals/Cfs/lcd	-	-	7	20

Logistics	Customer Support & Vehicle Operations Executive	19	154	299	152
Logistics	Data Feeder - Warehouse	-	-	-	15
Logistics	Data Feeder (All Logistics Sub Sector)	227	673	459	104
Logistics	Data Feeder (All Logistics Sub Sectors)	-	-	-	27
Logistics	Data Feeder (All Logistics Sub-Sectors)	19	-	-	-
Logistics	Digital Retail Apprentice	-	-	-	18
Logistics	Document Executive (Custom Clearance)	15	12		
Logistics	Documentation & Claims Management Executive	12	125	496	157
Logistics	Documentation And Claims Management Executive	10	17	2	-
Logistics	Drone Operator - Over Dimensional Cargo	-	-	1	1
Logistics	E-Commerce Delivery Associate	-	-	11	398
Logistics	E-Commerce Manager	-	-	9	37
Logistics	E-Commerce Micro Entrepreneur	-	-	1	130
Logistics	E-Commerce Order Fulfilment Associate	-	-	-	1
Logistics	E-Commerce Order Fulfilment Executive	-	-	-	10
Logistics	E-Commerce Team Lead -V 2.0	-	91	181	99
Logistics	Exim - Supervisor	-	-	-	3
Logistics	Exim Executive -V 2.0		73	23	20

Logistics	Exim Supervisor	198	-	-	-
Logistics	Field Executive (Custom Clearance)	35	17	-	-
Logistics	Field Executive (Custom Clearance)	4	-	-	-
Logistics	Forklift Operator	-	-	-	12
Logistics	Fresh Stock Binner	-	-	-	7
Logistics	Functional Analyst - Wms		39	90	6
Logistics	Goods Packaging Machine Operator	2,228	2,165	2,268	1,095
Logistics	Goods Packaging Machine Operator	1,123	-		635
Logistics	Green Hydrogen Procurement Manager	-	-	1	
Logistics	Green Hydrogen Refuelling Hub Operator	-	-	23	52
Logistics	Green Hydrogen Tube Trailer - Driver	-	-	2	5
Logistics	Home Goods Delivery Associate	-	-	-	14
Logistics	Hub - Branch Operations Executive (Courier)	203	-	-	-
Logistics	Hub-Branch Operation Executive	195	241	148	52
Logistics	In-Plant Logistics Executive	96	5	3	-
Logistics	In-Plant Logistics Executive (Supply Chain)	128	-	-	-
Logistics	International Freight Forwarding Executive	-	56	78	57
Logistics	International Freight Forwarding Executive	35	-	-	-

Logistics	Inventory, Materials Manager	-	-	16	33
Logistics	Junior Cargo Operator - Port Terminals/CFS/ICD	-	-	14	103
Logistics	Key Accounts Management Executive	-	-	-	42
Logistics	Key Accounts Management Executive - Courier	-	-	-	5
Logistics	Key Consignor Executive	-	-	2	6
Logistics	Labelling Machine Operator	-	-	-	7
Logistics	Land Transportation Associate	-	807	1,656	914
Logistics	Land Transportation Executive	1	-	-	-
Logistics	Land Transportation Executive V2.0	-	1	124	95
Logistics	Land Transportation Supervisor	-	3	29	13
Logistics	Loader Unloader	-	-	-	12
Logistics	Loading Supervisor	54	298	245	65
Logistics	Logistics Customer Care Executive	-	-	-	7
Logistics	Maintenance Engineer	-	-	-	35
Logistics	Manual Mhe Loading Operator	1	-	-	-
Logistics	Material Handler	1,491	66	-	-
Logistics	Medium Commercial Vehicle Driver	-	-	-	8
Logistics	MHE Operator And Technician	102	7	-	-
Logistics	MHE Operator And Technician / Material Handler	-	637	442	535
Logistics	Mhe Maintenance Executive	213	140	174	258
Logistics	Multimodal Transport Planner	-	-	6	2
Logistics	Order Packer	-	-	-	397

Logistics	Order Picker (Mhe) Operator	-	-	-	39
Logistics	Packaging Designer	-	-	-	24
Logistics	Packer	1,96 5	4,39 7	7,14 6	9,588
Logistics	Port Terminals/Cfs/lcd Supervisor	-	-	3	2
Logistics	Procurement and Order Fulfilment Executive (Supply Chain)	6	-	-	-
Logistics	Rail Logistics Executive	-	-	2	1
Logistics	Refrigeration Equipment Maintenance Specialist	-	33	68	218
Logistics	Rubber Tyre Gantry (Rtg) Crane Operator	-	-	-	27
Logistics	Storage And Inventory Executive	1,63 5	680	478	236
Logistics	Supply Chain Associate / In-Plant Logistics Assistant	-	198	674	472
Logistics	Supply Chain Executive	-	115	280	458
Logistics	Supply Chain Executive (Sustainability)	-	-	3	42
Logistics	Supply Chain Supervisor - Agri Commodities	-	4	33	22
Logistics	Supply Chain Sustainability Specialist	-	-	2	28
Logistics	Transport Coordinator	24	92	180	31
Logistics	Transportation Data Analyst	-	-	-	18
Logistics	Warehouse Picker	571	718	31	-
Logistics	Warehouse Associate (Intermediate)	17	-	-	-

Logistics	Warehouse Associate- V.2	-	1,056	3,019	17,119
Logistics	Warehouse Binner	69	96	667	2,768
Logistics	Warehouse Claims Coordinator	102	167	81	5
Logistics	Warehouse Data Analyst	-	-	4	15
Logistics	Warehouse Executive V.2	136	-	-	-
Logistics	Warehouse Executive (Receipts & Dispatch)	220	745	1,441	1,153
Logistics	Warehouse Executive (Receipts And Dispatch)	29	-	-	-
Logistics	Warehouse Lead	8	3	18	42
Logistics	Warehouse Management Supervisor	-	-	14	14
Logistics	Warehouse Manager	-	-	2	15
Logistics	Warehouse Picker	923	-	-	-
Logistics	Warehouse Picker - Automotive	-	-	-	207
Logistics	Warehouse Picker-3.0	8	5,114	525	276
Logistics	Warehouse Quality Checker - V.3	-	606	1,426	855
Logistics	Warehouse Supervisor - 3.0	-	221	476	331
Logistics	Warehouse Supervisor V3	-	-	-	21
Logistics	Warehousing, Inventory, Transportation (Wit)	-	56	221	166
Retails and Logistics	Direct Selling	-	26	61	-

(c) Details of the candidates trained/enrolled under CTS of Directorate General of Training (DGT) in new-age trades during last three sessions

Trade Name	Session 2023	Session 2024	Session 2025
AI Programming assistant	0	439	512
Mechanic Electric Vehicle	4,318	5,994	7,614
Semiconductor Technician	0	0	31
Small Hydro Power Plant Technician	0	0	19
Solar Technician (Electrical)	2,280	3,125	5,750

ECOMARK SCHEME

1519. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Ecomark Scheme was launched in 1991 by the Government to easily identify environment friendly products;
- (b) if so, the details of products that have been labelled under the Ecomark Scheme during the last five years and the current year;
- (c) whether the Government has identified the problems and issues faced with the Scheme since its inception;

- (d) if so, the details thereof and the measures taken to resolve such issues;
and
- (e) the steps taken by the Government to promote and increase awareness
about the said Scheme?

**THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST
AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF
EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):**

(a) to (e): The Ministry of Environment, Forest and Climate Change has notified the Ecomark Rules on 26th September 2024 replacing the Ecomark Scheme of 1991 with aim to strengthen the institutional structure and implementation of Ecomark.

The objective of these rules is to encourage the demand for environment-friendly products, promote lower energy consumption, resource efficiency and circular economy. Ecomark will enable consumers to make informed purchase decision as well as encourage manufacturers to transition to production of environment friendly products leading to promotion of green industries.

The Central Pollution Control Board (CPCB) is the implementing agency for the Ecomark Rules 2024 and is responsible for ensuring effective implementation including identification and recommendation to the steering committee about the products to be included under these rules for the grant of Ecomark.

Ecomark may be granted to a product which has a license or a certificate of conformity of Indian Standards granted under the Bureau of Indian Standards Act, 2016 and/or a mandate of the Quality Control Orders issued by the Central Government, and fulfils the product specific criteria for grant of Ecomark.

An application for grant of Ecomark for a product which complies with the conditions and criteria stated in the rules is made to the Central Pollution Control Board. After making necessary verifications, if the Central Pollution Control Board is satisfied that the product complies with the conditions laid under the Ecomark 2024 Rules, it may grant Ecomark to the product.

Under these rules, the State Pollution Control Board and the Pollution Control Committee are mandated to create awareness about these rules through media, publications, advertisements, posters etc.

PM SHRI SCHOOLS IN TELANGANA

1520. SHRI ARVIND DHARMAPURI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the number of PM SHRI schools approved in the country and the criteria used for their selection particularly in Telangana district-wise;
- (b) whether learning outcomes and digital adoption in PM SHRI schools have improved as compared to non-PM SHRI schools or pre-upgradation baseline and if so, the details thereof;

- (c) whether the Government proposes to expand PM SHRI School Scheme coverage in Telangana, especially in rural and aspirational districts; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): Pradhan Mantri Schools for Rising India (PM SHRI) is a centrally sponsored scheme which aims to strengthen more than 14,500 schools across the country out of which 13,076 schools have been selected as PM SHRI schools from 33 States/UTs along with KVS/NVS/NCERT. Of these, 794 PM SHRI schools have been selected from State of Telangana. The district wise list of number of PM SHRI Schools in the State of Telangana is attached as **Statement**.

The criteria adopted by the Government for selecting the schools under the PM SHRI scheme are provided under “Selection Methodology” of the PM SHRI Framework, available at the link: https://pms shri .education.gov.in/assets/pdf/part1_pms shri .pdf.

(b): PM SHRI scheme has a provision to incorporate digital learning in PM SHRI schools by establishing ICT labs, smart classrooms, computer labs, internet facility and digital libraries along with digital educational content. Platforms like DIKSHA are being utilized to provide a repository of high-quality digital learning resources, enabling resource- sharing among educators and students.

Further, the data pertaining to learning outcomes of students of PM SHRI schools may be accessed at link: <https://dashboard.parakh.ncert.gov.in/en>.

(c) and (d): Under PM SHRI scheme, a maximum of two schools per block/ULB are selected with an upper limit on the total number of schools across India. Further, a total of 794 PM SHRI schools have been selected from State of Telangana out of which 654 PM SHRI Schools are from rural areas and 50 PM SHRI schools are from aspirational districts. The district-wise details of PM SHRI schools including rural and aspirational districts may be accessed on the website of PM SHRI scheme at the link: <https://pmsfri.education.gov.in/state>.

STATEMENT

The district wise list of number of PM SHRI Schools in the State of Telangana

S.No.	Name of the district	Number of PM SHRI School
1	ADILABAD	24
2	BHADRADRI KOTHAGUDEM	24
3	HANUMAKONDA	19
4	HYDERABAD	3
5	JAGITIAL	20
6	JANGOAN	15
7	JAYASHANKAR BHUPALAPALLY	8
8	JOGULAMBA GADWAL	22
9	KAMAREDDY	28
10	KARIMNAGAR	22
11	KHAMMAM	28
12	KUMURAM BHEEM ASIFABAD	18

13	MAHABUBABAD	23
14	MAHABUBNAGAR	26
15	MANCHERIAL	25
16	MEDAK	31
17	MEDCHAL MALKAJGIRI	25
18	MULUGU	11
19	NAGARKURNOOL	27
20	NALGONDA	43
21	NARAYANPET	19
22	NIRMAL	20
23	NIZAMABAD	40
24	PEDDAPALLI	16
25	RAJANNA SIRCILLA	16
26	RANGA REDDY	41
27	SANGAREDDY	44
28	SIDDIPET	33
29	SURYAPET	31
30	VIKARABAD	30
31	WANAPARTHY	21
32	WARANGAL	16
33	YADADRI BHUVANAGIRI	25
	Total	794

NOTIFICATION OF THE GREAT INDIAN BUSTARD SANCTUARY**1521. SUSHRI PRANITI SUSHILKUMAR SHINDE:**

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government is aware of the difficulties faced by farmers in Solapur district following the notification of the Great Indian Bustard (Maldhok) Sanctuary, including the erroneous inclusion of cultivable land under sanctuary limits;
- (b) whether any review or re-survey has been conducted to verify land records, address grievances and restore legitimate agricultural land to affected farmers;
- (c) the steps taken or proposed to ensure that conservation of the Maldhok is balanced with the livelihood rights of farmers, including allowing cultivation pending completion of such review; and
- (d) the measures being implemented to prevent misuse of wildlife protection laws against farmers and to involve local stakeholders in the management of said Sanctuary?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d): The Wild Life (Protection) Act, 1972 empowers the States & Union Territories for the notification of National Parks and Sanctuaries. As per the

information received from the State of Maharashtra, the Great Indian Bustard (Maldhok) Sanctuary has been rationalized.

The Wild Life (Protection) Act, 1972 also provides that National Parks and Sanctuaries are managed as per the management plan. Eco- development activities through engagement of local people are taken up for wildlife management.

NEW BANK BRANCHES IN JAMUI

1522. SHRI ARUN BHARTI:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has approved/sanctioned opening of new bank branches in unbanked blocks of Jamui Lok Sabha Constituency in Bihar during Financial Year 2025-26, if so, block-wise status and timeline for its opening;
- (b) the physical and financial progress of Digital Banking Unit (DBU) setup in Jamui Lok Sabha Constituency as on January 2026;
- (c) the allocations, releases and utilisation for financial literacy awareness programmes in Jamui for the last three financial years, block-wise;
- (d) whether shortfall has been identified in ATM penetration in rural Jamui and if so, the remedial timeline therefor; and

(e) whether new projects have been approved for Jamui under the National Bank for Agriculture and Rural Development (NABARD) Rural Infrastructure Development Fund in FY 2026–27 and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (d) To ensure accessibility of banking services in rural and remote areas, the endeavour of the Government is to provide a banking outlet (Bank branch / Business Correspondent / India Post Payments Bank) within 5 kilometres of all inhabited villages in the country. Availability of banking outlets is monitored by a Geographic Information System (GIS) based App., namely, Jan Dhan Darshak (JDD) App.

As per JDD app, all the inhabited villages in the State of Bihar including the three Districts i.e. Jamui, Munger and Sheikhpura falling under Jamui Parliamentary Constituency are covered by a Banking Outlet within a radius of 5km. Further, the position of Banking infrastructure in Jamui Parliamentary Constituency of Bihar, as on 31.12.2025, is as under:

Banking Infrastructure in Jamui Parliamentary Constituency				
District	Branch	BC	ATM	IPPB
Jamui	129	5,411	60	178
Munger	148	2,278	112	121

Sheikhpura	62	1,172	29	83
Bihar	8,354	2,26,392	6,937	9,308

Source: JDD App

There are 4 Digital Banking Unit (DBUs) in the State of Bihar. However, no DBU is available in the Jamui Parliamentary Constituency.

Banks, inter-alia, consider proposals for opening banking outlets in the light of RBI's instructions, their business plans and their commercial viability. To further assess the viability for opening a banking outlet, Banks carry out survey as required. The data for such proposals received by the banks is not maintained centrally.

Further, the details of expenses for Financial Literacy Programme in Jamui district for the last 03 financial years is as under: -

<i>Amount in actual</i>			
Financial Year	Allocation Amount	Amount (Expenses by Bank)	Release from RBI / NABARD
2022-23	7,59,093	7,59,093	27,416
2023-24	23,90,667	23,90,667	41,635
2024-25	38,53,886	38,53,886	40,878

Source: SLBC, Bihar

(e): As apprised by NABARD, sanctioning of projects under the Rural Infrastructure Development Fund (RIDF) for FY 2026–27 will commence after finalization of the corpus under RIDF Tranche XXXII and allocation of the same to NABARD by Government of India/Reserve Bank of India. Hence, no new project has been approved for Jamui in FY 2026-27 under RIDF.

IMPLEMENTATION OF FOUR LABOUR CODES

1523. SHRI KARAN BHUSHAN SINGH:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of safeguards provided under the Labour Codes to prevent exploitation of women and young workers engaged in the gig and platform economy including details of social security coverage, safety provisions and grievance redressal mechanisms;
- (b) the manner in which the Government proposes to ensure effective implementation of the national floor wage under the Code on Wages in Uttar Pradesh in view of significant rural-urban and inter-regional variations in the cost of living within the State;
- (c) the details of the number of two-member Industrial Tribunals established and made functional in Uttar Pradesh under the Industrial Relations Code, 2020 till date; and
- (d) the details of the financial, technical and digital support extended by the Union Government to the State Government of Uttar Pradesh for effective

implementation of the Four Labour Codes, particularly in labour-intensive districts of the State?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): The Code on Social Security, 2020 has come into force on 21.11.2025 with the objective to consolidate and simplify the existing social security laws into a single framework and to extend social security coverage to all workers, including organized, unorganized, gig, platform, and self-employed workers, by ensuring universal access to social security benefits, promoting portability of benefits across employments and States, enabling the Central and State Governments to frame appropriate schemes, leveraging technology for efficient delivery, and clearly defining the roles of governments, employers, and aggregators in order to provide comprehensive social protection to the workforce in line with evolving labour market conditions.

For the first time, the definition of 'gig workers' and 'platform workers' and provisions related to the same have been provided in the Code on Social Security, 2020.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The

Code also provides for setting up of a Social Security Fund for financing of social security and welfare schemes for gig and platform workers.

The Code has provisions for setting up a toll-free call centre, or helpline or facilitation centres for unorganised, gig, and platform workers by the appropriate Government. These facilities are to disseminate information on available social security schemes, facilitate filing, processing and forwarding of application forms for registration, assist to obtain registration and facilitate the enrolment of the registered unorganized workers, gig workers and platform workers in the social security schemes.

(b): Under the provisions of the Minimum Wages Act 1948, the Central Government and the State Governments, as appropriate Government, fix, review and revise the minimum wages of the employees employed in the Scheduled employments under their respective jurisdictions. Further, in order to take care of the rising prices, the Central Government revises the Variable Dearness Allowance (V.D.A) on basic rates of minimum wages every six months, effective from 1st April and 1st October of every year on the basis of Consumer Price Index for Industrial workers. The Minimum Wages Act, 1948 has been subsumed in the Code on Wages, 2019 and the Code has been enforced on 21.11.2025.

The minimum wage rates are determined and revised according to the specific needs and economic conditions of each region, which results in variations across different States and sectors.

The Code on Wages, 2019 makes the floor wage as a statutory provision. Section 9 of the Code on Wages, 2019 provides for fixing of floor wage by the Central Government. Further, the Code stipulates that the minimum rates of wages fixed by the appropriate Governments shall not be less than the floor wage.

(c): The Industrial Relations Code, 2020 has provided the appropriate Government to constitute Industrial Tribunals for adjudication of industrial disputes and related functions. For State Public Sector Undertakings (PSUs) and State-controlled establishments, the State Government is the appropriate Government.

(d): In order to ensure simplification of formats, ease of compliance, transparency in inspections and speedy redressal of grievances, Ministry of Labour & Employment has developed two web portals viz., Shram Suvidha Portal (SSP) for online registration of units, reporting of inspections, submission of annual returns and redressal of grievances and Samadhan Portal for redressal of grievances. With reference to Information Technology (IT) preparedness of States and Union Territories (UTs), due deliberations have been held across all States and UTs including Uttar Pradesh for effective implementation of Labour Codes. These include options for the States/UTs to either fully onboard on the SSP and Samadhan Portal or integration through State Portals with Application Programming Interface (API). The above

integration framework is intended to ensure uniform national implementation of the Labour Codes and seamless Centre-State coordination.

FISCAL IMPACT OF GST RESTRUCTURING

1524 SHRI K E PRAKASH:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has taken note of the statement made by the Finance Minister of Tamil Nadu wherein he stated that changes in the GST regime have imposed an additional financial burden of Rs.10,000 crore on the State Government, if so, the details thereof;
- (b) whether the Government has assessed the fiscal impact of recent GST restructuring measures, if so, the details thereof, State-wise;
- (c) whether any pilot study, phased implementation or impact assessment exercise was conducted prior to the introduction of such GST changes and, if so, the details thereof and the findings thereof;
- (d) whether the Government proposes any compensation mechanism to offset revenue losses arising from such GST changes and if so, the details thereof; and
- (e) the steps proposed to be taken by the Government to address the concerns raised and to ensure the fiscal stability of States?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (c): GoM on rate rationalization was constituted under the chairmanship of state of Bihar along with 5 other member states (Uttar Pradesh, Rajasthan, West Bengal, Karnataka and Kerala). GoM submitted its recommendations to GST Council. GST Council in its 56th meeting held on 03.09.2025, recommended rationalization of the GST rates on many goods and services with a focus on common-man, labour-intensive industries, farmers and agriculture, health and key drivers of the economy. Rationalization of the current 4-tiered tax rate structure into a citizen-friendly 'Simple Tax' - a 2-rate structure with a Standard Rate of 18% and a Merit Rate of 5%; a special de-merit rate of 40% for a select few goods and services was recommended. At the moment, no formal study has been conducted on the impact of the GST rate reduction on the different sectors of the economy in the country.

(d): No such proposal is under consideration of the government.

(e): All states have enacted their Fiscal Responsibility and Budget Management (FRBM) Act. Compliance to the State FRBM Act is monitored by the respective State Legislatures. Central government usually considers the fiscal limits as per the accepted recommendations of the Finance Commission while exercising powers to approve borrowings by States under Article 293(3) of the Constitution of India.

CAG FINDINGS ON IMPLEMENTATION OF PMKVY**1525. THIRU DAYANIDHI MARAN:****SHRI D M KATHIR ANAND:**

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state: -

- (a) whether the Comptroller and Auditor General (CAG) has highlighted serious shortcomings in the implementation of the Pradhan Mantri Kaushal Vikas Yojana (PMKVY), including low placement outcomes, violation of eligibility norms, duplication of beneficiary records, closure of training centres and weak monitoring mechanisms;
- (b) if so, the details of the findings reported by the CAG, State-wise;
- (c) whether large amounts of unspent funds and pending pay-outs to certified candidates have been reported under PMKVY and if so, the reasons therefor;
- (d) whether the Government has fixed any accountability on implementing agencies including National Skill Development Corporation (NSDC) and State Skill Missions, if so, the details thereof; and
- (e) the corrective steps taken/proposed to be taken by the Government to ensure transparency, better fund utilisation, credible beneficiary data and improved employment outcomes in the ongoing and future phases of the scheme?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e): The Comptroller and Auditor General (CAG) conducted a Performance Audit of PMKVY covering its initial phases up to 2022 and flagged certain deficiencies in legacy systems relating to data validation, beneficiary details, assessor information, eligibility verification, and monitoring processes, largely attributable to limitations in IT controls and decentralized implementation prevalent at that time.

The Government has undertaken comprehensive measures under PMKVY 4.0, including Aadhaar-based e-KYC, face authentication and geo-tagged attendance, QR-coded digital certificates, real-time dashboards on the Skill India Digital Hub, strengthened assessor and training centre accreditation through NCVET, independent monitoring via Kaushal Samiksha Kendra, revised monitoring guidelines with clear KPIs, and a robust penalty and recovery framework.

Disciplinary actions, including suspension, blacklisting, recovery of funds, and other stringent measures, have been taken wherever non-compliance was established, thereby institutionalising stronger accountability, verification, and oversight mechanisms under the scheme.

The Government has taken various steps to strengthen industry linkage, and placement outcomes under PMKVY 4.0. The courses under PMKVY are designed by industry-led bodies addressing the requirement of emerging sectors. Training has been imparted in Future ready job-roles addressing the requirement of Industry 4.0, emerging sectors like Drone, Artificial Intelligence (AI), Robotics, Mechatronics, etc. Further, to enable the opportunities for employments, Skill India Digital Hub (SIDH) platform has been launched as a one-stop platform that integrates skilling, education, employment, and entrepreneurship ecosystems to provide a lifelong array of services targeting a wide range of stakeholders. Details of the trained candidates are available on SIDH portal for connecting with potential employers. Through Skill India Digital Hub, candidates can have access to jobs and apprenticeship opportunities. Also, On-Job-Training (OJT) has been made an inherent component of the PMKVY. Further, Kaushal Mahotsavs have been organized to facilitate the placements opportunities to the certified candidate

COMPANIES IN WEST BENGAL

1526. SHRI JAGADISH CHANDRA BARMA BASUNIA:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) whether it is a fact that the total number of registered companies in West Bengal has increased from 1.37 lakh in 2011 to 2.50 lakh in 2025, if so, the details thereof;
- (b) whether it is a fact that between March 2015 and July 2025, 1.13 lakh new companies were registered, if so, the details thereof;
- (c) the details of the number of companies incorporated in West Bengal between 2015 and 2025, year-wise; and
- (d) the details of the estimated number of people employed in companies incorporated and started in West Bengal from May 2015 till November 2025, year-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

- (a): Companies registered in the State of West Bengal on 31.12.2011 was 1,46,723 and number of companies as on 31.12.2025 was 2,54,068.
- (b): The total number of companies registered in the State of West Bengal between 01.03.2015 and 31.07.2025 is 69,992.
- (c): The year-wise details of the number of companies incorporated in West Bengal between 2015 and 2025 are as follows: -

Calendar Year	Number of Companies incorporated in the state of West Bengal
2015	4,248
2016	4,622
2017	5,048
2018	5,385
2019	5,971
2020	6,628
2021	8,235
2022	8,691
2023	7,720
2024	8,115
2025	10,053
Total	74,716

(d): No such data is maintained in the MCA-21 portal.

SKILLING FOR AI READINESS**1527. SHRI KESINENI SIVANATH:****SHRI B K PARTHASARATHI:**

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) the details of the total number of learners enrolled under the Skilling for AI Readiness (SOAR) programme, State/UT-wise and district-wise for Andhra Pradesh;
- (b) the details of the number of learners who have been successfully certified under the programme, State/UT-wise and district-wise for Andhra Pradesh;
- (c) the details of the number of teachers/trainers who have enrolled and certified under SOAR, State/UT-wise and district-wise for Andhra Pradesh;
- (d) the details of the training partners or institutions engaged, eligibility criteria followed along with the duration and curriculum offered under the SOAR programme; and
- (e) the details of the measures taken by the Government to enhance outreach and participation in SOAR, particularly among rural and marginalised communities in Andhra Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c) : Details sought from (a), (b) and (c) for State/UT wise data is kept at **Statement-I** and district wise data of Andhra Pradesh is kept at **Statement-II**.

(d): Under the SOAR programme, three NCVET-recognised Awarding Bodies—Microsoft, HCL Tech, and the IT-ITES Sector Skills Council (NASSCOM)—are engaged as training partners for delivering four approved courses, namely AI to be Aware, AI to Acquire, AI to Aspire, and AI for Educators. The eligibility criteria, course duration, and detailed curriculum for each course are publicly available on the National Qualifications Register (NQR) under the respective course titles.

(e): The Government has adopted a pan-India, multi-pronged outreach strategy to enhance awareness and participation in the Skilling for AI Readiness (SOAR) programme. The 'Skill the Nation Challenge' initiative, launched by Hon'ble President of India on 1st January 2026, received nationwide visibility and generated significant organic publicity across digital and mainstream media, leading to increased learner awareness and registrations.

As SOAR is an online programme, subsequent outreach and advocacy have been undertaken through the Skill India Digital Hub (SIDH), social and digital media platforms, and national as well as regional print and electronic media, ensuring equitable access for learners across all States and Union Territories, including Andhra Pradesh. In addition, grassroots mobilisation is undertaken in coordination with State Skill Development Missions, Industrial Training Institutes (ITIs), and elementary and secondary schools to enhance awareness and participation under the programme.

STATEMENT-I

State/UT wise Enrolled and Certified Learners under SOAR and AI for Educators (As on 03.02.2026)

S.No.	State / UT	Total Learners (SOAR) (Enrolled)	Total Learners (SOAR) (Certified)	AI for Educators (Enrolled)	AI for Educators (Certified)
1	Andaman and Nicobar Islands	165	30	33	7
2	Andhra Pradesh	18,115	2,356	2,953	265
3	Arunachal Pradesh	185	40	19	3
4	Assam	7,131	1,729	962	101
5	Bihar	13,139	987	2,167	151
6	Chandigarh	186	21	26	10
7	Chhattisgarh	3,776	494	503	46
8	Dadra & Nagar Haveli and Daman & Diu	2,712	804	872	388
9	Delhi	6,110	588	1,070	84
10	Goa	193	15	40	2

11	Gujarat	6,514	615	1,256	123
12	Haryana	6,179	754	1,080	126
13	Himachal Pradesh	2,134	297	375	28
14	Jammu and Kashmir	2,834	283	513	38
15	Jharkhand	4,027	302	729	70
16	Karnataka	9,868	1,446	1,336	115
17	Kerala	4,846	897	761	75
18	Ladakh	42	7	6	0
19	Lakshadweep	9	0	10	10
20	Madhya Pradesh	10,736	961	1,903	123
21	Maharashtra	28,417	2,446	6,360	500
22	Manipur	1,261	540	164	31
23	Meghalaya	463	84	113	20
24	Mizoram	54	7	10	2
25	Nagaland	103	7	23	5
26	Odisha	6,538	454	980	76
27	Puducherry	292	52	69	12
28	Punjab	3,698	552	653	73

29	Rajasthan	9,832	1,150	1,723	156
30	Sikkim	99	6	19	2
31	Tamil Nadu	10,589	1,393	2,009	258
32	Telangana	7,935	1,407	1,227	121
33	Tripura	1,027	268	125	12
34	Uttar Pradesh	36,668	4,388	5,688	197
35	Uttarakhand	2,649	330	414	37
36	West Bengal	9,520	1,085	1,698	196
	Total	2,18,046	26,795	37889	3463

STATEMENT-II

District-wise Enrolled and Certified Learners for Andhra Pradesh (As on 05.02.2026)

State: Andhra Pradesh till 5th Feb	NAASSCOM		HCLTech		Microsoft		Total Enrolled	Total Certified
Districts	Enrolled	Certified	Enrolled	Certified	Enrolled	Certified		
ADILABAD	15	1	67	13	41	7	123	21
ALLURI SITHARAMA RAJU	21	0	12	0	9	0	42	0
ANAKAPALLI	14	0	52	4	58	8	124	12
ANANTAPUR	78	9	351	48	680	95	1109	152
ANANTHAPUR AMU	39	2	125	14	194	23	358	39
ANNAMAYYA	20	3	54	3	80	20	154	26
BAPATLA	16	0	54	3	43	5	113	8
CHITTOOR	82	2	346	22	459	115	887	139
CUDDAPAH	67	6	238	12	273	48	578	66
DR. B. R. AMBEDKAR KONASEEMA	9	2	34	5	17	0	60	7
EAST GODAVARI	262	7	533	63	426	59	1221	129
ELURU	21	3	61	9	58	8	140	20
GUNTUR	187	4	756	36	594	57	1537	97

HYDERABAD	44	0	186	65	167	28	397	93
K.V. RANGAREDDY	0	0	8	5	7	4	15	9
KAKINADA	31	1	85	3	65	11	181	15
KARIM NAGAR	12	0	43	8	61	15	116	23
KHAMMAM	18	2	74	12	98	12	190	26
KONASEEMA	2	1	4	0	12	1	18	2
KRISHNA	130	8	595	57	457	61	1182	126
KURNOOL	94	3	391	32	1028	553	1513	588
MAHABUB NAGAR	3	1	41	15	29	7	73	23
MEDAK	9	0	47	10	52	12	108	22
N. T. R	24	1	56	3	50	3	130	7
NALGONDA	11	0	80	10	54	5	145	15
NANDYAL	18	2	51	8	69	20	138	30
NELLORE	65	4	262	19	531	63	858	86
NIZAMABAD	3	0	17	2	17	4	37	6
NONE	0	0	1	0	0	0	1	0
NTR	16	0	70	6	53	6	139	12
PALNADU	21	1	76	6	67	10	164	17
PARVATHIPUR AM MANYAM	9	1	23	2	43	3	75	6
PRAKASAM	111	6	364	31	740	100	1215	137
RANGAREDDI	39	3	147	48	125	35	311	86
SPSR NELLORE	4	0	24	4	18	5	46	9

SRI POTTI SRIRAMULU NELLORE	18	0	67	2	83	5	168	7
SRI SATHYA SAI	20	4	74	10	128	13	222	27
SRIKAKULAM	120	2	268	17	531	35	919	54
TIRUPATI	33	0	93	11	107	16	233	27
VISAKHAPATA NAM	162	9	473	22	573	66	1208	97
VIZIANAGARA M	102	1	225	9	579	16	906	26
WARANGAL	29	0	88	3	106	6	223	9
WEST GODAVARI	73	2	307	21	260	35	640	58
Y.S.R.	29	1	70	4	66	6	165	11
Grand Total	2081	92	6993	677	9108	1601	18182	2370

**ESTABLISHMENT OF NEW KENDRIYA VIDYALAYAS IN ANDHRA
PRADESH**

1528. DR. GUMMA THANUJA RANI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the number of Kendriya Vidyalayas (KVs) opened proposed to be opened in the country during the last five years, State-wise, and district-wise in Andhra Pradesh along with the timelines fixed for its commencement thereof;
- (b) whether any proposals for new KVs are pending for approval in aspirational and backward districts of the said State and if so, the details thereof;
- (c) the amount of funds sanctioned/allocated for establishment of new KVs in the said State during the last five years; and
- (d) the steps taken by the Government to address delays, if any, in establishment of KVs in the said State?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): Opening of new Kendriya Vidyalayas (KVs) is a continuous process. KVs are opened primarily to cater to the educational needs of the wards of transferable Central Government Employees including Defence & Para-Military personnel, Central Autonomous Bodies, Central Public Sector Undertakings (PSUs) and Central Institute of Higher Learning (IHL) by providing a common programme of education throughout the country. Proposals for opening of new KVs may be sponsored by Ministries or Departments of the Government of India/State Governments/ Union Territories Administrations, with commitment to provide requisite extent of land, free of cost and suitable rent-free temporary

accommodation for setting up a new KV, as per Kendriya Vidyalaya Sangathan (KVS) norms.

At present, 1289 KVs including 38 KVs in Andhra Pradesh are functional across the country. KVs are not opened on the criteria of State/UT/Parliamentary Constituency/District.

During the last five years (i.e. 2020-21 to 2024-25) and current year (i.e. 2025-26), 58 KVs have been opened and made operational including 03 KVs in Andhra Pradesh. State/UT-wise details of these KVs are at **Statement-I**.

The Government of India has sanctioned 85 new KVs in December, 2024 including 08 KVs in the State of Andhra Pradesh and 57 new KVs in October, 2025 including 04 KVs in the State of Andhra Pradesh. Out of 08 KVs sanctioned in December, 2024, 02 KVs i.e. KV Palasamudram Village, Gorantala Mandal, District Sri Satya Sai and KV, Dhone, District Nandyal have been opened from the session 2025-26. Further, out of 04 KVs sanctioned in October, 2025, orders for opening of 02 KVs i.e. KV, Mangasamudram Village, District & Mandal Chittoor and KV, Bairaganipalle, Kuppam, District Chittoor have been issued.

The State Governments/Sponsoring Authorities have been requested regularly to transfer the requisite extent of suitable land and suitable temporary accommodation in favour of KVS. KVs are made functional after receipt of requisite extent of suitable land and temporary accommodation in favour of

KVS, as per KVS norms. State/UT-wise details of these 85 and 57 newly sanctioned KVs as well as status thereof is at **Statement-II** and **Statement-III** respectively.

The budgetary support is provided to KVS every year as Grants-in-Aid under three distinct Heads of Account viz. Salaries, General and Creation of Capital Assets for opening and functioning of KVs. Funds are not allocated to KVS State/UT/District-wise. The funds allocated to KVS during the last five financial years are as under: -

(Rs. in crore)

Financial Year	Total funds allocated
2021-22	6800.00
2022-23	7461.25
2023-24	8500.00
2024-25	8727.00
2025-26	9503.84

STATEMENT-I**STATE/UT-WISE NUMBER OF KVs OPENED DURING LAST FIVE YEARS****(I.E. 2020-21 to 2024-25) & CURRENT YEAR (I.E. 2025-26) ACROSS****THE COUNTRY**

S. NO.	Year	Number of KVs	State/UT	Name of District	Name of KV
1.	2020-21	10	Arunachal Pradesh	Anjaw	Hayuliang
2.			Jharkhand	West Singhbhum	Ser Dangoaposi
3.			Jharkhand	Palamau	Palamau
4.			Madhya Pradesh	Indore	IIT Indore
5.			Odisha	Ganjam	Chhatarpur
6.			Tamilnadu	Madurai	ITBP Idiyapatti
7.			Tamilnadu	Shivgangai	ITBP Shivgangai
8.			Uttar Pradesh	Fatehpur	Madhupuri
9.			Uttar Pradesh	Hamirpur	Sumerpur
10.			Uttarakhand	Champawat	5 th Bn SSB Champawat
11.	2021-22	3	Haryana	Yamunanagar	Bilaspur
12.			Karnataka	Belagavi	Sadalgah
13.			Punjab	Roopnagar	IIT Ropar
14.	2022-23	5	Himachal Pradesh	Mandi	Dharampur
15.			Odisha	Angul	MCL Subhadra Area
16.			Odisha	Angul	MCL Jaggannath Area
17.			Odisha	Khordha	IIT Bhubneshwar
18.			Tripura	Sepahaijala	BSF Sepahaijala
19.	2023-24	3	Gujarat	Kutch	Deen Dayal Port Authority Gandhidham
20.			Arunachal Pradesh	Papumpare	NIT Arunachal Pradesh Jote

21.			Punjab	Bathinda	Central University Punjab Ghudda
22.	2024-25	3	Odisha	Sundargarh	NIT Rourkela
23.			Bihar	Gaya	205 Cobra Bn. CRPF Barachatti
24.			Andhra Pradesh	Tirupati	IIT Tirupati
25.	2025-26	34	Bihar	Supaul	45th. Bn SSB Birpur Supaul
26.			Jammu & Kashmir	Doda	Gandoh Bhalessa
27.			Odisha	Bolangir	Patnagarh
28.			Tamilnadu	Coimbatore	BSF Kittampalayam
29.			Odisha	Bolangir	Titlagarh (Railways)
30.			Odisha	Angul	Athmallik
31.			Odisha	Sambalpur	Kuchinda
32.			Odisha	Dhenkanal	Kamakhyanagar
33.			Odisha	Koraput	Jeypore
34.			Uttar Pradesh	Maharajganj	Maharajganj
35.			Andhra Pradesh	Sri Satya Sai	Palasamudram
36.			Tripura	North Tripura	Dharmanagar
37.			Uttarakhand	Pauri Garhwal	Kotdwar
38.			Madhya Pradesh	Rajgarh	Narsinghgarh
39.			Madhya Pradesh	Chhatarpur	Khajuraho
40.			Madhya Pradesh	Ashok Nagar	Ashoknagar
41.			Rajasthan	Sri Ganganagar	BSF Srikaranpur
42.			Uttar Pradesh	Jaunpur	Payagpur
43.			Madhya Pradesh	Balaghat	Tirodi
44.			Madhya Pradesh	Katni	Jhijnhari
45.			Madhya Pradesh	Seoni	Barghat
46.			Odisha	Angul	Talcher
47.			Odisha	Keonjhar	Champua

48.			Uttar Pradesh	Bijnor	Madsudanpur Devidas Bijnor
49.			Maharashtra	Pune	NDRF Campus Sudumbare Pune
50.			Chhattisgarh	Bemetara	Bemetara
51.			Odisha	Khorda	ITBP Khurda
52.			Madhya Pradesh	Morena	Sabalgarh
53.			Rajasthan	Phalodi	AFS Phalodi
54.			Karnataka	Raichur	Elargi (D) Village Sindhanur Taluk
55.			Andhra Pradesh	Nandyal	Dhone
56.			Jammu & Kashmir	Kathua	Ramkot
57.			Delhi	North East Delhi	Khajuri Khas
58.			Kerala	Idukki	Thodupuzha

STATEMENT- II

STATE/UT-WISE STATUS OF 85 NEW KENDRIYA VIDYALAYAS

SANCTIONED IN DECEMBER, 2024

S. No.	State/UT	Name of KV	Functional/ Non-functional*
1	Andhra Pradesh	Valasapalle Village, Madanapalle Mandal, District Chittoor	Non-functional
2		Palasamudram Village, Gorantala Mandal, District Sri Satya Sai	Functional
3		Tallapalli Village, Macherla Mandal, District Guntur	Non-functional
4		Nandigama, District Krishna	Non-functional

5		Rompicherla Village, Narasaraopet Division District Guntur	Non-functional
6		Nuzvid, District Krishna (Now Eluru District)	Non-functional
7		Dhone, District Nandyal	Functional
8		Anakapalle, District Anakapalle	Non-functional
9	Arunachal Pradesh	Pitapool, Lower Subansiri	Non-functional
10	Assam	Jagiroad, District Morigaon	Non-functional
11	Chhattisgarh	Mungeli, District-Mungeli	Non-functional
12		Surajpur, District Surajpur	Order for opening of KV w.e.f. 01.04.2026 has been issued
13		Bemetara District, Chhattisgarh	Functional
14		Hasoud, District Janjgir Champa	Non-functional
15	Gujarat	Chakkargarh, District Amreli	Non-functional
16		Ognaj, District Ahmedabad	Non-functional
17		Veraval, District Gir-Somnath	Non-functional
18	Himachal Pradesh	Riri Kuthera, District Kangra	Non-functional
19		Gokulnagar, Uppar Bhanjal, District- Una	Non-functional
20		Nandpur, District Una	Non-functional
21		Thunag, District Mandi	Non-functional
22	Jammu & Kashmir	Gool, District Ramban	Non-functional
23		Ramban, District Ramban	Non-functional
24		Bani, District Kathua	Non-functional
25		Ramkot, District Kathua	Functional
26		Reasi, District Reasi	Non-functional
27		Katra (Kakriyal), District Reasi	Non-functional
28		Ratnipora, District Pulwama	Non-functional
29		Galander (Chandhara), District Pulwama	Non-functional
30		Mughal Maidan, District Kisthwar	Non-functional
31		Gulpur, District Poonch	Non-functional

32		Drugmulla, District Kupwara	Non-functional
33		Vijaypur, District Samba	Non-functional
34		Panchari, District Udhampur	Non-functional
35	Jharkhand	Barwadih, District Latehar (Railway)	Non-functional
36		Dhanwar Block, District Giridih	Non-functional
37	Karnataka	Mudnal Village, Yadgiri District	Non-functional
38		Kunchiganal Village, District Chitradurga	Order for opening of KV w.e.f. 01.04.2026 has been issued
39		Elargi (D) Village, Sindhanur Taluk, District Raichur	Functional
40	Kerala	Thodupuzha, District Idduki	Functional
41	Madhya Pradesh	Ashok Nagar, District- Ashok Nagar	Functional
42		Nagda, District Ujjain	Non-functional
43		Maihar, District Satna	Order for opening of KV w.e.f. 01.04.2026 has been issued
44		Tirodi, District Balaghat	Functional
45		Barghat, District Seoni	Functional
46		Niwari, District Niwari	Non-functional
47		Khajuraho, District Chhatarpur	Functional
48		Jhijnhari, District Katni	Functional
49		Sabalgarh, District Morena	Functional
50		Narsinghgarh, District Rajgarh	Functional
51		CAPT (Central Academy Police Training) Bhopal, Kanhasaiya	Non-functional
52	Maharashtra	Akola, District Akola	Non-functional
53		NDRF Campus, Sudumbare, Pune	Functional
54		Nachane, District Ratnagiri	Non-functional
55	NCT of Delhi	Khajuri Khas District- North East Delhi	Functional
56		Railway Titlagarh, District Bolangir	Functional
57		Patnagarh, District Bolangir	Functional

58	Odisha	ITBP khurda, District Khurda	Functional
59		Athmallik District Angul	Functional
60		Kuchinda, District Sambalpur	Functional
61		Dhenkanal (Kamakhyanagar)	Functional
62		Jeypore, Koraput District	Functional
63		Talcher, District Angul	Functional
64	Rajasthan	AFS Phalodi, District Jodhpur	Functional
65		BSF Satrana, District Sriganganagar	Non-functional
66		BSF Srikaranpur, District Sriganganagar	Functional
67		Hindaun City, District Karauli	Non-functional
68		Merta City, District Nagaur	Non-functional
69		Rajsamand District Rajsamand	Non-functional
70		Rajgarh, District Alwar	Non-functional
71		Bhim, District Rajsamand	Order for opening of KV w.e.f. 01.04.2026 has been issued
72		Mahwa, District Dausa	Non-functional
73	Tamil Nadu	Theni, District Theni	Non-functional
74		Pillaiyarpatti, District Thanjavur	Non-functional
75	Tripura	Udaipur, District Gomati	Non-functional
76		Dharmanagar, District North Tripura	Functional
77	Uttar Pradesh	Chandpur, District Ayodhya	Non-functional
78		Kannauj District Kannauj	Non-functional
79		Payagpur, District Jaunpur	Functional
80		Maharajganj, District Maharajganj	Functional
81		Bijnor District Bijnor	Functional
82	Uttarakhand	Narendra Nagar, District Tehri Garhwal	Non-functional
83		Dwarahat, District Almora	Non-functional
84		Kotdwar, District Pauri Garhwal	Functional
85		Madan Negi, District Tehri Garhwal	Non-functional

**Non-functional for want of suitable land/temporary accommodation from the concerned State/UT/Sponsoring Authorities.*

STATEMENT-III

**State/UT-wise status of 57 new Kendriya Vidyalayas (KVs) sanctioned in
October, 2025**

S. No	State/UT	Name of KV	Functional/Non-Functional*
1	ANDHRA PRADESH	Palasa, Distt. Srikakulam	Non-functional
2		Mangasamudram Village, Distt. & Mandal Chittoor	Order for opening of KV w.e.f. 01.04.2026 has been issued
3		Bairaganipalle, Kuppam, Distt. Chittoor	
4		Sakhamuru Village, Thulluru, Distt. Guntur	Non-functional
5	ASSAM	Bokajan, Distt. Karbi Anglong	Non-functional
6	BIHAR	20th Bn SSB Paktola Distt. Sitamarhi	Non-functional
7		ITBP Katihar, Distt. Katihar	Non-functional
8		No.3 Darbhanga (AIIMS), Distt. Darbhanga	Non-functional
9		Madhepura, Distt. Madhepura	Non-functional
10		Nimi, Shekhopursarai, Distt. Sheikhpura	Non-functional
11		Digha, Distt. Patna	Non-functional
12		Walmi, Distt. Patna	Non-functional
13		Purnea, Distt. Purnea	Non-functional
14		Arwal, Distt. Arwal	Non-functional
15		Madhubani, Distt. Madhubani	Non-functional
16		Ara Town, Distt. Bhojpur	Non-functional
17		Bodh Gaya, Distt. Gaya	Non-functional
18		Bhagalpur Town, Distt. Bhagalpur	Non-functional
19		Kaimur, Distt. Kaimur (Bhabua)	Non-functional

20		Jhanjharpur, Distt. Madhubani	Non-functional
21		Biharsharif City, Distt. Nalanda	Non-functional
22		Muzaffarpur (Bela Industrial Area), Distt. Muzaffarpur	Non-functional
23		Munger Town, Distt. Munger	Non-functional
24		Jamuara, Katnicol, Distt. Sheikhpura	Non-functional
25	CHHATTISGARH	GC, CRPF Tehsil Arang, Distt. Raipur	Non-functional
26	GUJARAT	100 Bn. RAF/CRPF Vastral, Distt. Ahmedabad	Non-functional
27	HARYANA	Nuh, Distt. Nuh (Mewat)	Non-functional
28	HIMACHAL	Paonta Sahib, Distt. Sirmaur	Non-functional
29	PRADESH	Kotkhai, Distt. Shimla	Non-functional
30	JAMMU & KASHMIR	Nagseni, Distt Kishtwar	Non-functional
31	JHARKHAND	106 Bn RAF/CRPF Complex, Distt. East Singhbhum	Non-functional
32		Barkatha, Distt. Hazaribagh	Non-functional
33	KARNATAKA	Shinal, Athani Taluk, Distt. Belagavi	Order for opening of KV w.e.f. 01.04.2026 has been issued
34	MADHYA PRADESH	208, Cobra Bn. CRPF Janhwa, Distt. Balaghat	Non-functional
35		Nowgaon, Distt. Chhatarpur	Non-functional
36		Bada Malhera, Distt. Chhatarpur	Non-functional
37		Samnapur, Nainpur, Distt. Mandla	Order for opening of KV w.e.f. 01.04.2026 has been issued
38	ODISHA	Rairakhol, Distt. Sambalpur	Non-functional
39		Padampur, Distt. Bargarh	Non-functional
40		Udala, Distt. Mayurbhanj	Non-functional
41		Nilagiri, Distt. Balasore	Non-functional

42		Rasol, Hindol, Distt. Dhenkanal	Non-functional
43		Pallahara, Distt. Angul	Non-functional
44	RAJASTHAN	Sirohi, Distt. Sirohi	Order for opening of KV w.e.f. 01.04.2026 has been issued
45		Didwana, Distt. Didwana-Kuchaman	Non-functional
46	TAMIL NADU	Krishnagiri, Distt. & Taluk Krishnagiri	Order for opening of KV w.e.f. 01.04.2026 has been issued
47	TELANGANA	Bhadradi, Kothagudem	Non-functional
48		Mulugu, Distt. Mulugu	Non-functional
49		Nagavaram Shivar, Distt. Wanaparthy	Non-functional
50		Chelgal, District Jagtial	Non-functional
51	UTTAR PRADESH	GC, CRPF, Chakiya Chandauli Distt. Chandauli	Non-functional
52		Shamli, Distt. Shamli	Non-functional
53		Sant Kabir Nagar, Distt. Sant Kabir Nagar	Order for opening of KV w.e.f. 01.04.2026 has been issued
54		Mauranipur, Distt. Jhansi	Non-functional
55		No. 3, HURL Campus, Distt. Gorakhpur	Non-functional
56		Badera, Orai, Distt. Jalaun	Non-functional
57	UTTARAKHAND	Sawad, Distt. Chamoli	Non-functional

**Non-functional for want of suitable land/temporary accommodation from the concerned State/UT/Sponsoring Authorities.*

**STATUS OF INFRASTRUCTURE AND FACULTY POSITION IN CENTRAL
UNIVERSITY, ODISHA**

1529. SHRI SAPTAGIRI SANKAR ULAKA:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government is aware of the infrastructure status of the Central University of Odisha, including availability of permanent campus facilities, hostels, laboratories, libraries, digital infrastructure and student amenities, if so, the details of funds sanctioned and utilised in this regard during the last five years;
- (b) whether the Government has taken note of the faculty and non-teaching staff position in the University, including sanctioned strength and actual vacancies, if so, the details of the steps being taken to fill these posts on a regular basis;
- (c) whether the Government has assessed the research output, funding received, centres of excellence, collaborations and doctoral enrolment of the University, if so, the details thereof, particularly in areas relevant to tribal studies, regional development and local livelihoods; and
- (d) whether the University is complying with reservation norms for Scheduled Castes (SCs), Scheduled Tribes (STs), Other Backward Classes (OBCs) and Economically Weaker Sections (EWSs) in admissions, faculty recruitment and staff appointments, if so, the details thereof along with the

steps taken/being taken by the Government to ensure full compliance and inclusivity?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (d): The Central University of Odisha (CUO) has been provided adequate financial support for the development of its permanent campus. During the last five years, an amount of ₹609.71 crore has been sanctioned as grant-in-aid for construction of its permanent campus against which ₹189 crore has been released by the University Grants Commission (UGC) based on utilisation of funds.

Academic activities of the University are being conducted using the completed infrastructure facilities including academic blocks, library buildings, hostels, staff quarters and guest house. The University is not facing any difficulty in conducting its academic programmes and appropriate measures are taken from time to time to strengthen its infrastructure, faculty strength and student facilities.

Recruitment of faculty and non-teaching staff is a continuous process and is carried out in accordance with the provisions of the Central Universities Act, 2009, the Statutes and Ordinances of the University, and applicable rules as and when vacancies arise. The Central University of Odisha is a statutory autonomous institution established under an Act of Parliament. All academic and

administrative decisions are taken by the University through its statutory bodies such as the Executive Council, Academic Council and Court.

The University complies with reservation norms for Scheduled Castes (SCs), Scheduled Tribes (STs), Other Backward Classes (OBCs) and Economically Weaker Sections (EWSs) in admissions, faculty recruitment and staff appointments in accordance with the extant reservation rules of the Government of India.

COOPERATION FOR ARCHAEOLOGICAL EXCAVATIONS IN TAMIL NADU

1530. SHRIMATI KANIMOZHI KARUNANIDHI

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government is aware that the Madurai Bench of the Madras High Court has recently directed the Archaeological Survey of India (ASI) to positively consider and extend full cooperation to any request made by the State Government of Tamil Nadu for continuation of archaeological excavations at Adichanallur, Thoothukudi;
- (b) the details of the number of requests received by the ASI from the State Government of Tamil Nadu seeking permission or cooperation for archaeological excavations during the last five years and the current year, year-wise; and

(c) the details of the number of such requests approved, rejected or pending along with the reasons for non-approval, if any?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): Yes Sir.

(b) and (c): Details of the proposals forwarded by the Tamil Nadu State Department of Archaeology for seeking approval of the Government of India for conducting archaeological excavation as follows:

year	Proposals	Approved
2021	12	12
2022	08	08
2023	03	03
2024	10	10
2025	12	04 (08*)
2026	--	--
Total	45	45

(*under consideration)

दादरा और नगर हवेली में केंद्रीय विश्वविद्यालय के रिक्त पद

1531. श्रीमती कलाबेन मोहनभाई देलकर:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत पांच वर्षों के दौरान देश में, विशेषकर दादरा और नगर हवेली जिले में प्रत्येक केंद्रीय विश्वविद्यालय में रिक्त पदों का श्रेणी-वार और वर्ष-वार ब्यौरा क्या है;

(ख) सभी केंद्रीय विश्वविद्यालयों में अनुसूचित जाति (एससी), अनुसूचित जनजाति (एसटी), अन्य पिछड़ा वर्ग (ओबीसी) और आर्थिक रूप से कमजोर वर्ग (ईडब्ल्यूएस) के रिक्त पदों की संख्या कितनी है;

(ग) विगत पांच वर्षों के दौरान 'कोई उपयुक्त नहीं पाया गया' पाए जाने के आधार पर नियुक्ति से वंचित किए गए एससी/एसटी/ओबीसी और ईडब्ल्यूएस अभ्यर्थियों की संख्या कितनी है;

(घ) क्या सभी केंद्रीय विश्वविद्यालयों में कोई समान भर्ती प्रक्रिया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं; और

(ङ.) क्या सरकार कोई समान भर्ती प्रक्रिया आरंभ करने की योजना बना रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) से (ङ): शिक्षा मंत्रालय के अधीन केंद्रीय विश्वविद्यालय संसद के संबंधित केंद्रीय अधिनियमों के तहत स्थापित सांविधिक स्वायत्त संगठन हैं और उनके अंतर्गत बनाए गए अधिनियमों और संविधियों, अध्यादेशों के प्रावधानों द्वारा अभिशासित होते हैं। रिक्तियों का होना और उन्हें भरना एक सतत

प्रक्रिया है। ये रिक्तियां पदोन्नति, सेवानिवृत्ति, त्यागपत्र और छात्रों की संख्या में वृद्धि आदि के कारण अतिरिक्त आवश्यकताओं इत्यादि के परिणामस्वरूप उत्पन्न होती हैं। सभी प्रशासनिक और शैक्षणिक निर्णय सांविधिक निकायों के अनुमोदन से केंद्रीय विश्वविद्यालयों द्वारा लिए जाते हैं; जिसमें उनकी भर्ती प्रक्रिया भी शामिल है, जिसे सांविधिक प्रावधानों और विश्वविद्यालय अनुदान आयोग (यूजीसी) के प्रासंगिक विनियमों/दिशानिर्देशों के अनुसार उनके सांविधिक निकायों द्वारा तैयार किया जाता है। शिक्षक पदों के लिए आवेदनों के लिए एक खुला विज्ञापन जारी किया जाता है, जिसमें सभी पात्र उम्मीदवार आवेदन कर सकते हैं। संबंधित प्रावधानों के तहत भर्ती हेतु विधिवत गठित चयन समितियां, पद (पदों) के लिए उम्मीदवारों की उपयुक्तता के संबंध में सिफारिशें करती हैं और तदनुसार, चयन समितियों की सिफारिशों के आधार पर नियुक्तियां की जाती हैं। केवल उन मामलों में जहां उपयुक्त उम्मीदवार उपलब्ध नहीं थे, चाहे किसी भी श्रेणी के हों, नियुक्तियां नहीं की गईं। “विश्वविद्यालयों और महाविद्यालयों में शिक्षकों और अन्य शैक्षणिक कर्मचारियों की नियुक्ति के लिए न्यूनतम अर्हताएं, 2018” संबंधी यूजीसी विनियम एक पारदर्शी और वस्तुनिष्ठ चयन प्रक्रिया का प्रावधान करते हैं। उक्त यूजीसी विनियम 2018 के अनुसार, शिक्षकों की नियुक्ति के लिए चयन समिति में अन्य के अलावा एससी/एसटी/ओबीसी/अल्पसंख्यक/महिला/दिव्यांग श्रेणियों, यदि इनमें से किसी भी श्रेणी से कोई उम्मीदवार आवेदक है, के प्रतिनिधि शामिल होते हैं।

शिक्षा मंत्रालय और विश्वविद्यालय अनुदान आयोग (यूजीसी) नियमित रूप से रिक्त पदों को भरने के लिए संस्थाओं की निगरानी करते हैं। सितंबर 2022 से, सभी केंद्रीय विश्वविद्यालयों ने रिक्तियों को भरने के लिए मिशन मोड में भर्ती अभियान चलाया है। दिनांक 24.01.2026 तक, केंद्रीय विश्वविद्यालयों में 1139 एससी पदों, 555 एसटी पदों, 1960 ओबीसी पदों और 426 ईडब्ल्यूएस पदों सहित 8460 से अधिक शिक्षण पद भरे गए हैं। यूजीसी ने सभी केंद्रीय विश्वविद्यालयों में रिक्तियों/विज्ञापनों/नौकरियों की सूची के लिए एक सामान्य मंच प्रदान करने के लिए दिनांक

02.05.2023 को एक एकीकृत भर्ती पोर्टल अर्थात सीयू-चयन की शुरुआत की। केंद्रीय विश्वविद्यालयों को यह भी निर्देश दिया गया है कि वे योग्य अभ्यर्थियों को भर्ती में आने वाली कठिनाइयों को दूर करने के लिए वर्ष भर अपनी वेबसाइटों पर रोलिंग विज्ञापन प्रकाशित करें। इसके अतिरिक्त, सहायक प्रोफेसर के लिए पीएचडी की अनिवार्य शर्त में भी छूट दी गई है।

केन्द्रीय शैक्षणिक संस्थान (शिक्षक संवर्ग में आरक्षण) अधिनियम, 2019 दिनांक 09.07.2019 को अधिसूचित किया गया है, जो केन्द्र सरकार द्वारा स्थापित, अनुरक्षित या सहायता प्राप्त केन्द्रीय शैक्षणिक संस्थाओं के शिक्षक संवर्ग में अनुसूचित जाति (एससी), अनुसूचित जनजाति (एसटी), अन्य पिछड़ा वर्ग (ओबीसी) और आर्थिक रूप से कमजोर वर्ग (ईडब्ल्यूएस) से संबंधित व्यक्तियों के लिए सीधी भर्ती में पदों के आरक्षण का प्रावधान करता है। यह अधिनियम आरक्षण के उद्देश्य से अलग-अलग विभागों के बजाय विश्वविद्यालय/केंद्रीय शैक्षणिक संस्थान को एक इकाई के रूप में मानकर नियुक्ति में पदों के आरक्षण के संबंध में कठिनाई को दूर करता है। इसके अतिरिक्त, इस अधिनियम द्वारा वर्ष 2019 से एसोसिएट प्रोफेसर और प्रोफेसर स्तर की भर्ती में अन्य पिछड़ा वर्ग (ओबीसी) को आरक्षण प्रदान किया गया था। पहले ओबीसी को आरक्षण केवल सहायक प्रोफेसर स्तर पर था। किसी विशेष श्रेणी के लिए आरक्षित पदों को केवल उसी विशेष श्रेणी के पात्र व्यक्तियों द्वारा ही भरा जा सकता है; किसी भी आरक्षित श्रेणी से संबंधित किसी भी रिक्त पद को भर्ती के अगले चक्र (चक्रों) में उस विशेष आरक्षित श्रेणी में बैकलॉग रिक्तियों के रूप में पुनर्विज्ञापित किया जाता रहेगा, जब तक कि वह भरा नहीं जाता है।

ESTABLISHMENT OF ESIC SUB-REGIONAL OFFICE IN TELANGANA

1532. SHRI KUNDURU RAGHUVeer:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government is aware that the existing Employees' State Insurance Corporation (ESIC) Regional Office serving Telangana is handling a significantly higher workload, as compared to several other States despite those States having designated Sub-Regional Offices with fewer insured persons and lower industrial activity and if so, the reasons therefor;
- (b) whether the Government has assessed the operational pressure, pendency of cases and service delays in Telangana due to the absence of a Sub-Regional Office and if so, the details thereof;
- (c) whether the Government proposes to sanction a Sub-Regional Office in Telangana to ease the burden on the Regional Office and ensure efficient delivery of ESIC, Employees' Provident Fund Organisation (EPFO) and Labour Welfare Services to industries and workers and if so, the details thereof; and
- (d) the criteria adopted for establishing Sub-Regional Offices in other States and whether Telangana meets or exceeds those parameters?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): As on 31.03.2025, the number of employers and insured persons registered under the Employees' State Insurance Corporation (ESIC) in Telangana are 1,35,941 and 15,90,370 respectively, accounting for about 5.5

per cent and 4.9 per cent of the total 24,83,511 employers and 3,24,29,970 insured persons across the country.

The opening of Sub-Regional Offices and bifurcation of large Regional Offices in ESIC is a continuous process based on operational requirements and guidelines amended from time to time.

While considering such proposals, factors such as revenue—expenditure position, economic viability and availability of staff are also taken into account.

IDENTIFYING OF EDUCATIONALLY BACKWARD DISTRICTS

1533. SHRI RAMASAHAYAM RAGHURAM REDDY:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has identified educationally backward districts in the country especially in Scheduled Caste and Scheduled Tribe dominated areas, if so, the details thereof;
- (b) if not, the reasons for not identifying educationally backward districts;
- (c) whether there are any challenges in gathering reliable data or assessing the educational needs in these regions and if so, the details thereof;
- (d) whether the Government has alternative methods or strategies to address educational backwardness in SC/ST communities without specifically identifying backward districts;
- (e) if so, the details thereof and if not, the reasons thereof;

- (f) whether there is any plan to initiate such identification in the future and if so, the details thereof along with the timeline for the same; and
- (g) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (g): Department of School Education and Literacy, Ministry of Education had identified Educationally Backward Blocks (EBB) in States/UTs, where the female rural literacy rate was below the national average. Under the erstwhile Sarva Shiksha Abhiyan, Kasturba Gandhi Balika Vidyalayas (KGBVs) were sanctioned in EBB as residential schools at upper primary level for girls belonging to disadvantaged groups such as SC, ST, OBC, Minority and Below Poverty Line (BPL).

However, with the launch of the Aspirational Districts Programme by NITI Aayog in January 2018 to improve social outcomes, including education, in backward districts, government programmes are now aligned to meet the infrastructure and educational needs of the country's Aspirational Districts. There are 112 Aspirational Districts across 26 States and 1 Union Territory. State wise list of Aspirational Districts is given in **Statement**.

Further, the Aspirational Blocks Programme (ABP) was launched by the Hon'ble Prime Minister on January 7, 2023, during the 2nd National Conference

of Chief Secretaries. This transformational programme focuses on improving governance to enhance the quality of life of citizens in the most difficult and underdeveloped blocks of India by converging existing schemes, defining outcomes, and monitoring them on a constant basis.

The data in respect to the aspirational districts and block is timely captured through Champion of Change portal of NITI Aayog. Further, the Department of School Education & Literacy (DoSE&L) also has a Unified District Information System for Education Plus (UDISE+ portal) to monitor the education indicators of the schools.

This Department is focused on universal access to schooling for all from pre-primary to Class XII through the Integrated Centrally Sponsored Scheme for School Education namely Samagra Shiksha Abhiyan launched with effect from the year 2018-19. The Government, through the Samagra Shiksha and PM SHRI schemes, along with other interventions, supports States and UTs in strengthening government and government-aided schools through targeted measures aimed at improving infrastructure, quality, and equity in education. Under the scheme, assistance is provided for the creation and upgradation of school infrastructure such as classrooms, toilets, drinking water facilities, ICT facilities, and barrier-free access, along with support for teaching-learning materials and digital initiatives to improve learning outcomes, with special focus on Aspirational Districts/Blocks. Further, special focus on SC/ST/EBBs is provided through the following interventions under Samagra Shiksha:

- i. **Kasturba Gandhi Balika Vidyalayas (KGBVs):** Under Samagra Shiksha, there is a provision of KGBVs which are residential schools from Class VI to XII for girls belonging to disadvantaged groups such as SC, ST, OBC, Minority and Below Poverty Line (BPL). The KGBVs are set up in Educationally Backward Blocks. The objective behind establishing KGBVs is to ensure access and quality education to girls from disadvantaged groups by setting up residential schools and to reduce gender gaps at all levels of school education. Currently, total 5269 KGBVs are functional with enrolment of 7,58,288 girls (including 1,77,009 ST girls and 2,06, 297 SC girls).
- ii. **Netaji Subhash Chandra Bose Awasiya Vidyalayas (NSCBAVs)-** Samagra Shiksha supports the provision of residential facilities under the intervention entitled NSCBAVs, with the primary purpose of reaching out to girls, urban deprived and other disadvantaged children and creating equitable access to school education in remote, sparsely populated and difficult to reach areas, hilly terrains, areas affected by LWE, large uninhabited areas with natural barriers like forests, waterways, rivers, etc.
- iii. **Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN)** which aims to saturate Particularly Vulnerable Tribal Groups (PVTGs) households and habitations with basic facilities such as safe housing, clean drinking water and sanitation, improved access to education, health and nutrition, road and telecom connectivity, electrification of unelectrified households and sustainable livelihood opportunities in a mission mode. Ministry of Education,

DoSE&L is one of the participating Ministries in the Abhiyan and PM-JANMAN is being implemented in convergence with Samagra Shiksha Scheme. As on date, total 500 hostels have been sanctioned under PM-JANMAN.

iv. Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DA-JGUA): It aims at saturation of more than 63,000 tribal majority villages and tribal villages in Aspirational Districts with specified interventions. Ministry of Education, DoSE&L is one of the participating Ministries in the Abhiyan and that DAJGUA is being implemented in convergence with Samagra Shiksha Scheme of this Department. So far, DoSEL has approved 692 Hostels under DA-JGUA.

v. RTE Entitlement-

Provision of Free Uniform: Samagra Shiksha provides support for two sets of uniform to all girls, SC, ST children and Below Poverty Line (BPL) children at an average cost of Rs. 600/- per child per annum, wherever State Governments have incorporated the provision of school uniforms as a student entitlement in their State RTE Rules.

vi. Besides, the Department is also implementing schemes such as the Pradhan Mantri Schools for Rising India (PM SHRI), to provide adequate school infrastructure (including digital), teaching learning material, teacher support, PM POSHAN scheme (Pradhan Mantri Poshan Shakti Nirman) for providing nutrition through mid-day meals in schools, National Means cum Merit

Scholarship Scheme (NMMSS)- merit scholarship for EWS students so as to improve the learning outcomes of all students in all States and UTs, with special focus on aspirational districts.

- vii. Separately, Ministry of Social Justice & Empowerment is implementing the Pradhan Mantri Anusuchit Jaati Abhyuday Yojana (PM-AJAY) which is a Centrally Sponsored Scheme, which consist of three components namely Adarsh Gram, Grant-In-Aid and Hostel. One of its components namely 'Hostel' aims at providing central assistance for construction of new Hostel buildings for Scheduled Castes (SC) Students (separately for Boys and Girls). The hostels are taken up for construction based on the proposals received from respective State Governments/Central Universities.

STATEMENT I

State-wise list of 112 Aspirational Districts

S. No.	State	District
1	Andhra Pradesh	Alluri Sitharamaraju
2	Andhra Pradesh	Parvathipuram Manyam
3	Andhra Pradesh	Y.S.R.
4	Arunachal Pradesh	Namsai
5	Assam	Goalpara
6	Assam	Barpeta
7	Assam	Hailakandi
8	Assam	Baksa

S. No.	State	District
9	Assam	Darrang
10	Assam	Udalguri
11	Assam	Dhubri
12	Bihar	Sitamarhi
13	Bihar	Araria
14	Bihar	Purnia
15	Bihar	Katihar
16	Bihar	Muzaffarpur
17	Bihar	Begusarai
18	Bihar	Khagaria
19	Bihar	Banka
20	Bihar	Sheikhpura
21	Bihar	Aurangabad
22	Bihar	Gaya
23	Bihar	Nawada
24	Bihar	Jamui
25	Chhattisgarh	Korba
26	Chhattisgarh	Rajnandgaon
27	Chhattisgarh	Mahasamund
28	Chhattisgarh	Kanker
29	Chhattisgarh	Narayanpur
30	Chhattisgarh	Dantewada
31	Chhattisgarh	Bijapur
32	Chhattisgarh	Bastar
33	Chhattisgarh	Kondagaon
34	Chhattisgarh	Sukma

S. No.	State	District
35	Gujarat	Dahod
36	Gujarat	Narmada
37	Haryana	Mewat
38	Himachal Pradesh	Chamba
39	UT of Jammu & Kashmir	Kupwara
40	UT of Jammu & Kashmir	Baramulla
41	Jharkhand	Garhwa
42	Jharkhand	Chatra
43	Jharkhand	Giridih
44	Jharkhand	Godda
45	Jharkhand	Sahibganj
46	Jharkhand	Pakur
47	Jharkhand	Bokaro
48	Jharkhand	Lohardaga
49	Jharkhand	Purbi Singhbhum
50	Jharkhand	Palamu
51	Jharkhand	Latehar
52	Jharkhand	Hazaribagh
53	Jharkhand	Ramgarh
54	Jharkhand	Dumka
55	Jharkhand	Ranchi
56	Jharkhand	Khunti
57	Jharkhand	Gumla
58	Jharkhand	Simdega
59	Jharkhand	Pashchimi Singhbhum
60	Karnataka	Raichur

S. No.	State	District
61	Karnataka	Yadgir
62	Kerala	Wayanad
63	Madhya Pradesh	Chhatarpur
64	Madhya Pradesh	Damoh
65	Madhya Pradesh	Barwani
66	Madhya Pradesh	Rajgarh
67	Madhya Pradesh	Vidisha
68	Madhya Pradesh	Guna
69	Madhya Pradesh	Singrauli
70	Madhya Pradesh	Khandwa
71	Maharashtra	Nandurbar
72	Maharashtra	Washim
73	Maharashtra	Gadchiroli
74	Maharashtra	Osmanabad
75	Manipur	Chandel
76	Meghalaya	Ribhoi
77	Mizoram	Mamit
78	Nagaland	Kiphire
79	Odisha	Dhenkanal
80	Odisha	Gajapati
81	Odisha	Kandhamal
82	Odisha	Balangir
83	Odisha	Kalahandi
84	Odisha	Rayagada
85	Odisha	Koraput
86	Odisha	Malkangiri

S. No.	State	District
87	Odisha	Nabarangpur
88	Odisha	Nuapada
89	Punjab	Moga
90	Punjab	Firozpur
91	Rajasthan	Dholpur
92	Rajasthan	Karauli
93	Rajasthan	Jaisalmer
94	Rajasthan	Sirohi
95	Rajasthan	Baran
96	Sikkim	Soreng
97	Tamil Nadu	Virudhunagar
98	Tamil Nadu	Ramanathapuram
99	Telangana	Asifabad
100	Telangana	Bhoopalapally
101	Telangana	Bhadradri-Kothagudem
102	Tripura	Dhalai
103	Uttar Pradesh	Chitrakoot
104	Uttar Pradesh	Fatehpur
105	Uttar Pradesh	Bahraich
106	Uttar Pradesh	Shrawasti
107	Uttar Pradesh	Balrampur
108	Uttar Pradesh	Siddharthnagar
109	Uttar Pradesh	Chandauli
110	Uttar Pradesh	Sonbhadra
111	Uttarakhand	Udham Singh Nagar
112	Uttarakhand	Haridwar

BENEFICIARIES OF CENTRAL SCHEMES IN WARANGAL**1534. DR. KADIYAM KAVYA:**

Will the Minister of **FINANCE** be pleased to state:

- (a) the details of the number of beneficiaries/accounts covered under Pradhan Mantri Jan Dhan Yojana (PMJDY), Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY) in Warangal Parliamentary Constituency during the last three years (2022-23 to 2024-25), year-wise;
- (b) the details of PMJDY accounts in Warangal, including the number of inoperative/dormant accounts, bank-wise along with the number of claims filed, settled and pending under PMJJBY and PMSBY, year-wise; and
- (c) the steps taken to strengthen financial inclusion and time-bound grievance redressal in rural and semi-urban areas of Warangal, including measures for account activation, direct benefit transfer access, insurance awareness and claim settlement facilitation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

- (a): the details of the number of beneficiaries/accounts covered under PMJDY, PMJJBY and PMSBY in Warangal, Hanumakonda, Jayashankar Bhupalapally and Jangoan District, which come under Warangal Parliament Constituency, are as under:

As on	*PMJDY	As on	PMJJBY	PMSBY
Mar' 23	10,80,291	May' 23	5,47,416	11,82,316
Mar' 24	11,76,060	May' 24	6,17,639	14,39,067
Mar' 25	12,50,431	May' 25	7,09,969	15,61,643

**Includes data for Warangal, Jangaon, Jayashankar Bhupalapally, Mahabubabad and Hanamkonda which were part of erstwhile Warangal District.*

(b): The details of PMJDY accounts in Warangal District are at **Statement I**, however, the bank-wise details of inoperative/dormant accounts are not centrally maintained. The details of claims under PMJJBY and PMSBY in Warangal district are at **Statement II**.

(c): For grievance redressal mechanism, Board of Directors of individual Banks lay down appropriate grievance redressal mechanisms within the organization to resolve customer grievances. If grievances involving deficiency in services rendered by entities regulated by RBI are not resolved to the satisfaction of the customers or not replied to within a period of 30 days by the regulated entity, the customer can approach the "Reserve Bank – Integrated Ombudsman Scheme, 2021" that provides cost-free redressal of complaints.

Further, with an objective to enhance the penetration of Financial Inclusion schemes campaigns are conducted from time to time which inter-alia includes opening of PMJDY accounts, reverification of KYC for PMJDY

accounts, enrolments under PMJJBY, PMSBY & APY schemes. Recently a 4 months Gram Panchayat saturation campaign for Financial Inclusion was organized from 01.07.2025 to 31.10.2025 across the country. Under that, 1054 Camps were conducted in Warangal Parliament Constituency.

STATEMENT I		
The details of PMJDY accounts in Warangal District		
S. No	Banks	PMJDY Accounts as on 21.1.26
1	Bank of Maharashtra	1,492
2	Canara Bank	12,725
3	Central Bank of India	4,038
4	Indian Bank	6,270
5	Indian Overseas Bank	44,766
6	Punjab & Sind Bank	100
7	Punjab National Bank	1,543
8	State Bank of India	1,46,912
9	UCO Bank	1,551
10	Union Bank of India	23,562
11	State Bank of India (RRB)	40,730
12	Axis Bank Ltd	906
13	Federal Bank Ltd	190
14	HDFC Bank Ltd	670
15	ICICI Bank Ltd	5,714
16	IDBI Bank Ltd.	317
17	IndusInd Bank Ltd	279

18	Kotak Mahindra Bank Ltd	4,864
19	South Indian Bank Ltd	118
20	Yes Bank Ltd	2,765
Banks Total		2,99,512

STATEMENT II

The details of claims under PMJJBY and PMSBY in Warangal district

As On	PMJJBY			PMSBY		
	Received	Settled*	Outstanding at the end of the Period	Received	Settled*	Outstanding at the end of the Period
May' 2022	3305	3247	34	429	398	31
May' 2023	3816	3779	12	440	430	10
May' 2024	3916	3873	17	499	480	19
May' 2025	3995	3946	23	586	518	68
14.01.2026	4078	4017	35	591	517	74

**Claims settled = Claims Paid + Claims Rejected*

FINANCIAL STRESS FACED BY HOUSEHOLDS

1535. SHRI ZIA UR REHMAN:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government is aware of the financial stress faced by households, small traders and farmers in Western Uttar Pradesh due to rising prices, taxation burden and limited access to affordable loans;
- (b) if so, the details of fiscal measures, relief schemes or credit assistance provided to that region;
- (c) whether such economic and financial challenges are affecting citizens across the country; and
- (d) if so, the details of the steps taken/proposed to be taken by the Government to ensure economic stability, inclusive growth and financial security at the national level?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (c): Recent policy measures and macroeconomic conditions have created a supportive economic environment for households, small traders and farmers across the country, including Western Uttar Pradesh. The average headline inflation, as measured by the Consumer Price Index, has moderated to below 2 per cent during April - December 2025, strengthening purchasing power and easing cost-of-living pressures. The ongoing easing of interest rates and improved liquidity conditions are expected to reduce households' and small borrowers' debt-servicing burden. In addition, the income tax exemption for annual incomes up to ₹12 lakh and GST rate rationalisation measures are

expected to enhance the disposable incomes of households and small businesses, enabling improved consumption, savings and asset creation. As per the NABARD Rural Economic Conditions and Sentiments Survey (November 2025), 79.2% of rural households reported increased consumption expenditure in the last one year, the highest among all bi-monthly rounds in FY 2025-26 so far.

Furthermore, the farmers are being supported through assured income assistance under Pradhan Mantri Kisan Samman Nidhi, expanded access to affordable institutional credit via Kisan Credit Card, and comprehensive risk coverage under Pradhan Mantri Fasal Bima Yojana. Also, the continued expansion of credit access through schemes such as MUDRA and PM-SVANidhi is enabling small entrepreneurs and street vendors to sustain and grow their livelihoods, thereby supporting their incomes and savings, and contributing to improved financial resilience for citizens across regions, including Western Uttar Pradesh.

(d): The focus of the Government on capital expenditure and infrastructure build-up, gradual fiscal consolidation, and price stability gives a thrust to economic growth and macroeconomic stability. Committed to the objective of inclusive growth, the Government has initiated several targeted schemes aimed at reducing poverty and inequality, promoting income generation and livelihood opportunities, improving the quality of life of vulnerable sections, providing

targeted tax relief to enhance disposable incomes, and supporting micro, small and medium enterprises across the country. Further, the direct benefit transfers into bank accounts opened under Pradhan Mantri Jan Dhan Yojana, expanded social security coverage through Pradhan Mantri Jeevan Jyoti Bima Yojana and Pradhan Mantri Suraksha Bima Yojana, and continued capital expenditure led growth to create jobs and crowd in private investment have supported financial security in the country.

मध्य प्रदेश में वन क्षेत्र

1536. श्री ज्ञानेश्वर पाटील:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

- (क) मध्य प्रदेश में वन क्षेत्र की वर्तमान स्थिति क्या है;
- (ख) उक्त राज्य में वन्यजीव अभयारण्यों और राष्ट्रीय उद्यानों की संख्या कितनी है;
- (ग) राज्य की लुप्तप्राय प्रजातियों के संरक्षण के लिए सरकार द्वारा क्या कदम उठाए गए हैं;
- (घ) पिछले तीन वर्षों के दौरान और वर्तमान वर्ष में राज्य में संरक्षण परियोजनाओं के लिए आवंटित धनराशि कितनी है;
- (ङ) क्या सरकार ने राज्य में औद्योगिक प्रदूषण को कम करने के लिए किसी नई पहल की योजना बनाई है; और
- (च) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क): पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के तहत एक संगठन, भारतीय वन सर्वेक्षण (एफएसआई), देहरादून द्विवार्षिक रूप से देश के वन और वृक्ष आवरण का आकलन करता है और इसके निष्कर्ष भारत राज्य वन रिपोर्ट (आईएसएफआर) में प्रकाशित किए जाते हैं। आईएसएफआर-2023 के अनुसार, मध्य प्रदेश का रिकॉर्ड किया गया वन क्षेत्र 94,689 वर्ग किलोमीटर है जो मध्य प्रदेश राज्य के भौगोलिक क्षेत्र का 30.72% है।

(ख): मध्य प्रदेश राज्य में 11 राष्ट्रीय उद्यान और 24 वन्यजीव अभयारण्य हैं।

(ग) और (घ): वन्यजीव प्रबंधन मुख्य रूप से संबंधित राज्यों और संघ राज्य क्षेत्रों की जिम्मेदारी है। भारत सरकार विभिन्न केंद्रीय प्रायोजित योजनाओं जैसे संरक्षित क्षेत्रों के संरक्षण और प्रबंधन के लिए वन्यजीव पर्यावासों का विकास (डीडब्ल्यूएच) और बाघ और हाथी परियोजना, संरक्षित क्षेत्रों के बाहर वन्यजीवों का संरक्षण, गंभीर रूप से लुप्तप्राय प्रजातियों की पुनर्प्राप्ति, पर्यावास सुधार, शिकार-रोधी उपाय, संरक्षण नेटवर्क को मजबूत करना, फायर लाइनों का रखरखाव, खरपतवार उन्मूलन, पारिस्थितिकी विकास, सामुदायिक जागरूकता, क्षमता निर्माण, स्वैच्छिक ग्राम पुनर्वास आदि के तहत मध्य प्रदेश सहित राज्यों/संघ राज्य क्षेत्रों को वित्तीय सहायता प्रदान करती है।

मध्य प्रदेश राज्य को इन केंद्रीय प्रायोजित योजनाओं के तहत जारी की गई धनराशि वर्ष 2022-23 में 4233.82 लाख रुपये, वर्ष 2023-24 में 4775.61 लाख रुपये, वर्ष 2024-25 में 6642.391 लाख रुपये और वर्ष 2025-26 (आज तक) के दौरान 3424.96 लाख रुपये है।

(ड़) और (च): मंत्रालय पर्यावरण संरक्षण नियम, 1986 की अनुसूची-1 के तहत "विभिन्न उद्योगों से पर्यावरणीय प्रदूषकों के उत्सर्जन या निर्वहन के लिए मानक" अधिसूचित करता है। अब तक, 79 उद्योग विशिष्ट पर्यावरणीय मानक अधिसूचित किए गए हैं। औद्योगिक क्षेत्र, जिनके लिए विशिष्ट मानक उपलब्ध नहीं हैं, पर्यावरण संरक्षण नियम, 1986 की अनुसूची-VI के तहत अधिसूचित सामान्य मानक लागू हैं। संबंधित राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति (एसपीसीबी/पीसीसी)

उक्त मानकों के कार्यान्वयन को सुनिश्चित करता है। अनुपालन न करने की स्थिति में, पर्यावरण कानूनों के प्रावधानों के तहत उद्योग के खिलाफ कार्रवाई की जाती है।

सीपीसीबी ने सभी 17 श्रेणियों के उच्च प्रदूषण क्षमता वाले उद्योगों, सामान्य खतरनाक अपशिष्ट और बायोमेडिकल अपशिष्ट भस्मक, सामान्य अपशिष्ट जल शोधन संयंत्र (सीईटीपी), गंगा और यमुना बेसिन में सकल प्रदूषणकारी उद्योग (जीपीआई), एनसीआर-दिल्ली में वायु प्रदूषणकारी उद्योगों को निगरानी तंत्र को मजबूत करने और स्व-नियामक तंत्र के माध्यम से प्रभावी अनुपालन और प्रदूषण के स्तर पर निरंतर निगरानी के लिए ऑनलाइन निरंतर अपशिष्ट जल/उत्सर्जन निगरानी प्रणाली (ओसीईएमएस) स्थापित करने का निर्देश दिया है।

ओसीईएस के माध्यम से उत्पन्न व्यापार अपशिष्ट और उत्सर्जन के पर्यावरणीय प्रदूषकों के वास्तविक समय के 24x7 के आधार पर सीपीसीबी और संबंधित एसपीसीबी/पीसीसी को ऑनलाइन प्रेषित किए जाते हैं। केंद्रीय सॉफ्टवेयर डेटा को संसाधित करता है और प्रदूषक मानकों के मामले में निर्धारित पर्यावरणीय मानदंडों से अधिक होने पर, एक स्वचालित एसएमएस अलर्ट जारी करता है और औद्योगिक इकाई, एसपीसीबी और सीपीसीबी को भेजा जाता है, ताकि उद्योगों द्वारा तत्काल सुधारात्मक उपाय किए जा सकें और संबंधित एसपीसीबी/पीसीसी/सीपीसीबी द्वारा उचित कार्रवाई की जा सके।

इसके अलावा, सीपीसीबी प्रदूषण की संभावना के आधार पर विभिन्न क्षेत्रों/कार्यकलापों को रंग-कोडित श्रेणियों के तहत वर्गीकृत करता है। वर्ष 2025 के दौरान, सीपीसीबी ने क्षेत्रों को लाल, नारंगी, हरे, सफेद और नीले श्रेणियों में वर्गीकृत करने के लिए वर्गीकरण पद्धति को संशोधित किया है। वर्गीकरण-2025 में किसी भी क्षेत्र की इकाइयों के लिए प्रोत्साहन तंत्र शामिल है जो 100% स्वच्छ ईंधन/नवीकरणीय ऊर्जा का उपयोग इत्यादि और निरंतर अनुपालन सुनिश्चित करने जैसे पर्यावरण

के अनुकूल प्रणालियों को अपनाती हैं। इससे बेहतर पर्यावरणीय प्रदर्शन होगा और औद्योगिक प्रदूषण कम होगा।

एसपीसीबी/पीसीसी, जल अधिनियम, 1974 के अलावा वायु अधिनियम, 1981 के प्रावधानों के अनुसार, पूर्व सहमति (स्थापना के लिए सहमति/संचालन के लिए सहमति) प्रदान करने के लिए उद्योगों पर उत्सर्जन मानक लागू करते हैं।

गिग कामगारों का कल्याण

1537. श्री कुलदीप इंदौरा:

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने डिलीवरी एजेंट, कैब ड्राइवर, फ्रीलांसर आदि जैसे लाखों गिग कामगारों की अनिश्चित और असुरक्षित रोजगार स्थितियों को देखते हुए, उन्हें स्वास्थ्य बीमा, सामाजिक सुरक्षा और न्यूनतम मजदूरी जैसी सुविधाएं प्रदान करने के लिए कोई उपाय किए हैं;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार का कर्मचारियों को औपचारिक कर्मचारियों के स्थान पर "स्वतंत्र ठेकेदार" के रूप में वर्गीकृत करने के कारण कंपनी कर्मियों द्वारा उनके साथ किए जा रहे भेदभाव को दूर करने के लिए ठोस कदम उठाने का विचार है;
- (घ) यदि हां, तो क्या सरकार का गिग कामगारों के लिए सामाजिक सुरक्षा, न्यूनतम अधिकारों और शिकायत निवारण के लिए एक स्पष्ट तंत्र सुनिश्चित करने हेतु एक समर्पित राष्ट्रीय नीति या कानून लाने का प्रस्ताव है; और
- (ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारानन्दलाजे):

(क) से (ड): सामाजिक सुरक्षा संहिता, 2020 दिनांक 21.11.2025 से लागू हो गई है, जिसका उद्देश्य मौजूदा सामाजिक सुरक्षा कानूनों को एक एकल ढांचे में समेकित करना और सरल बनाना है। इसका लक्ष्य संगठित, असंगठित, गिग, प्लेटफॉर्म और स्व-नियोजित कामगारों सहित सभी कामगारों को सामाजिक सुरक्षा लाभों तक सार्वभौमिक पहुंच सुनिश्चित करके सामाजिक सुरक्षा कवरेज का विस्तार करना है। यह संहिता विभिन्न रोजगारों और राज्यों में लाभों की सुवाह्यता (पोर्टेबिलिटी) को बढ़ावा देने, केंद्र और राज्य सरकारों को उपयुक्त योजनाएं बनाने के लिए समर्थ बनाने और कुशल वितरण के लिए प्रौद्योगिकी का लाभ उठाने पर केंद्रित है। इसके अतिरिक्त, यह श्रम बाजार की बदलती परिस्थितियों के अनुरूप कार्यबल को व्यापक सामाजिक सुरक्षा प्रदान करने के लिए सरकारों, नियोक्ताओं और एग्रीगेटर्स की भूमिकाओं को स्पष्ट रूप से परिभाषित करती है।

पहली बार सामाजिक सुरक्षा संहिता, 2020 में 'गिग वर्कर्स' और 'प्लेटफॉर्म वर्कर्स' की परिभाषा और उनसे संबंधित उपबंधों का प्रावधान किया गया है।

संहिता के अनुसार, 'गिग वर्कर' को एक ऐसे व्यक्ति के रूप में परिभाषित किया गया है जो पारंपरिक नियोक्ता-कर्मचारी संबंध से बाहर कार्य करता है या किसी कार्य व्यवस्था में भाग लेता है और ऐसी गतिविधियों से आय अर्जित करता है।

यह संहिता गिग वर्कर्स और प्लेटफॉर्म वर्कर्स के लिए जीवन और निःशक्तता कवर, दुर्घटना बीमा, स्वास्थ्य और मातृत्व लाभ, वृद्धावस्था संरक्षण आदि से संबंधित मामलों पर उपयुक्त सामाजिक सुरक्षा उपाय तैयार करने का प्रावधान करती है। इन कल्याणकारी योजनाओं के वित्तपोषण के लिए संहिता में एक सामाजिक सुरक्षा कोष की स्थापना का प्रावधान है। इसके अतिरिक्त, यह संहिता गिग वर्कर्स और प्लेटफॉर्म वर्कर्स के कल्याण के उद्देश्यों हेतु एक राष्ट्रीय सामाजिक सुरक्षा बोर्ड के गठन का भी प्रावधान करती है।

संहिता में समुचित सरकार द्वारा असंगठित, गिग और प्लेटफॉर्म कामगारों के लिए एक **टोल-फ्री कॉल सेंटर हेल्पलाइन या सुविधा केंद्रों** की स्थापना के प्रावधान हैं। इन सुविधाओं का उद्देश्य उपलब्ध सामाजिक सुरक्षा योजनाओं के बारे में जानकारी प्रसारित करना, पंजीकरण के लिए आवेदन पत्रों को भरने, संसाधित करने और अग्रेषित करने की प्रक्रिया को सुगम बनाना, पंजीकरण प्राप्त करने में सहायता करना तथा पंजीकृत असंगठित कामगारों, गिग वर्कर्स और प्लेटफॉर्म वर्कर्स को सामाजिक सुरक्षा योजनाओं में नामांकन की सुविधा प्रदान करना है।

INTERNAL EVALUATION OF THE IMPLEMENTATION OF NATIONAL EDUCATION POLICY

1538. SHRI KALI CHARAN SINGH:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether any outcome-based, third-party or internal evaluation of the implementation of the National Education Policy (NEP) 2020 has been undertaken in school and higher education sectors, if so, the details thereof;
- (b) the indicators and benchmarks used to assess learning outcomes, access, equity, quality, teacher capacity and institutional performance;
- (c) the details of inter-State, inter-district and inter-institutional variations observed in such assessment;
- (d) the details of corrective or course-correction measures initiated in response to the findings; and

(e) the details of institutional mechanisms established for continuous monitoring and periodic reporting on NEP outcomes?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (e): A number of mechanisms have been put in place by the Ministry of Education for monitoring, review and evaluation of various interventions relating to access, equity, quality, learning outcomes and teacher capacity, as detailed below:

According to Unified District Information System for Education Plus (UDISE +) 2024-25, India's school education system saw measurable improvements across key educational indicators. It has data with nearly 14.72 lakh schools and nearly 24.7 Crore students from Foundational to Secondary level from varied socio-economic backgrounds. The number of teachers increased from 98.07 lakh to 1.01 crore, with total 54.82 lakh female teachers, reflecting a more gender-balanced workforce. The Pupil Teacher Ratio improved at all levels in 2024–25. The ratios now stand at 10 at the foundational level, 13 at the preparatory level, 17 at the middle level, and 21 at the secondary level. These ratios are stronger than the NEP norm of 1:30, supporting closer attention to each student and better learning outcomes. The academic year 2024–25 has seen a notable reduction in dropout rates across the Preparatory (from 3.7% to

2.3%), Middle (from 5.2% to 3.5%), and Secondary levels (from 10.9% to 8.2%) as compared to 2023-24. Student retention improved across all levels in 2024–25. The foundational level increased from 98.0 percent to 98.9 percent. The preparatory level increased from 85.4 percent to 92.4 percent. The middle level increased from 78.0 percent to 82.8 percent. The secondary level increased from 45.6 percent to 47.2 percent. The academic year 2024–25 recorded an increase in the Gross Enrolment Ratio at the middle and secondary levels. The middle level rose from 89.5 percent to 90.3 percent. The secondary level rose from 66.5 percent to 68.5 percent. This growth reflects enhanced access to education and increased student participation in higher grades.

Department of School Education & Literacy has developed Performance Grading Index, State (PGI) by combining 73 indicators from various domains of school education viz., learning outcomes, access outcomes, infrastructure, facilities, equity outcomes, etc. The PGI-State reports for the year from 2017-18 to 2023-24 can be accessed at <https://pgi.udiseplus.gov.in/#/statepgi/home>. Similarly, Performance Grading Index, District is a district-level assessment tool which is used to compare and improve school education outcomes in a decentralized manner. It covers outcomes, classroom processes, infrastructure, safety, digital learning, and governance. The PGI-District reports for the year from 2018-19 to 2023-24 can be accessed at <https://dpgi.udiseplus.gov.in/#aboutPgi>.

“PARAKH Rashtriya Sarvekshan 2024” was conducted across India on 04.12.2024, to understand the baseline performance in development of competencies among the students at the end of the Foundational, Preparatory, and Middle stages (Grades 3, 6, and 9 respectively). Nationwide over 21.15 lakh students and 2.70 lakh teachers from more than 74,229 schools across 781 districts from all States/UTs participated in the survey. National, State and District level report cards for PARAKH Rashtriya Sarvekshan 2024 are available at <https://dashboard.parakh.ncert.gov.in/en>.

In higher education, an annual web based ‘All India Survey on Higher Education (AISHE)’ is a comprehensive data source on higher education. AISHE 2022–23 (provisional) reports rise in number of University / University Level Institutions and Colleges from 760 to 1213 and from 38498 to 46624 respectively, as compared to AISHE 2014-15. Enrolment in higher education has risen from 3.42 crore in 2014-15 to 4.46 crore in 2022-23, with female enrolment from 1.57 crore to 2.18 crore. The enrolment of SC students is 69.13 Lakh in 2022-23 as compared to 46.07 Lakh in 2014.15. The enrolment of ST students has increased to 28.72 Lakh in 2022-23 from 16.41 Lakh in 2014-15. Total STEM enrolment stands at 99.76 lakh. Number of faculty has also increased from 14.73 lakh in 2014-15 to 16.64 lakh in 2022-23, with number of female faculty increased from 5.7 lakh to 7.36 lakh. Overall GER has improved from 23.7 in 2014-15 to 29.5 in 2022-23.

India's standing in global rankings has significantly improved, with 54 Indian HEIs featured in the QS Rankings 2026, as compared to 11 in 2015. The QS Subject Rankings for 2025 included 79 Indian HEIs, an increase of 10 from the previous year's 69. As per QS Asia ranking 2026, 294 Indian Higher Education Institutions features.

Focus of NEP on research and innovation has propelled India's ranking in the Global Innovation Index (GII) from 48 in 2020 and currently being ranked at 38th place in 2025.

Education is subject of concurrent list and both Central and State government work collaboratively to ensure comprehensive, and progressive enhancement of overall quality and growth within the education sector. NEP 2020, requires careful planning, joint monitoring, and collaborative implementation between the Centre and States for execution of the policy.

ENFORCEMENT DIRECTORATE RAIDS

1539. SUSHRI MAHUA MOITRA:

DR. KAKOLI GHOSH DASTIDAR:

Will the Minister of **FINANCE** be pleased to state:

- (a) the number of raids carried out by the Enforcement Directorate (ED) in the country since 2014 including the cases against which these raids were carried out, State-wise and year-wise;
- (b) the number of ED cases registered between 1 June 2014 and 15 January 2026, under PMLA, year-wise;
- (c) the number of arrests, convictions and acquittals registered by the ED in these cases, since 2014, State-wise, year-wise and case-wise; and
- (d) the number of cases filed by the ED across the country that are pending or under trial or investigation since 2014, along with the duration for which they have been pending, State-wise and year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

- (a): During the period from 01.04.2014 to 31.12.2025, the Directorate of Enforcement (ED) has conducted 11,353 searches under the provisions of PMLA, 2002. The State-wise data of these searches is not maintained by ED. The Year-wise details of these searches conducted by ED is as per Statement.
- (b): During the period from 01.04.2014 to 31.12.2025, ED has initiated investigation in 6508 cases by recording of Enforcement Case Information Reports (ECIRs). The Year-wise details of ECIRs recorded is as per Statement.
- (c): During the period from 01.04.2014 to 31.12.2025, ED has arrested 1135 persons under the provisions of the PMLA, 2002.

Furthermore, during the period from 01.04.2014 to 31.12.2025, the Special Courts of PMLA have delivered judgments on merits on the issue of Money-Laundering in 58 cases, out of which conviction orders have been passed in 55 cases convicting 123 accused. There are few cases where accused have been acquitted/discharged due to acquittal/discharge in predicate offence case or other reasons without considering/adjudicating the ED case. The Year-wise details of number of persons arrested, number of conviction orders secured and number of accused convicted is as per Statement. The State-wise data is not maintained.

(d): From 01.04.2014 till 31.12.2025, ED has recorded 6,508 Enforcement Case Information Reports (ECIRs) under the provisions of Prevention of Money-Laundering Act, 2002 (PMLA). During the same period, in 1,876 cases Prosecution Complaints (PCs) have been filed before the Special Courts (PMLA) praying for conviction of accused persons for money-laundering offences and confiscation of proceeds of crime involved. Further, in these cases, 589 Supplementary PCs have also been filed before the Special Courts, PMLA. The Year-wise details of number of Prosecution Complaints & Supplementary PCs filed is as per **Statement**.

Further, after the amendment in PMLA by the Finance (No. 2) Act, 2019 (No. 23 of 2019) through insertion of proviso to Section 44(1)(b) w. e. f. 01.08.2019, Closure Report is required to be filed by Directorate before the

Special Court, PMLA, in cases where no offence of money-laundering is made out. Since then, Directorate has filed Closure Report before the concerned Special Court in 93 cases where no offence of money-laundering is made out due to various reasons such as Closure of Schedule offence case, cases where the predicate offence Court finds no offence committed related to Schedule Offence defined under PMLA, quashing of Predicate Offence case etc. Prior to the aforesaid amendment (i.e. before 01.08.2019), cases where no money-laundering offence was made out were closed with the prior approval of regional Special Director of Enforcement. As such, since the inception of PMLA i.e. 01.07.2005 up to 31.07.2019, 1,185 cases were closed.

STATEMENT

The Year-wise details of number of Prosecution Complaints & Supplementary PCs filed Year-wise details of the cases

Financial Year	Number of Searches conducted	Number of ECIRs Recorded	No. of persons arrested	No. of Prosecution Complaints filed + Supplementary PCs filed	No. of conviction orders secured	No. of accused convicted
2014-15	46	181	17	64+4	0	0
2015-16	83	110	31	57+11	0	0
2016-17	170	187	29	99+11	2	2
2017-18	367	163	40	92+19	2	2

2018-19	205	152	26	234+59	4	8
2019-20	324	557	37	55+28	4	7
2020-21	535	996	79	140+39	1	1
2021-22	751	1116	105	128+46	3	4
2022-23	1441	953	165	172+61	9	24
2023-24	2600	698	272	281+100	13	19
2024-25	2317	775	214	333+124	9	38
2025-26 (till December, 2025)	2514	620	120	221+87	8	18
Total	11353	6508	1135	1876+589	55	123

*state-wise data is not maintained.

AUDIT OF RUSA FUNDS IN KARNATAKA

1540. DR. K SUDHAKAR:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has carried out any audit of funds released under Rashtriya Uchchatar Shiksha Abhiyan (RUSA) to higher educational institutions of Karnataka, if so, the details of the findings thereof;
- (b) whether RUSA funds have been used properly across higher educational institutions of Karnataka, if so, the details thereof;

- (c) whether the Government has undertaken any infrastructure assessment of higher educational institutions of the said State especially in the Government sector, if so, the details thereof;
- (d) whether the mandated guidelines with respect to basic infrastructure in campuses are maintained by higher educational institutions of the said State, if so, the details thereof; and
- (e) if not, the details of the other steps taken by the Government to inspect and ensure that the quality of infrastructure is maintained across higher educational institutions in the said State?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (e): The Government launched the third phase of Rashtriya Uchchatar Shiksha Abhiyan (RUSA), a Centrally Sponsored Scheme (CSS) by the ministry as Pradhan Mantri Uchchatar Shiksha Abhiyan (PM-USHA) in June 2023 with an outlay of ₹12,926.10 crore for 2023–24 to 2025–26 to strengthen higher education in unserved and underserved areas.

The State/UTs governments being the implementing partner under the scheme in respective State/UTs, to ensure the quality of infrastructure development in higher educational institutions, works are generally executed by them through various implementing agencies such as Public Works

Departments (PWDs) and other authorized government agencies, in accordance with approved norms and standards. Under the scheme, as per the government rules and procedures, regular audits of the scheme are conducted at Central and State/UTs level. Based on the audited statements of expenditure of the various supported HEIs, a consolidated Utilisation Certificate (UC) is sought from State/UTs for release of further grants to the State/UTs. The Ministry also reviews quality and progress of works through various review meetings, physical visits etc. under the scheme.

REIMBURSEMENT OF EXPENDITURE TO TELANGANA

1541. SHRI EATALA RAJENDER:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether it is a fact that the State Government of Andhra Pradesh has to reimburse an amount of Rs. 408.49 crore along with applicable interest to the Government of Telangana towards expenditure incurred on certain constitutional and statutory bodies located in Hyderabad till separate institutions are established in Andhra Pradesh, and
- (b) if so, the details thereof along with the action taken by the Government to expedite the reimbursement of the said amount?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): Yes, the Government of Telangana vide letter no. 6/IST CELL/Fin./2022, dated 05.07.2022 had requested reimbursement of Rs.408.48 crore from the Government of Andhra Pradesh for the expenditure incurred on constitutional and statutory bodies such as the High Court, Raj Bhavan, and other common institutions that served both States.

The matter has been discussed in several meetings with the State Governments of Andhra Pradesh and Telangana. In the last such meeting held in the Ministry of Home Affairs on 03.02.2025, both the State Governments were requested to reconcile the expenditure on common institutions with the Principal Accountant Generals(AGs) of Telangana and Andhra Pradesh. Union Home Secretary has written to Comptroller and Auditor General of India (C&AG) on 25.06.2025 for expediting the reconciliation of expenditure on Common Institutions to facilitate finalization of accounts between the two States by the AGs of Telangana and Andhra Pradesh. Office of C&AG, vide letter dated 08.01.2026 has informed that a joint meeting of Accountant Generals (A&E) of both States and state government representatives was held, wherein the Finance Department of Andhra Pradesh has been entrusted with the responsibility of reconciliation of figures relating to common Institutions, in coordination with the Public Works Departments (PWDs). Further, the Principal

Accountants General (A&E) of both states have also been directed to closely monitor the reconciliation process and complete it expeditiously.

UPGRADATION OF ITIs

1542. SHRI EATALA RAJENDER :

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the plan to upgrade Industrial Training Institutes (ITIs) by the Government is a pivotal step toward enhancing the skill-sets of our future workforce and implementing a new scheme to support the skilling of 20 lakh youth during the next five years ensuring that young population is equipped for the challenges of tomorrow; and
- (b) if so, the details thereof along with the funds sanctioned and utilized in the country, State/UT-wise, particularly in Telangana till date?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): The Cabinet has approved the Pradhan Mantri Skilling and Employability through Upgraded ITIs (PM SETU) scheme to enhance the overall quality and relevance of vocational training in the country.

The key objectives of the scheme are:

- i. To improve the quality of training delivery in ITIs and NSTIs;

- ii. To modernize infrastructure and equipment as per industry standards;
- iii. To introduce industry-aligned long-term and short-term courses, especially in new and emerging sectors;
- iv. To strengthen industry linkage for demand-driven skilling and better employment outcomes; and
- v. To enhance the capacity of National Skill Training Institutes (NSTIs) for training of trainers.

The scheme comprises of two components:

- i. Component I – Upgradation of 1,000 Government ITIs (200 Hub ITIs and 800 Spoke ITIs) in a Hub and Spoke model. These ITIs will be upgraded with smart classrooms, modern labs, digital content, and new courses aligned to industry needs.
- ii. Component II – Capacity Augmentation of five NSTIs located in Bhubaneswar, Chennai, Hyderabad, Kanpur, and Ludhiana, including setting-up sector-specific National Centres of Excellence for skilling, with focus on advanced training of trainers with global partnership.

As per the Cabinet approval 20 lakh youth are proposed to be trained over a five-year period through new demand-driven courses, revamped existing trades, industry-aligned training, thereby equipping young people for the challenges of tomorrow's industry and job markets.

The total estimated outlay of the scheme is ₹60,000 crore, with contributions from the Central Government (₹30,000 crore), State Governments (₹20,000 crore), and Industry Partners (₹10,000 crore) over a five-year period.

The selection of ITIs under the PM-SETU Scheme is led by the respective State/UT Governments in consultation with industry, ensuring alignment with emerging skill needs and local industrial potential. Accordingly, States/UTs are required to submit proposals for upgradation of identified ITI cluster in collaboration with industry partners.

At present, no proposal has been forwarded by the State/UT Governments. Funds shall be disbursed once the proposals are received from the State/UT Governments, including Telangana for upgradation of ITIs as per the scheme guidelines.

SLOWDOWN IN CORPORATE INVESTMENT IN THE COUNTRY

1543. SHRI KHALILUR RAHAMAN:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government is aware of the fact that there has been a slowdown in corporate investment in the country;
- (b) if so, the details along with the reasons thereof for this slowdown; and
- (c) the impact of this slowdown in investment on the country?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (c): Government takes various measures, from time to time, to facilitate corporate investment and improve business sentiments. In this regard key policy measures undertaken over the years include improvement in Ease of Doing Business, National Manufacturing Mission, Plug-and-Play Industrial Parks, Bharat Trade Net, transparent and investor-friendly Foreign Direct Investment (FDI) policy, Taxation policy reforms, thrust on Aatmanirbhar Bharat and Startup India, Production Linked Incentive (PLI) Schemes for key sectors of the economy, Business Reforms Action Plan (BRAP), National framework for Global Capability Centres and PM Gati Shakti, among others. The host of measures introduced by the government have promoted corporate investment and industrial expansion across the country.

IRREGULARITIES IN PMKVY IMPLEMENTATION

1544. SHRI SUDAMA PRASAD:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) whether the Government is aware that a recent Comptroller and Auditor General (CAG) audit of Pradhan Mantri Kaushal Vikas Yojana (PMKVY)

highlighted various issues, including missing or invalid bank account details for beneficiaries, if so, the details thereof;

- (b) the number of candidates being certified with blank or invalid bank account entries, including instances of repeated account numbers for multiple beneficiaries;
- (c) whether the CAG audit have found that several PMKVY training centres were closed during physical inspections despite records indicating ongoing training activities, if so, the number of such training centres identified, State/UT-wise;
- (d) whether any steps have been taken by the Government to regulate these activities; and
- (e) whether any committees have been constituted in this regard and the details of the measures proposed to prevent such issues in the future, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e): The Comptroller and Auditor General (CAG) conducted a Performance Audit of PMKVY covering its initial phases up to 2022 and flagged certain deficiencies in legacy systems relating to data validation, beneficiary details, assessor information, eligibility verification, and monitoring processes, largely

attributable to limitations in IT controls and decentralized implementation prevalent at that time.

The Government has undertaken comprehensive corrective measures under PMKVY 4.0, including Aadhaar-based e-KYC, face authentication and geo-tagged attendance, QR-coded digital certificates, real-time dashboards on the Skill India Digital Hub, strengthened assessor and training center accreditation, independent monitoring via Kaushal Samiksha Kendra, revised monitoring guidelines with clear Key Performance Indicators, and a robust penalty and recovery framework.

Disciplinary actions, including suspension, blacklisting, recovery of funds, and other stringent measures, have been taken wherever non-compliance was established, thereby institutionalizing stronger accountability, verification, and oversight mechanisms under the scheme.

MANAGEMENT OF PLASTIC WASTE

1545. SHRI NAVEEN JINDAL:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details of top ten countries in terms of generation of plastic waste;
- (b) the total quantity of plastic waste generated, collected, disposed of and left unmanaged/burnt, annually, globally as compared to countries plastic waste;

- (c) the mitigation strategies put in place by the Government to curb this menace which has pivot environmental and health ramifications; and
- (d) the comprehensive details of best global plastic recycling practices and processes being put to use and the result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): There are various reports published on the estimates of plastic waste generation by countries and the quantity of unmanaged plastic waste, at the global level. These vary in their assessments on account of data sources, methodologies and assumptions. Based upon information provided by State Pollution Control Board (SPCBs) / Pollution Control Committees (PCCs) to Central Pollution Control Board, the plastic waste generated in the country for the year 2022-23 is 4.13 million tonnes. Since 2022, the quantity of plastic packaging waste processed is 191 lakh Tonnes, as per information available on the dashboard of centralized Extended Producer Responsibility (EPR) portal on plastic packaging.

(c): In order to reduce pollution caused by littered and unmanaged plastic and considering the adverse effect of littered single use plastic items on terrestrial, aquatic and marine ecosystems, the Ministry notified the Plastic Waste Management Amendment Rules, 2021, on 12th August 2021, prohibiting identified single use plastic items, which have low utility and high littering

potential, from 1st July 2022. The Ministry of Environment, Forest and Climate Change has also notified the Guidelines on EPR for plastic packaging vide Plastic Waste Management Amendment Rules, 2022, on 16th February, 2022. The implementation of ban on identified single use plastic and EPR Guidelines on plastic packaging will lead to reduction in pollution caused by littered and unmanaged waste.

(d): As per Plastic Waste Management Rules recycling encompasses the process of transforming segregated plastic waste into a new product or making raw material for producing new products. Further, the plastic waste which cannot be further recycled may be channelized for end of life disposal which includes energy recovery and co-processing (e.g. in cement, steel or any other such industry), waste to oil, road construction as per prescribed guidelines. Additionally, in cases, where waste to oil is used for production of feedstock chemicals for further use in production of plastic it will be considered as recycling. As per information available on the dashboard of centralized Extended Producer Responsibility (EPR) portal on plastic packaging, 3012 plastic waste processors are registered under EPR Guidelines on plastic packaging

आयकर सीमा में वृद्धि के लाभार्थी

1546. डॉ. मन्ना लाल रावत:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने वर्तमान वित्तीय वर्ष में आयकर छूट की सीमा बढ़ाई है;
- (ख) यदि हां, तो नई सीमा और प्रभावी तिथि सहित तत्संबंधी ब्यौरा क्या है; और
- (ग) आयकर सीमा में वृद्धि से लाभान्वित होने वाले करदाताओं की अनुमानित संख्या और सरकार के राजस्व पर इसके संभावित प्रभाव का ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) और (ख): आयकर स्लैब और दरों को वित्त अधिनियम, 2025 द्वारा संशोधित किया गया और उदार बनाया गया और वे वित्तीय वर्ष 2025-26 और उसके बाद के वित्तीय वर्षों के लिए किसी भी प्रकार की आय पर सभी करदाताओं पर लागू होते हैं जो करदाता आयकर अधिनियम, 1961 (अधिनियम) की धारा 115बीएसी(1ए) के अनुसार नई कर व्यवस्था के तहत आयकर रिटर्न दाखिल करते हैं।

वित्त अधिनियम, 2025 के तहत में निवासी व्यक्तियों के लिए नई कर व्यवस्था कर छूट बढ़ा दी गई है, ताकि यदि उनकी कुल आय ₹12,00,000 तक है तो उन्हें कोई कर नहीं देना पड़े। नई कर व्यवस्था के अंतर्गत पहले दी जाने वाली सीमांत राहत ₹12,00,000 से थोड़ी-सी अधिक आय पर भी लागू होगी।

वेतनभोगी व्यक्तियों के लिए ₹75,000 की मानक कटौती उपलब्ध है। इसलिए यदि वेतनभोगी व्यक्तियों की कुल सकल आय ₹12,75,000 तक है, तो उन्हें कर नहीं देना पड़ता है।

स्लैब की दरों का विवरण इस प्रकार है और यह निर्धारण वर्ष 2026-27 और उसके बाद के वर्षों पर लागू होगा:

कुल आय (₹ में)	निर्धारण वर्ष 2026-27 और उसके बाद के वर्षों के लिए अधिनियम की धारा 115बीएसी के तहत कर की दर(%)
4,00,000 तक	शून्य
4,00,001 से 8,00,000 तक	5
8,00,001 से 12,00,000 तक	10
12,00,001 से 16,00,000 तक	15
16,00,001 से 20,00,000 तक	20
20,00,001 से 24,00,000 तक	25
24,00,000 से अधिक	30

उपर्युक्त स्लैब संरचना सभी व्यक्तियों पर लागू होती है। निवासी व्यक्तियों को 12 लाख रुपये तक की पूरी छूट प्रदान की गई है। 12,70,588 रुपये तक की कुल आय पर सीमांत राहत प्रदान की जाती है। इसके बाद उपर्युक्त स्लैब के अनुसार गणना किए गए करों का पूरा भुगतान करना होगा।

(ग): चूंकि कुल आय पर छूट के साथ-साथ स्लैब दरों में संशोधन किया गया है, इसलिए नई कर व्यवस्था में आयकर रिटर्न दाखिल करने वाले और वित्तीय वर्ष 2025-26 के दौरान सात लाख रुपये से अधिक आय वाले सभी करदाताओं को आयकर सीमा में वृद्धि से लाभ होने की संभावना है। इसके अलावा प्रत्यक्ष करों में लगभग 1 लाख करोड़ रुपये का राजस्व परित्यक्त हो जायेगा।

MEASURES TO REDUCE PLASTIC CONSUMPTION AND PROMOTE ALTERNATIVES

1547. SHRI P C MOHAN:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the progress made in phasing out single-use plastics since the nationwide ban came into effect in July 2022;
- (b) the steps taken by the Government to monitor and enforce compliance among manufacturers and retailers;
- (c) the measures adopted to reduce overall plastic consumption, including awareness drives, waste-segregation initiatives and Extended Producer Responsibility (EPR) mechanisms;
- (d) the viable alternatives such as biodegradable, paper-based or compostable materials being promoted for packaging and daily-use products; and
- (e) the incentives and support programmes introduced for industries, startups and urban local bodies to adopt eco-friendly materials and plastic-recycling technologies, particularly in Karnataka and Bengaluru?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a): The Ministry of Environment, Forest and Climate Change notified Plastic Waste Management Amendment Rules, 2021, on 12th August 2021, prohibiting identified Single Use Plastic (SUP) items, which have low utility and high littering potential, with effect from 1 July 2022. Regular enforcement drives were

undertaken to enforce ban on identified single use plastic items by CPCB/SPCB/PCC along with local authorities across the country. As per details provided by SPCB/PCC and details available at SUP compliance monitoring portal, a total of 8,62,356 inspections have been conducted and 1990 tonnes of banned single use plastic items have been seized and a total of Rs. 19.85 crores of fine has been levied from July, 2022, till January, 2026.

(b): The following steps have been taken to strengthen implementation of Plastic Waste Management Rules, 2016 and to implement ban on identified Single Use Plastic items:

- (i) All thirty-six States/UTs have constituted the Special Task Force under the chairpersonship of the Chief Secretary / Administrator for elimination of identified single use Plastic items and effective plastic waste management. A National Level Taskforce has also been constituted by the Ministry for taking coordinated efforts to eliminate identified single use plastic items and effective implementation of Plastic Waste Management Rules, 2016.
- (ii) Directions have been issued under Section 5 of the Environment (Protection) Act, 1986 for setting up of institutional mechanism for enforcement of provisions of Plastic Waste Management Rules, 2016 to all State Pollution Control Boards / Pollution Control Committees. Directions have also been issued to E-commerce companies, leading Single Use Plastic sellers/users, and plastic raw material manufacturers with respect to phasing out of identified single use plastic items.

Separately, custom authorities have been asked to stop the import of banned SUP items.

(iii) For effective monitoring of ban on identified Single Use Plastic items and plastic waste management in the country, the following online platforms are in operation: (a) National Dashboard for monitoring of comprehensive action plan implementation, (b) CPCB Monitoring Module for Compliance on Elimination of Single Use Plastic, and (c) CPCB Grievance Redressal App.

(iv) States and Union Territories have been asked to undertake regular enforcement drives to implement ban on identified single use plastic items and on plastic carry bags having thickness less than one hundred twenty microns covering fruit and vegetable markets, wholesale markets, local markets, flower vendors, units manufacturing plastic carry bags etc. Actions have been taken by concerned authorities on the deviations, which include seizure of banned single use plastic items and levy of penalty.

(c): The Ministry of Environment, Forest and Climate Change has also notified the Guidelines on the Extended Producer Responsibility for plastic packaging vide Plastic Waste Management Amendment Rules, 2022, on 16th February, 2022. The Guidelines stipulate mandatory targets on EPR, recycling of plastic packaging waste, reuse of rigid plastic packaging and use of recycled plastic content. The EPR Guidelines provides mechanism to promote sustainable plastic packaging inter alia based on the following criteria: (i) package designing

promoting reuse; (ii) package designing amenable for recycling; (iii) recycled plastic content in plastic packaging material and; (iv) package designing for environment. These steps will lead to reducing the plastic foot print of plastic packaging.

As per information available on the dashboard of centralized Extended Producer Responsibility (EPR) portal on plastic packaging, around 58685 producers, importers and brand owners and 3012 plastic waste processors are registered under EPR Guidelines on plastic packaging. Further, since 2022, the quantity of plastic packaging waste processed is 191 lakh Tonnes.

(d) and (e): The ban on identified single use plastic items has triggered development of innovative eco-alternatives. Central Government, State Governments and local authorities have taken steps on moving towards eco-friendly alternatives. Based upon the information provided by State Pollution Control Boards and Pollution Control Committees, the Ministry of Environment, Forests and Climate Change and Central Pollution Control Board have prepared a “Compendium of Manufacturers / Sellers of Eco-alternatives to Banned Single Use Plastic Items”, which was released on World Environment Day, 2025. The compendium provides details of nearly 1000 units spread across the country. The Compendium is available on the website of CPCB for wider dissemination and use. In keeping with the development of eco-alternatives, Bureau of Indian

Standard had earlier notified Indian Standard IS 18267 for Food Serving Utensil Made from Agri By-Products.

The Government of Karnataka, in coordination with the Karnataka State Pollution Control Board (KSPCB), Urban Local Bodies (ULBs) and other stakeholder departments, has introduced and implemented several incentives and support programmes to encourage industries, startups and local bodies to adopt eco-friendly materials and plastic-recycling technologies. Under the Karnataka Startup Policy and allied innovation programmes, startups working on sustainable materials, plastic alternatives, recycling technologies and circular economy solutions are provided incentives such as reimbursement of patent filing costs, market access support, incubation facilities, and financial assistance through state-supported innovation funds. The Government of Karnataka has given preference to Micro, Small and Medium Enterprises in procurement of goods and Engineering, Procurement, and Construction (EPC) tenders for setting up recycling infrastructure.

PROJECTS UNDER SDS AND PRASHAD IN UTTAR PRADESH

1548. SHRI ATUL GARG:

Will the Minister of **TOURISM** be pleased to state:

- (a) the status of the projects sanctioned under the Swadesh Darshan Scheme (SDS) and Pilgrimage Rejuvenation and Spiritual Augmentation Drive (PRASHAD) scheme in Uttar Pradesh;

- (b) whether the Government has any proposal to include the historic Dudheshwar Nath Temple in Ghaziabad under the spiritual circuit for infrastructure development;
- (c) the details of the funds allocated for the development of tourist amenities in the National Capital Region (NCR);
- (d) the details of the measures taken/being taken to promote the Buddhist circuit sites in the said State to international tourists; and
- (e) the timeline for the completion of the ongoing tourism projects in Western Uttar Pradesh?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (e): The Ministry of Tourism through its ongoing schemes of 'Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD)', Swadesh Darshan and 'Challenge Based Destination Development (CBDD)' – a sub-scheme of Swadesh Darshan, complements the efforts of the State Governments (SGs)/UT Administrations (UTs) by extending financial assistance to them for developing tourism related infrastructure in the country, including the State of Uttar Pradesh and National Capital Region (NCR).

The projects under these schemes are implemented by the respective States/UTs. However, the Ministry of Tourism regularly monitors the progress

of the projects and also encourages respective State Government/ UT Administrations to complete the projects in a time bound manner.

The details of the projects sanctioned in Uttar Pradesh and National Capital Region (NCR) along with their status under the Schemes of PRASHAD, Swadesh Darshan (SD), Swadesh Darshan 2.0 and Challenge Based Destination Development (CBDD), are given in the **Statement**.

No proposal is under consideration of the Ministry of Tourism for development of historic Dudheshwar Nath Temple in Ghaziabad. However, receiving proposals from the State Governments/UT Administrations for financial assistance for tourism projects is a continuous process. The proposals received are examined with reference to the prescribed guidelines and financial assistance is extended for such projects subject to fulfilment of the stipulated conditions and availability of funds.

The Ministry of Tourism as part of its ongoing endeavour promotes various tourism destinations and products of the country including Buddhist sites through promotional activities such as events, website, social media promotions, fairs and festivals, etc.

STATEMENT

The details of the projects sanctioned in Uttar Pradesh and National Capital Region (NCR) along with their status under the Schemes of PRASHAD, Swadesh Darshan (SD), Swadesh Darshan 2.0 and Challenge Based Destination Development (CBDD),

List of projects sanctioned in Uttar Pradesh and NCR under PRASHAD Scheme

Sr. No	State	Name of the Project	Sanction Year	Amount Sanctioned (₹ in Crore)
1.	Uttar Pradesh	Development of Varanasi – Phase –I	2015-16	18.73
2.	Uttar Pradesh	Development of Mathura-Vrindavan as Mega Tourist Circuit (Ph-II)	2014-15	10.98
3.	Uttar Pradesh	River Cruise Tourism in Ganga, Varanasi	2017-18	9.02
4.	Uttar Pradesh	Construction of Tourist Facilitation Centre at Vrindavan	2014-15	9.36
5.	Uttar Pradesh	Development of Varanasi – Phase –II	2017-18	44.60
6.	Uttar Pradesh	Development of Infrastructure facilities at Govardhan	2018-19	37.59

List of projects sanctioned in Uttar Pradesh and NCR under Swadesh Darshan Scheme

Sr. no.	State/UT	Circuit / Sanction Year	Name of the Project	Amount Sanctioned (₹ in Crore)
1.	Rajasthan	Spiritual Circuit 2016-17	Development of Spiritual Circuit– 'Development of Churu (Salasar Balaji)-Jaipur (Shri Samodke Balaji, Ghatke Balaji, Bandheke Balaji)-Viratnagar (Bijak, Jainnasiya, Ambika Temple)- Bharatpur (Kaman Region)- Dholpur (Muchkund) - Mehndipur Balaji- Chittorgarh (Sanwaliyaji)	87.05
2.	Uttar Pradesh	Buddhist Circuit 2016-17	Development of Srawasti, Kushinagar, &Kapilwastu	87.89
3.	Uttar Pradesh	Ramayana Circuit 2016-17	Development of Chitrakoot and Shringverpur	69.45
4.	Uttar Pradesh	Spiritual Circuit 2016-17	Development of Ahar-Aligarh-Kasganj-Sarosi (Unnao)-Pratapgarh-	71.91

			Kausambi-Mirzapur- Gorakhpur-Domariyaganj- Basti-Barabanki-Azamgarh- Kairana- Baghpat- Shahjahanpur	
5.	Uttar Pradesh	Spiritual Circuit 2016-17	Development of Bijnor- Meerut- Kanpur- Kanpur Dehat- Banda- Ghazipur- Salempur- Ghosi- Balia- Ambedkar Nagar- Aligarh- Fatehpur- Deoria- Mahoba- Sonbhadra- Chandauli- Mishrikh- Bhadohi	67.51
6.	Uttar Pradesh	Heritage Circuit 2016-17	Development of Kalinjar Fort (Banda)- Maghar Dham (Sant Kabir Nagar)- Chauri Chaura, Shaheed Sthal (Fatehpur)- Mahuar shaheed Sthal (Ghosi)- Shaheed Smarak (Meerut)	36.65
7.	Uttar Pradesh	Ramayana Circuit 2017-18	Development of Ayodhya	127.21
8.	Uttar Pradesh	Spiritual Circuit 2018-19	Development of Jewar-Dadri- Sikandrabad-Noida-Khurja- Banda	12.03

9.	Uttar Pradesh	Spiritual Circuit 2018-19	Development of Gorakhnath Temple (Gorakhpur), Devipattan Temple (Balrampur) and Vatvashni Temple (Domariyagunj)	18.30

List of projects sanctioned in Uttar Pradesh and NCR under Swadesh

Darshan 2.0

Sr. no.	State	Destination	Name of the Experience	Sanctioned Year	Sanctioned Cost (₹ in Crore)
1.	Uttar Pradesh	Naimisaranya	Vedic-wellness Experience	2023-24 (Rev March 2025)	17.80
2.	Uttar Pradesh	Prayagraj	Azad Park and Dekho Prayagraj Trail Experience	2023-24 (Rev March 2025)	14.52

List of projects sanctioned in Uttar Pradesh and NCR under Challenge Based Destination Development (CBDD)

State	Destination/ Category	Name of the Experience	Sanctioned Year	Sanctioned Cost (₹ in Crore)
Uttar Pradesh	Mahoba (Culture & Heritage)	Development of Cultural Landscape at Mahoba	2024-25	24.98

TRACKING OF INVESTMENT TRENDS IN IT SECTOR

1549. SUSHRI KANGNA RANAUT:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) whether the Government, through statutory filings and databases maintained under the Companies Act, tracks trends in investments and capital formation in the Information Technology (IT) and IT-enabled services sector during recent years and if so, the broad year-wise trends observed during the last five financial years;
- (b) whether similar tracking of incorporations, capital raising and investment activity is available for companies engaged in the semiconductor and

electronics manufacturing ecosystem, including fabrication, ATMP/OSAT (Assembly, Testing, Marking and Packaging/Outsourced Semiconductor Assembly and Test) design and packaging; and

(c) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a) to (c): The Ministry does not track the trend of investment and capital formation made by companies under the Companies Act, 2013. The Ministry of Corporate Affairs (MCA) has been operating end-to-end e-Governance MCA-21 Project for registry and company incorporation related services. The stakeholders file the e-forms, statutory annual returns including financial statements on the MCA21 portal under various provisions of the Companies Act, 2013 and rules made thereunder. During the last five years, the number of companies incorporated in Information Technology, IT-enabled sector and companies engaged in the manufacturing of Semi-conductor and electrical sector are at **Statement**.

STATEMENT

During the last five years, the number of companies incorporated in Information Technology, IT-enabled sector and companies engaged in the manufacturing of Semi-conductor and electrical sector

Financial Year *	Information Technology & IT Enabled Sector Companies	Manufacturing of Semiconductor and Electrical Sector Companies
2020-21	20,509	5,641
2021-22	23,543	6,100
2022-23	22,939	6,008
2023-24	24,070	5,562
2024-25	23,599	5,441

* Filings are till 31st December, 2025

अवैध निर्वनीकरण

1550. श्री अरुण कुमार सागर:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार इस बात से अवगत है कि देश में अवैध वनों की कटाई पर्यावरण पर प्रतिकूल प्रभाव डाल रही है;

(ख) यदि हां, तो पिछले तीन वर्षों और वर्तमान वर्ष के दौरान राज्य/संघ राज्यक्षेत्रवार वन क्षेत्र में कमी के प्रतिशत का ब्यौरा क्या है;

(ग) निर्वनीकरण को रोकने के लिए सरकार द्वारा उठाए गए कदमों का ब्यौरा क्या है; और

(घ) वर्तमान तिथि तक और पिछले तीन वर्षों तथा वर्तमान वर्ष के दौरान निर्वनीकरण के संबंध में संबंधित राज्य सरकारों के साथ हुई चर्चाओं का ब्यौरा क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) और (ख): वन संरक्षण और प्रबंधन मुख्य रूप से राज्य सरकारों/संघ राज्य क्षेत्रों की जिम्मेदारी है। देश के वन संसाधनों की सुरक्षा और प्रबंधन के लिए कानूनी ढांचे हैं जिनमें भारतीय वन अधिनियम 1927, वन (संरक्षण एवं संवर्धन) अधिनियम 1980 और राज्य वन अधिनियम, वृक्ष संरक्षण अधिनियम और नियम आदि शामिल हैं। राज्य सरकारें/संघ राज्य क्षेत्र प्रशासन इन अधिनियमों/नियमों के तहत बनाए गए प्रावधानों के तहत वन और वृक्ष संसाधनों की सुरक्षा करने और वनों की कटाई को रोकने के लिए उचित कार्रवाई करते हैं।

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के तहत एक संगठन, भारतीय वन सर्वेक्षण (एफएसआई), देहरादून, द्विवार्षिक रूप से देश के वन और वृक्ष आवरण का आकलन करता है और इसके निष्कर्ष भारत राज्य वन रिपोर्ट (आईएसएफआर) में प्रकाशित किए जाते हैं। वन आवरण आकलन एक व्यापक मानचित्रण प्रणाली है जो राष्ट्रीय वन सूची से गहन जमीनी सत्यापन और क्षेत्र डाटा द्वारा समर्थित है।

आईएसएफआर 2023 के अनुसार, देश का वन और वृक्ष आवरण 8,27,356.95 वर्ग किलोमीटर है, जो देश के भौगोलिक क्षेत्र का 25.17% है। नवीनतम आईएसएफआर 2023 के अनुसार, देश के कुल वन और वृक्ष आवरण में पिछले आईएसएफआर 2021 के आकलन की तुलना में 1,445.81 वर्ग किलोमीटर की वृद्धि हुई है। देश में वन आवरण का राज्य/संघ राज्य क्षेत्रवार ब्यौरा **विवरण** में दिया गया है।

(ग) और (घ): मंत्रालय देश में वनों के संरक्षण, सुरक्षा और सतत प्रबंधन सहित वन और वृक्ष आवरण बढ़ाने के लिए केंद्र सरकार की विभिन्न योजनाओं और कार्यक्रमों के माध्यम से राज्यों और संघ राज्य क्षेत्रों को तकनीकी और वित्तीय सहायता प्रदान करता है। इनमें, अन्य बातों के अलावा, राष्ट्रीय हरित भारत मिशन (जीआईएम), नगर वन योजना (एनवीवाई), तटरेखा पर्यावासों और मूल आय के लिए मैंग्रोव पहल (मिष्ठी), प्रतिपूरक वनीकरण कोष प्रबंधन और योजना प्राधिकरण (काम्पा),

वन्यजीव पर्यावासों का एकीकृत विकास, और वन अग्नि रोकथाम तथा प्रबंधन योजनाएं शामिल हैं। इसके अलावा, राज्य और संघ राज्य क्षेत्र अपनी पारिस्थितिक, जलवायु और भौगोलिक परिस्थितियों के अनुसार राज्य-विशिष्ट वनीकरण, पुनर्वनीकरण और वन संरक्षण योजनाओं को लागू करते हैं।

इसके अलावा, विश्व पर्यावरण दिवस 2024 के अवसर पर और वर्तमान वर्ष में भी पूरे देश में वृक्षारोपण कार्यक्रमों को शुरू करने के लिए एक वृक्षारोपण अभियान "एक पेड़ माँ के नाम #Plant4 Mother" भी शुरू किया गया है। यह अभियान देश में हरित आवरण बढ़ाने के लिए सभी हितधारकों की भागीदारी के साथ "संपूर्ण सरकार" और "संपूर्ण समाज" दृष्टिकोण का अनुसरण करता है। इस अभियान ने देश में हरित आवरण को बढ़ाने में मदद करते हुए बड़े पैमाने पर वृक्षारोपण में योगदान दिया है।

वनों के संरक्षण, प्रबंधन और वनों की कटाई से संबंधित मामलों की समीक्षा मौजूदा संस्थागत तंत्रों के माध्यम से की जाती है। विभिन्न योजनाओं और कार्यक्रमों के तहत राज्य सरकारों और संघ राज्य क्षेत्रों के प्रशासनों द्वारा प्रस्तुत प्रगति और उपयोग की रिपोर्टों की जांच और वार्षिक योजनाओं के अनुमोदन के माध्यम से कार्यकलापों की निगरानी और समीक्षा की जाती है। कार्यकलापों का कार्यान्वयन और लागू अधिनियमों तथा नियमों का अनुपालन संबंधित राज्य सरकारों और संघ राज्य क्षेत्र प्रशासनों द्वारा किया जाता है।

विवरण

देश में वन आवरण का राज्य/संघ राज्य क्षेत्रवार ब्यौरा

वर्ष 2023 तक वन क्षेत्र का राज्य/संघ राज्य क्षेत्रवार ब्यौरा

(क्षेत्रफल वर्ग किलोमीटर में)

क्र.सं.	राज्य/संघ राज्य क्षेत्र	भौगोलिक क्षेत्र	आईएसएफआर 2021 के अनुसार वन आवरण	आईएसएफआर 2023 के अनुसार वन आवरण	आईएसएफआर 2021 और आईएसएफआर 2023 के बीच वन आवरण में परिवर्तन
1.	आंध्र प्रदेश	1,62,968.00	30,223.62	30,084.96	- 138.66
2.	अरुणाचल प्रदेश	83,743.00	65,972.74	65,881.57	- 91.17
3.	असम	78,438.00	28,325.31	28,313.55	- 11.76
4.	बिहार	94,163.00	7,403.26	7,532.45	129.19
5.	छत्तीसगढ़	1,35,192.00	55,830.88	55,811.75	- 19.13
6.	दिल्ली	1,483.00	195.36	195.28	- 0.08
7.	गोवा	3,702.00	2,267.22	2,265.72	- 1.50
8.	गुजरात	1,96,244.00	14,836.57	15,016.64	180.07
9.	हरियाणा	44,212.00	1,628.22	1,614.26	- 13.96
10.	हिमाचल प्रदेश	55,673.00	15,525.62	15,580.35	54.73
11.	झारखंड	79,716.00	23,706.97	23,765.78	58.81
12.	कर्नाटक	1,91,791.00	39,106.57	39,254.27	147.70
13.	केरल	38,852.00	21,925.94	22,059.36	133.42
14.	मध्य प्रदेश	3,08,252.00	77,444.98	77,073.44	- 371.54
15.	महाराष्ट्र	3,07,713.00	50,913.00	50,858.53	- 54.47

16.	मणिपुर	22,327.00	16,640.29	16,585.46	- 54.83
17.	मेघालय	22,429.00	16,996.84	16,966.84	- 30.00
18.	मिजोरम	21,081.00	17,748.73	17,990.46	241.73
19.	नागालैंड	16,579.00	12,274.36	12,222.47	- 51.89
20.	ओडिशा	1,55,707.00	52,281.67	52,433.56	151.89
21.	पंजाब	50,362.00	1,846.54	1,846.09	- 0.45
22.	राजस्थान	3,42,239.00	16,632.01	16,548.21	- 83.80
23.	सिक्किम	7,096.00	3,353.21	3,358.40	5.19
24.	तमिलनाडु	1,30,060.00	26,511.18	26,450.22	- 60.96
25.	तेलंगाना	1,12,077.00	21,279.46	21,179.04	- 100.42
26.	त्रिपुरा	10,486.00	7,680.08	7,584.77	- 95.31
27.	उत्तर प्रदेश	2,40,928.00	14,927.37	15,045.80	118.43
28.	उत्तराखंड	53,483.00	24,326.81	24,303.83	- 22.98
29.	पश्चिम बंगाल	88,752.00	16,782.11	16,832.33	50.22
30.	अंडमान और निकोबार द्वीप समूह	8,249.00	6,736.94	6,732.92	- 4.02
31.	चंडीगढ़	114.00	23.80	25.00	1.20
32.	दादरा और नगर हवेली #	602.00	225.94	225.62	- 0.32
33.	दमन और दीव #				
34.	जम्मू और कश्मीर	2,22,236.00	21,262.84	21,346.39	83.55
35.	लद्दाख		2,278.55	2,285.92	7.37
36.	लक्षद्वीप	30.00	27.06	27.06	0.00
37.	पुदुचेरी	490.00	44.15	44.31	0.16
	कुल योग	32,87,469.00	7,15,186.20	7,15,342.61	156.41

#आईएसएफआर 2021 से दादरा और नगर हवेली तथा दमन और दीव को मिलाकर एक संघ राज्य क्षेत्र बना दिया गया है।

TAMIL NADU STATE ACTION PLAN ON CLIMATE CHANGE

1551. SUSHRI S JOTHIMANI:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government has conducted any region-specific assessments on the impact of climate change in Tamil Nadu, including rising temperatures, irregular monsoons, extreme weather events and sea-level rise and if so, the key findings thereof;
- (b) the steps being taken under the National Action Plan on Climate Change (NAPCC) and the Tamil Nadu State Action Plan on Climate Change (TNSAPCC) to mitigate and adapt to these impacts;
- (c) whether the Government has provided financial or technical support to Tamil Nadu for implementing climate-resilient agriculture, water resource management and coastal protection measures;
- (d) whether any districts in Tamil Nadu have been identified as climate-vulnerable or climate-stressed zones and the special interventions planned for these areas; and

(e) whether the Government is coordinating with other departments to ensure an integrated and people-centric climate resilience strategy and if so, the details of such coordination mechanisms?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (e): The Government stands committed to combat climate change through its several programmes and schemes, including the National Action Plan on Climate Change (NAPCC), which comprises missions in specific areas of solar energy, energy efficiency, water, sustainable agriculture, health, Himalayan ecosystem, sustainable habitat, green India, and strategic knowledge for climate change. Thirty-six States/Union Territories including Tamil Nadu have prepared their State Action Plan on Climate Change (SAPCC) in line with the NAPCC, taking into account State-specific climate change issues.

The Department of Science and Technology (DST) has established Tamil Nadu State Climate Change Cell under the National Mission on Strategic Knowledge on Climate Change (NMSKCC) of National Action Plan on Climate Change (NAPCC), to assist the State in undertaking vulnerability and risk assessments, human capacity-building programmes, public awareness programmes, and institutional capacity building. Further, DST supported Center of Excellence at the Indian Institute of Technology, Madras, on 'Climate Change Impacts on Coastal Infrastructure and Adaptation Strategies', which has

developed various numerical models to study the impact of climate change on the climate systems of the coastal areas. In addition, climate-vulnerability assessment for agricultural districts such as Dharmapuri, Villupuram, Coimbatore, Perambalur and Ramanathapuram have been conducted under **National Innovations in Climate Resilient Agriculture (NICRA)**.

Tamil Nadu State Action Plan on Climate Change (TNSAPCC) and TNSAPCC 2.0 (2022–2030) outlines ambitious measures to promote renewable energy, enhance energy efficiency, and support low-carbon development. Green Tamil Nadu Mission aims at strengthening of carbon sinks through large-scale native plantation and sustainable mobility. Adaptation efforts focus on strengthening ecosystem resilience and climate-proofing vulnerable communities through coastal restoration, mangrove and wetland conservation, and climate-resilient agriculture with water-efficient practices.

Financial and technical support to Tamil Nadu for implementing climate-resilient agriculture, water resource management and coastal protection measures is provided under National Adaptation Fund for Climate Change (NAFCC) and projects worth over Rs 48 crore have been supported in the Gulf of Mannar, Tuticorin, Ramand, Kanyakumari, Thirunelveli, and rainfed watersheds in Salem and Virudhnagar districts.

With respect to water resources management, various important schemes are implemented in India to address climate change impacts that include – *Namami Gange* Programme, National Water Mission, *Jal Jeevan*

Mission, *Jal Shakti Abhiyan*, *Atal Bhujal Yojana*, *Pradhan Mantri Krishi Sinchayi Yojana*, *Swachh Bharat Mission*, Dam Rehabilitation and Improvement Programme etc. Moreover, Central Ground Water Board has established a climate change monitoring network in the coastal areas of Tamil Nadu.

Climate resilience efforts are coordinated across multiple Ministries, State Departments, research institutions, and local bodies. Mechanisms include the SAPCC framework, Tamil Nadu Green Climate Company Missions (Wetland, Coastal Restoration, Climate Change and Green Tamil Nadu Missions), National Programme on Climate Change and Human Health (NPCCHH) for climate and health integration, and community-based initiatives. Public awareness is promoted through National Green Corps, Information Education and Communication activities, eco-clubs, Green Fellows, and stakeholder training programmes, ensuring a whole-of-government and people-centric approach.

STUBBLE BURNING INCIDENTS IN PUNJAB

1552. SHRIMATI HARSIMRAT KAUR BADAL:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the current number of stubble-burning incidents reported from the State of Punjab from September to November 2025;

- (b) the major initiatives taken by the State and Centre to prevent stubble burning and curb air pollution in North India;
- (c) whether the Government has introduced new incentives or penalties for farmers in this context;
- (d) the budgetary allocation and actual disbursement for in-situ crop residue management in 2025; and
- (e) the results achieved in reducing air pollution and health hazards vis-a-vis previous years?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (e): As reported by Indian Agricultural Research Institute (IARI), paddy straw burning incidents reported in State of Punjab during September to November 2025 was 5114.

Government has taken various measures to eliminate the paddy stubble burning. A comprehensive framework for prevention and management of paddy straw was developed by Commission for Air Quality Management in NCR and Adjoining Areas (CAQM), followed by year-wise, State-specific action plans for Punjab, Haryana and Uttar Pradesh. Based on the framework, State Governments of Punjab, Haryana and UP prepared state specific action plans to address paddy stubble burning.

The Action Plan includes in-situ crop residue management, ex-situ utilization of paddy straw, strict monitoring and enforcement, and extensive awareness campaigns, all aimed at reducing the practice of burning agricultural residue after harvest. It also mandates the use of paddy straw-based biomass pellets/briquettes in Coal based Thermal Power Plants and all brick kilns in Delhi NCR.

Central Pollution Control Board (CPCB) provides one-time financial support for establishment of pelletisation and Torrefaction plants to promote utilization of paddy straw. An amount of Rs.15.58 crore has been released for 25 plants with capacity of 104.5 Tons per Hour (TPH) and these plants are expected to utilize 4.83 lakh tonnes paddy straw annually.

To support the efforts of the Government of Punjab, Haryana, Uttar Pradesh and NCT of Delhi to address air pollution caused due to paddy stubble burning and to subsidize machinery required for management of crop residue, a Central Sector Scheme on Crop Residue Management has been implemented by Ministry of Agriculture and Family Welfare (MoAFW) since 2018-19. States have distributed more than 3.50 lakh machines to the individual farmers and established more than 43,415 Custom Hiring Centers (CHCs) in these States which includes 1.48 lakh Crop Residue Machines (CRM) and 1500 CHC in Punjab for in-situ crop residue management. So far, Rs.4,173.84 crore has been

released during the period 2018-19 till 2025-26 (as on 04.02.2026), of which, an amount of Rs. 2026.45 crore has been released to State of Punjab.

Government of Haryana provides incentive of Rs.7000/- per acre to farmers under Crop Diversification Programme 'Mera Pani Meri Virasat' with the aim of reducing the area of paddy in the State and promoting maize, cotton, Kharif Oilseed, Kharif Pulses, Kharif onion, Fodder crops, Horticulture/vegetable crops, even in case of fallow land. Government of Haryana also provides an incentives of Rs.1200 per acre to farmers for not engaging in stubble burning. Further, Rs.4000/- per acre is provided to farmers for using Direct Seeded Rice (DSR) method.

Government of Punjab offers a financial incentive of Rs. 1500 per acre to farmers who adopt the Direct Seeded Rice (DSR) technique. An area of 2.93 lakh acres has been sown using DSR method. Government has offered incentives of SGST reimbursement on the cost of the boiler (based on paddy straw) installed in industries such as Sugar Mills, Paper Mills and boilers of steam generation capacity more than 25 Tons per Hour (TPH) under the PBIP Investment promotion policy of the State of Punjab. Further incentives under agriculture infra fund for industrial units utilising paddy straw are also offered.

22 paddy supply chain centres have been established to strengthen supply chain of paddy residue. Unnat Kissan App 2.0 has been launched to facilitate mapping of CRM machines, real-time booking by farmers, and daily

reporting of machine utilization by officers and single platform for machine rental.

10,500 field functionaries have been appointed to monitor and contain stubble burning incidents and Parali Protection Force of 1700 personnel has been deployed at Block level in Punjab for effective enforcement of measures to prevent and control stubble burning. 31 Flying Squads from CPCB have been deployed during the paddy harvesting season in identified hotspots of Punjab and Haryana to closely monitor actions and coordinate with the concerned District level authorities.

Govt. of Punjab has banned the PUSA 44 seed variety due to high water demand and late harvesting. ICAR has developed many varieties of paddy maturing 125 days producing same yield and consuming less water as replacement to PUSA 44. Further, ICAR has developed many new varieties of Paddy such as PUSA 2090, PUSA 1824, PR114, PR122, PR126, PR128, PR131 as a better option compared to PUSA 44 variety. On-farm demonstrations and awareness programmes have been conducted by IARI for popularization of short duration varieties with equal or better yield potential than PUSA44 for its replacement.

Environmental compensation has been imposed in 2386 incidents as per Air Quality Management in National Capital Region and Adjoining Areas

(Imposition, Collection and Utilization of Environmental Compensation for Stubble Burning) Rules, 2023.

Due to coordinated efforts, paddy stubble burning incidents have been reduced in Punjab by more than 90% with 5,114 in 2025 as against 71,304 in 2021, in Punjab. Further, Air Quality Index (AQI) in Delhi has improved at 201 in 2025 as against 225 in 2018.

CLIMATE DISASTERS RANKING

1553. DR. RAJ KUMAR CHABBEWAL:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government is aware that as per a recent Climate Risk Index (CRI) report, India has been ranked 9th among the list of countries worst affected by climate-related disasters in the world;
- (b) if so, the details of the major climate-related disasters in the country, State/UT-wise along with the reasons therefor;
- (c) whether the Government plans to take any concrete steps to mitigate the growing number of climate related disasters in the country; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d): Various parts of the country have experienced extreme events, including cyclonic storms, droughts, floods, heat waves, landslides and glacial lake outburst floods. India's east and west coasts are prone to tropical cyclone activity, the Indian Himalayan Region lying in seismic zones IV and V, is highly vulnerable to landslides, floods and glacial lake outburst floods. Heatwaves are occurring more frequently over the Indo-Gangetic plains, central and north-western India, while extreme precipitation and flooding have affected several parts of the country, particularly the Indo-Gangetic plains, peninsular, eastern and north-eastern regions.

The Government has taken concrete and targeted steps to mitigate the growing risks from climate-related disasters through hazard-specific mitigation and resilience-building programmes implemented across vulnerable States and regions, such as:

- i. For drought mitigation, focused interventions have been supported in drought-prone States including Andhra Pradesh, Bihar, Gujarat, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Odisha, Rajasthan, Tamil Nadu, Telangana and Uttar Pradesh, with emphasis on area-specific

farming systems, surface and groundwater management and agro-forestry, aimed at enhancing long-term drought resilience.

- ii. To address forest fires, the Government of India has approved the Mitigation Scheme for Forest Fire Risk Management for implementation in 144 high-priority districts across 19 States, namely Andhra Pradesh, Arunachal Pradesh, Assam, Chhattisgarh, Gujarat, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Meghalaya, Mizoram, Nagaland, Odisha, Tamil Nadu, Telangana and Uttarakhand, focusing on prevention, preparedness, response and post-fire recovery.
- iii. For urban flooding, integrated structural and non-structural flood management measures are being implemented in major cities including Mumbai, Pune, Hyderabad, Kolkata, Bengaluru, Ahmedabad and Chennai, as well as Tier-II cities such as Guwahati, Patna, Kanpur, Thiruvananthapuram, Visakhapatnam, Bhubaneswar, Bhopal, Jaipur, Indore, Lucknow and Raipur.
- iv. The National GLOF Risk Mitigation Programme (NGRMP) has been approved for glacial lake outburst flood (GLOF) risk mitigation in Himalayan States including Himachal Pradesh, Uttarakhand, Sikkim and Arunachal Pradesh, covering hazard and risk assessment, monitoring and early warning systems, mitigation measures and community awareness.
- v. For landslide risk mitigation, targeted interventions have been undertaken in landslide-prone States including Uttarakhand, Himachal Pradesh,

Sikkim, Arunachal Pradesh, Assam, Meghalaya, Mizoram, Nagaland, Manipur, Tripura, Maharashtra, Karnataka, Kerala, Tamil Nadu and West Bengal, with special focus on Himalayan and North-Eastern regions, through a comprehensive programme, namely the National Landslide Risk Mitigation Programme (NLRMP).

- vi. In addition, flood mitigation through wetland has been supported in Assam, covering multiple districts, to enhance natural storage capacity and reduce flood impacts. Coastal risk mitigation and resilience measures have also been implemented in coastal States and Union Territories to address risks from erosion, flooding and storm surges through the Integrated Coastal Risk Mitigation and Resilience Programme.

These measures reflect the Government's continued focus on preventive mitigation, risk-informed planning and resilience-oriented development to reduce the impacts of climate-related disasters.

ESIC HOSPITAL IN NASHIK

1554. SHRI ASADUDDIN OWAISI:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of the number of powerloom labourers from Malegaon and whether around six Lakhs, availed Medical or Health Services from any of the Employee's State Insurance Corporation (ESIC) Hospitals in Nashik;

- (b) the reasons for the non-establishment of an ESIC Hospital in Malegaon despite an abundant Labour Population which contributes a significant amount to ESIC premiums; and
- (c) the details of the steps taken by the Government to create awareness about ESIC facilities among Labour Population in Malegaon?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c): The present Insured Persons (IP) population in the catchment area of Malegaon (within a radius of 25 km) is 4,186 including IP population in the textile sector at Malegaon.

Medical facilities to ESI beneficiaries in Nashik are being provided through the ESI Scheme State Hospital at Satpur. In addition, secondary and tertiary healthcare services are provided through 20 empaneled secondary care hospitals and 11 empaneled tertiary care hospitals in the district.

However, no separate statistical data is maintained regarding the number of powerloom labourers from Malegaon who have availed medical or health services from the said hospital.

As per the existing norms for establishment of a 100 bedded ESI Hospital, a minimum of 50,000 Insured Persons (IPs) within the radius of 25 Km of the proposed location is required. Since the available IP population at Malegaon is

substantially below the prescribed norm, establishment of an ESIC Hospital at Malegaon is not feasible, at present.

The ESIC continuously undertakes measures to create awareness about the benefits available under the ESI Scheme, At the local level, regular outreach activities are conducted to directly engage employers and workers. In addition, ESIC carries out nationwide awareness campaigns through a comprehensive media mix approach, including print and outdoor publicity, radio jingles and digital and social media platforms to disseminate information on ESI benefits, initiatives and claim procedures.

VIKSIT BHARAT YOUNG LEADERS DIALOGUE 2026

1555. SHRI TEJASVI SURYA:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the details of the total number of youth participated in the Viksit Bharat Young Leaders Dialogue (VBYLD) 2026;
- (b) the details of the various tracks and themes under VBYLD 2026 along with the number of participants under each track and theme;
- (c) the details of the number of participants from the North Eastern States, State-wise, Jammu and Kashmir and the Union Territories of Andaman and Nicobar Islands and Ladakh;

- (d) whether the Government has undertaken any assessment of the impact of VBYLD 2026 in promoting social cohesion, cultural understanding and national unity among participating youth and if so, the details thereof; and
- (e) the details of the steps taken by the Government to improve and enhance VBYLD 2026 in terms of scale, inclusivity, content and outcomes as compared to VBYLD 2025?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a): Youth from all over India participated under five different tracks of National Youth Festival (NYF): Viskit Bharat Young Leaders Dialogue (VBYLD) 2026. The Viksit Bharat Quiz, first stage of Viksit Bharat Challenge Track was hosted on the MY Bharat and MyGov platforms and witnessed participation from more than 50 lakh youth from all States and Union Territories. Thereafter, 39,463 youth submitted Essays through MY Bharat Portal. Out of which, 3,370 youth participated in the PPT Challenge at the State level and selected youth got an opportunity to participate in the Viskit Bharat Young Leaders Dialogue (VBYLD) 2026 held at Bharat Mandapam, New Delhi during 9th -12th January, 2026.

(b): NYF: VBYLD 2026 was structured across multiple tracks aimed at leadership development, innovation, cultural exchange and youth participation. The major tracks and number of participants at National level event of NYF: VBYLD 2026 under each track are as follows:

Name of Track	No. of Participants
Viksit Bharat Challenge Track	1164
Cultural and Innovation Track	970
Design for Bharat Track	38
Hack for a Social Cause Track	57
Diaspora Youth	78
Total	2307

Under Viksit Bharat Challenge track there were 10 themes. Theme wise participation at national level of NYF 2026: VBYLD are as follows:

Theme	No. of Participants
Aatmanirbhar Bharat: Make in India, Make for the World	114
Bharat's Soft Power: Cultural Diplomacy and Global Influence for Viksit Bharat	120
Building a future-ready workforce for Viksit Bharat	120
Building a Sustainable and Green Viksit Bharat	110
Enhancing Productivity through Smart and Sustainable Agriculture	114
Fit Bharat Hit Bharat	100
Innovation with Tradition: Building a Modern Bharat	117
Making India the Start-Up Capital of the World	108
Women Led Development: The Key to Viksit Bharat	124
Youth in Democracy and Government for Viksit Bharat	137
Total	1164

(c): The details of participants from the North Eastern States, Jammu and Kashmir, Andaman and Nicobar Islands and Ladakh at national level event of NYF 2026: VBYLD are given below:

Region	State / Union Territory	Total Number of Participants
North Eastern States	Arunachal Pradesh	44
	Assam	66
	Manipur	45
	Meghalaya	51
	Mizoram	33
	Nagaland	34
	Sikkim	54
	Tripura	64
Jammu and Kashmir	Jammu and Kashmir	54
Andaman and Nicobar Islands	Andaman and Nicobar Islands	48
Ladakh	Ladakh	32

(d): Viksit Bharat Young Leaders Dialogue (VBYLD) 2026 promotes social cohesion, cultural understanding and national unity among participating youth through its inclusive and participatory design. The programme brings together youth from diverse regions, socio-economic backgrounds and disciplines through a pan-India selection process, enabling meaningful interaction and collaboration. Structured thematic deliberations, group-based activities and

innovation tracks encourage collective problem-solving on national priorities, fostering a shared sense of purpose. Cultural exchanges and exposure to diverse perspectives strengthen mutual respect and understanding, while joint engagements with national leaders and experts reinforce a common national vision. Collectively, these elements help build unity in diversity and strengthen the sense of national integration among participating youth. However, no assessment of the impact of VBYLD 2026 has been carried out.

(e): Compared to VBYLD 2025, the Government significantly expanded and recalibrated VBYLD 2026 in terms of scale, inclusivity, content and outcomes. While VBYLD 2025 focused primarily on national-level youth challenges and cultural engagements through a district–State–national competitive framework, VBYLD 2026 retained this structure but enlarged its scope with the addition of three new tracks. The content framework evolved from being largely challenge- and culture-centric in 2025 to a more solution-oriented and future-ready platform in 2026 through the introduction of dedicated design and technology innovation tracks aligned with national priorities. The Viksit Bharat Quiz which was first stage of Viksit Bharat Challenge Track, hosted on the MY Bharat and MyGov platforms, witnessed participation from more than 50 lakh youth from all States and Union Territories.

Under this expanded framework, Design for Bharat track, Hack for a Social Cause and Diaspora Youth Participation were introduced for the first time in VBYLD 2026.

Design for Bharat track enabled youth to promote design-led innovative solutions through a structured, multi-tier competition involving design institutions across States and Union Territories, culminating in national-level participation. Hack for a Social Cause track enabled youth engagement in developing technology-driven and implementable solutions to critical social challenges, supported by a structured pipeline for mentorship, prototyping, pilot funding and incubation.

Further, Diaspora Youth track was incorporated to systematically engage Indian diaspora youth and leverage their global exposure, innovation and best practices for nation-building under Viksit Bharat@2047.

SALARY LIMIT FOR WORKERS IN UNORGANIZED SECTOR TO AVAIL ESI FACILITIES

1556. SHRI M K RAGHAVAN:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has received any proposal for the increase in the salary limit from Rs. 21,000 to Rs. 30,000 for workers in the unorganized sector to avail medical treatment at Employees' State Insurance (ESI) hospitals/dispensaries;
- (b) if so, the details thereof;
- (c) whether any expert committee or stakeholders recommended an increase in the ESIC Salary threshold and if so, the details thereof;

(d) whether the Government is likely to consider to set up ESI dispensaries at Nedunkandam and Kumily in Idukki due to the presence of large number of workers especially in the plantation sector; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c): The Government has enacted Code on Social Security (CoSS), 2020 with the goal to extend social security to all employees and workers either in the organized or unorganized or any other sectors and for matters connected therewith or incidental thereto. However, Chapter IV of the CoSS, 2020 relating to Employees' State Insurance Corporation (ESIC), will apply on every establishment as defined under Section 2(29) read with the first schedule of the CoSS, 2020, in which ten or more persons are employed. Accordingly, the wage ceiling under ESI Scheme is applicable to the organised sector.

The revision of wage ceiling is undertaken periodically from time to time. The last revision in the wage ceiling for coverage under ESI Scheme was done w.e.f. 01.01.2017, wherein the wage limit was raised from Rs. 15,000/- per month to Rs. 21,000/- per month.

(d) and (e): Setting up of ESI dispensaries is an ongoing process. ESIC gives approval for setting up of new ESI dispensaries based on population of Insured

Persons (IP) in an area in accordance with the norms of ESIC. As per these norms, for setting up of a two doctor dispensary, a minimum of 3,000 IPs/Projected IPs, in the next three years, within an 8-km radius, is required. In hilly areas, the minimum requirement is 2,000 IPs/ IPs/Projected IPs.

The present IP population in the catchment areas of Nedunkandam and Kumily do not fulfil the requisite norms. Accordingly, it is not feasible, at present, to set up ESI dispensaries at these locations, However, there are 03 ESI dispensaries viz. Kattappana, Thodupuzha, Kannan Devan Hills and 01 Dispensary-cum Branch Office at Munnar already functioning in Idukki district of Kerala.

VIKSIT BHARAT SHIKSHA ADHISHTHAN BILL, 2025

1557. SHRI MADDILA GURUMOORTHY:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has assessed the manner in which the proposed regulatory framework under the Viksit Bharat Shiksha Adhishthan Bill, 2025 seeks to support and accelerate the objectives of the National Education Policy (NEP), 2020;
- (b) if so, the details thereof;

- (c) the indicative timelines for bringing universities and higher education institutions under the new regulatory regime after the Bill is enacted;
- (d) whether safeguards have been proposed in the Bill to protect institutional autonomy, academic freedom and quality standards; and
- (e) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (e): For the implementation of the Regulatory System of Higher Education envisioned in the National Education Policy (NEP), 2020, after due consideration, the Viksit Bharat Shiksha Adhishthan Bill, 2025 has been introduced in the Lok Sabha on 15.12.2025. The objective of this Bill is to constitute a Viksit Bharat Shiksha Adhishthan (VBSA) to enable and empower the Universities and other Higher Educational Institutions (HEIs) to achieve excellence in teaching, learning, research and innovation, through co-ordination and determination of standards. The VBSA will facilitate the Universities and other HEIs to become independent self-governing institutions and promote excellence through a robust and transparent system of accreditation and autonomy.

The Bill has been referred to a Joint Committee of both the Houses of Parliament.

KENDRIYA VIDYALAYAS CAUVERY DELTA REGIONS IN TAMIL NADU**1558. KUMARI SUDHA R.:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government is aware of the long-pending demand for establishing Kendriya Vidyalayas (KVs) in Mayiladuthurai or Kumbakonam towns in Tamil Nadu highlighting the need for quality central education in densely populated and agriculturally significant Cauvery delta regions, if so, the details thereof;
- (b) whether the Government has conducted any feasibility studies and land availability checks in these areas and if so, the details thereof;
- (c) the total number of KVs currently operational in Tamil Nadu, along with the criteria followed for sanctioning new KVs district-wise; and
- (d) whether the Government has any alternative measures being considered to enhance central schooling options in the Cauvery delta, such as upgrading existing schools or introducing model schools under schemes like PM SHRI, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

- (a) to (c): Opening of new Kendriya Vidyalayas (KVs) is a continuous process. KVs are opened primarily to cater to the educational needs of the wards of transferable

Central Government Employees including Defence & Para-Military personnel, Central Autonomous Bodies, Central Public Sector Undertakings (PSUs) and Central Institute of Higher Learning (IHL) by providing a common programme of education throughout the country. Proposals for opening of new KVs may be sponsored by Ministries or Departments of the Government of India/State Governments/ Union Territories Administrations, with commitment to provide requisite extent of land, free of cost and suitable rent-free temporary accommodation for setting up a new KV, as per Kendriya Vidyalaya Sangathan (KVS) norms. As per information received from KVS, no proposal has been received for opening of new KV in Mayiladuthurai or Kumbakonam towns in Tamil Nadu. KVs are not opened on the criteria of State/UT/District/Parliamentary Constituency/Backward area. At present, 46 KVs are operational in the State of Tamil Nadu.

(d): PM SHRI Scheme aims to showcase all the components of the National Education Policy 2020. Under PM SHRI scheme, the established schools are developed as exemplar schools to showcase the implementation of various components of NEP and also provide leadership to other schools in the neighbourhood. They provide leadership in their respective regions in providing high-quality education in an equitable, inclusive and joyful school environment that takes care of the diverse background, multilingual needs, and different

academic abilities of children and makes them active participants in their own learning process as per the vision of NEP 2020.

Under PM SHRI scheme, a maximum of two schools per block/ULB are selected with an upper limit on the total number of schools across India. A total of 13,076 PM SHRI schools have been selected from 33 States/UTs along with KVS/NVS/NCERT. Out of 13,076 schools, a total of 36 KV have been selected as PM SHRI schools from the State of Tamil Nadu including 03 KVs from Cauvery delta region i.e. KV Thanjavur, KV No. 1, Trichy and KV No. 2, Trichy. The State of Tamil Nadu has not onboarded itself on PM SHRI Schools despite multiple requests.

बदायूं में युवाओं के लिए डिजिटल कौशल प्रशिक्षण

1560. श्री आदित्य यादव:

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को इस बात की जानकारी है कि उत्तर प्रदेश के बदायूं जिले में युवाओं के लिए डिजिटल कौशल प्रशिक्षण, सीमित महिला केन्द्रित उद्यमिता कार्यक्रमों, पूर्व अधिगम प्रमाणपत्रों की मान्यता (आरपीएल) की अपर्याप्तता, प्रशिक्षित उम्मीदवारों को नौकरी के बाजार से जोड़ने में चुनौतियां, तत्काल रोजगार के लिए अल्पकालिक पाठ्यक्रम और स्थानीय प्रशिक्षक विकास के लिए पर्याप्त गुंजाइश में कुछ अंतर मौजूद है और राष्ट्रीय कौशल मिशनों के साथ संरेखित विस्तारित पहुंच की क्या आवश्यकता है;
- (ख) यदि हां, तो हाल के वर्षों के दौरान उक्त जिले में सरकार द्वारा प्रदान किए गए प्रशिक्षण मॉड्यूल और रोजगार लिंकेज का ब्यौरा क्या है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ग): भारत सरकार के स्किल इंडिया मिशन (सिम) के अंतर्गत, कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) विभिन्न योजनाओं, जैसे प्रधान मंत्री कौशल विकास योजना (पीएमकेवीवाई), जन शिक्षण संस्थान (जेएसएस), राष्ट्रीय शिक्षता संवर्धन योजना (एनएपीएस) के अंतर्गत कौशल विकास केंद्रों के व्यापक नेटवर्क के माध्यम से और औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) द्वारा शिल्पकार प्रशिक्षण योजना (सीटीएस) के माध्यम से देश भर में समाज के सभी वर्गों को, जिनमें उत्तर प्रदेश का बदायूं जिला भी शामिल है, कौशल, पुनर्कौशल एवं उन्नत कौशल प्रशिक्षण प्रदान करता है। सिम का उद्देश्य भारत के युवाओं को उद्योग से संबंधित कौशल से लैस करके भविष्य के लिए तैयार करना है।

कौशल विकास कार्यक्रमों में महिलाओं की भागीदारी को प्रोत्साहित करने के लिए, परिवहन और आवास एवं भोजन पर होने वाले व्यय को पूरा करने के साथ-साथ नियुक्ति के बाद बेहतर सहायता प्रदान करने के लिए विशेष प्रावधान किए गए हैं। इसके अलावा, पीएमकेवीवाई 4.0 उन परियोजनाओं को प्राथमिकता देता है और उन पर विशेष ध्यान देता है जिनमें महिलाओं को प्राथमिक लाभार्थी के रूप में देखा जाता है। इलेक्ट्रॉनिक्स, खुदरा, स्वास्थ्य सेवा, सौंदर्य एवं वेल्नेस, हस्तशिल्प और परिधान जैसे क्षेत्रों में प्रशिक्षण कार्यक्रम इस प्रकार संरचित किए गए हैं ताकि महिलाओं की अधिक भागीदारी को आकृष्ट किया जा सके। परियोजनाओं को स्थानीय कौशल मांगों के अनुरूप बनाया गया है, जिससे ग्रामीण महिलाओं को कौशल विकास योजनाओं में भाग लेने और उनसे लाभ उठाने के अवसर मिल सकें। इसके अलावा, एनएपीएस योजना में, सेवा क्षेत्र में ट्रेडों (वैकल्पिक ट्रेडों) की शुरुआत से शिक्षता में महिलाओं की भागीदारी में उल्लेखनीय सुधार हुआ है।

जेएसएस योजना के तहत महिलाओं और अन्य कमजोर वर्गों पर विशेष ध्यान दिया जा रहा है। जेएसएस के लाभार्थियों में 80% से अधिक महिलाएं हैं। इसके अलावा, महिलाओं के लिए विशेष रूप से 19 राष्ट्रीय कौशल प्रशिक्षण संस्थान (एनएसटीआई) और 300 से अधिक आईटीआई हैं।

निस्बड ने मेटा के सहयोग से डिजिटल मार्केटिंग कौशल पर चार ऑनलाइन पाठ्यक्रम विकसित किए हैं, जो अंग्रेजी और हिंदी दोनों भाषाओं में उपलब्ध हैं। ये पाठ्यक्रम स्किल इंडिया डिजिटल हब (सिद्ध) पर होस्ट किए गए हैं। इस पाठ्यक्रम के माध्यम से कुल 13,213 प्रतिभागियों को प्रशिक्षण दिया गया है, जिनमें 2,436 महिलाएं हैं। उत्तर प्रदेश से कुल 2,757 प्रतिभागियों को इन पाठ्यक्रमों के माध्यम से प्रशिक्षण दिया गया है।

पीएमकेवीवाई के अंतर्गत पूर्व अधिगम मान्यता (आरपीएल) घटक, शिविरों और नियोक्ता-आधारित परियोजनाओं जैसे लचीले कार्यान्वयन तरीकों के साथ-साथ ब्रिज कौशलोलोन्नयन के माध्यम से महिलाओं सहित उम्मीदवारों के मौजूदा कौशल के आकलन और प्रमाणीकरण पर केंद्रित है।

इसके अलावा, उत्तर प्रदेश के बदायूं जिले में, कौशल विकास की बढ़ती मांग को पूरा करने और सीमित आजीविका के अवसरों की समस्या का समाधान करने के लिए, स्थानीय क्षेत्र से मास्टर प्रशिक्षक और प्रशिक्षक, जिनमें महिलाएं भी शामिल हैं, की पहचान की गई है और उन्हें कृषि, खुदरा, ग्रीन जॉब, परिधान, विनिर्माण और इलेक्ट्रॉनिक्स जैसे क्षेत्रों में प्रौद्योगिकी-आधारित प्रशिक्षक प्रशिक्षण (टीओटी) कार्यक्रमों के माध्यम से प्रशिक्षित किया गया है। स्थानीय भाषा की दक्षता और प्रासंगिक समझ का लाभ उठाते हुए उद्योग-अनुकूल प्रशिक्षण को सुदृढ़ किया गया है और जिला स्तर पर प्रशिक्षकों का आधार बढ़ाया गया है।

बदायूं जिले में वर्तमान में 2 महिला प्रशिक्षक सहित कुल 9 प्रमाणित प्रशिक्षक उपलब्ध हैं, जो विभिन्न जॉब रोलर्स में कौशल विकास पहलों का समर्थन करते हैं। योजना की शुरुआत से लेकर अब तक, उत्तर प्रदेश के बदायूं जिले में पीएमकेवीवाई के आरपीएल घटक के तहत कुल 4,196

महिला उम्मीदवारों को प्रशिक्षित किया गया है, जो जिले में योजना के प्रावधानों के उपयोग को दर्शाता है।

बदायूं जिले में एनएपीएस-2 के अंतर्गत आने वाले प्रमुख क्षेत्रों में विद्युत (नवीन और नवीकरणीय ऊर्जा सहित), आईटी-आईटीईएस, बैंकिंग, वित्तीय सेवाएं और बीमा (बीएफएसआई), कृषि और खुदरा क्षेत्र शामिल हैं। वित्त वर्ष 2022-23 से वित्त वर्ष 2025-26 (दिसंबर 2025 तक) की अवधि के दौरान राष्ट्रीय शिक्षुता प्रोत्साहन योजना - 2 (एनएपीएस-2) के तहत उत्तर प्रदेश राज्य में कुल 2,88,612 प्रशिक्षुओं को नियोजित किया गया है। इनमें से 560 प्रशिक्षु बदायूं जिले में नियोजित किए गए थे।

एमएसडीई ने स्किल इंडिया डिजिटल हब (सिद्ध) शुरू किया है, जो एक एकीकृत मंच है जो प्रमुख हितधारकों को जीवन भर चलने वाली सेवाओं की एक श्रृंखला प्रदान करने के लिए कौशलीकरण, शिक्षा, रोजगार और उद्यमिता इको-सिस्टम को एकीकृत करता है। संभावित नियोक्ताओं से जुड़ने के लिए प्रशिक्षित उम्मीदवारों का विवरण सिद्ध पोर्टल पर उपलब्ध है। सिद्ध के ज़रिए उम्मीदवार रोजगार और प्रशिक्षुता के अवसरों तक पहुँच सकते हैं।

इसके अलावा, पीएमकेवीवाई के तहत रोजगार लिंकेज को सेक्टर स्किल काउंसिल (एसएससी) और जिला कौशल समितियों (डीएससी) सहित संस्थागत तंत्रों के माध्यम से सुगम बनाया जाता है। एसएससी प्रशिक्षण सामग्री, राष्ट्रीय व्यावसायिक मानकों और योग्यता पैकेजों को उद्योग की आवश्यकताओं के अनुरूप सुनिश्चित करते हैं और नियोक्ताओं की सहभागिता को बढ़ावा देते हैं। जिला स्तर पर, डीएससी रोजगार, शिक्षुता के अवसरों और नियोक्ता लिंकेज को बढ़ावा देने के लिए स्थानीय उद्योगों और संकुलों के साथ समन्वय करते हैं।

**FUNCTIONAL COMPUTER LABS AND INTERNET IN GOVERNMENT
SCHOOLS**

1561. SHRI KARTI P CHIDAMBARAM:

ADV. ADOOR PRAKASH:

SHRI ANTO ANTONY:

SHRI K SUDHAKARAN:

SHRI BENNY BEHANAN:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the total number of Government schools currently equipped with functional computer labs and internet connectivity in the country along with the total number of operational Government schools, State/UT-wise;
- (b) the number of Government schools that have introduced Artificial Intelligence (AI) or digital literacy modules into their curriculum, State/UT-wise;
- (c) whether the Government has issued any national guidelines or pedagogical standards for integrating AI education at the school level, if so, the details thereof and if not, the reasons therefor;
- (d) the number of Government school teachers trained in AI-related instruction and whether subject-specific capacity building is part of such training, if so, the details thereof, State/UT-wise;
- (e) whether the Government has conducted any learning outcome assessments to evaluate the effectiveness of AI or digital literacy modules, if so, the details thereof; and

(f) the manner in which the Government plans to prevent the deepening of digital divides arising from uneven digital infrastructure and teacher training in the country?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): As per UDISE+ (Unified District Information System for Education Plus), State/UT wise number of government schools from class VI and above and percentage of these schools having computer labs and internet facility for the year 2024-25 are available at https://www.education.gov.in/en/parl_ques.

(b) to (d): The National Education Policy (NEP) 2020 has emphasized the importance of Artificial Intelligence (AI) and its role in school curriculum. Para 4.24 of the policy mentions that "*concerted curricular and pedagogical initiatives, including the introduction of contemporary subjects such as Artificial Intelligence, Design Thinking, Holistic Health, Organic Living, Environmental Education, Global Citizenship Education (GCED), etc. at relevant stages will be undertaken to develop these various important skills in students at all levels.*"

The National Council of Educational Research and Training (NCERT) has constituted a Textbook Development Team to develop syllabi and textbooks of AI for Grades 11 and 12. NCERT has also included a project on Animation and Games in the vocational education textbook for Grade 6. This project includes

the use of AI tools. The existing NCERT textbooks of Computer Science class XI (Chapter 3, <https://ncert.nic.in/textbook.php?kecs1=ps-11>) and Informatics Practices class XI (Chapter 2, <https://ncert.nic.in/textbook.php?keip1=ps-8>) talks about AI, IoT and other emerging technologies.

The Government of India has launched the SOAR (Skilling for AI Readiness), a national initiative in alignment with the objectives of NEP 2020, the National Programme on AI (NPAI) Skilling Framework and Viksit Bharat 2047 vision of digital empowerment. SOAR is aimed at embedding AI awareness and foundational competencies among school students (Classes 6-12) and building AI literacy among educators. The SOAR curriculum comprises four progressive National Skills Qualification Framework (NSQF)-aligned modules. For students of classes 6 to 12, three distinct micro-credentials: (i) AI to be Aware, (ii) AI to Acquire, and (iii) AI to Aspire, are offered, each of 15 hours duration, amounting to 45 hours in total. These cover fundamental AI concepts, practical programming, ethical and responsible AI usage, and career opportunities in technology. For educators, a 45-hour module titled AI for Educators provides comprehensive training in AI concepts, pedagogical strategies, and practical classroom application.

The Ministry of Education is implementing a National Mission to improve learning outcomes at the School Education level through an integrated teacher training programme called 'National Initiative for School Heads' and Teachers'

Holistic Advancement' (NISHTHA). Through NISHTHA, National Resource Groups are trained in Education Technology and Digital Teachers are certified.

Furthermore, to prepare students for emerging technologies such as AI, the Ministry of Education has undertaken several initiatives as following: -

- Implementation of the NEP 2020 which emphasizes multidisciplinary, technology-integrated learning with a strong focus on coding, AI, data science, design thinking, computational thinking, and experiential learning from the school level onward.
- Nation-wide capacity-building programmes for teachers and students through online AI Series, workshops, and training initiatives in collaboration with industry and technical agencies.
- Organizing regular capacity building/consultation workshops with stakeholders. These workshops are aimed at identifying innovative, education-specific AI solutions and understanding best practices in responsible AI deployment. The DIKSHA team is also continuously working on incorporating new AI-based features and tools to support teachers in classroom instruction, assessment, and personalized learning.
- Teacher sensitization/ orientation sessions help teachers and academic teams understand AI capabilities, limitations, ethical considerations, and safe-use guidelines, enabling them to integrate AI tools responsibly into their pedagogical practices.

(e): The Government of India conducts periodic large-scale assessments to measure learning and educational outcomes across the country. In this regard, the PARAKH Rashtriya Sarvekshan 2024 was undertaken by the National Assessment Centre-PARAKH, NCERT under the aegis of the Department of School Education & Literacy. To gain a comprehensive understanding of students' educational backgrounds and to enable a more comprehensive interpretation of assessment findings, information on various contextual variables was also collected as part of the survey exercise. Such contextual variables included access to digital devices and the internet at home and school.

National, State and District level reports from PARAKH Rashtriya Sarvekshan 2024, providing insights on achievement of stage-specific competencies and contextual variables affecting performance, are available at <https://dashboard.parakh.ncert.gov.in/en>, a dedicated dashboard designed to disseminate the findings of the assessment.

(f): A comprehensive initiative called PM eVidya was initiated as part of 'Atmanirbhar Bharat Abhiyaan' on 17th May, 2020, which unifies all efforts related to digital/online/on-air education to enable multi-mode access to education across the country under the aegis of National Education Policy (NEP) 2020. States/Union Territories (UTs) collaborate with NCERT to utilise, monitor and evaluate the effectiveness of these initiatives as per their requirements in mother tongue/local/regional languages. PM eVidya includes 200 DTH TV Channels allotted to States/UTs/Autonomous Bodies (ABs)/Other

Ministries in Government of India and 400 Radio channels to enable them to provide supplementary education as per their requirement in various Indian languages for classes 1-12.

Digital Infrastructure for Knowledge Sharing (DIKSHA) is the Nation's One Nation, One Digital platform for providing quality e-content for school education in States/UTs along with QR coded Energised Textbooks (ETBs) for all grades. States/UTs/ABs have generated and contributed over 3.7 lakh content in mother local/regional languages enabling multilingualism. DIKSHA Offline supports areas with limited or no internet connectivity. The stakeholders have access to more than 450+ Virtual Labs and 100 Virtual skill labs on DIKSHA.

As per PRABANDH portal, till date, 1,79,153 ICT Labs and 1,76,738 Smart Classrooms have been sanctioned to State/UT Governments. Additionally, the Government of India, in the Budget 2025, has announced provision of broadband connectivity to all Government Secondary schools in rural areas under the 'BharatNet' project to enhance digital infrastructure in remote areas.

कारपोरेट शासन के मानक

1562. श्री तारिक अनवर:

क्या कारपोरेट कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने राष्ट्रीय औसत की तुलना में विभिन्न राज्यों, विशेषकर बिहार में पंजीकृत कंपनियों के कारपोरेट शासन के मानकों का आकलन करने के लिए कोई अध्ययन किए हैं या आंकड़े एकत्र किए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार ने कंपनी अधिनियम, 2013 के उपबंधों को लागू करने में राज्य विशिष्ट चुनौतियों, यथा बिहार में रजिस्ट्रार ऑफ कंपनीज (आरओसी) कार्यालयों में कार्यभार या संसाधनों की कमी, की पहचान की है और यदि हां, तो इस समस्या का समाधान करने के लिए तैयार की गई योजना का ब्यौरा क्या है; और
- (ग) क्या सरकार विशेषकर निवेश को बढ़ावा देने और व्यापार करने में सुगमता के लिए सभी राज्यों में कारपोरेट कानूनों का एक समान कार्यान्वयन सुनिश्चित करने के लिए विभिन्न राज्य सरकारों के साथ विभिन्न कार्यक्रमों के माध्यम से कोई समन्वय या क्षमता निर्माण कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

- (क): इस मंत्रालय द्वारा ऐसा कोई अध्ययन नहीं किया गया है।
- (ख): कंपनी अधिनियम, 2013 के प्रावधानों के कार्यान्वयन में राज्य-विशेष से संबंधित किसी भी प्रकार की चुनौती की सूचना प्राप्त नहीं हुई है। इसके अतिरिक्त, बिहार स्थित कंपनी रजिस्ट्रार कार्यालय के कार्य संचालन में भी कोई बाधा नहीं है।
- (ग): केंद्र सरकार द्वारा **विवरण** के अनुसार ईज़ ऑफ़ डूइंग बिज़नेस (ईओडीबी) को सुगम बनाने हेतु विभिन्न उपाय किए गए हैं, जो सभी राज्यों/केंद्र शासित प्रदेशों पर लागू होते हैं। इसके अतिरिक्त, प्राख्देशिक निदेशक(कों) के कार्यालय तथा कंपनी रजिस्ट्रार (आरओसी) अपने-अपने अधिकार क्षेत्र में आने वाले राज्यों और केंद्र शासित प्रदेशों की आवश्यकताओं/अपेक्षाओं के समाधान हेतु उनके साथ समन्वय करते हैं। इसके अतिरिक्त, वे सूचना के आदान-प्रदान तथा संबंधित प्राधिकरणों द्वारा

आवश्यक कार्रवाई के लिए नियमित अंतराल पर आयोजित क्षेत्रीय आर्थिक आसूचना परिषद (आरइआईसी) की बैठकों में विभिन्न नियामकों एवं राज्य प्राधिकरणों के साथ भी सहभागिता करते हैं।

विवरण

केंद्र सरकार द्वारा ईज ऑफ़ डूइंग बिज़नेस (ईओडीबी) को सुगम बनाने हेतु किए गए विभिन्न उपाय

- i. कंपनी और एलएलपी अधिनियमों के तहत 63 अपराधों का गैर-अपराधीकरण। कॉर्पोरेट्स को राहत प्रदान करते हुए, गैर-अपराधीकरण के उद्देश्यों में से एक न्यायिक अदालतों में मुकदमेबाजी के बोझ को कम करना और अभियोजन के मामलों को न्यायनिर्णयन की ओर स्थानांतरित करना, अनुपालनीय बोझ को और कम करना भी रहा है। कंपनी अधिनियम, 2013 की धारा 446ख, छोटी कंपनियों के लिए काफी कम दंड का प्रावधान करती है।
- ii. 54 से अधिक प्ररूपों को स्ट्रेट थ्रू प्रोसेस (एसटीपी) में परिवर्तित करना, जिसके लिए पहले प्रादेशिक कार्यालयों के अनुमोदन की आवश्यकता होती थी।
- iii. कंपनी के निगमन के समय तुरंत व्यवसाय शुरू करने के लिए नाम आरक्षण, निगमन, पैन का आवंटन, टैन, डीआईएन, ईपीएफओ पंजीकरण, ईएसआईसी पंजीकरण, जीएसटी नंबर, बैंक खाता खोलना आदि जैसी एक ही स्थान पर विभिन्न सेवाएं प्रदान करने के लिए एजाइल प्रो-एस नामक एक लिंक किए गए प्ररूपों के साथ ई-प्ररूप एसपीआईसीई+ पेश किया जा रहा है। इसी तरह, एक ही आवेदन में समान सेवाएं प्रदान करने के लिए नया ई-प्ररूप एफआईएलआईपी (सीमित देयता भागीदारी के निगमन के लिए प्ररूप) पेश किया गया था।
- iv. 1 दिसंबर 2025 से प्रभावी रूप से, लघु कंपनी के लिए निर्धारित सीमा को बढ़ा दिया गया है। चुकता पूंजी की सीमा को 4 करोड़ रुपये से बढ़ाकर 10 करोड़ रुपये कर दिया गया है तथा कारोबार की सीमा को 40 करोड़ रुपये से बढ़ाकर 100 करोड़ रुपये तक कर दिया गया है। इसके

परिणामस्वरूप, अधिक संख्या में कंपनियाँ लघु कंपनी की परिभाषा के अंतर्गत आ जाती हैं, जिन पर बड़ी कंपनियों की तुलना में कम अनुपालन आवश्यकताएँ लागू होती हैं।

- v. निगमन प्रक्रिया में एकरूपता प्रदान करने के लिए निगमन के लिए एक केंद्रीकृत कंपनी पंजीयक (सीआरसी) की स्थापना।
- vi. एसटीपी के तहत फाइल ई-प्ररूपों की केंद्रीकृत संवीक्षा के लिए एक केंद्रीय संवीक्षा केंद्र (सीएससी) की स्थापना।
- vii. विनिदष्ट गैर-एसटीपी ई-प्ररूपों के केंद्रीकृत प्रसंस्करण के लिए एक केंद्रीय प्रसंस्करण केंद्र (सीपीसी) की स्थापना।
- viii. कंपनी अधिनियम से संबंधित अपराधों के न्यायनिर्णयन के लिए एक ई-न्यायनिर्णयन पोर्टल स्थापित करना।
- ix. 15.00 लाख रुपये तक की अधिकृत पूंजी के साथ कंपनी के निगमन के लिए शून्य शुल्क।
- x. सरकार ने कंपनियों द्वारा सूक्ष्म और लघु उद्यमों को 45 दिनों से अधिक के बकाया भुगतान की सूचना देने, एमएसएमई को शीघ्र भुगतान को बढ़ावा देने और छोटे विक्रेताओं और आपूर्तिकर्ताओं से जुड़े लेनदेन में पारदर्शिता सुनिश्चित करने के लिए एमएसएमई प्ररूप-1 प्रस्तुत किया है।
- xi. इसके अतिरिक्त, नियामक बोझ को कम करने तथा ईज़ ऑफ़ डूइंग बिज़नेस को सुगम बनाने के उद्देश्य से, कंपनी अधिनियम, 2013 के अंतर्गत लघु कंपनियों एवं स्टार्ट-अप्स को कुछ सामान्य अनुपालन छूट प्रदान की गई हैं। दोनों श्रेणियों के लिए वित्तीय विवरणों के भाग के रूप में नकदी प्रवाह विवरण को सम्मिलित करने की आवश्यकता को वैकल्पिक कर दिया गया है। इसके अतिरिक्त, जिन मामलों में किसी कंपनी में कंपनी सचिव नियुक्त नहीं है, वहाँ वार्षिक रिटर्न पर कंपनी के किसी निदेशक द्वारा हस्ताक्षर किए जा सकते हैं। इसके अतिरिक्त, निदेशक मंडल की बैठकों के संबंध में भी लचीलापन प्रदान किया गया है, जिसके तहत लघु कंपनियों एवं स्टार्ट-अप्स को सामान्यतः प्रतिवर्ष चार निदेशक मंडल बैठकों की आवश्यकता के स्थान पर एक वर्ष

में दो निदेशक मंडल बैठकें आयोजित करने की अनुमति है, अर्थात् वर्ष के प्रत्येक छमाही में एक बैठक, बशर्ते कि ऐसी बैठकों के बीच निर्धारित न्यूनतम अंतराल का पालन किया जाए।

राष्ट्रीय शिक्षा नीति, 2020 के अंतर्गत शैक्षिक संरचना

1563. श्रीमती रूपकुमारी चौधरी:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या राष्ट्रीय शिक्षा नीति, 2020 के अंतर्गत प्रस्तावित 5+3+3+4 शैक्षिक संरचना को छत्तीसगढ़ राज्य में समग्र शिक्षा योजना के माध्यम से चरणबद्ध तरीके से लागू किया गया है और यदि हां, तो इसकी वर्तमान स्थिति क्या है;

(ख) पूर्व-प्राथमिक/बुनियादी, प्राथमिक, माध्यमिक और उच्चतर माध्यमिक स्तरों के लिए उक्त संरचना के अंतर्गत पाठ्यक्रम संरचना, शिक्षण-अधिगम पद्धति और मूल्यांकन प्रणाली में किए गए प्रमुख संरचनात्मक परिवर्तनों का ब्यौरा क्या है;\

(ग) क्या उक्त नीति के अनुरूप बुनियादी से माध्यमिक स्तर तक अधिगम परिणामों को मापने के लिए कोई मात्रात्मक संकेतक, बेंचमार्क या डैशबोर्ड विकसित किए गए हैं; और

(घ) यदि हां, तो तत्संबंधी जिले-वार और सामाजिक श्रेणी-वार ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (घ): राष्ट्रीय शिक्षा नीति (एनईपी) 2020 में 3-18 वर्ष आयु वर्ग को शामिल करने वाले 5+3+3+4 के नए शैक्षणिक और पाठ्यचर्या पुनर्गठन के साथ स्कूल शिक्षा में मौजूदा 10+2 संरचना

में संशोधन की परिकल्पना की गई है। तदनुसार, स्कूल शिक्षा के लिए पाठ्यचर्या और शिक्षाशास्त्र संबंधी संरचना और पाठ्यचर्या ढांचे को 5+3+3+4 डिजाइन, जिसमें बुनियादी चरण (आंगनवाड़ी/प्री-स्कूल के 3 वर्ष + ग्रेड 1-2 में प्राथमिक विद्यालय में 2 वर्ष; 3-8 वर्ष की आयु को शामिल करते हुए दोनों एक साथ), प्रारंभिक चरण (ग्रेड 3-5, 8-11 आयु वर्ग को शामिल करते हुए), मिडिल चरण (ग्रेड 6-8, 11-14 वर्ष की आयु को शामिल करते हुए), और माध्यमिक चरण (ग्रेड 9-12, 14-18 वर्ष की आयु को शामिल करते हुए) द्वारा निर्देशित किया जाना है। ऐसा पहली बार है कि ग्रेड 1 (3-6) से 3 वर्ष पहले को शिक्षा की निरंतरता में शामिल किया गया है।

छत्तीसगढ़ राज्य द्वारा दी गई सूचना के अनुसार, इसने मौजूदा प्राथमिक स्कूलों के साथ बालवाड़ियाँ खोलने की प्रक्रिया शुरू कर दी है। इससे 5+3+3+4 की शैक्षिक संरचना के कार्यान्वयन में मदद मिली है। स्कूलों में अब चरणबद्ध तरीके से प्री-प्राथमिक/बुनियादी/प्रारंभिक/मिडिल/माध्यमिक और उच्चतर माध्यमिक स्तर हैं। वर्तमान में, कुल 10491 प्राथमिक विद्यालयों में बालवाड़ी हैं जो प्री-प्राथमिक स्तर को सहायता प्रदान करते हैं।

छत्तीसगढ़ राज्य ने राज्य के संदर्भ में अल्प बदलावों के साथ बुनियादी चरण के लिए राष्ट्रीय पाठ्यचर्या रूपरेखा (एनसीएफ-एफएस) और स्कूल शिक्षा के लिए राष्ट्रीय पाठ्यक्रम रूपरेखा (एनसीएफ-एसई) को अपनाकर बुनियादी चरण के लिए राज्य पाठ्यचर्या रूपरेखा (एससीएफ-एफएस) और स्कूल शिक्षा के लिए राज्य पाठ्यचर्या रूपरेखा (एससीएफ-एसई) विकसित की है। राज्य ने राष्ट्रीय शैक्षिक अनुसंधान और प्रशिक्षण परिषद (एनसीईआरटी) की कक्षा 1, 2, 3, 4, 6 और 7 की नई पाठ्यपुस्तकों को अभिग्रहित किया है।

बुनियादी साक्षरता और संख्याज्ञान (एफएलएन) कक्षा के कार्यकलापों का निरीक्षण करने और शिक्षकों को शैक्षणिक सहायता प्रदान करने के लिए प्री-प्राथमिक और बुनियादी स्तरों के लिए एक डैशबोर्ड विकसित किया गया है।

परख राष्ट्रीय सर्वेक्षण 2024 (पूर्व में राष्ट्रीय उपलब्धि सर्वेक्षण) की शुरुआत राष्ट्रीय मूल्यांकन केंद्र, परख, एनसीईआरटी द्वारा शिक्षा के बुनियादी (बालवाटिका 1 से ग्रेड 2), प्रारंभिक (ग्रेड 3 से 5) और माध्यमिक चरण (ग्रेड 6 से 8) के अंत में छात्रों द्वारा प्राप्त की गई अधिगम दक्षताओं के संबंध में क्रमशः ग्रेड 3, 6 और 9 में उनका मूल्यांकन करके आधारभूत प्रदर्शन को समझने के लिए किया गया था। परख राष्ट्रीय सर्वेक्षण 2024 के लिए छत्तीसगढ़ सहित राष्ट्रीय और राज्य स्तरीय रिपोर्टें <https://dashboard.parakh.ncert.gov.in/en> पर उपलब्ध एक समर्पित डैशबोर्ड है जिसे मूल्यांकन के निष्कर्षों को साझा करने के लिए डिज़ाइन किया गया है।

CLIMATE ADAPTATION AND SUPPORT FOR CLIMATE-VULNERABLE DISTRICTS IN ASSAM

1564. SHRI GAURAV GOGOI:

MD. RAKIBUL HUSSAIN:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether climate-vulnerable districts in Assam affected by recurrent flooding and riverbank erosion of the Brahmaputra and its tributaries have been identified and if so, the details thereof;
- (b) the climate adaptation and risk-reduction measures being implemented in such districts;

- (c) the support provided to households displaced or affected by flooding and erosion in Assam, including relocation, rehabilitation, housing and livelihood assistance;
- (d) the mechanisms for coordination between the Ministry of Environment, Forest and Climate Change, the Ministry of Rural Development, Ministry of Housing and Urban Affairs and the State Government of Assam in planning and implementing measures to address climate-induced displacement;
- (e) whether the Central Government has constituted any committee or expert body to study flood and river erosion management in Assam; and
- (f) the steps taken or proposed to be taken by the Central Government for permanent mitigation of floods and river erosion in the State?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (f): The occurrence of floods can be attributed to various factors, including wide variations in rainfall both in time and space with frequent departures from the normal pattern, inadequate carrying capacities of rivers, river bank erosion and silting of river beds, landslides, poor natural drainage in flood prone areas, snowmelt and glacial lake out-bursts. Soil erosion caused by heavy floods is a matter of concern as it leads to several associated problems like changes in river course, causing loss of land, etc.

Morphological Studies by various Indian Institutes of Technology (IIT) and National Institute of Information Technology (NIIT) have been carried out for major rivers including river Brahmaputra. These Studies play an important role in understanding the nature of rivers in a comprehensive manner and provide assessment of decadal bank-line movement, erosion & deposition in different reaches in respect of base year. These studies have been shared with concerned State Governments and other stakeholders etc. for taking informed decision and future planning. As per the morphological study of Brahmaputra River conducted by Central Water Commission (CWC) through IIT Guwahati, it has been estimated that in the Brahmaputra River, a total erosion of 252.6 sq.km and deposition of 118.6 sq.km occurred between 2003-05 and 2008-11.

As per report of CWC on “Assessment of Area Affected Due to Floods in India, 2024” based on satellite imageries data from 1986 to 2022, the total flood affected areas in Assam is assessed as 2.477 Mha covering 33 of 35 districts.

Flood management and anti-erosion schemes are planned and implemented by the State Government, while the Central Government supplements the efforts through technical guidance and financial assistance under various programmes. Government of India has adopted integrated flood approach that aims at adopting judicious mix of structural and non-structural measures to provide a reasonable degree of protection against flood damages at economic cost.

Central assistance has been provided to Assam under the Flood Management Programme (FMP) and its continuation as the Flood Management and Border Areas Programme (FMBAP). A total of 111 FMP and FMBAP in Assam have been completed and one project is ongoing.

The State Government also undertakes assessment of damages caused due to 12 notified natural calamities including floods and provide relief assistance from State Disaster Response Fund (SDRF) already placed at their disposal as per Government of India's approved norms. Additional financial assistance is provided from National Disaster Response Fund (NDRF), as per laid down procedure in case of disaster of 'severe nature' which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT).

In addition, non-structural measures such as flood forecasting and early warning services are provided by the CWC. In order to enable States to undertake scientific assessment of flood plains and its zoning as a non-structural measure of flood mitigation, Ministry of Jal Shakti in August 2025 has prepared Guideline on Flood Plain Zoning and circulated to States/UTs.

Displacement of affected people may be due to economic, social, political and other factors. There is no established study for India providing a quantified attribution of climate change triggering displacement of people. While many studies monitor extreme events in the environment, the science of attribution of these changes particularly to climate change is far more complex and currently an evolving subject. The Government of India constituted Brahmaputra Board

in 1980 by an Act of Parliament Brahmaputra Board Act, 1980 (No. 46 of 1980) with the objective of planning and integrated implementation of measures for control of floods and bank erosion in Brahmaputra Valley and matters connected therewith.

VACANCIES IN MINISTRY OF FINANCE

1565. SHRI KALIPADA SAREN KHERWAL

Will the Minister of **FINANCE** be pleased to state: -

- (a) the number of sanctioned posts, posts in position and the number of vacancies, including reserved posts across categories in the Ministry of Finance;
- (b) the number of vacancies in the Ministry and its Departments, including reserved posts, since 2014, year-wise and category-wise; and
- (c) the number of contractual employees hired since 2014, year-wise and category-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (c): Occurrence and filling of vacancies is a continuous process. As and when vacancies arise, they are filled up by direct recruitment through agencies such as UPSC, SSC, Banking Recruitment Boards, etc., or through deputation or promotions. The reservation policy of the Government for SC/ST/OBC

Categories is followed in the recruitments and promotions in the Ministry of Finance. Keeping in view the administrative exigency of work, efficiency, economy of operations and unavoidable circumstances, the contractual engagements are made after completing all necessary procedural formalities.

FINANCIAL ASSISTANCE TO MIZORAM

1566. SHRI RICHARD VANLALHMANGAIHA :

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Union Government has assessed the current financial condition of the State of Mizoram, particularly in view of its geographical constraints, limited revenue base and increasing developmental expenditure;
- (b) if so, the details thereof;
- (c) whether the Union Government proposes to provide any additional financial assistance, special grants or relaxation in fiscal norms to the State of Mizoram; and
- (d) if so, the details thereof along with the time-frame for its implementation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): Assessment of financial condition of States including own revenue, expenditure requirement and financial needs is done by the Finance Commission every five years. The Commission also recommends the quantum

of devolution of central taxes & duties and grants to be made to States and the inter-se share of States in the devolution. Based on the recommendations of the Finance Commission, the Union Government has increased the tax devolution to States from 32% in the 13th Finance Commission period to 42% in the 14th Finance Commission period. The 15th Finance Commission also maintained same level of devolution after adjusting 1% for Jammu and Kashmir. Further, some States including Mizoram were also provided Revenue Deficit Grant to bridge the gap between State's expenditure and revenue.

(c) and (d): All States including Mizoram have enacted their Fiscal Responsibility and Budget Management (FRBM) Act which makes the State Government responsible to ensure prudence in fiscal management and fiscal stability by progressive elimination of revenue deficit, reduction in fiscal deficit, prudent debt management consistent with fiscal sustainability and greater transparency in fiscal operations of the government. Compliance to the State FRBM Act is monitored by the respective State Legislatures. Department of Expenditure, Ministry of Finance, usually considers the fiscal limits as per the accepted recommendations of the Finance Commission while exercising powers to approve borrowings by States under Article 293(3) of the Constitution of India.

Besides the Finance Commission recommended grants & grants under the Centrally Sponsored Schemes, the Union Government is also providing funds to States under the Schemes for Special Assistance to States for Capital Expenditure/Investment (SASCI). An amount of Rs. 3,243.35 crore has been

released to Mizoram under SASCI from 2020-21 to 2025-26 till 29.01.2026. Moreover, Additional Central Assistance (ACA) for Externally Aided Projects (EAPs) is provided to Mizoram as 90% grant and only 10% as loan.

REPORTS ON PERIODIC ENVIRONMENTAL COMPLIANCE AND MONITORING

1567. SHRI PUSHPENDRA SAROJ:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details of projects in Uttar Pradesh that were required to submit periodic environmental compliance and monitoring reports granted Environmental Clearance during the last five years, sector-wise;
- (b) the number of such projects that failed to submit reports on time or submitted incomplete, inaccurate or deficient reports;
- (c) whether independent verification or field inspections were undertaken by the Regional Offices of the Ministry to validate self-reported compliance data;
- (d) the action taken against projects with repeated non-compliance, false reporting or environmental violations including suspension of clearances or penalties; and
- (e) the measures taken to strengthen post-clearance monitoring, third-party verification and enforcement capacity in the said State to ensure that environmental approvals translate into actual compliance on the ground?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (e): The Ministry of Environment, Forest and Climate Change (MoEF & CC), through its Regional Offices, undertakes post-Environmental Clearance (EC) monitoring and compliance verification of projects granted ECs. During the last five years (upto 30.09.2025), 148 projects / activities in the State of Uttar Pradesh were granted Environmental Clearances by the Ministry. Sector-wise ECs granted during last five years by MoEF & CC for the projects pertaining to State of Uttar Pradesh are given in **Statement**.

As per the Environment Impact Assessment Notification, 2006, as amended, it is mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions to the regulatory authority concerned through the PARIVESH portal. Based on the records available on the PARIVESH portal, out of 148 projects, which were required to submit their half yearly compliance report by the 1st Dec, 2025, 111 no. of projects have filed their reports. For instances of delayed submission or submission of incomplete or deficient reports, regular follow up is done through reminders and directions are also issued to project proponents. Further, the Regional Offices carry out random inspections and review of six-monthly compliance reports to validate self-reported compliance.

Further, the environmental non-compliance are addressed as per provisions under Section 5, 15 and 19 of Environment (Protection) Act, 1986 and Rule 4 of Environment (Protection) Rules, 1986. The implementation of these provisions are guided by Standard Operating Procedure (SoP) established vide Office Memorandum dated 25.11.2022 for post environmental clearance monitoring and Compliance of projects, which prescribes the mechanism for taking action with respect to the observed non-compliance, including procedure of seeking clarification, issuing Show Cause Notice and concluding action. Recently, the Ministry has also notified Environment Audit Rules, 2025 to strengthen the environmental compliance framework for projects operating under various environmental laws. Besides, the State Pollution Control Boards are also empowered to take remedial actions in cases of violation of Consent to Operate and Consent to Establish conditions in accordance with Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.

STATEMENT

Sector-wise Environment Clearances (ECs) granted during last five years up to 30.09.2025 by MoEF&CC for the projects pertaining to State of Uttar Pradesh

S. No.	Financial Years	Sector-wise classification					Total
		Industry	Non Coal Mining	Coal Mining	Thermal	Infra	
1.	2021-22	20	1	0	0	1	22
2.	2022-23	21	1	3	0	3	28
3.	2023-24	32	0	2	2	11	47
4.	2024-25	27	0	2	3	5	37
5.	2025-26 (up to 30.09.2025)	6	0	2	2	4	14
	Total	106	2	9	7	24	148

UTILISATION OF FUNDS UNDER PRIME MINISTER'S INTERNSHIP

SCHEME

1568. SHRI K C VENUGOPAL:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) the reasons for the poor utilisation of funds under the Prime Minister's Internship Scheme (PMIS), wherein only about 4% of the allocated budget was spent during April-November period of the Financial Year 2025-26;

- (b) whether it is a fact that only about 28,000 were accepted despite over 82,000 internship offers being made in the first round, resulting in a low acceptance rate of around 34%; if so, the reasons therefor;
- (c) whether the level of financial assistance provided to interns is a deterrent to participation and if so, whether the Government proposes to revise the stipend structure, if so, the details thereof;
- (d) the number of interns who have completed internships under PMIS so far and the outcomes in terms of skill development and employability; and
- (e) the corrective measures being taken to improve participation, utilisation of funds and overall effectiveness of the PMIS?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a): For the FY 2025-26, an amount of Rs. 10831.07 crore was allocated to Ministry of Corporate Affairs for PM Internship Scheme at Budget Estimate stage and the same was revised to Rs. 526 crore. As an initiation to PM Internship Scheme, a Pilot Project was approved with the budget of Rs. 840 crore in the FY 2024-25. During FY 2025-26, as on 31.12.2025, Rs. 64.91 crore has been utilized towards the pilot project of the PM Internship Scheme.

(b) and (c): In the Round I of the PM Internship Scheme Pilot Project, Partner companies made over 82,000 internship offers to over 60,000 candidates and

out of which over 28000 candidates accepted offers. On the basis of independent evaluation and feedback survey carried out by the Ministry of Corporate Affairs, outbound calls made by the call center to the candidates and feedback received from various stakeholders, such as candidates, industry & industry associations and state governments, some of the reasons for low acceptance / joining which have been observed are given below:

- Location is an important consideration and ideal travel distance indicated by candidates is between 5-10 km.
- Internship period of 12 months is longer than that in normal skilling programs.
- Some candidates are not interested in roles offered.

Pilot Project is a pivotal phase that has allowed for testing concepts, strategies and systems before a full-scale implementation. The full-scale roll-out of the PM Internship Scheme would be based on the feedback received from the stakeholder consultations and evaluation of outcomes during the implementation of the Pilot Project.

(d): The PM Internship Scheme is designed to enhance industry-relevant skills, improve job readiness, and foster professional exposure through structured internships in India's top-performing companies and institutions to create job-ready, skilled workforce. The scheme is not designed to provide placements.

The duration of internship offered under the Pilot Project being of 12 months, the completion dates of internship under Round I are from November 2025 to March 2026 and under Round II are from April 2026 onwards, depending on the date of joining of the interns. As on 27.01.2026, 3417 interns from Round I have completed the internship.

(e): Based on the learning during the implementation of the Prime Minister Internship Pilot Project, following major steps were taken to improve the implementation and outcomes:

1. Portal Improvement: functionality for geo-tagging internship location, moving vacancies and candidates between one location to another and, more visibility of additional benefits given by companies to the candidates.
2. Targeted Information, Education and Communications (IEC) activities
3. Active engagement and coordination with States, UTs, Ministries and Departments of the Central Government and Industry Associations for enhancing the outreach of the scheme.
4. Active engagement with industry to ensure meaningful internship experience for the interns to enhance their skills and employability, including reporting of quarterly progress of the interns by the companies.

BENEFICIARIES OF E-SHRAM PORTAL**1569. SHRI DHAVAL LAXMANBHAI PATEL:**

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of the total number of unorganized workers registered in the Valsad-Dangs region and out of them, currently receiving benefits under social security and welfare schemes provided through the e-Shram portal; and
- (b) the details of the measures taken by the Government at the national level to conduct awareness and registration programmes in remote and tribal areas to ensure maximum coverage of unorganized workers?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): The Ministry of Labour and Employment launched eShram portal (eshram.gov.in) on 26th August, 2021 for creation of a comprehensive National Database of Unorganised Workers (NDUW). The eShram portal registers the unorganised workers and provides them a Universal Account Number (UAN) on a self-declaration basis.

As on 3rd February 2026, over 31.50 crore unorganised workers have already registered on eShram portal including 4,72,816 registrations in Valsad and Dangs districts of Gujarat.

The details of the registered unorganised workers under eShram who have benefited from various welfare schemes in the Valsad and Dangs districts of Gujarat is enclosed as **Statement**.

To enhance registrations under the eShram initiative and ensure wider coverage of unorganised workers across the country, the Government has adopted a comprehensive strategy. In addition to enabling self-registration through the web portal and mobile application, assisted registration modes have been introduced via Common Service Centres (CSCs), State Seva Kendras (SSKs), and the UMANG platform to facilitate easy access for workers. The Ministry of Labour and Employment is conducting targeted awareness campaigns comprising registration drives, community outreach programs and locally tailored communication efforts. To strengthen outreach, the Ministry leverages social media channels to disseminate videos, tutorials, and other informative content, making the initiative more accessible and engaging.

To further enhance the availability and accessibility of eShram and its associated services to unorganised workers, the Ministry of Labour and Employment officially launched the eShram mobile application on 24th February 2025. This application facilitates real-time access to welfare schemes integrated with the eShram platform, thereby significantly strengthening both accessibility and user convenience.

STATEMENT

The details of the registered unorganised workers under eShram who have benefited from select welfare schemes in the Valsad and Dangs districts of Gujarat.

Schemes	Number of Enrollments in Valsad-Dangs districts
PM-Shram Yogi Maandhan (PM-SYM)	499
One Nation One Ration Card (ONORC)	365
Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana (AB-PMJAY)	125
Pradhan Mantri Suraksha Bima Yojana (PMSBY)	75
Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)	30
Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY)	20
Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin) (VB-G RAM G)	14
Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PMSVANidhi)	10
Pradhan Mantri Matru Vandna Yojana (PMMVY)	2
Indira Gandhi National Disability Pension Scheme (IGNDPS)	1

INDIA'S POSITION IN QS WORLD FUTURE SKILLS INDEX**1570. SHRI KALYAN BANERJEE:**

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) whether it is a fact that India ranks 25th in the QS World Future Skills Index 2025 and second in the “Future of Work” category, if so, the details thereof;
- (b) whether West Bengal shows strong growth by ranking high in employability (4th in 2022) and being recognised as a “Front Runner” in the SDG Index 2023-24, with 91.38 per cent numerical skills and the highest number of internship seekers in the country, if so, the details thereof; and
- (c) the strategic initiatives undertaken by the Government to strengthen States according to their rankings and to enhance the female workforce therein?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): The QS World Future Skills Index 2025 is designed to assess how prepared countries are to tackle the shifting demands of the global workforce, particularly in the context of digital transformation, AI, sustainability, and the broader economic changes impacting jobs. The Index uses four indicators to measure a country's preparedness to thrive in an increasingly skills-driven global economy:

-

Future of Work: The Future of Work indicator measures the readiness of a country's job market to recruit for the most in-demand skills of the future. India scored 99.1, Ranking just behind the US in second place, India is one of the leading nations in contributing to the future of work.

Skills Fit: Skills Fit measures how well a country's education systems align with employer demands. India scored 59.1.

Academic Readiness: Academic Readiness measures how well a country is positioned to deliver the skills necessary for future industries. India scored 89.9.

Economic Transformation: The Economic Transformation indicator measures how ready a country's economy is to leverage the next wave of skills-led industrial growth. India scored 58.3.

(b): West Bengal scored 70 out of 100 in the composite Sustainable Development Goals (SDG) Score in SDG India Index 2023-24, an 08 (Eight) point increase from 62 in SDG India Index 2020-21. It moved from "Performer" to 'Front Runner category. The state secured the 17th rank out of 28 states in SDG India Index 2023-24, retaining its rank from the SDG India Index 2020-21. Currently, the SDG India Index 2023-24 does not have any indicators that capture numerical skills or the number of individuals seeking internships. Four editions of the SDG India Index have been released so far. The latest edition is available at [https://www.niti.gov.in/sites/default/files/2024-07/SDG India Index 2023-24.pdf](https://www.niti.gov.in/sites/default/files/2024-07/SDG_India_Index_2023-24.pdf)

(c): The Government of India has taken proactive steps to improve the employability of the youth of the nation, including women, through skill development. Under the Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country, including women. SIM aims at enabling the youth of India to get future-ready and equipped with industry-relevant skills.

Further, to encourage participation of rural women in skill development programs, special provisions have been made for meeting expenditure on conveyance and boarding & lodging as well as enhanced post placement support. PMKVY 4.0 prioritizes and provides special focus to projects that emphasize women as primary beneficiaries. Special Projects under PMKVY are designed to align with local skill demands, creating opportunities for rural women to participate and benefit from skill development schemes. This inclusive approach ensures significant representation and benefit for women in skill training programs across the country. Under NAPS, the introduction of trades in the services sector (Optional Trade) has led to a significant improvement in women's participation in apprenticeship. Under JSS Scheme, focus is being

given to women and other vulnerable sections. Women constitute more than 80% of beneficiaries under JSS. Also, there are 19 National Skill Training Institutes (NSTIs) and more than 300 ITIs exclusively for women.

MSDE in collaboration with the Ministry of Women and Child Development, has launched a joint initiative named NAVYA – Nurturing Aspirations through Vocational Training for Young Adolescent Girls. NAVYA is a pilot initiative aimed at equipping adolescent girls aged 16-18 years with a minimum qualification of class 10, with vocational training mainly in non-traditional job roles.

INDUSTRIAL POLLUTION IN THE COUNTRY

1571. DR. MOHAMMAD JAWED:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the current status of industrial pollution across the country;
- (b) the details of steps taken by the Government to prevent pollution of rivers due to the discharge of industrial effluents and wastes;
- (c) the details of the provisions relating to penalties under the existing laws for polluting rivers and other water bodies; and
- (d) the number of violations detected and the action taken against industries for polluting major rivers in the country during the last five years, river and

State/UT-wise with particular reference to rivers flowing through the State of Bihar?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a): As per the data provided by the State Pollution Control Boards/Pollution Control Committees (SPCBs/PCCs), there are total of 6,09,886 industries in India. Out of which, 5,44,364 industries are operational. Among these operational industries, 23,981 industries were found non-complying with environmental standards, against which actions by SPCBs/PCCs (Closure Directions: 3600; Show Cause Notices: 13718; legal cases filed: 229; and Directives: 6434) were taken as per the provisions of the environmental laws.

(b): Steps taken by the Government for prevention and control of water pollution are given below-

- The Central Pollution Control Board (CPCB), in coordination with SPCBs/PCCs, currently monitors water quality at **4,922 locations** across the country, including **2,265 river locations**.
- The CPCB has identified polluted river stretches based on the water quality data for rivers with respect to Biochemical Oxygen Demand (BOD) parameter. BOD concentration exceeding 3 mg/l is identified as polluted stretches. The PRS are classified under Priority Class I to V, Priority I being

most polluted with BOD value of more than 30 mg/l and Priority V least polluted with BOD ranging between 3 – 6 mg/l.

- Based on the identified PRS and for the rejuvenation of these PRS all State Governments and UT Administrations have formed River Rejuvenation Committees (RRCs) of the concerned states/ UTs; the RRC functions under the overall supervision and coordination of the Principal Secretary, Environment.
- The RRCs are responsible for developing action plans for the rejuvenation of the PRS identified by CPCB for their respective states/ UTs. The action plans including Industrial pollution control were prepared for bringing the water quality of polluted river stretches to the quality level fit for bathing purposes (i.e. $BOD < 3 \text{ mg/L}$). Progress of implementation of action plans are reviewed by the RRC at State level and Central Monitoring Committee (CMC) constituted under the Chairmanship of Secretary, Ministry of Jal Shakti at Central Level.
- Govt. of India enacted the Water (Prevention and Control of Pollution) Act, 1974, the Environment (Protection) Act, 1986 and notified different Rules, Regulations based on the said acts to implement various Schemes for protection and development of water bodies.
- As per the provisions of the Environment (Protection) Act, 1986 and the Water (Prevention & Control of Pollution) Act 1974, all industrial units and

other establishments generating industrial effluents, are required to comply with the stipulated standards before discharging into rivers and water bodies.

- CPCB, State Pollution Control Boards (SPCB)/Pollution Control Committees (PCCs) monitor industries to ensure compliance of the provisions of the said Acts and take necessary action accordingly. CPCB issued indicative Guidelines for restoration of water bodies' as a guidance to the Stakeholders for ensuring restoration/ rejuvenation of water bodies.
- Government of India stipulated General discharge standards and industry specific effluent discharge standards under Environment (Protection) Rules, 1986 with an aim to prevent pollution in the water bodies.

(c): Under the provisions of Chapter VII of the Water (Prevention and Control of Pollution) Act, 1974, and Chapter III of the Environment (Protection) Act, 1986, the penalties are prescribed for polluting rivers and other water bodies.

(d): The action taken against industries for polluting major rivers in the country during the last five years, river and State/UT-wise with particular reference to rivers flowing through the State of Bihar, is submitted as follows:

Closure directions issued by the SPCBs against non-compliant Grossly Polluting Industries (GPIs) were enforced through the respective District Administrations in coordination with the concerned authorities, and the details of such GPIs located along the river Ganga and its tributaries during the past five years, including those in the State of Bihar, are as follows:

State	2019	2020	2022	2023	2024
Bihar	9	2	3	5	7
Jharkhand	1	0	0	0	0
Uttar Pradesh	118	176	166	230	3
Uttarakhand	2	4	6	2	80
West Bengal	1	5	3	2	8
Total	131	187	178	239	98

Note: Annual inspections for year 2021 shifted to 2022 due to Covid-19 pandemic situation

Further, as per the information received from SPCBs/PCCs, there are total 4,498 GPIs in the country. Out of which, 3,637 industries are operational. Among these operational industries, 601 industries were found non-complying with environmental standards, against which actions by SPCBs/PCCs (Closure Directions: 29; Show Cause Notices: 571; Directives: 1) were taken as per the provision of the environmental laws

राजस्थान में सामाजिक विकास के लिए सीएसआर निधि का उपयोग

1572. श्री बृजेन्द्र सिंह ओला:

श्री हरीश चंद्र मीना:

क्या कारपोरेट कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या कारपोरेट सामाजिक उत्तरदायित्व (सीएसआर) निधि का उपयोग ग्रामीण क्षेत्रों, विशेषकर शिक्षा, स्वास्थ्य, खेल और महिला सशक्तिकरण जैसे क्षेत्रों में किया जा रहा है और यदि हां, तो

सरकार द्वारा इस संबंध में क्या निगरानी तंत्र स्थापित किया गया है और यदि नहीं, तो इसके क्या कारण हैं;

(ख) विगत पांच वर्षों के दौरान राजस्थान राज्य में जिला-वार विशेषकर झुंझुनू लोक सभा संसदीय निर्वाचन क्षेत्र में शिक्षा, स्वास्थ्य, महिला सशक्तिकरण, खेल, जल संरक्षण और ग्रामीण विकास क्षेत्रों के लिए विभिन्न कंपनियों/औद्योगिक इकाइयों द्वारा कितनी सीएसआर निधि आवंटित की गई और वास्तव में कितनी राशि खर्च की गई;

(ग) क्या उक्त निर्वाचन क्षेत्र को आवंटित सीएसआर निधि का पूर्ण उपयोग कर लिया गया है और यदि नहीं, तो इसके क्या कारण हैं; और

(घ) क्या यह सुनिश्चित करने के लिए भी कोई तंत्र मौजूद है कि स्थानीय औद्योगिक इकाइयों द्वारा सृजित कारपोरेट सामाजिक उत्तरदायित्व (सीएसआर) निधि को उसी राज्य में सामाजिक विकास पर खर्च किया जाए, और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क): कंपनी अधिनियम, 2013 ('अधिनियम') के तहत, सीएसआर एक बोर्ड संचालित प्रक्रिया है और कंपनी का बोर्ड अपनी सीएसआर समिति की सिफारिशों के आधार पर कंपनी की सीएसआर कार्यकलापों की योजना बनाने, उन पर निर्णय लेने, उनका निष्पादन करने और उन पर निगरानी करने के लिए अधिकृत है। यह समिति सीएसआर नीति तैयार करने तथा उनकी सिफारिश करने का कार्य करती है, जिसमें अनुसूची VII में निर्दिष्ट क्षेत्रों या विषयों के अनुरूप कंपनी द्वारा किए जाने वाले कार्यकलापों की रूपरेखा दी गई है।

सीएसआर समिति के गठन, सीएसआर नीति के निर्माण, सीएसआर पर वार्षिक कार्य योजना, मुख्य वित्तीय अधिकारी (सीएफओ) द्वारा सीएसआर व्यय के प्रमाणीकरण और सांविधिक लेखा

परीक्षकों द्वारा सीएसआर व्यय के लेखापरीक्षा आदि से संबंधित मौजूदा कानूनी प्रावधान निगरानी, पारदर्शिता और जवाबदेही सुनिश्चित करने के तंत्र हैं।

(ख) और (ग): मंत्रालय संसदीय निर्वाचन क्षेत्रवार सीएसआर डाटा केंद्रीय रूप से नहीं रखता है। सीएसआर डाटा जिलावार रखा जाता है। वित्तीय वर्ष 2019-20 से 2023-24 के दौरान राजस्थान में विकास क्षेत्रवार और जिलावार सीएसआर व्यय क्रमशः **विवरण-I** और **II** में संलग्न है।

(घ): अधिनियम की धारा 135(5) के प्रथम उपबंध में यह प्रावधान है कि कंपनी उस स्थानीय क्षेत्र तथा उसके आसपास के क्षेत्रों को प्राथमिकता देगी जहाँ वह अपने कार्यकलाप संचालित करती है। तथापि, स्थानीय क्षेत्र पर दिया गया यह बल केवल निर्देशात्मक है, न कि अनिवार्य प्रकृति का है, और कंपनियों को स्थानीय क्षेत्र की प्राथमिकता को राष्ट्रीय प्राथमिकताओं के साथ संतुलित करना आवश्यक है।

विवरण- I

वित्त वर्ष 2019-20 से वित्त वर्ष 2023-24 तक राजस्थान में विकास क्षेत्रवार सीएसआर व्यय

(राशि करोड़ रुपये में)

क्र.सं.	विकास क्षेत्र	वित्त वर्ष 2019-20	वित्त वर्ष 2020- 21	वित्त वर्ष 2021- 22	वित्त वर्ष 2022- 23	वित्त वर्ष 2023-24
1	कृषि वानिकी	0.39	1.04	2.69	2.81	2.21
2	पशु कल्याण	8.23	14.91	12.25	35.54	38.00
3	सशस्त्र बल, पूर्व सैनिक, युद्ध विधवाएँ/ आश्रित	0.81	1.92	0.50	0.48	0.83
4	कला और संस्कृति	37.87	9.97	11.31	41.82	23.48
5	प्राकृतिक संसाधनों का संरक्षण	2.28	16.30	30.79	29.79	36.71
6	शिक्षा	306.74	221.46	199.46	349.34	433.40

7	पर्यावरणीय स्थिरता	26.60	46.57	56.77	180.27	70.42
8	लैंगिक समानता	7.21	0.33	2.27	0.47	2.89
9	स्वास्थ्य देखभाल	128.63	181.95	176.58	162.35	145.93
10	आजीविका संवर्धन परियोजनाएँ	47.22	18.36	18.30	36.37	85.53
11	गरीबी, भूख मिटाना, कुपोषण	19.75	42.92	26.63	33.99	43.36
12	ग्रामीण विकास परियोजनाएँ	45.98	43.39	66.34	126.45	150.15
13	सुरक्षित पेयजल	10.09	11.91	40.28	23.87	8.92
14	स्वच्छता	26.57	12.25	13.16	14.56	15.24
15	वरिष्ठ नागरिक कल्याण	0.39	0.56	2.76	13.17	14.83
16	महिलाओं के लिए घर और हॉस्टल बनाना	2.18	0.61	1.34	0.32	0.69
17	अनाथालय की स्थापना	1.25	0.96	0.32	1.87	0.71
18	झुग्गी क्षेत्र विकास	0.52	3.45	-	0.16	0.24
19	सामाजिक-आर्थिक समानताएँ	8.20	1.90	3.57	5.46	7.94
20	विशेष शिक्षा	0.53	0.60	3.81	8.06	7.52
21	प्रौद्योगिकी इनक्यूबेटर	0.20	2.95	0.01	-	-
22	खेलों को बढ़ावा देने के लिए प्रशिक्षण	24.44	8.76	15.53	21.99	25.31
23	व्यावसायिक कौशल	16.09	8.57	14.56	20.29	19.98
24	महिला सशक्तिकरण	11.95	17.42	14.61	13.08	9.48
25	एनईसी/उल्लेख नहीं किया गया*	-	0.94	-	0.13	1.87
	कुल	734.12	670.00	713.85	1,122.6 5	1,145.6 7

(दिनांक 31.03.2025 तक का डाटा) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

* कंपनियों ने या तो क्षेत्र के नाम नहीं बताए या एक से ज़्यादा क्षेत्र बताए जहां परियोजना लागू की गई थी।

विवरण- II

वित्त वर्ष 2019-20 से वित्त वर्ष 2023-24 तक राजस्थान में विकास क्षेत्रवार सीएसआर व्यय

(राशि करोड़ रुपये में)

क्र.सं.	जिलों	वित्त वर्ष 2019-20	वित्त वर्ष 2020-21	वित्त वर्ष 2021-22	वित्त वर्ष 2022-23	वित्त वर्ष 2023-24
1	अजमेर	14.36	4.45	9.35	11.03	87.26
2	अलवर	25.58	35.88	51.18	59.16	68.54
3	बालोतरा	-	-	-	-	-
4	बांसवाड़ा	2.82	2.40	1.49	5.51	7.46
5	बारां	5.68	6.25	6.81	11.95	16.01
6	बाड़मेर	17.55	24.55	15.74	18.56	18.43
7	ब्यावर	-	-	-	-	-
8	भरतपुर	3.03	17.17	5.06	17.91	16.34
9	भीलवाड़ा	16.68	7.30	41.64	107.90	49.71
10	बीकानेर	4.15	4.89	16.22	22.36	19.31
11	बूंदी	0.09	0.06	0.42	2.51	3.96
12	चित्तौड़गढ़	3.04	4.97	23.31	8.38	14.63
13	चुरू	9.38	2.82	5.58	16.88	39.17
14	दौसा	2.28	3.60	4.50	3.00	2.12
15	डीग	-	-	-	-	-
16	धौलपुर	0.52	2.85	3.37	1.72	4.39
17	डीडवाना-कुचामन	-	-	-	0.29	0.05
18	डूंगरपुर	2.53	2.52	4.04	11.17	14.57
19	गंगानगर	0.94	2.18	0.84	1.75	2.35
20	हनुमानगढ़	-	0.06	0.31	0.49	1.67
21	जयपुर	88.15	59.13	110.12	184.37	248.24

22	जैसलमेर	3.55	4.28	5.44	12.24	27.95
23	जालौर	2.90	6.29	7.31	47.85	12.83
24	झालावाड़	1.06	2.39	3.27	2.63	3.88
25	झुंझुनू	3.96	5.52	7.73	13.65	13.82
26	जोधपुर	6.58	11.47	25.42	37.58	32.82
27	करौली	3.03	10.62	12.09	16.66	4.68
28	खैरथल-तिजारा	-	-	-	-	0.24
29	कोटा	13.82	7.90	11.05	12.19	22.97
30	कोटपुतली-बहरोड़	-	-	-	-	0.06
31	नागौर	2.60	8.01	5.82	7.87	13.09
32	पाली	5.19	10.53	16.92	21.35	33.26
33	फलोदी	-	-	-	-	-
34	प्रतापगढ़	0.59	0.18	0.06	-	-
35	राजसमंद	15.80	23.68	22.78	15.39	15.00
36	सलूमबर	-	-	-	-	-
37	सवाई माधोपुर	0.96	3.43	2.52	1.02	1.56
38	सीकर	6.63	6.95	20.87	25.63	19.58
39	सिरोही	4.70	3.12	9.65	50.97	20.67
40	टोंक	0.47	0.99	5.25	3.47	2.07
41	उदयपुर	46.24	101.53	88.03	195.92	97.57
42	जिला अन्यत्र वर्गीकृत नहीं है	419.25	282.01	169.67	173.29	209.39
	कुल	734.12	670.00	713.85	1,122.65	1,145.67

(दिनांक 31.03.2025 तक का डाटा) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

FINANCIAL SUPPORT FOR RETIRED SPORTS**PERSONS****1573. SHRI SHAFI PARAMBIL:**

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether the Government has any financial assistance scheme to support retired sportspersons who didn't have any Government job;
- (b) if so, the details thereof; and
- (c) if not, the reasons for not extending financial support to the struggling retired sportspersons in the country?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (c): Yes Sir. A scheme namely 'Scheme of Sports Fund for Pension to Meritorious Sportspersons' already exists under which sportspersons, who have won medals for the country in international competitions are given lifelong pension to provide additional financial security after their retirement from active sports careers. Under the existing Scheme, a monthly pension ranging from Rs.12,000/- to Rs.20,000/- is provided to the ex-sportspersons.

The amount of pension to the ex-sportspersons has been increased over the years. The existing rates of pension are as under:-

S. No.	Category of meritorious sportspersons	Rate of Pension (Rs./per month)
1	Medalists at the Olympic Games / Para Olympic Games	20,000
2	Gold medalists at the World Cup/World Championship* in Olympic and Asian Games disciplines	16,000
3	Silver and Bronze medalists at the World Cup in Olympic and Asian Games disciplines	14,000
4	Gold medalists of the Asian/ Commonwealth Games/ Para Asian Games	14,000
5	Silver and Bronze medalists of the Asian/ Commonwealth Games/ Para Asian Games	12,000

*World Cup/World Championship held once in four year only shall be considered.

Further, the Ministry implements RESET programme which aims at bridging the gap between generations, allowing the unique skills of our retired athletes to benefit the new generation of aspiring athletes. Their rich experience aims to serve as a foundation for nurturing future champions, contributing to the growth of sports in India and fostering nation-building.

पीएम श्री योजना के कार्यान्वयन की स्थिति

1574. श्री संतोष पांडेय:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) दिसम्बर, 2025 तक प्रधानमंत्री श्री योजना के कार्यान्वयन की स्थिति का राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है;

(ख) क्या प्रत्येक राज्य सरकार ने उक्त योजना के कार्यान्वयन के लिए केन्द्र सरकार के साथ किसी समझौता ज्ञापन पर हस्ताक्षर किए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) उक्त योजना के अंतर्गत छत्तीसगढ़ को जिला-वार कुल कितनी धनराशि आवंटित की गई है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क): प्रधानमंत्री स्कूल फॉर राइजिंग इंडिया (पीएम श्री) एक केंद्र प्रायोजित योजना है जिसका उद्देश्य देश भर में 14,500 से अधिक स्कूलों को सुदृढ़ करना है, जिनमें से केविस/नविस/एनसीईआरटी के साथ-साथ 33 राज्यों/संघ राज्य क्षेत्रों से दिसंबर 2025 तक की स्थिति के अनुसार 13,076 स्कूलों का चयन पीएम श्री स्कूलों के रूप में किया गया है। पीएम श्री योजना के तहत चयनित स्कूलों की राज्य/संघ राज्य क्षेत्र/केविस/नविस/एनसीईआरटी-वार संख्या **विवरण-I** के रूप में दी गई है।

(ख): पीएम श्री योजना के तहत, कुल 34 राज्यों/संघ राज्य क्षेत्रों ने समझौता ज्ञापन (एमओयू) पर हस्ताक्षर किए हैं और केवल 2 राज्यों को अभी तक एमओयू पर हस्ताक्षर करना है जो तमिलनाडु और पश्चिम बंगाल हैं। राज्य/संघ राज्य क्षेत्र/तारीख-वार सूची जिस पर राज्य/संघ राज्य क्षेत्र ने पीएम श्री योजना के कार्यान्वयन के लिए केंद्र सरकार के साथ समझौता ज्ञापन पर हस्ताक्षर किए हैं, **विवरण-II** में दी गई है।

(ग): शिक्षा संविधान की समवर्ती सूची का विषय है। पीएम श्री योजना के तहत, राज्य/संघ राज्य क्षेत्र स्कूल स्तर पर कमी की पहचान करके प्रस्ताव प्रस्तुत करते हैं। राज्यों/संघ राज्य क्षेत्रों द्वारा प्रस्तुत

घटकवार प्रस्तावों का मूल्यांकन किया जाता है और राज्यों/संघ राज्य क्षेत्रों के परामर्श से वित्तीय और कार्यक्रम मानदंडों और उपलब्ध प्रावधानों के अनुसार परियोजना अनुमोदन बोर्ड (पीएबी) द्वारा स्वीकृत किया जाता है। विधानमंडल वाले राज्यों/संघ राज्य क्षेत्रों के लिए निधि समग्र रूप से जारी की जाती है। राज्यों/संघ राज्य क्षेत्रों द्वारा जिला-वार और स्कूल-वार आवंटन किया जाता है।

वित्त वर्ष 2023-24, वित्त वर्ष 2024-25 और वित्त वर्ष 2025-26 के दौरान छत्तीसगढ़ राज्य को पीएम श्री योजना के तहत आवंटित निधियों का ब्यौरा इस प्रकार है:

(₹ करोड़ में)

वित्त वर्ष	अनुमोदित पीएबी परिव्यय	अनुमोदित पीएबी परिव्यय का केंद्रीय हिस्सा
2023-24	65.79	39.47
2024-25	201.41	120.85
2025-26	196.78	118.07

नोट- परिव्यय निधि में प्रतिबद्ध देयता शामिल है।

विवरण-I

पीएम श्री योजना के अंतर्गत चुने गए स्कूलों की राज्य/संघ राज्य/केवीएस/एनवीएस/एनसीईआरटी-वार ब्यौरा

क्र.सं.	राज्य/संघ केवीएस/एनवीएस/एनसीईआरटी	राज्य पीएम श्री स्कूलों की संख्या
1	अंडमान और निकोबार द्वीप समूह	16
2	आंध्र प्रदेश	935
3	अरुणाचल प्रदेश	93
4	असम	382
5	बिहार	836

6	चंडीगढ़	2
7	छत्तीसगढ़	341
8	दादर और नगर हवेली और दमन एवं दीव	7
9	दिल्ली	6
10	गोवा	28
11	गुजरात	463
12	हिमाचल प्रदेश	199
13	हरियाणा	250
14	जम्मू और कश्मीर	396
15	झारखंड	363
16	कर्नाटक	585
17	लद्दाख	37
18	लक्षद्वीप	11
19	मध्य प्रदेश	799
20	महाराष्ट्र	860
21	मणिपुर	121
22	मेघालय	65
23	मिजोरम	35
24	नगालैंड	49
25	ओडिशा	762
26	पुदुचेरी	12
27	पंजाब	356
28	राजस्थान	639
29	सिक्किम	47
30	तेलंगाना	794
31	त्रिपुरा	84
32	उत्तराखंड	241

33	उत्तर प्रदेश	1725
34	केवीएस	913
35	एनवीएस	620
36	एनसीईआरटी	4
	कुल	13076

विवरण-II

पीएम श्री योजना को लागू करने के लिए केंद्र सरकार के साथ समझौता ज्ञापन पर हस्ताक्षर करने वाले राज्य/संघ राज्यक्षेत्र/तिथवार सूची

क्र. सं.	राज्य/संघ राज्य क्षेत्र	समझौता ज्ञापन पर हस्ताक्षर करने की तिथि
1	महाराष्ट्र	06-10-2022
2	हरियाणा	06-10-2022
3	कर्नाटक	12-10-2022
4	जम्मू और कश्मीर	13-10-2022
5	मध्य प्रदेश	13-10-2022
6	राजस्थान	14-10-2022
7	गुजरात	14-10-2022
8	मेघालय	14-10-2022
9	दादरा और नगर हवेली एवं दमन और दीव	14-10-2022
10	चंडीगढ़	14-10-2022
11	असम	14-10-2022
12	आंध्र प्रदेश	17-10-2022
13	उत्तर प्रदेश	19-10-2022
14	त्रिपुरा	20-10-2022
15	अरुणाचल प्रदेश	25-10-2022

16	पुदुचेरी	28-10-2022
17	पंजाब	28-10-2022
18	उत्तराखंड	28-10-2022
19	लद्दाख	01-11-2022
20	मणिपुर	04-11-2022
21	छत्तीसगढ़	04-11-2022
22	गोवा	04-11-2022
23	मिजोरम	11-11-2022
24	सिक्किम	11-11-2022
25	अंडमान और निकोबार द्वीप समूह	14-11-2022
26	लक्षद्वीप	17-11-2022
27	नगालैंड	21-11-2022
28	तेलंगाना	15-12-2022
29	हिमाचल प्रदेश	04-03-2023
30	झारखंड	30-06-2023
31	बिहार	04-03-2024
32	ओडिशा	09-07-2024
33	दिल्ली	22-10-2024
34	केरल	23-10-2025

GST CONTRIBUTION AND COMPENSATION RELEASED TO STATES

1575 DR. M K VISHNU PRASAD:

SHRI KALYAN BANERJEE:

Will the Minister of **FINANCE** be pleased to state:

- (a) the total GST amount contributed by the States and the total amount of GST share released to the States during the last five years, State-wise and year-wise;
- (b) whether there is any delay in release of GST share to the States, if so, the details thereof alongwith the reasons therefor;
- (c) the details of pending GST due to be released to the States;
- (d) the total GST compensation dues pending to each State as of December 31, 2025;
- (e) the compensation released by the Government during the last three financial years, Statewise;
- (f) whether the delay in compensation payments has affected the development expenditure of the States and if so, the details thereof; and
- (g) whether the Government has any mechanism in place for the timely settlement of outstanding dues, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): State-wise Gross GST Collection (CGST + SGST + IGST) in the states during the last 5 years i.e. FY- 2021-22 to 2025-26 (till January, 2026) is given as per **Statement I**.

(b) and (c): No GST dues are pending to be released to the States.

(d) to (f): Government of India has already released the entire amount of provisionally admissible GST compensation to the States/UTs for loss of revenue arising on account of implementation of Goods and Services Tax for five years i.e., from 1st July,2017 to 30th June, 2022. Final Compensation arising out of reconciliation of provisional figures with audited figures has also been released to all States/UTs for FY 2017-18 to FY 2022-23 except Arunachal Pradesh and Manipur due to non-receipt of AG certificate for FY 2022-23 from these States.

The details of GST Compensation released during the last three Financial Years are as per **Statement II**.

(g): Does not arise in view of (b) & (c) above.

STATEMENT I

State-wise Gross GST Collection (CGST + SGST + IGST) during the last 5 years

(Rs. in crore)

State Code	State/UT	2021-22	2022-23	2023-24	2024-25	2025-26 (Till Jan 26)
1	Jammu and Kashmir	4,638	5,178	6,619	7,059	5,954
2	Himachal Pradesh	8,006	8,758	9,935	10,323	8,081
3	Punjab	18,184	20,610	23,683	26,267	22,934

4	Chandigarh	1,963	2,343	2,751	2,869	2,581
5	Uttarakhand	13,593	16,722	19,100	20,542	16,409
6	Haryana	63,165	80,637	95,873	1,11,485	99,045
7	Delhi	45,230	54,820	65,134	75,650	67,968
8	Rajasthan	36,607	43,958	48,322	52,752	44,575
9	Uttar Pradesh	61,216	73,734	86,137	95,635	82,653
10	Bihar	11,594	14,543	15,978	18,129	15,900
11	Sikkim	2,810	3,155	3,706	4,062	3,259
12	Arunachal Pradesh	708	1,021	1,306	1,198	1,243
13	Nagaland	406	522	665	658	689
14	Manipur	550	612	667	698	602
15	Mizoram	316	418	499	511	351
16	Tripura	775	880	1,051	1,190	1,000
17	Meghalaya	1,755	2,056	2,235	2,178	1,934
18	Assam	11,604	13,082	14,569	15,997	13,985
19	West Bengal	44,404	53,809	58,010	61,427	54,333
20	Jharkhand	22,423	26,247	27,799	29,023	24,391
21	Odisha	36,495	40,568	45,380	50,743	42,024

22	Chhattisgarh	22,710	24,928	27,166	29,618	24,432
23	Madhya Pradesh	24,974	29,226	34,619	37,131	32,231
24	Gujarat	90,892	1,07,555	1,17,144	1,28,336	1,11,535
25	Daman and Diu	5	3	3	2	0
26	Dadra and Nagar Haveli	3,137	3,760	4,325	4,404	3,862
27	Maharashtra	2,03,901	2,50,439	2,96,888	3,33,913	2,99,555
29	Karnataka	86,457	1,09,479	1,28,414	1,41,770	1,30,671
30	Goa	4,343	5,482	6,433	7,100	5,779
31	Lakshadweep	18	21	45	21	21
32	Kerala	22,183	27,296	30,620	33,023	29,654
33	Tamil Nadu	78,417	96,326	1,12,582	1,21,846	1,08,271
34	Puducherry	1,818	2,365	2,628	2,852	2,255
35	Andaman and Nicobar Islands	332	372	426	481	453
36	Telangana	38,771	45,350	53,393	56,638	49,751
37	Andhra Pradesh	30,350	36,439	40,900	41,981	35,061
38	Ladakh	206	332	480	543	475
97	Other Territory	1,590	2,609	2,615	2,473	2,251
99	Center Jurisdiction	2,121	1,941	2,507	3,275	3,624

	GST (Domestic)	9,98,667	12,07,596	13,90,609	15,33,805	13,49,795
	GST (Import)	3,76,956	4,71,799	4,83,086	5,21,753	4,93,589
	TOTAL GST Collection	13,75,624	16,79,395	18,73,695	20,55,558	18,43,384

STATEMENT II

Details of GST Compensation released during the year (FY-wise)

(Rs. in crore)

Sl.No.	Name of State/UT	FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26	Total
1	Andhra Pradesh	4,570	0	164	0	4,735
2	Arunachal Pradesh	0	0	0	0	0
3	Assam	424	0	0	0	424
4	Bihar	184	398	105	0	687
5	Chhattisgarh	2,439	587	128	0	3,153
6	Delhi	12,817	1,138	363	0	14,318
7	Goa	1,531	343	165	0	2039
8	Gujarat	7,955	10,693	0	0	18,649
9	Haryana	2,576	3,505	1,445	0	7,526
10	Himachal Pradesh	1,293	88	51	0	1,432
11	J & K	418	0	0	0	418
12	Jharkhand	2,065	166	36	0	2,267
13	Karnataka	20,288	1,191	2	0	21,482
14	Kerala	7,246	738	67	0	8,051
15	Madhya Pradesh	4,572	2,613	1	0	7,186
16	Maharashtra	24,121	8,618	2,504	0	35,243
17	Manipur	0	0	0	0	0
18	Meghalaya	0	33	6	0	39

19	Mizoram	0	0	0	0	0
20	Nagaland	0	0	0	0	0
21	Odisha	1,887	0	562	0	2,449
22	Puducherry	723	19	3	0	745
23	Punjab	7,869	3,671	405	0	11,944
24	Rajasthan	4,260	1,398	0	0	5,658
25	Sikkim	0	0	0	0	0
26	Tamil Nadu	16,215	4,574	0	0	20,789
27	Telangana	4,062	625	0	0	4,686
28	Tripura	0	0	0	0	0
29	Uttar Pradesh	11,291	4,070	1	0	15,363
30	Uttarakhand	2,136	477	56	0	2,668
31	West Bengal	8,228	0	924	94	9,246
	Total	14,9168	44,946	6,988	94	2,01,195

KARUVANNUR SERVICE COOPERATIVE BANK

1576. SHRI N K PREMACHANDRAN:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Union Government has initiated any action against the major scam which involved large scale irregularities in the Karuvannur Service Cooperative Bank and such other major scams in the Cooperative banks in Kerala, if so, the details thereof;
- (b) whether the Union Government proposes to initiate any action for repayment of money deposited in those banks, if so, the details thereof and the action taken thereon;

- (c) whether the Central agencies conducted investigation regarding cooperative banks scams in the said State, if so, the details thereof;
- (d) whether the Central agencies attached assets of the banks or bank Board of Directors or bank employees, if so, the details thereof; and
- (e) whether the Union Government has analysed the large scale scam in cooperative sector in the said State and if so, the details and the number of banks in which such scams have been reported?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (d): The Rural Cooperative Banks are regulated by the Reserve Bank of India (RBI) and are supervised by National Bank for Agriculture and Rural Development (NABARD) while Urban Cooperative Banks are regulated and supervised by the RBI. However, Karuvannur Service Cooperative Bank is a cooperative society registered under the Kerala Cooperative Societies Act, 1969 which is under regulation and supervision of Registrar of Cooperative Societies, Government of Kerala. Hence, the said entity is not a bank as it does not have a banking license from RBI and hence does not fall under the regulatory purview of RBI.

As per press releases of the Enforcement Directorate (ED), Kochi Zonal Office of ED has provisionally attached assets worth Rs.10.98 crore of various

individuals under Prevention of Money Laundering Act (PMLA), 2002 as part of investigation into the Karuvannur Service Co-operative Bank fraud case.

(e): As informed by NABARD, the total amount of frauds outstanding as on 31st December 2025 in cooperative banks under its supervisory purview in the State of Kerala are as under:

Name of Bank	Number of Frauds	Amount Outstanding (in ₹ crore)
Kerala State Cooperative Bank	370	9.80
Malappuram District Central Cooperative Bank	5	1.43

ACHIEVEMENTS MADE IN THE IMPLEMENTATION OF THE NEW INTERNSHIP SCHEME

1577. SHRI VIJAY KUMAR HANSDAK:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) the details of the achievements made in the implementation of the new internship scheme of the Government offering employment opportunities to one crore youth in top 500 companies during the years 2024-25 and 2025-26;
- (b) the details of the companies that have offered internships in 2024-25 and 2025-26; and

(c) the proportion of such interns from Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities, Women and Persons with Disabilities?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a): In the Round I of the PM Internship Scheme Pilot Project, which was launched on 3rd October, 2024, the partner companies posted more than 1.27 lakh internship opportunities on the PMIS Portal across the country. Against this, more than 6.21 lakh applications were received from about 1.81 lakh candidates. Partner companies made over 82,000 internship offers to over 60,000 candidates and over 8700 interns joined their internship.

In the Round II of the PM Internship Scheme Pilot Project, which was launched on 9th January, 2025, Partner Companies posted over 1.18 lakh internship opportunities (new and edited unfilled opportunities of previous round) across the country. Over 4.55 lakh applications were received from over 2.14 lakh applicants, in this round. Partner companies have made over 83000 offers to over 71000 candidates and over 7300 interns joined their internship.

The PM Internship Scheme is designed to enhance industry-relevant skills, improve job readiness, and foster professional exposure through structured internships in India's top-performing companies and institutions to

create job ready, skilled work force. The scheme is not designed to provide placement offers.

(b): The details of companies who have posted internship opportunities in Round I and Round II of Pilot Project of the Scheme is enclosed as **Statement I**.

(c): The details of interns from Scheduled Castes, Scheduled Tribes, Other Backward Classes, Women and Persons with Disabilities are placed at **Statement-II**. Data regarding interns belonging to Minorities is not maintained under the scheme.

STATEMENT I

The details of the partner companies that posted opportunities in Round 1 and Round 2 of PMIS Pilot Project:

S. No.	Company Name
1	3M INDIA LIMITED
2	AARTI INDUSTRIES LTD
3	ABBOTT INDIA LIMITED
4	ACC LIMITED
5	ACCENTURE SOLUTIONS PRIVATE LIMITED
6	ADANI ENTERPRISES LIMITED
7	ADANI GANGAVARAM PORT LIMITED
8	ADANI HARBOUR SERVICES LIMITED
9	ADANI HAZIRA PORT LIMITED
10	ADANI PORTS AND SPECIAL ECONOMIC ZONE LIMITED
11	ADANI POWER LIMITED

S. No.	Company Name
12	ADANI SOLAR ENERGY AP SIX PRIVATE LIMITED
13	ADANI TOTAL GAS LIMITED
14	ADANI TRANSMISSION (INDIA) LIMITED
15	ADANI WILMAR LIMITED
16	AIA ENGINEERING LIMITED
17	ALEMBIC PHARMACEUTICALS LIMITED
18	ALKEM LABORATORIES LIMITED
19	AMARA RAJA ENERGY & MOBILITY LIMITED
20	AMBUJA CEMENTS LIMITED
21	APARNA INFRAHOUSING PRIVATE LIMITED (PART IX)
22	APOLLO HOSPITALS ENTERPRISE LIMITED
23	APOLLO TYRES LIMITED.
24	ARAVALI POWER COMPANY PRIVATE LIMITED
25	ARCELORMITTAL NIPPON STEEL INDIA LIMITED
26	ASHOK LEYLAND LIMITED
27	ASHOKA BUILDCON LIMITED
28	ASIAN PAINTS LIMITED
29	ATLAS COPCO (INDIA) PRIVATE LIMITED
30	ATRIA CONVERGENCE TECHNOLOGIES LIMITED
31	ATUL LIMITED
32	AU SMALL FINANCE BANK LIMITED
33	AUROBINDO PHARMA LTD
34	AVANTI FEEDS LIMITED
35	AVENUE SUPERMARTS LIMITED
36	AXIS BANK LIMITED
37	BAGMANE DEVELOPERS PRIVATE LIMITED
38	BAJAJ ALLIANZ GENERAL INSURANCE COMPANY LIMITED
39	BAJAJ ALLIANZ LIFE INSURANCE COMPANY LIMITED
40	BAJAJ AUTO LIMITED.
41	BAJAJ FINANCE LIMITED

S. No.	Company Name
42	BAJAJ HOUSING FINANCE LIMITED
43	BALRAMPUR CHINI MILLS LTD
44	BATA INDIA LTD
45	BAYER CROPSOURCE LIMITED
46	BERGER PAINTS INDIA LIMITED
47	BHARAT DYNAMICS LIMITED
48	BHARAT ELECTRONICS LIMITED
49	BHARAT FORGE LTD
50	BHARAT PETROLEUM CORPORATION LIMITED
51	BHARTI TELEMEDIA LIMITED
52	BHILOSA INDUSTRIES PRIVATE LIMITED
53	BRAHMAPUTRA CRACKER AND POLYMER LIMITED
54	BRAKES INDIA PRIVATE LIMITED
55	BRIGADE ENTERPRISES LIMITED
56	BRITANNIA INDUSTRIES LTD
57	CENTRAL COALFIELDS LIMITED
58	CHAMBAL FERTILISERS AND CHEMICALS LIMITED
59	CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
60	CIPLA LIMITED
61	CITY UNION BANK LIMITED
62	COAL INDIA LTD GOVT OF INDIA UNDERTAKING
63	COCHIN SHIPYARD LIMITED
64	COGNIZANT TECHNOLOGY SOLUTIONS INDIA PRIVATE LIMITED
65	COLGATE-PALMOLIVE (INDIA) LIMITED
66	CONTAINER CORPORATION OF INDIA LIMITED
67	CUMMINS INDIA LIMITED
68	CUMMINS TECHNOLOGIES INDIA PRIVATE LIMITED
69	D B POWER LIMITED
70	DABUR INDIA LIMITED
71	DALMIA CEMENT (BHARAT) LIMITED

S. No.	Company Name
72	DCM SHRIRAM LIMITED
73	DEEPAK NITRITE LIMITED
74	DHARAMPAL SATYAPAL LIMITED
75	DILIP BUILDCON LIMITED
76	DIVI S LABORATORIES LIMITED
77	DLF LIMITED
78	DR.REDDY S LABORATORIES LTD
79	DXC TECHNOLOGY INDIA PRIVATE LIMITED
80	EASTERN COALFIELDS LTD
81	ECGC LIMITED
82	EICHER MOTORS LIMITED
83	EIT SERVICES INDIA PRIVATE LIMITED
84	EMAMI LIMITED
85	EMCURE PHARMACEUTICALS LIMITED
86	ENGINEERS INDIA LIMITED
87	EQUITAS SMALL FINANCE BANK LIMITED
88	ESCORTS KUBOTA LIMITED
89	EVEREST FOOD PRODUCTS PRIVATE LIMITED
90	EXIDE INDUSTRIES LIMITED
91	FINOLEX CABLES LIMITED
92	FINOLEX INDUSTRIES LIMITED
93	FIVE-STAR BUSINESS FINANCE LIMITED
94	GAIL (INDIA) LIMITED
95	GENPACT INDIA PRIVATE LIMITED
96	GLAND PHARMA LTD
97	GLENMARK LIFE SCIENCES LIMITED
98	GLENMARK PHARMACEUTICALS LIMITED
99	GMR HYDERABAD INTERNATIONAL AIRPORT LIMITED
100	GODAWARI POWER AND ISPAT LIMITED
101	GRASIM INDUSTRIES LTD

S. No.	Company Name
102	GUJARAT GAS LIMITED
103	GUJARAT NARMADA VALLEY FERTILIZERS & CHEMICALS LIMITED
104	GUJARAT STATE FERTILIZERS & CHEMICALS LIMITED
105	GUJARAT STATE PETRONET LIMITED
106	HALDIRAM SNACKS PRIVATE LIMITED
107	HAVELLS INDIA LIMITED
108	HCL TECHNOLOGIES LIMITED
109	HDB FINANCIAL SERVICES LIMITED
110	HDFC ASSET MANAGEMENT COMPANY LIMITED
111	HDFC BANK LIMITED
112	HDFC LIFE INSURANCE COMPANY LIMITED
113	HEIDELBERGCEMENT INDIA LIMITED.
114	HERO MOTOCORP LIMITED
115	HINDALCO INDUSTRIES LIMITED
116	HINDUSTAN AERONAUTICS LIMITED
117	HINDUSTAN PETROLEUM CORPORATION LIMITED
118	HINDUSTAN UNILEVER LIMITED
119	HONDA MOTORCYCLE AND SCOOTER INDIA PVT LTD
120	HONEYWELL TECHNOLOGY SOLUTIONS LAB PRIVATE LIMITED
121	ICICI BANK LIMITED
122	ICICI LOMBARD GENERAL INSURANCE COMPANY LIMITED
123	ICICI PRUDENTIAL ASSET MANAGEMENT COMPANY LIMITED
124	ICICI PRUDENTIAL LIFE INSURANCE COMPANY LIMITED
125	ICICI SECURITIES LIMITED
126	IDFC FIRST BANK LIMITED
127	IIFL HOME FINANCE LIMITED
128	INDIAN ENERGY EXCHANGE LIMITED
129	INDIAN METALS AND FERRO ALLOYS LTD.
130	INDIAN OIL CORPORATION LIMITED
131	INDIAN RAILWAY CATERING AND TOURISM CORPORATION LIMITED

S. No.	Company Name
132	INDIAN RAILWAY FINANCE CORPORATION LIMITED
133	INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY LIMITED
134	INDRAPRASTHA GAS LIMITED
135	INDUSIND BANK LTD.
136	INFO EDGE (INDIA) LIMITED
137	INGRAM MICRO INDIA PRIVATE LIMITED
138	INTAS PHARMACEUTICALS LIMITED
139	INTERNATIONAL TRACTORS LIMITED
140	IPCA LABORATORIES LIMITED
141	IRCON INTERNATIONAL LIMITED
142	IREL (INDIA) LIMITED
143	ITC LIMITED
144	J. K. CEMENT LIMITED.
145	JAQUAR AND COMPANY PRIVATE LIMITED
146	JCB INDIA LIMITED
147	JINDAL ALUMINIUM LIMITED.
148	JINDAL SAW LIMITED
149	JINDAL STEEL & POWER LIMITED
150	JK PAPER LIMITED
151	JSW ENERGY LIMITED
152	JSW STEEL LIMITED
153	JUBILANT FOODWORKS LIMITED
154	K.P.R. MILL LIMITED
155	KAJARIA CERAMICS LIMITED
156	KANSAI NEROLAC PAINTS LIMITED
157	KEC INTERNATIONAL LIMITED
158	KITEX CHILDRENSWEAR LIMITED
159	KOTAK MAHINDRA BANK LIMITED
160	KOTAK MAHINDRA LIFE INSURANCE COMPANY LIMITED
161	KOTAK MAHINDRA PRIME LIMITED

S. No.	Company Name
162	LARSEN AND TOUBRO LIMITED
163	LEMON TREE HOTELS LIMITED
164	M.P. AGROTONICS LIMITED
165	MAHANADI COALFIELDS LIMITED
166	MAHARASHTRA EASTERN GRID POWER TRANSMISSION COMPANY LIMITED
167	MAHINDRA AND MAHINDRA FINANCIAL SERVICES LIMITED
168	MAHINDRA AND MAHINDRA LIMITED
169	MALABAR GOLD LIMITED
170	MANAPPURAM FINANCE LIMITED
171	MANGALORE REFINERY AND PETROCHEMICALS LIMITED
172	MARICO LIMITED
173	MARUTI SUZUKI INDIA LIMITED
174	MAX LIFE INSURANCE COMPANY LIMITED
175	MAZAGON DOCK SHIPBUILDERS LIMITED
176	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
177	MOIL LIMITED
178	MRF LIMITED
179	MUSIGMA BUSINESS SOLUTIONS PRIVATE LIMITED
180	MUTHOOT FINANCE LIMITED
181	NATIONAL ALUMINIUM CO LTD
182	NATIONAL PAYMENTS CORPORATION OF INDIA
183	NATIONAL STOCK EXCHANGE OF INDIA LTD.
184	NAYARA ENERGY LIMITED
185	NCC LIMITED
186	NHDC LIMITED
187	NHPC LIMITED
188	NIPPON LIFE INDIA ASSET MANAGEMENT LIMITED
189	NLC INDIA LIMITED
190	NMDC LIMITED

S. No.	Company Name
191	NORTHERN COALFIELDS LIMITED
192	NTPC LIMITED
193	NTPC-SAIL POWER COMPANY LIMITED
194	NUCLEAR POWER CORPORATION OF INDIA LIMITED
195	NUMALIGARH REFINERY LTD
196	OBEROI REALTY LIMITED
197	ODISHA MINING CORPORATION LIMITED
198	OIL AND NATURAL GAS CORPORATION LIMITED
199	OIL INDIA LIMITED
200	ORISSA METALIKS PRIVATE LIMITED
201	PAGE INDUSTRIES LIMITED
202	PERNOD RICARD INDIA PRIVATE LIMITED
203	PERSISTENT SYSTEMS LIMITED
204	PETRONET LNG LIMITED
205	PI INDUSTRIES LIMITED
206	PIRAMAL PHARMA LIMITED
207	PNB HOUSING FINANCE LIMITED
208	POLYPLEX CORPORATION LIMITED
209	POWER GRID CORPORATION OF INDIA LIMITED
210	PRESTIGE ESTATES PROJECTS LIMITED
211	RASHMI CEMENT LIMITED
212	RASHMI METALIKS LIMITED
213	RASHTRIYA CHEMICALS AND FERTILIZERS LIMITED
214	RBL BANK LIMITED
215	REC LIMITED
216	RELIANCE INDUSTRIES LIMITED
217	rites LIMITED
218	RIYA TRAVEL AND TOURS (INDIA) PRIVATE LIMITED
219	RUNGTA MINES LIMITED
220	RUNGTA SONS PVT LTD

S. No.	Company Name
221	SAINT-GOBAIN INDIA PRIVATE LIMITED
222	SBI CARDS AND PAYMENT SERVICES LIMITED
223	SBI FUNDS MANAGEMENT LIMITED
224	SBI GENERAL INSURANCE COMPANY LIMITED
225	SBI LIFE INSURANCE COMPANY LIMITED
226	SHIV-NARESH SPORTS PRIVATE LIMITED
227	SHREE CEMENT LIMITED
228	SHRIRAM FINANCE LIMITED
229	SHRIRAM GENERAL INSURANCE COMPANY LIMITED
230	SHYAM SEL AND POWER LIMITED
231	SIEMENS LIMITED
232	SIGNIFY INNOVATIONS INDIA LIMITED
233	SJVN LIMITED
234	SKODA AUTO VOLKSWAGEN INDIA PRIVATE LIMITED
235	SOBHA LIMITED
236	SOUTH EASTERN COALFIELDS LIMITED
237	STEEL AUTHORITY OF INDIA LIMITED
238	STERLITE POWER TRANSMISSION LIMITED
239	STERLITE TECHNOLOGIES LIMITED
240	SUMITOMO CHEMICAL INDIA LIMITED
241	SUN PHARMACEUTICAL INDUSTRIES LIMITED
242	SUN TV NETWORK LIMITED
243	SUNDARAM FINANCE LIMITED
244	TAFE MOTORS AND TRACTORS LIMITED
245	TAMILNAD MERCANTILE BANK LIMITED
246	TATA AIG GENERAL INSURANCE COMPANY LIMITED
247	TATA CAPITAL HOUSING FINANCE LIMITED
248	Tata Capital Limited
249	TATA CHEMICALS LIMITED
250	TATA CONSULTANCY SERVICES LIMITED

S. No.	Company Name
251	TATA CONSUMER PRODUCTS LIMITED
252	TATA MOTORS LIMITED
253	TATA STEEL LIMITED
254	TECH MAHINDRA LIMITED
255	THDC INDIA LIMITED
256	THE FEDERAL BANK LTD
257	THE KARNATAKA BANK LIMITED
258	THE NEW INDIA ASSURANCE COMPANY LIMITED
259	THE RAMCO CEMENTS LIMITED
260	THE SINGARENI COLLIERIES COMPANY LIMITED
261	TITAN COMPANY LIMITED
262	TORRENT PHARMACEUTICALS LTD
263	TRANSUNION CIBIL LIMITED
264	TRIDENT LIMITED
265	TRIVENI ENGINEERING AND INDUSTRIES LIMITED
266	TUBE INVESTMENTS OF INDIA LIMITED
267	TVS MOTOR COMPANY LIMITED
268	UNITED BREWERIES LIMITED
269	UPL LIMITED
270	URANIUM CORPORATION OF INDIA LIMITED
271	UTKAL ALUMINA INTERNATIONAL LIMITED.
272	VEDANTA LIMITED
273	WELSPUN LIVING LIMITED
274	WESTERN COALFIELDS LIMITED
275	WHIRLPOOL OF INDIA LIMITED
276	WIPRO LIMITED
277	WONDER CEMENT LIMITED
278	ZERODHA BROKING LIMITED
279	ZOHO CORPORATION PRIVATE LIMITED
280	ZYDUS LIFESCIENCES LIMITED

S. No.	Company Name
281	ADITYA BIRLA FINANCE LIMITED
282	ADITYA BIRLA SUN LIFE AMC LIMITED
283	AJANTA PHARMA LIMITED
284	AMERICAN EXPRESS(INDIA) PRIVATE LIMITED
285	ASTER DM HEALTHCARE LIMITED
286	BALKRISHNA INDUSTRIES LIMITED
287	BANDHAN BANK LIMITED
288	BENNETT COLEMAN AND COMPANY LIMITED
289	CESC LTD
290	CGI INFORMATION SYSTEMS AND MANAGEMENT CONSULTANTS PRIVATE LIMITED
291	COROMANDEL INTERNATIONAL LIMITED
292	CULVER MAX ENTERTAINMENT PRIVATE LIMITED
293	CYBAGE SOFTWARE PRIVATE LIMITED
294	CYIENT LIMITED
295	DBS BANK INDIA LIMITED
296	DCB BANK LIMITED
297	DECCAN FINE CHEMICALS (INDIA) PRIVATE LIMITED
298	DEUTSCHE INDIA PRIVATE LIMITED
299	DR. LAL PATHLABS LIMITED
300	ENDURANCE TECHNOLOGIES LIMITED
301	ERICSSON INDIA PRIVATE LIMITED
302	GHARDA CHEMICALS LIMITED
303	GHCL LIMITED
304	GODREJ CONSUMER PRODUCTS LIMITED
305	GUJARAT ALKALIES AND CHEMICALS LIMITED
306	HDFC ERGO GENERAL INSURANCE COMPANY LIMITED
307	HP INDIA SALES PRIVATE LIMITED
308	HYUNDAI MOTOR INDIA LIMITED
309	IBM INDIA PRIVATE LIMITED

S. No.	Company Name
310	IIFL FINANCE LIMITED
311	IL&FS TAMIL NADU POWER COMPANY LIMITED
312	INDUS TOWERS LIMITED
313	INFOSYS LIMITED
314	KNR CONSTRUCTIONS LIMITED
315	KOTAK SECURITIES LIMITED
316	LAURUS LABS LIMITED
317	LUPIN LIMITED
318	MACLEODS PHARMACEUTICALS LTD
319	MACROTECH DEVELOPERS LIMITED
320	MAHANAGAR GAS LIMITED
321	MARRIOTT HOTELS INDIA PRIVATE LIMITED (TRF.)
322	MICRO LABS LIMITED
323	MODERN ROAD MAKERS P LTD
324	MOTILAL OSWAL FINANCIAL SERVICES LIMITED
325	MPHASIS LIMITED
326	MSPL LIMITED
327	NARAYANA HRUDAYALAYA LIMITED
328	NIRMA LIMITED
329	PFIZER LIMITED
330	PIDILITE INDUSTRIES LIMITED
331	PIRAMAL ENTERPRISES LIMITED
332	PNC INFRATECH LIMITED
333	POWER FINANCE CORPORATION LIMITED
334	PROCTER & GAMBLE HOME PRODUCTS PRIVATE LIMITED
335	REDINGTON LIMITED
336	SARDA ENERGY & MINERALS LIMITED
337	SAVEX TECHNOLOGIES PRIVATE LIMITED
338	SKF INDIA LIMITED
339	SMFG INDIA CREDIT COMPANY LIMITED

S. No.	Company Name
340	SRF LIMITED
341	STAR CEMENT LIMITED
342	SUNDRAM FASTENERS LIMITED
343	SUPER CASSETTES INDUSTRIES PRIVATE LIMITED
344	TORRENT POWER LIMITED
345	TOYOTA KIRLOSKAR MOTOR PRIVATE LIMITED
346	TRANSMISSION CORPORATION OF TELANGANA LIMITED
347	ULTRATECH CEMENT LIMITED
348	UNITED SPIRITS LIMITED
349	VOLTAS LIMITED
350	WINSOL SOLAR FIELDS (POLEPALLY) PRIVATE LIMITED
351	WIPRO ENTERPRISES PRIVATE LIMITED
352	YARROW INFRASTRUCTURE PRIVATE LIMITED
353	YASHODA HEALTHCARE SERVICES PRIVATE LIMITED

STATEMENT II

Number and proportion of interns from Scheduled Castes, Scheduled Tribes, Other Backward Classes, Women and Persons with Disabilities under the Round I and Round II of Pilot Project of the PMIS:

Category	Percentage
Scheduled Castes	14.26%
Scheduled Tribes	5.45%
Other Backward Classes	42.92%

Women	31.01%
Persons with Disabilities	0.97%

**DEVELOPMENT AND PROMOTION OF DISTRICT SCIENCE CENTRE,
PURULIA**

1578. SHRI JYOTIRMAY SINGH MAHATO:

Will the Minister of **CULTURE** be pleased to state:-

- (a) the details of the total number of students/tourists visited to the District Science Centre, Purulia during the last three years and the current year, year-wise and whether there has been an increase or decline in footfall;
- (b) the details of the steps taken/being taken to encourage school students from Purulia, Jangalmahal and neighbouring regions to visit the Science Centre as part of their academic curriculum;
- (c) the details of the total funding allocated to the District Science Centre, Purulia during the last five years including infrastructure development, new exhibits and technological upgrades;
- (d) whether the Government has any plans for expansion or modernization of the Science Centre, including the introduction of new exhibits, digital learning tools and advanced science outreach programmes; and

(e) whether the Government has undertaken any special initiatives to promote scientific awareness and innovation among students and the general public through this Science Centre and if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): the details of the total number of students/tourists visited to the District Science Centre, Purulia during the last three years and the current year, year-wise are as under:

Year	Visitors in Museum	Outreach Visitor (MSE)
2022-23	186641	46867
2023-24	188191	201332
2024-25	190729	230193
2025-26 (upto 26.01.2026)	150889	71630

From the table shown above, it is transpired that there is an upward trend of visitor's footfall to District Science Centre, Purulia, a constituent unit of National Council of Science Museums (NCSM).

(b): The steps taken/being taken to encourage school students from Purulia, Jangalmahal and neighbouring regions to visit the Science Centre as part of their academic curriculum is attached at **Statement-I**.

(c): Total Allocation of Fund made to District Science Centre, Purulia in the last five years including infrastructure development, new exhibits, digital learning tools and advanced science outreach programmes is shown in the table below:-

(Rs. in lakh)

Year	2020-21	2021-22	2022-23	2023-24	2024-25
GIA-Salary	60.12	65.67	69.73	77.76	80.17
GIA-General	37.88	37.61	69.66	82.42	113.22
GIA-CCA	3.27	9.19	1.98	15.83	20.48
Total Allocation	101.27	112.47	141.37	176.01	213.87

(d): Details regarding plans for expansion or modernization of the Science Centre, including the introduction of new exhibits, digital learning tools and advanced science outreach programmes is attached at **Statement-II**.

(e): Innovation Hub at District Science Centre, Purulia was inaugurated on 19th December 2019, to ignite the creativity of young minds and to promote temper of innovation among them. With 170 individual members and 360 institutional members, the hub has fostered the development of numerous innovative projects.

Mobile Science Exhibitions are organised by District Science Centre, Purulia in various rural areas to reach unrepresented section of the society to promote scientific awareness amongst students and public.

STATEMENT-I

The steps taken/being taken to encourage school students from Purulia, Jangalmahal and neighbouring regions to visit the Science Centre as part of their academic curriculum

Steps taken/being taken to encourage School students

- i. The students from both Purulia and neighbouring area are invited to participate in various programmes, such as the Science Camp in collaboration with PBSSM and the Sky Observation Camp at the residential KGBV hostels.
- ii. School students are encouraged to take part in Science Seminar, Science Drama, Quiz, Hobby Camp, and Science Model Competitions.
- iii. They are encouraged to take part in different commemorative day celebrations to promote scientific culture.
- iv. To bring science to the grassroots level, Centre has organised a few programmes for underprivileged school students and Students from the Jangalmahal area.
- v. Purulia Centre organized Mobile Science Exhibition (MSE) for rural school students. The Exhibition is highly educative with working models for the

students and common people alike. In Last three years, two Mobile Science Exhibition Buses have covered 294 nos. school and spent 788 days with school students during MSE Programmes.

District Science Centre, Purulia - Innovation Hub

Inaugurated on 19th December 2019, Innovation Hub in DSC, Purulia has been a platform to ignite the creativity of young minds. With 170 individual members and 360 institutional members, the hub has fostered the development of numerous innovative projects.

In last year the centre conducted 19 activity programme for the Innovation Hub members and 14 innovative project programme for Vigyan Jyoti Scholars of JNV Purulia & Sainik School Purulia students. In March 2024, two members participated in the Innovation festival 2024 organised by Digha Science Centre & National Science Camp, securing 1st position in this festival. In December 2024, three of the talented members participated in Techfest 2024 organised by IIT Bombay, securing an impressive 2nd position with 20k cash Prize in this prestigious event. This year, the Innovation Hub proudly developed three ground-breaking projects:

AI Automated Weather Station

1. H.A.R.I.S.H – Our own AI innovation
2. Smog Hawk(Drone based Pollution Monitoring System for Sustainable Development)
3. Weather Station project is going on for B B College, Asansol

The projects have been filed for copyright and patent protection.

STATEMENT-II

Details regarding plans for expansion or modernization of the Science Centre, including the introduction of new exhibits, digital learning tools and advanced science outreach programmes

- Installation of Women Scientist Busts is proposed to be completed by this FY (2025-26).
- In the coming financial year (2026-27), it has been planned to modernize the following arenas of DSC Purulia:
 - I. Development of a gallery titled 'Wings of wonder': A gallery has been proposed to showcase unique flora and fauna of the district with an emphasis to portray the natural migratory bird sanctuary surrounding the local water body named 'Saheb Bandh'. The new gallery will replace the age-old display titled 'Wealth of Purulia' and cover an estimated floor space of about 500 square meters.
 - II. Development of 'Virtual Reality Theatre': In order to match the pace of advancement of modern technologies, it has been proposed to house an ultra-modern virtual reality theatre with a holding capacity of about 25 persons where each of the seats will be actuated by at least 3 DOF motion platforms along with a VR headset or alternatively a large format

screen that produces immersive sensation to impart education in a fun-filled informal way.

- III. Revamping of the Ticket booking system: Incorporation of online booking along with acceptance of payment through modern gateways along with UPI and bank cards to facilitate smooth entry to the centre and reduce the hassle of cash handling.

मिथिला क्षेत्र में शिक्षा के माध्यम के रूप में मैथिली भाषा का अनिवार्य उपयोग

1579. श्री गोपाल जी ठाकुर:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार राष्ट्रीय शिक्षा नीति के अंतर्गत ग्रामीण क्षेत्रों में प्रारंभिक स्तर पर तीन वर्ष की पूर्व-प्राथमिक शिक्षा के एकीकरण के लिए पर्याप्त केंद्रीय सहायता सुनिश्चित करने की व्यवस्था कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) मिथिला क्षेत्र में कम से कम कक्षा 5 तक मातृभाषा मैथिली को शिक्षा का अनिवार्य माध्यम बनाने के लिए सरकार द्वारा क्या रणनीति अपनाई गई है;
- (ग) मिडल और माध्यमिक स्तर की शिक्षा में बहुभाषी दक्षता की आवश्यकता के साथ मातृभाषा/स्थानीय भाषा को अनिवार्य बनाने की आवश्यकता को किस प्रकार संतुलित किया जाएगा;
- (घ) क्या सरकार ने नई बोर्ड परीक्षा नीति, जिसमें वर्ष में दो बार परीक्षा आयोजित करने का प्रस्ताव है, के कार्यान्वयन के लिए तंत्र को अंतिम रूप दे दिया है; और
- (ङ.) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क): राष्ट्रीय शिक्षा नीति (एनईपी) 2020 में, पहली बार 3 वर्ष के स्कूल पूर्व (बालवाटिका) को 5+3+3+4 संरचना में शिक्षा की निरंतरता के रूप में मान्यता दी गई है, जहां बुनियादी चरण 3 वर्ष का स्कूल पूर्व और ग्रेड 1 और ग्रेड 2 है। स्कूल शिक्षा विभाग (डीओएसई एंड एल), शिक्षा मंत्रालय (एमओई) ने योजनाओं/कार्यक्रमों/पहलों के माध्यम से यह सुनिश्चित किया है कि राज्यों और संघ राज्य क्षेत्रों (यूटी) को तीन वर्ष की पूर्व-प्राथमिक शिक्षा को नए बुनियादी चरण (एफएस) में एकीकृत करने के लिए पर्याप्त केंद्रीय सहायता प्राप्त हो। जैसाकि एनईपी 2020 में ग्रेड 2 के अंत तक सार्वभौमिक बुनियादी साक्षरता और संख्याज्ञान (एफएलएन) प्राप्त करने के लिए, निपुण भारत मिशन नामक एक राष्ट्रीय मिशन शुरू करने की परिकल्पना की गई है।

निपुण भारत मिशन : 5 जुलाई, 2021 को "समझ और संख्याज्ञान के साथ पठन में प्रवीणता हेतु राष्ट्रीय पहल (निपुण भारत)" नामक एक प्रमुख राष्ट्रीय मिशन शुरू किया गया था ताकि यह सुनिश्चित किया जा सके कि देश का प्रत्येक बच्चा ग्रेड 2 के अंत तक आवश्यक रूप से एफएलएन प्राप्त कर ले। इस मिशन की स्थापना समग्र शिक्षा के तत्वावधान में की गई है। सभी 36 राज्य/संघ राज्य क्षेत्र निपुण-भारत मिशन (एनबीएम) का कार्यान्वयन कर रहे हैं। एनबीएम के तहत निम्नलिखित घटकों के लिए वित्तीय मानदंड प्रदान किए जाते हैं:

- स्कूल पूर्व शिक्षा/सह-स्थित आंगनवाड़ी केंद्रों (आवर्ती और गैर-आवर्ती) को सहायता
- नवाचारी शिक्षाशास्त्र के कार्यान्वयन के लिए शिक्षण अधिगम सामग्री
- शिक्षक संसाधन सामग्री/कार्यकलाप पुस्तिका
- ग्रेड I और II के शिक्षकों का क्षमता निर्माण
- छात्रों का स्वतंत्र, आवधिक और समग्र मूल्यांकन

- राज्य और जिला स्तर पर परियोजना प्रबंधन इकाई (पीएमयू) का गठन

स्कूल पूर्व (बालवाटिका) को बुनियादी चरण में एकीकृत करने के लिए, निम्नलिखित प्रगति हुई है:

- **एनसीएफ-एफएस** : बुनियादी चरण के लिए राष्ट्रीय पाठ्यचर्या फ्रेमवर्क (एनसीएफ-एफएस) 20 अक्टूबर, 2022 को जारी किया गया था, जो पाठ्यक्रम, शिक्षकों के प्रशिक्षण, शिक्षण शिक्षण सामग्री (एलटीएम) आदि के लिए एक संरचना प्रदान करता है। यह भारत में 3-8 वर्ष की आयु के बच्चों के लिए पहला एकीकृत पाठ्यक्रम ढांचा है।
- **विद्या प्रवेश** : 29 जुलाई, 2021 को 'विद्या प्रवेश' नाम से ग्रेड I के लिए 3 माह का नाट्य आधारित 'स्कूल तैयारी मॉड्यूल और दिशानिर्देश' शुरू किया गया था। विद्या प्रवेश कार्यक्रम का लक्ष्य विभिन्न पृष्ठभूमियों (बालवाटिका, आंगनवाड़ी केंद्रों (एडब्ल्यूसी), घर पर, निजी खेल स्कूलों आदि) से ग्रेड-I में आने वाले सभी बच्चों में स्कूल की तैयारी को बढ़ावा देना है, ताकि बच्चों को ग्रेड-I में सुचारु रूप से स्थानांतरित किया जा सके। यह कार्यक्रम पूरे देश में कार्यान्वित किया जाता है। वर्तमान में, सभी 36 राज्यों और संघ राज्य क्षेत्रों ने विद्या प्रवेश कार्यक्रम लागू किया है।
- **आंगनवाड़ी केंद्रों की सह-अवस्थिति (एडब्ल्यूसी)**: जैसाकि एनईपी 2020 में परिकल्पना की गई है कि उच्च गुणवत्ता वाली प्रारंभिक बाल्यावस्था देखरेख और शिक्षा तक सार्वभौमिक पहुंच सुनिश्चित करने के लिए मॉडलों में से एक में ग्रेड 1 वाले आंगनवाड़ी सह-स्थित स्कूल शामिल हैं। इस संबंध में, स्कूल शिक्षा और साक्षरता विभाग, शिक्षा मंत्रालय ने महिला एवं बाल विकास मंत्रालय के सहयोग से 3 सितंबर, 2025 को "स्कूलों के साथ आंगनवाड़ी केंद्रों (आंगनवाड़ी केंद्रों) की सह-अवस्थिति के लिए दिशानिर्देश" जारी किए हैं।

(ख) और (ग): शिक्षा भारत के संविधान की समवर्ती सूची में है और बहुसंख्य स्कूल राज्य सरकार और संघ राज्य क्षेत्र प्रशासन के अधिकार क्षेत्र में हैं। एनईपी 2020 के पैरा 4.13 के अनुसार,

"संवैधानिक प्रावधानों, लोगों, क्षेत्रों और संघ की आकांक्षाओं और बहुभाषिकता को बढ़ावा देने के साथ-साथ राष्ट्रीय एकता को बढ़ावा देने की आवश्यकता को ध्यान में रखते हुए त्रि-भाषा सूत्र लागू किया जाना जारी रहेगा। तथापि, त्रि-भाषा सूत्र में अधिक लचीलापन होगा, और किसी भी राज्य पर कोई भाषा नहीं थोपी जाएगी। बच्चों द्वारा सीखी जाने वाली तीन भाषाएं राज्यों, क्षेत्रों और निश्चित रूप से स्वयं छात्रों की रुचि होंगी, जब तक कि तीन भाषाओं में से कम से कम दो भारत की मूल भाषा हों। विशेष रूप से, जो छात्र तीन भाषाओं में से एक या अधिक को बदलना चाहते हैं, वे कक्षा 6 या 7 में ऐसा कर सकते हैं, जब तक कि वे माध्यमिक विद्यालय के अंत तक तीन भाषाओं (साहित्य स्तर पर भारत की एक भाषा सहित) में बुनियादी दक्षता प्रदर्शित करने में सक्षम हों।"

सरकार की नीति सभी भारतीय भाषाओं के संवर्धन की है। एनईपी, 2020 में बहुभाषिकता को बढ़ावा देने और भारतीय भाषाओं को जीवंत बनाए रखने के प्रयास पर जोर दिया गया है। एनईपी 2020 में उल्लेख किया गया है कि जहां भी संभव होगा, कम से कम कक्षा 5 तक और अधिमानतः कक्षा 8 तक शिक्षा का माध्यम घरेलू भाषा/मातृभाषा/स्थानीय भाषा/क्षेत्रीय भाषा में हो। नीति में इस बात पर जोर दिया गया है कि शिक्षण घरेलू भाषा/स्थानीय भाषा/क्षेत्रीय भाषा में होना चाहिए और भारतीय भाषाओं को स्कूल शिक्षा के साथ एकीकृत किया जाना चाहिए ताकि छात्रों के पास किसी भी भारतीय भाषा में अध्ययन करने का विकल्प हो। एनईपी, 2020 के अनुपालन रूप में, जुलाई 2023 में स्कूल शिक्षा के लिए राष्ट्रीय पाठ्यचर्या रूपरेखा (एनसीएफ-एसई) 2023 शुरू की गई थी एवं भारतीय भाषाओं के संवर्धन हेतु स्कूल शिक्षा के क्षेत्र में निम्नलिखित पहलें की गई हैं:

- (i) एनसीईआरटी ने ग्रेड 1 से 3 और 6 के लिए 22 अनुसूचित भाषाओं में पाठ्यपुस्तकें विकसित और प्रकाशित की हैं। पाठ्यपुस्तकें राष्ट्रीय शैक्षिक अनुसंधान एवं प्रशिक्षण परिषद की वेबसाइट <https://ncert.nic.in> पर उपलब्ध हैं।
- (ii) जादुई पिटारा (जेपी), 3-8 वर्ष की आयु के लिए 53 खेल-आधारित शिक्षण-अधिगम सामग्री का एक सेट है जिसे 20 फरवरी 2023 को शुरू किया गया था। 22 भारतीय भाषाओं और

- अंग्रेजी में उपलब्ध, जादुई पिटारा में खिलौने, पहेलियाँ, कहानी कार्ड, फ्लैशकार्ड और शिक्षक हैंडबुक शामिल हैं। दिनांक 10 फरवरी 2024 को शुरू शुरू किए गए इसके डिजिटल एक्सटेंशन, ई-जादुई पिटारा, बच्चों, शिक्षकों और अभिभावकों को सहयोग देने के लिए 22 भारतीय भाषाओं में बहुभाषी कहानियाँ, गतिविधियाँ, गीत और एआई-आधारित बॉट-कथा सखी, शिक्षक तारा और अभिभावक तारा प्रदान करता है। जैसाकि एनईपी 2020 में परिकल्पित है, ये पहल बुनियादी चरण का एक अभिन्न अंग हैं।
- (iii) कम से कम 10,000 की आबादी द्वारा बोली जाने वाली मातृभाषाओं में एफएलएन के लिए 121 स्थानीय भाषाओं में प्राइमर (मार्च, 2024 में शुरू किए गए) विकसित किए गए हैं। प्राइमर <https://ncert.nic.in/primers.php?ln=en> पर उपलब्ध हैं।
- (iv) शिक्षा मंत्रालय ने भाषा संगम कार्यक्रम के माध्यम से सभी भारतीय भाषाओं के संवर्धन हेतु एक राष्ट्रव्यापी कार्यक्रम शुरू किया। स्कूल में बच्चे ऑडियो और वीडियो समर्थित 22 अनुसूचित भाषाओं में 100 वाक्य सीखते हैं। देशभर के स्कूल इसमें भाग ले रहे हैं और भारतीय भाषाओं को सीख रहे हैं। पाठ्य और ऑडियो-वीडियो दोनों सामग्री <https://ncert.nic.in/bs-2021.php> में दीक्षा पोर्टल पर उपलब्ध हैं।
- (v) राष्ट्रीय ई-पुस्तकालय बच्चों और किशोरों को गुणवत्तापूर्ण पुस्तकें प्रदान करता है, जिससे विभिन्न भौगोलिक क्षेत्रों, भाषाओं, शैलियों और शैक्षिक स्तरों तक पहुंच सुनिश्चित होती है। यह मंच 23 भाषाओं में 5,000+ गैर-शैक्षणिक पुस्तकें उपलब्ध करता है, जिससे उपयोगकर्ताओं के लिए संसाधनों की एक विस्तृत श्रृंखला उपलब्ध होती है।
- (vi) पीएम ई-विद्या पहल का विस्तार "एक राष्ट्र, एक डिजिटल मंच" के दृष्टिकोण के साथ 200 डीटीएच टीवी चैनलों तक हुआ है, जो विभिन्न 128 भारतीय भाषाओं और 7 विदेशी भाषाओं में पाठ्यक्रम-अनूकूलित सामग्री प्रदान करता है, ताकि ग्रामीण क्षेत्र की पहुंच और समावेशिता में वृद्धि हो।

(vii) केन्द्रीय माध्यमिक शिक्षा बोर्ड (सीबीएसई) ने बुनियादी स्तर और प्रारंभिक स्तर पर भी शिक्षा के माध्यम के रूप में बच्चों की घरेलू भाषा, मातृभाषा या परिचित क्षेत्रीय भाषा का उपयोग करने का निर्धारण किया है। दिनांक 22.05.2025 की अधिसूचना https://cbseacademic.nic.in/web_material/Circulars/2025/30_Circular_2025.pdf पर उपलब्ध है।

(घ) और (ड.): सीबीएसई ने दिनांक 25.06.2025 की अपनी अधिसूचना के माध्यम से कक्षा X में दो बोर्ड परीक्षाओं और इसकी कार्यप्रणाली को वर्ष 2026 से अधिसूचित किया है। अधिसूचना https://www.cbse.gov.in/cbsenew/documents/Notification_Two_Board_Examinations_Class_X_2026_25062025.pdf पर उपलब्ध है। सीबीएसई की मुख्य जिम्मेदारी IXवीं और XIवीं कक्षा में अभ्यर्थियों को पंजीकृत करना और अपने संबद्ध स्कूलों के लिए वार्षिक Xवीं और XIIवीं कक्षा की परीक्षाएं आयोजित करना है। इसके अतिरिक्त, केन्द्रीय माध्यमिक शिक्षा बोर्ड वर्तमान और भविष्य की चुनौतियों का सामना करने के लिए छात्रों को तैयार करने के लिए परीक्षा और मूल्यांकन पद्धतियों में सुधार करता है। वर्ष में दो बार बोर्ड परीक्षाएं आयोजित करने सहित नवीनतम के सुधारों को एनईपी 2020 के साथ जोड़ा गया है, जिसका उद्देश्य अधिक कठिनाई वाली परीक्षा के दबाव को कम करना और रटने की तुलना में लोचशीलता और योग्यता-आधारित अधिगम को बढ़ावा देना है।

आयकर अधिनियम की नई धारा 247

1580. श्री गिरिधारी यादव:

श्री दिनेश चंद्र यादव:

श्री रामप्रीत मंडल:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या आयकर अधिनियम में 1 अप्रैल, 2026 से प्रभावी होने वाली नई धारा 247 के लागू होने से करदाताओं के बीच काफी भ्रम की स्थिति उत्पन्न हो गई है, क्योंकि यह आयकर अधिकारियों को कृत्रिम बुद्धिमत्ता (एआई) का उपयोग करके डिजिटल स्पेस तक पहुंचने की असीमित शक्ति प्रदान करती है; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) और (ख): तलाशी और जब्ती प्रावधानों से संबंधित आयकर अधिनियम, 2025 ('अधिनियम') की धारा 247 आयकर अधिनियम, 1961 की धारा 132 के प्रावधानों के अनुरूप है। यद्यपि किसी भी कंप्यूटर सिस्टम के एक्सेस कोड को ओवरराइड करने की शक्ति आयकर अधिनियम, 1961 की धारा 132 के तहत पहले से ही उपलब्ध थी, डिजिटल स्पेस के विकास और प्रौद्योगिकी में तीव्र प्रगति को ध्यान में रखते हुए इस अधिनियम में इसके लिए विशिष्ट प्रावधान किए गए हैं।

इसके अलावा धारा 247 या इससे संबंधित किसी भी प्रावधान में कृत्रिम बुद्धिमत्ता का कोई उल्लेख नहीं है।

अतः इस अधिनियम की धारा 247 के प्रावधानों ने आयकर प्राधिकारियों को कोई नई शक्ति प्रदान नहीं की है।

आईआईटी में पदोन्नति में आरक्षण के लिए डीओपीटी के दिशानिर्देश

1581. डॉ. फगन सिंह कुलस्ते:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या भारतीय प्रौद्योगिकी संस्थान (आईआईटी) में इंजीनियरों और तकनीकी संवर्ग के कर्मचारियों को पदोन्नति में आरक्षण प्रदान करने के लिए कार्मिक एवं प्रशिक्षण विभाग (डीओपीटी) के दिशानिर्देश लागू होते हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या आईआईटी में ऐसे मामले आए हैं जहां 'कुशल संवर्ग' या 'विशेष कौशल' आवश्यकताओं के आधार पर पदोन्नति में आरक्षण सीमित या स्थगित किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या सरकार आईआईटी में पदोन्नति में आरक्षण नीतियों के अनुपालन की नियमित निगरानी के लिए एक नया तंत्र लागू करने पर विचार कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) से (ग): भारतीय प्रौद्योगिकी संस्थान (आईआईटी) स्वायत्त निकाय हैं जो समय-समय पर यथा संशोधित प्रौद्योगिकी अधिनियम, 1961 और उसके तहत बनाई गई संविधियों द्वारा शासित होते हैं। सामाजिक न्याय और समान प्रतिनिधित्व को बढ़ावा देने के उद्देश्य से आईआईटी में गैर-शिक्षण संवर्ग में आरक्षण भारत सरकार की आरक्षण नीति के अनुसार लागू किया जाता है। पद कार्मिक और प्रशिक्षण विभाग (डीओपीटी) द्वारा निर्धारित मानदंडों के अनुसार आरक्षित किए जाते हैं। इन उपायों का उद्देश्य यह सुनिश्चित करना है कि इन संस्थानों में कम प्रतिनिधित्व वाले समुदायों के उम्मीदवारों के लिए अवसर सुलभ हों, जबकि भर्ती पारदर्शी और योग्यता-आधारित प्रक्रियाओं के माध्यम से आयोजित की जाए।

POSITION OF INDIA IN GLOBAL TOURISM COMPETITIVENESS

1583. SHRI SUKHDEO BHAGAT:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government is aware that according to multiple assessments including the Travel and Tourism Development Index (TTDI) 2024 and industry analysis, India continues to lag in global tourism competitiveness due to poor tourism infrastructure, inadequate last-mile connectivity, weak safety and security for tourists and insufficient eco-tourism planning; and
- (b) if so, the details of the targeted policy measures are likely to be implemented by the Government to overcome these structural barriers and improve India's global ranking and foreign tourist arrivals?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b): The Travel & Tourism Development Index (TTDI) is a biennial publication of World Economic Forum (WEF). As per TTDI 2024, India was placed at 39th rank among 119 countries, where it was placed at 54th in the TTDI 2021 edition.

The Ministry has done a detailed analysis of the TTDI 2024 edition to identify data gaps, methodological limitations, and areas requiring policy and institutional interventions to improve the country's overall performance in

subsequent editions of TTDI. The status of this assessment are discussed with all the concerned 28-line Ministries/ Departments, and the matter periodically reviewed. Consultations are held with the WEF and its Data Agencies to update the gaps.

With the targeted and coordinated interventions, country's future editions of the index will incorporate progress made on all parameters.

LOW EMPLOYMENT OUTCOMES ON NCS PORTAL

1584. DR. MALLU RAVI :

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has taken cognisance of the Report of the Parliamentary Standing Committee on Labour, presented in December 2023, which noted low placement outcomes despite high registrations on the National Career Service (NCS) portal;
- (b) the number of youth registered and actually placed from Nagarkurnool Parliamentary Constituency during 2022–2025;
- (c) whether constituency-level placement data has been analysed to identify chronic underperformance in backward regions and if so, the details thereof;
- (d) whether employer participation from rural Telangana remains disproportionately low, as reported by Press Information Bureau (PIB) review on NCS dated 18 July 2024 and if so, the reasons therefor; and

(e) the details of the corrective measures proposed to shift NCS from registration metrics to placement accountability?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): The National Career Service (NCS) Portal is a one-stop solution for providing career related services including jobs from private and government sectors, information on online & offline job fairs, job search & matching, career counselling, vocational guidance, information on skill development courses, skill/training programmes etc. through a digital platform [www.ncs.gov.in] to all stakeholders across the country.

The NCS project also inter alia, envisaged setting up of Model Career Centres (MCCs) in collaboration with States/Institutions to deliver career related services. Till date the Government has approved 407 Model Career Centres across the country. These centres connect local youth and other job seekers with job opportunities through use of technology as well as career counselling and training.

During the last three years 2022-2025, more than 2.95 crore jobseekers are registered on NCS Portal out of which more than 4.68 lakh jobseekers are registered in the State of Telangana including Nagarkurnool Parliamentary Constituency and more than 41.51 lakh employers are registered on NCS Portal

out of which more than 1.63 lakh employers are registered in the State of Telangana. Further, Notifying final hiring figures is not a mandatory requirement on NCS Portal.

Further, Ministry has signed several MoUs with the private and public employers/ portals/Platforms to strengthen public-private partnerships for enhancing employment opportunities for all jobseekers. Till date more than 35 Memorandums of Understanding (MoUs) have been signed including MoUs with private partners such as APNA, Swiggy, Rapido, Zomato, Amazon, TCS iON, Quikr, FoundIt (Monster) etc. offering facilities such as job fairs listing, skill development programmes, career counselling etc. available on the NCS Portal.

Improvements in the portal is a continuous and dynamic process. Changes/updates are planned as per the need of the hour using latest available technology as and when required. The updations of NCS portal includes integration with various job/skill portals (public/private), enhanced AI features, cloud based web applications (for jobseeker and employer), robust verification mechanism, multilingual support, etc.

ROTATION OF CAPITAL BY SHELL AND DORMANT COMPANIES

1585. SHRI PRAVEEN KHANDELWAL:

Will the minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) whether the Government has examined the issue of shell and dormant companies being used to rotate capital and evade regulatory scrutiny despite repeated strike-off drives, if so, the details thereof;
- (b) whether any analytics-based monitoring mechanism is being developed to identify such entities at an early stage, if so, the details thereof;
- (c) the steps taken by the Government to ensure that genuine start-ups and Micro, Small and Medium Enterprises (MSMEs) are not adversely affected by such compliance actions;
- (d) whether the Government has reviewed compliance costs imposed on small private companies under the Companies Act, 2013, if so, the details thereof;
- (e) whether any simplified, digital-first compliance pathway is under consideration; and
- (f) if so, the expected timeline for its implementation?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a): The term Shell Company has not been defined under the Companies Act, 2013. Section 455 of the Companies Act, 2013 provides that where a company is formed and registered under this Act for a future project or to hold an asset or intellectual property and has no significant accounting transaction, such a company or an inactive company may make an application to the Registrar in such manner as may be prescribed for obtaining the status of a dormant

company. This Ministry orders Inquiry, Inspection, Investigation under sections 206(4), 206(5) and section 210/212 of the Companies Act, 2013 respectively on case to case basis depending upon facts of the case. This Ministry also uses Red Flag Indicators including features such as nil /insignificant business, nil/ insignificant assets, company not maintaining registered office, etc. for suitable regulatory actions.

(b): Under the MCA-21, a risk profiling rule based analytical system for compliances has been developed. Further, through MCA21 V3 various functionalities like Web filings, Limited Liability Partnership (LLP) Module, Company module, have been implemented. Filings are now being made through this system, which provides for real time validation with pre-filled master data, thereby reducing possibility of falsification of data.

(c) and (d): The Government has relaxed the compliance cost of small companies and start-ups, through several measures taken from time to time. Some of the important measures are at **Statement-I**.

(e) and (f): The service delivery and compliance mechanism is already digitized under the MCA21 system. The important measures taken to further simplify the process are at **Statement-II**.

STATEMENT-I

**Important measures taken by the Government from time to time for ease
of doing business for small companies and start-ups**

Important measures for ease of doing business for small companies

Sr. No.	Section	Subject	Provisions in the Company Act, 2013 to support Small Companies
1.	2 (40) proviso	Financial Statement	Requirement of cash flow statement to be part of financial statement made optional.
2.	92(1) Proviso	Annual return	(i) Shall be signed by a company secretary or where there is no company secretary by a Director of the company. (ii) Abridged annual return prescribed for small companies.
3.	92(1)(g)	Disclosure in annual return about remuneration of directors	Disclosure as to aggregate of amount of remuneration drawn by directors adequate for small companies.
4.	134(3A)	Board's Report	Abridged Board Report prescribed for small companies.
5.	139(2) read with rule 5 of Companies (Audit and	Rotation of auditors	Rotation of auditors in small companies is not mandatory.

	Auditors) rules, 2014		
6.	141(3)(g)	Restriction on auditor-ships	Restriction w.r.t. maximum auditor-ships not applicable to auditors of small companies.
7.	143(3)(i)	Disclosure in Auditors report on internal financial controls	These disclosures are not applicable for small companies.
8.	173 (5)	Meetings of Board.	Under Companies Act, 2013, Board of Directors of a company are required to meet at least once in 120 days, 4 board meetings in a year. However, in case of a small company, one board meeting in each half of a calendar year with a gap between two meetings of not less than 90 days is sufficient to comply with the requirement of section 173(5) of the Companies Act.
9.	446B	Lesser penalties	Small companies are entitled for lesser penalties as per section 446B.
10.	Rule 8(12)(a)	Companies (Registration offices and Fees) amendment Rules, 2014	Small companies are exempted from requirements w.r.t. pre-certification of forms by professionals.

11.	Statement- Table of fees	Companies (Registration offices and Fees) amendment Rules, 2014	Lesser fees allowed for small companies.
12.	Clause 1(2)(iv)	Companies (Auditor's Report) Order, 2020 (CARO 2020)	The Companies (Auditor's Report) Order (CARO) 2020 is not applicable on small companies

Important measures for ease of doing business for Start-ups

Sl. No.	Section/ Rules	Subject	Provisions in the Company Act, 2013 to support Start-ups
1.	Section 2(40)	Financial Statement	Requirement of cash flow statement to be part of financial statement is optional for Start-ups.
2.	Section 73(2) clause (a) to (e)	Acceptance of deposits	Start-ups were exempted from procedural compliance at the time of accepting deposits from its members (such as issuance of a circular to its members showing the financial position of company, credit rating, depositing 20% of the maturing deposits, and certification regarding default in repayments).

3.	Section 92(1)	Annual Return	Directors of a start-up are allowed to sign annual returns of the private limited company if the Company does not have Company Secretary.
4.	Section 173(5)	Meetings of Board	Under Companies Act, 2013, Board of Directors of a company are required to meet at least once in 120 days, 4 board meetings in a year. However, Start-ups are exempted from holding quarterly board meetings and are allowed to hold two board meetings in a calendar year, i.e., once every six months.
5.	Rule 6 of Companies (Incorporation) Rules, 2014	Conversion of OPCs into Public and Private Companies	The requirement that an OPC must convert itself after its paid-up capital exceeds Rs 50 lakh and its average annual turnover exceeds Rs 2 crore was omitted. Since many start-ups are One Person Company, this allows them to retain the status as an OPC.
6.	Rule 8(4) of Companies (Share Capital and Debenture) Rules, 2014)	Sweat Equity	In general, the issuance of sweat equity shares in a company shall not exceed 25% of the paid-up capital of the company at any time. However, in case of start-ups, this limit is up to 50% of its paid-up share capital.

7.	Rule 12(1)(c) of Companies (Share Capital and Debentures) Rules, 2014	Employee Stock Options (ESOPs)	In general, ESOPs are not given to employee who is a promoter or a person belonging to the promoter group and a director who either himself or through his relative or a body corporate, directly or indirectly holds more than 10% equity of the company. Start-ups are allowed to issue ESOPs to promoters and directors.
8.	Rule 2 (1)(c) (xvii) Companies (Acceptance of Deposits) Rules, 2014	Convertible Note	Start-ups can receive an amount of Rs 25 lakh or more by way of a convertible note (convertible into equity shares or repayable within a period not exceeding ten years from the date of issue) in a single tranche, from a person, and such transactions are not considered deposit.
9.	Rule 3(3) of Companies (Acceptance of Deposits) Rules, 2014	Acceptance of deposits	Companies may ordinarily accept or renew any deposits from its members not exceeding 35% of the paid-up share capital, free reserves and securities premium account of the company. But start-ups have been permitted to accept deposits from members without any restriction on the amount.

STATEMENT-II

The important measures taken to further simplify the process of service delivery and compliance mechanism

1. Conversion of more than 54 forms to Straight Through Process (STP) which earlier required approval of field offices.
2. Setting up of a Centralized Registrar of Companies (CRC) for incorporation to provide uniformity in the incorporation process.
3. Setting up of a Central Scrutiny Centre (CSC) for centralised scrutiny of e-Forms filed under STP.
4. Setting up a Central Processing Centre (CPC) for centralised processing of specified non-STP e-forms.
5. Setting up an e-Adjudication Portal for faceless adjudication of offences related to the Companies Act.
6. Introducing e-Form SPICe+ along with a linked form called AGILE PRO-S for providing different services at one place such as Name Reservation, Incorporation, Allotment of PAN, TAN, DIN, EPFO Registration, ESIC Registration, GST number, opening of Bank Account etc. at the time of incorporation of company to start the business immediately. Similarly, new e-Form FiLLiP (Form for incorporation of Limited Liability Partnership) was introduced for providing the same services in a single application.

**RELIEF FUNDS ALLOCATED TO STATES AFFECTED BY NATURAL
DISASTERS**

1586. SHRI GURMEET SINGH MEET HAYER:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has data of the relief funds allocated to States affected by floods, landslides or other natural disasters during the last three years, if so, the details of amounts released indicating the dates of such releases and the names of the recipient States; and
- (b) whether the Government has details of the funds requested by each State during the said period as compared with the funds actually sanctioned, including cases where requests were denied or kept abeyance and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) and (b): Based on the recommendations of the Ministry of Home Affairs (MHA), the Ministry of Finance has released a total amount of Rs 77,089.05 crore during the last three years i.e. from the financial year 2022-23 to 2024-25 to States as Central share of the State Disaster Response Fund (SDRF), Central share of State Disaster Mitigation Fund (SDMF), Additional Central Assistance from National Disaster Response Fund (NDRF) and Assistance from National

Disaster Mitigation Fund. Year-wise and State-wise details of releases are given in **Statement**.

As per the National Disaster Management Policy, the primary responsibility for disaster management, including assessment of the preliminary losses caused by a natural calamity, rests with the State Governments concerned. The State Governments provide financial relief to the affected people in the wake of natural calamities from the SDRF already placed at their disposal, in accordance with approved items and norms of the Government of India. The Central Government supplements the efforts of the State Governments and provides requisite logistics and financial support. As per laid down procedure, additional financial assistance is provided from NDRF in case of disaster of 'severe nature', which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT) and approval of funds by the High Level Committee based on appraisal of damages.

STATEMENT

Releases of Disaster Management Grants to State Governments during 2022-23 to 2024-25

(Rs. in crore)

S. No.	State	FY 2022-23	FY 2023-24	FY 2024-25	Total
1	Andhra Pradesh	940.00	987.20	1833.70	3760.90
2	Arunachal Pradesh	210.40	220.80	170.03	601.23

3	Assam	898.80	843.00	745.02	2486.82
4	Bihar	1338.30	1553.60	1795.10	4687.00
5	Chhattisgarh	181.60	272.40	414.04	868.04
6	Goa	13.20	10.80	46.90	70.90
7	Gujarat	959.80	1279.00	673.17	2911.97
8	Haryana	562.60	433.60	561.00	1557.20
9	Himachal Pradesh	599.46	1190.85	647.62	2437.93
10	Jharkhand	113.60	476.80	1027.20	1617.60
11	Karnataka	1603.83	697.60	4332.06	6633.49
12	Kerala	264.00	378.30	362.30	1004.60
13	Madhya Pradesh	1719.90	1997.40	2097.90	5815.20
14	Maharashtra	3593.60	3275.40	3919.40	10788.40
15	Manipur	35.20	18.80	62.15	116.15
16	Meghalaya	27.20	27.20	71.58	125.98
17	Mizoram	53.50	56.90	72.36	182.76
18	Nagaland	146.00	50.30	229.81	426.11
19	Odisha	1516.50	1937.50	1902.09	5356.09
20	Punjab	515.00	595.40	599.90	1710.30
21	Rajasthan	1413.86	1789.60	1715.00	4918.46
22	Sikkim	47.70	143.19	297.18	488.07
23	Tamil Nadu	1167.90	1007.10	1880.84	4055.84
24	Telangana	188.80	584.80	534.58	1308.18
25	Tripura	63.90	67.90	258.01	389.81
26	Uttar Pradesh	1401.60	2294.20	2369.15	6064.95
27	Uttarakhand	885.60	1131.40	1106.30	3123.30
28	West Bengal	955.80	1221.20	1404.77	3581.77
	Total	21417.65	24542.24	31129.15	77089.05

CENTRAL SCHEMES FOR SPORTS DEVELOPMENT**1587. SHRI SAUMITRA KHAN:**

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the details of the central programmes/ schemes are currently being implemented for the development of sports facilities in the Bishnupur Lok Sabha Constituency along with the funds sanctioned and utilized under them;
- (b) whether the Government considered any proposal to initiate new sports programmes in Bishnupur and to develop modern stadiums, multi-purpose indoor halls, sports hostels, synthetic tracks, rural sports grounds and sports science/ physiotherapy facilities;
- (c) if so, the details thereof along with the timeline and the number of beneficiary youth/ athletes; and
- (d) the details of action plan of the Government to strengthen sports infrastructure through the State Governments, local bodies and private participation?

**THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF
YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):**

(a): 'Sports' being a State subject, the responsibility of development of sports facilities in the country, including Bishnupur Lok Sabha Constituency, rests primarily with the State/Union Territory Governments, and the Central Government only supplements their efforts. However, the Government is

running various sports promotional schemes across the country, including Bishnupur Lok Sabha Constituency. These schemes include: (i) Khelo India – National Programme for Development of Sports; (ii) Assistance to National Sports Federations (NSFs); (iii) Cash Incentives to Medal Winners in International Sports Events and their coaches; (iv) National Sports Awards; (v) Pension to Meritorious Sportspersons; (vi) Pandit Deendayal Upadhyay National Welfare Program for Sportspersons; (vii) National Sports Development Fund; (viii) Running Sports Training centres through Sports Authority of India (SAI); and (ix) National Centre for Sports Science and Research (NCSSR). The details of the Schemes are available in the public domain on the website of the Ministry at <https://yas.nic.in/>. Further, in FY 2024-25, Department of Sports was allocated Rs. 2332.50 crore, out of which Rs. 2136.97 crore was utilised.

(b) and (c): The Khelo India Scheme caters to the needs of the entire country within its allocated budget for activities/ programmes. The proposals received from the State/UT Governments and other eligible entities are considered for financial support, subject to their completeness, technical feasibility and availability of funds under the Scheme. However, under the “Creation and Upgradation of Sports Infrastructure” component of the Khelo India Scheme (KIS) and National Sports Development Funds (NSDF), financial assistance is provided for development of sports infrastructure such as synthetic athletic track, synthetic hockey field, synthetic turf football ground, multipurpose hall,

swimming pool etc. across the country. The details of the sports infrastructure projects approved and their sanctioned cost, funds released and their physical and financial progress, under the KIS and NSDF are available in public domain on the dashboards of the Ministry at <https://mdsd.kheloindia.gov.in> and <http://www.nsdf.yas.gov.in/nsdf-glance.html>, respectively.

(d): The Khelo Bharat Niti 2025 provides a comprehensive policy framework to strengthen sports infrastructure through convergence with education, promotion of public-private partnerships, CSR support and community participation, with the objective of expanding access to quality sports facilities and enhancing sporting excellence nationwide.

CONSTRUCTION AND EXPANSION ON FOREST LAND

1588. SHRI MOHIBBULLAH:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government has issued guidelines, prescribing norms for permitting religious structures and activities within wildlife sanctuaries and protected forest areas;
- (b) if so, the key provisions of these guidelines, particularly the principle that any construction or expansion on forest land after 1980 be treated as encroachment;

- (c) whether these guidelines are binding on State Governments and the status of their adoption across States;
- (d) whether any proposals for diversion or regularisation of forest land for religious purposes have been approved, reconsidered or revoked during the last three years; and
- (e) the safeguards proposed to ensure protection of wildlife habitats while addressing claims related to religious sites in forest areas?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a): The Central Government has not issued guidelines, prescribing norms for permitting religious structures and activities within wildlife sanctuaries and protected forest areas.

(b) to (e): Does not arise.

**CENTRAL EDUCATIONAL INSTITUTIONS AND INFRASTRUCTURE
PROJECTS IN ANDHRA PRADESH**

1589. DR. C M RAMESH:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of Central Educational Institutions and infrastructure projects sanctioned or established in the State of Andhra Pradesh during the last five years, if so, the details thereof;
- (b) the details of such institutions sanctioned or proposed for the Anakapalli Parliamentary Constituency, including Universities, Colleges and specialised institutes; and
- (c) the timelines fixed for the completion and operationalisation of these institutions?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (c): Education being in the Concurrent List, enhancing the quality of education is the responsibility of both the Central and State Governments. However, recognizing the need for central assistance, the Central Government has implemented various centrally sponsored schemes including Rashtriya Uchchatar Shiksha Abhiyan (RUSA) for supporting the State Governments. The government has launched the third phase of the RUSA in June 2023 in the form of Pradhan Mantri Uchchatar Shiksha Abhiyan (PM-USHA), with an outlay of Rs. 12,926.10 crore, including the committed liabilities of the earlier phases of RUSA, for the period 2023-24 to 2025-26, to cater to the needs of educationally

unserved/ underserved areas. The scheme has been further extended till 31st March, 2028 for completion of PM-USHA projects and for additional 6 months (i.e., 30th September, 2026) for completion of ongoing RUSA projects.

During the last five years, a total of 33 units have been approved support in the State of Andhra Pradesh under PM-USHA for a total amount of Rs. 378.71 crore.

Furthermore, since inception of the scheme, a total of 12 units have been approved support for a total amount of Rs. 157 crore under various components of RUSA and PM-USHA in the Anakapalli Parliamentary Constituency (Vishakhapatnam district) of the State.

ई-श्रम पोर्टल

1590. श्री संजय हरिभाऊ जाधव:

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या देश में गिग और प्लेटफॉर्म कामगारों का ई-श्रम पोर्टल पर राज्य-वार पंजीकरण सुचारु रूप से कार्य कर रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या महाराष्ट्र में गिग और प्लेटफॉर्म कामगारों का ई-श्रम पोर्टल पर पंजीकरण पूरा हो चुका है;
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और परभणी लोक सभा निर्वाचन क्षेत्र में उक्त पंजीकृत कामगारों की जिला-वार संख्या कितनी है;
- (घ) क्या सरकार का पंजीकृत गिग कामगारों को कर्मचारी राज्य बीमा (ईएसआई) या भविष्य निधि (पीएफ) जैसे लाभ प्रदान करने का प्रस्ताव है, और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ड) सामाजिक सुरक्षा संहिता, 2020 के अंतर्गत प्लेटफॉर्म-आधारित रोजगार से संबंधित प्रावधानों के कार्यान्वयन में अब तक हुई प्रगति का ब्यौरा क्या है; और

(च) क्या सरकार का केंद्रीय योजनाओं के अंतर्गत गिग और डिलीवरी कामगारों के लिए एक अलग सामाजिक सुरक्षा कोष स्थापित करने का प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (च): श्रम और रोजगार मंत्रालय द्वारा दिनांक 26 अगस्त, 2021 को ई-श्रम पोर्टल (eshram.gov.in) शुरू किया गया है, जिससे कि प्लेटफॉर्म कामगारों, प्रवासी कामगारों आदि सहित असंगठित कामगारों का व्यापक राष्ट्रीय डेटाबेस (एनडीयूडब्ल्यू) तैयार किया जा सके। ई-श्रम पोर्टल गिग और प्लेटफॉर्म कामगारों सहित असंगठित कामगारों को पंजीकृत करता है और उन्हें स्व-घोषणा के आधार पर एक यूनिवर्सल एकाउंट नंबर (यूएएन) प्रदान करता है।

ई-श्रम पोर्टल पर दिनांक 3 फरवरी 2026 तक की स्थिति अनुसार, 31.50 करोड़ से अधिक असंगठित कामगारों को पहले ही पंजीकृत किया जा चुका है।

ई-श्रम पोर्टल पर पंजीकृत प्लेटफॉर्म आधारित गिग कामगारों का राज्य-वार ब्यौरा **विवरण-I** में दिया गया है और परभणी लोकसभा निर्वाचन क्षेत्र सहित महाराष्ट्र में पंजीकृत प्लेटफॉर्म आधारित गिग कामगारों का जिला-वार ब्यौरा, **विवरण-II** में दिया गया है।

पहली बार सामाजिक सुरक्षा संहिता, 2020 में 'गिग कामगार' और 'प्लेटफॉर्म कामगार' की परिभाषा और उससे संबंधित प्रावधान किए गए हैं, जो दिनांक 21.11.2025 को लागू हुई है।

इस संहिता में जीवन और निःशक्तता आधारित कवर, दुर्घटना बीमा, स्वास्थ्य और मातृत्व लाभ, वृद्धावस्था संरक्षण आदि से संबंधित मामलों पर गिग कामगारों और प्लेटफॉर्म कामगारों के लिए उपयुक्त सामाजिक सुरक्षा उपाय तैयार करने का प्रावधान किया गया है। इस संहिता में इन कल्याणकारी योजनाओं के वित्तपोषण के लिए एक सामाजिक सुरक्षा कोष की स्थापना का प्रावधान है। संहिता में गिग कामगार और प्लेटफॉर्म कामगार के कल्याणकारी प्रयोजनों के लिए एक राष्ट्रीय सामाजिक सुरक्षा बोर्ड के गठन का भी प्रावधान है।

विवरण - I

ई-श्रम पोर्टल पर दिनांक 03.02.2026 तक की स्थिति अनुसार पंजीकृत प्लेटफॉर्म आधारित
गिग कामगार का राज्यवार ब्यौरा

क्रम संख्या	राज्य/संघ राज्यक्षेत्र	पंजीकरण संख्या
1	अंडमान और निकोबार द्वीप समूह	195
2	आंध्र प्रदेश	39,225
3	अरुणाचल प्रदेश	686
4	असम	27,601
5	बिहार	1,10,024
6	चंडीगढ़	2,671
7	छत्तीसगढ़	6,141
8	दिल्ली	49,648
9	गोवा	923
10	गुजरात	34,985
11	हरियाणा	20,426
12	हिमाचल प्रदेश	1,869
13	जम्मू और कश्मीर	3,499
14	झारखंड	15,994
15	कर्नाटक	37,990
16	केरल	11,228

17	लद्दाख	48
18	लक्षद्वीप	4
19	मध्य प्रदेश	34,895
20	महाराष्ट्र	1,35,324
21	मणिपुर	695
22	मेघालय	815
23	मिज़ोरम	147
24	नागालैंड	570
25	ओडिशा	16,855
26	पुडुचेरी	488
27	पंजाब	15,356
28	राजस्थान	38,518
29	सिक्किम	321
30	तमिलनाडु	32,098
31	तेलंगाना	30,063
32	दादरा और नगर हवेली और दमन एवं दीव	137
33	त्रिपुरा	2,063
34	उत्तर प्रदेश	1,31,273
35	उत्तराखंड	6,203
36	पश्चिम बंगाल	54,942

विवरण - II

ई-श्रम पोर्टल पर दिनांक 03.02.2026 तक की स्थिति अनुसार परभणी लोकसभा क्षेत्र सहित
महाराष्ट्र में पंजीकृत प्लेटफॉर्म आधारित गिग कामगारों का जिला-वार ब्यौरा

क्रम संख्या	जिला	पंजीकरण संख्या
1	अहिल्यानगर	704
2	अहमदनगर	3,148
3	अकोला	2,670

4	अमरावती	2,745
5	औरंगाबाद	2,414
6	बीड	5,193
7	भंडारा	802
8	बुलढाणा	3,288
9	चंद्रपुर	2,119
10	छत्रपति संभाजीनगर	1,265
11	धाराशिव	515
12	धुले	1,188
13	गडचिरोली	839
14	गोंदिया	936
15	हिंगोली	1,242
16	जलगांव	2,755
17	जालना	1,257
18	कोल्हापुर	3,307
19	लातूर	4,880
20	मुंबई	4,864
21	मुंबई उपनगर	13,142
22	नागपुर	6,210
23	नांदेड	2,609
24	नंदुरबार	882
25	नाशिक	4,485
26	उस्मानाबाद	1,341
27	पालघर	3,674
28	परभणी	2,645
29	पुणे	15,982
30	रायगढ़	3,764
31	रत्नागिरी	2,390
32	सांगली	2,197
33	सातारा	8,697
34	सिंधुदुर्ग	866
35	सोलापुर	2,164

36	ठाणे	12,103
37	वर्धा	1,385
38	वाशिम	1,755
39	यवतमाल	2,902

ESI HOSPITAL IN BALLARI

1591. SHRI E TUKARAM:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government is aware that the 100-bed Employees' State Insurance (ESI) Hospital approved in Ballari, Karnataka has still not started functioning even though it was approved several years ago and if so, the reasons therefor;
- (b) whether it is a fact that the land has already been given and basic works have been completed but the main hospital building has not yet been constructed;
- (c) if so, the reasons for the delay in issuing the tender and starting the construction work;
- (d) whether the Government has fixed any clear timeline to start and complete the hospital building and if so, the details thereof; and
- (e) the details of the steps taken/being taken by the Government to speed up the work so that workers and their families in Ballari district can get ESI medical services at the earliest?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): Employees State Insurance Corporation (ESIC) has assigned the work to Central Public Work Department (CPWD) for construction of the 100-bedded ESI Hospital at Ballari. The project is at conceptual plan stage. The completion timeline of such projects varies as per the various stages of construction viz. detailed concept planning, approvals/clearance of various authorities etc.

Medical facilities to ESI beneficiaries in Ballari district are being provided through two ESI Scheme dispensaries and one tie-up hospital in Ballari.

NATIONAL MISSION ON MENTORING

1592. SHRI B K PARTHASARATHI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the total number of mentors appointed under the National Mission on Mentoring (NMM) in the country, State/UT-wise and district-wise for Andhra Pradesh;
- (b) the number of teachers mentored, year and district-wise for Andhra Pradesh;
- (c) the details of the selection process, qualifications, requirements and training of mentors under the said mission;

- (d) the details of methodology adopted for mentoring, including modes, frequency and pedagogical focus areas such as foundational literacy, inclusive education and digital learning;
- (e) whether any assessment or feedback has been undertaken by the Government to evaluate the Mission's impact on teaching quality and learning outcomes; and
- (f) if so, the details of the findings along with the measures taken by the Government to improve its implementation in Andhra Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): A total of 3,032 mentors have been onboarded across the country by NCTE under the National Mission on Mentoring (NMM). The detailed information regarding the number of mentors and teachers mentored, State/UT-wise and district-wise for Andhra Pradesh, is placed at the Statement, available at https://www.education.gov.in/parl_ques.

(c) and (d): Mentors under the National Mission on Mentoring are selected by NCTE through a structured process that examines professional excellence, mentoring aptitude and alignment with the National Education Policy (NEP), 2020. Any outstanding professional (retired or working) with at least eight years of experience in their area of expertise, including professors, principals and other

professionals, may be considered for engagement as a mentor. Mentors are required to submit their applications through the designated application form available on the NCTE website and are provided orientation and capacity-building support.

The mentoring methodology under the National Mission on Mentoring uses technology-enabled, need-based support, combining individual and group mentoring through a dedicated digital platform, namely the Unified Mentoring Interface (UMI). The mentoring covers 30 domains and 41 sub-domains aligned with NEP, 2020, including pedagogical content knowledge, foundational literacy, inclusive education and digital education, and is undertaken on a continuous basis to support teachers' professional development.

(e) and (f): An in-built feedback mechanism is in place in the Unified Mentoring Interface (UMI). Assessment and evaluation are part of a continuous process aimed at structural improvement of the platform to enhance teaching quality and learning outcomes.

DIGITAL PAYMENT ECOSYSTEM

1593. SHRI E T MOHAMMED BASHEER:

Will the Minister of **FINANCE** be pleased to state:

- (a) the manner in which the Government is enhancing the digital payment ecosystem to promote greater financial inclusion across all sections of society;
- (b) the recent initiatives that have been introduced to expand digital payment infrastructure and ensure easier access for citizens in rural and semi-urban areas of the country; and
- (c) the manner in which policymakers and regulatory bodies ensure that the rapid growth of digital transactions contributes to long-term financial empowerment and inclusive economic growth in the country?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): The Government, Reserve Bank of India (RBI) and National Payment Corporation of India (NPCI) have been taking up various initiatives for strengthening digital payment ecosystem in the country including rural and semi-urban areas. These, inter-alia, include incentive scheme for promotion of RuPay Debit Cards and low-value BHIM-UPI transactions (P2M) to incentivize banks/fintechs, and Payments Infrastructure Development Fund (PIDFs) to facilitate deployment of digital payment infrastructure (such as QR code and POS Terminals) in Tier – III to VI centers.

During the last four years i.e. FY 2021-22 to FY 2024-25, the Government has extended the incentive support of approximately ₹ 8730 Crores to the

banks/fintechs. Further, as of December 31, 2025, approximately 5.80 crore digital touch points have been deployed through PIDF throughout the country to ensure the seamless digital payment transactions.

(c): The growing adoption of digital payments has revolutionized access to financial services, particularly for underserved and unserved communities. By enabling seamless, traceable transactions through platforms like UPI, digital payments have created a robust financial footprint for individuals and businesses. These footprints serve as alternative data points for financial institutions, allowing them to assess creditworthiness. As a result, more people are able to access formal credit channels, which not only empowers economic participation but also brings more entities into the formal financial ecosystem. Digital platforms like UPI have enabled citizens including small vendors and rural users to accept digital payments, reducing cash dependency and increasing formal economic participation.

GRANTS FOR CULTURAL INSTITUTION, TRUST AND NGOs

1594. SHRI SACHITHANANTHAM R:

Will the Minister of **CULTURE** be pleased to state

(a) the details of grants released to cultural institutions, trusts, and Non-Governmental Organisations (NGOs), scheme-wise including ideological or

religious affiliation, regional distribution during the last five years and the current year, year-wise; and

(b) the details of the selection criteria for the same.

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): The Ministry of Culture implements Kala Sanskriti Vikas Yojana (KSVY) for providing financial assistance to eligible cultural organizations / artists engaged in the promotion of art and culture across the country. The scheme-wise, state-wise details of funds released to various cultural organizations, including NGOs/Trusts, during the last five years and the current financial year are given in the **Statement**.

(b): Cultural organizations seeking grants under these schemes are required to submit their applications/proposals along with all requisite supporting documents. Applications/proposals that are complete in all respects are examined by the Expert/Evaluation Committee constituted by the Ministry for this purpose. The Expert Committee makes its recommendations on the merit of each proposal/application after due consideration of the provisions of the scheme guidelines, the cultural performances/activities undertaken, the resources and capacity of the organizations, and other relevant factors.

STATEMENT**FINANCIAL ASSISTANCE FOR PROMOTION OF GURU-SHISHYA PARAMPARA
(REPERTORY GRANT)****(Rs. in lakhs)**

Sl. No.	State/UT	2020-2021		2021-2022		2022-2023		2023-24*		2024-25*		2025-2026* (as on 04.02.2026)	
		Nos. of Orgs	Amount	Nos. of Orgs	Amount	Nos. of Orgs	Amount	Nos. of Orgs authorized	Amount	Nos. of Orgs authorized	Amount	Nos. of Orgs authorized	Amount
1	Andaman & Nicobar	0	0	0	0	0	0	0	0	0	0	1	0.22
2	Andhra Pradesh	2	4.18	2	5.52	6	16.42	16	40.38	12	35.07	8	37.28
3	Arunachal Pradesh	1	4.8	0	0	0	0	0	0	0	0	0	0
4	Assam	7	53.4	24	227.1	37	214.5	54	277.54	23	263.25	36	236.52
5	Bihar	33	181.6	30	190.8	64	363.8	158	697.37	50	347.56	91	602.41
6	Chandigarh	1	14.16	1	14.16	5	49.2	10	69.96	7	91.65	4	18.1
7	Chhattisgarh	0	0	0	0	0	0	9	33.52	2	13.12	1	3.1
8	Delhi	54	439.6	63	535.1	98	793.3	161	1065.1	87	823.77	76	597.52
9	Gujarat	8	44.96	5	29.16	4	27.84	13	71.42	11	48.28	7	33.02
10	Haryana	4	21.94	4	30.84	24	93.06	23	124.2	15	138.16	13	63.36
11	Himachal Pradesh	1	9.84	4	48.06	4	51.12	5	55.28	6	90.95	3	32
12	Jammu & Kashmir	9	59.58	7	51.48	15	120.8	37	118.2	27	215.66	23	131.26
13	Jharkhand	1	2.64	2	21.54	13	69.18	18	100.64	13	47.65	11	90
14	Karnataka	47	291.9	60	470.0	113	807.4	201	1009.9	96	738.67	138	990.13
15	Kerala	9	90.6	9	81.12	37	264.4	38	318.06	19	169.71	19	158.26
16	Madhya Pradesh	42	294.1	34	236.5	73	525.4	106	687.19	69	654.78	85	653.23
17	Maharashtra	23	156.0	33	237.3	41	307.6	97	639.72	59	333.05	65	525.76
18	Manipur	62	420.5	96	669.7	147	900.7	173	973.68	119	816.68	166	1150.47
19	Mizoram	0	0	0	0	4	26.64	2	10.9	2	10.88	2	9.6
20	Nagaland	0	0	1	5.52	2	8.88	1	6.96	4	12.93	4	13.9
21	Odisha	22	107.0	27	152.1	55	289.2	115	515.29	67	343.87	92	501.0
22	Pondicherry	2	12.72	0	0	5	50.04	3	32.52	5	65.76	3	47.14
23	Punjab	3	24.48	5	37.44	6	43.56	10	66.68	8	56.06	6	44.8
24	Rajasthan	2	16.32	9	57.12	17	95.2	32	123.52	16	140.66	16	126.66
25	Sikkim	0	0	0	0	1	2.64	3	7.02	0	0	0	0

26	Tamil Nadu	10	49.54	4	17.28	19	108.6	22	143.02	14	90.15	8	66.58
27	Telangana	7	75	9	82.56	17	153.0	19	109.52	17	131.72	19	177.36
28	Tripura	1	6.36	1	7.68	1	6.24	14	57.12	3	14.46	4	36.06
29	Uttarakhand	6	20.86	5	23.04	16	80.86	17	65.96	12	76.03	11	79.46
30	Uttar Pradesh	33	161.5	26	195.3	57	293.9	107	438.32	70	502.02	61	404.07
31	West Bengal	139	916.3	112	821.7	333	2060.8	418	2288.4	208	1432.2	267	2004.78
	Total	529	3480.1	573	4248.5	1214	7824.7	1882	10147.6	1041	7704.7	1240	8834.05

* In pursuant of the instructions issued by Department of Expenditure regarding Revised procedure for flow of funds under Central Sector Schemes and implementation of Central Nodal Agency (CNA)Module, the financial assistance under this scheme was released through Central Nodal Agency Module of payment to the selected grantee organizations.

Financial Assistance to Cultural Organizations with National Presence
including RK Mission

(Rs.in lakhs)

Sl. No.	State/UT	2020-2021		2021-2022		2022-2023		2023-24*		2024-25*		2025-2026* (as on 04.02.2026)	
		Nos. of Orgs	Amount	Nos. of Orgs	Amount	Nos. of Orgs	Amount	Nos. of Orgs authorized	Amount	Nos. of Orgs authorized	Amount	Nos. of Orgs authorized	Amount
1	Andhra Pradesh	0	0.00	0	0.00	1	22.50	1	7.50	0	0.00	0	0
2	Assam	0	0.00	0	0.00	0	0.00	1	22.50	2	22.50	1	5
3	Chandigarh	0	0.00	0	0.00	0	0.00	1	15.00	1	22.50	1	5

4	Delhi	3	141.25	1	5.99	7	241.25	11	276.25	8	103.75	3	19.76
5	Haryana	0	0.00	0	0.00	0	0.00	0	0.00	1	26.25	0	0
6	Jharkhand	0	0	0	0	0	0	0	0	1	15.00	0	0
7	Karnataka	0	0.00	0	0.00	1	22.50	0	0.00	1	4.73	1	22.5
8	Kerala	0	0.00	0	0.00	0	0.00	1	18.75	2	32.50	0	0
9	Maharashtra	0	0.00	0	0.00	0	0.00	1	15.00	1	18.75	0	0
10	Madhya Pradesh	0	0.00	0	0.00	1	0.59	0	0.00	0	0.00	0	0
11	Manipur	0	0	0	0	0	0	0	0	1	11.25	0	0
12	Odisha	0	0.00	0	0.00	0	0.00	1	8.75	2	37.50	1	15
13	Puducherry	0	0.00	0	0.00	1	3.75	0	0.00	0	0.00	0	0
14	Rajasthan	1	21.25	1	5.00	1	37.50	1	26.25	2	27.50	0	0
15	Tamil Nadu	0	0	0	0	0	0	0	0	1	15.00	0	0
16	Uttar Pradesh	1	45.00	1	12.50	2	93.75	1	22.50	1	7.50	0	0
17	West Bengal (NP)	0	0.00	2	6.75	0	0.00	2	37.50	3	31.25	0	0
18	RK Mission, West Bengal	1	722.96	1	728	1	738.56	1	766.50	1	807.00	1	403.5
	Total	6	930.46	6	758.24	15	1160.4	22	1216.5	28	1182.98	6	470.76

* In pursuant of the instructions issued by Department of Expenditure regarding Revised procedure for flow of funds under Central Sector Schemes and implementation of Central Nodal Agency (CNA) Module, the financial assistance under this scheme was released through Central Nodal Agency Module of payment to the selected grantee organizations.

Cultural Function & Production Grant

(Rs. in lakhs)

Sl. No.	State/UT	2020-2021		2021-2022		2022-2023		2023-24*		2024-25*		2025-2026* (as on 04.02.2026)	
		Nos. of Orgs	Amount	Nos. of Orgs	Amount	Nos. of Orgs	Amount	Nos. of Orgs authorized	Amount	Nos. of Orgs authorized	Amount	Nos. of Orgs authorized	Amount
1	Andra Pradesh	34	23.06	54	66.67	65	62.85	83	80.7	49	75.79	9	17.5
2	Arunachal Pradesh	1	0.375	1	2.25	0	0	0	0	0	0	0	0
3	Assam	35	30.12	25	34.66	48	96.21	68	114.11	27	36.59	25	57.64
4	Bihar	51	42.94	67	95.26	123	203.2	126	161	73	122.21	77	165.47
5	Chandigarh	7	11.75	4	8.25	1	0.5	3	21.69	1	10	0	0
6	Chhattisgarh	6	8.75	6	13.03	3	5.5	4	7.5	3	6.42	5	12.43
7	Delhi	144	263.2	119	163.4	167	408.06	204	370.03	106	262.97	56	151.85
8	Goa	1	0.75	2	3.75	1	0.625	1	1.5	2	2.12	2	6
9	Gujarat	13	18.43	11	19.12	17	23.4	16	12.34	3	3.59	9	17.5
10	Haryana	28	43.26	24	42.43	28	62.59	36	74.72	29	89.98	6	27.45
11	Himachal Pradesh	7	4.2	14	21.91	8	11	15	25.75	11	12.92	9	18
12	Jammu And Kashmir	32	28.31	41	43.63	52	50.33	49	33.76	30	36.37	26	39.56
13	Jharkhand	1	0.5	6	11.37	11	14.26	7	8	10	12.75	6	9.12
14	Karnataka	194	205.7	203	284.6	218	349.4	221	208.22	235	494.09	73	176.71
15	Kerala	23	37.03	28	57.52	30	48.38	30	40.27	21	65.13	18	67.99
16	Madhya Pradesh	77	79.78	94	200.12	141	264.9	161	155.17	100	202.89	112	292.29
17	Maharashtra	34	56.27	27	63.63	56	104.1	34	29.64	44	97.31	19	48.41
18	Manipur	112	112.6	93	115.04	162	196.1	237	249.25	140	164.8	121	212.69
19	Mizoram	2	3	2	1.5	0	0	0	0	0	0	0	0
20	Nagaland	3	1.04	2	2.25	5	4.62	4	1.35	2	1	0	0
21	Odisha	131	173.8	149	182.9	180	296.8	168	269.71	179	482.88	67	148.55
22	Pondicherry	0	0	1	3	0	0	0	0	0	0	3	7.25
23	Punjab	5	8.6	13	22.21	12	23.27	11	22.65	9	22	6	21.62
24	Rajasthan	38	28.31	33	63.81	48	81.16	57	46.28	40	61.55	33	93.5
25	Sikkim	0	0	0	0	0	0	1	3.75	3	7	1	3.75
26	Tamil Nadu	27	46.15	21	34.84	15	18.87	11	10.73	16	35.35	5	23.4
27	Telangana	16	19.77	9	13.87	16	16.87	16	9.61	25	51.13	6	18.58
28	Tripura	4	6.5	5	5.75	16	16.15	23	24.94	10	7.87	7	14.25
29	Uttarakhand	14	14.36	16	14.78	24	28.11	31	21.91	22	30	14	21.75

30	Uttar Pradesh	202	167.1	235	274.55	278	343.3	268	244.07	218	395.66	160	341.44
31	West Bengal	229	216.0	310	364.1	410	544.4	357	206.86	302	435.61	193	407.44
	Total	1471	1651.9	1615	2330.35	2135	3275.21	2242	2455.51	1710	3225.98	1068	2422.14

* In pursuant of the instructions issued by Department of Expenditure regarding Revised procedure for flow of funds under Central Sector Schemes and implementation of Central Nodal Agency (CNA) Module, the financial assistance under this scheme was released through Central Nodal Agency Module of payment to the selected grantee organizations.

Financial Assistance for the Preservation and Development of Cultural Heritage of the Himalayas

(Rs. In lakhs)

Sl. No.	State/UT	2020-2021		2021-2022		2022-2023		2023-24*		2024-25*		2025-2026* (as on 04.02.2026)	
		Nos. of Orgs	Amount	Nos. of Orgs	Amount	Nos. of Orgs	Amount	Nos. of Orgs authorized	Amount	Nos. of Orgs authorized	Amount	Nos. of Orgs authorized	Amount
1	Arunachal Pradesh	26	98.25	32	103.50	41	117.95	48	93.00	16	33.51	11	21.00
2	Sikkim	6	26.50	6	16.50	4	10.00	4	16.00	1	5.00	1	4.00
3	Himachal Pradesh	26	69.00	37	90.25	42	98.52	51	126.28	3	8.49	7	11.75
4	Jammu and Kashmir	14	21.50	43	73.25	69	117.02	29	47.52	10	16.25	10	11.70
5	UT of Ladakh	7	24.50	6	18.00	11	34.00	2	5.50	0	0	0	0
6	Uttarakhand	49	96.25	79	171.97	58	91.24	63	81.75	14	18.25	18	19.50
7	Delhi	0	0	0	0	0	0	0	0	2	3.25	0	0
8	Uttar Pradesh	0	0	0	0	0	0	2	2.50	2	1.00	8	7.11
	Total	128	336.0	203	473.47	225	468.73	199	372.55	48	85.75	55	75.06

* In pursuant of the instructions issued by Department of Expenditure regarding Revised procedure for flow of funds under Central Sector Schemes and implementation of Central Nodal Agency (CNA) Module, the financial assistance under this scheme was released through Central Nodal Agency Module of payment to the selected grantee organizations.

Financial Assistance for the Development of Buddhist/ Tibetan Culture & Art

(Rs. in lakhs)

Sl. No.	State/UT	2020-2021		2021-2022		2022-2023		2023-24*		2024-25*		2025-2026* (as on 04.02.2026)	
		Nos. of Orgs	Amount	Nos. of Orgs	Amount	Nos. of Orgs	Amount	Nos. of Orgs authorized	Amount	Nos. of Orgs authorized	Amount	Nos. of Orgs authorized	Amount
1	Arunachal Pradesh	31	271.82	46	394.06	57	518.19	50	392.31	60	416.33	10	73.24
2	Andhra Pradesh	3	10.5	7	5.45	2	8	10	9.18	4	9.00	1	1.5
3	Assam	6	20.53	7	22.49	9	30	15	72.00	6	24.36	9	37.93
4	Bihar	1	3	2	7.5	2	8.5	2	8.50	2	10.48	0	0
5	Chandigarh (UT)	4	23.5	10	69.5	7	49.5	4	40.00	15	120.16	2	16.46
6	NCT of Delhi	3	30	4	31.76	6	44.47	2	9.45	7	44.27	1	10.50
7	Himachal Pradesh	63	335.65	81	375.52	78	550.97	31	167.63	49	317.38	77	290.59
8	UT of J& K	1	7.5	1	7.5	6	23.5	4	20.00	5	33.50	2	21.0
9	UT of Ladakh	57	271.57	89	523.06	45	319.62	44	246.42	6	26.94	110	336.75
10	Karnataka	27	204.02	38	212.59	33	272.8	11	62.78	49	333.82	14	85.00
11	Kerala	0	0	0	0	1	13.5	0	0	0	0	0	0

12	Mizoram	1	7.5	0	0	0	0	0	0	0	0	0	0
13	Madhya Pradesh	0	0	0	0	5	29	4	30.00	1	5.00	0	0
14	Maharashtra	4	20	3	15	11	38.25	14	41.00	14	57.45	2	9.25
15	Manipur	8	15.95	0	0	2	5.5	3	9.50	1	3.00	0	0
16	Odissa	0	0	0	0	1	5	2	12.00	2	11.00	0	0
17	Punjab	0	0	0	0	2	8.5	2	10.00			0	0
18	Sikkim	1	9.04	2	37.5	0	0	12	89.93	5	39.99	1	10
19	Tripura	5	39.5	10	82.91	7	37.5	7	41.5	17	97.20	0	0
20	Tamil Nadu	1	5	1	5	0	0	2	10.00	0	0	0	0
21	Telangana	1	15	0	0	2	22.5	3	30.00	0	0	1	12.5
22	Uttarakhand	18	168.13	34	310.8	26	252.42	5	35.50	38	354.97	7	61.47
23	Uttar Pradesh	12	50.53	19	110.31	27	195.28	11	44.15	34	236.27	9	70.89
24	West Bengal	29	99.25	12	40.22	72	168.00	92	175.51	70	82.75	61	34.26
	Total	276	1607.9	366	2251.1	401	2601	330	1557.36	385	2223.87	307	1071.34

* In pursuant of the instructions issued by Department of Expenditure regarding Revised procedure for flow of funds under Central Sector Schemes and implementation of Central Nodal Agency (CNA) Module, the financial assistance under this scheme was released through Central Nodal Agency Module of payment to the selected grantee organizations.

Building Grants including Studio Theatre Scheme**(Rs. in lakhs)**

Sl. No.	State/UT	2020-2021		2021-2022		2022-2023		2023-24*		2024-25*		2025-2026* (as on 04.02.2026)	
		Nos. of Orgs	Amount	Nos. of Orgs	Amount	Nos. of Orgs	Amount	Nos. of Orgs authorized	Amount	Nos. of Orgs authorized	Amount	Nos. of Orgs authorized	Amount
1	Arunachal Pradesh	1	15	0	0	0	0	0	0	0	0	0	0
2	Assam	2	15.4	2	10.3	1	5.4	0	0	0	0	0	0
3	Bihar	0	0	0	0	1	0.6	1	6	0	0	1	6
4	Chhattisgarh	1	7.5	0	0	1	7.5	0	0	0	0	0	0
5	Delhi	1	6.6	1	10.25	0	0	2	11.2	3	23.25	1	1.25
6	Himachal Pradesh	1	7.5	3	20.82	1	12.79	1	6	2	20	0	0
7	Jammu and Kashmir	0	0	0	0	0	0	0	0	2	10	0	0
8	Karnataka	2	14	6	49.8	3	26.4	1	25	0	0	0	0
9	Kerala	0	0	0	0	1	1.4	0	0	0	0	0	0
10	Madhya Pradesh	2	7.26	1	4	1	3	0	0	4	16.86	0	0
11	Maharashtra	1	8.8	2	5.4	0	0	2	8	2	25	0	0
12	Manipur	6	31.1	2	11.93	4	15.98	6	35.23	2	3.88	2	12.5
13	Meghalaya	0	0	0	0	0	0	0	0	1	4.5	0	0
14	Nagaland	3	27	0	0	0	0	0	0	0	0	0	0
15	Odisha	4	12.73	1	4	0	0	0	0	2	21.5	0	0
16	Punjab	0	0	1	1.2	0	0	1	2	1	0.9	0	0
17	Rajasthan	1	10	0	0	1	7.5	0	0	0	0	1	7.5
18	Telangana	1	2.86	0	0	1	4.29	0	0	0	0	0	0
19	Uttarakhand	1	5.51	0	0	0	0	0	0	0	0	0	0
20	West Bengal	2	22.2	3	15.35	5	34.61	1	15	4	24.2	0	0
	Total	29	193.46	22	133.05	20	119.47	15	108.43	23	150.09	5	27.25

* In pursuant of the instructions issued by Department of Expenditure regarding Revised procedure for flow of funds under Central Sector Schemes and implementation of Central Nodal Agency (CNA) Module, the financial assistance under this scheme was released through Central Nodal Agency Module of payment to the selected grantee organizations.

FINANCIAL ASSISTANCE FOR ALLIED CULTURAL ACTIVITIES

Sl. No.	State/UT	Financial Year 2024-2025	
		No. of Orgs /State Govt.	Amount (Rs in lakhs.)
1.	Uttar Pradesh	2	120

FINANCIAL ASSISTANCE FOR CONSTRUCTION OF TAGORE CULTURAL COMPLEXES (TCC)

(Rs. in lakhs)

Sl. No.	State/UT	Financial Year									
		2020-2021		2021-2022		2022-2023*		2023-2024*		2024-2025*	
		No. of Orgs /State Govt.	Amount (Rs.)	No. of Orgs /State Govt.	Amount (Rs.)	No. of Orgs /State Govt.	Amount (Rs.)	No. of Orgs /State Govt.	Amount (Rs.)	No. of Orgs /State Govt.	Amount (Rs.)
1.	Delhi	0	0	0	0	0	0	0	0	1	300
2.	Karnataka	0	0	1	254.7	0	0	0	0	0	0
3.	Madhya Pradesh	0	0	0	0	0	0	2	1131.52	0	0

Sl. No.	State/UT	Financial Year									
		2020-2021		2021-2022		2022-2023*		2023-2024*		2024-2025*	
		No. of Orgs /State Govt.	Amount (Rs.)	No. of Orgs /State Govt.	Amount (Rs.)	No. of Orgs /State Govt.	Amount (Rs.)	No. of Orgs /State Govt.	Amount (Rs.)	No. of Orgs /State Govt.	Amount (Rs.)
4.	Meghalaya	0	0	0	0	1	500	0	0	0	0
5.	Rajasthan	0	0	1	94.5	0	0	1	54.91	0	0
6.	Tamil Nadu	1	596.43	0	0	0	0	0	0	0	0
7.	Uttar Pradesh	0	0	0	0	0	0	1	369.57	0	0
Total		1	596.43	2	349.2	1	500.00	4	1556	1	300

* In pursuant of the instructions issued by Department of Expenditure regarding Revised procedure for flow of funds under Central Sector Schemes and implementation of Central Nodal Agency (CNA) Module, the financial assistance under this scheme was released through Central Nodal Agency Module of payment to the selected grantee organizations. During the year 2023-24, an amount of Rs.369.57 lakh was released to concerned CNA. Out of total released amount of Rs.369.57 lakhs, an amount of Rs.337.11 has been authorized to 01 organization.

SWAVALAMBINI SCHEME

1595. SHRI DAGGUMALLA PRASADA RAO

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) the details of the number of Higher Education Institutes (HEIs) under the Swavalambini schemes across the country, State/UT-wise;
- (b) the details of the total number of female students enrolled under the Entrepreneurship Awareness Programme (EAP) and Entrepreneurship Development Programme (EDP), State/UT-wise;
- (c) whether the Government plans to expand the programme to HEIs in Andhra Pradesh, if so, the details of the timeline along with the number of institutions planned to be covered;
- (d) the details of the total funds allocated, approved and disbursed for implementation of Swavalambini Scheme, State/UT-wise, including amounts earmarked for seed funding, mentorship and awards;
- (e) whether any partnerships or Memorandum of Understandings (MoUs) have been established between the Government, skill development institutions under the Swavalambini scheme, if so, the details thereof; and
- (f) whether any monitoring or evaluation mechanism is in place to track the outcomes of the programme, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

- (a) to (f): The Ministry of Skill Development and Entrepreneurship (MSDE) in collaboration with the Women Entrepreneurship Platform of NITI Aayog as

knowledge partner, launched the Swavalambini - a Women Entrepreneurship Programme in February, 2025 in six Higher Education Institutions (HEIs)/Universities of Assam, Meghalaya, Mizoram, Uttar Pradesh and Telangana as a pilot project. The Ministry is implementing the programme through its Autonomous Institutes, namely, National Institute for Entrepreneurship and Small Business Development (NIESBUD), Noida and Indian Institute of Entrepreneurship (IIE), Guwahati.

The Swavalambini pilot project introduces a structured, multi-stage training approach to help young women transition from ideation to successful enterprise creation. The Project aims to cultivate an entrepreneurial mindset among female students, equipping them with awareness of available support mechanisms, schemes, resources and networks essential for pursuing entrepreneurship as a career.

The target group for the Swavalambini Project includes 1200 female students from Higher Educational Institutes (HEIs) and Universities who undergo introductory programme on entrepreneurial awareness through Entrepreneurship Awareness Programme (EAP). Out of these, 600 students selected from EAP participants undergo the Entrepreneurship Development Programme (EDP) offering intensive entrepreneurship development training covering crucial business aspects such as skilling, access to finance, market linkages, compliance and legal support, business services and networking

opportunities. This is followed by 21 weeks of mentorship and handholding support to help participants translate their ideas into sustainable enterprises.

MSDE will oversee the execution, supervision, and monitoring of the programme, while NITI Aayog will organize workshops, provide mentoring support, facilitate seed funding, and recognize successful entrepreneurs through the Award To Reward (ATR) initiative.

During the mentoring and handholding support, industry leaders and successful entrepreneurs will guide the participants by providing mentorship and hands-on support. Successful entrepreneurs will be invited to share their experiences, highlighting the challenges they overcame and the strategies they used to establish their businesses.

To ensure long-term impact, the programme also includes a Faculty Development Programme (FDP), where faculty members from participating HEIs/Universities shall undergo a five-day training session. This initiative will equip educators with the necessary skills to mentor and guide aspiring women entrepreneurs within their institutions.

The programme-wise details of women participants trained under the pilot project is as under:

Name of the Programme	Total Target	Total Trained
Faculty Development Programme (FDP)	75	75
Entrepreneurship Awareness Programme (EAP)	1200	1,110
Entrepreneurship Development Programme (EDP)	600	302

The State-wise and programme-wise details of number of women participants trained as on 29.01.2026 under the pilot project is as under:

State	Name of the Programme (Total trained)		
	FDP	EAP	EDP
Assam	9	64	*
Meghalaya	8	161	*
Mizoram	10	244	*
Uttar Pradesh	31	491	254
Telangana	17	150	48
Total	75	1,110	302

*programme started and currently under implementation.

MSDE has allocated funds of Rs 40,46,016 for training to NIESBUD and IIE, out of which Rs.10,11,504/- have been released by MSDE to the implementing Institutes.

Presently, Swavalambini - a Women Entrepreneurship Programme has been launched in pilot phase, covering HEIs in Assam, Meghalaya, Mizoram, Uttar Pradesh and Telangana. At present, there is no proposal under consideration for expansion of the programme in the State of Andhra Pradesh.

A comprehensive monitoring and evaluation mechanism at the Ministry level in collaboration with NITI Aayog is in place to track the progress and outcomes of the programme.

PROMOTION AND DEVELOPMENT OF MEDICAL TOURISM

1596. SHRI RAJIV PRATAP RUDY:

Will the Minister of **TOURISM** be pleased to state:

- (a) the details of the key initiatives of the Government including budgetary provisions and targeted programmes to strengthen India's position as a global medical tourism destination;
- (b) the details of the steps taken/being taken to address the challenges in accessibility, affordability and post-operative care for foreign medical tourists visiting India;
- (c) whether the Government has conducted an assessment regarding the specific treatments popular in India and planned a dedicated framework for their development with special focus;
- (d) whether the Government has performed any impact assessment of medical tourism during the last five years and the current year, and if so, the findings thereof; and
- (e) the role of State Governments/Union Territories in promotion and development of medical tourism in their regions, along with examples of successful collaborations or models?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (e): Development and promotion of tourist destinations and products, including medical tourism is undertaken by the respective State Government/Union Territory (UT) Administration.

The Ministry of Tourism promotes India in a holistic manner, through various initiatives. As part of on-going activities, promotion of Medical & Wellness tourism is also taken up.

The Ministry of Tourism has not conducted any assessment regarding the specific treatments popular in India or impact assessment of medical tourism during the last five years and the current year.

In order to provide impetus to the growth of Medical and Wellness tourism in India, Ministry of Tourism formulated a National Strategy and Roadmap for Medical and Wellness Tourism and circulated to concerned Central Ministries, State Governments and Industry Stakeholders.

The Services Export Promotion Council (SEPC) under the Ministry of Commerce has developed a comprehensive website viz., <http://www.indiahealthcaretourism.com> which provides information on accredited hospitals and wellness centres, visa, healthcare providers etc. The Ministry of Tourism has provided a link to this portal on its official websites.

To facilitate the visit of foreign nationals to come to India for medical treatment, the Government of India has extended e-medical visa/ e-medical attendant visa facility.

फतेहपुर में प्रधानमंत्री कौशल विकास योजना के अंतर्गत प्रशिक्षण केंद्र

1597. श्री नरेश चंद्र उत्तम पटेल:

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

- (क) वर्तमान में फतेहपुर लोक सभा निर्वाचन क्षेत्र में प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई) के अंतर्गत संचालित प्रशिक्षण केंद्रों की संख्या कितनी है; और
- (ख) इन केंद्रों के माध्यम से प्रशिक्षित युवाओं की संख्या कितनी है, जिन्होंने सफलतापूर्वक रोजगार/स्वरोजगार प्राप्त किया है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क): कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) वर्ष 2015 से अपनी प्रमुख योजना, प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई) को लागू कर रहा है, जिसका उद्देश्य फतेहपुर लोक सभा क्षेत्र सहित पूरे देश में कौशल विकास प्रशिक्षण प्रदान करना है। यह योजना अल्पकालिक प्रशिक्षण (एसटीटी) कार्यक्रमों के माध्यम से प्रशिक्षण प्रदान करती है और पूर्व अधिगम मान्यता (आरपीएल) पहल के माध्यम से कौशलान्वयन और पुनः कौशलीकरण को बढ़ावा देती है। पीएमकेवीवाई का मुख्य उद्देश्य युवाओं को उद्योग से संबंधित कौशल से सुसज्जित करके उनकी रोजगार क्षमता को बढ़ाना है, जिससे उन्हें देश भर में रोजगार के बेहतर अवसर प्राप्त हो सकें।

वित्त वर्ष 2022-23 से लागू पीएमकेवीवाई 4.0 के तहत, परियोजना कार्यान्वयन एजेंसियों द्वारा प्रस्तुत प्रस्तावों के मूल्यांकन के लिए मांग-आधारित तंत्र का पालन किया जाता है। इसके बाद स्किल इंडिया डिजिटल हब (सिद्ध) पोर्टल के माध्यम से संचालित एक व्यापक मान्यता और संबद्धता प्रक्रिया द्वारा प्रशिक्षण केंद्रों को पैनलबद्ध किया जाता है। दिनांक 31.12.2025 तक, फतेहपुर लोक

सभा क्षेत्र में पीएमकेवीवाई 4.0 के तहत परियोजना-आधारित कौशल विकास प्रदान करने के लिए 25 प्रशिक्षण केंद्रों को पैनलबद्ध किया गया है।

(ख): पीएमकेवीवाई योजना के पहले तीन चरणों, अर्थात् पीएमकेवीवाई 1.0, पीएमकेवीवाई 2.0 और पीएमकेवीवाई 3.0, जो वित्त वर्ष 2015-16 से वित्त वर्ष 2021-22 तक लागू किए गए थे, के अल्पकालिक प्रशिक्षण (एसटीटी) घटक में प्लेसमेंट की तलाशी पर नजर रखी गयी थी। पीएमकेवीवाई 4.0, जो 2022-23 से लागू है, के तहत प्रशिक्षित उम्मीदवारों को उनके विविध करियर पथ चुनने के लिए सशक्त बनाने पर समुचित रूप से अभिविन्यस्त विशेष ध्यान दिया गया है और उन्हें उद्योग से संबंधित कौशल पाठ्यक्रमों के माध्यम से ऑन-जॉब ट्रेनिंग (ओजेटी) द्वारा इसके लिए समुचित रूप से अभिविन्यस्त किया जाता है। पीएमकेवीवाई के पहले तीन चरणों के दौरान, फतेहपुर लोक सभा निर्वाचन क्षेत्र में 3,269 उम्मीदवारों को प्लेसमेंट मिलने की सूचना है, जिनमें 198 उम्मीदवार स्व-रोजगार में शामिल हैं।

हिमाचल प्रदेश में पूंजी निवेश हेतु विशेष सहायता

1598. डॉ. राजीव भारद्वाज:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या केंद्र सरकार ने प्रधानमंत्री गति शक्ति योजना के अंतर्गत वर्ष 2022-23 के लिए पूंजी निवेश हेतु विशेष सहायता के तहत हिमाचल प्रदेश राज्य सरकार द्वारा प्रस्तुत प्रस्ताव को मंजूरी दे दी है यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ख) उक्त योजना के अंतर्गत राज्य को केंद्रीय सहायता के रूप में कितनी धनराशि प्रदान किए जाने की संभावना है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क): जी, हां। उद्योग और आंतरिक व्यापार संवर्धन विभाग (डीपीआईआईटी) की सिफारिशों के आधार पर, व्यय विभाग, वित्त मंत्रालय ने वर्ष 2022-23 के लिए पूंजीगत निवेश के लिए विशेष सहायता (एसएससीआई) योजना के भाग II (पीएम गति शक्ति संबंधी व्यय) के तहत 42 करोड़ रुपये की राशि वाली 3 परियोजनाओं को मंजूरी दी थी। 42 करोड़ रुपये की समस्त स्वीकृत राशि दिनांक 15.12.2022 के स्वीकृति आदेश के माध्यम से राज्य को जारी कर दी गई थी।

(ख): वर्ष 2025-26 में 04.02.2026 तक एसएससीआई के तहत हिमाचल प्रदेश को 2427.7 करोड़ रुपये की राशि जारी की गई है।

टोंक-सवाई माधोपुर में सर्व शिक्षा अभियान का कार्यान्वयन

1599. श्री हरीश चंद्र मीना:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) पिछले पांच वर्षों के दौरान राजस्थान के टोंक-सवाई माधोपुर लोक सभा संसदीय क्षेत्र में सर्व शिक्षा अभियान के अंतर्गत प्राथमिक और उच्च प्राथमिक स्कूलों के बुनियादी ढांचे (कक्षाएं, शौचालय, पेयजल, बिजली, रैंप आदि) को सुदृढ़ बनाने के लिए जिला-वार कितनी राशि स्वीकृत और खर्च की गई है;

(ख) उक्त अवधि के दौरान उक्त निर्वाचन क्षेत्र में स्वीकृत, खोले गए और उन्नत किए गए नए स्कूलों की ब्लॉक-वार संख्या कितनी है; और

(ग) पिछले पांच वर्षों के दौरान विशेषकर लड़कियों और सामाजिक रूप से वंचित समूहों के बीच में पढ़ाई छोड़ने की दर कितनी है और इसे कम करने के लिए सरकार द्वारा क्या ठोस कदम उठाए गए हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क): शिक्षा संविधान की समवर्ती सूची में है और अधिकांश स्कूल संबंधित राज्य और संघ राज्य क्षेत्र सरकारों के अधिकार क्षेत्र में हैं। केंद्र प्रायोजित योजना समग्र शिक्षा सभी राज्यों और संघ राज्य क्षेत्र सरकारों के साथ साझेदारी में लागू की जाती है। तदनुसार, समग्र शिक्षा के तहत वार्षिक योजनाएं राज्यों और संघ राज्य क्षेत्रों द्वारा उनकी आवश्यकताओं और प्राथमिकता के आधार पर तैयार की जाती हैं और यह उनके संबंधित वार्षिक कार्य योजना और बजट (एडब्ल्यूपी एंड बी) में परिलक्षित होता है। बाद में इन योजनाओं का मूल्यांकन किया जाता है और राज्यों और संघ राज्य क्षेत्रों के परामर्श से परियोजना अनुमोदन बोर्ड (पीएबी) द्वारा योजना के कार्यक्रम और वित्तीय मानदंडों और समय-समय पर वित्त मंत्रालय द्वारा जारी दिशानिर्देशों के अनुसार अनुमोदित किया जाता है। राज्यों/संघ राज्य क्षेत्रों के अनुमोदित एडब्ल्यूपी और बी के अनुसार विभिन्न मध्यवर्तनों के कार्यान्वयन के लिए राज्यों/संघ राज्य क्षेत्रों को निधियां आवंटित की जाती हैं। निधियों का व्यय उनकी प्राथमिकता के अनुसार आवश्यकता के आधार पर राज्य/संघ राज्य क्षेत्र सरकारों के अधिकार क्षेत्र में आता है।

इसके अतिरिक्त, समग्र शिक्षा के तहत, केंद्र सरकार राज्यों/संघ राज्य क्षेत्र को चार किशतों में निधियां जारी करती है और मध्यवर्तन-वार जारी नहीं की जाती है। राज्य योजना के तहत प्रदान किए गए मध्यवर्तनों के कार्यान्वयन के लिए अनुमोदन के आधार पर जिला, ब्लॉक और सरकारी स्कूलों को निधियां जारी करता है।

विगत पांच वित्त वर्षों के दौरान राजस्थान राज्य (टोंक-सवाई माधोपुर, लोकसभा संसदीय निर्वाचन क्षेत्र सहित) के लिए समग्र शिक्षा के तहत जारी किए गए केंद्रीय आवंटन और केंद्रीय भाग का ब्यौरा नीचे दिया गया है:

वर्ष	केंद्रीय आवंटन (करोड़ रुपये में)	जारी केंद्रीय भाग (करोड़ रुपये में)
2020-21	2730.19	2259.43
2021-22	2730.19	2405.82
2022-23	3452.19	2138.61
2023-24	3560.25	3202.89
2024-25	3560.25	3090.65

(ख): विगत पांच वर्षों के दौरान टोंक-सवाई माधोपुर निर्वाचन क्षेत्र में स्वीकृत, खोले गए और उन्नयित किए गए नए स्कूलों की संख्या का ब्लॉक-वार ब्यौरा निम्नानुसार है:

जिला	ब्लॉक	वर्ष	प्रकार	स्कूल की संख्या
टोंक	निवाई	2022-2023	माध्यमिक से उच्चतर माध्यमिक (अतिरिक्त विषय सहित) में उन्नयन	2
	उनियारा	2022-2023		1
	उनियारा	2023-2024	पीएस से यूपीएस में उन्नयन	1
सवाई माधोपुर	खंडार	2022-2023	माध्यमिक से उच्चतर माध्यमिक (अतिरिक्त विषय सहित) में उन्नयन	2
	गंगापुर सिटी	2022-2023		1

स्रोत: प्रबंध

(ग): समग्र शिक्षा योजना के मुख्य क्षेत्रों में से एक स्कूल छोड़ने वाले बच्चों की दर और स्कूल न आने वाले बच्चों (ओओएससी) की संख्या को कम करना है। इस विभाग ने प्रत्येक राज्य/संघ राज्य क्षेत्र द्वारा पहचाने गए स्कूल न आने वाले बच्चों (ओओएससी) के आंकड़ों को संकलित करने और उन्हें प्रबंध पोर्टल पर विशेष प्रशिक्षण केंद्रों (एसटीसी) के साथ मानचित्रित करने के लिए एक ऑनलाइन मॉड्यूल विकसित किया है। संबंधित राज्य/संघ राज्य क्षेत्र ओओएससी को मुख्यधारा में लाने की

प्रगति की निगरानी के लिए राज्य के संबंधित ब्लॉक संसाधन केंद्र द्वारा अपलोड किए गए अभिज्ञात ओओएससी और एसटीसी की शिशु-वार जानकारी की पुष्टि करता है।

इस योजना में वरिष्ठ माध्यमिक स्तर तक नए स्कूलों को खोलने और सुदृढ़ करने, स्कूल भवनों और अतिरिक्त कक्षाओं का निर्माण, कस्तूरबा गांधी बालिका विद्यालयों की स्थापना, स्तरोन्नयन और संचालन, नेताजी सुभाष चंद्र बोस आवासीय विद्यालयों की स्थापना, पीवीटीजी/एसटी बच्चों के लिए पीएम-जनमन और डीएजेजीयू के तहत छात्रावास, निःशुल्क यूनिफॉर्म, निःशुल्क पाठ्यपुस्तकें, परिवहन भत्ता का प्रावधान और नामांकन और प्रतिधारण अभियान चलाना शामिल है। इसके अतिरिक्त, स्कूल न आने वाले बच्चों के लिए आयु-उपयुक्त प्रवेश के लिए विशेष प्रशिक्षण के माध्यम से और आवासीय और गैर-आवासीय बड़े बच्चों के प्रशिक्षण सहायता उपलब्ध कराई जाती है। स्कूल न आने वाले बच्चों को औपचारिक स्कूल शिक्षा संरचना में लाने के लिए मौसमी छात्रावासों या आवासीय शिविरों, कार्यस्थलों पर विशेष प्रशिक्षण केंद्रों, परिवहन/एस्कॉर्ट सुविधा का प्रावधान भी उपलब्ध है। आरटीई अधिनियम, 2009 के प्रावधान के तहत विशेष प्रशिक्षण केंद्रों (एसटीसी) में पढ़ रहे स्कूल न आने वाले बच्चों के अधिगम की कमियों को दूर करने के लिए राष्ट्रीय शैक्षिक अनुसंधान और प्रशिक्षण परिषद (एनसीईआरटी) द्वारा ब्रिज कोर्स मॉड्यूल विकसित किए गए हैं।

इसके अतिरिक्त, इस योजना के विशेष आवश्यकता वाले बच्चों के लिए छात्र-उन्मुख घटक के तहत, विशेष आवश्यकता वाले बच्चों की पहचान और मूल्यांकन, सहायक सामग्री एवं उपकरण, ब्रेल किट और किताबें, उपयुक्त शिक्षण अधिगम सामग्री और दिव्यांग छात्राओं को छात्रवृत्ति आदि के लिए वित्तीय सहायता उपलब्ध कराई जाती है।

राजस्थान राज्य द्वारा दिए गए ब्यौरे के अनुसार, विगत पांच वर्षों के दौरान टोंक-सवाई माधोपुर, लोकसभा संसदीय निर्वाचन क्षेत्र में बीच में पढ़ाई छोड़ने की दर (लड़कियों और सामाजिक रूप से वंचित समूहों सहित) का ब्यौरा नीचे दिया गया है:

जिला	शैक्षणिक वर्ष	प्राथमिक बीच में पढ़ाई छोड़ने की दर	उच्चतर प्राथमिक विद्यालय बीच में पढ़ाई छोड़ने की दर	प्रारंभिक बीच में पढ़ाई छोड़ने की दर	माध्यमिक बीच में पढ़ाई छोड़ने की दर
		कुल	कुल	कुल	कुल
सवाई माधोपुर	2020-21	0.30	0.97	0.52	7.60
	2021-22	3.91	2.28	3.38	6.73
	2022-23	8.69	5.77	7.72	13.96
	2023-24	10.40	7.06	9.26	12.73
	2024-25	8.07	4.25	6.71	7.65
टोंक	2020-21	0.30	2.17	0.93	7.27
	2021-22	3.22	2.38	2.93	4.82
	2022-23	6.99	4.66	6.18	11.66
	2023-24	8.37	6.00	7.52	10.71
	2024-25	5.73	4.65	5.33	7.87

प्रतिस्पर्धा अधिनियम का प्रवर्तन

1600. श्री जुगल किशोर:

क्या कारपोरेट कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्ष 2025 के दौरान जम्मू और कश्मीर में प्रतिस्पर्धा अधिनियम के प्रवर्तन में हुई प्रमुख प्रगति का ब्यौरा क्या है, और भारतीय प्रतिस्पर्धा आयोग (सीसीआई) द्वारा प्रतिस्पर्धा-विरोधी प्रचलनों और विलय की निगरानी करने संबंधी ब्यौरा क्या है;

(ख) सरकार द्वारा हाल ही में प्रतिस्पर्धा अधिनियम के सुधारों को लागू करने के लिए क्या कदम उठाए गए हैं और निपटान और प्रतिबद्धता तंत्र और दंड निर्धारण के संबंध में क्या बदलाव हुए हैं;

(ग) सीसीआई के समक्ष कार्यवाही की दक्षता, पारदर्शिता और समय-सीमा में सुधार के लिए सरकार द्वारा उठाए गए संस्थागत और प्रक्रियात्मक उपायों का ब्यौरा क्या है; और

(घ) सीसीआई द्वारा आर्टिफिशियल इंटेलिजेंस के माध्यम से किए गए बाजार अध्ययन में चिह्नित किए गए प्रमुख उद्देश्य और प्रतिस्पर्धात्मक चिंताएं क्या हैं और भविष्य की प्रतिस्पर्धा नीति और प्रवर्तन का मार्गदर्शन करने के लिए इसके निष्कर्षों का उपयोग किस प्रकार किए जाने की संभावना है?

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क): इस अवधि के दौरान केंद्र शासित प्रदेश जम्मू और कश्मीर में स्थित ईकाइयों के विरुद्ध कोई मामला सामने नहीं आया या आरंभ नहीं किया गया था।

(ख): हाल ही में किए गए प्रतिस्पर्धा कानून सुधारों को लागू करने के लिए, भारत सरकार ने प्रतिस्पर्धा (संशोधन) अधिनियम, 2023 के तहत विभिन्न नियम और विनियम अधिसूचित किए। इनका ब्यौरा **विवरण** में दिया गया है।

जुर्माने के निर्धारण के संबंध में, प्रतिस्पर्धा (संशोधन) अधिनियम, 2023 में व्यक्ति या उद्यम के वैश्विक कारोबार के आधार पर जुर्माने की गणना का प्रावधान किया गया है। भारतीय प्रतिस्पर्धा आयोग ने सीसीआई (धनीय शास्ति की अवधारणा) मार्गदर्शक सिद्धांत 2024 अधिसूचित किए हैं, जिसमें जुर्माने के निर्धारण के लिए विस्तृत कार्यप्रणाली दी गई है।

(ग): आयोग के समक्ष कार्यवाही की दक्षता, पारदर्शिता और समयबद्धता में सुधार लाने के लिए, प्रतिस्पर्धा (संशोधन) अधिनियम, 2023 ने संयोजन (विलय और अधिग्रहण) की स्वीकृति की समय

सीमा को 210 दिनों से घटाकर 150 दिन करने के लिए दूरदर्शी सुधार पेश किए और प्रतिस्पर्धा मामलों के त्वरित समाधान के हित में निपटान और प्रतिबद्धता ढांचा भी पेश किया।

इसके अतिरिक्त, अधिनियम के तहत शामिल ग्रीन चैनल मार्ग सीसीआई को नोटिस फाइल करने पर मानित स्वीकृत होने के माध्यम से संयोजन की त्वरित स्वीकृति को सुगम बनाता है, जिससे प्रतिस्पर्धा मामलों का त्वरित समाधान संभव हो पाता है।

(घ): एआई और प्रतिस्पर्धा पर बाजार अध्ययन प्रमुख एआई प्रणाली और बाजारों/पारिस्थितिकी प्रणालियों को समझने के लिए किया गया था, जिसमें हितधारक, आवश्यक इनपुट/संसाधन, मूल्य श्रृंखलाएं, बाजार संरचनाएं और प्रतिस्पर्धा मापदंड उभरते प्रतिस्पर्धा मुद्दों की जांच करना; एआई अनुप्रयोगों, अवसरों, जोखिमों और परिणामों का आकलन करना; भारत और अन्य प्रमुख न्यायक्षेत्रों में नियामक/कानूनी ढांचे को समझना; और आयोग की प्रवर्तन और पक्ष समर्थन प्राथमिकताओं का पता लगाना शामिल हैं;

इस अध्ययन में प्रतिस्पर्धा से जुड़ी प्रमुख सरोकारों की पहचान की गई, जिनमें उच्च प्रारंभिक लागत और डाटा एवं प्रतिभा तक पहुंच के कारण एआई मूल्य श्रृंखला में संकेंद्रण; पारिस्थितिकी तंत्र में लॉक-इन और स्विचिंग लागत, एआई-संचालित मूल्य निर्धारण एल्गोरिदम और स्वचालित व्यावसायिक निर्णयों के माध्यम से एल्गोरिथम अभिसंधि का जोखिम; एआई तकनीक के पूरे स्टैक में स्व-वरीयता और उपभोक्ता डाटा के उपयोग के माध्यम से एआई-सक्षम मूल्य फेरबदल शामिल हैं।

भारत में एक प्रतिस्पर्धी एआई पारिस्थितिकी तंत्र को बढ़ावा देने और उपभोक्ता कल्याण की सुरक्षा के लिए, निष्कर्षों में व्यवसायों द्वारा प्रतिस्पर्धा अनुपालन के लिए एआई प्रणालियों का स्व-परीक्षा; बेहतर पारदर्शिता और सूचना विषमता को कम करना; सीसीआई द्वारा केंद्रित पक्षसमर्थन और क्षमता निर्माण; सरकारी नीतिगत पहलों की निरंतरता; और अंतर-नियामक समन्वय और अंतर्राष्ट्रीय सहयोग शामिल हैं।

विवरण

प्रतिस्पर्धा (संशोधन) अधिनियम, 2023 दिनांक 11.04.2023 को अधिसूचित किया गया था। संशोधन के अनुसरण में, प्रतिस्पर्धा (संशोधन) अधिनियम, 2023 के अंतर्गत निम्नलिखित नियम बनाए गए हैं।

- i. प्रतिस्पर्धा (दिशानिर्देशों के प्रकाशन का प्रारूप) नियम 2023 (जीएसआर संख्या 795(अ))
 - ii. प्रतिस्पर्धा (संपत्तियों या कारोबार का न्यूनतम मूल्य) नियम, 2024 (जीएसआर संख्या 547(अ))
 - iii. प्रतिस्पर्धा (संयोजन के मापदंड) नियम 2024 (जीएसआर संख्या 548(अ))
 - iv. प्रतिस्पर्धा (संयोजनों की छूट के मापदंड) नियम 2024 (जीएसआर संख्या 549(अ))
- इसके अतिरिक्त, प्रतिस्पर्धा (संशोधन) अधिनियम, 2023 के अंतर्गत सभी प्रासंगिक विनियम तैयार कर अधिसूचित किए जा चुके हैं, अर्थात्

- भारतीय प्रतिस्पर्धा आयोग (निम्नतर शास्ति) विनियम, 2024
- भारतीय प्रतिस्पर्धा आयोग (निपटान) विनियम, 2024
- भारतीय प्रतिस्पर्धा आयोग (प्रतिबद्धता) विनियम, 2024
- भारतीय प्रतिस्पर्धा आयोग (व्यापारावर्त या आय का अवधारणा) विनियम, 2024
- भारतीय प्रतिस्पर्धा आयोग (संयोजन) विनियम, 2024
- भारतीय प्रतिस्पर्धा आयोग (सामान्य) विनियम, 2024

चंदनकियारी में इंजीनियरिंग कॉलेज की स्थापना

1601. श्री दुलू महतो:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि राष्ट्रीय उच्चतर शिक्षा अभियान (आरयूएसए) योजना के तहत केंद्र सरकार की सहायता से चंदनकियारी (धनबाद) में पहले इंजीनियरिंग कॉलेज की स्थापना की जा रही है;
- (ख) यदि हां, तो अब तक इस कॉलेज के लिए केंद्र सरकार द्वारा कितना वित्तीय योगदान दिया गया है;
- (ग) क्या उक्त कॉलेज का निर्माण कार्य पूरा हो चुका है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या शैक्षणिक सत्र शुरू करने की तिथि निर्धारित कर दी गई है और यदि हां, तो प्रथम चरण में स्वीकृत विषयों और सीटों की संख्या कितनी है;
- (ङ.) क्या भविष्य में उक्त संस्थान को राष्ट्रीय महत्व के तकनीकी संस्थान के रूप में घोषित करने का कोई प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (च) क्या सरकार की प्रवेश में स्थानीय छात्रों को प्राथमिकता देने की कोई योजना/प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) से (च): शिक्षा मंत्रालय की केंद्र प्रायोजित योजना राष्ट्रीय उच्चतर शिक्षा अभियान (रुसा) के तहत, झारखंड राज्य में चंदनकियारी, बोकारो जिले (इंजीनियरिंग कॉलेज) में तकनीकी कॉलेज को 'नए कॉलेज (व्यावसायिक और तकनीकी)' घटक के तहत कुल 26 करोड़ रुपये की राशि के साथ अनुमोदन दिया गया है। राज्य द्वारा दी गई जानकारी के अनुसार, कॉलेज में निर्माण कार्य पूरा हो चुका है और वर्ष 2025-26 शैक्षणिक सत्र से कॉलेज कार्यात्मक है। कॉलेज वर्तमान में तीन

बी.टेक कार्यक्रम प्रदान कर रहा है, जिनमें से प्रत्येक में 60 सीटें हैं। राज्य द्वारा प्रदान की गई जानकारी के अनुसार, बी.टेक कार्यक्रमों में प्रवेश के लिए झारखंड का मूल निवास प्रमाण पत्र अथवा झारखंड में स्थायी निवास होना अनिवार्य मापदंड है।

बिहार में निवेशक दीदी

1602. श्री कौशलेन्द्र कुमार:

क्या **कॉरपोरेट कार्य** मंत्री यह बताने की कृपा करेंगे कि:

- (क) बिहार के उन जिलों का ब्यौरा क्या है जिनमें 'निवेशक दीदी' योजना के चरण-I और चरण-II के अंतर्गत महिला उद्यमियों को प्रशिक्षण प्रदान किया गया है;
- (ख) वित्तीय सहायता प्रदान की गई प्रशिक्षित महिला उद्यमियों की संख्या कितनी है; और
- (ग) बिहार में जिला-वार लाभार्थियों की सूची क्या है?

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

- (क): निवेशक दीदी पहल का उद्देश्य स्वयं सहायता समूहों (एसएचजी), महिला मंडलों और अल्पसेवित क्षेत्रों के ग्रामीण परिवारों की महिलाओं में वित्तीय साक्षरता और जागरूकता बढ़ाना है। इस पहल के अंतर्गत निवेशक जागरूकता कार्यक्रम (आईएपी)/कैम्प आंगनवाड़ी, एसएचजी और महिला मंडलों में आयोजित किए जाते हैं। इस पहल के अंतर्गत विशेष रूप से महिला उद्यमियों के प्रशिक्षण के प्रावधान की परिकल्पना नहीं की गई है।
- (ख): निवेशक दीदी पहल में वित्तीय सहायता प्रदान करने का कोई प्रावधान नहीं है।
- (ग): उपरोक्त (क) और (ख) के उत्तर को ध्यान में रखते हुए ऐसा कोई लाभार्थी नहीं है।

ALLOCATION OF FUNDS UNDER SKILL INDIA MISSION IN TELANGANA

1603. SHRI KONDA VISHWESHWAR REDDY:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) the details of the total budget outlay allocated, released and utilised under the Skill India Mission and the Restructured Skill India Programme for the State of Telangana during the last three financial years and the current year;
- (b) the details of the targets fixed and achievements made in terms of number of youth trained, certified and skill-imbibed under components such as Pradhan Mantri Kaushal Vikas Yojana (PMKVY), National Apprenticeship Promotion Scheme and Jan Shikshan Sansthan in Telangana, year-wise;
- (c) the details of the number of beneficiaries who secured wage employment, self-employment or apprenticeships after completion of training along with placement percentages;
- (d) whether the Government has assessed the effectiveness and outcome-orientation of these programmes in Telangana and if so, the details thereof; and
- (e) the details of the future targets and corrective measures proposed to improve fund utilisation, industry linkage and employment outcomes in the said State?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c): Under the Government of India's Skill India Mission (SIM) , the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Sikhshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country. The SIM aims at enabling youth of India to get future ready, equipped with industry relevant skills. Details of candidates trained under various schemes of MSDE in the state of Telangana during last three financial year and the current year are as under:

Schemes	Trained Candidates			
	2022-23	2023-24	2024-25	2025-26 (up to 31.12.2025)
PMKVY	8,040	15,390	22,188	4,650
JSS	15,639	10,300	10,787	7,275
NAPS	31,821	37,775	34,018	34,885
CTS	26,480	29,579	33,583	40,452

Funds under PMKVY are released to implementing agencies for meeting the training cost as per prescribed norms. Under JSS scheme, funds are released to Non-Governmental Organizations (NGOs) directly. Under NAPS,

stipend support up to Rs 1500/- per month is released to apprentices through DBT and not to the establishments covered. Day to day administration as well as financial control in respect of CTS scheme implemented through ITIs lies with the respective State Government/UT Administration. Total funds released for implementation of PMKVY, NAPS and JSS in the state of Telangana during last three financial year and the current year are given below:

Figures in Rs Crore

Schemes	Fund Released (in Crores)			
	2022-23	2023-24	2024-25	2025-26 (up to 31.12.2025)
PMKVY	6.24	24.44	11.07	2.26
JSS	3.20	3.24	2.89	2.34
NAPS	10.35	20.58	15.84	7.06

Amongst the schemes of MSDE, placements were tracked under the Short-Term Training component of PMKVY in the first three versions, which is PMVY1.0, PMKVY 2.0 and PMKVY 3.0 implemented from FY 2015-16 up to FY 2021-22. The number of candidates reported placed across the country in these three versions of PMKVY are 24,37,887.

Under PMKVY 4.0, the focus is on empowering our trained candidates to choose their varied career path and they are suitably oriented for the same. Further, various IT tools like skill India digital hub also gives this opportunity. The details of the trained candidates are available on SIDH portal for connecting them with potential employers. Through SIDH, candidates can have access to

jobs and apprenticeship opportunities. Further, Rozgar Melas and PM National Apprenticeship Melas (PMNAMs) have been organized to facilitate the placements opportunities to the certified candidates. Under JSS, Livelihood Cell has been set up to orient the candidates for entrepreneurship and livelihood promotion.

(d): Impact of schemes for skill development is assessed through their third-party independent evaluation. An independent third-party impact evaluation of the PMKVY 4.0 has been conducted by Arun Jaitley National Institute of Financial Management (AJNIFM), an autonomous Institution of Ministry of Finance, Government of India. As per the report, PMKVY training has contributed to a measurable shift in employment outcomes for STT candidates. The combined share of employed and self-employed STT respondents increased from 26.6% prior to training to 45.4% after PMKVY training, reflecting an 18.8 percentage point increase. Income-related outcomes also show positive movement, with 41.4% of STT candidates and 48.9% of RPL candidates reporting an increase in income following training and certification. Overall, PMKVY 4.0 has significantly expanded access to formal skill training and certification and has generated measurable improvements in skill confidence, employment participation, and income outcomes for a substantial proportion of beneficiaries.

JSS: A third-party evaluation of the Jan Shikshan Sansthan (JSS) Scheme was conducted by the Arun Jaitley National Institute of Financial Management, an

autonomous Institution of Ministry of Finance, Government of India, in 2025 to assess the scheme's outreach, effectiveness and livelihood outcomes. The evaluation highlighted significant achievements of the scheme, with 33.94 lakh individuals enrolled, of whom 32 lakh were trained and 31.52 lakh certified, reflecting an overall success rate of 99 percent. Women constituted a dominant 82 percent share of total participants, while 73 percent beneficiaries belonged to marginalized sections, including SC/ST (36 percent) and OBC (37 percent). The livelihood impact has been noteworthy, with 90 percent alumni utilising acquired skills for income generation, 82 percent becoming economically engaged within six months of training, and 60 percent of previously non-earning individuals starting to earn post-training. The average monthly income of beneficiaries recorded a four-fold increase from ₹1,776 to ₹8,440.

NAPS: A third-party evaluation study of Pradhan Mantri National Apprenticeship Promotion Scheme (PMNAPS-2) from FY 2022-23 to FY 2025-26 (Data upto 30th November 2025) was conducted by the Arun Jaitley National Institute of Financial Management (AJNIFM), an autonomous Institution of Ministry of Finance, Government of India. As per the report, PMNAPS 2 achieved significant scale during the evaluation period, engaging 34.69 lakh apprentices against a cumulative target of 46 lakh, translating into an overall achievement of approximately 75 percent. The institutionalisation of DBT has improved financial transparency and predictability. Cumulative DBT disbursement exceeded

₹1,094 crore, with annual disbursement rising from ₹327.2 crore in FY 2023–24 to ₹500.16 crore in FY 2024–25.

ITIs: The Tracer Study report of ITI Graduates published in 2018 by MSDE mentions that 63.5% of total ITI pass-outs got employed (out of which 6.7% are self-employed).

(e): The optimum utilization of the budget and better targets allocation under the schemes of MSDE is the continuous process. Also, to ensure the skills imparted through these schemes are aligned with the industry requirements and technological advancements, and thereby improve the employability of the skilled candidates, the following specific steps/initiatives have been taken:

- (i) National Council for Vocational Education and Training (NCVET) has been set up as an overarching regulator establishing regulations and standards to ensure quality in the Technical and Vocational Education and Training (TVET) space.
- (ii) The Awarding Bodies recognised by NCVET are expected to develop the qualifications as per the industry demand and map them with the identified occupations as per the National Classification of Occupations, 2015 and obtain industry validations.
- (iii) NCVET has approved 9026 qualifications as per the industry requirements, out of which 2599 qualifications are valid and active, and 6427 qualifications are archived.

- (iv) 36 Sector Skill Councils (SSCs), led by industry leaders in the respective sectors, have been set up which identify the skill development needs of respective sectors as well as to determine skill competency standards.
- (v) Directorate General of Training (DGT) under the aegis of MSDE is implementing Flexi MoU Scheme and Dual System of Training (DST) which are meant to provide training to ITI students in industrial environment as per their requirements.
- (vi) Under PMKVY, the new age/future skills job-roles have been specially aligned with Industry 4.0 requirements in areas like AI/ML, Robotics, Mechatronics, Drone Technology, etc. for upcoming market demand and industry requirements.
- (vii) DGT has introduced new age /future skills courses under CTS to provide training in emerging areas such as 5G Network Technician, Artificial Intelligence Programming assistant, Cyber Security Assistant, Drone Technician etc.
- (viii) DGT has signed MoU with IT Tech companies like IBM, CISCO, Microsoft, AWS etc. to ensure industry linkages for the institutes at the state and regional levels. These partnerships facilitate the provision of technical and professional skills training in modern technologies.
- (ix) Indian Institute of Skills (IIS) established at Ahmedabad and Mumbai, in Public Private Partnership (PPP) Mode, provide training to create a pool

of industry-ready workforce for Industry, equipped with cutting-edge technology and hands-on training.

- (x) Rozgar Melas and Pradhan Mantri National Apprenticeship Melas (PMNAMs) are organised to facilitate the placements and apprenticeship opportunities to the certified candidates.

AI LANGUAGE ASSAMESE AND OTHER LANGUAGES

1604. SHRI PARIMAL SUKLABAIDYA:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of initiatives undertaken by the Government to promote all the 22 Scheduled Indian languages through AI-based language platforms such as Bhashini and BharatGen and the progress achieved so far, in this regard;
- (b) the extent of digitisation of linguistic data, development of multilingual AI tools and creation of open language datasets under these initiatives, with special reference to languages spoken in Assam, including Assamese, Bengali, Bishnupriya Manipuri and other languages of the Barak Valley and Cachar district;
- (c) the role played by academic institutions, startups and public sector agencies, particularly from the North Eastern Region, in the development and deployment of these language technologies; and

(d) whether the Government proposes to expand the use of these platforms for education, governance and public service delivery in linguistically diverse districts such as Cachar district in Assam and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (d): The National Education Policy (NEP) 2020 highlights the importance of multilingualism and places strong emphasis on the promotion of all Indian languages. In alignment with the objectives of NEP 2020, the Government of India has undertaken several initiatives promoting education, preservation and research on Indian languages. These efforts have further been augmented through the adoption of Artificial Intelligence and Machine Learning (AI/ML) technologies, including the development of Large Language Models, translation tools and language-enabled digital services in Indian languages.

Government of India has started the BharatGen project, which is a multimodal Large Language Model Project focused on developing efficient and inclusive AI solutions that support all 22 Scheduled languages and enable the creation of a robust digital AI infrastructure for India's unique socio-cultural context and diverse sectors. BharatGen is anchored at IIT Bombay, where the core development of language technologies is undertaken. The initiative is

implemented through a consortium of leading academic institutions including IIT Kanpur, IIT Madras, IIT Hyderabad, IIIT Hyderabad, IIM Indore, and IIT Mandi.

Further, to facilitate the translation of content into Indian languages, technological advancements include the development of AI-based translation tools such as ANUVADINI by the All India Council of Technical Education (AICTE) and BHASHINI, an initiative under the Digital India Programme by M/o Electronics and Information Technology.

BHASHINI has developed state-of-the-art AI models for Indian languages through a collaboration of over 70 research partner institutes. BHASHINI platform hosts a repository of over three hundred fifty AI-based language models and provides more than 22 specialized language services. These services include Automatic Speech Recognition (ASR), Machine Translation (MT), Text-to-Speech (TTS), Optical Character Recognition (OCR) and Transliteration. The dataset corpus includes 246 million parallel sentence pairs and 3.7 million monolingual text entries. All datasets and models are publicly accessible via BHASHINI platform or through the Digital India BHASHINI Division account on the AIKosh platform. Further, the National Language Translation Mission through the BHASHINI platform is digitising large volumes of text and speech data across all 22 scheduled languages.

BHASHINI follows a multi-stakeholder participation model involving academic and research institutions including from the North Eastern Region for fundamental research, dataset preparation and development of baseline AI

models. BHASHINI has taken steps to support Assamese, Bengali and other Indian languages in collaboration with Government of Assam for use in digital governance platforms and citizen services, including those in linguistically diverse districts such as Cachar. These include integration of translation plugins, facilitating access to APIs etc.

Further, extensive linguistic resources for scheduled Indian Languages have been developed by the Central Institute of Indian Languages (CIIL) of the Ministry of Education under the Linguistic Data Consortium for Indian Languages (LDC-IL) scheme. Since 2019, LDC-IL has provided resources to government agencies, government-promoted initiatives, researchers, and commercial and industrial users engaged in developing language technologies. The resources released for the Assamese language include a Raw Text Corpus, Raw Speech Corpus, Sentence-Aligned Speech Corpus, TTS Corpus and Mother Tongue Parallel Text Corpus. Apart from the datasets, LDC-IL has also developed web-based applications and tools to support research and development in Indian languages. Several of these tools, hosted at CIIL data centres, are accessible through the Medha Bhashika website <https://medha.ciil.org>.

REVISION OF PENSION UNDER 8TH CENTRAL PAY COMMISSION

1605. SHRI ANAND BHADAURIA:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Finance Bill, 2025 authorised the Central Government to establish distinction among pensioners on the basis of their date of retirement and a distinction may also be made among pensioners which may emanate from accepted recommendations of the Central Pay Commission;
- (b) if so, whether such differentiation can also be made among pensioners on the basis of the recommendations accepted from the Central Pay Commission;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether the Central Government pensioners who have retired on or before 31st December, 2025 are likely to be covered for revision of their pension under the 8th Central Pay Commission;
- (e) if so, the details thereof and if not, the reasons therefor;
- (f) whether the 8th CPC has started functioning on regular basis; and
- (g) if so, the details thereof and if not, the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (c): The Pension of the Central Government employees is governed by the Central Civil Services (Pension) Rules, 2021 (erstwhile CCS (Pension) Rules, 1972) and the Central Civil Services (Extraordinary Pension) Rules, 2023 and instructions issued from time to time for matters connected therewith. Revision of pension is carried out through general orders issued by the Central

Government, inter alia, for implementation of the accepted recommendations of the Central Pay Commission.

The Central Pay Commissions being expert bodies, recommend different pay scales, allowances and pension for different categories of the Government employees. The Part-IV of Finance Act, 2025 has validated the existing Central Civil Services (Pension) Rules and principles governing pension liabilities met from the Consolidated Fund of India and does not alter or change existing Civil or Defence pensions.

(d) to (g):_Government has already notified the constitution of the 8th Central Pay Commission (CPC) along-with its Terms of Reference (ToR) vide Resolution dated 03.11.2025. As per Resolution dated 03.11.2025, Commission will make its recommendations within 18 months of its constitution.

The 8th CPC has been mandated to make its recommendations on Pay, Allowances, Pension, etc. of the Central Government employees.

राष्ट्रीय अध्यापक शिक्षा परिषद के दिशानिर्देश

1606. श्री लालजी वर्मा:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि राष्ट्रीय अध्यापक शिक्षा परिषद (एसीटीई) के दिशानिर्देशों के अनुसार वर्ष 2011 से पहले नियुक्त कई शिक्षक अभी भी देश में शिक्षक पात्रता परीक्षा से संबंधित अनिश्चितता और प्रशासनिक बाधाओं का सामना कर रहे हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार इस बात से अवगत है कि वर्ष 2011 से पहले नियुक्त शिक्षकों की नियुक्ति उस समय लागू नियमों और प्रक्रियाओं के तहत की गई थी जब देश में टीईटी अनिवार्य नहीं था और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार का वर्ष 2011 से पहले विधिवत नियुक्त सभी शिक्षकों को टीईटी से पूरी तरह छूट देने के लिए एक स्पष्ट समान राष्ट्रीय नीति जारी करने का विचार है, ताकि यह सुनिश्चित किया जा सके कि उनके साथ कोई अन्याय न हो और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या सरकार यह सुनिश्चित करने का प्रयास करेगी कि टीईटी के अभाव में वर्ष 2011 से पहले नियुक्त शिक्षकों की सेवाओं, पदोन्नति और अन्य अधिकारों पर कोई प्रतिकूल प्रभाव न पड़े तथा यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ङ) यदि नहीं, तो इसके क्या कारण हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

- (क) से (ङ): निःशुल्क और अनिवार्य बाल शिक्षा का अधिकार (आरटीई) अधिनियम, 2009 की धारा 23 की उप-धारा (1) के प्रावधानों के अनुसरण में, राष्ट्रीय शिक्षक शिक्षा परिषद (एनसीटीई) ने दिनांक 23 अगस्त, 2010 की राजपत्र अधिसूचना द्वारा, कक्षा I से VIII तक के शिक्षक के रूप में

नियुक्ति के लिए पात्र होने के लिए न्यूनतम योग्यताएं निर्धारित की हैं। अधिसूचना के अनुसार, शिक्षक के रूप में नियुक्ति के लिए शिक्षक पात्रता परीक्षा (टीईटी) पास करना आवश्यक योग्यताओं में से एक है।

भारत के माननीय सर्वोच्च न्यायालय ने दिनांक 01.09.2025 के अपने निर्णय द्वारा बताया है कि अधिनियम की धारा 23 के तहत टीईटी निर्धारित न्यूनतम योग्यताओं में से एक है और अधिनियम के तहत आने वाले स्कूलों में शिक्षक के रूप में नियुक्ति के लिए यह अनिवार्य है।

आरटीई अधिनियम लागू होने से पहले भर्ती किए गए सेवारत शिक्षकों के संबंध में, माननीय न्यायालय ने भारत के संविधान के अनुच्छेद 142 के तहत अपनी शक्तियों का प्रयोग करते हुए व्यवस्था दी है कि जिन शिक्षकों की सेवा पांच वर्ष से अधिक बची है, वे सेवा में बने रहने के लिए निर्णय की तारीख से दो वर्ष की अवधि के भीतर टीईटी उत्तीर्ण कर सकते हैं। जिन शिक्षकों की सेवा निर्णय की तारीख तक पांच वर्ष से कम बची है, उन्हें टीईटी पास किए बिना सेवानिवृत्ति की आयु तक सेवा में बने रहने की अनुमति दी गई है; तथापि, ऐसे शिक्षक तब तक पदोन्नति के लिए पात्र नहीं होंगे जब तक वे टीईटी पास नहीं कर लेते।

माननीय सर्वोच्च न्यायालय ने निर्देश दिया है कि आरटीई अधिनियम के तहत सांविधिक ढांचे के अनुसरण में, शिक्षक के तौर पर नियुक्ति पाने की इच्छुक सभी लोगों के लिए, साथ ही पदोन्नति के माध्यम से नियुक्ति की इच्छा रखने वाले सेवारत शिक्षकों के लिए भी योग्यता अनिवार्य है।

INDEPENDENT EVALUATION OF NATIONAL CLEAN AIR PROGRAMME

1607. DR. PRABHA MALLIKARJUN:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government has conducted any independent evaluation of the National Clean Air Programme (NCAP) since its launch to assess its effectiveness in reducing air pollution in Delhi and adjoining NCR districts; and
- (b) if so, the details of such evaluation, including the percentage reduction achieved in PM_{2.5} and PM₁₀ concentrations between 2019 and 2025?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): An independent evaluation of Control of Pollution Scheme in which National Clean Air Programme (NCAP) is also one of the component, has been conducted in December, 2020 and August, 2025. The latest evaluation report observed that NCAP aims for sustained air-quality management through infrastructure, local action plans, and institutional mechanisms. The program has demonstrated measurable progress in strengthening India's air-quality management framework and improving ambient air quality across several non-attainment cities.

The focused and coordinated actions by 130 cities under NCAP have shown positive results with 103 cities showing reduction in PM₁₀ concentration in 2024-25 with respect to 2017-18, 64 cities have shown reduction in PM₁₀ levels by more than 20% with respect to base year 2017-18 and 25 of these cities have achieved a reduction of more than 40%. A total of 22 Cities have met

National Ambient Air Quality Standards (NAAQS) and have PM10 Concentrations less than 60 µg/m³.

Further, out of the 130 cities covered under NCAP, 40 cities have shown a reduction in PM_{2.5} levels in 2024 as compared to 2019; 56 cities have met the National Ambient Air Quality Standards (NAAQS) for PM_{2.5} (annual standard: 40 µg/m³) in 2024.

LONG-TERM FISCAL IMPLICATIONS OF STATE REVERSION FROM NPS TO OPS

1609. SHRI ANURAG SINGH THAKUR

Will the Minister of **FINANCE** be pleased to state:

- (a) the details of the regulatory framework governing State decisions to revert from the National Pension Scheme (NPS) to the Old Pension Scheme (OPS) and whether such shifts require approval of the Central Government or fall exclusively under State policy discretion, if so, the details thereof;
- (b) whether the Government is aware that certain States in the country, including Himachal Pradesh, have attempted a return to OPS despite accumulated NPS funds being non withdrawable under the PFRDA Act, 2013, and the statutory provisions that safeguard contributors' retirement corpus, if so, the details of accumulated funds, State-wise;

- (c) whether the Government has taken note of the recent CAG reports highlighting that OPS reversion is tightening State budgets, increasing committed liabilities and if so, the details thereof;
- (d) the projected fiscal impact of OPS reversion on such States and the mechanisms available to ensure adherence to Fiscal Responsibility and Budget Management (FRBM) targets; and
- (e) the steps taken by the Government to highlight concerns that OPS reversion may constrain capital expenditure and create long-term inter-generational fiscal liabilities?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): Section 12(4) of the Pension Fund Regulatory and Development Authority (PFRDA) Act, 2013, stipulates that any State Government or administrator of a Union territory may, by notification, extend the National Pension System to its employees. Such shifts fall exclusively under State policy discretion.

(b): The State Governments of Rajasthan, Chhattisgarh, Jharkhand, Punjab, and Himachal Pradesh, have informed the Government/PFRDA about reversion from National Pension System (NPS) to Old Pension Scheme (OPS). The details of accumulated NPS corpus of the subscribers under these States, as on 31.12.2025, are as below:

Name of State	No. of Subscribers	Total contribution amount (Rs. in cr)	Total Asset Under Management (Rs. in cr)
Chhattisgarh	2,87,859	12,359.95	22,762.93
Himachal Pradesh	1,10,425	8,104.96	11,128.10
Jharkhand	1,17,352	8,142.32	14,428.28
Punjab	2,09,514	23,828.31	33,905.12
Rajasthan	5,19,800	28,364.67	51,434.26

(c): Comptroller and Auditor General (CAG), in its recent State Finance Audit Reports, has highlighted the fiscal implications of reversion to OPS by certain States. The reports indicate that OPS, being an unfunded defined benefit pension scheme, is likely to lead to an increase in committed fiscal liabilities over the medium to long term that threaten to undermine State-level Fiscal Responsibility and Budget Management (FRBM) targets.

As per Reserve Bank of India (RBI) Report titled “State Finance: A Study of Budgets of 2022-23”, the annual saving in fiscal resources that reversion to the OPS entails is short-lived. By postponing the current expenses to the future, States risk the accumulation of unfunded pension liabilities in the coming years.

(d): As per assessment in RBI Bulletin (September, 2023), while reversion to OPS may result in a reduction in pension outgo in the short run, it would lead to a significant build-up of unfunded pension liabilities in the long run. The pension burden on reversion to OPS is projected to outpace NPS contributions by 2030s, thereby posing risks to fiscal sustainability. Further, all States have enacted their Fiscal Responsibility and Budget Management (FRBM) Acts and compliance with the FRBM Acts is monitored by the respective State Legislature.

(e): Government/PFRDA has addressed the States highlighting that the unfunded OPS is likely to exert severe pressure on their finances especially with increasing longevity, which may constrain capital expenditure to be incurred by such States and create long-term inter-generational fiscal liabilities.

ESCALATING HUMAN-ANIMAL CONFLICTS

1610. ADV. ADOOR PRAKASH:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government is aware of rising human casualties in escalating wild animal attack in many States including Kerala;
- (b) whether the Union Government has received request from States including Kerala to make necessary amendments in the relevant sections of the Wildlife Protection Act to address the escalating man-animal conflicts;

- (c) if so, the details thereof and the response of the Union Government thereto;
- (d) whether the Government noted that the State of Kerala has passed a Bill to amend the Wildlife Protection Act, 1972 to address the rising human-animal conflicts in the State, if so, the response of the Government thereto; and
- (e) whether the Union Government plans to convene a meeting of the State Forest Ministers to review the situation and prepare a national plan considering the severeness of the issue, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (e): The Wild Life (Protection) Act, 1972 was amended in year 2022. The amendment also included rationalization of listing of species of wild animals in Schedule I and Schedule II appended to the Act. The Wild Life (Protection) Act, 1972 provides regulatory framework for dealing with human-wildlife conflict situations.

The State Government/Union Territory Administration is the first responder in Human Wildlife Conflict situations. The important steps taken by the Government to manage the human-wildlife conflicts include the following:

- i. The Wild Life (Protection) Act, 1972 has been amended to provide statutory status to management plans of the protected areas, mandating consultations with the concerned Gram Sabha.

- ii. The Section 11 (1) (a) of the Wild Life (Protection) Act, 1972, empowers the State Chief Wild Life Wardens to grant permits for hunting animals falling in Schedule I of the Act, which become dangerous to human life. Further, the Section 11 (1) (b) of the Act empowers State Chief Wild Life Warden or any authorized officer to grant permits for hunting of wild animals falling under Schedule-II of the Act, if such animals have become dangerous to human life or property.
- iii. A network of protected areas namely, National Parks, Sanctuaries, Conservation Reserves and Community Reserves covering important wildlife habitats have been created all over the country under the provisions of the Wild Life (Protection) Act, 1972 to conserve wild animals and their habitats.
- iv. An advisory on dealing with human-wildlife conflict has been issued by the Ministry on 6th February, 2021. The Ministry has also issued Guidelines to States/UTs on 3rd June 2022 to manage Human Wildlife conflict including damage to crops. The advisory recommends coordinated interdepartmental action, identification of conflict hot spots, adherence to Standard Operating Procedures, establishment of rapid response teams, formation of State and District level committees to review the quantum of ex-gratia relief for its expeditious payments etc.
- v. The Ministry has released species-specific guidelines on 21.03.2023 for mitigation of Human Wildlife conflicts involving Elephant, Gaur, Leopard,

Snake, Crocodile, Rhesus Macaque, Wild Pig, Bear, Blue Bull and Blackbuck taking a Harmonious Coexistence Approach for addressing human-wildlife conflicts. The Ministry has also issued guidelines for cross cutting issues such as cooperation with media, occupational health and safety in human-wildlife conflict mitigation, crowd management and addressing health emergencies arising out of human-wildlife conflict situations. Moreover, Field Manual for Frontline Staff on Human-Elephant Conflict Management, has also been released by the Ministry. Ministry has also released Guidelines on Eco-friendly Measures to Mitigate Impacts on Linear Infrastructures on Wildlife.

- vi. The Ministry provides financial assistance to State Governments and Union Territory Administrations under the Centrally Sponsored Schemes 'Development of Wildlife Habitats' and 'Project Tiger and Elephant' for management of wildlife and its habitat in the country. The activities supported include procurement of early warning systems, construction and erection of physical barriers such as barbed wire fence, solar, powered electric fence, bio-fencing, boundary walls etc. to prevent the entry of wild animals into crop fields, compensation for depredation by wild animals including cattle lifting, crop damage, loss of life and property. Rapid Response Teams are also deployed to mitigate Human-Wildlife Conflict.
- vii. Advance technology like radio collaring, digital sensor walls and E-surveillance are also used in human wildlife conflict mitigation.

- viii. The National Tiger Conservation Authority (NTCA) and the Wildlife Institute of India, in accordance with Section 38O(1)(g) of the Wildlife (Protection) Act, 1972, have identified 32 major tiger corridors in the country. The NTCA Guidelines (2012) and Standard Operating Procedures guide tiger and habitat management. Similarly, the Ministry has also identified 150 elephant corridors in the country in 2023. The Ministry along with the State Governments and UT administrations has initiated the preparation of Regional Action Plan to address the long term conservation and management of elephants in the contiguous landscape.
- ix. The Ministry provides support to State Governments to organize awareness generation, training and capacity building programmes on human-wildlife conflict. The State Forest Departments work with the local people to address the Human Wildlife Conflict issues through periodic awareness campaigns to sensitize, guide and advise the general public on human-animal conflict including dissemination of information through various forms of media. Further, State Forest Departments engage with local communities to monitor the movement of some wildlife species and to caution local people to avoid human-animal conflict, prevent damage or loss of human life, property and wildlife. The Ministry has also taken an initiative for establishment of the Centre of Excellence for the Human – wildlife Conflict management, at Salim Ali Centre for Ornithology and Natural History (SACON), WII -

South India Centre at Coimbatore.

माननीय अध्यक्ष: सदन की कार्यवाही आज 12 बजे तक के लिए स्थगित की जाती है।

... (व्यवधान)

11.06 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Shri Krishna Prasad Tenneti *in the Chair*)

... (व्यवधान)

माननीय सभापति : माननीय सदस्यगण, माननीय अध्यक्ष को कई माननीय सदस्यों द्वारा कुछ विषयों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। माननीय अध्यक्ष ने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

... (व्यवधान)

12.01 hrs**PAPERS LAID ON THE TABLE**

माननीय सभापति : अब पत्र सभा पटल पर रखे जाएंगे।

आइटम नंबर 2, माननीय श्री गजेन्द्र सिंह शेखावत जी।

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT): Sir, with your permission, I rise to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Eastern Zonal Cultural Centre, Kolkata, for the year 2024-2025, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Eastern Zonal Cultural Centre, Kolkata, for the year 2024-2025.

[Placed in Library, See No. LT 6259/18/26]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 2024-2025, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Science Museums, Kolkata, for the year 2024-2025.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 6260/18/26]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the North Zone Cultural Centre, Patiala, for the year 2024-2025, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Zone Cultural Centre, Patiala, for the year 2024-2025.

[Placed in Library, See No. LT 6261/18/26]

- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of the Section 20E of the Ancient Monuments and Archaeological Sites and Remains Act, 1958:-

- (i) The National Monuments Authority Heritage Bye-Laws, 2025 of the Protected Monument "Saumyanatha Temple, Nandalur (now Nandalur Mandal), Rajampet, District – Cuddapah (now Annamayya), Andhra Pradesh."

[Placed in Library, See No. LT 6262/18/26]

- (ii) The National Monuments Authority Heritage Bye-Laws, 2025 of the Protected Monument “Kailasanathaswami temple at Salabogam temple Poramboke S.No.18-B, District-Kanchipuram (Kancheepuram), Tamil Nadu.”

[Placed in Library, See No. LT 6263/18/26]

- (iii) The National Monuments Authority Heritage bye-laws, 2025 of the Protected Monument “Tomb of Sheikh Kabirud-Din also known as Rakabwala Gumbad in Field No. 84 min, situated at Sarai Shahji property of Thoks Shahpur and Adchini, Malviya Nagar, South Delhi, Delhi.”

[Placed in Library, See No. LT 6264/18/26]

- (iv) The National Monuments Authority Heritage Bye-laws, 2025 of the Protected Monument “Currency Building, Dahousie Square, District-Kolkata, West Bengal.”

[Placed in Library, See No. LT 6265/18/26]

- (v) The National Monuments Authority Heritage Bye-laws, 2025 of the Protected Monument “Metcalf Hall, Strand Road, District-Kolkata, West Bengal.”

[Placed in Library, See No. LT 6266/18/26]

- (vi) The National Monuments Authority Heritage Bye-laws, 2025 of the Protected Monument “Vaikuntha Perumal Temple, together with adjacent land comprised in part of Survey plot No. 878/286, Uttiramerur, District-

Kanchipuram, Tamil Nadu.”

[Placed in Library, See No. LT 6267/18/26]

- (vii) The National Monuments Authority Heritage Bye-laws, 2025 of the Protected Monument “Shahjahan Baoli, Field No. 4834, Area-1 bigha pace, Tehsil-Gohana, District-Rohtak, Meham, Haryana.”

[Placed in Library, See No. LT 6268/18/26]

- (viii) The National Monuments Authority Heritage Bye-laws, 2025 of the Protected Monument “The Residency Buildings and General Wali Kothi, Tehsil & District-Lucknow, Uttar Pradesh.”

[Placed in Library, See No. LT 6269/18/26]

- (ix) The National Monuments Authority Heritage Bye-laws, 2025 of the Protected Monument “Old fort, Lanji, District – Balaghat, Madhya Pradesh.”

[Placed in Library, See No. LT 6270/18/26]

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER’S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Hon. Chairperson, Sir, with your kind permission, on behalf of my colleague, Shri Arjun Ram Meghwal ji, I rise to lay on the Table a

copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 2026-2027.

[Placed in Library, See No. LT 6271/18/26]

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY): Sir, with your kind permission, I rise to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Skill Development and Entrepreneurship for the year 2026-2027.

[Placed in Library, See No. LT 6272/18/26]

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) केन्द्रीय माल और सेवा कर अधिनियम, 2017 की धारा 166 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-
 - (एक) सा.का.नि. 565 (अ) जो दिनांक 20 अगस्त, 2025 के भारत के राजपत्र में प्रकाशित हुए थे जिनका आशय महाराष्ट्र के मुंबई (शहर), मुंबई (उप-नगरीय), थाणे, रायगढ़ और पालघर जिलों में पंजीकृत करदाताओं के लिए माह जुलाई, 2025 के लिए फॉर्म जीएसटीआर-3ख प्रस्तुत करने की नियत तिथि को 27 अगस्त, 2025 तक बढ़ाया जाना है तथा एक व्याख्यात्मक ज्ञापन ।
 - (दो) केन्द्रीय माल और सेवा कर (तीसरा संशोधन) नियम, 2018 जो दिनांक 17 सितंबर, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 672 में

प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापन ।

- (तीन) का.आ. 4204 जो दिनांक 17 सितंबर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसका आशय केन्द्रीय माल और सेवा कर अधिनियम, 2017 के अंतर्गत धारा 54 (6) के तहत उन व्यक्तियों, जिन्हें अनंतिम आधार पर प्रतिदाय की अनुमति नहीं दी जाएगी, की श्रेणी को अधिसूचित करना है तथा एक व्याख्यात्मक ज्ञापन ।
- (चार) का.आ. 4205 जो दिनांक 17 सितंबर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसका आशय 2 करोड़ रुपये से कम वार्षिक कारोबार करने वाले करदाताओं को वार्षिक विवरणी दाखिल करने से छूट देना है तथा एक व्याख्यात्मक ज्ञापन ।
- (पांच) का.आ. 4206 (अ) जो दिनांक 17 सितंबर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा वित्त अधिनियम, 2025 की धारा 121 के खंड (दो), (तीन), धारा 122 से धारा 124 और धारा 126 से 134 के उपबंधों को लागू करने के लिए 1 अक्टूबर, 2025 की तिथि नियत की गई है तथा एक व्याख्यात्मक ज्ञापन ।
- (छह) सा.का.नि. 765 (अ) जो दिनांक 18 अक्टूबर, 2025 के भारत के राजपत्र में प्रकाशित हुए थे जिसके द्वारा फॉर्म जीएसटीआर-3ख प्रस्तुत करने की नियत तिथि को बढ़ाया गया है तथा एक व्याख्यात्मक ज्ञापन ।
- (सात) केन्द्रीय माल और सेवा कर (चौथा संशोधन) नियम, 2025 जो दिनांक 31 अक्टूबर, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 805(अ) में प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापन ।

- (आठ) सा.का.नि. 949 (अ) जो दिनांक 31 दिसंबर, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिसका आशय खुदरा बिक्री मूल्य के आधार पर मूल्यांकन के लिए सीजीएसटी अधिनियम की धारा 15 (5) के अंतर्गत आपूर्ति को अधिसूचित करना है तथा एक व्याख्यात्मक ज्ञापन।
- (नौ) केन्द्रीय माल और सेवा कर (पांचवां संशोधन) नियम, 2025 जो दिनांक 31 दिसंबर, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 950(अ) में प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापन।
- (2) उपर्युक्त (1) के मद संख्या (एक) से (सात) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले पाँच विवरण (हिन्दी तथा अंग्रेजी संस्करण)।
- [Placed in Library, See No. LT 6273/18/26]
- (3) बैंकिंग कंपनी (उपक्रमों का अर्जन और अंतरण) अधिनियम, 1970/1980 की धारा 19 की उप-धारा (4) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
- (एक) बैंक ऑफ बड़ौदा अधिकारी कर्मचारी (अनुशासन और अपील) संशोधन विनियम, 2026 जो दिनांक 12 जनवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या फा.सं.बीसीसी:एचआरएम:118:09 में प्रकाशित हुए थे।
- (दो) यूनियन बैंक ऑफ इंडिया अधिकारी कर्मचारी (अनुशासन और अपील) संशोधन विनियम, 2026 जो दिनांक 9 जनवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या सीओ:ईआरडी:पीडी:110:2026 में प्रकाशित हुए थे।
- (तीन) यूको बैंक अधिकारी कर्मचारी (अनुशासन एवं अपील) संशोधन विनियम, 2026 जो दिनांक 9 जनवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या

ओडीएआर/1/2025-26(अ) में प्रकाशित हुए थे।

- (चार) पंजाब एंड सिंध बैंक अधिकारी कर्मचारी (अनुशासन और अपील) संशोधन विनियम, 2026 जो दिनांक 7 जनवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या पीएसबी/एचओ/एचआरडी/डीएसी/2025-26/01 में प्रकाशित हुए थे।
- (पांच) पंजाब नेशनल बैंक अधिकारी कर्मचारी (अनुशासन और अपील) संशोधन विनियम, 2026 जो दिनांक 8 जनवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या फा.सं. पीएनबी/एचआरडी/डीएसी/डीएंडए/2025-26 में प्रकाशित हुए थे।
- (छह) इंडियन ओवरसीज बैंक अधिकारी कर्मचारी (अनुशासन एवं अपील) संशोधन विनियम, 2026 जो दिनांक 15 जनवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या फा.सं. एचआर-आईआर/184/01/2026(अ) में प्रकाशित हुए थे।
- (सात) भारतीय बैंक अधिकारी कर्मचारी (अनुशासन एवं अपील) संशोधन विनियम, 2026 जो दिनांक 12 जनवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या एचआरएल/524/2025-2026 में प्रकाशित हुए थे।
- (आठ) सेंट्रल बैंक ऑफ इंडिया अधिकारी कर्मचारी (अनुशासन एवं अपील) संशोधन विनियम, 2026 जो दिनांक 12 जनवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या फा.सं.सीओ/एचसीएम/डीएडी/2025-26/566(अ) में प्रकाशित हुए थे।

- (नौ) केनरा बैंक अधिकारी कर्मचारी (अनुशासन एवं अपील) संशोधन विनियम, 2026 जो दिनांक 12 जनवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या फा.सं.एचआरएंडपीआरडब्ल्यू आईआरवी आईआरएंडपीएस पीपी 18 2026(अ) में प्रकाशित हुए थे।
- (दस) बैंक ऑफ महाराष्ट्र अधिकारी कर्मचारी (अनुशासन और अपील) संशोधन विनियम, 2026 जो दिनांक 12 जनवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या एएक्सआई/एसटी/डीएम/01/2025-26 में प्रकाशित हुए थे।
- (ग्यारह) बैंक ऑफ इंडिया अधिकारी कर्मचारी (अनुशासन एवं अपील) संशोधन विनियम, 2026 जो दिनांक 20 जनवरी, 2026 के भारत के राजपत्र में अधिसूचना फा.सं.एचओ:एचआर:आईएल:25-26:982(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 6274/18/26]

- (4) सिक्का निर्माण अधिनियम, 2011 की धारा 25 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
- (एक) सिक्का निर्माण (भारत सुरक्षा मुद्रणालय, नासिक के शताब्दी वर्ष के अवसर पर स्मारक सिक्का जारी करना) नियम, 2025 जो दिनांक 15 दिसंबर, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.897(अ) में प्रकाशित हुए थे।
- (दो) सिक्का निर्माण (चेन्नई पेट्रोलियम कॉर्पोरेशन लिमिटेड के हीरक जयंती समारोह (साठ वर्ष) के अवसर पर स्मारक सिक्का जारी करना) नियम, 2026 जो दिनांक 16 जनवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या

सा.का.नि.40(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 6275/18/26]

(5) भारतीय प्रतिभूति और विनियम बोर्ड अधिनियम, 1992 की धारा 31 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) भारतीय प्रतिभूति और विनियम बोर्ड (विदेशी पोर्टफोलियो निवेशक) (दूसरा संशोधन) विनियम, 2025 जो दिनांक 1 दिसंबर, 2025 के भारत के राजपत्र में अधिसूचना संख्या सेबी/एलएडी-एनआरओ/जीएन/2025/279 में प्रकाशित हुए थे।

(दो) भारतीय प्रतिभूति और विनियम बोर्ड (विदेशी उद्यम पूंजी निवेशक) (संशोधन) विनियम, 2025 जो दिनांक 1 दिसंबर, 2025 के भारत के राजपत्र में अधिसूचना संख्या सेबी/एलएडी-एनआरओ/जीएन/2025/280 प्रकाशित हुए थे।

(तीन) भारतीय प्रतिभूति और विनियम बोर्ड (विदेशी पोर्टफोलियो निवेशक) (संशोधन) विनियम, 2025 जो दिनांक 11 अगस्त, 2025 के भारत के राजपत्र में अधिसूचना संख्या सेबी/एलएडी-एनआरओ/जीएन/2025/254 में प्रकाशित हुए थे।

(चार) भारतीय प्रतिभूति और विनियम बोर्ड (शेयर आधारित कर्मचारी लाभ और स्वेट इक्विटी) (दूसरा संशोधन) विनियम, 2025 जो दिनांक 3 दिसंबर, 2025 के भारत के राजपत्र में अधिसूचना संख्या फा.सं.सेबी /एलएडी-एनआरओ/जीएन/2025/284 में प्रकाशित हुए थे।

(पांच) भारतीय प्रतिभूति और विनियम बोर्ड (मध्यस्थ) (तीसरा संशोधन) विनियम,

2025 जो दिनांक 3 दिसंबर, 2025 के भारत के राजपत्र में अधिसूचना संख्या फा.सं.सेबी/एलएडी-एनआरओ/जीएन/2025/285 में प्रकाशित हुए थे।

(छह) भारतीय प्रतिभूति और विनियम बोर्ड (स्टॉक ब्रोकर) विनियम, 2026 जो दिनांक 7 जनवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या सेबी/एलएडी-एनआरओ/जीएन/2026/291 में प्रकाशित हुए थे।

(6) उपर्युक्त (5) के मद संख्या (चार) से (पांच) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6276/18/26]

(7) संविधान के अनुच्छेद 309 के अंतर्गत माल और सेवा कर अपीलीय अधिकरण (समूह 'ग' कर्मचारियों की भर्ती, वेतन एवं सेवा की अन्य शर्तें और निबंधन) संशोधन नियम, 2025 जो दिनांक 24 दिसंबर, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.918(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6277/18/26]

(8) केन्द्रीय उत्पाद शुल्क अधिनियम, 1944 की धारा 38 की उपधारा (2) के अन्तर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) सा.का.नि.91(अ) जो दिनांक 1 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा दिनांक 31 दिसंबर, 2025 की अधिसूचना संख्या 03/2025-केन्द्रीय उत्पाद शुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

(दो) चबाने वाले तंबाकू, जर्दा सुगंधित तंबाकू और गुटखा पैकिंग मशीन (क्षमता निर्धारण और शुल्क संग्रह) संशोधन नियम, 2026 जो दिनांक 31 जनवरी,

2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 79(अ) में प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापन।

(तीन) सा.का.नि.85(अ) जो दिनांक 1 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिसका आशय चबाने वाले तंबाकू, जर्दा सुगंधित तंबाकू और अन्य तंबाकू उत्पादों पर एनसीसीडी की प्रभावी दरें निर्धारित करने की मांग करना है।

(चार) सा.का.नि. 86(अ) जो दिनांक 1 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिसका आशय (i) मिश्रित सीएनजी में निहित बायोगैस/संपीड़ित बायोगैस की मात्रा को, उस पर भुगतान किए गए उचित जीएसटी सहित, ऐसी मिश्रित सीएनजी पर केंद्रीय उत्पाद शुल्क की गणना के उद्देश्य से ऐसी मिश्रित सीएनजी के मूल्य से छूट देने और (ii) अमिश्रित डीजल पर 2 रुपये प्रति लीटर के अतिरिक्त शुल्क के कार्यान्वयन को 31 मार्च, 2028 तक स्थगित करना है तथा एक व्याख्यात्मक ज्ञापन में।

(पांच) सा.का.नि.87(अ) जो दिनांक 1 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिसका आशय दिनांक 1 फरवरी, 2023 की अधिसूचना संख्या 5/2023-केंद्रीय उत्पाद शुल्क को निरस्त करना है तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6278/18/26]

(9) सीमाशुल्क अधिनियम, 1962 की धारा 159 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) सा.का.नि. 82 (अ) जो दिनांक 1 फरवरी, 2026 के भारत के राजपत्र में

प्रकाशित हुए थे तथा जिनका आशय, उसमें उल्लिखित, सात अधिसूचनाओं में संशोधन करना है तथा एक व्याख्यात्मक ज्ञापन ।

(दो) सा.का.नि. 83(अ) जो दिनांक 1 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिसके द्वारा दिनांक 24 अक्टूबर, 2025 की अधिसूचना संख्या 45/2025-सीमा शुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।

(तीन) सा.का.नि. 82(अ) जो दिनांक 1 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय दिनांक 2 फरवरी, 2018 की अधिसूचना संख्या 11/2018-सीमाशुल्क और दिनांक 1 फरवरी, 2021 की अधिसूचना संख्या 11/2021-सीमाशुल्क में और संशोधन करना तथा कतिपय वस्तुओं पर लागू सामाजिक कल्याण अधिभार (एसडब्ल्यूएस) और कृषि बुनियादी ढांचा विकास उपकर (एआईडीसी) को संशोधित करना है तथा एक व्याख्यात्मक ज्ञापन ।

(चार) सीमाशुल्क और केंद्रीय उत्पाद शुल्क ड्राबैक (संशोधन) नियम, 2026 जो दिनांक 15 जनवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.32(अ) में प्रकाशित हुए थे, तथा एक व्याख्यात्मक ज्ञापन ।

(पांच) सा.का.नि. 33(अ) जो दिनांक 15 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिसके द्वारा दिनांक 1 अप्रैल, 2023 की अधिसूचना संख्या 24/2023-सीमाशुल्क (एन.टी.) में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।

(छह) सा.का.नि.34 (अ) जो दिनांक 15 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुए

थे तथा जिसके द्वारा दिनांक 1 अप्रैल, 2023 की अधिसूचना संख्या 25/2023-सीमाशुल्क (एन.टी.) में कतिपय संशोधन किए गए हैं, तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6279/18/26]

(10) विदेशी मुद्रा प्रबंधन अधिनियम, 1999 की धारा 48 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) विदेशी मुद्रा प्रबंधन (गारंटी) विनियम, 2026 जो दिनांक 7 जनवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या फा.सं. फेमा 8(आर)/2026-आरबी में प्रकाशित हुए थे।

(दो) विदेशी मुद्रा प्रबंधन (वस्तुओं और सेवाओं का निर्यात और आयात) विनियम, 2026 जो दिनांक 13 जनवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या फेमा 23 (आर)/2026-आरबी में प्रकाशित हुए थे।

(तीन) विदेशी मुद्रा प्रबंधन (मुद्रा का निर्यात और आयात) (संशोधन) विनियम, 2025 जो दिनांक 28 नवंबर, 2025 के भारत के राजपत्र में अधिसूचना संख्या फेमा 6(R)/(4)/2025- आरबी में प्रकाशित हुए थे।

(चार) विदेशी मुद्रा प्रबंधन (ऋण लिखत) (चौथा संशोधन) विनियम, 2025 जो दिनांक 30 सितंबर, 2025 के भारत के राजपत्र में अधिसूचना संख्या फेमा/396(4)/2025-आरबी में प्रकाशित हुए थे।

[Placed in Library, See No. LT 6280/18/26]

(11) न्यू इंडिया एश्योरेंस कंपनी लिमिटेड (एनआईएसीएल) के वर्ष 2024-2025 के वार्षिक प्रतिवेदन¹ के पृष्ठ संख्या 174 और 175 में सुधार की एक प्रति (हिन्दी और अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6281/18/26]

¹ वार्षिक प्रतिवेदन और लेखापरीक्षित लेखे 15 दिसम्बर, 2025 को सभा पटल पर रखे गए

(12) निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) वित्त मंत्रालय की वर्ष 2026-2027 के लिए अनुदानों की विस्तृत मांगें।

(दो) वित्त मंत्रालय की वर्ष 2026-2027 की निर्गत परिणामी अनुश्रवण रूपरेखा।

[Placed in Library, See No. LT 6282/18/26]

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखती हूँ:-

(1) औद्योगिक संबंध संहिता, 2020 की धारा 1 की उपधारा (3) के अंतर्गत जारी अधिसूचना संख्या का.आ.5320(अ) जो 21 नवम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा 21 नवम्बर, 2025 को उक्त संहिता के लागू होने की तिथि निर्धारित की गई है, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6283/18/26]

(2) औद्योगिक संबंध संहिता, 2020 की धारा 103 के अंतर्गत औद्योगिक संबंध संहिता (कठिनाइयों का निवारण) आदेश, 2025 जो दिनांक 8 दिसंबर, 2025 के भारत के राजपत्र में अधिसूचना संख्या का.आ.5683(अ) में प्रकाशित हुआ था, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6284/18/26]

(3) औद्योगिक विवाद अधिनियम, 1947 की धारा 40 की उप-धारा (3) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण): -

(एक) सा.का.नि. 5792(अ) जो दिनांक 15 दिसंबर, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिसके द्वारा सीसा और जस्ता खनन उद्योग में कार्यरत सेवाओं को 17 दिसंबर, 2025 से छह महीने की अवधि के लिए सार्वजनिक

उपयोगिता सेवा घोषित किया गया है।

(दो) सा.का.नि. 5795(अ) जो दिनांक 15 दिसंबर, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिसके द्वारा परमाणु ईंधन और घटकों, भारी जल और संबद्ध रसायनों और परमाणु ऊर्जा के विनिर्माण या उत्पादन में लगे औद्योगिक प्रतिष्ठानों में कार्यरत सेवाओं को औद्योगिक विवाद अधिनियम, 1947 के प्रयोजनों के लिए 28 दिसंबर, 2025 से छह महीने की अतिरिक्त अवधि के लिए सार्वजनिक उपयोगिता सेवा घोषित किया गया है।

(तीन) सा.का.नि. 5794(अ) जो दिनांक 15 दिसंबर, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिसके द्वारा बैंकिंग उद्योग में कार्यरत सेवाओं को औद्योगिक विवाद अधिनियम, 1947 के प्रयोजनों के लिए 15 दिसंबर, 2025 से छह महीने की अतिरिक्त अवधि के लिए सार्वजनिक उपयोगिता सेवा के रूप में अधिसूचित किया गया है।

[Placed in Library, See No. LT 6285/18/26]

(4) कर्मचारी राज्य बीमा निगम, नई दिल्ली के वर्ष 2026-2027 के लिए वित्तीय अनुमान और निष्पादन बजट (हिन्दी और अंग्रेजी संस्करण) की एक प्रति।

[Placed in Library, See No. LT 6286/18/26]

माननीय सभापति : आइटम नंबर 8, श्रीमती रक्षा निखिल खाडसे जी।

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRIMATI RAKSHA NIKHIL KHADSE): Hon. Chairperson, Sir, with your kind permission, I rise to lay on the Table:

(1) (i) A copy of the Annual Report (Hindi and English versions) of the

National Dope Testing Laboratory, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dope Testing Laboratory, New Delhi, for the year 2024-2025.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 6291/18/26]

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):** Hon. Chairperson, Sir, with

your kind permission, I rise to lay on the Table:-

- (1) A copy of the Delhi University (Amendment) Statutes, 2023 (Hindi and English version) published in Notification No. F.No.4-1/2023-CU.II in Gazette of India dated 19th October, 2023 under sub-section (5) of Section 32 of the Delhi University Act, 1922.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 6292/18/26]

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) कारपोरेट कार्य मंत्रालय के वर्ष 2026-2027 के अनुदानों की विस्तृत मांगें (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) कारपोरेट कार्य मंत्रालय की वर्ष 2026-2027 की निर्गत परिणामी अनुश्रवण रूपरेखा (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6293/18/26]

(2) कंपनी अधिनियम, 2013 की धारा 469 की उपधारा (4) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) कंपनी (परिभाषा विवरणों का विनिर्देशन) संशोधन नियम, 2025 जो दिनांक 1 दिसम्बर, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 880(अ) में प्रकाशित हुए थे।

(दो) कंपनी (निदेशकों की नियुक्ति और अर्हता) संशोधन नियम, 2025 जो दिनांक 31 दिसम्बर, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 943(अ) में प्रकाशित हुए थे।

(तीन) कंपनी (कंपनियों के नाम कंपनी रजिस्टर से हटाना) संशोधन नियम, 2025 जो दिनांक 31 दिसम्बर, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 940(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 6294/18/26]

12.03 hrs**MATTERS UNDER RULE 377***

माननीय सभापति : माननीय सदस्यगण, जिन माननीय सदस्यों को नियम 377 के अधीन मामलों को आज उठाने की अनुमति दी गई है और जो उन्हें सभा पटल पर रखने के इच्छुक हैं, वे 20 मिनट के भीतर मामले का अनुमोदित पाठ व्यक्तिगत रूप से सभा पटल पर प्रस्तुत कर दें। केवल उन्हीं मामलों को सभा पटल पर रखा माना जायेगा, जिनके लिए मामले का पाठ निर्धारित समय के भीतर सभा पटल पर प्राप्त हो गया है। शेष को व्यपगत माना जायेगा।

... (व्यवधान)

(i) Need to expedite approval and execution of proposed Banspani-Barbil Railway Line Project in Keonjhar Parliamentary Constituency, Odisha

SHRI ANANTA NAYAK (KEONJHAR): Joda Banspani railway station is an important railhead located on the Padapahar Junction–Jakhapura section of Indian Railways, and regular trains such as the Barbil–Puri Express pass through this station. However, despite close geographic proximity, there is no direct rail connectivity between Banspani (Joda region) and Barbil station at present. Passengers travelling between these two important locations are compelled to take a long detour via Danguapasi section in Jharkhand, which adds approximately 60–70 km of extra distance, resulting in avoidable delay, inconvenience, and higher travel cost. This circuitous routing also limits the efficiency of passenger movement and mineral transportation in the region. In

* Treated as laid on the Table.

view of the above, a new Banspani–Barbil railway line (approx. 17 km) has been proposed and included in the principal project list of Indian Railways through Odisha Rail Infrastructure Development Ltd. (ORIDL). Early approval and execution of this project will significantly improve regional connectivity, passenger convenience, and economic development of the Joda–Barbil mining belt.

(ii) Need to formulate an employment scheme for urban areas on the lines of MGNREGS

श्री गणेश सिंह (सतना) : शहरी क्षेत्रों में युवाओं को सशक्त बनाने के लिए रोजगार के नए अवसरों का सृजन अत्यंत आवश्यक है। मई 2025 में जारी नवीनतम PLFS के अनुसार, भारत के शहरी क्षेत्रों में बेरोजगारी दर 17.9% रही है। यह पूर्ववर्ती अवधियों की तुलना में कमी को दर्शाती है, किंतु स्पष्ट करती है कि शहरी युवाओं, विशेषकर असंगठित एवं अकुशल वर्ग के लिए पर्याप्त और सुरक्षित रोजगार अवसर अभी भी सीमित हैं। इस संदर्भ में राजस्थान सरकार द्वारा प्रारंभ की गई "मुख्यमंत्री शहरी रोजगार गारंटी योजना एक उल्लेखनीय पहल है। 18 से 60 वर्ष की आयु के शहरी निवासियों को प्रति वर्ष 100 दिन का गारंटीशुदा, श्रम-आधारित रोजगार प्रदान करती है। पर्यावरण संरक्षण, जल संरक्षण, स्वच्छता एवं कचरा प्रबंधन, सार्वजनिक संपत्तियों का रख-रखाव, निर्माण से जुड़े कन्वर्जेन्स कार्य तथा सेवा-आधारित गतिविधियों शामिल हैं। यह योजना शहरी गरीबों को न केवल आय का स्रोत उपलब्ध कराती है, बल्कि उन्हें सामाजिक और आर्थिक सुरक्षा भी प्रदान करती है तथा शहरों के सतत विकास में योगदान देती है। अतः यह आवश्यक है कि केंद्र सरकार इस मॉडल का अध्ययन कर, मनरेगा की तर्ज पर एक राष्ट्रीय शहरी रोजगार गारंटी योजना पर विचार करे, जिससे बेरोजगारी को कम कर गरिमामय और संरचित रोजगार सुनिश्चित किया जा सके।

(iii) Need to start excavation work in the closed Dolomite mines in Chhota Udaipur Parliamentary Constituency, Gujarat

श्री जशुभाई भिलुभाई राठवा (छोटा उदयपुर) : मैं गुजरात राज्य के अपने संसदीय क्षेत्र छोटा उदयपुर की एक अत्यंत गंभीर एवं जनजीवन से जुड़ी समस्या की ओर केंद्र सरकार का ध्यान आकर्षित करना चाहता हूँ। छोटा उदयपुर जिला एक आदिवासी बहुल क्षेत्र है, जहाँ डोलोमाइट की खदानें ही प्रमुख औद्योगिक गतिविधि का आधार रही हैं। इन खदानों पर स्थानीय आदिवासी समुदाय की आजीविका प्रत्यक्ष रूप से निर्भर है। डोलोमाइट पाउडर निर्माण से जुड़ी 100 से अधिक फैक्ट्रियाँ यहाँ कार्यरत थीं, जिनके माध्यम से हजारों श्रमिकों को नियमित रोज़गार प्राप्त होता था। इन खदानों से प्रतिदिन लगभग 300 स्थानीय ट्रकों द्वारा गुजरात सहित देश के विभिन्न राज्यों में कच्चे माल की आपूर्ति की जाती थी। वर्तमान में डोलोमाइट खदानों के बंद होने के कारण इस उद्योग से जुड़े 15,000 से अधिक श्रमिक बेरोज़गार हो चुके हैं। मैं केंद्र सरकार से विनम्र अनुरोध करता हूँ कि सभी आवश्यक वैधानिक एवं पर्यावरणीय प्रक्रियाओं को शीघ्र पूर्ण कर डोलोमाइट खदानों को पुनः प्रारंभ किया जाए, ताकि प्रभावित श्रमिकों को पुनः रोज़गार मिल सके और क्षेत्र की आर्थिक गतिविधियाँ फिर से सुचारु रूप से चल सकें।

(iv) Need to develop 'Energy Self Reliant' villages in Jabalpur Parliamentary Constituency, Madhya Pradesh

श्री आशीष दुबे (जबलपुर) : भारत सरकार की विभिन्न योजनाओं का अभिसरण करते हुए जबलपुर क्षेत्र में ऊर्जा स्वावलंबी ग्राम विकसित किए जाएँ। जिसमें सौर ऊर्जा, बायो गैस एकीकृत रूप से अपनाकर ग्रामों को आत्मनिर्भरता के आदर्श मॉडल के रूप में विकसित किया जाए। इसमें प्रत्येक घर सौर ऊर्जा से संचालित हो, जो पी.एम. सूर्य घर मुफ्त बिजली योजना के अंतर्गत छत्तों पर सौर ऊर्जा, प्रत्येक ग्राम में केंद्रीयकृत बायो गैस संयंत्र स्थापित हो तथा प्रत्येक रसोई घर तक गैस की आपूर्ति सुनिश्चित हो। इसके तहत प्रत्येक परिवार को एक इलेक्ट्रिक स्कूटर, प्रत्येक ग्राम

पंचायत को ई-रिक्शा उपलब्ध कराया जाना चाहिए जिससे स्वच्छ परिवहन को बढ़ावा मिलेगा। ग्रामीण युवकों को सौर, बायो गैस उपकरणों का रखरखाव व सुधार में प्रशिक्षित कर स्पेयर पार्ट्स युक्त कार्यशाला की स्थापना हो, जिससे स्थानीय रोजगार मिल सके। सामुदायिक सहभागिता और उत्तर दायित्व को प्रोत्साहित करने के लिए ऊर्जा स्वावलंबी ग्रामों के लिए वार्षिक पुरस्कारों की व्यवस्था हो। अतः भारत सरकार से आग्रह है कि नवीकरणीय ऊर्जा एवं ग्रामीण विकास से संबंधित योजनाओं का अभिसरण करते हुए ऊर्जा स्वावलंबी ग्राम मॉडल को अपनाकर आत्मनिर्भर, पर्यावरण संरक्षण की दृष्टि से सतत तथा आर्थिक रूप से सशक्त करने की दिशा में आगे बढ़ सकें।

(v) Need to make the provision to bring back the mortal remains of the deceased workers to their home state under Ayushman Bharat Scheme

डॉ. राजेश मिश्रा (सीधी) : मैं माननीय स्वास्थ्य मंत्री जी से आग्रह करना चाहता हूँ कि मेरे संसदीय क्षेत्र सीधी के हजारों लोग अपने रोजी रोटी के लिए गुजरात, तमिलनाडु, महाराष्ट्र, आंध्रप्रदेश, तेलंगाना, दिल्ली सहित विभिन्न प्रदेशों में काम करने जाते हैं परन्तु ईश्वर न करे जब वहां उनकी मृत्यु हो जाती है तो उनका पार्थिव शरीर गृह स्थान लाने के लिए अत्यंत कठिनाइयों का सामना करना पड़ता है, बहुत ज्यादा अर्थ भी खर्च होता है, ऐसी दुःख की परिस्थिति में उनका परिवार यह खर्च वहां करने की स्थिति में नहीं होता है! माननीय प्रधानमंत्री जी की अति महत्वाकांक्षी योजना "आयुष्मान भारत" देश के करोड़ों लोगों के स्वास्थ्य उपचार हेतु वरदान सिद्ध हो रही है, जिसके अंतर्गत 5 लाख तक का उपचार वर्ष भर में मुफ्त होता है। मैं माननीय स्वास्थ्य मंत्री जी से अनुरोध करता हूँ कि इस हेतु कोई योजना बनाई जाय अथवा आयुष्मान भारत योजना में ही इसे भी सम्मिलित किया जाय ताकि श्रमिकों का पार्थिव शरीर सम्मान सहित उनके घर तक पहुंचाया जा सके।

(vi) Need for creation of 'Sanitation Champion' posts under Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin)

SHRI ANUP SANJAY DHOTRE (AKOLA): I would like to state that under the

Swachh Bharat Mission (Gramin), important infrastructure such as bell carts for waste collection, waste segregation facilities, and compost pits have been created in Gram Panchayats across the country. However, due to inadequate manpower, many of these facilities are not fully operational, thereby affecting the effectiveness of rural sanitation efforts. In this context, is the Government considering the creation of a “Sanitation Champion” post — individuals, often community leaders, recognized for driving significant improvements in hygiene, waste management, and toilet access — for every 500 people under the Viksit Bharat–Guarantee for Rozgar and Aajeevika Mission (Gramin) Scheme and what steps does the Government propose to take to ensure that this initiative not only strengthens the implementation of Swachh Bharat Mission (Gramin) but also generates meaningful employment opportunities in rural areas.

(vii) Need to expedite operationalization of AIIMS Satellite Centre at Balasore in Odisha

SHRI PRATAP CHANDRA SARANGI (BALASORE): I wish to draw the attention of the Government to a matter of urgent public importance concerning healthcare delivery in Northern Odisha and adjoining districts of West Bengal and Jharkhand. Despite various efforts and repeated assurances from the Ministry of Health & Family Welfare, Government of India, and the corresponding State Health & Family Welfare, Department of Odisha, the much touted AIIMS Satellite Centre at Balasore remains non-operational in its full capacity for several years. This delay has deeply affected the expectations of lakhs of people

who depend on an affordable, accessible, tertiary-care institution in this region. Balasore exposed frequent cyclones floods and climate-linked health risks. Yet, due to the lack of fully functional emergency, super-specialty and inpatient services, patients are compelled to travel long distances to Bhubaneswar or Kolkata for advanced treatment, often at unbearable cost and delay. To fully realise the purpose of this institution, the remaining components such as specialist services inpatient wards, diagnostics, emergency and trauma care, need to be made operational at the earliest. I therefore urge the Government to take a holistic time-bound approach and direct the concerned Central and State ministries to immediately complete all remaining formalities, deploy sanctioned staff, and operationalise AIIMS Balasore in full strength. A firm date for its inauguration must be fixed without further delay. With strong broadband and telecommunication networks already in place, this centre is well-positioned to act as a medical hub for tele-consultation and digital health services across PHCs and district hospitals in Northern Odisha.

(viii) Need to address the problems being faced by Tuberculosis (TB) patients and restart the movement to eradicate TB completely in the country

SHRIMATI ANITA SUBHADARSHINI (ASKA): Pradhan Mantri TB Mukta Bharat Abhijan is Hon'ble Prime Minister's most ambitious and successful health mission. The core idea is to turn this fight against TB into a people's

movement. Major role played by Nikshay Mitra (individuals, NGO's, companies etc...) The TB patients get minimum of 6 months to 12 months nutritional food and other support. Challenge was to break the stigma in the society. My humble request to the Government of India for financial assistance to all district level units to follow the test again and get the exact repost or status of TB patients. The concern is because of stigma and discontinuation of medicines TB is occurring again. If we can run the campaign again as Sampurna TB Mukta Bharat then we will be able to eradicate TB completely from the society.

(ix) Need to include Jalgaon in Maharashtra in City Economic Regions and also implement Sponge City Pilot Project in the city

श्रीमती स्मिता उदय वाघ (जलगांव) : केंद्रीय बजट 2026-27 में घोषित City Economic Region (CER) Programme के संदर्भ में अपने संसदीय क्षेत्र जलगांव से जुड़ा एक महत्वपूर्ण विषय निवेदनपूर्वक प्रस्तुत करना चाहती हूँ। इस कार्यक्रम का उद्देश्य टियर-11 एवं टियर-III शहरों को देश के भावी आर्थिक विकास के सशक्त केंद्रों के रूप में विकसित करना है। जलगांव अपनी कृषि-आधारित औद्योगिक संरचना, सशक्त MSME नेटवर्क तथा अनुकूल क्षेत्रीय कनेक्टिविटी के कारण CER की परिकल्पना के पूर्णतः अनुरूप है। यदि जलगांव को ₹5,000 करोड़ के CER Programme के आगामी चरण में Challenge Mode के अंतर्गत सम्मिलित किया जाता है, तो एकीकृत एग्रो-इंडस्ट्रियल गतिविधियों को संगठित विस्तार मिलेगा। फाइबर ग्रेडिंग केंद्रों, खाद्य तेल परीक्षण प्रयोगशालाओं तथा साझा औद्योगिक अवसंरचना से स्थानीय MSMES की उत्पादकता एवं प्रतिस्पर्धात्मक क्षमता सुदृढ़ होगी। साथ ही, Corporate Mitras की अवधारणा के अनुरूप Professional Services Hub से डिजिटल लेखांकन एवं GST अनुपालन में उद्यमों को प्रभावी सहयोग प्राप्त होगा। बजट में जलवायु अनुकूल अवसंरचना पर दिए गए बल के अनुरूप जलगांव में

Sponge City Pilot Project से वर्षा-जल प्रबंधन, बाढ़ नियंत्रण एवं भू-जल पुनर्भरण को मजबूती मिलेगी। जलगांव City Economic Region के सभी मानकों को पूर्ण करता है, अतः इस प्रस्ताव पर सहानुभूतिपूर्वक विचार किया जाना जनहित में होगा।

(x) Need to declare Sonewani region in Balaghat in Madhya Pradesh as a Conservation Reserve

श्रीमती भारती पारधी (बालाघाट) : आज मैं सरकार का ध्यान मध्यप्रदेश के बालाघाट जिले में स्थित प्रस्तावित सोन्नेवानी कन्जर्वेशन रिजर्व की ओर आकर्षित करना चाहती हूँ, जो जैव विविधता संरक्षण के दृष्टिकोण से अत्यंत महत्वपूर्ण क्षेत्र है। सोनेवानी क्षेत्र में लालबर्वा, वारासिवनी एवं कटंगी परिक्षेत्र सम्मिलित हैं, जो सघन मिश्रित वनों, ऊँचे पहाड़ों और घाटियों से युक्त हैं। यहाँ बारहमासी प्राकृतिक और कृत्रिम जलस्रोत उपलब्ध हैं, जो इसे वन्यजीवों के लिए सुरक्षित और अनुकूल आवास बनाते हैं। यह क्षेत्र कान्हा-पेंच वन्यजीव कॉरिडोर का महत्वपूर्ण हिस्सा है, जो बाघों सहित अनेक वन्यजीवों के सुरक्षित आवागमन के लिए आवश्यक है। वन्यजीव (संरक्षण) अधिनियम, 1972 की धारा 36A के अंतर्गत कन्जर्वेशन रिजर्व का उद्देश्य संरक्षित क्षेत्रों के बीच जैविक संपर्क बनाए रखना है। सोनेवानी में मानव आबादी कम और जैविक दबाव न्यूनतम है। शाकाहारी और मांसाहारी वन्यजीव यहाँ पर्याप्त संख्या में पाए जाते हैं। कन्जर्वेशन रिजर्व बनने पर स्थानीय जनता की लघु वनोपज संग्रहण सुविधाएँ यथावत रहेंगी। इसके साथ, इको टूरिज्म और संरक्षण गतिविधियाँ स्थानीय रोजगार बढ़ाएंगी और मानव-वन्यप्राणी द्वंद्व में कमी आएगी। अतः मैं माननीय मन्त्री जी से आग्रह करती हूँ कि सोनेवानी क्षेत्र को शीघ्र कन्जर्वेशन रिजर्व घोषित किया जाए।

(xi) Need for strict monitoring of sugar content in baby foods and soft drinks along with mandatory labelling and pictorial warning on added ingredients to safeguard public health

SHRI ANURAG SINGH THAKUR (HAMIRPUR): The issue of elevated sugar

levels in baby foods and soft drinks in India, many of which exceed WHO guidelines is a key concern we should act on. The World Health Organization recommends limiting free sugars to below ten percent of total energy intake for adults and children, ideally under five percent, and advises no added sugars in infant foods. Yet studies indicate some packaged baby foods contain around 2.7 grams of added sugar per serving, while several soft drinks average about 10.6 grams per 100 ml, contributing to rising obesity and diabetes risks among youth. The Government's initiatives, including the Fit India Movement and the proactive work of FSSAI in revising nutrition standards are commendable. To strengthen these efforts, I urge strict monitoring of added sugars in baby foods, soft drinks and appeal for the introduction of wider, bolder front-of-pack labelling regulations with clear pictorial or star-based warnings on sugar, salt, and fats. Prominent labels will empower consumers, encourage reformulation, discourage excessive consumption, and align India with global best practices. Such decisive steps will safeguard children's health, support informed choices, and advance our collective vision of a fit, healthy India for present and future generations.

(xii) Need to expedite completion of doubling of Ernakulam-Ambalappuzha Rail Corridor and other railway projects in Kerala

SHRI K. C. VENUGOPAL (ALAPPUZHA): I wish to seek Government's urgent attention to a long-standing and critical infrastructure bottleneck in Kerala—the incomplete doubling of the Ernakulam Ambalappuzha rail corridor. This single-

line stretch has remained a major choke point for over a decade, causing severe detentions, slow train movements, and disruptions to both passenger and express services. It is also to be noted that this is the only railway portion in the state of Kerala pending track doubling. Despite repeated promises and the inclusion in the 56th Network Planning Group meeting under the PM Gati Shakti initiative, no progress has been made. Currently, to facilitate execution, the project is divided into three sections, yet faces inexcusable delays: The Alappuzha-Ambalappuzha section estimate is prepared and sent to the preliminary examination committee, but final approval is pending. The Mararikulam-Thuravur section has its estimate prepared, yet awaits approval. The Alappuzha-Mararikulam section has not even begun process. Even earlier sanctioned Thuravoor-Kumbalam section has seen only a half progress on land acquisition. These varied but persistent obstacles have kept the work incomplete for years, denying Kerala the efficient rail network it desperately needs. I urge Hon'ble Minister to intervene personally, accord this project top priority and ensure completion without further delay.

(xiii) Need to address the menace of micro-finance companies giving loan at exorbitant rate of interest in Bihar

श्री मनोज कुमार (सासाराम) : मैं केंद्र सरकार का ध्यान बिहार सहित देशभर में माइक्रोफाइनेंस कंपनियों द्वारा गरीबों पर किए जा रहे शोषण तथा अत्यधिक कर्ज के दबाव के कारण बढ़ती आत्महत्या की घटनाओं की ओर आकर्षित करना चाहता हूँ। कंपनियाँ, दलित, आदिवासी, मजदूर, किसान, महिला जैसे कमजोर वर्गों को आसान ऋण के नाम पर कर्ज के जाल में फँसा रही हैं। इनके अत्यधिक ब्याज दर, अमानवीय वसूली का दबाव और मानसिक प्रताड़ना के कारण गरीब लोग गहरे संकट में

हैं। इन कंपनियों के उत्पीड़न से त्रस्त होकर बिहार सहित देश के विभिन्न राज्यों में हजारों लोग आत्महत्या करने को विवश हुए हैं। हल के दिनों में बिहार के प्रमुख घटनाये। इन कंपनियों के उत्पीड़न से त्रस्त होकर कैमूर में भभुआ थाना एक व्यक्ति ने आत्महत्या कर ली। सकरा, मुजफ्फरपुर में एक व्यक्ति ने अपने 3 बच्चों के साथ आत्महत्या कर ली, गुठनी, सिवान की एक महिला ने आत्महत्या कर ली, सहरसा के एक व्यक्ति ने आत्महत्या की तथा दरभंगा की एक महिला ने आत्महत्या की। अतः मैं केंद्र सरकार से आग्रह करता हूँ कि माइक्रोफाइनेंस कंपनियों के अत्यधिक व्याज दर, अमानवीय वसूली प्रक्रिया और शोषण, मानसिक प्रताड़ना के विरुद्ध कठोर नियमन किया जाए ताकि कर्जग्रस्त गरीब परिवारों को राहत प्रदान की जा सके तथा वसूली प्रक्रिया को मानवीय, पारदर्शी और कानून सम्मत बनाया जा सके।

(xiv) Need to enhance the salary coverage ceiling of ESIC to Rs. 25,000 and bring the state controlled ESIC dispensaries under direct ESIC management

SHRI KODIKUNNIL SURESH (MAVELIKKARA): I wish to raise the following matter under Rule 377 regarding urgent reforms required in the Employees' State Insurance Corporation (ESIC). At present, the ESIC salary coverage ceiling excludes a large number of workers despite rising wages and cost of living. The ceiling must be immediately enhanced to ₹25,000 per month to expand social security coverage to low- and middle-income workers. Further, cashew workers and other seasonal employees are denied access to specialty and advanced medical treatment due to rigid minimum contributory day requirements, despite regular contributions during employment. Necessary relaxations and exemptions must be provided in view of the seasonal nature of

their work. It is also necessary to bring ESIC dispensaries presently under State Government control directly under the ESIC Corporation to ensure uniform standards, adequate staffing and timely supply of medicines. Additionally, ESIC must acquire land and buildings for dispensaries operating in rented premises to improve infrastructure and patient care. I urge the Government to take immediate action on these issues in the interest of worker welfare and social security.

(xv) Need to promote labour-intensive industries and MSMEs to address the situation arising out of unemployment in the country

DR. MALLU RAVI (NAGARKURNOOL): The growing challenge of unemployment in the country, including the State of Telangana, continues to adversely affect youth, women and educated job seekers. As per the latest Periodic Labour Force Survey (PLFS) monthly data released by the Ministry of Statistics and Programme Implementation (April 2025), the all-India unemployment rate stood at 5.1% for persons aged 15 years and above. Alarming, youth unemployment (15–29 years) was much higher at 13.8%, with urban youth unemployment at 17.2%. Female youth unemployment in urban areas exceeded 23%, reflecting severe gender disparity in employment access. The situation in Telangana is particularly worrying, as PLFS trends indicate that urban unemployment in the State remains above the national average, especially among educated youth and first-time job seekers. Despite rapid urbanisation and growth in the services and IT sectors, quality job creation has

not kept pace with the rising labour force, notably in Hyderabad and surrounding regions. Persistent unemployment and underemployment are causing economic distress, social insecurity and erosion of the demographic dividend, particularly among young people. I urge the Government to adopt targeted job-creation measures, strengthen market-aligned skill development, and promote labour-intensive industries and MSMEs, with special focus on youth and women in States like Telangana.

(xvi) Need to include Kalady-Malayattoor-Athirappilly-Kodungalloor-Azheekode-Muziris-Thirumoozhikulam Integrated Tourism Circuit under PRASHAD/Swadesh Darshan

SHRI BENNY BEHANAN (CHALAKUDY): I wish to draw the attention of the Ministry of Tourism to the urgent need for including the Kalady–Malayattoor–Athirappilly–Kodungalloor–Azheekode–Muziris–Thirumoozhikulam Integrated Tourism Circuit under the Special Tourism Circuit Scheme of the Government of India. This circuit connects some of Kerala's most important spiritual, cultural, heritage and eco-tourism destinations, including the birthplace of Adi Shankara in Kalady, the St. Thomas pilgrimage centre at Malayattoor, Athirappilly Waterfalls, Kodungalloor Temple, Azheekode Beach, the historic Muziris heritage region, and the Thirumoozhikulam Lakshmana Temple. These sites span Ernakulam and Thrissur districts and have immense potential to boost international, domestic, and airport-linked tourism, especially with Cochin International Airport as the primary entry point. However, the region urgently

requires integrated connectivity, including better coordination of NH-544/66, improved rail access, dedicated tourist shuttle services, and essential tourist amenities such as wayfinding, parking, sanitation, waste management, and heritage conservation. This integrated circuit will significantly enhance tourist experience, strengthen local livelihoods, and promote sustainable economic growth. I request the Ministry to approve this circuit, extend central financial assistance, and fast-track development under PRASHAD/Swadesh Darshan, in coordination with NHAI, MoRTH, and CIAL.

(xvii) Regarding increasing level of air pollution in Delhi-NCR and North India

श्री पुष्पेंद्र सरोज (कौशाम्बी) : मैं सरकार का ध्यान दिल्ली-एनसीआर तथा उत्तरी भारत में बढ़ते वायु प्रदूषण संकट की ओर आकर्षित करना चाहता हूँ। दिल्ली-एनसीआर में PM 2.5 स्तर WHO की सीमा से 20 गुना अधिक पहुँच चुका है और AQI कई क्षेत्रों में 500 से 900 तक दर्ज किया गया है, जिससे जन-स्वास्थ्य पर संकट की आपात स्थिति बन चुकी है। डॉक्टरों के अनुसार दिल्ली का वायु प्रदूषण प्रतिदिन 25 सिगरेट पीने के बराबर है। बच्चों, गर्भवती महिलाओं और शिशुओं पर इसका सबसे गंभीर प्रभाव पड़ रहा है। लगभग 22 लाख बच्चों में फेफड़ों की क्षति देखी गई है और हर 3 में से 1 बच्चा श्वसन कठिनाई से जूझ रहा है। समयपूर्व जन्म और कम वजन वाले शिशुओं के मामलों में भी वृद्धि हुई है। यह केवल वर्तमान का संकट नहीं, बल्कि देश की आने वाली पीढ़ी के स्वास्थ्य पर गंभीर खतरा है। GRAP व NCAP की लगातार विफलता, शुरुआती चेतावनी प्रणाली की गलत भविष्यवाणियाँ, तथा अरावली सुरक्षा में कमी ने संकट को और गहरा किया है। यह केवल दिल्ली का मुद्दा नहीं कई बड़े शहरों में भी AQI खतरनाक स्तर पर है। इस स्थिति में COVID जैसी राष्ट्रीय टास्क फोर्स एवं उत्तरी भारत के लिए समग्र वायु गुणवत्ता प्रबंधन योजना तत्काल आवश्यक

है।

(xviii) Regarding employment opportunities for B.Ed, B.P.Ed and BTC degree holders

श्री नरेश चंद्र उत्तम पटेल (फतेहपुर) : उत्तर प्रदेश में बी.एड, बी.पी. एड. एवं बीटीसी डिग्रीधारक जो बेरोजगार हैं, उनके लिए सरकार द्वारा रोजगार उपलब्ध कराने हेतु अब तक क्या कदम उठाए गए हैं तथा आगे क्या कदम उठाए जाएँगे?"

(xix) Need for introduction of women-centric schemes in national programmes of the country to promote inclusive growth and balanced economic development

SHRI KIRTI AZAD (BARDHAMAN-DURGAPUR): I wish to draw attention of the Union Government to recognise, learn from and emulate the Bengal model of women's empowerment, which has delivered tangible and measurable outcomes, particularly for poor and marginalised communities. The Government of West Bengal has implemented pioneering womencentric schemes such as Kanyashree, improving girls' school retention and delaying early marriages; Lakshmir Bhandar, one of the first largescale direct income support schemes nationally, with women as primary beneficiaries, strengthening their financial autonomy and benefitting over 2.2 crore women; and Swasthya Sathi, providing universal, cashless health coverage with women designated as the head of the beneficiary family. Collectively, these initiatives have enhanced women's economic security, access to health, and role in household decisionmaking. This empowermentled governance model is also reflected in political representation:

nearly 35 per cent of Members of Parliament from the All India Trinamool Congress are women, compared to about 14 per cent women members in the House overall, indicating a strong linkage between welfareled empowerment and leadership outcomes. I urge the Union Government to incorporate these core principles in national programmes and to support the replication of successful Stateled models in the true spirit of cooperative federalism.

(xx) Need to take comprehensive measures to prevent and address suicides committed by young persons in the country

DR. SHARMILA SARKAR (BARDHAMAN PURBA): India has among one of the highest suicides rates among youth globally. According to the NCRB Accidental Deaths and Suicides in India Report 2023, there has been a disturbing rise in suicides in India, particularly among the youth. Suicides among those up to 30 years of age account for around 40% of the total suicide burden in the country in 2023. In fact, suicides are the leading cause of death among the 15-29 age group. While family problems, love affairs and failure in exams were the top reasons for suicides among those under 18 years, family problems and illness accounted for the main reasons for suicides among the 18–30-year-olds. Despite the magnitude of this crisis, the Indian mental health ecosystem remains inadequate. India has just 0.75 psychiatrists and 0.12 psychologists per 1 lakh people, far below the WHO guidelines of 3 psychiatrists per 1 lakh people. Similarly, mental health accounts for only 1.05% of the total health spending, below the WHO recommended 5%. The lives of Indian youth

must not be snuffed out early due to governmental apathy towards mental health. Hence, I request the government to urgently intervene to prevent further loss of lives.

(xxi) Need to issue Standard Operating Procedure to run coaching institutes in the country and take stringent action against the institutes charging exorbitant fees

DR. GANAPATHY RAJKUMAR P. (COIMBATORE): In the contemporary and competitive world, education plays an important role to achieve one's career to become a Doctor or Engineer for which the students and their parents are spending lot of money for coaching in a reputed institute. If a parent desires his child become a doctor in future, the child should join in a reputed coaching institute from 9th std onwards for proper acquaintance with expected pattern of questions so as to securing top rank and crack NEET (UG) confidently in the NEET Exam so that the child should attain the dream of become a doctor in the society. There are several coaching institutes imparting coaching to appear for NEET (UG) and JEE across the country and varies widely in fees depends on offering programs for different durations i.e. 1year or 2 years by charging exorbitant fees from the students ranging from 1 lakh to 4 lakhs annually for offline/online courses from aspiring doctors and gaining admission to the nation's most prestigious medical colleges. Further, even after paying the requisite fees to the coaching institutes, the aspiring students are subject to mental stress, pressure, harassment by the institute management by way of

conducting classes at odd/long hours, tests/exam daily, daily homework and the students will not get enough time to take proper rest/sleep. Without proper sleep/rest, the students may subject to mental agony and psychological effect which leads to sometimes suicide also. There are so many students aspiring to become Doctors or Engineers committed suicide as reported in the print media across the country because of tortures by the coaching institutes. In view of the above, I urge upon the Union Government to take strict actions against such coaching institutes and not to charge coaching fee exorbitantly and don't give much pressure on students to secure top ranks in the NEET(UG)/JEE exam to gain popularity of the institutes. Further, the Union Government must announce a SOP (Standard Operating Procedure) to run coaching institutes and follow the guidelines issued by the Government in respect of levy of coaching fees for the benefit of all students including poor and economically weaker students to get admission and proper coaching to become a Doctor/ Engineer in the society.

(xxii) Need to develop infrastructure of the Government College of Music and Dance at Vizianagaram, Andhra Pradesh

SHRI APPALANAIDU KALISSETTI (VIZIANAGARAM): I wish to draw the attention of the Government to the urgent need for strengthening the infrastructure of the Government College of Music and Dance, Vizianagaram, Andhra Pradesh. Established on 5 February 1919 by the rulers of the Vizianagaram Samsthanam, it is the first music school in South India and a pioneering institution in the cultural history of our nation. For over a century, it

has produced eminent musicians, scholars, dancers, and teachers who have contributed significantly to cinema, classical arts, and cultural heritage. Legendary figures such as Saluri Rajeswara Rao, Ghantasala, Suseela, Sangita Kalanidhi Nedunuri Krishnamurthy, and many others received training here. The college, which celebrated its centenary in 2019, now faces severe infrastructural deterioration. Immediate repairs to classrooms, modernization of the auditorium, and the construction of a building for the Alumni Association—comprising members in India and abroad—are urgently required. I urge the Government to take necessary steps to restore this historic institution to its rightful glory and ensure its continued service to Indian culture and the arts.

**(xxiii) Need to take steps to increase number of enrolment of students in
Nalanda University, Bihar**

श्री कौशलेन्द्र कुमार (नालंदा) : पुराना नालंदा विश्वविद्यालय भारत का गौरवशाली इतिहास का प्रतीक रहा है। भारत सरकार के द्वारा उद्घाटित नया नालंदा विश्वविद्यालय को बनाने में बहुत सारी धनराशि खर्च की गयी है साथ ही बिहार सरकार के द्वारा मुफ्त में जमीन भी उपलब्ध करायी गयी। लेकिन स्थापना के 12 साल बाद भी विश्वविद्यालय में कुल मिलाकर 500 छात्र भी नहीं हैं। बिहार प्रदेश के तो इसमें 20 छात्र भी नहीं हैं। विश्वविद्यालय को अंतराष्ट्रीय स्वरूप देने एवं "विशिष्ट पहचान बनाये रखने के लिए मूल रूप से समावेशी शिक्षा की अवहेलना की जा रही है। जिसमें स्थानीयता को भी निश्चित रूप से तरजीह देनी चाहिए। विश्वविद्यालय की उँची फीस एवं भारतीय छात्रों के लिए स्कालरशिप का अभाव कई योग्य उम्मीदवार को प्रवेश लेने से वंचित कर देता है। सरकार से यह आग्रह है कि नालंदा विश्वविद्यालय में स्थानीयता को बढ़ावा देने के उद्देश्य से कोर्सेज शुरू किए जाएं। साथ ही कर्मचारियों की भर्ती में भी नालंदा जिले के स्थानीय लोगों को तरजीह दी जाए। भारतीय

छात्रों को अधिक से अधिक स्कालरशिप का प्रावधान किए जाए। लोगों में यह विश्वविद्यालय आकर्षण का केंद्र भी है इसलिए प्रत्येक दिन एक विशेष समय के लिए पर्यटकों के लिए भी कुछ भाग में प्रवेश की अनुमति दी जाए।

(xxiv) Need to reinstate the import duty and levy social welfare cess on Bengalgram (Chana) imported in the country

SHRI Y. S. AVINASH REDDY (KADAPA): India is producing about 11.00 to 12.00 million Tons of Bengalgram (Chana) every year from the year 2019-20 i.e. more than 70% of total world production. Consumption requirement in our Country ranges from 10.00 to 10.50 million Tons per year. As such we are producing sufficient quantities of Bengalgram to meet consumption requirement. India is exporting and also importing Bengalgram every year. The present Tariff on Kabuli Chana is 30% lesser than previous Tariff and on Desi Chana is 50% lesser than previous Tariff. Prior to the year 2024 Social Welfare Surcharge (SWS) was levied on imports of Bengalgram. But after 01-05-2024 Bengalgram was exempted from the levy of SWS also. In Andhra Pradesh Bengalgram is cultivated mainly in Districts such as YSR Kadapa, Ananthapur, Kurnool, Nandyal, Prakasam and Palnadu. This season average cultivation is 3.7 Lakh Hectares. Lakhs of Tonnes of last year production are still in cold storages. Last year all the farmers sold their produce in a distress sale. Hence, I request the Government to reinstate the Import Duty and levy social welfare cess on Bengalgram and so that the farmers get a better price.

(xxv) Need to allocate Rajasthan its share of Pong Dam water

श्री अमरा राम (सीकर) : राजस्थान राज्य, जो देश का सबसे बड़ा राज्य है, में पेयजल की भयंकर किल्लत है। हमारे राज्य का 13% क्षेत्र है, लेकिन मात्र 1.5% पानी है। पेयजल के लिए भयंकर समस्याओं से राजस्थान की जनता जूझ रही है। अभी राजस्थान कैनाल से 13 जिलों को पेयजल दिया जा रहा है तथा आधा दर्जन जिलों में सिंचाई सुविधा है। केंद्र सरकार ने 9वीं दशक में 6 MAF पानी इस शर्त पर पंजाब को दिया था कि जब राजस्थान नहर का कार्य पूर्ण हो जाएगा तो यह पानी राजस्थान को वापिस मिल जाएगा। लेकिन राजस्थान नहर का कार्य पूर्ण हुए तीन दशक हो गए और अनेक जिले पेयजल के लिए तरस रहे हैं। 80% राजस्थान में पेयजल की व्यवस्था भूमिगत जल स्तर पर थी, लेकिन आज 80% क्षेत्र में भूमिगत जल समाप्त हो गया है। अतः प्यासी जनता को पेयजल हेतु केंद्र सरकार राजस्थान के हिस्से का पानी अलॉट करके राजस्थान वासियों के साथ न्याय करेगी इस आशा के साथ सरकार से निवेदन है कि अतिशीघ्र ही पोंग डैम से राजस्थान के हिस्से का 6 MAF पानी अलॉट करने के लिए आवश्यक कार्रवाई कर प्यासी राजस्थान की जनता की प्यास बुझाने का काम करेगी।

(xxvi) Need to accord approval to the drinking water supply projects for**Leh and Ladakh submitted by Ladakh Administration under Amrut 2.0**

SHRI MOHMAD HANEEFA (LADAKH): I wish to draw the attention towards acute drinking water crisis faced by the UT Ladakh, particularly in its two main urban centres - Leh and Kargil towns. Rapid population growth, increasing urbanisation, rising tourism pressure, defence-related requirements, and the depletion of traditional water sources, reduced snowfall and shrinking glaciers have severely aggravated urban water stress. While the Jal Jeevan Mission focuses primarily on rural areas, the urban water needs of Leh and Kargil require

immediate and parallel attention. Recognising this urgency, the UT Administration of Ladakh has prepared and submitted two major 24×7 drinking water supply projects for Leh and Kargil towns under AMRUT 2.0 to the Ministry of Housing and Urban Affairs. These projects have undergone detailed technical appraisal, have been examined by CPHEEO, and approved by the Apex Committee of AMRUT 2.0, but are currently pending final administrative approval at the appropriate level. These projects are of critical humanitarian and strategic importance, as they serve not only residents but also a large seasonal tourist population, defence establishments and essential services. I urge the Government to accord priority approval so that reliable and sustainable drinking water supply can be ensured for people of Ladakh at the earliest.

12.04 hrs

PAPERS LAID ON THE TABLE-Contd.

माननीय सभापति : आइटम नंबर 7, माननीय श्री पंकज चौधरी जी ।

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी) : महोदय, श्री कीर्ति वर्धन सिंह जी की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु क्वालिटी प्रबंध आयोग, नई दिल्ली के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6287/18/26]

- (3) पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 26 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) पर्यावरण (संरक्षण) निधि नियम, 2026, जो दिनांक 15 जनवरी, 2026 के भारत के राजपत्र में सा.का.नि.35(अ) में प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापना।

(दो) पर्यावरण लेखापरीक्षा नियम, 2025, जो दिनांक 29 अगस्त, 2025 के भारत के राजपत्र में अधिसूचना संख्या का.आ.3973(अ) में प्रकाशित हुए थे।

(तीन) ठोस अपशिष्ट प्रबंधन नियम, 2026, जो दिनांक 28 जनवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 388(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 6288/18/26]

- (4) पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 के अंतर्गत जारी निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) का.आ. 5642(अ) जो दिनांक 5 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा पश्चिम बंगाल राज्य के दक्षिण 24 परगना जिले में स्थित लोथियन द्वीप वन्यजीव अभ्यारण्य की सीमा से 1.0 किलोमीटर से 2.0 किलोमीटर तक के क्षेत्र को लोथियन द्वीप वन्यजीव अभ्यारण्य पर्यावरण-संवेदनशील क्षेत्र के रूप में अधिसूचित किया गया है।

(दो) का.आ.5701(अ) जो दिनांक 9 दिसम्बर, 2025 के भारत के राजपत्र में

प्रकाशित हुआ था तथा जिसके द्वारा पश्चिम बंगाल राज्य के दक्षिण 24 परगना जिले में स्थित पश्चिम सुंदरबन वन्यजीव अभ्यारण्य की सीमा से 2 किलोमीटर तक के क्षेत्र को पश्चिम सुंदरबन वन्यजीव अभ्यारण्य पर्यावरण-संवेदनशील क्षेत्र के रूप में अधिसूचित किया गया है।

(तीन) का.आ.84(अ) जो दिनांक 6 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा बिहार राज्य में कैमूर वन्यजीव अभ्यारण्य की सीमा के आसपास के क्षेत्र को कैमूर वन्यजीव अभ्यारण्य पर्यावरण-संवेदनशील क्षेत्र के रूप में अधिसूचित किया गया है।

(चार) का.आ.109(अ) जो दिनांक 7 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा बिहार राज्य में राजौली (नवादा) वन्यजीव अभ्यारण्य की सीमा से 0.0 किलोमीटर से 4.965 किलोमीटर तक के क्षेत्र को राजौली (नवादा) वन्यजीव अभ्यारण्य पर्यावरण-संवेदनशील क्षेत्र के रूप में अधिसूचित किया गया है।

(पांच) का.आ. 119(अ) जो दिनांक 8 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा लिप्पा असरंग वन्यजीव अभ्यारण्य की सीमा के आसपास के क्षेत्र को पर्यावरण-संवेदनशील क्षेत्र के रूप में अधिसूचित किया गया है।

(छह) का.आ. 238(अ) जो दिनांक 16 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा राजस्थान राज्य में स्थित कुंभलगढ़ वन्यजीव अभ्यारण्य की सीमा के आसपास शून्य से एक किलोमीटर तक के क्षेत्र को कुंभलगढ़ वन्यजीव अभ्यारण्य पर्यावरण-संवेदनशील क्षेत्र के रूप में अधिसूचित

किया गया है।

[Placed in Library, See No. LT 6289/18/26]

- (5) ग्रीन क्रेडिट नियमावली, 2023 के नियम (5) के उप-नियम (1) के अंतर्गत जारी अधिसूचना संख्या सा.का.नि.592(अ) जो दिनांक 29 अगस्त, 2025 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा वृक्षारोपण गतिविधि के संबंध में ग्रीन क्रेडिट की गणना के लिए, उसमें उल्लिखित, कार्यप्रणाली को अधिसूचित किया गया है, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6290/18/26]

माननीय सभापति : आइटम नंबर 12, केन्द्रीय बजट पर सामान्य चर्चा ।

... (व्यवधान)

SHRI RAHUL GANDHI (RAEBARELI): Sir, I would like to speak. ...

(Interruptions)

HON. CHAIRPERSON: The name that is given is Dr. Shashi Tharoor.

... *(Interruptions)*

HON. CHAIRPERSON: No. It is on the Budget. We will get it clarified. On Budget, the name that is given is Dr. Shashi Tharoor.

... *(Interruptions)*

HON. CHAIRPERSON: Dr. Shashi Tharoor.

... *(Interruptions)*

SHRI RAHUL GANDHI: It was said that I will be allowed to speak....

(Interruptions)

HON. CHAIRPERSON: We will get it clarified. The name that is given is Dr. Shashi Tharoor on the Budget, please.

... *(Interruptions)*

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Rahul ji, you start and then yield to ... *(Interruptions)*

HON. CHAIRPERSON: The business that is given to me is Budget.

... *(Interruptions)*

HON. CHAIRPERSON: The LoP will be requested to speak, but the business right now is on Budget. It is the name given by the Party.

... (*Interruptions*)

HON. CHAIRPERSON: The Party has given the name of Dr. Shashi Tharoor.

... (*Interruptions*)

HON. CHAIRPERSON: The name has come from the Party.

... (*Interruptions*)

HON. CHAIRPERSON: Hon. LoP, would you like to speak on the Budget?

SHRI RAHUL GANDHI: No ... (*Interruptions*)

HON. CHAIRPERSON: Right now, the discussion is on the Budget.

... (*Interruptions*)

SHRI K. C. VENUGOPAL (ALAPPUZHA): Hon. Speaker allowed him ...
(*Interruptions*)

HON. CHAIRPERSON: The business that is given to the Chair is the discussion on the Budget and the name that is given to me is Dr. Shashi Tharoor.

... (*Interruptions*)

HON. CHAIRPERSON: I am repeatedly telling you what is given to me.

... (*Interruptions*)

HON. CHAIRPERSON: LoP will be requested to speak, but the business right now is on the Budget and the name that is given to me is Dr. Shashi Tharoor.

... (*Interruptions*)

HON. CHAIRPERSON: Dr. Shashi Tharoor, would you like to speak?

DR. SHASHI THAROOR: I will take the floor and yield it to the LoP. ...
(*Interruptions*)

12.06 hrs

At this stage, Dr. M. K. Vishnu Prasad and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

माननीय सभापति : सभा की कार्यवाही आज दो बजे तक के लिए स्थगित की जाती है ।

... (व्यवधान)

12.07 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Shrimati Sandhya Ray in the Chair)

... (व्यवधान)

माननीय सभापति : आइटम नंबर 12, केन्द्रीय बजट पर सामान्य चर्चा ।

माननीय सदस्य डॉ. शशि थरूर जी ।

... (व्यवधान)

डॉ. शशि थरूर (तिरुवनन्तपुरम) : मैडम, एल.ओ.पी. को बोलने दीजिए ।... (व्यवधान)

माननीय सभापति : अभी केन्द्रीय बजट पर चर्चा होगी ।

माननीय सदस्यगण, प्लीज़ आप सभी लोग बैठिए । माननीय सदस्य बोल रहे हैं ।

... (व्यवधान)

DR. SHASHI THAROOR: Madam, I yield to the Leader of the Opposition to say his words and then, he will yield to me. ... (*Interruptions*)

SHRI K. C. VENUGOPAL (ALAPPUZHA): Madam, this is a Point of Order. Whenever discussion on the Budget starts, the Finance Minister should be there in the House. In the morning also, the Minister was not there. ... (*Interruptions*)

माननीय सभापति : माननीय सदस्यगण, प्लीज़ आप सभी लोग बैठिए । माननीय मंत्री जी बैठे हुए हैं । वे नोट कर लेंगे ।

प्लीज़ आप सभी लोग बैठिए ।

... (व्यवधान)

माननीय सभापति : माननीय सदस्यगण, प्लीज़ आप सभी लोग बजट पर चर्चा कीजिए ।

... (व्यवधान)

माननीय सभापति : माननीय मंत्री जी आ चुकी हैं ।

माननीय सदस्यगण, अब बजट पर चर्चा होगी । प्लीज़ आप सभी लोग बैठिए ।

... (व्यवधान)

माननीय सभापति : माननीय मंत्री जी आ चुकी हैं । वित्त मंत्री जी बैठी हुई हैं ।

माननीय सदस्यगण, प्लीज़ आप सभी लोग बैठिए ।

... (व्यवधान)

माननीय सभापति : माननीय सदस्यगण, क्या आप बजट पर चर्चा नहीं चाहते हैं? अगर आप बजट पर चर्चा करना चाहते हैं तो प्लीज़ बैठिए और बजट पर चर्चा कीजिए ।

... (व्यवधान)

माननीय सभापति : माननीय सदस्य डॉ. शशि थरूर जी, प्लीज़ आप बोलिए ।

... (व्यवधान)

DR. SHASHI THAROOR: Madam, it is a tradition of the House that the LOP can speak when he wishes to say something. He will yield to me after that.

माननीय सभापति : माननीय सदस्य, अगर आप बजट पर बोलना चाहते हैं तो प्लीज़ आप बोलिए। इसमें कोई दिक्कत नहीं है । आप पहले स्पीकर के रूप में बोलिए ।

... (व्यवधान)

माननीय सभापति : माननीय सदस्य, क्या आप केवल बजट पर बोलना चाहते हैं?

ठीक है, आप बोलिए ।

... (व्यवधान)

श्री राहुल गांधी (रायबरेली) : मैडम, एक घंटा पहले स्पीकर साहब के पास हम गए, मैं नहीं, members of the House went and Speaker committed to us, personally committed to us that I will be allowed to speak here and raise some points before

the Budget discussion. Now, you are going back on your word. So, I would like to know if I am allowed to speak those points or not. ... (*Interruptions*)

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरें रिजिजू) : मैडम ।... (व्यवधान)

माननीय सभापति : माननीय सदस्यगण, प्लीज़ आप लोग बैठिए ।

माननीय मंत्री जी ।

... (व्यवधान)

श्री किरें रिजिजू : मैडम, जब ये लोग मुझे सुनना नहीं चाहते हैं तो रहने दीजिए, ये लोग अपने आप कमिटमेंट ले लेंगे ।... (व्यवधान)

माननीय सभापति : माननीय सदस्य, मेरे पास आपका कोई नोटिस नहीं आया है और मुझे नहीं मालूम है कि आपका क्या विषय है । अगर किसी विषय पर नोटिस आएगा तो उसके बाद निर्णय होगा।

... (व्यवधान)

माननीय सभापति : प्लीज़ आप सभी लोग बजट पर चर्चा कीजिए ।

... (व्यवधान)

माननीय सभापति : माननीय सदस्य, अगर आप बजट पर चर्चा करना चाहते हैं तो प्लीज़ शुरू कीजिए ।

... (व्यवधान)

श्री के. सी. वेणुगोपाल : आप रिकॉर्ड को चेक कीजिए।... (व्यवधान)

माननीय सभापति : माननीय सदस्य, किसी भी विषय का कोई नोटिस नहीं है ।

आप बजट पर चर्चा कीजिए ।

... (व्यवधान)

SHRI K. C. VENUGOPAL: You are completely violating the Parliamentary

conventions. ... (*Interruptions*)

माननीय सभापति : अभी किसी भी विषय का कोई नोटिस नहीं है।

आप सिर्फ बजट पर चर्चा कीजिए।

... (व्यवधान)

श्री दीपेन्द्र सिंह हुड्डा (रोहतक) : नेता, विपक्ष को इंटरवेंशन का अवसर हमेशा मिलता है। यह सदन की परम्परा रही है। हम लोग भी 20-20 सालों से सदन में हैं। मैं स्वयं देखता आया हूँ कि हमेशा नेता, विपक्ष को इंटरवेंशन का अवसर मिलता है।

माननीय सभापति : माननीय सदस्य, यहां कोई भी विषय बिना नोटिस के रख नहीं सकते। यह नोटिस के बाद का विषय है।

... (व्यवधान)

माननीय सभापति : माननीय सदस्य डॉ. शशि थरूर जी।

... (व्यवधान)

DR. SHASHI THAROOR: Madam, it is a tradition of Parliament that just as you were prepared to give the floor....

माननीय सभापति : माननीय मंत्री जी, क्या आप कुछ बोलना चाहते हैं?

... (व्यवधान)

श्री किरें रिजिजू : मैडम, राहुल गांधी जी ने कहा कि स्पीकर साहब ने कमिटमेंट किया है। स्पीकर साहब के चैम्बर में वेणुगोपाल जी थे। उसको मैंने भी ज्वायन किया और हम लोगों ने बातचीत की।

... (व्यवधान)

मैं इस चीज की पुष्टि करना चाहता हूँ कि स्पीकर साहब ने पहल किया था कि अगर सब मान जाएं तो सदन चलना चाहिए। वेणुगोपाल जी की ओर से भी कहा गया है कि हम अपने लीडर ऑफ अपोजिशन की ओर से कुछ बुलवाना चाहते हैं। लेकिन, उससे पहले हमने यह बात तय की कि आप

किस विषय पर बात करेंगे। अगर आप स्पीकर के ऊपर एलीगेशन लगाएंगे तो स्पीकर का भी जवाब होगा। ये सारी चीजें तय करके ही हम आपको परमिशन देंगे, स्पीकर साहब ने ऐसा कहा।
... (व्यवधान)

अभी राहुल गांधी जी ने जो कहा, वह हंड्रेड परसेंट सही नहीं है। स्पीकर साहब ने कमिटमेंट नहीं किया है। ... (व्यवधान) स्पीकर साहब ने यह कहा कि अगर बातचीत बनती है तो आपको बोलने के लिए मौका देंगे और बाकी दलों के नेताओं को भी मौका देंगे। उन्होंने यह नहीं कहा कि सिर्फ कांग्रेस को ही मौका देंगे। ... (व्यवधान)

आप सवाल करते हैं। अगर आप मेरी ही बात नहीं सुनेंगे तो सरकार की ओर से कौन बोलेगा, आप बताइए। ... (व्यवधान) आप बोलना चाहते हैं। हम हमेशा आपसे बातचीत करने के लिए तैयार रहते हैं। इसमें हमारा कोई प्रॉब्लम नहीं है। लेकिन, आप लोग कुछ ऐसा काम मत कीजिए, जिससे सदन की गरिमा गिरे, यह हमारा अनुरोध है। ... (व्यवधान)

स्पीकर साहब ने यह कहा था कि अगर बात बन जाती है, सब आपस में तालमेल कर लेते हैं तो हाउस शांति से चलना चाहिए। हमारे लीडर ऑफ अपोजिशन और फिर बाकी दलों के नेताओं की बात हम सुनेंगे और मैं भी सरकार का पक्ष रखूंगा, ऐसी बात हुई थी। ... (व्यवधान) इससे पहले कमिटमेंट नहीं हुआ। सिर्फ एलओपी को ही बोलने देंगे, इसका कोई एग्रीमेंट नहीं हुआ था।
... (व्यवधान)

माननीय सभापति : माननीय सदस्यगण, अगर आप केंद्रीय बजट पर चर्चा चाहते हैं तो अपनी बात रखें।

... (व्यवधान)

माननीय सभापति: नहीं-नहीं, ऐसा कोई विषय नहीं है।

... (व्यवधान)

माननीय सभापति: माननीय अध्यक्ष महोदय जी ने व्यवस्था दी है। प्लीज आप सब लोग बैठिए।

... (व्यवधान)

माननीय सभापति: माननीय सदस्य डॉ शशि थरूर जी, क्या आप बोलना चाहते हैं?

... (व्यवधान)

माननीय सभापति: आप सब लोग केंद्रीय बजट पर चर्चा चाहते ही नहीं हैं।

...(व्यवधान)

माननीय सभापति : सभा की कार्यवाही मंगलवार दिनांक 10 फरवरी, 2026 को प्रातः 11 बजे तक के लिए स्थगित की जाती है।

14.08 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Tuesday, February 10, 2026/Magha 21, 1947 (Saka).*

ANNEXURE-I**(i) Member-wise Index to Starred Questions**

SI No.	Member's Name	Question Number
1	Dr. Amar Singh	128
2	Dr. Bachhav Shobha Dinesh	140
3	Dr. D. Purandeswari	138
4	Dr. Kalyan Vaijinathrao Kale	128
5	Dr. Sanjay Jaiswal	124
6	Shri Arvind Ganpat Sawant	131
7	Shri Balwant Baswant Wankhade	122
8	Shri Bhausahab Rajaram Wakchaure	136
9	Shri Brijmohan Agrawal	127
10	Shri Captain Viriato Fernandes	133
11	Shri Jitendra Kumar Dohare	130
12	Shri Malaiyarasan D	121
13	Shri Manish Tewari	137
14	Shri Naba Charan Majhi	135
15	Shri Neeraj Maurya	135
16	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	131
17	Shri P V Midhun Reddy	125
18	Shri Rahul Kaswan	129
19	Shri Sasikanth Senthil	132
20	Shri Tangella Uday Srinivas	139
21	Shri Ujjwal Raman Singh	126
22	Shri Ummeda Ram Beniwal	134
23	Smt. Rachna Banerjee	123
24	Smt. Sanjna Jatav	129
25	Smt. Shambhavi	138
26	Smt. Shobhanaben Mahendrasinh Baraiya	124

(ii) Member-wise Index to Unstarred Questions

SI No.	Member's Name	Question Number
1	Adv Gowaal Kagada Padavi	1475
2	Adv Priya Saroj	1440, 1415
3	Adv. Adoor Prakash	1610, 1561, 1398
4	Com. Selvaraj V	1464, 1438
5	Dr. Alok Kumar Suman	1441
6	Dr. Amol Ramsing Kolhe	1479
7	Dr. Anand Kumar	1418
8	Dr. Bachhav Shobha Dinesh	1475
9	Dr. Bhola Singh	1384, 1425
10	Dr. Byreddy Shabari	1405
11	Dr. C M Ramesh	1589
12	Dr. Faggan Singh Kulaste	1581
13	Dr. Ganapathy Rajkumar P	1496, 1423
14	Dr. Gumma Thanuja Rani	1528, 1405
15	Dr. Hemant Vishnu Savara	1381, 1394
16	Dr. K Sudhakar	1540
17	Dr. Kadiyam Kavya	1534
18	Dr. Kakoli Ghosh Dastidar	1483, 1539
19	Dr. Kalanidhi Veeraswamy	1438
20	Dr. Kalyan Vaijinathrao Kale	1398
21	Dr. Kirsan Namdeo	1448
22	Dr. M K Vishnu Prasad	1575, 1495
23	Dr. M P Abdussamad Samadani	1476
24	Dr. Mallu Ravi	1584
25	Dr. Manna Lal Rawat	1546, 1443
26	Dr. Mohammad Jawed	1571
27	Dr. Prabha Mallikarjun	1607

28	Dr. Raj Kumar Chabbewal	1553
29	Dr. Rajeev Bharadwaj	1598
30	Dr. Rajesh Mishra	1425, 1394
31	Dr. Sambit Patra	1385, 1381
32	Dr. Sanjay Jaiswal	1427
33	Dr. Sharmila Sarkar	1477
34	Dr. Shashi Tharoor	1429
35	Dr. Shivaji Bandappa Kalge	1396, 1389
36	Dr. Shrikant Eknath Shinde	1449, 1453
37	Dr. T Sumathy Alias Thamizhachi Thangapandian	1447
38	Km. Sudha R	1558
39	Md Abu Taher Khan	1383
40	Md. Rakibul Hussain	1488, 1564
41	Mr Pathan Yusuf	1481
42	Mrs Ruchi Vira	1502
43	Ms Iqra Choudhary	1461
44	Ms Kangna Ranaut	1549
45	Ms Sayani Ghosh	1432, 1396
46	Ms. Mahua Moitra	1539
47	Ms. Praniti Sushilkumar Shinde	1521, 1475
48	Ms. S Jothimani	1551, 1430, 1394
49	Prof. Sougata Ray	1450
50	Prof. Varsha Eknath Gaikwad	1479
51	Shri Selvaganapathi T.M.	1482
52	Shri Aditya Yadav	1560
53	Shri Alok Sharma	1414, 1394
54	Shri Amar Sharadrao Kale	1512
55	Shri Amarsing Tisso	1492
56	Shri Amra Ram	1465

57	Shri Anand Bhadauria	1605, 1436
58	Shri Ananta Nayak	1400, 1425
59	Shri Anil Yeshwant Desai	1454
60	Shri Anto Antony	1561
61	Shri Anup Sanjay Dhotre	1426
62	Shri Anurag Sharma	1446, 1400, 1381
63	Shri Anurag Singh Thakur	1609, 1414
64	Shri Appalanaidu Kalisetti	1386
65	Shri Arun Bharti	1522
66	Shri Arun Govil	1497
67	Shri Arun Kumar Sagar	1550
68	Shri Arvind Dharmapuri	1520, 1469
69	Shri Asaduddin Owaisi	1554
70	Shri Ashish Dubey	1466
71	Shri Ashok Kumar Rawat	1455
72	Shri Atul Garg	1548
73	Shri Avimanyu Sethi	1425, 1394
74	Shri Azad Kirti Jha	1396
75	Shri B K Parthasarathi	1592, 1517, 1527
76	Shri B Y Raghavendra	1391
77	Shri Babu Singh Kushwaha	1511
78	Shri Baijayant Panda	1490
79	Shri Bajrang Manohar Sonwane	1507
80	Shri Balabhadra Majhi	1381, 1394
81	Shri Balashowry Vallabhaneni	1444
82	Shri Balya Mama Suresh Gopinath Mhatre	1404
83	Shri Bapi Haldar	1403
84	Shri Basavaraj Bommai	1462
85	Shri Bastipati Nagaraju	1431

86	Shri Benny Behanan	1561
87	Shri Bharatsinhji Shankarji Dabhi	1394, 1425
88	Shri Bhartruhari Mahtab	1446
89	Shri Bhaskar Murlidhar Bhagare	1479
90	Shri Bhojraj Nag	1425, 1427
91	Shri Bhumare Sandipanrao Asaram	1503, 1389, 1469
92	Shri Bibhu Prasad Tarai	1427
93	Shri Bidyut Baran Mahato	1443, 1414
94	Shri Biplob Kumar Deb	1506, 1381
95	Shri Brijendra Singh Ola	1572
96	Shri Buntty Vivek Sahu	1466, 1469
97	Shri C N Annadurai	1473, 1411
98	Shri Captain Brijesh Chowta	1414, 1394
99	Shri Chandan Chauhan	1466
100	Shri Chandra Prakash Joshi	1425, 1414, 1381
101	Shri Charanjit Singh Channi	1412
102	Shri Chavan Ravindra Vasantrao	1437
103	Shri Chintamani Maharaj	1414, 1475
104	Shri Daggumalla Prasada Rao	1595
105	Shri Damodar Agrawal	1443, 1427, 1394
106	Shri Darshan Singh Choudhary	1392
107	Shri Deepender Singh Hooda	1504
108	Shri Devesh Shakya	1491
109	Shri Dhairyasheel Sambhajirao Mane	1437
110	Shri Dharambir Singh	1451
111	Shri Dharmendra Yadav	1463
112	Shri Dhaval Laxmanbhai Patel	1569
113	Shri Dileshwar Kamait	1381
114	Shri Dilip Saikia	1443, 1381, 1414

115	Shri Dinesh Chandra Yadav	1580
116	Shri Dineshbhai Makwana	1443, 1414
117	Shri Dulu Mahato	1601, 1394, 1381
118	Shri Dushyant Singh	1422
119	Shri E T Mohammed Basheer	1593
120	Shri E Tukaram	1591
121	Shri Eatala Rajender	1542, 1541
122	Shri Eswarasamy K	1457
123	Shri G Lakshminarayana	1493
124	Shri G M Harish Balayogi	1407
125	Shri Gaurav Gogoi	1564
126	Shri Giridhari Yadav	1580
127	Shri Godam Nagesh	1427
128	Shri Gopal Jee Thakur	1579, 1381
129	Shri Gurmeet Singh Meet Hayer	1586, 1476
130	Shri Gyaneshwar Patil	1536, 1469
131	Shri Hanuman Beniwal	1442
132	Shri Harish Chandra Meena	1599, 1572
133	Shri Hasmukhbhai Somabhai Patel	1469, 1466
134	Shri Jagadish Chandra Barma Basunia	1526
135	Shri Jagadish Shettar	1438
136	Shri Jagannath Sarkar	1468
137	Shri Jagdambika Pal	1399
138	Shri Jai Parkash	1410
139	Shri Janardan Mishra	1443, 1414, 1381
140	Shri Janardan Singh Sigriwal	1519, 1381
141	Shri Jashubhai Bhilubhai Rathva	1439
142	Shri Jaswantsinh Sumanbhai Bhabhor	1514

143	Shri Jugal Kishore	1600, 1394, 1381
144	Shri Jyotirmay Singh Mahato	1578
145	Shri K C Venugopal	1568
146	Shri K E Prakash	1524
147	Shri K Radhakrishnan	1485
148	Shri K Sudhakaran	1561, 1398
149	Shri Kali Charan Singh	1538, 1394
150	Shri Kalipada Saren Kherwal	1565
151	Shri Kalyan Banerjee	1570, 1575
152	Shri Kanwar Singh Tanwar	1452
153	Shri Karan Bhushan Singh	1523
154	Shri Karti P Chidambaram	1561
155	Shri Kaushalendra Kumar	1602, 1381
156	Shri Kesineni Sivanath	1527, 1425
157	Shri Khagen Murmu	1400, 1475, 1443, 1394, 1381
158	Shri Khalilur Rahaman	1543, 1438
159	Shri Kodikunnil Suresh	1480
160	Shri Konda Vishweshwar Reddy	1603
161	Shri Kota Srinivasa Poojary	1443, 1400
162	Shri Krishna Prasad Tenneti	1446
163	Shri Kuldeep Indora	1537
164	Shri Kunduru Raghuveer	1532
165	Shri Lalji Verma	1606
166	Shri Lavu Sri Krishna Devarayalu	1517, 1394, 1381
167	Shri Laxmikant Pappu Nishad	1419
168	Shri Lumbaram Choudhary	1443, 1381, 1414
169	Shri M K Raghavan	1518, 1556, 1398
170	Shri Maddila Gurumoorthy	1557
171	Shri Madhavaneni Raghunandan Rao	1427

172	Shri Mahendra Singh Solanky	1427, 1394
173	Shri Malvinder Singh Kang	1472
174	Shri Mani A	1471
175	Shri Manish Jaiswal	1381
176	Shri Manoj Kumar	1487
177	Shri Manoj Tiwari	1394
178	Shri Matheswaran V S	1494
179	Shri Miteshbhai Rameshbhai Patel	1469, 1466
180	Shri Mohibbullah	1588
181	Shri Mohite Patil Dhairyasheel Rajsinh	1479
182	Shri Mohmad Haneefa	1460
183	Shri Muhammed Hamdullah Sayeed	1499
184	Shri Mukeshkumar Chandrakaant Dalal	1427, 1381
185	Shri N K Premachandran	1576
186	Shri Naba Charan Majhi	1425
187	Shri Narayan Tatu Rane	1469, 1466
188	Shri Naresh Chandra Uttam Patel	1597
189	Shri Naresh Ganpat Mhaske	1453, 1449
190	Shri Naveen Jindal	1545
191	Shri Neeraj Maurya	1414
192	Shri Nilesh Dnyandev Lanke	1389
193	Shri P C Mohan	1547, 1414, 1394
194	Shri P P Chaudhary	1425, 1400, 1381
195	Shri Parbhubhai Nagarbhai Vasava	1414
196	Shri Parimal Suklabaidya	1604
197	Shri Parshottambhai Rupala	1515
198	Shri Patel Umeshbhai Babubhai	1390

199	Shri Prabhakar Reddy Vemireddy	1434
200	Shri Pradeep Kumar Singh	1381
201	Shri Pradeep Purohit	1402, 1394
202	Shri Pradyut Bordoloi	1420
203	Shri Praveen Khandelwal	1585
204	Shri Praveen Patel	1394
205	Shri Pushpendra Saroj	1567, 1440, 1415
206	Shri Putta Mahesh Kumar	1409
207	Shri Rahul Singh Lodhi	1469
208	Shri Raja A	1459
209	Shri Raja Ram Singh	1401
210	Shri Rajeev Rai	1484
211	Shri Rajesh Naranbhai Chudasama	1469, 1381
212	Shri Rajesh Ranjan	1467
213	Shri Rajiv Pratap Rudy	1596, 1394
214	Shri Rajkumar Roat	1433
215	Shri Rajmohan Unnithan	1406
216	Shri Raju Bista	1430
217	Shri Ram Shiromani Verma	1513
218	Shri Ramasahayam Raghuram Reddy	1533
219	Shri Ramprit Mandal	1580
220	Shri Ramvir Singh Bidhuri	1382
221	Shri Ranjit Dutta	1445
222	Shri Rao Rajendra Singh	1428
223	Shri Ravindra Dattaram Waikar	1453, 1449
224	Shri Ravindra Shukla Alias Ravi Kishan	1427
225	Shri Richard Vanlalhmangaiha	1566
226	Shri Sachithanantham R	1594

227	Shri Sanatan Pandey	1435
228	Shri Sanjay Dina Patil	1479
229	Shri Sanjay Haribhau Jadhav	1590, 1454
230	Shri Sanjay Uttamrao Deshmukh	1424, 1507
231	Shri Santosh Pandey	1574
232	Shri Saptagiri Sankar Ulaka	1529
233	Shri Satish Kumar Gautam	1394
234	Shri Satpal Brahamchari	1410
235	Shri Saumitra Khan	1587
236	Shri Selvam G	1411, 1473
237	Shri Shafi Parambil	1573
238	Shri Shashank Mani	1516
239	Shri Shrirang Appa Chandu Barne	1453, 1449
240	Shri Shyamkumar Daulat Barve	1486
241	Shri Sribharat Mathukumilli	1478
242	Shri Subbarayan K	1464, 1438
243	Shri Sudama Prasad	1544
244	Shri Sudheer Gupta	1437
245	Shri Sukanta Kumar Panigrahi	1443
246	Shri Sukhdeo Bhagat	1583
247	Shri Sunil Bose	1465
248	Shri Suresh Kumar Kashyap	1413, 1443
249	Shri Suresh Kumar Shetkar	1395, 1458
250	Shri Tanuj Punia	1474
251	Shri Tariq Anwar	1562
252	Shri Tatkare Sunil Dattatrey	1501
253	Shri Tejasvi Surya	1555, 1446, 1400
254	Shri Tharaniventhan M S	1456
255	Shri Trivendra Singh Rawat	1505
256	Shri V K Sreekandan	1421

257	Shri Varun Chaudhry	1508
258	Shri Vijay Baghel	1475, 1400
259	Shri Vijay Kumar Dubey	1475
260	Shri Vijay Kumar Hansdak	1577
261	Shri Vijayakumar Alias Vijay Vasanth	1458, 1395
262	Shri Vishaldada Prakashbapu Patil	1475
263	Shri Vishnu Datt Sharma	1397
264	Shri Vishnu Dayal Ram	1388, 1446, 1381
265	Shri Vishweshwar Hegde Kageri	1425, 1400, 1381
266	Shri Vivek Thakur	1466
267	Shri Y S Avinash Reddy	1445
268	Shri Yogender Chandolia	1381
269	Shri Zia Ur Rehman	1535
270	Smt. Anita Nagarsingh Chouhan	1417
271	Smt. Aparajita Sarangi	1381
272	Smt. Bag Mitali	1408
273	Smt. Bharti Pardhi	1449, 1453
274	Smt. Delkar Kalaben Mohanbhai	1531
275	Smt. Dimple Yadav	1415
276	Smt. Geniben Nagaji Thakor	1416, 1396
277	Smt. Harsimrat Kaur Badal	1552
278	Smt. Himadri Singh	1510, 1414
279	Smt. June Maliah	1387
280	Smt. Kamlesh Jangde	1443, 1414, 1381
281	Smt. Kanimozhi Karunanidhi	1530
282	Smt. Mahima Kumari Mewar	1414
283	Smt. Mala Rajya Laxmi Shah	1381
284	Smt. Mala Roy	1495
285	Smt. Malvika Devi	1489

286	Smt. Manju Sharma	1470
287	Smt. Poonamben Hematbhai Maadam	1383, 1466
288	Smt. Roopkumari Choudhary	1563
289	Smt. Sangeeta Kumari Singh Deo	1498
290	Smt. Sanjna Jatav	1425, 1475, 1427
291	Smt. Shobhanaben Mahendrasinh Baraiya	1443, 1414
292	Smt. Smita Uday Wagh	1414, 1400
293	Smt. Supriya Sule	1479
294	Smt. Vijaylakshmi Devi	1466, 1414
295	Thiru Arun Nehru	1509
296	Thiru D M Kathir Anand	1393, 1525
297	Thiru Dayanidhi Maran	1525
298	Thiru S Jagathratchakan	1500
299	Thiru Thanga Tamilselvan	1423

ANNEXURE-II**(i) Ministry-wise Index to Starred Questions**

Corporate Affairs	: 132
Culture	: 131, 133
Education	: 121, 124, 125, 135
Environment, Forest and Climate Change	: 122, 134, 137, 140
Finance	: 130, 136
Labour and Employment	: 126
Skill Development and Entrepreneurship	: 123, 138
Tourism	: 129, 139
Youth Affairs and Sports	: 127, 128

(ii) Ministry-wise Index to Unstarred Questions

Corporate Affairs	: 1385, 1398, 1439, 1446, 1454, 1460, 1509, 1526, 1549, 1562, 1568, 1572, 1577, 1585, 1600, 1602
Culture	: 1391, 1396, 1397, 1404, 1420, 1441, 1452, 1457, 1464, 1487, 1488, 1492, 1502, 1530, 1578, 1594
Education	: 1388, 1405, 1408, 1409, 1415, 1416, 1418, 1428, 1431, 1432, 1433, 1435, 1436, 1445, 1453, 1455, 1458, 1462, 1468, 1473, 1474, 1476, 1482, 1483, 1485, 1490, 1493, 1498, 1501, 1506, 1507, 1510, 1512, 1516, 1520, 1528, 1529, 1531, 1533, 1538, 1540, 1557, 1558, 1561, 1563, 1574, 1579, 1581, 1589, 1592, 1599, 1601, 1604, 1606
Environment, Forest and Climate Change	: 1390, 1395, 1406, 1422, 1423, 1425, 1438, 1443, 1449, 1461, 1465, 1467, 1478, 1479, 1480, 1481, 1494, 1499, 1511, 1515, 1519, 1521, 1536, 1545, 1547, 1550, 1551, 1552, 1553, 1564, 1567, 1571, 1588, 1607, 1610
Finance	: 1381, 1382, 1384, 1393, 1407, 1419, 1426, 1430, 1434, 1440, 1442, 1459, 1463, 1470, 1477, 1484, 1495, 1505, 1522, 1524, 1534, 1535, 1539, 1541, 1543, 1546, 1565, 1566, 1575, 1576, 1580, 1586, 1593, 1598, 1605, 1609
Labour and Employment	: 1387, 1392, 1394, 1400, 1412, 1413, 1417,

1429, 1437, 1444, 1447, 1448, 1451, 1471, 1503,
1513, 1517, 1523, 1532, 1537, 1542, 1554, 1556,
1569, 1584, 1590, 1591

Skill Development and
Entrepreneurship

: 1386, 1401, 1402, 1403, 1411, 1450, 1486,
1489, 1497, 1518, 1525, 1527, 1544, 1560, 1570,
1595, 1597, 1603

Tourism

: 1383, 1399, 1410, 1421, 1466, 1469, 1475,
1500, 1504, 1514, 1548, 1583, 1596

Youth Affairs and Sports

: 1389, 1414, 1424, 1427, 1456, 1472, 1491,
1496, 1508, 1555, 1573, 1587

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

www.sansad.in/ls

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)
